

Eighteenth Series, Vol. VI No. 3

Monday, February 03, 2025

Magha 14, 1946 (Saka)

LOK SABHA DEBATES

(Original Version)

Fourth Session

(Eighteenth Lok Sabha)



सत्यमेव जयते

(Vol. VI contains Nos.1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh
Secretary-General
Lok Sabha

Mamta Kemwal
Joint Secretary

Bishan Kumar
Director

Narad Prasad Kimothi
Sunita Thapliyal
Joint Director

Anil Kumar Chopra
Maneesha Bhushan
Deputy Director

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. VI, Fourth Session, 2025/1946 (Saka)
No. 3, Monday, February 03, 2025/ Magha 14, 1946 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 1 to 18	12-124
WRITTEN ANSWERS TO QUESTIONS	125-1179
(i) Starred Question Nos. 19 and 20	125-141
(ii) Unstarred Question Nos. 1 to 230	142-1179

PAPERS LAID ON THE TABLE	1181-1207
ASSENT TO BILLS	1207
COMMITTEE ON EXTERNAL AFFAIRS	
4 th Report	1207
STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE	
370 th to 374 th Reports	1208-1209
STATEMENT BY MINISTER	
Status of PM Suryaghar: Muft Bijli Yojana under the Awareness and Outreach Program Component (Contingency Fund of India)	
Shri Shripad Yesso Naik	1209-1210
ELECTION TO COMMITTEES	1210-1215
(i) Committee on Estimates	1210
(ii) Public Accounts Committee	1211-1212
(iii) Committee on Public Undertakings	1212,1213-1214
(iv) Committee on the Welfare of Scheduled Castes and Scheduled Tribes	1214-1215
WELCOME TO PARLIAMENTARY DELEGATION FROM THE RUSSIAN FEDERATION	1213
TRIBHUVAN SAHKARI UNIVERSITY BILL, 2025	1215-1216
MATTERS UNDER RULE 377	1216-1236
(i) Need to formulate a comprehensive policy for rehabilitation of people whose land was acquired for industrial purposes in Jharkhand	
Shri Bidyut Baran Mahato	1217
(ii) Need to increase the distance between two toll plazas on national highways to 100 kilometers	
Shri Dilip Saikia	1217-1218

- (iii) Need to restore the stoppage of trains at various railway stations in Janjgir-Champa Parliamentary Constituency, Chhattisgarh
Shrimati Kamlesh Jangde 1218
- (iv) Need to introduce train services from Kesinga to Bhubaneswar in Odisha
Shrimati Malvika Devi 1218-1219
- (v) Regarding proper rehabilitation of people displaced due to Sanjay Dubri Tiger Reserve in Sidhi Parliamentary Constituency, Madhya Pradesh
Dr. Rajesh Mishra 1219
- (vi) Need to bring a comprehensive policy for proper distribution of human organs obtained through donations
Shri Parshottambhai Rupala 1219-1220
- (vii) Regarding Jhalawar-Ujjain Railway Line
Shri Rodmal Nagar 1220
- (viii) Need to recognize the aborigines of Santhal Parganas as Scheduled Tribes
Dr. Nishikant Dubey 1220-1221
- (ix) Need to establish a regulatory authority for private coaching institutes
Dr. K. Sudhakar 1221-1222
- (x) Need for comprehensive measures to curb cyber crimes in the country
Shri P. P. Chaudhary 1222-1223
- (xi) Need to extend pension benefits under CCS (Pension) Rules, 1972 to teaching and non-teaching employees of Jawahar Navodaya Vidyalayas
Dr. Hemant Vishnu Savara 1223

- (xii) Need for underground power cables at Parkota, a heritage wall in Jaipur
Shrimati Manju Sharma 1223-1224
- (xiii) Need for establishment of a Ayurvedic Medical College in Kandhamal district of Odisha
Shri Sukanta Kumar Panigrahi 1224
- (xiv) Need for upgradation and modernization of Changanassery Market in Kerala
Shri Kodikunnil Suresh 1224-1225
- (xv) Regarding construction of roads under Pradhan Mantri Gram Sadak Yojna in Banaskantha Parliamentary Constituency, Gujarat
Shrimati Geniben Nagaji Thakor 1225-1226
- (xvi) Need to restore the services of Delhi Panipat Express (Train No. 04909)
Shri Satpal Brahamchari 1226
- (xvii) Need to address the plight of farmers in the country
Shri Amrinder Singh Raja Warring 1226-1227
- (xviii) Need to bring legislation for protection of humans from wild animal menace in the country
Shri Anto Antony 1227-1228
- (xix) Regarding various railway related issues of Kairana Parliamentary Constituency, Uttar Pradesh
Sushri Iqra Choudhary 1228-1229
- (xx) Regarding alleged violation of land rights of SC/ST Communities in Robertsganj Parliamentary Constituency, Uttar Pradesh
Shri Chhotelal 1229

- (xxi) Need to expedite introduction and passage of Prevention of Cruelty to Animals (Amendment) Bill, 2022
Shrimati June Maliah 1230
- (xxii) Need to ensure timely settlement of claims by insurance companies
Shri Kirti Azad 1231
- (xxiii) Need to include Anganwadi centres under PM Surya Ghar Muft Bijli Scheme
Shri Kesineni Sivanath 1231-1232
- (xxiv) Regarding development of Sabeya Airport, Gopalganj, Bihar
Dr. Alok Kumar Suman 1232-1233
- (xxv) Need to fix the minimum price of Soybean at Rs.6000 per quintal
Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar 1233
- (xxvi) Need to expedite the construction of Kalyan-Murbad Railway Line Project in Maharashtra
Shri Balya Mama Suresh Gopinath Mhatre 1233-1234
- (xxvii) Need for a comprehensive policy to address the problems being faced by working women experiencing menopause
Dr. D. Ravi Kumar 1234-1235
- (xxviii) Need for desiltation of water bodies in Ramanathpuram Parliamentary Constituency through MGNREGA
Shri Navaskani K. 1235
- (xxix) Regarding probe into alleged shoddy construction of roads and ROBs in Nagaur, Rajasthan
Shri Hanuman Beniwal 1235-1236

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS	1236-1496
Shri Ramvir Singh Bidhuri	1236-1257
Shri Ravi Shankar Prasad	1257-1275
Shri Rahul Gandhi	1275-1293
Text of Amendments	1293-1305
Shri Naresh Chandra Uttam Patel	1305-1309
Dr. Kakoli Ghosh Dastidar	1309-1317
Shrimati Kanimozhi Karunanidhi	1317-1330
Shri Sribharat Mathukumilli	1330-1335
Shri Dileshwar Kamait	1335-1337
Shri Arvind Ganpat Sawant	1337-1344
Dr. Amol Ramsing Kolhe	1344-1347
Shri Shrirang Appa Chandu Barne	1347-1350
Dr. Faggan Singh Kulaste	1350-1359
Shri Rajesh Verma	1359-1363
Shri Ujjwal Raman Singh	1363-1368
Shri Sunil Dattatrey Tatkar	1369-1375
Shri Virendra Singh	1375-1378
Shri E. T. Mohammed Basheer	1378-1381
Dr. Angomcha Bimol Akoijam	1382-1389
Shri Balashowry Vallabhaneni	1389-1392
Shrimati Malvika Devi	1392-1396
Dr. Kalanidhi Veeraswamy	1396-1401
Dr. Rajkumar Sangwan	1401-1404

Shri Aga Syed Ruhullah Mehdi	1404-1408
Dr. Alok Kumar Suman	1408-1409
Shri S. Venkatesan	1410-1414
Shri Varun Chaudhry	1414-1416
Shri Saumitra Khan	1417-1419
Shri Raja Ram Singh	1419-1421
Dr. Raj Kumar Chabbewal	1421-1423
Adv. Chandra Shekhar	1423-1427
Shri Ganesh Singh	1427-1433
Shrimati Pratibha Suresh Dhanorkar	1433-1435
Shri Balya Mama Suresh Gopinath Mhatre	1435-1438
Shri Pushpendra Saroj	1438-1444
Shri Abhay Kumar Sinha	1444-1447
Dr. Indra Hang Subba	1447-1450
Shri Sanjay Uttamrao Deshmukh	1450-1453
Dr. Thol Thirumaavalavan	1453-1456
Shri Rajkumar Roat	1456-1459
Shri Asaduddin Owaisi	1459-1463
Dr. Nishikant Dubey	1464-1472
Shri Kiren Rijju	1472-1474
Shri Sasikanth Senthil	1474-1478
Shri Ramprit Mandal	1479-1481
Shri Vishaldada Prakashbapu Patil	1481-1483
Shri Pratap Chandra Sarangi	1483-1487
Shri Murari Lal Meena	1487-1491

Shri Nilesh Dnyandev Lanke

1491-1493

Shri Rodmal Nagar

1494-1496

ANNEXURE – I

1497-1508

(i) Member-wise Index to Starred Questions

1497-1498

(ii) Member-wise Index to Unstarred Questions

1499-1508

ANNEXURE – II

1509-1510

(i) Ministry-wise Index to Starred Questions

1509

(ii) Ministry-wise Index to Unstarred Questions

1510

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Monday, February 03, 2025/ Magha 14, 1946 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : अध्यक्ष जी, हमने एडजर्नमेंट मोशन दिया है।... (व्यवधान)

माननीय अध्यक्ष : आप महामहिम राष्ट्रपति जी के अभिभाषण पर चर्चा के समय अपनी बात कह लीजिए।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या – 1.

श्री जी. लक्ष्मीनारायण जी।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, आप एक मिनट बैठ जाएं। महामहिम राष्ट्रपति जी ने कुम्भ के बारे में भी चर्चा की है, इसलिए आप जब महामहिम राष्ट्रपति जी के अभिभाषण के समय अपनी बात कहेंगे, तो आप यह विषय भी रख सकते हैं।

... (व्यवधान)

एडवोकेट चन्द्र शेखर (नगीना) : अध्यक्ष जी, अयोध्या पर चर्चा होनी चाहिए।... (व्यवधान)

माननीय अध्यक्ष : प्रश्न काल सबसे महत्वपूर्ण समय होता है। माननीय सदस्यों का समय होता है और बहुत प्रयास करने के बाद प्रश्न पूछने का समय आता है। सरकार की जवाबदेही भी प्रश्न काल में तय होती है। इस महत्वपूर्ण विषय पर कई बार चर्चा हो चुकी है।

... (व्यवधान)

माननीय अध्यक्ष : मैं आपसे कई बार आग्रह कर चुका हूँ। आप कम से कम एक व्यवस्था बना लें कि प्रश्न काल में कभी भी विषय को नहीं उठाने दिया जाएगा। यदि मैं आपके स्थगन प्रस्ताव को एलाऊ न करूँ, तब आप विषय उठाया कीजिए। हमें संसद की व्यवस्था बनानी चाहिए।

... (व्यवधान)

माननीय अध्यक्ष : क्या आप सदन नहीं चलाना चाहते हैं? क्या आप चर्चा नहीं करना चाहते हैं?

... (व्यवधान)

ORAL ANSWERS TO QUESTIONS

***Starred Question Nos. 1 to 18**

माननीय अध्यक्ष : प्रश्न संख्या 1, श्री जी. लक्ष्मीनारायण जी ।

... (व्यवधान)

PROJECTS UNDER NCF IN ANDHRA PRADESH

***1 SHRI G LAKSHMINARAYANA**

Will the Minister of **CULTURE** be pleased to state:

- a) the details of projects of Andhra Pradesh State that have been approved under the National Culture Fund (NCF) along with the year of approval;
- B the details of funds allocated, released and utilized for each approved project under NCF from the said State;
- c) the details of proposals submitted by the said state under NCF along with their current status; and
- d) whether the Government plans to fund additional cultural projects of Andhra Pradesh State under NCF in future and, if so, the details thereof?

संस्कृति एवं पर्यटन मंत्री (गजेन्द्र सिंह शेखावत) :

(क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (घ) एनसीएफ को, देश भर से प्राप्त संस्कृति संबंधी विभिन्न परियोजना प्रस्तावों की जांच करने और दिशानिर्देशों के अनुसार उन्हें योग्यता के आधार पर अनुमोदित करने का अधिदेश है।

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

विगत पांच वर्षों के दौरान एनसीएफ के अंतर्गत आंध्र प्रदेश राज्य से कोई भी परियोजना प्रस्ताव प्राप्त/अनुमोदित नहीं हुआ है।

SHRI G. LAKSHMINARAYANA: Thank you hon. Speaker, Sir.

While the National Culture Fund (NCF) has successfully facilitated the restoration of numerous historic monuments across the country, I would like to bring to your attention the Gooty Fort located in my constituency of Anantapur. This majestic fort, the largest in the State, has witnessed the rise and fall of empires – from the Chalukyas to the Vijayanagara Empire, the Mughals, the Marathas and even the British.(Interruptions)

11.04 hrs

At this stage, Sushri S. Jothimani, Dr. Amar Singh and some other hon.

Members came and stood on the floor near the Table.

Strategically located near NH-44, NH-67 and the Gooty railway junction, it holds immense potential to become a key tourism hub. However, the fort is currently in a state of neglect. A proposal of Rs.460 crore for its restoration has already been submitted for its restoration under the NCF, which is still remains pending.(Interruptions)

I would like to ask the hon. Minister if the Government will take up this project at the earliest and expedite its approval to ensure the timely restoration of Gooty Fort? Thank you, Sir.(Interruptions)

SHRI GAJENDRA SINGH SHEKHAWAT: Sir, under the provisions of the National Culture Fund, the financial arrangements are being done out of the donations that we receive or the money that we receive as a contribution from the companies and PSUs through CSR.(Interruptions) So, primarily and predominantly, the funding agencies take a call and give us the priority. We

have already enlisted 150 projects on the website of NCF.

The said project, which the hon. MP has mentioned, is also a part of that. It has been depicted on the website. Whenever adequate funding will be agreed by any of the PSU or any of the company which is giving CSR fund, we will certainly consider it on priority. ... (*Interruptions*)

SHRI G. LAKSHMINARAYANA: Thank you, hon. Minister. However, I would like to bring to your attention that the issue extends beyond Gooty Fort alone. There are 20 other proposals from Andhra Pradesh that are also awaiting approval under the National Culture Fund for the preservation, protection, and promotion of the historical monuments. ... (*Interruptions*)

Hon. Speaker, Sir, it is concerning to note that in the last five years, not a single project from Andhra Pradesh has been approved under the NCF. I kindly request the hon. Minister to provide clarity on the reasons behind the delay in processing these proposals and the steps being taken to ensure their timely approval and restoration. Thank you, Sir. ... (*Interruptions*)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, जैसा कि मैंने पहले प्रश्न का उत्तर देते हुए निवेदन किया, उसे एक बार फिर दोहराना चाहता हूं कि नेशनल कल्चर फंड की वेबसाइट पर जो 150 मॉन्यूमेंट्स की सूची प्रकाशित की गयी है, उसमें ऐसे 21 प्रोजेक्ट्स आंध्र प्रदेश राज्य के हैं।... (व्यवधान) सामान्यतः एनसीएफ में सीएसआर देने वाली कोई कंपनी या पीएसयू जब कभी किसी पर्टीक्युलर प्रोजेक्ट के लिए आग्रह करता है, तो हम उसको कंसीडर करते हैं।... (व्यवधान) अभी हमने डी.पी.आई.आई.टी. के साथ बैठक करके सारे पीएसयूज़ से आग्रह किया है कि वे कुछ धनराशि उपलब्ध कराएं।... (व्यवधान) इन पर्टीक्युलर प्रोजेक्ट्स को प्रायोरिटी देते हुए जब भी धनराशि उपलब्ध होगी, तो हम निश्चित रूप से उसे कंसीडर करेंगे।... (व्यवधान)

DR. C. M. RAMESH: A project seeking donors/fund has been proposed for water tightening and strengthening of Buddhist rock-cut stupas and repairs of

caves, and the ruins of a structural chaitya with Rs. 3 crore cost estimate. ...

(Interruptions) The project proposal also provides for public amenities and landscaping of gardens. The Hon. Minister may kindly throw some light on it.

... (Interruptions)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, मैं फिर से वही निवेदन करूंगा कि हमने उसको सूचीबद्ध किया है।... (व्यवधान) उसके लिए धनराशि उपलब्ध होने पर निश्चित रूप से उस पर कार्रवाई की जाएगी। ... (व्यवधान)

माननीय अध्यक्ष : श्री किरें रिजिजू, संसदीय कार्य मंत्री जी।

... (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरें रिजिजू) : सर, यह उम्मीद थी कि आज पार्लियामेंट में अच्छे से क्वेश्चन ऑवर चलेगा।... (व्यवधान)

माननीय अध्यक्ष जी, हमारे विपक्ष के साथियों से आपने बार-बार अनुरोध किया है, बार-बार आग्रह किया है कि प्रश्न काल को डिस्टर्ब न करें, क्योंकि यह प्रश्न काल मेम्बर्स का होता है।... (व्यवधान) इसमें सरकार से सवाल पूछे जाते हैं।... (व्यवधान) ये लोग सरकार से सवाल न पूछ कर इस तरह सदन को डिस्टर्ब कर रहे हैं, यह अच्छी बात नहीं है।... (व्यवधान) अब जनता इनसे सवाल पूछेगी कि आप सदन में क्यों आए हैं? ... (व्यवधान)

महोदय, आपके आग्रह करने के बाद भी इस तरह से डिस्टर्बेस करना अच्छी बात नहीं है।... (व्यवधान) मैं सरकार की तरफ से इसका खंडन करना चाहता हूं।... (व्यवधान) वे अपनी जो बात बोलना चाहते हैं, उसे वे राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव के दौरान बोल सकते हैं।... (व्यवधान) पहले दिन ही ऑपोजीशन के मेम्बर्स ने जो हरकत की है, यह ठीक नहीं है।... (व्यवधान) सर, मैं इसका खंडन करता हूं।... (व्यवधान)

माननीय अध्यक्ष : श्री राम शिरोमणि वर्मा।

... (व्यवधान)

माननीय अध्यक्ष : श्री प्रशांत पडोले।

... (व्यवधान)

माननीय अध्यक्ष : श्री मल्लू रवि ।

... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन नम्बर - 2; सुश्री कंगना रनौत ।

... (व्यवधान)

माननीय अध्यक्ष : श्री सुरेश कुमार कश्यप ।

... (व्यवधान)

कर छूट और लाभ

***2. †श्री सुरेश कुमार कश्यप:**

सुश्री कंगना रनौत:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान निगमों और व्यक्तिगत करदाताओं के मध्य कर छूट और लाभ के वितरण का ब्यौरा क्या है;

(ख) सरकार द्वारा यह सुनिश्चित करने के लिए क्या विशिष्ट नीतियां अथवा उपाय लागू किए गए हैं कि मध्यम वर्ग को कर छूट से अधिक लाभ हो; और

(ग) मध्यम वर्ग के करदाताओं पर इन उपायों के अनुमानित प्रभाव का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) :

(क) से (ग) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) विगत पांच वर्षों के दौरान निगमों और व्यक्तिगत करदाताओं के बीच कर छूट और लाभ का वितरण ;

(i) आयकर अधिनियम, 1961 ('अधिनियम') के माध्यम से प्रत्यक्ष कर नीति, *अन्य बातों के साथ-साथ* , निर्यात को बढ़ावा देने, संतुलित क्षेत्रीय विकास, अवसंरचनात्मक सुविधाओं के निर्माण, रोजगार, ग्रामीण विकास, वैज्ञानिक अनुसंधान और विकास, सहकारी क्षेत्र को बढ़ावा देने, व्यक्तियों

द्वारा बचत और दान को प्रोत्साहित करने के लिए कर प्रोत्साहन प्रदान करती है। वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक कॉर्पोरेट और व्यक्तियों/एचयूएफ के संबंध में अधिनियम के तहत कर छूट और लाभों के कारण प्रमुख कर प्रोत्साहनों का राजस्व प्रभाव निम्नानुसार सारणीबद्ध है:

तालिका 1: प्रमुख कर प्रोत्साहनों का राजस्व पर प्रभाव

वित्तीय वर्ष	कॉर्पोरेट्स के लिए करोड़ रुपये में)	व्यक्तियों/एचयूएफ के लिए करोड़ रुपये में)
2019-20	94,109.83	1,55,429.45
2020-21	75,218.02	1,28,244.23
2021-22	96,892.39	1,68,566.30
2022-23	88,109.27	1,96,678.95
2023-24*	98,999.57	2,20,988.47
कुल	4,53,329.08	8,69,907.40

स्रोत: संबंधित वर्षों का प्राप्ति बजट

*वित्त वर्ष 2023-24 के लिए कुल राजस्व प्रभाव अनुमानित राजस्व प्रभाव है।

(ii) विगत पांच वर्षों में व्यक्तिगत/एचयूएफ करदाताओं के लिए प्रमुख कर प्रोत्साहनों का कुल राजस्व प्रभाव **8,69,907.40 करोड़ रुपये** है। इसकी तुलना में, विगत पांच वर्षों में कॉर्पोरेट करदाताओं के लिए प्रमुख कर प्रोत्साहनों का कुल राजस्व प्रभाव **4,53,329.08 करोड़ रुपये** है। इसलिए, यह देखा जा सकता है कि सरकार ने व्यक्तियों/एचयूएफ करदाताओं के लाभ के लिए भारी राजस्व का परित्याग किया है।

(ख) सरकार द्वारा यह सुनिश्चित करने के लिए यह विशिष्ट नीतियां अथवा उपाय लागू किए गए हैं कि मध्यम वर्ग को कर छूट से अधिक लाभ हो; और

उत्तर: आयकर प्रावधानों को सरल बनाने, उन्हें कम करने कम और उसके अनुपालन को आसान बनाने तथा मध्यम वर्ग के करदाताओं को महत्वपूर्ण राहत प्रदान करने के लिए बजट 2020-21 में नई कर व्यवस्था शुरू की गई थी। लगभग 75% करदाताओं ने नई कर व्यवस्था को चुना है। यह

रेखांकित किया गया है कि बजट 2025 में प्रस्तुत प्रत्यक्ष करों से संबंधित प्रस्तावों का एक उद्देश्य व्यक्तिगत आयकर सुधार है, जिसमें मध्यम वर्ग के करदाताओं पर विशेष ध्यान दिया जाएगा। मध्यम वर्ग के करदाताओं को लाभ पहुँचाने वाले कुछ उपायों पर नीचे चर्चा की गई है।

- **बुनियादी छूट सीमा में वृद्धि:** बजट 2020-21 में शुरू की गई नई कर व्यवस्था के तहत, आयकर से छूट प्राप्त कुल आय सीमा यानी 'शून्य' आयकर स्लैब 2.5 लाख रुपये तक थी, जिसे बजट 2023-24 में बढ़ाकर 3 लाख रुपये कर दिया गया और अब बजट 2025-26 में इसे बढ़ाकर 4 लाख रुपये करने का प्रस्ताव है।
- **धारा 87क के तहत छूट:** बजट 2023-24 में आयकर छूट की सीमा को नई कर व्यवस्था में लागू किया गया। तदनुसार, 7 लाख रुपये तक की कुल आय वाले निवासी व्यक्ति नई कर व्यवस्था के तहत छूट के कारण कोई आयकर नहीं देते हैं। दिनांक 01 फरवरी, 2025 को प्रस्तुत बजट 2025-26 में नई कर व्यवस्था के तहत निवासी व्यक्ति के लिए छूट को और बढ़ाने का प्रस्ताव किया गया है ताकि अगर उनकी कुल आय 12 लाख रुपये (विशेष दर आय के अलावा) तक है तो उन्हें कर नहीं देना पड़े। इस सीमा को बढ़ाकर 12 लाख रुपये करने से लगभग एक करोड़ करदाता, जिन्हें पहले 20,000 रुपये से 80,000 रुपये तक का कर देना पड़ता था, अब 'शून्य' कर का भुगतान करेंगे। 75,000 रुपये की मानक कटौती के कारण वेतनभोगी करदाताओं के लिए यह सीमा 12.75 लाख रुपये होगी। नई कर व्यवस्था के तहत पहले दी गई सीमांत राहत 12 लाख रुपये से थोड़ी अधिक आय पर भी लागू होगी।
- **आयकर दरों में कमी:** बजट 2020-21 में नई कर व्यवस्था लागू होने के बाद से विभिन्न आय स्लैब में व्यक्तिगत आयकर दरों में लगातार कमी आ रही है। वर्तमान बजट 2025-26 में यह प्रस्ताव किया गया है कि 24 लाख रुपये से अधिक की कुल आय पर 30% की उच्च कर दर लागू की जाएगी। बजट 2020-21, बजट 2023-24, बजट 2024-25 (जुलाई, 2024) और बजट 2025-26 में घोषित आयकर दरों का स्लैब-वार विवरण **अनुबंध-I** में दिया गया है।
- **मानक कटौती सीमा में वृद्धि:** बजट 2023-24 में नई कर व्यवस्था चुनने वाले वेतनभोगियों को 50,000/- रुपये की मानक कटौती उपलब्ध कराई गई। बजट 2024-25 (जुलाई, 2024) में

इस सीमा को बढ़ाकर 75,000/- रुपये कर दिया गया। इसी तरह, पेंशनभोगियों के लिए पारिवारिक पेंशन पर कटौती को बजट 2024-25 (जुलाई, 2024) में 15,000/- रुपये से बढ़ाकर 25,000/- रुपये कर दिया गया। इससे लगभग चार करोड़ वेतनभोगी व्यक्तियों और पेंशनभोगियों को राहत मिली है।

- **नई कर व्यवस्था के तहत छूट:** नई कर व्यवस्था चुनने वाले करदाता कुछ छूटों का लाभ भी उठा सकते हैं, जिनमें अन्य बातों के साथ-साथ 25 लाख रुपये तक की छुट्टी का नकदीकरण, एनपीएस के तहत नियोक्ता के अंशदान में बढ़ी हुई कटौती, वेतनभोगी व्यक्तियों द्वारा प्राप्त कुछ भत्ते जैसे दैनिक भत्ता, वाहन भत्ता आदि और ग्रेच्युटी राशि शामिल हैं। (अनुबंध-II देखें)।

- **टीडीएस/टीसीएस प्रावधानों का युक्तिकरण :** वर्तमान बजट 2025-26 में, वरिष्ठ नागरिकों के लिए ब्याज आय और किराये की आय आदि जैसी कुछ आय के संबंध में स्रोत पर कर कटौती की सीमा बढ़ाने का प्रस्ताव किया गया है (अनुबंध-III देखें)। इसके अलावा, वर्तमान बजट 2025-26 में शिक्षा उद्देश्यों के लिए प्रेषण पर स्रोत पर एकत्रित कर (टीसीएस) को हटाने की भी घोषणा की गई थी, जहां ऐसा प्रेषण किसी निर्दिष्ट वित्तीय संस्थान से लिए गए ऋण से होता है।

- **दीर्घकालिक पूंजीगत लाभ (एलटीसीजी) से आय पर कर छूट:** इक्विटी और म्यूचुअल फंड में निवेश के लिए, प्रति वित्तीय वर्ष 1.25 लाख रुपये तक के दीर्घकालिक पूंजीगत लाभ (एक वर्ष से अधिक समय तक रखी गई आस्तियों पर अर्जित लाभ) को आयकर से छूट दी गई है।

- **कर व्यवस्थाओं का विकल्प:** हालाँकि बजट 2023-24 में नई आयकर व्यवस्था को डिफॉल्ट कर व्यवस्था बना दिया गया था, लेकिन करदाताओं के पास पुरानी कर व्यवस्था का लाभ उठाने का विकल्प है। पुरानी व्यवस्था के तहत, व्यक्तिगत/एचयूएफ करदाता इन छूटों/कटौतियों का दावा करने के पात्र हैं और उनके लिए कई तरह की कर प्राथमिकताएँ उपलब्ध हैं।

समय-समय पर सरकार ने आय स्लैब और कर दरों में बदलाव करके मध्यम वर्ग के करदाताओं के कर बोझ को कम किया है। नई कर व्यवस्था के तहत कर दरें संबंधित आय स्लैब के लिए पुरानी व्यवस्था की कर दरों की तुलना में तुलनात्मक रूप से कम हैं। वर्तमान बजट में प्रस्तावित नई संरचना मध्यम वर्ग के करों को काफी हद तक कम कर देगी और उनके हाथों में

अधिक पैसा छोड़ेगी, जिससे घरेलू खपत, बचत और निवेश को बढ़ावा मिलेगा। बजट 2025-26 में पेश किए गए प्रस्तावों के परिणामस्वरूप प्रत्यक्ष करों में लगभग ₹ 1 लाख करोड़ का राजस्व परित्याग किया जाएगा।

(ग) मध्यम वर्ग के करदाताओं पर इन उपायों के अनुमानित प्रभाव का ब्यौरा क्या है?

(1) सरकार द्वारा व्यक्तियों को नई कर व्यवस्था के तहत प्रदान किए जाने वाले कर लाभ का उद्देश्य अर्थव्यवस्था में गुणक प्रभाव डालना है। कर लाभ विशेष रूप से मध्यम आय वर्ग में आने वाले व्यक्तियों और परिवारों पर वित्तीय बोझ को कम करने के लिए डिज़ाइन किए गए हैं जो उनकी कर देयता को कम करने और उपभोग, बचत निवेश और दीर्घकालिक वित्तीय योजना को प्रोत्साहित करने में मदद करते हैं। आयकर अधिनियम के तहत उपलब्ध विभिन्न प्रावधानों का लाभ उठाकर, मध्यम वर्ग के करदाता प्रभावी रूप से अपनी कर देयता को कम कर सकते हैं और अपनी प्रयोज्य आय बढ़ा सकते हैं, जिससे बदले में मध्यम वर्ग की क्रय शक्ति बढ़ेगी।

(2) मध्यम वर्ग के करदाताओं के लिए बजट 2023-24 में पेश किए गए उपायों के लिए अनुमानित राजस्व परित्याग सालाना 35,000 करोड़ रुपये है और बजट 2024-25 (जुलाई, 2024) में पेश किए गए उपायों के लिए सालाना 7,000 करोड़ रुपये है। मौजूदा बजट 2025-26 में प्रस्तावित उपायों के लिए प्रत्यक्ष करों में लगभग 1 लाख करोड़ रुपये के अनुमानित राजस्व का परित्याग किया जाएगा।

(3) व्यक्तियों/एचयूएफ द्वारा प्राप्त कर छूट और लाभ पिछले कुछ वर्षों में उत्तरोत्तर बढ़े हैं जैसा कि ऊपर भाग (क) में दिए गए उत्तर से स्पष्ट है। विगत पांच वर्षों में व्यक्तिगत/एचयूएफ करदाताओं के लिए प्रमुख कर प्रोत्साहनों का कुल राजस्व प्रभाव 8,69,907.40 करोड़ रुपये है। इसके अलावा, पुरानी व्यवस्था में आयकर अधिनियम, 1961 की छूट और कटौती (अध्याय VIक के तहत) के माध्यम से जो कर लाभ पहले दिए गए थे, वे अब स्लैब और दर संरचना में अंतर्निहित हैं और साथ ही कुछ छूट और कटौती जैसे एनपीएस के तहत नियोक्ता का योगदान, नई कर व्यवस्था के तहत छूट आदि भी उपलब्ध हैं। इसलिए, नई कर व्यवस्था के तहत स्लैब और दरों के माध्यम से कर लाभ पुरानी व्यवस्था में छूट और कटौती (अध्याय VIक के तहत) के माध्यम से उपलब्ध लाभ से अधिक है। यह बात नई कर व्यवस्था को चुनने वाले करदाताओं की संख्या से स्पष्ट रूप से पता

चलती है, अर्थात् लगभग 75% करदाताओं ने कटौती और छूट के साथ पुरानी कर व्यवस्था का लाभ उठाने की तुलना में कम कर का भुगतान किया है। इससे पता चलता है कि मध्यम वर्ग के करदाताओं को अधिक लाभ दिया गया है।

अनुबंध-I

(i) पुरानी कर व्यवस्था और बजट 2020-21 में शुरू की गई नई कर व्यवस्था के तहत कर दरों और स्लैब की तुलना निम्नानुसार है: -

कर-योग्य आय स्लैब (रु. में)	पुरानी व्यवस्था के तहत मौजूदा कर दरें	नई कर व्यवस्था के तहत नई कर दरें
2,50,000 तक	शून्य	शून्य
2,50,001 से 5,00,000 तक	5%	5%
5,00,001 से 7,50,000 तक	20%	10%
7,50,001 से 10,00,000 तक	20%	15%
10,00,001 से 12,50,000 तक	30%	20%
12,50,001 से 15,00,000 तक	30%	25%
15,00,000 से अधिक	30%	30%

(ii) नई व्यवस्था में कर स्लैब और दरों को आकलन वर्ष 2024-25 के लिए बजट 2023-24 में निम्नानुसार संशोधित किया गया :-

कर योग्य आय (रु.)	दरें
3,00,000 रु. तक	शून्य
3,00,001 रु.से 6,00,000 रु.तक	5 %
6,00,001 रुपये से 9,00,000 रुपये तक	10 %
9,00,001 रुपये से 12,00,000 रुपये तक	15 %
12,00,001 रुपये से 15,00,000 रुपये तक	20 %
15,00,000 रुपये से अधिक	30 %

(iii) नई कर व्यवस्था के तहत कर की दरों को बजट 2024-25 (जुलाई, 2024) में संशोधित किया गया, जो आकलन वर्ष 2025-26 से प्रभावी होगा:

कर योग्य आय (रु.)	दरें
3,00,000 रु. तक	शून्य
3,00,001 रु.से 7,00,000 रु. तक	5 %
7,00,001 रुपये से 10,00,000 रुपये तक	10 %
10,00,001 रुपये से 12,00,000 रुपये तक	15%
12,00,001 रुपये से 15,00,000 रुपये तक	20 %
15,00,000 रुपये से अधिक	30 %

(iv) वर्तमान बजट 2025-26 में प्रस्तावित नई कर व्यवस्था के अंतर्गत कर निर्धारण वर्ष 2026-27 से कर की दरें निम्नानुसार प्रस्तावित हैं:

कर योग्य आय (रु .)	दरें
4,00,000 रु. तक	शून्य
4,00,001 रुपये से 8,00,000 रुपये तक	5 %
8,00,001 रुपये से 12,00,000 रुपये तक	10 %
12,00,001 रुपये से 16,00,000 रुपये तक	15%
16,00,001 रुपये से 20,00,000 रुपये तक	20 %
20,00,001 रुपये से 24,00,000 रुपये तक	25%
24,00,000 रुपये से अधिक	30%

- मध्यम वर्ग के करदाताओं के लिए कर लाभ की गणना के कुछ उदाहरण नीचे दी गई तालिका में दिए गए हैं:

आय	स्लैब पर कर और दरें		लाभ	छूट लाभ	कुल लाभ	छूट-लाभ के बाद कर
	वर्तमान	प्रस्तावित	दर / स्लैब	12 लाख रुपये तक		
8 लाख	30,000	20,000	10,000	20,000	30,000	0
9 लाख	40,000	30,000	10,000	30,000	40,000	0
10 लाख	50,000	40,000	10,000	40,000	50,000	0
11 लाख	65,000	50,000	15,000	50,000	65,000	0
12 लाख	80,000	60,000	20,000	60,000	80,000	0
16 लाख	1,70,000	1,20,000	50,000	0	50,000	1,20,000
20 लाख	2,90,000	2,00,000	90,000	0	90,000	2,00,000
24 लाख	4,10,000	3,00,000	1,10,000	0	1,10,000	3,00,000
50 लाख	11,90,000	10,80,000	1,10,000	0	1,10,000	10,80,000

अनुबंध-II

नई कर व्यवस्था के अंतर्गत उपलब्ध छूट/कर लाभ:

- धारा 10(10कक) के तहत अवकाश नकदीकरण सीमा की छूट में वृद्धि: बजट 2023-

24 में, किसी कर्मचारी (केंद्र सरकार या राज्य सरकार के कर्मचारी के अलावा) के मामले में सेवानिवृत्ति के समय औसत वेतन के 10 महीने तक के अवकाश के नकदीकरण की सीमा को 3 लाख रुपये से बढ़ाकर **25 लाख** रुपये कर दिया गया।

(ii) **धारा 80सीसीडी(2) के तहत** कर्मचारियों (केंद्र सरकार और राज्य सरकार के अलावा) के लिए कर्मचारी एनपीएस खाते में अंशदान को बजट 2024-25 (जुलाई, 2024) में 10% से बढ़ाकर 14% कर दिया गया है।

(iii) **वेतनभोगी व्यक्तियों** द्वारा प्राप्त निम्नलिखित भत्तों पर कर छूट उपलब्ध है :

- दौरे या स्थानांतरण पर यात्रा की लागत को पूरा करने के लिए दिया गया कोई यात्रा भत्ता;
- किसी कर्मचारी द्वारा अपने सामान्य कार्य स्थल से अनुपस्थिति के कारण किए गए सामान्य दैनिक व्यय को पूरा करने के लिए कोई दैनिक भत्ता, चाहे वह दौरे पर दिया गया हो या स्थानांतरण के संबंध में यात्रा की अवधि के लिए,
- किसी कार्यालय या रोजगार के कर्तव्यों के निष्पादन में परिवहन पर किए गए व्यय को पूरा करने के लिए दिया गया कोई परिवहन भत्ता;
- कोई ऐसा विशेष भत्ता या लाभ, जो किसी कार्यालय या रोजगार के कर्तव्यों के निष्पादन में पूर्णतः होने वाले व्यय को पूरा करने के लिए विशेष रूप से प्रदान किया जाता है
- ऐसा कोई भत्ता जो करदाता को या तो उस स्थान पर अपने व्यक्तिगत व्ययों को पूरा करने के लिए दिया जाता है जहां उसके द्वारा अपने पद या लाभ के रोजगार के कर्तव्यों का सामान्यतः पालन किया जाता है या उस स्थान पर जहां वह सामान्यतः निवास करता है, या उसे जीवन-यापन की बढ़ी हुई लागत के लिए प्रतिपूर्ति करने के लिए, जैसा कि विहित किया गया है और उस सीमा तक, जैसा कि विहित किया गया है।

(iv) **स्वैच्छिक सेवानिवृत्ति** पर धारा 10(10ग) के तहत प्राप्त राशि और धारा 10(10) के तहत ग्रेज्युटी पर निर्धारित सीमा के अधीन कर छूट।

(v) **अधिभार एवं अधिकतम कर दर में कमी:** बजट 2023-24 में नई व्यवस्था के तहत उच्चतम अधिभार 37 प्रतिशत से घटाकर 25 प्रतिशत कर दिया गया है। इससे अधिकतम दर

42.74 प्रतिशत से घटकर 39 प्रतिशत हो गई है।

(vi) धारा 23 के तहत स्वयं के अधिकार वाली संपत्ति के वार्षिक मूल्य का सरलीकरण:

वर्तमान में करदाता केवल कुछ शर्तों को पूरा करने पर ही स्वयं के अधिकार वाली संपत्तियों के वार्षिक मूल्य को 'शून्य' के रूप में दावा कर सकते हैं। करदाताओं को होने वाली कठिनाइयों को ध्यान में रखते हुए, बजट 2025 में दो ऐसी स्वयं के अधिकार वाली संपत्तियों के लाभ की अनुमति देने का प्रस्ताव किया गया है, यदि मालिक अपने निवास के लिए उस पर कब्जा करता है या किसी कारण से वास्तव में उस पर कब्जा नहीं कर सकता है।

(vii) कुछ विशेष सुविधाओं की सीमा में वृद्धि: बजट 2025 में अधिनियम की धारा 17 के अंतर्गत सुविधाओं की गणना के उद्देश्य से कर्मचारियों की आय की सीमा में वृद्धि का प्रस्ताव किया गया है, जिससे वेतनभोगी वर्ग के करदाताओं को लाभ होगा।

अनुबंध-III

टीडीएस/टीसीएस प्रावधान का युक्तिकरण : विभिन्न प्रावधानों के तहत टीडीएस दरों की बढ़ी हुई सीमा, जिनका सकारात्मक प्रभाव पड़ेगा, निम्नानुसार है:-

क्र. सं.	अधिनियम की धारा	वर्तमान टीडीएस/टीसीएस सीमा (रु. में)	प्रस्तावित टीडीएस/टीसीएस सीमा (में रु.)
1	194क – प्रतिभूतियों पर ब्याज के अलावा अन्य ब्याज	(i) वरिष्ठ नागरिक के लिए 50,000/-; (ii) अन्य के मामले में 40,000/- जब भुगतानकर्ता बैंक, सहकारी समिति और डाकघर हो (iii) अन्य मामलों में 5,000/-	(i) वरिष्ठ नागरिक के लिए 1,00,000/-; (ii) अन्य के मामले में 50,000/- जब भुगतानकर्ता बैंक, सहकारी समिति और डाकघर हो (iii) अन्य मामलों में 10,000/-
2	194-आई किराया	वित्तीय वर्ष के दौरान	50,000/- प्रति माह या महीने

		2,40,000/-	का कुछ भाग
3	193 – प्रतिभूतियों पर ब्याज	शून्य	10,000/-
4	194- लाभांश, एक व्यक्तिगत शेयरधारक के लिए	5,000/-	10,000/-
5	194के- म्यूचुअल फंड या निर्दिष्ट कंपनी या उपक्रम की इकाइयों के संबंध में आय	5,000/-	10,000/-
6	194डी – बीमा आयोग	15,000/-	20,000/-
7	194जी – लॉटरी टिकटों पर कमीशन, पुरस्कार आदि के माध्यम से आय	15,000/-	20,000/-
8	194एच – कमीशन या ब्रोकरेज	15,000/-	20,000/-
9	194जे – पेशेवर या तकनीकी सेवाओं के लिए शुल्क	30,000/-	50,000/-
10	194एलए – बढ़े हुए मुआवजे के माध्यम से आय	2,50,000/-	5,00,000/-
11	206सी(1जी)- एलआरएस और विदेशी टूर प्रोग्राम पैकेज के तहत धन प्रेषण	7,00,000/-	10,00,000/-

(ग) शिक्षा प्रयोजनों के लिए प्रेषित धनराशि पर कोई टीसीएस नहीं

शिक्षा प्रयोजनों के लिए प्रेषित धनराशि पर टीसीएस हटाने का प्रस्ताव किया गया है, जहां ऐसा प्रेषित धन किसी निर्दिष्ट वित्तीय संस्थान से लिए गए ऋण में से हो।

श्री सुरेश कुमार कश्यप : अध्यक्ष महोदय, मैं माननीय मंत्री जी को धन्यवाद देना चाहूंगा कि उन्होंने इस प्रश्न का बड़ा विस्तृत उत्तर दिया है।... (व्यवधान)

माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में देश के लिए जो नवीन बजट 2025-2026 प्रस्तुत किया गया है, उसमें समाज के प्रत्येक वर्ग का ध्यान रखा गया है।... (व्यवधान) मैं माननीय वित्त मंत्री जी का धन्यवाद करना चाहूंगा कि आपने जो बजट प्रस्तुत किया है, वह इस देश को एक नयी दिशा और दशा देने वाला बजट है और देश के 'विकसित भारत' के संकल्प को पूरा करने वाला बजट है।... (व्यवधान)

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या कॉर्पोरेट कर की दरों में कमी से निजी क्षेत्र के निवेश में प्रभावी वृद्धि हुई है?... (व्यवधान) अगर इसमें वृद्धि हुई है तो कितनी वृद्धि हुई है, किस हद तक वृद्धि हुई है, यह मैं माननीय मंत्री जी से जानना चाहता हूँ।... (व्यवधान)

श्री पंकज चौधरी : अध्यक्ष जी, मैं आपके माध्यम से सदन को अवगत कराना चाहता हूँ कि घरेलू कंपनियों को वैश्विक स्तर पर प्रतिस्पर्धी बनाने के लिए, नए निवेश को आकर्षित करने के लिए, रोजगार के लिए अवसरों को उत्पन्न करने के लिए कुछ विशेष कंपनियों को टैक्स में छूट दी गई। ... (व्यवधान) इन टैक्स छूटों में देश की आर्थिक गतिविधियाँ और बढ़ी हैं। ... (व्यवधान) उदाहरण के तौर पर अगर देखें, नई विनिर्माण कंपनियों की संख्या के निर्धारण के तौर पर अगर देखें तो विनिर्माण क्षेत्र में कंपनियों की संख्या निर्धारण वर्ष 2022-23 में 2928 से बढ़ कर निर्धारण वर्ष 2024-25 में 7185 हो गई है। ... (व्यवधान) साथ में स्टार्टअप की संख्या में भी लगातार बढ़ोत्तरी हो रही है। ... (व्यवधान) टैक्सपेयर्स की संख्या भी लगातार बढ़ रही है और टैक्स कलेक्शन भी लगातार बढ़ रहा है। ... (व्यवधान) इन्हीं सबका परिणाम है कि हमारी अर्थव्यवस्था, जो वर्ष 2014-15 में दसवें स्थान पर थी, आज विश्व की पांचवीं सबसे बड़ी अर्थव्यवस्था बनकर के उभरी है। ...

(व्यवधान)

माननीय अध्यक्ष : ऑनरेबल मेंबर श्री एन.के. प्रेमचन्द्रन जी ।

एन.के. प्रेमचन्द्रन जी आप मुझसे कहते हो कि मुझे महत्वपूर्ण सवाल पूछना है, लेकिन सीट पर नहीं बैठते हो । आपका यह तरीका ठीक नहीं है ।

श्री कीर्ति आज़ाद जी ।

... (व्यवधान)

श्री कीर्ति आज़ाद : अध्यक्ष जी, मेरा बहुत ही महत्वपूर्ण प्रश्न है । मैं यह जानना चाहता हूँ कि क्या यह सच नहीं है पेट्रोल-डीज़ल के दाम आसमान छू रहे हैं और सरकार ने खाने-पीने पर 18 प्रतिशत जीएसटी लगाई हुई है? ... (व्यवधान) यदि सरकार पेट्रोल-डीज़ल के दाम कम कर दे, जो वर्ष 2014 से पहले दाम आधे करने की बात थी और खाने-पीने की चीज़ों से जीएसटी हटा दे तो क्या लोगों को मंहगाई की भारी मार से राहत नहीं मिलेगी? ... (व्यवधान) क्या मंत्री जी यह बताने का प्रयास करेंगे? ... (व्यवधान)

श्री पंकज चौधरी : माननीय अध्यक्ष जी, माननीय सदस्य ने जीएसटी की बात की है और इसका निर्णय कहीं न कहीं जीएसटी काउंसिल लेती है, जो एक संवैधानिक संस्था है । ... (व्यवधान) मैं माननीय सदस्य को बताना चाहता हूँ कि जीएसटी काउंसिल की बैठक में बंगाल की मंत्री भी शामिल रहती हैं और वहां पर सर्वसम्मति से निर्णय होता है । ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, अगर आपको देश की जनता ने नारेबाजी करने के लिए और प्रश्न काल को स्थगति करने के लिए भेजा है तो आप यही काम कीजिए ।

... (व्यवधान)

माननीय अध्यक्ष : अगर सदन चलाना चाहते हैं तो अपनी सीट पर जा कर बैठिए ।

... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन नंबर – 3, श्रीमती डी.के. अरुणा ।

... (व्यवधान)

Participation of Youth in Viksit Bharat -2047

***3. †Smt. D K Aruna:**

Shri Eatala Rajender:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government is encouraging youth to drive progress and make the country a developed nation;

(b) if so, the efforts made so far in achieving resolutions of Young Leaders Dialogue, 2025 and the larger goal of Viksit Bharat-2047 and the outcome thereof;

(c) whether the Government has advised the youth to step out of their comfort zones and take risks, so that Global agencies recognise their potential and also to contribute significantly to boost India's GDP;

(d) if so, the details thereof;

(e) the achievements made so far under the schemes like Nehru Yuva Kendra Sangathan (NYKS) and National Young Leaders Programme (NYLP) and such others, being implemented with a view to achieve the goal of Viksit Bharat-2047;

(f) the funds sanctioned/spent under various schemes/programmes being implemented to achieve the goal of Viksit Bharat-2047, during the last ten years, State-wise; and

(g) the future action plan worked out/implemented in this regard along with the status of participation of NGOs, State-wise?

युवक कार्यक्रम और खेल मंत्रालय में राज्य मंत्री (श्रीमती रक्षा निखिल खाडसे) :

(क) से (छ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) जी हां। सरकार युवाओं को प्रगति का वाहक बनने और देश को विकसित राष्ट्र बनाने के लिए प्रोत्साहित कर रही है।

(ख) “विकसित भारत 2047” पहल का उद्देश्य भारत की स्वतंत्रता के शताब्दी वर्ष तक एक विकसित राष्ट्र बनने की आकांक्षा को साकार करना है। चूंकि, वर्ष 2047 में भारत की स्वतंत्रता के 100 वर्ष पूरे हो रहे हैं, इस पहल के माध्यम से व्यापक और सतत विकास की प्राप्ति के लिए आर्थिक, सामाजिक, पर्यावरणीय और शासन के क्षेत्रों के प्रयासों को संगठित करना है। युवाओं में राष्ट्र निर्माण की क्षमता है, इसलिए हमें उन्हें अवसर देना चाहिए।

राष्ट्रीय युवा महोत्सव (एनवाईएफ), राष्ट्रीय युवा किशोर विकास कार्यक्रम (एनपीवाईएडी) स्कीम के प्रमुख कार्यक्रमों में से एक है। इस वर्ष, एनवाईएफ का पुनर्गठन किया गया और इसे विकसित भारत युवा नेता संवाद (वीबीवाईएलडी) नाम दिया गया। वीबीवाईएलडी - 2025, एनवाईएफ मंच को व्यापक बनाने और युवाओं के साथ अधिक गहनता से जुड़ने का एक प्रयास था। यह प्रधानमंत्री के स्वतंत्रता दिवस के विजन के साथ जुड़ने का एक प्रयास था, जिसमें 1 लाख युवाओं को सार्वजनिक मामलों में शामिल किया जाना था, ताकि उन्हें विकसित भारत के लिए राष्ट्रीय विकास का एक सार्थक क्षेत्र बनाने और नेतृत्व के लिए एक राष्ट्रीय मंच प्रदान किया जा सके। इस संवाद में युवाओं को विकसित भारत के विभिन्न पहलुओं के बारे में लिखने के लिए प्रोत्साहित किया गया। इस संवाद ने उन्हें बड़े सपने देखने और विकसित भारत 2047 के विजन की दिशा में काम करने के लिए प्रोत्साहित किया। वीबीवाईएलडी-2025 के माध्यम से देशभर के 30 लाख प्रेरित युवा एक साथ आए; भारत के 15-29 आयु वर्ग के सबसे वाइब्रेंट यूथ का प्रतिनिधित्व कर रहे लगभग 2500 ऊर्जावान युवाओं को योग्यता आधारित, बहु-चरणीय प्रक्रिया के माध्यम से विकसित भारत युवा नेता संवाद 2025 में भाग लेने के लिए चुना गया है। इस संवाद से उभरने वाली प्रस्तुतियां माननीय प्रधानमंत्री के समक्ष प्रस्तुत की गईं। वीबीवाईएलडी-2025 एक ऐतिहासिक आयोजन रहा, जिसने नेताओं, नवोन्मेषकों और विचारकों की अगली पीढ़ी को बढ़ावा दिया जो भारत के विकास को आगे बढ़ाएंगे।

विकसित भारत ट्रैक और पारंपरिक ट्रैक के चयनित प्रतिभागियों, युवा नवोन्मेषकों,

स्वयंसेवकों आदि सहित कुल मिलाकर लगभग 2500 युवा वीबीवाईएलडी 2025 का हिस्सा बने। इसके अतिरिक्त, 6 करोड़ से अधिक युवाओं और अन्य लोगों ने विभिन्न सोशल मीडिया प्लेटफॉर्म के माध्यम से इस कार्यक्रम को देखा।

(ग) और (घ) इस विभाग ने देशभर में युवाओं की भागीदारी और विकास को बढ़ावा देने के लिए माई भारत पोर्टल पर विभिन्न कार्यक्रम शुरू किए हैं। इन कार्यक्रमों का संक्षिप्त विवरण इस प्रकार है :

- i. **भारत के लिए स्वयंसेवक:** युवाओं को अल्पावधि सामुदायिक स्वयंसेवक अवसरों से जोड़ता है।
- ii. **एक्सपिरियेंशियल लर्निंग कार्यक्रम (ईएलपी):** युवाओं को करके सीखने से व्यावहारिक अनुभव प्राप्त करने के अवसर प्रदान करता है।
- iii. **माई भारत संगठन (एमबीओ):** अवसरों की सूची बनाने और युवाओं तक पहुंच बढ़ाने के लिए सरकारी संगठनों, ज्ञान संस्थाओं, गैर-लाभकारी और समुदाय-आधारित संगठनों के साथ सहयोग करना।
- iv. **पब्लिक प्रोफाइल:** युवाओं को खोज योग्य प्रोफाइल बनाने और अपनी उपलब्धियों को प्रदर्शित करने की सुविधा देता है।
- v. **सीवी बिल्डर:** युवाओं को प्रभावशाली रिज्यूमे बनाने में मदद करने के लिए एक कस्टमाइजेबल सीवी बिल्डर टूल प्रदान करता है।
- vi. **मेगा इवेंट:** यह विभिन्न एमबीओ को बड़े पैमाने पर युवा कार्यक्रम और गतिविधियां आयोजित करने में सक्षम बनाता है।

(ड) नेहरू युवा केंद्र संगठन (एनवाईकेएस) युवा कार्यक्रम विभाग, युवा कार्यक्रम और खेल मंत्रालय के अंतर्गत एक स्वायत्त संगठन है जो देशभर में 623 जिला नेहरू युवा केंद्रों के माध्यम से गतिविधियों का संचालन करता है। एनवाईकेएस का मुख्य उद्देश्य देश के युवाओं को प्रेरित करना, संगठित करना और उनकी क्षमताओं को बढ़ाना है ताकि वे उत्पादक और जिम्मेदार नागरिक बन सकें, स्थानीय नेतृत्व संभाल सकें और समानता और स्वयंसेवा की भावना के साथ सामुदायिक विकास और राष्ट्र निर्माण गतिविधियों की प्रक्रिया में सक्रिय भागीदार के रूप में कार्य कर सकें।

2047 तक विकसित भारत के विज़न के अनुरूप विभाग ने निम्नलिखित कार्यक्रम और गतिविधियां

आयोजित कीं :

(i) **युवा उत्सव इंडिया@2047**: इसका उद्देश्य भारत की स्वतंत्रता की 75वीं वर्षगांठ के दौरान भारत के स्वतंत्रता संग्राम के मूल्यों का प्रसार करना, जनता के बीच विविध आध्यात्मिक और सांस्कृतिक विरासत के महत्व को उजागर करना है। यह कार्यक्रम जिला स्तर पर आयोजित किया गया। वित्त वर्ष 2022-23 के दौरान प्रत्येक युवा उत्सव में युवा कलाकार शिविर-पेंटिंग, युवा लेखक शिविर-कविता, फोटोग्राफी प्रतियोगिता, भाषण प्रतियोगिता, सांस्कृतिक उत्सव-समूह कार्यक्रम और युवा सम्मेलन नामक छह घटक थे जिसमें 194199 युवाओं की भागीदारी के साथ 583 कार्यक्रम आयोजित किए गए। 2023-24 के दौरान यह कार्यक्रम जिला और राज्य स्तर पर पांच घटकों यथा युवा कलाकार प्रतिभा खोज-चित्रकला, युवा लेखक प्रतिभा खोज-कविता, फोटोग्राफी प्रतिभा खोज, भाषण प्रतिभा खोज और सांस्कृतिक महोत्सव-समूह कार्यक्रम के साथ आयोजित किया गया था जो कि पंच प्रण पर केंद्रित था।

उपलब्धियां:

(क) जिला स्तर:

2021-22		2022-23		2023-24	
कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.
यह कार्यक्रम बाद के वर्षों में शुरू किया गया।				601	129736

(ख) राज्य स्तर:

2021-22		2022-23		2023-24	
कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.
यह कार्यक्रम बाद के वर्षों में शुरू किया गया।				23	7661

(ii) युवा संवाद इंडिया@2047: युवा संवाद इंडिया @2047 का आयोजन जिला स्तर पर जिले के सीबीओ (समुदाय आधारित संगठन) के सहयोग और समर्थन से किया गया ताकि पंच प्रणों के अनुरूप देश के भविष्य पर सकारात्मक चर्चा हो सके ।

उपलब्धियां:

2021-22		2022-23		2023-24	
कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.
यह कार्यक्रम बाद के वर्षों में शुरू किया गया ।				730	195020

(iii) भाषण प्रतियोगिता / माई भारत - विकसित भारत@2047 भाषण प्रतियोगिता: भाषण प्रतियोगिता का उद्देश्य युवाओं में राष्ट्रवाद और देशभक्ति की भावना को मजबूत करना तथा राष्ट्र निर्माण गतिविधियों में उनके अधिक विकास और सशक्तिकरण तथा भागीदारी के लिए नेतृत्व गुणों और संप्रेषण कौशल वाले युवाओं की पहचान करना है ।

उपलब्धियां:

ब्लॉक स्तर

2021-22		2022-23		2023-24	
कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.
6387	50983	इस कार्यक्रम को युवा उत्सव - युवा संवाद इंडिया@2047 में शामिल किया गया		यह कार्यक्रम जिला एवं राज्य स्तर पर आयोजित किया गया ।	

जिला स्तर

2021-22		2022-23		2023-24	
कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.
623	11479	इस कार्यक्रम को युवा उत्सव - युवा संवाद इंडिया@2047 में शामिल किया गया		732	15486

राज्य स्तर

2021-22		2022-23		2023-24	
कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.	कार्यक्रमों की सं.	प्रतिभागियों की सं.
31	594	इस कार्यक्रम को युवा उत्सव - युवा संवाद इंडिया@2047 में शामिल किया गया		25	554

(iv) विकसित भारत एम्बेसडर - युवा कनेक्ट:

इसका मुख्य उद्देश्य आर्थिक, पर्यावरणीय और शासन क्षेत्रों पर ध्यान केंद्रित करते हुए 2047 तक भारत को एक विकसित राष्ट्र बनाने के लक्ष्य की प्राप्ति के लिए युवाओं की सहभागिता और नेतृत्व को प्रेरित करना है।

उपलब्धियां:

क्र.सं.	संस्था का नाम	छात्रों की संख्या
1.	एसपी कॉलेज, पुणे, महाराष्ट्र।	600

2.	विश्वकर्मा इंस्टीट्यूट ऑफ टेक्नोलॉजी, पुणे, महाराष्ट्र ।	800
3.	टीकाराम जगनाथ कॉलेज ऑफ कॉमर्स, पुणे, महाराष्ट्र ।	550
4.	प्रोग्रेसिव एजुकेशन सोसाइटी (पीईएस) मॉडर्न कॉलेज ऑफ इंजीनियरिंग, पुणे, महाराष्ट्र ।	700
5.	नरसी मोनजी इंस्टीट्यूट ऑफ मैनेजमेंट स्टूडेंट्स, मुंबई, महाराष्ट्र ।	900
6.	डेक्कन एजुकेशन सोसाइटी - फर्ग्यूसन कॉलेज, पुणे, महाराष्ट्र ।	800
7.	एमआईटी- डब्ल्यूपीयू, कोथरुड, पुणे, महाराष्ट्र ।	3000
8.	एमआईटी – एडीटी, लोनी कलभोर, पुणे, महाराष्ट्र ।	1179
9.	रांची विश्वविद्यालय, रांची, झारखंड	495
10.	डॉ. श्यामा प्रसाद मुखर्जी विश्वविद्यालय, रांची, झारखंड	448
11.	डॉ. डीवाई पाटिल विश्वविद्यालय, मुंबई, महाराष्ट्र	489
12.	केजे सोमैया इंस्टीट्यूट्स, मुंबई, महाराष्ट्र	502
13.	एमिटी यूनिवर्सिटी, रांची, झारखंड ।	579
14.	हंसराज कॉलेज, दिल्ली विश्वविद्यालय, नई दिल्ली	712
15.	कमला नेहरू कॉलेज, दिल्ली विश्वविद्यालय, नई दिल्ली	1206
कुल प्रतिभागी		12,960

(च) युवा कार्यक्रम विभाग के अंतर्गत धनराशि स्कीम-वार आवंटित की जाती है राज्य/संघ राज्य क्षेत्र-वार नहीं ।

(छ) गैर-सरकारी संगठन (एनजीओ) 'माई भारत' की रूपरेखा के भीतर स्वयंसेवा के माध्यम से युवाओं की भागीदारी को सुविधाजनक बनाने में सक्षम है । अभी तक, 5,500 से अधिक एनजीओ माई भारत पोर्टल पर पंजीकरण और अनुमोदन प्राप्त कर चुके हैं और ये विभिन्न क्षेत्रों में युवाओं को सक्रिय रूप से स्वयंसेवा के अवसर प्रदान कर रहे हैं । ये एनजीओ 'विकसित भारत' के संदेश को प्रसारित करने के लिए महत्वपूर्ण चैनल के रूप में भी कार्य करेंगे । माई भारत पोर्टल पर पंजीकृत एनजीओ की राज्य/संघ राज्य

क्षेत्र-वार संख्या अनुबंध-I में दी गई है।

अनुबंध-I

माई भारत पोर्टल पर पंजीकृत एनजीओ की राज्य/संघ राज्य क्षेत्र-वार संख्या

क्र.सं.	राज्य/संघ राज्य क्षेत्र	कुल एनजीओ
1.	अंडमान व निकोबार द्वीप समूह	10
2.	आंध्र प्रदेश	294
3.	अरुणाचल प्रदेश	15
4.	असम	239
5.	बिहार	126
6.	चंडीगढ़	8
7.	छत्तीसगढ़	104
8.	दिल्ली	210
9.	गोवा	20
10.	गुजरात	239
11.	हरियाणा	182
12.	हिमाचल प्रदेश	84
13.	जम्मू और कश्मीर	239
14.	झारखंड	77
15.	कर्नाटक	180
16.	केरल	86
17.	लद्दाख	8
18.	मध्य प्रदेश	369
19.	महाराष्ट्र	465
20.	मणिपुर	65

21.	मेघालय	29
22.	मिजोरम	81
23.	नगालैंड	29
24.	ओडिशा	237
25.	पुदुचेरी	42
26.	पंजाब	79
27.	राजस्थान	519
28.	सिक्किम	5
29.	तमिलनाडु	559
30.	तेलंगाना	104
31.	दादर और नगर हवेली तथा दमन और दीव	1
32.	त्रिपुरा	81
33.	उत्तर प्रदेश	493
34.	उत्तराखंड	49
35.	पश्चिम बंगाल	301
	कुल योग	5629

SHRIMATI D. K. ARUNA : Hon. Speaker Sir, thank you very much for giving me this opportunity. ... (*Interruptions*)

As the House is aware, India's youth population reached about 420 million in 2024 comprising 29 per cent of the total population, and I strongly believe that these young individuals hold significant power to influence India's future. ... (*Interruptions*)

Now, my first Supplementary Question to the hon. Minister of Youth Affairs and Sports, through the Chair, is as follows. ... (*Interruptions*) What

steps are being proposed by the Government, in consultation with the States including Telangana, to achieve the ambitious goals of Viksit Bharat - 2047 to make and ensure active participation and collective effort of every youth of the nation by utilizing their services in every field? ... (*Interruptions*)

श्रीमती रक्षा निखिल खाडसे : अध्यक्ष महोदय, मैं आपके माध्यम से सदस्य जी को बताना चाहूंगी कि हमारे देश के आदरणीय प्रधान मंत्री चाहते हैं कि अगर भारत को विकसित बनाना है तो हमें युवाओं की भागीदारी भी बढ़ानी है। ... (व्यवधान) इसके चलते हमारे मंत्रालय के माध्यम से कई प्रोग्राम्स चलाए जा रहे हैं। ... (व्यवधान) विकसित भारत एंबेसडर प्रोग्राम हम हर राज्य में लेने की कोशिश कर रहे हैं। ... (व्यवधान) जिसके माध्यम से हम बच्चों के कॉलेज में जा कर विकसित भारत के बारे में बता रहे हैं कि पिछले दस सालों में हमारी सरकार ने भारत को विकसित बनाने के लिए काम किए हैं और उनके विचारों के साथ हम इस देश को आगे कैसे बढ़ा सकते हैं। ... (व्यवधान)

उसके साथ ही हर जिले में युवा नेहरू केंद्र संगठन के माध्यम से भी हम विभिन्न प्रोग्राम्स चला रहे हैं। इसके माध्यम से हमारा वॉलंटरी प्रोग्राम चल रहा है।... (व्यवधान)

मैं सबसे खास बात बताना चाहूंगी कि हमने 'माय भारत' पोर्टल लॉन्च किया है। इस पोर्टल पर अभी तक लगभग डेढ़ करोड़ से ज्यादा बच्चों का रजिस्ट्रेशन हुआ है।... (व्यवधान) उस पोर्टल के माध्यम से वॉलंटरी फॉर भारत, लर्निंग प्रोग्राम और पब्लिक प्रोफाइल का भी हम काम कर रहे हैं।... (व्यवधान) इसके माध्यम से बच्चे अलग-अलग सेक्टर में जाकर वॉलंटरी काम कर सकते हैं। जैसे आज वे पुलिस, पोस्ट ऑफिस, हेल्थ सेक्टर में वॉलंटरी काम कर रहे हैं।... (व्यवधान) वे वहां पर जाकर सोशल वर्क के बारे में जान सकें ताकि नेशन बिल्डिंग के लिए उनका भी योगदान हो सके। ... (व्यवधान)

इसी तरह आने वाले भविष्य में हम रोड सेफ्टी, साइबर सिक्योरिटी के लिए भी बच्चों से वॉलंटरी काम करा रहे हैं।... (व्यवधान) सबसे खास बात यह है कि अभी 10-12 जनवरी को जो यूथ फेस्टिवल हुआ, उसमें खुद आदरणीय प्रधानमंत्री जी दिन भर बच्चों के साथ थे।... (व्यवधान) हमने यंग बच्चों के लिए भी अलग से एक प्रोग्राम चलाया है।... (व्यवधान) इसके माध्यम से पूरे देश

से लगभग 30 लाख बच्चों ने इसमें पार्टिसिपेशन किया था ।... (व्यवधान)

SHRIMATI D. K. ARUNA: Sir, what are the steps being proposed, taken and implemented under various schemes to streamline and transform the strength of India's Yuva Shakti to make India a developed nation and to become the number one global leader in the world? ... (*Interruptions*)

श्रीमती रक्षा निखिल खाडसे : अध्यक्ष महोदय, मैंने पहले भी बताया कि हमारे मंत्रालय के माध्यम से जो 'माय भारत' पोर्टल है, उसके माध्यम से हम हर मंत्रालय के योजनाओं को इस पोर्टल के ऊपर ला रहे हैं ।... (व्यवधान) इसके माध्यम से हमारे युवाओं को भी पता चलेगा कि हर मिनिस्ट्री में अलग-अलग योजना चल रही है ।... (व्यवधान) इसके साथ ही हमारे प्रधानमंत्री जी ने कहा था कि आने वाले दिनों में हमें एक लाख बच्चों को पोलिटिक्स में लाना है, जिनका कोई बैकग्राउंड किसी पोलिटिशियन फैमिली से नहीं है । इसके लिए हम आने वाले दिनों में कई लीडरशिप प्रोग्राम्स भी चलाने वाले हैं ।... (व्यवधान)

श्री इटैला राजेंद्र : धन्यवाद, अध्यक्ष महोदय । विकसित भारत बनाने के लिए माननीय प्रधानमंत्री जी की सोच है । आज भारत के अंदर बहुत बड़ा युवा शक्ति है । इसके लिए मैं स्पेसिफिकली मंत्री जी से पूछना चाहता हूं । आज मैनुफैक्चरिंग, सर्विस और आईटी सेक्टर में काम करने वालों का क्वालिटी इम्प्रूवमेंट करना है । इनके लिए हैदराबाद में स्किल डेवलपमेंट सेंटर बनाने के लिए मंत्री जी से कहना चाहता हूं । ... (व्यवधान)

अध्यक्ष महोदय, विदेशों में काम करने के लिए जो लोग जाते हैं, उन लोगों के पासपोर्ट, वीजा और टिकट के लिए सरकार को कुछ करना चाहिए । क्या इसके लिए गवर्नमेंट की कोई सोच है, यह मैं पूछना चाहता हूं ।... (व्यवधान)

अध्यक्ष महोदय, गवर्नमेंट ऑफ इंडिया ने आज एग्रीकल्चर, पोल्ट्री और डेयरी सेक्टर में जो स्कीम लाई थी, उसको अलग-अलग राज्यों में इम्प्लीमेंट करने में दिक्कत हो रही है ।... (व्यवधान) हमारे तेलंगना के अंदर लाइवस्टॉक डिपार्टमेंट की जो स्कीम्स हैं, वहां पर वह इम्प्लीमेंट नहीं हो रहा है ।... (व्यवधान) इसके बारे में जो राज्य प्रोएक्टिव और पॉजिटिव है, वहां पर अच्छी तरह से इम्प्लीमेंट हो रहा है । जो स्टेट प्रोएक्टिव नहीं है, वहां अमल करने के लिए केंद्र सरकार

क्या निर्णय लेती है, यह मैं पूछना चाहता हूँ।... (व्यवधान)

अध्यक्ष महोदय, वर्ष 2047 तक विकसित भारत बनाने के लिए गवर्नमेंट और माननीय प्रधानमंत्री जी की सोच है। इसको अमल करने के लिए बैंकों के माध्यम से लोगों को जो लोन दिया जाता है, उसमें दिक्कत हो रही है। इनको सही तरह से लोन देने के लिए हमारी सरकार को कुछ निर्णय लेने की कोशिश करनी चाहिए।... (व्यवधान)

अध्यक्ष महोदय, आज हमारे देश की आर्थिक स्थिति काफी ठीक है और अच्छा प्रोग्रेस भी हो रहा है। देश को दुनिया में तीसरे स्थान पर लाने के लिए सोचा जा रहा है। इस पर अमल करने के लिए मंत्रालय प्रयास कर रहा है।... (व्यवधान)

हमारी युवा शक्ति के जो मंत्री हैं, वे अच्छा काम कर रहे हैं। ... (व्यवधान) मैं इसकी सूचना देना चाहता हूँ।... (व्यवधान)

श्रम और रोजगार मंत्री तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया): अध्यक्ष महोदय, माननीय सदस्य ने युवा मंत्रालय के ... (व्यवधान) स्किलिंग के बारे में बात की।... (व्यवधान) मैं आपके द्वारा माननीय सदस्य को बताना चाहूंगा, हम जानते हैं और समझते हैं कि युवा देश की शक्ति है। ... (व्यवधान) युवा के आधार पर हम राष्ट्र निर्माण कर सकते हैं।... (व्यवधान) युवाओं को अपॉर्चुनिटी मिले, उनके इंप्लायमेंट के लिए, उनकी सोशल एक्टिविटी के लिए, कल्चरल एक्टिविटी के लिए एक ही प्लेटफॉर्म से उनको सिंगल विंडो सिस्टम से एक्सपोजर मिले, इसके लिए 'माई युवा भारत' पोर्टल तैयार किया गया है।... (व्यवधान) 'माई युवा भारत' पोर्टल को हमने नेशनल कैरियर सर्विस पोर्टल के साथ इंटीग्रेट किया है। नेशनल कैरियर सर्विस पोर्टल में आज 37 लाख कंपनीज़ जुड़ी हुई हैं।... (व्यवधान) हर दिन उनकी रिक्वायरमेंट के आधार पर वहां जॉब को सार्ट करते हैं।... (व्यवधान) 'माई भारत' के वालेंटियर वहां भी एक्सेस लेते हैं। ... (व्यवधान) देश के युवाओं को विदेश में अपॉर्चुनिटी मिले, इसके लिए भी 'माई भारत' प्लेटफॉर्म सीधा जोड़ता है, नेशनल कैरियर सर्विस पोर्टल टू ई-माइग्रेंट पोर्टल। ... (व्यवधान) ई-माइग्रेंट पोर्टल से 500 से अधिक ऐसे प्लेटफॉर्म्स जुड़े हुए हैं, जो विदेश में जॉब कोई भी जगह पर एक्सप्लोर हुई हो, चाहे वह गवर्नमेंट की हुई हो, चाहे वह कंपनी के द्वारा हो, उसको वहां भी रिप्लेसमेंट करने के लिए सुविधा सुनिश्चित की गई है। ... (व्यवधान) उसको किसी सोशल एक्टिविटी के साथ जोड़ना है तो उसको

वहां से भी अपॉर्चुनिटी मिलती है, ताकि देश के युवा का एक्सपोजर वैश्विक स्तर पर बने और देश को विकसित बनाने के लिए भी मेरे देश के युवा उसमें सहभागिता सुनिश्चित करें, उसके लिए 'माई भारत' पोर्टल उसको एक्सेस देता है।

माननीय अध्यक्ष : प्रश्न संख्या 4, श्रीमती दग्गुबाती पुरंदेश्वरी।

FRAUD CASES IN BANKS

***4. †SHRIMATI DAGGUBATI PURANDESWARI:**

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of the number of bank-fraud related cases reported during the last five years, year and bank-wise;
- (b) whether the Government has data on the average investigation time in bank fraud related cases and if so, the details thereof;
- (c) the steps taken by the Government to expedite the investigation of such cases since January 2020;
- (d) whether the Government has taken any initiatives to prevent fraud and loan defaults in public sector banks and if so, the details thereof along with the extent to which these have been effective thereto; and
- (e) whether the Government is considering to create a special investigation unit for bank fraud related cases and if so, the details thereof?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ड.) एक विवरण सदन के पटल पर रख दिया गया है।

विवरण

(क) से (ड.) वाणिज्यिक बैंकों और अखिल भारतीय वित्तीय संस्थाओं (एआईएफआई) में, ऐसे प्रत्येक मामले जिसमें 1 लाख रुपये और उससे अधिक की राशि अंतर्ग्रस्त हो, के संबंध में और

घटना की तारीख से, पिछले पांच वित्तीय वर्ष और चालू वित्तीय वर्ष के दौरान दिसंबर 2024 तक हुए धोखाधड़ी का बैंक-वार और वर्ष-वार ब्यौरा अनुबंध में दिया गया है।

भारतीय रिजर्व बैंक (आरबीआई) द्वारा धोखाधड़ी जोखिम प्रबंधन संबंधी मास्टर निदेशों के अनुसार, बैंकों से यह अपेक्षा है कि वे धोखाधड़ी में शामिल राशि के आधार पर धोखाधड़ी की घटनाओं की सूचना विभिन्न विधि प्रवर्तन एजेंसियों (एलईए) अर्थात् केन्द्रीय अन्वेषण ब्यूरो, राज्य पुलिस आदि को तत्काल दें। आरबीआई ने यह सूचित किया है कि बैंक धोखाधड़ी के मामलों में जांच करने में लगने वाले औसत समय के बारे में सूचना उनके द्वारा नहीं रखी जाती है।

बैंकिंग धोखाधड़ी को नियंत्रित करने के लिए और धोखेबाजों को रोकने के लिए व्यापक कदम उठाए गए हैं, इससे घटना की तारीख के आधार पर धोखाधड़ी में अंतर्ग्रस्त राशि वित्तीय वर्ष 2019-20 में 33,757 करोड़ रुपये से घटकर वित्तीय वर्ष 2023-24 में 4,224 करोड़ रुपये और वित्तीय वर्ष 2024-25 (दिसंबर 2024 तक) में 837 करोड़ रुपये हो गई है।

बैंक धोखाधड़ी की घटनाओं को रोकने और उनकी रोकथाम के लिए, ऋण चूक से संबंधित मुद्दों का समाधान करने और बैंक धोखाधड़ी के मामलों की जांच में तेजी लाने के लिए पिछले कुछ वर्षों में सरकार द्वारा उठाए गए कदमों में, अन्य बातों के साथ-साथ, निम्नलिखित शामिल हैं:-

- (i) धोखाधड़ी के जोखिम की समय पर पहचान करने, नियंत्रित करने और उसे कम करने के लिए बैंकों द्वारा सूचित धोखाधड़ियों का ऑनलाइन डाटाबेस तैयार करने के लिए भारतीय रिजर्व बैंक द्वारा केन्द्रीय धोखाधड़ी रजिस्ट्री तैयार की गई है।
- (ii) ऋण अनुशासन निम्नलिखित के माध्यम से स्थापित किया गया था-
 - (क) दिवाला और शोधन अक्षमता संहिता को अधिनियमित करके; और
 - (ख) ऋण संबंधी आंकड़ों को एकत्रित करने, संग्रहित करने और उधारदाताओं से साझा करने के लिए आरबीआई द्वारा बड़े ऋणों के संबंध में सूचना की केंद्रीय रिपोजिट्री (सीआरआईएलसी) की स्थापना की गई।
- (iii) पीएसबी सुधार एजेंडा के अंतर्गत उधार खातों में समयबद्ध रूप से समाधान का उपाय करने हेतु ~80 ईडब्ल्यूएस ट्रिगर्स तथा तृतीय पक्ष आंकड़ों के उपयोग के साथ सक्रिय रूप से दबाव का पता लगाने और आरंभिक चेतावनी प्रणाली (ईडब्ल्यूएस) तैयार किया

गया है ताकि एनपीए में होने वाले परिवर्तन में कमी हो सके।

(iv) भगौड़ा आर्थिक अपराधी अधिनियम को अधिनियमित किया गया है ताकि भगौड़े आर्थिक अपराधी को भारतीय न्यायालयों के क्षेत्राधिकार से बाहर रहने पर भी भारत में विधि प्रक्रिया से बचाव न हो सके।

(v) पीएसबी को 50 करोड़ रुपए से अधिक ऋण की सुविधा लेने वाली कंपनियों के प्रमोटरों/निदेशकों तथा अन्य प्राधिकृत हस्ताक्षरकर्ताओं के पासपोर्ट की प्रमाणित प्रति प्राप्त करने की सलाह दी गई है।

(vi) आरबीआई द्वारा दबावग्रस्त आस्तियों के समाधान के लिए विवेकपूर्ण संरचना जारी की गई है ताकि दबावग्रस्त आस्तियों की पहचान आरंभ में की जा सके, इसकी सूचना दी जा सके तथा इसका समयबद्ध समाधान किया जा सके। इसमें समाधान योजना को आरंभ में अपनाने के लिए उधारदाताओं के लिए प्रोत्साहन अंतर्निहित है।

(vii) आरबीआई द्वारा बैंकों को तृतीय पक्ष की सेवा (जैसे लीगल सर्च रिपोर्ट, संपत्ति, मूल्यांकनकर्ता की रिपोर्ट आदि) में कमी तथा इन सेवा प्रदाताओं का जालसाजों के साथ सांठ-गांठ की सूचना भारतीय बैंक संघ, जो इस प्रकार की सेवा उपलब्ध कराने वालों की चेतावनी सूची तैयार करता है, को देने की सलाह दी गई है।

(viii) भारतीय साइबर अपराध समन्वय केन्द्र (आई4सी) ने वित्तीय धोखाधड़ी की तत्काल सूचना के लिए तथा जालसाजों द्वारा निधियों की गलत तरीके से निकासी को रोकने के लिए नागरिक वित्तीय साइबर धोखाधड़ी रिपोर्टिंग और प्रबंधन प्रणाली (सीएफसीएफआरएमएस) को परिचालनरत किया है। जनवरी 2025 तक 11.20 लाख से अधिक शिकायतों में 3,919 करोड़ रुपए की बचत हुई है।

(ix) आई4सी में साइबर धोखाधड़ी उपशमन केन्द्र (सीएफएमसी) की स्थापना की गई है। इसमें बड़े बैंकों, वित्तीय मध्यवर्तियों, भुगतान एग्रीगेटर, दूरसंचार सेवा प्रदाता, आईटी मध्यवर्तियों तथा राज्य/संघ राज्य क्षेत्र की विधि प्रवर्तन एजेंसियों (एलईए) के प्रतिनिधियों को शामिल किया गया है ताकि ऑनलाइन वित्तीय अपराधों को रोकने में तत्काल कार्रवाई करने और बिना किसी बाधा के सहयोग करने हेतु वे एक साथ कार्य कर सके।

(x) अंतर-राज्यीय साइबर अपराध की जांच के दौरान एलईए के बीच गहन समन्वय के लिए 7 संयुक्त समन्वय दल (जेसीसीटी) का गठन किया गया है। यह विभिन्न राज्यों/संघ राज्य क्षेत्रों में समानांतर अन्वेषण में परिचालनात्मक सहयोग पर ध्यान केन्द्रित करते हैं।

(xi) एलईए द्वारा आरंभ की गई जांच में सहयोग के लिए अद्यतन डिजिटल प्रौद्योगिकी का प्रयोग करके साइबर अपराध के फोरेंसिक विश्लेषण तथा जांच में सुविधा के लिए राष्ट्रीय साइबर फोरेंसिक लेबोरेट्री का गठन किया गया है।

उपर्युक्त उपायों के कारण पीएसबी की सकल अनर्जक आस्ति जो मार्च 2019 में 7.40 लाख करोड़ रुपए (सकल एनपीए का 11.59%) थी, सितम्बर 2024 (अनंतिम आंकड़े) में कम होकर 3.16 लाख करोड़ रुपए (सकल एनपीए का 3.09%) हो गया है तथा उक्त अवधि के दौरान चूक अनुपात 3.96% से कम होकर 1.13% हो गया है।

बैंक धोखाधड़ी के लिए विशेष अन्वेषण इकाई गठित करने के संबंध में सीबीआई के पास पहले से ही बैंक धोखाधड़ी संबंधी मामलों के अन्वेषण के लिए बैंकिंग सुरक्षा और धोखाधड़ी शाखा मौजूद है तथा राज्य पुलिस के पास भी आर्थिक अपराध विंग है, जो बैंक धोखाधड़ी के मामलों सहित अन्वेषण का कार्य करता है। इसके अलावा, बैंक धोखाधड़ी संबंधी मामलों के लिए विशेष अन्वेषण इकाई गठित करने हेतु कोई प्रस्ताव वर्तमान में सरकार के विचाराधीन नहीं है।

अनुबंध

वाणिज्यिक बैंकों और एआईएफआई में प्रत्येक मामले में 1 लाख रुपए और उससे अधिक निहित राशि के संबंध में घटना की तिथि के अनुसार हुए धोखाधड़ी के ब्यौरे

राशि करोड़ रुपए में

बैंक	वित्तीय वर्ष 2019-20		वित्तीय वर्ष 2020-21		वित्तीय वर्ष 2021-22		वित्तीय वर्ष 2022-23		वित्तीय वर्ष 2023-24		वित्तीय वर्ष 2024-25 (दिसम्बर 2024 तक)	
	संख्या	अंतर्ग्रस्त राशि	संख्या	अंतर्ग्रस्त राशि	संख्या	अंतर्ग्रस्त राशि	संख्या	अंतर्ग्रस्त राशि	संख्या	अंतर्ग्रस्त राशि	संख्या	अंतर्ग्रस्त राशि
एयरटेल पेमेंट्स बैंक लिमिटेड	-	-	59	0.99	-	-	75	2.78	176	3.89	59	0.87
इलाहाबाद बैंक	10	9.19	-	-	-	-	-	-	-	-	-	-
अमेरिकन एक्सप्रेस बैंकिंग कॉर्पोरेशन	174	7.83	93	11.10	66	3.94	176	7.18	228	11.86	125	3.76

आंध्रा बैंक	4	53.74	-	-	-	-	-	-	-	-	-	-
एयू स्मॉल फाइनेंस बैंक लिमिटेड	18	2.87	16	5.05	15	0.68	64	3.42	514	14.26	686	14.94
ऑस्ट्रेलिया और न्यूजीलैंड बैंकिंग ग्रुप लिमिटेड	1	125.53	-	-	-	-	-	-	-	-	-	-
एक्सिस बैंक लिमिटेड	402	1920.09	573	116.88	828	185.48	2,011	155.65	4,580	338.65	734	82.50
बंधन बैंक लिमिटेड	40	3.69	43	27.69	179	16.28	250	19.46	629	28.63	355	11.80
बैंक ऑफ अमेरिका, नेशनल एसोसिएशन	4	0.11	2	0.07	2	5.58	2	0.07	-	-	-	-
बैंक ऑफ बहरीन और कुवैत बी.एस.सी.	-	-	-	-	1	5.44	-	-	-	-	-	-
बैंक ऑफ बड़ौदा	187	2465.54	119	385.63	128	708.52	275	498.78	1,355	81.87	224	6.29
बैंक ऑफ इंडिया	106	1078.73	80	286.20	124	51.44	130	31.57	110	21.89	20	16.86
बैंक ऑफ महाराष्ट्र	36	157.63	28	30.94	44	30.55	48	23.53	105	32.03	14	24.16
बार्कलेज बैंक पीएलसी	1	121.43	-	-	-	-	-	-	-	-	-	-
बीएनपी पारिबास	3	5.70	1	0.06	-	-	-	-	1	0.14	-	-
केनरा बैंक	89	5079.83	83	3222.86	94	380.34	102	174.65	57	1176.12	2	0.57
कैपिटल स्मॉल फाइनेंस बैंक लिमिटेड	1	0.11	1	0.04	3	0.18	4	0.07	7	0.91	1	0.05
सेंट्रल बैंक ऑफ इंडिया	129	326.50	103	32.09	173	34.37	192	32.90	352	38.66	58	1.36
सिटीबैंक एन.ए.	247	10.87	117	9.32	203	4.51	1,519	36.77	31	0.80	49	2.18
सिटी यूनिन बैंक लिमिटेड	11	1.67	16	19.70	8	20.48	49	38.47	259	12.73	170	102.88
कोस्टल लोकल एरिया बैंक लिमिटेड	-	-	1	2.00	-	-	-	-	-	-	-	-
कॉर्पोरेशन बैंक	4	0.22	-	-	-	-	-	-	-	-	-	-
क्रेडिट सुइस एजी	-	-	1	249.50	-	-	-	-	-	-	-	-
सीएसबी बैंक लिमिटेड	33	2.65	71	11.71	59	2.21	172	9.49	164	17.89	30	3.47
डीबीएस बैंक इंडिया लिमिटेड	8	62.09	10	40.80	14	1.14	28	3.29	252	18.18	12	2.09
डीसीबी बैंक लिमिटेड	14	8.79	9	7.81	5	0.46	12	1.49	145	12.41	71	2.94
ड्यूथ बैंक एजी	9	89.35	3	132.14	8	1.44	18	30.35	26	3.48	7	4.54
दोहा बैंक क्यूएससी	-	-	-	-	1	17.62	-	-	-	-	-	-
एमिरेट्स एनबीडी बैंक (पी.जे.एस.सी.)	-	-	-	-	-	-	-	-	1	0.35	-	-
इक्विटास स्मॉल फाइनेंस बैंक लिमिटेड	31	3.65	42	17.64	41	3.01	100	7.93	107	6.75	63	3.32
ईएसएफ स्मॉल फाइनेंस बैंक लिमिटेड	8	0.32	9	0.74	13	1.31	32	2.09	47	2.23	11	0.23
भारतीय निर्यात-आयात बैंक	3	443.04	-	-	-	-	-	-	-	-	-	-
फेडरल बैंक लिमिटेड	48	540.86	77	58.61	75	69.82	207	32.88	849	64.83	26	0.79
फिनकेयर स्मॉल फाइनेंस बैंक लिमिटेड	4	0.08	10	8.59	21	1.48	58	6.58	45	11.53	-	-
फिनो पेमेंट्स बैंक लिमिटेड	30	1.56	23	0.53	26	1.06	37	1.35	152	6.01	17	1.57
एचडीएफसी बैंक लिमिटेड	536	632.39	429	231.81	591	235.25	2,891	581.21	5,611	670.24	2,030	69.51

हांगकांग एंड शंघाई बैंकिंग कॉर्पोरेशन लिमिटेड	242	8.55	141	2.61	86	2.63	128	16.87	255	6.24	460	11.21
आईसीआईसीआई बैंक लिमिटेड	709	1223.70	617	998.24	1,346	253.10	1,950	200.53	6,652	345.01	1,736	81.83
आईडीबीआई बैंक लिमिटेड	174	785.25	136	389.44	137	388.04	142	35.10	111	14.71	44	3.42
आईडीएफसी फर्स्ट बैंक लिमिटेड	102	35.80	81	32.21	51	5.36	152	9.15	236	12.60	42	2.02
इंडिया पोस्ट पेमेंट्स बैंक लिमिटेड	7	0.81	3	0.98	5	2.72	7	0.09	30	1.61	2	0.03
इंडियन बैंक	130	934.66	99	693.98	109	1928.44	288	86.16	413	21.89	30	2.62
इंडियन ओवरसीज बैंक	71	430.75	45	101.92	38	102.61	103	38.96	421	10.13	120	5.76
इंडसइंड बैंक लिमिटेड	122	300.48	400	496.78	1,376	60.92	1,614	82.71	2,088	70.00	535	82.65
जम्मू एंड कश्मीर बैंक लिमिटेड	13	69.71	10	99.23	12	14.25	16	298.75	8	8.10	2	0.69
जन स्मॉल फाइनेंस बैंक लिमिटेड	57	4.17	29	3.45	34	4.60	27	0.65	23	0.77	5	0.08
जियो पेमेंट्स बैंक लिमिटेड	-	-	-	-	-	-	-	-	3	0.04	1	0.01
जेपी मॉर्गन चेंस बैंक नेशनल एसोसिएशन	-	-	1	0.49	-	-	-	-	-	-	-	-
कर्नाटक बैंक लिमिटेड	70	704.48	19	23.91	27	112.01	31	64.66	44	7.81	1	25.21
करूर वैश्य बैंक लिमिटेड	32	465.62	6	20.54	25	270.07	34	120.51	125	38.58	35	4.52
कोटक महिंद्रा बैंक लिमिटेड	657	261.72	828	89.41	924	94.76	708	39.70	877	41.24	216	5.46
कृष्ण भीम समृद्धि लेब लिमिटेड	-	-	1	0.01	2	0.10	1	0.31	2	0.03	-	-
लक्ष्मी विलास बैंक लिमिटेड	31	107.58	5	232.15	-	-	-	-	-	-	-	-
एमयूएफजी बैंक लिमिटेड	-	-	-	-	1	6.49	-	-	-	-	-	-
नेनीताल बैंक लिमिटेड	7	2.41	5	1.33	5	0.29	2	0.52	8	7.11	4	16.17
राष्ट्रीय कृषि और ग्रामीण विकास बैंक	-	-	1	819.26	-	-	1	0.40	-	-	-	-
राष्ट्रीय आवास बैंक	-	-	1	2349.54	-	-	-	-	-	-	-	-
नार्थ ईस्ट स्मॉल फाइनेंस बैंक लिमिटेड	3	0.21	5	0.52	4	0.26	3	0.12	7	0.86	2	0.19
एनएसडीएल पेमेंट्स बैंक लिमिटेड	-	-	1	0.16	1	0.05	-	-	-	-	-	-
ओरियंटल बैंक ऑफ कॉमर्स	8	18.02	-	-	-	-	-	-	-	-	-	-
पेटीएम पेमेंट्स बैंक लिमिटेड	1	0.01	-	-	-	-	14	6.45	52	16.19	1	0.03
पंजाब एंड सिंध बैंक	59	1926.67	65	102.56	31	6.41	27	62.99	27	3.70	17	0.28
पंजाब नेशनल बैंक	144	4190.29	107	689.92	117	2449.19	101	464.35	370	101.21	86	8.47
आरबीएल बैंक लिमिटेड	67	15.74	60	26.33	155	5.30	895	28.27	1,159	36.91	248	15.92
एसबीएम बैंक (इंडिया) लिमिटेड	1	20.00	1	20.92	7	0.10	13	1.15	20	0.80	8	0.65
शिनहान बैंक	-	-	2	100.01	-	-	1	0.46	1	0.21	1	0.10
शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड	1	0.42	-	-	-	-	3	0.10	5	0.18	7	0.19
भारतीय लघु उद्योग विकास	2	11.81	-	-	2	1.16	3	24.71	2	12.51	-	-

बैंक												
सोनाली बैंक	1	0.14	-	-	-	-	-	-	-	-	-	-
साउथ इंडियन बैंक लिमिटेड	42	980.30	35	135.22	50	51.79	64	40.93	133	42.30	34	2.06
स्टैंडर्ड चार्टर्ड बैंक	237	198.89	174	202.72	129	53.77	246	61.62	692	46.40	386	36.87
भारतीय स्टेट बैंक	998	763.35	693	742.75	1,116	518.58	2,112	361.17	2,913	357.02	367	40.10
सुमितोमो मित्सुई बैंकिंग कॉर्पोरेशन	-	-	1	0.30	-	-	-	-	-	-	-	-
सूर्योदय स्मॉल फाइनेंस बैंक लिमिटेड	12	0.29	13	0.52	5	0.39	9	0.80	27	2.77	18	0.58
सिंडिकेट बैंक	37	60.33	-	-	-	-	-	-	-	-	-	-
तमिलनाडु मर्केटाइल बैंक लिमिटेड	46	55.24	50	150.58	51	31.55	42	22.88	21	24.87	6	0.15
धनलक्ष्मी बैंक लिमिटेड	5	0.56	2	0.51	4	1.51	7	0.96	44	4.24	9	0.58
इंडस्ट्रियल फाइनेंस कॉर्पोरेशन ऑफ इंडिया लिमिटेड	4	244.70	1	490.27	-	-	-	-	-	-	-	-
यूसीओ बैंक	156	984.07	221	144.97	101	1094. 87	84	56.67	45	63.46	5	3.73
उज्जीवन स्मॉल फाइनेंस बैंक लिमिटेड	44	3.17	34	2.49	34	9.49	48	4.37	179	5.78	46	1.77
यूनियन बैंक ऑफ इंडिया	137	2915.46	122	607.43	131	414.9 0	285	174.77	186	316.40	11	121.54
यूनाइटेड बैंक ऑफ इंडिया	23	231.84	-	-	-	-	-	-	-	-	-	-
यूनिटी स्मॉल फाइनेंस बैंक लिमिटेड	-	-	-	-	-	-	4	0.29	5	0.39	3	0.55
उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड	8	0.46	15	14.38	9	1.61	19	0.98	23	4.16	13	0.56
वूरी बैंक	1	0.20	-	-	-	-	-	-	-	-	-	-
यस बैंक लिमिटेड	44	2643.23	39	400.16	84	12.23	201	24.58	307	21.84	197	4.56

स्रोत: आरबीआई

SHRIMATI DAGGUBATI PURANDESWARI: Hon. Speaker Sir, India today is witnessing an increase in digital fraud cases, which is an area of deep concern for us. Cybercriminals are actually resorting to advanced and sophisticated techniques to outmanoeuvre the law enforcement and security systems. Sir, a particularly alarming trend in this direction is the digital arrest scam wherein fraudsters are impersonating as law enforcement officers and coercing public to part with large sums of money. ... (*Interruptions*) Additionally, the use of mule bank accounts has also escalated wherein illicit money is seamlessly brought

into the country and techniques such as phishing, malware and even sim cloning are also further compromising the financial security of millions of Indian citizens. ... (*Interruptions*)

Sir, my question is: what are the measures the Government is taking to curb the rising menace of digital arrest scam and the misuse of mule bank accounts to safeguard the interests of Indian citizens from the financial fraud? ... (*Interruptions*)

श्री पंकज चौधरी : अध्यक्ष महोदय, डिजिटल अरेस्ट साइबर क्राइम का ही एक रूप है, जिसको रोकने के लिए हमारी सरकार प्रतिबद्ध है ।...(व्यवधान) अपराध और अपराधियों के प्रति हमारी सरकार की जीरो टॉलरेंस नीति है ।...(व्यवधान) सरकार के विभिन्न विभाग और राज्य सरकारें आपस में समन्वय कर इन घटनाओं को रोकने और अपराधियों को पकड़ने में लगी हुई हैं ।

मैं इस बिंदु पर सदन को बताना चाहता हूं कि हमारी रोकथाम हेतु गठित आईफोरसी, इंडियन साइबर क्राइम कोऑर्डिनेशन सेंटर द्वारा दूरसंचार विभाग के साथ समन्वय कर 17 हजार व्हाट्सऐप एकाउंट बंद कराए गए हैं, जिनका इस्तेमाल साइबर अपराधी कर रहे थे । ... (व्यवधान) इसके साथ ही अन्य प्लेटफॉर्म्स के संदिग्ध एकाउंट्स को भी बंद किया गया है ।... (व्यवधान) डिजिटल अरेस्ट के खिलाफ सरकार के तमाम विभागों की तरफ से व्यापक जागरूकता अभियान चलाया जा रहा है । ... (व्यवधान) टीवी, रेडियो, सोशल मीडिया, प्रिंट मीडिया और कॉलर ट्यून के माध्यम से आम जनमानस को डिजिटल अरेस्ट के खिलाफ जागरूक किया जा रहा है।... (व्यवधान) हम सभी को पता है कि इस तरह की जागरूकता की बहुत आवश्यकता है । ... (व्यवधान) माननीय प्रधानमंत्री जी ने भी इस बात को अपने मन की बात प्रोग्राम में भी कहा था, ... (व्यवधान) पहले रुको, सोचो और एक्शन लो, हमें सबको जागरूक करने की आवश्यकता है । ... (व्यवधान)

SHRIMATI DAGGUBATI PURANDESWARI: Sir, while KYC verification is mandatory at the time of onboarding, more than 70 per cent of the bank frauds have happened after the KYC compliance proving that one-time verification is simply not sufficient enough. ... (*Interruptions*) Re-KYC and continuous

customer monitoring have been suggested to be a key measure to track suspicious activities and prevent frauds. ... (*Interruptions*) Many experts have also recommended mandatory re-KYC once every two years and the use of artificial intelligence, AI-driven fraud detection mechanisms, to minimise digital lending frauds. ... (*Interruptions*)

I would like to know from the hon. Minister, through you, whether the Government is in consultation with the RBI in considering making re-KYC mandatory every two years and enforcing continuous customer monitoring to prevent frauds beyond the initial stage of KYC. ... (*Interruptions*)

श्री पंकज चौधरी : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूँ कि केवाईसी के संबंध में आरबीआई का मास्टर डायरेक्शन रिस्क के आधार पर ग्राहकों को केवाईसी अपडेट कराने का निर्देश करती है। ... (व्यवधान) हाई रिस्क ग्राहकों के लिए केवाईसी दो वर्षों में, मिडल रिस्क ग्राहकों के लिए केवाईसी आठ वर्षों में, और लो रिस्क ग्राहकों के लिए केवाईसी दस वर्षों में कराया जाना आवश्यक किया गया है। ... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे : अध्यक्ष महोदय, आरबीआई द्वारा प्रकाशित Report on Trend and Progress of Banking in India, दिसम्बर, 2024 में बताया गया है कि अप्रैल से सितम्बर, 2024 के बीच बैंकिंग फ्रॉड के 18,461 मामले सामने आए हैं, ... (व्यवधान) जिसमें 21,367 करोड़ रुपये का नुकसान हुआ है। यह पिछले वर्ष की तुलना में आठ गुना अधिक है। इस रिपोर्ट में एक नये प्रकार के बैंक फ्रॉड डिजिटल लैंडिंग फ्रॉड को लेकर भी गंभीर चिंता व्यक्त की गई है, जिसमें इंस्टेंट लोन ऐप शामिल है, ... (व्यवधान) इसमें खासतौर पर अवैध चीनी लोन ऐप का जिक्र किया गया है जो मनी लॉन्ड्रिंग के जरिए भारत में गरीब और मजदूर लोगों को तुरंत लोन का लालच देकर फंसा रही है। ... (व्यवधान) यह ऐप लोगों के कांटैक्ट और पर्सनल डाटा एक्सेस करके उनके साथ एब्युज, श्रेट और ब्लैकमेल कर रहा है। चाइनीज क्रिमिनल्स और सिंडिकेट इस ऐप को संचालित कर रहे हैं, जिससे भारतीय अर्थव्यवस्था को हानि पहुंच रही है। मेरा मंत्री जी से प्रश्न है कि इस अवैध चीनी ऐप पर नियंत्रण के लिए सरकार क्या ठोस कदम उठा रही है?

श्री पंकज चौधरी: अध्यक्ष जी, माननीय सदस्य ने जो चिंता व्यक्त की है, इस तरह के फ्रॉड के केसेज काफी बढ़ गए हैं। ... (व्यवधान) मैं आपके माध्यम से सदन को अवगत कराना चाहता हूँ कि माननीय उच्चतम न्यायालय के मार्च, 2023 के निर्णय के अनुसार फ्रॉड्स रिपोर्टिंग से पहले सुनवाई का मौका देना आवश्यक है। ... (व्यवधान) वर्तमान वित्त वर्ष 2024-25 के शुरुआत में बहुत सारे फ्रॉड्स जो पहले के वर्ष में हुए थे, बैंकों ने अनरिपोर्ट किए और फिर मामले को सुनने का मौका देने के बाद रिपोर्ट किया गया। ... (व्यवधान) इस वजह से 2024-25 में फ्रॉड रिपोर्ट की संख्या बढ़ गई।

यह ध्यान देने योग्य बात है। वर्ष 2024-25 के रिपोर्ट में बहुत सारे फ्रॉड्स पिछले वित्तीय वर्षों में हुए थे। मैं सदन को यह भी अवगत कराना चाहता हूँ कि वर्ष 2024-25 धोखाधड़ी की घटना की तारीख के आधार पर प्रत्येक मामले जिनमें 1 लाख रुपये और उससे अधिक राशि शामिल है में अप्रैल से दिसम्बर में हुए फ्रॉड्स की धनराशि मात्र 837 करोड़ रुपये है। ... (व्यवधान)

माननीय सदस्य के पहले प्रश्न के जवाब में बताना चाहता हूँ कि वर्ष 2024-25 में हुए फ्रॉड्स की संख्या अत्यधिक दिख रही थी। ... (व्यवधान) यह माननीय उच्चतम न्यायालय के रिपोर्टिंग से संबंधित प्रक्रिया की वजह से हुआ है।

माननीय सदस्य का दूसरा प्रश्न फ्रॉड ऐप के बारे में है, ... (व्यवधान) मैं इस विषय में बताना चाहता हूँ कि सरकार देश में अवैध लोन ऐप्स पर निगरानी रखने के लिए आरबीआई एवं अन्य नियामक एवं हितधारकों के लगातार संपर्क में रहती है। ... (व्यवधान) आरबीआई ने डिजिटल ऐप्स के रेगुलेशन के लिए वर्ष 2022 में व्यापक दिशानिर्देश जारी किए हैं।

साथ में, साइबर स्पेस में गलत सूचना, डीप फेक तथा अवैध आदि समस्याओं के निदान के लिए सरकार के विभिन्न मंत्रालय समन्वय के साथ काम करते हैं। ... (व्यवधान) गृह मंत्रालय के अंतर्गत आई 4 सी समय-समय पर फेक लोन ऐप एवं फेक लोन वेबसाइट का परिचालन बंद करता रहता है। ... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन नम्बर-5, श्री मनीश तिवारी जी।

... (व्यवधान)

CRITERIA FOR DESIGNATING HERITAGE CITY

*5. SHRI MANISH TEWARI:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Union Territory of Chandigarh is designated as a heritage city;
- (b) the details of specific/established criteria for designating a city as a heritage city by the Government of India, UNESCO or any other international organisations;
- (c) the details of designated heritage cities in the country, State/UT-wise; and
- (d) the details along with the number of heritage cities across the world, country-wise?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत) :

(क) से (घ) एक विवरण सदन के पटल पर रख दिया गया है।

विवरण

(क) केंद्र राज्य क्षेत्र चंडीगढ़ शहर को विश्व धरोहर शहर के रूप में नामित नहीं किया गया है।

हालाँकि चंडीगढ़ केपिटल कॉम्पलेक्स को 2016 में “ली कोर्बुसिए का वास्तुशिल्प कार्य, आधुनिक आंदोलन में एक उत्कृष्ट योगदान ” शीर्षक के तहत एक अंतरराष्ट्रीय विश्व धरोहर संपत्ति के रूप में अंकित किया गया है। इस अंतरराष्ट्रीय विश्व संपत्ति में सात देश अर्थात् अर्जेंटीना, फ्रांस, स्विट्जरलैंड, बेल्जियम, जर्मनी, जापान और भारत शामिल हैं।

(ख) विश्व धरोहर शहर सहित किसी भी विश्वधरोहर संपत्ति को यूनेस्को परिचालन दिशानिर्देश, 2024 में उल्लिखित एक या अधिक मानदंडों को पूरा करना होगा। मानदंड **अनुबंध-II** में दिए गए हैं।

(ग) और (घ) केन्द्र यूनेस्को की वेबसाइट पर अपलोड किए गए भारत के 2 विश्व धरोहर शहरों सहित सभी देशों के नामित विश्व धरोहर शहरों का विवरण **अनुबंध-II** में दिया गया है।

अनुबंध- I

यूनेस्को विश्व धरोहर संपत्ति के सांस्कृतिक मानदंड

- (i) मानव रचनात्मक प्रतिभा की उत्कृष्ट कृति का प्रतिनिधित्व करता हो;
- (ii) एक समयावधि में या दुनिया के एक सांस्कृतिक क्षेत्र के भीतर वास्तुकला या प्रौद्योगिकी, स्मारक कला, नगर नियोजन या परिदृश्य डिजाइन में विकास पर मानव मूल्यों का एक महत्वपूर्ण आदान प्रदान प्रदर्शित करना;
- (iii) किसी सांस्कृतिक परंपरा या किसी सभ्यता जो जीवित है या लुप्त हो गई है का अद्वितीय या कम से कम असाधारण साक्ष्य प्रस्तुत करना;
- (iv) किसी प्रकार की इमारत, वास्तुकला या तकनीकी समूह या परिदृश्य या उत्कृष्ट उदाहरण हो जो
(क) मानव इतिहास में महत्वपूर्ण चरणों को दर्शाता हो;
- (v) पारंपरिक मानव बस्ती, भूमि-उपयोग या समुद्र-उपयोग का उत्कृष्ट उदाहरण हो जो किसी संस्कृति (या संस्कृतियों) या पर्यावरण के साथ मानवीय अंतःक्रिया का प्रतिनिधि हो, विशेष रूप से तब जब वह अपरिवर्तनीय बदलाव के प्रभाव में कमजोर हो गया हो ;
- (vi) घटनाओं या जीवित परंपराओं विचारों या विश्वासों, उत्कृष्ट सार्वभौमिक महत्व के कलात्मक और साहित्यिक कार्यों के साथ घटनाओं या जीवित परंपराओं सहित या मूर्त रूप से संबद्ध होना चाहिए। (समिति का मानना है कि इस मानदंड का उपयोग अधिमानतः अन्य मानदंडों के साथ किया जाना चाहिए);

अनुबंध- II

केंद्र यूनेस्को की वेबसाइट पर अपलोड किए गए भारत के 2 विश्व धरोहर शहरों सहित सभी देशों के नामित विश्व धरोहर शहरों का विवरण

क्रम संख्या	विश्व-विरासत शहर का नाम	देश
1	ओहरिड क्षेत्र की प्राकृतिक और सांस्कृतिक विरासत	अल्बानिया

2	बेरात और जिरोकारत्र के ऐतिहासिक केंद्र	
3	एम'ज़ैब घाटी	अल्जीरिया
4	टिपाज़ा	
5	अल्जीयर्स का कस्बा	
6	एचमियात्सिन के कैथेड्रल और चर्च तथा ज़्वार्टनोट्स के पुरातात्विक स्थल	आर्मीनिया
7	रॉयल प्रदर्शनी भवन और कार्लटन गार्डन	ऑस्ट्रेलिया
8	सालज़बर्ग शहर का ऐतिहासिक केंद्र	ऑस्ट्रिया
9	ग्राज़ शहर - ऐतिहासिक केंद्र और श्नांस एगेनबर्ग	
10	वियना का ऐतिहासिक केंद्र	
11	यूरोप के महान रूपा शहर	
12	बाकू का दीवार से घिरा शहर, जिसमें शिरवानशाह का महल और मेडेन टॉवर है	आज़रबाइजान
13	खान के महल सहित शेकी का ऐतिहासिक केंद्र	
14	क़लात अल-बहरीन - प्राचीन बंदरगाह और दिलमुन की राजधानी	बहराइन
15	बागेरहाट का ऐतिहासिक मस्जिद शहर	बांग्लादेश
16	ऐतिहासिक ब्रिजटाउन और उसका गैरीसन	बारबाडोस
17	फ्लेमिश बेगुइनेज	बेल्जियम
18	ला ग्रैंड-प्लेस, ब्रुसेल्स	
19	ब्रुग का ऐतिहासिक केंद्र	
20	वास्तुकार विक्टर होर्ता के प्रमुख टाउन हाउस (ब्रुसेल्स)	
21	टुर्नाई में नोट्रे-डेम कैथेड्रल	
22	प्लांटिन-मोरेटस हाउस-कार्यशालाएं-संग्रहालय परिसर	

23	परोपकार की बस्तियाँ	
24	यूरोप के महान रूपा शहर	
25	पोटोसी शहर	बोलीविया
26	सुक्रे का ऐतिहासिक शहर	
27	तिवानाकु: तिवानाकु संस्कृति का आध्यात्मिक और राजनीतिक केंद्र	
28	मोस्टार के पुराने शहर का पुराना ब्रिज क्षेत्र	बोस्निया और हर्जेगोविना
29	ऐतिहासिक शहर ओरो प्रेटो	ब्राजील
30	ओलिंडा शहर का ऐतिहासिक केंद्र	
31	साल्वाडोर डी बाहिया का ऐतिहासिक केंद्र	
32	ब्रासीलिया	
33	साओ लुइस का ऐतिहासिक केंद्र	
34	डायमंटीना शहर का ऐतिहासिक केंद्र	
35	गोइआस शहर का ऐतिहासिक केंद्र	
36	साओ क्रिस्टोवाओ शहर में साओ फ्रांसिस्को स्क्वायर	
37	रियो डी जनेरियो: पर्वत और समुद्र के बीच कैरिओका परिदृश्य	
38	पम्पुल्हा मॉडर्न एनसेम्बल	
39	पैराटी और इल्हा ग्रांडे - संस्कृति और जैव विविधता	
40	नेस्सेबर का प्राचीन शहर	बुल्गारिया
41	सिडडेवेलहा, रिबेरा ग्रांडे का ऐतिहासिक केंद्र	काबो वर्डे
42	पुराने क्यूबेक का ऐतिहासिक जिला	कनाडा
43	पुराना शहर लुनेबर्ग	

44	वालपाराइसो बंदरगाह शहर का ऐतिहासिक क्वार्टर	चिली
45	बीजिंग और शेनयांग में मिंग और किंग राजवंशों के राजमहल	चीन
46	पोटाला पैलेस, ल्हासा का ऐतिहासिक समूह	
47	सूज़ौ के शास्त्रीय उद्यान	
48	समर पैलेस, बीजिंग में एक शाही उद्यान	
49	दक्षिणी अनहुई के प्राचीन गांव – ज़ीदी और होंगकुन	
50	मकाऊ का ऐतिहासिक केंद्र	
51	काइपिंगडियाओलोउ और गांव	
52	कुलांगसू, एक ऐतिहासिक अंतर्राष्ट्रीय समझौता	
53	क्वांझोउ: सोंग-युआन चीन में विश्व का एम्पोरियम	
54	कार्टाजेना के बंदरगाह, किले और स्मारक समूह	कोलंबिया
55	सांता क्रूज़ डी मोम्पोक्स का ऐतिहासिक केंद्र	
56	ग्रैंड-बासम का ऐतिहासिक शहर	कोटे डी
57	उत्तरी कोटे डी आइवर में सूडानी शैली की मस्जिदें	आइवर
58	डायोक्लेटियन के महल के साथ स्प्लिट का ऐतिहासिक परिसर	क्रोएशिया
59	डबरोवनिक का पुराना शहर	
60	पोरेक के ऐतिहासिक केंद्र में यूफ्रेशियन बेसिलिका का एपिस्कोपल परिसर	
61	ऐतिहासिक शहर ट्रोगिर	
62	पुराना हवाना और इसकी किलेबंदी प्रणाली	क्यूबा
63	त्रिनिदाद और वैली डे लॉस इंजेनियोस	
64	सिएनफ्यूगोस का शहरी ऐतिहासिक केंद्र	

65	कैमागुए का ऐतिहासिक केंद्र	
66	पाफोस	साइप्रस
67	चेस्की क्रूमलोव का ऐतिहासिक केंद्र	चेकिया
68	प्राग का ऐतिहासिक केंद्र	
69	टेलच का ऐतिहासिक केंद्र	
70	कुटना होरा: सेंट बारबरा चर्च और सेडलेक में आवर लेडी कैथेड्रल वाला ऐतिहासिक शहर केंद्र	
71	ट्रेबिक में यहूदी क्वार्टर और सेंट प्रोकोपियस बेसिलिका	
72	यूरोप के महान रूपा शहर	
73	ज़ाटेक और साज़ हॉप्स का परिदृश्य	
74	सैंटो डोमिंगो का औपनिवेशिक शहर	डोमिनिकन गणराज्य
75	क्विटो शहर	इक्वेडोर
76	सांता एना डे लॉस रियोस डी कुएनका का ऐतिहासिक केंद्र	
77	ऐतिहासिक काहिरा	इजिप्ट
78	अस्मारा: एक आधुनिक अफ्रीकी शहर	इरिट्रिया
79	तेलिन का ऐतिहासिक केंद्र (पुराना शहर)	एस्तोनिया
80	अक्सुम	यूथोपिया
81	हरार जुगोल, किलेबंद ऐतिहासिक शहर	
82	लेवुका ऐतिहासिक बंदरगाह शहर	फिजी
83	ओल्ड रौमा	फिनलैंड
84	आर्ल्स, रोमन और रोमनस्क्यू स्मारक	फ्रांस
85	रोमन थियेटर और उसके आस-पास का क्षेत्र और	

	ऑरेंज का "ट्राइफ आर्क"	
86	नैन्सी में प्लेस स्टैनिसलास, प्लेस डे ला कैरिएर और प्लेस डी'एलायंस	
87	स्ट्रासबर्ग, ग्रांडे-इले और न्यूस्टाड	
88	नोट्रे-डेम कैथेड्रल, सेंट-रेमी का पूर्व मठ और ताऊ का महल, रीम्स	
89	पेरिस, सीन नदी के किनारे	
90	एविग्नॉन का ऐतिहासिक केंद्र: पापल पैलेस, एपिस्कोपल एन्सेम्बल और एविग्नॉन ब्रिज	
91	ऐतिहासिक किलाबंद शहर कारकसोन	
92	ल्योन का ऐतिहासिक स्थल	
93	प्रोविंस, मध्यकालीन मेलों का शहर	
94	ले हावरे, ऑगस्टे पेरेट द्वारा पुनर्निर्मित शहर	
95	बोर्डो का मून बंदरगाह	
96	एल्बी का एपिस्कोपल शहर	
97	नीस, रिवेरा का शीतकालीन रिसॉर्ट शहर	
98	यूरोप के महान स्पा शहर	
99	नीम्स का मेसन कार्रे	
100	मत्सखेता के ऐतिहासिक स्मारक	जॉर्जिया
101	कोर्ट गार्डन और रेसिडेंस स्क्वायर के साथ वुर्जबर्ग रेसिडेंस	जर्मनी
102	सेंट मैरी कैथेड्रल और सेंट माइकल चर्च, हिल्डेशाइम	
103	रोमन स्मारक, सेंट पीटर कैथेड्रल और ट्रियर में हमारी लेडी का चर्च	

104	हंसियाटिक शहर ल्यूबेक	
105	पॉट्सडैम और बर्लिन के महल और पार्क	
106	रामेल्सबर्ग की खदानें, गोस्लर का ऐतिहासिक शहर और ऊपरी हार्ज जल प्रबंधन प्रणाली	
107	बामबर्ग शहर	
108	कॉलेजिएट चर्च, किला और क्वेडलिनबर्ग का पुराना शहर	
109	वोकलिंगन आयरनवर्क्स	
110	वेइमर, डेसाऊ और बनों में बाँहास और इसकी स्थलें	
111	आइस्लेबेन और विटनबर्ग में लूथर स्मारक	
112	शास्त्रीय वेइमर	
113	म्यूज़ियमसिंसेल (संग्रहालय द्वीप), बर्लिन	
114	रीचेनौ का मठवासी द्वीप	
115	स्ट्रालसुंड और विस्मर के ऐतिहासिक केंद्र	
116	ब्रेमेन के बाज़ार के टाउन हॉल और रोलांड	
117	स्टैड्टेमहोफ़ के साथ रेगेन्सबर्ग का पुराना शहर	
118	चिलीहॉस के साथ स्पीचेरस्टेड और कॉटोरहौस जिला	
119	ऑग्सबर्ग की जल प्रबंधन प्रणाली	
120	मैथिल्डेनहोए डार्मस्टाट	
121	यूरोप के महान रूपा शहर	
122	एरफ़र्ट की यहूदी-मध्ययुगीन विरासत	
123	एक्रोपोलिस, एथेंस	ग्रीस
124	मध्यकालीन शहर रोड्स	
125	थेसालोनिका के पैलियोक्रिश्चियन और बीजान्टिन	

	स्मारक	
126	पाटमोस द्वीप पर सेंट-जॉन थियोलॉजियन मठ और सर्वनाश की गुफा के साथ ऐतिहासिक केंद्र (चोरा)	
127	कोर्फू का पुराना शहर	
128	ज़ागोरी सांस्कृतिक परिदृश्य	
129	एंटीगुआ ग्वाटेमाला	ग्वाटेमाला
130	रोम का ऐतिहासिक केंद्र, उस शहर में अतिरिक्त क्षेत्राधिकार प्राप्त परिसम्पतियाँ और सान पाओलो फुओरी ले मुरा।	होली सी
131	वेटिकन सिटी	
132	बुडापेस्ट, जिसमें डेन्यूब के किनारे, बुडा कैसल क्वार्टर और एन्ड्रेसी एवेन्यू शामिल हैं	हंगरी
133	होलोको का पुराना गांव और उसके आसपास का क्षेत्र	
134	पेक्स (सोपियाने) का प्रारंभिक ईसाई नेक्रोपोलिस	
135	ऐतिहासिक शहर अहमदाबाद	भारत
136	जयपुर शहर, राजस्थान	
137	सवाहुन्टो की ओम्बिलिन कोयला खनन विरासत	
138	योग्याकार्ता का ब्रह्माण्ड संबंधी अक्ष और उसके ऐतिहासिक स्थल	इंडोनेशिया
139	मीदानइमाम, इस्फ़हान	
140	बाम और उसका सांस्कृतिक परिदृश्य	
141	सोलतानियेह	ईरान
142	गोनबाद-ए-क्राबूस	
143	ऐतिहासिक शहर यज़्द	

144	एकर का पुराना शहर	इजराइल
145	तेल-अवीव का श्वेत शहर - आधुनिक आंदोलन	
146	लियोनार्डो दा विंची द्वारा "द लास्ट सपर" के साथ सांता मारिया डेल्लेग्राज़ी का चर्च और डोमिनिकन कॉन्वेंट	इटली
147	फ्लोरेंस का ऐतिहासिक केंद्र	
148	नेपल्स का ऐतिहासिक केंद्र	
149	रोम का ऐतिहासिक केंद्र, उस शहर में अतिरिक्त क्षेत्राधिकार प्राप्त परिसम्पतियाँ और सान पाओलो फुओरी ले मुरा	
150	सैन जिमिग्नानो का ऐतिहासिक केंद्र	
151	सिएना का ऐतिहासिक केंद्र	
152	पिएन्ज़ा शहर का ऐतिहासिक केंद्र	
153	पियाज़ा डेल दुओमो, पीसा	
154	वेनिस और उसका लैगून	
155	कैसर्टा में 18वीं सदी का शाही महल, पार्क, वैनविटेली का जलसेतु और सैन ल्यूसियो कॉम्प्लेक्स	
156	असीसी, सैन फ्रांसेस्को का बेसिलिका और अन्य फ्रांसिस्कन स्थल	
157	बॉटनिकल गार्डन (ऑर्टो बोटेनिको), पडुआ	
158	कैथेड्रल, टोरे सिविका और पियाज़ा ग्रांडे, मोडेना	
159	कोस्टिएरा अमलफिटाना	
160	क्रेस्पिड'अड्डा	
161	रवेना के प्रारंभिक ईसाई स्मारक	
162	फेरारा, पुनर्जागरण का शहर और इसका पो डेल्टा	

163	जेनोआ: ले स्ट्रैडेनुओवे और पलाज़ी डेरोली की प्रणाली	
164	इवरिया, 20वीं सदी का औद्योगिक शहर	
165	वैल डि नोटो (दक्षिण-पूर्वी सिसिली) के लेट बारोक शहर	
166	मंटुआ और सब्बियोनेटा	
167	पोर्टोवेनेरे, सिक्वे टेरे, और द्वीप समूह (पामारिया, टीनो और टिनेटो)	
168	सिरैक्यूज़ और पेंटालिका का चट्टानी नेक्रोपोलिस	
169	यूरोप के महान रूपा शहर	
170	बोलोग्ना के पोर्टिकोज़	
171	एल्बेरोबेलो का टुली	
172	विसेन्ज़ा शहर और वेनेटो के पल्लाडियन विला	
173	वेरोना शहर	
174	उरबिनो का ऐतिहासिक केंद्र	
175	गुसुकू स्थल और रयुकू साम्राज्य की संबंधित संपत्तियां	
176	हिमेजी-जो	
177	प्राचीन क्योटो के ऐतिहासिक स्मारक (क्योटो, उजी और ओत्सु शहर)	जापान
178	प्राचीन नारा के ऐतिहासिक स्मारक	
179	शिराकावा-गो और गोकायामा के ऐतिहासिक गांव	
180	मोज़ू-फुरुइची कोफुन समूह: प्राचीन जापान की टीलेनुमा कब्रें	
181	अस-साल्ट - सहिष्णुता और शहरी आतिथ्य का स्थान	जॉर्डन
182	लामू पुराना शहर	केन्या
183	लुआंग प्रबांग शहर	लाओ पीपुल्स

		डेमोक्रेटिक रिपब्लिक
184	रीगा का ऐतिहासिक केंद्र	लातविया
185	कुलदीगा का पुराना शहर	
186	अंजार	लेबनान
187	बाल्बेक	
188	बायब्लोस	
189	रशीद करामी अंतर्राष्ट्रीय मेला-त्रिपोली	
190	टायर	
191	घदामेस का पुराना शहर	लीबिया
192	आधुनिकतावादी कौनास: आर्किटेक्चर ऑफ़ ओप्तिमिस्म- 1919-1939	लिथुआनिया
193	विनियस ऐतिहासिक केंद्र	
194	लक्ज़मबर्ग शहर: इसके पुराने क्वार्टर और किलेबंदी	लक्समबर्ग
195	मलक्का और जॉर्ज टाउन, मलक्का जल-डमरूमध्य के ऐतिहासिक शहर	मलेशिया
196	जेने के पुराने शहर	माली
197	टिम्बकटू	
198	वैलेटा शहर	माल्टा
199	औआडेन, चिंगुएटी, टिचिट और औलाटा के प्राचीन कसूर	मॉरिटानिया
200	मेक्सिको सिटी और ज़ोचिमिल्को का ऐतिहासिक केंद्र	मेक्सिको
201	मोरेलिया का ऐतिहासिक केंद्र	
202	ओक्साका का ऐतिहासिक केंद्र और मोंटे अल्बान का	

	पुरातात्विक स्थल	
203	पुएब्ला का ऐतिहासिक केंद्र	
204	ज़काटेकास का ऐतिहासिक केंद्र	
205	कैम्पेचे का ऐतिहासिक किलाबंद शहर	
206	क्वेरेटारो का ऐतिहासिक स्मारक क्षेत्र	
207	ट्लाकोटाल्पन का ऐतिहासिक स्मारक क्षेत्र	
208	गुआनाजुआटो का ऐतिहासिक शहर और आस-पास की खदानें	
209	प्री-हिस्पैनिक शहर टियोतिहुआकान	
210	सैन मिगुएल का सुरक्षात्मक शहर और जीसस नाज़ारेनो डी एटोटोनिल्को का अभयारण्य	
211	कोटर का प्राकृतिक और सांस्कृतिक-ऐतिहासिक क्षेत्र	मोंटेनेग्रो
212	ऐतिहासिक शहर मेकनेस	मोरक्को
213	ऐत-बेन-हद्वौ के कसर	
214	एस्सौइरा का मदीना (पूर्व में मोगाडोर)	
215	फ़ेज़ का मदीना	
216	माराकेश का मदीना	
217	तेतुआन का मदीना (पूर्व में टिटाविन के नाम से ज्ञात)	
218	माज़गान का पुर्तगाली शहर (अल-जदीदा)	
219	रबात, आधुनिक राजधानी और ऐतिहासिक शहर: एक साझा विरासत	
220	मोजाम्बिक द्वीप	मोजाम्बिक
221	काठमांडू घाटी	नेपाल
222	परोपकार की बस्तियाँ	नीदरलैंड

223	डूग्माकेरिज डी बीमस्टर (बीमस्टर पोल्डर)	
224	डच जल रक्षा लाइनें	
225	विलेमस्टेड, इनर सिटी और हार्बर, कुराकाओ का ऐतिहासिक क्षेत्र	
226	अगाडेज़ का ऐतिहासिक केंद्र	नाइजर
227	ओहरिड क्षेत्र की प्राकृतिक और सांस्कृतिक विरासत	नार्थ मैसेडोनिया
228	ब्रायगेन	नॉर्वे
229	रोरोस खनन नगर और परिधि	
230	लाहौर में किला और शालामार उद्यान	पाकिस्तान
231	पनामा विएजो का पुरातत्व स्थल और पनामा का ऐतिहासिक जिला	पनामा
232	कुज़्को शहर	
233	लीमा का ऐतिहासिक केंद्र	पेरू
234	अरेक्विपा शहर का ऐतिहासिक केंद्र	
235	ऐतिहासिक शहर विगन	फिलिपींस
236	क्राकोव का ऐतिहासिक केंद्र	
237	वारसॉ का ऐतिहासिक केंद्र	पोलैंड
238	मध्यकालीन शहर टोरुन	
239	ज़मोस्ज़ का पुराना शहर	
240	अज़ोरेस में अंगरा डू हीरोइस्मो शहर का केंद्रीय क्षेत्र	
241	एलवास का गैरिसन सीमावर्ती शहर और इसकी किलेबंदी	पुर्तगाल
242	एवोरा का ऐतिहासिक केंद्र	

243	ओपोर्टो का ऐतिहासिक केंद्र, लुईज ब्रिज और सेरा डू पिलर मठ	
244	लिस्बन में हिरोनिमाइट्स का मठ और बेलेम का टॉवर	
245	ह्वासोंग किला	कोरियन
246	जोंगम्यो तीर्थस्थल	गणराज्य
247	सिघिसोरा का ऐतिहासिक केंद्र	रोमानिया
248	सर्जिएव पोसाद में ट्रिनिटी सर्जियस लावरा का स्थापत्य समूह	
249	प्सकोव स्कूल ऑफ आर्किटेक्चर के चर्च	
250	डर्बेंट का गढ़, प्राचीन शहर और किले की इमारतें	
251	कज़ान क्रेमलिन का ऐतिहासिक और स्थापत्य परिसर	
252	सेंट पीटर्सबर्ग का ऐतिहासिक केंद्र और संबंधित स्मारक समूह	रूसी संघ
253	नोवगोरोड और आसपास के ऐतिहासिक स्मारक	
254	यारोस्लाव शहर का ऐतिहासिक केंद्र	
255	क्रेमलिन और रेड स्क्वायर, मास्को	
256	व्लादिमीर और सुजदाल के क्षेत्र स्मारक	
257	सैन मैरिनो ऐतिहासिक केंद्र और माउंट टाइटानो	सैन मारिनो
258	विज्ञापन-दिरियाह में अत-तुरैफ़ जिला	सऊदी अरब
259	ऐतिहासिक जेद्दाह, मक्का का प्रवेशद्वार	
260	गोरे द्वीपसमूह	सेनेगल
261	सेंट लुइस द्वीपसमूह	
262	बार्डेजोव टाउन कंजर्वेशन रिजर्व	स्लोवाकिया
263	ऐतिहासिक शहर बांस्कास्टियान्का और इसके आस-	

	पास के तकनीकी स्मारक	
264	लेवोका, स्विस्कीहाड और संबद्ध सांस्कृतिक स्मारक	
265	व्लकोलिनेक	
266	लुब्लियाना में जोज़ेप्लेनिक के कार्य - मानव केंद्रित शहरी डिज़ाइन	स्लोवेनिया
267	अल्हाम्ब्रा, जनरललाइफ़ और अल्बेज़िन, ग्रेनाडा	
268	अरंजुएज़ सांस्कृतिक परिदृश्य	
269	सेविले में कैथेड्रल, अलकज़ार और आर्किवो डी इंडियास	
270	कॉर्डोबा का ऐतिहासिक केंद्र	
271	ऐतिहासिक शहर टोलेडो	
272	ऐतिहासिक दीवारों से घिरा शहर क्वेका	
273	इबीज़ा, जैव विविधता और संस्कृति	
274	एविला का पुराना शहर अपने एक्स्ट्रा-मुरोस चर्चों के साथ	स्पेन
275	कासेरेस का पुराना शहर	
276	सलामांका का पुराना शहर	
277	सेगोविया का पुराना शहर और उसकी नहरें	
278	पलाउ डे ला म्यूज़िका कैटलाना और हॉस्पिटल डी सेंट पाउ, बार्सिलोना	
279	पासेओ डेल प्राडो और बुएनरेटिरो, कला और विज्ञान का एक परिदृश्य	
280	मेरिडा का पुरातत्व समूह	
281	एंटोनी गौडी की कृतियाँ	

282	उबेदा और बेजा के पुनर्जागरण स्मारकीय समूह	
283	लूगो की रोमन दीवारें	
284	सैन क्रिस्टोबल डे ला लगुना	
285	सैंटियागो डे कंपोस्टेला (ओल्ड टाउन)	
286	अल्काला डे हेनारेस का विश्वविद्यालय और ऐतिहासिक परिसर	
287	गैले का पुराना शहर और इसकी किलेबंदी	श्रीलंका
288	पवित्र शहर कैंडी	
289	हेब्रोन/अल-खलील पुराना शहर	फिलिस्तीन राज्य
290	पारामारिबो का ऐतिहासिक भीतरी शहर	सूरीनाम
291	स्कोगस्-करकोगार्डेन	स्वीडन
292	विस्बी का हंसियाटिक शहर	
293	गैमेलस्टेड का चर्च टाउन, लुलिया	
294	कार्लस्करोना का नौसैनिक बंदरगाह	
295	सेंट गैल का मठ	स्विट्ज़रलैंड
296	बर्न का पुराना शहर	
297	ला चाक्स-डी-फॉन्ड्स / ले लोकेल, वॉचमेकिंग टाउन प्लानिंग	
298	दमिश्क का प्राचीन शहर	सीरियाई अरब गणराज्य
299	प्राचीन शहर बोसरा	
300	अलेप्पो का प्राचीन शहर	
301	ट्यूनिस का मदीना	ट्यूनीशिया
302	कैरौअन	

303	मदीना ऑफ सूस	
304	जेरबा: एक द्वीपसमूह क्षेत्र में बसावट के स्वरूप का प्रमाण	
305	इस्तांबुल के ऐतिहासिक क्षेत्र	तुर्की
306	सफ़रानबोलू शहर	
307	मध्यकालीन अनातोलिया की लकड़ी की हाइपोस्टाइल की मस्जिदें	
308	कीव: सेंट-सोफिया कैथेड्रल और संबंधित मठवासी इमारतें, कीव-पेचेर्स्क लावरा	यूक्रेन
309	अल-'विव - ऐतिहासिक केंद्र का समूह	
310	ओडेसा का ऐतिहासिक केंद्र	
311	बाथ शहर	यूनाइटेड किंगडम
312	सेंट मार्गरेट चर्च सहित वेस्टमिंस्टर पैलेस और वेस्टमिंस्टर एब्बे	
313	कैंटरबरी कैथेड्रल, सेंट ऑगस्टाइन एबे और सेंट मार्टिन चर्च	
314	एडिनबर्ग के पुराने और नए शहर	
315	सेंट जॉर्ज का ऐतिहासिक शहर और संबंधित किले, बरमूडा	
316	न्यू लैनार्क	
317	साल्टेयर	
318	यूरोप के महान रूपा शहर*	
319	ज़ांज़ीबार का स्टोन टाउन	संयुक्त गणराज्य

		तंजानिया
320	मोंटीसेलो और चार्लोट्सविले में वर्जीनिया विश्वविद्यालय	संयुक्त राज्य अमेरिका
321	ताओस पुएब्लो	
322	फ्रैंक लॉयड राइट की 20वीं सदी की वास्तुकला	
323	कोलोनिया डेल सैक्रामेंटो शहर का ऐतिहासिक क्वार्टर	उरुग्वे
324	इंजीनियर एलाडियो डिएस्टे की कृतियाँ: चर्च ऑफ अटलांटिडा	
325	इत्चन कला	उज़्बेकिस्तान
326	बुखारा का ऐतिहासिक केंद्र	
327	शखरिसियाबज़ का ऐतिहासिक केंद्र	
328	समरकंद - संस्कृतियों का चौराहा	
329	कोरो और उसका बंदरगाह	वेनेज़ुएला
330	स्यूदाद यूनिवर्सिटेरिया डी कराकस	
331	ह्यु स्मारक परिसर	वियतनाम
332	होई एन प्राचीन शहर	
333	शिबाम का पुराना दीवार वाला शहर	यमन
334	सना का पुराना शहर	
335	ऐतिहासिक शहर ज़बीद	

माननीय अध्यक्ष : प्रश्न काल में आप विषय नहीं उठाना चाहते हैं?

... (व्यवधान)

माननीय अध्यक्ष : ओके ।

माननीय मंत्री जी ।

श्री गजेन्द्र सिंह शेखावत : महोदय, विवरण सदन के पटल पर रख दिया गया है ।... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 6, श्री जगन्नाथ सरकार जी ।

KENDRIYA VIDYALAYA, TARAKESWAR

***6. SHRI JAGANNATH SARKAR:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the status of the construction of the permanent campus for Kendriya Vidyalaya (KV) Tarakeswar, West Bengal and the reasons for the delay, if any;
- (b) whether the Government has allocated funds and resources to expedite the construction process for the above campus and if so, the details thereof;
- (c) whether KV, Tarakeswar is currently operating from a temporary accommodation and meets the required standards for quality education; and
- (d) the steps being taken by the Government to ensure that KV, Tarakeswar receives adequate facilities to expand its educational offerings including introduction of Commerce and Humanities streams?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी) :

(क) से (घ) विवरण सभा पटल पर रख दिया गया है ।

विवरण

(क) केंद्रीय विद्यालयों (केवि) के लिए स्थायी भवनों का निर्माण एक सतत प्रक्रिया है, जो उपयुक्त भूमि की पहचान, प्रायोजक प्राधिकारियों द्वारा केंद्रीय विद्यालय संगठन (केविसं) के पक्ष में हस्तांतरण/पट्टे की औपचारिकताओं को पूरा करना, निर्माण एजेंसी द्वारा ड्राइंग/ अनुमान प्रस्तुत करना, निधियों की उपलब्धता और अपेक्षित अनुमोदन आदि पर निर्भर करता है। केविसं से प्राप्त

जानकारी के अनुसार, केवि तारकेश्वर, पश्चिम बंगाल को वर्ष 2010-11 में पश्चिम बंगाल राज्य सरकार के प्रायोजन के तहत सिविल क्षेत्र में खोला गया था। स्थायी स्कूल भवन के निर्माण के लिए अक्टूबर 2017 में 7.39 एकड़ भूमि केविसं के नाम पर हस्तांतरित की गई है। मई, 2022 में यह कार्य सीपीडब्ल्यूडी को सौंपा गया था और इस केवि के लिए 09 स्टाफ क्वार्टर, चारदीवारी आदि सहित स्थायी स्कूल भवन का निर्माण कार्य अक्टूबर 2024 में शुरू किया गया है।

(ख) केविसं ने 3860.11 लाख रुपये की प्रशासनिक स्वीकृति और व्यय मंजूरी प्रदान की है और कार्य की प्रगति के आधार पर अब तक 220.00 लाख रुपये की राशि पहले ही जारी की जा चुकी है।

(ग) और (घ) केविसं से प्राप्त जानकारी के अनुसार, केवि तारकेश्वर गुणवत्तापूर्ण शिक्षा के साथ प्रायोजक प्राधिकारी द्वारा प्रदान किए गए अस्थायी आवास में संतोषजनक ढंग से काम कर रहा है, परंतु आगे के विकास/विस्तार के लिए संसाधन सीमित हैं। यह केवि वर्तमान में कक्षा-I से X तक प्रत्येक में एक सेक्शन और कक्षा-XI और XII (विज्ञान विषय) में प्रत्येक में एक सेक्शन के साथ काम कर रहा है। वर्तमान में, वाणिज्य और मानविकी स्ट्रीम शुरू करने का कोई प्रस्ताव नहीं है क्योंकि केवि, तारकेश्वर सीमित अवसंरचना के साथ अस्थायी भवन में कार्यात्मक है।

श्री जगन्नाथ सरकार : सर, मेरा प्रश्न है कि 15 साल से केंद्रीय विद्यालय जो तारकेश्वर में है, जो पौरव सभा अतिथिशाला में परिचालित हो रहा है, तय समय के अंदर स्टेट गवर्नमेंट ने जमीन क्यों नहीं प्रदान की और जमीन प्रदान नहीं करने के पीछे क्या कारण है? स्कूल के प्रश्न के लिए सरकार ने विस्तार परिकल्पना क्यों नहीं की है? वह अलग विभाग है। पढ़ाई के लिए कॉमर्स और कला विभाग के बारे में क्या परिकल्पना है? ... (व्यवधान)

श्री जयंत चौधरी : अध्यक्ष महोदय, केंद्रीय विद्यालय संगठन, शिक्षा के क्षेत्र में जो बेस्ट प्रैक्टिस और क्वालिटी एजुकेशन है, उसका फोरमोस्ट एक संस्था है। यह बड़ा दुर्भाग्य है, मैं सांसद जी के कंसर्न को यहां शेयर करता हूं। ... (व्यवधान) वर्ष 2011 में केंद्र सरकार ने तारकेश्वर में डिस्ट्रिक्ट हुगली में केंद्रीय विद्यालय अप्रूव किया था। सैक्शन तथा अप्रूवल की कुछ शर्तें होती हैं। इस केस में जमीन की स्पांसर या अथॉरिटीज राज्य की सरकार थी। उन्हें वह जमीन उपलब्ध करानी थी। रेंट फ्री टेम्पररी एकोमोडेशन देना था। उस प्रेमाइसिस में स्कूल चल सकता था। वर्ष 2011 से

लेकर वर्ष 2017 तक पश्चिम बंगाल की राज्य सरकार ने जमीन उपलब्ध नहीं कराई, जिसके कारण देरी हुई।

श्री जगन्नाथ सरकार : सर, मेरा प्रश्न है कि केंद्रीय विद्यालय की संख्या बढ़ाने के लिए सरकार ने क्या अलग से कोई परिकल्पना की है? ... (व्यवधान)

श्री जयंत चौधरी : अध्यक्ष महोदय, केंद्रीय विद्यालय पूरे देश के अलग-अलग क्षेत्रों में स्थापित हो, उसके लिए जब प्रस्ताव मिलता है तो सरकार बहुत गंभीरता से विचार करती है। पांच साल में 60 नये केंद्रीय विद्यालयों का निर्माण हुआ है। लगातार उसमें विस्तार हो रहा है। मुझे यह बताने में खुशी हो रही है कि तारकेश्वर, जहां पर केंद्रीय विद्यालय का जिक्र सांसद जी ने किया है, अभी दूसरी किश्त जुलाई, 2024 में जारी की गई है। वहां निर्माण के संबंध में सांसद जी लगातार फीडबैक दे सकते हैं। मैं उनके लिए उपलब्ध रहूंगा। हम सबकी कोशिश रहेगी कि सांसद जी के फीडबैक के अनुरूप काम हो। ... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य श्री अतुल जी, क्या आप प्रश्न पूछना चाहते हैं?

... (व्यवधान)

माननीय अध्यक्ष: क्वेश्चन नम्बर-7, श्री विजयकुमार उर्फ विजय वसंत जी।

... (व्यवधान)

UNCLAIMED INSURANCE FUNDS

***7. †SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:**

SHRI MANICKAM TAGORE B:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has any data on the total amount of unclaimed insurance funds in the country and if so, the details thereof along with the amount claimed by beneficiaries from that amount during the last three years;
- (b) the number of life insurance policies which are currently unclaimed along with the average amount due to each policy holder;

(c) whether the Government has taken any steps to raise awareness about unclaimed insurance funds and if so, the proposed legislation or regulatory changes made to simplify the process of claiming unclaimed insurance funds and reduce unclaimed policies;

(d) whether the nominees are required to search each insurer's website individually to locate unclaimed funds and if so, the reasons therefor along with the steps taken by the Government to create a centralized database to facilitate the beneficiaries;

(e) the number of insurance companies which are currently complying with IRDAI guidelines to list unclaimed amounts of 1000 or more on their websites;

(f) whether the Government plans to address concerns around data privacy and security in the process of claiming unclaimed insurance funds along with the number of e-insurance accounts opened through CDSL or NSDL and the way by which it has impacted the number of unclaimed insurance funds;

(g) the measures taken to prevent insurance companies from rejecting claims for unclaimed funds due to minor discrepancies in documentation; and

(h) the average time taken by the insurers to process claims for unclaimed funds along with the details of penalties defined for delays in processing claims?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) :

(क) से (ज) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) इरडाई ने भारत में बीमाकर्ताओं के पास मौजूद अदावाकृत बीमा निधि का ब्यौरा निम्नानुसार उपलब्ध कराया है:-

दिनांक	31.3.2022	31.3.2023	31.3.2024
राशि (करोड़ रुपए में)	25,403	23,699	21,718

इरडाई ने यह भी सूचित किया है कि यह अदावाकृत राशि से लाभार्थियों द्वारा दावा की गई राशि से संबंधित आंकड़े, वर्तमान में अदावाकृत जीवन बीमा पॉलिसियों की संख्या और प्रति जीवन पॉलिसी अदावाकृत राशि की औसत राशि से संबंधित आंकड़े नहीं रखता है।

(ग) इरडाई द्वारा अदावाकृत निधि को कम करने और इस संबंध में पॉलिसीधारकों के बीच जागरूकता फैलाने के लिए विभिन्न विनियामकीय उपाय निर्धारित किए हैं। इनमें से कुछेक निम्नानुसार हैं:-

- (i) बीमा कंपनियों में पॉलिसीधारक का संरक्षण, शिकायत निवारण और दावा निगरानी समिति, जो बोर्ड स्तरीय समिति है, को तिमाही आधार पर दावों की संख्या और राशि तथा कंपनी द्वारा पॉलिसीधारकों या लाभार्थियों को अभिचिह्नित करने के लिए उठाए गए कदम सहित अदावाकृत राशि के निपटान की समीक्षा करने के लिए अधिदेशित किया गया है।
- (ii) इरडाई का बीमा भरोसा पोर्टल सभी बीमाकर्ताओं के वेबसाइट लिंक तक पहुंच प्रदान करता है। जहां उनके द्वारा धारित अदावाकृत राशि के ब्यौरे प्रदर्शित किए जाते हैं।
- (iii) बीमाकर्ताओं के पास अदावाकृत राशि के संचयन में कमी सुनिश्चित करने के लिए इरडाई ने पालिसी जारी करते समय नामिती का ब्यौरा जैसे नामिती का नाम और उसका मोबाइल नं., ई-मेल आईडी, पता प्राप्त करने को अधिदेशित किया है।

(घ) नामितियों/लाभार्थियों को बीमाकर्ताओं की संबंधित वेबसाइट में खोज संबंधी सुविधा प्रदान की गई है ताकि वे अपने प्रति देय अदावाकृत राशि को पॉलिसीधारक के नाम और जन्मतिथि, पॉलिसीधारकों के स्थायी खाता संख्या (पैन) और पॉलिसी नंबर जैसी श्रेणियों के आधार पर जांच सकें। उपर्युक्त सूचना के आधार पर वह व्यक्ति राशि के दावे के लिए बीमाकर्ता से संपर्क कर सकता है।

(ड) इरडाई ने यह पुष्टि की है कि सभी बीमा कंपनियां इसके दिशानिर्देशों का अनुपालन कर रही हैं।

(च) इरडाई ने दिनांक 24.4.2023 के 'इरडाई सूचना और साइबर सुरक्षा दिशानिर्देश' जारी किए हैं, जो आंकड़ों की निजता और सुरक्षा संबंधी पहलुओं से संबंधित मामलों का समाधान करते हैं। 31 मार्च, 2024 की स्थिति के अनुसार, कुल 1.83 करोड़ इलेक्ट्रॉनिक बीमा खाते (ईआईए) सृजित किए गए हैं। इरडाई ने पॉलिसीधारकों के हितों का संरक्षण, बीमाकर्ताओं के परिचालन और सम्बद्ध कार्य विनियम, 2024 के माध्यम से ई-बीमा जारी करना अनिवार्य किया है। ई-बीमा पॉलिसियां पॉलिसीधारकों के लिए अधिक सुलभ हैं, जो बीमाधारकों को अपनी पॉलिसियों के बारे में जागरूक होने की संभावनाओं में पर्याप्त वृद्धि करती हैं और आवश्यकता पड़ने पर दावा करने में उन्हें सक्षम बनाती हैं।

(छ) और (ज) इरडाई ने यह सूचित किया है कि वह बीमाकर्ताओं द्वारा अदावाकृत राशि के संबंध में दावों को प्रोसेस करने में लगने वाली औसत समयावधि से संबंधित आंकड़े नहीं रखता है। तथापि, इसने अदावाकृत राशि से संबंधित दावों सहित सभी दावों का समय पर निपटान सुनिश्चित करने के लिए कई उपाय किए हैं। इसके अतिरिक्त, दावों के देरी से निपटान के लिए ब्याज के भुगतान सहित दंड लगाने के विनियामकीय प्रावधान भी हैं। इस संबंध में इरडाई द्वारा निम्नलिखित प्रावधान विनिर्दिष्ट किए गए हैं:-

- i. सभी बीमाकर्ता अदावाकृत राशि पर उपचित निवेश आय को संबंधित अभिचिह्नित अदावाकृत खाते में जमा करेंगे।
- ii. जब भी प्रक्रिया के अनुसार दावा किया जाएगा तो सभी बीमाकर्ता जमा हुई निवेश आय के साथ अभिचिह्नित अदावाकृत राशि का भुगतान उपभोक्ताओं को करेंगे।
- iii. इसके अतिरिक्त, प्राधिकरण ने दावों और अन्य लाभों के भुगतान के लिए समय-सीमा विनिर्दिष्ट की है। सभी बीमाकर्ताओं से विनिर्दिष्ट समय-सीमा के भीतर दावों का निपटान करने की अपेक्षा की जाती है।

दावों के निपटान को सहजता और शीघ्रता से सुकर बनाने के लिए इरडाई ने बीमा दावों के निपटान के लिए अपेक्षित कागजात निर्धारित किए हैं। दावाकर्ताओं या हिताधिकारियों की जानकारी के लिए बीमाकर्ताओं को अपनी वेबसाइटों पर यह सूचना डिस्प्ले करना अपेक्षित है। बीमाकर्ताओं को यह

भी अनुदेश दिए गए हैं कि वे कागजातों की कमी या दावों की देरी से प्राप्त जानकारी के लिए दावों को अस्वीकार न करें, न ही उसे बंद करें।

जहां तक विनिर्दिष्ट समय-सीमा के अंदर दावों को प्रोसेस करने में देरी पर दंड का संबंध है, बीमाकर्ताओं द्वारा सूचना प्राप्त होने की तारीख से भुगतान की तारीख तक दावाकर्ता को बैंक दर में दो प्रतिशत जोड़कर ब्याज का भुगतान करना अपेक्षित है। बीमाकर्ताओं द्वारा दावा राशि के साथ इस प्रकार के ब्याज का भुगतान स्वतः करना होगा, जो सभी दावों पर लागू है, जिसमें अदावाकृत राशि भी शामिल है।

माननीय अध्यक्ष: क्या आप प्रश्न काल में प्रश्न नहीं पूछना चाहते हैं?

... (व्यवधान)

माननीय अध्यक्ष: श्री बी. मणिकम टैगोर जी।

... (व्यवधान)

माननीय अध्यक्ष: क्या आप प्रश्न काल में प्रश्न नहीं पूछना चाहते हैं?

... (व्यवधान)

माननीय अध्यक्ष: आप अपनी सीट पर जाइए।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 8, श्री हनुमान बेनीवाल जी।

किसानों पर बकाया ऋण

***8. श्री हनुमान बेनीवाल:**

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार के पास राजस्थान सहित विभिन्न राज्यों में किसानों पर विभिन्न श्रेणियों के बैंकों के बकाया ऋण का ब्यौरा है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का किसानों पर बकाया संपूर्ण कृषि ऋण माफ करने के लिए कोई योजना बनाने का विचार है ताकि उन्हें आर्थिक रूप से सशक्त बनाया जा सके;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके कार्यान्वयन के लिए क्या समय-सीमा निर्धारित की गई है; और

(ड.) यदि नहीं, तो इसके क्या कारण हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) :

(क) से (ड.) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) भारतीय रिजर्व बैंक (आरबीआई) तथा कृषि और ग्रामीण विकास बैंक (नाबार्ड) से प्राप्त सूचना के अनुसार दिनांक 31.3.2024 की स्थिति के अनुसार बकाया कृषि ऋण का राज्य/संघ राज्य क्षेत्र-वार तथा एजेंसी-वार ब्यौरा अनुबंध में दिया गया है।

(ग) से (ड.) वर्तमान में ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

अनुबंध

31 मार्च, 2024 की स्थिति के अनुसार कृषि के अंतर्गत एजेंसी-वार, राज्य-वार बकाया ऋण

(खाते लाख में, राशि करोड़ रुपए में)

क्रम सं.	राज्य/संघ राज्य क्षेत्र	वाणिज्यिक बैंक		सहकारी बैंक		क्षेत्रीय ग्रामीण बैंक	
		खातों की सं.	राशि	खातों की सं.	राशि	खातों की सं.	राशि
1	अंडमान और निकोबार	0.17	329	0.08	41	-	-
2	आंध्र प्रदेश	106.94	2,43,550	20.60	20,670	29.76	45,589
3	अरुणाचल प्रदेश	0.25	415	0.14	912	0.04	53
4	असम	13.21	13,627	0.16	135	4.28	4,182
5	बिहार	98.82	59,698	4.58	8,608	19.09	16,978
6	चंडीगढ़	0.60	6,038	0.00	0	-	-
7	छत्तीसगढ़	11.00	25,311	9.89	2,833	1.85	2,302
8	दादरा और नगर हवेली	0.09	316	-	-	-	-

	तथा दमन और दीव						
9	दिल्ली	4.08	82,639	0.00	0	-	-
10	गोवा	1.01	2,133	0.03	230	-	-
11	गुजरात	38.40	1,11,459	12.09	22,546	5.28	10,609
12	हरियाणा	22.23	71,886	13.58	14,354	4.41	10,615
13	हिमाचल प्रदेश	4.04	8,034	1.65	3,333	0.98	1,530
14	जम्मू एवं कश्मीर	9.29	16,481	0.05	68	1.45	1,265
15	झारखंड	27.21	16,013	0.16	52	3.85	2,531
16	कर्नाटक	105.69	95,848	35.90	27,339	20.32	34,440
17	केरल	80.13	1,16,979	7.59	8,773	14.08	16,858
18	लद्दाख	0.26	301	-	-	0.01	10
19	लक्षद्वीप	0.04	33	-	-	-	-
20	मध्य प्रदेश	58.37	1,16,565	28.46	23,730	6.69	10,606
21	महाराष्ट्र	104.22	7,93,789	33.22	35,456	8.61	9,004
22	मणिपुर	0.45	795	0.06	76	0.18	129
23	मेघालय	0.66	519	0.28	196	0.41	249
24	मिजोरम	0.40	210	0.03	495	0.35	552
25	नागालैंड	0.40	426	0.14	182	0.01	14
26	ओडिशा	54.77	43,546	33.40	19,852	6.94	6,740
27	पुदुचेरी	3.40	4,900	0.02	12	0.93	1,137
28	पंजाब	23.28	85,460	11.94	10,021	3.15	8,583
29	राजस्थान	61.62	1,32,534	31.70	16,074	11.69	26,190
30	सिक्किम	0.16	1,659	0.06	26	-	-
31	तमिलनाडु	246.14	3,42,795	23.46	19,008	18.56	22,336

32	तेलंगाना	51.85	1,14,700	10.51	8,093	15.92	19,727
33	त्रिपुरा	2.86	1,623	0.73	1,799	1.29	441
34	उत्तर प्रदेश	112.39	1,60,759	33.69	12,810	42.31	56,318
35	उत्तराखंड	5.94	13,463	3.94	2,086	0.62	558
36	पश्चिम बंगाल	58.03	82,513	16.72	5,609	8.37	10,335

स्रोत : वाणिज्यिक बैंकों के लिए आरबीआई और आरआरबी तथा सहकारी बैंकों के लिए नाबार्ड

श्री हनुमान बेनीवाल : अध्यक्ष महोदय, मेरा सवाल राजस्थान सहित देश के अन्य राज्यों में किसानों का कर्जा माफी से संबंधित है। यह कर्ज चिंता का विषय है।... (व्यवधान) 7 अगस्त, 2023 को इसी सदन में मेरे सवाल के जवाब में राजस्थान के किसानों पर वाणिज्यिक बैंकों, सहकारी बैंकों व क्षेत्रीय ग्रामीण बैंकों का कुल बकाया कृषि कर्ज 1,47,538.62 करोड़ रुपये था।... (व्यवधान) आज मंत्री जी ने जो जवाब दिया है, उसके अनुसार यह कर्ज अब 1,74,798 करोड़ रुपये हो गया है। किसानों की आर्थिक स्थिति में सुधार के लिए किए गए दावों और योजनाओं के बावजूद किसानों की आर्थिक स्थिति में कोई सुधार नहीं हो पा रहा है। ... (व्यवधान)

एक तरफ सरकार किसानों के साथ दोहरी नीति अपनाती है, जबकि दूसरी तरफ राइट ऑफ के नाम पर बड़े औद्योगिक घरानों के लाखों-करोड़ों रुपयों के कर्ज में राहत दी जाती है।... (व्यवधान)

माननीय अध्यक्ष : आपका प्रश्न क्या है?

... (व्यवधान)

श्री हनुमान बेनीवाल : महोदय, मैं कर्ज माफी के बारे में पूछ रहा है। मैं मंत्री जी से सप्लीमेंट्री सवाल पूछ रहा हूँ।... (व्यवधान)

माननीय अध्यक्ष : आप प्रश्न पूछिए।

... (व्यवधान)

श्री हनुमान बेनीवाल : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय वित्त मंत्री जी से कहना चाहता हूँ कि आपने अपने जवाब में देश के किसानों पर बकाया कृषि कर्ज का जो ब्यौरा दिया है, वह भयावह है।... (व्यवधान) क्या आपकी सरकार ने वर्तमान व विगत कार्यकाल में किसानों का

कोई कृषि कर्ज माफ किया है या कृषि कर्ज में किसानों को कोई राहत दी है? अगर दी है, आप उसका ब्यौरा प्रदान करें। यह मेरा पहला सवाल है।...(व्यवधान)

श्री पंकज चौधरी : माननीय अध्यक्ष जी, माननीय सदस्य जो सवाल पूछ रहे हैं, उसका जवाब ऑलरेडी सभा के पटल पर रखा हुआ है। फिर भी मैं माननीय सदस्य को बताना चाहता हूँ कि माननीय प्रधानमंत्री जी के नेतृत्व में भारत सरकार किसानों के हितों की रक्षा के लिए पूरे तरीके से प्रतिबद्ध है।...(व्यवधान) वर्ष 2014 से अब तक सरकार ने किसानों की हितों की रक्षा के लिए तमाम प्रयास किए हैं। अगर आप देखेंगे, तो जहां वर्ष 2014 में कृषि बजट 21,933 करोड़ रुपये होता था, वहीं वर्ष 2025-26 में कृषि बजट 1,71,437 करोड़ रुपये हो गया है।...(व्यवधान) अगर कर्ज माफी की बात करें, अगर किसान सम्मान निधि को देखेंगे, तो इन 10 सालों में लोगों को 3.46 लाख करोड़ रुपये की सहायता प्रदान की गई है।...(व्यवधान)

हम उर्वरक पर सब्सिडी दे रहे हैं। हम उन्नत बीजों के विकास की व्यवस्था कर रहे हैं। हम आर्गेनिक खेती के लिए प्रयास कर रहे हैं। यूरिया के लिए नई टेक्नोलॉजी का भी उपयोग कर रहे हैं। हम भंडारण की सुविधा में भी वृद्धि कर रहे हैं। कृषि अवसंरचना के विकास आदि के माध्यम से तमाम प्रयास किए जा रहे हैं।...(व्यवधान)

माननीय अध्यक्ष जी, एमएसपी में लगातार बढ़ोतरी हो रही है। एमएसपी में सिर्फ बढ़ोतरी ही नहीं हो रही है, बल्कि ज्यादा से ज्यादा खरीदारी भी हो रही है।...(व्यवधान) वर्ष 2025-26 के बजट भाषण में माननीय वित्त मंत्री जी ने इस बात को पुनः रेखांकित किया है कि भारतीय अर्थव्यवस्था की प्राथमिकताओं में कृषि प्रमुख होगा।...(व्यवधान) बजट 2025-26 में अन्य कृषि योजनाओं के साथ-साथ 'पीएम धन-धान्य कृषि योजना' के माध्यम से कम उत्पादन वाले 100 जिलों को फोकस में रखा जाएगा, जिससे 1.7 करोड़ किसान लाभान्वित होंगे। इस प्रकार से हमारी सरकार कृषि की लागत को कम करने से लेकर उत्पादन का उचित मूल्य दिलाने के लिए सभी सार्थक प्रयास कर रही है।...(व्यवधान)

श्री हनुमान बेनीवाल : अध्यक्ष महोदय, मेरा सप्लीमेंट्री प्रश्न है।...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, आपको जनता ने यहां टेबल तोड़ने के लिए नहीं भेजा है। आप पहली बार चुनकर आए हैं। आपको जनता ने यहां टेबल तोड़ने के लिए नहीं भेजा है। क्या

जनता ने आपको टेबल तोड़ने के लिए भेजा है या फिर यहां पर चर्चा करने के लिए भेजा है?

... (व्यवधान)

श्री हनुमान बेनीवाल : अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी से पूछना चाहूंगा कि क्या सरकार किसानों की आर्थिक स्थिति को सशक्त करने के लिए राजस्थान सहित देश के किसानों पर बढ़ती ऋणग्रस्तता व वित्तीय संकट का आकलन करवाकर किसानों का संपूर्ण कृषि ऋण माफ करने की योजना पर कोई विचार रखती है? यदि हां, तो कब तक तथा यदि नहीं, तो क्यों?... (व्यवधान) आप उसका कारण बताने का कष्ट करें, क्योंकि देश का किसान कर्ज माफी पर सरकार की मंशा को जानना चाहता है। आप यह बताएं कि किसानों का कर्जा माफ होगा या फिर नहीं होगा?... (व्यवधान)

श्री पंकज चौधरी : अध्यक्ष महोदय, मैंने यह बताया है और विवरण सभा पटल पर रख दिया गया है। ... (व्यवधान)

माननीय अध्यक्ष : आप यह बताइए कि राजस्थान में किस सरकार ने कर्ज माफी की बात कही है।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 9, श्री जयन्त बसुमतारी।

KGBVs IN BODOLAND TERRITORIAL REGION AND NER

***9. †SHRI JOYANTA BASUMATARY:**

SHRI PRADYUT BORDOLOI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details regarding the funds allocated and utilised for Kasturba Gandhi Balika Vidyalayas (KGBVs) since the inception of scheme in Bodoland Territorial Region and North Eastern Region (NER);
- (b) the criteria adopted to open KGBV in the blocks of aspirational districts;
- (c) whether the Government has any plans to revise the same;
- (d) the details of KGBVs currently operating from rented premises and

partially constructed buildings in the NER; and

- (e) the details regarding the vacant posts of teachers in KGBVs in NER and the all India average for the same?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी) :

(क) से (ड) विवरण सभा-पटल पर रख दिया गया है।

विवरण

(क) स्कूल शिक्षा और साक्षरता विभाग, शिक्षा मंत्रालय स्कूल शिक्षा के लिए एक एकीकृत योजना (आईएसएसई) अर्थात् समग्र शिक्षा का क्रियान्वयन कर रहा है। वर्ष 2018-19 से प्रभावी समग्र शिक्षा के तहत विशेष रूप से बालिकाओं की शिक्षा के लिए कस्तूरबा गांधी बालिका विद्यालय (केजीबीवी) का प्रावधान है। असम के पूर्वोत्तर क्षेत्र (एनईआर) और बोडोलैंड प्रादेशिक क्षेत्र (बीटीआर) अर्थात् कोकराझार, चिरांग, बक्सा और उदलगुरी जिलों में केजीबीवी के लिए वर्षवार आवंटित और उपयोग की गई निधियां निम्नानुसार हैं:

(रु लाखों में)

वर्ष	एनईआर		बोडोलैंड प्रादेशिक क्षेत्र	
	आवंटित निधियां	उपयोग की गई निधियां	आवंटित निधियां	उपयोग की गई निधियां
2018-19	11823.05	6926.86	632.84	297.84
2019-20	14791.74	7761.56	888.48	483.26
2020-21	13993.52	7242.36	863.31	455.82
2021-22	13106.72	6335.33	1268.90	578.28
2022-23	24121.13	13229.54	2462.75	794.84
2023-24	38336.36	21592.22	3215.01	880.43

(स्रोत: राज्यों/संघ राज्य क्षेत्रों से प्राप्त इनपुट)

(ख) और (ग) केजीबीवी की स्थापना शैक्षणिक रूप से पिछड़े उन अभिज्ञान ब्लॉकों (ईबीबी) में की

जाती है, जहां 2001 की जनगणना के आंकड़ों के अनुसार ग्रामीण महिला साक्षरता राष्ट्रीय औसत से कम है और जहां सामाजिक न्याय और अधिकारिता मंत्रालय, जनजातीय कार्य मंत्रालय या राज्य सरकार की किसी अन्य योजना के तहत आवासीय विद्यालय नहीं हैं। राज्य/संघ राज्य क्षेत्र, राज्य/संघ राज्य क्षेत्र की वार्षिक कार्य योजना और बजट में नए केजीबीवी को स्वीकृत देने के लिए प्रस्ताव प्रस्तुत करता है, जिसकी उसके बाद जांच की जाती है और राज्य/संघ राज्य क्षेत्र के परामर्श से परियोजना अनुमोदन बोर्ड द्वारा उसे अनुमोदित किया जाता है।

(घ) राज्य सरकारों द्वारा दी गई जानकारी के अनुसार, 284 कार्यात्मक केजीबीवी में से कुल 18 केजीबीवी किराये के परिसर से संचालित हो रहे हैं तथा पूर्वोत्तर राज्यों में कोई भी केजीबीवी आंशिक रूप से निर्मित भवनों में संचालित नहीं हो रहा है।

(ड) पूर्वोत्तर में 284 कार्यात्मक केजीबीवी में शिक्षकों के 55 पद रिक्त हैं (असम में 52 और सिक्किम में 3)। राष्ट्रीय स्तर पर, 5,138 कार्यात्मक केजीबीवी में, शिक्षकों के 28,333 स्वीकृत पदों में से 3860 रिक्त हैं।

श्री जयन्त बसुमतारी : मैं मंत्री जी से इस बात को जानना चाहूंगा कि हमारे नॉर्थ ईस्ट में 284 केजीबीवी स्कूल्स हैं, जिनमें 19 केजीबीवी रेंटेड प्रेमाइसिस में हैं। ... (व्यवधान) इन स्कूलों को अपने परमानेंट प्रेमाइसिस में ले जाने के लिए क्या कोई धनराशि दी गई है? यह कब तक पूरा हो पाएगा, इसको आप बताने की कृपा करें।

श्री जयंत चौधरी : अध्यक्ष महोदय, केजीबीवी का अपग्रेडेशन और इन्फ्रास्ट्रक्चर डेवलपमेंट समग्र शिक्षा के तहत होता है। उसमें राज्य सरकार प्रस्तावित करती है। प्रोजेक्ट अप्रूवल बोर्ड अकॉर्डिंगली इसमें कार्यवाही तय करता है, मंजूरी देता है और उसी के अनुरूप कार्य होता है। केजीबीवी के लगातार अपग्रेडेशन के लिए भारत सरकार अहम फैसले ले रही है। केजीबीवी का अपग्रेडेशन 2018-19 में शुरू हुआ था और 31 मार्च, 2024 तक 2,616 केजीबीवी अपग्रेड हुए हैं। इनमें 313 दसवीं कक्षा तक अपग्रेड हुए हैं और 2303 बारहवीं कक्षा तक अपग्रेड हुए हैं। केजीबीवी में आईसीटी लैब्स और स्मार्ट क्लास रूम्स भी देने के लिए सरकार बहुत तेजी से काम कर रही है।

श्री जयन्त बसुमतारी : अध्यक्ष महोदय, पूरे नॉर्थ ईस्ट में 55 वैकेंट पोस्ट्स हैं। इनमें असम में 52 और सिक्किम में 3 पोस्ट्स खाली हैं। पूरे देश में 5,138 केजीबीवी हैं, जिनमें 28,333 स्वीकृत

पद हैं और इसमें से 3,860 वैकेंट पद हैं। यह बताने की कृपा करें कि इनको कब तक नियुक्त किया जाएगा?

श्री जयंत चौधरी : अध्यक्ष महोदय, अभी सांसद जी ने जो आंकड़े पेश किए हैं, वे उत्तर में प्रस्तुत भी किए गए हैं। जो रिक्रूटमेंट है, वह पॉलिसी के अनुसार होता है और कंटीनुअस प्रोसेस है।

माननीय अध्यक्ष : श्री प्रद्युत बोरदोलोई।

... (व्यवधान)

माननीय अध्यक्ष : क्या आप प्रश्न पूछना चाहते हैं?

... (व्यवधान)

माननीय अध्यक्ष : आपको जनता ने सदन में प्रश्न पूछने के लिए भेजा है या मेज तोड़ने के लिए भेजा है? अगर इसीलिए भेजा है तो जोर-जोर से मारिए।

... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन नं. 10 – श्री आलोक शर्मा जी।

... (व्यवधान)

National Youth Festival, 2025

***10. †SHRI ALOK SHARMA:**

SHRI NABA CHARAN MAJHI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- a) the details of steps taken by the Government to ensure participation of marginalized communities, youth from remote areas and Divyang people in the National Youth Festival;
- b) whether the Government has implemented a hybrid model for the National Youth Festival, 2025 by allowing virtual participation to ensure wider engagement;
- c) if so, the details thereof; and
- d) the details of the arrangements made by the Government to organize the

said Festival on a large scale in each State and particularly in Sidhi and Singrauli districts of the Sidhi Parliamentary Constituency?

युवक कार्यक्रम और खेल मंत्रालय में राज्य मंत्री (श्रीमती रक्षा निखिल खाडसे) :

(क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) राष्ट्रीय युवा महोत्सव (एनवाईएफ), राष्ट्रीय युवा किशोर विकास कार्यक्रम (एनपीवाईएडी) स्कीम के प्रमुख कार्यक्रमों में से एक है। इस वर्ष, एनवाईएफ का पुनर्गठन किया गया और इसे विकसित भारत युवा नेता संवाद (वीबीवाईएलडी) नाम दिया गया। वीबीवाईएलडी-2025, एनवाईएफ मंच को व्यापक बनाने और युवाओं के साथ अधिक गहनता से जुड़ने का एक प्रयास था। यह प्रधानमंत्री के स्वतंत्रता दिवस के विजन के साथ जुड़ने का एक प्रयास था, जिसमें 1 लाख युवाओं को सार्वजनिक मामलों में शामिल किया जाना था, ताकि उन्हें विकसित भारत के लिए राष्ट्रीय विकास का एक सार्थक क्षेत्र बनाने और नेतृत्व के लिए एक राष्ट्रीय मंच प्रदान किया जा सके। इस संवाद में युवाओं को विकसित भारत के विभिन्न पहलुओं के बारे में लिखने के लिए प्रोत्साहित किया गया। इस संवाद ने उन्हें बड़े सपने देखने और विकसित भारत 2047 के विजन की दिशा में काम करने के लिए प्रोत्साहित किया।

वीबीवाईएलडी-2025 के माध्यम से देशभर के 30 लाख प्रेरित युवा एक साथ आए; भारत के 15-29 आयु वर्ग के सबसे वाइब्रेंट यूथ का प्रतिनिधित्व कर रहे लगभग 2500 ऊर्जावान युवाओं को योग्यता आधारित, बहु-चरणीय प्रक्रिया के माध्यम से विकसित भारत युवा नेता संवाद 2025 में भाग लेने के लिए चुना गया है। इस संवाद से उभरने वाली प्रस्तुतियां माननीय प्रधानमंत्री के समक्ष प्रस्तुत की गईं। वीबीवाईएलडी-2025 एक ऐतिहासिक आयोजन रहा, जिसने नेताओं, नवोन्मेषकों और विचारकों की अगली पीढ़ी को बढ़ावा दिया जो भारत के विकास को आगे बढ़ाएंगे।

विकसित भारत ट्रैक और पारंपरिक ट्रैक के चयनित प्रतिभागियों, युवा नवोन्मेषकों, स्वयंसेवकों आदि सहित कुल मिलाकर लगभग 2500 युवा वीबीवाईएलडी 2025 का हिस्सा बने। इसके अतिरिक्त, 6 करोड़ से अधिक युवाओं और अन्य लोगों ने विभिन्न सोशल मीडिया प्लेटफॉर्म के माध्यम से इस कार्यक्रम को देखा।

(ख) जी हां, राष्ट्रीय युवा महोत्सव, 2025 हाइब्रिड मोड में आयोजित किया गया था।

(ग) राष्ट्रीय युवा महोत्सव में युवाओं की भागीदारी के लिए विकसित भारत चैलेंज नामक चार चरणों वाली प्रतियोगिता आयोजित की गई। विकसित भारत चैलेंज के पहले दो चरण अर्थात चरण 1: भारत भ्रमण क्विज़ जो 25 नवंबर से 10 दिसंबर 2024 तक आयोजित किया गया और चरण 2 : विकसित भारत निबंध चैलेंज जो 10 दिसंबर से 17 दिसंबर 2024 तक MyGov पोर्टल (वर्चुअल मोड) के माध्यम से आयोजित किया गया। विकसित भारत चैलेंज के अगले दो चरण अर्थात चरण 3: विकसित भारत पीपीटी चैलेंज, राज्य स्तर पर 22 दिसंबर से 30 दिसंबर 2024 तक आयोजित किया गया और चरण 4 : 10 जनवरी से 12 जनवरी 2025 तक आयोजित राष्ट्रीय युवा महोत्सव में विकसित भारत चैंपियनशिप का आयोजन फिजिकल मोड में किया गया। इसके अलावा, राज्य युवा महोत्सवों के माध्यम से चयनित विभिन्न राज्यों/ संघ राज्यक्षेत्रों से फिजिकल पार्टिसिपेशन भी किया गया। विभिन्न राज्यों और संघ राज्यक्षेत्रों के लगभग 2500 युवाओं ने विभिन्न पारंपरिक ट्रैक इवेंट और विकसित भारत चैलेंज में भाग लिया। विकसित भारत युवा नेता संवाद के दौरान 3 करोड़ से अधिक युवा और अन्य लोग ट्विटर, फेसबुक, इंस्टाग्राम जैसे विभिन्न सोशल मीडिया प्लेटफॉर्म के माध्यम से जुड़े।

(घ) सीधी और सिंगरौली जिले सहित पूरे देश में बड़े पैमाने पर राष्ट्रीय युवा महोत्सव आयोजित करने के लिए सरकार द्वारा निम्नलिखित कदम उठाए गए :

- I. **राष्ट्रीय युवा महोत्सव, 2025:** विकसित भारत युवा नेता संवाद में विकसित भारत चैलेंज और पारंपरिक ट्रैक दो ट्रैक थे।
- II. विकसित भारत चैलेंज में चार चरण शामिल हैं :
 - i. **चरण I:** विकसित भारत क्विज़, 12 भाषाओं में एक राष्ट्रव्यापी ऑनलाइन कार्यक्रम, जिसमें भारत की उपलब्धियों संबंधी ज्ञान का परीक्षण किया गया, जिसमें लगभग 30 लाख प्रतिभागियों ने भाग लिया।
 - ii. **चरण II:** विकसित भारत निबंध, जहां योग्य प्रतिभागियों ने "विकसित भारत 2047" से जुड़े प्रमुख विषयों पर निबंध प्रस्तुत किए।
 - iii. **चरण III:** विकसित भारत राज्य चैंपियनशिप चैलेंज, जिसमें लगभग 9,000 युवाओं

ने भाग लिया और पावरपॉइंट प्रस्तुतियों के माध्यम से अपने विचार प्रस्तुत किए, जिनका नेतृत्व और सहयोग करने की उनकी क्षमता के लिए लीडरशिप मोडरेटर्स द्वारा मूल्यांकन किया गया।

iv. **चरण IV:** भारत मंडपम में विकसित भारत राष्ट्रीय चैम्पियनशिप जिसमें 10 टीमों ने 12 जनवरी 2025 को माननीय प्रधानमंत्री के समक्ष 10 प्रमुख विषयों पर आधारित अपने विचार प्रस्तुत किए।

III. पारंपरिक ट्रैक के तहत, विकसित भारत युवा नेता संवाद के लिए विभिन्न राज्यों/संघ राज्यक्षेत्रों में जिला और राज्य युवा महोत्सव आयोजित किए गए। समूह लोक नृत्य, समूह लोक गीत, विज्ञान मेला, कविता, कहानी लेखन, चित्रकला, भाषण आदि जैसी विभिन्न प्रतियोगिताएं जिले में आयोजित की गईं और विजेताओं को राज्य युवा महोत्सव में प्रदर्शन करने के लिए चुना गया। इसके अलावा, राज्य युवा महोत्सव के विजेताओं को भारत मंडपम, नई दिल्ली में राष्ट्रीय स्तर पर प्रदर्शन करने के लिए चुना गया।

IV. इस आयोजन की रूपरेखा के अनुसार जिला स्तरीय युवा उत्सव का आयोजन 23 से 24 दिसंबर 2024 तक जिला सीधी में तथा 26 दिसंबर 2024 को जिला सिंगरौली में किया गया। इस कार्यक्रम का आयोजन मध्य प्रदेश के खेल और युवा कल्याण विभाग, नेहरू युवा केंद्र, राष्ट्रीय सेवा योजना के सामूहिक प्रयासों तथा शिक्षा विभाग के सहयोग से किया गया।

श्री आलोक शर्मा : अध्यक्ष महोदय, क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि राष्ट्रीय युवा महोत्सव में हाशिए पर पड़े समुदायों, दूरस्थ क्षेत्र के युवाओं और दिव्यांगजनों की भागीदारी सुनिश्चित करने के लिए मंत्रालय ने क्या कदम उठाए हैं? क्या राष्ट्रीय युवा महोत्सव 2025 के लिए मंत्रालय ने वर्चुअल भागीदारी की अनुमति देने और व्यापक जुड़ाव सुनिश्चित करने हेतु एक हाइब्रिड मॉडल लागू किया है? यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रीमती रक्षा निखिल खाडसे : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहती हूं कि विकसित भारत यंग लीडर डायलॉग, जो इस साल का यूथ फेस्टीवल रहा, उसमें ग्रामीण क्षेत्र से लेकर शहरी क्षेत्र तक के सभी बच्चों का पार्टिसिपेशन हमें देखने को मिला। खासकर,

मैं बताना चाहूंगी कि इसमें 12 लेंगेज में यह कॉम्पटीशन हुआ था, जिसमें हमने विकसित भारत क्विज कॉम्पटीशन लिया, उसके बाद विकसित भारत निबंध चैलेंज कॉम्पटीशन लिया। इसमें दस विषय रखे गए थे, जो विकसित भारत को लेकर बहुत अहम थे।

मैं इसमें यह बताना चाहूंगी कि वूमेन एम्पावरमेंट ग्लोबल मैन्युफैक्चरिंग इन्फ्रास्ट्रक्चर डेवलपमेंट, मार्केटिंग, स्टार्ट अप इण्डिया, एग्रीकल्चर, 'विकास भी, विरासत भी', ऐसे दस विषयों पर यह कॉम्पटीशन लिया गया। इसमें देश के कोने-कोने से बच्चे आए थे। भारत मण्डपम में लगभग तीन हजार की उपस्थिति में यह प्रोग्राम हुआ है।

श्री आलोक शर्मा : अध्यक्ष महोदय, प्रत्येक राज्य और विशेष रूप से मध्य प्रदेश के सीधी निर्वाचन क्षेत्र के सीधी और सिंगरौली जिले में उक्त महोत्सव को बड़े पैमाने पर आयोजित करने के लिए सरकार द्वारा की गई व्यवस्था का ब्यौरा क्या है?

श्रीमती रक्षा निखिल खाडसे : अध्यक्ष महोदय, मैं माननीय सदस्य को बताना चाहूंगी कि हर राज्य में राज्य सरकार की तरफ से भी ये प्रोग्राम किए जा रहे हैं।... (व्यवधान) हमारे मंत्री जी ने भी बताया कि माय भारत एक ऐसा पोर्टल है, जिसके माध्यम से जितनी भी योजनाएं भारत सरकार की हैं और खासकर यूथ को लेकर जो भी योजनाएं हैं, माय भारत के पोर्टल के माध्यम से हर राज्य का बच्चा उसमें पार्टिसिपेट कर सकता है।... (व्यवधान)

माननीय अध्यक्ष : श्री नव चरण माझी।

... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन नंबर 11 श्री एन्टो एंटनी।

... (व्यवधान)

DEVALUATION OF INDIAN RUPEE

***11. Shri Anto Antony:**

Will the Minister of **FINANCE** be pleased to state:

- (a) the factors that have contributed to the recent sharp devaluation of the Indian Rupee;

- (b) the measures taken by the Government to mitigate the impact of this devaluation on inflation and the cost of living for the common citizen;
- (c) whether the Government plan to revisit the exchange rate policy framework adopted in 2010; and
- (d) if so, the details along with the proposed changes thereof?

अध्यक्ष महोदय : माननीय वित्त मंत्री जी ।

... (व्यवधान)

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ) विवरण सभा पटल पर रख दिया गया है।... (व्यवधान)

(क) भारतीय रुपये (आईएनआर) का कोई अवमूल्यन नहीं हुआ है, जो स्थिर- विनियम दर व्यवस्था की विशेषता है। भारतीय रुपये का मूल्य बाजार द्वारा निर्धारित होता है, जिसका कोई लक्ष्य अथवा विशिष्ट स्तर या बैंड नहीं होता है। भारतीय रुपये की विनिमय दर को डॉलर सूचकांक में उतार-चढ़ाव, पूंजी प्रवाह के रुझान, ब्याज दरों का स्तर, कच्चे तेल की कीमतों में उतार-चढ़ाव, चालू खाता घाटा आदि जैसे विभिन्न घरेलू और वैश्विक कारक प्रभावित करते हैं।

अमेरिकी डॉलर (यूएसडी) की तुलना में भारतीय रुपये की हालिया स्थिति संबंधी विवरण निम्नलिखित हैं:

- कैलेंडर वर्ष 2024 की अंतिम तिमाही की शुरुआत से, अमेरिकी चुनावों के परिणामों संबंधी अनिश्चितताओं के कारण अन्य एशियाई मुद्राओं के साथ-साथ भारतीय मुद्रा का डॉलर की तुलना में मूल्यहास हुआ। अमेरिकी डॉलर सूचकांक में 1 अक्टूबर, 2024 से 27 जनवरी, 2025 के दौरान 6.5% की वृद्धि हुई, जबकि सभी प्रमुख एशियाई मुद्राओं में अमेरिकी डॉलर के मुकाबले गिरावट आई। इस अवधि के दौरान भारतीय रुपये में 2.9 प्रतिशत की गिरावट आई है, जो हांगकांग डॉलर को छोड़कर प्रमुख एशियाई मुद्राओं में सबसे कम है। इस अवधि के दौरान दक्षिण कोरियाई वॉन, इंडोनेशियाई रुपिया और मलेशियाई रिंगिट में क्रमशः, 8.1 प्रतिशत, 6.4 प्रतिशत और 5.9 प्रतिशत की गिरावट आई। इसके अलावा, इस अवधि के

दौरान सभी जी-10 मुद्राओं में भी 5.5 प्रतिशत से अधिक की गिरावट आई, जिसमें जापानी येन, ब्रिटिश पाउंड और यूरो में क्रमशः 7.0 प्रतिशत, 6.6 प्रतिशत और 5.8 प्रतिशत की गिरावट आई।

- अमेरिका और भारत के बीच इंटररेस्ट रेट डिफ्रेंशियल में कमी के कारण भी भारतीय रुपये पर दबाव बना। उपरोक्त अवधि के दौरान अमेरिकी 10-वर्षीय प्रतिफल में 75 बीपीएस की वृद्धि हुई, जबकि भारतीय जेनेरिक 10-वर्षीय प्रतिफल अपेक्षाकृत स्थिर रहा।
- दिनांक 1 अक्टूबर, 2024 से 27 जनवरी, 2025 के दौरान भारतीय बाजारों से लगभग 19.5 बिलियन अमेरिकी डॉलर के विदेशी पोर्टफोलियो निवेश (एफपीआई) बहिर्वाह के कारण अमेरिकी डॉलर की तुलना भारतीय रुपये में गिरावट आई।
- नवंबर 2024 के लिए 31.8 बिलियन अमेरिकी डॉलर के व्यापार घाटे ने भी भारतीय रुपये पर दबाव बनाया।

(ख) मुद्रा के मूल्यहास से निर्यात में प्रतिस्पर्धात्मकता बढ़ने की संभावना है, जिसका अर्थव्यवस्था पर सकारात्मक प्रभाव पड़ता है। दूसरी ओर, मूल्यहास से आयातित वस्तुओं की कीमतें बढ़ सकती हैं। विनिमय दर के मूल्यहास का घरेलू कीमतों पर समग्र प्रभाव अंतरराष्ट्रीय वस्तुओं की कीमतों के घरेलू बाजार में लागू होने की सीमा पर निर्भर करता है। इसके अलावा, अर्थव्यवस्था में आयात भी, अंतरराष्ट्रीय बाजार में वस्तुओं की मांग और आपूर्ति, व्यापारयोग्य वस्तुओं की प्रकृति (अर्थात् आवश्यक अथवा सुख-सुविधा की वस्तुएं), माल ढुलाई लागत, वैकल्पिक वस्तुओं की उपलब्धता, आदि सहित विभिन्न कारकों पर निर्भर करता है। इस प्रकार, आयात की लागत पर विनियम दर में उतार-चढ़ाव के प्रभाव और परिणामस्वरूप घरेलू मुद्रास्फीति तथा उपभोक्ताओं के जीवनयापन की लागत पर इसके प्रभाव को अलग नहीं किया जा सकता।

(ग) और (घ): विनिमय दर प्रबंधन के प्रति दृष्टिकोण सुसंगत और सुस्पष्ट रहा है, जिसके संदर्भ में रुपये का मूल्य बाजार द्वारा निर्धारित होता है, जिसका कोई लक्ष्य या विशिष्ट स्तर या बैंड नहीं होता है।

माननीय अध्यक्ष : क्वेश्चन नंबर 12, श्री धैर्यशील संभाजीराव माणे ।

... (व्यवधान)

माननीय अध्यक्ष : श्री सुधीर गुप्ता जी ।

... (व्यवधान)

SPECIAL ASSISTANCE UNDER SASCI SCHEME

***12. †SHRI SUDHEER GUPTA:**

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has approved 40 projects for development of lesser known tourism sites in twenty three States in the country under Special Assistance to States/Union Territories for Capital Investment (SASCI) Scheme;
- (b) if so, the details thereof, State/UT and location-wise;
- (c) the aims and objectives of the said initiative;
- (d) the manner in which said initiative of the Government will help local economies of the lesser known tourist destinations and in generating employment opportunities in the country; and
- (e) the total amount of funds sanctioned and released by the Government for the said purpose?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत) :

(क) से (ड.) एक विवरण सभा पटल पर रख दिया है।

विवरण

(क) से (घ) जी हां, भारत सरकार ने 'पूँजीगत निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई) – वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास' नामक अपनी योजना के

तहत वित्तीय वर्ष 2024-25 में देश के 23 राज्यों में 3295.76 करोड़ रु. की 40 परियोजनाओं को मंजूरी दी है, जिसका प्राथमिक उद्देश्य देश में प्रतिष्ठित पर्यटन केंद्रों को व्यापक रूप से विकसित करना तथा वैश्विक स्तर पर उनकी ब्रांडिंग और मार्केटिंग करना है। इस उद्यम की मुख्य विशेषताओं में समग्र पर्यटक अनुभव को विकसित करना, चयनित प्रस्तावों के लिए वित्तीय सहायता देना, पर्यटक मूल्य श्रृंखला की सभी कड़ियों को सुदृढ़ करना, डिजाइन और विकास के लिए गुणवत्तापूर्ण विशेषज्ञता का उपयोग करना, सतत प्रचालन और अनुरक्षण आदि शामिल हैं। इस योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा **अनुबंध** में दिया गया है।

पर्यटन मंत्रालय ने परियोजना प्रस्ताव प्रस्तुत करने के लिए सभी राज्यों को प्रचालन संबंधी दिशा-निर्देश जारी किए थे। राज्य सरकारों से परियोजना प्रस्तावों की प्राप्ति के बाद निर्धारित मापदंडों के आधार पर उनका मूल्यांकन किया गया था जैसेकि, स्थल तक कनेक्टिविटी, पर्यटन संबंधी इको-सिस्टम, वहन क्षमता, स्थायित्व संबंधी उपाय, सतत प्रचालन और प्रबंधन, परियोजना पर प्रभाव और मूल्य सृजन, पर्यटन विपणन योजनाएं आदि। चूंकि परियोजना प्रस्तावों के परियोजना पर प्रभाव और मूल्य सृजन संबंधी खंड में अनुमानित रोजगार सृजन, निजी निवेश आदि से संबंधित घटक शामिल थे, इसलिए यह आशा की जाती है कि यह योजना उन गंतव्यों की स्थानीय अर्थव्यवस्थाओं और रोजगार सृजन के लिए सहायक हो सकती है जहां ये परियोजनाएं स्वीकृत की गई हैं।

(ड) उक्त उद्देश्य के लिए सरकार द्वारा स्वीकृत और जारी की गई निधियों की कुल राशि क्रमशः 3295.76 करोड़ रु. और 2175.20 करोड़ रु. है।

अनुबंध

‘पूँजीगत निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई) – वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास’ के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	राज्य	परियोजना का नाम	लागत (करोड़ रु. में)
1.	आंध्र प्रदेश	1. गंडिकोटा – किले एवं गोर्ज के अनुभव को बढ़ाना	77.91
		2. अखंड गोदावरी: (हैवलॉक ब्रिज और पुष्कर घाट),	94.44

		राजमहेन्द्रवरम	
2.	अरुणाचल प्रदेश	3. सियांग एडवेंचर और इको-रिट्रीट, पासीघाट	46.48
3.	असम	4. असम राज्य चिड़ियाघर सह वनस्पति उद्यान, गुवाहाटी	97.12
		5. शिवसागर में रंग घर का सौंदर्यीकरण	94.76
4.	बिहार	6. मत्स्यगंधा झील, सहरसा का विकास	97.61
		7. करमचट इको-पर्यटन और एडवेंचर हब	49.51
5.	छत्तीसगढ़	8. चित्रोत्पला फिल्म सिटी का विकास	95.79
		9. जनजातीय एवं सांस्कृतिक सम्मेलन केंद्र का विकास	51.87
6.	गोवा	10. छत्रपति शिवाजी महाराज संग्रहालय, पोंडा	97.46
		11. प्रस्तावित टाउन स्क्वायर, पोवोरिम	90.74
7.	गुजरात	12. केरली (मोकरसागर), पोर्बंदर में इको पर्यटन गंतव्य	99.50
		13. टेंटेड सिटी और सम्मेलन केंद्र, धोर्डी	51.56
8.	झारखंड	14. तिलैया, कोडरमा का इको-पर्यटन विकास	34.87
9.	कर्नाटक	15. रोरिक और देविका रानी एस्टेट टाटागुनि, बेंगलुरु में इको पर्यटन और सांस्कृतिक केंद्र	99.17
		16. सवादत्ती यल्लम्मागुड्डा, बेलगावी का विकास	100.00
10.	केरल	17. अष्टमुडी जैव विविधता और पर्यावरण-मनोरंजक केंद्र, कोल्लम	59.71
		18. सरगालया: मालाबार के सांस्कृतिक क्रूसिबल के लिए ग्लोबल गेटवे	95.34
11.	मध्य प्रदेश	19. ओरछा एक मध्यकालीन कांति	99.92
		20. भोपाल में एमआईसीई के लिए अंतर्राष्ट्रीय सम्मेलन कक्ष	99.38

12.	महाराष्ट्र	21. पूर्व आईएनएस गुलदार अंतर्जालीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन, सिंधुदुर्ग	46.91
		22. नासिक में "राम-काल पथ" का विकास	99.14
13.	मणिपुर	23. लोकटक लेक एक्सपीरियंस	89.48
14.	मेघालय	24. मावखानू, शिलांग में एमआईसीई अवसंरचना	99.27
		25. उमियम झील, शिलांग का पुनर्विकास	99.27
15.	ओडिशा	26. हीराकुड का विकास	99.90
		27. सतकोसिया का विकास	99.99
16.	पंजाब	28. हेरिटेज स्ट्रीट, एसबीएस नगर का विकास	53.45
17.	राजस्थान	29. जयपुर के आमेर-नाहरगढ़ एवं आसपास के क्षेत्र का विकास	49.31
		30. जल महल, जयपुर का विकास	96.61
18.	सिक्किम	31. स्काईवॉक, भालेदुंगा, यांगंग, नामची	97.37
		32. बॉर्डर एक्सपीरियंस, नाथुला	68.19
19.	तमिलनाडु	33. मामल्लापुरम में नंदवनम हेरिटेज पार्क	99.67
		34. देवला, ऊटी में फूलों का बगीचा	70.23
20.	तेलंगाना	35. रामप्पा क्षेत्र स्थायी पर्यटन परिपथ	73.74
		36. सोमसिल्ला निरोगता और आध्यात्मिक रिट्रीट, नल्लामाला	68.10
21.	त्रिपुरा	37. बंडुआर, गोमती में 51 शक्ति पीठ पार्क	97.70
22.	उत्तर प्रदेश	38. बटेश्वर, जिला- आगरा का विकास	74.05
		39. एकीकृत बौद्ध पर्यटन विकास, श्रावस्ती	80.24
23.	उत्तराखण्ड	40. प्रतिष्ठित शहर ऋषिकेश: राफ्टिंग बेस स्टेशन	100.00
कुल			3,295.76

श्री सुधीर गुप्ता : सम्माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय नरेन्द्र मोदी जी की सरकार को और माननीय पर्यटन मंत्री जी को धन्यवाद देना चाहता हूँ कि उन्होंने 40 परियोजनाओं को चुना है ... (व्यवधान) उसमें लगभग 3295 करोड़ रुपये और 2175 करोड़ रुपये की राशि को स्वीकृत किया है। इसमें मध्य प्रदेश की दो परियोजनाएँ भी हैं। ... (व्यवधान) मैं जानना चाहता हूँ कि भारत में पर्यटन की सम्भावनाओं को देखते हुए मेरे संसदीय क्षेत्र में देश और दुनिया में पर्यटन के नाम को भारत सरकार ने आगे बढ़ाया है। ... (व्यवधान) हिंगलाज रिसोर्ट और हिंगलाज का स्थान जहाँ उमा-महेश्वर और नंदी की प्रतिमा फ्रांस और वाशिंगटन गयी थी। ... (व्यवधान) मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि क्या मेरे संसदीय क्षेत्र में जो रॉक कटिंग का मूवमेंट है, धमनार की गुफाएँ हैं, वे विश्व प्रसिद्ध हैं। ... (व्यवधान) इनको स्वदेश दर्शन और बुद्धिस्ट सर्किट से जोड़ा गया है। माननीय मंत्री जी से मैं यह भी जानना चाहता हूँ कि चीता अतिशीघ्र मेरे संसदीय क्षेत्र में आने वाला है। एशिया का सबसे बड़ा पानी संग्रह का भी वहाँ है। ... (व्यवधान) कार्तिकेय, गणेश, कुबेर, नंदी, उमा-महेश्वर और नवग्रह जैसी अद्भुत प्रतिमाएँ चार लाख वर्ष पुराना रॉक कटिंग का भी मूवमेंट है। क्या मंत्री जी भारत सरकार के माध्यम से सीधे मध्य प्रदेश सरकार को जोड़ते हुए मेरे संसदीय क्षेत्र को नेशनल मैप पर लाने का प्रयास करेंगे। ... (व्यवधान)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, माननीय सदस्य ने माननीय प्रधान मंत्री जी के नेतृत्व में जिस तरह से स्पेशल ग्रांट में 40 परियोजनाओं को, जिसमें से दो मध्य प्रदेश की भी हैं, इनक्लूड किया गया है। ... (व्यवधान) माननीय वित्त मंत्री जी यहाँ बैठे हैं और मैं उनको हृदयपूर्वक धन्यवाद करते हुए उनका अभिनंदन करता हूँ कि 3295 करोड़ रुपये की परियोजनाओं को टूरिज्म इंफ्रास्ट्रक्चर को बूस्ट करने के लिए राज्य सरकारों को 50 वर्ष के लिए इंटरेस्ट फ्री लोन देने का काम किया है। ... (व्यवधान) माननीय सदस्य ने यह जानना चाहा है कि स्वदेश दर्शन के जो भारत सरकार ने इनिशिएटिव्स लिए हैं, उसके बाद क्या उसको विश्व के पटल पर लाने की कोई योजना है? मैं माननीय सदस्य को इस बात के लिए निवेदन करना चाहता हूँ कि टूरिज्म के किसी एक डेस्टिनेशन पर्टिकुलर को विश्व के पटल पर लाने के लिए कोई इस तरह की स्ट्रैटजिक योजना के तहत काम नहीं होता है... (व्यवधान) लेकिन राज्य सरकार और भारत सरकार दोनों

मिलकर विभिन्न प्लेटफार्म्स पर इनक्रेडिबल इंडिया के डिजिटल प्लेटफॉर्म से लेकर सारे नेशनल और इंटरनेशनल प्लेटफार्म पर जहां भी सहभागिता करती है।... (व्यवधान) वहां अपने सारे टूरिज्म पोर्टेंशियल को डेपिक्ट करने का काम करती है।... (व्यवधान) ऐसे सारे आयोजन में प्रमुखता के साथ माननीय सदस्य के मध्य प्रदेश के लोक सभा क्षेत्र के ऐसे स्थानों के अतिरिक्त अन्य स्थानों को भी प्राथमिकता के साथ सारे टूरिज्म फेयर्स में डेपिक्ट किए जाएं, इस पर हम निरंतर काम करते हैं और आगे भी प्रमुखता के साथ इस पर काम होता रहेगा।... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 13, श्री उमेशभाई बाबूभाई पटेल ।

दमन और दीव में विश्वविद्यालय की स्थापना

***13. श्री उमेशभाई बाबूभाई पटेल:**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमन और दीव में कोई मान्यता प्राप्त विश्वविद्यालय नहीं है, जिसके कारण वहां के छात्रों को अनेक कठिनाइयों का सामना करना पड़ता है;

(ख) यदि हां, तो इसके कारणों सहित तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार को यह जानकारी है कि बुनियादी और उच्च शिक्षा के इच्छुक छात्र गुजरात, महाराष्ट्र, गोवा और कर्नाटक के विश्वविद्यालयों में शिक्षा प्राप्त करने के लिए मजबूर हैं;

(घ) यदि हां, तो क्या सरकार का संघ राज्यक्षेत्र दमन और दीव के छात्रों को लाभ पहुंचाने के लिए उच्च मानक वाला विश्वविद्यालय स्थापित करने का प्रस्ताव है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान) :

(क) से (ङ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) अखिल भारतीय उच्च शिक्षा सर्वेक्षण (एआईएसएचई) रिपोर्ट, 2022-23 के अनुसार संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमन और दीव के अंतर्गत 18 कॉलेज और 1

स्टैंडअलोन संस्थान हैं, जिनमें कुल नामांकन 12414 है।

इसके अलावा, संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमन और दीव में तीन (3) केंद्रीय वित्त पोषित संस्थान हैं जो विशिष्ट विषयों में उच्च शिक्षा प्रदान करते हैं।

(घ) और (ङ) वर्तमान में, संघ राज्य क्षेत्र दादरा एवं नगर हवेली तथा दमन एवं दीव में केन्द्रीय विश्वविद्यालय स्थापित करने का कोई प्रस्ताव इस मंत्रालय के विचाराधीन नहीं है।

श्री उमेशभाई बाबूभाई पटेल : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि दमन और दीव तथा दादरा और नगर हवेली में केन्द्रीय विश्वविद्यालय की स्थापना के लिए इतने वर्षों से विचार क्यों नहीं किया गया? ... (व्यवधान) वर्तमान में दमन और दीव में छात्रों को उच्च शिक्षा की जो डिग्रियां दी जाती हैं, वे अन्य राज्यों में स्थित विश्वविद्यालय से संबद्ध नहीं होती हैं। ... (व्यवधान)

मेरे निवारचन क्षेत्र के छात्रों को अपने प्रदेश की डिग्रियां प्राप्त करने के लिए कितने समय तक का इंतजार करना होगा? ... (व्यवधान) माननीय मंत्री जी, क्या आप बता सकते हैं कि हमारे प्रदेश में केन्द्रीय विश्वविद्यालय की स्थापना के लिए मंत्रालय के पास वह प्रस्ताव विचाराधीन क्यों नहीं है? ... (व्यवधान)

अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से औपचारिक रूप से अनुरोध करता हूँ कि दमन और दीव में केन्द्रीय विश्वविद्यालय स्थापित करने की प्रक्रिया तुरंत शुरू की जाए, जिससे गुजरात और महाराष्ट्र के आस-पास के जिलों के छात्रों को भी उसका लाभ पहुंचाया जा सके। ... (व्यवधान) साथ ही साथ मैं मंत्री जी से यह भी अनुरोध करता हूँ कि फॉरेन कंट्रीज के टॉप 100 यूनिवर्सिटीज के कैंपस भी हमारे प्रदेश में स्थापित किए जाएं, ताकि यहां के बच्चे फॉरेन जाने के बजाय यहीं रहकर वर्ल्ड क्लास एजुकेशन हासिल कर सकें। ... (व्यवधान)

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदय, आदरणीय सदस्य ने अपनी यूनियन टेरिटरीज़, दादरा और नगर हवेली तथा दमन और दीव में केन्द्रीय विश्वविद्यालय के बारे में प्रश्न पूछा है। ... (व्यवधान) मैं आपके माध्यम से कहना चाहूंगा कि पूरे इलाके में कुल 12,414 विद्यार्थी हैं और 18 हायर एजुकेशन इंस्टीट्यूशन्स हैं और उनमें से तीन केन्द्रीय अनुदान से चलने वाले संस्थान हैं। विश्वविद्यालय खोलने की प्रक्रिया निरंतरता के साथ जुड़ी हुई है। धीरे-धीरे आने वाले दिनों में सरकार इस दिशा

में और सोच सकती है। ... (व्यवधान)

श्री उमेशभाई बाबूभाई पटेल : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि हमारे प्रदेश में प्रशासन के द्वारा यूनिवर्सिटी की स्थापना के लिए कोई प्रबंध नहीं है। ... (व्यवधान) माननीय मंत्री जी, आपकी बात सही है, लेकिन अभी तक हमारे प्रदेश में एसएससी और एचएससी के बोर्ड का गठन नहीं हुआ है। ... (व्यवधान)

माननीय अध्यक्ष जी, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूँ कि सरकार की प्रतिबद्धता के बिना, यूनिवर्सिटी के गठन के बिना हमारे प्रदेश के बच्चों को हायर एजुकेशन कैसे प्राप्त होगी? क्या हमारे प्रदेश के बच्चों को भारत के अन्य राज्यों के बच्चों की तरह आधुनिक एवं अच्छी सुविधा के साथ शिक्षा लेने का अधिकार नहीं है? ... (व्यवधान) क्या बेसिक इंफ्रास्ट्रक्चर के बिना हमारे प्रदेश के बच्चे अन्य राज्यों के बच्चों के साथ हेल्दी कंपटीशन कर सकेंगे? ... (व्यवधान)

मैं माननीय मंत्री जी से अनुरोध करता हूँ कि हमारे प्रदेश में हमारी जनसंख्या को ध्यान में रखते हुए वहां एक केन्द्रीय विश्वविद्यालय स्थापित किया जाए। ... (व्यवधान)

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदय, मैं पिछले दिनों दादरा और नगर हवेली तथा दमन और दीव में दौरे पर गया था। मैं आपके माध्यम से इस सदन को सूचित करना चाहता हूँ, मैंने वहां की स्कूली शिक्षा देखी। मैंने वहां पर पॉलिटेक्निक, इंजीनियरिंग और मेडिकल कॉलेज को देखा। ... (व्यवधान) वहां के प्रशासक, आदरणीय प्रफुल्ल पटेल जी के नेतृत्व में वहां अच्छे शिक्षण संस्थान बनना शुरू हो गए हैं। दादरा और नगर हवेली तथा दमन और दीव के विद्यार्थियों को हम शिक्षा देने के लिए कटिबद्ध हैं। यूनियन टेरिटरी और भारत सरकार दोनों मिलकर शिक्षा को बढ़ावा दे रहे हैं। देश के अनेक इलाकों के शिक्षा प्रशासकों को दमन और दीव में शिक्षा को बेहतर करने के लिए भेजा गया है। वहां पर शिक्षा प्रणाली अच्छी चल रही है। ... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 14, श्री ज्ञानेश्वर पाटील।

प्रधानमंत्री श्रम योगी मान-धन योजना

*14. †श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) योजना के तहत मध्य प्रदेश, छत्रपति संभाजी नगर (औरंगाबाद) तथा दादरा और नगर हवेली में कितने लाभार्थी नामांकित किए गए हैं;
- (ख) उक्त योजना के तहत श्रमिकों के लिए पात्रता मानदंड क्या हैं और क्या असंगठित क्षेत्र के श्रमिकों के लिए कोई विशेष प्रावधान किए गए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) विगत तीन वर्षों के दौरान मध्य प्रदेश, महाराष्ट्र तथा दादरा और नगर हवेली में उक्त योजना के तहत कुल कितनी राशि आवंटित और उपयोगी की गई;
- (घ) उक्त योजना के तहत प्रदान की जाने वाली पेंशन की मासिक राशि कितनी है;
- (ङ.) क्या पेंशन वितरण में विलंब या इसके तहत लाभार्थियों को समय पर भुगतान सुनिश्चित करने में प्रशासनिक बाधाओं से संबंधित कोई चुनौतियां सामने आई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (च) सरकार द्वारा उक्त योजना के बारे में जागरूकता बढ़ाने के लिए क्या उपाय किए जा रहे हैं और इसके लिए सुलभ पंजीकरण सुनिश्चित करने हेतु क्या कदम उठाए गए हैं?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया) :

(क) से (च) एक विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (च) असंगठित क्षेत्र के कामगारों को वृद्धावस्था संरक्षण प्रदान करने के लिए फरवरी, 2019 में प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) योजना शुरू की गई थी। यह एक स्वैच्छिक और अंशदायी पेंशन योजना है। इस योजना के अंतर्गत, असंगठित क्षेत्र के कामगारों को 60 वर्ष की आयु प्राप्त करने के बाद 3000 रुपये की मासिक पेंशन प्रदान की जाती है। 18 से 40 वर्ष की आयु के वे कामगार, जिनकी मासिक आय 15000/- रुपये या उससे कम है तथा जो

ईपीएफओ/ईएसआईसी/ एनपीएस (सरकार द्वारा वित्तपोषित) के सदस्य नहीं हैं तथा आयकर दाता नहीं हैं, इस योजना में शामिल होने के पात्र हैं। लाभार्थी द्वारा मासिक अंशदान 55 रुपये से लेकर 200 रुपये तक है, जो लाभार्थी की प्रवेश आयु पर निर्भर करता है। इस योजना के अंतर्गत, केन्द्र सरकार द्वारा समान अंशदान का भुगतान किया जाता है। इस योजना में नामांकन कॉमन सर्विस सेंटर्स के माध्यम से किया जाता है, जिनका देश भर में लगभग 4 लाख केन्द्रों का नेटवर्क है। पात्र असंगठित कामगार स्वयं www.maandhan.in पोर्टल पर जाकर भी नामांकन कर सकते हैं।

दिनांक 28.01.2025 की स्थिति अनुसार, मध्य प्रदेश, छत्रपति संभाजी नगर (औरंगाबाद) और दादरा और नगर हवेली में प्रधान मंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) योजना के तहत नामांकित लाभार्थियों की संख्या क्रमशः 182924, 16525 और 813 है।

विगत तीन वर्षों में (मध्य प्रदेश, महाराष्ट्र और दादरा और नगर हवेली सहित) इस योजना के लिए आवंटित और उपयोग की गई कुल धनराशि निम्नानुसार है:-

वर्ष	संशोधित अनुमान (रुपए करोड़ में)	व्यय (रुपए करोड़ में)
2021-22	350	324.23
2022-23	350	269.91
2023-24	205	162.51

चूंकि, लाभार्थियों को पेंशन 60 वर्ष की आयु पूरी होने के बाद मिलनी शुरू होगी, अतः पेंशन का वितरण 2039 से शुरू होगा।

पीएम-एसवाईएम योजना में पंजीकरण के लिए जागरूकता बढ़ाने और आसान पहुंच के लिए उठाए गए उपायों में निम्नलिखित शामिल हैं:

- (i) राज्यों/संघ राज्य क्षेत्रों के साथ समय-समय पर समीक्षा बैठक आयोजित करना।
- (ii) राज्य कॉमन सर्विस सेंटर्स (सीएससी) प्रमुखों के साथ नियमित बैठक।
- (iii) स्वैच्छिक निकास, रीवाइवल मॉड्यूल, क्लेम स्टेटस और खाता विवरण जैसी नई सुविधाओं का शुभारंभ।

- (iv) निष्क्रिय खातों के रीवाइवल की अवधि 1 वर्ष से बढ़ाकर 3 वर्ष की गई।
- (v) पीएम-एसवाईएम और ई-श्रम का पारस्परिक एकीकरण।
- (vi) जागरूकता उत्पन्न करने के लिए एसएमएस अभियान।
- (vii) पीएम-एसवाईएम योजना के अंतर्गत नामांकन के संबंध में राज्यों/संघ राज्य क्षेत्रों के मुख्य सचिवों को पत्र भेजना।
- (viii) पीएम-एसवाईएम पेंशन योजना के अंतर्गत अपने कर्मचारियों के प्रीमियम का भुगतान करने के लिए नियोक्ताओं को प्रोत्साहित करने तथा नामांकन बढ़ाने के लिए डोनेट-ए-पेंशन मॉड्यूल का शुभारंभ।
- (ix) पेंशन योजना की पहुंच बढ़ाने के लिए वित्तीय सेवा विभाग, पेंशन निधि विनियामक और विकास प्राधिकरण, राष्ट्रीय लोक वित्त और नीति संस्थान के साथ बातचीत।

श्री ज्ञानेश्वर पाटील : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि पीएम-एसवाईएम योजना के तहत मध्य प्रदेश और मध्य प्रदेश के मेरे खण्डवा क्षेत्र में कितने श्रमिकों को पेंशन दी गई है और पेंशन के साथ-साथ कितनी राशि का आवंटन किया गया है? ... (व्यवधान) वहां मासिक रूप से कितनी राशि दी जाती है?

डॉ. मनसुख मांडविया : माननीय अध्यक्ष महोदय, प्रधानमंत्री श्रम योगी मान-धन योजना का लाभ सामान्यतः अनऑर्गनाइज्ड सेक्टर में सामान्य वर्ग और मजदूरी करने वाले लोगों को मिलता है। ... (व्यवधान) ऐसे लाभार्थियों को लाभ मिले, उनको सोशल सिक्योरिटी मिले और उनकी पिछड़ी लाइफ में कोई असुविधा न हो, इसलिए तीन हजार रुपए तक की पेंशन देने का प्रावधान किया गया है। ... (व्यवधान) मध्य प्रदेश की ओर से आज तक 1,82,944 लोगों ने इसके लिए रजिस्ट्रेशन किया है। ... (व्यवधान) इसकी राशि कट रही है। जब उनकी 60 साल की आयु पूरी होगी, तब उनको तीन हजार रुपए मिनिमम पेंशन मिलेगी। ... (व्यवधान)

श्री ज्ञानेश्वर पाटील : माननीय अध्यक्ष महोदय, मेरा प्रश्न है कि मेरे संसदीय क्षेत्र खंडवा लोक सभा क्षेत्र में तीन वर्षों के अंदर कितने श्रमिकों को इस पेंशन की राशि दी गई है? ... (व्यवधान)

डॉ. मनसुख मांडविया : माननीय अध्यक्ष महोदय, माननीय सदस्य ने अपने लोक सभा क्षेत्र के लिए स्पेसिफिक प्रश्न पूछा है। ... (व्यवधान) मैं इसकी उनको जानकारी उपलब्ध करा

दूंगा।...(व्यवधान) राज्य की फिगर, कुल मिला कर मध्य प्रदेश में जो कुल लाभार्थी हैं, अभी उनकी सूची आपके सामने रखी गई है।...(व्यवधान)

अध्यक्ष महोदय, हमारी सरकार की प्राथमिकता है कि देश के गरीब और मध्यम वर्ग के लोगों का जीवन सुनिश्चित हो और उनकी पिछड़ी लाइफ में असुविधा न हो, सके लिए उनको हेल्थ सिक्योरिटी दी गई है।...(व्यवधान) आज देश में 60 करोड़ से अधिक लोगों को आयुष्मान भारत योजना के तहत पांच लाख रुपए का हेल्थ कवरेज दिया गया है।...(व्यवधान) 80 करोड़ लोगों को मुफ्त अनाज का वितरण किया जा रहा है।...(व्यवधान) देश में 31 लाख से अधिक लोगों के लिए प्रधानमंत्री मान-धन योजना के तहत पेंशन सुनिश्चित की जा रही है।...(व्यवधान)

माननीय अध्यक्ष : श्री संदिपनराव आसाराम भुमरे ।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 15, मोहम्मद रकिबुल हुसैन जी ।

PROMOTION AND PRESERVATION OF CULTURAL HERITAGE IN ASSAM

***15. MD. RAKIBUL HUSSAIN:**

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has taken specific initiatives to promote and preserve the rich cultural heritage of Dhubri, Assam particularly the region's traditional art forms, languages and festivals, if so, the details thereof;
- (b) the details of the measures being implemented by the Government to enhance infrastructure and funding for cultural institutions and events in Dhubri, ensuring that local artists, cultural practitioners and organizations have access to necessary resources and support; and
- (c) the details of the measures being taken by the Government to ensure

inclusivity and representation of all cultural and ethnic communities in promoting Assam's identity at the national level?

माननीय अध्यक्ष : माननीय मंत्री महोदय,

संस्कृति मंत्री; तथा पर्यटन मंत्री (गजेन्द्र सिंह शेखावत) :

(क) से (ग) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) धुबरी सहित असम के विभिन्न पारंपरिक कला रूपों और उत्सवों तथा इसकी समृद्ध सांस्कृतिक विरासत को बढ़ावा देने और संरक्षित करने के लिए भारत सरकार ने दो क्षेत्रीय सांस्कृतिक केंद्र (जेडसीसी) अर्थात् उत्तर पूर्व क्षेत्र सांस्कृतिक केंद्र (एनईजेडसीसी), दीमापुर और पूर्वी क्षेत्रीय सांस्कृतिक केंद्र (ईजेडसीसी), कोलकाता स्थापित किए हैं और असम इन दोनों क्षेत्रीय सांस्कृतिक केंद्रों का सदस्य राज्य है। ये क्षेत्रीय सांस्कृतिक केंद्र असम राज्य में वर्ष भर, नियमित आधार पर नृत्य, कार्यशाला, लोक और जनजातीय उत्सव आदि सहित अनेक सांस्कृतिक कार्यक्रम और कार्यक्रमलाप आयोजित करते हैं। विगत 5 वर्षों में असम में आयोजित किए गए कार्यक्रमों की सूची **अनुबंध-I** पर संलग्न है।

भारत के केंद्रीय मंत्रिमंडल ने 3 अक्टूबर, 2024 को असमिया भाषा को प्राचीन भाषा का दर्जा प्रदान किया है।

(ख) सरकार ने धुबरी सहित असम में सांस्कृतिक संस्थाओं और कार्यक्रमों के लिए अवसंरचना और वित्तपोषण को संवर्धित करने के लिए अनेक कदम उठाए हैं, ताकि यह सुनिश्चित किया जा सके कि स्थानीय कलाकार, सांस्कृतिक व्यवसायी और संगठन आवश्यक संसाधनों और सहायता तक पहुंच कायम कर सकें। संस्कृति मंत्रालय विभिन्न केंद्रीय क्षेत्र की स्कीमों का संचालन करता है, जिसके माध्यम से सांस्कृतिक संस्थाओं/व्यक्तिगत कलाकारों को वित्तीय सहायता प्रदान की जाती है, जिसका विवरण **अनुबंध-II** पर दिया गया है।

(ग) असम राज्य सहित देश के सभी सांस्कृतिक और नृजातीय समुदायों की समावेशिता और प्रतिनिधित्व सुनिश्चित करने के लिए एनईजेडसीसी और ईजेडसीसी अपने सदस्य राज्यों के स्थानीय कलाकारों को देश भर में आयोजित विभिन्न सांस्कृतिक कार्यक्रमों में अपनी

प्रतिभा प्रदर्शित करने के लिए शामिल करते हैं, जिसके लिए उन्हें मानदेय, दैनिक भत्ता/यात्रा भत्ता, भोजन और आवास और स्थानीय परिवहन संबंधी भुगतान किया जाता है। इसके अतिरिक्त, राष्ट्रीय सांस्कृतिक आदान-प्रदान कार्यक्रम के तहत, अन्य क्षेत्रों/राज्यों के कलाकारों को क्षेत्रीय सांस्कृतिक केंद्रों (जेडसीसी) द्वारा आयोजित कार्यक्रमों/उत्सवों में भाग लेने के लिए आमंत्रित किया जाता है, जहां दर्शकों को विभिन्न क्षेत्रों के कला रूपों का आनंद लेने और समझने का अवसर प्राप्त होता है। उदाहरण के लिए, 8 से 11 फरवरी, 2024 तक राष्ट्रपति भवन, नई दिल्ली में 'विविधता का अमृत महोत्सव' और 28 सितंबर से 6 अक्टूबर, 2024 तक राष्ट्रपति निलयम, हैदराबाद में 'भारतीय कला महोत्सव' का आयोजन एनईजेडसीसी के माध्यम से किया गया जिसमें असम सहित पूर्वोत्तर क्षेत्र के कलाकारों द्वारा विभिन्न सांस्कृतिक प्रस्तुतियां पेश की गईं। इसी प्रकार, संस्कृति मंत्रालय द्वारा राष्ट्रीय संस्कृति महोत्सव (आरएसएम) का भी आयोजन किया जाता है, जिसमें देश के सभी राज्यों के कलाकार एकजुट होते हैं और देश के विभिन्न भागों में अपनी प्रस्तुतियां देते हैं जिससे राष्ट्रीय स्तर पर राज्य की पहचान को संवर्धित करने में सभी सांस्कृतिक और नृजातीय समुदायों की समावेशिता और प्रतिनिधित्व सुनिश्चित होता है। अब तक, संस्कृति मंत्रालय द्वारा 14 आरएसएम और 04 क्षेत्रीय स्तर के आरएसएम आयोजित किए गए हैं, जिनका विवरण **अनुबंध-III** पर दिया गया है।

असम सहित पूर्वोत्तर क्षेत्र के कलाकारों और कारीगरों को एक विशिष्ट मंच प्रदान करते हुए, पूर्वोत्तर राज्यों की लोक संस्कृति को बढ़ावा देने के लिए सभी सात क्षेत्रीय सांस्कृतिक केंद्रों द्वारा पूर्वोत्तर का एक उत्सव- ऑक्टोव आयोजित किया जाता है।

साहित्य अकादमी नियमित रूप से असमिया लेखकों, कवियों, विद्वानों और अनुवादकों को पूरे भारत में आयोजित साहित्यिक कार्यक्रमों में भाग लेने के लिए आमंत्रित करती है।

अकादमी की अनुवाद संबंधी राष्ट्रीय पहलों के माध्यम से असमिया साहित्य का सक्रिय रूप से अनुवाद और प्रचार किया जाता है।

ललित कला अकादमी (एलकेए) ने अपने क्षेत्रीय केंद्र, कोलकाता में बिहू लोक नृत्य, पुट्टीचित्र कला, पारंपरिक मुखौटे और चाय बागानों के दृश्यों के कलात्मक चित्रण सहित

असमिया सांस्कृतिक घटकों को शामिल किया है। एलकेए असमिया कलाकारों को राष्ट्रीय प्रदर्शनियों, शिविरों और कार्यशालाओं में मंच भी प्रदान करता है।

अनुबंध-I

विगत 5 वर्षों में असम में किए गए कार्यक्रमों की सूची

2019-20

क्रम सं.	कार्यक्रम का नाम	तारीख	कार्यक्रम का स्थान
i.	श्री श्रीबढ़ला पद्म आता 473वां जन्म शताब्दी समारोह	13-15 जून, 2019	पंजाबरी, गुवाहाटी, असम
ii.	महात्मा गांधी की 150वीं जयंती के अवसर पर शास्त्रीय नृत्य एवं संगीत महोत्सव	19-21 सितंबर, 2019	नाट्य मंदिर नलबाड़ी, असम
iii.	मुखौटा बनाने पर कार्यशाला	21-30 सितंबर, 2019	तेजपुर, असम
iv.	हथकरघा से जातीय वेशभूषा, पारंपरिक परिधान निर्माण पर कार्यशाला	21-30 सितंबर, 2019	तेजपुर, असम
v.	बेंत और बांस शिल्प पर कार्यशाला	21-30 सितंबर, 2019	तेजपुर, असम
vi.	पारंपरिक ड्रम बनाने पर कार्यशाला	21-30 सितंबर, 2019	तेजपुर, असम
vii	पंचकला उत्सव – 2019	18-20 अक्टूबर, 2019	गुवाहाटी, असम
viii.	सरायकेला छऊ नृत्य पर कार्यशाला	4-10 नवंबर, 2019	सोनपुर, असम

ix.	लंगखोन फुजा मिशवा नृत्य पर कार्यशाला	8-14 नवंबर, 2019	मोरीगांव, असम
x.	अंतरराज्यीय लोक एवं जनजातीय नृत्य महोत्सव	21-23 नवंबर, 2019	सोनपुर, असम
xi.	स्वच्छ भारत अभियान (स्वच्छता कार्यक्रम)	20 फरवरी, 2020	असम

2020-21

क्र. सं.	कार्यक्रम का नाम	तारीख	कार्यक्रम का स्थान
i.	सत्रीय नृत्य प्रस्तुति	22 से 24 मई, 2020	ऑनलाइन
ii.	असम में लोक संस्कृति उत्सव	28 सितंबर, 2020	ऑनलाइन
iii.	पूरबरंगा राष्ट्रीय रंगमंच महोत्सव	7-9 दिसंबर, 2020	गुवाहाटी, असम

2021-22

क्रम सं.	कार्यक्रम का नाम	तारीख	कार्यक्रम का स्थान
i	एक भारत श्रेष्ठ भारत (ईबीएसबी)	12 मई, 2021	ऑनलाइन
ii.	असम का लोक संस्कृति उत्सव	17 मई, 2021	ऑनलाइन
iii.	असम का लोक संस्कृति उत्सव (भाग-2)	05 जून, 2021	ऑनलाइन
iv.	असम का लोक संस्कृति उत्सव (भाग-III)	19 जून, 2021	ऑनलाइन
v.	असम का लोक संस्कृति उत्सव (भाग-IV)	04 जुलाई, 2021	ऑनलाइन

vi..	असम का लोक संस्कृति उत्सव (भाग-V)	24 जुलाई, 2021	ऑनलाइन
vii.	स्वच्छ भारत और कोविड-19 पर प्रोडक्शन ओरिएंटेड थिएटर कार्यशाला	21-30 अगस्त, 2021	डिब्रूगढ़, असम
viii.	असम का लोक संस्कृति उत्सव (भाग-VI)	29 अगस्त, 2021	ऑनलाइन
ix.	पूर्वोत्तर राज्यों के सांस्कृतिक एवं पर्यटन मंत्रियों का सम्मेलन	13 और 14 सितंबर, 2021	गुवाहाटी
x.	पूर्वोत्तर राज्यों के पर्यटन एवं सांस्कृतिक मंत्रियों के सम्मेलन की पूर्व संध्या पर सांस्कृतिक संध्या	13 और 14 सितंबर, 2021	गुवाहाटी, असम
xi.	गुवाहाटी में रंगमंच कार्यशाला	13-22 सितंबर, 2021	गुवाहाटी, असम
xii	कामरूपिया धुलिया पर कार्यशाला	25 सितंबर - 4 अक्टूबर, 2021	नलबाड़ी, असम
xiii	राष्ट्रीय स्तर का रंगमंच महोत्सव	28 अक्टूबर, 2021	लखीमपुर, असम
xiv.	संगीत स्तुति	25 दिसंबर, 2021	लखीमपुर, असम
xv.	बिहू महोत्सव	3-5 फरवरी, 2022	बारीहाट, असम
xvi.	एक भारत श्रेष्ठ भारत (ईबीएसबी)	3 मार्च, 2022	नोगांव, असम

2022-23

क्र.सं.	कार्यक्रम का नाम	तारीख	कार्यक्रम का स्थान
i.	प्रायोगिक शिक्षण सम्मेलन – 2022	1 अप्रैल, 2022	गुवाहाटी, असम
ii.	आइनाम और बियानाम पर कार्यशाला	1-10 सितंबर, 2022	जोरहाट, असम
iii.	असम के लोकगीतों पर कार्यशाला	9-18 सितंबर, 2022	नलबाड़ी, असम
iv.	स्वच्छता पखवाड़ा	3 अक्टूबर, 2022	डिब्रूगढ़, असम

2023-24

क्र. सं.	कार्यक्रम का नाम	तारीख	कार्यक्रम का स्थान
i.	अंतर्राष्ट्रीय योग दिवस	21 जून, 2023	कामरूप, असम
ii..	संगीत स्तुति 2023	10 अगस्त, 2023	टेओक, असम
iii.	अंकिया झुमुरा पर कार्यशाला	26 अगस्त, 2023	शिवसागर, असम
iv.	निर्माण उन्मुख नाटक कार्यशाला	3 सितंबर, 2023	गुवाहाटी, असम
v.	रंगमंच कार्यशाला सह नुक्कड़ नाटक	5 सितंबर, 2023	गुवाहाटी, असम
vi..	अंकिया झुमुरा पर कार्यशाला	9 सितंबर, 2023	शिवसागर, असम

अनुबंध-II

मंच कला ब्यूरो, संस्कृति मंत्रालय द्वारा संचालित स्कीमें

1. गुरु-शिष्य परंपरा के संवर्धन के लिए वित्तीय सहायता (रेपर्टरी अनुदान)

इस स्कीम का उद्देश्य नाट्य समूहों, रंगमंच समूहों, संगीत मंडलियों, बाल रंगमंच आदि जैसे मंचकला कार्यकलापों की सभी शैलियों तथा गुरु-शिष्य परंपरा के अनुरूप कलाकारों को उनके

संबंधित गुरु द्वारा नियमित आधार पर प्रशिक्षण देने के लिए वित्तीय सहायता प्रदान करना है। इस स्कीम के अनुसार, रंगमंच क्षेत्र में 1 गुरु और अधिकतम 18 शिष्यों को सहायता और संगीत और नृत्य क्षेत्र में 01 गुरु और अधिकतम 10 शिष्यों को सहायता प्रदान की जाती है। कलाकार की आयु के आधार पर सहायता की राशि- गुरु के लिए 15000/- रु. प्रतिमाह, शिष्य के लिए 2000-10000/- रुपए प्रतिमाह है।

2. कला और संस्कृति के संवर्धन के लिए वित्तीय सहायता: इस स्कीम में निम्नलिखित घटक शामिल हैं :

i. राष्ट्रीय महत्व के सांस्कृतिक संगठनों को वित्तीय सहायता

देश में कला और संस्कृति के संवर्धन में शामिल राष्ट्रीय महत्व के सांस्कृतिक संगठनों का संवर्धन और उन्हें सहायता प्रदान करना है। यह अनुदान उन संगठनों को दिया जाता है जिनका एक सुगठित प्रबंधन निकाय हो, जो भारत में पंजीकृत हों, जो अखिल भारतीय स्तर पर प्रचालन करते हुए राष्ट्रीय महत्व के हों और जिनके पास पर्याप्त कार्यबल हो और जिन्होंने विगत पांच (5) वर्षों में से 3 वर्षों के दौरान सांस्कृतिक कार्यक्रमों के लिए 1 करोड़ रुपये या उससे अधिक का व्यय किया हो। इस स्कीम के तहत अनुदान की राशि 1 करोड़ रुपये तक है जिसे विशेष परिस्थितियों में 5.00 करोड़ रुपये तक बढ़ाया जा सकता है।

ii. सांस्कृतिक समारोह और निर्माण अनुदान (सीएफपीजी)

इस स्कीम घटक का उद्देश्य गैर-सरकारी संगठनों/सोसाइटियों/न्यासों/विश्वविद्यालयों आदि को संगोष्ठियां, सम्मेलन, शोध कार्य, कार्यशालाएं, महोत्सव, प्रदर्शनियां, विचार-गोष्ठियां, नृत्य निर्माण, नाटक-रंगमंच, संगीत आदि के लिए वित्तीय सहायता प्रदान करना है। सीएफपीजी के अंतर्गत 5 लाख रुपए का अधिकतम अनुदान प्रदान किया जाता है जिसे विशेष परिस्थितियों में 20 लाख रुपए तक बढ़ाया जा सकता है।

iii. हिमालय की सांस्कृतिक विरासत के परिरक्षण एवं विकास के लिए वित्तीय सहायता

इस स्कीम घटक का उद्देश्य दृश्य-श्रव्य कार्यक्रमों के माध्यम से शोध, प्रशिक्षण तथा प्रचार-प्रसार द्वारा हिमालय की सांस्कृतिक विरासत को संवर्धित एवं परिरक्षित करना है। हिमालयी क्षेत्र के अंतर्गत आने वाले राज्यों अर्थात् जम्मू और कश्मीर, हिमाचल प्रदेश, उत्तराखंड, सिक्किम और

अरुणाचल प्रदेश में संगठनों को वित्तीय सहायता प्रदान की जाती है। किसी संगठन के लिए निधियन की राशि प्रति वर्ष 10.00 लाख रुपए तक होती है जिसे विशेष मामलों में 30.00 लाख रुपए तक बढ़ाया जा सकता है।

iv. बौद्ध/तिब्बती संगठनों के परिरक्षण एवं विकास के लिए वित्तीय सहायता

इस स्कीम घटक के अंतर्गत बौद्ध/तिब्बती संस्कृति एवं परंपरा के प्रसार और वैज्ञानिक विकास तथा संबंधित क्षेत्रों में शोध में कार्यरत बौद्ध मठों सहित, स्वैच्छिक बौद्ध/तिब्बती संगठनों को वित्तीय सहायता प्रदान की जाती है। इस स्कीम के अंतर्गत किसी संगठन को 30.00 लाख रुपए प्रति वर्ष तक निधियन प्रदान किया जाता है जिसे विशेष मामलों में 1.00 करोड़ रुपए तक बढ़ाया जा सकता है।

v. स्टूडियो थियेटर सहित निर्माण अनुदान हेतु वित्तीय सहायता

इस स्कीम घटक का उद्देश्य गैर सरकारी संगठनों (एनजीओ), न्यासों, सोसाइटियों, सरकार द्वारा प्रायोजित निकायों, विश्वविद्यालयों, महाविद्यालयों आदि को सांस्कृतिक अवसंरचना के सृजन (अर्थात् स्टूडियो थियेटर, सभागार, अभ्यास कक्ष, क्लासरूम आदि) और वैद्युत, वातानुकूलन, ध्वनिकी, प्रकाश एवं ध्वनि प्रणालियों आदि जैसी सुविधाओं के प्रावधान हेतु वित्तीय सहायता प्रदान करना है। इस स्कीम घटक के अंतर्गत महानगरों में 50 लाख रुपए तक की राशि और अन्य शहरों में 25 लाख रुपए तक की अधिकतम अनुदान राशि प्रदान की जाती है।

vi. संबद्ध सांस्कृतिक कार्यक्रमों के लिए वित्तीय सहायता

इस स्कीम उप-घटक का उद्देश्य सभी पात्र संगठनों को संबद्ध सांस्कृतिक कार्यक्रमों के लिए दृश्य-श्रव्य अनुभव को संवर्धित करने हेतु परिसंपत्तियों के सृजन के लिए वित्तीय सहायता प्रदान करना है ताकि उन खुले/बंद क्षेत्रों/स्थानों पर नियमित आधार पर एवं महोत्सवों के दौरान लाइव प्रस्तुतियों का प्रत्यक्ष अनुभव प्रदान किया जा सके। इस स्कीम घटक के अंतर्गत, लागू शुल्कों एवं करों तथा प्रचालन एवं अनुरक्षण (ओ एंड एम) सहित सहायता की अधिकतम राशि 5 वर्षों के लिए निम्नानुसार होगी- (i) ऑडियो : 1.00 करोड़ रुपये; (ii) ऑडियो + वीडियो : 1.50 करोड़ रुपए।

vii. स्थानीय महोत्सव और मेले

इस स्कीम का उद्देश्य संस्कृति मंत्रालय द्वारा आयोजित 'राष्ट्रीय संस्कृति महोत्सव' के लिए सहायता प्रदान करना है।

3. टैगोर सांस्कृतिक परिसरों (टीसीसी) के निर्माण के लिए वित्तीय सहायता

इस स्कीम का उद्देश्य मंच प्रस्तुतियों (नृत्य, नाटक और संगीत), प्रदर्शनियों, संगोष्ठियों, साहित्यिक कार्यकलापों, ग्रीन रूम आदि सुविधाओं और अवसंरचना युक्त सभागार जैसे नए बड़े सांस्कृतिक स्थलों के सृजन के लिए गैर-सरकारी संगठनों (एनजीओ), न्यासों, सोसाइटियों, सरकार द्वारा प्रायोजित निकायों, राज्य/संघ राज्य क्षेत्र के सरकारी विश्वविद्यालयों, केन्द्रीय/राज्य सरकार की एजेंसियों/निकायों, नगर निगमों, प्रतिष्ठित गैर-लाभ-अर्जक संगठनों आदि को वित्तीय सहायता प्रदान करना है। यह स्कीम घटक मौजूदा सांस्कृतिक सुविधाओं (रबीन्द्र भवन, रंगशालाओं) के जीर्णोद्धार, नवीकरण, विस्तार कार्य, परिवर्तन, स्तरोन्नयन, आधुनिकीकरण आदि के लिए सहायता भी प्रदान करता है। सामान्यतः इस स्कीम घटक के अंतर्गत, किसी परियोजना के लिए अधिकतम 15 करोड़ रुपए तक की सहायता प्रदान की जाएगी। केन्द्रीय वित्तीय सहायता, कुल अनुमोदित लागत का 90 प्रतिशत होगी और कुल अनुमोदित परियोजना लागत का शेष 10 प्रतिशत राज्य सरकार/पूर्वोत्तर परियोजनाओं हेतु एनजीओ या संबंधित संगठन द्वारा वहन किया जाएगा तथा एनईआर को छोड़कर, केन्द्रीय सहायता और राज्य के हिस्से (समतुल्य हिस्सा) का अनुपात 60:40 है।

4. कला और संस्कृति के संवर्धन के लिए छात्रवृत्ति एवं अध्येतावृत्ति की स्कीम : स्कीम के निम्नलिखित तीन घटक शामिल हैं:

i. संस्कृति के क्षेत्र में उत्कृष्ट व्यक्तियों को अध्येतावृत्ति प्रदान करने की स्कीम

विभिन्न सांस्कृतिक क्षेत्रों में 25 से 40 वर्ष के आयु वर्ग (कनिष्ठ) और 40 वर्ष से अधिक आयु वर्ग (वरिष्ठ) के उत्कृष्ट व्यक्तियों को प्रत्येक बैच वर्ष में सांस्कृतिक शोध के लिए 2 वर्ष की अवधि के लिए 10,000/- रुपये प्रतिमाह और 20,000/- रुपये प्रतिमाह की 400 तक अध्येतावृत्तियां (200 कनिष्ठ और 200 वरिष्ठ) प्रदान की जाती है। अध्येतावृत्ति चार बराबर छमाही किस्तों में जारी की जाती है।

ii विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों हेतु छात्रवृत्ति की स्कीम

प्रत्येक बैच वर्ष में 400 तक छात्रवृत्तियां प्रदान की जाती हैं। इस स्कीम के अंतर्गत 18 से 25 वर्ष के आयु वर्ग के उत्कृष्ट प्रतिभावान युवा कलाकारों को भारतीय शास्त्रीय संगीत; भारतीय शास्त्रीय नृत्य, रंगमंच, मूक अभिनय, दृश्य कला, लोक, पारंपरिक और स्वदेशी कलाओं तथा सुगम शास्त्रीय संगीत आदि के क्षेत्र में भारत में उन्नत प्रशिक्षण के लिए 2 वर्षों के लिए 5000/- रुपये प्रतिमाह की वित्तीय सहायता प्रदान की जाती है। छात्रवृत्ति चार बराबर छमाही किस्तों में जारी की जाती है।

iii. सांस्कृतिक शोध के लिए टैगोर राष्ट्रीय अध्येतावृत्ति

इस स्कीम घटक का उद्देश्य संस्कृति मंत्रालय के अंतर्गत विभिन्न संस्थाओं और देश में मान्यताप्राप्त अन्य सांस्कृतिक संस्थाओं को सुदृढ़ बनाना और सशक्त बनाना है ताकि विद्वानों/शिक्षाविदों को प्रोत्साहित करते हुए इन संस्थाओं के साथ आपसी हित की परियोजनाओं पर स्वयं को संबद्ध किया जा सके। इसके अंतर्गत अधिकतम दो वर्षों की अवधि के लिए 15 तक अध्येतावृत्तियां (80,000/-रुपये प्रतिमाह + आकस्मिक भत्ता) और 25 तक छात्रवृत्तियां (50,000/-रु. प्रतिमाह + आकस्मिक भत्ता) प्रदान की जाती हैं। अध्येतावृत्ति 04 बराबर छमाही किस्तों में जारी की जाती है।

5. वयोवृद्ध कलाकारों हेतु वित्तीय सहायता

इस स्कीम का उद्देश्य 60 वर्ष और उससे अधिक आयु के वयोवृद्ध कलाकारों, जिनकी वार्षिक आय 72000/- रुपये प्रति वर्ष से अधिक न हो, को प्रति माह 6000/- रुपये की दर से वित्तीय सहायता प्रदान करना है। स्कीम के अंतर्गत पात्र होने के लिए यह अनिवार्य है कि कलाकारों ने अपनी सक्रिय आयु में कला, साहित्य आदि के अपने विशेष क्षेत्रों में महत्वपूर्ण योगदान दिया हो। लाभार्थी की मृत्यु होने की स्थिति में वित्तीय सहायता पति/पत्नी को हस्तांतरित की जाती है।

6. सेवा भोज योजना

'सेवा भोज योजना' की स्कीम के अंतर्गत धर्मार्थ/धार्मिक संस्थाओं को जनता को मुफ्त भोजन वितरित किए जाने के लिए विशिष्ट कच्ची खाद्य सामग्रियों की खरीद पर उनके द्वारा भुगतान किए गए केन्द्रीय माल एवं सेवा कर (सीजीएसटी) और केन्द्र सरकार के एकीकृत माल एवं सेवा कर

(आईजीएसटी) की हिस्सेदारी की प्रतिपूर्ति भारत सरकार द्वारा वित्तीय सहायता के रूप में की जाती है। सेवा भोज योजना के अंतर्गत गुरुद्वारा, मंदिर, धार्मिक आश्रम, मस्जिद, दरगाह, गिरजाघर, मठ, बौद्ध मठ आदि जैसे धर्मार्थ/धार्मिक संस्थाओं द्वारा वितरित किए जाने वाले मुफ्त 'प्रसाद' या मुफ्त भोजन या मुफ्त 'लंगर'/'भंडारा' (सामुदायिक रसोई) आदि शामिल हैं।

अनुबंध-III

संस्कृति मंत्रालय द्वारा आयोजित राष्ट्रीय संस्कृति महोत्सव / क्षेत्रीय स्तर के राष्ट्रीय संस्कृति महोत्सव

राष्ट्रीय संस्कृति महोत्सव

क्रम सं.	वर्ष	कार्यक्रम का स्थान
1	2015	दिल्ली (आईजीएनसीए)
2	2016	दिल्ली (आईजीएनसीए)
3	2016	उत्तर प्रदेश (बीएचयू, वाराणसी)
4	2017	कर्नाटक (बेंगलुरु)
5	2017	अरुणाचल प्रदेश (तवांग)
6	2017	गुजरात (अहमदाबाद)
7	2018	कर्नाटक (हुबली, बेंगलुरु और मैंगलोर)
8	2018	मध्य प्रदेश (ग्वालियर, भोपाल और इंदौर)
9	2018	उत्तराखंड (टिहरी)
10	2019	मध्य प्रदेश (जबलपुर, सागर और रीवा)
11	2021	पश्चिम बंगाल (कूच बिहार, दार्जिलिंग और मुर्शिदाबाद)
12	2022	आंध्र प्रदेश (राजमुंदरी) और तेलंगाना (वारंगल और हैदराबाद)
13	2023	महाराष्ट्र (मुंबई)
14	2023	राजस्थान (बीकानेर)

क्षेत्रीय स्तर के राष्ट्रीय संस्कृति महोत्सव

क्र. सं.	वर्ष	कार्यक्रम का स्थान
1	2023	राजस्थान (कोटा)
2	2023	दिल्ली (सेंट्रल पार्क)
3	2023	महाराष्ट्र (पुणे)
4	2024	तेलंगाना (हैदराबाद)

माननीय अध्यक्ष : क्वेश्चन नम्बर 16, श्री उत्कर्ष वर्मा मधुर।

युवाओं के लिए कल्याणकारी योजनाएं

*16. श्री उत्कर्ष वर्मा मधुर:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) थारू और अन्य जनजातियों के युवाओं के कल्याण के लिए बनाई गई/कार्यान्वित की गई विभिन्न योजनाओं का राज्य और जिलावार ब्यौरा क्या है;

(ख) उत्तर प्रदेश में कितने खेल परिसर हैं;

(ग) क्या सरकार का लखीमपुर खीरी जिले में एक खेल परिसर बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) देश में युवाओं हेतु कितने छात्रावास हैं और क्या सरकार का इस क्षेत्र के युवाओं की खेल और अन्य क्षेत्रों में खुद को स्थापित करने में सहायता करने के लिए उत्तर प्रदेश के उपर्युक्त जिले में युवाओं हेतु एक छात्रावास बनाने का प्रस्ताव है और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है; और

(ङ) क्या सरकार का महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (मनरेगा) की तर्ज पर शहरी क्षेत्रों के बेरोजगार युवाओं हेतु रोजगार के अवसर सृजित करने के लिए कोई योजना बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

माननीय अध्यक्ष : माननीय मंत्री जी...(व्यवधान)

युवक कार्यक्रम और खेल मंत्रालय में राज्य मंत्री (श्रीमती रक्षा निखिल खाडसे) :

(क) से (ङ) माननीय मंत्री जी, विवरण सभा पटल पर रख दिया गया है। ...(व्यवधान)

विवरण

(क) युवा कार्यक्रम और खेल मंत्रालय पूरे देश में युवाओं के कल्याण के लिए विभिन्न स्कीमें कार्यान्वित करता है। ये स्कीमें न तो समुदाय विशेष के लिए हैं और न ही राज्य/संघ राज्य क्षेत्र विशेष के लिए। ये स्कीमें समाज के सभी वर्गों के 15-29 आयु वर्ग के युवाओं के लिए हैं।

युवा कार्यक्रम विभाग के अंतर्गत निम्नलिखित स्कीमें हैं :

(i) राष्ट्रीय युवा सशक्तिकरण कार्यक्रम (आरवाईएसके) एक प्रमुख स्कीम है जिसके अंतर्गत निम्नलिखित 7 उप-स्कीमें हैं :

1. नेहरू युवा केन्द्र संगठन।
2. राष्ट्रीय युवा कोर।
3. राष्ट्रीय युवा और किशोर विकास कार्यक्रम।
4. अंतरराष्ट्रीय सहयोग।
5. युवा छात्रावास।
6. स्काउटिंग और गाइडिंग संगठनों को सहायता।
7. राष्ट्रीय युवा नेता कार्यक्रम।

(ii) राष्ट्रीय सेवा योजना (एनएसएस)

(iii) राजीव गांधी राष्ट्रीय युवा विकास संस्थान (आरजीएनआईडी)

(iv) मेरा युवा भारत (माई भारत): हाल ही में, एक व्यापक सक्षम तंत्र-मेरा युवा भारत (माई भारत) नामक स्वायत्त निकाय की स्थापना की गई है, जो अमृत काल के दौरान 'कर्तव्य बोध' और 'सेवा भाव' के माध्यम से युवा विकास और युवा नेतृत्व जनित विकास के लिए प्रौद्योगिकी द्वारा संचालित है।

माई भारत (<https://www.mybharat.gov.in/>) के लिए एक डिजिटल प्लेटफॉर्म विकसित किया गया है, जिस पर देशभर के युवा पोर्टल पर उपलब्ध कराए जा रहे विभिन्न स्वयंसेवी अवसरों के लिए पंजीकरण और साइनअप कर सकते हैं। परिकल्पित फिजिटल (भौतिक + डिजिटल) पारिस्थितिकी तंत्र का उद्देश्य युवाओं को सामुदायिक परिवर्तन के लिए उत्प्रेरक बनने हेतु सशक्त बनाना है। अब तक 1.65 करोड़ से अधिक युवा माई भारत पोर्टल पर पंजीकरण कर चुके हैं।

(ख) खेलो इंडिया स्कीम के “खेल अवसंरचना का निर्माण और उन्नयन” घटक के अंतर्गत उत्तर प्रदेश

राज्य में 30 परियोजनाओं सहित देशभर में 322 खेल अवसंरचना परियोजनाओं को मंजूरी दी गई है। इसका विवरण (<https://mdsd.kheloindia.gov.in/>) पर उपलब्ध है।

(ग) उत्तर प्रदेश के लखीमपुर खीरी जिले में खेल परिसर बनाने का कोई प्रस्ताव मंत्रालय में विचाराधीन नहीं है।

(घ) देश में 84 युवा छात्रावास हैं। उत्तर प्रदेश के लखीमपुर खीरी जिले में युवा छात्रावास के निर्माण का कोई प्रस्ताव नहीं है।

(ङ) ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

माननीय अध्यक्ष : क्वेश्चन नम्बर 17, श्री सनातन पांडेय।

...(व्यवधान)

प्रधानमंत्री इंटरनशिप योजना के तहत युवाओं को इंटरनशिप

***17. †श्री सनातन पांडेय:**

श्री चन्द्र प्रकाश चौधरी:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने 2024-25 के बजट में घोषित प्रधानमंत्री इंटरनशिप योजना (पीएमआईएस) के तहत एक करोड़ युवाओं को इंटरनशिप के अवसर प्रदान करने के लिए कोई व्यापक कार्य योजना बनाई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) उक्त योजना के तहत शीर्ष 500 कंपनियों के साथ साझेदारी के लिए क्या कदम उठाए जा रहे हैं;

(ग) क्या उक्त योजना से युवाओं के रोजगार संबंधी कौशल में सुधार होने और भविष्य में रोजगार के अवसर बढ़ने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) विशेष रूप से उत्तर प्रदेश, झारखंड और हरियाणा सहित देश में उक्त योजना के तहत प्रदान की गई इंटरनशिप का राज्यवार ब्यौरा क्या है?

माननीय अध्यक्ष : वित्त मंत्री जी। ...(व्यवधान)

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SRIMATI NIRMALA SITHARAMAN):**

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT

(a) and (b) The Prime Minister's Internship Scheme (PMIS) was announced in the Budget 2024-25. It aims to provide internship opportunities to one crore youth in top 500 companies in five years. As an initiation to this Scheme, Ministry of Corporate Affairs has launched a Pilot Project of the Scheme on 3rd October, 2024, which is targeted to provide 1.25 lakh internship opportunities to the youth in the Financial Year 2024-25. Guidelines containing details for Prime Minister's Internship Scheme - Pilot Project are available at <https://pminternship.mca.gov.in>.

The top 500 companies have been selected on the basis of the average Corporate Social Responsibility (CSR) expenditure in the last 3 years. Apart from these, any other company/ bank/ financial institution desirous of participating in the Scheme, may do so with the approval of the Ministry of Corporate Affairs (MCA), which would take a view keeping in view underrepresented sectors and areas in the above mentioned 500 companies. The list of the partner companies is available at <https://pminternship.mca.gov.in>. Participation of the companies in this scheme is voluntary. The Ministry is working in active collaboration with industry associations for the implementation of the Pilot Project.

(c) The Guidelines of the PM Internship Scheme Pilot Project provide that the duration of the Internship shall be 12 months, and at least half of the internship period must be spent in the actual working experience/ job

environment, and not in the classroom. Thus, the PM Internship Scheme provides an opportunity to the youth to get training, gain experience and skills within the real-life environment of the businesses or organizations that helps in bridging the gap between academic learning and industry requirements, in turn, assisting enhancement of her/his employability.

- (d) In Round I of the PM Internship Scheme Pilot Project about 1.27 lakh Internship Opportunities were offered by the partner companies across the country including in the states of Uttar Pradesh, Jharkhand and Haryana. State wise internship opportunities provided under the scheme is enclosed at **Annexure**.

ANNEXURE

STATE WISE DETAILS OF INTERNSHIP OPPORTUNITIES OFFERED IN PM INTERNSHIP SCHEME - PILOT PROJECT (ROUND-I)

S.No	State	No. of Internship Opportunities
1	ANDAMAN AND NICOBAR ISLANDS	12
2	ANDHRA PRADESH	4973
3	ARUNACHAL PRADESH	156
4	ASSAM	3457
5	BIHAR	2802
6	CHANDIGARH	523
7	CHHATTISGARH	3334
8	DELHI	2470
9	GOA	1017
10	GUJARAT	11690

11	HARYANA	7764
12	HIMACHAL PRADESH	1254
13	JAMMU AND KASHMIR	761
14	JHARKHAND	3535
15	KARNATAKA	10022
16	KERALA	2807
17	LADAKH	72
18	LAKSHADWEEP	2
19	MADHYA PRADESH	5627
20	MAHARASHTRA	13664
21	MANIPUR	73
22	MEGHALAYA	55
23	MIZORAM	25
24	NAGALAND	45
25	ODISHA	5142
26	PUDUCHERRY	310
27	PUNJAB	2314
28	RAJASTHAN	4653
29	SIKKIM	254
30	TAMIL NADU	14585
31	TELANGANA	7913
32	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	232
33	TRIPURA	395

34	UTTAR PRADESH	9027
35	UTTARAKHAND	1966
36	WEST BENGAL	4577
	Grand Total	127508

श्री चन्द्र प्रकाश जोशी : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री महोदय से जानना चाहता हूँ कि प्रधानमंत्री इंटरनशिप योजना वर्ष 2024-25 में शुरू की गई है।...(व्यवधान) देश में युवाओं को स्किल सिखा कर, उनको रोजगार प्रदान करें।...(व्यवधान) क्या इसके माध्यम से राजस्थान में विशेष रूप से कोई कार्य योजना बनी है?...(व्यवधान) इसमें 12 माह का समय दिया गया है, जिसमें क्लास रूम में नहीं, बल्कि वे काम को सीखें और अनुभव के आधार पर रोजगार खड़ा करें।... (व्यवधान) मैं राजस्थान के बारे में स्पेसिफिक पूछना चाहता हूँ कि क्या इसके लिए कोई विशेष कार्य योजना बनी है?...(व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 18, श्री भर्तृहरि महताब ।

TAX COLLECTION AFTER REDUCTION IN CORPORATE TAX RATES

***18. †Shri Bhartruhari Mahtab**

Shri Balabhadra Majhi:

Will the Minister of **FINANCE** be pleased to state:

- whether there has been an overall increase in tax collection and foreign investment inflows after reduction in corporate tax rates, if so, the details thereof, year-wise;
- the industry-wise details of tax benefits extended and their impact on economic growth;
- the specific incentives being considered by the Government to attract more international corporations like Apple, Google and Tesla to establish

manufacturing unit in the country; and

- (d) the manner in which these initiatives impact tax revenue and economic growth to achieve the India's vision of becoming \$5 trillion economy?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SMT. NIRMALA SITHARAMAN) :**

(a) to (d) A statement is laid on the Table of the House.

Statement

(a) Yes.

There has been an overall increase in direct tax collections after reduction of the corporate tax rates with effect from AY 2020-21 (except in FY 2020-21 being covid affected year). The year-wise details of the net direct tax collection in the last five years are as under:

(Rs. In Crore)

Financial Year	Net Direct Tax Collection
2019-20	10,50,681
2020-21	9,47,176 [#]
2021-22	14,12,422
2022-23	16,63,686
2023-24	19,60,166 [*]
2024-25 (up to 31.12.2024)	16,14,572 [*]

Source: Pr. CCA (CBDT)

[#]Covid affected Year

^{*}Provisional

The Net Foreign Investment Inflows have increased from USD 44,417 (in Million) in FY 2019-20 to USD 53,105 (in Million) in FY 2023-24 [As per data available on the website of Reserve Bank of India (<https://data.rbi.org.in/>)].

(b) The domestic companies are provided certain tax benefits under different provisions of the Income-tax Act in the Old tax regime which *interalia* are as under:

S.No	Nature of tax benefit
1.	Deduction of export profits to units/undertakings located in SEZs
2.	Deduction/weighted deduction for expenditure on scientific research
3	Deduction for a specified business with fulfillment of certain conditions related to Petroleum & Natural Gas
4.	Deduction of profits of undertakings engaged in development of infrastructure facilities, generation, transmission and distribution of power and undertakings engaged in revival of power plant or providing telecommunication services
5.	Deduction of profits of industrial undertakings derived from the following- ● production of mineral oil and natural gas ● housing projects ● integrated business of handling, storage and transportation of food grains ● processing, preservation and packaging of fruits and vegetables ● collecting and processing of bio- degradable waste
6.	Deduction for Offshore Banking Units [OBUs] and International Financial Services Centre [IFSC]
7.	Deduction for undertakings setup in North Eastern states and Sikkim
8.	Deduction for employment of new workmen

9.	Deduction for eligible start-ups
10.	Deduction for Dividend received

The total revenue impact on account of tax benefits extended to companies was Rs. 96,892.39 Crores and Rs. 1,09,333.38 Crores (projected) in FY 2021-22 and FY 2022-23 respectively (Source: Receipt Budget 2024-25). The above tax benefits have the impact of making the corporates competitive and encouraging investment and therefore economic growth.

(c) The specific incentives to be provided in the Income-tax Act as considered appropriate form part of the Finance Bill.

(d) In order to create a globally competitive business environment for domestic companies, attract fresh investment and create employment opportunities, section 115BAA and section 115BAB were introduced in Income-tax Act through Taxation Laws (Amendment) Act, 2019. The impact of section 115BAB is reflected in a significant growth of new manufacturing companies from 2,928 in AY 2022-23 to 7,185 in AY 2024-25.

To encourage start-ups, initiatives taken have resulted into an increase in the number of start-ups claiming deduction under section 80IAC from 328 in AY 2022-23 to 877 in AY 2024-25. Further, the number of companies covered under section 80JJAA in respect of employment of new employees has increased from 2,838 in AY 2022-23 to 3,644 in AY 2024-25.

The initiatives taken have led to generation of employment, increase in tax revenue and overall economic growth.

SHRI BHARTRUHARI MAHTAB: It is indeed gratifying to note that after the reduction of the Corporate Tax, direct tax rates collection has increased and

investment from foreign companies also has increased.(*Interruptions*) But has it resulted in generating more employment? The number that has been given to us is very negligible. What steps are being taken to generate more employment with the reduction of the Corporate Tax rates?(*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Sir, since the Corporate Tax rate has been brought down for incentivising employment, and in every scheme that we bring in, the focus is on employment generation.(*Interruptions*) Last year in the July 2024 Budget, five different schemes have been brought in through which employment has been focused on.(*Interruptions*)

12.00 hrs

SHRI BHARTRUHARI MAHTAB: My second supplementary would be this. How much tax forgone has been invested or reinvested in those companies? ... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Sir, I do not think we have the data on that. ... (*Interruptions*)

WRITTEN ANSWERS TO QUESTIONS**((i) Starred Question Nos. 19 and 20****CULTURAL FUNCTION AND PRODUCTION GRANT SCHEME*****19. SHRI ANURAG SHARMA:**

Will the **MINISTER OF CULTURE** be pleased to state:

- (a) the details of the Cultural Function and Production Grant Scheme (CFPGS) including eligibility criteria, types of activities supported and the quantum of assistance provided thereunder;
- (b) the details of the number of applications received and approved under the said scheme during the last three years, State-wise;
- (c) the measures taken by the Government to promote and support cultural functions and productions particularly in rural and underserved areas;
- (d) the details of the steps taken by the Government to ensure transparency and accountability in the selection process and utilization of funds under the said scheme; and
- (e) the plans of the Government to expand and strengthen the CFPGS including increasing funding and supporting more diverse range of cultural activities thereunder?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) The scheme of Cultural Function and Production Grant (CFPG) covers all 'not-for-profit' organizations, NGOs, Societies, Trusts and Universities for supporting the Seminars, Conference, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. and small research projects on

different aspects of Indian Culture. As per the guidelines of CFPG scheme, the following is the eligibility criteria:-

- (i) The Organization should have been functioning and registered under the Societies Registration Act (XXI of 1860), Trusts Act, Companies Act or any Central or State Act for at least three years.
- (ii) The applicant organizations that are voluntary organizations or NGOs, should, in order to qualify for the grant, have a properly constituted managing body with its powers, duties and responsibilities clearly defined and laid down in the form of a written constitution.
- (iii) The applicant organizations that are voluntary organizations or NGOs must register themselves on the NGO Darpan Portal of NITI Aayog and obtain a Unique ID from the Portal. The organizations are required to intimate the Unique ID as obtained from NGO Darpan Portal and PAN Number of the organization while applying under the Scheme.
- (iv) The Organization must have tied up or planned the matching resources at least to the extent of 25 % of the project cost.
- (v) The Organization should have facilities, resources, personnel and experience to take up the event/ project for which a grant is required.
- (vi) Past experience of holding such functions, as applied for, would be given preference.

Quantum of financial assistance under the scheme is restricted to 75% of the expenditure of the proposed project, subject to a maximum of Rs.5.00 lakhs. However, the Ministry may in exceptional circumstances increase the assistance to any project of outstanding merit and relevance upto Rs. 20.00 lakhs, with the

approval of Competent Authority. The grant is being released in two installments of 75% and 25%.

(b) Details of number of applications received and approved under the said scheme during the last three years; State-Wise is enclosed as **STATEMENT-I**.

(c) and (d) In order to promote and support cultural functions and productions particularly in rural and underserved areas, Ministry of Culture is administering two schemes namely 'Cultural Function and Production Grant' and 'Financial Assistance to Cultural Organizations with National Presence' which envisages staging of production, festivals etc. in different genres of arts and culture across the country including rural and underserved areas. Brief of these schemes is given at **STATEMENT-II**. Under these schemes, applications are invited yearly for fresh production, festival from cultural organizations for placing the same before the duly constituted Expert Committee. The Expert Committee evaluates these applications and recommends financial assistance based on their cultural profile, quality of proposal and submission of other requisite mandatory documents by these organizations as laid down in the guidelines of these schemes. Thereafter, recommendation given by the Expert Committee are approved by the Competent Authority in the Ministry.

The financial assistance to the approved beneficiaries is released in two instalments i.e. 1st Instalment (75%) provided in advance for staging the production/festival/seminar etc. as recommended by the Expert Committee and 2nd Instalment (remaining 25%) is provided on submission of requisite mandatory documents viz. utilization certificate of the 1st received instalment, photographs of the staged, press clipping etc.

(e) No such proposal is under consideration of the Government.

STATEMENT-I

(Cultural Function and Production Grant Scheme)

Sl. No.	States/UTs	Financial Years					
		2020-21		2021-2022		2022-23	
		Total Received Cases	Approved Cases	Total Received Cases	Approved Cases	Total Received Cases	Approved Cases
1.	Andhra Pradesh	147	27	165	60	133	27
2.	Andman Nicobar	01	00	000	00	000	00
3.	Arunachal Pradesh	07	00	000	00	02	00
4.	Assam	30	23	36	31	39	29
5.	Bihar	96	69	113	91	122	87
6.	Chandigarh	02	02	02	02	02	01
7.	Chhattisgarh	06	03	10	03	22	08
8.	Delhi	127	94	140	115	149	112
9.	Goa	00	00	01	01	01	01
10.	Gujarat	13	11	07	04	10	07
11.	Haryana	30	20	29	28	26	25
12.	Himachal Pradesh	05	01	17	13	12	11

13.	Jammu and Kashmir	36	23	53	38	33	26
14.	Jharkhand	14	07	15	10	09	08
15.	Karnataka	411	161	382	215	376	165
16.	Kerala	27	26	18	17	33	26
17.	Madhya Pradesh	131	92	151	116	162	126
18.	Maharashtra	80	53	89	41	67	29
19.	Manipur	123	93	152	131	183	111
20.	Meghalaya	01	01	000	00	000	00
21.	Mizoram	05	01	000	00	03	00
22.	Nagaland	09	06	02	01	01	00
23.	Odisha	159	109	185	131	249	164
24.	Pondicherry	00	00	000	00	02	02
25.	Punjab	10	08	14	08	14	10
26.	Rajasthan	34	32	36	36	46	42
27.	Sikkim	000	00	03	03	02	01
28.	Tamil Nadu	17	12	16	14	24	12
29.	Telangana	32	12	43	18	51	17
30.	Tripura	10	08	15	12	14	09
31.	Uttar Pradesh	563	159	310	197	660	207
32.	Uttarakhand	24	19	27	20	25	14

33.	West Bengal	307	242	366	271	380	232
	Total	2457	1314	2397	1627	2852	1509

STATEMENT-II

Details of Cultural Function and Production Grant Scheme and Financial Assistance to Cultural organizations with National Presence

1. Cultural Function and Production Grant (CFPG): The objective of this scheme component is to provide financial support to NGOs/ Societies/ Trusts/ Universities etc. for Seminars, Conference, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. The maximum grants provided under CFPG is Rs.5 Lakh for an organization which can be increased to Rs. 20.00 lakhs in exceptional cases. Details of year-wise release of fund along with number of beneficiaries supported under the scheme during last 5 and current financial year are given in the table below:

Sl. No.	Financial Year	Fund Released (Rs. In crore)	Number of beneficiaries
1.	2019-20	11.99	975
2.	2020-21	16.51	1471
3.	2021-22	23.30	1615
4.	2022-23	32.75	2135
5.	2023-24	24.55	2242
6.	2024-25 (as on 30.01.2025)	20.21	999

2. Financial Assistance to Cultural organizations with National Presence:

To promote and support cultural organisations with national presence involved in promotion of art and culture throughout the country, this grant is given to such organisations that have a properly constituted managing body, registered in India; having a pan-India character with national presence in its operation; adequate working strength; and have spent 1 crore or more during 3 of the last 5 years on cultural activities. The quantum of grant under this scheme is Rs. 1 crore which can be increased to Rs. 5 crore in exceptional cases. Details of year-wise release of fund (alongwith funds released to R.K. Mission) along with number of beneficiaries supported under the scheme are given in the table below:

Sl. No.	Financial Year	Number of	Fund Released
1.	2019-20		
2.	2020-21	6	9.03
3.	2021-22	6	7.58
4.	2022-23	15	11.60
5.	2023-24	24	12.57
6.	2024-25 (as on 29.01.2025)	10	6.73

Brief of Cultural Function and Production Grant

Objective: The objective of the scheme component is to provide financial assistance to 'not-for-profit' organizations, NGOs, Societies, Trusts, Universities by giving financial assistance for conduct of Festivals, Seminars, Function, Conference, Research, Workshops, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. and small research projects on different aspects of Indian Culture.

Quantum of Assistance: The quantum of financial assistance under the scheme is restricted to 75% of the expenditure, subject to a maximum of Rs. 5.00 lakh per project. However, the Ministry in exceptional circumstances, increase the assistance to any project of outstanding merit and relevance upto Rs. 20.00 lakh with the approval of Hon'ble Minister of Culture. The Grant is released in two instalments of 75% and 25%.

Fund released during last 5 and current financial year

Details of year-wise release of fund along with number of beneficiaries supported under the scheme are given in the table below:

Sl. No.	Financial Year	Fund Released (Rs. In crore)	Number of beneficiaries
7.	2019-20	11.99	975
8.	2020-21	16.51	1471
9.	2021-22	23.30	1615
10.	2022-23	32.75	2135
11.	2023-24	24.55	2242
12.	2024-25 (as on 30.01.2025)	20.21	999

STATE/UT-WISE DETAIL OF FUNDS RELEASED UNDER VARIOUS SCHEMES/SCHEME COMPONENT DEALT IN S&F SECTION

Cultural Function and Production Grant (CFPG)

(Rs. in lakh)

Sl. No.	State/UT	2019-2020		2020-2021		2021-22		2022-23		2023-24		2024-25 (as on 30.01.2025)	
		Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount
1.	Andaman and Nicobar	-	-	-	-	-	-	-	-	-	-	-	-
2.	Andhra Pradesh	16	13.75	34	23.06	54	66.67	65	62.85	83	80.70	29	55.88
3.	Arunachal Pradesh	02	1.00	1	0.375	1	2.25	-	-	-	-	-	-
4.	Assam	20	20.13	35	30.12	25	34.66	48	96.21	68	114.11	19	25.33
5.	Bihar	43	52.18	51	42.94	67	95.26	123	203.20	126	161.00	36	63.55
6.	Chandigarh	-	-	7	11.75	4	8.25	01	0.50	3	21.69	01	10.00
7.	Chhattisgarh	-	-	6	8.75	6	13.03	03	5.50	4	7.50	03	6.42
8.	Delhi	102	195.13	144	263.21	119	263.42	167	408.06	204	370.03	81	215.25
9.	Goa	1	0.375	1	0.75	2	3.75	1	0.625	1	1.50	01	0.625
10.	Gujarat	7	8.50	13	18.43	11	19.12	17	23.40	16	12.34	02	1.04
11.	Haryana	18	24.18	28	43.26	24	42.43	28	62.59	36	74.72	23	78.56
12.	Himachal Pradesh	5	5.96	7	4.20	14	21.91	08	11.00	15	25.75	08	6.50
13.	Union Territory of Jammu and Kashmir	12	16.32	32	28.31	41	43.63	52	50.33	49	33.76	14	9.84
14.	Union Territory of Ladakh	-	-	-	-	-	-	-	-	-	-	-	-
15.	Jharkhand	2	2.50	1	0.50	6	11.37	11	14.26	7	8.00	05	8.75
16.	Karnataka	146	121.78	194	205.70	203	284.60	218	349.42	221	208.22	141	319.84
17.	Kerala	16	28.00	23	37.03	28	57.52	30	48.38	30	40.27	14	47.13
18.	Madhya Pradesh	51	47.59	77	79.78	94	200.12	141	264.90	161	155.17	49	96.82
19.	Maharashtra	21	38.97	34	56.27	27	63.63	56	104.12	34	29.64	14	34.13
20.	Manipur	60	63.11	112	112.69	93	115.04	162	196.17	237	249.25	66	63.10
21.	Meghalaya	-	-	-	-	-	-	-	-	-	-	-	-
22.	Mizoram	-	-	2	3.00	2	1.50	-	-	-	-	-	-
23.	Nagaland	3	4.50	3	1.04	2	2.25	5	4.62	4	1.35	01	0.25
24.	Odisha	55	64.79	131	173.81	149	182.99	180	296.88	168	269.71	120	354.15
25.	Pondicherry	2	2.37	-	-	1	3.00	-	-	-	-	-	-
26.	Punjab	8	14.87	5	8.60	13	22.21	12	23.27	11	22.65	07	17.50
27.	Rajasthan	34	40.70	38	28.31	33	63.81	48	81.16	57	46.28	20	30.80
28.	Sikkim	1	3.37	-	-	-	-	-	-	1	3.75	-	-
29.	Tamil Nadu	8	14.58	27	46.15	21	34.84	15	18.87	11	10.73	07	22.75

Sl. No.	State/UT	2019-2020		2020-2021		2021-22		2022-23		2023-24		2024-25 (as on 30.01.2025)	
		Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount
30.	Telangana	7	6.30	16	19.77	9	13.87	16	16.87	16	9.61	14	26.34
31.	Tripura	7	13.19	4	6.50	5	5.75	16	16.15	23	24.94	05	3.25
32.	Uttarakhand	7	7.77	14	14.36	16	14.78	24	28.11	31	21.91	10	12.00
33.	Uttar Pradesh	131	126.78	202	167.15	235	274.55	278	343.33	268	244.07	128	226.84
34.	West Bengal	190	260.66	229	216.09	310	364.14	410	544.44	357	206.86	181	285.26
Total		975	1199.35	1471	1651.90	1615	2330.35	2135	3275.21	2242	2455.51	999	2021.90

WELFARE AND DEVELOPMENT OF PERFORMING ARTISTS

***20. DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:**

Will the **MINISTER OF CULTURE** be pleased to state:

- (a) whether the Government has taken adequate measures for the welfare and development of performing artists of traditional art, culture, dance, drama and songs from Tamil Nadu and if so, the details thereof;
- (b) the total funds sanctioned and released for the welfare of performing artists from the said State during each of the last ten years; and
- (c) the total number of artists who have gone abroad during the last ten years under the cultural exchange programmes and other schemes of the Ministry?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) Yes, Sir. The Ministry of Culture administers various Central Sector Schemes under which Financial Assistance is provided to eligible cultural organizations/individual artists working in the field of promotion and development of performing arts including traditional art, dance, drama, music

etc. across the country including the state of Tamil Nadu. The brief of these schemes is given at **STATEMENT– I**

- (b) Under these Central Sector Schemes, there is no provision for state wise funds allocation. Instead, financial assistance is released directly to the approved cultural organizations and individual artists. The year-wise, scheme-wise funds released to the cultural organizations / individual artists under various schemes in the state of Tamil Nadu during the last ten years are given at **STATEMENT-II**.
- (c) Under 'Global Engagement Scheme' of the Ministry, 263 Troupes with 2348 Artists have participated in 'Festivals of India' abroad during the last ten years. Out of these, 1 Troupe with 3 Artists from Tamil Nadu was deputed to perform in Festival of India held in Russia (2018). In addition, 2 Troupes with 13 Artists, from Tamil Nadu, were deputed to perform in Freedom-70 events held in Czech Republic (2017) and Spain (2017).

STATEMENT – I

Details of various central sector schemes being administered by the Ministry of Culture under which Financial Assistance is provided to eligible cultural organizations/individual artists working in the field of promotion and development of performing arts including traditional art, dance, drama, music etc. across the country including the state of Tamil Nadu

1. FINANCIAL ASSISTANCE FOR PROMOTION OF GURU-SHISHYA PARAMPARA (REPERTORY GRANT)

The objective of this scheme component is to provide financial support for all genres of performing arts activities like dramatic groups, theatre groups, music

ensembles, children theatre etc. for imparting training to artists by their respective Guru on regular basis in line with Guru–Shishya Parampara. As per the scheme, support is provided to 1 Guru and maximum 18 Shishyas in the field of theatre and 1 Guru and maximum 10 Shishyas in the field of music and dance. The Amount of Assistance for Guru is Rs.15000/- per month and for Shishya, the same is Rs.2000-10000/-per month depending upon the age of artist.

2. FINANCIAL ASSISTANCE FOR PROMOTION OF ART AND CULTURE: This scheme has following sub-components:

i. Financial Assistance to Cultural organizations with National Presence

To promote and support cultural organisations with national presence involved in promotion of art and culture throughout the country, this grant is given to such organisations that have a properly constituted managing body, registered in India; having a pan-India character with national presence in its operation; adequate working strength; and have spent 1 crore or more during any 3 of the last 5 years on cultural activities. The quantum of grant under this scheme is upto Rs. 1 crore which can be increased upto Rs. 5 crore in exceptional cases.

ii. Cultural Function and Production Grant (CFPG)

The objective of this scheme component is to provide financial support to NGOs/ Societies/ Trusts/ Universities etc. for Seminars, Conference, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. The maximum grants provided under CFPG is Rs.5 Lakh for an organization which can be increased to Rs. 20.00 lakhs in exceptional cases

iii Financial Assistance for the Preservation and Development of Cultural Heritage of the Himalayas

The objective of this scheme component is to promote and preserve the cultural heritage of the Himalayas through research, training and dissemination through audio visual programmes. The financial support is provided to the organizations in the States falling under the Himalayan Region i.e. Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and Arunachal Pradesh. The quantum of funding is upto Rs.10.00 lakhs per year for an organization which can be increased upto Rs.30.00 lakhs in exceptional cases.

iv Financial Assistance for the Preservation and Development of Buddhist/Tibetan Organization

Under this scheme component financial assistance is provided to the voluntary Buddhist/Tibetan organizations including Monasteries engaged in the propagation and scientific development of Buddhist/Tibetan Cultural and tradition and research in related fields. The quantum of funding is upto Rs. 30.00 lakhs per year for an organization which can be increased upto 1.00 crore in exceptional cases

v. Financial Assistance for Building Grants including Studio Theatres

The objective of this scheme component is to provide financial support to NGO, Trust, Societies, Govt. Sponsored bodies, University, College etc. for creation of Cultural infrastructure (i.e. studio theatre, auditorium, rehearsal hall, classroom etc.) and provision of facilities like electrical, air conditioning, acoustics, light and sound systems etc. Under this scheme component, the

maximum amount of grant is Rs.50 Lakh in metro cities and Rs.25 Lakh in non-metro cities.

vi. Domestic Festivals and Fairs

The objective of this scheme is to provide assistance for holding the 'Rashtriya Sanskriti Mahotsavs' organized by Ministry of Culture. Rashtriya Sanskriti Mahotsavs (RSMs) are conducted through Zonal Cultural Centres (ZCCs) where a large number of artists from all over the country are engaged to showcase their talents. From November, 2015 onwards, fourteen (14) RSMs have been organized by Ministry of Culture in the country. During last three years, Rs. 38.67 Cr. has been released under this scheme.

3. FINANCIAL ASSISTANCE FOR CONSTRUCTION OF TAGORE CULTURAL COMPLEXES (TCC)

The aim of the scheme component is to provide financial support to NGO, Trust, Societies, Govt. Sponsored bodies, State / UT Govt. University, Central/State Govt. agencies/bodies, Municipal Corporations, reputed not-for-profit organizations etc. for creation of new Large Cultural Spaces such as Auditorium with facilities and infrastructure for stage performances (dance, drama and music), exhibitions, seminars, literary activities, green rooms, etc. The Scheme component also provides support for restoration, renovation, extension, alteration, up-gradation, modernization of existing cultural facilities (Rabindra Bhawans, Rangshalas) etc. Under this scheme component, the financial assistance for any project will normally be up to a maximum of Rs. 15.00 crore. Central financial assistance would be 90% of the total approved project cost and remaining 10% of the total approved project cost will be borne by the recipient State Govt./NGO or concerned

organization for NER Projects and except NER, there is 60:40 ratio for central assistant and state share (matching share).

4. SCHEME OF SCHOLARSHIP AND FELLOWSHIP FOR PROMOTION OF ART

AND CULTURE: The scheme consists of following three components:

i. Scheme for the Award of Fellowship to Outstanding Persons in the field of Culture

Upto 400 fellowships (200 Junior and 200 Senior) are awarded in a batch year to outstanding persons in the age group of 25 to 40 years (Jr.) and above 40 years (Sr.) in different cultural fields @ of Rs. 10,000/- p.m. and 20,000/- p.m. for the period of 2 years for cultural research. The Fellowship is released in four equal six-monthly instalments.

ii. Scheme for Scholarships to Young Artistes in Different Cultural Fields

Upto 400 Scholarships are awarded in a batch year. Under this scheme financial assistance is given to young artistes of outstanding promise in the age group of 18-25 years for advanced training within India in the field of Indian Classical Music, Indian Classical Dance, Theatre, Mime, Visual art, Folk, Traditional and Indigenous Arts and Light Classical Music etc. @ Rs. 5,000/- p.m. for 2 years. The Scholarship is released in four equal six-monthly instalments.

iii. Tagore National Fellowship for Cultural Research

The purpose of the Scheme Component is to invigorate and revitalize the various institutions under the Ministry of Culture (MoC) and other identified cultural institutions in the country, by encouraging scholars/ academicians to affiliate themselves with these institutions to work on projects of mutual interest.

Upto 15 Fellowships (Rs.80,000/- p.m. + Contingency Allowance) and 25 Scholarships (Rs.50,000/- p.m. + Contingency Allowance) for a maximum period of 2 Years. The Fellowship is released in four equal six monthly installments.

5. FINANCIAL ASSISTANCE FOR VETERAN ARTISTS

The objective of this Scheme is to provide financial assistance maximum upto Rs.6.000/- p.m. to the old artistes and scholars aged 60 years above having annual income not exceeding Rs.72,000/- who have contributed significantly in their specialized fields of arts, letters etc. In the event of death of the beneficiary, the financial assistance is transferred to his/her spouse.

STATEMENT – II

The year-wise, scheme-wise funds released to the cultural organizations / individual artists under various schemes in the state of Tamil Nadu during the last ten years

(Rs. in lakhs)

Sl. No.	Name of the scheme	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
1.	Financial Assistance for Promotion of Guru-Shishya Parampara (Repertory Grant)	83.28	67.32	31.74	59.76	14.40	26.59	49.54	17.28	108.6	143.02
2.	Cultural Function and Production Grant (CFPG)	37.00	31.00	35.56	41.37	38.03	14.58	46.15	34.84	18.87	10.73

3.	Financial Assistance for the Development of Buddhist/ Tibetan Culture and Art					5.00	0	5	5	5.00	10.00
4.	Tagore Cultural Complexes (TCC)	-	-	-	-	-	-	596.43	-	-	
5.	Building Grant including Studio Theatre	0	0	0	10	15	0	0	0	0	0
6.	Scheme For the Award of Fellowship to Outstanding Persons in The Field Of Culture	5.40	12.60	34.2	25.2	15.00	6.00	13.80	45.60	24.60	15.00
7.	Scheme for Scholarships to Young Artistes in Different Cultural Fields	0.90	1.50	6.90	3.00	7.50	6.30	7.80	11.10	5.40	15.30
8.	Tagore National Fellowship for Cultural Research	-	7.80	10.45	-	9.05	-	9.05	-	-	-
9.	Financial Assistance for Veteran Artists	-	-	-	-	19.58	9.92	0.87	15.49	14.6	46.96

(ii) Unstarred Question Nos. 1 to 230**नालंदा में विरासत स्थलों का सौंदर्यीकरण****1. श्री कौशलेन्द्र कुमार:**

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का विचार नालंदा में प्रसिद्ध, अति प्राचीन विरासत स्थलों के सौंदर्यीकरण के लिए कोई विशेष कदम उठाने का है यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ख) क्या सरकार राजगीर में आने वाले तीर्थयात्रियों और अंतर्राष्ट्रीय पर्यटकों को बेहतर सुविधाएं प्रदान करने के लिए वहां पांच सितारा होटल के निर्माण हेतु किसी कार्य-योजना पर कार्य कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत) :

(क) पर्यटन मंत्रालय 'स्वदेश दर्शन (एसडी)', 'तीर्थयात्रा जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)' और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता' की केंद्रीय क्षेत्र की योजनाओं के माध्यम से राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करके देश में पर्यटन अवसंरचना के विकास के प्रयासों को पूरा करता है।

पर्यटन मंत्रालय ने पर्यटन स्थलों के एकीकृत विकास के लिए एक मजबूत ढांचा तैयार करने के मिशन के साथ स्वदेश दर्शन 2.0 के रूप में अपनी स्वदेश दर्शन योजना को नया रूप दिया है। राज्य सरकार/संघ राज्यक्षेत्र प्रशासन के परामर्श से और योजना दिशानिर्देशों के अनुरूप, स्वदेश दर्शन 2.0 के तहत परियोजनाओं के विकास के लिए बिहार के नालंदा सहित 32 राज्यों/ संघ राज्यक्षेत्रों में 58 गंतव्यों की पहचान की गई है।

(ख) देश में पर्यटक आवास इकाइयों का विकास मुख्य रूप से निजी क्षेत्र द्वारा किया जाता है। भारत सरकार का पर्यटन मंत्रालय होटलों के वर्गीकरण/अनुमोदन की अपनी स्वैच्छिक योजना के तहत केवल चालू (आपरेशनल) होटलों को वर्गीकृत करता है।

KHELO INDIA CENTRES IN TAMIL NADU

2. SHRI MALAIYARASAN D:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the total number of Khelo India Centres established under the 'Khelo India Scheme' within Tamil Nadu;
- (b) the number of youth athletes identified and provided with training and financial assistance under the said Scheme within said State during the last three years;
- (c) the total amount of financial assistance allocated under the said Scheme to the said State so far;
- (d) the details of the progress made in the implementation of the Khelo India University Games and Khelo India School Games, including the number of participants and the regions involved;
- (e) the steps being taken by the Government to improve sports infrastructure in rural and underserved areas, particularly through the said Scheme, and the number of new facilities established in these regions; and
- (f) the measures being taken to ensure to provide comprehensive training in both traditional and modern sports?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b) The details of total number of Khelo India Centres established and number of youth athletes identified and provided with training and financial assistance across the country, including in the state of Tamil Nadu, are available in public domain on the dashboard of the Ministry at <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers>.

(c) Funds are allocated Scheme-wise and not State-wise in this Ministry. Details of funds allocated under the Khelo India Scheme, including the State of Tamil Nadu, during the last three years are as under:

(in ₹ crore)

S. No.	Financial Year	Funds allocated
1	2021-22	869.00
2	2022-23	600.00
3	2023-24	880.00

(d) Under the “Sports Competition and Talent Search” component of the Khelo India Scheme, six editions of Khelo India School/Youth Games and four editions of Khelo India University Games have been conducted so far. Details such as number of participants and the regions involved in these games, are at **STATEMENT**.

(e) Under the “Creation and upgradation of sports infrastructure” component of the Khelo India Scheme, this Ministry renders financial support for creation of basic sports infrastructure such as sports complex, synthetic athletic tracks, synthetic hockey fields, synthetic turf football grounds, multipurpose halls, swimming pools, etc. along with sports equipment. The details of the sports infrastructure sanctioned under Khelo India Scheme, across the country, including in rural and underserved areas, are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in>.

(f) Under the Khelo India Scheme, 33 Khelo India State Centres of Excellence and 1046 Khelo India Centres have been notified and 302 sports academies have been accredited to provide comprehensive training in both traditional and modern sports.

STATEMENT

Details of number of participants and the regions involved in six editions of Khelo India School/Youth Games and four editions of Khelo India University Games

S. No.	Name of the Event	Host State	No. of Athletes participated
1.	Khelo India School Games, 2018	New Delhi	3507
2.	Khelo India Youth Games, 2019	Maharashtra	5923
3.	Khelo India Youth Games, 2020	Assam	6130
4.	Khelo India Youth Games, 2021	Haryana	4684
5.	Khelo India Youth Games, 2022	Madhya Pradesh	4783
6.	Khelo India Youth Games, 2023	Tamil Nadu	4454
7.	Khelo India University Games, 2020	Odisha	3166
8.	Khelo India University Games, 2021	Karnataka	3894

9.	Khelo India University Games, 2022	Uttar Pradesh	3613
10.	Khelo India University Games, 2023	North Eastern States	3658

वाहन जीवन काल समाप्ति नियमावली, 2025 का अनुपालन

3. श्री अरुण गोविल :
 श्री विजय बघेल :
 सुश्री कंगना रनौत :
 श्री नव चरण माझी :
 श्री मनीष जायसवाल :
 डॉ. भोला सिंह :
 श्री महेश कश्यप :
 श्री तेजस्वी सूर्या :
 श्री तापिर गाव :
 डॉ. राजेश मिश्रा :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) वाहन जीवन काल समाप्ति (ईएलवी) के लिए अधिसूचित नियमों के उद्देश्य क्या हैं और इन वाहनों के निपटान से जुड़े अपशिष्ट और प्रदूषण को कम करने के लिए उक्त नियमों को किस प्रकार तैयार किया गया है;
- (ख) देश में इस समय कितने प्राधिकृत वाहन स्कैपिंग सुविधाएं प्रचालन में हैं और क्या उनमें पर्यावरणीय सुरक्षा मानकों का अनुपालन किया जा रहा है;
- (ग) क्या सरकार का विचार वाहन मालिकों को पुराने वाहनों को जिम्मेदारी से स्कैप करने और पर्यावरण के अनुकूल विकल्पों को अपनाने के लिए प्रोत्साहित करने हेतु प्रोत्साहन प्रदान करने का है;
- (घ) वाहन विनिर्माताओं, डीलरों और पुनर्चक्रण इकाइयों के बीच नए नियमों का कड़ाई से अनुपालन सुनिश्चित करने के लिए क्या प्रवर्तन उपाय किए गए हैं; और

(ड.) क्या सिंगरौली जिले में प्रदूषण को रोकने के लिए प्राथमिकता के आधार पर कोई विशेष व्यवस्था की जा रही है क्योंकि यह एक औद्योगिक और अत्यधिक प्रदूषित क्षेत्र है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह) :

(क) और (घ) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफ एण्ड सीसी) ने प्रयोग अवधि समाप्त हो चुके वाहनों के पर्यावरण की दृष्टि से उचित प्रबंधन के लिए दिनांक 06 जनवरी, 2025 को का.आ. 98 (अ) द्वारा पर्यावरण संरक्षण (प्रयोग अवधि समाप्ति वाहन) नियम, 2025 को अधिसूचित किया। ये नियम विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के सिद्धांत पर आधारित हैं, जहाँ वाहनों के निर्माताओं को जीवन काल समाप्त हो चुके वाहनों को स्क्रेप करने के लिए अनिवार्य ईपीआर लक्ष्य दिए जाते हैं। इन नियमों में कृषि ट्रैक्टर, कृषि ट्रैलर, कंबाइन हार्वेस्टर और पावर टिलर को छोड़कर सभी प्रकार के परिवहन और गैर-परिवहन वाहनों को कवर किया गया है।

उक्त नियमों के तहत, निर्माताओं को उन वाहनों के लिए विस्तारित उत्पादक उत्तरदायित्व के दायित्व को पूरा करना अनिवार्य किया गया है जिन्हें निर्माता ने घरेलू बाजार में पेश किया है या पेश करता है, जिसमें निर्दिष्ट स्क्रेपिंग लक्ष्य सुनिश्चित करने के लिए स्व-उपयोग में लाए जाने वाले वाहन भी शामिल हैं। वर्ष 2025-26 से उत्पादकों को परिवहन वाहनों के मामले में 15 साल पहले और गैर-परिवहन वाहनों के मामले में 20 साल पहले बाजार में लाए गए वाहनों के लिए प्रयोग अवधि समाप्त हो चुके वाहनों को स्क्रेप करने के लिए वार्षिक लक्ष्य दिए गए हैं।

पंजीकृत वाहन स्क्रेपिंग केंद्रों (आरवीएसएफ) को स्क्रेपिंग के लिए अनुपयुक्त वाहनों या प्रयोग अवधि समाप्त हो चुके वाहनों को प्राप्त करने हेतु अधिदेशित किया गया है और उनके लिए प्रसंस्करण करने, प्रदूषण मुक्त बनाने, टुकड़ों में तोड़ने, अलग करने और स्क्रेपिंग कार्यकलापों को पूरा करना अनिवार्य है। उन्हें प्रयोग अवधि समाप्त हो चुके वाहनों से प्राप्त सभी सामग्री और पृथक सामग्रियों को पंजीकृत पुनर्चक्रणकर्ताओं या नवीनीकरणकर्ताओं, सह-प्रसंस्करणकर्ताओं को पुर्जों या सामग्रियों के पुनर्चक्रण और पुनः उपयोग के लिए भेजना आवश्यक है, यदि आरवीएसएफ के पास पुनर्चक्रण या नवीनीकरण की सुविधा है। साथ ही, उन्हें सभी गैर-पुनर्चक्रणीय या गैर-नवीकरणीय सामग्रियों और उपयोग न किए जाने योग्य खतरनाक

सामग्रियों को परिसंकटमय और अन्य अपशिष्ट (प्रबंधन और सीमा पार संचलन) नियम, 2016 के तहत प्राधिकृत साझा खतरनाक अपशिष्ट शोधन, भंडारण और निपटान केंद्र में भेजने की आवश्यकता है।

निर्माताओं द्वारा नामित संग्रहण केंद्रों के लिए प्रयोग अवधि समाप्त हो चुके वाहनों को पर्यावरण की दृष्टि से सुरक्षित तरीके से संभालना तथा उन्हें पंजीकृत वाहन स्क्रेपिंग सुविधा केंद्र में भेजना आवश्यक है।

वाहन के पंजीकृत स्वामी या थोक उपभोक्ता को, वाहन की प्रयोग अवधि समाप्त होने की तिथि से एक सौ अस्सी दिनों की अवधि के भीतर, उसे निर्माता के किसी भी निर्दिष्ट विक्रय केन्द्र या निर्दिष्ट संग्रहण केन्द्र या पंजीकृत वाहन स्क्रेपिंग केंद्र में जमा करना आवश्यक है।

नियमों के तहत, निर्माता के मामले में केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) तथा आरवीएसएफ और थोक उपभोक्ता के मामले में राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) इन नियमों के किसी प्रावधान के उल्लंघन या गैर-अनुपालन के मामले में सुनवाई का अवसर देने के पश्चात् उनका पंजीकरण निलंबित या रद्द कर सकता है।

नियमों के अंतर्गत प्रदत्त दायित्वों के संबंध में निर्माता, थोक उपभोक्ता और आरवीएसएफ द्वारा केंद्रीकृत ऑनलाइन पोर्टल पर रिटर्न दाखिल किया जाना आवश्यक है।

सीपीसीबी को निर्माता को समय-समय पर निरीक्षण और ऑडिट करने हेतु अधिदेशित किया गया है, ताकि यह सुनिश्चित किया जा सके कि ऐसा केंद्र इन नियमों के प्रावधानों के तहत अपेक्षाओं का अनुपालन कर रहा है। सीपीसीबी पंजीकृत वाहन स्क्रेपिंग केंद्र का समय-समय पर निरीक्षण और ऑडिट कर सकता है या किसी अधिकृत एजेंसी से करवा सकता है। सीपीसीबी इन नियमों के तहत उल्लंघन करने या दायित्वों की पूर्ति न करने के लिए किसी निर्माता या पंजीकृत वाहन स्क्रेपिंग केंद्र या किसी अन्य व्यक्ति के विरुद्ध आवश्यक कार्रवाई कर सकता है।

इसी तरह, एसपीसीबी को नियमों के अनुपालन को सुनिश्चित करने के लिए आरवीएसएफ का आवधिक निरीक्षण और ऑडिट करने या अधिकृत एजेंसी द्वारा निरीक्षण कराने हेतु अधिदेशित किया गया है। एसपीसीबी के लिए इन नियमों के अनुपालन को सुनिश्चित करने हेतु पंजीकृत वाहन स्क्रेपिंग केंद्र का आवधिक निरीक्षण और ऑडिट करने या अधिकृत एजेंसी द्वारा निरीक्षण कराना अपेक्षित है और वह इन नियमों के तहत उल्लंघन करने या दायित्वों को पूरा नहीं करने के लिए पंजीकृत वाहन स्क्रेपिंग केंद्र या थोक उपभोक्ता या किसी अन्य व्यक्ति के विरुद्ध आवश्यक कार्रवाई कर सकता है।

यदि निर्माता या पंजीकृत वाहन स्क्रेपिंग केंद्र या थोक उपभोक्ता इन नियमों के तहत पर्यावरण की दृष्टि से सुरक्षित तरीके से प्रयोग अवधि समाप्त हो चुके वाहनों के संचालन और स्क्रेपिंग से संबंधित प्रावधानों का अनुपालन करने में विफल रहते हैं, तो उन्हें पर्यावरण या सार्वजनिक स्वास्थ्य को होने वाली क्षति, नुकसान या हानि के लिए पर्यावरणीय क्षतिपूर्ति का भुगतान करना होगा।

(ख) सड़क परिवहन और राजमार्ग मंत्रालय (एमओआरटीएच) ने पुराने अनुपयुक्त और प्रदूषण फैलाने वाले वाहनों को चरणबद्ध तरीके से हटाने के लिए एक पारिस्थितिकी तंत्र सृजित करने हेतु वाहन स्क्रेपिंग नीति तैयार की है। इस नीति का लक्ष्य अनुपयुक्त और प्रदूषण फैलाने वाले वाहनों को उनकी उपयुक्तता के आधार पर पूरी तरह से स्क्रेप करना है। इस नीति के तहत, पूरे देश में पंजीकृत वाहन स्क्रेपिंग केंद्रों (आरवीएसएफ) का एक नेटवर्क तैयार करने की परिकल्पना की गई है। जनवरी 2025 तक, देश में 84 आरवीएसएफ संचालित हैं।

सड़क परिवहन और राजमार्ग मंत्रालय ने मोटर वाहन (वाहन स्क्रेपिंग केंद्र का पंजीकरण और कार्य) नियम, 2021 को अधिसूचित किया है, जिसमें पंजीकृत वाहन स्क्रेपिंग केंद्र (आरवीएसएफ) के पंजीकरण, वाहनों को स्क्रेप करने के मानदंड, स्क्रेपिंग प्रक्रिया, आरवीएसएफ के कार्य संचालन के लिए ऑडिट और प्रमाणन के प्रावधान किए गए हैं। इसके अलावा, आरवीएसएफ को सीपीसीबी द्वारा जारी किए गए 'प्रयोग अवधि समाप्त हो चुके वाहनों के पर्यावरण की दृष्टि से उचित प्रबंधन' दिशा-निर्देशों का पालन करना आवश्यक है।

(ग) सड़क परिवहन और राजमार्ग मंत्रालय (एमओआरटीएच) ने दिनांक 04.10.2021 के सा.का.नि. 714 (अ) के माध्यम से केंद्रीय मोटर वाहन (तेईसवां संशोधन) नियम, 2021 को अधिसूचित किया है, जिसमें प्रावधान है कि यदि किसी नए वाहन का खरीददार प्रयोग अवधि समाप्त हो चुके वाहन का 'जमा प्रमाणपत्र' प्रस्तुत करता है तो नए वाहन पर पंजीकरण शुल्क नहीं लगाया जाएगा।

इसके अलावा, सड़क परिवहन एवं राजमार्ग मंत्रालय ने केंद्रीय मोटर वाहन (चौबीसवां संशोधन) नियम, 2021 के तहत सा.का.नि. 720 (अ) दिनांक 05.10.2021 द्वारा गैर-परिवहन वाहनों के मामले में मोटर वाहन कर में पच्चीस प्रतिशत और परिवहन वाहनों के मामले में पंद्रह प्रतिशत तक की छूट का प्रावधान किया है।

इसके अतिरिक्त, सड़क परिवहन एवं राजमार्ग मंत्रालय ने विद्युत वाहनों और पर्यावरण अनुकूल विकल्पों को अपनाने को बढ़ावा देने के लिए निम्नलिखित अधिसूचनाएं या परामर्शिकाएं जारी की हैं:

1. दिनांक 18.10.2018 के का.आ. 5333 (अ) के तहत बैटरी चालित परिवहन वाहनों और इथेनॉल और मेथनॉल ईंधन पर चलने वाले परिवहन वाहनों को परमिट की आवश्यकताओं से छूट दी गई।
2. सा.का.नि. 525 (अ) दिनांक 2.8.2021 के तहत बैटरी चालित वाहनों को पंजीकरण प्रमाणपत्र जारी करने या नवीनीकरण करने तथा नया पंजीकरण चिह्न प्रदान करने के उद्देश्य से शुल्क के भुगतान से छूट दी गई है।
3. सा.का.नि. 302 (अ) दिनांक 18.4.2023 के तहत बिना किसी परमिट शुल्क के भुगतान के बैटरी चालित वाहनों के लिए अखिल भारतीय पर्यटक परमिट जारी किया गया है।
4. सा.का.नि. 749 (अ) दिनांक 7.8.2018 के तहत परिवहन वाहनों के लिए बैटरी चालित वाहनों हेतु पंजीकरण चिह्न हरे रंग की पृष्ठभूमि पर पीले रंग में तथा अन्य सभी मामलों में हरे रंग की पृष्ठभूमि पर सफेद रंग में जारी किया जाना है।

इसके अलावा, भारी उद्योग मंत्रालय ने देश में विद्युत परिवहन को बढ़ावा देने के लिए दिनांक 29 सितंबर, 2024 को दो वर्ष की अवधि में 10,900 करोड़ रुपये के परिव्यय से 'पीएम इलेक्ट्रिक ड्राइव रिवोल्यूशन इन इनोवेटिव व्हीकल एन्हांसमेंट (पीएम ई-ड्राइव) योजना' शुरू की। यह योजना ई-दोपहिया ई-तिपहिया, ई-एम्बुलेंस, ई-ट्रक और अन्य नए विद्युत वाहनों को 3,679 करोड़ रुपये की सब्सिडी या मांग प्रोत्साहन प्रदान करती है। यह 24.79 लाख ई-दोपहिया वाहनों, 3.16 लाख ई-तिपहिया वाहनों और 14,028 ई-बसों को सहायता प्रदान करेगी।

(ड.) चूंकि सिंगरौली और सोनभद्र औद्योगिक गतिविधियों, जैसे ताप विद्युत संयंत्र, कोयला खदानें, स्टोन क्रशर, तथा राख और सामग्री परिवहन वाले अत्यधिक प्रदूषित क्षेत्रों में आते हैं, इसलिए वहां अतिरिक्त सुरक्षा उपाय लागू किए गए हैं।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने सिंगरौली और सोनभद्र औद्योगिक क्षेत्रों में ताप विद्युत संयंत्र और अन्य उद्योगों के कारण प्रदूषण से संबंधित फ्लाइ ऐश के प्रबंधन और निपटान के साथ-साथ

अन्य संबंधित मुद्दों के समन्वय और निगरानी के लिए दिनांक 09 मार्च, 2022 को 'फ्लाइ ऐश प्रबंधन और उपयोग मिशन' का गठन किया।

फ्लाइ ऐश प्रबंधन और उपयोग मिशन ने दिनांक 23.12.2024 को आयोजित अपनी बैठक में सिंगरौली और सोनभद्र जिलों में ताप विद्युत संयंत्रों द्वारा राख के उपयोग सहित ताप विद्युत संयंत्रों, खदानों, स्टोन क्रशरों, उद्योगों, रेलवे साइडिंग द्वारा उत्पन्न प्रदूषण को दूर करने के लिए कार्य योजनाओं के कार्यान्वयन की समीक्षा की और राज्य प्रदूषण नियंत्रण बोर्डों को इन कार्य योजनाओं के कार्यान्वयन की निगरानी करने के निदेश दिए।

संशोधित ईआईए अधिसूचना, 2006 के दायरे में आने वाली विभिन्न परियोजनाओं की पर्यावरणीय मंजूरी की विशिष्ट शर्तों में विशेष पर्यावरणीय सुरक्षा उपाय भी शामिल किए गए हैं।

DISCONTINUANCE OF GRANTS TO THEATRE GROUPS

4. SHRI DEEPAK ADHIKARI (DEV):

Will the **MINISTER OF CULTURE** be pleased to state:

- (a) whether it is true that the Government has discontinued/likely to discontinue matching and production grant of some theatre groups; and
- (b) if so, the reasons therefor along with the details of the grant discontinued to the theatre groups during each of the last two years, State-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) and (b) No sir. Ministry of Culture is administering two schemes namely 'Cultural Function and Production Grant' and 'Financial Assistance to Cultural Organizations with National Presence' which envisages staging of production, festivals etc. in different genres of arts and culture including theatre. Under these schemes, applications are invited yearly for fresh production, festival from cultural organizations for placing the same before the duly constituted Expert Committee. The Expert Committee evaluates these applications and

recommends financial assistance based on their cultural profile, quality of proposal and submission of other requisite mandatory documents by these organizations as laid down in the guidelines of these schemes. During the last 3 financial years, following number of organizations working in the field of theatre have been recommended financial assistance under the said schemes:-

Sl. No.	Name of Scheme	Financial Year		
		2021-22	2022-23	2023-24
1.	Cultural Function and Production Grant (CFPG)	889	868	700
2.	Financial Assistance to Cultural Organizations with National Presence	02	07	04
Total		891	875	704

वर्ष 2070 तक निवल शून्य उत्सर्जन का लक्ष्य

5. श्री सुखजिंदर सिंह रंधावा :
 श्रीमती स्मिता उदय वाघ:
 श्री शंकर लालवानी :
 श्री दिलीप शङ्कीया :
 श्री चन्द्र प्रकाश जोशी :
 श्री महेश कश्यप :
 श्रीमती अपराजिता सारंगी :
 श्री जगदम्बिका पाल :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2020 में ग्रीन हाउस गैसों के उत्सर्जन में 7.93 प्रतिशत की कमी के पश्चात् वर्ष 2070 तक भारत के निवल शून्य उत्सर्जन के लक्ष्य को प्राप्त करने के लिए सरकार द्वारा क्या विशिष्ट कदम उठाए जा रहे हैं;
- (ख) क्या वर्ष 2070 तक निवल शून्य उत्सर्जन के लक्ष्य को प्राप्त करने की दिशा में हुई प्रगति की निगरानी के लिए कोई ढांचा उपलब्ध है और कोई प्रणाली मौजूद है; और

(ग) उत्सर्जनों में कमी की सूचना देने में सरकार द्वारा पारदर्शिता और जवाबदेही किस प्रकार सुनिश्चित किए जाने की संभावना है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्तवर्धन सिंह):

(क) से (ग): जलवायु परिवर्तन संबंधी संयुक्त राष्ट्र फ्रेमवर्क कन्वेंशन (यूएनएफसीसीसी) के एक पक्षकार के रूप में भारत समय-समय पर यूएनएफसीसीसी को अपने राष्ट्रीय संचार (एनसी) और द्विवार्षिक अद्यतन रिपोर्ट (बीयूआर) प्रस्तुत करता है। दिसंबर 2024 में भारत द्वारा प्रस्तुत नवीनतम रिपोर्ट (चौथी द्विवार्षिक अद्यतन रिपोर्ट) के अनुसार, वर्ष 2020 में भारत का निवल ग्रीनहाउस गैस (जीएचजी) उत्सर्जन 2,437 मिलियन टन कार्बन डाइऑक्साइड के समतुल्य था। वैश्विक स्तर पर, कोविड-19 महामारी के परिणामस्वरूप लगाए गए लॉकडाउन के कारण वर्ष 2020 में उत्सर्जन वर्ष 2019 की तुलना में कम था। वैश्विक रुझानों के अनुरूप, वर्ष 2019 की तुलना में वर्ष 2020 में भारत के जीएचजी उत्सर्जन में 7.93 प्रतिशत की कमी आई।

नवंबर 2021 में यूएनएफसीसीसी के 26वें सत्र (सीओपी 26) में भारत ने वर्ष 2070 तक निवल शून्य उत्सर्जन हासिल करने के अपने लक्ष्य की घोषणा की। इसके अनुसरण में, भारत ने नवंबर 2022 में यूएनएफसीसीसी को अपनी दीर्घकालिक निम्न ग्रीनहाउस गैस उत्सर्जन विकास कार्यनीति (एलटी-एलईडीएस) प्रस्तुत की, जो वर्ष 2070 तक निवल-शून्य उत्सर्जन प्राप्त करने के लिए सात प्रमुख कार्यनीतिक बदलावों को शामिल करते हुए एक रूपरेखा प्रदान करती है। इनमें i) विकास के अनुरूप कम कार्बन उत्सर्जन से विद्युत प्रणालियों का विकास, ii) एक एकीकृत, कुशल और समावेशी परिवहन प्रणाली विकसित करना, iii) शहरी डिजाइन में अनुकूलन, इमारतों में ऊर्जा और सामग्री के कुशल उपयोग और संधारणीय शहरीकरण को बढ़ावा देना, iv) समस्त अर्थ-व्यवस्था में उत्सर्जन से विकास को अलग करने और एक कुशल, अभिनव कम उत्सर्जन वाली औद्योगिक प्रणाली के विकास को बढ़ावा देना, v) कार्बन डाइऑक्साइड हटाने और संबंधित इंजीनियरिंग सॉल्यूशन का विकास, vi) सामाजिक-आर्थिक और पारिस्थितिक मुद्दों के अनुरूप वन और वनस्पति आवरण को बढ़ाना और vii) कम कार्बन उत्सर्जन से विकास करने के लिए आर्थिक और वित्तीय आवश्यकताएं शामिल हैं।

भारत का एलटी-एलईडीएस साझा किंतु अलग-अलग जिम्मेदारियों और संबंधित क्षमताओं, समानता और जलवायु परिवर्तन से निपटने में न्यायोचित साझेदारी के सिद्धांतों पर आधारित है। भारत का निवल-शून्य उत्सर्जन लक्ष्य राष्ट्रीय स्तर पर निर्धारित योगदान (एनडीसी) की आवधिक वृद्धि और कम कार्बन उत्सर्जन की दिशा में घरेलू स्तर पर तदनुरूपी जलवायु संबंधी कार्रवाइयों के माध्यम से प्राप्त किया जाना है, जिसमें यूएनएफसीसीसी और पेरिस समझौते के तहत जलवायु परिवर्तन से निपटने हेतु वित्तीय संसाधन और प्रौद्योगिकी हस्तांतरण द्वारा सहयोग प्रदान किया जाना है। इसके अलावा, पेरिस समझौते के तहत संवर्धित पारदर्शिता ढांचे के अनुसार, पक्षकारों को द्विवार्षिक पारदर्शिता रिपोर्ट (बीटीआर) प्रस्तुत करने की आवश्यकता होती है, जिसमें अपनी एनडीसी को लागू करने और प्राप्त करने में हुई प्रगति के बारे में जानकारी उपलब्ध कराना अनिवार्य है।

युवाओं को रोजगार के लिए कौशल विकास केन्द्र

6. श्री राधेश्याम राठिया:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या युवाओं की नियोजनीयता में वृद्धि करने के लिए रायगढ़, जशपुर और सारंगढ़ सहित छत्तीसगढ़ के जिलों में विशेष कौशल विकास पहल शुरू की गई है क्योंकि अनेक युवाओं को वहां रोजगार प्राप्त करने में कठिनाई का सामना करना पड़ रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार स्थानीय औद्योगिक क्षेत्र में रोजगार के लिए अपेक्षित कौशल से युवाओं को सशक्त बनाने के लिए छत्तीसगढ़ के उक्त जिलों में एक समर्पित कौशल विकास केन्द्र स्थापित करने पर विचार कर रही है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग) कौशल विकास एवं उद्यमशीलता मंत्रालय (एमएसडीई) अपनी विभिन्न प्रमुख योजनाओं जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय प्रशिक्षुता संवर्धन योजना (एनएपीएस) और शिल्पकार प्रशिक्षण योजनाओं (सीटीएस) के माध्यम से औद्योगिक

प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से देश भर में समाज के सभी वर्गों को कौशल प्रशिक्षण (कौशल, पुनः कौशल और कौशलोलन्नयन) प्रदान करता है, जिसमें छत्तीसगढ़ के रायगढ़, जशपुर और सारंगढ़ जिले भी शामिल हैं। इन प्रमुख योजनाओं के अलावा, एमएसडीई पीएम विश्वकर्मा योजना के कौशल घटक को भी कार्यान्वित कर रहा है। कुशल भारत मिशन का उद्देश्य भारत के युवाओं को भविष्य के लिए तैयार और उद्योग के लिए तैयार कौशल प्राप्त करने में सक्षम बनाना है।

(i) पीएमकेवीवाई के तहत, देश भर में क्रमशः 15-45 वर्ष और 18-59 वर्ष आयु वर्ग के युवाओं को अल्पकालिक प्रशिक्षण (एसटीटी) के माध्यम से कौशल विकास प्रशिक्षण और पूर्व शिक्षण की मान्यता (आरपीएल) के माध्यम से कौशलोलन्नयन और पुनः कौशल प्रदान की जाती है, जिसका उद्देश्य युवाओं को उद्योग से संबंधित कौशल युक्त करके उनकी रोजगार क्षमता को बढ़ाना है। पीएमकेवीवाई योजना के तहत, योजना के पहले तीन संस्करणों में अल्पकालिक प्रशिक्षण (एसटीटी) घटक में प्लेसमेंट को ट्रैक किया गया था, जो कि पीएमकेवीवाई 1.0, पीएमकेवीवाई 2.0 और पीएमकेवीवाई 3.0 हैं, जिन्हें वित्त वर्ष 2015-16 से वित्त वर्ष 2021-22 तक लागू किया गया है। पीएमकेवीवाई 4.0 के तहत, हमारे प्रशिक्षित उम्मीदवारों को अपने विविध करियर पथ चुनने के लिए सशक्त बनाने पर ध्यान केंद्रित किया गया है और वे इसके लिए उपयुक्त रूप से उन्मुख हैं। वर्ष 2015-16 से 2024-25 (31.12.2024 तक) तक छत्तीसगढ़ राज्य में पीएमकेवीवाई के तहत प्रशिक्षित उम्मीदवारों की कुल संख्या 2,02,882 है। प्रशिक्षण केंद्रों की संख्या, प्रशिक्षित/उन्मुख, प्रमाणित और नियोजित उम्मीदवारों की संख्या का जिलावार ब्यौरा **विवरण - I** में दिया गया है।

(ii) जेएसएस योजना का उद्देश्य भारत सरकार से 100 प्रतिशत अनुदान के साथ पंजीकृत सोसायटियों (एनजीओ) के माध्यम से लाभार्थी के दरवाजे पर गैर-औपचारिक तरीके से कौशल प्रशिक्षण प्रदान करना है। योजना का उद्देश्य कौशल विकास प्रशिक्षण के माध्यम से स्व/मजदूरी रोजगार को बढ़ावा देकर घरेलू आय में वृद्धि करना है। जेएसएस का मुख्य लक्ष्य 15-45 वर्ष की आयु के गैर-साक्षर, नव-साक्षर और 8वीं कक्षा तक प्राथमिक स्तर की शिक्षा प्राप्त करने वाले और 12वीं कक्षा तक स्कूल छोड़ने वाले लोगों को व्यावसायिक कौशल प्रदान करना है। जेएसएस महिलाओं, अनुसूचित जातियों (एससी), अनुसूचित जनजातियों (एसटी), अन्य पिछड़ा वर्ग (ओबीसी), अल्पसंख्यकों और समाज के अन्य वंचित समूहों को लचीला, सस्ता और सुलभ कौशल प्रशिक्षण प्रदान करता है। छत्तीसगढ़ राज्य में 14 जेएसएस हैं और

2021-22 से 2024-25 (26.01.2025 तक) तक प्रशिक्षित लाभार्थियों की कुल संख्या 88,572 है। इसका ब्यौरा **विवरण -II** में दिया गया है।

(iii) राष्ट्रीय शिक्षता प्रोत्साहन योजना (एनएपीएस) 2016 में शुरू की गई थी और इसे वित्त वर्ष 2022-23 से एनएपीएस-2 के रूप में जारी रखने के लिए बढ़ाया गया था। एनएपीएस-2 के तहत, प्रतिष्ठानों को प्रशिक्षुओं को 1500/- रुपये प्रति माह के आंशिक वजीफे के रूप में वित्तीय सहायता प्रदान की जाती है। अगस्त, 2023 से भारत सरकार (जीओआई) द्वारा वजीफा सहायता का भुगतान प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से सीधे प्रशिक्षुओं के बैंक खाते में किया जाता है। वित्त वर्ष 2018-19 से 2024-25 (31.12.2024 तक) तक छत्तीसगढ़ राज्य में लगे प्रशिक्षुओं की कुल संख्या 24,720 है और प्रतिष्ठानों की कुल संख्या 521 है। लगे प्रशिक्षुओं की संख्या और प्रतिष्ठानों की संख्या का जिलावार ब्यौरा **विवरण - III** में दिया गया है।

(iv) एमएसडीई के तत्वावधान में प्रशिक्षण महानिदेशालय (डीजीटी) देश के युवाओं के लिए औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के नेटवर्क के माध्यम से अपनी शिल्पकार प्रशिक्षण योजना (सीटीएस) के तहत दीर्घकालिक प्रशिक्षण लागू कर रहा है। राज्य में कुल 226 आईटीआई हैं, जिनमें से 106 निजी आईटीआई हैं और 120 सरकारी आईटीआई हैं। सत्र 2022 से 2024 (31.12.2024 तक) के लिए सीटीएस योजना के तहत नामांकित उम्मीदवारों की कुल संख्या 65,805 है। आईटीआई का जिलावार विवरण और नामांकित उम्मीदवारों की संख्या **विवरण -IV** में दी गई है।

(v) माननीय प्रधानमंत्री द्वारा 17.09.2023 को पूरे देश में पीएम विश्वकर्मा योजना शुरू की गई थी। इस योजना का उद्देश्य विश्वकर्माओं को उनके व्यवसाय के विस्तार के लिए आधुनिक उपकरणों, तकनीकों और ऋण सहायता के ज्ञान के साथ कौशल प्रदान करना है। पीएम विश्वकर्मा योजना के तहत लाभार्थी की न्यूनतम आयु पंजीकरण की तिथि पर 18 वर्ष है। एमएसडीई इस योजना के कौशल घटक को कार्यान्वित कर रहा है। 30.1.2025 तक, पूरे भारत में 17.41 लाख उम्मीदवारों को प्रशिक्षित और मूल्यांकन किया गया है, जिनमें से 0.63 लाख उम्मीदवारों को छत्तीसगढ़ राज्य के 211 प्रशिक्षण केंद्रों में प्रशिक्षित और मूल्यांकन किया गया है। इसका जिलावार ब्यौरा **विवरण -V** में दिया गया है।

इस स्तर पर, इन जिलों में एक समर्पित कौशल विकास केंद्र स्थापित करने का कोई प्रस्ताव नहीं है क्योंकि नए केंद्रों की स्थापना मांग आधारित है और अन्य कारकों पर विचार करते हुए आवश्यकता के

आधार पर स्थापित की जाती है। हालाँकि, एमएसडीई की मौजूदा योजनाओं और संस्थानों के तहत मौजूदा कौशल विकास केंद्रों का विवरण उपर्युक्त अनुलग्नकों में दिया जा चुका है।

विवरण -I

छत्तीसगढ़ राज्य में एमएसडीई की पीएमकेवीवाई (2015-16 से 2024-25 (31.12.2024 तक) योजना के तहत प्रशिक्षण केंद्रों, प्रशिक्षित, प्रमाणित और रिपोर्ट किए गए उम्मीदवारों की जिलावार सूची:

जिला	प्रशिक्षण केन्द्रों की संख्या	प्रशिक्षित/उन्मुख उम्मीदवारों की संख्या	प्रमाणित उम्मीदवारों की संख्या	नियुक्त उम्मीदवारों की संख्या
बालोद	2	4077	2921	689
बलौदा बाजार-भाटापारा	4	3588	2432	646
बलरामपुर	2	4891	3980	1136
बस्तर	11	7768	5104	114
बेमेतरा	4	3004	2046	920
बीजापुर	4	1522	704	112
बिलासपुर	12	11922	8327	1474
दक्षिण बस्तर दंतेवाड़ा	6	3979	2678	1016
धमतरी	7	9764	7569	1333
दुर्ग	16	26471	19539	2658
गरियाबंद	2	2005	1195	314
गौरेला पेंड्रा मरवाही	1	0	0	0
जांजगीर-चंपा	6	8931	6797	2543
जशपुर	4	3848	2725	897

कबीरधाम	4	3478	2298	286
कांकेर	4	3331	2371	841
कोंडागांव	5	1917	1071	393
कोरबा	5	9297	6213	1999
कोरिया	6	8071	5365	1078
महासमुंद	11	5396	3354	949
मनेन्द्रगढ़ चिरमिरी भरतपुर एमसीबी	0	0	0	0
मुंगेली	3	2995	1339	552
नारायणपुर	3	2262	1313	317
रायगढ़	5	15911	12410	1944
रायपुर	17	27847	19195	3077
राजनंदगांव	14	13363	9256	1608
सक्ती	0	0	0	0
सारंगढ़ बिलाईगढ़	0	0	0	0
सुकमा	2	1040	618	2
सूरजपुर	10	7815	5238	969
सरगुजा	5	8389	6166	1458
कुल	175	202882	142224	29325

विवरण -II

छत्तीसगढ़ राज्य में एमएसडीई की जेएसएस योजना (2021-22 से 2024-25 (26-01-2025 तक))

के तहत प्रशिक्षण केंद्रों और प्रशिक्षित लाभार्थियों की जिलावार सूची:

जिला	प्रशिक्षण केन्द्रों की संख्या	प्रशिक्षित लाभार्थियों की संख्या

बालोद	0	0
बलौदा बाजार-भाटापारा	0	0
बलरामपुर	0	0
बस्तर	1	7154
बेमेतरा	0	0
बीजापुर	1	5545
बिलासपुर	1	6274
दक्षिण बस्तर दंतेवाड़ा	1	5777
धमतरी	0	0
दुर्ग	0	0
गरियाबंद	0	0
गौरेला पेंड्रा मरवाही	0	0
जांजगीर-चंपा	0	0
जशपुर	0	0
कबीरधाम	0	0
कांकेर	1	4820
कोंडागांव	1	6140
कोरबा	1	7048
कोरिया	1	6770
महासमुंद	1	5859
मनेन्द्रगढ़ चिरमिरी भरतपुर एमसीबी	0	0
मुंगेली	0	0
नारायणपुर	1	5740
रायगढ़	0	0

रायपुर	1	7139
राजनंदगांव	1	6997
सक्ती	0	0
सारंगढ़ बिलाईगढ़	0	0
सुकमा	1	6011
सूरजपुर	0	0
सरगुजा	1	7478
कुल	14	88572

विवरण -III

छत्तीसगढ़ राज्य में एमएसडीई की एनएपीएस योजना (2018-19 से 2024-25 (31.12.2024 तक))

के अंतर्गत नियोजित प्रतिष्ठानों और प्रशिक्षुओं की जिलावार सूची:

जिला	प्रतिष्ठानों की संख्या	कार्यरत प्रशिक्षुओं की संख्या
बालोद	6	25
बलौदा बाजार-भाटापारा	7	608
बलरामपुर	6	15
बस्तर	11	110
बेमेतरा	5	18
बीजापुर	3	6
बिलासपुर	63	6898
दक्षिण बस्तर दंतेवाड़ा	5	963
धमतरी	10	116
दुर्ग	64	2974

गरियाबंद	3	4
गौरेला पेंड्रा मरवाही	0	0
जांजगीर-चंपा	12	164
जशपुर	3	7
कबीरधाम	2	11
कांकेर	3	13
कोंडागांव	3	7
कोरबा	25	1951
कोरिया	6	32
महासमुंद	5	28
मनेन्द्रगढ़ चिरमिरी भरतपुरएमसीबी	3	9
मुंगेली	3	15
नारायणपुर	0	0
रायगढ़	77	1260
रायपुर	151	9134
राजनंदगांव	21	115
सक्ती	1	14
सारंगढ़ बिलाईगढ़	2	2
सुकमा	1	5
सूरजपुर	5	26
सरगुजा	15	190
कुल	521	24720

विवरण -IV

छत्तीसगढ़ राज्य में एमएसडीई की सीटीएस योजना (2022 से 2024) के तहत नामांकित आईटीआई और सत्रवार उम्मीदवारों की जिलावार सूची:

जिला	आईटीआई की संख्या	नामांकित अभ्यर्थी		
		सत्र 2022	सत्र 2023	सत्र 2024 (31.12.2024 तक)
बालोद	12	1235	1373	1416
बलौदा बाजार-भाटापारा	8	813	942	869
बलरामपुर	3	151	158	144
बस्तर	6	631	772	568
बेमेतरा	10	676	764	721
बीजापुर	2	139	163	123
बिलासपुर	17	1991	2403	2144
दक्षिण बस्तर दंतेवाड़ा	3	293	335	288
धमतरी	7	728	859	704
दुर्ग	32	3249	4089	3586
गरियाबंद	2	209	223	204
गौरेला पेंड्रा मरवाही	3	298	283	249
जांजगीर-चंपा	23	2205	2479	2217
जशपुर	3	177	213	170
कबीरधाम	4	254	270	240
कांकेर	6	431	569	472
कोडगांव	3	417	456	436
कोरबा	7	672	880	675

कोरिया	9	481	487	468
महासमुंद	5	490	551	446
मनेन्द्रगढ़ चिरमिरी भरतपुर एमसीबी	0	0	0	0
मुंगेली	3	182	191	175
नारायणपुर	3	354	524	368
रायगढ़	12	1174	1237	1095
रायपुर	15	1534	1662	1444
राजनंदगांव	14	1118	1377	1052
सक्ती	0	0	0	0
सारंगढ़ बिलाईगढ़	0	0	0	0
सुकमा	2	70	81	58
सूरजपुर	6	280	314	196
सरगुजा	6	564	571	505
कुल	226	20816	24226	20763

विवरण -V

छत्तीसगढ़ राज्य में एमएसडीई की पीएम विश्वकर्मा योजना (2022 से 2024) के अंतर्गत प्रशिक्षण केंद्रों और प्रशिक्षित एवं मूल्यांकित लाभार्थियों की जिलावार सूची:

जिला	प्रशिक्षण केन्द्रों की संख्या	प्रशिक्षित एवं मूल्यांकित लाभार्थी
बालोद	14	5503
बलौदा बाजार-भाटापारा	2	34
बलरामपुर	0	0

बस्तर	7	1202
बेमेतरा	10	3341
बीजापुर	3	445
बिलासपुर	13	4231
दक्षिण बस्तर दंतेवाड़ा	2	53
धमतरी	15	6824
दुर्ग	24	9012
गरियाबंद	3	490
गौरेला पेंड्रा मरवाही	0	0
जांजगीर-चंपा	19	5784
जशपुर	9	3806
कबीरधाम	4	307
कांकेर	0	0
कोंडागांव	8	2704
कोरबा	10	3791
कोरिया	5	923
महासमुंद	11	3,490
मनेन्द्रगढ़ चिरमिरी भरतपुर एम.सी.बी	2	77
मुंगेली	4	1,001
नारायणपुर	2	137
रायगढ़	6	396
रायपुर	14	2,397
राजनंदगांव	4	955
सक्ती	0	0

सारंगढ़ बिलाईगढ़	1	93
सुकमा	2	330
सूरजपुर	13	4,946
सरगुजा	4	971
कुल	211	63243

IMPLEMENTATION OF NEP 2024

7. SHRI KODIKUNNIL SURESH:

Will the Minister of **EDUCATION** be pleased to state:

(a) the current status of the implementation of the National Education Policy (NEP) 2024 across the country, including timelines for key phases of rollout at school and higher education levels;

(b) the primary focus areas prioritized in the initial stages of policy implementation, especially with respect to skill development, multilingual education and digital learning infrastructure;

(c) the steps being taken by the Government to ensure smooth integration of policy guidelines into State education system and whether State Governments and stakeholders have been consulted in this regard;

(d) the allocation of funds and resources dedicated to policy for current financial year along with provisions for teacher training, curriculum development and infrastructure upgrades; and

(e) the specific challenges identified during the early stages of implementation and the measures being taken to address them?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION. (DR. SUKANTA MAJUMDAR):

(a) to (e) A number of transformative changes have taken place both in school and higher education after announcement of National Education Policy (NEP) 2020. In School Education several initiatives have been taken such as PM SHRI (PM Schools for Rising India) for upgradation of schools; Samagra Shiksha for providing quality education with an inclusive and equitable classroom environment for all children; National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat) for ensuring foundational literacy and numeracy by the end of Grade 3; Vidya-Pravesh—Guidelines for Three-month Play-based School Preparation Module; PM e-VIDYA to unify all efforts related to digital/online/on-air education to enable coherent multi-mode access to education, DIKSHA (Digital Infrastructure for Knowledge Sharing) as One Nation One Digital Platform having e-Books and e-Contents, launch of National Curriculum Framework for Foundational Stage (NCF FS) and Jadui Pitara for play-based learning teaching material tailored for children between the age group of 3 to 8 years; PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development); NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) 1.0, 2.0 and 3.0; Vidya Samiksha Kendra; Integrated Teacher Education Programme; National Professional Standards for Teachers (NPST); National Digital Education Architecture (NDEAR) for creating a unifying national

digital infrastructure to energise and catalyse the education ecosystem, implementation of a scheme “New India Literacy Programme or ULLAS” targeting all non-literates age 15 years and above, etc.

In Higher Education, various initiatives / reforms have been carried out such as National Credit Framework (NCrF) and National Higher Education Qualification Framework (NHEQF) in conjunction with guidelines / regulations like Curriculum and Credit Framework for Undergraduate Programme; Multiple Entry and Exit in Academic Programme offered by Higher Education Institutions; Transforming HEIs into multi-disciplinary Institutions; pursuing two Academic Programme simultaneously; Automated Permanent Academic Account Registry (APAAR ID) of individual student which will act as lifelong identity to track their educational journey and achievements from, pre-primary to higher education; introduction of PM-Vidyalaxmi scheme to provide financial support to meritorious students inter-alia enabling collateral free, guarantor free loan through a simple, transparent and student-friendly and entirely digital application process; revised regulation of ODL / Online Education; permitting up to 40% credits in regular courses using SWAYAM platform; launch of new SWAYAM Plus portal with aim to enhance skill and upskilling and reskilling of existing manpower employed in different sectors; Integration of technology in administration of HEIs from admission to grant of degree through SAMARTH; guidelines on Professor of Practice to enable HEIs to work with industry experts; guidelines for supernumerary seats for admitting students from abroad in Indian HEIs and permitting HEIs for two admission cycles in an academic year; enhanced reputation of the Indian HEIs in international ranking; embedding of Indian Knowledge system in the education etc.

To create awareness and discuss innovative ideas for NEP implementation, a series of workshops / consultation-cum-review meetings have been held with States/UTs, Educational Institutions, other stakeholders from time to time. Implementation of NEP 2020 was discussed in National Education Ministers' Conference held in Gujarat in June 2022; National Conference of Chief Secretaries held in June 2022; 7th Governing Council Meeting of NITI Aayog held in August 2022; Akhil Bharatiya Shiksha Samagam 2022, 2023 and 2024; 9th Governing Council Meeting of NITI Aayog held on 27th July 2024. A two-day National Workshop on Higher and Technical Education was organized with Secretaries of States/UTs on 12th and 13th November 2024 to disseminate various approaches and methodologies to implement NEP 2020; effectively articulate the roadmap and implementation strategies, fostering knowledge exchange; provide a common platform for all stakeholders to come together and network for effective and smooth implementation of the NEP 2020 and encourage its adoption in state institutions.

For Outreach and Awareness of Implementation of NEP 2020, a program involving 84 Centrally Funded Higher Education Institutions (CFIs) and 404 State Public Universities, each CFI mapped with the 5-7 State Universities located in the nearby geographies, have been started.

Various schemes/projects/programmes run by Ministry of Education have been aligned with NEP 2020. As far as Central Government is concerned, Budget allocation from the year 2021-22 to 2024-25 is given below:-

Year	2021-22	2022-23	2023-24	2024-25
Budget Allocation (Rs.in Crore)	93,224.31	1,04,277.72	1,12,899.47	1,21,117.77

A National Mission to improve learning outcomes at the elementary level through an Integrated Teacher Training Programme called NISHTHA-National Initiative for School Heads' and Teachers' Holistic Advancement has been launched under the Centrally Sponsored Scheme of Samagra Shiksha in 2019-20. NISHTHA is a capacity building programme for teachers at all levels in Schools for "Improving Quality of School Education through Integrated Teacher Training".

Also, in Higher Education, in order to address issues related to teachers/faculty and their professional development, Malaviya Mission Teacher Training Program has been launched. It covers several components such as NEP Orientation and Sensitization Programme; Faculty Induction Program; Short Term Program; Refresher Courses; Nurturing Future Leadership Program; Capacity Building Program on Specific Learning Disabilities; Capacity Building program on the themes like Design and Entrepreneurship, Development of Leadership, Promoting Positive Mental Health Resilience and Wellbeing in HEIs, Sensitisation about Specific learning Disabilities, Cyber Security, Artificial Intelligence, STEM (Science, Technology, Engineering and Mathematics) Subjects, Science, Communication etc.

Third phase of the Rashtriya Uchchatar Shiksha Abhiyan (RUSA) as Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA), a centrally sponsored scheme aimed at

funding of specific State Government universities and colleges, so as to improve their quality has been launched in July 2023 with an outlay of Rs. 12926.10 crore for the period 2023-24 to 2025-26.

NEP 2020 provides different timelines as well as principles and methodology for its implementation. It also provides that in the decade of 2030-40, the entire policy will be in an operational mode, following which another comprehensive review will be undertaken. Education being in the concurrent list of Constitution, Centre and States are equally responsible for providing quality education to all. Accordingly, Ministry of Education, State Governments, education-related Ministries, the regulatory and implementing bodies of school and higher education such as University Grants Commission, All India Council for Technical Education, National Council for Teacher Education, National Council of Educational Research and Training, Central Board of Secondary Education, Universities/Colleges/Schools etc. have started taking initiatives for implementation of NEP 2020.

CSR FUND FOR CONSERVATION AND MAINTENANCE WORK

8. SHRI Y S AVINASH REDDY:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has been receiving the proposals for release of CSR Funds for conservation and maintenance work of historical monuments in the country;
- (b) if so, the details thereof including Andhra Pradesh; and

- (c) the action plan formulated for conserving and maintaining the monuments and other historical sites in Andhra Pradesh along with the funds allocated and released so far?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Yes, Sir. Government has received Corporate Social Responsibility (CSR) funding through National Culture Fund (NCF) for conservation and maintenance work of historical monuments in the country. NCF has received Rs. 1861.60 Lakh during the last three years. However, no CSR fund has been received/spent through NCF in Andhra Pradesh during the last three years. The details of projects undertaken through NCF in last three years are given in

STATEMENT.

Further, Adopt A Heritage Program 2.0 has been launched by the Ministry of Culture exclusively for protected monuments of national importance to create a framework for engaging with private/public sector companies and NGOs/Trusts/Societies, etc. to develop/provide amenities through CSR funds to enhance visitors' experience. As of date, a total of 21 MoUs have been executed across various states. However, no MoU has been signed for any monument from Andhra Pradesh.

- (c) Archaeological Survey of India (ASI) takes up conservation and maintenance work of centrally protected monuments/sites in the country, including state of Andhra Pradesh, as per requirement and availability of resources. The detail of funds allocated for conservation and maintenance of monuments/sites in the state of Andhra Pradesh during last three years is given as under:

S. No.	Year	Amount allocated (Rs. in Crore)
1.	2021-22	5.75
2.	2022-23	11.60
3.	2023-24	14.70

STATEMENT

The Details of Projects Undertaken Through NCF in the last three years

2021-22

S. No.	Project	CSR Funded by	MoU between	Amount (in Lakhs)
1.	Atmanirbhar Bharat Project (ABCD Project)	State Bank of India, Mumbai	SBI-NCF- IGNCA	1000
2.	Conservation of Vishnu Temple, Bateshwar, MP	Infosys Foundation	Infosys-NCF- ASI	100

2022-23

S. No.	Project	CSR Funded by	MoU between	Amount (in Lakhs)
1.	Conservation of Vishnu Temple, Bateshwar, MP	Infosys Foundation	Infosys-NCF-ASI	100
2.	Restoration and Development of National Heritage Site at Deobaloda, Chhatisgarh	Bhilai Steel Plant	Bhilai Steel Plant-NCF-ASI	158.80
3.	Conservation work and providing tourist amenities at Sri Lakshmi Narasimha Temple Nuggehalli, Bengaluru	SHRIMATI N. Nararathnamma	SHRIMATI N. Nararathnamma-NCF-ASI	55

2023-24

S. No.	Project	CSR Funded by	MoU Between	Amount (in Lakhs)

1.	Conservation of Vishnu Temple, Bateshwar, MP	Infosys Foundation	Infosys-NCF-ASI	100
2.	Conservation work and providing tourist amenities at Sri Lakshmi Narasimha Temple Nuggehalli, Bengaluru	SHRIMATI N. Nararathnamma	SHRIMATI N. Nararathnamma-NCF-ASI	55
3.	Digital Upgradation of the ASI Hampi Museum at Kamalapura, Karnataka	Airport Authority of India	AAI-NCF-ASI	292.80

INCREASING OF MAXIMUM WORKING HOURS

9. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has taken note of the recent proposals by corporate leaders to increase the maximum working hours to 70 or 90 hours a week and if so, the details thereof along with the Government's stance on it;
- (b) the measures being considered to protect workers' rights in this context; and
- (c) the details of assessment by the Government for the potential impact of extended working hours on workers' physical and mental health and the manner in which to ensure that the workers' well-being is prioritized?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c) Labour being a subject under the Concurrent List, the enforcement of labour laws is done by the State Governments and the Central Government in their respective jurisdictions. While in the Central sphere, the enforcement is done through the inspecting officers of the Central Industrial Relations Machinery (CIRM), the compliance in the state sphere is ensured through the state's labour enforcement machinery.

As per the existing labour laws, working conditions including working hours and overtime etc. are regulated through the provisions of the Factories Act, 1948 and the Shops and Establishments Acts of the respective State Governments. Most of the establishments, including the corporate sector, are governed by the Shops and Establishments Act, for which the appropriate government is the State Government.

No such proposal to increase the maximum working hours to 70 or 90 hours a week is under consideration of Government.

TEACHER TRAINING PROGRAMMES UNDER SAMAGRA SHIKSHA ABHIYAN

10. SHRI A MANI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of the types of training programmes available for teachers under the Samagra Shiksha Abhiyan and the measures followed by the Government to ensure that teachers are equipped with modern teaching methodologies;

- (b) the details of the number of teachers trained in the various programmes and its impact on teaching quality;
- (c) the content and methodologies used in the teacher training programmes under the Abhiyan;
- (d) the measures being taken by the Government to ensure that teachers in rural and remote areas have access to quality training programmes under the Abhiyan;
- (e) the budget allocated for teacher training programmes under the Abhiyan and the increase in funding for these programmes over the years; and
- (f) whether the Government has conducted any assessments on the impact of these training programmes on teaching quality and student learning outcomes?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDARY):

(a) to (e) Strengthening of teacher training/education programmes is supported under the centrally sponsored scheme of Samagra Shiksha in alignment with the recommendations of the National Education Policy (NEP), 2020. The interventions under Samagra Shiksha are aimed at strengthening of physical infrastructure in Teacher Education Institutions (TEIs); support to State Councils of Educational Research and Trainings (SCERTs) so that they can effectively and efficiently carry out quality teacher education, research and develop state-specific curriculum framework, as a follow up to the National Curriculum Framework for School Education (NCF SE); capacity building of District Institute of Education and Training (DIET) functionaries; continuous academic support to schools through BRC/CRC etc.

Financial provision is provided under this scheme as per state specific proposals for in-service training of teachers, school Heads, subject teachers, resource persons, master trainers, Education Administrators, Teachers Educators, key resource persons, induction training of newly recruited teachers including those in rural and remote areas at elementary and secondary levels through SCERTs and DIETs, as the nodal agencies.

The details of teacher training allocated under Samagra Shiksha in the last three years are available in **STATEMENT** at https://www.education.gov.in/parl_ques.

The Department of School Education and Literacy has also launched a National Mission to improve learning outcomes at the elementary level through an Integrated Teacher Training Programme called NISHTHA – National Initiative for School Heads' and Teachers' Holistic Advancement under the Centrally Sponsored Scheme of Samagra Shiksha. NISHTHA is a capacity building programme for "Improving Quality of School Education through Integrated Teacher Training". NISHTHA online was launched using DIKSHA platform in October, 2020. NISHTHA training has been extended to secondary stage teachers in 2021-22. Subsequently, NISHTHA also extended to Foundational Literacy and Numeracy and Early Childhood Care and Education (ECCE) for training of master trainers.

The Government has decided to develop all functional 613 District Institutes of Education and Training (DIETs) into Centers of Excellence under the centrally sponsored scheme of Samagra Shiksha in a phased manner starting from FY 2023-24. Based on proposals submitted by States/UTs for the FY 2023-24, the Government has sanctioned a financial assistance of Rs. 92,320.18 Lakhs for

upgradation of 125 DIETs of 33 States/UTs out of which a total of Rs. 30,559.13 Lakhs have been released to 29 States/UTs as central share.

Further, in terms of NEP, 2020, the Government has released a Guiding Document on the National Professional Standards for Teachers (NPST) and Bluebook on the National Mission for Mentoring (NMM). NPST defines competencies of teachers at different stages/levels. The Bluebook on NMM contains the various modalities for mentoring of schoolteachers for enhancing their capacity building.

(f) In order to diagnose learning gaps and determine interventions necessary in policies, teaching practices and learning, the Government conducts National Achievement Survey (NAS) in a cycle of three (03) years. NAS (now referred to as PARAKH Rashtriya Sarvekshan) is a national level assessment about learning achievements in schools and was recently conducted on 03rd December, 2024.

STATEMENT

The details of teacher training allocated under Samagra Shiksha in the last three years

S. No	State/UT	FY 2022-23		FY 2023-24		FY 2024-25	
		Physical	Financial (Rs in Lacs)	Physical	Financial (Rs in Lacs)	Physical	Financial (Rs in Lacs)
1	Andaman and Nicobar Islands	545	5.45	962	24.05	1,476	75.20
2	Andhra Pradesh	10,580	105.80	64,769	1,887.31	206,171	7,833.73
3	Arunachal Pradesh	1,490	14.90	8,505	447.55	15,249	409.18
4	Assam	8,006	80.06	69,265	1,975.97	195,077	8,698.72
5	Bihar	53,684	1,163.42	139,221	6,979.40	437,410	21,847.32
6	Chandigarh	768	7.68	3,030	96.96	2,576	64.40
7	Chhattisgarh	40,335	403.35	48,962	1,468.86	126,878	2,833.01
8	Delhi	37,463	386.11	34,232	697.83	53,982	1,080.95
9	Daman and Diu and Dadar	809	26.51	2,165	119.18	2,926	159.03

	and Nagar Haveli						
10	Goa	2,416	24.16	3,961	50.38	8,399	134.24
11	Gujarat	20,010	200.10	39,747	777.22	33,220	332.20
12	Haryana	36,701	367.01	26,950	427.48	88,331	1,601.68
13	Himachal Pradesh	14,240	142.40	4,083	134.89	24,970	557.80
14	Jammu And Kashmir	10,782	107.82	77,890	1,650.49	110,322	2,346.92
15	Jharkhand	0	0.00	13,255	331.38	101,126	1,793.78
16	Karnataka	17,535	175.35	79,477	1,986.93	387,986	5,384.38
17	Kerala	15,827	158.27	0	0.00	0	0.00
18	Ladakh	596	5.96	2,379	59.48	1,757	44.11
19	Lakshadweep	135	1.35	158	1.58	375	4.84
20	Madhya Pradesh	37,341	973.41	185,732	7,829.74	357,321	12,814.91
21	Maharashtra	68,245	526.38	296,480	3,014.80	300,064	3,200.64
22	Manipur	2,307	23.07	7,448	356.65	18,761	963.53
23	Meghalaya	1,537	15.37	0	0.00	13,268	154.06
24	Mizoram	1,031	10.31	839	28.61	1,212	24.24
25	Nagaland	610	6.10	10,028	317.37	11,188	334.45
26	Odisha	6,028	60.28	0	0.00	86,559	432.80
27	Puducherry	979	9.79	900	8.10	6,216	277.40
28	Punjab	16,608	166.08	37,531	946.85	48,310	672.78
29	Rajasthan	50,798	589.05	41,692	775.87	67,753	1,803.89
30	Sikkim	133	1.33	2,818	84.54	2,391	69.01
31	Tamil Nadu	46,267	462.67	33,175	856.25	340,554	12,485.66
32	Telangana	0	0.00	38,384	575.76	119,592	3,047.43
33	Tripura	4,641	46.41	16,561	414.03	29,158	728.95
34	Uttar Pradesh	61,285	612.85	304,984	5,701.59	751,153	12,260.98
35	Uttarakhand	14,480	144.80	12,923	386.98	28,413	718.43
36	West Bengal	62,426	624.26	59,446	649.06	199,637	3,916.57
Grand Total		646,638	7,647.86	1,667,952	41,063.11	4,179,781	109,107.17

(Source: Samagra Shiksha PABs)

LACK OF FORMAL SERVICE RULES FOR FOREST RANGERS IN ASSAM

11. SHRI GAURAV GOGOI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware that there are currently no formal service rules governing the Forest Rangers in the State of Assam;
- (b) if so, the steps proposed to be taken to formulate and implement formal service rules for Forest Rangers in the said State, including the timeline fixed for the same;
- (c) the measures adopted to address the grievances of Forest Rangers in Assam, especially concerning their service conditions, career progression and other employment-related issues; and
- (d) whether the Government has undertaken any consultations with relevant stakeholders including Forest Ranger associations, to ensure that their concerns are adequately addressed?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d) As per the report received from the State Forest Department, Government of Assam, a draft of the Service Rules for Forest Ranger has been prepared and the process of finalization of the same is underway.

The concerns raised by the Forest Rangers regarding their service conditions are suitably considered by the Department, while finalising the draft Service Rules.

STATUS OF PM-SYM YOJANA

12. SHRI C N ANNADURAI:

SHRI G SELVAM:

SHRI NAVASKANI K:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the original enrollment targets set for the Pradhan Mantri Shram Yogi Maandhan (PM-SYM) Yojana and the details of strategies to achieve these targets;
- (b) the steps are being taken by the Government to ensure wider participation of eligible workers in the unorganized sector;
- (c) whether the Government has partnered with local bodies, NGOs or community organizations to improve outreach for the Yojana and if so, the details thereof;
- (d) the details of the monthly or annual contribution amount required from beneficiaries under the PM-SYM Yojana for different age groups;
- (e) the details of the total amount disbursed as pension benefits under the PM-SYM Yojana so far;
- (f) the manner in which the Government addressing the issue of low enrollment and irregular contributions among informal sector workers;
- (g) the details of the percentage of women beneficiaries under the PM-SYM Yojana; and
- (h) whether there are any specific measures to encourage women workers and socially marginalized groups to enroll in the Yojana and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT. (KUMARI SHOBHA KARANDLAJE):

(a) to (h) The Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) scheme was launched in February, 2019 in order to provide old age protection to the workers of unorganised sector. This is a voluntary and contributory pension scheme. Under the scheme, a monthly minimum assured pension of Rs. 3000/- is provided to the unorganised workers after attaining the age of 60 years. The workers in the age

group of 18-40 years whose monthly income is Rs. 15000/- or less and not a member of EPFO/ESIC/NPS (Govt. funded) and not an income tax payer are eligible to join the scheme. The monthly contribution by the beneficiary ranges from Rs. 55/- to Rs. 200/- depending upon the entry age of the beneficiary. Under the scheme, equal matching contribution is paid by the Central Government. Enrolment to the Scheme is done through the Common Service Centres, with its network of about 4 lakh Centres across the country. In addition, eligible unorganised workers can also self-enroll through visiting the portal www.maandhan.in.

As the pension to the beneficiaries will start after attaining the age of 60 years, the disbursement of pension will start from 2039.

The enrollment of women beneficiaries under the PM-SYM Yojana is about 53 percent.

In order to address the issue of enrolment and irregular contributions, the Government *inter-alia* has allowed extension of revival of dormant accounts from 1 year to 3 years, launched Donate-a-Pension Module to encourage the employer to pay the premium of their staff under PM-SYM pension scheme and increase the enrolment.

The Government has taken following steps to register more unorganized workers in the PM-SYM scheme:-

- (i) holding periodic review meeting with States/ UTs.
- (ii) regular meeting with state Common Services Centre (CSC) heads.
- (iii) launch of new features such as Voluntary Exit, Revival Module, Claim Status and Account Statement.

- (iv) Two-way integration of PM-SYM and eShram.
- (v) SMS campaign to create awareness.
- (vi) communication with Chief Secretaries of States/UTs regarding enrolment under PM-SYM scheme.
- (vii) Interaction with Department of Financial Services, Pension Fund Regulatory and Development Authority, National Institute of Public Finance and Policy to increase the outreach of the pension scheme.

APPLICANTS ELIGIBLE AND APPLICATIONS RECEIVED UNDER PMIS

- 13. SHRI BASTIPATI NAGARAJU:**
SHRI ABHISHEK BANERJEE:
SHRI TARIQ ANWAR
SHRI BALASHOWRY VALLABHANENI
SUSHRI MAHUA MOITRA

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) The total number of applications received and accepted under the PM Internship Scheme since its inception along with the number of people enrolled under the scheme, State-wise including Bihar and district-wise details of Andhra Pradesh.
- (b) the number of companies empanelled under the scheme to offer internships and the sector-wise breakdown of these companies along with the details of the companies in which internships are being provided to the selected applicants;
- (c) the number of internships provided by each company under the scheme;
- (d) the details of the selection process and the time by which the selection is likely to be completed:
- (e) whether the persons who have been selected have started the internship and if so, the details thereof;

(f) whether the Government aims to provide internships to 1 crore individuals in a year and if so, the details thereof; and

(g) the steps taken by the Government for the effective implementation of the PM Internship Scheme, 2024 to bridge the skill gap in the corporate sector?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA)**

(a) to (e) The Prime Minister's Internship Scheme (PMIS) was announced in the Budget 2024-25. It aims to provide internship opportunities to one crore youth in top 500 companies in five years. As an initiation to this Scheme, Ministry of Corporate Affairs has launched a Pilot Project of the Scheme on 3rd October, 2024, which is targeted to provide 1.25 lakh internship opportunities to the youth in the Financial Year 2024-25. The Scheme is being implemented through an online portal <https://pminternship.mca.gov.in>.

In the round I of the PM Internship Scheme Pilot Project, the partner companies have posted more than 1.27 lakh internship opportunities on the Portal across the country. Against this, more than 6.21 lakh applications were received from about 1.81 lakh candidates. Based on the requirements sought by the Companies in the internship opportunities offered and the qualifications of the applicants, in the first round of the Pilot Project, partner companies have made 82,077 internship offers to 60,866 candidates, out of which 28,141 candidates have accepted offers to join the internship, as on 29th January, 2025.

In the round I, approximately 3.38 lakh candidates have completed their profiles on the Portal. State wise list of candidates who have completed their profiles on the PMIS Portal is enclosed at **STATEMENT-I**. District wise details of candidate

who have completed their profiles on the portal from different districts of Andhra Pradesh is attached at **STATEMENT-II.**

The second round of the PM Internship Scheme Pilot Project has started from 9th January, 2025, and the companies are in the process of posting new as well as editing unfilled internship opportunities.

The list of the top 500 companies selected on the basis of average Corporate Social Responsibility (CSR) expenditure in the last 3 years, covers a large number of diverse sectors including Aviation and Defence, Automotive, Banking and Financial Services, Chemical Industry, Oil, Gas and Energy etc. Apart from these, any other company/ bank/ financial institution desirous of participating in the Scheme, may do so with the approval of the Ministry of Corporate Affairs (MCA), which would take a view keeping in view underrepresented sectors and areas in the above mentioned 500 companies. The list of the Partner Companies is available at <https://pminternship.mca.gov.in>. Participation of the companies in this scheme is voluntary. Details of the companies which have posted internship opportunities in the Round I of the PM Internship Scheme Pilot Project are provided at **STATEMENT-III.**

As per the Guidelines of the PM Internship Scheme- Pilot Project, a pool of candidates based on the number of applications received from all parts of the country, is shortlisted for each internship opportunity through the Portal by matching the qualifications of the applicants with the qualifications sought by the company for that internship opportunity. This shortlist is sent to the concerned company for further selection as per their respective processes and criterion. Further, it is stated that the timelines for the various stages of PMIS implementation vary across different rounds.

(f) and (g) The Prime Minister's Internship Scheme (PMIS) announced in the Budget 2024-25 aims to provide internship opportunities to one crore youth in top 500 companies in five years. PM Internship Scheme provides an opportunity to the youth to get training and gain experience and skills within the real-life environment of various businesses or organizations with the intention of enhancing their employability by bridging the gap between academic learning and industry requirements. At least half of the internship period of 12 months is to be spent in the actual working experience/ job environment. Further, Ministry of Corporate Affairs is actively working with various stakeholders such as other central government ministries and departments, state governments, industry associations etc. for promotion and implementation of the scheme.

STATEMENT-I

State wise list of candidates who have completed their profiles on the PMIS Portal in the Round 1

S.No.	States	No. of Completed Profiles
1	ANDAMAN AND NICOBAR ISLANDS	32
2	ANDHRA PRADESH	29364
3	ARUNACHAL PRADESH	81
4	ASSAM	10914
5	BIHAR	22707
6	CHANDIGARH	612
7	CHHATTISGARH	7235

8	DADRA AND NAGAR HAVELI AND DAMAN and DIU	91
9	DELHI	12447
10	GOA	119
11	GUJARAT	13644
12	HARYANA	28462
13	HIMACHAL PRADESH	2147
14	JAMMU AND KASHMIR	2941
15	JHARKHAND	8227
16	KARNATAKA	12081
17	KERALA	6992
18	LADAKH	45
19	LAKSHADWEEP	1
20	MADHYA PRADESH	32286
21	MAHARASHTRA	14783
22	MANIPUR	218
23	MEGHALAYA	135
24	MIZORAM	26
25	NAGALAND	246
26	ODISHA	10872
27	PUDUCHERRY	342
28	PUNJAB	2535
29	RAJASTHAN	14185
30	SIKKIM	23

31	TAMIL NADU	9383
32	TELANGANA	17972
33	TRIPURA	580
34	UTTAR PRADESH	64630
35	UTTARAKHAND	2194
36	WEST BENGAL	9561
	Grand Total	3,38,115

STATEMENT- II

District wise details of candidates from Andhra Pradesh who have completed their profiles on the PMIS portal

S.No	Districts in Andhra Pradesh	No. of Completed Profiles
1	Alluri Sitharama Raju	182
2	Anakapalli	1101
3	Ananthapuramu	1456
4	Annamayya	849
5	Bapatla	857
6	Chittoor	913
7	Dr. B.R. Ambedkar Konaseema	1135
8	East Godavari	1144
9	Eluru	817
10	Guntur	1520
11	Kakinada	1098

12	Krishna	1210
13	Kurnool	1325
14	Nandyal	969
15	Ntr	982
16	Palnadu	1213
17	Parvathipuram Manyam	429
18	Prakasam	1853
19	Sri Potti Sriramulu Nellore	1337
20	Sri Sathya Sai	737
21	Srikakulam	1258
22	Tirupati	963
23	Visakhapatnam	1896
24	Vizianagaram	1268
25	West Godavari	1165
26	Y.S.R.	1687
	Grand Total	29364

STATEMENT - III

Details of the companies which have posted internship opportunities in the Round I of the PM Internship Scheme Pilot Project

S.No	Company Name	No. of Internship Opportunities
1	3M INDIA LIMITED	3

2	AARTI INDUSTRIES LTD	2
3	ABBOTT INDIA LIMITED	6
4	ACC LIMITED	168
5	ACCENTURE SOLUTIONS PRIVATE LIMITED	110
6	ADANI ENTERPRISES LIMITED	153
7	ADANI GANGAVARAM PORT LIMITED	50
8	ADANI HARBOUR SERVICES LIMITED	5
9	ADANI HAZIRA PORT LIMITED	58
10	ADANI PORTS AND SPECIAL ECONOMIC ZONE LIMITED	254
11	ADANI POWER LIMITED	228
12	ADANI SOLAR ENERGY AP SIX PRIVATE LIMITED	50
13	ADANI TOTAL GAS LIMITED	7
14	ADANI TRANSMISSION (INDIA) LIMITED	1090
15	ADANI WILMAR LIMITED	40
16	AIA ENGINEERING LIMITED	20
17	ALEMBIC PHARMACEUTICALS LIMITED	178
18	ALKEM LABORATORIES LIMITED	200
19	AMARA RAJA ENERGY and MOBILITY LIMITED	150
20	AMBUJA CEMENTS LIMITED	455
21	APARNA INFRAHOUSING PRIVATE LIMITED (PART IX)	10
22	APOLLO HOSPITALS ENTERPRISE LIMITED	100

23	APOLLO TYRES LIMITED.	350
24	ARAVALI POWER COMPANY PRIVATE LIMITED	100
25	ARCELORMITTAL NIPPON STEEL INDIA LIMITED	60
26	ASHOK LEYLAND LIMITED	200
27	ASHOKA BUILDCON LIMITED	8
28	ASIAN PAINTS LIMITED	10
29	ATLAS COPCO (INDIA) PRIVATE LIMITED	1
30	ATRIA CONVERGENCE TECHNOLOGIES LIMITED	150
31	ATUL LIMITED	143
32	AU SMALL FINANCE BANK LIMITED	5
33	AUROBINDO PHARMA LTD	135
34	AVANTI FEEDS LIMITED	595
35	AVENUE SUPERMARTS LIMITED	50
36	AXIS BANK LIMITED	376
37	BAGMANE DEVELOPERS PRIVATE LIMITED	12
38	BAJAJ ALLIANZ GENERAL INSURANCE COMPANY LIMITED	155
39	BAJAJ ALLIANZ LIFE INSURANCE COMPANY LIMITED	410
40	BAJAJ AUTO LIMITED.	375
41	BAJAJ FINANCE LIMITED	880
42	BAJAJ HOUSING FINANCE LIMITED	60

43	BALRAMPUR CHINI MILLS LTD	150
44	BATA INDIA LTD	908
45	BAYER CROPSOURCE LIMITED	1666
46	BERGER PAINTS INDIA LIMITED	179
47	BHARAT DYNAMICS LIMITED	250
48	BHARAT ELECTRONICS LIMITED	400
49	BHARAT FORGE LTD	10
50	BHARAT PETROLEUM CORPORATION LIMITED	401
51	BHARTI TELEMEDIA LIMITED	300
52	BHILOSA INDUSTRIES PRIVATE LIMITED	100
53	BRAHMAPUTRA CRACKER AND POLYMER LIMITED	150
54	BRAKES INDIA PRIVATE LIMITED	150
55	BRIGADE ENTERPRISES LIMITED	50
56	BRITANNIA INDUSTRIES LTD	280
57	CENTRAL COALFIELDS LIMITED	400
58	CHAMBAL FERTILISERS AND CHEMICALS LIMITED	100
59	CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED	50
60	CIPLA LIMITED	250
61	CITY UNION BANK LIMITED	50
62	COAL INDIA LTD GOVT OF INDIA UNDERTAKING	50

63	COCHIN SHIPYARD LIMITED	250
64	COGNIZANT TECHNOLOGY SOLUTIONS INDIA PRIVATE LIMITED	30
65	COLGATE-PALMOLIVE (INDIA) LIMITED	6
66	CONTAINER CORPORATION OF INDIA LIMITED	190
67	CUMMINS INDIA LIMITED	200
68	CUMMINS TECHNOLOGIES INDIA PRIVATE LIMITED	200
69	D B POWER LIMITED	10
70	DABUR INDIA LIMITED	112
71	DALMIA CEMENT (BHARAT) LIMITED	210
72	DCM SHRIRAM LIMITED	259
73	DEEPAK NITRITE LIMITED	100
74	DHARAMPAL SATYAPAL LIMITED	50
75	DILIP BUILDCON LIMITED	22
76	DIVI S LABORATORIES LIMITED	500
77	DLF LIMITED	50
78	DR.REDDY S LABORATORIES LTD	102
79	DXC TECHNOLOGY INDIA PRIVATE LIMITED	50
80	EASTERN COALFIELDS LTD	100
81	ECGC LIMITED	78
82	EICHER MOTORS LIMITED	4260
83	EIT SERVICES INDIA PRIVATE LIMITED	50
84	EMAMI LIMITED	137

85	EMCURE PHARMACEUTICALS LIMITED	70
86	ENGINEERS INDIA LIMITED	500
87	EQUITAS SMALL FINANCE BANK LIMITED	10
88	ESCORTS KUBOTA LIMITED	100
89	EVEREST FOOD PRODUCTS PRIVATE LIMITED	40
90	EXIDE INDUSTRIES LIMITED	415
91	FINOLEX CABLES LIMITED	10
92	FINOLEX INDUSTRIES LIMITED	5
93	FIVE-STAR BUSINESS FINANCE LIMITED	10
94	GAIL (INDIA) LIMITED	1002
95	GENPACT INDIA PRIVATE LIMITED	1014
96	GLAND PHARMA LTD	80
97	GLENMARK LIFE SCIENCES LIMITED	2
98	GLENMARK PHARMACEUTICALS LIMITED	96
99	GMR HYDERABAD INTERNATIONAL AIRPORT LIMITED	76
100	GODAWARI POWER AND ISPAT LIMITED	150
101	GRASIM INDUSTRIES LTD	79
102	GUJARAT GAS LIMITED	250
103	GUJARAT NARMADA VALLEY FERTILIZERS and CHEMICALS LIMITED	250
104	GUJARAT STATE FERTILIZERS and CHEMICALS LIMITED	250
105	GUJARAT STATE PETRONET LIMITED	250

106	HALDIRAM SNACKS PRIVATE LIMITED	80
107	HAVELLS INDIA LIMITED	61
108	HCL TECHNOLOGIES LIMITED	101
109	HDB FINANCIAL SERVICES LIMITED	45
110	HDFC ASSET MANAGEMENT COMPANY LIMITED	35
111	HDFC BANK LIMITED	500
112	HDFC LIFE INSURANCE COMPANY LIMITED	221
113	HEIDELBERGCEMENT INDIA LIMITED.	4
114	HERO MOTOCORP LIMITED	1849
115	HINDALCO INDUSTRIES LIMITED	1
116	HINDUSTAN AERONAUTICS LIMITED	1253
117	HINDUSTAN PETROLEUM CORPORATION LIMITED	1300
118	HINDUSTAN UNILEVER LIMITED	214
119	HONDA MOTORCYCLE AND SCOOTER INDIA PVT LTD	100
120	HONEYWELL TECHNOLOGY SOLUTIONS LAB PRIVATE LIMITED	5
121	ICICI BANK LIMITED	500
122	ICICI LOMBARD GENERAL INSURANCE COMPANY LIMITED	20
123	ICICI PRUDENTIAL ASSET MANAGEMENT COMPANY LIMITED	22

124	ICICI PRUDENTIAL LIFE INSURANCE COMPANY LIMITED	100
125	ICICI SECURITIES LIMITED	50
126	IDFC FIRST BANK LIMITED	291
127	IIFL HOME FINANCE LIMITED	20
128	INDIAN ENERGY EXCHANGE LIMITED	5
129	INDIAN METALS AND FERRO ALLOYS LTD.	50
130	INDIAN OIL CORPORATION LIMITED	2991
131	INDIAN RAILWAY CATERING AND TOURISM CORPORATION LIMITED	500
132	INDIAN RAILWAY FINANCE CORPORATION LIMITED	5
133	INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LIMITED	50
134	INDRAPRASTHA GAS LIMITED	867
135	INDUSIND BANK LTD.	1000
136	INFO EDGE (INDIA) LIMITED	25
137	INGRAM MICRO INDIA PRIVATE LIMITED	2
138	INTAS PHARMACEUTICALS LIMITED	250
139	INTERNATIONAL TRACTORS LIMITED	22
140	IPCA LABORATORIES LIMITED	96
141	IRCON INTERNATIONAL LIMITED	50
142	IREL (INDIA) LIMITED	105
143	ITC LIMITED	1113

144	J. K. CEMENT LIMITED.	90
145	JAQUAR AND COMPANY PRIVATE LIMITED	25
146	JCB INDIA LIMITED	285
147	JINDAL ALUMINIUM LIMITED.	45
148	JINDAL SAW LIMITED	20
149	JINDAL STEEL and POWER LIMITED	1504
150	JK PAPER LIMITED	171
151	JSW ENERGY LIMITED	50
152	JSW STEEL LIMITED	800
153	JUBILANT FOODWORKS LIMITED	14263
154	K.P.R. MILL LIMITED	100
155	KAJARIA CERAMICS LIMITED	27
156	KANSAI NEROLAC PAINTS LIMITED	131
157	KEC INTERNATIONAL LIMITED	95
158	KITEX CHILDRENSWEAR LIMITED	150
159	KOTAK MAHINDRA BANK LIMITED	710
160	KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED	25
161	KOTAK MAHINDRA PRIME LIMITED	30
162	LARSEN AND TOUBRO LIMITED	3044
163	LEMON TREE HOTELS LIMITED	761
164	M.P. AGROTONICS LIMITED	3
165	MAHANADI COALFIELDS LIMITED	200

166	MAHARASHTRA EASTERN GRID POWER TRANSMISSION COMPANY LIMITED	1
167	MAHINDRA AND MAHINDRA FINANCIAL SERVICES LIMITED	100
168	MAHINDRA AND MAHINDRA LIMITED	1000
169	MALABAR GOLD LIMITED	575
170	MANAPPURAM FINANCE LIMITED	300
171	MANGALORE REFINERY AND PETROCHEMICALS LIMITED	10
172	MARICO LIMITED	117
173	MARUTI SUZUKI INDIA LIMITED	12444
174	MAX LIFE INSURANCE COMPANY LIMITED	61
175	MAZAGON DOCK SHIPBUILDERS LIMITED	500
176	MEGHA ENGINEERING and INFRASTRUCTURES LIMITED	1800
177	MOIL LIMITED	200
178	MRF LIMITED	300
179	MUSIGMA BUSINESS SOLUTIONS PRIVATE LIMITED	50
180	MUTHOOT FINANCE LIMITED	1990
181	NATIONAL ALUMINIUM CO LTD	235
182	NATIONAL PAYMENTS CORPORATION OF INDIA	15
183	NATIONAL STOCK EXCHANGE OF INDIA LTD.	710

184	NAYARA ENERGY LIMITED	282
185	NCC LIMITED	72
186	NHDC LIMITED	325
187	NHPC LIMITED	1008
188	NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED	15
189	NLC INDIA LIMITED	500
190	NMDC LIMITED	648
191	NORTHERN COALFIELDS LIMITED	1000
192	NTPC LIMITED	3945
193	NTPC-SAIL POWER COMPANY LIMITED	200
194	NUCLEAR POWER CORPORATION OF INDIA LIMITED	32
195	NUMALIGARH REFINERY LTD	500
196	OBEROI REALTY LIMITED	100
197	ODISHA MINING CORPORATION LIMITED	50
198	OIL AND NATURAL GAS CORPORATION LIMITED	6020
199	OIL INDIA LIMITED	1001
200	ORISSA METALIKS PRIVATE LIMITED	240
201	PAGE INDUSTRIES LIMITED	45
202	PERNOD RICARD INDIA PRIVATE LIMITED	10
203	PERSISTENT SYSTEMS LIMITED	10
204	PETRONET LNG LIMITED	560

205	PI INDUSTRIES LIMITED	128
206	PIRAMAL PHARMA LIMITED	36
207	PNB HOUSING FINANCE LIMITED	262
208	POLYPLEX CORPORATION LIMITED	30
209	POWER GRID CORPORATION OF INDIA LIMITED	4004
210	PRESTIGE ESTATES PROJECTS LIMITED	3
211	RASHMI CEMENT LIMITED	150
212	RASHMI METALIKS LIMITED	150
213	RASHTRIYA CHEMICALS AND FERTILIZERS LIMITED	60
214	RBL BANK LIMITED	100
215	REC LIMITED	1700
216	RELIANCE INDUSTRIES LIMITED	5000
217	rites limited	251
218	RIYA TRAVEL AND TOURS (INDIA) PRIVATE LIMITED	16
219	RUNGTA MINES LIMITED	199
220	RUNGTA SONS PVT LTD	125
221	SAINT-GOBAIN INDIA PRIVATE LIMITED	50
222	SBI CARDS AND PAYMENT SERVICES LIMITED	20
223	SBI FUNDS MANAGEMENT LIMITED	40
224	SBI GENERAL INSURANCE COMPANY LIMITED	20
225	SBI LIFE INSURANCE COMPANY LIMITED	255

226	SHIV-NARESH SPORTS PRIVATE LIMITED	21
227	SHREE CEMENT LIMITED	28
228	SHRIRAM FINANCE LIMITED	335
229	SHRIRAM GENERAL INSURANCE COMPANY LIMITED	150
230	SHYAM SEL AND POWER LIMITED	150
231	SIEMENS LIMITED	1
232	SIGNIFY INNOVATIONS INDIA LIMITED	66
233	SJVN LIMITED	450
234	SKODA AUTO VOLKSWAGEN INDIA PRIVATE LIMITED	83
235	SOBHA LIMITED	220
236	SOUTH EASTERN COALFIELDS LIMITED	200
237	STEEL AUTHORITY OF INDIA LIMITED	935
238	STERLITE POWER TRANSMISSION LIMITED	25
239	STERLITE TECHNOLOGIES LIMITED	27
240	SUMITOMO CHEMICAL INDIA LIMITED	64
241	SUN PHARMACEUTICAL INDUSTRIES LIMITED	350
242	SUN TV NETWORK LIMITED	150
243	SUNDARAM FINANCE LIMITED	90
244	TAFE MOTORS AND TRACTORS LIMITED	150
245	TAMILNAD MERCANTILE BANK LIMITED	150
246	TATA AIG GENERAL INSURANCE COMPANY LIMITED	50

247	TATA CAPITAL HOUSING FINANCE LIMITED	133
248	TATA CAPITAL LIMITED	120
249	TATA CHEMICALS LIMITED	50
250	TATA CONSULTANCY SERVICES LIMITED	500
251	TATA CONSUMER PRODUCTS LIMITED	1632
252	TATA MOTORS LIMITED	838
253	TATA STEEL LIMITED	1443
254	TECH MAHINDRA LIMITED	1000
255	THDC INDIA LIMITED	300
256	THE FEDERAL BANK LTD	25
257	THE KARNATAKA BANK LIMITED	100
258	THE NEW INDIA ASSURANCE COMPANY LIMITED	100
259	THE RAMCO CEMENTS LIMITED	205
260	THE SINGARENI COLLIERIES COMPANY LIMITED	700
261	TITAN COMPANY LIMITED	776
262	TORRENT PHARMACEUTICALS LTD	67
263	TRANSUNION CIBIL LIMITED	20
264	TRIDENT LIMITED	996
265	TRIVENI ENGINEERING AND INDUSTRIES LIMITED	3
266	TUBE INVESTMENTS OF INDIA LIMITED	152
267	TVS MOTOR COMPANY LIMITED	500

268	UNITED BREWERIES LIMITED	103
269	UPL LIMITED	53
270	URANIUM CORPORATION OF INDIA LIMITED	145
271	UTKAL ALUMINA INTERNATIONAL LIMITED.	30
272	VEDANTA LIMITED	1122
273	WELSPUN LIVING LIMITED	369
274	WESTERN COALFIELDS LIMITED	150
275	WHIRLPOOL OF INDIA LIMITED	251
276	WIPRO LIMITED	500
277	WONDER CEMENT LIMITED	25
278	ZERODHA BROKING LIMITED	20
279	ZOHO CORPORATION PRIVATE LIMITED	10
280	ZYDUS LIFESCIENCES LIMITED	442
	Grand Total	1,27,508

VOCATIONAL EDUCATION AND SKILL BASED LEARNING

14. SHRI P C MOHAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the steps being taken by the Government to integrate vocational education and skill-based learning in schools and higher education institutions under the New Education Policy (NEP) in urban areas across the country;
- (b) whether the NEP has introduced measures to enhance the digital readiness of students in urban centers; and

- (c) the initiatives taken by the Government to promote inter-disciplinary learning and research among students?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) National Education Policy 2020 has envisaged a complete re-imagination of how skill education is offered to students. This policy recommends integrating skill education programmes into mainstream education in all education institutions in a phased manner. Focus areas for Skill education are chosen based on skill gap analysis and mapping of local opportunities.

Under the Skill Education component of the Centrally Sponsored Scheme 'Samagra Shiksha', financial assistance is provided to States/UTs for giving exposure to Skill Education to students of Grades VI to VIII and introduction of Skill courses from Grades IX to XII, which are aligned with National Skills Qualifications Framework (NSQF). At the Secondary level i.e., Class IX and X, skill modules are offered to the students as an additional subject. At Sr. Secondary level, i.e., Class XI and XII, skill courses are offered as a compulsory (elective) subject. The exposure of vocational education at upper primary level is imparted to school students by implementing 10 bagless days and internships. So far 138 Job Roles (JRs) / Skill subjects have been approved to be offered to class 9 to class 12 school students. Employability Skill module has been included in the curriculum of JRs which includes Communication Skills, Self-Management Skills, Information and Communication Technology Skills, Entrepreneurship Skills, and Green Skills. For instance, Kendriya Vidyalaya Sangathan (KVS) has implemented Artificial Intelligence as a skill course which was introduced in Class VIII from 2020-21 onwards and extended up to Class

XI including VI and VII from 2024-25 session as skill modules as offered by Central Board of Secondary Education (CBSE). KVS has also taken up pre-vocational skills such as carpentry, pottery, electrical work etc. from the year 2022-23 onwards as fun course for the student of Classes VI to VIII and is implementing skill subjects from Class IX to XII as per the guidelines by CBSE. In 2023-24, 350 KVs have already been onboarded for providing Skill training to In-School/Out of school youth under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0 for promoting skill development in schools, aiming to equip students for the demands of 21st century knowledge economy. So far, 10249 candidates have been registered and being trained for PMKVY 4.0.

The Government has formulated the National Credit framework (NCrF), a single framework for seamlessly integrating the credits earned through learning in its all dimensions, such as from school education, higher education and skill education. This framework enables establishing equivalence and mobility between general education and skill education so that lifelong learning, recognition of prior learning, multiple entry and exit, and continuous professional development are encouraged in the system. Students can earn credits for skill education training, allowing them for transition between skill and general education through Bachelor in Vocation (B. Voc.) programmes. NCrF integrates skill and formal education, allowing students to earn academic credits for skill-based learning. Universities and colleges have introduced skill-based certificate, diploma and degree courses in areas such as AI, Robotics, Green Energy, and Digital Technologies. Partnerships with industries, start-ups, and research organizations, especially by the Skill Universities, enable students to engage in real-world problem-solving.

(b) In pursuance to enhance the digital readiness of the students, National Digital Education Architecture (NDEAR) which is a comprehensive framework supporting digital infrastructure, e-learning content, and assessment systems, is being implemented. Online courses and educational TV channels catering to skill development are being offered on platforms, like Digital Infrastructure for Knowledge Sharing (DIKSHA), Study Webs of Active Learning for Young Aspiring Minds (SWAYAM), and NDEAR for teachers and students. The National Initiative for School Heads and Teachers' Holistic Advancement (NISHTHA) provides digital training for teachers to integrate technology into classrooms.

Schools and colleges are equipped with state-of-the-art digital infrastructure for skill-based learning. They are equipped with interactive smartboards, AI-based learning tools, and virtual labs to promote technology-driven learning. For instance, 3095 Jawahar Navodaya Vidyalayas (JNVs) have been converted into smart classrooms. Furthermore, KVS has also integrated smart classrooms, Information and Communication Technology (ICT) labs, language labs, Atal Tinkering Labs (ATL) and digital resources to enhance students' technological readiness in schools, ensuring equitable access to quality education.

(c) The Government of India, under the New Education Policy (NEP) 2020, has taken several steps to promote interdisciplinary learning and research at both school and higher education levels. These initiatives encourage students to integrate multiple disciplines, fostering creativity, innovation, and problem-solving skills.

Higher education institutions (HEIs) now offer flexible undergraduate courses with multiple entry-exit options and an emphasis on interdisciplinary research. The

Academic Bank of Credits (ABC) allows students to accumulate and transfer credits across different courses and institutions, supporting interdisciplinary mobility.

Universities are now encouraged to become multidisciplinary institutions offering courses that integrate science, arts, humanities, and vocational subjects. Programmes, like Atal Tinkering Labs (ATL) in schools and Fellowships in Colleges and Universities encourage students to work on STEM, social sciences, and humanities research. Institutions are also encouraged to collaborate across disciplines, forming research hubs focused on emerging areas like AI, sustainability, and biotechnology.

The University Grants Commission (UGC) facilitates the students to pursue interdisciplinary courses remotely in line with the guidelines on Open and Distance Learning (ODL). The guidelines are available at <https://deb.ugc.ac.in/Home/Regulations?Year=2020>.

हाशिए पर पड़े समुदायों का कौशल विकास

15. श्री विजय बघेल:

श्री लुम्बा राम:

श्री दिनेशभाई मकवाणा

श्री प्रवीण पटेल:

श्री पी.पी.चौधरी:

श्री बिद्युत बरन महतो:

डॉ. के.सुधाकर:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) यह सुनिश्चित करने के लिए कि औद्योगिक मूल्य-संवर्धन के लिए कौशल सुदृढीकरण (स्ट्राइव) पहल से हाशिए पर पड़े और वंचित समुदाय लाभान्वित हों, सरकार द्वारा क्या कदम उठाए जा रहे हैं;
- (ख) क्या स्ट्राइव पहल के लिए भविष्य में कोई विस्तार योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार उक्त पहल के तहत कोई नए कौशल क्षेत्र या उद्योग शामिल करने की योजना बना रही है;
- (घ) कर्नाटक, विशेषकर चिक्काबल्लापुर से प्रशिक्षित किए जा रहे उक्त समुदायों के कुल व्यक्तियों की संख्या कितनी है; और
- (ङ) सरकार की ऐसी विभिन्न योजनाओं और नीतियों का ब्यौरा क्या है जिनसे कर्नाटक के उक्त समुदायों के उत्थान और सशक्तिकरण में सहायता मिली है ?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) जी हां। कौशल विकास और उद्यमशीलता मंत्रालय के अंतर्गत प्रशिक्षण महानिदेशालय ने मूल्य संवर्धन हेतु कौशल सुदृढीकरण (स्ट्राइव) परियोजना को कार्यान्वित किया, जो विश्व बैंक सहायता प्राप्त भारत सरकार की परियोजना थी। स्ट्राइव परियोजना के अंतर्गत कुल 500 आईटीआई (जिनमें 467 सरकारी आईटीआई और 33 निजी आईटीआई शामिल हैं) को उन्नयन के लिए चुना गया।

स्ट्राइव परियोजना का उद्देश्य औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) में सीखने के बुनियादी ढांचे को सुदृढ़ करना, उन्नत और बढ़ाना था, जिससे सीमांत और वंचित समुदायों सहित सभी प्रशिक्षुओं को मदद मिलेगी।

(ख) और (ग) जी नहीं, स्ट्राइव परियोजना दिनांक 31.05.2024 को पहले ही समाप्त हो चुकी है और स्ट्राइव पहल के लिए भविष्य में कोई विस्तार योजना नहीं है।

(घ) और (ङ) कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) समाज के विभिन्न वर्गों को कौशल प्रशिक्षण प्रदान करने के लिए विभिन्न स्कीमों को कार्यान्वित करता है। कर्नाटक राज्य और चिक्काबल्लापुर जिले में इन स्कीमों से लाभान्वित व्यक्तियों की संख्या के साथ-साथ इन स्कीमों का विवरण नीचे दिया गया है:

- शिल्पकार प्रशिक्षण स्कीम (सीटीएस): कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) के अंतर्गत प्रशिक्षण महानिदेशालय (डीजीटी), कर्नाटक राज्य सहित देश भर के सभी समुदायों के युवाओं को लाभान्वित करने के लिए औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के नेटवर्क के माध्यम से शिल्पकार प्रशिक्षण स्कीम (सीटीएस) को कार्यान्वित करता है।

आईटीआई में, 166 एनएसक्यूएफ संरेखित ट्रेडों में शिल्पकार प्रशिक्षण प्रदान किया जाता है। प्रत्येक ट्रेड का एक समर्पित पाठ्यक्रम है। प्रशिक्षण की अवधि आमतौर पर एक और दो वर्षों की होती है। प्रशिक्षण पाठ्यक्रमों को ट्रेडों में बुनियादी कौशल और ज्ञान प्रदान करने के लिए तैयार किया गया है ताकि प्रशिक्षु को अर्ध-कुशल श्रमिक के रूप में रोजगार हेतु तैयार किया जा सके।

वर्तमान में, देश में 14,619 आईटीआई स्थापित हैं, जिनमें से 3,316 आईटीआई सरकारी आईटीआई हैं और 11,303 आईटीआई निजी आईटीआई हैं। कर्नाटक राज्य में कुल 1,466 आईटीआई (274 सरकारी आईटीआई और 1,192 निजी आईटीआई) हैं। विगत पांच वर्षों में, कर्नाटक राज्य में वंचित समुदायों के 3,28,073 छात्रों को आईटीआई में प्रशिक्षित किया गया है, जिनमें से 5,968 चिक्काबल्लापुर जिले से हैं।

- प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई): "कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) 2015 से अपनी प्रमुख स्कीम प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) को कार्यान्वित कर रहा है, जिसका उद्देश्य कर्नाटक राज्य सहित देश भर के युवाओं को अल्पावधि प्रशिक्षण (एसटीटी) के माध्यम से कौशल विकास प्रशिक्षण प्रदान करना और पूर्व शिक्षण मान्यता (आरपीएल) के माध्यम से कौशलोलन्नयन और पुनर्कौशल प्रदान करना है। इस स्कीम के अंतर्गत, कर्नाटक राज्य के सीमांत समुदायों से कुल 69,126 लाभार्थियों को प्रमाणित किया गया है, जिनमें से 1253 चिक्काबल्लापुर जिले से हैं।

- जन शिक्षण संस्थान (जेएसएस): जन शिक्षण संस्थान (जेएसएस) स्कीम, जिसे प्रारम्भ में 1967 में श्रमिक विद्यापीठ (एसवीपी) के रूप में शुरू किया गया था, का उद्देश्य भारत सरकार से 100% अनुदान के साथ पंजीकृत सोसायटियों (एनजीओ) के माध्यम से लाभार्थी के पहुँच तक अनौपचारिक तरीके से कौशल प्रशिक्षण प्रदान करना है। इस स्कीम का उद्देश्य कौशल विकास प्रशिक्षण के माध्यम से स्व/वैतनिक रोजगार

को बढ़ावा देकर घरेलू आय में वृद्धि करना है। जेएसएस का मुख्य लक्ष्य 15-45 वर्ष की आयु के निरक्षर, नव-साक्षर और 8वीं कक्षा तक की प्राथमिक शिक्षा प्राप्त तथा 12वीं कक्षा तक स्कूली पढ़ाई बीच में छोड़ने वाले व्यक्तियों को व्यावसायिक कौशल प्रदान करना है। अब तक पूरे देश में जेएसएस स्कीम के अंतर्गत 28.83 लाख लाभार्थियों को प्रशिक्षित किया जा चुका है। कर्नाटक राज्य में, विगत पांच वर्षों में सीमांत समुदायों से कुल 64,451 लाभार्थियों को प्रशिक्षित किया गया है। कर्नाटक राज्य के चिक्काबल्लापुर जिले में कोई कार्यात्मक जेएसएस नहीं है।

• आजीविका संवर्धन हेतु कौशल अर्जन और ज्ञान जागरूकता ("संकल्प"): संकल्प परियोजना को विश्व बैंक के सहयोग से एमएसडीई द्वारा वर्ष 2018 में प्रारम्भ किया गया था और यह 31 मार्च 2025 को बंद होने वाली है। इसका उद्देश्य संस्थानों को सुदृढ़ करने, बेहतर बाजार संपर्क स्थापित करने और समाज के सीमांत वर्गों को शामिल करने के माध्यम से गुणात्मक और मात्रात्मक रूप से अल्पावधि कौशल प्रशिक्षण में सुधार करना है। संकल्प परियोजना के राज्य घटक के हिस्से के रूप में, एमएसडीई ने कर्नाटक राज्य को कुल 34.02 करोड़ रुपये (केंद्र और राज्य का हिस्सा) जारी किए हैं। संकल्प परियोजना के परिणाम क्षेत्रों से जुड़ी कुल 67 परियोजनाओं को कर्नाटक राज्य द्वारा कार्यान्वित किया गया है, जिनमें से 29 परियोजनाएं पहले ही पूरी हो चुकी हैं। कर्नाटक में इन परियोजनाओं से वंचित समुदायों के 4000 लाभार्थी लाभान्वित हुए हैं, जिनमें से 196 चिक्काबल्लापुर जिले से हैं।

विगत पांच वर्षों के दौरान कर्नाटक राज्य और विशेष रूप से चिक्काबल्लापुर जिले से इन स्कीमों के अंतर्गत प्रशिक्षित किए गए सीमांत समुदायों के व्यक्तियों की संख्या भी नीचे दी गई है:

स्कीम का नाम	प्रशिक्षित व्यक्तियों की संख्या- कर्नाटक राज्य	प्रशिक्षित व्यक्तियों की संख्या- चिक्काबल्लापुर जिला
शिल्पकार प्रशिक्षण स्कीम	3,28,073	5,968
प्रधानमंत्री कौशल विकास स्कीम	69,126	1,253
जन शिक्षण संस्थान	64,451	कार्यात्मक जेएसएस की संख्या
संकल्प	4,000	196

**SPECIAL PROGRAMMES FOR THE CONSERVATION AND PROMOTION
OF CULTURAL AND HISTORICAL SITES IN PUNJAB**

16. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has launched special programmes for the conservation and promotion of cultural and historical sites in Punjab, if so, the details thereof;
- (b) whether any specific sites have been selected under these programmes and if so, the budget allocated for their development; and
- (c) whether the development of these sites has benefited the local communities and if so, the details of these benefits?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) Archaeological Survey of India (ASI) takes up conservation and maintenance work of 33 protected monuments/sites including providing amenities in the state of Punjab as per the requirement and availability of resources. ASI conducts various cultural events from time to time specially during the World Heritage Day, World Heritage Week and various other important occasions to promote the cultural and Historical sites.

Development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government /Union Territory Administration. The Ministry of Tourism provides financial assistance to States/ UT Administration under its scheme 'Swadesh Darshan' and 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' for tourism infrastructure development and recently sanctioned Scheme for "Special Assistance to States/Union Territories for Capital Investment (SASCI)-Development of Iconic Tourist Centers to Global Scale" for development of cultural and historical sites. The projects under the schemes are sanctioned on receipt of appropriate project proposals, its adherence to the Scheme Guidelines, availability of budget etc.

- (b) The details of funds allocated by ASI for conservation and maintenance works for the protected monuments/sites of Punjab State during the last four years are as under:

(Amount in Rs.)

Sl. No.	Financial Year	Amount Allocated
1.	2020-21	80,00,000
2.	2021-22	1,50,00,000
3.	2022-23	6,53,00,000
4.	2023-24	11,00,00,000

Apart from the above mentioned allocation, the details of the projects sanctioned in the State of Punjab under Ministry of Tourism through Swadesh Darshan, PRASHAD Scheme and recently sanctioned Scheme for “Special Assistance to States/Union Territories for Capital Investment (SASCI) - Development of Iconic Tourist Centers to Global Scale” are attached at **STATEMENT**.

- (c) Undertaking conservation and development works at ASI monuments help to enhance tourists/visitors experience and also create and increase employment opportunities and also strengthen local economy.

STATEMENT

Details of the projects sanctioned in the State of Punjab under Ministry of Tourism through Swadesh Darshan, PRASHAD Scheme and recently sanctioned Scheme for “Special Assistance to States/Union Territories for Capital Investment (SASCI) - Development of Iconic Tourist Centers to Global Scale”

Swadesh Darshan Scheme

<u>Sl. No.</u>	<u>Circuit</u>	<u>Sanction Year</u>	<u>Name of the Project</u>	<u>Amount Sanctioned</u> <u>(₹ Cr.)</u>
1	Heritage Circuit	2018-19	Development of Anandpur Sahib - Fatehgarh Sahib - Chamkaur	85.32

			Sahib - Ferozpur - Khatkar Kalan – Kalanour - Patiala	

PRASHAD Scheme

<u>Sl. No.</u>	<u>Project Name</u>	<u>Sanction Year</u>	<u>Approved Cost (₹ Cr.)</u>
1	Development of Karuna Sagar Valmiki Sthal at Amritsar	2015-16	6.40
2	Development of Chamkaur Sahib	2021-22	31.57

Scheme for Special Assistance to States/Union Territories for Capital Investment (SASCI) - Development of Iconic Tourist Centers to Global Scale

<u>Sl. No.</u>	<u>Name of the Project</u>	<u>Date of Sanction</u>	<u>Sanctioned Cost (₹ Cr.)</u>
1	Development of Heritage Street as a tribute to Shaheed-e-Azam, Sardar Bhagat Singh at Khatkar Kalan in SBS Nagar	26-11-2024	53.45

AATMANIRBHAR BHARAT ROJGAR YOJANA

17. PROF. VARSHA EKNATH GAIKWAD:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRIMATI SUPRIYA SULE:

DR. AMOL RAMSING KOLHE:

SHRI NILESH DNYANDEV LANKE:

SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

SHRI AMAR SHARADRAO KALE:

SHRI BAJRANG MANOHAR SONWANE:

SHRI SANJAY DINA PATIL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of employment generated under the Aatmanirbhar Bharat Rojgar Yojana since its inception in the State of Maharashtra;
- (b) the details of the eligibility criteria for availing benefits under the Aatmanirbhar Bharat Rojgar Yojana;
- (c) whether there has been any recent revision to these criteria and if so, the details thereof;
- (d) the details of steps are being taken to ensure equitable implementation of the Aatmanirbhar Bharat Rojgar Yojana across all States and regions;
- (e) the percentage of beneficiaries under the scheme from the informal sector and the manner in which the scheme contributed to formalize employment;
- (f) whether the Government provide breakdown of the employment generated under the scheme in the State of Maharashtra; and
- (g) the details of mechanisms are in place to monitor the progress of the Aatmanirbhar Bharat Rojgar Yojana and any assessment that could have been conducted to measure its effectiveness?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE)

(a) to (g) The Aatmanirbhar Bharat Rojgar Yojana (ABRY) was launched with effect from 1st October, 2020 to incentivize employers for creation of new employment and restoration of loss of employment during Covid-19 pandemic. The salient features of the scheme are summarized below:

- An employee drawing monthly wage of less than Rs. 15000/- who was not working in any Employees' Provident Fund Organization (EPFO) registered establishment and did not have a Universal Account Number (UAN) before 1st October, 2020 was eligible for the benefit.
- The employees who lost their jobs during Covid-19 pandemic and did not join in any EPFO registered establishment upto 30.09.2020 were also eligible for the benefit.
- Government of India for a period of two years, credited both the employee's share (12% of wages) and employer's share (12% of wages) of contribution payable or only the employee's share, depending on employment strength of the EPFO registered establishments.
- The scheme commenced from 1st October 2020 and registration was open for eligible employers and new employees upto 31.03.2022. The beneficiaries registered upto 31.03.2022 continued to receive the benefits for 2 years from the date of registration under the scheme.

Every establishment/ New-employee, registered under ABRY who were fulfilling the eligibility criteria were benefited under the scheme. Since inception of the scheme, as on 31.03.2024, benefits have been provided to 60.49 lakhs beneficiaries under the scheme in the country. Further, in the State of Maharashtra,

benefits have been provided to 206385, 690188, 80287 and 1976 beneficiaries in the year 2020-21, 2021-22, 2022-23 and 2023-24, respectively.

In order to monitor the performance of the scheme, EPFO has deployed electronic facility on Employer's portal whereby the employers can register the establishment and new employees and claim benefits through Electronic Returns cum Challans (ECR) for each wage month. The benefits of employees' and employer's share of EPF/EPS contributions is provided upfront to the employers at the time of submission of ECR. Apart from this, a robust mechanism was put in place to monitor the implementation of the scheme on a weekly basis and also provide monthly reports for effective monitoring of the scheme.

IMPACT OF INDIA OPPOSING EU'S CBAM

18. THIRU DAYANIDHI MARAN

Will the Minister of **FINANCE** be pleased to state:

- (a) whether there has been any inter-ministerial discussion or consultation on the potential trade impact of India opposing EU's Carbon Border Adjustment Mechanism (CBAM), given its goal of curbing global carbon emissions and if so, the details thereof;
- (b) whether the Government has any alternative financial measures or incentives to demonstrate its commitment to reduce carbon emissions and if so, the details thereof;
- (c) the measures taken by the Government to insulate global shocks in carbon-intensive industries/sectors like steel, cement and fertiliser in the country by forcing transition to low-carbon production methods; and

(d) the manner in which the Government is balancing trade competitiveness and environmental sustainability in response to CBAM?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) The Department of Commerce (DoC), the nodal department for trade negotiations, has conducted consultations to discuss ways to respond to CBAM.

(b) The Government is committed to following a low-carbon development pathway and has adopted ambitious Nationally Determined Contribution in 2015, which was further updated in 2022. Comprehensive action is being taken through the National Action Plan for Climate Change, which includes national missions to expand solar energy production and enhance energy efficiency. Several financial measures and incentives are being implemented including production-linked incentives schemes on high-efficiency solar PV modules, advanced chemistry cell battery storage, and automobiles and the auto-component industry; and support for the adoption of electric vehicles through the Faster Adoption and Manufacturing of Electric Vehicles scheme initiated in 2019 and the recently introduced PM e Drive scheme. Other initiatives include the National Green Hydrogen Mission for facilitating green hydrogen production and usage. The emission intensity of GDP reduced by 36 per cent in 2020 as compared to 2005 and the share of non-fossil fuel in the installed electricity capacity is 46.8 per cent as of 30 November 2024.

(c) The Government has been implementing the Perform, Achieve and Trade Scheme, which is a regulatory instrument to reduce energy consumption in energy-intensive industries, with an associated market-based mechanism to enhance cost-effectiveness through certification of excess energy savings which can be traded. Other measures include the release of the taxonomy for green steel, which provides

standards for defining and categorising low-emission steel and a roadmap and action plan for greening the steel sector. Steel Scrap Recycling Policy, 2019 envisages enhancing the availability of domestically generated scrap to reduce coal consumption in steel making. The fertiliser industry has undertaken measures to improve energy efficiency and use of cleaner feedstock like natural gas from coal, naphtha and fuel oil.

(d) Measures to reduce the emission intensity of GDP, enhance the share of non-fossil fuel in the installed electricity generation capacity, and facilitate the shift to low carbon development pathway in carbon-intensive industries/sectors address environmental sustainability. In addition, many strategic initiatives have been taken to boost export competitiveness through production-linked incentive schemes that offer financial incentives to manufacturers across sectors, expand the global trade footprint by negotiating Free Trade Agreements, improve infrastructure facilities, streamline supply chains and reduce logistics costs, using digital platforms for simplification of regulatory processes to reduce transaction costs. Together, these efforts are aligned with the broader objectives of achieving environmental sustainability and improving trade competitiveness.

EXPENDITURE UNDER MAJOR SCHEME

19. SHRI DURAI VAIKO:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:
the details of beneficiaries and expenditure incurred under major schemes of the Ministry of Labour and Employment in the Tiruchirappalli and Pudukottai districts of Tamil Nadu during the last five years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

Schemes of Ministry of Labour and Employment are Central Sector Schemes. Details of beneficiaries and expenditure under major schemes of the Ministry of Labour and Employment in Tamil Nadu including the Tiruchirappalli and Pudukkottai districts during the last five years, year-wise are enclosed as **STATEMENT**.

STATEMENT

Details of beneficiaries and expenditure under major schemes of the Ministry of Labour and Employment in Tamil Nadu including the Tiruchirappalli and Pudukkottai districts during the last five years, year-wise

1. National Career Service (NCS): Details of the funds released for Model Career Centres (MCCs) for State of Tamil Nadu, including Tiruchirappalli and Pudukkottai districts, during the last five years are as under:

(In Rs. Lakh)

2019-20	2020-21*	2021-22*	2022-23	2023-24
206.61	0.00	0.00	138.72	151.36

*Due to Covid-19 pandemic, the funds could not be released.

2. National Career Service Centre (NCSC) for SC/ST: The objective of the scheme is to enhance the employability of SC/ST jobseekers through vocational guidance, career counselling, computer training, pre-recruitment training etc. The number of SC/ST jobseekers provided this support and funds released to Tamil Nadu, including Tiruchirappalli and Pudukkottai districts, are as under:

Year	Number	Amount (In Rs.)
2019-20	7,115	45,98,000
2020-21	2,306	97,22,000
2021-22	6,262	1,10,11,000
2022-23	10,939	1,43,04,000
2023-24	12,463	1,55,93,000

3. Aatmanirbhar Bharat Rojgar Yojana (ABRY): This initiative aimed at incentivize creation of new employment opportunities during the COVID-19 recovery phase by providing assistance to the employers of establishments registered with EPFO to recruit unemployed persons including re-employment of those who were rendered un-employed during the pandemic. The number of beneficiaries in Tamil Nadu including Pudukkottai and Tiruchirappalli districts are as follows:

No. of Beneficiaries (Employees)

Year	Tamil Nadu	Pudukkottai	Tiruchirappalli
2020-2021	1,68,344	319	2476
2021-2022	557620	1,713	9,639
2022-2023	76847	137	2,089
2023-2024	1927	2	28
Total	8,04,738	2,171	14,232

Source: EPFO

No. of beneficiaries (Establishments)

Year	Tamil Nadu	Pudukkottai	Tiruchirappalli
2020-2021	5,936	34	193

2021-2022	8,928	32	266
2022-2023	1,534	7	97
2023-2024	52	0	4
Total	16,450	73	560

Source: EPFO

Details of the funds released to State of Tamil Nadu, including Tiruchirappalli and Pudukkottai districts, during the last five years are as under:

(In Rs.)

Year	Tamil Nadu	Pudukkottai	Tiruchirappalli
2020-2021	38,51,25,983	7,58,214	67,65,509
2021-2022	4,61,69,22,477	1,45,84,289	10,33,18,947
2022-2023	5,32,48,84,853	1,82,28,050	13,78,32,590
2023-2024	1,30,81,37,245	48,94,794	4,11,03,505
Total	11,63,50,70,558	3,84,65,347	28,90,20,551

Source: EPFO

4. Pradhan Mantri Rojgar Protsahan Yojana (PMRPY): Number of beneficiaries and details of the funds released to Tamil Nadu including Tiruchirappalli and Pudukkottai districts are as under:

Year	2019-20			2020-21			2021-22		
State	No. of Beneficiary (Establishment)	No. of Beneficiary Employees	Amount (In Rs.)	No. of Beneficiary Estts.	No. of Beneficiary Employees	Benefit (In Rs.)	No. of Beneficiary Estts.	No. of Beneficiary (Employees)	Benefit (In Rs.)
Tamil Nadu	942	44374	4032615671	0	0	1,44,51,57,505	0	0	35,20,50,517

Source: EPFO

Note: The terminal date for registration of beneficiary through establishment was 31.03.2019. Benefits for registered employees were continued for 3 years from date of joining i.e., till 31.03.2022.

5. Pradhan Mantri Garib Kalyan Yojana (PMGKY): The Government of India on 26.03.2020 announced Rs. 1.70 Lakh Crore relief package under Pradhan Mantri Garib Kalyan Yojana (PMGKY) for the poor to help them fight the battle against Covid-19 pandemic. Number of beneficiaries and details of the funds released in Tamil Nadu, including the Pudukkottai and Tiruchirappalli districts, under PMGKY scheme during last five years are as under:

PMGKY-March, 2020 to August, 2020			
State/ Distt	Tamil Nadu	Pudukkotta i	Tiruchirappall i
No. of Beneficiary Estts.	33,782	224	1,305
No. of Beneficiary Employees	5,79,657	3,899	21,024
Amount (In Rs.)	3,57,10,50,31 9	2,31,67,822	14,80,31,640

6. Central Sector Scheme for Rehabilitation of Bonded Labourer: The details of number of bonded labourers/beneficiaries rehabilitated and fund for their rehabilitation during 2019-20 to 2024 -25 (as on 27.01.2025) in Tamil Nadu, including Tiruchirappalli and Pudukkottai districts, are as follows:

Sl. No.	Financial Year	No. of Bonded Labourer Rescued/ Rehabilitated	Amount Released (Rs. in lakhs)
1.	2020-21	Nil	
2.	2021-22	1016	204.73
3.	2022-23	297	59.40
4.	2023-24	176	56.80
5.	2024-25	196	57.40
Total		1685	378.33

7. Pradhan Mantri Shram Yogi Maandhan scheme: The number of beneficiaries enrolled under PMSYM scheme in Tamil Nadu including Tiruchirappalli and Pudukkottai districts during the last five years are as under:

Years	Tamil Nadu	Tiruchirappalli	Pudukkottai
2020-21	2,131	72	25
2021-22	2,322	100	30
2022-23	6,426	79	1,707
2023-24	1,904	30	11
2024-25	1,161	26	16
Total	13,944	307	1,789

Source: Maandhan Portal.

As the pension to the beneficiaries will start after attaining the age of 60 years, the disbursement of pension will start from 2039.

8. National Child Labour Project (NCLP): The Grant-in-Aid released under NCLP scheme to beneficiaries of Tiruchirappalli and Pudukkottai Districts of Tamil Nadu during the last five years are as under:

District / State	2020-21	2021-22	2022-23	2023-24	Total (In Rs.)
Pudukkottai	3,19,200	2,23,023	10,41,194	0	15,83,417
Tiruchirappalli	0	0	0	0	0
Tamil Nadu	4,82,00,401	3,23,45,269	1,84,74,940	6,66,400	9,96,87,010

9. Employees State Insurance Corporation (ESIC): The year-wise details of Insured Persons and expenditure incurred towards various benefits provided under the ESI Scheme in the Tiruchirappalli and Pudukkottai Districts of Tamil Nadu, during the last five years are as under:

Pudukkottai

Sl. No.	Year	No. of Insured Persons	Amount (In Rs.)
1.	2020-21	16,365	1,01,21,508
2.	2021-22	16,225	1,53,46,236
3.	2022-23	15,946	2,15,16,133
4.	2023-24	17,659	2,19,11,046

5.	2024-25 (upto December 2024)	19,999	1,30,36,393

Tiruchirappalli

	Year	No. of Insured Persons	Amount (In Rs.)
1.	2020-21	83,915	3,51,50,149
2.	2021-22	87,547	3,67,48,778
3.	2022-23	87,469	4,63,90,311
4.	2023-24	1,05,254	4,77,74,931
5.	2024-25 (upto December 2024)	1,05,208	4,49,00,685

FINANCIAL CRISIS IN CENTRAL UNIVERSITIES

20. SHRI YUSUF PATHAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether it is a fact that various Central Universities in the country are facing huge financial crisis for the last five years;

(b) if so, the details of request made by various Universities to the Government and other various subsidiaries during the last five years;

(c) the details of the fund sanctioned to JNU, JMI, AMU, HCU and DU separately during the last five years, year-wise; and

(d) the details of fund utilised by these Central Universities in academic and non-academic expenditure during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) and (b) Ministry of Education releases block grant to University Grants Commission (UGC) under the Scheme “Grants to Central Universities” which in turn allocates fund to individual Central Universities (CUs) based on their requirements, utilization of fund in previous years etc. Details of fund released during the last five years by UGC to various Central Universities under the purview of Ministry of Education is given below-

Rs. in crore

Year	Fund released
2019-20	8,098.73
2020-21	8,735.58
2021-22	9,045.45
2022-23	11,379.86
2023-24	12,661.19

(c) and (d) Year-wise details of fund sanctioned and fund utilized in respect of Jawaharlal Nehru University (JNU), Jamia Millia Islamia (JMI), Aligarh Muslim

University (AMU), University of Hyderabad (HCU) and University of Delhi (DU) during the last five years is given below:

Rs. in crore

Name of the CU	2019-20		2020-21		2021-22		2022-23		2023-24	
	Fund Sanctioned	Fund Utilized	Fund Sanctioned	Fund Utilized	Fund Sanctioned	Fund Utilized	Fund Sanctioned	Fund Utilized	Fund Sanctioned	Fund Utilized
Jawaharlal Nehru University	416.57	416.57	373.52	373.52	407.47	407.47	517.97	509.61	594.50	528.87
Jamia Millia Islamia	361.91	361.91	479.83	475.04	411.10	411.10	577.20	524.06	564.16	564.16
Aligarh Muslim University	1180.00	1180.00	1520.10	1520.10	1214.63	1214.63	1584.29	1468.11	1575.48	1561.10
University of Hyderabad	290.82	290.82	338.43	297.36	333.36	330.93	386.88	370.64	357.15	357.15
University of Delhi	607.80	607.80	628.92	628.92	670.13	670.13	812.43	812.43	955.29	955.29

SASCI SCHEME

21. SHRIMATI SMITA UDAY WAGH:

SHRI DHARAMBIR SINGH:

SHRIMATI APARAJITA SARANGI:

Will the Minister of **TOURISM** be pleased to state:

- (a) the manner in which the Ministry of Tourism prioritizes the selection of projects under the Special Assistance to States for Capital Investment (SASCI) scheme along with the details of criteria for the scheme;

- (b) the specific strategies being implemented by the Ministry of Tourism to ensure the successful development of the 40 approved projects aimed at lesser-known destinations;
- (c) whether there are initiatives in place to promote these lesser-known destinations internationally, if so, the details thereof; and
- (d) whether there is any provision under this scheme to include the Bhiwani-Mahendergarh Lok Sabha constituency, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c) Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' sanctioned 40 projects in 23 States for ₹3295.76 Crore in the country in Financial Year 2024-25, with the primary objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale. The details of the sanctioned projects under this scheme is enclosed as **STATEMENT**.

The Ministry of Tourism issued operational guidelines to all States for submission of project proposals. On receipt of the project proposals from the State Governments, the same were evaluated on the given parameters such as connectivity to the site, tourism eco-system, carrying capacity, sustainability measures, sustainable operation and management, project impact and value created, tourism marketing plans etc. While the implementation of projects sanctioned under SASCI scheme is being undertaken by the State Implementing Agencies, the Ministry of Tourism has also formulated mechanism to review the progress of sanctioned projects from time to time, in order to ensure seamless implementation of the sanctioned projects.

Ministry of Tourism promotes various tourist destinations and products of the country including lesser known destinations in domestic and international markets through its various promotional initiatives such as website, social media promotions, participation in events, assistance to State Governments for organizing fairs and festivals, etc.

(d) The Ministry of Tourism did not receive any proposal from the State of Haryana within the time lines stipulated for submission of proposals for consideration under SASCI scheme. As of now, there is no provision to include the Bhiwani-Mahendergarh Lok Sabha constituency under this scheme.

STATEMENT

List of Projects sanctioned under ‘Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale’:-

(Amount in ₹ Crore)

S. No.	State	Project Name	Cost
1.	Andhra Pradesh	1. Gandikota - Enriching the Fort and Gorge Experience	77.91
		2. Akhanda Godavari: (Havelock Bridge and Pushkar Ghat), Rajamahendravaram	94.44
2.	Arunachal Pradesh	3. Siang Adventure and Eco-Retreat, Pasighat	46.48
3.	Assam	4. Assam State Zoo Cum Botanical Garden, Guwahati	97.12
		5. Beautification of Rang Ghar at Sivasagar	94.76
4.	Bihar	6. Development of Matsyagandha Lake, Saharsa	97.61
		7. Karamchat Eco-Tourism and Adventure Hub	49.51
5.	Chhattisgarh	8. Development of Chitrotpala Film City	95.79

		9. Development of Tribal and Cultural Convention Centre	51.87
6.	Goa	10. Chhatrapati Shivaji Maharaj Museum, Ponda	97.46
		11. Proposed Townsquare, Povorim	90.74
7.	Gujarat	12. Ecotourism Destination at Kerly (Mokarsagar), Porbandar	99.50
		13. Tented City and Convention Centre, Dhordo	51.56
8.	Jharkhand	14. Eco-Tourism Development of Tilaiyya, Koderma	34.87
9.	Karnataka	15. Ecotourism and Cultural Hub at Roerich and Devika Rani Estate Tataguni, Bengaluru	99.17
		16. Development of Savadatti Yallamagudda, Belgavi	100.00
10.	Kerala	17. Ashtamudi Biodiversity and Eco-recreational Hub, Kollam	59.71
		18. Sargaalaya: Global Gateway to Malabar's Cultural Crucible	95.34
11.	Madhya Pradesh	19. Orchha A Medieval Splendour	99.92
		20. International Convention Centre for MICE in Bhopal	99.38
12.	Maharashtra	21. Ex-INS Guldar Underwater Museum, Artificial Reef, and Submarine Tourism, Sindhudurg	46.91
		22. Development of "RAM-KAL PATH" at Nashik	99.14
13.	Manipur	23. Loktak Lake Experience	89.48
14.	Meghalaya	24. MICE Infrastructure at Mawkhanu, Shillong	99.27
		25. Re-development of Umiam Lake, Shillong	99.27
15.	Odisha	26. Development of Hirakud	99.90
		27. Development of Satkosia	99.99
16.	Punjab	28. Development of Heritage Street, SBS Nagar	53.45
17.	Rajasthan	29. Development at Amber-Nahargarh and surrounding Area, Jaipur	49.31
		30. Development at Jal Mahal, Jaipur	96.61
18.	Sikkim	31. Skywalk, Bhaleydhunga, Yangang, Namchi	97.37
		32. Border Experience, Nathula	68.19

19.	Tamil Nadu	33. Nandavanam Heritage Park at Mamallapuram	99.67
		34. Garden of flowers at Devala, Ooty	70.23
20.	Telangana	35. Ramappa Region Sustainable Tourism Circuit	73.74
		36. Somasilla Wellness and Spiritual Retreat Nallamala	68.10
21.	Tripura	37. 51 Shakti Peethas Park at Banduar, Gomati	97.70
22.	Uttar Pradesh	38. Development of Bateshwar, District- Agra	74.05
		39. Integrated Buddhist Tourism Development, Shrawasti	80.24
23.	Uttarakhand	40. Iconic City Rishikesh: Rafting Base Station	100.00
TOTAL			3,295.76

AUDIT OF FUNDS ALLOCATED TO PM POSHAN

22. DR. BHOLA SINGH:

Will the Minister of **EDUCATION** be pleased to state:

(a) the rationale behind increasing the material cost under the PM POSHAN scheme and its impact on quality of meal;

(b) whether third-party audits are being conducted to ensure the proper utilization of funds allocated for improving the quality of meals;

(c) the number of students benefitting from the scheme including data on increased nutritional intake; and

(d) the key challenges faced/being faced in implementing the scheme across the country and the remedial measures taken by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme is implemented in partnership with States/ UTs for providing one hot cooked and nutritious meal to children studying in Balvatika (just before class I) and the classes I to VIII of Government and Government-aided schools on all school working days. The rationale behind increasing the material cost under PM POSHAN Scheme is to factor in inflation in the cost of ingredients e.g. pulses, vegetables, cooking oil, other condiments and fuel. The existing rates of material cost have been revised based on Consumer Price Index- Rural Laborers (CPI-RL) index by 13.70% to Rs. 6.19 per child per day for Bal Vatika and Primary Classes and Rs. 9.29 per child per day for Upper Primary Classes w.e.f. 1st December, 2024. It will help the schools to provide all the nutrients as prescribed to students and improve quality of food.
- (b) Section 28 of National Food Security Act, 2013 inter alia envisages that every local authority, or any other authority or body, as may be authorised by the State Government, shall conduct or cause to be conducted, periodic social audits on the functioning of the scheme and cause to publicise its findings and take necessary action, in such manner as may be prescribed by the State Government. The States/UTs are required to conduct Social Audit in all districts in at least 20 schools or 2% of the schools, whichever is higher for each district. The responsibility for taking action and ensuring compliances on the Social Audit findings rests with the State/UT Nodal Department implementing the PM POSHAN Scheme.
- (c) About 11.20 crore children studying in Balvatika (just before class I) and classes I to VIII of Government and Government-aided schools are benefitting

under the Scheme during current financial year 2024-25. For nutritional intake, the following nutrition and food norms under the scheme are as under:

S. No.	Items	Primary and Balvatika	Upper Primary
A) Nutrition norm per child per day			
1.	Calorie	450	700
2.	Protein	12 gms	20 gms
B) Food norms per child per day			
1.	Food grains	100 gms	150 gms
2.	Pulses	20 gms	30 gms
3.	Vegetables	50 gms	75 gms
4.	Oil and fat	5 gms	7.5 gms
5.	Salt and condiments	As per need	As per need

To ensure nutritional intake, the meal is prepared of fortified rice (Iron, folic acid and Vitamin), double fortified salt (Iron and Iodine) and fortified oil (Vitamin A and D). Many States and UTs are also providing additional food items viz., eggs, fruits, milk, ragi malt and chikki etc. The States and UTs fix their menu as per their local needs, in order to meet the prescribed nutritional content. Shree Anna (Millets) are super grains are a great source of several vitamins and minerals, including phosphorus, magnesium which enhances nutrient delivery. Advisories have been issued to States and UTs for inclusion of Shree Anna at least once a week in the menu.

(d) The key challenges noticed in implementation of the Scheme are as under:

- (i) Delay in release of funds to the implementing agencies by the States,
- (ii) Inadequate convergence with other Schemes,

(iii) Maintaining the quality of meals every day.

The Government has taken the following initiatives to address the above problems.

Now, Public Financial Management System (PFMS) system has been introduced by the Government under which State Government needs to open State Nodal Agency (SNA) account. The funds released by Central Government are transferred to SNA account which ensures comprehensive monitoring and efficient usage.

States have been repeatedly requested to strengthen convergence with Health Department with special emphasis for timely conduct of health checkups of students and distribution of Iron and Folic Acid (weekly) and De-worming tablets (Bi-annually).

States and UTs have been advised for mandatory tasting of meals by members of School Management Committee (SMC), teachers, parents etc., before serving the meals to students. Further, training of Cook-cum-Helpers through various Institutes viz., Hotel Management, FSSAI and UNICEF are being carried out for cooking fresh and nutritious meals with minimal loss of vitamins. Organising of Cooking Competitions among Cook cum Helpers is also made, to encourage them to cook variety meal. Quality of meal is also checked/ verified through the visit of Social Audit teams.

States have been also advised to converge with the other Departments/Ministries viz., Ministry of Health and Family Welfares, Krishi Vigyan Kendra, Ministry of Rural Development at the State Level for better coordination/implementation of the Scheme.

LOSS TO RETAIL TRADERS

23. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **FINANCE** be pleased to state:

whether the recent analysis by SEBI revealed that retail traders collectively made a net loss of 1.81 lakh crore, with 93% of traders incurring losses;

(a) the details of the measures taken by SEBI after the study to address these findings;

(b) whether SEBI has undertaken any study or comparison of countries that have implemented similar regulations and the outcomes from such regulations;

(c) whether the Government has conducted any study on the effectiveness of restrictive measures adopted by SEBI and if so, the details thereof and if not, the reasons therefor; and

(d) whether the Government proposes any awareness programme for traders rather than restrictive measures and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) Securities and Exchange Board of India (SEBI) published a study on 23rd September 2024 on its website wherein it was found that the aggregate losses of individual Futures and Options (FandO) traders exceeded ₹1.8 lakh crore over the three-year period between 2021-22 and 2023-24 and that 93% of individual FandO traders incurred losses during the same period.

(b) to (d) SEBI has taken various measures, based on the recommendations of an Expert Working Group and consultations with various stakeholders, to strengthen the equity index derivatives framework for increased investor protection and market

stability vide its circular dated October 01, 2024. The staggered measures include rationalization of weekly index derivatives products being offered by exchanges, enhanced contract size for index derivatives and increase in margin on short options position on the day of expiry - with effect from November 20, 2024; upfront collection of option premium from buyers and removal of calendar spread treatment on the expiry day - with effect from February 10, 2025; and intraday monitoring of position limits with effect from April 01, 2025.

These measures were undertaken primarily to address the concerns of speculative trading in the FandO segment. The premium turnover and notional turnover data on FandO during October-December, 2024 indicate that such activity in index options has suitably moderated. However, since the measures are staggered, their impact will continue to be monitored.

(e) The Government has taken various steps to increase investor awareness and education, through SEBI and various other market intermediary institutions (MIIs). These programs for all investors, including retail FandO traders, cover various topics such as basic investing principles, product features, risks involved, investor rights and responsibilities, common features of investment scams etc. They are conducted free of cost in various regional languages besides Hindi and English. The details of such Investor Awareness and Educational programs conducted during FY 2023-24 are as under

Particulars			Total Programs conducted
No.	of	Awareness Programs	43,826

No. of participants	27,93,653
States/UTs and Districts covered	36 States/UTs and 687 Districts

NANO BUBBLE TECHNOLOGY

- 24. SHRI RAJESH VERMA:**
SHRIMATI SHAMBHAVI:
DR. SHRIKANT EKNATH SHINDE:
SHRI NARESH GANPAT MHASKE:
DR. D. PURANDESWARI:
SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the expected environmental and ecological benefits of implementing Nano Bubble Technology for algae removal and water purification;
- (b) the details of difference between the Nano Bubble Technology and the conventional methods of water purification and the manner in which it aligns with the goals for sustainable water management of the country;
- (c) the steps taken by the Government to ensure the proper hygiene and the health of the aquatic animals in the different wildlife conservation sites since 2019;

(d) whether there are mechanisms in place to monitor the long-term impact of this technology on water quality and animal health if implemented widely, if so, the details thereof; and

(e) whether the Government is considering to install the aforementioned technology in wildlife conservation sites of different States, especially in Maharashtra and Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b) Nano bubble technology is a method of water treatment that uses tiny bubbles to improve water quality. The important ecological benefits are to remove contaminants, increase dissolved oxygen content, help in the removal of phytoplankton (algae), reduce biofilm, and ultimately improve the properties of water suitable for aquatic animals. The nano bubble technology can lead to a more homogeneous distribution due to the minuscule size and persistence of the bubbles in the water bodies. On the other hand, traditional systems may exhibit less uniformity in distribution, which can result in variable oxidation and disinfection performance across the water volume. One machine using the Nano Bubble technology has been put on a trial basis in National Zoological Park, Delhi, recently on 3.12.2024. It is under trial.

(c) The Management of National Parks and Sanctuaries, including those Protected Areas having aquatic animals, is done as per the Management Plan prepared under the provisions of the Wild Life (Protection) Act, 1972. These

include maintaining water level, water circulation and dilution, silt removal, aeration, establishing STP along the water bodies and aquatic weed removal through mechanical and manual methods. The Central Zoo Authority, in fulfilment of the functions assigned, implemented the standard and norms, inclusive of proper hygiene and health of all captive animals in zoos including aquatic animals, as prescribed in the Recognition of Zoo Rules, 2009 notified by the Central Government under section 63 of the Wild Life (Protection) Act, 1972. Further, the Central Zoo Authority has issued guidelines to zoos time to time for proper hygiene and health of all captive animals in zoos.

(d) and (e) As nano bubble technology has been used in India for water treatment recently only on a pilot basis, the long-term impact of this technology on water quality and animal health can be known in due course of time.

PREPARATION FOR LOS ANGELES, 2028 OLYMPICS

- 25. SHRI ANUP SANJAY DHOTRE:**
SHRI YOGENDER CHANDOLIA:
SHRI DHARAMBIR SINGH:
SHRI BHOJRAJ NAG:
SHRI PARBHUBHAI NAGARBHAI VASAVA:
SHRI PRADEEP KUMAR SINGH:
SHRIMATI KRITI DEVI DEBBARMAN:
SHRI KHAGEN MURMU:
SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the schemes to improve the infrastructure and facilities for the training of the athletes of the country in view of the preparation for the 2028 Olympics to be held at Los Angeles;
- (b) the manner in which the Government is working with the private sector and corporate sponsors to raise funds to provide support to prepare the country for 2028, Olympics;
- (c) whether there is any proposal to set up any new sports college in Kanker and Balod keeping in view that the demand for sports and physical education courses is increasing;
- (d) if not, whether the setting up of the said college is likely to be announced in the Budget of this year; and
- (e) whether the Government has any proposal for budget provision for promoting sports in the Kanker Baster division and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) “Sports” being a State subject, the responsibility for promotion / development of sports in the country, including providing sports facilities, rests primarily with the respective State/Union Territory (UT)

Governments. However, the Central Government through its various Schemes supplements their efforts for promoting/developing sports in the country, which includes extending sports facilities in various States/UTs, viz.:

- (i) Khelo India Scheme;
- (ii) Sports Training Centres through the Sports Authority of India (SAI);
- (iii) National Sports Development Fund (NSDF)

Further, the Sports Authority of India (SAI), an autonomous body under the administrative control of the Ministry of Youth Affairs and Sports creates / upgrades infrastructure in SAI Centres only.

Also, the details of the sports infrastructure sanctioned under Khelo India Scheme, across the country, are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in>.

(b) The Government of India has adopted a holistic approach to prepare for the 2028 Olympics by actively engaging with private sector entities and corporate sponsors under CSR initiatives. Under the National Sports Development Fund (NSDF) of the Ministry of Youth Affairs and Sports (MYAS), the Government has been regularly interacting with the Corporate and Public Sector Undertakings requesting them to contribute to the NSDF and become active partners for the promotion of sports in the country. The NSDF serves as a vital channel to mobilize private contributions and corporate funding for sports development. Contributions from corporates to the fund are incentivized with tax benefits, encouraging greater participation. Funds raised through NSDF are utilized for providing international exposure and hiring world-class coaches.

(c) to (e) No Sir.

COASTAL EROSION

26. DR. HEMANT VISHNU SAVARA

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has identified the coastal areas which are facing serious erosion

problems;

- (b) if so, the details thereof, Coastal line and State-wise;
- (c) the action plan drawn up to repair the damage caused by the coastal erosion; and
- (d) the steps taken/proposed to be taken by the Government to mitigate coastal erosion in the country including Palghar district in Maharashtra and whether there are any plans for constructing protective infrastructure, if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b) Coastal erosion is one of the impacts of sea level rise along the Indian coastline. National Centre for Coastal Research, (NCCR), an attached office of Ministry of Earth Sciences (MoES), has monitored the shoreline changes for the entire Indian coastline using multi-spectral satellite images along with field-surveyed data for the period 1990-2018. As per NCCR study, it has been observed that 33.6% of the Indian coastline is under erosion, 26.8% is under accretion (growing) and 39.6% is in a stable state.

The state-wise shoreline change details are given below:

SI No	State		Coast Length (in km)	Coast length (in Km)					
				Erosion		Stable		Accretion	
				Km	%	Km	%	Km	%
1	West Coast	Gujarat	1945.6	537.5	28	1030.9	53	377.2	19
2		Daman and Diu	31.83	11.02	35	17.09	53.7	3.72	11.7
3		Maharashtra	739.57	188.26	25.5	477.69	64.6	73.62	10
4		Goa	139.64	26.82	19.2	93.72	67.1	19.1	13.7
5		Karnataka	313.02	74.34	23.7	156.78	50.1	81.9	26.2

SI No	State	Coast Length (in km)	Coast length (in Km)					
			Erosion		Stable		Accretion	
			Km	%	Km	%	Km	%
6	Kerala	592.96	275.33	46.4	182.64	30.8	134.99	22.8
7	Tamil Nadu	991.47	422.94	42.7	332.69	33.6	235.85	23.8
8	Puducherry	41.66	23.42	56.2	13.82	33.2	4.42	10.6
9	Andhra Pradesh	1027.58	294.89	28.7	223.36	21.7	509.33	49.6
10	Odisha	549.5	140.72	25.6	128.77	23.4	280.02	51
11	West Bengal	534.35	323.07	60.5	76.4	14.3	134.88	25.2
Total		6907.18	2318.31		2733.86		1855.03	
			33.6%		39.6%		26.8%	

(c) and (d) Government of India has taken various measures to mitigate coastal erosion, which includes:

(i) Ministry of Environment, Forest and Climate Change (MoEFCC) has issued CRZ Notifications with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming.

(ii) As per CRZ Notification, 2019, measures for control of erosion are permissible activity in CRZ areas. The Ministry has issued directions to Coastal States/UTs, for incorporation of Shoreline Management Plan in CZMP. National Centre for Sustainable Coastal Management (NCSCM), an organization under MoEFCC and NCCR is providing technical support to coastal States for implementation of coastal protection measures at vulnerable stretches and also involved in the preparation of Shoreline Management Plans. Further, MoEFCC has delineated the hazard line for the entire coast of the country. The hazard line is to be used by agencies in Coastal States as a tool for Disaster Management including planning of adaptive and

mitigation measures. The hazard line features in the CZMP of the coastal States/Union territories are approved by the MoEFCC.

(iii) Coastal Protection Projects are planned and executed by respective Maritime States/ UTs. Central Government's role is largely advisory, technical support and catalytic in nature. These projects are generally funded by States/ UTs from their own fund or from multilateral funding or through Central Assistance. In some cases, Government of India has facilitated multilateral funding to States/ UTs in tackling the coastal erosion. The total expenditure incurred by 10 Maritime States/ UTs for protection of coastal erosion in coastline length of 227.965 Km in last 10 years is Rs 2641.39 Cr and the total project cost of proposed or on-going protection work in 10 States / UTs in next 5 years for the coastline length of 298.714 Km is Rs 7218.63 Cr.

(iv) Maharashtra Maritime Board (MMB) is the main agency associated with the works of coastal management in Maharashtra. The coastal protection structures are planned and implemented by MMB either through State's fund or through multilateral funding. The measures of erosion control in coastal areas are formulated and implemented by State of Maharashtra as per their priority. Maharashtra was one of the States under Sustainable Coastal Protection and Management Investment Programme (SCPandMIP) which has implemented schemes with financial support from Asian Development Bank (ADB). SCPandMIP aims to address immediate coastal protection needs using environmentally and socially appropriate solutions, focusing on softer options such as artificial reefs, beach nourishments, and dune management. These strategies not only protect the coastline from erosion but also enhance income-generating opportunities for coastal communities in Maharashtra.

(v) As per information provided by Central Water Commission, Government of Maharashtra has carried out coastal protection work at 15 sites in Palghar for cumulative coastline length of 4.792 Km with project cost of Rs. 54.21 Crores in the last 10 years including protection at 12 sites in Palghar for coastline length of 2.393 Km with estimated project cost of Rs. 36.58 Crores.

APAAR FOR DIGITAL EDUCATION

27. SHRI ARUN BHARTI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the measures taken by the Government to address the privacy and data security concern regarding the Automated Permanent Academic Account Registry (APAAR) system, especially for students under 18 years of age;
- (b) whether the Government has any plan to integrate the APAAR system with other digital initiatives in education;
- (c) the steps taken by the Government to ensure the uniform implementation of the above system in the urban and rural areas, especially in the far-flung and under-privileged areas;
- (d) whether the Government has the data regarding the expected duplicate or false certificates which will be curbed with the above system, if so, the details thereof; and
- (e) whether the Government has any plans to expand APAAR system beyond school education to track skill development and professional certifications, creating a lifelong academic record for all citizens in next 10 years, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (e) The Government of India has launched National Education Policy 2020 with an aim to provide holistic and multidisciplinary education with multiple entry and exit facility. It also aims to ensure universal access to education at all levels, equitable and inclusive education and lifelong learning ecosystem.

To achieve these objectives, a registry framework is required to identify each entity to track the academic and skilling journey of the students/learners throughout his life with many uses such as transfer of credits, transfer from one institute to other institute etc. It also aims to facilitate and track, the integration of programme with skill component, choice-based courses, planning and improvement in curriculum as per the requirement of stakeholders.

Accordingly, Ministry of Education has launched Academic Bank of Credits (ABC) Scheme on 29th July 2021 to create unique id for seamless interaction amongst the stakeholders of the education ecosystem. Scheme aims to facilitate flexibility of curriculum framework, multiple entry multiple exits, interdisciplinary mobility of the students with appropriate “Credit transfer”, and enables visibility to progress and targeted decision-making at multiple levels. APAAR ID is designed to accumulate credits awarded from School Education, Higher Education as well as Skill Institutions.

In February 2024, to expand the reach of APAAR initiative to every corner of the nation, the Ministry of Education has partnered with CSC e-Governance Services India Limited to facilitate the creation of APAAR ID.

Detail process for enrolment for students/learners and institutions are available on <https://www.abc.gov.in>. All State Governments have also been communicated the process to be followed for enrolment of the students along with the role of the parents in this process. Data Security and Privacy guidelines

prescribed by Ministry of Electronics and Information Technology (MeitY) have been followed to ensure safety and privacy of data.

गुरु-शिष्य परंपरा योजना

- 28. श्री चंदन चौहान :**
श्री सतपाल ब्रह्मचारी :
श्री सनातन पांडेय :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने थिएटर समूहों, संगीत मंडलियों और बाल रंग मंच जैसी प्रदर्शन कला गतिविधियों के लिए गुरु-शिष्य परम्परा को वित्तीय सहायता (रेपर्टरी अनुदान) देने की कोई व्यापक कार्ययोजना तैयार की है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) उक्त योजना के अंतर्गत गुरुओं और शिष्यों को वित्तीय सहायता प्रदान करने के लिए निर्धारित मानदंडों का ब्यौरा क्या है;
- (घ) क्या उक्त योजना ने पारंपरिक कला शैलियों और प्रदर्शन कलाओं के क्षेत्र में उभरते कलाकारों को प्रोत्साहित किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) उक्त योजना के अंतर्गत अब तक राज्यवार, विशेषकर उत्तर प्रदेश और हरियाणा में कितने गुरुओं और शिष्यों को वित्तीय सहायता प्रदान की गई है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) और (ख) संस्कृति मंत्रालय द्वारा 'गुरु-शिष्य परंपरा को बढ़ावा देने हेतु वित्तीय सहायता (रेपर्टरी अनुदान)' नामक केन्द्रीय क्षेत्र की स्कीम संचालित की जाती है। इस स्कीम के अंतर्गत पूरे भारत से संगीत, नृत्य, रंगमंच, लोक कला आदि जैसे मंच कला संबंधी कार्यकलापों में कार्यरत और गुरु-शिष्य परंपरा की तर्ज पर नियमित आधार पर कलाकारों/शिष्यों को उनके संबंधित गुरु द्वारा

प्रशिक्षण प्रदान कर रहे पात्र सांस्कृतिक संगठनों को सीधे ही वित्तीय सहायता प्रदान की जाती है। स्कीम का ब्यौरा **विवरण -I** पर दिया गया है।

(ग) गुरु-शिष्य परंपरा (रेपर्टरी अनुदान) के स्कीम दिशानिर्देशों के अनुसार, अनुदान की मांग करने वाले संगठनों को अनुदान जारी रखने और नए सिरे से चयन किए जाने के लिए प्रत्येक वर्ष अपने आवेदन/प्रस्ताव प्रस्तुत करना अपेक्षित होता है। संगठनों से प्राप्त सभी प्रकार से पूर्ण आवेदनों/प्रस्तावों की समीक्षा मंत्रालय द्वारा इस प्रयोजनार्थ गठित विशेषज्ञ समिति द्वारा की जाती है। यह विशेषज्ञ समिति स्कीम दिशानिर्देशों के प्रावधानों, संगठनों की सांस्कृतिक प्रस्तुतियों/कार्यकलापों/संसाधनों, वित्तीय सहायता हेतु औचित्य, संगठन के गुरु/प्रतिनिधि के साथ साक्षात्कार आदि पर विचार करते हुए मामला-दर-मामला आधार पर अपनी अनुशंसाएं देती है।

(घ) गुरु-शिष्य परम्परा (रेपर्टरी अनुदान) 3 वर्ष या उससे अधिक आयु के शिष्यों को वित्तीय सहायता प्रदान करके नृत्य, संगीत और रंगमंच के क्षेत्र में कलाकारों को प्रोत्साहित कर रही है। इसके अतिरिक्त, प्रत्येक वर्ष, नवीनीकरण श्रेणी के साथ-साथ, पारंपरिक कला शैलियों सहित मंच कला के क्षेत्र में उभरते कलाकारों को प्रोत्साहित करने के लिए 'नूतन श्रेणी' के तहत नए संगठनों से भी आवेदन आमंत्रित किए जाते हैं।

(ङ): विगत तीन वर्षों के दौरान गुरु-शिष्य परम्परा (रेपर्टरी अनुदान) स्कीम के अंतर्गत उत्तर प्रदेश और हरियाणा राज्य सहित वित्तीय सहायता प्रदान किए गए गुरुओं और शिष्यों की संख्या का राज्यवार ब्यौरा **विवरण -II** पर दिया गया है।

विवरण -I

गुरु-शिष्य परंपरा के संवर्धन हेतु वित्तीय सहायता (रेपर्टरी अनुदान)

स्कीम: गुरु-शिष्य परम्परा के संवर्धन हेतु वित्तीय सहायता (रेपर्टरी अनुदान) संस्कृति मंत्रालय की केंद्रीय क्षेत्र की स्कीम है। यह स्कीम एक व्यापक स्कीम 'कला संस्कृति विकास योजना (केएसवीवाई)' की उप-स्कीम है।

उद्देश्य: इस स्कीम का उद्देश्य मंच कला कार्यकलापों जैसे नाट्य/रंगमंच समूहों, संगीत समूहों, बाल रंगमंच, नृत्य समूहों आदि के क्षेत्र में कार्यरत सांस्कृतिक संगठनों को प्राचीन गुरु-शिष्य परम्परा के अनुरूप नियमित आधार पर अपने संबंधित गुरुओं द्वारा शिष्यों को प्रशिक्षण प्रदान करने के लिए वित्तीय सहायता प्रदान करना है।

स्कीम के अनुसार, रंगमंच के क्षेत्र में 01 गुरु और अधिकतम 18 शिष्यों को और संगीत और नृत्य के क्षेत्र में 01 गुरु और अधिकतम 10 शिष्यों को वित्तीय सहायता प्रदान की जाती है।

वित्तीय सहायता की राशि: प्रत्येक गुरु/शिक्षक को प्रति माह 15,000/- रुपये (पंद्रह हजार रुपये केवल) की दर से वित्तीय सहायता प्रदान की जाती है, जबकि प्रत्येक शिष्य/कलाकार के संबंध में निम्नानुसार वित्तीय सहायता प्रदान की जाती है:-

क्र. सं.	शिष्य/कलाकार की श्रेणी	आयु वर्ग	प्रतिमाह सहायता/मानदेय की राशि
1	(क) वयस्क शिष्य/कलाकार	(18 वर्ष और उससे अधिक आयु)	10,000/- रुपये (दस हजार रुपये मात्र)
2	(ख) श्रेणी 'क' बाल शिष्य/कलाकार	(12 से अधिक और 18 वर्ष से कम आयु)	7,500/- रुपये (साढ़े सात हजार रुपये मात्र)
3	(ग) श्रेणी 'ख' बाल शिष्य/कलाकार	(6 से अधिक और 12 वर्ष से कम आयु)	3,500/- रुपये (तीन हजार पांच सौ रुपये मात्र)
4	(घ) श्रेणी 'ग' बाल शिष्य/कलाकार	(3 से अधिक और 6 वर्ष से कम आयु)	2,000/- रुपये (दो हजार रुपये मात्र)

विवरण - II

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2021-2022		2022-2023		2023-2024	
		गुरुओं की सं.	शिष्यों की सं.	गुरुओं की सं.	शिष्यों की सं.	गुरुओं की सं.	शिष्यों की सं.
	आंध्र प्रदेश	13	30	19	38	20	51

	अरुणाचल प्रदेश	-	-	-	-	1	2
	असम	35	256	37	256	44	272
	बिहार	76	488	94	516	116	582
	चंडीगढ़	5	62	7	65	11	74
	छत्तीसगढ़	3	19	3	19	4	16
	दिल्ली	95	830	105	791	125	798
	गुजरात	8	52	12	42	13	46
	हरियाणा	15	90	18	93	20	97
	हिमाचल प्रदेश	4	52	4	52	6	57
	जम्मू और कश्मीर	25	134	29	143	44	177
	झारखंड	10	69	15	78	14	80
	कर्नाटक	133	801	152	822	214	954
	केरल	22	187	23	189	27	176
	मध्य प्रदेश	61	590	96	658	110	662
	महाराष्ट्र	49	414	82	465	96	509
	मणिपुर	149	980	172	1017	202	1009
	मिजोरम	1	8	2	10	2	5
	नागालैंड	4	12	3	10	6	17
	ओडिशा	66	353	103	415	119	477
	पुदुचेरी	3	43	4	45	3	21
	पंजाब	8	59	8	60	9	64
	राजस्थान	15	103	22	115	26	117
	सिक्किम	1	2	1	2	1	3
	तमिलनाडु	16	91	12	82	13	84
	तेलंगाना	18	147	16	120	20	123

	त्रिपुरा	3	26	6	31	9	36
	उत्तराखंड	13	80	17	87	18	91
	उत्तर प्रदेश	66	419	82	436	95	448
	पश्चिम बंगाल	231	1781	348	1991	331	1730

KV AND PM SHRI SCHOOL IN MADHYA PRADESH

29. SHRI VISHNU DATT SHARMA:

Will the Minister of **EDUCATION** be pleased to state:

- whether the Government has given approval for setting up of Kendriya Vidyalaya (KV) and Pradhan Mantri School for Rising India (PM SHRI) schools in Khajuraho Lok Sabha Parliamentary Constituency of Madhya Pradesh especially in Katni and Khajuraho districts;
- if so, the details of the measures taken by the Government for completion of this project and its current status along with the timeline fixed by the Government for execution of these schools; and
- if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) As per information received from Kendriya Vidyalaya Sangathan (KVS), presently, 112 Kendriya Vidyalayas (KVs) are functioning in the State of Madhya Pradesh including 03 KVs in Khajuraho Parliamentary Constituency.

PM SHRI scheme aims to establish more than 14500 schools by strengthening the existing schools from amongst those managed by Central Government/State/UT Government/local bodies. These schools are to showcase all the initiatives of National Education Policy 2020 and emerge as exemplar schools

over a period of time, and also offer leadership to other schools in the neighbourhood. The Scheme also focus on further strengthening/ improvements the infrastructure and other amenities such as ICT Labs, Science Labs, Digital Libraries, Lab equipments, Smart class rooms, LED lighting etc. in the existing schools.

A total of 879 schools have been selected in the State of Madhya Pradesh in the PM SHRI selection process, including 86 KVs and 53 Navodaya Vidyalayas. In Khajuraho Parliamentary Constituency, there are 30 PM SHRI schools including 03 KVs viz. PM SHRI KV (NKJ) Katni, PM SHRI KV (OF) Katni and PM SHRI KV Panna. All these 03 existing KVs in this Parliamentary Constituency are functional in its permanent Vidyalaya buildings.

The Government of India has recently approved the proposal for opening of 85 new KVs under Civil/Defence Sector across the country and expansion of one existing nearby KV i.e. KV Shivamogga, District Shivamogga, Karnataka by adding 2 additional Sections in all the classes including 02 KVs at Khajuraho, District Chhatarpur and Jhinhari, District Katni under the Khajuraho Parliamentary Constituency. Accordingly, KVS has requested the State Government of Madhya Pradesh and concerned district authorities for transfer of suitable land free of cost and to provide suitable rent free temporary accommodation as per norms of KVS to make newly sanctioned KVs at Khajuraho, District Chhatarpur and Jhinhari, District Katni functional.

ATAL PENSION YOJANA (APY)

30. SHRI PRABHAKAR REDDY VEMIREDDY

SHRI ANURAG SHARMA

Will the Minister of **FINANCE** be pleased to state:

- (a) whether any assessment has been made to find out the people eligible to enroll under Atal Pension Yojana (APY);
- (b) the current status of the Atal Pension Yojana including the number of enrolled beneficiaries since its inception along with the total amount of pension accumulated, State-wise including Nellore district of Andhra Pradesh;
- (c) the measures taken by the Government to increase awareness and enrollment under the APY particularly among unorganized sector workers along with the efforts being made to cover more people under APY;
- (d) whether the Government has eliminated the income tax payers from this scheme with the objective of targeting beneficiaries and the other plans of the Government to expand the coverage and benefits of the APY along with the challenges faced in disbursing the benefits under APY;
- (e) whether the Government proposes to increase the minimum guaranteed pension amount and if so, the details thereof; and
- (f) the steps taken by the Government to ensure seamless operation of the APY, including integrating the scheme with other social security initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (f) Atal Pension Yojana (APY) was launched on 09.05.2015, with the objective of creating a universal social security system for all Indians, especially the poor, the under-privileged and the workers in the unorganised sector. Scheme was appraised and it was decided that for better targeting of the scheme, from 01.10.2022 an income tax payer is not eligible to join APY. APY scheme offers flexible minimum

guaranteed pension of Rs. 1000, Rs. 2000, Rs. 3000, Rs.4000 or Rs. 5000 per month. Accordingly, per month subscription amount presently varies from Rs. 42 to Rs. 1454 based on age of joining and pension amount chosen. Any increase in pension amount is likely to increase the subscription amount substantially and put further burden on the subscriber. Presently, it has been decided to continue the scheme with same terms and conditions and not to further increase the pension and consequential subscription amount.

Atal Pension Yojana along with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) create a social security system, targeted specially for the poor and the under-privileged.

As on 31.12.2024, the gross enrolment under APY, at national level, is 7,25,77,540 beneficiaries and in SPSR Nellore district of Andhra Pradesh, it is 1,77,490. The State-wise figures of gross enrolment under APY are at **STATEMENT**. The total accumulated corpus under APY, as on 31.12.2024, is Rs.43,369.98 crore.

The Government and the PFRDA have inter-alia taken following steps to increase awareness and coverage of APY:

- (i) Periodic advertisements are published in print, electronic, and social media for awareness creation.
- (ii) APY Subscribers Information Brochure in 13 vernacular languages
- (iii) Virtual capacity building programs for Banking Correspondents (BCs) and field staff of Banks, Self Help Group (SHG) members, bank-sakhis of State Rural Livelihoods Missions (SRLMs) are being organised to propagate APY among the eligible beneficiaries.

(iv) Various Ministries of Government of India, National Centre for Financial Education (NCFE), National Bank for Agriculture and Rural Development (NABARD), National Rural Livelihood Mission (NRLM) and SRLM are engaged to spread awareness and coverage of APY.

(v) Activating online channels such as e-APY, net-banking, mobile app and bank's web-portal, for easy online onboarding.

STATEMENT

State-wise gross enrolments under APY since inception

Sr. No	Name of State/UT	Gross Enrolments under APY (as on 31.12.2024)
1	Andaman and Nicobar Islands	24,342
2	Andhra Pradesh	37,87,818
3	Arunachal Pradesh	97,073
4	Assam	17,24,187
5	Bihar	69,62,850
6	Chandigarh	1,22,403
7	Chhattisgarh	15,06,803
8	Dadra and Nagar Haveli and Daman and Diu	1,49,584
9	Delhi	11,53,225
10	Goa	1,95,738
11	Gujarat	26,30,510
12	Haryana	15,13,197
13	Himachal Pradesh	5,26,074
14	Jammu and Kashmir	2,15,433
15	Jharkhand	22,42,292
16	Karnataka	37,77,067
17	Kerala	12,98,686
18	Ladakh	5,635
19	Lakshadweep	7,877
20	Madhya Pradesh	43,21,322
21	Maharashtra	57,77,185
22	Manipur	1,26,832
23	Meghalaya	1,27,659
24	Mizoram	50,402

25	Nagaland	1,47,422
26	Odisha	26,78,743
27	Puducherry	96,080
28	Punjab	20,29,008
29	Rajasthan	39,36,814
30	Sikkim	2,69,717
31	Tamil Nadu	48,61,711
32	Telangana	19,02,118
33	Tripura	2,79,254
34	Uttar Pradesh	1,16,95,458
35	Uttarakhand	7,53,748
36	West Bengal	55,77,083
37	Others	6,190
Total		7,25,77,540

Source: PFRDA

पीएमजेडीवाई के लाभार्थियों के लिए ओवरड्राफ्ट सुविधाएं

31. श्रीमती कलाबेन मोहनभाई देलकर:

श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश भर में प्रधानमंत्री जन धन योजना (पीएमजेडीवाई) के अंतर्गत लाभार्थियों की कुल संख्या कितनी हैं;
- (ख) दादरा और नगर हवेली, मध्य प्रदेश तथा महाराष्ट्र के संभाजी नगर जिले में पीएमजेडीवाई के लाभार्थियों का ब्यौरा क्या है;
- (ग) क्या उक्त योजना के अंतर्गत लाभार्थियों को ओवरड्राफ्ट सुविधाएं प्रदान की जा रही हैं; और
- (घ) उक्त योजना के अंतर्गत संबंधित दुर्घटना बीमा कवरेज की कितनी राशि प्रदान की जाती है और तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): दिनांक 15.1.2025 तक देश भर में पीएमजेडीवाई के अंतर्गत लाभार्थियों की कुल संख्या 54.57

करोड़ है।

(ख): पीएमजेडीवाई के अंतर्गत दिनांक 15.1.2025 तक लाभार्थियों की कुल संख्या निम्नानुसार है:

(लाख में)

दादरा और नगर हवेली	1.69
मध्य प्रदेश	447.10
संभाजी नगर (औरंगाबाद)	15.43

(ग): पीएमजेडीवाई के अंतर्गत पात्र पीएमजेडीवाई लाभार्थी ₹10,000/- तक की ओवरड्राफ्ट सुविधा प्राप्त कर सकते हैं।

(घ): पीएमजेडीवाई के अंतर्गत, खाताधारकों को ₹2 लाख (दिनांक 28.8.2018 से पहले खोले गए खाते के लिए ₹1 लाख) तक के दुर्घटना बीमा कवर के साथ एक निःशुल्क रुपये डेबिट कार्ड प्रदान किया जाता है।

बीमा का लाभ उन कार्डधारकों को प्राप्त होता है जिन्होंने दुर्घटना की तारीख सहित दुर्घटना की तारीख से 90 दिन पहले किसी भी चैनल (एटीएम/माइक्रो एटीएम/ई-कॉमर्स/पीओएस आदि) पर रुपये डेबिट कार्ड का उपयोग करके कम से कम एक सफल वित्तीय या गैर-वित्तीय लेनदेन किया हो।

आज की तारीख तक रुपये कार्ड दुर्घटना बीमा दावों की संख्या (17.1.2025 तक)	
प्राप्त दावे	13,474
निपटाए गए दावे	9,309
अस्वीकृत दावे	4,073
प्रक्रियाधीन दावे	92
भुगतान की गई दावा राशि (करोड़ रुपये में)	103.30

ग्रीनहाउस गैस का उत्सर्जन

32. श्री मुरारी लाल मीना :

क्या पर्यावरण, वन एवं जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश के शहरी क्षेत्रों, विशेषकर स्मार्ट सिटी मिशन के तहत चयनित शहरों में ग्रीनहाउस गैस के उत्सर्जन को कम करने के लिए सरकार द्वारा अब तक क्या कदम उठाए गए हैं;
- (ख) क्या राजस्थान के प्रमुख शहरी क्षेत्र, विशेषकर जयपुर और दौसा, वैश्विक तापन के कारण बढ़ते तापमान और अर्बन हीट आइलैंड के प्रभाव से प्रभावित हो रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का दौसा सहित विभिन्न अन्य शहरी क्षेत्रों में हरित ऊर्जा, सार्वजनिक परिवहन के विद्युतीकरण और नगरीय हरित आवरण के विस्तार के लिए विशेष योजनाएं लागू करने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) राजस्थान के शहरी क्षेत्रों में जलवायु परिवर्तन से निपटने के लिए सरकार द्वारा कितनी राशि खर्च की गई है और इसका क्या प्रभाव पड़ा है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्तवर्धन सिंह):

(क) से (घ) जलवायु परिवर्तन एक वैश्विक सामूहिक कार्य समस्या है जो मुख्य रूप से विकसित देशों के अत्यधिक पुराने और वर्तमान उत्सर्जन के कारण उत्पन्न हुई है। वर्ष 1850 से वर्ष 2019 तक ऐतिहासिक संचयी उत्सर्जन में भारत का हिस्सा वैश्विक संचयी कार्बन डाइऑक्साइड उत्सर्जन का 4 प्रतिशत से भी कम है, जबकि दुनिया की 17% से अधिक आबादी यहीं रहती है। भारत की एक उभरती हुई अर्थव्यवस्था है, जहाँ विकास और गरीबी उन्मूलन लक्ष्यों की प्राप्ति के लिए ग्रीनहाउस गैस (जीएचजी) उत्सर्जन में वृद्धि होने वाली है, हालाँकि यह कम गति से होगा। इस प्रकार ग्लोबल वार्मिंग के लिए भारत की जिम्मेदारी न्यूनतम रही है; आज भी, इसका वार्षिक प्रति व्यक्ति उत्सर्जन वैश्विक औसत का लगभग एक तिहाई ही है। इसके बावजूद, भारत ने जलवायु परिवर्तन से निपटने के लिए कई कदम उठाए हैं।

सरकार कई कार्यक्रमों और योजनाओं के माध्यम से जलवायु परिवर्तन की समस्या से निपट रही है। इसमें जलवायु परिवर्तन संबंधी राष्ट्रीय कार्य योजना (एनएपीसीसी) का कार्यान्वयन शामिल है, जिसमें सौर ऊर्जा, ऊर्जा दक्षता, जल, कृषि, हिमालयी पारिस्थितिकी तंत्र, संधारणीय पर्यावास, हरित भारत, जलवायु परिवर्तन पर कार्यनीतिक ज्ञान और मानव स्वास्थ्य के विशिष्ट क्षेत्रों में मिशन शामिल हैं। एनएपीसीसी सभी जलवायु कार्यों के लिए एक व्यापक रूपरेखा प्रदान करता है। 34 राज्यों/संघ राज्य

क्षेत्रों (यूटी) ने जलवायु परिवर्तन से संबंधित राज्य-विशिष्ट मुद्दों पर विचार करते हुए एनएपीसीसी के अनुरूप जलवायु परिवर्तन पर अपनी राज्य कार्य योजना (एसएपीसीसी) तैयार की है। ये एसएपीसीसी क्षेत्र-विशिष्ट और अंतर-क्षेत्रीय प्राथमिकता वाली कार्रवाइयों की रूपरेखा तैयार करते हैं। सरकार जलवायु परिवर्तन के प्रतिकूल प्रभावों के प्रति विशेष रूप से संवेदनशील क्षेत्रों में राजस्थान सहित राज्यों/संघ राज्य क्षेत्रों के अनुकूलन उपायों का सहयोग करने के लिए 'राष्ट्रीय जलवायु परिवर्तन अनुकूलन निधि (एनएएफसीसी)' नामक योजना को भी लागू कर रही है। एनएएफसीसी के तहत राजस्थान के लिए 24.97 करोड़ रुपये की कुल लागत से "बांसवाड़ा जिले के अरथूना, आनंदपुरी और सज्जनगढ़ ब्लॉकों में जलवायु परिवर्तन अनुकूलन और जल संचयन के लिए "मुख्यमंत्री जल स्वावलंबन अभियान" नामक परियोजना को मंजूरी दी गई है।

एनएपीसीसी के तहत वर्ष 2010 में राष्ट्रीय सतत पर्यावास मिशन (एनएमएसएच) शुरू किया गया था, जो ग्रीनहाउस गैस (जीएचजी) उत्सर्जन को कम करने और अवसंरचनाओं एवं समुदायों को संवेदनशील बनाकर जलवायु परिवर्तन के प्रभावों के प्रति अनुकूल होने, आपदा जोखिम प्रबंधन में सुधार करने के उपाय और खराब मौसम की घटनाओं के लिए पूर्व चेतावनी प्रणाली के लिए कार्यनीतियों और दिशानिर्देशों पर प्रकाश डालता है। एनएमएसएच का उद्देश्य है (i) भारत के राष्ट्रीय स्तर पर निर्धारित योगदान (एनडीसी) को प्राप्त करने के लिए जीएचजी उत्सर्जन तीव्रता को कम करने की दिशा में निम्न-कार्बन शहरी विकास को बढ़ावा देना और (ii) जलवायु परिवर्तन के प्रभावों के लिए शहरों की अनुकूलता का निर्माण करना और जलवायु से संबंधित खराब मौसम की घटनाओं और आपदा जोखिमों से 'बेहतर तरीके से उबरने' के लिए उनकी क्षमताओं को मजबूत करना।

एनएमएसएच के साथ तालमेल बिठाते हुए, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) ने फरवरी, 2019 में "जलवायु स्मार्ट शहर आकलन रूपरेखा" (सीएससीएएफ) शुरू की, जो शहरों के लिए उनकी वर्तमान जलवायु स्थिति का आकलन करने के लिए एक उपकरण है और जो शहरों को वर्तमान जलवायु स्थितियों को जानने और उससे सम्बद्ध कार्रवाइयों को अपनाने के लिए एक रोडमैप प्रदान करता है। सीएससीएएफ 3.0 के तहत, जयपुर को मोबिलिटी सेवाओं और वायु गुणवत्ता में 3-सितारा रेटिंग मिली है।

इसके अलावा, सरकार ने अपने विभिन्न शहरी मिशनों और कार्यक्रमों के हिस्से के रूप में सभी शहरी निवेशों और विकास कार्यकलापों में सतत विकास और जलवायु कार्यों को मुख्यधारा में लाने के लिए विभिन्न कार्यनीतियों को अपनाया है। इनमें कायाकल्प और शहरी परिवर्तन के लिए अटल मिशन (अमृत), प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू), दीनदयाल अंत्योदय योजना- राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम), स्वच्छ भारत मिशन - शहरी (एसबीएम-यू) और स्मार्ट सिटी मिशन (एससीएम) शामिल हैं।

राजस्थान सरकार ने स्मार्ट शहरों में ग्रीनहाउस गैस उत्सर्जन को कम करने के लिए कई परियोजनाएं क्रियान्वित की हैं। जयपुर और उदयपुर शहरों में की गई कुछ पहलों में स्मार्ट स्ट्रीट लाइटिंग सिस्टम, रूफटॉप सोलर प्रोजेक्ट, पारंपरिक तरीकों का उपयोग करके भवनों का संरक्षण, सार्वजनिक साइकिल शेयरिंग मोबिलिटी सेवाएं और पुराने अपशिष्ट का निवारण शामिल हैं। इसके अलावा, अजमेर शहर की पहलों में 350 किलोवाट और 300 किलोवाट की क्षमता वाले दो सौर संयंत्र स्थापित करना, हरित पार्क विकसित करना और छतों पर सौर हीटर लगाना शामिल है। कोटा शहर में, ग्रीनहाउस गैस उत्सर्जन में कमी लाने से संबंधित कार्यों में ऑक्सीजन सिटी पार्क का निर्माण, नयापुरा में सीवी गार्डन का जीर्णोद्धार और डिवाइडर और फुटपाथ पर पौधे लगाने के साथ सड़कों का विकास (16 किमी) शामिल है।

जयपुर, उदयपुर, कोटा और अजमेर शहरों में जलवायु परिवर्तन से निपटने के लिए एससीएम के तहत शहरों द्वारा खर्च की गई राशि क्रमशः 289 करोड़ रुपये, 304 करोड़ रुपये, 201 करोड़ रुपये और 29.56 करोड़ रुपये है। दिनांक 20.01.2025 तक, पर्यावरण क्षेत्र के लिए एससीएम के तहत, राजस्थान राज्य में 174 करोड़ रुपये की राशि की 6 परियोजनाएँ शुरू की गई हैं।

पृथ्वी विज्ञान मंत्रालय द्वारा ग्रीष्म ऋतु के दौरान दिन के समय और रात के समय सरफेस अर्बन हीट आइलैंड (यूएचआई) की औसत तीव्रता का विश्लेषण करने के लिए किए गए एक अध्ययन में कोटा शहर में कोई यूएचआई प्रभाव नहीं पाया गया, जबकि जोधपुर शहर में दिन के समय और जयपुर शहर में रात के समय क्रमशः 0.093 डिग्री सेल्सियस/दशक और 0.015 डिग्री सेल्सियस/दशक की तीव्रता के साथ यूएचआई प्रभाव दिखाई देता है।

जलवायु परिवर्तन संबंधी संयुक्त राष्ट्र प्रेमवर्क कन्वेंशन (यूएनएफसीसीसी) और इसके पेरिस समझौते के एक पक्षकार के रूप में, भारत ने वर्ष 2022 में यूएनएफसीसीसी को अपने अद्यतन एनडीसी प्रस्तुत किए हैं, जिसमें अन्य बातों के साथ-साथ वर्ष 2030 तक गैर-जीवाश्म ईंधन आधारित ऊर्जा संसाधनों से लगभग 50% संचयी विद्युत शक्ति स्थापित क्षमता प्राप्त करना शामिल है। 31 दिसंबर 2024 तक, भारत की कुल विद्युत शक्ति स्थापित क्षमता (या 217.62 गीगावॉट) का 47.1% गैर-जीवाश्म ईंधन आधारित ऊर्जा संसाधनों पर आधारित था। राजस्थान में, गैर-जीवाश्म ईंधन आधारित संसाधनों से कुल स्थापित क्षमता 34.33 गीगावॉट तक पहुँच गई है।

शहरी क्षेत्रों में हरित ऊर्जा को बढ़ावा देने के लिए सरकार ने कई पहलें की हैं। फरवरी 2024 में, सौर ऊर्जा को काम में लाने द्वारा देश के ऊर्जा परिदृश्य को बदलने के लिए पीएम सूर्य घर-मुफ्त बिजली योजना शुरू की गई थी। इसके अलावा, भारत में अपशिष्ट से ऊर्जा कार्यक्रम शहरी, औद्योगिक और कृषि अपशिष्टों/अवशेषों से बायोगैस/बायोसीएनजी/बिजली/उत्पादक या सिंथेटिक गैस के उत्पादन के लिए अपशिष्ट से ऊर्जा परियोजनाओं की स्थापना में सहायता करता है।

सार्वजनिक परिवहन के विद्युतीकरण को बढ़ावा देने के लिए, सरकार ने 16 अगस्त 2023 को "पीएम-ई-बस सेवा योजना" शुरू की, जिसका उद्देश्य सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल पर 10,000 इलेक्ट्रिक बसों को लाना और 20,000 करोड़ रुपये की केंद्रीय सहायता से शहरी क्षेत्रों में संबद्ध अवसंरचना के विकास के माध्यम से बस संचालन को बढ़ाना है। वर्ष 2011 की जनगणना के अनुसार, 3 लाख से 40 लाख की आबादी वाले 169 शहर इस योजना में भाग लेने के पात्र हैं। इस योजना के तहत, राजस्थान के सभी आठ पात्र शहरों, अर्थात् अजमेर, अलवर, बीकानेर, भीलवाड़ा, उदयपुर, जयपुर, कोटा और जोधपुर ने भाग लिया है। इन आठ शहरों के लिए कुल 675 ई-बसें स्वीकृत की गई हैं।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी) विभिन्न वनीकरण योजनाओं को क्रियान्वित कर रहा है। मंत्रालय नगर वन योजना (एनवीवाई) को क्रियान्वित कर रहा है, जिसका प्राथमिक उद्देश्य नगर वन/वाटिकाओं का विकास करके शहरी क्षेत्रों में वन/हरित स्थान बनाना है, ताकि शहरों/कस्बों या उसके किनारों के भीतर वन भूमि को अवक्रमण और अतिक्रमण से बचाया जा सके। यह योजना शहरी परिदृश्य में सामाजिक और पर्यावरणीय लाभों के लिए जैव-विविधता वाले वनों के विकास

में स्थानीय निवासियों और विभिन्न एजेंसियों को सक्रिय रूप से शामिल करने के लिए बनाई गई है। नगर वन योजना के तहत, एमओईएफसीसी ने एनवीवाई के तहत 31 राज्यों/संघ राज्य क्षेत्रों में कुल 544 परियोजनाओं को मंजूरी दी है। इनमें से 23 परियोजनाएं राजस्थान राज्य को 32.5 करोड़ रुपये की कुल स्वीकृत राशि के साथ मंजूर की गई हैं, जिसमें से 22.8 करोड़ रुपये जारी किए जा चुके हैं।

5 जून 2024 को विश्व पर्यावरण दिवस के अवसर पर माननीय प्रधानमंत्री ने 'एक पेड़ माँ के नाम' अभियान की शुरुआत की है और सभी नागरिकों से आग्रह किया है कि वे हमारे ग्रह को बेहतर बनाने में योगदान दें और आने वाले दिनों में अपनी माताओं को श्रद्धांजलि के रूप में एक पेड़ लगाएँ। दौसा में, शहरी क्षेत्रों में कुल 18,500 पौधे लगाए गए हैं और इस पहल के तहत 100 बीघा भूमि पर अलग से 'कृष्ण मुरारी वाटिका' विकसित की गई है।

वन भूमि का अतिक्रमण

33. श्रीमती मंजू शर्मा :

क्या पर्यावरण, वन एवं जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को देश के विभिन्न राज्यों से वन भूमि के अतिक्रमण के बारे कोई सूचना प्राप्त हुई है;
- (ख) यदि हां, तो देश में राज्यवार और संघ राज्य क्षेत्रवार अतिक्रमण के अंतर्गत आने वाले वन क्षेत्र का ब्यौरा क्या है;
- (ग) सरकार द्वारा उक्त अतिक्रमण को हटाने के लिए उठाए गए कदमों का ब्यौरा क्या है;
- (घ) वन भूमि के अतिक्रमण को रोकने के लिए सरकार द्वारा किए गए उपायों का ब्यौरा क्या है; और
- (ङ) राज्यों द्वारा उपायों के कार्यान्वयन की स्थिति क्या है और इस संबंध में सरकार की क्या प्रतिक्रिया है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्तवर्धन सिंह):

(क) और (ख) वन क्षेत्र में हुए अतिक्रमण का ब्यौरा संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा रखा जाता है और इस संबंध में मंत्रालय को रिपोर्ट प्रस्तुत की जाती है। जिन राज्यों/संघ राज्य क्षेत्रों ने अतिक्रमण की गई वन भूमि के ब्यौरे की रिपोर्ट प्रस्तुत की है उनका ब्यौरा विवरण में दिया गया है।

(ग) से (ड) वनों का संरक्षण एवं प्रबंधन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन की जिम्मेदारी है। अतिक्रमण को रोकने के लिए, भारतीय वन अधिनियम, 1927, वन्यजीव (संरक्षण) अधिनियम, 1972 तथा स्थानीय वन अधिनियमों/नियमों में उपयुक्त कानूनी प्रावधान किए गए हैं।

यह मंत्रालय राज्य सरकारों/संघ राज्य क्षेत्र के प्रशासनों को कानून के प्रावधानों के अनुसार वन भूमियों पर अतिक्रमण हटाने और यह सुनिश्चित करने के लिए परामर्शिकाएं जारी करता है कि आगे और अतिक्रमण न हो। इसके अतिरिक्त, अतिक्रमण को रोकने के लिए राज्य वन विभागों द्वारा अनेक उपाय किए जाते हैं जिनमें वन क्षेत्रों का सर्वेक्षण और सीमांकन, वन सीमा के साथ-साथ स्तंभों को लगाना और फील्ड स्टॉफ द्वारा नियमित रूप से गश्त लगाना शामिल हैं। राज्य वन विभागों द्वारा वनों की सीमा की निगरानी के लिए भौगोलिक सूचना प्रणाली, सुदूर संवेदी और ग्लोबल पोजिशनिंग प्रणालियों जैसी आधुनिक प्रौद्योगिकियों का भी प्रयोग किया जाता है। वनों की सुरक्षा, संरक्षण और प्रबंधन के लिए स्थानीय समुदायों को शामिल करते हुए ग्राम स्तर पर संयुक्त वन प्रबंधन समितियों का भी गठन किया गया है।

विवरण

अतिक्रमण की गई वन भूमि

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	राज्य/संघ राज्य क्षेत्र द्वारा यथा सूचित दिनांक 31.03.2024 तक अतिक्रमण की गई वन भूमि का क्षेत्रफल (हेक्टेयर में)
1.	आंध्र प्रदेश	13318.16
2.	असम	213253.91
3.	अरुणाचल प्रदेश	53499.96
4.	छत्तीसगढ़	16891.225
5.	गुजरात	13008.119
6.	झारखंड	20040.47
7.	केरल	4975.52

8.	महाराष्ट्र	57554.87
9.	ओडिशा	40507.56
10.	पंजाब	7567.42
11.	त्रिपुरा	4242.37
12.	तमिलनाडु	15768.48
13.	उत्तराखंड	4992.43
14.	अंडमान और निकोबार द्वीप समूह	3742.08
15.	दादरा और नगर हवेली	39.78
16.	दमन और दीव	48.99
17.	सिक्किम	469.16
18.	लक्षद्वीप	0
19.	पुडुचेरी	0

DEVELOPMENT OF THAWE PEETH

34. DR. ALOK KUMAR SUMAN:

Will the Minister of **TOURISM** be pleased to state:

(a) the steps taken by the Government to promote the THAWE PEETH of Gopalganj district of Bihar under the Government of India religious development programme;

(b) whether the Government is not considering to develop THAWE PEETH of Gopalganj district of Bihar despite large number of representations from Members of Parliament; and

(c) if so, the details and reasons therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c) The Ministry of Tourism promotes various tourism destinations and products of the country including Bihar through promotional activities, events, website, social media promotions, etc.

The Ministry of Tourism under the “Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive” (PRASHAD) scheme provides financial assistance to the State Governments and Union Territories Administrations for development of tourism infrastructure at identified pilgrimage destinations, including the State of Bihar. Ministry of Tourism has already sanctioned 2 projects namely, Development at Patna Sahib and Development of Basic facilities at Vishnupad temple in the State of Bihar. Additionally, two sites namely Aami Mandir, Saran District and Simariya Ghat, Begusarai District have been identified for development in Bihar under the PRASHAD Scheme. No proposal for development of Thawe Peeth is under consideration of the Ministry of Tourism, as no proposal in the prescribed format has been received from the State Government of Bihar.

NYKS AND YOUTH HOSTELS IN ANDHRA PRADESH

- 35. SHRI G M HARISH BALAYOGI:**
SHRI B K PARTHASARATHI:
SHRI BASTIPATI NAGARAJU:
SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the total number of Nehru Yuva Kendra Sangathans (NYKS) and Youth Hostels in Andhra Pradesh, district-wise;

(b) the details of programmes conducted by NYKS in the said State during the last three years, district-wise;

(c) the number of youth hostels built in the Andhra Pradesh during the last five years and whether the Government has any plans to establish more such hostels in the said State and if so, the details of the locations and if not, the reasons therefor;

(d) whether the State Government has provided the necessary land and other infrastructure for building of such hostels during the last five years, if so, the details thereof and if not, the reasons therefor;

(e) the number of sportspersons which have utilised the hostel facilities in the said State, yearwise;

(f) the total number of National Youth Volunteers deployed in the said State during the last three years, district-wise;

(g) whether the Government has taken any initiative to train volunteers of NYKS in disaster management activities and if so, the details thereof and if not, the reasons therefor;

(h) whether the Government is planning to develop NYKS/'Girl Child specific NYKS' in every district and if so, the details thereof and if not, the reasons therefor; and

(i) the details of vacancies in NYKS and Youth Hostels in the country particularly in the said State, State and district-wise?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) A total of 13 District Nehru Yuva Kendras and 5 Youth Hostels are in Andhra Pradesh. The details of Nehru Yuva Kendras and Youth Hostels in Andhra Pradesh is placed at **STATEMENT - I.**

(b) Nehru Yuva Kendra Sangathan (NYKS) organizes various youth outreach programmes across all States/ UTs including the State of Andhra Pradesh. The details of the programme conducted in state of Andhra Pradesh during the last three years is placed at **STATEMENT -II.**

(c) and (d) No Youth Hostel has been built in Andhra Pradesh during the last five years. Presently, there is no proposal to establish more Youth Hostels in Andhra Pradesh.

(e) The number of sports persons which have utilised the hostel facilities in Andhra Pradesh, year-wise, during the last three years is placed at **STATEMENT-III.**

(f) The district-wise details of National Youth Volunteers deployed in the state of Andhra Pradesh during the last three years is placed at **STATEMENT-IV.**

(g) In collaboration with National Disaster Response Force (NDRF), Nehru Yuva Kendra Sangathan has undertaken a programme to provide 06 days customised training in Disaster Risk Reduction to the youth volunteers in order to act as “First Respondents”. The aim is to put in place an institutional mechanism for organized and structured engagement of NYKS volunteers for Disaster Risk Reduction as first respondents, provide platform and engage trained volunteers during normal time for community awareness and preparedness, and maintain comprehensive data base on trained DRTs (Disaster Response Teams) for ready call/ deployment. The programme was organised in 14 States namely Mizoram, Sikkim, Odisha, Tamil

Nadu, Gujarat, Haryana, Bihar, Karnataka, Uttar Pradesh, Assam, Uttarakhand, West Bengal, Arunachal Pradesh and Kerala during the FY 2022-23.

(h) At present, there is no such proposal under consideration.

(i) The details of the vacancies in NYKS across the country and district-wise vacancies of NYKS in the state of Andhra Pradesh is placed at **STATEMENT** - V and VI respectively.

Youth Hostels are managed by the Managers and Wardens appointed on contract basis by Government of India, Ministry of Youth Affairs and Sports. In Andhra Pradesh, Managers and Wardens have been appointed on contract basis in Tirupati and Vizianagaram Youth Hostels. The District Youth Officers of Nehru Yuva Kendra are managing the Youth Hostels in the districts of Vishakhapatnam and Kadapa. The Youth Hostel in Vijayawada is not in use due to its dilapidated condition.

STATEMENT – I

(a) Details of Nehru Yuva Kendras in Andhra Pradesh:

- i. State Office, NYKS, Andhra Pradesh (Guntur)
- ii. District Nehru Yuva Kendras:
 1. Nehru Yuva Kendra, Guntur
 2. Nehru Yuva Kendra, Kadapa
 3. Nehru Yuva Kendra, Srikakulam
 4. Nehru Yuva Kendra, Vijayawada (Krishna)
 5. Nehru Yuva Kendra, Visakhapatnam
 6. Nehru Yuva Kendra, Vizianagaram
 7. Nehru Yuva Kendra, Ongole (Prakasam)
 8. Nehru Yuva Kendra, Kurnool

9. Nehru Yuva Kendra, West Godavari
10. Nehru Yuva Kendra, Chittoor
11. Nehru Yuva Kendra, East Godavari (Kakinada)
12. Nehru Yuva Kendra, Nellore
13. Nehru Yuva Kendra, Ananthapur

(b) Details of Youth Hostels in Andhra Pradesh:

1. Youth Hostel, Vishakhapatnam
2. Youth Hostel, Vizianagram
3. Youth Hostel, Vijaywada
4. Youth Hostel, Tirupati
5. Youth Hostel, Kadapa

STATEMENT – II

District-wise Programmes Organised During 2021-22 in the State Of Andhra Pradesh:

<u>Sl. No</u>	<u>NYK/ Non NYK</u>	<u>Name of the District</u>	<u>Details of the Programmes Conducted</u>
1	NYK	Anantapur	Youth Club Development Program; Block level Sports Meets; Sports Material to Youth Clubs; Skill based Entrepreneurship/ Education in Basic Vocations; District Level Promotion of Art and Culture; Observance of Days of National Importance, National Youth Day and Week; District Level Sports Meets; District Youth Convention; Swachhata Awareness Evam Shramdaan; Swachhata Pakhwada; COVID 19 – Interventions; Orientation of Youth; Personal Contact Program and Facilitation Campaign; Digital Felicitation - prepare a Cadre of Bank Mitras; Career
2	NYK	Chittoor	
3	NYK	Kakinada	
4	NYK	Guntur	
5	NYK	Kadapa	
6	NYK	NTR (Vijayawada)	
7	NYK	Kurnool	

8	NYK	Nellore	Guidance and Career Counselling; Training of Youth in wellness, Led Fit India Movement; Training of Youth on Jal Jagran Abhiyan; Training of Youth on Clean Village- Green Village; Awards to Outstanding Youth Clubs (AOYC) - District Level; Declamation Contest; District Level Neighbourhood Youth Parliament; Catch the Rain; Clean India; International Yoga Day;
9	NYK	Prakasham (Ongole)	
10	NYK	Srikakulam	
11	NYK	Visakhapatnam	
12	NYK	Vizianagaram	
13	NYK	Eluru	Further, National Youth Parliament Festival was organized in four Nodal Offices viz. NYK Guntur, NYK NTR (Vijayawada), NYK Visakhapatnam, NYK, Vizianagaram.
14		State Office	National Youth Parliament festival and Awards to Outstanding Youth Clubs (AOYC) - State Level

District-wise Programmes Organised During 2022-23 in the State of Andhra Pradesh:

Pradesh:

S.N	NYK/ Non NYK	Name of the District	<u>Details of the Programmes Conducted</u>
1	NYK	Anantapur	- Youth Club Development Programme (YCDP); Training on Youth Leadership and Community Development (TYLCD); Theme based Awareness Programme; Cluster of Block sports meet; Promotion of Sports Material; Skill based Entrepreneurship prog; Observance of National Important National Youth Day and weeks; District Level Sports; Swachhata Awareness evam shramdaan; Swachhata Pakhwada; Shramadhan Shivir; Intensive Volunteer Enrolment Prog (IVEP); Service and Empowerment through Voluntary Action (SEVA); District Yuva Utsav; Know Your Constitution; Career Guidance Workshop; Awards to Outstanding Youth Clubs (AOYC) - District Level; Neighbourhood Youth Parliament; Catch the Rain; Clean India; International Yoga Day; - Tribal Youth Exchange Programme was organized in NYK Visakhapatnam only.
2	NYK	Chittoor	
3	NYK	Kakinada	
4	NYK	Guntur	
5	NYK	Kadapa	
6	NYK	NTR (Vijayawada)	
7	NYK	Kurnool	
8	NYK	Nellore	
9	NYK	Prakasham (Ongole)	

10	NYK	Srikakulam	Further, National Youth Parliament Festival was organized in four Nodal Offices viz. NYK Guntur, NYK NTR (Vijayawada), NYK Visakhapatnam, NYK, Vizianagaram.
11	NYK	Visakhapatnam	
12	NYK	Vizianagaram	
13	NYK	Eluru	
14	Non NYK	Sri Sathya Sai	- Neighbourhood Youth Parliament - Clean India
15	Non NYK	Tirupati	
16	Non NYK	East Godavari	
17	Non NYK	Konaseema	
18	Non NYK	Bapatla	
19	Non NYK	Palnadu	
20	Non NYK	Annamayya	
21	Non NYK	Krishna	
22	Non NYK	Nandyal	
23	Non NYK	Alluri Sitharama Raju	
24	Non NYK	Anakapalli	
25	Non NYK	Parvathipuram	
26	Non NYK	West Godavari	
27		State Office	- National Youth Parliament festival - Awards to Outstanding Youth Clubs (AOYC) - State Level

District-wise Programmes Organised During 2023-24 in the State of Andhra

Pradesh:

S.N	NYK/ Non NYK	Name of the District	<u>Details of the Programmes Conducted</u>
1	NYK	Ananthapur	District level Yuva Utsav; Observance of Days and Week; Mission Life; MMMD- Village level; MMMD- Gram Panchayat level; MMMD- Block level;
2	NYK	Chittoor	

3	NYK	Eluru	Mega Programme on National Youth Day; National Road Safety Week; MY Bharat - Viksit Bharat@2047 Declamation Competitions at District Level; MYBharat Viksit Bharat- Nari Shakti Fitness Runs (Block Level); Intensive Voter Awareness and Registration Drive; Block Level Sports Events; District Level Neighbourhood Youth Parliament; Catch the rain; International Yoga Day - Kashmiri Youth Exchange Programme and Tribal Youth Exchange Programme organized in NYK Visakhapatnam. - Further, National Youth Parliament Festival was organized in four Nodal Offices viz. NYK Guntur, NYK Ananthapur, NYK Visakhapatnam, NYK, Vizianagaram. Note: Mission Life programme was conducted in only NYK District Offices.
4	NYK	Guntur	
5	NYK	Kakinada	
6	NYK	Kurnool	
7	NYK	NTR (Vijayawada)	
8	NYK	Prakasham (Ongole)	
9	NYK	Spsr Nellore	
10	NYK	Srikakulam	
11	NYK	Visakhapatnam	
12	NYK	Vizianagaram	
13	NYK	YSR (Kadapa)	
14	Non NYK	Alluri Sitharama Raju	
15	Non NYK	Anakapalli	
16	Non NYK	Annamayya	
17	Non NYK	Bapatla	
18	Non NYK	Dr. B.R. Ambedkar Konaseema	
19	Non NYK	East Godavari	
20	Non NYK	Krishna	
21	Non NYK	Nandyal	
22	Non NYK	Palnadu	
23	Non NYK	Parvathipuram Manyam	
24	Non NYK	Sri Sathya Sai	
25	Non NYK	Tirupati	
26	Non NYK	West Godavari	
27		State Level	MY Bharat - Viksit Bharat@2047 Declamation Competitions at State Level

			National Youth Parliament festival

STATEMENT-III

The number of sportspersons which have utilised the hostel facilities in

Andhra Pradesh, during the last three years:

S. No.	Youth Hostels in Andhra Pradesh	2021-2022	2022-2023	2023-2024
1.	Kadapa	05	10	10
2.	Tirupati	375	287	204
3.	Vijayawada	NIL	NIL	NIL
4.	Visakhapatnam	532	287	495
5.	Vizianagaram	80	125	120

STATEMENT-IV

District wise total number of National Youth Volunteers (NYVs) deployed in

the last three years:

S No	District	2021-22	2022-23	2023-24
1	Anantapur	34	34	34
2	Chittoor	42	41	41
3	Cuddapah (YSR)	28	25	25
4	East Godavari (Kakinada)	42	42	42
5	Guntur	44	44	44
6	Krishna (Vijaywada)	40	40	40
7	Kurnool	28	28	28

8	SPSR Nellore	32	32	32
9	Prakasam	36	36	36
10	Srikakulam	34	34	34
11	Visakhapatnam	40	40	40
12	Vizianagaram	30	30	30
13	West Godavari (Eluru)	32	32	32
Total NYV		462	458	458

STATEMENT-V

Details of Vacancy and Employees in Position in NYKS across the country as on 01.01.2025:

S.No.	Designation of Post	Pay Level	Group	Sanctioned Strength	Regular Employees in Position	Vacancy
1	Director General	(Pay Level 14)	A	1	0	1
2	Director	(Pay Level 13)	A	12	1	11
3	Joint Director / State Director	(Pay Level 12)	A	32	26	6
4	Deputy Director	(Pay Level 11)	A	107	69	38

5	Assistant Director / District Youth Officer	(Pay Level 10)	A	560	322	238
6	Assistant Director (OL)	(Pay Level 10)	A	1	0	1
7	Accounts Officer	(Pay Level 7)	B	51	0	51
8	Section Officer	(Pay Level 7)	B	17	14	3
9	Sr Hindi Translator	(Pay Level 7)	B	1	0	1
10	Accounts and Programme Supervisor	(Pay Level 6)	B	155	58	97
11	Assistant Section Officer	(Pay Level 6)	B	57	23	34
12	Accounts and Programme Assistant	(Pay Level 4)	C	534	277	257
13	Administrative Assistant	(Pay Level 4)	C	141	22	119
14	Driver	(Pay Level 2)	C	50	45	5

15	Multi Tasking Staff	(Pay Level 1)	C	554	315	239
Grand Total				2273	1172	1101

STATEMENT-VI

District Wise details of vacancy in Nehru Yuva Kendras of Andhra Pradesh:

Sl. No	Name of the District Office/State Office in Andhra Pradesh	Total Number of Vacancies
1.	NYK- Anantapur	02
2.	NYK- Chittoor	01
3.	NYK- Guntur	02
4.	NYK- Kadapa	02
5.	NYK- Kakinada (East Godavari)	03
6.	NYK- Krishna Vijaywada	01
7.	NYK- Kurnool	02
8.	NYK- Nellore	01
9.	NYK- Prakasham (Ongole)	02
10.	NYK- Srikakulam	01

11.	NYK- Vishakhapatnam	01
12.	NYK- Vizianagaram	02
13.	NYK- West Godavari (Eluru)	01
14.	State Office- Andhra Pradesh	03
	Grand Total	24

DISAFFILIATION AND DOWNGRADING SCHOOLS BY CBSE

36. DR. KALYAN VAIJINATHRAO KALE:

SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Central Board of Secondary Education (CBSE) has recently withdrawn affiliation of certain schools and also downgraded some schools from senior secondary to secondary level in the country, if so, the names and locations of disaffiliated and downgraded schools by CBSE State-wise, especially in Maharashtra, Delhi and Rajasthan;
- (b) the steps being taken by the Government to support those students who are affected by disaffiliation and downgrading of schools by transitioning them to other schools to continue their education;
- (c) whether the Government has any data about the downgraded schools which are affiliated with CBSE till date;
- (d) whether it is true that after disaffiliation from CBSE such schools are applying again for affiliation, if so, the details thereof, State-wise especially in Maharashtra; and

- (e) whether any measures are being taken by the Government to prevent dummy or non-attending schools affiliated with CBSE and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) The List of disaffiliated and downgraded schools by Central Board of Secondary Education (CBSE) in Maharashtra, Delhi and Rajasthan is enclosed at **STATEMENT-I**. To support the students who are affected by recent disaffiliation, the following steps have been taken by CBSE: -

- (i) The students of class X and XII of recently disaffiliated schools are permitted to appear from the same school for session 2024-25.
- (ii) The students who are presently in class IX and XI shall be shifted to nearby school by the Board before commencement of the next academic session.

Likewise, to support the students who are affected by recent down-gradation, the following steps have been taken by CBSE: -

- (i) The Students of Class XII of recently down-graded schools are permitted to appear in the Board Exam from the same school for the session 2024-25;
- (ii) The students who are presently in Class XI in the down-graded school shall be shifted to nearby school by the Board before commencement of the next academic session.

(c) The Board has down-graded total 17 schools w.e.f. 01.01.2024 to till date. List of these school is enclosed at **STATEMENT-II**.

(d) The recently disaffiliated schools can only apply online for restoration of affiliation upto Secondary Level after a lapse of one academic year (i.e. from 2026-27) after removing the deficiencies pointed out with regard to running of School upto Secondary Level. These schools can apply for upgradation upto Senior Secondary

Level at least only after 02 academic years of restoration upto Secondary Level, if the same is so sought for and granted.

Further, no online application for restoration of any of these disaffiliated schools (including school of Maharashtra) has been received by CBSE.

(e) Clause 14.2.3 of the Affiliation Bye-Laws of CBSE stipulates that *“No affiliated school shall present the candidates to the Board’s examination who are enrolled in an unaffiliated School/Branch.”* Clause 14.2.4 of the Affiliation Bye-Laws of CBSE provides that *“No affiliated school shall present the candidates to the Board’s examination who are on its roll but have not attended the school regularly or do not meet the requirement of minimum attendance for appearance in the Board’s examination.”*

Recently, CBSE has disaffiliated of 21 schools and down-graded of 06 schools who were sponsoring non-attending students.

STATEMENT-I

LIST OF RECENTLY DISAFFILIATED /DOWNGRADED SCHOOL BY THE BOARD

Sloe	State	Affiliation No.	School name	Address	Status as on 23.01.2025
1	RAJASTHAN	1730262	VIDYA BHARTI PUBLIC SCHOOL	TODI NAGAR, SIKAR RAJASTHAN, 332001	Disaffiliated
2		1730430	PRINCE UCH MADHYAMIK VIDYALAYA	PALWAS ROAD, SIKAR, RAJASTHAN 332001	Disaffiliated
3		1730536	SHIV JYOTI CONVENT SENIOR SECONDARY SCHOOL	RATHKANKARA, KOTA, RAJASTHAN, 324010	Disaffiliated
4		1730726	LBS CONVENT SCHOOL	IPD-2 RIICO INSTITUTIONAL AREA RANPUR KOTA, RAJASTHAN 325003	Disaffiliated

5	DELHI	1730790	LORD BUDDHA PUBLIC SCHOOL	IPD-08 INSTITUTIONAL AREA ,RIICO RANPUR KOTA, RAJASTHAN 325003	Disaffiliated
6		2730229	ADARSH JAIN DHARMIC SHIKSHA SADAN	THANA ROAD NAJAFGARH NEW DELHI, 110043	Downgraded to Sec.Level
7		2730293	BHARAT MATA SARASWATI BAL MANDIR	BAWANA ROAD NARELA DELHI, 110040	Downgraded to Sec.Level
8		2730406	NAVEEN PUBLIC SCHOOL	VILLAGE NITHARI NANGLOI DELHI-110041	Downgraded to Sec.Level
9		2730493	CH BALDEV SINGH MODEL SCHOOL	BALDEV PARK MAIN MUKANKIPUR ROAD KIRARI EXTN, DISTT NORTH WEST DELHI, DELHI, 110041	Downgraded to Sec.Level
10		2730503	M D MEMORIAL PUBLIC SCHOOL	FRIENDS ENCLAVE SULTANPURI INDRAJKEEL NANGLOI DELHI, 678594	Disaffiliated
11		2730551	P D MODEL SECONDARY SCHOOL	88, PASCHIMI FRIENDS ENCLAVE SECTOR-6, SULTANPURI ROAD, 110041	Disaffiliated
12		2730619	K.R.D.INTERNATIONAL SCHOOL	VILL. and POST OFFICE ISSA PUR, MAIN DHANSA ROAD, NEW DELHI-110073	Disaffiliated
13		2730631	SANT GYANESHWAR MODEL SCHOOL	LAKHMI ENCLAVE, EXTENED LAL DORA, ALIPUR, DELHI - 110036	Disaffiliated
14		2730638	HEERA LAL PUBLIC SCHOOL	BHAGYA VIHAR, JAIN COLONY, MADANPUR DABAS, NORTH WEST DELHI, 110081	Disaffiliated
15		2730681	M.R. BHARTI MODEL SR. SEC. SCHOOL	K-53/15, FRIENDS COLONY, MUNDKA, 110041	Disaffiliated
16		2730694	BHARTI VIDYA NIKETAN PUBLIC SCHOOL	A-26, RANJEET VIHAR, CHANDER VIHAR, WEST DELHI, DELHI-110041	Disaffiliated
17		2730695	DHRUVA PUBLIC SCHOOL	G - 11, JAI VIHAR, NEW DELHI - 110043	Downgraded to Sec.Level
18		2730705	SIDHHARTHA PUBLIC SCHOOL	TATESAR EXTN., KANJHAWAL, NORTH WEST DELHI - 110081	Disaffiliated

19		2730719	U.S.M.PUBLIC SEC.SCHOOL	VEENA ECLAVE NANGLOI DELHI - 110041	Disaffiliated
20		2730723	S.G.N. PUBLIC SCHOOL	H - 243, KUNWAR SINGH NAGAR, NANGLOI, DELHI - 110041	Disaffiliated
21		2730728	R.D. INTERNATIONAL SCHOOL	297, NANGLI VIHAR EXTN., BAPROLA, NEW DELHI - 110043	Disaffiliated
22		2730752	THE VIVEKANAND SCHOOL	SHIV MANDIR COLONY NARELA DELHI- 110040	Disaffiliated
23		2730767	HANSRAJ MODEL SCHOOL	B-220, RAMESH ENCLAVE OPP. R.K. PLAZA, ROHINI SECTOR-21, DELHI, 110086	Disaffiliated
24		2730772	B.S. INTERNATIONAL SCHOOL	PLOT NO. 26, DALIP VIHAR, NILOTHI EXTN., DELHI - 110041	Downgraded to Sec.Level
25		2730792	RAHUL PUBLIC SCHOOL	D-16, RAJIV NAGAR EXTN., DELHI - 110086	Disaffiliated
26		2730840	KHEMO DEVI PUBLIC SCHOOL	KHASRA NO. 33/4, STREET NO SAFIABAD ROAD, VILLAGE NEAR BHARAT GAS AGENCY, NARELA, DELHI-110040	Disaffiliated
27		2730851	B.R. INTERNATIONAL SCHOOL	MAIN QUTABGARH ROAD, MUNGESHPUR, DELHI - 110039	Disaffiliated
28	MAHARASHTRA	Nil			

STATEMENT-II

LIST OF SCHOOLS DOWN-GRADED BY THE BOARD (W.E.F 01.01.2024 TO TILL DATE)

Sl.No.	Affno	SchoolName	Address	District	State
1	1530284	KCA PUBLIC SCHOOL	AT- JUNIA PO- JAGESWARPADA, PS- KHANTAPADA, DIST- BALASORE, ORISSA	BALESHWAR	ODISHA

2	2730695	DHRUVA PUBLIC SCHOOL	G - 11, JAI VIHAR, NEW DELHI - 110043	SOUTH WEST DELHI	DELHI
3	2730752	THE VIVEKANAND SCHOOL	SHIV MANDIR COLONY NARELA DELHI-110040	NORTH WEST DELHI	DELHI
4	2730692	MARIGOLD PUBLIC SCHOOL	KHASRA NO 559 JAT KH ROAD VPO KATEWARA DELHI	NORTH WEST DELHI	DELHI
5	2730705	SIDHHARTHA PUBLIC SCHOOL	TATESAR EXTN., KANJHAWAL, NORTH WEST DELHI - 110081	NORTH WEST DELHI	DELHI
6	2730293	BHARAT MATA SARASWATI BAL MANDIR	BAWANA ROAD NARELA DELHI	NORTH WEST DELHI	DELHI
7	2730493	CH BALDEV SINGH MODEL SCHOOL	BALDEV PARK MAIN MUKANKIPUR ROAD KIRARI EXTN, DISTT NORTH WEST DELHI, DELHI	NORTH WEST DELHI	DELHI
8	2730772	B.S. INTERNATIONAL SCHOOL	PLOT NO. 26, DALIP VIHAR, NILOTHI EXTN., DELHI - 110041	WEST DELHI	DELHI
9	2730406	NAVEEN PUBLIC SCHOOL	VILLAGE NITHARI NANGLOI DELHI	WEST DELHI	DELHI
10	1030131	RAJEEV GANDHI HIGHER SECONDARY SCHOOL	E 8 TRILANGA CLY SHAHPURA BHOPAL MADHYA PRADESH	BHOPAL	MADHYA PRADESH
11	1630737	SRI DASMESH SENIOR SECONDARY PUBLIC SCHOOL TALWANDI SABO DISTT BATHINDA	BATHINDA ROAD, VILL ,P.O and TEHSIL: TALWANDI-SABO, DISTT: BATHINDA	BATHINDA	PUNJAB
12	230125	SREERAM ACADEMY	CHANDRA NAGAR, WORD NO: 3, HOWLY ROAD, PO: PATHSALA, DIST.: BARPETA, ASSAM	BARPETA	ASSAM

13	1131026	PIONEER PUBLIC SCHOOL	SR. NO. 111, NEAR NEW SERUM INSTITUTE, MANJARI ROAD, GHULEWASTI MANJARI	PUNE	MAHARASHTRA
14	2132273	MOUNT LITERA ZEE SCHOOL, BARAUT	SAHAPUR BADOLI , DELHI SAHARANPUR ROAD	BAGHPAT	UTTAR PRADESH
15	2520073	GOVERNMENT MODEL SECONDARY SCHOOL KAMORTA	KAMORTA NANCOWRIE ISLANDS A and N	NICOBAR	ANDAMAN and NICOBAR
16	2756161	GOVT. GIRLS SEC. SCHOOL	BAPROLA VIHAR, NEW DELHI-110043	NEW DELHI	DELHI
17	2730229	ADARSH JAIN DHARMIC SHIKSHA SADAN	THANA ROAD NAJAFGARH NEW DELHI	NEW DELHI	DELHI

आईआईएम में अनुसूचित जाति/अनुसूचित जनजाति के छात्रों का नामांकन

37. श्री नारायण तातू राणे:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत दस वर्षों के दौरान भारतीय प्रबंधन संस्थान (आईआईएम) में नामांकित सामान्य, अति पिछड़ा वर्ग एवं अनुसूचित जाति और अनुसूचित जनजाति (एससी/एसटी) के छात्रों की संख्या कितनी है और इनका ब्यौरा क्या है;

(ख) क्या इस तथ्य के बावजूद कि आईआईएम विगत तीन वर्षों से सैद्धांतिक रूप से सरकार द्वारा निर्धारित आरक्षण नीति का पालन कर रहे हैं, आईआईएम में अ.जा./अ.ज.जा. छात्रों की संख्या बहुत कम है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और आरक्षण नीति के खराब कार्यान्वयन के क्या कारण हैं;

(घ) क्या सरकार ने उक्त अवधि के दौरान भारतीय प्रबंधन संस्थान में प्रवेश पाने के लिए अनुसूचित जाति/अनुसूचित जनजाति के छात्रों को कोई वित्तीय सहायता प्रदान की है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) वर्ष 2015-16 से 2024-25 के दौरान, कुल 65,978 छात्रों ने आईआईएम में प्रवेश लिया। इनमें से 31,122 सामान्य वर्ग, 17,184 अन्य पिछड़ा वर्ग (ओबीसी), 9,721 अनुसूचित जाति (एससी) और 4,140 अनुसूचित जनजाति (एसटी) से थे।

(ख) और (ग) वर्ष 2022-23 से 2024-25 के दौरान, आईआईएम में कुल 27,165 छात्रों को प्रवेश दिया गया। इनमें से 3,960 और 1,685 छात्र क्रमशः अनुसूचित जाति और अनुसूचित जनजाति से थे। आईआईएम केंद्रीय शैक्षिक संस्थान (प्रवेश में आरक्षण) अधिनियम 2006 का अनुपालन करते हैं।

(घ) और (ङ) आईआईएम में प्रवेश लेने वाले अनुसूचित जाति और अनुसूचित जनजाति समुदाय के छात्र केंद्र और राज्य सरकारों द्वारा उन्हें प्रदान की जाने वाली विभिन्न छात्रवृत्तियों का इन छात्रवृत्तियों की मौजूदा योजना दिशानिर्देशों के अनुसार लाभ उठाते हैं। इसके अलावा, भारत सरकार ने सभी आईआईएम सहित गुणवत्तापूर्ण उच्च शिक्षा संस्थानों में प्रवेश लेने वाले छात्रों को जमानत-मुक्त और गारंटी-मुक्त शिक्षा ऋण प्रदान करने के लिए पीएम-विद्यालक्ष्मी योजना शुरू की है। भारत सरकार की कुछ छात्रवृत्ति योजनाएँ जिनका लाभ अनुसूचित जाति और अनुसूचित जनजाति के छात्रों सहित आईआईएम के छात्र मौजूदा योजना दिशानिर्देशों के अनुसार उठा सकते हैं:

- एसटी के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना,
- एसटी छात्रों की उच्च शिक्षा (शीर्ष श्रेणी छात्रवृत्ति), के लिए राष्ट्रीय छात्रवृत्ति
- अल्पसंख्यक समुदायों से संबंधित छात्रों के लिए योग्यता सह साधन आधारित छात्रवृत्ति,
- एससी के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना,
- एससी छात्रों के लिए शीर्ष श्रेणी छात्रवृत्ति,

- एआईसीटीई सक्षम छात्रवृत्ति योजना,
- एआईसीटीई प्रगति छात्रवृत्ति योजना,
- एआईसीटीई स्वानाथ छात्रवृत्ति योजना,
- कॉलेज और विश्वविद्यालय के छात्रों के लिए छात्रवृत्ति की केंद्रीय क्षेत्र योजना।

MOU BETWEEN IEPFA AND ACCA

38. SHRI TEJASVI SURYA:

DR. HEMANT VISHNU SAVARA:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRIMATI KAMLESH JANGDE:

SHRI YOGENDER CHANDOLIA:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI BHARTRUHARI MAHTAB:

SHRI P P CHAUDHARY:

SHRI PRADEEP KUMAR SINGH:

SHRI DAMODAR AGRAWAL:

SHRI KOTA SRINIVASA POOJARY:

SHRIMATI KRITI DEVI DEBBARMAN:

SHRI KHAGEN MURMU:

SHRI PARSHOTTAMBHAI RUPALA:

SHRI BALABHADRA MAJHI:

SHRI ANURAG SINGH THAKUR:

SHRI MAHESH KASHYAP:

SHRI PRAVEEN PATEL:

SHRI ANUP SANJAY DHOTRE:

SHRI TAPIR GAO:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the outcome the Government expects from the MoU signed between the Investor Education and Protection Fund Authority (IEPFA) and the Association of Chartered Certified Accountants (ACCA) in terms of enhancing financial literacy among school children;
- (b) the way by which the "Financial Education for You" programme is integrated with the existing school curriculum;
- (c) whether there are any strategies in place with the Government to implement the "Financial Education for You" programme in rural schools;
- (d) if so, the details thereof; and
- (e) whether the Government is planning to implement the "Financial Education for You" in Tribal dominated area like Palghar district in Maharashtra and if so, the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a) to (d) An MoU has been signed with Strategic Educational Professionals Pvt. Ltd., a subsidiary of Association of Chartered Certified Accountants (ACCA), for developing a digital programme which focusses on experiential learning aimed at promoting financial literacy for school children. It is envisaged to provide this content to select schools, including rural schools, through a pilot project. This programme envisages delivery of this program through training of school teachers.
- (e) No such proposal is under consideration of the Government.

पीएम पोषण योजना के अंतर्गत सामग्री की लागत में वृद्धि

39. डॉ. राजेश मिश्रा:
 श्री सुनील कुमार:
 श्री लुम्बा राम:
 श्री प्रवीण पटेल:
 श्रीमती कृति देवी देबबर्मन:
 श्री मनीष जायसवाल:
 श्री योगेन्द्र चांदोलिया:
 श्री अनुराग शर्मा:
 श्री विश्वेश्वर हेगड़े कागेरी:
 श्री दिलीप शङ्कीया:
 श्री पी. पी. चौधरी:
 श्री प्रदीप कुमार सिंह:
 श्री बिद्युत बरन महतो:
 श्री अनुराग सिंह ठाकुर:
 श्री सुरेश कुमार कश्यप:
 श्री भर्तृहरि महताब:
 श्री नव चरण माझी:
 श्री खगेन मुर्मु:
 श्री परषोत्तमभाई रुपाला:
 श्रीमती कमलेश जांगड़े:
 श्री बलभद्र माझी:
 श्री दिनेशभाई मकवाणा:
 श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:
 श्री अरुण गोविल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री पोषण शक्ति निर्माण (पीएम पोषण) योजना के अंतर्गत सामग्री की लागत में वृद्धि के पीछे क्या उद्देश्य है;

(ख) क्या सामग्री की बढ़ी हुई लागत से प्रधानमंत्री पोषण योजना के अंतर्गत छात्रों को परोसे जाने वाले भोजन की गुणवत्ता में सुधार हुआ है;

(ग) भोजन की गुणवत्ता में सुधार लाने में सामग्री की बढ़ी हुई लागत का प्रभावी ढंग से उपयोग सुनिश्चित करने के लिए सरकार की क्या योजना है;

(घ) सरकार द्वारा समग्र शिक्षा अभियान और पीएम पोषण (पूर्ववर्ती मध्याह्न भोजन) योजना के अंतर्गत छत्तीसगढ़, गुजरात, झारखंड, राजस्थान, असम और उत्तर-पूर्वी राज्यों सहित देशभर में शिक्षा के स्तर में सुधार लाने के लिए क्या कदम उठाए जा रहे हैं; और

(ड) क्या सरकार का इन योजनाओं के समुचित कार्यान्वयन के लिए कोई समिति गठित करने का प्रस्ताव है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग) प्रधानमंत्री पोषण शक्ति निर्माण (पीएम पोषण) योजना को राज्यों/संघ राज्य क्षेत्रों के साथ साझेदारी में कार्यान्वित किया जा रहा है, ताकि बालवाटिका (पहली कक्षा से ठीक पहले) और सरकारी एवं सरकारी सहायता प्राप्त स्कूलों के पहली से आठवीं कक्षा तक के बच्चों को सभी स्कूल कार्य दिवसों में एक बार गर्म पका हुआ और पौष्टिक भोजन उपलब्ध कराया जा सके। पीएम पोषण योजना के तहत सामग्री की लागत में वृद्धि करने के पीछे उद्देश्य दालों, सब्जियों, खाना पकाने के तेल, अन्य मसालों और ईंधन जैसी सामग्री की लागत में मुद्रास्फीति को ध्यान में रखना है। सामग्री लागत की मौजूदा दरों को उपभोक्ता मूल्य सूचकांक-ग्रामीण मजदूर (सीपीआई-आरएल) सूचकांक के आधार पर 13.70% संशोधित कर बाल वाटिका और प्राथमिक कक्षाओं के लिए 6.19 रुपये प्रति बच्चा प्रति दिन और उच्च प्राथमिक कक्षाओं के लिए 9.29 रुपये प्रति बच्चा प्रति दिन कर दिया गया है, जो 1 दिसंबर, 2024 से प्रभावी होगा। इससे स्कूलों को छात्रों को सभी निर्धारित पोषक तत्व उपलब्ध कराने और भोजन की गुणवत्ता में सुधार करने में मदद मिलेगी। भारत सरकार ने योजना के तहत अच्छी गुणवत्ता वाला पौष्टिक भोजन परोसना सुनिश्चित करने के लिए गुणवत्ता, सुरक्षा और स्वच्छता पर विस्तृत दिशानिर्देश जारी किए हैं। सभी राज्यों/संघ राज्य क्षेत्रों को इन दिशा-निर्देशों का पालन करने की सलाह दी गई है। ये दिशा-निर्देश आधिकारिक वेबसाइट <https://pmposhan.education.gov.in> पर उपलब्ध हैं। पीएम पोषण योजना के दिशा-निर्देशों में, अन्य बातों के साथ-साथ, स्कूलों को भोजन तैयार करने के लिए एगमार्क गुणवत्ता और ब्रांडेड वस्तुएं खरीदने, रसोइया-सह-सहायकों को प्रशिक्षण देने, बच्चों को गर्म भोजन परोसने से पहले कम से कम एक शिक्षक सहित स्कूल प्रबंधन समिति के सदस्यों द्वारा भोजन चखने के निर्देश दिए गए हैं। इसके अलावा, राज्यों और संघ राज्य क्षेत्रों को एनएबीएल मान्यता प्राप्त प्रयोगशालाओं के माध्यम

से भोजन की जांच करने की सलाह दी जाती है। राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 की धारा 28 में अन्य बातों के साथ-साथ यह परिकल्पना की गई है कि प्रत्येक स्थानीय प्राधिकरण, या कोई अन्य प्राधिकरण या निकाय, जिसे राज्य सरकार द्वारा अधिकृत किया जा सकता है, योजना के कामकाज पर आवधिक सामाजिक लेखा परीक्षा आयोजित करेगा या करवाएगा और अपने निष्कर्षों को सार्वजनिक करेगा तथा राज्य सरकार द्वारा निर्धारित तरीके से आवश्यक कार्रवाई करेगा। राज्यों/संघ राज्य क्षेत्रों को सभी जिलों में कम से कम 20 स्कूलों या 2% स्कूलों, जो भी प्रत्येक जिले के लिए अधिक हो, में सामाजिक लेखा परीक्षा आयोजित करना आवश्यक है। सामाजिक लेखापरीक्षा निष्कर्षों पर कार्रवाई करने और अनुपालन सुनिश्चित करने की जिम्मेदारी पीएम पोषण योजना को क्रियान्वित करने वाले राज्य/संघ राज्य क्षेत्र के नोडल विभाग की है। भारतीय खाद्य निगम (एफसीआई) को सर्वोत्तम उपलब्ध गुणवत्ता के खाद्यान्न जारी करने की जिम्मेदारी दी गई है, जो किसी भी स्थिति में कम से कम उचित औसत गुणवत्ता (एफएक्यू) का होगा। एफसीआई पीएम पोषण योजना के तहत खाद्यान्न की आपूर्ति में विभिन्न समस्याओं का ध्यान रखने के लिए प्रत्येक राज्य के लिए एक नोडल अधिकारी नियुक्त करता है। जिला कलेक्टर/जिला पंचायत के सीईओ यह सुनिश्चित करते हैं कि कम से कम एफएक्यू का खाद्यान्न एफसीआई और कलेक्टर और/या मुख्य कार्यकारी अधिकारी, जिला पंचायत के नामित व्यक्ति की एक टीम द्वारा संयुक्त निरीक्षण के बाद उठाया जाए, तथा उनके द्वारा पुष्टि की जाए कि अनाज कम से कम एफएक्यू मानदंडों के अनुरूप है। पर्यटन मंत्रालय, भारत सरकार के सहयोग से उनके होटल प्रबंधन संस्थानों और खाद्य शिल्प संस्थानों, एफएसएसएआई, राज्य कृषि विश्वविद्यालयों आदि के माध्यम से पोषण, खाना पकाने की प्रक्रिया, स्वास्थ्य और स्वच्छता, कच्चे अनाज और सब्जियों की तैयारी, व्यंजनों, परोसने के कौशल आदि पर रसोइया-सह-सहायकों को प्रशिक्षण दिया जाता है।

(घ) शिक्षा संविधान की समवर्ती सूची का एक विषय है और अधिकांश स्कूल संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन के प्रशासनिक नियंत्रण में हैं। शिक्षा की गुणवत्ता में सुधार, अधिगम परिणाम और छात्रों के बेहतर पोषण के लिए, राष्ट्रीय शिक्षा नीति (एनईपी) 2020 को स्कूल शिक्षा और साक्षरता विभाग द्वारा राज्यों/संघ राज्य क्षेत्रों के साथ समन्वित और व्यवस्थित तरीके से क्रियान्वित किया जा रहा है। एनईपी 2020 की प्रमुख पहल और उपलब्धियाँ इस प्रकार हैं:

- समग्र शिक्षा: स्कूल शिक्षा और साक्षरता विभाग, शिक्षा मंत्रालय 2018-19 से पूरे देश में समग्र शिक्षा को क्रियान्वित कर रहा है। इस योजना को राष्ट्रीय शिक्षा नीति (एनईपी), 2020 की सिफारिशों के अनुरूप बनाया गया है। इसका उद्देश्य यह सुनिश्चित करना है कि सभी बच्चों को एक समान और समावेशी कक्षा वातावरण के साथ गुणवत्तापूर्ण शिक्षा प्राप्त हो, जिसमें उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखा जाए और उन्हें सतत अधिगम प्रक्रिया में सक्रिय भागीदार बनाया जाए।
- समझ और संख्यात्मकज्ञान के साथ पढ़ने में प्रवीणता के लिए राष्ट्रीय पहल (निपुण भारत) दिनांक 5 जुलाई 2021 को शुरू की गई।
- 4 वर्षीय एकीकृत शिक्षक शिक्षा कार्यक्रम (आईटीईपी) को एनसीटीई द्वारा दिनांक 22.10.2021 के राजपत्र अधिसूचना के माध्यम से अधिसूचित किया गया है। शैक्षणिक सत्र 2024-25 के लिए, 23 संस्थानों को आईटीईपी के चरण 2 पायलटिंग के लिए एनसीटीई द्वारा मान्यता दी गई है।
- 20 अक्टूबर, 2022 को आधारभूत चरण के लिए राष्ट्रीय पाठ्यचर्या रूपरेखा (एनसीएफ एफएस) का शुभारंभ किया जाएगा।
- एनसीएफ पर आधारित, शिक्षण सामग्री (जादूई पिटारा) और पहली और दूसरी कक्षा के लिए पाठ्यपुस्तकें क्रमशः 20 फरवरी, 2023 और 5 जुलाई, 2023 को शुरू की गईं। जादूई पिटारा का डिजिटल संस्करण भी 10 फरवरी, 2024 को शुरू किया गया।
- स्कूल शिक्षा के लिए राष्ट्रीय पाठ्यचर्या की रूपरेखा (एनसीएफ-एसई) दिनांक 23 अगस्त 2023 को जारी की गई। एनसीएफ-एसई (2023) के अनुसार शैक्षणिक वर्ष 2024-25 के लिए तीसरी और छठी कक्षा के लिए पाठ्यपुस्तकें जारी कर दी गई हैं।
- **परख:** एनईपी 2020 की सिफारिश के अनुसरण में, राष्ट्रीय मूल्यांकन केंद्र, परख (समग्र विकास के लिए ज्ञान का प्रदर्शन मूल्यांकन, समीक्षा और विश्लेषण), दिनांक 8 फरवरी, 2023 को राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद (एनसीईआरटी) के तहत शिक्षा मंत्रालय द्वारा स्थापित किया गया था ताकि देश के सभी मान्यता प्राप्त स्कूल बोर्डों में छात्र मूल्यांकन और मूल्यांकन के

लिए मानदंड, मानक और दिशानिर्देश स्थापित किए जा सकें और सभी स्कूल बोर्डों में शिक्षार्थियों के बीच शैक्षणिक मानकों की समानता सुनिश्चित की जा सके।

- समग्र विकास के लिए योग्यता आधारित मूल्यांकन हेतु प्रारंभिक, आधारभूत, मध्य और माध्यमिक स्तर के लिए समग्र प्रगति कार्ड (एचपीसी) तैयार किया गया है और सभी राज्यों और संघ राज्य क्षेत्रों के साथ साझा किया गया है।
- **शिक्षकों के लिए राष्ट्रीय व्यावसायिक मानक (एनपीएसटी)** दस्तावेज़ उन दक्षताओं को रेखांकित करता है जो शिक्षकों के पास अपनी भूमिका को प्रभावी ढंग से निभाने के लिए होनी चाहिए, जिसे दिनांक 9 मार्च 2024 को जारी किया गया।
- **नेशनल मिशन फॉर मेंटरिंग (एनएमएम) - 'ब्लूबुक ऑन एनएमएम' 9 मार्च 2024** को जारी किया गया, जो स्कूल शिक्षकों को सलाह प्रदान करने के इच्छुक उत्कृष्ट पेशेवरों के एक बड़े समूह के निर्माण के बारे में बात करता है।
- **पीएम ईविद्या के तहत, दीक्षा एक राष्ट्र, एक डिजिटल शिक्षा बुनियादी ढांचा है।** सभी राज्यों/संघ राज्य क्षेत्रों को दीक्षा में शामिल किया गया है। दीक्षा राज्यों/संघ राज्य क्षेत्रों में स्कूल शिक्षा के लिए गुणवत्तापूर्ण ई-सामग्री और सभी ग्रेड (एक राष्ट्र, एक डिजिटल प्लेटफॉर्म) के लिए क्यूआर कोड वाली ऊर्जावान पाठ्यपुस्तकें प्रदान करती है। दीक्षा वर्तमान में क्यूआर कोड के साथ सक्रिय 7,080+ पाठ्यपुस्तकों की मेजबानी करती है, जिसमें 374 एनसीईआरटी पाठ्यपुस्तकें और ईटीबी शामिल हैं। ई-सामग्री 108 भाषाओं (101 भारतीय भाषाएँ + 7 विदेशी भाषाएँ) में उपलब्ध है।
- **डीआईईटी- उत्कृष्टता केंद्र:** एनईपी 2020 इन संस्थानों की क्षमता और कार्य संस्कृति को बदलने और उन्हें उत्कृष्टता के जीवंत संस्थानों के रूप में विकसित करने के लिए डीआईईटी के पुनर्जीवन को मान्यता देता है। समग्र शिक्षा के तहत राज्यों/संघ राज्य क्षेत्रों को अगले पांच वर्षों में चरणबद्ध तरीके से देश के सभी 613 क्रियाशील डीआईईटी के भौतिक उन्नयन के लिए वित्तीय सहायता प्रदान की जाती है। वित्त वर्ष 2023-24 में, 33 राज्यों/संघ राज्य क्षेत्रों में 125 डीआईईटी को 92,320.18 लाख रुपये के अनुमानित बजट के साथ अनुमोदित किया गया था।

- **प्रधानमंत्री पोषण शक्ति निर्माण (पीएम पोषण)** योजना को सरकारी और सरकारी सहायता प्राप्त स्कूलों में पहली से आठवीं कक्षा के छात्रों के अलावा बालवाटिका के छात्रों को शामिल करने के लिए नया रूप दिया गया है और विस्तारित किया गया है। यह स्कूल पोषण उद्यान (एसएनजी) की स्थापना और 'तिथि भोजन' के माध्यम से सामुदायिक भागीदारी को मजबूत करने को प्रोत्साहित करता है।
- **तिथि भोजन:** तिथि भोजन एक सामुदायिक भागीदारी कार्यक्रम है जिसमें लोग नियमित भोजन के अलावा विशेष अवसरों/त्योहारों पर बच्चों को विशेष भोजन उपलब्ध कराते हैं। पूरे देश में सरकारी और सरकारी सहायता प्राप्त स्कूलों में शिक्षा सप्ताह आयोजित किया गया, जिसमें 2 लाख से अधिक स्कूलों में 1.6 करोड़ से अधिक छात्रों को तिथि भोजन उपलब्ध कराया गया।
- **स्कूल पोषण उद्यान (एसएनजी):** इस योजना के तहत स्कूलों में स्कूल पोषण उद्यानों के विकास को बढ़ावा दिया जा रहा है, ताकि बच्चों को प्रकृति और बागवानी का प्रत्यक्ष अनुभव मिल सके। देश भर में 5.16 लाख स्कूलों में एसएनजी स्थापित किए गए हैं।
- **पीएम श्री (पीएम स्कूल फॉर राइजिंग इंडिया)** योजना 07 सितंबर 2022 को शुरू की गई। पीएम श्री स्कूल केंद्र सरकार/राज्य/संघ राज्य क्षेत्र/स्थानीय निकायों द्वारा प्रबंधित स्कूलों में से मौजूदा स्कूलों को मजबूत करके स्थापित किए जाते हैं। इन स्कूलों को राष्ट्रीय शिक्षा नीति 2020 की सभी पहलों को प्रदर्शित करना है और समय के साथ अनुकरणीय स्कूल के रूप में उभरना है, तथा पड़ोस के अन्य स्कूलों को नेतृत्व प्रदान करना है। इस योजना के अंतर्गत, केंद्र सरकार/राज्य सरकार/संघ राज्य क्षेत्र सरकार/स्थानीय निकायों द्वारा प्रबंधित स्कूलों में से मौजूदा स्कूलों को मजबूत करके 14500 से अधिक पीएम श्री स्कूल स्थापित करने का प्रावधान है, जिनमें से अब तक 12,084 पीएम श्री स्कूलों का चयन किया जा चुका है।

(ड) कार्यान्वयन के प्रदर्शन और सीमा में सुधार करने के लिए, पीएम पोषण योजना अन्य बातों के साथ-साथ विस्तृत निगरानी तंत्र प्रदान करती है, जिसमें मुख्य सचिव की अध्यक्षता में राज्य संचालन-सह-निगरानी समिति, लोकसभा के वरिष्ठतम संसद सदस्य की अध्यक्षता में जिला स्तरीय समिति, जिला कलेक्टर की अध्यक्षता में जिला स्तरीय संचालन-सह-निगरानी समिति, उप मंडल

अधिकारी की अध्यक्षता में ब्लॉक संचालन-सह-निगरानी समिति शामिल हैं। समग्र शिक्षा के अंतर्गत जारी की गई निधि के विवेकपूर्ण उपयोग को सुनिश्चित करने के लिए समग्र शिक्षा के वित्तीय प्रबंधन और खरीद पर मैनुअल में निर्धारित किए गए अनुसार अंतर्निहित जांच, प्रति-जांच और आंतरिक नियंत्रण प्रणाली है। इसके अलावा, एक आंतरिक लेखा परीक्षा, वैधानिक लेखा परीक्षा, समवर्ती लेखा परीक्षा और राज्य महालेखाकार द्वारा लेखा परीक्षा भी है। प्रबंध (परियोजना मूल्यांकन, बजट उपलब्धियां और डेटा हैंडलिंग) प्रणाली में, समग्र शिक्षा के अंतर उपायों के तहत किए गए व्यय को अद्यतन किया जाता है। समग्र शिक्षा के प्रमुख उपायों के तहत भौतिक और वित्तीय प्रगति की मासिक स्थिति प्रदर्शित करने के लिए प्रबंध प्रणाली में एक डेटा विज़ुअलाइज़ेशन डैशबोर्ड बनाया गया है।

REGISTERED ED-TECH COMPANIES

40. SHRI KHALILUR RAHAMAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the revenue generated from registered Ed-Tech companies in the country from 2019 onwards till date;
- (b) whether the Government intends to introduce a specialized policy framework for the regulation of the Ed-Tech sector in the country;
- (c) if so, the details thereof including the estimated timeline for the release of this policy and if not, the reasons therefor;
- (d) whether co-ordination is also being done with other Ministries to ensure a comprehensive policy that addresses concerns of predatory marketing, data security, consumer protection etc.; and
- (e) if so, the details of the Ministries/Departments being consulted and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (e) Ed-tech companies in the country are not registered with Ministry of Education.

The Ministry of Consumer Affairs, Food and Public Distribution notified Consumer Protection (E-Commerce) Rules, 2020 to protect the interest of the consumer and regulate e-commerce entity including EdTech companies. These rules aims to prevent untoward liability and establish a dedicated mechanism to check for compliance of the law. The details may be seen at <https://consumeraffairs.nic.in/sites/default/files/E%20commerce%20rules.pdf>

To ensure safeguard the interest of learners/students, Ministry of Education has also issued detail advisory for all stakeholders including students with respect to online content being offered by host of EdTech companies. The advisory reiterated that EdTech companies, which may be considered e-commerce entities, have to comply with Consumer Protection (E-Commerce) Rules, 2020. The advisory further details many safeguards including do's and don'ts for various stakeholders in education ecosystem when opting for products or services from EdTech companies. The details may be seen at <https://pib.gov.in/PressReleasePage.aspx?PRID=1784582>.

University Grants Commission (UGC) has further notified regulations for offering full-fledged online programme by the Higher Educational Institutions (HEIs). These regulations, inter-alia, include eligibility conditions, recognition process for offering online programmes, maintenance of infrastructural, academic and other quality standards by HEIs. It prohibits franchise arrangement with private sector and

vests the authority of offering online programmes solely in HEIs. The details may be seen at <https://www.ugc.ac.in/pdfnews/221580.pdf>.

In addition, UGC has also issued two public notices on 16th January 2022 and 12th December 2023 advising the students to check recognition/entitlement status of programme on official website before enrolling any course..

DECLINE OF UGC GRANTS TO DELHI UNIVERSITY

41. SHRI SUDAMA PRASAD:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that Delhi University has been witnessing a significant decline of UGC grants in the total fund inflows for the last five years while student fees has been doubled;
- (b) if so, the reasons for the decrease in the proportion of UGC grants to Delhi University;
- (c) the measures taken by the Government to ensure that this shift in funding does not limit accessibility to higher education of students;
- (d) whether the reduction in budget allocation for Delhi University by UGC is in lieu with promotion of loan based expenditure model promoted by the Government; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

- (a) to (e) Ministry of Education releases block grant to University Grants Commission (UGC) under the Scheme “Grants to Central Universities” which in turn

allocates fund to Central Universities (CUs), including University of Delhi, based on their requirements, utilization of fund in previous years etc. Details of fund released by UGC to University of Delhi during last five years is given below, it is evident that there is no decline in grants released to University of Delhi.

Rs. in Crore

Year	Fund released
2019-20	607.80
2020-21	628.92
2021-22	670.13
2022-23	812.43
2023-24	955.29

FUNDS RELEASED TO NGOS FOR PRESERVATION AND PROMOTION OF INDIAN CULTURE

42. SHRI AJAY KUMAR MANDAL

Will the Minister of **CULTURE** be please to state:

- (a) the steps taken by the Government to preserve and promote Indian culture in the country particularly in Bihar during each of the last three years;
- (b) the details of new programmes formulated to promote and create awareness about Indian culture during the said period; and
- (c) the details of the funds released to Non-Governmental Organizations (NGOs) for this purpose during the said period, State-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) The Ministry of Culture administers Kala Sanskriti Vikas Yojana (KSVY), a Central Sector Scheme, through which financial assistance is provided to cultural organizations / individuals for promotion, preservation and conservation of Indian Culture across the country including the State of Bihar. The brief details of these schemes are at **STATEMENT-I**. Further, to protect, preserve and promote various forms of folk art and local culture of various States including Bihar, the Government of India has set up seven Zonal Cultural Centres (ZCCs) with their headquarters located in Prayagraj, Patiala, Nagpur, Udaipur, Kolkata, Dimapur and Thanjavur. These ZCCs organize various cultural activities and programmes, including Rashtriya Sanskriti Mahotsavs (RSMs) on regular basis throughout the country. ZCCs also organize a minimum of 42 Regional Festivals for promotion of culture every year as per their programme calendar. During last three years, 3 RSMs and 4 Zonal level RSMs have been organized in the country.

Besides, Bihar is a member State of Eastern Zone Cultural Centre, Kolkata (EZCC) and North-Central Zone Cultural Centre (NCZCC), Prayagraj. The details of activities/programs conducted and new programmes formulated to promote and create awareness about Indian culture during last three years by ZCC, in the State of Bihar is given at **STATEMENT – II**. Also, a brief detail of schemes administered through ZCCs/ Autonomous bodies/Academies under the Ministry is given at **STATEMENT-III**.

(c) The details of the funds released to Non-Governmental Organizations (NGOs) under various schemes of Kala Sanskriti Vikas Yojana during last three years in the State of Bihar are at **STATEMENT-IV**

STATEMENT – I

Central Sector Schemes under Kala Sanskriti Vikas Yojana being implemented by Ministry of Culture

1. FINANCIAL ASSISTANCE FOR PROMOTION OF GURU-SHISHYA PARAMPARA (REPERTORY GRANT)

The objective of this scheme is to provide financial support for all genres of performing arts activities like dramatic groups, theatre groups, music ensembles, children theatre etc. and imparting training of artists by their respective Guru on regular basis in line with Guru–Shishya Parampara. As per the scheme guidelines, support is provided to 1 Guru and maximum 18 Shishyas in the field of theatre and 1 Guru and maximum 10 Shishyas in the field of music and dance. The Amount of Assistance for Guru is Rs.15000/- p.m. and for the Shishya, the same is Rs.2000-10000/-p.m depending upon the age of artist.

2. FINANCIAL ASSISTANCE FOR PROMOTION OF ART AND CULTURE:

This scheme has following sub-components:

(i) Financial Assistance to Cultural organizations with National Presence

To promote and support cultural organisations with national presence involved in promotion of art and culture throughout the country, this grant is given to such organisations that have a properly constituted managing body, registered in India; having a pan-India character with national presence in its operation; adequate working strength; and have spent 1 crore or more during 3 of the last 5 years on cultural activities. The quantum of grant under this scheme is upto Rs.01 crore.

(ii) Cultural Function and Production Grant (CFPG)

The objective of this scheme component is to provide financial support to NGOs/ Societies/ Trusts/ Universities etc. for Seminars, Conference, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. The maximum grants provided under CFPG is Rs.5 Lakh for an organization which can be increased to Rs. 20.00 lakhs in exceptional cases

(iii) Financial Assistance for the Preservation and Development of Cultural Heritage of the Himalayas

The objective of this scheme component is to promote and preserve the cultural heritage of the Himalayas through research, training and dissemination through audio visual programmes. The financial support is provided to the organizations in the States falling under the Himalayan Region i.e. Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and Arunachal Pradesh. The quantum of funding is Rs. 10.00 lakhs per year for an organization which can be increased to Rs. 30.00 lakhs in exceptional cases.

(iv) Financial Assistance for the Preservation and Development of Buddhist/Tibetan Organization

Under this scheme component financial assistance is provided to the voluntary Buddhist/Tibetan organizations including Monasteries engaged in the propagation and scientific development of Buddhist/Tibetan Cultural and tradition and research in related fields. The quantum of funding under scheme component is Rs. 30.00 lakhs per year for an organization which can be increased to 1.00 crore in exceptional cases.

(v) Financial Assistance for Building Grants including Studio Theatres

The objective of this scheme component is to provide financial support to NGO, Trust, Societies, Govt. Sponsored bodies, University, College etc. for creation of Cultural infrastructure (i.e. studio theatre, auditorium, rehearsal hall, classroom etc.) and provision of facilities like electrical, air conditioning, acoustics, light and sound systems etc. Under this scheme component, the maximum amount of grant is up to Rs.50 Lakh in metro cities and up to Rs.25 Lakh in non- metro cities.

(vi) Financial Assistance for Allied Cultural Activities

The objective of this scheme component is to provide financial assistance to all eligible organizations for creation of assets for enhancing the audio-visual spectacle for allied cultural activities to give firsthand experience of live performances on regular basis and during festivals in open/closed areas/spaces. Maximum assistance under the scheme component, including applicable duties and taxes and also Operation and Maintenance (OandM) costing for five years, will be as under:-
(i) Audio: Rs.1.00 crore; (ii) Audio+Video: Rs. 1.50 crore.

(vii) Intangible Cultural Heritage:

This scheme was launched by the Ministry of Culture in 2013 for safeguarding the intangible cultural heritage and diverse cultural traditions of the country with the objective of reinvigorating and revitalizing various institutions, groups, NGOs, etc. so that they may engage in activities/projects for strengthening, protecting, preserving and promoting the rich intangible cultural heritage of India.

(viii) Domestic Festivals and Fairs

The objective of this scheme is to provide assistance for holding the 'Rashtriya Sanskriti Mahotsavs' organized by Ministry of Culture. Rashtriya Sanskriti Mahotsavs (RSMs) are conducted through Zonal Cultural Centres (ZCCs) where a large number of artists from all over the country are engaged to showcase their talents. From November, 2015 onwards, fourteen (14) RSMs have been organized by Ministry of Culture in the country.

3. FINANCIAL ASSISTANCE FOR CONSTRUCTION OF TAGORE CULTURAL COMPLEXES (TCC)

The aim of the scheme component is to provide financial support to NGO, Trust, Societies, Govt. Sponsored bodies, State / UT Govt. University, Central/State Govt. agencies/bodies, Municipal Corporations, reputed not-for-profit organizations etc. for creation of new Large Cultural Spaces such as Auditorium with facilities and infrastructure for stage performances (dance, drama and music), exhibitions, seminars, literary activities, green rooms, etc. The Scheme component also provides support for restoration, renovation, extension, alteration, up-gradation, modernization of existing cultural facilities (Rabindra Bhawans, Rangshalas) etc. Under this scheme component, the financial assistance for any project will normally be up to a maximum of Rs. 15.00 crore. Central financial assistance would be 90% of the total approved project cost and remaining 10% of the total approved project cost will be borne by the recipient State Govt./NGO or concerned organization for NER Projects and except NER, there is 60:40 ratio for central assistant and state share (matching share).

4. SCHEME OF SCHOLARSHIP AND FELLOWSHIP FOR PROMOTION OF ART AND CULTURE: The scheme consists of following three components:

(i) Scheme for the Award of Fellowship to Outstanding Persons in the field of Culture

Upto 400 fellowships (200 Junior and 200 Senior) are awarded in a batch year to outstanding persons in the age group of 25 to 40 years (Jr.) and above 40 years (Sr.) in different cultural fields @ of Rs. 10,000/- p.m. and 20,000/-p.m. for the period of 2 years for cultural research. The Fellowship is released in four equal sixmonthly instalments.

(ii) Scheme for Scholarships to Young Artistes in Different Cultural Fields

Upto 400 Scholarships are awarded in a batch year. Under this scheme financial assistance is given to young artistes of outstanding promise in the age group of 18-25 years for advanced training within India in the field of Indian Classical Music, Indian Classical Dance, Theatre, Mime, Visual art, Folk, Traditional and Indigenous Arts and Light Classical Music etc. @ Rs. 5,000/- p.m. for 2 years. The Scholarship is released in four equal six-monthly instalments.

(iii) Tagore National Fellowship for Cultural Research

The purpose of the Scheme Component is to invigorate and revitalize the various institutions under the Ministry of Culture (MoC) and other identified cultural institutions in the country, by encouraging scholars/ academicians to affiliate themselves with these institutions to work on projects of mutual interest. Upto 15 Fellowships (Rs.80,000/- p.m. + Contingency Allowance) and 25 Scholarships

(Rs.50,000/- p.m. + Contingency Allowance) for a maximum period of 2 Years. The Fellowship is released in four equal six- monthly instalments.

5. FINANCIAL ASSISTANCE FOR VETERAN ARTISTS

The objective of this Scheme is to provide financial assistance of Rs.6.000/- p.m. to the old artistes and scholars aged 60 years above having annual income not exceeding Rs.72,000/- who have contributed significantly in their specialized fields of arts, letters etc. In the event of death of the beneficiary, the financial assistance is transferred to his/her spouse.

6. SEVA BHOJ YOJANA

Under the Scheme of 'Seva Bhoj Yojna' Central Goods and Services Tax (CGST) and Central Government's share of Integrated Goods and Services Tax (IGST) paid on purchase of specific raw food items by Charitable/Religious Institutions for distributing free food to public shall be reimbursed as Financial Assistance by the Government of India. Free 'prasad' or free food or free 'langar' / 'bhandara' (community kitchen) offered by charitable/religious institutions like Gurudwara, Temples, Dharmik Ashram, Mosques, Dargah, Church, Math, Monasteries etc. are covered under Seva Bhoj Yojana.

STATEMENT-II

The details of activities/programs conducted and new programmes formulated to promote and create awareness about Indian culture during last three years by ZCC, in the State of Bihar

1. Activity/ programme conducted in Bihar during the last three years (year-wise)

Sl. No.	Name of the activity/ programme	Date
	2022-23	
1	Birth anniversary of Baba Saheb Ambedkar	13-14 April 2022
2	Seetamadhi Mahotsav-2022	10 and 11 2022
3	Ek Bharat Sresth Bharat	23 and 24 May 2022
4	Workshop on Visual Arts of Bihar	23-29 May 2022
5	Celebration of world Yoga day and International Music day Sangeet Me Yoga	21 June 2022
6	Har gharTringa at Patna, Bihar	12 and 13 August 2022
7	Har gharTriranga at East Champaran, Bihar	12 and 13 August 2022
8	Har Ghar Triranga at Purnia	12 and 13 August 2022
9	Har Ghar Tringa at Dhrub Kundu, Kotihar	12 and 13 August 2022
10	Har gharTringa at Ara, Jagdishpur	13 August 2022
11	Har Ghar Triranga	13 August 2022
12	Har Ghar Tringa at Aurangabad, Bihar	13 and 14 August 2022
13	Har Ghar Tringa at Saran, Bihar	13 and 14 August 2022
14	Jhulan Utsav, Paliganj, Bihar	20 and 22 September 2022

15	Sundar Subhumi on the occasion of Azadi Ka Amrit Mahotsav	24-25 September 2022
16	Chhat Parv carnival at Patna,Bihar	30-31-October-2022
17	10th Rastriya Prayash Natya Mela-2022	06-10-November-2022
18	State competition of Vande Bharatam,Bihar,Jharkhand	21 November 2022
19	Yuva Rang Mahotsav – 2023	15-16-January-2023
20	Swami Sahajananda Saraswati Jayanti	25-Feburary-2023
21	Guru Shishya Prampara Scheme - Bhojpuri Lok Geet	April, 2022-March, 2023
22	Guru Shishya Prampara Scheme - Benu Shilpa	April, 2022-March, 2023
	2023-24	
23	Sitamarhi Utsav	29-April-2023
24	Janki Janmostav	1 - 3 June 2023
25	Wonder Caves – Fort and Caves Festival of India	10-11 July 2023
26	Meeri Maati Mera Deshand Har Ghar Tiranga Campaign	9-15 August 2023
27	Ganga Sanskriti Yatra	26 August 2023
28	Ganga Sanskriti Yatra	28 August 2023
29	Jhulan Utsav	4 – 6 September, 2023
30	11th National Prayas Natya Mela	3 November, 2023 to 7 November, 2023

31	Ek Bharat Shretha Bharat programme	17 and 18 November, 2023
32	Chhat Prav	19 and 20 November, 2023
33	Nalanda Mahotsav on the occasion of 73rd Nalanda Foundation Day	21 November, 2023
34	Indradhanush Programme	21 – 23 December , 2023
35	Ang Natya Utsav	16 to 18 February, 2024
36	Guru Shishya Prampara Scheme - Bhojpuri Lok Geet	April, 2023-March,2024
37	Guru Shishya Prampara Scheme - Benu Shilpa	April,2023-March,2024
	2024-25	
38	Workshop on Bihar Crafts	27 May, 2024 to 5 June 2024
39	Har Ghar Tiranga campaign	9 – 15 August, 2024
40	Ek Bharat Shretha Bharat programme Tripura-Bihar-Mizoram	9 and 10 August, 2024
41	Jhulan Utsav	27 – 29 , August 2024
42	Kali Puja Festival cum Cultural Festival	6 November, 2024
43	Chhat Prav	7 and 8th November, 2024
44	Guru Shishya Prampara Scheme - Gatha Gayan, Bihar	11 November, 2024
45	Jan Jatiya Dibas	16 November, 2024

46	INDRADHANUSH	22 – 24 November , 2024
47	Vanishing and Endangered Folk Art Festival	23 November, 2024
48	Vilupt Lok Evam Janjatiye Kala Uthan Festival	13 December, 2024
49	Vilupt Lok Evam Janjatiye Kala Uthan Festival	13 December, 2024
50	Vilupt Lok Evam Janjatiye Kala Uthan Festival	15 December, 2024
51	Vilupt Lok Evam Janjatiye Kala Uthan Festival	15 December, 2024
52	Vilupt Lok Evam Janjatiye Kala Uthan Festival	22 December, 2024
53	Vilupt Lok Evam Janjatiye Kala Uthan Festival	25 December, 2024
54	Main Atal Rahunga	25 December 2024
55	Vilupt Lok Evam Janjatiye Kala Uthan Festival	3 January 2025

2. Details of new Programmes formulated to promote and create awareness about Indian culture during the last three years.

Sl. No.	Name of the activity/ programme	Date
	2022-23	

1	Workshop on Visual Arts of Bihar	23-29 May 2022
2	Yuva Rang Mahotsav – 2023	15-16-January-2023
	2023-24	
3	Wonder Caves – Fort and Caves Festival of India	10-11 July 2023
4	Ganga Sanskriti Yatra	26 August 2023
5	Ganga Sanskriti Yatra	28 August 2023
	2024-25	
6	Workshop on Bihar Crafts	27 May, 2024 to 5 June 2024
7	Jan Jatiya Dibas	16 November, 2024
8	Vanishing and Endangered Folk Art Festival	23 November, 2024
9	Vilupt Lok Evam Janjatiye Kala Uthan Festival	13 December, 2024
10	Vilupt Lok Evam Janjatiye Kala Uthan Festival	13 December, 2024
11	Vilupt Lok Evam Janjatiye Kala Uthan Festival	15 December, 2024
12	Vilupt Lok Evam Janjatiye Kala Uthan Festival	15 December, 2024
13	Vilupt Lok Evam Janjatiye Kala Uthan Festival	22 December, 2024

14	Vilupt Lok Evam Janjatiye Kala Uthan Festival	25 December, 2024
15	Vilupt Lok Evam Janjatiye Kala Uthan Festival	3 January 2025

STATEMENT – III

Detail of schemes administered through ZCCs/ Autonomous bodies/Academies

1. Schemes being implemented by Zonal Cultural Centres (ZCCs)

i. Award to Young Talented Artistes: The Scheme “Young Talented Artists” is carried out to encourage and recognize the young talents especially in the field of rare art forms. Talented youngsters of the age group of 18-30 years are selected and given a one-time cash award of Rs. 10,000/-.

ii. Guru Shishya Parampara: This scheme envisages transmitting our valued traditions to the coming generations. Disciples are trained under veterans in art forms which are rare and vanishing. Rare and vanishing art forms of the region are identified and eminent exponents are selected to carry out the training programmes in ‘Gurukula’ tradition. The monthly remuneration for Guru – Rs. 7,500/-, Accompanist – Rs. 3,750/- and Pupils - Rs. 1,500/- each for the period of six month to maximum 1 year for one scheme. The names of the Gurus are recommended by the State Cultural Affairs Departments.

iii. Theatre Rejuvenation: To promote theatre activities including stage shows and Production oriented workshops, etc. Honorarium Up to Rs. 30,000/- per show

excluding TA and DA is paid. The groups finalized on the basis their credentials as well as the merit of project submitted by them.

iv. Research and Documentation: To preserve promote and propagate vanishing visual and performing art forms including folk, tribal and classical in the field of music, dance, theatre, literature, fine arts etc. in print/ audio – visual media. The art form is finalized in consultation with state Cultural Department.

v. Shilpgram: To promote folk and tribal art and crafts of the zone by organizing seminars, workshops, exhibitions, craft fairs, design development and marketing support to the artisans living in the rural areas.

vi. Octave: To promote and propagate the rich cultural heritage of North East region comprising of eight States namely Arunachal Pradesh, Assam, Meghalaya, Mizoram, Sikkim, Nagaland, Manipur and Tripura to the rest of India.

vii. National Cultural Exchange Programme: It can be termed as the lifeline of the Zonal Cultural Centres. Under this scheme, various festivals of performing arts, exhibitions, yatras etc are organized in member States. Artists from other zones/states are invited to participate in these programmes. Participation of artists from the Zone in festivals held in other parts of the country are also facilitated. Zonal centres also participate in Major festivals happening in member States by arranging performances during these festivals where large number of audiences get chance to enjoy and understand art forms of other regions. These festivals provide opportunity to taste and understand various cultures of our country.

2. Schemes administers by Academy (ies)/Autonomous bodies of the Ministry of Culture

➤ CENTRE FOR CULTURAL RESOURCES AND TRAINING (CCRT)

Centre for Cultural Resources and Training (CCRT) is an autonomous institution under Ministry of Culture. CCRT organizes orientation courses and thematic workshop for in-service teachers/educators for preservation and promotion of Indian Culture at National level for preservation and development of diverse culture, awareness and tradition across the country. CCRT also implements Cultural Talent Search Scholarship Scheme (CTSSS) at National level to provide facilities to outstanding talented children selected in the age group of 10-14 years getting specialized training in various cultural fields like traditional forms of music, dance, drama, painting, sculpture, crafts and literary activities. The scholarship is Rs.3600/- per year for the scholarship holder, in addition to reimbursement of the actual tuition fee paid to the Guru/Teacher, up to a ceiling of Rs.9000/- per year.

➤ SANGEET NATAK AKADEMI (SNA)

Sangeet Natak Akademi (SNA), New Delhi organizes various festivals including 'Deshaj' focused on folk and tribal performing arts all over the country. SNA provides grants-in-aid for research, documentation, publishing documents and records of the performing arts for its audio-visual archive to preserve and promote performing arts.

➤ SAHITYA AKADEMI (SA)

Sahitya Akademi (SA), New Delhi organizes various literary programmes like seminars, symposia across the nation at regional as well as national levels by

collaborating with local literary organizations, State Akadmies and educational institutions.

➤ **Lalit Kala Akademi (LKA)**

The Lalit Kala Akademi organizes art camps, workshop, exhibitions and educational programmes of unparalleled significance across the country including the state of Jharkhand. The Akademi also have a regional centre at Lucknow. Various programmes for the benefit of artist's community and promotion of art are organized at regional centre.

➤ **INDIRA GANDHI RASHTRIYA MANAV SANGRAHALAYA (IGRMS), BHOPAL**

IGRMS organizes programmes like exhibitions, education programmes, workshops, performing art presentations, seminars etc to preserve and promote the art, culture and heritage across the country.

STATEMENT - IV

The details of amount released under the various schemes of Kala Sanskriti Vikas Yojana in the State of Bihar

(Amount in lakhs)

Sl. No.	Name of Scheme	Financial year					
		2021-22		2022-23		2023-24	
		No. of Organiz ation	Fund release d	No. of Organi zation	Fund release d	No. of Organiz ation	Fund release d

1.	Financial Assistance for Promotion of Guru Shishya Parampara (Repertory Grant)	30	190.80	60	363.82	158	697.37
2.	Cultural Function and Production Grant	68	181.00	89	217.50	87	272.70
3.	Scheme of Financial Assistance for Building Grants including Studio Theatre	-	-	1	0.60	1	6.00

ASSAM UNIVERSITY DIPHU CAMPUS

43 SHRI RAJA RAM SINGH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether there is a demand of the people from Tribal area of Karbi Anglong district to upgrade the Assam University, Diphu campus into full fledged central university;
- (b) whether the Government has initiated any steps in time bound manner for upgradation of Assam University, Diphu Campus to full-fledged central university at Diphu, Karbi Anglong;
- (c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR SUKANTA MAJUMDAR):

- (a) to (c) The Central University is envisaged to function more as pace setter institutions to provide academic leadership to other institutions in the region.

Presently, there are already two Central Universities in the State of Assam, namely Assam University, Silchar and Tezpur University, Tezpur. This Ministry has established other Central higher educational institutes in Assam also like Indian Institute of Technology (IIT), Guwahati; Indian Institute of Information Technology (IIIT) Guwahati; National Institute of Technology (NIT), Silchar. Different Ministries have also established their domain specific institutions in Assam. Moreover, 'Education' being a concurrent subject, the State Governments are also taking various initiatives to provide greater access to higher education in their respective states. The matter of upgradation of Diphu Campus into a full-fledged Central University is contingent upon several factors such as population of the region, number of pre-existing educational institutions in the region, minimum area requirement for establishing a central university etc.

DIGITAL EDUCATION SCHEMES UNDER NEP 2020

44 SHRI VARUN CHAUDHRY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the steps being taken by the Government to ensure 100% digital readiness in schools by 2025 as per New Education Policy (NEP) 2020;
- (b) the details of budgetary allocations and utilization under digital education schemes during the last three years; and
- (c) whether any audit has been conducted to identify infrastructure gaps and the timeline for addressing these deficiencies, particularly in rural areas ?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) The National Education Policy (NEP) 2020 outlines a transformative roadmap for India's education system, built on five guiding pillars: Access, Equity, Quality, Affordability, and Accountability. These principles aim to create an educational ecosystem where every learner, regardless of socio-economic status or geographical location, has equal opportunities to receive high-quality and inclusive education. Aligned with these foundational goals, the PM eVidya initiative emerges as a cornerstone program designed to bridge educational gaps and promote equitable access. By unifying digital, online, and on-air educational resources, PM eVidya ensures quality learning opportunities for over 25 crore school-going children across the country. Through its inclusive and learner-centered approach, the initiative serves as a powerful instrument for achieving the vision of NEP 2020.

PM eVidya adopts a multi-modal approach that caters to diverse learning styles and meets the varied educational needs of students, in line with NEP 2020's vision of a learner-centric educational framework (para 24.4, NEP 2020). The uniqueness of PM eVidya lies in its comprehensive and inclusive accessibility, offering education through internet, radio, community radio, podcasts, and TV to ensure that no learner is left behind. **DIKSHA** (One Nation - One Digital Platform) serves as a centralized digital repository, offering a wide range of educational resources aligned with the curriculum. The program also leverages **200 DTH TV Channels**, dedicated to grade-specific learning, making educational content widely accessible via satellite TV. **SWAYAM MOOCs** offers Massive Open Online Courses, enabling deeper academic engagement and expanding learning opportunities for students. To support inclusivity, PM eVidya provides **e-content for Divyang** students in formats like DAISY for visually impaired learners and Indian

Sign Language for hearing-impaired students. **Community Radio and Podcasts** play a vital role by delivering audio-based educational content, particularly targeting rural and remote areas, ensuring access to learning without the need for the internet.

The National Institute of Open Schooling (NIOS) also integrates digital learning into its curriculum by offering courses such as, Data Entry Operations at the Secondary level, and Computer Science at the Senior Secondary level to enhance digital competencies. It has developed Energized Self Learning Materials (SLMs) that incorporate multimedia resources via QR codes in both printed and digital formats, ensuring accessibility and engagement. NIOS has also adopted digital certification through DigiLocker for secure and verifiable credentialing. Its Digital Education and E-Resources Platform (DEEP) provides open access to a diverse range of educational materials, including e-journals, e-books, and reference materials in multiple languages, supporting learners across socio-economic backgrounds.

The Department of School Education and Literacy, Ministry of Education is implementing Samagra Shiksha from 2018-19 across the entire country. The scheme has been aligned with the recommendations of the National Education Policy (NEP), 2020. It aims to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in a continuous learning process. Under Samagra Shiksha, States/UTs are supported for strengthening of school infrastructure.

ICT and Digital Initiatives component of Samagra Shiksha covers Government and Aided Schools having classes VI to XII. Under this component financial assistance

is provided for establishing ICT Lab and Smart Classrooms in schools. The non-recurring/recurring grant under 'ICT and Digital Initiatives' is available to the States and UTs for following two options:

Option I: Under this option schools which have not availed the ICT facility earlier can either opt for ICT or smart classrooms as per their requirement and need. In case of more than 700 enrolment, an additional ICT lab can also be considered. States/UTs have flexibility to procure hardware such as tablets/ laptops/notebooks/ integrated teaching learning devices and open-source operating system as well as Hardware, Software, training and resource support. This would include support for digital boards, smart classrooms, virtual classrooms and DTH channels on pro-rata basis for number of schools approved.

Option II: Under this option schools which have already availed the ICT facility earlier can avail smart classrooms/tablets as per the norms of the scheme.

Financial provisions:

- **ICT Lab:** a non-recurring grant of up to Rs. 6.40 lakh per school and recurring grant of upto Rs. 2.40 lakh per school per annum for a period of 5 years.

From 2023-24, the scheme also offers step-wise funding based on school enrolment. (Strength < 100 : Rs. 2.5 Lakhs, Strength between 100 – 250 : Rs. 4.5 Lakhs, Strength between 250 – 700 : Rs. 6.4 Lakhs)

- **Smart Classrooms:** The non-recurring grant for Smart Class rooms (2 smart classrooms per school) is of Rs. 2.40 lakh and the recurring grant is Rs. 38,000/- (including e-content and Digital Resources, Charges for Electricity.

The details of funds allocated and utilized (including the amount released in previous years) under ICT and Smart Classroom component during last 3 years is as follows:

Year	ICT Labs (Rs. in Lakh)		Smart Classrooms (Rs. in Lakh)	
	Allocation	Utilization	Allocation	Utilization
2021-22	68456.0	26768.8	91092.7	15852.07
2022-23	41824.0	71209.7	73823.2	66276.64
2023-24	55904.4	78672.6	53729.7	36947.14

The details of funds allocated to NCERT by MoE and utilized under Digital Education component during last 3 years is as follows:

Year	PAB projects funded by DoSEL, MoE through NCERT (Rs. in Lakh)	
	Allocation	Utilization
2021-22	12390.0	7985.0
2022-23	51093.0	29680.0
2023-24	36605.0	36605.0

The audit of Samagra Shiksha is an ongoing process. The Department of School Education and literacy has developed a robust MIS portal i.e., PRABANDH for tracking, monitoring of both physical and financial progress and audit of the various

components of Samagra Shiksha including Smart Class rooms of the States/UTs in rural and urban areas.

**INFRASTRUCTURE CHALLENGES UNDER SAMAGRA SHIKSHA ABHIYAN IN
MAHARASHTRA**

45. SHRI BHASKAR MURLIDHAR BHAGARE:

SHRIMATI SUPRIYA SULE:

DR. AMOL RAMSING KOLHE:

SHRI NILESH DNYANDEV LANKE:

SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

SHRI AMAR SHARADRAO KALE:

SHRI BAJRANG MANOHAR SONWANE:

SHRI SANJAY DINA PATIL:

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether rural schools in Maharashtra under the Samagra Shiksha Abhiyan face significant infrastructure challenges;
- (b) if so, the details of such deficiencies reported during the last three years;
- (c) whether the lack of digital infrastructure, electricity, and internet connectivity has hampered the implementation of the Samagra Shiksha Abhiyan in rural areas;
- (d) if so, the details of schools in rural areas having no access to ICT-based education, State/UT-wise;
- (e) whether the Government has taken any initiatives to bridge the digital divide in rural schools, if so, the details thereof;
- (f) the timeline fixed by the Government for ensuring digital inclusion in rural schools under the Abhiyan;

(g) the steps taken by the Government to ensure the timely development of school infrastructure in villages; and

(h) whether any specific funds or incentives have been allocated for addressing infrastructure problems in rural and backward areas, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (h) Education is in the concurrent list of the Constitution, and, majority of the schools and implementation of infrastructural activities in schools comes under the domain of respective State and UT Governments.

The Department of School Education and Literacy, Ministry of Education is implementing Samagra Shiksha since 2018-19 to support States and UTs in strengthening of existing Government schools for creation and augmentation of infrastructure facilities in School based on the gaps determined from UDISE+ , PRABANDH Portal and the proposals received from respective State/ Union Territory.

The need for infrastructure augmentation in schools including rural and backward areas are worked out in a decentralized manner every year by the respective State/Union Territory on incremental basis depending on their need and priority and reflected in their Annual Work Plan and Budget (AWP and B). These plans are then appraised and approved by the Project Approval Board (PAB) in the Department of School Education and Literacy in consultation with the States and Union Territories. The physical and financial progress is monitored through PRABANDH Portal of DoSE and L. Monthly, quarterly and Mid-term review meetings are also held to look

into the progress and challenges in infrastructure development for the Schools in the States.

Details of infrastructure achievements for last three years in rural areas of Maharashtra under Samagra Shiksha are at **STATEMENT-I**.

To achieve the objectives of NEP 2020 and to bridge the digital divide in education, under the Samagra Shiksha scheme funds for setting up ICT Labs and Smart Classrooms are released to State/UTs based on the requirement communicated by them in the Annual Work Plan and Budget (AWP and B).

A comprehensive initiative called PM eVidya is also adopted by the department which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education, with a target to benefit nearly 25 crore school going children across the country. The key components of this initiative are

- Digital Infrastructure for Knowledge Sharing (DIKSHA) - One Nation, One Digital Platform for providing quality e-content for school education in States/Union Territories (UTs)
- 200 PM e-VIDYA DTH TV Channels to provide supplementary education in various Indian languages for classes 1-12,
- National Initiative for School Heads' and Teachers' Holistic Advancement (NISHTHA) - an Integrated Teacher Training Programme run online through DIKSHA portal,
- ePathshala initiative to disseminate Digital Books and eContents,
- eJaadui Pitara, a digital app to supplement and complement the physical Jaadui Pitara,

- Virtual Labs created on DIKSHA platform where 280 Virtual Labs for Science and Mathematics for subjects Class 6th to 12th have been made available

Further, The State Governments have been advised to act based on the situation prevailing at every place to meet the demands of students and teachers for providing them with the digital access required for teaching learning digitally. Details of State/UT-wise total numbers of rural schools having access to internet, electricity, ICT labs and Smart Classroom under Samagra Shiksha are at **STATEMENT-II**.

STATEMENT-I

Details of Basic Infrastructure Facilities in Government Schools of State of Maharashtra under Samagra Shiksha

Year	Rural Area								
	Number								
	Total Schools	Drinking Water	Boys toilet	Girls toilet	Ramp	Electricity	Playground	Boundary wall	Library/Book bank/Reading Corner
2021-22	59343	58830	55332	56660	57452	44606	52839	46764	58983
2022-23	58874	58457	54661	56077	57105	54098	53477	46356	58598
2023-24	58680	58187	54103	55739	56815	53532	53588	46217	58452

Source: UDISE+ 2021-22, 2022-23 and 2023-24

STATEMENT-II

Details of State/UT-wise total numbers of rural schools having access to internet, electricity, ICT labs and Smart Classroom under Samagra Shiksha

State/UTs Name	Government Schools with digital Infrastructure Facilities in Grade VI and above Schools - 2023-24				
	Rural Area				
	Number				
	Total Schools	Internet	Electricity	ICT Lab	Smart Classroom

ANDAMAN and NICOBAR ISLANDS	132	115	132	110	112
ANDHRA PRADESH	9868	9344	9867	1745	6732
ARUNACHAL PRADESH	1180	372	754	122	407
ASSAM	10084	5739	9609	4012	4086
BIHAR	35384	5514	29082	2299	6753
CHANDIGARH	0	0	0	0	0
CHHATTISGARH	16524	10096	15454	1588	4525
DADRA and NAGAR HAVELI AND DAMAN and DIU	187	185	187	112	171
DELHI	0	0	0	0	0
GOA	100	93	100	38	58
GUJARAT	19604	18656	19590	9192	15343
HARYANA	5014	3425	5002	2452	3356
HIMACHAL PRADESH	4644	2976	4611	2549	2365
JAMMU and KASHMIR	8927	3478	8275	2023	1950
JHARKHAND	13574	7200	12996	2571	2819
KARNATAKA	23631	8890	23316	2778	6190
KERALA	1837	1698	1832	1188	1477
LADAKH	482	204	377	124	225
LAKSHADWEEP	22	22	22	10	15
MADHYA PRADESH	30824	10303	27521	1419	7281
MAHARASHTRA	18400	9742	16698	1176	14787
MANIPUR	815	257	566	267	95
MEGHALAYA	2204	619	738	116	71
MIZORAM	967	232	760	130	99
NAGALAND	777	367	618	126	483
ODISHA	20229	17095	19822	6172	8699
PUDUCHERRY	99	99	99	97	83
PUNJAB	5718	5609	5712	4187	5505
RAJASTHAN	34531	24525	33708	11387	11020

SIKKIM	369	205	361	224	315
TAMILNADU	10866	10850	10850	4449	139
TELANGANA	8287	2507	8160	3740	3226
TRIPURA	1953	806	1721	596	541
UTTAR PRADESH	46993	12205	41742	888	7999
UTTARAKHAND	4480	2811	4164	770	1849
WEST BENGAL	13028	7391	12760	6718	1724
INDIA	351734	183630	327206	75375	120500

FAKE INVESTMENT APPS

46. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has taken any cognizance of the multiple fake investment apps and links that have siphoned millions of rupees;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of the total funds lost so far and its conversion into cryptocurrency thereafter;
- (d) whether the Government has any mechanism to trace the money transferred abroad and the shell companies involved in this laundering; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a) to (e) The Government has taken wide cognizance of investment frauds as a cybercrime. Securities Exchange Board of India (SEBI), Reserve Bank of India (RBI), Indian Cyber Crime Coordination Centre (I4C), Ministry of Home Affairs and

Financial Intelligence Unit (FIU - IND), Ministry of Finance have taken multiple steps to protect the investors against these crimes.

SEBI, from time to time, receives inputs about misleading/manipulative/unlawful contents pertaining to securities market which are escalated to the concerned social media platform provider (SMPP) to take appropriate legal action as per the extant regulatory framework. As on January 27, 2025, SEBI has escalated 43,004 such content to the concerned SMPP. Stock exchanges issued an advisory on 11th March 2024 for investors to transact only on recognized stock exchange platforms through recognized stock brokers and not be lured into fake trading platforms or fake institutional apps. Stockbrokers have been instructed to file a police/cyber complaint for any impersonation and issue public notice in leading newspapers along with intimation to their clients. A whitelist of authorised stockbroker trading apps has been issued by the exchanges on their respective websites for ease of investors. SEBI has also signed an enhanced multilateral MOU with International Organization of Securities Commissions (IOSCO), which enables sharing of information across borders with/from other financial sector regulators.

The RBI has cautioned the public against dealing in forex with unauthorized entities/unauthorized forex trading platforms through advisories and awareness campaigns. An 'Alert List' containing names of entities which are neither authorized to deal in forex nor authorized to operate electronic trading platforms has been published on the RBI website. This list also contains names of entities/platforms/websites which appear to be promoting unauthorized entities/ETPs, including through advertisements of such unauthorized entities or claiming to be providing training/advisory services. RBI has also advised its

regulated entities to carry out customer due diligence processes for transactions in virtual currencies, in line with regulations governing standards for Know Your Customer (KYC), Anti-Money Laundering (AML), Combating of Financing of Terrorism (CFT), obligations under Prevention of Money Laundering Act (PMLA), 2002, etc.

The Ministry of Home Affairs has established the Indian Cyber Crime Coordination Centre (I4C) to provide a framework and eco-system for Law Enforcement Agencies (LEAs) to deal with cybercrimes in a comprehensive and coordinated manner. The 'Citizen Financial Cyber Fraud Reporting and Management System' has been launched for immediate reporting of financial frauds and to stop siphoning off the funds by the fraudsters. An amount of Rs. 3,919 crore has been saved by the system in more than 11.20 lakh complaints. Cyber Fraud Mitigation Centre (CFMC) was also launched in 2024 which involves collaboration among banks, other financial institutions, telecom service providers, IT intermediaries, and law enforcement agencies from various States/Union Territories. Over 9.23 lakh mule accounts were identified, more than 7 lakh SIM cards, over 2 lakh IMEIs and 803 mobile apps have been blocked as part of these efforts. The National Cyber Crime Reporting Portal (<https://cybercrime.gov.in>) enables the public to report all types of cybercrimes which are then routed automatically to the respective State/UT law enforcement agency.

Financial Intelligence Unit – India (FIU-IND) was set up in November 2004 as the central national agency responsible for receiving, processing, analysing and disseminating information relating to suspect financial transactions. It is also responsible for coordinating and strengthening efforts of national and international

intelligence, investigation and enforcement agencies in pursuing the global efforts against money laundering.

SOVEREIGN GREEN BONDS FRAMEWORK

47. SHRI SHASHANK MANI:

SHRI DUSHYANT SINGH:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has established a framework for the issuance of Sovereign

Green Bonds, if so, the details thereof;

(b) the manner in which it align with International Standards such as the Green Bond Principles outlined by the International Capital Market Association(ICMA);

(c) the details of amount raised through such Bonds and the current status of the funds allocated to green infrastructure projects;

(d) whether this funding has impact on reducing the carbon intensity of India's economy particularly in sectors like renewable energy, clean transportation and sustainable water management; and

(e) the manner in which the Government plan to utilize the proceeds of Sovereign Green Bonds to Support country transition to a low-carbon development pathway?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) The Government of India released the Framework for Sovereign Green Bonds (SGrBs) on 9th November, 2022 and the same is available at

<https://dea.gov.in/sites/default/files/Framework%20for%20Sovereign%20Green%20Bonds.pdf>.

(b) The framework aligns with the ICMA Green Bond Principles (2021), ensuring clear processes and transparency to help stakeholders understand the green bond's features.

(c) In FY 2022-23 and FY 2023-24, the Government of India raised Rs. 16,000 crores and Rs. 20,000 crores, respectively, through the issuance of Sovereign Green Bonds (SGrBs). Further, Rs. 1,697.398 crore has already been raised through SGrBs during 1st half and plans to raise Rs.20,000 cr in the second half of current FY 2024-25.

(d) and (e) The proceeds from these bonds are allocated/utilized under the eligible green schemes/projects of the various Ministries/Departments such as New and Renewable Energy, Environment, Forests and Climate Change, Housing and Urban Affairs, Railways etc, as per the Framework of Sovereign Green Bonds. This supports public sector initiatives to reduce carbon intensity, aligning with NDC commitments, focusing on sectors such as clean transportation, renewable energy, climate change adaptation, energy efficiency and sustainable water and waste management.

REPORTING PROCEDURE FOR COMPANIES ON UNCLAIMED DIVIDENDS

48. DR. C M RAMESH:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Government has simplified reporting process for companies on unclaimed dividends, deposits and share application refunds;

(b) if so, the details thereof;

(c) the extent by which the above is helpful to further smoothen the claim process for investors;

(d) whether the total balance amount in the Investor Education and Protection Fund Authority is more than Rs. 6000 crore; and

(e) if so, the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b) The Number of forms required to be filed by companies has been reduced from 5 to 3. This has been achieved by merging Form IEPF-3 with IEPF-4 and form IEPF-7 with IEPF-1. The transfer of amount to IEPF fund has been integrated with Bharatkosh through MCA21 and all the company forms are being taken on record through STP (Straight Through Process) without manual intervention

(c) As the transfer of fund to IEPF and reporting has been made STP, the claimants shall be able to claim the refund of all the amount transferred to the IEPF, together in a single claim.

(d) and (e) Details of Funds for dividend at the end of FY 2023-24 in IEPF Authority is as under:

Gross Receipt in the Fund (in crores)	Net Balance - after refund etc. (in crores)
₹8237.20	₹ 8107.81

DEVOLUTION OF TAXES TO STATES

49. DR. SHASHI THAROOR:

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of revenue collected from States and contributed by States to the Central Treasury by way of tax and non-tax resources, including cess, surcharge, interest, etc. during the last five years, State-wise, category-wise and year-wise;
- (b) the details of the devolution of all kinds of revenue and grants by the Government to States during the last five years;
- (c) details of the amount so transferred and percentage-wise share thereof during the last five years, State and year-wise;
- (d) the percentage of revenues contributed by each State which has been returned to it during the last five years;
- (e) the percentage of each State's expenditures provided from central resources during the last five years; and
- (f) whether the Government proposes for extension of GST Compensation payment to States beyond the initial transition period of five years, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) No revenue is collected from the States for the central treasury. However, the details of GST collected from the States during last five years is enclosed at

STATEMENT-I.

(b) and (c) The details of vertical tax devolution made to the States during the last 5 years (since 2020-21) along with the percentage-wise share of each State as recommended by the 15th Finance Commission [(2020-21), Interim report and (2021-22 to 2025-26), Final report] are annexed at **STATEMENT-II** and **STATEMENT-III.**

(d) Does not arise in view of answer to question in part (a) above.

(e) Additional Central Assistance for Externally Aided Projects (EAPs) is released from Centre to State. The details of Additional Central Assistance for Externally

Aided Projects (EAPs) released to States/UTs from financial year 2019-20 to financial year 2023-24 are placed at **STATEMENT-IV**. Further, Back-to-Back loan for GST Compensation shortfall amounting to Rs. 1.10 lakh crore and Rs. 1.59 lakh crore was released during FY 2020-21 and FY 2021-22 respectively. Details of back-to-back loan in lieu of GST Compensation Shortfall released to States/UTs in Financial year 2020-21 and 2021-22 are placed as **STATEMENT-V**.

Under the 'Scheme for Special Assistance to States for Capital Expenditure' the Central Government provided 50-year interest free loan to States from 2021-22 to 2024-25. Details of funds released are enclosed at **STATEMENT-VI**. Further details of funds released under Special Assistance (Grant) and Centrally Sponsored Schemes to the States during the last five years are also enclosed at **STATEMENT-VII** and **STATEMENT-VIII** respectively.

(f) There is no such proposal.

STATEMENT –I

<u>State/UT-wise Financial Year-wise Revenue Collection</u>						
(Rs In Crore)						
FY 2020-21						
State Code	State	CGST	SGST	IGST	CESS	Total
1	Jammu and Kashmir	951	1,553	1,085	59	3,648
2	Himachal Pradesh	1,178	1,664	4,202	10	7,055
3	Punjab	3,490	5,522	4,728	174	13,913
4	Chandigarh	302	410	927	11	1,651
5	Uttarakhand	2,263	3,232	6,753	90	12,339
6	Haryana	8,795	11,960	30,319	3,816	54,890
7	Delhi	7,196	8,899	19,586	888	36,568
8	Rajasthan	8,318	11,108	10,863	1,508	31,797
9	Uttar Pradesh	13,506	19,725	15,580	10,910	59,721
10	Bihar	3,208	5,370	1,382	1,677	11,638
11	Sikkim	142	194	1,929	1	2,266

12	Arunachal Pradesh	258	326	64	2	651
13	Nagaland	146	188	50	6	389
14	Manipur	147	210	34	2	392
15	Mizoram	80	123	54	1	257
16	Tripura	274	371	84	3	732
17	Meghalaya	222	295	815	4	1,337
18	Assam	2,986	3,895	2,840	309	10,030
19	West Bengal	11,784	14,937	9,718	3,254	39,694
20	Jharkhand	3,736	4,865	7,310	4,571	20,482
21	Odisha	6,556	8,292	8,798	6,198	29,844
22	Chhattisgarh	4,650	5,444	8,456	5,869	24,419
23	Madhya Pradesh	6,309	8,225	6,942	5,530	27,005
24	Gujarat	20,217	24,701	24,607	4,821	74,346
25	Daman and Diu	38	52	215	0	305
26	Dadra and Nagar Haveli	274	355	1,719	2	2,349
27	Maharashtra	44,847	53,344	58,164	8,953	165,308
29	Karnataka	18,187	23,237	26,714	7,521	75,660
30	Goa	782	1,080	1,389	19	3,270
31	Lakshadweep	6	7	1	-	13
32	Kerala	5,728	8,338	3,204	79	17,349
33	Tamil Nadu	17,712	23,870	21,952	5,586	69,121
34	Puducherry	211	322	1,110	4	1,646
35	Andaman and Nicobar Islands	96	129	30	1	255
36	Telangana	8,822	11,796	10,567	5,161	36,346
37	Andhra Pradesh	6,328	8,580	9,143	2,113	26,163
38	Ladakh	41	53	17	2	114
97	Other Territory	130	155	1,053	0	1,337

99	Center Jurisdiction	-	-	1,541	-	1,541
	GST Collection (Domestic)	209,916	272,828	303,946	79,152	865,842
	Imports					270,964
	Total GST Collection					1,136,806

State/UT-wise Financial Year-wise Revenue Collection						
(Rs In Crore)						
State Code	State	FY 2021-22				
		CGST	SGST	IGST	CESS	Total
1	Jammu and Kashmir	1,378	2,066	1,194	54	4,692
2	Himachal Pradesh	1,381	1,997	4,629	17	8,023
3	Punjab	4,587	6,896	6,701	222	18,406
4	Chandigarh	366	507	1,091	15	1,979
5	Uttarakhand	2,578	3,780	7,235	87	13,680
6	Haryana	11,269	15,116	36,780	4,977	68,142
7	Delhi	9,292	11,329	24,609	1,022	46,253
8	Rajasthan	10,231	13,443	12,934	1,872	38,480
9	Uttar Pradesh	16,876	23,766	20,574	12,649	73,865
10	Bihar	3,793	6,083	1,718	1,940	13,534
11	Sikkim	188	254	2,368	1	2,811
12	Arunachal Pradesh	264	337	107	2	710
13	Nagaland	141	190	75	14	420
14	Manipur	211	287	52	2	551
15	Mizoram	118	163	35	0	316
16	Tripura	294	388	92	2	777
17	Meghalaya	294	367	1,094	9	1,764
18	Assam	3,641	4,638	3,325	403	12,007
19	West Bengal	14,501	18,164	11,740	3,494	47,899
20	Jharkhand	5,041	6,328	11,055	5,431	27,854
21	Odisha	10,827	12,743	12,925	7,840	44,335
22	Chhattisgarh	5,847	6,818	10,045	6,861	29,571
23	Madhya Pradesh	7,280	9,433	8,261	6,280	31,255

24	Gujarat	26,934	32,724	31,235	6,263	97,155
25	Daman and Diu	1	1	3	-	5
26	Dadra and Nagar Haveli	411	537	2,190	4	3,141
27	Maharashtra	59,243	70,516	74,141	14,092	217,993
29	Karnataka	22,697	28,660	35,101	9,468	95,926
30	Goa	1,031	1,418	1,894	21	4,364
31	Lakshadweep	8	9	1	-	18
32	Kerala	7,100	9,887	5,195	80	22,264
33	Tamil Nadu	22,015	29,441	26,961	7,076	85,492
34	Puducherry	229	366	1,223	5	1,824
35	Andaman and Nicobar Islands	122	170	40	0	332
36	Telangana	10,930	14,603	13,238	6,310	45,081
37	Andhra Pradesh	7,844	10,567	11,938	2,361	32,710
38	Ladakh	76	99	31	1	207
97	Other Territory	100	126	1,364	-	1,590
99	Center Jurisdiction	-	-	2,121	-	2,121
	GST Collection (Domestic)	269,137	344,216	385,314	98,878	1,097,545
	Imports					385,746
	Total GST Collection					1,483,291

<u>State/UT-wise Financial Year-wise Revenue Collection</u>						
<u>(Rs In Crore)</u>						
		FY 2022-23				
State Code	State	CGST	SGST	IGST	CESS	Total
1	Jammu and Kashmir	1,532	2,350	1,296	68	5,246

2	Himachal Pradesh	1,669	2,346	4,742	20	8,778
3	Punjab	5,058	7,660	7,891	340	20,949
4	Chandigarh	461	629	1,253	22	2,365
5	Uttarakhand	3,315	4,787	8,619	124	16,845
6	Haryana	13,730	18,143	48,765	6,031	86,668
7	Delhi	11,323	13,619	29,878	1,023	55,843
8	Rajasthan	11,984	15,636	16,337	1,501	45,458
9	Uttar Pradesh	19,809	27,366	26,559	14,236	87,970
10	Bihar	4,553	7,543	2,446	2,005	16,548
11	Sikkim	224	301	2,629	1	3,156
12	Arunachal Pradesh	385	494	141	2	1,023
13	Nagaland	175	228	119	44	566

14	Manipur	226	321	66	3	615
15	Mizoram	151	230	38	1	419
16	Tripura	333	435	113	3	884
17	Meghalaya	397	489	1,170	19	2,076
18	Assam	4,001	5,180	3,901	628	13,710
19	West Bengal	17,655	21,514	14,639	4,251	58,060
20	Jharkhand	5,880	7,813	12,554	5,772	32,019
21	Odisha	11,799	14,211	14,558	8,874	49,442
22	Chhattisgarh	6,318	7,489	11,121	7,041	31,968
23	Madhya Pradesh	8,428	10,937	9,862	7,006	36,232
24	Gujarat	31,405	37,802	38,348	6,667	114,221
25	Daman and Diu	0	0	2	-	3

26	Dadra and Nagar Haveli	502	637	2,621	11	3,771
27	Maharashtra	72,880	85,532	92,027	19,907	270,346
29	Karnataka	28,448	35,429	45,602	13,342	122,822
30	Goa	1,509	2,018	1,955	39	5,520
31	Lakshadweep	8	10	3	-	21
32	Kerala	9,279	12,311	5,707	75	27,371
33	Tamil Nadu	27,361	36,353	32,612	8,051	104,377
34	Puducherry	303	463	1,599	8	2,373
35	Andaman and Nicobar Islands	139	183	50	1	373
36	Telangana	12,842	16,877	15,632	6,481	51,831
37	Andhra Pradesh	9,585	12,542	14,312	3,794	40,232
38	Ladakh	122	171	38	1	333

97	Other Territory	136	201	2,272	0	2,609
99	Center Jurisdiction	-	-	1,941	-	1,941
	GST Collection (Domestic)	323,923	410,251	473,421	117,390	1,324,985
	Imports					482,695
	Total GST Collection					1,807,680

<u>State/UT-wise Financial Year-wise Revenue Collection</u>						
(Rs In Crore)						
		FY 2023-24				
State Code	State	CGST	SGST	IGST	CESS	Total
1	Jammu and Kashmir	2,079	2,945	1,594	86	6,704
2	Himachal Pradesh	1,874	2,597	5,464	21	9,956
3	Punjab	5,795	8,406	9,483	378	24,061
4	Chandigarh	526	689	1,537	20	2,771

5	Uttarakhand	3,861	5,415	9,824	131	19,231
6	Haryana	15,813	20,334	59,726	7,041	102,914
7	Delhi	13,254	15,647	36,232	1,312	66,445
8	Rajasthan	13,710	17,531	17,081	1,852	50,174
9	Uttar Pradesh	23,824	32,534	29,779	15,556	101,693
10	Bihar	5,025	8,535	2,418	2,043	18,021
11	Sikkim	317	420	2,969	1	3,707
12	Arunachal Pradesh	509	628	168	2	1,308
13	Nagaland	242	307	116	47	711
14	Manipur	250	346	72	3	670
15	Mizoram	181	273	45	1	500
16	Tripura	387	512	152	3	1,053

17	Meghalaya	491	607	1,137	24	2,260
18	Assam	4,739	6,010	3,820	1,033	15,602
19	West Bengal	19,267	23,436	15,308	4,603	62,613
20	Jharkhand	6,309	8,840	12,650	6,939	34,738
21	Odisha	13,823	16,455	15,102	9,368	54,748
22	Chhattisgarh	6,890	8,175	12,101	7,708	34,874
23	Madhya Pradesh	10,336	13,072	11,211	7,554	42,174
24	Gujarat	34,753	42,371	40,020	8,025	125,168
25	Daman and Diu	1	1	2	-	3
26	Dadra and Nagar Haveli	512	661	3,153	7	4,333
27	Maharashtra	86,258	100,843	109,787	23,229	320,117
29	Karnataka	33,321	40,969	54,123	16,852	145,266

30	Goa	1,818	2,352	2,264	42	6,475
31	Lakshadweep	16	19	10	-	45
32	Kerala	10,805	13,967	5,848	57	30,677
33	Tamil Nadu	31,693	41,082	39,807	8,747	121,329
34	Puducherry	333	509	1,786	8	2,636
35	Andaman and Nicobar Islands	157	206	63	2	428
36	Telangana	15,513	20,012	17,868	6,549	59,942
37	Andhra Pradesh	10,687	14,008	16,206	3,398	44,298
38	Ladakh	188	250	42	1	481
97	Other Territory	156	231	2,227	-	2,615
99	Center Jurisdiction	-	-	2,507	-	2,507
	GST Collection (Domestic)	375,710	471,195	543,704	132,639	1,523,249

	Imports					495,001
	Total GST Collection					2,018,250

State/UT-wise Financial Year-wise Revenue Collection						
(Rs In Crore)						
		FY 2024-25 (Till Dec'24)				
State Code	State	CGST	SGST	IGST	CESS	Total
1	Jammu and Kashmir	1,578	2,234	1,502	93	5,408
2	Himachal Pradesh	1,459	2,042	4,316	20	7,837
3	Punjab	4,806	6,857	8,047	352	20,062
4	Chandigarh	425	567	1,146	29	2,168
5	Uttarakhand	2,990	4,354	8,178	96	15,618
6	Haryana	13,428	17,279	51,893	5,906	88,505
7	Delhi	11,334	13,200	33,004	1,035	58,573

8	Rajasthan	10,621	13,437	14,101	1,423	39,582
9	Uttar Pradesh	19,570	25,911	25,925	12,178	83,585
10	Bihar	4,003	6,681	2,040	1,556	14,281
11	Sikkim	231	302	2,492	1	3,025
12	Arunachal Pradesh	320	393	121	1	836
13	Nagaland	166	208	84	19	476
14	Manipur	193	271	72	0	536
15	Mizoram	149	202	37	1	390
16	Tripura	311	391	125	2	830
17	Meghalaya	367	444	672	11	1,494
18	Assam	3,731	4,712	3,277	1,071	12,790
19	West Bengal	14,587	17,834	12,988	4,027	49,436

20	Jharkhand	4,940	6,481	9,665	5,800	26,886
21	Odisha	10,841	13,077	13,020	7,516	44,453
22	Chhattisgarh	5,374	6,388	9,696	5,543	27,001
23	Madhya Pradesh	8,090	10,107	8,858	5,843	32,898
24	Gujarat	27,805	33,328	33,647	6,338	101,117
25	Daman and Diu	0	0	1	-	1
26	Dadra and Nagar Haveli	436	552	2,237	3	3,229
27	Maharashtra	72,690	83,406	90,217	19,036	265,349
29	Karnataka	26,964	33,166	44,123	13,343	117,597
30	Goa	1,489	1,878	1,771	33	5,171
31	Lakshadweep	5	7	4	-	16
32	Kerala	8,634	10,927	4,787	49	24,397

33	Tamil Nadu	25,412	33,990	30,632	7,096	97,129
34	Puducherry	266	407	1,439	9	2,121
35	Andaman and Nicobar Islands	128	164	43	1	336
36	Telangana	12,397	15,675	13,583	4,634	46,289
37	Andhra Pradesh	8,329	10,689	12,114	2,239	33,371
38	Ladakh	159	209	40	2	410
97	Other Territory	120	141	1,579	-	1,840
99	Center Jurisdiction	-	-	2,362	-	2,362
	GST Collection (Domestic)	304,350	377,911	449,839	105,305	1,237,405
	Imports					396,161
	Total GST Collection					1,633,566

STATEMENT - II**States' Share of Union Taxes and Duties Released to the State Governments**
from 2020-21 to 2024-25 (till January 2025)

(₹ in crore)

State	2020-21	2021-22	2022-23	2023-24	2024-25 (till January 2025)
Andhra Pradesh	24460.59	35385.83	38176.74	45710.74	43472.06
Arunachal Pradesh	10472.58	14643.90	16689.17	19845.22	18873.37
Assam	18629.32	28150.55	29694.26	35330.57	33600.29
Bihar	59861.41	91352.62	95509.85	113604.49	108040.89
Chhattisgarh	20337.54	28570.86	32358.26	38481.88	36597.28
Goa	2296.53	3356.98	3665.19	4359.85	4146.28
Gujarat	20218.53	31105.78	33034	39283.63	37360.01
Haryana	6437.59	9722.16	10378	12345.35	11740.79
Himachal Pradesh	4753.92	7349.04	7883.98	9374.72	8915.67
Jharkhand	19712.23	27734.64	31404.12	37352.35	35523.13
Karnataka	21694.11	33283.58	34596.18	41192.63	39175.38
Kerala	11560.40	17820.09	18260.68	21742.92	20677.93
Madhya Pradesh	46922.16	69541.50	74542.85	88665.34	84323.06
Maharashtra	36504.01	54318.06	60000.98	71349.75	67855.93
Manipur	4271.97	6009.65	6795.08	8087.14	7691.08
Meghalaya	4551.63	6580.63	7286.14	8663.22	8238.99
Mizoram	3010.55	4222.87	4745.25	5647.47	5370.98
Nagaland	3409.25	4875.46	5400.19	6426.82	6112.16
Odisha	27542.67	38144.79	42989.33	51143.68	48638.84
Punjab	10638.21	15288.79	17163.65	20409.92	19410.45
Rajasthan	35575.77	54030.61	57230.78	68063.21	64730.05
Sikkim	2308.47	3353.69	3680.28	4382.44	4167.80

Tamil Nadu	24924.51	37458.60	38731.24	46072.28	43815.77
Telangana	12691.62	18720.54	19668.15	23742.04	22579.28
Tripura	4218.45	6077.52	6724.23	7996.82	7605.21
Uttar Pradesh	106687.01	160358.05	169745.3	202619.69	192696.91
Uttarakhand	6568.72	9906.25	10617.01	12627.75	12009.40
West Bengal	44737.01	65540.75	71434.93	84971.79	80810.52
TOTAL	594996.76	882903.79	948405.82	1129493.71	1074179.51

STATEMENT-III

The details of vertical tax devolution made to the States during the last 5 years (since 2020-21) along with the percentage-wise share of each State as recommended by the 15th Finance Commission [(2020-21), Interim report and (2021-22 to 2025-26), Final report]

State	15th FC recommended share in percentage (2020-2021)	15th FC recommended share in percentage (2021- 2026)
Andhra Pradesh	4.111	4.047
Arunachal Pradesh	1.760	1.757
Assam	3.131	3.128
Bihar	10.061	10.058
Chhattisgarh	3.418	3.407
Goa	0.386	0.386
Gujarat	3.398	3.478
Haryana	1.082	1.093

Himachal Pradesh	0.799	0.830
Jharkhand	3.313	3.307
Karnataka	3.646	3.647
Kerala	1.943	1.925
Madhya Pradesh	7.886	7.850
Maharashtra	6.135	6.317
Manipur	0.718	0.716
Meghalaya	0.765	0.767
Mizoram	0.506	0.500
Nagaland	0.573	0.569
Odisha	4.629	4.528
Punjab	1.788	1.807
Rajasthan	5.979	6.026
Sikkim	0.388	0.388
Tamil Nadu	4.189	4.079
Telangana	2.133	2.102
Tripura	0.709	0.708
Uttar Pradesh	17.931	17.939
Uttarakhand	1.104	1.118
West Bengal	7.519	7.523
TOTAL	100.000	100.000

Inter-se share of States for vertical tax devolution as recommended by Finance

Commission

STATEMENT – IV**Details of Additional Central Assistance for Externally Aided Projects
(EAPs) released to the States/UTs during the year 2019-20 to 2023-24****(Rs. in crore)**

S.No	State	Additional Central Assistance for Externally Aided Projects (EAPs)									
		2019-20		2020-21		2021-22 23.11.2021)		2022-23		2023-24	
		Loan	Grant	Loan	Grant	Loan	Grant	Loan	Grant	Loan	Grant
1	Andhra	2030.42	1.29	1564.80	0.00	1120.66	7.35	2305.11	20.57	920.34	25.75
2	Arunachal	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3	Assam	106.34	957.02	116.68	1050.09	154.48	1390.34	135.48	1219.3	200.75	1806.71
4	Bihar	1278.42	0.38	1831.97	0.00	1387.78	0.00	1648.32	0.00	1856.9	0.00
5	Chhattisgarh	278.39	12.73	284.97	13.85	328.70	7.56	758.16	8.87	426.03	20.16
6	Goa	46.17	0.00	45.08	0.00	54.62	0.00	0.00	0.00	0.00	0.00
7	Gujarat	778.26	0.00	1839.63	0.00	203.24	0.00	1824.45	0.00	1235.9	0.00
8	Haryana	112.11	0.00	33.68	0.00	8.60	0.00	3.30	0.00	0.00	0.00
9	Himachal	71.66	644.95	69.39	624.51	84.69	762.23	89.03	801.29	133.18	1198.65
10	Jammu and Kashmir	4.47	40.25	10.70	96.26	0.00	0.00	0.00	0.00	0.00	0.00
11	Jharkhand	425.98	0.00	622.27	0.00	515.24	0.00	657.36	0.00	546.07	0.00
12	Karnataka	675.26	4.14	1510.21	0.51	1510.80	5.50	1866.75	13.79	2066.5	0.00
13	Kerala	2150.69	-3.36	1169.71	0.00	487.21	0.00	621.69	0.00	900.92	0.00
14	Madhya	4867.92	19.70	5202.53	20.76	3955.30	18.42	3305.00	8.24	2436.2	13.27
15	Maharashtra	936.50	9.71	2596.38	4.79	3980.03	0.62	3491.73	0.19	3830.9	0.24
16	Manipur	8.33	74.95	35.13	316.18	41.49	373.44	108.28	974.56	53.73	483.54
17	Meghalaya	15.78	142.05	37.08	333.75	22.78	204.98	55.63	500.69	67.96	611.60
18	Mizoram	10.15	94.03	21.14	190.22	9.83	88.48	5.90	53.12	10.69	96.24
19	Nagaland	6.69	63.45	7.73	69.60	17.00	153.03	14.26	128.37	17.45	157.08
20	Odisha	969.64	8.45	833.87	1.75	658.89	3.81	943.50	0.00	769.79	0.00
21	Punjab	145.69	0.00	134.57	0.00	229.61	0.00	164.73	0.00	211.81	0.00
22	Rajasthan	4209.44	7.79	1551.82	3.34	1361.08	1.87	1488.27	0.00	2445.8	0.00
23	Sikkim	0.71	6.43	4.11	36.97	0.80	7.21	2.50	22.50	1.18	10.58
24	Tamil Nadu	1989.69	0.00	4709.73	2.54	4910.14	8.69	6244.01	14.34	9668.5	9.49
25	Telangana	207.46	0.00	-72.66	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	Tripura	0.06	0.51	1.98	17.81	6.38	58.07	8.27	74.43	34.55	310.91

27	Uttar Pradesh	1254.65	0.00	1355.69	0.00	967.89	0.00	882.56	0.00	538.88	0.00
28	Uttarakhand	70.03	617.42	70.35	647.00	86.20	774.80	95.22	856.97	81.52	733.72
29	West Bengal	2017.05	0.00	1175.46	1.15	979.67	0.00	1468.49	0.58	2852.56	0.89

STATEMENT –V

State-wise/UT-wise details of back to back loan released to the States/UTs during the year 2020-21 and 2021-22 to meet GST Compensation Shortfall

(Rs. in crore)

S.No	State/UTs	2020-21	2021-22
1	Andhra Pradesh	2311.00	3272.19
2	Arunachal Pradesh	0.00	0.00
3	Assam	994.00	1773.87
4	Bihar	3905.00	6815.63
5	Chhattisgarh	3109.00	4965.15
6	Goa	840.00	846.91
7	Gujarat	9222.00	13040.21
8	Haryana	4352.00	7393.79
9	Himachal Pradesh	1717.00	2695.22
10	Jharkhand	1689.00	2484.41
11	Karnataka	12407.00	18108.91
12	Kerala	5766.00	8739.31
13	Madhya Pradesh	4542.00	7011.17
14	Maharashtra	11977.00	13782.36
15	Manipur	0.00	0.00
16	Meghalaya	112.00	141.16
17	Mizoram	0.00	0.00
18	Nagaland	0.00	0.00
19	Odisha	3822.00	6430.20
20	Punjab	8359.00	12132.41
21	Rajasthan	4604.00	7268.29
22	Sikkim	0.00	0.00
23	Tamil Nadu	6241.00	8095.25
24	Telangana	2380.00	4569.49
25	Tripura	226.00	401.37
26	Uttar Pradesh	6007.00	8139.94
27	Uttarakhand	2316.00	3333.03
28	West Bengal	4431.00	6425.28
29	Delhi	5865.00	6192.67
30	Jammu and Kashmir	2272.00	3845.49
31	Puducherry	742.00	1096.29

STATEMENT-VI

Funds released to States under the Scheme for Special Assistance to States for Capital Expenditure/Investment 2020-21 to 2023-24

(Rs. in crore)

Sl. No.	States	2020-21	2021-22	2022-23	2023-24
1	Andhra Pradesh	688.00	501.79	6,105.56	4090.81
2	Arunachal Pradesh	232.97	371.19	1,564.10	2363.42
3	Assam	450.00	600.00	4,300.14	5804.43
4	Bihar	843.00	1,246.50	8,455.85	8814.80
5	Chhattisgarh	286.00	423.00	2,941.97	3365.25
6	Goa	97.66	111.04	572.75	695.20
7	Gujarat	285.00	432.00	4,045.82	4254.32
8	Haryana	91.00	135.00	1,267.00	1702.05
9	Himachal Pradesh	533.00	800.00	650.80	1515.97
10	Jharkhand	277.00	246.00	2,964.32	4580.61
11	Karnataka	305.00	451.50	3,399.35	3879.24
12	Kerala	81.50	238.50	1,902.74	0.00
13	Madhya Pradesh	1,320.00	1,512.36	7,360.20	12636.21

14	Maharashtra	514.00	771.73	6,744.16	5376.31
15	Manipur	317.16	212.85	467.22	542.70
16	Meghalaya	200.00	281.20	1,049.02	1293.06
17	Mizoram	200.00	299.99	297.50	743.28
18	Nagaland	200.00	300.00	504.16	973.20
19	Odisha	471.50	517.12	75.00	3532.14
20	Punjab	296.50	223.50	798.22	0.00
21	Rajasthan	1,002.00	692.41	5,595.64	8513.42
22	Sikkim	200.00	300.00	551.36	797.85
23	Tamil Nadu	-	505.50	4,011.27	5326.42
24	Telangana	358.00	214.14	2,500.98	1948.34
25	Tripura	300.00	118.54	349.79	662.92
26	Uttar Pradesh	976.00	1,483.00	7,940.50	19215.08
27	Uttarakhand	675.00	263.92	1,124.01	1911.71
28	West Bengal	630.00	933.00	3,655.92	5015.58
TOTAL		11,830.29	14,185.78	81,195.35	109554.32

STATEMENT-VII

Special Assistance (Grant) released during 2019-20 to 2023-24

(Rs. in crore)

Sl. No.	Name of State	2019-20	2020-21	2021-22	2022-23	2023-24

1	Andhra Pradesh	350.00	350.00	2785.39	1671.233	11188.748
2	Arunachal Pradesh	0.00	328.77	0.00	500.00	0.00
3	Assam	0.00	0.00	0.00	0.00	0.00
4	Bihar	0.00	195.73	250.00	0.00	0.00
5	Chhattisgarh	0.00	0.00	0.00	0.00	0.00
6	Goa	0.00	0.00	150.00	0.00	200.00
7	Gujarat	0.00	0.00	431.00	0.00	0.00
8	Haryana	0.00	0.00	0.00	0.00	0.00
9	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00
10	Jammu and Kashmir	200.00	0.00	0.00	0.00	0.00
11	Jharkhand	0.00	0.00	0.00	0.00	0.00
12	Karnataka	0.00	0.00	0.00	0.00	0.00
13	Kerala	0.00	0.00	0.00	0.00	0.00
14	Madhya Pradesh	0.00	0.00	0.00	0.00	0.00
15	Maharashtra	0.00	0.00	0.00	0.00	0.00
16	Manipur	0.00	0.00	0.00	0.00	250.00
17	Meghalaya	0.00	0.00	0.00	0.00	0.00
18	Mizoram	0.00	0.00	0.00	0.00	0.00
19	Nagaland	0.00	219.15	0.00	0.00	0.00
20	Orissa	0.00	0.00	0.00	0.00	0.00
21	Punjab	0.00	0.00	0.00	0.00	0.00
22	Rajasthan	0.00	0.00	0.00	0.00	0.00

23	Sikkim	0.00	0.00	150.00	100.00	0.00
24	Tamil Nadu	0.00	0.00	0.00	0.00	0.00
25	Telangana	0.00	450.00	0.00	0.00	0.00
26	Tripura	698.70	0.00	0.00	0.00	0.00
27	Uttar Pradesh	375.00	0.00	0.00	0.00	0.00
28	Uttaranchal	0.00	405.00	0.00	0.00	56.46
29	West Bengal	0.00	0.00	0.00	0.00	0.00
Total		1623.70	11948.65	3766.39	2271.233	11695.208

ANNEXURE-VIII

Year wise Government of India Releases to States under Centrally Sponsored Schemes

Financial Year 2019-20 to 2024-25 (till 31/01/2025)

Amount in Rs. Crores

Disclaimer:

1. The data is as available in PFMS
2. Reports indicates Gross releases and doesn't include subsequent accounting adjustment.

Total Releases (Including Releases to State Treasury and Implementing Agencies)

S.No.	States	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025 till date
Grand Total:		287,836.51	361,104.65	357,316.11	390,664.01	403,257.41	251,294.84
1	ANDHRA PRADESH	11,127.01	12,982.79	10,624.13	16,776.19	14,669.63	5,524.48
2	ARUNACHAL PRADESH	3,229.95	3,177.90	4,878.69	4,353.27	4,466.85	2,356.74
3	ASSAM	14,694.83	15,370.50	23,147.27	24,803.89	23,070.95	14,761.89
4	BIHAR	18,052.58	22,346.15	21,893.52	25,174.75	22,991.69	18,085.76
5	CHHATTISGARH	10,092.13	10,691.27	9,335.47	13,530.07	13,525.12	10,451.68

6	GOA	138.78	186.56	173.43	341.20	381.99	205.16
7	GUJARAT	9,094.67	9,430.04	12,701.03	14,472.82	14,063.04	6,765.98
8	HARYANA	3,275.35	3,878.82	4,014.29	4,405.83	4,022.60	2,189.60
9	HIMACHAL PRADESH	4,631.98	4,390.69	6,902.81	5,861.33	5,047.57	3,958.12
10	JAMMU AND KASHMIR	7,565.61	7,452.78	8,166.19	8,404.45	12,151.24	6,055.37
11	JHARKHAND	8,552.51	9,361.34	9,626.25	11,172.22	11,754.97	6,745.30
12	KARNATAKA	14,505.51	13,577.16	18,297.56	19,191.78	19,421.42	11,269.16
13	KERALA	6,783.31	8,641.49	8,299.85	10,249.13	8,061.35	6,401.93
14	MADHYA PRADESH	21,389.22	25,984.34	30,383.61	30,145.75	26,249.99	23,249.92
15	MAHARASHTRA	15,278.08	47,606.49	16,785.18	24,443.00	30,293.86	17,887.41
16	MANIPUR	2,674.11	3,772.63	3,537.43	3,634.16	1,898.38	1,707.90
17	MEGHALAYA	2,753.98	3,264.12	4,423.31	4,467.45	6,206.81	2,562.39
18	MIZORAM	2,274.19	1,853.71	1,872.91	2,470.16	2,538.07	1,192.72
19	NAGALAND	1,994.21	2,266.71	2,403.95	2,880.78	3,466.75	1,431.12
20	ODISHA	14,554.48	17,276.87	17,940.66	17,287.90	21,804.50	10,271.86
21	PUNJAB	3,530.18	3,953.65	4,963.20	5,023.71	4,348.18	3,905.66
22	RAJASTHAN	20,189.32	20,972.79	25,423.81	26,912.36	21,732.04	17,402.17
23	SIKKIM	752.74	998.98	1,095.25	1,318.13	1,444.98	718.89
24	TAMIL NADU	17,108.64	19,838.22	24,397.21	24,164.13	28,017.89	14,472.79
25	TELANGANA	12,299.35	14,540.60	12,753.72	13,093.87	13,890.73	12,281.60

26	TRIPURA	2,775.41	3,181.37	4,709.48	4,705.62	5,347.36	2,634.09
27	UTTAR PRADESH	31,200.77	40,756.45	44,286.02	51,422.67	63,921.69	36,189.86
28	UTTARAKHAND	3,849.71	5,943.46	5,734.52	6,819.49	7,081.52	3,607.45
29	WEST BENGAL	23,467.91	27,406.79	18,545.33	13,137.87	11,386.27	7,007.82

CHANGES IN ENVIRONMENTAL CLEARANCES POLICY

50. SHRI VISHALDADA PRAKASHBAPU PATIL:

DR. SHIVAJI BANDAPPA KALGE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has revised its policy for Environmental Clearance to projects, if so, the details thereof including any guidelines issued in this regard and if not, the reasons therefor;
- (b) whether the Government has announced any changes to the dual compliance of Environmental Clearance (EC) and the Consent to Establish (CTE) for setting up of new industries, if so, the details thereof and if not, the reasons therefor;
- (c) the manner in which this removal will impact statutory mandate of State Pollution Control Boards (SPCBs) to issue CTEs for industries discharging effluents into the environment;
- (d) whether the Government has conducted a comprehensive assessment to evaluate the potential environmental implications of removing the dual compliance requirements; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c) The Central Government has amended Section 21 of Air (Prevention and control of Pollution) Act, 1981 and Section 25 of Water (Prevention and control of Pollution) Act, 1974 and exempted certain categories of industries from obtaining consents. Consequently, notifications [G. S. R. 702 (E) dated 12-11-2024 under section 21(1) of the Air Act and G. S. R. 703 (E) dated 12-11-2024 under section 25(1) of the Water Act] have been issued to exempt white category of industries completely from consent mechanism and other categories from Consent to Establish if the project or activity has obtained environmental clearance under the Environmental (Protection) Act, 1986. In view of the above, the project / activities requiring prior EC as per the Environmental Impact Assessment Notification, 2006 (as amended from time to time) under Environment (Protection) Act, 1986 are exempted from obtaining previous Consent To Establish (CTE) separately. Subsequently, the Ministry has issued a Standard Operating Procedure (SOP) dated 14th November 2024, which has been partially modified vide OM dated 14th January 2025, for implementing the notifications mentioned above. In the SOP, it has been, inter-alia, directed that, for the projects / activities requiring prior EC, the exemption provided from obtaining CTE is subject to obtaining necessary EC and the environmental safeguards related to the establishment of industries, as may be required, will be integrated in the conditions of EC itself. The above mentioned OMs provide for seeking the comments of the respective SPCBs on the project site, the feasibility of the project and the environmental safeguards for the concerned project,

which will be integrated in the conditions of EC. Further provision for payment of requisite fees to the SPCBs has also been made.

(d) and (e) The Ministry has undertaken systemic and policy reforms to streamline and expedite the Environment Clearance process by taking into account the imperative need for development while balancing the same with due environmental safeguards in line with the concept of sustainable development. This exemption will not only reduce compliance burden on industries but also promote Ease of Doing Business by reducing duplication of approvals since the criteria for environmental clearance and consent were overlapping. Exempting certain categories of industries will not have any adverse impacts on environment, since the above notification effectively integrates the two procedures. As mentioned above, the SPCBs will have opportunity to put forth their comments/conditions during environmental appraisal process, which will be included in the EC conditions. Also, the existing mechanism of 'Consent to Operate' will continue as such and the SPCBs will continue to regulate and monitor the potential environmental implications by projects through the mechanism of Consent to Operate.

IMPLEMENTATION OF PMKVY 4.0

51. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:-

(a) the details of total number of eligible candidates registered under the short-term training, special projects, and recognition of prior learning components of PMKVY 4.0 segregated into different skills, State and district-wise in Andhra Pradesh especially Bapatla Parliamentary Constituency (PC);

- (b) the total number of trained candidates who have received regular employment following training, State and district-wise in Andhra Pradesh especially Bapatla PC;
- (c) the target number of candidates to be trained under various components of PMKVY 4.0 along with the year of saturation; and
- (d) the total financial outlay for the PMKVY 4.0 throughout its whole operational period along with utilisation?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) The Ministry of Skill Development and Entrepreneurship is implementing Pradhan Mantri Kaushal Vikas Yojana 4.0 (PMKVY 4.0) since 2022-23, for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country including Andhra Pradesh. Special Projects are project-based short-term skilling initiatives that primarily meet the skilling needs of marginalized and vulnerable groups, difficult geographies and specialized training courses which are likely to be offered outside of regular short-term skilling programmes.

The district wise and job role wise number of candidates enrolled under Short-Term Training (STT), Recognition of Prior Learning (RPL) and Special Project component of PMKVY 4.0, as on 31.12.2024, in the State of Andhra Pradesh especially Bapatla Parliamentary Constituency (PC) is given at <https://msde.gov.in/en/useful-links/parl-ques/loksabha>.

(b) Under PMKVY scheme, placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under

PMKVY 4.0, the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same. The district wise number of candidates trained and reported placed under PMKVY 1.0 to 3.0 in the State of Andhra Pradesh is given at **STATEMENT**.

(c) and (d) PMKVY 4.0 has been designed as a Demand-Driven scheme to skill 1.5 crore candidates through Short-Term Training (STT) including Special Projects (SP) and Recognition of Prior Learning (RPL) for a period of four years from 2022-23 to 2025-26 with an outlay of ₹6,000 crore. ₹ 1,244.52 crore has been utilized under PMKVY 4.0 till date.

STATEMENT

The district wise number of candidates trained and reported placed under PMKVY 1.0 to 3.0 in the State of Andhra Pradesh.

S.No	District	Candidates trained / Oriented	Candidates reported placed
1	Anantapur	55,945	14,115
2	Chittoor	34,724	5,353
3	East Godavari	40,429	12,377
4	Guntur	46,894	9,795
5	Krishna	34,281	4,752
6	Kurnool	38,141	7,386
7	Prakasam	32,233	12,100

8	Spsr Nellore	26,116	6,826
9	Srikakulam	19,693	6,276
10	Visakhapatana m	61,391	16,625
11	Vizianagaram	22,455	7,391
12	West Godavari	26,995	5,766
13	Y.S.R.	18,265	2,878
	Total	4,57,562	1,11,640

COASTAL AND WADER BIRD CENSUS

52. SHRIMATI POONAMBEN HEMATBHAI MAADAM:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the key objectives of conducting the inaugural coastal and wader bird census in Jamnagar in the State of Gujarat;
- (b) whether any rare, endangered, or previously unrecorded species were observed during the census, if so, the details thereof; and
- (c) whether the data gathered during the census will be used in conservation policies and strategies for coastal and wader birds, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) As informed by the State Government of Gujarat, the key objectives of conducting the coastal and wader bird census in Jamnagar in the State of Gujarat are:
- Monitoring Bird Populations and data collection on the population size, distribution, and diversity of coastal and wader bird species
 - Habitat Assessment regarding factors like food sources, breeding sites etc.
 - Understanding Migratory Patterns regarding migration routes, stopover sites, and wintering grounds and Awareness generation
- (b) Several globally threatened species like Grey Knot, Red Knot, Curlew Sandpiper, Eurasian Curlew, Broad Billed Sandpiper, Bar Tailed Godwit, Black Tailed Godwit, Great Thick Knee, Common Pochard, Dunlin, Oystercatcher, Greater Spotted Eagle, Indian Skimmer were recorded during the census. No previously unrecorded species were observed during this exercise.
- (c) The data obtained during the population assessment exercises for wild animal species are also used as a basis for development of action plans and for management interventions aimed at conserving such species.

प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) के अंतर्गत वितरित ऋण

53. श्री संजय हरिभाऊ जाधव:

श्री अरविंद गणपत सावंत:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री संजय उत्तमराव देशमुख:

श्री बलवंत बसवंत वानखडे:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा वर्ष 2015 में शुरू की गई प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) की वर्तमान स्थिति क्या है तथा महाराष्ट्र सहित देश के विभिन्न राज्यों में इसे किस प्रकार क्रियान्वित किया गया है;
- (ख) क्या सरकार ने उक्त योजना का कोई मूल्यांकन किया है और यदि हां, तो महाराष्ट्र में पिछले पांच वर्षों के दौरान प्राप्त आवेदनों की संख्या तथा वितरित ऋणों की राशि का सामाजिक वर्गवार, धार्मिक समूहवार, लिंगवार तथा राज्यवार ब्यौरा क्या है;
- (ग) सरकार द्वारा यह सुनिश्चित करने के लिए क्या उपाय किए गए हैं कि जरूरतमंद व्यक्तियों का समूह उक्त योजना का लाभ प्राप्त कर सके;
- (घ) सरकार द्वारा महाराष्ट्र के परभणी तथा यवतलाम-वाशिम और अमरावती संसदीय क्षेत्रों में उक्त योजना के अंतर्गत पुरुष तथा महिला लाभार्थियों की संख्या का ब्यौरा क्या है तथा उक्त पीएमएमवाई योजना के कार्यान्वयन में आने वाली चुनौतियों से निपटने के लिए क्या कदम उठाए गए हैं;
- (ङ.) सरकार द्वारा उक्त योजना के अंतर्गत पिछड़े क्षेत्रों में छोटे व्यवसायों, महिलाओं तथा समाज के वंचित वर्ग को ऋण तक आसान पहुंच सुनिश्चित करने के लिए क्या कदम उठाए गए हैं; और
- (च) क्या सरकार का विचार भविष्य में उक्त योजना के अंतर्गत ऋण की सीमा बढ़ाने तथा विशिष्ट क्षेत्रों के लिए ऋण प्रदान करने के मानदंडों में छूट देने का है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

- (क) प्रधान मंत्री मुद्रा योजना (पीएमएमवाई) का शुभारंभ सदस्य उधारदात्री संस्थाओं (एमएलआई) अर्थात् अनुसूचित वाणिज्यिक बैंकों (एससीबी), क्षेत्रीय ग्रामीण बैंकों (आरआरबी), गैर बैंकिंग वित्तीय

कंपनियों (एनबीएफसी) और सूक्ष्म वित्त संस्थाओं (एमएफआई) द्वारा संपार्श्विक मुक्त संस्थागत ऋण उपलब्ध कराने के लिए किया गया था।

कोई भी व्यक्ति जो अन्यथा ऋण लेने के लिए पात्र है और जिनके पास लघु व्यवसाय उद्यम के लिए एक व्यवसाय योजना है वे योजना के अंतर्गत ऋण प्राप्त कर सकते हैं। वे विनिर्माण, व्यापार, सेवा क्षेत्र में आय सृजन गतिविधियों और कृषि से संबद्ध गतिविधियों के लिए भी ऋण प्राप्त कर सकते हैं।

एमएलआई द्वारा मुद्रा पोर्टल पर अपलोड किए गए आंकड़ों के अनुसार, अप्रैल, 2015 से पीएमएमवाई के अंतर्गत 32.61 लाख करोड़ रुपये से अधिक राशि के 51.67 करोड़ से अधिक ऋण स्वीकृत किए गए हैं। महाराष्ट्र सहित राज्य-वार कार्यनिष्पादन को विवरण -I में दर्शाया गया है।

(ख) सरकार ने वर्ष 2018 में श्रम और रोजगार मंत्रालय के माध्यम से और वर्ष 2023 में नीति आयोग के माध्यम से प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) को आरंभ किए जाने से लेकर अब तक दो मूल्यांकन किए हैं।

पिछले पांच वर्ष के दौरान महाराष्ट्र सहित राज्यों में संवितरित ऋणों का सामाजिक वर्ग-वार, लिंग-वार और राज्य-वार संख्या और संवितरित राशि का ब्यौरा विवरण - II में दिया गया है।

प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) के अंतर्गत संवितरित ऋणों के लिए प्राप्त आवेदनों और धार्मिक समूह-वार आंकड़ों का ब्यौरा केन्द्रीय स्तर पर नहीं रखा जाता है।

(ग) से (ङ) सरकार ने योजना के प्रभावी कार्यान्वयन की दिशा में विभिन्न कदम उठाए हैं। इनमें, अन्य बातों के साथ-साथ, प्रचार अभियान, आवेदन प्रपत्र का सरलीकरण, ऋण गारंटी योजना, मुद्रा नोडल अधिकारी का नामांकन, आबंटित लक्ष्य की तुलना में उपलब्धि की निगरानी करने के लिए सरकार और बैंकों द्वारा विभिन्न स्तरों पर निरंतर समीक्षाएं करना शामिल हैं।

दिनांक 24.1.2025 तक महाराष्ट्र के परभणी, यवतमाल, वाशीम और अमरावती जिलों में पीएमएमवाई के अंतर्गत स्वीकृत ऋण खातों की संख्या का ब्यौरा नीचे दिया गया है:-

जिला*	स्वीकृत ऋण खातों की संख्या	(ख) में से महिलाओं को स्वीकृत ऋण खाते
(क)	(ख)	(ग)
परभणी	4,53,478	3,68,616
यवतमाल	17,52,528	16,24,768
वाशीम	4,86,198	4,26,276
अमरावती	12,65,974	11,38,364
कुल	39,58,178	35,58,024

*वित्तीय वर्ष 2015-16 के आंकड़े और कुछेक एनबीएफसी/एमएफआई के जिलेवार आंकड़े उपलब्ध नहीं हैं।

स्रोत: मुद्रा पोर्टल पर सदस्य उधारदात्री संस्थाओं द्वारा अपलोड किए गए आंकड़ों के अनुसार।

(च) वर्ष 2024-2025 के बजट घोषणा के अनुसार, मुद्रा ऋण की सीमा नई श्रेणी 'तरुण प्लस' के अंतर्गत उन उद्यमियों के लिए दिनांक 24.10.2024 से 10 लाख रुपये की वर्तमान सीमा से बढ़ाकर 20 लाख रुपये कर दी गई है, जिन्होंने 'तरुण' श्रेणी के अंतर्गत ऋणों का लाभ उठाया है और पिछले ऋणों को सफलतापूर्वक चुकाया है।

इसकी सूचना दिनांक 25.10.2024 को सदस्य उधारदात्री संस्थाओं (एमएलआई) को दे दी गई है और ऋण नई श्रेणी के अंतर्गत संवितरित किए जा रहे हैं।

विवरण-I

प्रधानमंत्री मुद्रा योजना दिनांक 24.01.2025 की स्थिति के अनुसार राज्य/ संघ राज्य क्षेत्र -वार ब्यौरा

(राशि करोड़ रु. में)				
क्र.सं.	राज्य/ संघ राज्य क्षेत्र	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि

1	अंडमान एवं निकोबार द्वीप समूह	53,620	1,129.37	1,106.97
2	आंध्र प्रदेश	10,056,380	118,432.55	114,486.90
3	अरुणाचल प्रदेश	135,705	1,736.54	1,680.97
4	असम	11,337,821	63,700.34	62,234.08
5	बिहार	58,634,796	290,127.43	277,322.46
6	चंडीगढ़	194,515	3,259.86	3,161.91
7	छत्तीसगढ़	9,829,120	60,275.80	57,390.29
8	दादरा और नगर हवेली एवं दमन और दीव	40,837	709.93	683.99
9	दिल्ली	3,488,717	40,282.30	39,415.91
10	गोवा	378,435	5,300.44	5,080.06
11	गुजरात	15,460,637	126,477.50	124,685.18
12	हरियाणा	9,394,465	71,560.57	69,519.64
13	हिमाचल प्रदेश	1,111,999	22,079.11	20,929.76
14	झारखंड	15,146,407	78,312.16	76,284.30
15	कर्नाटक	49,448,747	301,492.57	297,505.87
16	केरल	16,834,944	115,936.22	114,127.39
17	लक्षद्वीप	11,917	179.65	171.53
18	मध्य प्रदेश	30,731,488	177,199.51	171,231.02
19	महाराष्ट्र	41,342,930	273,502.10	269,023.15
20	मणिपुर	458,604	3,077.02	2,900.37
21	मेघालय	288,853	2,859.05	2,795.04
22	मिजोरम	161,757	2,822.79	2,704.50
23	नागालैंड	152,076	2,270.27	2,148.91
24	ओडिशा	33,340,585	150,036.16	147,037.65
25	पुद्दुचेरी	1,210,839	7,573.94	7,482.06
26	पंजाब	9,588,282	76,820.41	73,661.58
27	राजस्थान	22,101,449	171,624.87	168,823.95
28	सिक्किम	165,733	1,683.79	1,632.37
29	तमिलनाडु	57,928,924	324,114.71	320,997.51
30	तेलंगाना	7,596,552	72,006.90	70,546.71
31	त्रिपुरा	3,137,904	17,598.83	17,249.30

32	केंद्र शासित प्रदेश जम्मू और कश्मीर	2,072,922	46,024.02	44,386.18
33	केंद्र शासित प्रदेश लद्दाख	61,260	1,887.74	1,856.42
34	उत्तर प्रदेश	50,846,706	316,009.08	307,255.11
35	उत्तराखंड	3,252,495	30,672.81	29,823.95
36	पश्चिम बंगाल	50,715,876	282,521.07	277,712.37
कुल		516,714,297	3,261,297.41	3,185,055.36

स्रोत: मुद्रा पोर्टल पर सदस्य ऋण संस्थानों द्वारा अपलोड किए गए आंकड़ों के अनुसार

विवरण-II

प्रधान मंत्री मुद्रा योजना													
पिछले 5 वर्षों के दौरान राज्य/संघ राज्य क्षेत्रवार रिपोर्ट (01.04.2019 से 31.03.2024 तक)													
(राशि करोड़ रुपये में)													
क्र. सं.	राज्य/ राज्य संघ क्षेत्र	सामान्य		अनुसूचित जाति		अनुसूचित जनजाति		ओबीसी		कुल		(कुल में से)	
		ऋण खातों की संख्या	संवितरित राशि	ऋण खातों की संख्या	संवितरित राशि	ऋण खातों की संख्या	संवितरित राशि	ऋण खातों की संख्या	संवितरित राशि	ऋण खातों की संख्या	संवितरित राशि	ऋण खातों की संख्या	संवितरित राशि
1	अंडमान और निकोबार द्वीप समूह	12,782	459.11	208	5.74	107	3.17	2,599	51.42	15,696	519.44	3,251	60.82
2	आंध्र प्रदेश	3,971,392	51,211.57	474,966	4,230.30	111,896	1,213.96	1,493,596	12,230.28	6,051,850	68,886.12	2,664,515	18,315.61
3	अरुणाचल प्रदेश	28,038	438.79	5,051	24.17	32,921	443.19	12,766	64.28	78,776	970.42	24,906	191.55
4	असम	3,842,847	26,698.04	241,505	1,348.10	208,441	1,260.57	569,710	3,271.47	4,862,503	32,578.18	2,840,363	13,199.81
5	बिहार	13,918,931	86,133.13	5,686,358	21,620.96	1,754,872	6,465.78	15,457,690	69,154.97	36,817,851	183,374.84	25,193,097	108,805.75
6	चंडीगढ़	54,957	1,480.81	27,482	129.19	1,227	9.47	8,714	64.30	92,380	1,683.79	24,565	192.81
7	छत्तीसगढ़	1,994,824	19,765.57	693,007	2,886.07	808,473	3,353.11	1,912,877	9,606.42	5,409,181	35,611.17	3,528,519	15,106.71

8	दादरा और नगर हवेली और दमन और दीव	21,25 4	378.4 0	310	4.38	1,026	10.04	897	16.82	23,48 7	409.63	12,22 8	107.7 1
9	दिल्ली	1,078, 937	16,88 7.55	257,0 77	996.8 0	45,975	171.8 9	365,0 40	1,601.5 9	1,747, 029	19,657. 83	1,027, 034	4,268. 08
1 0	गोवा	155,7 13	2,647. 91	5,254	29.82	2,731	17.50	34,06 2	216.22	197,7 60	2,911.4 4	94,38 3	771.0 8
1 1	गुजरात	5,023, 567	52,36 7.87	643,2 51	3,129. 20	961,239	4,740. 32	2,235, 153	13,743. 42	8,863, 210	73,980. 81	5,400, 610	24,59 5.06
1 2	हरियाणा	1,936, 434	26,37 6.26	2,237, 955	9,399. 79	147,854	612.7 6	1,211, 870	6,776.0 6	5,534, 113	43,164. 87	3,213, 042	14,49 1.66
1 3	हिमाचल प्रदेश	423,4 22	10,56 4.80	136,8 05	1,134. 29	19,666	377.9 5	64,22 6	662.73	644,1 19	12,739. 77	187,2 65	1,408. 22
1 4	झारखंड	3,297, 383	24,49 2.55	1,671, 129	6,261. 53	814,845	3,140. 02	3,568, 643	14,650. 87	9,352, 000	48,544. 96	7,104, 169	27,18 1.41
1 5	कर्नाटक	16,46 9,107	122,4 37.06	2,821, 530	14,43 3.58	1,206,7 83	5,971. 67	6,230, 390	35,277. 40	26,72 7,810	178,119 .71	17,91 7,434	77,98 6.05
1 6	केरल	5,353, 473	49,42 4.59	847,7 19	3,394. 45	223,451	816.9 1	2,713, 615	15,167. 59	9,138, 258	68,803. 55	6,135, 779	29,98 6.75
1 7	लक्षद्वीप	1,506	22.40	100	0.82	5,337	86.76	309	2.20	7,252	112.18	1,790	16.31
1 8	मध्य प्रदेश	5,587, 727	49,23 7.40	3,151, 987	12,67 7.24	2,243,4 26	9,171. 66	6,202, 906	33,437. 81	17,18 6,046	104,524 .10	11,59 9,325	47,74 1.34
1 9	महाराष्ट्र	12,61 6,899	110,9 55.10	3,025, 828	11,81 6.11	1,463,0 64	5,675. 88	6,109, 615	27,866. 28	23,21 5,406	156,313 .37	18,47 2,436	76,03 6.01
2 0	मणिपुर	211,4 10	1,475. 95	16,47 3	72.18	10,361	129.3 4	46,38 5	186.68	284,6 29	1,864.1 5	108,8 64	671.1 6
2 1	मेघालय	72,50 5	1,039. 22	9,108	42.26	66,495	492.0 3	10,24 8	50.93	158,3 56	1,624.4 4	82,39 7	520.5 3
2 2	मिजोरम	33,49 3	468.4 6	3,765	15.60	56,518	1,139. 04	2,894	14.02	96,67 0	1,637.1 1	60,40 7	966.8 0

2 3	नागालैंड	48,82 3	889.3 0	1,575	18.26	31,527	362.6 2	4,321	45.10	86,24 6	1,315.2 8	50,93 4	464.2 0
2 4	ओडिशा	7,547, 274	51,06 6.11	3,173, 622	11,03 6.51	1,553,0 37	5,261. 89	6,431, 364	24,127. 26	18,70 5,297	91,491. 78	14,55 0,610	54,04 8.80
2 5	पुद्दुचेरी	403,7 28	2,636. 85	35,98 6	246.0 8	7,678	48.77	164,1 03	1,022.5 8	611,4 95	3,954.2 8	413,1 25	2,046. 31
2 6	पंजाब	2,044, 894	30,30 3.77	3,146, 935	11,69 0.30	150,098	640.4 2	442,5 33	2,397.1 9	5,784, 460	45,031. 68	3,100, 089	13,46 5.45
2 7	राजस्थान	4,361, 316	54,82 8.95	3,331, 824	14,75 0.54	2,174,3 45	9,488. 35	3,947, 339	28,498. 49	13,81 4,824	107,566 .33	8,615, 640	36,23 2.77
2 8	सिक्किम	54,33 5	731.5 1	8,571	61.43	12,852	126.4 1	3,614	82.22	79,37 2	1,001.5 7	34,46 4	348.3 3
2 9	तमिलनाडु	22,62 5,637	144,4 84.15	2,682, 243	14,10 2.77	444,063	2,216. 84	5,549, 115	35,709. 66	31,30 1,058	196,513 .41	21,22 1,284	105,3 25.12
3 0	तेलंगाना	2,408, 495	28,48 4.50	405,1 57	2,525. 40	245,592	1,834. 36	1,132, 528	7,635.4 1	4,191, 772	40,479. 68	2,324, 936	12,63 0.28
3 1	त्रिपुरा	825,8 13	5,789. 48	329,3 26	1,864. 26	375,763	1,801. 28	225,8 07	1,401.5 5	1,756, 709	10,856. 56	1,102, 997	5,901. 42
3 2	उत्तर प्रदेश	10,22 9,261	106,1 87.01	8,838, 968	34,13 7.24	1,174,6 02	4,617. 75	10,63 3,264	51,547. 59	30,87 6,095	196,489 .60	18,54 9,932	76,74 3.89
3 3	उत्तराखंड	793,8 77	12,85 7.11	448,4 46	2,007. 84	61,971	322.1 0	524,0 32	2,569.0 2	1,828, 326	17,756. 07	1,120, 735	5,575. 61
3 4	पश्चिम बंगाल	21,83 7,875	140,8 97.12	4,376, 023	19,90 7.67	972,258	4,622. 13	1,677, 312	8,576.7 5	28,86 3,468	174,003 .66	20,47 0,995	91,73 5.45
3 5	केंद्र शासित प्रदेश जम्मू और कश्मीर	1,330, 829	29,09 1.45	33,88 3	287.5 8	13,312	152.4 2	31,38 0	377.15	1,409, 404	29,908. 61	321,0 14	5,596. 41
3 6	केंद्र शासित प्रदेश लद्दाख	15,73 5	456.3 7	130	3.99	27,158	758.2 8	233	4.17	43,25 6	1,222.8 1	12,17 2	254.7 2

		150,6	1,263,							295,8			
	कुल	34,49	666.2	48,76	206,2	17,430,	77,55	79,02	408,107	56,16	1,955,6	197,5	872,9
		3	2	9,557	92.45	964	6.64	1,150	.90	4	23.20	85,30	89.99
												6	

स्रोत: मुद्रा पोर्टल पर सदस्य ऋण संस्थानों द्वारा अपलोड किए गए आंकड़ों के अनुसार

पीएमकेवीवाई की मुख्य विशेषताएं

54. श्री लुम्बा राम:

श्री दिलीप शङ्कीया:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) के अंतर्गत मुख्य विशेषताओं, लक्ष्यों और बजट आबंटन का ब्यौरा क्या है;

(ख) उक्त योजना के अंतर्गत युवाओं को प्रशिक्षण प्रदान किए जाने वाले कुल क्षेत्रों की संख्या क्या है और विगत पांच वर्षों के दौरान देश में कितने युवाओं को इसके अंतर्गत प्रशिक्षित किया गया है;

(ग) क्या सरकार का विचार इस योजना के अंतर्गत गुजरात, राजस्थान सहित देश के आर्थिक रूप से पिछड़े राज्यों विशेषकर आकांक्षी जिलों और असम सहित पूर्वोत्तर राज्यों को किसी अन्य प्रकार की विशेष सहायता प्रदान करने का है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) कौशल विकास एवं उद्यमिता मंत्रालय (एमएसडीई) वर्ष 2015 से अपनी प्रमुख योजना प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) का क्रियान्वयन कर रहा है। पीएमकेवीवाई के तहत देश भर के युवाओं को अल्पावधि प्रशिक्षण (एसटीटी) के माध्यम से कौशल प्रशिक्षण तथा पूर्व शिक्षण की मान्यता (आरपीएल) के माध्यम से पुनः कौशल एवं अप-स्किलिंग प्रदान किया जाता है।

पीएमकेवीवाई के वर्तमान संस्करण यानी पीएमकेवीवाई 4.0 का लक्ष्य कार्यान्वयन अवधि यानी वित्त वर्ष 2022-23 से वित्त वर्ष 2025-26 के दौरान 1.5 करोड़ उम्मीदवारों को कौशल प्रदान करना है। व्यय वित्त समिति ने 27.07.2022 को आयोजित अपनी बैठक में कौशल भारत कार्यक्रम के एक घटक के रूप में ₹ 6,000 करोड़ के परियोजना के साथ पीएमकेवीवाई 4.0 योजना की सिफारिश की थी। पीएमकेवीवाई 4.0 की कुछ मुख्य विशेषताएं इस प्रकार हैं:

- i. उद्योग 4.0, वेब 3.0, एआर/वीआर, जलवायु परिवर्तन, सर्कुलर इकोनॉमी, ग्रीन इकोनॉमी और ऊर्जा संक्रमण जैसे नए युग के कौशल पर ध्यान केंद्रित करना।
- ii. मूल्यांकन में नवाचारों, बेहतर निगरानी के माध्यम से पूर्व शिक्षण (आरपीएल) की मान्यता के तहत पुनः कौशल और अप-स्किलिंग पर जोर।
- iii. उम्मीदवारों को बेहतर व्यावहारिक अनुभव प्रदान करने के लिए ऑन-जॉब-ट्रेनिंग (ओजेटी) पर अधिक निर्भरता।
- iv. उद्योग के साथ साझेदारी में पाठ्यक्रम शुरू करके पाठ्यक्रम में लचीलापन।
- v. शैक्षणिक संस्थानों जैसे आईटीआई/स्कूल/कॉलेज/विश्वविद्यालय/केंद्र और राज्य सरकार के संस्थानों आदि के साथ उपलब्ध बुनियादी ढांचे का परस्पर उपयोग।

(ख) पीएमकेवीवाई 4.0 के तहत कुल 34 क्षेत्रों में युवाओं को कौशल प्रशिक्षण दिया जाता है। पिछले पांच वर्षों के दौरान पीएमकेवीवाई योजना के तहत प्रशिक्षित/उन्मुख युवाओं की संख्या निम्नानुसार है:

वित्तीय वर्ष	प्रशिक्षित/उन्मुख
2019-20	4565475
2020-21	1960776
2021-22	616040
2022-23	211170
2023-24	539422

(ग) और (घ) इस योजना में विशेष परियोजनाओं का प्रावधान है, जिनका लक्ष्य कम प्रतिनिधित्व वाले सामाजिक समूहों - अनुसूचित जाति/अनुसूचित जनजाति/महिला/दिव्यांगजन तथा आकांक्षी जिलों, वामपंथी उग्रवाद, जनजातीय जिलों आदि जैसे भौगोलिक क्षेत्रों को शामिल करना है। कौशल विकास कार्यक्रमों में उनकी भागीदारी को बढ़ावा देने के लिए ग्रामीण क्षेत्रों में महिलाओं, जनजातीय समुदायों तथा अन्य हाशिए पर पड़े समूहों पर विशेष ध्यान दिया गया है।

यह सुनिश्चित करके समावेशिता में सुधार करने के लिए कि एससी, एसटी, महिलाएं और अन्य हाशिए पर पड़े समुदाय कौशल प्रशिक्षण प्राप्त कर सकें और अंततः लाभकारी वेतन और स्वरोजगार प्राप्त कर सकें, विशेष समूहों (महिलाओं और दिव्यांगजनों) और विशेष क्षेत्रों को, जैसा कि सामान्य मानदंडों में परिभाषित किया गया है, विशेष क्षेत्रों के भीतर और बाहर प्रशिक्षण के लिए बोर्डिंग और लॉजिंग (बीएंडएल) और परिवहन सुविधाएं प्रदान की जाती हैं। सामान्य मानदंडों के अनुसार गैर-आवासीय प्रशिक्षण के मामले में विशेष समूहों के लिए परिवहन सुविधा भी अनुमत है।

एसएआई और एनसीओई के विकास के लिए निधि

55. श्री सतपाल ब्रह्मचारी:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) केंद्र सरकार द्वारा हरियाणा के सोनीपत संसदीय क्षेत्र में स्थित भारतीय खेल प्राधिकरण (एसएआई) और राष्ट्रीय उत्कृष्टता केंद्र (एनसीओई) के विकास के लिए जनवरी 2025 तक कुल कितनी धनराशि आवंटित की गई है तथा तत्संबंधी ब्यौरा क्या है;

(ख) एसएआई और एनसीओई के पर्यवेक्षण के लिए प्रबंधन प्रक्रिया क्या निर्धारित की गई है तथा तत्संबंधी ब्यौरा क्या है;

(ग) क्या हरियाणा में किसी योजना के तहत एथलीटों को मासिक सहायता प्रदान करने का कोई प्रावधान है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख) : युवा कार्यक्रम और खेल मंत्रालय द्वारा भारतीय खेल प्राधिकरण (एसएआई) को वर्तमान वित्त वर्ष में कुल 805.00 करोड़ रुपये आवंटित किए गए हैं, जिनमें से भारतीय खेल प्राधिकरण द्वारा सोनीपत में स्थित इसके क्षेत्रीय केंद्र को 53.62 करोड़ रुपये की धनराशि जारी की गई है। सरकार राष्ट्रीय उत्कृष्टता केंद्रों (एनसीओई) को सीधे तौर पर धनराशि आवंटित नहीं करती है।

साई के अंतर्गत एनसीओई के दैनिक कार्यों का प्रबंधन एक मुख्य परिचालन अधिकारी (सीओओ) द्वारा किया जाता है, जो मुख्य कार्यकारी अधिकारी (सीईओ), क्षेत्रीय प्रमुख को रिपोर्ट करता है। एनसीओई इसके अतिरिक्त प्रतिभा पहचान एवं विकास समिति (टीआईडीसी) और नई दिल्ली में स्थित साई मुख्यालय के परिचालन प्रभाग को भी रिपोर्ट करते हैं। एनसीओई में प्रत्येक विधा के लिए एक नामित उच्च प्रदर्शन निदेशक (एचपीडी) और उच्च प्रदर्शन प्रबंधक (एचपीएम) होता है जो क्षेत्रीय केंद्रों के समन्वय में एथलीटों के प्रदर्शन की निगरानी करते हैं।

(ग) और (घ): हरियाणा राज्य के खिलाड़ियों सहित सभी खिलाड़ियों को भारतीय खेल प्राधिकरण द्वारा संचालित विभिन्न खेल प्रोत्साहन स्कीमों के तहत सहायता प्रदान की जाती है। चयनित खिलाड़ियों को अनुमोदित स्कीम मानदंडों के अनुसार विशेषज्ञ प्रशिक्षकों, खेल उपकरण, आवास और भोजन, खेल किट, प्रतियोगिता प्रदर्शन, शैक्षिक व्यय, चिकित्सा/बीमा के रूप में वित्तीय सहायता प्रदान की जाती है।

इसके अलावा, खेलो इंडिया कार्यक्रम के तहत, एथलीटों को छात्रवृत्ति, विशिष्ट प्रशिक्षण और कोचिंग सुविधाओं, अंतरराष्ट्रीय प्रतियोगिताओं में भाग लेने और विश्व स्तरीय प्रशिक्षण सुविधाओं को उपलब्ध कराने के रूप में व्यापक सहायता प्रदान की जाती है, जिसमें प्रत्येक खेलो इंडिया एथलीट (केआईए) को प्रति वर्ष ₹6.28 लाख का वित्तपोषण देना शामिल है (जिसमें प्रत्येक केआईए के लिए ₹10,000 प्रति माह आउट-ऑफ-पॉकेट भत्ता शामिल है)। स्कीम-वार मानदंड विवरण पर दिए गए हैं।

विवरण

खेलो इंडिया एथलीट (केआईए) को प्रति वर्ष ₹6.28 लाख का वित्तपोषण संबंधी स्कीम-वार वित्तीय मानदंड

(1) राष्ट्रीय उत्कृष्टता केंद्र (एनसीओई) स्कीम

क्र.सं.	व्यय का शीर्ष	प्रति एथलीट औसत वार्षिक व्यय (₹)
1	आवास	मुफ्त
2	भोजन व्यय (वास्तविक व्यय के अनुसार)	वास्तविक व्यय के अनुसार
3	खेल किट	20,000
4	प्रतियोगिता एक्सपोजर (घरेलू)	50,000
5	शिक्षा टाई-अप	10,000
6	बीमा और चिकित्सा व्यय (आकस्मिक व्यय सहित)	15,000

(2) साई प्रशिक्षण केंद्र (एसटीसी)

क्र.सं.	व्यय का शीर्ष	आवासीय (₹)	गैर- आवासीय (₹)
1	भोजन व्यय @ रु. 300/- (गैर पहाड़ी) रु. 330/- (पहाड़ी) प्रति व्यक्ति प्रति दिन		
2	खेल किट	24,000	16,500
3	प्रतियोगिता एक्सपोजर		
4	शिक्षा टाई-अप		
5	बीमा और चिकित्सा व्यय, अन्य व्यय		

(3) स्कूलों/कॉलेजों को कवर करने के लिए एसटीसी का विस्तार केंद्र

क्र.सं.	गैर-आवासीय	प्रति एथलीट औसत वार्षिक व्यय (₹)
1	खेल किट	5000
2	प्रतियोगिता एक्सपोजर	3000
3	वजीफा (प्रति प्रशिक्षु एक वर्ष में 10 महीने के लिए)	6000
4	बीमा	150
	कुल:	14,150
5	प्रति प्रशिक्षु पहचाने गए संस्थानों में अवसंरचना और उपकरण के लिए सहायता, 1.00 लाख रुपये की सीमा के अधीन	5000

(4) राष्ट्रीय खेल प्रतिभा प्रतियोगिता स्कीम (एनएसटीसी)**1) नियमित स्कूल**

	गैर-आवासीय	प्रति एथलीट औसत वार्षिक व्यय (₹)
1	खेल किट (प्रति वर्ष)	2000
2	प्रतियोगिता एक्सपोजर (प्रति वर्ष)	2000
3	10 महीने के लिए वजीफा (प्रति वर्ष प्रति व्यक्ति)	3000
4	बीमा	150
	कुल:	7150
5	खेल उपकरण खरीदने के लिए स्कूल के लिए वार्षिक अनुदान (प्रति वर्ष)	20000

II) देशज खेल एवं मार्शल आर्ट (आईजीएमए)

	व्यय का शीर्ष	व्यय (₹)
1	खेल किट (प्रति वर्ष)	1500
2	चिकित्सा सहित दुर्घटना बीमा (प्रति वर्ष)	150
3	10 महीने के लिए वजीफा (प्रति व्यक्ति प्रति वर्ष)	3000
	कुल:	4650

III) अखाड़ा

	व्यय का शीर्ष	व्यय (₹)
1	खेल किट (प्रति प्रशिक्षु प्रति वर्ष)	3000
2	प्रतियोगिता एक्सपोजर (प्रति प्रशिक्षु प्रति वर्ष)	3000
3	वजीफा (प्रति व्यक्ति प्रति माह)	1000
4	बीमा	150
	अनुभवी कोच की सेवा के अलावा गोद लिए गए अखाड़ों को कुश्ती मैट / मल्टी-जिम का एक सेट प्रदान किया जाएगा।	
	कुल:	7150

(5) खेलो इंडिया कार्यक्रम

क्र.सं.	शीर्ष	राशि (₹)
1	कोचिंग	75,000
2	खेल विज्ञान सहायता	50,000
3	आवास	36,000
4	प्रतियोगिता एक्सपोजर	60,000
5	खेल किट	20,000
6	शिक्षा टाई अप	30,000
7	उपभोज्य	50,000
8	प्रबंधन	25,000
9	बीमा	4000
10	आहार	330 दिनों के लिए प्रतिदिन 480

PROMOTION OF DIGITAL PAYMENT SYSTEM**56. SHRI KALI CHARAN SINGH:**

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has assessed the unprecedented rise in digital transactions, particularly through UPI, IMPS and NETC FASTag and if so, the key findings of such assessment;

(b) the steps taken by the Government to ensure the security, reliability and scalability of digital payment platforms in light of the surge in transaction volumes;

(c) the initiatives taken to promote the adoption of digital payment systems, particularly among rural and underserved population, to enhance financial inclusivity;

(d) whether the Government is collaborating with banks and financial institutions to improve the penetration and infrastructure for UPI, IMPS and FASTag across the country, and if so, the details thereof; and

(e) the funds allocated and utilized for the development and promotion of digital payment systems in the last five years, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) There has been substantial growth in digital payment transactions, surging from 2,071 crore in FY 2017-18 to 18,737 crore in FY 2023-24, achieving a Compound Annual Growth Rate (CAGR) of 44%. While IMPS and NETC have shown remarkable growth, UPI has been the major driving force in the overall growth of digital payment transactions in the country.

(b) To ensure the security, reliability, and scalability of digital payment platforms, several measures have been taken by Government, Reserve Bank of India (RBI), and National Payments Corporation of India (NPCI). These include device binding, two-factor authentication, transaction limits, and awareness campaigns. NPCI has emphasized QR code safety and conducted training in villages, while the Ministry of Home Affairs launched the National Cybercrime Reporting Portal and helpline

(1930). Additionally, the Department of Telecommunications introduced Digital Intelligence Platform (DIP) and "Chakshu" to report fraudulent mobile numbers by citizens.

(c) to (e) To promote the adoption of digital payment systems (including rural and underserved populations), the Government has undertaken several initiatives.

These, inter-alia include:

- I. Incentive Scheme for Promotion of RuPay Debit Cards and Low-Value BHIM-UPI Transactions (P2M) with following financial outlay.

FY	Financial outlay (Cr)
2021-22	₹ 1,300
2022-23	₹ 2,600
2023-24	₹ 3,500

- II. The Payments Infrastructure Development Fund (PIDF) was operationalized by the RBI in January 2021 to support digital payments infrastructure in tier-3 to tier-6 centres and northeastern states, these efforts have led to the deployment of 4.08 crore touch points as on November 30, 2024.
- III. In order to facilitate digital payment transactions in areas with low connectivity and individuals without smart phones, NPCI has launched innovative products like UPI123Pay and Hello! UPI.

GLOBAL DATABASE ON MNCs**57. SHRI SHYAMKUMAR DAULAT BARVE :**

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has any global database to check the flight of capital by providing the data on nation by nation earnings of each subsidiary of MNCs, if so, the details thereof;

(b) whether the Government has any plans to create global database on companies and their trade to check the flight of capital, if so, the details thereof; and

(c) whether the Government is aware of Intra-firm MNC trade which is at the root of much flight of capital via BEPS and transfer pricing and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) and (b) As part of the OECD and G20 BEPS project, India receives and shares information on certain international groups with respect to their economic activity, global allocation of income, profits and taxes among the tax jurisdictions in which they operate. No other global database is under preparation at this stage.

(c) The Government of India is aware that inter-company multinational trade can result in attrition of capital through BEPS. In domestic law, this is addressed through Chapter X of the Income-tax Act, 1961, which contains transfer pricing provisions, used to determine the Arm's Length Price (ALP) of the transactions between Associated Enterprises (like companies belonging to the same multinational group). Further, India also actively engages with the G20 and OECD countries on the BEPS

Project which seeks to combat tax avoidance by multinational enterprises and aims to protect tax bases.

UNIFIED PORTAL FOR RECRUITMENT IN GOVERNMENT UNIVERSITIES

58. SHRI P V MIDHUN REDDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the 'unified portal' for recruitment of faculty to Central Universities launched by the University Grants Commission's (UGC) has been successful in expediting faculty recruitment;
- (b) if so, the details thereof;
- (c) whether the portal also tracks that the reservation policy is being followed or not and if so, the details of the Universities which are failing to fill reserved posts or not following reservation policy in their recruitment process so far; and
- (d) the action taken by the UGC against such Universities?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR SUKANTA MAJUMDAR):

(a) to (d) Yes sir. The University Grants Commission (UGC) has launched a unified recruitment portal i.e. CU- Chayan on 02.05.2023 to provide a common platform for faculty recruitment across all Central Universities. The portal makes the recruitment process completely online starting from application to screening. Some of the key features of the portal are:

- 1) Single applicant login for applying in any/all Central Universities.
- 2) Real time tracking of application.
- 3) Personalized dashboard for each Applicant.
- 4) Admin dashboard for each University/Department.

- 5) Built-in email communication tool.
- 6) Online feedback/reference for Applicants from Referees.
- 7) Real-time analysis and application insights.

Recruitments in Central Universities are made in accordance with the reservation policies of Govt. of India. Government, in exercise of the powers vested under Section 20(1) of the UGC Act, 1956, has directed the UGC to ensure effective implementation of the reservation policy in the Central Universities except in minority institutions under article 30(1) of the Constitution. Accordingly, the UGC regularly issues instructions/directions to Central Universities to follow the reservation policy of Government of India.

प्रसाद योजना के तहत तीर्थ स्थलों का रूपांतरण

59. श्री अरविंद गणपत सावंत:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रसाद योजना के तहत देश भर में कितने तीर्थ स्थलों का विकास किया जा रहा है;
- (ख) प्रत्येक स्थल पर किस प्रकार का अवसंरचनात्मक ढांचा विकसित किया जा रहा है तथा इसके लिए कितनी धनराशि स्वीकृत की गई है;
- (ग) उक्त योजना के अंतर्गत कितने तीर्थ स्थलों का रूपांतरण किया गया है तथा प्रत्येक स्थल पर किस प्रकार का अवसंरचनात्मक ढांचा विकसित किया जा रहा है तथा इसके लिए कितनी धनराशि स्वीकृत की गई है;
- (घ) क्या उक्त योजना के तहत महाराष्ट्र में किसी स्थान की पहचान की गई है या पहचान किए जाने का प्रस्ताव है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग) पर्यटन मंत्रालय "तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान" (प्रशाद) के तहत चिह्नित तीर्थ और विरासत स्थलों पर पर्यटन अवसंरचना के विकास के लिए राज्य सरकारों और संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करता है।

योजना के तहत स्वीकार्य अवसंरचना विकास के घटकों में गंतव्य प्रवेश बिंदुओं का विकास/उन्नयन शामिल है, जैसे यात्री टर्मिनल (सड़क, रेल और जल परिवहन के), मूलभूत सुविधाएं, जैसे एटीएम/मनी एक्सचेंज काउंटर से युक्त पर्यटक सूचना/इंटरप्रीटेशन केंद्र, सड़क संपर्क (अंतिम छोर तक संपर्क) में सुधार, पर्यावरण अनुकूल परिवहन के साधनों के लिए उपकरणों की खरीद और पर्यटक गतिविधियों के लिए उपकरण जैसे प्रकाश एवं ध्वनि कार्यक्रम, पर्यटक अवसंरचना के लिए ऊर्जा के नवीकरणीय स्रोत, पार्किंग सुविधाएं, शौचालय, क्लॉक रूम सुविधाएं, प्रतीक्षा कक्ष, शिल्प हाट/बाजार/सोवेनियर की दुकानें/कैफेटेरिया, रेन सेल्टर, वॉच टावर, प्राथमिक चिकित्सा केंद्र का निर्माण, टेलीफोन बूथ, मोबाइल सेवाएं, इंटरनेट कनेक्टिविटी, वाई-फाई हॉटस्पॉट आदि की स्थापना के माध्यम से संचार में सुधार।

इस योजना के अंतर्गत स्वीकृत परियोजनाओं का विवरण तथा विकसित प्रमुख घटकों का ब्यौरा विवरण में दिया गया है।

(घ) और (ङ): इस योजना के अंतर्गत महाराष्ट्र में विकास के लिए तीन स्थलों की पहचान की गई है, अर्थात् श्री घृणेश्वर शिवालय, तुलजापुर और श्री क्षेत्र राजूरा पर्यटन परियोजनाओं हेतु वित्तीय सहायता के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से प्रस्ताव प्राप्त करना एक निरंतर जारी रहने वाला कार्य है। प्राप्त प्रस्तावों की निर्धारित दिशा-निर्देशों के संदर्भ में जांच की जाती है तथा निर्धारित शर्तों की पूर्ति तथा निधियों की उपलब्धता के अधीन ऐसी परियोजनाओं के लिए वित्तीय सहायता प्रदान की जाती है।

विवरण

प्रशाद योजना के अंतर्गत स्वीकृत परियोजनाओं की सूची

(करोड़ रु. में)

राज्य/संघ	क्र.	परियोजना का	प्रमुख घटक	स्वीकृति	अनुमोदित
राज्यक्षेत्र	सं.	नाम		वर्ष	लागत

आंध्र प्रदेश	1.	अमरावती में तीर्थयात्री सुविधाओं का विकास	• अमरलिंगेश्वर स्वामी मंदिर में विकास (पर्यटक सुविधाएं, सौंदर्यीकरण- भूमि हार्डस्केप और सॉफ्टस्केप, अवसंरचना का प्रावधान और प्रबंधन) • महाचैत्य स्तूप और एएसआई संग्रहालय (पर्यटक सुविधाएं, बुनियादी ढांचे का प्रावधान और प्रबंधन, सुरक्षा और संरक्षा) • ध्यान बुद्ध स्थल विकास (सौंदर्यीकरण, अवसंरचना का प्रावधान और प्रबंधन) • घाट विकास • शहरी बुनियादी ढांचे का विकास (गतिशीलता बढ़ाना, अमरावती में प्रवेश द्वार, पर्यावरण के अनुकूल वाहन)	2015-16	27.77
	2.	श्रीशैलम मंदिर का विकास	• मुख्य मंदिर में विकास (रोशनी, ध्वनि एवं प्रकाश शो, एम्फीथिएटर, पीतल की कतारें) • सिखरम (पर्यटक सुविधा केंद्र, चेंजिंग रूम, सिखरम क्षेत्र की लाइटिंग, व्यूइंग डेक, पार्किंग) • हाटकेश्वर में पर्यटक सुविधा केंद्र • पंच मठ (पथ, लाइटिंग) • पातालगंगा में विकास कार्य (जेटी, चेंजिंग रूम) • 8 स्थानों पर पेयजल सुविधा सहित सामान्य शौचालय परिसर	2017-18	43.08

			• सड़क सुधार कार्य • पर्यटक सुविधा केंद्र		
	3.	सिंहाचलम में श्री वराह लक्ष्मी नरसिम्हा स्वामी वारी देवस्थानम में तीर्थयात्रा सुविधाओं का विकास	• तीर्थयात्रा सुविधा केंद्र • घाट सड़क विकास (व्यू पॉइंट और वॉच टावर के साथ पार्किंग, सीढ़ियों का उन्नयन) • एम्फीथिएटर के साथ मंदिर की सुविधाएँ और बुनियादी ढाँचा (रोशनी, सीढ़ियों का विकास, पार्किंग, यज्ञशाला) • रसोई का मशीनीकरण • बहुउद्देशीय हॉल • पैन क्षेत्र विकास (ऑगमेंटेड रियलिटी (एआर) सेटअप के साथ मल्टीमीडिया केंद्र, इलेक्ट्रिक मिनी वैन, साइनेज, बैगेज स्क्रीनिंग)	2022-23	54.04
	4.	अन्नावरम मंदिर नगर में तीर्थ पर्यटन अवसंरचना का विकास	• कतार परिसर • अन्नदानम बिल्डिंग • ई-वाहन • सत्यगिरी पहाड़ी पर पुरुष और महिला शौचालय	2024-25	25.33
अरुणाचल प्रदेश	5.	परशुराम कुंड का विकास	• तीर्थयात्रा सुविधा केंद्र • घाट सड़क विकास (व्यू पॉइंट और वॉच टावर के साथ पार्किंग, सीढ़ियों का उन्नयन)	2020-21	37.88

			• एम्फीथिएटर के साथ मंदिर की सुविधाएँ और बुनियादी ढाँचा (रोशनी, सीढ़ियों का विकास, पार्किंग, यज्ञशाला) • रसोई का मशीनीकरण • बहुउद्देशीय हॉल • पैन क्षेत्र विकास (ऑगमेंटेड रियलिटी (एआर) सेटअप के साथ मल्टीमीडिया केंद्र, इलेक्ट्रिक मिनी वैन, साइनेज, बैगेज स्क्रीनिंग)		
असम	6.	कामाख्या मंदिर में तीर्थयात्रा सुविधाओं का विकास	• कामाख्या मंदिर तक तलहटी से मौजूदा 3 पैदल मार्गों का विकास • अम्बुबाची मेला ग्राउंड का विकास • बहुमंजिला कार पार्किंग (पार्किंग, क्लॉक रूम, शिशु देखभाल और वरिष्ठ नागरिक विश्राम केंद्र, सार्वजनिक शौचालय) • दृश्यावलोकन बिंदुओं का निर्माण • साइट का विकास और रिटेनिंग वॉल	2015-16	29.80
बिहार	7.	पटना साहिब में विकास	• पटना साहिब में विकास (रोशनी, कूड़ेदान, सीसीटीवी) • जुड़े हुए बुनियादी ढांचे (शहर भर में साइनेज, रेलवे केंद्र पर पर्यटक सूचना केंद्र, बाहरी स्ट्रीट लाइटिंग, गाय घाट और हांडी साहब पर रोशनी)	2015-16	29.62

			• कंगन घाट पर विकास (टीएफसी, नदी घाट विकास, बैठने की जगह, कंगन घाट का उन्नयन) • गुरु का बाग में विकास (ध्वनि और प्रकाश शो, रोशनी)		
	8.	विष्णुपद मंदिर में आधारभूत सुविधाओं का विकास	• सार्वजनिक सुविधाएँ • यात्री शेड • मंदिर के सामने के प्रांगण का विकास • क्षेत्र में रोशनी • स्ट्रीट स्केपिंग और पार्किंग • सीता कुंड और गायत्री घाट का विकास (चेंजिंग रूम, शौचालय ब्लॉक, तीर्थयात्रा शेड, पेयजल कियोस्क, सौर हाई मास्ट लाइट)	2014-15	3.63
छत्तीसगढ़	9.	माँ बम्लेश्वरी देवी मंदिर में तीर्थयात्रा सुविधाओं का विकास	• माँ बम्बलेश्वरी देवी मंदिर का विकास (सीढ़ियों के किनारे रेलिंग और शेड, विश्राम क्षेत्र, चिकित्सा कक्ष, सौर लाइट, पार्किंग, झील के किनारे का विकास) • प्रज्ञागिरी का विकास (ध्यान केंद्र, कैफेटेरिया, सौर रोशनी, पार्किंग) • तीर्थयात्रा सुविधा केंद्र का विकास (श्री यंत्र भवन, सौर रोशनी, भूनिर्माण, चारदीवारी, सीसी रोड)	2020-21	48.44

गोवा	10.	बोम जीसस बेसिलिका का विकास	•पार्किंग •इंटरप्रिटेशन सेंटर •बाहरी / स्ट्रीट लाइटिंग •ई-ऑटो •स्मारक के सामने की रोशनी •सीआई पार्क बेंच •सूचनात्मक और दिशात्मक संकेत •धूल के डिब्बे •आगंतुकों की संख्या गिनने वाला उपकरण	2024-25	16.46
गुजरात	11.	द्वारका का विकास	•द्वारकाधीश मंदिर में विकास (कतार परिसर, रोशनी, अस्थायी छायांकन उपकरण) •नए गोमती घाट में विकास (पेयजल सुविधा, भूनिर्माण) •पुराने गोमती घाट में विकास (पेयजल सुविधा, मंदिर की रोशनी, फर्श, अस्थायी छायांकन उपकरण) •रुक्मणी मंदिर में विकास (शौचालय, रोशनी, पार्किंग और पथ) •शहर-व्यापी हस्तक्षेप (दिशानिर्देशक और सूचनात्मक संकेत)	2016-17	10.46

		•रेलवे स्टेशन में हस्तक्षेप (पर्यटक स्वागत केंद्र, पेयजल सुविधा, भूनिर्माण, सीसीटीवी) •बस स्टैंड में हस्तक्षेप (टीआरसी, पेयजल सुविधा, भूनिर्माण, सीसीटीवी)		
12.	सोमनाथ में तीर्थयात्रा सुविधाओं का विकास	•पार्किंग क्षेत्र का विकास (शौचालय, क्लोक रूम, कैफेटेरिया, साइनेज, सार्वजनिक संबोधन प्रणाली) •पर्यटक सुविधा केंद्र (टीएफसी, परिसर और साइट विकास, विद्युतीकरण कार्य) •ठोस अपशिष्ट प्रबंधन प्रणाली	2016-17	45.36
13.	सोमनाथ में सैरगाह का विकास	•खुदाई और भूमि सुधार •मलबा •वॉकवे फुटपाथ •ट्रेट्रॉपॉड •कियोस्क, बैठने की व्यवस्था, पीने का पानी, डस्टबिन •हाई मास्ट लाइट •म्यूजिक सिस्टम और क्षेत्र के साथ इलेक्ट्रिक पोल	2018-19	47.12
14.	अम्बाजी मंदिर में तीर्थयात्रा सुविधाओं का विकास	•अम्बाजी मंदिर में इंटरवेंशन (टीएफसी, पहुंच मार्ग, पथ, पार्किंग, शौचालय ब्लॉक) •गब्बर हिल तक पहुंच मार्ग (शौचालय ब्लॉक, पत्थर का मार्ग, पेयजल सुविधा,	2022-23	50.00

			छायादार विश्राम क्षेत्र, विद्युत कार्य, साइनेज)		
हरियाणा	15.	माता मनसा देवी मंदिर एवं नाडा साहिब गुरुद्वारा का विकास	•गुरुद्वारा नाडा साहिब में विकास (मुखौटा रोशनी, सतही पार्किंग, शौचालय ब्लॉक, एसटीपी, ढका हुआ मार्ग, बहुस्तरीय कार पार्किंग, प्रवेश द्वार, भूनिर्माण) •मनसा देवी मंदिर क्षेत्र विकास (मुखौटा रोशनी, प्लाजा विकास, गज़ेबो, प्राथमिक चिकित्सा सुविधा) •पार्किंग क्षेत्र विकास (टीएफसी, पार्किंग, सांस्कृतिक गतिविधि क्षेत्र, सड़कें) •एकीकृत क्षेत्र विकास (मार्ग, बेंच, साइनेज, शौचालय ब्लॉक)	2019-20	48.53
जम्मू और कश्मीर	16.	हज़रतबल दरगाह पर विकास	•मंदिर तक पहुँचने के लिए मौजूदा आंतरिक पहुँच मार्ग का विकास •स्थल विकास (चारदीवारी, घाटों और देवरी पथों का सुधार, भूनिर्माण, रोशनी) •सार्वजनिक सुविधा ब्लॉक और प्रवेश द्वार •छाया के लिए तन्य संरचना •पूर्वनिर्मित शॉपिंग कियोस्क •पर्यटक सुविधा केंद्र •बहुमंजिला कार पार्किंग	2016-17	40.46

झारखण्ड	17.	बाबा बैद्यनाथ धाम का विकास	•शिवगंगा तालाब विकास (फुटपाथ, स्ट्रीट फर्नीचर, मंडप, रिटेनिंग वॉल, प्रवेश द्वार, हाई मास्ट और क्षेत्र प्रकाश व्यवस्था के साथ फर्श) •जालसर झील के सामने का विकास (जालसर वाटरफ्रंट विकास, वॉकवे, मंडप, पेर्गोला, रिटेनिंग वॉल, शहर के प्रवेश द्वार) •कांवरिया पथ विकास (आध्यात्मिक समागम हॉल, सामुदायिक शौचालय, प्राथमिक चिकित्सा केंद्र, लैंडस्केप और फर्श, पेयजल कियोस्क) •पहुंच मार्ग (पहुंच सड़कों का फर्श, सीसीटीवी कैमरे, मंदिर के लिए लोगों की गिनती प्रणाली, नियंत्रण और कमांड केंद्र और ज्योतिर्लिंग थीम वॉक)	2018-19	36.79
कर्नाटक	18.	श्री चामुंडेश्वरी देवी मंदिर में तीर्थयात्रा सुविधाओं का विकास	•चामुंडी मंदिर परिसर में विकास (कतार मंडपम खिंचाव, बहुउद्देशीय क्षेत्र और मंच, क्लॉक रूम, रोशनी) •महिषासुर प्लाजा में तीर्थयात्रा सुविधाओं का विकास (सुविधा ब्लॉक, प्रवेश पत्थर मेहराब, रोशनी) •देविकेरे में विकास (पूरी सीढ़ियों के लिए रेलिंग, सीढ़ियाँ और मंडप सौंदर्यीकरण)	2023-24	45.71

			•नंदी प्रतिमा मंडप विकास (कतार मंडपम, पेवर क्षेत्र विकास) •देवी पाड़ा पुनर्विकास (सीढ़ियाँ और मंडप सौंदर्यीकरण, पूरी सीढ़ियों के लिए रेलिंग)		
केरल	19.	गुरुवयूर मंदिर में विकास	•पर्यटक सुविधा केंद्र •पर्यटक सुविधा केंद्र •मल्टी-लेवल कार पार्किंग (एमएलसीपी) •सीसीटीवी नेटवर्क इंफ्रास्ट्रक्चर	2016-17	45.19
मध्य प्रदेश	20.	अमरकंटक का विकास	•नर्मदा मंदिर के आसपास विकास (गेटवे, प्रतीक्षा मंडप, प्रसाद वितरण के लिए भोजन कक्ष और रसोई, कियोस्क, स्ट्रीट फर्नीचर) •मंदिरों की रोशनी •इंद्र दमन झील, मा की बगिया, कपिल धारा का विकास •सोनमुडा के दक्षिण तट पर घाट का विकास •मेला ग्राउंड, पैदल मार्ग का विकास •पर्यटक सुविधा केंद्र का विकास •सार्वजनिक सुविधाओं का विकास	2020-21	49.99
	21.	ओंकारेश्वर का विकास	•ओंकारेश्वर मंदिर में विकास कार्य (दर्शन हॉल, प्रतीक्षालय, नदी किनारे पैदल पुल, रिटेनिंग वॉल, मेडिकल रूम, प्रसाद काउंटर)	2017-18	43.93

			•गौ घाट का विकास (घाट का नवीनीकरण और विस्तार, फूड कोर्ट और डे शेल्टर, सुरक्षा बूथ, चेंजिंग रूम, फूलवाले की दुकानें) •जेपी चौक का विकास (एक समान अग्रभाग ऊंचाई, प्रवेश द्वार सार्वजनिक प्लाजा) •तीर्थयात्रा वॉक (कवर किया हुआ रास्ता, प्रवेश द्वार, परिक्रमा पथ, ब्रह्मेश्वर मंदिर से गौ घाट तक सीढ़ियाँ, मौजूदा सीढ़ियों का नवीनीकरण, मौजूदा मार्ग को चौड़ा करना) •ध्वनि और प्रकाश शो •लिंकड इन्फ्रा (शॉपिंग स्ट्रीट के लिए शेड का विकास, डे शेल्टर, वॉच टावर, सुरक्षा बूथ सह सूचना कियोस्क, साइनेज, शौचालय, ठोस अपशिष्ट प्रबंधन)		
महाराष्ट्र	22.	त्र्यंबकेश्वर का विकास	•त्र्यंबकेश्वर परिक्रमा (पवित्र तालाब/झील विकास, भूनिर्माण, जंक्शन सुधार) •पर्यटन/तीर्थयात्रा अवसंरचना, त्र्यंबक शहर (टीएफसी, पार्किंग, संगम पर पीएफसी) •अंजनेरी-त्र्यंबक-ब्रह्मगिरी की तीर्थयात्रा परिक्रमा (कैंपिंग और प्रतीक्षा क्षेत्र, सामुदायिक हॉल, चेंजिंग रूम, शौचालय)	2017-18	42.18

			•श्री निवृत्तिनाथ महाराज समाधि मंदिर में विकास कार्य (कतार परिसर, प्रशासनिक ब्लॉक, क्लॉक और प्रतीक्षा कक्ष)		
मेघालय	23.	नॉंगस्वालिया चर्च, नर्तियांग शक्ति पीठ, ऐटनार पूल और चरणतला काली मंदिर में तीर्थयात्रा सुविधा का विकास	•नॉन्गस्वालिया चर्च में विकास (प्रवेश द्वार, वेल्श इतिहास व्याख्या केंद्र, मार्ग, पार्किंग, सार्वजनिक सुविधा, तीर्थ यात्रा, रोशनी) •नर्तियांग शक्ति पीठ में विकास (तीर्थ यात्रा सुविधा केंद्र, मार्ग, रोशनी, पार्किंग, साइनेज) •ऐटनार पूल में विकास (त्योहार गैलरी क्षेत्र विकास, बेहदेइनखलम त्योहार सुविधा केंद्र, सुविधा केंद्र में एआर-वीआर) •चरणतला काली मंदिर में विकास (वाहन क्रॉस ब्रिज, एप्रोच रोड, रिटेनिंग वॉल, पीएफसी)	2020-21	29.29
मिजोरम	24.	चिटे वांग, जुआंगताई, रेड्क और आइजोल में तीर्थयात्रा और विरासत पर्यटन के लिए अवसंरचना का विकास	•हेरिटेज कांग्रेसेशन सेंटर, आइजोल •प्रार्थना पर्वत, जुआंगताई (पीएफसी जिसमें व्यूइंग गैलरी, साइनेज, बहुउद्देशीय हॉल और रसोई है) •खुआंगचेरा गुफा में विकास (पीएफसी, गुफा में जाने के लिए आवश्यक सुरक्षा उपकरण)	2022-23	44.89

			•कलवरी तियांग, आइजोल में विकास (सुरक्षात्मक रेलिंग, पीएफसी, लाइटिंग, रेन शेल्टर, साइनेज, लकड़ी की बेंच)		
नागालैंड	25.	मोलुंगकिमोंग, नोकसेन चर्च, ऐज़ुटो, वोखा और कोहिमा में तीर्थयात्रा अवसंरचना का विकास	•मोलुंगकिमोंग में विकास (चर्च गेट, शौचालय, व्याख्या केंद्र, रोशनी, साइनेज, पहुंच मार्ग) •नोकसेन चर्च में विकास (तीर्थयात्रा आगमन केंद्र, रोशनी, पार्किंग, पहुंच मार्ग, रिटेनिंग वॉल) •मिशन कंपाउंड, आइज़ूटो में विकास (पवित्र तालाब किनारे लाइनिंग क्षेत्र विकास, रोशनी, पीएफसी, पहुंच मार्ग, साइनेज, रेन शेल्टर) •कोहिमा के कैथेड्रल में विकास (प्रवेश द्वार, रोशनी, व्याख्या केंद्र, साइनेज, पार्किंग, रिटेनिंग वॉल) •वेसाइड एमेनिटी-वोखा	2018-19	25.20
	26.	जुन्हेबोटो में तीर्थ पर्यटन अवसंरचना का विकास	•नागा प्रवेश द्वार •तीर्थयात्रा सुविधा केंद्र •सुमी बैपटिस्ट चर्च की रोशनी •बहुस्तरीय कार पार्किंग	2022-23	18.18
ओडिशा	27.	पुरी में अवसंरचना का विकास	•पुरी में पर्यटक सुविधा केंद्र	2014-15	50.00

			•श्री जगन्नाथ धाम पुरी में समुद्र तट का विकास (बेंच, पेयजल सुविधाएं, सार्वजनिक सुविधाएं, साइनेज, वॉच टावर, फूड कोर्ट) •रामचंडी मंदिर का विकास •श्री जगन्नाथ विश्रामस्थली और एम्फीथिएटर का विकास •गुंडिचा मंदिर में विकास (कूड़ेदान, भूनिर्माण, रास्ते, साइनेज, रोशनी) •प्राची रिवर फ्रंट में विकास (पेयजल सुविधाएं, प्रवेश द्वार, प्रार्थना कक्ष, मंदिर परिसर को जोड़ने के लिए पुल, सीढ़ियां, पैदल मार्ग) •मां मंगला मंदिर में विकास (पेयजल सुविधाएं, कूड़ेदान, रास्ते, सार्वजनिक सुविधाएं, साइनेज)		
पंजाब	28.	अमृतसर में करुणा सागर वाल्मिकी स्थल का विकास	•बाहरी सीवरेज •जल आपूर्ति •शौचालय ब्लॉक और क्लोक रूम •भूनिर्माण •ठोस अपशिष्ट संग्रह और प्रबंधन •मुख्य द्वार संरचना •सड़क चौड़ीकरण और सौंदर्यीकरण	2015-16	6.40
	29.	चमकौर साहिब का विकास	•पुरी में पर्यटक सुविधा केंद्र	2021-22	31.57

			•श्री जगन्नाथ धाम पुरी में समुद्र तट का विकास (बेंच, पेयजल सुविधाएं, सार्वजनिक सुविधाएं, साइनेज, वॉच टावर, फूड कोर्ट) •रामचंडी मंदिर का विकास •श्री जगन्नाथ विश्रामस्थली और एम्फीथिएटर का विकास •गुंडिचा मंदिर में विकास (कूड़ेदान, भूनिर्माण, रास्ते, साइनेज, रोशनी) •प्राची रिवर फ्रंट में विकास (पेयजल सुविधाएं, प्रवेश द्वार, प्रार्थना कक्ष, मंदिर परिसर को जोड़ने के लिए पुल, सीढ़ियां, पैदल मार्ग) •मां मंगला मंदिर में विकास (पेयजल सुविधाएं, कूड़ेदान, रास्ते, सार्वजनिक सुविधाएं, साइनेज)		
राजस्थान	30.	पुष्कर/अजमेर का एकीकृत विकास	•अजमेर शरीफ दरगाह में विकास (मुखौटे का नवीनीकरण, तन्य फैब्रिक संरचना, छायांकन उपकरण) •दिल्ली गेट और दरगाह गेट चौक का सुधार (रोशनी, नवीनीकरण कार्य) •रेलवे और बस स्टैंड पर पर्यटक सूचना कियोस्क - पुष्कर सरोवर, पुष्कर मार्केट स्ट्रीट में जीर्णोद्धार और विकास कार्य •ब्रह्मा मंदिर,	2015-16	32.64

			सावित्री माता मंदिर और परिक्रमा पथ, पुष्कर में विकास कार्य		
सिक्किम	31.	युक्सोम के चार संरक्षक संतों में तीर्थयात्रा सुविधा का विकास	•नोरबुगांग का राज्याभिषेक सिंहासन (पहुँच मार्ग, पारंपरिक द्वार, रोशनी) •हेलीपैड के पास तीर्थयात्रा सुविधाएँ (पीएफसी, पार्किंग और प्रवेश द्वार, भूनिर्माण) •रिंबी में तीर्थयात्रा स्टॉपओवर सुविधा	2020-21	33.32
तमिलनाडु	32.	कांचीपुरम का विकास	•बस टर्मिनस का उन्नयन (पर्यटक सूचना केंद्र, क्लॉक रूम, आरओ प्लांट) •तीर्थयात्रा मार्ग (पथ, पैदल यात्री रेलिंग, साइनेज) •एकंबरेश्वर मंदिर (पार्किंग प्लेटफॉर्म, सुरक्षा कक्ष, कंपाउंड दीवार) •रंगास्वामी तालाब का जीर्णोद्धार (प्रवेश द्वार और गेट, बैठने की सुविधा, पथ) •स्मारकों की रोशनी	2016-17	13.99
	33.	वेलंकन्नि का विकास	•वेलंकन्नी बीच (पेवर ब्लॉक रोड) •बस स्टैंड (टॉयलेट ब्लॉक) •ऊरानी-मरियम्मन कुलम का सुधार •शहर स्तर पर हस्तक्षेप (सीसीटीवी, वाई-फाई, कंट्रोल रूम, स्ट्रीट लाइटिंग)	2016-17	4.86
तेलंगाना	34.	जोगुलाम्बा देवी मंदिर का विकास	•कनेक्टिविटी नोड (नया बस स्टैंड, सांस्कृतिक हाट)	2020-21	38.90

		•तीर्थयात्रा सुविधा नोड (तीर्थयात्री सुविधा सह सांस्कृतिक केंद्र, सार्वजनिक सुविधा परिसर, मार्ग) •पहुंच स्तर हस्तक्षेप (रेन शेल्टर, हाई मास्ट लाइटिंग, साइनेज) •जोगुलम्बा मंदिर परिसर (पार्किंग परिसर, लाइटिंग और रोशनी, वैकल्पिक पहुंच मार्ग, शॉवर और चेंजिंग रूम, ठोस अपशिष्ट प्रबंधन) •तुंगभद्रा घाट (फ्लोटिंग जेटी, भूनिर्माण, क्रूज बोट, रोशनी) •अन्य एसआई साइटें (संगमेश्वर मंदिर तक प्रस्तावित नई पहुंच)		
35.	रुद्रेश्वर (रामप्पा) मंदिर में तीर्थयात्रा और विरासत पर्यटन बुनियादी ढांचे का विकास	•इंटरप्रीटेशन केंद्र •एम्फीथिएटर •4डी मूवी हॉल •मूर्तिकला पार्क •झील के किनारे विकास •बस और कार पार्किंग क्षेत्र	2022-23	62.00
36.	भद्राचलम में तीर्थयात्रा बुनियादी ढांचे का विकास	•मुख्य मंदिर में विकास कार्य (फर्श का परिवर्तन, एमएस छत संरचना, प्रसादम उत्पादन के लिए मशीनीकरण)	2022-23	41.38

			•मुख्य मंदिर के आसपास विकास (पहुंच मार्ग, तीर्थयात्री सुविधा केंद्र, घाट क्षेत्र विकास- चेंजिंग रूम, शौचालय, जेड्डी) •शहर का प्रवेश द्वार (प्रवेश पुल, शौचालय और कैंटीन परिसर, कंपाउंड दीवार, चेन लिंक बाड़, बैटरी चालित कारें) •पर्णशाला और सीताम्मा वागु में विकास कार्य (तीर्थयात्री सुविधा केंद्र, स्ट्रीट लाइट, कियोस्क, फुट ओवर ब्रिज, शौचालय) •संबद्ध विकास कार्य (स्ट्रीट लाइटिंग, साइनेज, सीसीटीवी)		
त्रिपुरा	37.	त्रिपुर सुंदरी मंदिर का विकास	•मुख्य मंदिर क्षेत्र का विकास (फूड कोर्ट, मेडिटेशन हॉल, रोशनी, पूजा की दुकानें) •आस्था पथ का निर्माण (फर्श, रेलिंग, छत) •बाहरी विकास कार्य (फुट ओवर ब्रिज, एसटीपी, साइनेज प्रवेश द्वार, शौचालय)	2020-21	34.43
उत्तर प्रदेश	38.	वाराणसी का विकास – चरण –I	•ध्वनि एवं प्रकाश शो •मार्कंडेय महादेव मंदिर का एकीकृत विकास (मार्ग और रेलिंग के लिए छाया, गैट्री साइनेज, परिसर में रोशनी) •सारंग नाथ तालाब का जीर्णोद्धार (रिटैनिंग वॉल, घाट विकास, व्यूइंग डेक, गज़ेबोस, रास्ते)	2015-16	18.73

		•बुद्ध थीम पार्क, सारनाथ (गज़ेबोस, फीचर वॉल, पार्किंग) •गुरुधाम मंदिर का संरक्षण और विकास (सॉफ्टस्केप, हार्डस्केप, नया गेट, शौचालय, रोशनी)		
39.	मथुरा-वृंदावन का मेगा पर्यटन सर्किट के रूप में विकास (चरण-II)	•कृष्ण सरोवर, बाड, मथुरा (भूनिर्माण, चेन लिंक, पथ, सूचना केन्द्र, कुण्ड पुनरुद्धार केन्द्र, शौचालय, खुला मंच, बैठने का स्थान, घाट विकास) •जय कुण्ड, जैत, मथुरा (भूनिर्माण, चेन लिंक, पथ, कुण्ड पुनरुद्धार, कुण्ड के पानी की आवाजाही के लिए फव्वारे की व्यवस्था, घाट विकास) •चन्द्र सरोवर, चौमुहा, मथुरा (भूनिर्माण, चेन लिंक, बोरवेल का निर्माण, कुण्ड पुनरुद्धार, घाट विकास) •अकबर का ताल मथुरा (कुण्ड पुनरुद्धार, प्रवेश द्वार, शौचालय, खुला मंच)	2014-15	10.98
40.	वाराणसी में नदी क्रूज पर्यटन का विकास	•यात्री सह क्रूज पोत •320 वर्ग मीटर एचडीपीई मॉड्यूलर सिस्टम जेटी (पोंटून) •क्रूज पोत और जेटी का सौंदर्य और स्थानीय बाहरी फिनिश •ऑडियोविजुअल हस्तक्षेप (स्टोरी बोर्ड)	2017-18	9.02

		•निगरानी और सुरक्षा •सीसीटीवी निगरानी		
41.	वृंदावन में पर्यटक सुविधा केंद्र का निर्माण	•भवन की लागत (स्मारिका दुकानें, पर्यटक सहायता काउंटर, पर्यटक प्रतीक्षा क्षेत्र, शौचालय, ड्राइवर लाउंज, ढकी हुई पार्किंग) •आंतरिक विकास लागत (चारदीवारी, वर्षा जल संचयन, विद्युतीकरण)	2014-15	9.36
42.	वाराणसी का विकास – चरण II	•गोदौलिया चौक से दशाश्वमेध घाट तक (सड़कों पर पैदल चलने वालों के लिए रास्ता और फुटपाथ, अग्रभाग का विकास) •वाराणसी में रात्रिकालीन (घाटों पर प्रकाश व्यवस्था, राजघाट से पुल तक- शौचालय, सड़क सुधार, टीआईसी, पार्किंग, नदी नाव मंच) •पंचकोशी परिक्रमा का पुनरोद्धार (सड़क विकास, पीएफसी, साइनेज)	2017-18	44.60
43.	गोवर्धन में बुनियादी सुविधाओं का विकास	•गोवर्धन बस स्टेशन पर विकास (कार स्टैंड ब्लॉक, क्लॉक रूम, शौचालय, बाउंड्री वॉल) •गोवर्धन परिक्रमा पर विकास (स्ट्रीट फर्नीचर, सीसीटीवी, वाईफाई) •चंद्र सरोवर पर विकास (शौचालय, टिकट काउंटर, पाथवे, बेंच, लैंडस्केपिंग, सोलर लाइट)	2018-19	37.59

			•कुसुम सरोवर पर विकास (रोशनी, शौचालय, पक्का रास्ता) •मानसी गंगा पर विकास (तीर्थयात्री सुविधाएं, घाटों की लाइटिंग, मंदिर से एमेनिटी ब्लॉक तक पुल को जोड़ना)		
उत्तराखण्ड	44.	केदारनाथ का एकीकृत विकास	•रुद्रप्रयाग में विकास (इको-लॉग इंटरप्रिटेशन सेंटर, स्नान घाट, साइनेज, बैठने की व्यवस्था, पार्किंग, व्यू पॉइंट) •तिलवाड़ा में विकास (पार्किंग, बैठने की व्यवस्था, साइनेज) •अगस्तमुनि में विकास (आराम आश्रय, व्यू पॉइंट, शौचालय, पहुंच मार्ग, पर्यटक सूचना/सहायता केंद्र और स्मारिका दुकान, पार्किंग) •उखीमठ में विकास (पहुंच मार्ग, इको-लॉग इंटरप्रिटेशन सेंटर, मल्टीलेवल पार्किंग) •गुप्तकाशी में विकास (शौचालय, साइनेज, पार्किंग, ठोस अपशिष्ट प्रबंधन, सोलर एलईडी स्ट्रीट लाइट) •कालीमठ में विकास (रिटेनिंग वॉल, पहुंच मार्ग, सोलर एलईडी स्ट्रीट लाइट) •सीतापुर में विकास (टीआईसी, बैठने की व्यवस्था, सोलर एलईडी स्ट्रीट लाइट)	2015-16	34.77

	45.	बद्रीनाथ जी धाम में तीर्थयात्रा सुविधा के लिए अवसंरचना का विकास	•मंदिर परिसर और आस-पास का क्षेत्र (रोशनी, अपशिष्ट प्रबंधन, वर्षा जल निकासी) •आस्था पथ पर विकास (सौर लाइट, डस्टबिन, बेंच) •तीर्थयात्रा सुविधा केंद्र •पार्किंग परिसर, पर्यटक प्रबंधन प्रणाली, पर्यटक आगमन प्लाजा	2018-19	56.15
	46.	गंगोत्री और यमुनोत्री धाम में तीर्थयात्रा संबंधी बुनियादी सुविधाओं का विस्तार	•गंगोत्री मंदिर में विकास (पीएफसी, मंदिर के बरामदे का जीर्णोद्धार, प्रवेश द्वार, एलईडी रोशनी, सार्वजनिक सुविधाएं तीर्थयात्री पंजीकरण और गतिशील भीड़ प्रबंधन प्रणाली, घाट पर अलार्म सिस्टम, पार्किंग) •यमनोत्री में विकास (प्रवेश द्वार, एलईडी रोशनी, घाट का विकास, तीर्थयात्रा सूचना केंद्र, सार्वजनिक सुविधा) •जानकी चट्टी से यमनोत्री तक ट्रेक (रेन शेल्टर और पैरामेडिक सेंटर, सार्वजनिक सुविधा, बेंच, साइनेज) •खरसाली में विकास (पहुंच मार्ग, प्रवेश द्वार, रोशनी, भूनिर्माण)	2021-22	54.36
पश्चिम बंगाल	47.	बेलूर मठ का विकास	•ठोस अपशिष्ट प्रबंधन •संकेत और विशाल एलईडी डिस्प्ले	2016-17	30.03

			•मार्ग का प्रावधान •पेयजल कियोस्क और हाथ धोने की सुविधा •पर्यटक स्वागत केंद्र, गैंगवे और जेटी •बहु-स्तरीय कार पार्किंग •छत पर सौर पैनल की स्थापना		

USING AI FOR SKILL TRAINING OF YOUTH

60. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:-

- (a) whether the Government has undertaken any research/survey/study regarding the need for Artificial Intelligence (AI) and related new technology training for youth in the Country, if so, the details thereof;
- (b) the details of specific AI programmes launched along with the total number of youth enrolled in these programmes during the last five years in the Country, year/State-wise particularly from Andhra Pradesh including in Prakasam and Eluru districts;
- (c) the details regarding the funds allocated and utilized for AI and programmes during the last five years, State-wise especially in Andhra Pradesh; and
- (d) the details regarding the steps undertaken to ensure that training programmes are aligned with industry needs and provide employable skills for youth of the Country in the AI and tech sectors?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d) Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship scheme, Pradhan Mantri Kaushal Vikas Yojana (PMKVY) since 2015 to impart skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL). The current version of PMKVY i.e., PMKVY 4.0, focuses on imparting training in futuristic and new-age courses including AI.

Under PMKVY 4.0, as on 31st December 2024, 36,973 candidates have been enrolled in AI courses namely AI - Business Intelligence Analyst, AI - Data Architect, AI - Data Engineer, AI - Data Quality Analyst, AI - Data Scientist, AI - Database Administrator, AI - DevOps Engineer, AI - Machine Learning Engineer, AI - Solution Architect, AI and ML - Jr. Telecom Data Analyst and AI Devices Installation Operator. The State-wise number of candidates enrolled along with corresponding fund disbursed details in AI job roles under PMKVY 4.0, as on 31.12.2024, is given at **STATEMENT- I.** The District-wise number of candidates enrolled in AI job roles under PMKVY 4.0 in Andhra Pradesh, is given at **STATEMENT- II.**

Further, Directorate General of Training (DGT) under MSDE in collaboration with Microsoft and Edunet Foundation has implemented the one-year Artificial Intelligence Programming Assistant (AIPA) course under Craftsmen Training Scheme (CTS) at selected 19 NSTIs with total capacity of 504 trainees from the Academic Session 2024-25. Total of 442 trainees have been admitted at these NSTIs. In addition, a 7.5-hour micro-credential course, "Introduction to Artificial

Intelligence (AI),” has been developed for all CTS trainees in Industrial Training Institutes (ITIs), in collaboration with industry and academic experts.

Government of India has approved the IndiaAI Mission, aimed at formulating a comprehensive and cohesive strategy to bridge existing gaps in the AI ecosystem. The mission is built on seven key pillars, which includes the IndiaAI FutureSkills initiative, under which, Ministry of Electronics and Information Technology (MeitY) is working to expand access to graduate and post-graduate AI programs across India. FutureSkills also seeks to reduce barriers to AI education, focusing on all levels of higher education in the field.

MeitY has initiated a programme titled “FutureSkills PRIME”, jointly with NASSCOM, aimed at re-skilling/ up-skilling of candidates in new/emerging technologies, including Artificial Intelligence. FutureSkills PRIME is available as an online platform for digital skills training, which is hosted at <https://futureskillsprime.in/>. On this platform, premium contents are made available to candidates, to facilitate anytime, anywhere learning, in line with their aptitude and aspirations. Under the programme, IT-ITeS Sector Skills Council (SSC) NASSCOM is the Key Implementing Agency. In addition, 22 C-DAC/ NIELIT Centres have been grouped as Lead and Co-Lead Resource Centres (RCs) for the 10 emerging technologies.

Under the FutureSkills PRIME programme about 20.9 lakh candidates have signed up on the FutureSkills PRIME portal, so far, a total of 8.96 Lakh enrolments have been registered in various courses including 1.13 lakh from Andhra Pradesh. Out of these, 4.34 lakh candidates have successfully completed their courses, which includes 1.68 lakh candidates who have completed training in AI and Big Data Analytics. Currently, the platform offers 157 courses in AI and Big Data Analytics. In

addition, C-DAC/NIELIT Centres have trained 2,994 Government Officials and Trainers in AI under the programme.

MeitY has also collaborated with the All-India Council for Technical Education (AICTE) and META, to launch the “YuvAi initiative for Skilling and Capacity Building”. This program aims to bridge the AI talent gap in the country by empowering students and young developers aged 18-30 to leverage open-source large language models (LLMs) to address real-world challenges.

To ensure that AI and tech sector training is aligned with industry needs and provides employable skills, several proactive steps have been taken. Training programmes under Government of India schemes such as the Craftsmen Training Scheme (CTS), PMKVY 4.0 and FutureSkills PRIME are developed and regularly upgraded in consultation with industry experts, academia, and state/UT representatives to meet the evolving demands for skilled manpower.

STATEMENT- I

The State-wise number of candidates enrolled along with corresponding fund disbursed details in AI job roles under PMKVY 4.0, as on 31.12.2024:

	FY-23-24			FY-24-25		
State	Enrolled	Trained / Oriented	Amount disbursed (In Rs. Lakh)	Enrolled	Trained/ Oriented	Amount disbursed (In Rs. Lakh)
1. Andhra Pradesh	1,452	52	49.38	530	1,735	32.19
2. Arunachal Pradesh	30	0	0.00	0	0	0.00

3. Assam	260	0	4.49	0	214	0.00
4. Bihar	590	0	0.00	2,051	2,055	10.69
5. Gujarat	572	0	3.43	60	572	20.90
6. Haryana	1,073	0	10.50	122	884	38.45
7. Himachal Pradesh	81	0	0.00	59	104	0.00
8. Jammu And Kashmir	1,697	0	27.06	239	1,634	60.18
9. Karnataka	1,117	0	4.37	10,662	1,230	13.10
10.Kerala	244	0	7.54	230	221	0.12
11.Madhya Pradesh	1,075	0	12.74	465	796	22.99
12.Maharashtra	1,012	0	16.37	550	902	18.94
13.Odisha	758	157	1.51	178	513	12.91
14.Punjab	551	19	9.46	235	491	2.41
15.Rajasthan	1,163	30	29.48	153	966	28.40
16.Tamil Nadu	1,950	81	49.09	1,046	2,109	52.70
17.Telangana	1,653	0	37.29	1,143	1,726	24.57
18.Tripura	0	0	0.00	60	0	0.00
19.Uttar Pradesh	2,596	0	31.66	485	2,561	68.87
20.Uttarakhand	684	0	2.32	147	722	9.53
Total	18,558	339	296.69	18,415	19,435	416.92

STATEMENT II

The District-wise number of candidates enrolled in AI job roles under PMKVY 4.0 in Andhra Pradesh, as on 31.12.2024:

	FY-23-24	FY-24-25	Total
1. Anakapalli	40	40	80
2. Annamayya	49	0	49
3. East Godavari	60	0	60
4. Eluru	0	0	0
5. Krishna	164	119	283
6. Nandyal	120	0	120
7. Prakasam	0	0	0
8. Spsr Nellore	589	240	829
9. Tirupati	0	45	45
10.Visakhapatnam	290	60	350
11.Vizianagaram	140	0	140
12.Y.S.R.	0	26	26
Total	1,452	530	1,982

MODEL SCHOOLS IN BIHAR

61. SHRI TARIQ ANWAR:

Will the Minister of **EDUCATION** be pleased to state:

(a) the number of model schools established by the Government across the country;

- (b) the criteria fixed by the Government for selection of locations to set up these schools;
- (c) the total number of districts and States covered by the model schools and the percentage of rural and underserved areas that have been prioritized by the Government;
- (d) the present status of vacancies of teachers in these schools;
- (e) the number of proposals received/sanctioned during the last three years and the current year for setting up of such schools along with the locations where such schools have been opened, State-wise especially in Bihar;
- (f) the details of financial assistance provided by the Government during the last three years, State and location-wise especially in Bihar; and
- (g) the details of enrollment rates in model schools, particularly girls and students from SC/ST communities?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (g) The Model School Scheme envisaged setting up of one model school per block as a benchmark of excellence at the block level. The scheme had two modes of implementation, viz. (i) setting up of schools in educationally backward blocks (EBBs) through State/UT Governments, and (ii) the remaining schools under Public-Private Partnership (PPP) mode in blocks which are not educationally backward. The model schools were meant to be schools of excellence and were expected to be pace setters for neighbourhood schools.

The scheme has been delinked from the support of the Government of India with effect from 2015-16 and stands transferred to States/UTs.

STRATEGY FOR IMPLEMENTATION OF CSR POLICY

62. SHRI ESWARASAMY K:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government has developed any strategy for implementation of Corporate Social Responsibility (CSR) policy to make it more effective and result-oriented and if so, the details thereof; and
- (b) the details of expenditure/contribution by Public Sector Undertakings (PSUs) and private companies/corporate houses along with the details of works/activities undertaken by them during the last three years and the current year under CSR in various States including Tamil Nadu, year/company/State/UT-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) The legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Under the Act, every CSR mandated company has to constitute a CSR Committee. The Committee formulates and recommends the CSR policy and the Board of the company plans, decides, executes and monitors the CSR activities of the company. The Board of the company is required to disclose the CSR Policy implemented by the company in its Board report and has to satisfy itself that the funds so disbursed have been utilised for the purposes and in the manner as approved by it, and the Chief Financial Officer

or the person responsible for financial management shall certify to this effect. The CSR framework is disclosure based and expenditure on CSR activities is required to be audited by the statutory auditors of the company. The Ministry has notified the Companies (Auditor's Report) Order, 2020, ("CARO, 2020") applicable from FY 2021-22 which requires auditors to state details of any unspent CSR amount. The existing legal and corporate governance framework provides for an effective and result oriented mechanism for CSR activities implemented by the Companies.

(b) All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at www.csr.gov.in. On the basis of annual filings by the CSR mandated Companies, State-wise including Tamil Nadu and Sector-wise CSR expenditure by PSUs and Non-PSUs during the last three Financial Years (FYs) i.e 2020-21, 2021-22 and 2022-23 is attached as **STATEMENT-I** and **STATEMENT-II** respectively.

STATEMENT-I

State-wise CSR expenditure by public sector(PSUs) and private sector(Non-PSUs) companies from FY 2020-21 to 2022-23							
(Amount in Rs. crores)							
S.No	States	FY 2020-21		FY 2021-22		FY 2022-23	
		Non-PSUs	PSUs	Non-PSUs	PSUs	Non-PSUs	PSUs

1	Andaman And Nicobar	1.58	1.28	9.07	0.64	1.49	1.04
2	Andhra Pradesh	679.13	40.68	604.67	52.12	902.54	52.10
3	Arunachal Pradesh	7.04	3.54	108.17	11.25	5.43	7.92
4	Assam	87.06	93.18	174.51	231.66	172.20	298.05
5	Bihar	82.38	7.51	122.15	43.82	125.30	110.07
6	Chandigarh	13.40	--	50.59	0.29	17.47	1.16
7	Chhattisgarh	139.07	186.56	150.84	154.45	436.08	160.04
8	Dadra And Nagar Haveli	20.85	1.13	13.19	0.92	13.11	0.60
9	Daman And Diu	5.25	--	3.41	0.72	8.58	0.82
10	Delhi	679.24	45.34	843.34	352.99	1035.35	448.56
11	Goa	36.04	5.88	41.22	4.22	53.41	4.75
12	Gujarat	1360.48	101.12	1473.39	130.87	1886.54	121.88
13	Haryana	535.49	15.37	625.87	58.08	662.59	38.48
14	Himachal Pradesh	64.27	42.04	79.51	60.71	82.63	55.99
15	Jammu and Kashmir	13.88	21.68	25.99	24.69	45.35	25.87
16	Jharkhand	131.67	94.87	125.88	67.45	273.54	114.81

17	Karnataka	1141.47	136.34	1646.80	192.93	1821.45	164.38
18	Kerala	261.68	28.99	202.30	37.43	298.90	52.70
19	Lakshadweep	0.01	--	0.45	--	0.02	--
20	Leh and Ladakh	--	--	5.29	9.54	6.63	5.09
21	Madhya Pradesh	240.76	134.75	278.88	148.80	449.43	206.98
22	Maharashtra	3250.74	214.07	5057.33	323.08	5188.86	308.46
23	Manipur	6.29	4.10	6.64	8.97	40.52	12.93
24	Meghalaya	15.63	2.00	17.95	1.68	19.95	1.78
25	Mizoram	0.95	0.02	1.85	5.09	1.97	9.03
26	Nagaland	3.31	0.26	8.21	4.25	7.24	6.33
27	Odisha	259.38	318.78	273.19	397.13	592.98	394.72
28	Puducherry	12.41	0.02	8.45	0.86	10.29	2.26
29	Punjab	155.61	2.84	177.83	7.05	234.98	12.59
30	Rajasthan	652.87	17.12	659.57	52.25	1046.54	55.83
31	Sikkim	8.51	8.77	9.47	18.77	12.47	23.70
32	Tamil Nadu	1097.19	76.88	1357.41	74.65	1460.06	102.42
33	Telangana	543.33	84.38	592.02	93.85	926.83	80.71
34	Tripura	3.48	5.81	4.96	10.95	4.82	14.44

35	Uttar Pradesh	782.58	124.75	1125.26	213.91	923.96	228.61
36	Uttarakhand	109.89	50.69	143.59	84.49	185.26	115.85
37	West Bengal	406.53	64.95	468.91	98.29	624.15	138.14
38	PAN India (Other Centralized Funds)	2525.09	966.21	748.70	864.87	549.38	399.44
39	PAN India*	6388.69	1416.34	4998.69	526.47	5743.73	317.25
40	NEC/Not Mentioned*	1.43	168.04	0.52	--	20.12	--
Total		21724.68	4486.27	22246.10	4370.20	25892.14	4095.78

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

*Companies either did not specify the names of states or indicated more than one state where projects were undertaken.

STATEMENT-II

Development sector-wise CSR expenditure by public sector(PSUs) and private sector (Non-PSUs) in India from FY 2020-21 to 2022-23 (Amount in Rs. crores)							
S.No	Development sector	FY 2020-21		FY 2021-22		2022-23	
		Non PSU	PSU	Non PSU	PSU	Non PSU	PSU
1	Agro forestry	20.85	0.04	31.84	2.43	64.43	0.64
2	Animal welfare	191.61	1.93	165.63	3.16	313.27	2.70
3	Armed Forces, Veterans, War Widows/ Dependants	68.85	15.20	37.71	9.51	57.50	4.77

4	Art And Culture	221.01	272.12	221.98	26.36	371.35	69.68
5	Conservation of natural resources	83.02	8.99	263.64	10.18	559.18	21.19
6	Education	6016.71	676.54	5747.60	822.23	9420.34	665.44
7	Environmental Sustainability	927.82	102.33	2159.15	274.09	1696.20	263.93
8	Gender Equality	43.58	0.25	103.40	1.28	116.93	2.89
9	Health Care	6379.06	946.77	6436.96	1379.32	5306.50	1524.10
10	Livelihood Enhancement Projects	896.10	42.81	826.39	28.38	1499.59	154.79
11	Poverty, Eradicating Hunger, Malnutrition	1018.13	389.46	1777.63	119.32	1209.36	23.26
12	Rural development projects	1386.45	464.25	1454.71	379.05	1633.64	371.73
13	Safe drinking water	173.22	29.91	151.22	31.46	206.70	39.66
14	Sanitation	189.69	149.28	170.62	142.64	204.13	225.78
15	Senior citizens welfare	54.88	1.59	72.26	7.32	128.13	4.74
16	Setting up homes and hostels for women	36.64	7.88	99.25	1.67	42.43	6.10
17	Setting up orphanage	20.48	1.40	26.15	1.37	39.25	1.99
18	Slum area development	22.01	66.94	22.15	36.23	91.63	2.21
19	Socio-economic inequalities	145.03	4.78	150.58	14.32	133.51	20.50
20	Special education	201.60	7.65	186.58	3.94	294.20	11.48
21	Technology incubators	54.66	7.96	7.97	0.61	1.38	--
22	Training To Promote Sports	216.91	26.48	235.25	56.61	423.99	102.15

23	Vocational skills	601.99	115.66	899.90	134.28	1021.22	142.97
24	Women Empowerment	194.44	11.56	242.33	19.01	367.50	29.49
25	Other Central Government Funds	2525.09	966.21	754.63	865.46	688.29	403.56
26	NEC/ Not Mentioned*	34.86	168.28	0.59	0.00	1.50	0.00
	Total	21724.68	4486.27	22246.10	4370.20	25892.14	4095.78

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

*Companies either did not specify the names of sectors or indicated more than one sector where projects were undertaken.

NEW EDUCATION POLICY (NEP) 2020

63. DR. AMOL RAMSING KOLHE:

SHRI NILESH DNYANDEV LANKE:

SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

SHRI AMAR SHARADRAO KALE:

SHRI BAJRANG MANOHAR SONWANE:

SHRI SANJAY DINA PATIL:

PROF. VARSHA EKNATH GAIKWAD:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRIMATI SUPRIYA SULE:

Will the Minister of **EDUCATION** be pleased to state:

(a) the current status of the implementation of the National Education Policy (NEP) 2020, across the country especially in Maharashtra;

- (b) whether the Government has set any timeline for the complete implementation of NEP 2020;
- (c) the impact of NEP in school education, particularly with respect to foundational literacy and numeracy in the State of Maharashtra;
- (d) the measures being taken by the Government to integrate vocational education into the school curriculum as per the NEP 2020 guidelines;
- (e) whether the Government has introduced any steps to implement a flexible and multidisciplinary curriculum at the school level, if so, the details thereof;
- (f) the steps being taken by the Government to implement reforms in teacher training as per NEP 2020;
- (g) the steps being taken by the Government to promote education in regional languages and mother tongues as per NEP 2020; and
- (h) the manner in which the NEP 2020 addressing issues of inclusion and equity, particularly for marginalized and disadvantaged communities?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) A number of transformative changes have taken place both in school and higher education after announcement of National Education Policy (NEP 2020). In School Education several initiatives have been taken such as alignment of Samagra Shiksha with the recommendation of the NEP; National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat) for ensuring foundational literacy and numeracy by the end of Grade 2; Vidya-Pravesh Guidelines for Three-month Play-based School Preparation Module; PM e-VIDYA to unify all efforts related to digital/online/on-air education to enable coherent multi-

mode access to education; DIKSHA (Digital Infrastructure for Knowledge Sharing) as One Nation One Digital Platform having e-Books and e-Contents; launch of National Curriculum Framework for Foundational Stage (NCF-FS) and Jadui Pitara for play-based learning teaching material tailored for children between the age group of 3 to 8 years; National Curriculum Framework for School Education (NCF-SE) to address the entire educational journey upto secondary stage. PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development); NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) Elementary, Secondary, FLN (Foundational Literacy and Numeracy) and ECCE (Early Childhood Care and Education); Vidya Samiksha Kendra; Integrated Teacher Education Programme; National Professional Standards for Teachers (NPST); National Digital Education Architecture (NDEAR) for creating a unifying national digital infrastructure to energise and catalyse the education ecosystem, implementation of a scheme New India Literacy Programme or ULLAS (Understanding of Lifelong Learning for All in Society) targeting all nonliterate age 15 years and above, etc.

Pradhan Mantri Schools for Rising India (PM SHRI) Scheme has been launched with an aim to develop more than 14,500 selected schools as exemplar schools that offer leadership to other schools in the neighbourhood, showcasing all the initiatives of NEP 2020.

The current status of the implementation of the National Education Policy (NEP), 2020, across states Maharashtra is as follows:

- A total of 209 tasks are for NEP implementation for Maharashtra
- Out of these total 209 tasks, 67 tasks have been completed at present

- There are 74 tasks which are still in progress.
- There are 20 tasks on which work is yet to begin.
- There are 28 tasks that have been completed but will continue on a continuous basis.
- 2 tasks are policy tasks

(b) NEP 2020 provides different timelines as well as principles and methodology for its implementation. It also envisions operationalization of the entire policy in the decade of 2030-40, following which another comprehensive review will be undertaken. Education being in the concurrent list of Constitution, Centre and States are equally responsible for providing quality education to all. Accordingly, Ministry of Education, State Governments, education-related Ministries, the regulatory and implementing bodies of school and higher education such as University Grants Commission, All India Council for Technical Education, National Council for Teacher Education, National Council of Educational Research and Training, Central Board of Secondary Education, Universities/Colleges/Schools etc. have taken several initiatives for implementation of NEP 2020.

Further, Education is in the concurrent list of the Constitution and major responsibility of implementation of NEP 2020 following prescribed norms and standards falls under the domain of the States and UT Governments.

(c) The Scheme of Samagra Shiksha has been aligned with National Education Policy, 2020 with focus on improving the quality of education through various measures such as introduction of new pedagogical and curricular structure (5+3+3+4), Early Childhood Care and Education and Foundational Literacy and Numeracy, among others and covers the entire continuum of Education from 3 years

of Balvatika (pre school) to class 12. All the 36 States/UTs are implementing NIPUN Bharat Mission.

National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat) has been launched under Samagra Shiksha for ensuring that every child in the country necessarily attains foundational literacy and numeracy (FLN) by the end of Grade 2. Guidelines for Three-month Play-based School Preparation Module for Grade-I Children- Vidya Pravesh has been launched on 29th July, 2021. All the 36 States/UTs are implementing Vidya Pravesh Programme.

Maharashtra issued Government resolution on 27 Oct. 2021 for smooth implementation of mission. In the GR, all the targets have been informed to all stakeholders. According to this, State Programming Unit and Steering committee has been constituted. All the districts have constituted DISTRICT Steering committee and District PMU and they are working smoothly at field level. Revised lakshyas have also been conveyed to related stakeholders. Academic task force and District task force have been formed at state and district level.

- **Nipunotsav program:** Under this programme, to declare as a NIPUN Block or NIPUN Cluster, parameters have been conveyed to all stakeholders. Schools were instructed to organise different activities for FLN.
- **Training of teachers:** Teachers of Grades-I to V are being trained (including new teachers) in order to ensure the requisite capacity to deliver high quality instruction for the foundational stage. All 3,25,000 teachers (100 %) from Govt. and aided schools for the Grade 1 to 5 have received training on Foundational Literacy and Numeracy named “Adhyayan Prakriyeche Vyavsthapn” (Management of Learning Process). This training was based on

activity and technology based. Also refresher training was given to teachers at cluster meetings.

- **FLN Workbooks for the students:** To strengthen Pedagogy and teaching learning process, the TLMs for Grade 1 to 5 have been distributed to all Govt. schools in the academic year 2022-23.
- **FLN NISHTHA Training:**
 - Online orientation of the teachers and FLN NISHTHA training has been given to all primary teachers with the help of DIKSHA Portal.
 - The NISHTHA 3.0 training has been conducted during the period of 1st January 2022 to 31st March 2022 and 1st April 2022 to 9th May 2022.
 - Total 12 Modules were created under NISHTHA 3.0 program
 - Total 2,39,172 trainees have taken this training by completing the 45-60 hours of training on DIKSHA portal for completing the NISHTHA 3.0 (FLN) Training Program.
- **National Conference on FLN:** The state has been actively participating in national conferences and seminars focused on FLN, sharing best practices and learning from other regions to strengthen its educational strategies. For instance, during the two-day National Conference on FLN held from June 17-18, 2023, Maharashtra, along with other states and union territories, showcased its initiatives aimed at improving teaching-learning approaches and pedagogy in the context of multilingualism.
- **Teachers Activity Handbook:** Teacher supportive material in the form of Teachers Activity Handbook has been developed and aligned with goals and

Learning Outcomes (Los) of FLN for Languages and Maths and distributed to the school.

- **Posters:** To create print rich environment, posters have been designed in different languages for Language and Maths.
- **Vidyapravesh Programme:**
 - i. School preparation module of three months for Grade 1 students has been implemented in 2022-23, 2023-24 and 2024- 25 in the form of Teacher Guidebook and Student activity book for smooth transaction of the children from pre-schooling to Grade 1.
 - ii. A total of 65,689 government schools participated in this, and 7,21,291 students were enrolled.

NEP 2020 has significantly influenced school education in Maharashtra, particularly concerning foundational literacy and numeracy. The state's initiatives, aligned with national missions like NIPUN Bharat, reflect a commitment to building a strong educational foundation for its young learners, thereby contributing to their long-term academic and personal success.

(d) The Government has adopted several steps to make school education more job-oriented and to increase the employable skill set of students. Under the Vocational Education component of the Centrally Sponsored Scheme 'Samagra Shiksha', financial assistance is given to States for offering National Skill Qualification Framework (NSQF) compliant vocational courses to the students from classes 9th to 12th in the schools covered under the scheme to develop knowledge and practical skills required for gainful employment.

At the Secondary level i.e., Class IX and X, skill modules are offered to the students as an additional subject. At Sr. Secondary level, i.e., Class XI and XII, skill courses are offered as a compulsory (elective) subject. So far 138 Job Roles (JRs) / Skill subjects have been approved for implementation in States/UTs as per the Skill Gap Analysis. Employability Skill modules including Communication Skills, Self-Management Skills, Information and Communication Technology Skills, Entrepreneurship Skills, and Green Skills are included in the curriculum of JRs. Assistance for setting up Vocational or Skill labs in schools and DIETS, with state-of-the-art facilities, is also provided. The existing scheme of Samagra Shiksha has been revamped and various new interventions relating to Vocational Education like internships, bagless days, exposure to vocational education at the Upper Primary level etc. are being supported. The guidelines for 10 bagless days for students was launched on the 4th Anniversary of NEP 2020.

In coordination with the Ministry of Skill Development and Entrepreneurship, the Department of School Education and Literacy (DoSEL) is implementing PMKVY 4.0 in the school education sector. Further, the Department of School Education and Literacy in partnership with industry is enhancing the knowledge and exposure of students in emerging technologies like Artificial Intelligence and Virtual Reality.

The National Curriculum Framework for School Education, developed in pursuance of National Education Policy 2020, has laid down the objectives of approaches to Vocational Education. One of the objectives is that vocational capacities, knowledge, and relevant values will be developed for all students, and this will create the possibility of them joining the workforce after school if they choose to.

The National Education Policy (NEP) 2020 emphasises on the significance of counselling in schools as a key component of the educational framework. The policy advocates a holistic approach to career guidance, considering the individual needs, interests, and strengths of each student. NEP 2020 also promotes the use of technology and online resources to enhance career guidance services. DoSEL has launched Career Guide book for School Students on the 4th Anniversary celebration of NEP 2020. This Career Guide Book consists of 500 career cards in 21 domains. Each career card contains work profile, essential Personal Traits, Course fee, Scholarships, Loan prospects, Entry Pathway, Details about course providing Institutions (Govt./Private/Online course) and example of pioneers in the field. A copy of this book is available at <https://dsel.education.gov.in/careers/index.html>

Career counselling at Secondary and Senior Secondary schools is considered of utmost importance which enables students to know the various career opportunities available as per their choice, need and strength. The revamped scheme of Samagra Shiksha provides for provisioning of one Academic Resource Person for career counselling at each Block/ULB in the Block Resource Centre (BRC). DoSEL has also finalised the Guidelines for Provisioning of Academic Resource Person for career counselling in the BRCs under Samagra Shiksha which are available at https://dsel.education.gov.in/sites/default/files/update/guidelines_brc_1707.pdf.

(e) Based on the principles of National Education Policy 2020, Ministry of Education have released the National Curriculum Framework for Foundational Studies (NCF-FS) and National Curriculum Framework for School Education (NCF-SE), on 20th October, 2022 and 23rd August, 2023 respectively. NCF- FS and NCF-SE has been placed in public domain at

https://ncert.nic.in/pdf/NCF_for_Foundational_Stage_20_October_2022.pdf and https://dsel.education.gov.in/sites/default/files/update/ncf_2023.pdf respectively.

(f) The National Education Policy (NEP) 2020 states that "Teachers truly shape the future of our children - and, therefore, the future of our nation. The motivation and empowerment of teachers is required to ensure the best possible future for our children and our nation". NEP 2020 envisage that teachers are to be given continuous opportunities for self-improvement and to learn the latest innovations and advances in their professions. These are offered in multiple modes, including in the form of local, regional, state, national, and international workshops as well as online teacher development modules. Platforms (especially online platforms) are to be developed so that teachers may share ideas and best practices. Each teacher is expected to participate in at least 50 hours of CPD (continuous Professional Development) opportunities every year for their own professional development, driven by their own interests.

In order to provide continuous professional development opportunities to the teachers' initiatives like NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) program developed by National Council of Education, Research and Training (NCERT) are implemented by the Department. It aligns with NEP's focus on enhancing teacher competency, fostering innovative pedagogical practices, and integrating technology into education. NISHTHA plays a pivotal role in improving teaching quality, fostering equity, and achieving the NEP's goal of creating a vibrant, inclusive, and future-ready education system.

In addition, for pre-service training programmes, Norms and Standards for Integrated Teacher Education Program (ITEP), a four-year undergraduate course

designed to prepare teachers comprehensively for the demands of the 21st century has been notified by National Council for Teacher Education (NCTE) on 26th October 2021. As outlined in NEP 2020, ITEP is a pioneering initiative that combines education with a specific discipline and stage-specific specialization. This dual major programme spans four years and is structured to cater to different school stages: foundational, preparatory, middle, and secondary. The ITEP Curriculum Framework and stage-specific syllabi is aligned with NEP 2020, National Higher Education Qualification Framework (NHEQF) and National Credit Framework (NCrF) and emphasizes on 21st-century skills and abilities.

National Professional Standards for Teachers (NPST) and the National Mission for Mentoring (NMM) have been developed to support the professional development of teachers. The NPST outlines the competencies required for effective teaching at different career stages. The NMM focuses on creating a robust network of mentors to provide professional and personal support to teachers. NPST guiding Document and NMM Bluebook have been shared with States/UTs for wider dissemination.

Further, under the integrated centrally sponsored scheme of Samagra Shiksha, financial assistance is provided to the States/UTs as per the programmatic and financial norms of the scheme for implementing the different interventions/ components of the scheme, including teacher training as also for physical upgradation of all 613 functional DIETs in the country in a phased manner in order to strengthen the in-service training imparted by DIETs.

(g) The National Education Policy (NEP), 2020 has placed a strong emphasis on multilingual and multicultural education. NEP 2020 inter-alia, provides that wherever possible, the medium of instruction until at least Grade 5, but preferably till Grade 8

and beyond, is to be the home language/mother tongue/local language/regional language. Thereafter, the home/local language shall continue to be taught as a language wherever possible.

To promote language learning among young and adult learners; primers— instructional materials in book form (print or digital), is being designed. Such resources facilitate reading and writing—which are crucial inputs for strengthening foundational literacy and numeracy among young and adult learners in a specific language.

- In the first phase *Kuwi* and *Desia* Primers were launched on 17 August 2023 at Bhubaneswar, Odisha for its wider dissemination and use.
- In second phase 52 Primers in Indian Languages were released on 9th March 2024.
- As on Date a total number of 104 primers have been launched. These Primers have been uploaded on NCERT web portal: <https://ncert.nic.in/primers.php?ln=en> and DIKSHA portals for wider dissemination and print copies have been shared with SCERTs in States / UTs

In addition, National Initiative for School Heads and Teachers for Holistic Advancement - NISHTHA 3.0 online has been launched to train the teachers from Early Childhood care and Education (ECCE) up to grade V. It has 12 training modules including a dedicated module on Multilingual teaching in foundational years, which also covers usage of mother tongue / home language in teaching.

(h) The integrated Samagra Shiksha Scheme has been aligned with the recommendations of the National Education Policy (NEP) 2020 and aims to ensure

that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

Under Samagra Shiksha, financial assistance is provided to States and UTs for providing various facilities to the children including marginalized and disadvantaged children for implementing the Right of Children to Free and Compulsory Education (RTE) Act, 2009 as also for implementation of various provisions of Samagra Shiksha Scheme which include free uniform to eligible children at elementary level, free textbooks at elementary level, development of primers/textbooks for tribal language, teaching learning materials, transport/escort facility up to secondary level, special training for age appropriate admission of out of school children and residential as well as non-residential training for older children, seasonal hostels / residential camps, special training centers, age-appropriate residential and non-residential training, support of Rs. 2000 per child per grade to Out of School Children (16 to 19 years) for completion of education through NIOS/SIOS, Holistic Progress Card, bilingual teaching material and books, support to Children with Special Needs (CWSN). Further, under the student-oriented component for the children with special needs, financial assistance is provided for identification and assessment of children with special needs, aids and appliances, braille kits and books, appropriate teaching learning material and stipend to girl students with disability etc.

Also, under the Scheme financial assistance is provided to the States and UTs for Universalization of School Education including opening/strengthening of new schools upto senior secondary level, construction of school buildings and additional

classrooms, development/strengthening of school infrastructure in northern border areas under Vibrant Village Programme, setting up, up-gradation and running of Kasturba Gandhi Balika Vidyalayas, construction of hostels for PVTGs under PM-JANMAN (Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan), setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, construction of hostels under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan for unsaturated ST population, reimbursement under RTE Act, various qualitative components, strengthening of teacher education and strengthening of DIETs/BRCs/CRCs, provision of ICT and digital interventions.

राष्ट्रीय महत्व के स्मारकों की अधिसूचना

64. डॉ मन्ना लाल रावत:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) प्राचीन स्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958 के अंतर्गत अधिसूचनाएं किन तारीखों को जारी की गई तथा तत्संबंधी ब्यौरा क्या है;

(ख) राष्ट्रीय महत्व के अधिसूचित स्मारकों को गैर-अधिसूचित करने के क्या प्रावधान हैं;

(ग) क्या सरकार देवसोमनाथ मंदिर, डूंगरपुर (राजस्थान) को पुरातात्विक स्थलों की सूची से गैर-अधिसूचित करने पर विचार कर रही है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम 1958 के तहत अधिसूचनाएं 27.09.1960 से जारी की गई हैं जो भारत के राजपत्र में प्रकाशित हैं। ताज़ा अधिसूचना 10.12.2024 को प्रकाशित हुई थी।

(ख) प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958 की धारा 35 में यथापठित "यदि केन्द्रीय सरकार की यह राय है कि कोई प्राचीन और ऐतिहासिक संस्मारक या पुरातत्वीय स्थल

और अवशेष जिसका इस अधिनियम के द्वारा या अधीन राष्ट्रीय महत्व का होना घोषित किया गया है, राष्ट्रीय महत्व का नहीं रह गया है, तो वह शासकीय राजपत्र में अधिसूचना द्वारा यह घोषित कर सकेगी कि, यथास्थिति, वह प्राचीन और ऐतिहासिक संस्मारक या पुरातत्वीय स्थल और अवशेष इस अधिनियम के प्रयोजनों के लिए राष्ट्रीय महत्व का नहीं रह गया है”।

(ग) वर्तमान में, ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(घ) देव सोमनाथ, जिला डुंगरपुर (राजस्थान) स्थित सोमनाथ मंदिर राष्ट्रीय महत्व का स्मारक है, और यह भली-भांति परिरक्षित है।

PROVISION OF FACILITIES AT TOURISM HOTSPOTS

65. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **TOURISM** be pleased to state:

- (a) the number of monuments, locations and areas identified by the Government to have heavy tourist (domestic and international) footfall and identified as tourism hotspots across the country, particularly in Andhra Pradesh;
- (b) whether the Government has undertaken any recent survey/study regarding the status of infrastructure and facilities at such tourism hotspots in the country, particularly in Andhra Pradesh;
- (c) if so, the total number of such areas which have been identified to be lacking basic facilities such as toilets (male, female and others), ramps, rest-rooms, registered guides and drinking water facilities; and
- (d) the details of steps taken by the Government to resolve these issues during the last five years along with the funds allocated/utilised, State-wise, particularly in Andhra Pradesh?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d) The Ministry of Tourism has conducted a study on “Assessment of Tourist Destinations in Areas of Infrastructure and Cleanliness” to evaluate 185 tourist sites across 53 destinations in 29 States and Union Territories including Andhra Pradesh. The sites and destinations were evaluated based on four key elements, namely: accessibility, amenities, hygiene and safety and security.

The above mentioned study covered total 8 sites in Andhra Pradesh across various themes. The sites assessed include:

1. Mallikarjuna Swamy Temple (Srisailam)
2. Bhramaramba Devi Temple (Srisailam)
3. Srisailam Wildlife Sanctuary (Srisailam)
4. Chandavaram Buddhist Site (Amaravati)
5. Amareswara Temple (Amaravati)
6. Kanaka Durga Temple (Amaravati)
7. Nagarjunkhonda (Amaravati)
8. Undavalli Caves (Amaravati)

The Ministry of Tourism under the schemes of ‘Swadesh Darshan’, ‘National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)’ and ‘Assistance to Central Agencies for Tourism Infrastructure Development’ provides financial assistance to State Governments/Union Territory Administrations/Central Agencies for the development of tourism-related infrastructure and facilities at various tourism destinations in the country, including the State of Andhra Pradesh.

Ministry of Tourism revamped its Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD2.0) with the objective to develop sustainable and responsible tourism destinations following a tourist and destination centric approach.

The details of projects sanctioned under the above-mentioned schemes are given in the **STATEMENT**.

STATEMENT

The details of projects sanctioned under ‘Swadesh Darshan’, ‘National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)’

(I) Details of the projects sanctioned under Swadesh Darshan Scheme:

(Rs. in Crore)

S. No.	State/ UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned
1.	Andaman and Nicobar Islands	Coastal Circuit 2016-17	Development of Long Island-Ross Smith Island- Neil Island- Havelock Island- Baratang Island-Port Blair	27.57
2.	Andhra Pradesh	Coastal Circuit 2014-15	Development of Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam – Kotipally	67.83
3.	Andhra Pradesh	Coastal Circuit 2015-16	Development of Nellore - Pulikat Lake - Ubblamadugu Water Falls – Nelapattu- Kothakoduru- Mypadu - Ramateertham – Iskapalli	49.55
4.	Andhra	Buddhist	Development of Buddhist Circuit:	35.24

	Pradesh	Circuit 2017-18	Shalihundam- Bavikonda- Bojjanakonda -Amravati- Anupu	
5.	Arunachal Pradesh	North-East Circuit 2014-15	Development of Bhalukpong- Bomdila and Tawang	49.77
6.	Arunachal Pradesh	North East Circuit 2015-16	Development of Nafra- Seppa- Pappu, Pasa, Pakke Valleys- Sangdupota- New Sagalee- Ziro- Yomcha	96.72
7.	Assam	Wildlife Circuit 2015-16	Development of Manas– Probitora– Nameri– Kaziranga– Dibru– Saikhowa	94.68
8.	Assam	Heritage Circuit 2016-17	Development of Tezpur – Majuli – Sibsagar	90.98
9.	Bihar	Tirthankar Circuit 2016-17	Development of Vaishali- Arrah- Masad- Patna- Rajgir- Pawapuri- Champapuri	33.96
10.	Bihar	Spiritual Circuit 2016-17	Development of Kanwaria Route: Sultanganj – Dharmshala- Deoghar	44.76
11.	Bihar	Buddhist Circuit 2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18
12.	Bihar	Rural Circuit 2017-18	Development of Bhitiharwa- Chandrahia- Turkaulia	44.27
13.	Bihar	Spiritual Circuit 2017-18	Development of Mandar Hill and Ang Pradesh	44.55
14.	Chhattisgarh	Tribal Circuit	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur - Maheshpur	96.10

		2015-16	-Kurdar - Sarodhadadar- Gangrel-Kondagaon– Nathiyanawagaon-Jagdarpur- Chitrakoot- Tirthgarh	
15.	Goa	Coastal Circuit 2016-17	Development of Sinkerim-Baga, Anjuna-Vagator, Morjim-Keri, Aguada Fort and Aguada Jail	97.65
16.	Goa	Coastal Circuit 2017-18	Development of Coastal Circuit II: Rua De Orum Creek - Dona Paula - Colva - Benaulim	99.35
17.	Gujarat	Heritage Circuit 2016-17	Development of Ahmedabad-Rajkot- Porbandar –Bardoli- Dandi	59.17
18.	Gujarat	Heritage Circuit 2016-17	Development of Vadnagar-Modhera	91.12
19.	Gujarat	Buddhist Circuit 2017-18	Development of Junagadh- Gir Somnath- Bharuch-Kutch- Bhavnagar- Rajkot- Mehsana	26.68
20.	Haryana	Krishna Circuit 2016-17	Development of Tourism Infrastructures at places related to Mahabharata in Kurukshetra	77.39
21.	Himachal Pradesh	Himalayan Circuit 2016-17	Development of Himalayan Circuit: Kiarighat, Shimla, Hatkoti, Manali, Kangra, Dharamshala, Bir, Palampur, Chamba	68.34
22.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Jammu-Srinagar-Pahalgam-Bhagwati Nagar-Anantnag-Salamabad Uri-Kargil-Leh	77.33
23.	Jammu and Kashmir	Himalayan Circuit	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60

		2016-17		
24.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities - Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43
25.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Mantalai and Sudhmahadev	91.99
26.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-Zanskar Padum - Daksum - Ranjit Sagar Dam	86.39
27.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla- Kupwara-Kargil - Leh	91.84
28.	Jharkhand	Eco Circuit 2018-19	Development of Eco Tourism circuit: Dalma- Betla National park- Mirchaiya- Netarhat	30.44
29.	Kerala	Eco Circuit 2015-16	Development of Pathanamthitta-Gavi- Vagamon- Thekkady	64.08
30.	Kerala	Spiritual Circuit 2016-17	Development of Sabarimala - Erumeli-Pampa-Sannidhanam	46.54
31.	Kerala	Spiritual Circuit 2016-17	Development of Sree Padmanabha Arnamura	78.08
32.	Kerala	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35
33.	Kerala	Spiritual Circuit	Development Sivagiri Sree Narayana Guru Ashram-	66.42

		2018-19	Arruvipuram- Kunnumpara Sree Subrahmania- Chembazhanthi Sree Narayana Gurukulam	
34.	Madhya Pradesh	Wildlife Circuit 2015-16	Development of Wildlife Circuit at Panna- Mukundpur- Sanjay- Dubri- Bandhavgarh- Kanha- Mukki- Pench	92.10
35.	Madhya Pradesh	Buddhist Circuit 2016-17	Development of Sanchi-Satna- Rewa-Mandsaur-Dhar	74.02
36.	Madhya Pradesh	Heritage Circuit 2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82
37.	Madhya Pradesh	Eco Circuit 2017-18	Development of Gandhisagar Dam- Mandleshwar Dam- Omkareshwar Dam- Indira Sagar Dam- Tawa Dam- Bargi Dam- Bheda Ghat- Bansagar Dam- Ken River	93.76
38.	Maharashtra	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach and Creek), Mitbhav	19.06
39.	Maharashtra	Spiritual Circuit 2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47
40.	Manipur	North-East Circuit 2015-16	Development of Tourist Circuit in Manipur: Imphal- Khongjom	72.23
41.	Manipur	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri Bijoy Govindajee Temple – Shri Gopinath Temple – Shri Bungshibodon Temple – Shri Kaina Temple	45.34
42.	Meghalaya	North East	Development of Umium (Lake	99.13

		Circuit 2016-17	View), U Lum Sohpetbneng-Mawdiangdiang – Orchid Lake Resort	
43.	Meghalaya	North East Circuit 2018-19	Development of West Khasi Hills (Nongkhlaw- KremTiro – Khudoi and Kohmang Falls – Khri River-Mawthadraishan, Shillong), Jaintia Hills (Krang Suri Falls- Shyrmang-looksi), Garo Hills (Nokrek Reserve, Katta Beel, Siju Caves)	84.97
44.	Mizoram	North East Circuit 2015-16	Development of Thenzawl and South Zote, District Serchhip and Reiek.	92.26
45.	Mizoram	Eco Circuit 2016-17	Development of Eco-Adventure Circuit Aizawl -Rawpuichhip – Khawhphawp – Lengpui – Chatlang- Sakawrhmutuaitlang - Muthee – Beratlawng -Tuirial Airfield – Hmuifang	66.37
46.	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren- Kohima- Wokha	97.36
47.	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung-Tuensang-Mon	98.14
48.	Odisha	Coastal Circuit 2016-17	Development of Gopalpur, Barkul, Satapada and Tampara	70.82
49.	Puducherry	Coastal Circuit 2015-16	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar - Nallavadu/Narambai - Manapet- Kalapet - Puducherry - Yanam	58.44
50.	Puducherry	Heritage	Development of Franco- Tamil	49.44

		Circuit 2017-18	Village, Karaikal, Mahe and Yanam	
51.	Puducherry	Spiritual Circuit 2017-18	Development of Spiritual Circuit in Puducherry	34.96
52.	Punjab	Heritage Circuit 2018-19	Development of Anandpur Sahib - Fatehgarh Sahib - Chamkaur Sahib - Ferozpur - Khatkar Kalan – Kalanour - Patiala	85.32
53.	Rajasthan	Desert Circuit 2015-16	Development of Sambhar Lake Town and Other Destinations	50.01
54.	Rajasthan	Krishna Circuit 2016-17	Development of Govind Dev ji temple (Jaipur), Khatu Shyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80
55.	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit– 'Development of Churu (Salasar Balaji)-Jaipur (Shri Samodke Balaji, Ghatke Balaji, Bandheke Balaji)- Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) - Mehndipur Balaji- Chittorgarh (Sanwaliyaji)	87.05
56.	Rajasthan	Heritage Circuit 2017-18	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) - Jaipur (Facade Illumination in Jaipur and Nahargarh Fort) -Jhalawar (Gagron Fort) - Chittorgarh (Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) - Hanumangarh (Gogamedi) - Udaipur (Pratap Gaurav Kendra) - Dholpur (Bagh-I-Nilofar and Purani	70.61

			Chawani) - Nagaur (Meera Bai Smarak, Merta) - Tonk (Sunehri Kothi)	
57.	Sikkim	North East Circuit 2015-16	Development of Tourist Circuit linking Rangpo (entry) – Rorathang-Aritar- Phadamchen- Nathang-Sherathang- Tsongmo- Gangtok- Phodong- Mangan- Lachung-Yumthang- Lachen- Thangu-Gurudongmer- Mangan- Gangtok-TuminLingee- Singtam (exit)	98.05
58.	Sikkim	North East Circuit 2016-17	Development of Tourist Circuit Linking Singtam– Maka- Temi-BermoikTokel- Phongia- Namchi – Jorthang- Okharey- Sombaria-Daramdin- Jorethang- Melli (Exit)	95.32
59.	Tamil Nadu	Coastal Circuit 2016-17	Development of (Chennai-Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari)	73.13
60.	Telangana	Eco Circuit 2015-16	Development of Eco Tourism Circuit in Mahaboobnagar district	91.62
61.	Telangana	Tribal Circuit 2016-17	Development of Mulugu-Laknavaram- Medavaram- Tadvai-Damaravi- Mallur- Bogatha Waterfalls	79.87
62.	Telangana	Heritage Circuit 2017-18	Development of Qutub Shahi Heritage Park- Paigah Tombs-Hayat Bakshi Mosque- Raymond's Tomb	96.90
63.	Tripura	North East Circuit 2015-16	Development of Agartala - Sipahijala - Melaghar - Udaipur - Amarpur- Tirthamukh- Mandirghat–Dumboor- NarikelKunja-	82.85

			Gandachara– Ambassa	
64.	Tripura	North East Circuit 2018-19	Development of Surma Cherra- Unakoti- Jampui Hills- Gunabati - Bhunaneshwari- Neermahal- Boxanagar- Chottakhola- Pilak- Avangchaarra	44.83
65.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, and Kapilwastu	87.89
66.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45
67.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh- Kasganj-Sarosi (Unnao)- Pratapgarh- Kausambi-Mirzapur- Gorakhpur-Domariyaganj-Basti- Barabanki-Azamgarh-Kairana- Baghpat- Shahjahanpur	71.91
68.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur- Kanpur Dehat- Banda- Ghazipur- Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur- Deoria- Mahoba- Sonbhadra- Chandauli- Mishrikh- Bhadohi	67.51
69.	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)- Maghar Dham (Sant Kabir Nagar)- Chauri Chaura, Shaheed Sthal (Fatehpur)- Mahuar shaheed Sthal (Ghosi)- Shaheed Smarak (Meerut)	36.65
70.	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21

71.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri-Sikandrabad-Noida-Khurja-Banda	12.03
72.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30
73.	Uttarakhand	Eco Circuit 2015-16	Integrated Development of Eco-Tourism, Adventure Sports, and Associated Tourism Related Infrastructure for Development of Tehri Lake and Surroundings as New Destination-District Tehri	69.17
74.	Uttarakhand	Heritage Circuit 2016-17	Integrated Development of Heritage Circuit in Kumaon Region - Katarmal -Jogeshwar-Baijnath-Devidhura	76.32
75.	West Bengal	Coastal Circuit 2015-16	Development of Beach Circuit: Udaipur- Digha- Shankarpur-Tajpur- Mandarmani- Fraserganj-Bakhlai- Henry Island	67.99
76.	-	Wayside Amenities 2018-19	Development of Wayside Amenities in Uttar Pradesh and Bihar at Varanasi-Gaya; Kushinagar-Gaya-Kushinagar in collaboration with MoRTH	15.07
Total				5287.90

(II) Details of sanctioned projects under Swadesh Darshan 2.0 Scheme:

S. no	State	Destination	Name of the Experience	Sanctioned Cost (₹ Crore)	Date of Sanction
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87	05-03-2024
2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02	05-03-2024
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48	05-03-2024
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75	05-03-2024
5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67	05-03-2024
6	Assam	Jorhat	Reimagining Cinnamara Tea Estate	23.91	05-03-2024
7	Goa	Porvorim	Porvorim Creek Experience	23.56	20-08-2024

8	Goa	Colva	Colva Beach Experience	15.65	20-08-2024
9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64	29-02-2024
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72	29-02-2024
11	Karnataka	Mysuru	Ecological Experience Zone	18.47	05-03-2024
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	05-03-2024
13	Ladakh	Leh	Julley Leh Biodiversity Park	24.89	05-03-2024
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01	05-03-2024
15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	29-02-2024

16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	05-03-2024
17	Maharashtra	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	21-09-2024
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84	05-03-2024
19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45	04-03-2024
20	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	7.87	20-08-2024
21	Nagaland	Chumuoukedima	Tribal Cultural Experience at Midway Retreat	21.56	05-03-2024
22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29	05-03-2024

23	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06	05-03-2024
24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90	20-08-2024
25	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	17.37	29-02-2024
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40	05-03-2024
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59	29-02-2024
28	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	30.02	29-02-2024
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81	29-02-2024
30	Telangana	Ananathagiri	Eco tourism zone at	38.00	05-03-2024

			Ananathgiri forest		
31	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Exp	13.02	05-03-2024
32	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	15.94	05-03-2024
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20	05-03-2024
34	Uttarakhand	Champawat	Tea Garden Experience	11.21	05-03-2024
TOTAL AMOUNT				791.25	

(III) Details of Projects Sanctioned under PRASHAD Scheme:

(Rs. in Crore)

State/UT	S. No.	Project Name	Sanction Year	Approved Cost	Physical Progress %

Andhra Pradesh	1	Development of Pilgrim Amenities at Amaravati	2015-16	27.77	100%
	2	Development of Srisailam Temple	2017-18	43.08	100%
	3	Development of Pilgrimage Amenities at Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam	2022-23	54.04	28%
	4	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33	0%
Arunachal Pradesh	5	Development of Parshuram Kund	2020-21	37.88	86%
Assam	6	Development of Pilgrimage amenities at Kamakhya Temple	2015-16	29.80	100%
Bihar	7	Development at Patna Sahib	2015-16	29.62	100%

	8	Development of basic facilities at Vishnupad temple	2014-15	3.63	100%
Chhattisgarh	9	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	2020-21	48.44	90%
Goa	10	Development of Bom Jesus Basilica	2024-25	16.46	0%
Gujarat	11	Development of Dwarka	2016-17	10.46	100%
	12	Development of Pilgrimage Amenities at Somnath	2016-17	45.36	100%
	13	Development of Promenade at Somnath	2018-19	47.12	100%
	14	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00	30%
Haryana	15	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	2019-20	48.53	74%

Jammu and Kashmir	16	Development at Hazratbal Shrine	2016-17	40.46	90%
Jharkhand	17	Development of Baba Baidya Nath Dham	2018-19	36.79	100%
Karnataka	18	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple	2023-24	45.71	0%
Kerala	19	Development at Guruvayur Temple	2016-17	45.19	100%
Madhya Pradesh	20	Development of Amarkantak	2020-21	49.99	81%
	21	Development of Omkareshwar	2017-18	43.93	100%
Maharashtra	22	Development of Trimbakeshwar	2017-18	42.18	93%
Meghalaya	23	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and Charantala Kali Temple	2020-21	29.29	100%

Mizoram	24	Development of Infrastructure for Pilgrimage and Heritage Tourism at Chite Vang, Zuangtai, Reiek and Aizawl	2022-23	44.89	29%
Nagaland	25	Development of Pilgrimage Infrastructure at Molungkimong, Noksen Church, Aizuto, Wokha and Kohima	2018-19	25.20	100%
	26	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022-23	18.18	62%
Odisha	27	Infrastructure Development at Puri	2014-15	50.00	-
Punjab	28	Development of Karuna Sagar Valmiki Sthal at Amritsar	2015-16	6.40	100%
	29	Development of Chamkaur Sahib	2021-22	31.57	79%

Rajasthan	30	Integrated Development of Pushkar/Ajmer	2015-16	32.64	100%
Sikkim	31	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	2020-21	33.32	87%
Tamil Nadu	32	Development of Kanchipuram	2016-17	13.99	100%
	33	Development of Velankanni	2016-17	4.86	100%
Telangana	34	Development of Jogulamba Devi Temple	2020-21	38.90	72%
	35	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple	2022-23	62.00	37%
	36	Development of Pilgrimage Infrastructure at Bhadrachalam	2022-23	41.38	15%
Tripura	37	Development of Tripura Sundari Temple	2020-21	34.43	63%

Uttar Pradesh	38	Development of Varanasi –Phase –I	2015-16	18.73	100%
	39	Development of Mathura- Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98	100%
	40	Development of River Cruise Tourism at Varanasi	2017-18	9.02	100%
	41	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36	100%
	42	Development of Varanasi – Phase II	2017-18	44.60	100%
	43	Development of Infrastructure facilities at Govardhan	2018-19	37.59	100%
Uttarakhand	44	Integrated Development of Kedarnath	2015-16	34.77	100%
	45	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	2018-19	56.15	85%

	46	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and Yamunotri Dham	2021-22	54.36	100%
West Bengal	47	Development of Belur Math	2016-17	30.03	100%

(IV) Details of Projects sanctioned under the Scheme Assistance to Central Agencies for Tourism Infrastructure Development:

(Rs. in Lakh)

Sr. No.	Name of Project	State/UT	Sanction Date	Amount sanctioned
1	Infrastructural Development at JCP Attari, Wagha Border	Punjab	12-06-2018	1312
2	Improvement of immigration facility and deepening of existing cruise berth at Mormugao Port Trust	Goa	24-08-2018	1316.4
3	Developing infrastructure at Cochin Port Cruise Terminal.	Kerala	12-12-2018	120.79

4	Creation of additional tourism facilities at the Cochin Port Trust Walkway	Kerala	12-12-2018	466.47
5	Construction of Cruise-Cum-Costal Cargo Terminal at Channel berth area in Outer Harbour of Visakhapatnam Port	Andhra Pradesh	14-12-2018	3850
6	Restoration/ Renovation of 'Jallianwala Bagh Memorial' and Additional work to be taken at Jallianwala Bagh National Memorial at Amritsar, Punjab.	Punjab (GFR)	08-03-2019	2302
7	Sound and Light Show at (Purana Quila) Delhi	Delhi	05-08-2019	1404
8	Development of Additional infrastructure in the new Cochin Port Trust Terminal	Kerala	13-12-2019	1029.7
9	Illumination of Building of National Gallery of Modern Art	Delhi	19-12-2019	380
10	Development and renovation of selected facilities of National Museum	Delhi	26-12-2019	4373

11	Development of Jetties at 9 main points of embarkation/disembarkation of River Cruise on National Water ways No. 1 and 2	Assam	28-04-2020	2803.05
12	Tourism Infrastructure at Beltaal Lake , Damoh, Madhya Pradesh by ITDC.	Madhya Pradesh	29-09-2020	2315.30
13	Sound and Light Show at Leh, Ladakh and Water Screen Projection Multimedia Show at Tourist Facilitation Centre, Kargil, Ladakh	Leh and Ladakh	26-11-2020	2321.99
14	3D visual projection mapping of NGMA Building	Delhi	31-03-2021	616.27
15	Development of Convention Centre and associated Infrastructure at Aizawl .	Mizoram	31-03-2021	3994.75
16	Development of International and Domestic Cruise Terminal and allied facilities at Murmugao Port Trust, Goa	Goa	10-09-2021	5000

17	Upgradation/Modernization to International Cruise Terminal at Indira Dock, Mumbai Port Trust	Maharashtra	20-12-2021	3750
18	Development of 22 viewpoints in North Eastern State (i) Nagaland (2 view points)- Rs.5.77 Cr. (ii) Meghalaya (3 view points) – Rs.6.26 Cr. (iii) Mizoram (9 view points)- Rs.12.78 Cr. (iv) Arunachal Pradesh (4 view points) – Rs.6.25 Cr. (v) Manipur (3 view points)- Rs.5.93 Cr. (vi) Sikkim/West Bengal (1 view point)- Rs.3.70 Cr.	NER	11-10-2022	4444
19	Development of Border Tourism at Shri Tanot Complex , Jaisalmer Sector	Rajasthan	05-07-2022	1767.66
20	Multimedia Laser Show with Water Screen and Musical Fountain at Sanjeevaiah Park , Hyderabad, Telangana	Telangana	31-10-2022	5000.04

21	Design, Supply, Installation, Testing and Commissioning of Digital Multimedia Technology and Lightings at Osmania Arts University , Hyderabad Telangana	Telangana	22-12-2022	1179.93
22	Project 'Major Upgradation of National Science Centre	Delhi	27-03-2023	3180
23	Installation of Musical Fountain and Water Screen Multimedia based projection show at Nawal Sagar Lake , Bundi	Rajasthan	04-10-2023	925.67
24	Development of Light and Sound and Multimedia Show at Rashtrapati Bhawan	Delhi	28-03-2024	4712.4
25	3D Mapping with Aqua Screen Projection and Sound Show at Buxar, Bihar and Dynamic Lighting and Motif at Ram Rekha Ghat , Bihar	Bihar	10-06-2024	599.96

PF PENSIONS ON HIGHER WAGES

66. ADV. ADOOR PRAKASH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware that majority of employees and pensioners across the country who opted for PF pensions on higher wages that have not been granted the higher pension by the Employees' Provident Fund Organization;
- (b) if so, the reasons for delay even after lapse of two years after Supreme Court ordered for higher EPF pension in proportion to salary;
- (c) the number of applications received for higher pension and granted as on date, State-wise; and
- (d) whether the Government has taken any immediate measures to process the pending applications without delay?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) The cases of Pension on Higher Wages are being processed on the basis of the decision of the Hon'ble Supreme Court dated 04.11.2022.

A Functionality was developed by EPFO for filing online applications for validation/joint option. The online facility was extended to members/pensioners/employers on 26.02.2023 which was extended till 11.07.2023. The date for employers for forwarding the joint application for higher pension was extended 30.09.2023 and subsequently till 31.05.2024. Further, a last chance was provided to all employers to forward the applications for pension on higher wages by 31.01.2025.

A total of 17,48,768 applications were submitted by Members/ Pensioners. Out of these, as on 28.01.2025, demand notices i.e. intimation to members to deposit balance amounts for higher pension eligibility, have been

issued in 1,65,621 cases and 21,885 Pension Payment Orders (PPO) have been issued out of the said number of applications.

The disposal of the outstanding cases is being closely monitored and clarifications to Field Offices to dispose cases have been issued to expedite the process.

DEATH OF ENDANGERED OLIVE RIDLEY TURTLES

67. SHRI A RAJA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of the carcasses of endangered Olive Ridley Turtles reaching along the shores of Vizag Coast in Bay of Bengal, in recent months;
- (b) the details of the concern expressed by Marine Environment Experts on the issue;
- (c) whether any inquiry/study has been made in this regard, if so, the details thereof along with the reasons for death of turtles; and
- (d) the steps taken/proposed to be taken by the Government to prevent such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d) As informed by the State Government of Andhra Pradesh, carcasses of Olive Ridley Turtles have been found along the shores of Vizag coast in Bay of Bengal. Enquiry made by the Andhra Pradesh Forest Department indicate entanglement of turtles in trawler nets as the main cause of death of turtles. However, such details are not maintained in the Ministry. The important steps taken by the Government for the conservation and protection of marine turtles include the following:

- i. Five species of marine turtles viz., Olive ridley turtle (*Lepidochelys olivacea*), Green turtle (*Chelonia mydas*), Hawks bill turtle (*Eretmochelys imbricata*), Leatherback turtle (*Dermochelys coriacea*) and Loggerhead turtle (*Caretta caretta*) reported to be found in India are listed in Schedule I of the Wild Life (Protection) Act, 1972 thereby providing them the highest degree of protection.
- ii. The Ministry provides financial and technical support to the States for conservation and management of wildlife including marine turtles and its habitat under the Centrally Sponsored Scheme- Development of Wildlife Habitats.
- iii. The Ministry has included marine turtles as one of the 22 species for taking up focused conservation programme for recovery of critically endangered species under the Centrally Sponsored Scheme – Development of Wildlife Habitats.
- iv. The Ministry through **amendment** of Wild Life (Protection) Act, 1972 during **2022 has empowered the India Coast Guard** for entry, search and

detention in case of any violations in relation to marine species listed in schedules of the Act, including marine turtles.

- v. The Ministry has released a National Marine Turtle Action Plan with the aim to conserve marine turtles and their habitats in India. The Action Plan focusses on reducing threats, conserving critical habitats, exchanging scientific data, increasing public awareness and emphasizes on a participatory approach in conservation of marine turtles and its habitat.
- vi. The Ministry has released 'Marine Megafauna Stranding Management Guidelines' in 2021 for management of stranding and entanglement of marine mega fauna including marine turtles.
- vii. A network of coastal and marine protected areas under the Wild Life (Protection) Act, 1972 has been created for the conservation of marine species, including turtles.

रायपुर में खेलो इंडिया सेंटर

68. श्री बृजमोहन अग्रवाल:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) देश भर में खेलो इंडिया केन्द्रों (केआईसी) में वर्तमान में प्रशिक्षण प्राप्त कर रहे खेल और आयु समूह के आधार पर वर्गीकृत कुल एथलीटों की संख्या का ब्यौरा क्या है;

(ख) प्रत्येक राज्य में संचालित जिला और राज्य स्तरीय केन्द्रों की संख्या सहित खेलो इंडिया केन्द्रों का राज्यवार ब्यौरा क्या है;

(ग) देश भर में केआईसी में कार्यरत प्रशिक्षकों और सहायक कर्मचारियों की संख्या कितनी है;

(घ) वर्तमान वित्त वर्ष में केआईसी के संचालन और रखरखाव के लिए कितना वार्षिक बजट आवंटित किया गया है और पिछले दो वर्षों की तुलना में इसकी वर्तमान स्थिति क्या है;

(ड) क्या सरकार की छत्तीसगढ़ राज्य के रायपुर जिले में उक्त केन्द्र खोलने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) यदि नहीं, तो इसके क्या कारण हैं और क्या सरकार क्षेत्र के लिए किसी वैकल्पिक खेल विकास पहल पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) वर्तमान में देश भर के खेलो इंडिया केंद्रों (केआईसी) में प्रशिक्षित किए जा रहे कुल 27911 एथलीटों को खेल विधाओं के आधार पर वर्गीकृत किया गया है। इसका विवरण मंत्रालय के डैशबोर्ड <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers> पर सार्वजनिक डोमेन में उपलब्ध है।

(ख) प्रत्येक राज्य में संचालित जिला और राज्य स्तरीय केंद्रों की संख्या सहित केआईसी का राज्यवार विवरण मंत्रालय के डैशबोर्ड <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers> पर सार्वजनिक डोमेन में उपलब्ध है।

(ग) देश भर में कुल 926 पूर्व चैंपियन एथलीट (पीसीए) केआईसी में प्रशिक्षक के रूप में कार्य कर रहे हैं।

(घ) वर्तमान वित्त वर्ष और पिछले दो वर्षों में केआईसी के लिए आवंटित वार्षिक बजट का वर्ष-वार विवरण मंत्रालय के डैशबोर्ड <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers> पर सार्वजनिक डोमेन में उपलब्ध है।

(ड.) और (च) : जी हां। छत्तीसगढ़ राज्य के रायपुर जिले में भारोत्तोलन के लिए एक केआईसी पहले ही अधिसूचित किया जा चुका है। खेलो इंडिया स्कीम के अनुसार, केआईसी हेतु प्रत्येक राज्य/संघ राज्य क्षेत्र में प्रति जिले केवल एक खेल विधा की अनुमति दी जाती है।

ESI HOSPITALS IN KERALA

69. SHRI HIBI EDEN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of funds allocated/likely to be allocated for the Employees State Insurance (ESI) hospitals functioning at Ernakulam district, Kerala, hospital-wise, for the last years and the current year;
- (b) whether the Government proposes to upgrade and modernize ESI hospitals at Ernakulam district, Kerala and if so, the details thereof;
- (c) whether the Government is planning/has any proposal to upgrade the facilities in all Employees' State Insurance (ESI) hospitals functioning at Ernakulam district, Kerala, if so, the details thereof;
- (d) whether the Government planned to open one super speciality hospital in each State under ESIC, if so, the details thereof; and
- (e) whether the Government has received any requests to establish new hospitals in Kerala, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b) At present, two Employees' State Insurance (ESI) hospitals are functioning in Ernakulam district i.e. (i) state run ESI hospital at Ernakulam and (ii) ESIC hospital, Udyogmandal. The details of funds sanctioned for ESIC hospital, Udyogmandal and funds allocated for annual repair and maintenance in respect of state run ESI hospital, Ernakulam is enclosed as **STATEMENT**. ESIC releases funds to State Government in case of State run hospital, under the 'On Account'

payment for making adequate provision of medical services to ESI beneficiaries. Hospital-wise fund is provisioned by State Government.

(c) ESI Corporation has given approval for upgradation of ESIC Hospital, Udyogmandal from 100 to 150 beds.

(d) and (e) Setting up of ESI Hospital is an ongoing process. ESI Corporation has accorded 'in-principle' approval for setting up of two new 100 bedded ESI hospitals i.e. one each at Perambavoor (District: Ernakulam) and at Kattappana (District: Idukki) based on the request received from State Government of Kerala in order to improve delivery of medical services to ESI beneficiaries.

STATEMENT

Details of fund sanctioned for the Employees State Insurance Corporation (ESIC) hospital, Udyogmandal

S. No	Year	Sanctioned Amount (Rs. In lakh)
1	2021-22	Rs. 8588.89
2	2022-23	Rs. 10029.12
3	2023-24	Rs. 9841.22
4	2024-25	Rs. 11893.97

Details of fund allocated for annual repair and maintenance and special repair works in respect of ESI hospital, at Ernakulam

(Amount: In Rs.)

Location	2019- 20	2020-21	2021-22	2022-23	2023-24	2023-24

ESIH Ernakulam and attached locations	74,13,059	44,33,11 7	52,52,06 3	74,38,34 0	29,46,97 9	33,85,02 6*

* Till 23.01.2025

Source: Employees State Insurance Corporation (ESIC)

GST ON INSURANCE PREMIUM

70. SHRI S VENKATESAN:

SHRI SACHITHANANTHAM R:

Will the Minister of **FINANCE** be pleased to state:

(a) the recommendations of GoM constituted by GST Council on the issue of insurance premiums which endangers social security of the ordinary people and insurance penetration to the common masses;

(b) whether any decision has been taken in the last meeting of the GST Council on this issue; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE_(SHRI PANKAJ CHAUDHARY):

(a) to (c) During the 55th meeting of the GST Council held on 21st December, 2024 in Jaisalmer, the Convener of the Group of Ministers (GoM) on Life and Health Insurance sought more time for finalizing the GoM's recommendations and placing

the same before the GST Council. The Council agreed to give more time to GoM to finalize its recommendations.

SCHEMES FOR UPSKILLING OF YOUTHS UNDER PMKVY

71. DR. KIRSAN NAMDEO:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has undertaken any schemes for upskilling of youths under Pradhan Mantri Kaushal Vikas Yojana (PMKVY), if so, the details thereof;
- (b) whether the Government has undertaken skill training programmes at Gadchiroli Lok Sabha Constituency in the State of Maharashtra, if so, the details thereof;
- (c) whether the Government plans to conduct Rozgar Mela for unemployed youths in the country especially in Maharashtra State, if so, the details thereof;
- (d) whether any programmes are being implemented at Gadchiroli, Maharashtra State through the National Skill Development Agency, if so, the details thereof; and
- (e) whether the Government has initiated any schemes for training of youngsters keeping its vision of developing the country, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a), (b) and (e) Under the Govt. of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship scheme, Pradhan Mantri Kaushal Vikas Yojana (PMKVY). PMKVY has two training

components, namely, Short Term Training (STT) and Recognition of Prior Learning (RPL). Under PMKVY-STT, candidates are being trained in short duration courses through empanelled training centres (TCs) across the country, whereas, under PMKVY-RPL component, candidates having prior skill are assessed after reskilling/upskilling and certified through orientation or bridge courses.

MSDE has undertaken skill training programmes in Gadchiroli Lok Sabha Constituency (Gadchiroli, Gondia, Chandrapur districts) in the State of Maharashtra. Under PMKVY, since 2015 as on 31.12.2024, around 53 thousand candidates have been trained and out of which around 40 thousand candidates have been certified in Gadchiroli Lok Sabha Constituency (Gadchiroli, Gondia, Chandrapur districts) of the State of Maharashtra.

(c) National Skill Development Corporation (NSDC), the project implementing agency for PMKVY, conducts Rozgar Melas on regular basis across the country. So far, a total of 64 Rozgar Melas have been organized in the State of Maharashtra.

(d) The National Skill Development Agency (NSDA) was an autonomous body registered as a society under the Societies Registration Act, 1860, under the Ministry of Skill Development and Entrepreneurship. Consequent upon its merger with National Council for Vocational Training (NCVT), the National Council for Vocational Education and Training (NCVET) was established as a regulatory body. It functions as an overarching national regulator for setting standards and formulating comprehensive regulations for the vocational education, training, and skilling ecosystem for improving quality and outcomes.

PROJECTS TO DEVELOP LESSER KNOWN DESTINATIONS

72. SHRI SHRIRANG APPA CHANDU BARNE:

SHRIMATI BHARTI PARDHI:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Union Government has approved tourism projects to develop lesser known destinations into iconic sites;
- (b) if so, the details of the sites identified therefor, State-wise, particularly in Maharashtra and Balaghat of Madhya Pradesh;
- (c) whether any time line has been fixed for completion of these projects;
- (d) if so, the details thereof along with the funds sanctioned and released therefor, State-wise, particularly in Maharashtra and Balaghat of Madhya Pradesh; and
- (e) the details of steps taken by the Union Government to distribute tourists more evenly, promote local economies and ensure sustainable growth in tourism?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d) While development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA), the Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)' and 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' complements the efforts of tourism infrastructure development by extending financial assistance to the SGs/UTAs in synergy with the scheme guidelines, availability of funds etc.

The Swadesh Darshan and PRASHAD schemes were launched in the year 2014-15. Since its inception a total number of 76 projects under different thematic circuits of Swadesh Darshan scheme, have been sanctioned in the country for a revised sanction amount of Rs.5287.90 Crore out of which Rs.4956.39 Crore has been released/authorized. Out of these 76 projects, 75 projects are reported physically

complete. Since its launch the Ministry has sanctioned 47 projects in 27 States/UTs under the PRASHAD scheme with estimated cost of Rs.1594.40 crore and a total amount of Rs.1036.96 crore has been released for these project.

Ministry of Tourism has revamped the Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD 2.0) with the objective to develop sustainable and responsible tourism destinations, following a destination and tourist-centric approach.

Under 'Scheme for Special Assistance to States/Union Territories for Capital Investment (SASCI) - Development of Iconic Tourist Centers to Global Scale', Government of India has recently sanctioned 40 Projects in the country for Rs.3295.76 Crore. Under the Scheme the projects are to be completed by 31.03.2026.

The details of the projects sanctioned under the Swadesh Darshan, SD 2.0, PRASHAD and SASCI schemes in Maharashtra and Madhya Pradesh are enclosed as **STATEMENT**.

(e) Ministry of Tourism has taken several steps to distribute tourists more evenly, promote local economies and ensure sustainable growth in tourism.

Under various schemes of the Ministry, tourism facilities are developed in various parts of the country including lesser-known destinations.

The Ministry advises States/UTs to ensure due consultation with the local communities in preparing the projects and emphasis is given on adoption of principles of sustainable tourism including environmental sustainability, Socio-cultural sustainability and economic sustainability.

Ministry of Tourism has also formulated a National Strategy for Sustainable Tourism and launched 'Travel for LiFE', a sectoral program under Mission Lifestyle for Environment (LiFE). The objective of Travel for LiFE is to promote mainstreaming of

sustainability in the tourism sector, create awareness and nudge tourists and tourism businesses to adopt sustainable practices synchronous with nature.

The Ministry of Tourism has also revamped its Swadesh Darshan scheme in the form of Swadesh Darshan 2.0 with the mission to create a robust framework for integrated development of tourism destinations.

STATEMENT

List of the projects sanctioned under Swadesh Darshan scheme in the States of Madhya Pradesh and Maharashtra: -

(Rs. in Crore)

S. No.	State	Circuit	Sanction Year	Name of the Project	Amount Sanctioned	Amount Released/ Authorized*
1	Madhya Pradesh	Wildlife Circuit	2015-16	Development of Wildlife Circuit at Panna- Mukundpur- Sanjay- Dubri- Bandhavgarh- Kanha- Mukki- Pench	92.10	86.31
2	Madhya Pradesh	Buddhist Circuit	2016-17	Development of Sanchi- Satna-Rewa-	74.02	72.75

				Mandsaur- Dhar		
3	Madhya Pradesh	Heritage Circuit	2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82	89.49
4	Madhya Pradesh	Eco Circuit	2017-18	Development of Gandhisagar Dam- Mandleshwar Dam- Omkareshwar Dam- Indira Sagar Dam- Tawa Dam- Bargi Dam- BhedaGhat- Bansagar Dam- Ken River	93.76	93.59

5	Maharashtra	Coastal Circuit	2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach and Creek), Mitbhav	19.06	18.10
6	Maharashtra	Spiritual Circuit	2018-19	Development of Waki-Adasa-Dhapewada-Paradsingha-Telankhandi-Girad	45.47	43.19

* Includes amount of authorization to CNA through TSA Model I for Central Sector Scheme.

List of sanctioned projects under Swadesh Darshan 2.0, in the States of Madhya Pradesh and Maharashtra:-

S. No.	State	Destination	Name of the Experience	Sanctioned Cost (Rs. Crore)	Date of Sanction

1	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	29-02-2024
2	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	05-03-2024
3	Maharashtra	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	21-09-2024

List of sanctioned projects under Special Assistance to States for Capital

Investment (SASCI Scheme) - Development of Iconic Tourist Centers to Global Scale, in the States of Madhya Pradesh and Maharashtra: -

S. No.	State	Name of the Project	Sanctioned Cost (Rs. in Crore)	Date of Sanction
1	Madhya Pradesh	Orchha A Medieval Splendour in Orchha	99.92	26-11-2024
2	Madhya Pradesh	International Convention Centre for MICE in Bhopal	99.38	26-11-2024
3	Maharashtra	INS-Guldar Underwater Museum, Artificial Reef, and Submarine Tourism in Sindhudurg	46.91	26-11-2024

4	Maharashtra	Development of RAM-KAL PATH in Nashik	99.14	26-11-2024

List of sanctioned projects under PRASHAD Scheme, in the States of Madhya Pradesh and Maharashtra:-

(Rs. in Crore)

S. No.	State	Project Name	Sanction Year	Approved Cost	Amount Released
1	Madhya Pradesh	Development of Amarkantak	2020-21	49.99	34.73
2	Madhya Pradesh	Development of Omkareshwar	2017-18	43.93	43.93
3	Maharashtra	Development of Trimbakeshwar	2017-18	42.18	29.93

देश के अन्य राज्यों में ओडिशा संस्कृति को बढ़ावा देना

73. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या महाराष्ट्र के अहमदनगर जिले में स्थित नेवासा, जो मराठी साहित्य और संस्कृति के महान ऋषि संत ज्ञानेश्वर का जन्मस्थल और महाराष्ट्र के ऐतिहासिक और सांस्कृतिक महत्व का केन्द्र है, एक पवित्र तीर्थस्थल है;

(ख) क्या 1275 ई. में नेवासा में जन्मे संत ज्ञानेश्वर एक महान ऋषि, कवि और दार्शनिक थे, जिन्होंने मराठी भाषा में भक्ति साहित्य की रचना की थी और जिनकी सर्वाधिक प्रसिद्ध कृति 'ज्ञानेश्वरी' भगवान कृष्ण के जीवन और शिक्षाओं पर आधारित उत्कृष्ट ग्रंथ है;

(ग) क्या नेवासा गांव में स्थित ज्ञानेश्वर की समाधि उनके अनुयायियों के लिए तीर्थस्थल है और यहां उनकी प्रतिमा स्थापित की गई है, जिसकी पूजा की जाती है और उक्त गांव में कई अन्य मंदिर और स्मारक हैं जो ज्ञानेश्वर के जीवन और कार्यों से संबंधित हैं;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) क्या सरकार द्वारा नेवासा तीर्थस्थल के सांस्कृतिक और धार्मिक विकास हेतु केन्द्रीय निधि का आवंटन सुनिश्चित करने के लिए कोई कदम उठाए गए हैं अथवा उठाए जाने का विचार किया गया है; और

(च) यदि हां तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) नेवासा के बारे में स्थानीय मान्यताएं हैं। इसके अलावा, नेवासा, जिला अहमदनगर में स्थित एक प्राचीन स्थल जिसे स्थानीय रूप से लाडमोड के नाम से जाना जाता है, को प्राचीन संस्मारक तथा पुरातत्वीय स्थल एवं अवशेष अधिनियम, 1958 के तहत राष्ट्रीय महत्व का घोषित किया गया था।

(ख) परंपरा और स्थानीय मान्यता यही कहती है।

(ग) और (घ) ज्ञानेश्वर की समाधि और आलंदी, जिला पुणे में स्थित अन्य मंदिर भारतीय पुरातत्व सर्वेक्षण के संरक्षणाधीन नहीं हैं।

(ड.) और (च) प्राचीन स्थल जिसे स्थानीय रूप से लाडमोड, नेवासा के नाम से जाना जाता है, की देखभाल भारतीय पुरातत्व सर्वेक्षण द्वारा की जाती है और पिछले तीन वर्षों के दौरान इसके रखरखाव पर किया गया व्यय निम्नानुसार है:

2021-22	369400 रुपए
2022-23	635412 रुपए
2023-24	321268 रुपए

CIRCULATION OF TEN RUPEE NOTE AND COIN

74. SHRIMATI MALA ROY:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total amount of ten-rupee note and ten-rupee coins in circulation in the country as on 31.12.2024;
- (b) whether it is true that printing of twenty-rupee note has been stopped; and
- (c) if so, the details and the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) As per Reserve Bank of India, the volume and value of ₹10 banknotes and coins in circulation as on December 31, 2024 are as under:

	Volume (in lakh pieces)	Value (in ₹ crore)
₹10 banknotes	2,52,886	25,289
₹10 coins	79,502	7,950

(b) No, Sir.

(c) Does not arise.

OUTSTANDING LOANS TOWARDS STUDENTS

75 SHRI ARUN NEHRU:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government proposes to bring a one time settlement policy for student loans;
- (b) if so, the details thereof; and
- (c) the action taken by the Government on outstanding loans taken by students who are not able to repay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SH. PANKAJ CHAUDHARY):

(a) and (b) Currently, no such proposal is under consideration.

(c) All Scheduled Commercial Banks (SCBs) have been advised by Reserve Bank of India *vide* circular RPCD.PLNFS.BC.NO.83/06.12.05/2000-01 dated April 28, 2001 to adopt Model Education Loan Scheme (MELS), formulated by Indian Banks' Association (IBA). The Scheme has since been revised by IBA from time to time and its latest revision is MELS, 2022. The scheme inter-alia provides Moratorium period upto study period plus one year and repayment period (after moratorium) is available upto 15 years.

In addition, the scheme provides that Banks may also:

- i. extended moratorium period taking into account spells of under-employment/unemployment, say two or three times (maximum of 6 months at a time) during the life cycle of the loan;
- ii. consider 'Telescoping of repayment with stepped up instalments with passage of time', in certain cases (e.g. professionals like doctors).

ADOPT A HERITAGE SCHEME

76. SHRI ASADUDDIN OWAISI:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has launched the second phase of the Adopt A Heritage scheme and if so, the details thereof;
- (b) the list of heritage sites being considered for adoption under this scheme;
- (c) the list of heritage sites which have been adopted till date, along with the date of adoption and the name of the organisation/agency involved; and
- (d) the list of modifications proposed by the adopting organisation / agency for the adopted monuments?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) The “Adopt A Heritage” programme was first launched by the Ministry of Tourism in September 2017. A revamped version titled “Adopt A Heritage 2.0” was launched by the Ministry of Culture in September 2023. The program seeks to provide a framework for collaboration with private and public sector companies/NGOs/trusts/societies, etc. to develop/provide amenities in Protected Monuments through their CSR funds to enhance the visitors’ experience and make the adopted monument visitor-friendly. The amenities are categorized into four broad categories: Hygiene, including toilets, drinking water, waste management, baby care rooms, etc.; Accessibility, including pathways, barrier-free access, battery operated vehicles, signage, landscaping, Wi-Fi facility, parking, etc.; Safety, including CCTV, lighting, illumination, cloakrooms, first aid kits, etc.; and Knowledge, including publications, souvenir kiosks, cultural/light and sound shows, AR/VR tools, cafeteria, etc.

(b) and (c) The program is open for all protected monuments. Under this program, 21 MoUs have been executed between Archaeological Survey of India and

partnering entities so far across various states. Details of the monuments adopted so far are attached in **STATEMENT**.

(d) The adopting organisation/agency is not permitted to carry out any modification in the structure of the adopted monuments. They are only permitted to develop/provide defined amenities for visitors with the approval of the Archaeological Survey of India to enhance the visiting experience.

STATEMENT

LIST OF PROTETED MONUMENTS ADOPTED BY PARTNERING ENTITIES

UNDER ADOPT A HERITAGE 2.0 PROGRAM

S. No.	MONUMENT/SITE MUSUEM	STATE	PARTNER ENTITY	DATE OF SIGNING OF MEMORANDUM OF UNDERSTANDING
1.	Agra Fort, Agra	Uttar Pradesh	Ease My Trip Foundation	12.3.2024
2.	Mehrauli Archaeological Park, Delhi	Delhi	Sabhyata Foundation	12.3.2024

3.	Buddhist Stupa, Kesariya, Champaran	Bihar	IDD Trade Council	12.3.2024
4.	Safdarjung Tomb, Delhi	Delhi	Sabhyata Foundation	12.3.2024
5.	Western Group of Temples, Khajuraho	Madhya Pradesh	Ease My Trip Foundation	12.3.2024
6.	Kailasanatha temple, Kanchipuram	Tamil Nadu	Cholamandalam Investment and Finance Company Limited	12.3.2024
7.	Sun temple, Konark	Odisha	Ease My Trip Foundation	12.3.2024
8.	Elephanta Caves, Gharapuri	Maharashtra	Mahesh Enterprises and Infra India Private Limited	12.3.2024
9.	Upper Fort Aguada, Goa	Goa	Drishti Lifesaving Pvt Ltd	12.3.2024
10.	Purana Qila, Delhi	Delhi	Sabhyata Foundation	12.3.2024

11.	Qutub Minar, Delhi	Delhi	Ease My Trip Foundation	12.3.2024
12.	Humayun's Tomb, Delhi	Delhi	Sabhyata Foundation	12.3.2024
13.	Jantar Mantar, Delhi	Delhi	Powerlinks Transmission Ltd	12.3.2024
14.	Group of Monuments, Hauz Khas, Delhi	Delhi	Tata Power Trading Pvt. Ltd	12.3.2024
15.	Ugrasen ki Baoli, Delhi	Delhi	Zee Aakash	12.3.2024
16.	Delhi Gate, Delhi	Delhi	Redtape Ltd	2.7.2024
17.	Kashmere Gate and Mori Gate, Delhi	Delhi	Redtape Ltd	2.7.2024
18.	Rock Shelters of Bhimbetka	Madhya Pradesh	HEG Ltd.	2.7.2024
19.	Ajmeri Gate, Delhi	Delhi	Redtape Ltd	27.8.2024
20.	Madarasa Mahmud Gawan, Bidar	Karnataka	Shaheen Group of Institutions	27.8.2024

21.	Archaeological Site Museum, Hampi	Karnataka	JSW Ltd.	18.11.2024

ENTRANCE COACHING INSTITUTES

77. DR. K SUDHAKAR:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has noticed that a large number of entrance coaching institutes without any credentials operate across the country, if so, the details thereof;

(b) whether the Government has noticed that the entrance coaching institutes mint money in the name of assured ranks in entrance examinations often looting the general public, if so, the steps taken by the Government to regulate the sector;

(c) the steps taken by the Government to ensure that space of public educational institutions is not utilised by private institutions for conducting coaching classes for entrance examination;

(d) the steps taken by the Government to ensure that the State provides coaching to students for various competitive entrance examinations;

(e) the steps/measures being taken by the Government to ensure that such coaching institutes are prohibited from using successful children to market their institutions; and

(f) whether the Government has any data of such coaching institutes and if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (f) Keeping in view the growth in number of unregulated private coaching centres in the country in the absence of any laid down policy or regulation; instances of such centers charging exorbitant fees from students; making misleading promises or guarantee of rank or good marks to parents/students for enrolling them in the coaching center and many other malpractices being adopted by these centres, Department of Higher Education, Ministry of Education (MoE) has circulated a Guidelines for Regulation of Coaching Center to States/UTs on 16.01.2024. This has been followed up with another letter to the States/ UTs on 16.07.2024. Education being in the concurrent list, the State and UT Governments need to take further action by way of appropriate legal framework. The guidelines for regulation of coaching centres are accessible at [https://www.education.gov.in/sites/upload_files/mhrd/files/Guideliens Coaching Centres en.pdf](https://www.education.gov.in/sites/upload_files/mhrd/files/Guideliens_Coaching_Centres_en.pdf)

The Guidelines encompasses several key aspects, including defining coaching centers, specifying conditions and necessary documents for registration; outlining infrastructure prerequisites for establishing coaching centers; the fee charged for courses / curriculum shall be fair and reasonable; under no circumstances the fee shall be increased during the currency of the course; easy exit policy and refund of fee on pro-rata basis; coaching classes for those students who are also studying in institutions / schools shall not be conducted during their institutions / schools' hours so that their regular attendance in such institutions / schools remains unaffected and

also to avoid dummy schools. The guidelines stipulate that no coaching center shall publish any misleading advertisement. The guidelines, further stipulate continuous monitoring of activities of the coaching centers; introducing a complaint mechanism and disposal thereof; penalties; process for cancellation of registration and appeals etc.

SATHEE platform has been launched by MoE to provide high-quality content for the competitive examinations like JEE and NEET, along with providing an online assessment module for students. It leverages Web Platform, Mobile Application, YouTube live sessions and DTH channels for delivery. More than 10,000 Hours of Learning Content is available across topics and subjects for the learners.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority is mandated to prevent and regulate false or misleading advertisements which are prejudicial to the public interest. Central Consumer Protection Authority (CCPA) has taken action against misleading advertisement by coaching centers. In this regard, CCPA has issued 46 notices to various coaching centers for misleading advertisement and unfair trade practice. The CCPA has imposed a penalty of 72 lakhs 60 thousands on 23 coaching institutes and directed them to discontinue the misleading advertisements.

To protect the rights of consumers and maintain transparency in the coaching sector, the CCPA has issued comprehensive guidelines to address the issue of misleading advertisements in the coaching sector. Guidelines for Prevention of Misleading Advertisement in Coaching Sector 2024, aim to safeguard students and the public from deceptive marketing practices commonly employed by coaching centers.

The CCPA guidelines also provides that any person who is engaged in coaching

shall not use name, photographs, testimonials or videos of successful candidate in an advertisement without candidate's written consent. The guidelines are available on the Department of Consumer Affairs website <https://consumeraffairs.nic.in/sites/default/files/file-uploads/latestnews/Guidelines%20for%20Prevention%20of%20Misleading%20Advertisement%20in%20Coaching%20Sector%2C%202024.pdf>

KGBVs IN JHARKHAND

78. SHRI DULU MAHATO:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Kasturba Gandhi Balika Vidyalaya's (KGBVs) established in Jharkhand, district-wise;
- (b) the number of girls enrolled in these Vidyalayas;
- (c) the steps taken by the Government to set up smart classrooms and ICT labs in these vidyalayas in Jharkhand, district-wise specifically in Dhanbad;
- (d) the role of ICT in enhancing the education of girls from SC, ST, OBC and BPL categories in KGBV, Dhanbad;
- (e) the details of the changes observed in digital literacy and educational activities in KGBVsin Jharkhand due to the implementation of smart classrooms and ICT labs, district-wise; and
- (f) the details of financial assistance extended for the establishment of ICT labs and smart classrooms in KGBVs under the Samagra Shiksha Abhiyan in Jharkhand, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) Jharkhand has 203 KGBVs with an enrolment of 77, 850 girl students.

District wise details are at **STATEMENT**.

(c) to (e) Under Information and Communication Technology (ICT) Component of Samagra Shiksha Scheme, financial assistance is provided to States/UTs for establishing Smart Classrooms and ICT labs in all the functional KGBV Hostels. It aims to provide basic infrastructure to the students and transform the classroom into tech driven class. The students increase engagement with multimedia content and interactive activities, while availing wider range of resources. ICT Lab has opened a new learning area where girls are now learning computers and other allied things attached to this learning. This fosters deeper understanding, collaboration, and digital literacy for students, enriching their overall educational experience. At present, ICT labs and Smart classrooms are available in all the 203 KGBVs functional in Jharkhand. District wise details, including in Dhanbad, are enclosed at **STATEMENT**.

Further, State Government of Jharkhand has also provided additional 28 ICT Lab and 190 Smart Class rooms, including one ICT Lab and 28 Smart Class rooms in Dhanbad district, to selected KGBVs under Adarsh Vidyalaya Scheme and School of Excellence Scheme.

(f) Under ICT Component of Samagra Shiksha Scheme, Rs.136.22 lakhs have been allocated for establishing 49 smart classrooms across 24 districts in Jharkhand in the FY 2024-25. District wise details are enclosed at **STATEMENT**.

STATEMENT

District wise details of Jharkhand has 203 KGBVs with an enrolment of 77, 850 girl students and district wise details of Samagra Shiksha Scheme under ICT Component for which Rs.136.22 lakhs have been allocated for establishing 49 smart classrooms across 24 districts in Jharkhand in the FY 2024-25.

S. No.	District	No of KGBVs Sanctioned	No. of KGBVs Functional	Enrollment	No. of ICT labs	No. of Smart Classrooms	No. of Smart class rooms Approved	Total Financial Approvals (Rs. in lakhs)
1	Bokaro	8	8	2869	8	8	1	2.78
2	Chatra	10	10	3481	10	10	3	8.34
3	Deoghar	8	8	3500	8	8	2	5.56
4	Dhanbad	6	6	2348	6	6	1	2.78
5	Dumka	10	10	4137	10	10	1	2.78
6	Garhwa	14	14	3887	14	14	7	19.46
7	Giridih	12	12	4937	12	12	1	2.78
8	Godda	8	8	2886	8	8	4	11.12
9	Gumla	10	10	3079	10	10	3	8.34
10	Hazaribag	10	10	3004	10	10	2	5.56
11	Jamtara	4	4	1807	4	4	2	5.56
12	Khunti	5	5	2248	5	5	1	2.78
13	Kodarma	4	4	1314	4	4	2	5.56
14	Latehar	6	6	2454	6	6	2	5.56
15	Lohardaga	5	5	2211	5	5	1	2.78
16	Pakaur	6	6	2355	6	6	1	2.78
17	Palamu	12	12	4918	12	12	1	2.78
18	Pashchimi Singhbhum	15	15	6636	15	15	4	11.12
19	Purbi Singhbhum	9	9	4664	9	9	1	2.78
20	Ramgarh	4	4	1441	4	4	1	2.78
21	Ranchi	13	13	4462	13	13	1	2.78
22	Sahibganj	9	9	3425	9	9	2	5.56
23	Saraikela-Kharsawan	8	8	3493	8	8	3	8.34
24	Simdega	7	7	2294	7	7	2	5.56
	Grand Total	203	203	77850	203	203	49	136.22

राजस्थान में व्यय की गई सीएसआर निधि

79. श्री हरीश चंद्र मीना:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा सम्पूर्ण देश में सर्वाधिक पिछड़े अनुसूचित जाति/अनुसूचित जनजाति-बहुल क्षेत्रों में विभिन्न सार्वजनिक क्षेत्र के बैंकों द्वारा कारपोरेट सामाजिक दायित्व (सीएसआर) के अंतर्गत निधि का व्यय सुनिश्चित करने हेतु कोई कदम उठाए गए हैं/उठाए जाने का विचार है; और

(ख) यदि हां, तो विगत पांच वर्षों के दौरान राजस्थान में व्यय की गई सीएसआर निधि का जिलावार/योजनावार ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) :

(क) पब्लिक सेक्टर बैंक (पीएसबी) कंपनी अधिनियम, 2013 के अंतर्गत निगमित नहीं होते हैं और कंपनी अधिनियम, 2013 के कारपोरेट सामाजिक दायित्व (सीएसआर) से संबंधित उपबंध पीएसबी पर लागू नहीं होते हैं। तथापि, पीएसबी इस संबंध में भारतीय रिजर्व बैंक के दिशा-निर्देशों और बैंक बोर्ड द्वारा अनुमोदित नीति के अनुसार सीएसआर से संबंधित कार्यकलाप करते हैं। पीएसबी द्वारा किए जाने वाले सीएसआर खर्च में देश भर में फैली विभिन्न गतिविधियों पर व्यय शामिल है, जिसमें स्वच्छ भारत कोष, राष्ट्रीय खेल विकास निधि, स्वच्छ गंगा कोष, पीएम राष्ट्रीय राहत कोष आदि जैसे अखिल भारतीय परियोजनाओं का समर्थन करने वाले कई संगठन शामिल हैं।

(ख) कंपनी अधिनियम, 2013 ('अधिनियम') की धारा 135, अधिनियम की अनुसूची-VII और कंपनी (सीएसआर नीति) नियम, 2014 के अंतर्गत कारपोरेट सामाजिक दायित्व (सीएसआर) के लिए कानूनी ढांचा उपलब्ध कराया गया है। सीएसआर ढांचा प्रकटीकरण पर आधारित है और कंपनियों को एमसीए21 रजिस्ट्री में वार्षिक सीएसआर कार्यकलापों का ब्यौरा फाइल करना होता है। एमसीए21 रजिस्ट्री में कंपनियों द्वारा की गई वार्षिक फाइलिंग के आधार पर, पिछले पांच वित्तीय वर्षों (वि.व.) यानी 2018-19, 2019-20, 2020-21, 2021-22 और 2022-23 के लिए सभी सीएसआर अधिदेशित कंपनियों द्वारा राजस्थान में जिला-वार और सेक्टर-वार सीएसआर व्यय क्रमशः विवरण -I और विवरण -II के रूप में संलग्न है।

विवरण -I

राजस्थान में सभी सीएसआर अधिदेशित कंपनियों द्वारा 2018-19 से 2022-23 तक जिलावार
सीएसआर व्यय

(राशि करोड़ रुपये में)						
क्र.सं.	जिला	वित्त वर्ष 2018-19	वित्त वर्ष 2019-20	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्त वर्ष 2022-23
1	अजमेर	12.82	14.36	4.45	9.35	10.59
2	अलवर	18.32	25.58	35.88	51.18	58.18
3	बांसवाड़ा	3.98	2.82	2.40	1.49	5.51
4	बारां	1.83	5.68	6.25	6.81	11.95
5	बाड़मेर	25.70	17.55	24.55	15.74	17.73
6	भरतपुर	6.01	3.03	17.17	5.06	17.84
7	भीलवाड़ा	12.63	16.68	7.30	41.64	107.60
8	बीकानेर	2.99	4.15	4.89	15.99	22.12
9	बूंदी	0.15	0.09	0.06	0.42	2.51
10	चित्तौड़गढ़	22.83	3.04	4.97	23.31	8.38
11	चुरू	3.97	9.38	2.82	5.58	16.81
12	दौसा	0.49	2.28	3.60	3.92	2.60
13	धौलपुर	0.29	0.52	2.85	3.37	1.72
14	डीडवाना- कुचामन	-	-	-	-	0.29
15	डूंगरपुर	-	2.53	2.52	4.04	11.09
16	गंगानगर	-	-	-	-	1.65

17	हनुमानगढ़	-	-	0.06	0.31	0.49
18	जयपुर	42.57	88.15	59.13	109.20	179.93
19	जैसलमेर	0.04	3.55	4.28	5.44	11.72
20	जालोर	10.01	2.90	6.29	7.31	47.80
21	झालावाड़	2.16	1.06	2.39	3.27	2.63
22	झुंझुनू	4.65	3.96	5.52	7.73	13.32
23	जोधपुर	6.89	6.58	11.47	25.42	36.88
24	करौली	0.24	3.03	10.62	12.09	16.66
25	कोटा	4.06	13.82	7.90	11.05	12.18
26	नागौर	0.39	2.60	8.01	5.79	7.65
27	पाली	10.44	5.19	10.53	16.92	21.35
28	प्रतापगढ़	0.13	0.59	0.18	0.06	-
29	राजसमंद	7.90	15.80	23.68	22.75	15.38
30	सवाई माधोपुर	1.37	0.96	3.43	2.52	0.93
31	सीकर	14.81	6.63	6.95	20.81	23.31
32	सिरोही	2.15	4.70	3.12	9.62	50.95
33	श्री गंगानगर	-	0.94	2.18	0.84	-
34	टोंक	0.43	0.47	0.99	5.25	3.47
35	उदयपुर	22.55	46.24	101.53	88.01	195.55
36	एनईसी (अन्यत्र कवर नहीं)/उल्लिखित नहीं*	352.68	419.25	282.01	169.53	165.39
	कुल	595.49	734.12	670.00	711.82	1102.16

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

* कंपनियों ने उन जिलों के नाम निर्दिष्ट नहीं किए जहां परियोजनाएं शुरू की गई थीं।

विवरण -II

2018-19 से 2022-23 तक सभी सीएसआर अधिदेशित कंपनियों द्वारा राजस्थान में क्षेत्र-वार सीएसआर व्यय

(राशि करोड़ रुपये में)						
क्र.सं	विकास क्षेत्र	वित्त वर्ष 2018-19	वित्त वर्ष 2019-20	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्त वर्ष 2022-23
1	कृषि वानिकी	2.58	0.39	1.04	2.69	2.76
2	पशु कल्याण	6.26	8.23	14.91	12.23	35.31
3	सशस्त्र बल, वयोवृद्ध, युद्ध विधवाएं /आश्रित	0.40	0.81	1.92	0.50	0.48
4	कला और संस्कृति	31.08	37.87	9.97	11.31	41.64
5	प्राकृतिक संसाधनों का संरक्षण	2.78	2.28	16.30	30.79	29.24
6	शिक्षा	188.30	306.74	221.46	198.68	340.79
7	पर्यावरणीय स्थिरता	31.21	26.60	46.57	56.28	179.67
8	लैंगिक समानता	0.18	7.21	0.33	2.27	0.47
9	स्वास्थ्य देखभाल	89.23	128.63	181.95	176.42	160.77

10	आजीविका संवर्धन परियोजनाएं	39.45	47.22	18.36	18.26	34.50
11	गरीबी, भूखमरी उन्मूलन, कुपोषण	15.24	19.75	42.92	26.24	33.84
12	ग्रामीण विकास परियोजनाएं	97.24	45.98	43.39	66.34	126.30
13	स्वच्छ पेयजल	10.14	10.09	11.91	40.28	22.59
14	स्वच्छता	18.43	26.57	12.25	13.16	14.18
15	वरिष्ठ नागरिक कल्याण	0.56	0.39	0.56	2.66	12.60
16	महिलाओं के लिए घरों और छात्रावासों की स्थापना	0.37	2.18	0.61	1.34	0.27
17	अनाथालय की स्थापना	-	1.25	0.96	0.32	1.87
18	स्लम क्षेत्र विकास	0.50	0.52	3.45	-	-
19	सामाजिक-आर्थिक असमानताएं	8.83	8.20	1.90	3.57	5.45
20	विशेष शिक्षा	0.87	0.53	0.60	3.75	7.86
21	प्रौद्योगिकी इन्क्यूबेटर	0.03	0.20	2.95	0.01	-
22	खेलों को प्रोत्साहन देने के लिए प्रशिक्षण	24.45	24.44	8.76	15.53	21.97
23	व्यावसायिक कौशल	16.35	16.09	8.57	14.56	16.74
24	महिला सशक्तिकरण	10.88	11.95	17.42	14.61	12.86

25	एनईसी (अन्यत्र शामिल नहीं)/उल्लिखित नहीं*	0.09	0.00	0.94	0.00	-
	कुल	595.49	734.12	670.00	711.82	1102.16

(31.03.2024 तक के आंकड़ें) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

* कंपनियों ने उन क्षेत्रों के नाम निर्दिष्ट नहीं किए जहां परियोजनाएं शुरू की गई थीं।

पीएम श्री योजना के अंतर्गत स्तरोन्नत किए गए विद्यालय

80. श्री नलिन सोरेन:

श्री जुगल किशोर:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या प्रधान मंत्री स्कूल फॉर राइजिंग इंडिया (पीएम श्री) योजना को झारखंड और जम्मू कश्मीर राज्यों द्वारा समझौता ज्ञापन पर हस्ताक्षर किए जाने के बाद वहां कार्यान्वित किया जा रहा है;

(ख) यदि हां, तो तत्संबंधी जिलावार ब्यौरा क्या है;

(ग) पीएम श्री विद्यालयों को ग्रीन स्कूल के रूप में विकसित करने के लिए सरकार द्वारा की गई पहल का ब्यौरा क्या है और पहले से ही ग्रीन स्कूल के रूप में शामिल किए गए विद्यालयों की राज्यवार संख्या कितनी है;

(घ) सरकार द्वारा प्रारंभिक बाल्यावस्था परिचर्या विकास के लिए की गई पहल का ब्यौरा क्या है और इससे राज्यवार कितने विद्यालय लाभान्वित हुए हैं; और

(ङ.) सरकार द्वारा पीएम-श्री विद्यालय में शत-प्रतिशत डिजिटल शिक्षण को शामिल करने के लिए उठाए गए कदमों का ब्यौरा क्या है और इससे लाभान्वित हुए विद्यालयों की राज्यवार संख्या कितनी है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख) जी हां, पीएम श्री योजना झारखंड और जम्मू कश्मीर में इन राज्यों द्वारा समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए जाने के बाद कार्यान्वित की जा रही है। झारखंड राज्य से कुल 345 स्कूलों का चयन किया गया है, तथा जम्मू और कश्मीर संघ राज्य क्षेत्र से पारदर्शी चुनौती पद्धति के माध्यम से कुल 396 स्कूलों का चयन किया गया है। झारखंड राज्य और जम्मू और कश्मीर संघ राज्य क्षेत्र में चयनित पीएम श्री स्कूलों की जिलावार कुल संख्या का ब्यौरा **विवरण -I** में संलग्न है।

(ग) से (ड.) पीएम श्री योजना का उद्देश्य पर्यावरण अनुकूल पहलुओं को शामिल करके पीएम श्री स्कूलों को हरित स्कूलों के रूप में विकसित करना है, जैसे सौर पैनलों और एलईडी प्रकाश व्यवस्था का उपयोग करके ऊर्जा दक्ष बनाना, प्राकृतिक खेती के साथ पोषण उद्यान, अपशिष्ट प्रबंधन, प्लास्टिक मुक्त, जल संरक्षण और संचयन, पर्यावरण संरक्षण से संबंधित परंपराओं/प्रथाओं का अध्ययन, जलवायु परिवर्तन से संबंधित हैकथॉन और जैविक जीवन शैली को शामिल करने के लिए जागरूकता पैदा करना। इन उपायों का लक्ष्य देश भर के स्कूलों में एक स्थायी और पर्यावरण-अनुकूल शिक्षण वातावरण बनाना है।

पीएम श्री योजना का उद्देश्य बालवाटिका के माध्यम से मूलभूत साक्षरता और संख्यात्मकज्ञान पर ध्यान केंद्रित करके पीएम श्री स्कूलों में प्रारंभिक बचपन की देखभाल विकसित करना है। पीएम श्री योजना में छोटे बच्चों में मूलभूत कौशल विकसित करने के लिए शिक्षकों को विशिष्ट शिक्षण-अधिगम सामग्री (टीएलएम) उपलब्ध कराने का प्रावधान है। इन पहलों का उद्देश्य स्कूलों को एक मजबूत प्रारंभिक शिक्षा ढांचा तैयार करने के लिए आवश्यक संसाधनों और प्रशिक्षण से सुसज्जित करना है, जिससे यह सुनिश्चित हो सके कि बच्चों को बुनियादी स्तर से ही गुणवत्तापूर्ण शिक्षा मिले।

पीएम श्री योजना का उद्देश्य पीएम श्री स्कूलों में आईसीटी-सक्षम स्मार्ट कक्षाओं और शैक्षिक सामग्री से प्री लोडेड टैबलेट से सुसज्जित डिजिटल पुस्तकालयों की स्थापना करके 100% डिजिटल शिक्षाशास्त्र को शामिल करना है। दीक्षा जैसे प्लेटफॉर्म का उपयोग उच्च गुणवत्ता वाले डिजिटल शिक्षण संसाधनों का भंडार उपलब्ध कराने करने के लिए किया जा रहा है, जिससे शिक्षकों और छात्रों के बीच संसाधन साझा करना संभव हो रहा है। इसके अतिरिक्त, शिक्षकों और छात्रों के बीच भाषा संबंधी बाधाओं को दूर करने और योग्यता-आधारित शिक्षण को बढ़ाने के लिए तकनीकी उपाय शुरू किए जा रहे हैं। इसमें शिक्षकों की क्षमता निर्माण का भी प्रावधान है, ताकि वे अपने शिक्षण कार्य में डिजिटल शिक्षण को

प्रभावी ढंग से एकीकृत कर सकें, जिससे छात्रों के लिए समृद्ध और आकर्षक शिक्षण अनुभव सुनिश्चित हो सके।

पीएम श्री योजना के तहत पीएम श्री स्कूलों का केविसं/नविस/एनसीईआरटी सहित राज्य/संघ राज्य-वार ब्यौरा **विवरण -II** में संलग्न है। इसके अलावा, उपरोक्त सभी पहल विभिन्न राज्यों, संघ राज्य क्षेत्रों और केविसं/नविस/एनसीईआरटी के विभिन्न पीएम श्री स्कूलों में कार्यान्वयन के विभिन्न चरणों में हैं।

विवरण - I

झारखंड में चयनित पीएम श्री स्कूलों का जिलावार ब्यौरा

क्र.सं.	जिले का नाम	कुल
1	बोकारो	13
2	चतरा	14
3	देवघर	12
4	धनबाद	14
5	दुमका	12
6	पूर्वी सिंहभूम	15
7	गढ़वा	26
8	गिरिडीह	19
9	गोड्डा	16
10	गुमला	11
11	हजारीबाग	19
12	जामताड़ा	9
13	खूंटी	8
14	कोडरमा	10
15	लातेहार	12

16	लोहरदगा	9
17	पाकुड़	11
18	पलामू	27
19	रामगढ़	8
20	रांची	25
21	साहेबगंज	14
22	सरायकेला खरसावां	10
23	सिमडेगा	11
24	पश्चिमी सिंहभूम	20
कुल		345

जम्मू और कश्मीर में चयनित पीएम श्री स्कूलों का जिलावार ब्यौरा इस प्रकार है:

क्र.सं.	जिले का नाम	कुल
1	अनंतनाग	21
2	बांदीपुरा	19
3	बारामूला	35
4	बड़गाम	23
5	डोडा	25
6	गांदरबल	11
7	जम्मू	27
8	कठुआ	24
9	किश्तवाड़	5
10	कुलगाम	14
11	कुपवाड़ा	37

12	पूछ	14
13	पुलवामा	16
14	राजौरी	29
15	रामबन	24
16	रियासी	20
17	सांबा	9
18	शोपियां	11
19	श्रीनगर	6
20	उधमपुर	26
कुल		396

विवरण -II

पीएम श्री योजना के अंतर्गत लाभान्वित पीएम श्री स्कूलों की राज्य/संघ राज्य क्षेत्र/केविसं/नविस/एनसीईआरटीवार संख्या इस प्रकार है:

क्र. सं.	राज्य/संघ राज्य क्षेत्र	कुल स्कूल
1	अंडमान और निकोबार द्वीप समूह	11
2	आंध्र प्रदेश	855
3	अरुणाचल प्रदेश	93
4	असम	382
5	बिहार	443
6	चंडीगढ़	2
7	छत्तीसगढ़	341
8	दादरा और नगर हवेली और दमन और दीव	6
9	गोवा	26

10	गुजरात	448
11	हिमाचल प्रदेश	180
12	हरियाणा	250
13	जम्मू और कश्मीर	396
14	झारखंड	345
15	कर्नाटक	555
16	लद्दाख	36
17	लक्षद्वीप	11
18	मध्य प्रदेश	740
19	महाराष्ट्र	827
20	मणिपुर	105
21	मेघालय	59
22	मिजोरम	33
23	नागालैंड	49
24	ओडिशा	462
25	पुदुचेरी	12
26	पंजाब	246
27	राजस्थान	639
28	सिक्किम	43
29	तेलंगाना	794
30	त्रिपुरा	84
31	उत्तराखंड	226
32	उत्तर प्रदेश	1713
33	केन्द्रीय विद्यालय	884

34	नविस	620
35	एनसीईआरटी	4
	कुल	11920

OPENING OF NEW KENDRIYA VIDYALAYAS

81. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is true that the Government has approved opening of 85 new Kendriya Vidyalayas across the country and if so, the details thereof;
- (b) whether it is true that the total funds for setting up of these schools are estimated to be Rs. 6000 crores over a period of eight years from 2025-26;
- (c) whether the opening of 85 new Kendriya Vidyalayas would benefit nearly 783,000 more students; and
- (d) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d) The Government of India has recently approved the proposal for opening of 85 new Kendriya Vidyalayas (KVs) under Civil/Defence Sector across the country and expansion of one existing nearby KV i.e. KV Shivamogga, District Shivamogga, Karnataka by adding 2 additional Sections in all the classes with an total estimated outlay of approx. Rs. 5872.08 crore. Establishment of these 85 new KVs and expansion of one existing KV would additionally benefit approximately 82560

students across the country to get opportunity to avail of affordable quality education.

State/UT-wise list of these KVs are enclosed as **STATEMENT**.

STATEMENT

STATE/UT-WISE DETAILS OF 85 NEW KVs AND EXPANSION OF 01 EXISTING

KV SANCTIONED ACROSS THE COUNTRY

NAME OF STATE/UT	SL. NO	NAME OF PROPOSALS
ANDHRA PRADESH	1.	Anakapalle, District Anakapalle
	2.	Valasapalle Village, Madanapalle Mandal, District Chittoor
	3.	Palasamudram Village, Gorantala Mandal, District Sri Satya Sai
	4.	Tallapalli Village, Macherla Mandal, District Guntur
	5.	Nandigama, District Krishna
	6.	Rompicherla Village, Narasaraopet Division, District Guntur
	7.	Nuzvid, District Krishna (Now Eluru District)
	8.	Dhone, District Nandyal
ARUNACHAL PRADESH	9.	Pitapool, Lower Subansiri
ASSAM	10.	Jagiroad, District Morigaon
	11.	Mungeli, District-Mungeli

CHHATTISGARH	12.	Surajpur, District Surajpur
	13.	Bemetara District, Chhattisgarh
	14.	Hasoud, District Janjgir Champa
GUJARAT	15.	Chakkargarh, District Amreli
	16.	Ognaj, District Ahmedabad
	17.	Veraval, District Gir-Somnath
HIMACHAL PRADESH	18.	Riri Kuthera, District Kangra
	19.	Gokulnagar, UpparBhanjal, District- Una
	20.	Nandpur, District Una
	21.	Thunag, District Mandi
JAMMU AND KASHMIR	22.	Gool, District Ramban
	23.	Ramban, District Ramban
	24.	Bani, District Kathua
	25.	Ramkot, District Kathua
	26.	Reasi, District Reasi
	27.	Katra (Kakriyal), District Reasi
	28.	Ratnipora, District Pulwama
	29.	Galander (Chandhara), District Pulwama
	30.	Mughal Maidan, District Kisthwar
	31.	Gulpur, District Poonch
	32.	Drugmulla, District Kupwara
	33.	Vijaypur, District Samba
	34.	Panchari, District Udhampur

JHARKHAND	35.	Barwadih, District Latehar (Railway)
	36.	Dhanwar Block, District Giridih
KARNATAKA	37.	Mudnal Village, Yadgiri District
	38.	Kunchiganal Village, District Chitradurga
	39.	Elargi (D) Village, Sindhanur Taluk, District Raichur
KERALA	40.	Thodupuzha, District Idduki
MADHYA PRADESH	41.	Ashok Nagar, District- Ashok Nagar
	42.	Nagda, District Ujjain
	43.	Maihar, District Satna
	44.	Tirodi, District Balaghat
	45.	Barghat, District Seoni
	46.	Niwari, District Niwari
	47.	Khajuraho, District Chhatarpur
	48.	Jhijnjhari, District Katni
	49.	Sabalgarh, District Morena
	50.	Narsinghgarh, District Rajgarh
	51.	CAPT (Central Academy Police Training) Bhopal, Kanhasaiya
MAHARASHTRA	52.	Akola, District Akola
	53.	NDRF Campus, Sudumbare, Pune
	54.	Nachane, District Ratnagiri
NCT OF DELHI	55.	Khajuri Khas District- North East Delhi

ODISHA	56.	Railway Titlagarh, District Bolangir
	57.	Patnagarh, District Bolangir
	58.	ITBP khurda, District Khurda
	59.	Athmallik District Angul
	60.	Kuchinda, District Sambalpur
	61.	Dhenkanal (Kamakhyanager)
	62.	Jeypore, Koraput District
	63.	Talcher, District Angul
RAJASTHAN	64.	AFS Phalodi, District Jodhpur
	65.	BSF Satrana, District Sriganganagar
	66.	BSF Srikaranpur, District Sriganganagar
	67.	Hindaun City, District Karauli
	68.	Merta City, District Nagaur
	69.	Rajsamand District Rajsamand
	70.	Rajgarh, District Alwar
	71.	Bhim, District Rajsamand
	72.	Mahwa, District Dausa
TAMIL NADU	73.	Theni, District Theni
	74.	Pillaiyarpatti, District Thanjavur
TRIPURA	75.	Udaipur, District Gomati
	76.	Dharmanagar, District North Tripura
UTTAR PRADESH	77.	Payagpur, District Jaunpur
	78.	Maharajganj, District Maharajganj

	79.	Bijnor District Bijnor
	80.	Chandpur, District Ayodhya
	81.	Kannauj District Kannauj
UTTARAKHAND	82.	Narendra Nagar, District Tehri Garhwal
	83.	Dwarahat, District Almora
	84.	Kotdwar, District Pauri Garhwal
	85.	Madan Negi, District Tehri Garhwal
EXPANSION OF 01 EXISTING KENDRIYA VIDYALAYA BY ADDING 2 ADDITIONAL SECTIONS IN ALL THE CLASSES		
Karnataka	86.	KV Shivamogga, District Shivamogga

FLNAT UNDER ULLAS

82. SHRI BASAVARAJ BOMMAI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the number of learners who have been registered and appeared for the Foundational Literacy and Numeracy Assessment Test (FLNAT) conducted under Understanding of Lifelong Learning for All in Society (ULLAS) - Nav Bharat Saaksharta Karyakram;

(b) the number of participants who have been certified in FLNAT, State-wise and district-wise, especially in Karnataka; and

(c) whether any initiatives have been taken by the Government under the ULLAS programme to support multilingual testing and preserve linguistic diversity in alignment with New Education Policy (NEP) 2020 and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) The New India Literacy Programme (NILP) popularly known as ULLAS - Nav Bharat Saaksharta Karyakram, is being implemented from FY 2022-23 to 2026-27. The scheme aligns with the National Education Policy (NEP) 2020 and targets non-literates aged 15 years and above who have missed formal schooling and provide educational opportunities to them to make them literate.

A total number of 1,10,69,400 learners have been registered and appeared in the FLNAT under the scheme of ULLAS – Nav Bharat Saaksharta Karyakram till now. The Statements regarding number of participants who have been certified in FLNAT, both state-wise and district-wise especially in Karnataka are annexed at **STATEMENT-I** and **STATEMENT-II** respectively.

Under the ULLAS scheme, the ULLAS Primer i.e. the learning teaching material has been developed in 26 languages. The FLNAT (Foundational Literacy and Numeracy Assessment Test) takes place in regional languages.

STATEMENT-I

State-wise number of participant who have been certified in FLNAT under ULLAS - Nav Bharat Saaksharta Karyakram

Sl. No.	Name of the State/UT	Total Certified
1.	Andaman and Nicobar Islands	3,260

2.	Andhra Pradesh	0
3.	Arunachal Pradesh	17,398
4.	Assam	63,801
5.	Bihar	0
6.	Chandigarh	3,144
7.	Chhattisgarh	1,52,805
8.	Daman and Diu and Dadra and Nagar Haveli	1,879
9.	Delhi	21,817
10.	Goa	1,471
11.	Gujarat	6,443
12.	Haryana	0
13.	Himachal Pradesh	14,500
14.	Jammu and Kashmir	1,34,797
15.	Jharkhand	2,80,145
16.	Karnataka	3,56,328
17.	Kerala	58,826
18.	Ladakh	31,937
19.	Lakshadweep	0
20.	Madhya Pradesh	43,48,028
21.	Maharashtra	3,54,735
22.	Manipur	2,701
23.	Meghalaya	8,671
24.	Mizoram	253

25.	Nagaland	28,541
26.	Odisha	57,949
27.	Puducherry	0
28.	Punjab	1,81,046
29.	Rajasthan	15,47,368
30.	Sikkim	5,768
31.	Tamilnadu	15,16,223
32.	Telangana	0
33.	Tripura	3,456
34.	Uttar Pradesh	3,81,464
35.	Uttarakhand	26,169
36.	West Bengal	0
	Total	96,10,923

STATEMENT-II

District-wise number of participants of Karnataka who have been certifies in FLNAT under ULLAS - Nav Bharat Saaksharta Karyakram

Sl. No.	District Name	Learners Certified		
		Male	Female	Total
1.	Bengaluru (Rural)	2957	7886	10843
2.	Bengaluru(Urban)	8494	10187	18681
3.	Chickballapur	2678	7028	9706

4.	Chitradurga	4424	8692	13116
5.	Davanagere	2955	9462	12417
6.	Kolar	3218	8149	11367
7.	Ramanagara	3499	5840	9339
8.	Tumkur	2770	6341	9111
9.	Madhugiri	3153	4081	7234
10.	Shivamogga	3969	8733	12702
11.	Bagalakote	5042	12605	17647
12.	Belagavi	4570	1058 1	15151
13.	Chjkkodi	3710	8678	12388
14.	Dharwad	5759	10037	15796
15.	Gadag	2423	3509	5932
16.	Havfri	3359	4904	8263
17.	Uttarkannada	3103	9035	12138
18.	Vijayapura	7404	9591	16995
19.	Ballari	4441	7515	11956
20.	Vijayanagara	3945	8004	11949
21.	Bidar	6928	7451	14379
22.	Kalaburagi	4948	8988	13936
23.	Koppal	4051	8363	12414
24.	Raichur	3696	5468	91 64
25.	Yadgiri	3749	4626	8375

26.	Chamarajnagar	2646	3779	6425
27.	Chickmagalur	1688	4282	5970
28.	Dakshina Kannada	53	198	251
29.	Hassan	2620	8468	11088
30.	Kodagu	975	2121	3096
31.	Mandya	3229	9418	12647
32.	Mysore	4735	10502	15237
33.	Udupi	96	519	615
	Total	121287	235041	356328

STRENGTHENING SPORTS INFRASTRUCTURE IN RAEbareli

83. SHRI RAHUL GANDHI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether any initiatives are being taken by the Government to strengthen the sports infrastructure in Raebareli;
- (b) if so, the details thereof;
- (c) whether any proposals are under consideration of the Government to augment sports facilities in Raebareli and if so, the details thereof;
- (d) whether any initiatives are being taken by the Government to promote sports among school-children, women and differently abled persons in Raebareli; and
- (e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b) 'Sports' being a State subject, the responsibility of development of sports, including strengthening of sports infrastructure in the country, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. However, one project, namely, Construction of Multi-Purpose Hall at Jaitpur Police line road District Raebareli, Uttar Pradesh, has been sanctioned under the Khelo India Scheme in Financial Year 2020-21. The details of the sports infrastructure sanctioned under Khelo India Scheme across the country, including in Raebareli, Uttar Pradesh, are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in>.

(c) There is no such proposal is under consideration in this Ministry.

(d) and (e) The Ministry of Youth Affairs and Sports implements the following schemes to promote sports in the country, including among school-children, women and differently abled persons in Raebareli:

(i) Scheme of "Khelo India- National Programme for Development of Sports"; (ii) Assistance to National Sports Federations; (iii) Special Awards to Winners in International Sports Events and their Coaches; (iv) National Sports Awards; (v) Pension to Meritorious Sportspersons; (vi) Pandit Deendayal Upadhyay National Sports Welfare Scheme; (vii) National Sports Development Fund; and (viii) Sports Training Centres through Sports Authority of India.

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

NATIONAL CENTRES OF EXCELLENCE FOR WOMEN

84. SHRI THARANIVENTHAN M S:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has planned to establish National Centres of Excellence especially for women across the country;
- (b) if so, the details thereof;
- (c) the details of the funds estimated for these centres;
- (d) whether the Government has identified the locations for these centres across the country;
- (e) if so, the details thereof including Tamil Nadu; and
- (f) the time by which these are likely to be established?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c) Presently, there is no plan to establish National Centres of Excellence (NCOEs) especially dedicated for women across the country. However, the already existing NCOE in Dharamshala, Himachal Pradesh, is exclusively catering to women athletes.

(d) to (f) Does not arise.

ILLICIT TRAFFICKING OF CULTURAL PROPERTY

85.SHRI K C VENUGOPAL:

Will the Minister of **CULTURE** be pleased to state:-

- (a) whether Government has taken necessary steps to reduce illicit trafficking of cultural property by 2030, regulate online trading platforms and raise public awareness about restitution laws and conventions;
- (b) if so, the details thereof and if not, the reasons therefor; and

(c) the efforts made/being made by the Government to protect and restore cultural property?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) The Government is taking necessary steps towards the prevention of illicit trafficking of cultural property. Besides regular watch and ward staff, Private Security Guards and Central Industrial Security Force have been deployed as per requirement at monuments, sites and museums. Whenever any theft of antiquity is reported, FIR is lodged and 'Look Out Notice' is issued to law enforcement agencies including Custom Exit Channels to keep vigil to trace stolen antiquity and prevent its export. A Cultural Property Agreement (CPA) has also been signed with USA on 26th July 2024 that will make easy retrieval of antiquities.

Exhibitions and workshops are organized for public awareness. Recently, exhibitions titled, "Re(ad)dress: Return of Treasures" was held during the 46th Session of World Heritage Committee Meeting at New Delhi and exhibition titled, 'Journey beyond the Borders: Return of Treasures' was organized in Chennai as a part of the workshop on 'Antiquities Trafficking Prevention'. India was also represented during UNESCO Regional Capacity Building Workshop on 'Fighting Illicit Trafficking of Cultural Property'.

(c) Archaeological Survey of India is committed to the protection of cultural property. Government has retrieved 655 antiquities from foreign countries from the year 1976 to 2024, of which 642 antiquities have been retrieved since 2014.

PARTICIPATION OF SMCS AND COMMUNITY IN EDUCATION**86. DR. AMAR SINGH:**

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government is cognizant that strengthening School Management Committees (SMCs) and community participation in education is vital for the successful execution of educational policies; and

(b) if so, the details thereof and the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) National Education Policy (NEP), 2020 emphasizes the participation of community and parents in helping the child to learn appropriately and in achievement of learning outcomes. Section 21 of Right to Education (RTE) Act, 2009 mandates the formation of School Management Committees (SMCs) in all government and government-aided schools, ensuring 50% representation of women and adequate representation of parents from disadvantaged groups. Para 5.11 of NEP, 2020 states that in collaboration with parents and other key local stakeholders, teachers will also be more involved in the governance of schools/school complexes, including as members of the School Management Committees/School Complex Management Committees.

Under Samagra Shiksha, a flagship scheme of the Department of School Education and Literacy, Ministry of Education, there is a provision of Community Mobilization under Quality and Innovation interventions which states that community mobilization and close involvement of community members in implementation of

Education is extremely critical as it fosters 'bottom-up approach' not only in effective planning and implementation of interventions in the schools but also in effective monitoring, evaluation and ownership of the Government programmes by the community.

One of the major activities of Community Mobilization component is constitution of SMC/School Management Development Committee (SMDC) in every school which includes representative of local authorities, academicians, subject experts, officials, representative of disadvantaged groups, women and parents/guardians of students, in accordance with the RTE Act. In addition, following initiatives have also been taken by the Department to connect communities with Schools:

- **Vidyanjali 2.0:** It encourages individuals, civil societies and corporates sector to support schools through volunteering, mentorship, infrastructure development, and co-scholastic activities.
- **Parental Awareness and Engagement Programs:** Under these programs, regular parent-teacher meetings (PTMs) and community interactions are organized to ensure participation in student learning and school improvement.
- **ULLAS (Understanding Lifelong Learning for All in Society):** The initiative aims to promote literacy and skill-building by involving the community in learning activities.

Community participation is being regularly enhanced as Jan Andolan for various initiatives like Foundational Literacy and Numeracy, Eco clubs, Ek Ped Maa

ke Naam, Literacy campaigns, Sports days, Innovative learning, Shiksha Saptah, etc.

OPPORTUNITIES FOR PERSONS WITH DISABILITIES

87. SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether any measures have been adopted by the Government to encourage employers in the Public and Private Sectors across States, particularly in Punjab to provide more opportunities for persons with disabilities;

(b) if so, the details thereof;

(c) whether the Government has initiated any training programme for such establishments and their staff towards disability; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) Employment generation coupled with improving employability is the priority of the Government. Government has taken various steps for generating employment across the country including State of Punjab and to encourage employers in both public and private sectors to provide more opportunities for persons including those with disabilities(PwD) through different employment generation schemes/ programmes, such as Pradhan Mantri Mudra Yojana (PMMY), Aatmanirbhar Bharat Rojgar Yojana (ABRY), Stand-UP India Scheme, Startup India, Prime Minister's Employment Generation Programme (PMEGP), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-

NULM), Production Linked Incentive, etc. The details of various employment generation schemes/ programmes being implemented by the Government of India may be seen at https://dge.gov.in/dge/schemes_programmes.

Further, to enhance skills of Persons with Disabilities (PwDs) and to enable them to have gainful employment, to become self-reliant, productive members of society, Government has launched the National Action Plan for Skill Development of Persons with Disabilities (NAP-SDP) in March 2015. Since launch of NAP-SDP scheme, skill training has been provided to 1.42 lakhs PwDs till date, across the country.

The Department of Empowerment of Persons with Disabilities has also signed 20 MoUs (non-financial) with various companies/ Job aggregators to create and enhance the employment opportunities for persons with disabilities.

Ministry of Labour and Employment has established 24 National Career Service Centres for Differently Abled (earlier known as Vocational Rehabilitation Centres for Handicapped). These Centres provide Vocational Guidance, Career Counselling, Non-formal Vocational Training, extend Referral Services. These Centres also conduct Outreach Activities, and assists PwDs in the process of Vocational Rehabilitation.

DEVELOPMENT OF NEW TOURIST SITES

88. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of new tourist sites identified and developed across the country since 2014, year-wise including their location and significance;

- (b) the total funds allocated and utilized for the development of these new tourism projects under various Central Government schemes such as Swadesh Darshan, PRASHAD and Dekho Apna Desh;
- (c) the revenue generated from these newly developed tourist destinations, along with their contribution to local economies and employment generation;
- (d) the details of steps taken by the Government to promote these sites domestically and internationally, including marketing strategies and collaborations with private stakeholders; and
- (e) the future plans of the Government for identifying and developing additional tourist destinations, particularly in lesser-explored regions, to enhance India's tourism potential?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e) While development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA), the Ministry of Tourism provides financial assistance to States/UT Administration and Central Agencies under its schemes of 'Swadesh Darshan (SD)', 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' and Assistance to central Agencies.

Ministry of Tourism has revamped the Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD2.0) with the objective to develop sustainable and responsible tourism destinations.

Further, Under 'Scheme for **Special Assistance to States/Union Territories for Capital Investment (SASCI)** - Development of Iconic Tourist Centers to Global

Scale', Government of India has recently sanctioned 40 Projects in the country for Rs.3295.76 Crore.

New sites, as identified by the SG/UTA are developed under these schemes. The details of the projects sanctioned in the country under SD, SD 2.0, PRASHAD, Assistance to Central Agencies and SASCI schemes is enclosed as **STATEMENT**. Proposals are received from States/UTs from time to time for seeking financial assistance under the various schemes of the Ministry of Tourism. These proposals are extended for projects subject to fulfillment of the stipulated provisions and availability of funds.

The responsibility of Operation and Maintenance of the projects developed under various schemes rests with the concerned State/UT and the Ministry does not keep record of the revenue generated by the respective State/UT through these projects. However, the Ministry advises State Governments and Union Territories to ensure due consultation with the local communities in preparing the projects and emphasis is given on adoption of principles of economic sustainability so that the local economy and local communities can benefit in terms of employment. The Ministry also advises the SG/UTA to address the problem of overcrowding at a destination and encourages them to promote lesser known destinations so that the tourism potential of the country is tapped.

The Ministry of Tourism had launched the Dekho Apna Desh initiative in January 2020 for promotion of domestic tourism in the country. Under this initiative, the Ministry promotes tourism destinations and products of India through various activities such as Webinars, Quiz, Pledge, Seminars, Tourism Promotional Events, Fam tours, Website, Social Media etc.

Ministry of Tourism promotes tourism in a holistic manner. It releases domestic and international print, electronic and online media campaigns. To promote various tourism destinations of the country, it also organizes and extends support to tourism related events, produces brochures, leaflets, maps, films and CDs on various destinations, provides financial assistance to tourism service providers for undertaking promotional activities.

STATEMENT

List of the projects sanctioned under Swadesh Darshan scheme: -

(Rs. in Crore)

S. No.	State/UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned
1.	Andaman and Nicobar Islands	Coastal Circuit 2016-17	Development of Long Island- Ross Smith Island- Neil Island- Havelock Island- Baratang Island-Port Blair	27.57
2.	Andhra Pradesh	Coastal Circuit 2014-15	Development of Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam – Kotipally	67.83
3.	Andhra Pradesh	Coastal Circuit	Development of Nellore - Pulikat Lake - Ubblamadugu Water Falls – Nelapattu-	49.55

		2015-16	Kothakoduru- Mypadu - Ramateertham – Iskapalli	
4.	Andhra Pradesh	Buddhist Circuit 2017-18	Development of Buddhist Circuit: Shalihundam- Bavikonda- Bojjanakonda - Amravati- Anupu	35.24
5.	Arunachal Pradesh	North-East Circuit 2014-15	Development of Bhalukpong- Bomdila and Tawang	49.77
6.	Arunachal Pradesh	North East Circuit 2015-16	Development of Nafra- Seppa- Pappu, Pasa, Pakke Valleys- Sangdupota- New Sagalee- Ziro- Yomcha	96.72
7.	Assam	Wildlife Circuit 2015-16	Development of Manas– Probitora– Nameri– Kaziranga– Dibru– Saikhowa	94.68
8.	Assam	Heritage Circuit 2016-17	Development of Tezpur – Majuli – Sibsagar	90.98
9.	Bihar	Tirthankar Circuit 2016-17	Development of Vaishali- Arrah- Masad- Patna- Rajgir- Pawapuri- Champapuri	33.96

10.	Bihar	Spiritual Circuit 2016-17	Development of Kanwaria Route: Sultanganj – Dharmshala- Deoghar	44.76
11.	Bihar	Buddhist Circuit 2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18
12.	Bihar	Rural Circuit 2017-18	Development of Bhitiharwa- Chandrahia- Turkaulia	44.27
13.	Bihar	Spiritual Circuit 2017-18	Development of Mandar Hill andAng Pradesh	44.55
14.	Chhattisgarh	Tribal Circuit 2015-16	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur - Maheshpur - Kurdar - Sarodhadadar- Gangrel- Kondagaon– Nathiyanaawagaon- Jagdalpur- Chitrakoot- Tirthgarh	96.10
15.	Goa	Coastal Circuit	Development of Sinquerim- Baga, Anjuna-Vagator,	97.65

		2016-17	Morjim-Keri, Aguada Fort and Aguada Jail	
16.	Goa	Coastal Circuit 2017-18	Development of Coastal Circuit II: Rua De Orum Creek - Dona Paula -Colva - Benaulim	99.35
17.	Gujarat	Heritage Circuit 2016-17	Development of Ahmedabad- Rajkot- Porbandar –Bardoli- Dandi	59.17
18.	Gujarat	Heritage Circuit 2016-17	Development of Vadnagar- Modhera	91.12
19.	Gujarat	Buddhist Circuit 2017-18	Development of Junagadh- GirSomnath- Bharuch-Kutch- Bhavnagar- Rajkot- Mehsana	26.68
20.	Haryana	Krishna Circuit 2016-17	Development of Tourism Infrastructures at places related to Mahabharata in Kurukshetra	77.39
21.	Himachal Pradesh	Himalayan Circuit 2016-17	Development of Himalayan Circuit: Kiarighat, Shimla, Hatkoti, Manali, Kangra,	68.34

			Dharamshala, Bir, Palampur, Chamba	
22.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Jammu- Srinagar-Pahalgam- Bhagwati Nagar-Anantnag- Salamabad Uri-Kargil-Leh	77.33
23.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri- Shopian-Pulwama.	81.60
24.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities - Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43
25.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Mantalai and Sudhmahadev	91.99
26.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag- Pulwama-Kishtwar- Pahalgam-ZanskarPadum - Daksum - RanjitSagar Dam	86.39

27.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla- Kupwara- Kargil - Leh	91.84
28.	Jharkhand	Eco Circuit 2018-19	Development of Eco Tourism circuit: Dalma- Betla National park- Mirchaiya- Netarhat	30.44
29.	Kerala	Eco Circuit 2015-16	Development of Pathanamthitta- Gavi-Vagamon- Thekkady	64.08
30.	Kerala	Spiritual Circuit 2016-17	Development of Sabarimala - Erumeli-Pampa-Sannidhanam	46.54
31.	Kerala	Spiritual Circuit 2016-17	Development of SreePadmanabhaArnamula	78.08
32.	Kerala	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35
33.	Kerala	Spiritual Circuit 2018-19	Development SivagiriSree Narayana Guru Ashram-Arruvipuram-KunnumparaSreeSubrahma	66.42

			nia- ChembazhanthiSree Narayana Gurukulam	
34.	Madhya Pradesh	Wildlife Circuit 2015-16	Development of Wildlife Circuit at Panna- Mukundpur- Sanjay- Dubri-Bandhavgarh- Kanha- Mukki- Pench	92.10
35.	Madhya Pradesh	Buddhist Circuit 2016-17	Development of Sanchi- Satna-Rewa-Mandsaur-Dhar	74.02
36.	Madhya Pradesh	Heritage Circuit 2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82
37.	Madhya Pradesh	Eco Circuit 2017-18	Development of Gandhisagar Dam- Mandleshwar Dam- Omkareshwar Dam- Indira Sagar Dam- Tawa Dam- Bargi Dam- BhedaGhat- Bansagar Dam- Ken River	93.76
38.	Maharashtra	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli,	19.06

			Vijaydurg (Beach and Creek), Mitbhav	
39.	Maharashtra	Spiritual Circuit 2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47
40.	Manipur	North-East Circuit 2015-16	Development of Tourist Circuit in Manipur: Imphal- Khongjom	72.23
41.	Manipur	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri BijoyGovindajee Temple – Shri Gopinath Temple – Shri Bungshibodon Temple – Shri Kaina Temple	45.34
42.	Meghalaya	North East Circuit 2016-17	Development of Umium (Lake View), U LumSohpetbneng- Mawdiangdiang – Orchid Lake Resort	99.13
43.	Meghalaya	North East Circuit 2018-19	Development of West Khasi Hills (Nongkhlaw- KremTiro – KhudoianKohmang Falls – Khri River- Mawthadraishan,	84.97

			Shillong), Jaintia Hills (Krang Suri Falls- Shyrmang-looksi), Garo Hills (Nokrek Reserve, KattaBeel, Siju Caves)	
44.	Mizoram	North East Circuit 2015-16	Development of Thenzawland South Zote, District Serchhip and Reiek.	92.26
45.	Mizoram	Eco Circuit 2016-17	Development of Eco-Adventure Circuit Aizawl - Rawpuichhip – Khawhphawp – Lengpui – Chatlang-Sakawrhmutuaitlang - Muthee – Beratlawng - Tuirial Airfield – Hmuifang	66.37
46.	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren- Kohima- Wokha	97.36
47.	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung-Tuensang-Mon	98.14
48.	Odisha	Coastal Circuit 2016-17	Development of Gopalpur, Barkul, Satapada and Tampara	70.82

49.	Puducherry	Coastal Circuit 2015-16	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar - Nallavadu/Narambai - Manapet- Kalapet - Puducherry - Yanam	58.44
50.	Puducherry	Heritage Circuit 2017-18	Development of Franco- Tamil Village, Karaikal, Mahe and Yanam	49.44
51.	Puducherry	Spiritual Circuit 2017-18	Development of Spiritual Circuit in Puducherry	34.96
52.	Punjab	Heritage Circuit 2018-19	Development of Anandpur Sahib - Fatehgarh Sahib - Chamkaur Sahib - Ferozpur - Khatkar Kalan – Kalanour - Patiala	85.32
53.	Rajasthan	Desert Circuit 2015-16	Development of Sambhar Lake Town and Other Destinations	50.01

54.	Rajasthan	Krishna Circuit 2016-17	Development of Govind Dev ji temple (Jaipur), KhatuShyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80
55.	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit– 'Development of Churu (SalasarBalaji)-Jaipur (Shri Samodke Balaji, Ghatke Balaji, BandhekeBalaji)- Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) - MehndipurBalaji- Chittorgarh (Sanwaliyaji)	87.05
56.	Rajasthan	Heritage Circuit 2017-18	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) - Jaipur (Facade Illumination in Jaipur and Nahargarh Fort) -Jhalawar (Gagron Fort) - Chittorgarh (Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) -	70.61

			Hanumangarh (Gogamedi) - Udaipur (Pratap Gaurav Kendra) - Dholpur (Bagh-I- Nilofar and PuraniChawani) - Nagaur (Meera Bai Smarak, Merta) - Tonk (SunehriKothi)	
57.	Sikkim	North East Circuit 2015-16	Development of Tourist Circuit linking Rangpo (entry) – Rorathang- Aritar- Phadamchen- Nathang- Sherathang- Tsongmo- Gangtok-Phodong- Mangan- Lachung-Yumthang- Lachen- Thangu-Gurudongmer- Mangan- Gangtok- TuminLingee- Singtam (exit)	98.05
58.	Sikkim	North East Circuit 2016-17	Development of Tourist Circuit Linking Singtam– Maka- Temi-BermoikTokel- Phongia- Namchi –Jorthang- Okharey- Sombaria- Daramdin- Jorethang- Melli (Exit)	95.32

59.	Tamil Nadu	Coastal Circuit 2016-17	Development of (Chennai- Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari)	73.13
60.	Telangana	Eco Circuit 2015-16	Development of Eco Tourism Circuit in Mahaboobnagar district	91.62
61.	Telangana	Tribal Circuit 2016-17	Development of Mulugu- Laknavaram- Medavaram- Tadvai- Damaravi- Mallur- Bogatha Waterfalls	79.87
62.	Telangana	Heritage Circuit 2017-18	Development of QutubShahi Heritage Park- Paigah Tombs- Hayat Bakshi Mosque- Raymond's Tomb	96.90
63.	Tripura	North East Circuit 2015-16	Development of Agartala - Sipahijala - Melaghar - Udaipur - Amarpur- Tirthamukh- Mandirghat– Dumboor- NarikelKunja- Gandachara– Ambassa	82.85
64.	Tripura	North East Circuit	Development of SurmaCherra- Unakoti- Jampui Hills- Gunabati -	44.83

		2018-19	Bhunaneshwari- Neermahal- Boxanagar- Chottakhola- Pilak- Avangchaarra	
65.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, andKapilwastu	87.89
66.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45
67.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar- Aligarh-Kasganj-Sarosi (Unnao)-Pratapgarh- Kausambi-Mirzapur- Gorakhpur-Domariyaganj- Basti-Barabanki-Azamgarh- Kairana- Baghpat- Shahjahanpur	71.91
68.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur- Kanpur Dehat- Banda- Ghazipur- Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur- Deoria- Mahoba-	67.51

			Sonbhadra- Chandauli- Mishrikh- Bhadohi	
69.	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)- MagharDham (SantKabir Nagar)- ChauriChaura, Shaheed Sthal (Fatehpur)- MahuarshaheedSthal (Ghosi)- Shaheed Smarak (Meerut)	36.65
70.	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21
71.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri- Sikandrabad-Noida-Khurja- Banda	12.03
72.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30
73.	Uttarakhand	Eco Circuit 2015-16	Integrated Development of Eco-Tourism, Adventure Sports, and Associated	69.17

			Tourism Related Infrastructure for Development of Tehri Lake and Surroundings as New Destination-District Tehri	
74.	Uttarakhand	Heritage Circuit 2016-17	Integrated Development of Heritage Circuit in Kumaon Region - Katarmal - Jogeshwar-Bairnath- Devidhura	76.32
75.	West Bengal	Coastal Circuit 2015-16	Development of Beach Circuit: Udaipur- Digha- Shankarpur- Tajpur- Mandarmani- Fraserganj- Bakkhlai- Henry Island	67.99
76.	-	Wayside Amenities 2018-19	Development of Wayside Amenities in Uttar Pradesh and Bihar at Varanasi-Gaya; Kushinagar-Gaya- Kushinagar in collaboration with MoRTH	15.07
Total				5287.90

List of sanctioned projects under Swadesh Darshan 2.0**(Rs. in Crore)**

S. No.	State	Destination	Name of the Experience	Sanctioned Cost	Date of Sanction
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87	05-03-2024
2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02	05-03-2024
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48	05-03-2024
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75	05-03-2024
5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67	05-03-2024
6	Assam	Jorhat	Reimagining Cinnamara Tea Estate	23.91	05-03-2024
7	Goa	Porvorim	Porvorim Creek Experience	23.56	20-08-2024
8	Goa	Colva	Colva Beach Experience	15.65	20-08-2024

9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64	29-02-2024
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72	29-02-2024
11	Karnataka	Mysuru	Ecological Experience Zone	18.47	05-03-2024
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	05-03-2024
13	Ladakh	Leh	JulleyLeh Biodiversity Park	24.89	05-03-2024
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01	05-03-2024
15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	29-02-2024

16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	05-03-2024
17	Maharashtra	Pune	Shivrushti Historical Theme Park-Phase 3	76.22	21-09-2024
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84	05-03-2024
19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45	04-03-2024
20	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	7.87	20-08-2024
21	Nagaland	Chumuoukedima	Tribal Cultural Experience at Midway Retreat	21.56	05-03-2024
22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29	05-03-2024

23	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06	05-03-2024
24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90	20-08-2024
25	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	17.37	29-02-2024
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40	05-03-2024
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59	29-02-2024
28	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	30.02	29-02-2024
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81	29-02-2024
30	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.00	05-03-2024

31	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Exp	13.02	05-03-2024
32	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	15.94	05-03-2024
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20	05-03-2024
34	Uttarakhand	Champawat	Tea Garden Experience	11.21	05-03-2024
TOTAL AMOUNT				791.25	

Details of Projects sanctioned under Special Assistance to States for Capital Investment (SASCI Scheme) - Development of Iconic Tourist Centers to Global Scale

(Rs. in Crore)

S. No.	State	Name of the Project	Sanctioned Cost	Date of Sanction
1.	Andhra Pradesh	Enriching the fort and Gorge Experience in Gandikota	77.91	26-11-2024

2.	Andhra Pradesh	Akhanda Godavari- (Havelok Bridge and Pushkar Ghat) in Raja Mahendravaram,	94.44	26-11-2024
3.	Arunachal Pradesh	Siang Adventure and Eco-Retreat in Pasighat	46.48	26-11-2024
4.	Assam	Assam State Zoo Cum Botanical Garden in Guwahati	97.12	26-11-2024
5.	Assam	Beautification of Rang Ghar in Sivasagar	94.76	26-11-2024
6.	Bihar	Development of Matsyagandha Lake in Saharsa	97.61	26-11-2024
7.	Bihar	Karamchat Eco-Tourism and Adventure Hub in Karamchat	49.51	26-11-2024
8.	Chhattisgarh	Development of Chitrotpala Film City in Raipur	95.79	26-11-2024
9.	Chhattisgarh	Development of Tribal and Cultural Convention Centre in Raipur	51.87	26-11-2024
10.	Goa	Chhatrapati Shivaji Maharaj Museum in Ponda	97.46	26-11-2024
11.	Goa	Townsquare in Porvorim	90.74	26-11-2024
12.	Gujarat	Ecotourism Destination at Kerly (Mokarsagar) in Porbandar	99.50	26-11-2024

13.	Gujarat	Tented City and Convention Centre in Dhordo	51.56	26-11-2024
14.	Jharkhand	Eco-Tourism Development of Tilaiyya” in Koderma	34.87	26-11-2024
15.	Karnataka	Ecotourism and Cultural Hub at Roerich and Devika Rani Estate Tataguni in Bengaluru	99.17	26-11-2024
16.	Karnataka	Development of SavadattiYallammagudda in Belgavi	100.00	26-11-2024
17.	Kerala	Ashtamudi Biodiversity and Eco-recreational Hub in Kollam	59.71	26-11-2024
18.	Kerala	Global Gateway to Malabar's Cultural Crucible in Sargaalayaa	95.34	26-11-2024
19.	Madhya Pradesh	Orchha A Medieval Splendour in Orchha	99.92	26-11-2024
20.	Madhya Pradesh	International Convention Centre for MICE in Bhopal	99.38	26-11-2024
21.	Maharashtra	INS-Guldar Underwater Museum, Artificial Reef, and submarine Tourism in Sindhudurg	46.91	26-11-2024

22.	Maharashtra	Development of RAM-KAL PATH in Nashik	99.14	26-11-2024
23.	Manipur	Loktak Lake Experience in Loktak	89.48	26-11-2024
24.	Meghalaya	MICE Infrastructure in Mawkhanu	99.27	26-11-2024
25.	Meghalaya	Redevelopment of Umiam Lake in Shillong	99.27	26-11-2024
26.	Odisha	Development of Hirakund	99.90	26-11-2024
27.	Odisha	Development of Satkosia	99.99	26-11-2024
28.	Punjab	Development of Heritage Street as a tribute to Shaheed-e-Azam, Sardar Bhaghat Singh at Khatkar Kalan in SBS Nagar	53.45	26-11-2024
29.	Rajasthan	Development at Amber-Nahargarh and Surrounding Area in Jaipur	49.31	26-11-2024
30.	Rajasthan	Development at Jalmahal in Jaipur	96.61	26-11-2024
31.	Sikkim	Skywalk, Bhaleydhunga, Yangang in Namchi	97.37	27-11-2024
32.	Sikkim	Border Experience in Nathula	68.19	27-11-2024

33.	Tamil Nadu	Development of Nandavanam Heritage Park in Mammallapuram	99.67	26-11-2024
34.	Tamil Nadu	Garden of Flowers in Devala	70.23	26-11-2024
35.	Telangana	Ramappa Region Sustainable Tourism Circuit in Ramappa	73.74	13-12-2024
36.	Telangana	Somasilla Wellness and Spiritual Retreat in Nallamala	68.10	13-12-2024
37.	Tripura	Shakti Peethas Park at Banduar in Gomati	97.70	26-11-2024
38.	Uttar Pradesh	Development of Bateshwar in District-Agra	74.05	26-11-2024
39.	Uttar Pradesh	Integrated Buddhist Tourism Development in Shrawasti	80.24	26-11-2024
40.	Uttarakhand	Iconic City Rishikesh: Rafting Base Station in Rishikesh	100.00	26-11-2024
TOTAL			3295.76	

List of projects sanctioned under PRASHAD Scheme

(Rs. In Crore)

State/UT	S. No.	Project Name	Sanction Year	Approved Cost	Amount Released	Physical Progress %

Andhra Pradesh	1	Development of Pilgrim Amenities at Amaravati	2015-16	27.77	27.77	100%
	2	Development of Srisailam Temple	2017-18	43.08	43.08	100%
	3	Development of Pilgrimage Amenities at Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam	2022-23	54.04	13.69	28%
	4	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33	-	0%
Arunachal Pradesh	5	Development of Parshuram Kund	2020-21	37.88	21.95	86%
Assam	6	Development of Pilgrimage amenities at Kamakhya Temple	2015-16	29.80	29.80	100%
Bihar	7	Development at Patna Sahib	2015-16	29.62	29.62	100%

	8	Development of basic facilities at Vishnupad temple	2014-15	3.63	3.63	100%
Chhattisgarh	9	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	2020-21	48.44	32.13	90%
Goa	10	Development of Bom Jesus Basilica	2024-25	16.46	-	0%
Gujarat	11	Development of Dwarka	2016-17	10.46	10.46	100%
	12	Development of Pilgrimage Amenities at Somnath	2016-17	45.36	45.36	100%
	13	Development of Promenade at Somnath	2018-19	47.12	47.12	100%
	14	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00	10.54	30%
Haryana	15	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	2019-20	48.53	34.68	74%

Jammu and Kashmir	16	Development at Hazratbal Shrine	2016-17	40.46	34.30	90%
Jharkhand	17	Development of Baba Baidya Nath Dham	2018-19	36.79	34.95	100%
Karnataka	18	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple	2023-24	45.71	0.00	0%
Kerala	19	Development at Guruvayur Temple	2016-17	45.19	45.19	100%
Madhya Pradesh	20	Development of Amarkantak	2020-21	49.99	34.73	81%
	21	Development of Omkareshwar	2017-18	43.93	43.93	100%
Maharashtra	22	Development of Trimbakeshwar	2017-18	42.18	29.93	93%
Meghalaya	23	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and Charantala Kali Temple	2020-21	29.29	24.92	100%
Mizoram	24	Development of Infrastructure for	2022-23	44.89	13.18	28%

		Pilgrimage and Heritage Tourism at Chite Vang, Zuangtai, Reiek and Aizawl				
Nagaland	25	Development of Pilgrimage Infrastructure at Molungkimong, Noksen Church, Aizuto, Wokha and Kohima	2018-19	25.20	21.33	100%
	26	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022-23	18.18	10.91	62%
Odisha	27	Infrastructure Development at Puri	2014-15	50.00	10.00	-
Punjab	28	Development of Karuna Sagar Valmiki Sthal at Amritsar	2015-16	6.40	6.40	100%
	29	Development of Chamkaur Sahib	2021-22	31.57	17.49	79%

Rajasthan	30	Integrated Development of Pushkar/Ajmer	2015-16	32.64	26.11	100%
Sikkim	31	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	2020-21	33.32	28.31	87%
Tamil Nadu	32	Development of Kanchipuram	2016-17	13.99	13.99	100%
	33	Development of Velankanni	2016-17	4.86	4.86	100%
Telangana	34	Development of Jogulamba Devi Temple	2020-21	38.90	33.07	72%
	35	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple	2022-23	62.00	12.82	37%
	36	Development of Pilgrimage Infrastructure at Bhadrachalam	2022-23	41.38	8.43	15%

Tripura	37	Development of Tripura Sundari Temple	2020-21	34.43	25.62	63%
Uttar Pradesh	38	Development of Varanasi –Phase –I	2015-16	18.73	18.73	100%
	39	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98	10.98	100%
	40	Development of River Cruise Tourism at Varanasi	2017-18	9.02	9.02	100%
	41	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36	9.36	100%
	42	Development of Varanasi – Phase II	2017-18	44.60	31.77	100%
	43	Development of Infrastructure facilities at Govardhan	2018-19	37.59	30.97	100%
Uttarakhand	44	Integrated Development of Kedarnath	2015-16	34.77	34.77	100%
	45	Development of Infrastructure for	2018-19	56.15	27.43	85%

		Pilgrimage Facilitation in Badrinath Ji Dham				
	46	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and Yamunotri Dham	2021-22	54.36	10.22	100%
West Bengal	47	Development of Belur Math	2016-17	30.03	23.39	100%
Total				1594.40	1036.96	

List of Projects Sanctioned under the Scheme Assistance to Central Agencies

(Rs.inLakh)

Sr. No.	Name of Project	State	Agency	Sanction Date	Amount sanctioned	Amount Released
1	Sound and Light Show at Dal Lake (Nigeeen Lake)	JandK	ITDC	25-06- 2012	500	400
2	Cruise Passenger Facilities Centre in the existing Passenger	Tamil Nadu	Chennai Port Trust	24-09- 2012	1724.66	1724.66

	Terminal at Chennai Port.					
3	Implementation of Multimedia /Laser show at Tilyar Lake	Haryana	ITDC	30-04- 2013	500	224.05
4	Construction of Interpretation Centre at the World Heritage Site of Humayun's Tomb, New Delhi.	Delhi	Aga Khan Foundation	04-03- 2014	4944.84	4944.84
5	Cruise Terminal Building at Mormugao Port Trust	Goa	Mormugao Port Trust	24-06- 2014	879.04	767.18
6	Sound and Light Show at Diu Fort, Diu	Daman and Diu	ITDC	28-02- 2015	775.54	620.43
7	Illumination of monuments in	Uttar Pradesh	ITDC	28-02- 2015	512.43	381.47

	Varanasi/Sarnath (Dhamekh Stupa in SarnathChaukha ndi Stupa in Sarnath, Tomb of Lalkan in Sarnath and Man Mahal in Banaras).					
8	Development of KanojiAngre Lighthouse as a tourist Destination	Maharashtra	Mumbai Port Trust	09-08- 2016	1500	1500
9	Development of a Walkway/Promen ade on Willingdon Island, Cochin, Kerala	Kerala	Cochin Port Trust	28-10- 2016	901	826.29
10	Central Financial Assistance for upgrading of	Kerala	Cochin Port Trust	31-03- 2017	2141	1912.8

	Births and Backup area of Ernakulam Wharf					
11	Project for Up- gradation of Golf Course at SAI Trivandrum Golf Club by the Sports Authority of India	Kerala	SAI	31-03- 2017	2464.99	1232.49
12	Sound and Light Show at Yadavindra Gardens, Pinjore, Haryana.	Haryana	ITDC	16-10- 2017	600	300
13	Sound and Light Show at Puttaparthi , Andhra Pradesh	Andhra Pradesh	ITDC	27-11- 2017	708.67	354.34
14	Up- gradation/moder nization to International Cruise terminal	Maharashtra	Mumbai Port Trust	29-12- 2017	1250	1250

	at Indira Dock, Mumbai.					
15	Illumination of three monuments in Varanasi, Uttar Pradesh- 1. Dashashwamedh Ghat to Darbhanga Ghat (stretch of 300 m) 2. Tulsi Manas Mandir 3. Sarnath Museum	Uttar Pradesh	CPWD	21-12-2017	293.55	293.55
16	Infrastructural Development at JCP Attari, Wagha Border	Punjab	BSF	12-06-2018	1312	1029.59
17	Improvement of immigration facility and deepening of existing cruise	Goa	Mormugao Port Trust	24-08-2018	1316.4	658.2

	berth at Mormugao Port Trust					
18	Developing infrastructure at Cochin Port Cruise Terminal.	Kerala	Cochin Port Trust	12-12- 2018	120.79	114.17
19	Creation of additional tourism facilities at the Cochin Port Trust Walkway	Kerala	Cochin Port Trust	12-12- 2018	466.47	466.47
20	Construction of Cruise-Cum- Costal Cargo Terminal at Channel berth area in Outer Harbour of Visakhapatnam Port	Andhra Pradesh	Visakhapat nam Port Trust	14-12- 2018	3850	2991

21	Restoration/ Renovation of 'Jallianwala Bagh Memorial' and Additional work to be taken at Jallianwala Bagh National Memorial at Amritsar, Punjab.	Punjab (GFR)	ASI	08-03- 2019	2302	2250
22	Sound and Light Show at (Purana Quila) Delhi	Delhi	ITDC	05-08- 2019	1404	685
23	Development of Additional infrastructure in the new Cochin Port Trust Terminal	Kerala	Cochin Port Trust	13-12- 2019	1029.7	888.62
24	Illumination of Building of National Gallery of Modern Art	Delhi	NCSM	19-12- 2019	380	304

25	Development and renovation of selected facilities of National Museum	Delhi	NCSM	26-12-2019	4373	2186
26	Development of Jetties at 9 main points of embarkation/dise mbarkation of River Cruize on National Water ways No. 1 and 2	Assam	IWAI	28-04-2020	2803.05	700.76
27	Tourism Infrastructure at Beltaal Lake , Damoh, Madhya Pradesh by ITDC.	Madhya Pradesh	ITDC	29-09-2020	2315.30	1008.27
28	Sound and Light Show at Leh, Ladakh and Water Screen Projection	Lehand Ladakh	ITDC	26-11-2020	2321.99	765.99

	Multimedia Show at Tourist Facilitation Centre, Kargil, Ladakh					
29	3D visual projection mapping of NGMA Building	Delhi	NCSM	31-03- 2021	616.27	464.58
30	Development of Convention Centre and associated Infrastructure at Aizawl.	Mizoram	WAPCOS	31-03- 2021	3994.75	3057.03
31	Development of International and Domestic Cruse Terminal and allied facilities at Murmugao Port Trust, Goa	Goa	Mormugao Port Trust	10-09- 2021	5000	4000

32	Upgradation/ Modernization to International Cruise Terminal at Indira Dock, Mumbai Port Trust	Maharashtr a	Mumbai Port Trust	20-12- 2021	3750	3000
33	Development of 22 viewpoints in North Eastern State (i) Nagaland (2 view points)- Rs.5.77 Cr. (ii) Meghalaya (3 view points) – Rs.6.26 Cr. (iii) Mizoram (9 view points)- Rs.12.78 Cr. (iv) Arunachal Pradesh (4 view points) – Rs.6.25 Cr.	NER	NHIDCL	11-10- 2022	4444	3555.4

	(v) Manipur (3 view points)- Rs.5.93 Cr. (vi) Sikkim/ West Bengal (1 view point)- Rs.3.70 Cr.					
34	Development of Border Tourism at Shri Tanot Complex , Jaisalmer Sector	Rajasthan	BSF	05-07-2022	1767.66	883.83
35	Multimedia Laser Show with Water Screen and Musical Fountain at Sanjeevaiah Park , Hyderabad, Telangana	Telangana	BECIL	31-10-2022	5000.04	4090
36	Design, Supply, Installation, Testing and Commissioning	Telangana	BECIL	22-12-2022	1179.93	943.47

	of Digital Multimedia Technology and Lightings at Osmania Arts University, Hyderabad Telangana					
37	Project 'Major Upgradation of National Science Centre	Delhi	NCSM	27-03- 2023	3180	18
38	Installation of Musical Fountain and Water Screen Multimedia based projection show at Nawal Sagar Lake, Bundi	Rajasthan	ITDC	04-10- 2023	925.67	92.57
39	Development of Light and Sound and Multimedia	Delhi	ITDC	28-03- 2024	4712.4	471

	Show at Rashtrapati Bhawan					
40	3D Mapping with Aqua Screen Projection and Sound Show at Buxar, Bihar and Dynamic Lighting and Motif at Ram Rekha Ghat, Bihar	Bihar	BECIL	10-06- 2024	599.96	59.99
	Total				78,861.10	51,416.04

DEVELOPMENT OF LIBRARIES

89. SHRI AZAD KIRTI JHA

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has taken any measures to increase the number of libraries under its purview during the last ten years, if so, the details thereof;
- (b) the details of all libraries under the Ministry of Culture; and
- (c) whether any funds have been allocated for the development of the existing libraries and if so, the details thereof?

**THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI
GAJENDRA SINGH SHEKHAWAT):**

(a) Library is a State subject as per the Seventh schedule, under article 246th of Constitution of India, and public libraries function under the administrative control of the respective State/Union Territory Authorities.

Ministry of Culture through Raja Rammohun Roy Library Foundation (RRRLF), an Autonomous Body under this Ministry, provides financial assistance to public Libraries for various purpose e.g. construction/renovation of library buildings, up-gradation of infrastructure with furniture and equipment, modernization, procurement of books and reading resources, organization of seminar/training and capacity building of library professionals / workshop / outreach programmes, establishment of children corner, opening of various sections, creating facilities for specially-abled, brail corner etc.

Number of Library Assisted by RRRLF in last 10 years: -

Sl No.	Year	No. of libraries Assisted
1.	2014-15	19,707
2.	2015-16	23,306
3.	2016-17	22,744
4.	2017-18	19,084
5.	2018-19	12,070
6.	2019-20	6,735

7.	2020-21	24,831
8.	2021-22	24,106
9.	2022-23	4,675
10.	2023-24	7,010

National Mission on Libraries (NML) Scheme, under this Ministry also provides Financial Assistance for i) Up-gradation of Infrastructure, ii) Modernization of Technology and Modernization of Services, iii) Creation of Facilities for Specially abled users and iv) Subscription of E-journals/ E-books for selected Libraries under NML, v) Network Connectivity for District Libraries, vi) Procurement of Reading resources and Advocacy and Outreach programs etc. to 35 State Central Libraries, 35 District Libraries selected by the State Government of each State / UT and 6 libraries identified by this Ministry. Under this Scheme, State Governments are required to share the expenditure with National Mission on Libraries (NML) in the form of Central Fund in the ratio of 25%: 75% for the other States and in the ratio of 10%: 90% for NE States.

(b) There are 7 MoC libraries/organizations under the Ministry of Culture as follows:-

- i. National Library, Kolkata
- ii. Central Reference Library, Kolkata
- iii. Central Secretariat Library, New Delhi
- iv. Delhi Public Library, Delhi
- v. Rampur Raza Library, Rampur. U. P.

vi. Khuda Bakhsh Oriental Public Library, Patna, Bihar

vii. Raja Rammohun Roy Library Foundation, Kolkata

(c) With reference to (b) above, grants are given to these organizations by the Ministry to meet their administrative as well as development needs. The details of funds allocated to these organizations during the last 5 years may be seen at **STATEMENT.**

STATEMENT

Expenditure details of Libraries from 2019 to 2024

(Rs. in lakh)

Sl. No.	Name of the Organization	Financial Year	BE
1.	National Library, Kolkata	2019-20	5277.33
2.		2020-21	4724.68
3.		2021-22	4628.86
4.		2022-23	6189.50
5.		2023-24	6449.50

(Rs. in lakh)

Sl. No.	Name of the Organization	Financial Year	BE
1.		2019-20	513.00
2.		2020-21	545.00

3.	Central Reference Library, Kolkata	2021-22	558.00
4.		2022-23	561.00
5.		2023-24	618.00

(Rs. in lakh)

Sl. No.	Name of the Organization	Financial year	BE
1.	Central Secretariat Library, New Delhi	2019-20	210.00
2.		2020-21	186.00
3.		2021-22	166.00
4.		2022-23	213.00
5.		2023-24	295.00

(Rs. in lakh)

Sl. No.	Name of the Organization	Financial Year	BE
1.	Raja Rammohun Roy Library Foundation, Kolkata	2019-20	5129.06
2.		2020-21	5338.40
3.		2021-22	2707.00
4.		2022-23	2752.00
5.		2023-24	3367.00

(Rs. in lakh)

Sl. No.	Name of the Organization	Financial Year	BE
1.	Delhi Public Library, Delhi	2019-20	2957.84
2.		2020-21	3167.69
3.		2021-22	3627.00
4.		2022-23	3367.00
5.		2023-24	3558.00

(Rs. in lakh)

Sl. No.	Name of the Organization	Financial Year	BE
1.	Khuda Bakhsh Oriental Public Library, Patna, Bihar	2019-20	583.25
2.		2020-21	586.89
3.		2021-22	632.50
4.		2022-23	580.50
5.		2023-24	622.00

(Rs. in lakh)

Sl. No.	Name of the Organization	Financial Year	BE
1.	Rampur Raza Library, Rampur, U.P.	2019-20	650.97
2.		2020-21	646.05
3.		2021-22	702.00
4.		2022-23	672.00
5.		2023-24	662.00

धर्मार्थ संगठनों को दान

90. श्री अरुण कुमार सागर:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) आज की तिथि के अनुसार, देश में उन मंदिरों, चर्चों, गुरुद्वारों, मस्जिदों आदि जैसे धर्मार्थ संगठनों का राज्यवार ब्यौरा क्या है जहां दान को आयकर अधिनियम की धारा 80-छ के अंतर्गत कर छूट के अंतर्गत रखा गया है;

(ख) विगत तीन वर्षों और वर्तमान वर्ष के दौरान उक्त धार्मिक संगठनों को दान के रूप में प्राप्त राशि का वर्षवार ब्यौरा क्या है;

(ग) उक्त अवधि के दौरान दान के रूप में प्राप्त धनराशि को उक्त धर्मार्थ संगठनों द्वारा जिन मदों पर खर्च किया गया, उनका राज्यवार ब्यौरा क्या है; और

(घ) उक्त अवधि के दौरान धार्मिक संगठनों द्वारा दान के रूप में प्राप्त राशि पर आयकर अधिनियम की धारा 80-छ के अंतर्गत सरकार द्वारा प्रदान की गई छूट की राशि का वर्षवार और संगठनवार ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क), (ख) तथा (घ) “धर्मार्थ एवं धार्मिक” श्रेणी के अंतर्गत “धार्मिक” उप-श्रेणी में धर्मार्थ संगठनों की संख्या, जिनके संबंध में, विभिन्न दाताओं ने आयकर अधिनियम, 1961 की धारा 80छ के तहत कटौती का दावा किया है, जैसा कि पिछले तीन वर्षों में दाखिल की गई आयकर विवरणियों से उपलब्ध है, निम्नानुसार है:

निर्धारण वर्ष	दाताओं की संख्या (धर्मार्थ संगठन)	दान की राशि (करोड़ रु. में)
2022	2,067	294.29
2023	2,557	311.83
2024	1,974	227.87

आयकर के उद्देश्य से धर्मार्थ संगठनों को मंदिरों, चर्चों, गुरुद्वारों, मस्जिदों आदि के रूप में वर्गीकृत नहीं किया गया है।

(ग) चूंकि आय विवरणी में व्यय का कोई विशिष्ट मदवार वर्गीकरण नहीं है, अतः ऐसे कोई आंकड़े उपलब्ध नहीं हैं।

नर्मदापुरम, मध्य प्रदेश में कागज की नई मशीन की स्थापना

91. श्री दर्शन सिंह चौधरी:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का मध्य प्रदेश के नर्मदापुरम जिले में कागज की नई मशीन की स्थापना के साथ-साथ प्रतिभूति मुद्रणालय के विकास का कोई प्रस्ताव/योजना है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख) भारतीय प्रतिभूति मुद्रण तथा मुद्रा निर्माण निगम लिमिटेड (एसपीएमसीआईएल) की इकाई प्रतिभूति कागज कारखाना (एसपीएम), नर्मदापुरम, मध्य प्रदेश, करेंसी नोटों और अन्य

प्रतिभूति उत्पादों के लिए कागज के निर्माण/उत्पादन का कार्य करता है। भारतीय प्रतिभूति मुद्रण तथा मुद्रा निर्माण निगम लिमिटेड भारत सरकार की पूर्ण स्वामित्व वाली कंपनी है। एसपीएम, नर्मदापुरम के अलावा बैंक नोट पेपर मिल इंडिया प्राइवेट लिमिटेड (बीएनपीएमआईपीएल) मैसूर भी बैंक नोटों के लिए कागज निर्माण का कार्य करता है। बीएनपीएमआईपीएल, भारतीय प्रतिभूति मुद्रण तथा मुद्रा निर्माण निगम लिमिटेड और भारतीय रिजर्व बैंक नोट मुद्रण प्राइवेट लिमिटेड (बीआरबीएनएमपीएल), जो भारतीय रिजर्व बैंक (आरबीआई) की सहायक कंपनी है, का एक संयुक्त उद्यम है।

प्रतिभूति कागज कारखाना, नर्मदापुरम में एक नई कागज मशीन की स्थापना के लिए कोई निर्णय नहीं लिया गया है। मौजूदा कारखाने की क्षमता वृद्धि संबंधी कोई भी निर्णय परियोजना की संभाव्यता और व्यवहार्यता, मौजूदा संयंत्र और मशीनरी की स्थिति, भविष्य में मुद्रा नोटों की आवश्यकता, डिजिटल लेनदेन की प्रवृत्ति, अन्य कारखाने के विस्तार की तुलना में उपयुक्तता आदि जैसे विभिन्न कारकों पर निर्भर करता है। सरकार, आरबीआई और अन्य हितधारकों के परामर्श से, इस मामले में समग्र दृष्टिकोण अपनाने के लिए इन कारकों को ध्यान में रखती है।

CENTRALIZED COACHING CENTRE AT COIMBATORE

92. DR. GANAPATHY RAJKUMAR P:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Sports Authority of India has any proposal to start a centralized training centre based at Coimbatore for the development of sports persons and coaches from Southern India; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b) No proposal to start a centralized training centre based at Coimbatore for the development of sports persons and coaches from Southern India is under consideration in Sports Authority of India.

REJECTION OF INSURANCE CLAIMS

93. SHRI BALASHOWRY VALLABHANENI:

ADV DEAN KURIAKOSE:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Insurance Regulatory and Development Authority of India (IRDAI) has stated that health insurance claims worth 15,100 crores have been rejected in the year 2023-24 and if so, the details thereof, insurance company-wise;
- (b) whether the terms and conditions of health insurance companies run into many pages with very small font size which really frustrates those who want to take policy and they invariably sign the policy document without reading the terms and conditions of the policy and insurance companies taking advantage of this in rejecting or repudiating claims and if so, the measures taken by the Government in this regard;
- (c) whether the Health Insurance Companies had received premiums to the tune of Rs. 1,07,681 crore for the same period and if so, the details thereof, State-wise;
- (d) whether the ratio of claim settlement by public sector insurance companies is better in comparison to private sector insurance companies; and
- (e) whether the Government is impressing upon private sector companies to be more humane in settling the claims and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY) :

- (a) The Insurance Companies process the claims as per the terms and conditions of the policy. The company-wise break up of data pertaining to health insurance claims, disallowed or repudiated by insurance companies, in the year 2023-24 is attached as **STATEMENT-I.**

(b) In order to ensure that customers are fully aware about terms and conditions of the policy and to prevent mis-selling, IRDAI has mandated that:-

- i. Insurance companies will provide Customer Information Sheet (CIS) to each health insurance policyholder. CIS shall provide details of coverage offered, exclusions, sub-limits/deductibles, capping, waiting period(s) etc.
- ii. Font size of at least eleven (11) to be used in insurance policies.
- iii. Appropriate framework to be put in place by insurers to ensure that the features, benefits along with terms and conditions of the products being sold are represented correctly and fully and that the products are not mis-stated or misrepresented to prospects or policyholders.
- iv. Free look period of 30 days (from the date of receipt of the policy document) is given to the policyholder to review the terms and conditions of the policy. If he/she is not satisfied with any of the terms and conditions, he/she has the option to cancel his/her policy.

(c) The details of state-wise health insurance premium collected by insurers during last 3 Financial years as per IRDAI is provided in **STATEMENT-II**.

(d) The details of claimed settled by public and private sector insurance companies is provided in **STATEMENT III**.

(e) IRDAI has further advised the insurance companies to take various measures to improve the customer claim settlement experience. Some of the measures are:

- i. No claim shall be repudiated without the approval of the Insurer's Product Management Committee (PMC) or a three-member sub-group of PMC called the Claims Review Committee (CRC).

- ii. In case, the claim is repudiated or rejected or disallowed partially, details shall be communicated to the claimant along with full details giving reference to the specific terms and conditions of the policy document.
- iii. If a customer is not satisfied with decision of the insurer on the claim, he/she may lodge a complaint with grievance redressal officer of insurer. The policyholders have the right to approach the Insurance Ombudsman without any charges. Insurers must comply with the Ombudsman's decision within 30 days, or they need to pay penal charges of Rs. 5000 per day for each day of delay.
- iv. Shorter timelines for processing and settlement of claims have been introduced for reimbursement/ cashless claim settlement and for pre-authorisation.
- v. Suo-moto payment of interest at bank rate plus 2 percent in event of delay beyond specified timelines.

STATEMENT-I

Data related to health claims disallowed/repudiated during FY 2023-24			
S.no.	Insurers	Claims disallowed as per terms and conditions of policy contract	Claims repudiated during the period
		Amount (in lacs)	Amount (in lacs)
Private Sector Insurers			

1	Acko General Insurance Ltd.	8,867.86	16,633.78
2	Bajaj Allianz General Insurance Co. Ltd.	70,761.60	33,246.81
3	Cholamandalam MS General Insurance Co. Ltd.	1,989.80	12,972.50
4	Future Generali India Insurance Co. Ltd.	14,222	5,964
5	Go Digit General Insurance Ltd.	19,844.13	3,836.93
6	HDFC ERGO General Insurance Co. Ltd.	46,862.69	24,806.41
7	ICICI Lombard General Insurance Co. Ltd.	1,13,380.14	88,301.20
8	IFFCO Tokio General Insurance Co. Ltd.	14,065.96	49,273.54
9	Kotak Mahindra General Insurance Co. Ltd.	2,245.46	10,043.02
10	Liberty General Insurance Ltd.	669	3,361
11	Magma HDI General Insurance Co. Ltd.	6,887.45	6,227.31
12	Navi General Insurance Limited	256.2	2,142.22
13	Raheja QBE General Insurance Co. Ltd.	227.42	603.62
14	Reliance General Insurance Co. Ltd.	23,734.01	34,802.67

15	Royal Sundaram General Insurance Co. Ltd.	4,555.76	3,516.25
16	SBI General Insurance Co. Ltd.	69,083.08	33,525.88
17	Shriram General Insurance Co. Ltd.	6.91	29.51
18	Tata AIG General Insurance Co. Ltd.	17,045.14	31,948.91
19	Universal Sompo General Insurance Co. Ltd.	13,932	2,598
20	Zuno General Insurance Co. Ltd.\$	4,692.78	3,253.62
	Private Sector Insurers Total	4,33,329.21	3,67,087.16
Stand-alone Health Insurers			
21	Aditya Birla Health insurance Co. Ltd.	30,025.49	29,294.68
22	Care Health Insurance Ltd.	61,641.48	50,935.75
23	ManipalCigna Health Insurance Co. Ltd.	37,628.06	32,171.94
24	Niva Bupa Health Insurance Co. Ltd.	49,318.58	40,941.01
25	Reliance Health Insurance Ltd.@	0.2	1.33
26	Star Health and Allied Insurance Co. Ltd.	2,77,485	1,65,979

	Stand-alone Health Insurers		
	Total	4,56,098.98	3,19,323.58
Public Sector Insurers			
27	United India Insurance Co. Ltd.	1,34,214.57	61,346.15
28	The New India Assurance Co. Ltd.	4,86,399.04	2,17,405.42
29	The Oriental Insurance Co. Ltd.	0	63,344.79
30	National Insurance Co. Ltd.	0	65,210.65
	Public Sector Insurers Total	6,20,613.61	4,07,307.01
	Grand Total	15,10,041.80	10,93,717.75

(Source: Annual Report data of IRDAI 2023-24.)

STATEMENT-II

STATE-WISE HEALTH INSURANCE PREMIUM (EXCLUDING TRAVEL AND PERSONAL ACCIDENT BUSINESS)

S.No.	State/ UT	Gross Premium (₹ Crores)		
		<u>2021-22</u>	<u>2022-23</u>	<u>2023-24</u>
1	Andhra Pradesh	1,038	1,313	1,645
2	Arunachal Pradesh	8	10	11
3	Assam	314	445	506
4	Bihar	426	622	749
5	Chhattisgarh	264	341	409
6	Goa	127	136	201
7	Gujarat	5,233	6,359	8,458

8	Haryana	3,348	4,263	5,644
9	Himachal Pradesh	66	91	106
10	Jharkhand	391	1,138	957
11	Karnataka	7,785	9,783	12,017
12	Kerala	2,066	3,032	3,711
13	Madhya Pradesh	1,195	1,477	1,681
14	Maharashtra	23,301	26,349	31,258
15	Manipur	12	20	15
16	Meghalaya	16	101	54
17	Mizoram	127	81	191
18	Nagaland	20	44	28
19	Orissa	598	761	928
20	Punjab	1,149	1,297	1,490
21	Rajasthan	2,365	3,548	4,313
22	Sikkim	12	14	19
23	Tamil Nadu	6,851	8,809	9,738
24	Telangana	3,683	4,787	5,873
25	Tripura	28	42	48
26	Uttar Pradesh	3,180	4,055	4,936
27	Uttarakhand	275	347	404
28	West Bengal	3,533	3,770	4,175
29	Andaman and Nicobar	3	4	4
30	Chandigarh	346	198	233

31	Dadra and Nagar Haveli and Daman and Diu	38	45	56
32	Delhi	4,890	5,752	7,073
33	Jammu and Kashmir	311	394	674
34	Ladakh	1	1	1
35	Lakshadweep	3	1	2
36	Puducherry	49	60	71
	Total	73,052	89,492	1,07,681

(Source: Annual Report data of IRDAI, 2023-24.)

STATEMENT –III

The details of claimed settled by public and private sector insurance companies

(I) Amount of claims paid by insurance companies for every 10000 Rupees of premium collected in FY 2023-24 is as under:-

Particulars	Public Sector insurers	Private Sector General insurers	Standalone Health Insurers (SAHI)
Claims paid (Rs)	10,122	7077	5463
Claims carried forward to next year (in Rs)	1029	662	336

(Source: Annual Report data of IRDAI 2023-24.)

(II) Number of claims paid by insurance companies for every 10000 claims received in FY 2023-24 is as under:-

Particulars	Public Sector insurers	Private Sector General insurers	Standalone Health Insurers (SAHI)
Number of Claims paid	7984	8639	8635
Number of Claims repudiated	1262	885	921
Number of Claims carried forward to next year	754	476	444

(Source: Annual Report data of IRDAI 2023-24.)

बाराबंकी जिले (उ.प्र.) के छात्रों को अ.पि.व. छात्रवृत्ति

94. श्री तनुज पुनिया:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश के बाराबंकी जिले में अन्य पिछड़ा वर्ग की छात्रवृत्ति का दावा करने वाले विश्वविद्यालयों और महाविद्यालयों का ब्यौरा क्या है और विगत तीन वर्षों के दौरान कितने छात्रों को उक्त छात्रवृत्तियां प्रदान की गई हैं;

(ख) विगत तीन वर्षों के दौरान उक्त विश्वविद्यालयों और महाविद्यालयों में कितने छात्रों को छात्रवृत्ति नहीं मिली है अथवा उनके नाम सूची से हटा दिए गए हैं;

(ग) क्या सरकार का विचार उक्त छात्रों को छात्रवृत्ति प्रदान करने के लिए अलग से बजट आवंटित करने का है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (घ) सरकार मौजूदा योजना दिशानिर्देशों के अध्यक्षीन, अन्य पिछड़ा वर्ग (ओबीसी) के छात्रों सहित सभी श्रेणियों के छात्रों को वित्तीय सहायता प्रदान करने के लिए विभिन्न छात्रवृत्ति योजनाएं कार्यान्वित कर रही है। सामाजिक न्याय एवं अधिकारिता विभाग (डीएसजेई) द्वारा दी गई जानकारी के अनुसार, डीएसजेई देश में उच्चतर शिक्षा प्राप्त करने के लिए ओबीसी, ईबीसी और डीएनटी छात्रों को बढ़ावा देने के लिए वाइब्रेंट इंडिया के लिए पीएम यंग अचीवर्स छात्रवृत्ति पुरस्कार योजना (पीएम-वाईएसएसवीआई) को कार्यान्वित कर रहा है। प्रत्येक वित्त वर्ष के आरंभ में, राज्यों/संघ राज्य क्षेत्रों के लिए निधियों का सांकेतिक आवंटन, डीएसजेई द्वारा, प्रत्येक राज्य/संघ राज्य क्षेत्र की जनसंख्या के आधार पर, इस योजना के समग्र वार्षिक परिव्यय से किया जाता है। इस योजना के अंतर्गत पिछले तीन वित्त वर्षों के दौरान उत्तर प्रदेश सरकार को जारी धनराशि और लाभार्थियों की संख्या का ब्यौरा https://www.education.gov.in/parl_ques पर देखा जा सकता है।

इसके अतिरिक्त, उच्चतर शिक्षा विभाग (डीएचई) कॉलेज और विश्वविद्यालय के छात्रों के लिए प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) केंद्रीय क्षेत्र छात्रवृत्ति योजना (सीएसएसएस) को क्रियान्वित करता है, जिसके तहत ओबीसी छात्रों सहित भारत में उच्च शिक्षा प्राप्त करने वाले छात्रों को योजना के दिशानिर्देशों के अनुसार छात्रवृत्ति मिलती है। उत्तर प्रदेश के बाराबंकी जिले के महाविद्यालयों और विश्वविद्यालयों तथा शैक्षणिक वर्ष 2021-22, 2022-23 और 2023-24 के दौरान इन उच्चतर शिक्षा संस्थानों से पीएम-यूएसपी सीएसएसएस छात्रवृत्ति प्राप्त करने वाले छात्रों की संख्या https://www.education.gov.in/parl_ques पर देखी जा सकती है।

e-SHRAM AND PM-SYM DATA

95. SHRI RAJU BISTA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details regarding total number of e-Shram card registrations since its inception in West Bengal, district-wise;
- (b) the number of workers enrolled for e-Shram cards in Darjeeling, Kalimpong, and Uttar Dinajpur districts; and
- (c) the number of workers enrolled under the PM Shram Yogi Maan-Dhan (PM-SYM) Yojana in Darjeeling, Kalimpong, and Uttar Dinajpur districts?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c) The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis.

District wise registration of unorganised workers under eShram in West Bengal State including Darjeeling, Kalimpong and Uttar Dinajpur Districts is at **STATEMENT I** and the number of workers enrolled under the Pradhan Mantri Shram Yogi Maan-dhan Yojana (PM-SYM) in Darjeeling, Kalimpong, and Uttar Dinajpur Districts is at **STATEMENT II**.

STATEMENT – I

District wise number of unorganised workers registered on eShram portal in West Bengal including Darjeeling, Kalimpong, and Uttar Dinajpur Districts

S. No.	Districts	Total Registrations
1.	24 Paraganas North	20,58,482

2.	24 Paraganas South	22,58,722
3.	Alipurduar	4,21,745
4.	Bankura	14,12,781
5.	Birbhum	13,66,652
6.	Coochbehar	11,00,151
7.	Darjeeling	2,79,564
8.	Dinajpur Dakshin	6,05,379
9.	Dinajpur Uttar	9,70,669
10.	Hooghly	13,69,243
11.	Howrah	9,46,143
12.	Jalpaiguri	6,18,746
13.	Jhargram	4,06,413
14.	Kalimpong	51,456
15.	Kolkata	2,22,521
16.	Maldah	13,71,711
17.	Medinipur East	17,27,522
18.	Medinipur West	15,83,086
19.	Murshidabad	23,78,518
20.	Nadia	19,45,225
21.	Paschim Bardhaman	5,68,681
22.	Purba Bardhaman	16,46,482
23.	Purulia	11,13,797
	Total	2,64,23,689

STATEMENT – II

Number of workers enrolled under the Pradhan Mantri Shram Yogi Maan-dhan Yojana (PM-SYM) in Darjeeling, Kalimpong, and Uttar Dinajpur Districts of West Bengal

S. No.	Districts	Total Registrations
1.	Uttar Dinajpur	4406
2.	Darjeeling	1393
3.	Kalimpong	214

DISCREPANCIES IN HOSTEL ALLOTMENT OF CENTRAL UNIVERSITIES**96. SHRI M K RAGHAVAN:**

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has noticed any discrepancy in the allotment of hostels to students in Central Universities as several complaints suggest that universities are prioritizing students from the same State or region thereby side-lining those from distant locations;

(b) if so, the details including steps taken to alleviate/address such complaints;

(c) whether there are any norms for allotment of Hostels in Central Universities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d) No discrepancy in the allotment of hostels to students in Central Universities has come to the notice of the Government. Central Universities are autonomous bodies, established by Acts of Parliament and governed by provisions of their respective Act, Statutes and Ordinances made thereunder. The allotment of hostels is done by the Universities as per their respective Rules/Regulations/ Ordinances. There are established norms and guidelines for hostel allotment in Central Universities, ensuring a transparent, merit-based and equitable allocation process. Priority is given to students based on factors such as distance of residence, academic performance, social category and special needs of differently abled students.

RISING PRICES AND WAGE STAGNATION

97. SHRI MUHAMMED HAMDULLAH SAYEED:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government is aware of concern over rising prices and wage stagnation affecting consumption growth; and

(b) if so, the specific measures being taken to control inflation in key sectors, improve wage growth and promote fair competition in the market to support consumption and economic growth?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) As per the first advance estimates of GDP for 2024-25, the private final consumption expenditure (PFCE) is estimated to achieve a growth rate of 7.3 per cent at constant prices and 12.4 per cent at current prices, compared to 2023-24.

(b) The Government has taken many measures to control inflation, which include building buffers of key food items, periodically releasing these items into the open market, adopting trade policies to enhance domestic food availability, preventing hoarding by setting and revising stock limits, and distributing select food items at subsidised prices through designated retail outlets. The Government's focus on creation of infrastructure, skilling, human resource development and employment generation is likely to promote employment and economic growth and thereby improve household income and consumption. The measures taken for ease of doing business and support for micro, small, and medium enterprises are likely to promote business enterprises and greater competition. Under the provisions of the Minimum Wages Act 1948, the Central Government fixes, reviews and revises the minimum wages of the employees in the scheduled employments in the central sphere. Apart from this, the focus of the government on employment and growth strengthens labour market conditions in general.

कंपनी कानून के अंतर्गत मुकदमेबाजी को कम करने के लिए कदम

98. श्री रामवीर सिंह बिधूड़ी:

श्री जुगल किशोर:

श्री हरीश चंद्र मीना:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा कंपनी कानून के अंतर्गत राजस्थान और देश के अन्य भागों के न्यायालयों में लंबित मामलों की संख्या को कम करने के लिए क्या कदम उठाए गए हैं अथवा उठाए जाने का विचार है;

(ख) उक्त कदमों के परिणामस्वरूप कितने मामले वापस लिए गए और कम किए गए तथा उनका ब्यौरा क्या है और उक्त कितने मामले दिल्ली से संबंधित हैं;

(ग) क्या सरकार राजस्थान और देश के अन्य भागों में व्यवसाय में सुगमता में सुधार करने और कारपोरेट शासन ढांचे को बढ़ाने के लिए कोई अतिरिक्त कदम उठा रही है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख) कारपोरेट कार्य मंत्रालय (एमसीए) ने विभिन्न न्यायालयों में लंबित अभियोजनों की समीक्षा के लिए कई कदम उठाए हैं। 2017 में और बाद में 2022 में, अभियोजन वापस लेने के संबंध में सिफारिशें देने के लिए एमसीए के वरिष्ठ अधिकारियों की एक समिति का गठन किया गया था। इसका उद्देश्य न्यायिक न्यायालयों को उन अपराधों से मुक्त करना था जो प्रक्रियात्मक और तकनीकी प्रकृति के हैं, ताकि यह सुनिश्चित किया जा सके कि ऐसे न्यायालय गंभीर अपराधों पर ध्यान केंद्रित करने में सक्षम हैं। यह परिकल्पना की गई थी कि प्रक्रियात्मक और तकनीकी प्रकृति के मामलों को एक न्यायिक प्रक्रिया के माध्यम से निपटाया जा सकता है।

तदनुसार, 2017 में चलाए गए विशेष अभियान-I में 14,247 अभियोजन वापस ले लिए गए। इसके अतिरिक्त, देश के विभिन्न हिस्सों में 2023-24 में विशेष अभियान- II में 6266 अभियोजन वापस ले लिए गए।

राजस्थान राज्य (आरओसी जयपुर) और दिल्ली (आरओसी दिल्ली और हरियाणा) में पहचाने गए और वापस लिए गए मामलों की संख्या क्रमशः 10 और 18 थी। इसके अतिरिक्त, 30.11.2024 की स्थिति को, आरओसी जयपुर और आरओसी दिल्ली के पास लंबित अभियोजनों की संख्या क्रमशः 258 और 938 है।

(ग) और (घ) सरकार समय-समय पर व्यवसाय में सुगमता में सुधार करने और कारपोरेट गवर्नेंस को बढ़ाने के लिए विभिन्न कदम उठा रही है जो राजस्थान सहित पूरे देश में लागू हैं। कुछ महत्वपूर्ण कदम निम्नानुसार हैं:-

- (i) कंपनी और एलएलपी अधिनियमों के अंतर्गत 63 अपराधों को अपराध की श्रेणी से बाहर करना। अपराध की श्रेणी से बाहर करने के उद्देश्यों में से एक उद्देश्य न्यायिक न्यायालयों में मुकदमेबाजी के बोझ को कम करना और अभियोजन मामलों को अधिनिर्णयन की ओर स्थानांतरित करना भी रहा है;
- (ii) निगमन के लिए केन्द्रीकृत कम्पनी रजिस्ट्रार (सीआरसी) की स्थापना;
- (iii) कंपनियों और एलएलपी के स्वैच्छिक निकास के लिए त्वरित कारपोरेट निकास प्रसंस्करण केन्द्र की (सी-पेस) स्थापना;
- (iv) सीधी प्रक्रिया (एसटीपी) के अंतर्गत फ़ाइल किए गए ई-प्ररूपों की केन्द्रीकृत संवीक्षा के लिए केन्द्रीय जांच केन्द्र (सीएससी) की स्थापना;
- (v) 50 से अधिक प्ररूपों को एसटीपी (स्ट्रेट थ्रू प्रोसेस) में परिवर्तित करना जिनके लिए पहले क्षेत्रीय कार्यालयों का अनुमोदन अपेक्षित होता था;
- (vi) विनिर्दिष्ट गैर-एसटीपी ई-प्ररूपों के केन्द्रीकृत प्रसंस्करण के लिए केन्द्रीय प्रसंस्करण केन्द्र (सीपीसी) की स्थापना;
- (vii) व्यवसाय को तुरंत शुरू करने के लिए कंपनी के निगमन के समय नाम आरक्षण, निगमन, पैन, टैन, डीआईएन, ईपीएफओ पंजीकरण, ईएसआईसी पंजीकरण, व्यावसायिक कर पंजीकरण, दुकानें और प्रतिष्ठान पंजीकरण, जीएसटी संख्या, बैंक खाता खोलना आदि जैसी विभिन्न सेवाएं प्रदान करने के लिए एजाइल प्रो-एस नामक लिंक किए गए प्ररूप के साथ एक नया ई-प्ररूप एसपीआईसी+ शुरू करना। इसी तरह, एक ही आवेदन में समान सेवाएं प्रदान करने के लिए नया ई-प्ररूप एफ़आईएलएलआईपी (सीमित देयता भागीदारी के निगमन के लिए प्ररूप) पेश किया गया था;
- (viii) ऐसी लघु कंपनी की प्रारंभिक सीमा को बढ़ाकर लघु कंपनियों की परिभाषा में संशोधन किया गया है जिसकी प्रदत्त पूंजी 4.00 करोड़ रुपये से अधिक नहीं है और कारोबार 40.00 करोड़ रुपये से अधिक नहीं है। इसी प्रकार, लघु एलएलपी की अवधारणा पेश की गई है जो अनुपालन की लागत को कम करने के लिए कम अनुपालन, कम शुल्क के अध्यक्षीन है;

- (ix) 15.00 लाख रुपए तक की प्राधिकृत पूंजी वाली कंपनी के निगमन के लिए शून्य शुल्क;
- (x) कंपनी अधिनियम, 2013 की धारा 233 के तहत विलय के लिए विस्तारित फास्ट ट्रैक प्रक्रिया में अन्य स्टार्टअप और लघु कंपनियों के साथ स्टार्टअप्स के विलय को शामिल किया गया है, ताकि विलय और समामेलन की प्रक्रिया में तेजी लाई जा सके।
- (xi) सीए-2013 की धारा 233 (क्षेत्रीय निदेशकों के अनुमोदन के माध्यम से फास्ट ट्रैक विलय और समामेलन) का दायरा बढ़ाया गया। इसमें अब भारत से बाहर निगमित अंतरणकर्ता विदेशी कंपनी (धारक कंपनी होने के नाते) का भारत में निगमित अपनी पूर्ण स्वामित्व वाली सहायक कंपनी के साथ विलय भी शामिल है।

SPORTS SCIENCE INFRASTRUCTURE IN TAMIL NADU

99. SHRI S JAGATHRATCHAKAN:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Central Government is aware of the need for well-equipped sports science centres in the country, particularly in the fields of biomechanics, nutrition, and psychology, which are essential for the training and development of athletes;
- (b) if so, the steps being taken by the Central Government to assist Tamil Nadu in the establishment of additional said centres, to meet the growing demand for such services;
- (c) whether financial support or incentives are available under the Khelo India Programme or any other central schemes for the establishment and operationalization of said centres in the said State;
- (d) if so, the details thereof; and
- (e) whether the Central Government has any plans to encourage public-private partnerships for the development of sports science infrastructure in the said State?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e) Yes Sir, Athlete performance is closely tied to sports science, which enhances skills, prevents injuries, and ensures overall physical and mental well-being. The scheme of National Centre of Sports Sciences and Research (NCSSR), run by the Ministry of Youth Affairs and Sports, Government of India, aims to support high-level research education and innovation with respect to the high performance of elite athletes. Under the Scheme, this Ministry set up the NCSSR at Indira Gandhi Sports Complex, Sports Authority of India (SAI), New Delhi as the Hub and support in providing sports science equipment to SAI's 11 National Centres of Excellence and 2 High-Performance Centres, act as Spokes. Further, this Ministry also supports (funding) the setting up of the Sports Sciences Department in the six selected Universities/Institutions across the country including Annamalai University from Tamil Nadu. These selected Universities/Institutions are conducting Master's Degree/Ph.D programs in the field of sports science subjects like Sports Biochemistry, Sports Biomechanics and Performance Analysis, Sports Nutrition, Sports Physiology, Sports Psychology, Sports Training Methods/Fitness Management and Sports Physiotherapy.

Jawaharlal Nehru Stadium, Chennai, Tamil Nadu has also been identified as the Khelo India State Centre of Excellence (KISCE) where financial support provided to them for sports science equipment.

REJUVENATION OF RELIGIOUS SITES**100. DR. NISHIKANT DUBEY:**

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has taken any steps for rejuvenation of religious sites for boosting tourism in the country;
- (b) if so, the details thereof; and
- (c) the details of the projected boost in religious tourism due to the construction of the Ram Mandir in Ayodhya?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) The Ministry of Tourism under the “Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive” (PRASHAD) scheme provides financial assistance to the State Governments and Union Territory Administrations for development of tourism infrastructure at important pilgrimage and heritage destinations. A total of 47 projects has been sanctioned in 27 States/UTs with estimated cost of Rs.1594.40 crore.

Details of the projects sanctioned under the PRASHAD Scheme is given in the **STATEMENT.**

- (c) As per information received from the State Government of Uttar Pradesh, there is substantial increase in religious tourism to Ayodhya after construction of Ram Mandir. As per tourism statistics of Ayodhya, the total number of visitors to the district has risen from 6,022,618 in the year 2020 to 164,419,522 in the year 2024.

STATEMENT**List of projects sanctioned under PRASHAD Scheme**

(in Rs. Crore)

State/UT	S. No.	Project Name	Sanction Year	Approved Cost
Andhra Pradesh	1.	Development of Pilgrim Amenities at Amaravati	2015-16	27.77
	2.	Development of Srisailam Temple	2017-18	43.08
	3.	Development of Pilgrimage Amenities at Sri Varaha Lakshmi Narsimha Swami VariDevasthanam at Simhachalam	2022-23	54.04
	4.	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33
Arunachal Pradesh	5.	Development of ParshuramKund	2020-21	37.88
Assam	6.	Development of Pilgrimage amenities at Kamakhya Temple	2015-16	29.80
Bihar	7.	Development at Patna Sahib	2015-16	29.62
	8.	Development of basic facilities at Vishnupad temple	2014-15	3.63

Chhattisgarh	9.	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	2020-21	48.44
Goa	10.	Development of Bom Jesus Basilica	2024-25	16.46
Gujarat	11.	Development of Dwarka	2016-17	10.46
	12.	Development of Pilgrimage Amenities at Somnath	2016-17	45.36
	13.	Development of Promenade at Somnath	2018-19	47.12
	14.	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00
Haryana	15.	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	2019-20	48.53
Jammu and Kashmir	16.	Development at Hazratbal Shrine	2016-17	40.46
Jharkhand	17.	Development of Baba Baidyanath Dham	2018-19	36.79
Karnataka	18.	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple	2023-24	45.71
Kerala	19.	Development at Guruvayur Temple	2016-17	45.19

Madhya Pradesh	20.	Development of Amarkantak	2020-21	49.99
	21.	Development of Omkareshwar	2017-18	43.93
Maharashtra	22.	Development of Trimbakeshwar	2017-18	42.18
Meghalaya	23.	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and Charantala Kali Temple	2020-21	29.29
Mizoram	24.	Development of Infrastructure for Pilgrimage and Heritage Tourism at ChiteVang, Zuangtai, Reiek and Aizawl	2022-23	44.89
Nagaland	25.	Development of Pilgrimage Infrastructure at Molungkimong, NoksenChurch, Aizuto, Wokha and Kohima	2018-19	25.20
	26.	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022-23	18.18
Odisha	27.	Infrastructure Development at Puri	2014-15	50.00
Punjab	28.	Development of KarunaSagar Valmiki Sthal at Amritsar	2015-16	6.40

	29.	Development of Chamkaur Sahib	2021-22	31.57
Rajasthan	30.	Integrated Development of Pushkar/Ajmer	2015-16	32.64
Sikkim	31.	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	2020-21	33.32
Tamil Nadu	32.	Development of Kanchipuram	2016-17	13.99
	33.	Development of Velankanni	2016-17	4.86
Telangana	34.	Development of Jogulamba Devi Temple	2020-21	38.90
	35.	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple	2022-23	62.00
	36.	Development of Pilgrimage Infrastructure at Bhadrachalam	2022-23	41.38
Tripura	37.	Development of Tripura Sundari Temple	2020-21	34.43
Uttar Pradesh	38.	Development of Varanasi – Phase –I	2015-16	18.73
	39.	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98

	40.	Development of River Cruise Tourism at Varanasi	2017-18	9.02
	41.	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36
	42.	Development of Varanasi – Phase II	2017-18	44.60
	43.	Development of Infrastructure facilities at Govardhan	2018-19	37.59
Uttarakhand	44.	Integrated Development of Kedarnath	2015-16	34.77
	45.	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	2018-19	56.15
	46.	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and YamunotriDham	2021-22	54.36
West Bengal	47.	Development of Belur Math	2016-17	30.03

SCHOOL DROP-OUT RATE IN RAJASTHAN

101. SHRI RAHUL KASWAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware of the high drop-out rate among school students in Rajasthan, if so, the steps taken by the Government to address the issue;
- (b) whether the Government has conducted any study to understand the reasons behind the high drop-out rate in Rajasthan, if so, the details thereof and the follow-up action taken by the Government on the findings of the said study; and
- (c) the details of drop-out rate categorized on the basis of gender, rural-urban, education level, State-wise and district-wise especially in Rajasthan?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) Unified District Information System for Education Plus (UDISE+) system has been developed by the Department of School Education and Literacy (DoSEL), Ministry of Education to record data on indicators of school education provided by all the States and Union Territories. As per UDISE+ 2023-24, dropout rate of students at Primary, Upper-Primary and Secondary level in Rajasthan is as given below:

Dropout Rate			
State/UT	Dropout rate at Primary Level	Dropout rate at Upper Primary Level	Dropout rate at Secondary level
Rajasthan	7.1	6.8	9.4

Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Government. The

Department of School Education and Literacy is implementing Samagra Shiksha, an integrated scheme for school education in 2018-19 covering the entire gamut from pre-school to class XII. The scheme has also been aligned with the recommendations of NEP 2020 to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

One of the focus areas of the scheme is to reduce the dropout rate and the number of Out of School Children (OoSC). The scheme includes the provision of opening and strengthening of new schools up to senior secondary level; construction of school buildings and additional classrooms; setting up, up-gradation and running of Kasturba Gandhi Balika Vidyalayas; setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas; free uniforms, free text books, transport allowance and undertaking enrolment and retention drives.

In addition, support is provided through **special training** for age-appropriate admission of Out of School Children and for the training of residential as well as non-residential older children. The provision of seasonal hostels or residential camps, special training centres at worksites, transport/ escort facility are also available for bringing Out of School Children to the formal schooling structure.

Further, under the student-oriented component for the **children with special needs** of the scheme, financial assistance is provided for identification and assessment of children with special needs, aids and appliances, braille kits and books, appropriate teaching learning material and stipend to girl students with disability etc.

Mid-Day-Meal is another initiative adopted by the department for the students at the elementary level of education. Similarly, under **National Means-cum-Merit Scholarship Scheme**, scholarship is awarded to meritorious students of economically weaker sections to arrest their drop out at class VIII and encourage them to continue the study at secondary stage.

This Department has also developed an **online module** for compiling the data of Out of School Children (OoSC) identified by each State/UT and their mapping with Special Training Centres (STC) on the PRABANDH Portal (<http://samagrashiksha.in>). The concerned State/UT validates the child wise information of the identified OoSC and STC uploaded by the concerned Block Resource Centre of the State for monitoring the progress of mainstreaming of OoSC. Also, **Bridge Course Modules** have been developed by National Council of Educational Research and Training (NCERT) for bridging the learning gaps of Out of School Children studying in Special Training Centers (STC) under the provision of RTE Act, 2009.

(b) The state of Rajasthan, during the Out of School Children Entrance Festival Campaign (2024-25) conducted a household survey to identify the children who were out of school. The survey covered households in the school catchment area and the students identified were given admission in the nearby schools.

Some of the reasons as identified for out of school children, including drop-outs, are poverty, poor health of the child, child too young to be attending school and the fact that the parents need child's help in domestic work etc.

(c) The State wise details of drop-out rate categorized on the basis of gender and education level is at **STATEMENT-I**.

The details of drop-out rate categorized on the basis of gender and education level district wise in the State of Rajasthan is at **STATEMENT-II**.

STATEMENT-I

State-wise Details of Dropout Rate by level of education and gender, 2023-24

Sl.No.	Name of State/UT	Dropout Rate								
		Primary (Class II to Class V)			Upper Primary (Class VI to Class VIII)			Secondary (Class IX to XII)		
		Boys	Girls	Total	Boys	Girls	Total	Boys	Girls	Total
1.	Andaman and Nicobar Islands	1.4	0.8	1.1	0.8	0.0	0.4	7.1	3.2	5.1
2.	Andhra Pradesh	1.3	1.0	1.2	1.3	0.8	1.1	11.7	8.6	10.1
3.	Arunachal Pradesh	4.6	3.4	4.0	7.2	6.5	6.8	18.0	15.5	16.7
4.	Assam	8.1	5.5	6.8	10.3	6.1	8.2	19.4	19.5	19.5
5.	Bihar	13.8	13.6	13.7	26.0	25.9	25.9	21.2	20.5	20.9
6.	Chandigarh	0.0	0.0	0.0	0.9	0.0	0.4	6.8	3.2	5.2
7.	Chhattisgarh	2.6	1.9	2.3	6.2	4.3	5.3	18.3	11.0	14.5
8.	Dadra and Nagar Haveli and Daman and Diu	1.8	1.5	1.6	3.2	3.0	3.1	19.5	13.4	16.5
9.	Delhi	0.5	0.0	0.0	0.6	0.6	0.6	12.3	8.3	10.4

10.	Goa	0.7	1.3	1.0	1.2	1.0	1.1	10.0	5.4	7.8
11.	Gujarat	1.0	1.0	1.0	3.5	4.9	4.2	18.8	14.2	16.7
12.	Haryana	3.3	2.3	2.8	5.4	3.7	4.7	13.3	9.1	11.4
13.	Himachal Pradesh	0.0	0.0	0.0	0.7	0.4	0.6	5.5	3.6	4.6
14.	Jammu and Kashmir	2.0	1.4	1.7	3.2	3.3	3.2	17.3	14.7	16.1
15.	Jharkhand	5.3	4.6	4.9	9.4	8.6	9.0	10.3	10.3	10.3
16.	Karnataka	2.2	1.7	2.0	2.9	2.4	2.7	21.4	16.0	18.7
17.	Kerala	0.0	0.0	0.0	0.0	0.0	0.0	2.9	1.4	2.2
18.	Ladakh	3.7	2.2	3.0	7.3	4.3	5.8	22.5	18.0	20.1
19.	Lakshadweep	5.1	1.8	3.5	6.3	0.0	3.1	2.1	1.0	1.6
20.	Madhya Pradesh	2.8	2.3	2.6	7.0	6.5	6.7	17.2	13.0	15.2
21.	Maharashtra	0.0	0.0	0.0	0.7	0.5	0.6	8.5	6.7	7.7
22.	Manipur	4.2	3.9	4.0	3.9	3.0	3.5	12.9	12.0	12.4
23.	Meghalaya	10.5	8.8	9.7	13.9	11.1	12.4	18.8	16.5	17.5
24.	Mizoram	3.1	2.7	2.9	6.7	4.9	5.9	12.4	11.0	11.7
25.	Nagaland	4.7	3.9	4.3	6.4	5.2	5.8	11.2	9.4	10.3
26.	Odisha	0.6	0.3	0.5	2.2	1.7	2.0	10.2	8.0	9.1
27.	Puducherry	1.6	1.1	1.4	1.5	1.2	1.4	8.0	3.7	5.9
28.	Punjab	1.1	1.0	1.1	3.0	2.2	2.6	6.3	4.0	5.2
29.	Rajasthan	7.5	6.6	7.1	7.1	6.4	6.8	10.6	8.0	9.4
30.	Sikkim	4.2	2.2	3.3	5.9	4.0	4.9	16.0	12.8	14.3
31.	Tamil Nadu	0.0	0.0	0.0	0.0	0.0	0.0	8.0	2.9	5.4

32.	Telangana	0.0	0.0	0.0	0.1	0.0	0.0	9.6	6.3	8.0
33.	Tripura	2.2	1.5	1.8	4.5	3.6	4.1	9.1	8.6	8.9
34.	Uttar Pradesh	5.4	5.4	5.4	3.1	4.8	3.9	6.9	4.8	5.9
35.	Uttarakhand	1.1	0.6	0.8	2.6	1.9	2.3	7.1	4.1	5.6
36.	West Bengal	0.0	0.0	0.0	0.0	0.0	0.0	15.9	8.4	12.0

Source: UDISE+ 2023-24

Note: As per UDISE+, dropout rate is defined as Proportion of pupil from a cohort (class II to V, VI to VIII and IX to XII) enrolled in a given level at a given school year who are no longer enrolled at any grade in the following school year.

STATEMENT-II

District-wise Details of Dropout Rate by level of education and gender, 2023-

24

	District	Primary Drop-Out Rate			Upper Primary Drop-Out Rate			Secondary Drop-Out Rate		
		Boys	Girls	Total	Boys	Girls	Total	Boys	Girls	Total
1	Ajmer	2.95	3.04	2.99	6.09	7.14	6.59	21.32	16.10	18.93
2	Alwar	3.20	2.87	3.05	5.08	5.88	5.45	11.30	10.28	10.84
3	Banswara	1.72	1.97	1.84	6.89	6.24	6.58	12.51	11.34	11.95
4	Baran	8.22	8.26	8.24	6.36	6.14	6.25	17.35	14.88	16.21
5	Barmer	2.54	2.13	2.35	7.97	7.85	7.91	17.22	15.64	16.54
6	Bharatpur	5.00	4.89	4.95	6.40	6.10	6.27	12.28	12.87	12.54
7	Bhilwara	2.97	2.84	2.91	7.68	6.24	6.99	23.92	16.22	20.31
8	Bikaner	3.53	2.53	3.06	4.52	4.23	4.39	13.11	11.37	12.32
9	Bundi	5.24	4.74	5.00	5.85	6.13	5.98	15.66	14.70	15.22
10	Chittaurgarh	2.04	2.48	2.25	8.89	9.19	9.03	24.93	18.44	21.89

11	Churu	4.45	3.51	4.00	4.09	4.41	4.24	11.51	10.41	11.01
12	Dausa	9.29	7.98	8.68	3.70	3.86	3.78	5.45	6.73	6.05
13	Dhaulpur	7.31	6.47	6.92	10.29	8.39	9.41	16.38	20.35	18.19
14	Dungarpur	2.44	2.25	2.35	8.03	6.03	7.07	16.60	12.68	14.68
15	Ganganagar	4.05	3.35	3.71	6.72	5.28	6.05	14.85	10.22	12.69
16	Hanumangarh	7.39	6.60	7.02	5.40	4.73	5.08	12.99	9.17	11.22
17	Jaipur	6.15	5.78	5.98	1.80	2.60	2.17	4.79	4.66	4.73
18	Jaisalmer	5.53	4.63	5.12	10.18	10.87	10.47	22.74	19.45	21.48
19	Jalor	1.30	0.21	0.78	8.22	9.27	8.70	20.53	19.30	20.00
20	Jhalawar	3.29	2.29	2.82	4.57	6.37	5.43	11.89	16.40	13.98
21	Jhunjhunu	6.85	7.69	7.24	2.92	3.97	3.40	9.66	7.49	8.70
22	Jodhpur	4.47	4.02	4.26	5.65	5.47	5.57	12.01	11.16	11.63
23	Karauli	6.24	6.51	6.37	6.83	8.45	7.60	14.57	17.88	16.08
24	Kota	0.86	1.59	1.21	0.00	0.58	0.00	0.00	0.00	0.00
25	Nagaur	5.51	4.46	5.01	4.83	5.03	4.93	9.26	8.53	8.92
26	Pali	2.09	1.14	1.64	7.23	8.13	7.65	19.59	17.41	18.60
27	Pratapgarh (Raj.)	3.93	3.98	3.95	6.94	5.61	6.30	19.25	14.74	17.07
28	Rajsamand	3.06	2.22	2.66	8.05	7.98	8.02	23.54	16.08	20.05
29	Sawai Madhopur	9.27	8.05	8.69	4.52	7.15	5.77	11.91	16.42	13.96
30	Sikar	7.41	7.39	7.40	0.60	4.14	2.23	-9.25	1.98	-4.21
31	Sirohi	1.57	2.94	2.22	7.66	8.97	8.26	20.15	21.36	20.66
32	Tonk	7.54	6.38	6.99	4.51	4.83	4.66	12.97	10.15	11.66
33	Udaipur	0.00	0.00	0.00	8.18	6.37	7.33	17.56	12.83	15.31

Note: As per UDISE+, dropout rate is defined as Proportion of pupil from a cohort (class II to V, VI to VIII and IX to XII) enrolled in a given level at a given school year who are no longer enrolled at any grade in the following school year.

STATUS OF KGBVs IN ANDHRA PRADESH**102 DR. BYREDDY SHABARI:****SHRI G LAKSHMINARAYANA:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Kasturba Gandhi Balika Vidyalayas (KGBVs) approved and established in Andhra Pradesh;
- (b) the operational status (fully operational, partially operational, or non-operational) of KGBVs in Andhra Pradesh and the reasons for non-operational KGBVs;
- (c) the student enrollment capacity vis-à-vis actual enrollment in each KGBV during the last five academic years, district-wise and category-wise for SC, ST, OBC and Minorities;
- (d) the details of KGBVs selected for upgradation to upper secondary classes and their current status, district-wise;
- (e) the total funds allocated, released, and utilized by KGBVs in Andhra Pradesh during the last five years, district-wise and challenges faced in utilization of funds;
- (f) whether it is fact that the 2001 Census data for identifying economically backward blocks for KGBVs is outdated and the steps taken by the Government to upgrade the data; and
- (g) the current status of teacher retention and shortage of staff and the steps being taken by the Government to address the issue?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) Out of a total of 587 sanctioned KGBVs, a total of 499 KGBVs are fully operational, 63 KGBVs are partially operational and 25 KGBVs are non-operational in Andhra Pradesh. State Government of Andhra Pradesh has informed that out of these 25 non-operational KGBVs, construction is under progress in 17 KGBVs while construction in 08 KGBVs is yet to start due to non-availability of suitable land.

(c) The student enrollment capacity along with district-wise and category-wise details of enrollment in KGBVs in Andhra Pradesh from 2020-21 to 2024-25 are enclosed as **STATEMENT**.

(d) Out of 587 KGBVs sanctioned in Andhra Pradesh, 352 KGBVs across 21 districts have been upgraded to class XII. All these 352 KGBVs are fully functional.

(e) Year wise funds allocated and utilized by KGBVs in Andhra Pradesh during the last five years are as under:

Year	Funds (Rs. in lakhs)	
	Allocated	Utilised
2020-21	36434.17	22006.24
2021-22	32980.87	31786.00
2022-23	65409.00	45459.42
2023-24	74998.00	48133.87
2024-25	43643.00	28629.63
(Source: Inputs received from State)		

(f) The KGBVs are set up in those identified Educationally Backward Blocks (EBBs) where, as per census data of 2001, the rural female literacy is below the national average and which does not have residential schools under any other scheme of the Ministry of Social Justice and Empowerment, Tribal Affairs or the State Government.

(g) State of Andhra Pradesh has informed that there is 94% teacher retention and zero teacher's vacancy in KGBVs in Andhra Pradesh. Whenever shortage of staff occurs in KGBVs, recruitment process is conducted by the State Government to address the same.

STATEMENT

Details of enrollment in KGBVs in Andhra Pradesh																	
Sl.	District	Targeted Seats for the year 2024-25	2020-21					2021-22					2022-23				
			SC	ST	OBC	MINORITY	TOTAL	SC	ST	OBC	MINORITY	TOTAL	SC	ST	OBC	MINORITY	TOTAL
1	Srikakulam	8900	1157	751	5727	971	8605	1034	620	7098	170	8922	708	382	6240	80	7410
2	PVP Manyam	4820	0	0	0	0	0	0	0	0	0	0	821	1499	1397	125	3842
3	Vizianagaram	9080	1378	1994	5608	580	9561	1251	1874	6514	489	10128	1049	472	6361	184	8066
4	Visakhapatnam	1140	460	3014	4727	683	8885	440	3313	5210	574	9537	81	14	684	29	808
5	Anakapalli	6900	0	0	0	0	0	0	0	0	0	0	343	446	3852	422	5063
6	ASR	5920	0	0	0	0	0	0	0	0	0	0	170	4317	679	19	5185
7	Kakinada	1420	642	1436	807	121	3005	670	1428	889	80	3067	564	23	584	46	1217
8	Eluru	840	197	232	222	0	651	238	173	209	6	626	236	213	201	5	655
9	NTR	1040	501	181	203	60	945	539	118	220	28	905	577	91	230	14	912
10	Palnadu	8020	2579	1435	1539	737	6289	2678	1220	1688	653	6239	2937	1205	1747	670	6559
11	Bapatla	1220	0	0	0	0	0	0	0	0	0	0	654	84	203	64	1005

12	Prakasam	9140	4204	532	2671	1301	8709	4204	397	2653	1296	8550	3141	228	2388	1076	6833
13	Spsrnell ore	4460	1413	305	853	331	2902	1477	146	989	323	2935	1687	176	1226	237	3326
14	Chittoor	2840	1541	627	2660	907	5735	1539	419	3174	952	6084	583	259	1059	505	2406
15	Tirupati	1900	0	0	0	0	0	0	0	0	0	0	913	93	360	25	1391
16	YSR	5060	2476	471	2927	1576	7449	2793	340	3394	1751	8278	1701	154	1729	855	4439
17	Annamayya	7760	0	0	0	0	0	0	0	0	0	0	1795	368	2982	1335	6480
18	Ananthapuramu	10660	4015	1617	7605	2507	15744	4045	1253	8057	2425	15780	2672	630	4221	1143	8666
19	SRI Sathya SAI	10000	0	0	0	0	0	0	0	0	0	0	1729	604	4027	1253	7613
20	Kurnool	8880	4767	1310	6399	2431	14906	4897	518	7090	1908	14413	2568	135	4197	658	7558
21	Nandyal	9560	0	0	0	0	0	0	0	0	0	0	2751	429	3473	1114	7767
		119560	25330	13904	41947	12205	93386	25805	11819	47185	10655	95464	27680	11822	47840	9859	97201

Details of enrollment in KGBVs in Andhra Pradesh												
Sl. No	District	Targeted Seats for the year 2024-25	2023-24					2024-25				
			SC	ST	OBC	MINORITY	TOTAL	SC	ST	OBC	MINORITY	TOTAL
1	SRIKAKULAM	8900	713	438	6472	119	7742	799	438	6534	19	7790
2	PVP MANYAM	4820	502	1857	1347	267	3973	509	1942	1539	11	4001
3	VIZIANAGARAM	9080	1035	472	6102	218	7827	1070	491	6257	103	7921
4	VISAKHAPATNAM	1140	85	16	660	34	795	84	23	454	214	775
5	ANAKAPALLI	6900	401	433	3786	847	5467	386	424	4110	607	5527

6	ASR	5920	136	4387	314	26	4863	128	4450	296	106	4980
7	KAKINADA	1420	548	25	615	34	1222	552	34	626	43	1255
8	ELURU	840	234	211	231	0	676	324	136	219	7	686
9	NTR	1040	624	110	238	13	985	632	107	262	7	1008
10	PALNADU	8020	3262	1160	1732	790	6944	3358	1160	1917	585	7020
11	BAPATLA	1220	710	78	218	56	1062	706	72	233	66	1077
12	PRAKASAM	9140	3243	213	2598	888	6942	3353	292	2512	970	7127
13	SPSRNELLORE	4460	1823	156	1253	309	3541	1807	168	1369	306	3650
14	CHITTOOR	2840	664	187	1140	521	2512	691	198	1158	519	2566
15	TIRUPATI	1900	910	130	374	71	1485	934	100	424	33	1491
16	YSR	5060	1865	176	2194	1116	5351	1782	144	1698	863	4487
17	ANNAMAYYA	7760	1599	331	2617	1012	5559	1780	386	3042	1313	6521
18	ANANTHAPURAMU	10660	3183	595	5031	981	9790	3053	662	4947	1100	9762
19	SRI SATHYASAI	10000	2111	633	4048	1952	8744	2009	613	4429	1309	8360
20	KURNOOL	8880	2518	215	4368	670	7771	2652	143	4496	738	8029
21	NANDYAL	9560	2452	370	3329	1029	7180	2980	419	3832	1185	8416
		119560	28618	12193	48667	10953	100431	29589	12402	50354	10104	102449

RESERVATION IN PRIVATE UNIVERSITIES

103. SHRI SHAFI PARAMBIL:

Will the Minister of **EDUCATION** be pleased to state:

- the community-wise list of Faculty members in private universities in the country;
- whether the Government is cognizant of the fact that OBC and SC/ST communities are not represented adequately in private universities across the country;
- if so, the details thereof;

(d) whether the Government is planning to expand the scope of reservation to private higher education institutions; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c) The Central Government notified the Central Educational Institutions (Reservation in Teachers Cadre) Act, 2019 on 09.07.2019 to provide for the reservation of posts in appointments of persons belonging to the Scheduled Castes, the Scheduled Tribes, the socially and educationally backward classes and the economically weaker sections, to teachers' cadre in these CHEIs. The reservation is provided in teachers cadre to the extent of 15% for SCs, 7.5% for STs, 27% for socially and educationally backward classes and 10% for Economically weaker sections, as per notification dated 12.7.2019 issued in pursuance of the said Act. Private Universities are not covered under the definition of CEIs as per the CEIs (Reservations in Teachers' Cadre) Act, 2019.

The subject 'Education' is placed under Concurrent List of Seventh Schedule of the Constitution of India. The Private Universities are self financing and established by the Act of the concerned State legislature, and they are governed by their respective State Act.

(d) and (e) At present, there is no such proposal.

DUMMY ADMISSIONS IN CBSE SCHOOLS

104. PROF. SOUGATA RAY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government noticed that a large number of schools were involved in the practice of “dummy admissions”;
- (b) if so, the details of such schools, State-wise;
- (c) the steps taken by the Government to ensure minimum mandatory attendance in classes;
- (d) whether the Government noticed that a large number of schools do not have sufficient infrastructure or manpower to hold classes;
- (e) if so, the details of such schools, State-wise;
- (f) whether the Government has any proposal for direct appointment of teachers in all the CBSE schools in the country; and
- (g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) As per information received from Central Board of Secondary Education (CBSE), a few schools were not following Examination and Affiliation Bye-Laws of the Board and were sponsoring students (for Board examination) who were not attending regular classes from the school. Clause 14.2.4 of the Affiliation Bye-Laws of the Board provides that “No affiliated school shall present the candidates to the Board’s examination who are on its roll but have not attended the school regularly or do not meet the requirement of minimum attendance for appearance in the Board’s examination”. Therefore, registration/ List of Candidates (LoC) data of students of classes IX, X, XI and XII of various schools were analyzed by CBSE and

abnormalities in the data of a few schools were found. Hence, on 03.09.2024, surprise inspection of 27 CBSE affiliated schools had been conducted by CBSE. As reported by the inspection Committee, these schools were involved in the practice of sponsoring dummy/non attending students.

After issuing Show Cause Notices to these schools and considering their replies, action against all these schools have been taken by the Board in accordance with the provision of Affiliation Bye-Laws of the Board, which included disaffiliation of 21 schools (**STATEMENT-I**) and down gradation of 06 schools (**STATEMENT-II**).

(c) Various rules / guidelines have been incorporated by CBSE in its Affiliation and Examination Bye-laws to ensure that the students attend regular classes in their schools. Clause 6.5, Clause 13.1(i) and Clause 13.2(i) of the Examination Bye-Laws of the Board, inter alia, prescribe that the students attend regular classes in their schools to ensure their eligibility for Board Examination.

(d) and (e) The Board has specified norms pertaining to minimum infrastructural/manpower and other necessary requirement for its schools in the Affiliation Bye-Laws which is mandatory for all the CBSE affiliated schools to follow.

(f) and (g) CBSE Affiliation Bye-Laws, inter alia, prescribe that its affiliated schools shall devise and follow a well-organized system for the recruitment of staff (teaching and non-teaching).

STATEMENT-I**LIST OF DISAFFILIATED SCHOOLS**

S.No.	Affiliation Number	School Name	Address
1.	2730840	Khemo Devi Public School	Khasra No. 33/4, Street No Safiabab Road, Village Near Bharat Gas Agency, Narela, Delhi-110040
2.	2730752	The Vivekanand School	Shiv Mandir Colony Narela Delhi-110040
3.	2730631	Sant Gyaneshwar Model School	Lakhmi Enclave, Extened Lal Dora, Alipur, Delhi - 110036
4.	2730551	P D Model Secondary School	88, Paschimi Friends Enclave Sector-6, Sultanpuri Road, 110041
5.	2730705	Sidhhartha Public School	Tatesar Extn., Kanjhawal, North West Delhi - 110081
6.	2730792	Rahul Public School	D-16, Rajiv Nagar Extn., Delhi - 110086
7.	1730430	Prince Uch Madhyamik Vidyalaya	Palwas Road, Sikar, Rajasthan 332001
8.	2730694	Bharti Vidya Niketan Public School	A-26, Ranjeet Vihar, Chander Vihar, West Delhi, Delhi-110041

9.	2730719	U.S.M. Public Sec.School	Veena Eclave Nangloi Delhi - 110041
10.	2730728	R.D. International School	297, Nangli Vihar Extn., Baprola, New Delhi - 110043
11.	2730638	Heera Lal Public School	Bhagya Vihar, Jain Colony, Madanpur Dabas, North West Delhi, 110081
12.	2730851	B.R. International School	Main Qutabgarh Road, Mungeshpur, Delhi - 110039
13.	1730790	Lord Buddha Public School	IPD-08 Institutional Area ,Riico Ranpur Kota, Rajasthan 325003
14.	2730723	S.G.N. Public School	H - 243, Kunwar Singh Nagar, Nangloi, Delhi - 110041
15.	2730503	M D Memorial Public School	Friends Enclave Sultanpuri Indrajkeel Nangloi Delhi
16.	1730726	LBS Convent School	IPD-2 Riico Institutional Area Ranpur Kota, Rajasthan 325003
17.	2730767	Hansraj Model School	B-220, Ramesh Enclave Opp. R.K. Plaza, Rohini Sector-21, Delhi, 110086
18.	1730536	Shiv Jyoti Convent Senior Secondary School	Rathkankara, Kota, Rajasthan, 324010

19.	1730262	Vidya Bharti Public School	Todi Nagar, Sikar Rajasthan, 332001
20.	2730619	K.R.D. International School	Vill. and Post Office Issa Pur, Main Dhansa Road, New Delhi-110073
21.	2730681	M.R. Bharti Model Sr. Sec. School	K-53/15, Friends Colony, Mundka, 110041

STATEMENT-II

LIST OF DOWNGRADED SCHOOLS

Sl.no	Affiliation no.	School name	Address
1	2730229	Adarsh Jain Dharmic Shiksha Sadan	Thana Road Najafgarh New Delhi, 110043
2	2730772	B.S. International School	Plot No. 26, Dalip Vihar, Nilothi Extn., Delhi - 110041
3	2730293	Bharat Mata Saraswati Bal Mandir	Bawana Road Narela Delhi, 110040
4	2730493	Ch Baldev Singh Model School	Baldev Park Main Mukankipur Road Kirari Extn, Distt North West Delhi, Delhi, 110041
5	2730695	Dhruva Public School	G - 11, Jai Vihar, New Delhi - 110043

6	2730406	Naveen Public School	Village Nithari Nangloi Delhi-110041

SURGE IN TOURISM IN JAMMU AND KASHMIR

105. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has assessed the economic impact of the surge in tourism in Jammu and Kashmir, if so, the details thereof;
- (b) the details of specific steps taken by the Government to sustain and further enhance this growth trajectory in tourism for both the Kashmir Valley and the Jammu division;
- (c) whether there are any plans to introduce further infrastructure improvement and sustainable tourism initiatives including eco-friendly projects to accommodate the rising tourist numbers; and
- (d) if so, the details of these projects along with their expected timelines for completion?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) No such study has been instituted by the Ministry of Tourism to assess the impact of the surge in tourism in Jammu and Kashmir.
- (b) to (d) The Ministry of Tourism under the schemes of 'Swadesh Darshan', 'National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' provides financial assistance to State Governments/Union Territory

Administrations/Central Agencies for the development of tourism related infrastructure and facilities at various tourism destinations in the country including Jammu and Kashmir.

Ministry of Tourism revamped its Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD2.0) with the objective to develop sustainable and responsible tourism destinations following a tourist & destination centric approach.

Ministry of Tourism has identified Basholi as one of the destination in Jammu and Kashmir under SD2.0.

The details of projects sanctioned under the said schemes in Jammu and Kashmir is enclosed as **STATEMENT**.

STATEMENT

List of projects sanctioned under Swadesh Darshan Scheme in Jammu and Kashmir: **(₹ in crore)**

S. No.	State/ UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned
	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Jammu-Srinagar-Pahalgam-Bhagwati Nagar-Anantnag-Salamabad Uri-Kargil-Leh	77.33
2.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60
3.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities - Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43
4.	Jammu &	Himalayan Circuit	Development of Tourist facilities at	91.99

S. No.	State/ UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned
	Kashmir	2016-17	Mantalai and Sudhmahadev	
5.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-Zaskar Padum - Daksum - Ranjit Sagar Dam	86.39
6.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla- Kupwara- Kargil - Leh	91.84

Details of Project sanctioned under PRASHAD scheme in Jammu and Kashmir:

(Rs. in crore)

Project Name	Sanction Year	Approved Cost	Amount Released	District
Development at Hazratbal Shrine	2016-17	40.46	34.30	Srinagar

**APPROVAL TO EXPLORATORY DRILLING IN HOLLONGAPAR GIBBON
WILDLIFE SANCTUARY**

106. SHRI SASIKANTH SENTHIL:

SHRI PRADYUT BORDOLOI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether exploratory drilling for oil and gas has been approved within the eco-sensitive zone of Hollongapar Gibbon Wildlife Sanctuary;
- (b) if so, the specific environmental safeguards that have been put in place to protect the sanctuary's biodiversity during the exploratory drilling phase;
- (c) whether there are any specific conditions recommended by the National Board for Wildlife (NBWL) to mitigate environmental risks during the project and if so, the details of such recommendations;
- (d) whether any public consultations were conducted by the Government or the firm involved before according clearance to the project, if so, the details thereof; and
- (e) whether the Government has conducted any studies on the impact of the project on the connectivity of the sanctuary with the nearby Dissoi Reserve Forest and if so, the measures proposed to be taken to mitigate the same?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) to (c) The Standing Committee of National Board for Wild Life in its 81st meeting held on 21st December 2024 decided to recommend the proposal for Oil and Gas exploration drilling over an area of 4.4998 Ha in the Eco-Sensitive Zone (ESZ) of Hollongapar Gibbon Wildlife Sanctuary, District Jorhat, Assam. The proposal has been recommended with following conditions:

- (i) The User Agency shall submit the entire plan of exploration drilling operations including the Material safety data sheet before commencement of the drilling operation to the controller DGH/ SPCB and Forest Department.
- (ii) The SPCB and Forest Department shall ensure direct control and continuous vigilance over the operations and the DGH to overlook all the controls and operations.
- (iii) The User Agency shall install CCTV DSS (Digital Videos Surveillance System) to enable real time monitoring of all the operations by all the controllers (DGH/ SPCB/ Forest Dept.)
- (iv) Any violations of PCB norms shall result in immediate suspension of the operation and termination of the project and necessary legal actions will be taken against the project proponent.
- (v) No oil/ gas extraction shall be allowed from inside the ESZ area in case any reserves are discovered at the site.
- (vi) The User Agency shall ensure minimal tree felling. No adverse impact shall be caused to the wild animals and their habitat.
- (vii) The User Agency shall take adequate measures against all kinds of pollution likely to be caused by implementation of the project including disasters like oil and gas leakage or explosion of the well.

- (viii) An amount equivalent to the cost of implementing the measures to mitigate impact of the activities proposed in the project in the ESZ shall be deposited by the User Agency to be utilized by the Chief Wild Life Warden in consonance with the guidelines issued by the Ministry vide F. No. 6-30/2019-WL dated 13.12.2023.
 - (ix) An annual compliance certificate on the stipulated conditions shall be submitted by the User Agency to the State Chief Wild Life Warden and an annual compliance certificate shall be submitted by the State Chief Wild Life Warden to Government.
- (d) All projects in respect of off-shore and onshore oil and gas exploration have been categorized as 'B2' projects under the Environment Impact Assessment Notification, 2006, thereby exempting them from the requirement of EIA report and Public Consultation.
- (e) Based on the decision taken by the Standing Committee of the National Board for Wild Life in its 80th meeting held on 9th October, 2024, a site inspection committee was constituted by the Ministry. This committee undertook site inspection and noted that the ESZ around the Hollongapar Gibbon Wildlife Sanctuary notified by the Ministry in September, 2019 also includes the Dissoi Valley Reserved Forest. As per the ESZ notification, certain activities have been categorized as prohibited, regulated and promoted. The purpose of

categorization of activities as prohibited and regulated in the ESZ which includes Dissoi Reserved Forest is to mitigate impacts on the sanctuary.

PM POSHAN SCHEME

107. SHRI BAIJAYANT PANDA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has conducted any study, survey, or research on the Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) (Erstwhile Mid-Day Meal) scheme to evaluate the quality and nutrition provided to students;
- (b) if so, the details thereof, including the parameters used for assessing the quality and nutrition of food provided to children under the scheme;
- (c) whether there are any specific guidelines/framework established by the Government to ensure that the mid-day meals provided to students meet the recommended calorie and nutrient intake requirements; and
- (d) if so, the details thereof and the steps to be taken by the Government to upgrade the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) to (d) Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme is implemented in partnership with States/ UTs for providing one hot cooked and nutritious meal to children studying in Balvatika (just before class I) and the classes I to VIII of Government and Government-aided schools on all school working days. The overall responsibility for smooth functioning of the scheme and

the day-to-day administration of the scheme lies with the State Governments and UT Administrations. Nutrition and food norms under the scheme are as under:

S. No.	Items	Primary and Balvatika	Upper Primary
C) Nutrition norm per child per day			
1.	Calorie	450	700
2.	Protein	12 gms	20 gms
D) Food norms per child per day			
1.	Food grains	100 gms	150 gms
2.	Pulses	20 gms	30 gms
3.	Vegetables	50 gms	75 gms
4.	Oil and fat	5 gms	7.5 gms
5.	Salt and condiments	As per need	As per need

To ensure quality and nutrition, the meal is prepared of fortified rice (Iron, folic acid and Vitamin), double fortified salt (Iron and Iodine) and fortified oil (Vitamin A and D). Many States and UTs are also providing additional food items viz., eggs, fruits, milk, ragi malt and chikki etc.

The Government of India has issued detailed guidelines on quality, safety and hygiene to ensure serving of good quality nutritious meal under the Scheme. All the States/ UTs were advised to adhere to these Guidelines. These guidelines are available on official website <https://pmposhan.education.gov.in>. The guidelines of

the PM POSHAN Scheme, inter-alia, provides for instructions to schools to procure Agmark quality and branded items for preparation of meals, training to Cook-cum-Helpers, tasting of meals by members of School Management Committee including at least one teacher before serving the hot meal to children. In addition, the States and UTs are advised to do testing of meals through NABL accredited laboratories. Section 28 of National Food Security Act, 2013 inter-alia envisages that every local authority, or any other authority or body, as may be authorized by the State Government, shall conduct or cause to be conducted, periodic social audits on the functioning of the scheme and cause to publicize its findings and take necessary action, in such manner as may be prescribed by the State Government. The States/UTs are required to conduct Social Audit in all districts in at least 20 schools or 2% of the schools, whichever is higher for each district. The responsibility for taking action and ensuring compliance on the Social Audit findings rests with the State/UT Nodal Department implementing the PM POSHAN Scheme. The Food Corporation of India (FCI) is given responsibility for issue of food grains of best available quality, which will in any case be at least of Fair Average Quality (FAQ). The FCI appoints a Nodal Officer for each State to take care of various problems in supply of food grains under the PM POSHAN Scheme. The District Collector/CEO of Zila Panchayat ensures that food grains of at least FAQ are lifted after joint inspection by a team consisting of FCI and the nominee of the Collector and/or Chief Executive Officer, District Panchayat, and confirmation by them that the grain conforms to at least FAQ norms. Training of Cook-cum-Helpers are done on nutrition, cooking processes, health and hygiene, preparation of raw grains and vegetables, recipes, serving skills etc. in collaboration with Ministry of Tourism, Government of India through their Institutes

of Hotel Management and Food Craft Institutes, FSSAI, State Agricultural Universities etc. In order to improve performance and extent of implementation, the scheme inter-alia provides elaborate monitoring mechanism inter-alia State Steering-cum-Monitoring Committee under the Chairpersonship of Chief Secretary, District level Committee under the Chairpersonship of senior-most MP of Lok Sabha, District level Steering-cum-Monitoring Committee under the Chairpersonship of District Collector.

UPCOMING TOURISM INFRASTRUCTURE PROJECTS

108. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **TOURISM** be pleased to state:

- (a) the funds allocated and spent from 2021-22 to 2023-24, State/UT-wise in view of the significant rise in tourism witnessed by the country during the last few years, contributing substantially to the economy, whereas capital investments in tourism infrastructure play a crucial role in enhancing connectivity, facilities and overall visitor experience to support this growth;
- (b) the details of major projects undertaken with this expenditure and their current status thereof;
- (c) the plans for upcoming tourism infrastructure projects and expected investment in the next two years; and
- (d) the amount of funds allocated and spent in Punjab along with the key projects currently in progress or planned for the State?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d) To support the growth of tourism and enhance visitor experience, the Ministry of Tourism under the schemes of 'Swadesh Darshan', National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' provides financial assistance to State Governments/Union Territory Administrations/Central Agencies for the development of tourism related infrastructure and facilities at various tourism destinations in the country.

The Ministry of Tourism has now revamped the Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD 2.0) with the objective to develop sustainable and responsible tourism destinations, following a destination & tourism centric approach.

Under the 'Scheme for **Special Assistance to States/Union Territories for Capital Investment (SASCI)** - Development of Iconic Tourist Centers to Global Scale', Government of India has recently sanctioned 40 Projects in the country for Rs.3295.76 Crore.

The details of projects sanctioned under the above-mentioned schemes including the state of Punjab are given at **STATEMENT-I**

Financial assistance has also been provided to the States/UTs for organizing fairs/ festivals and tourism related events under Domestic Promotion and Publicity including Hospitality (DPPH) Scheme. Details of funds sanctioned to States/UTs including the State of Punjab are at **STATEMENT-II**.

Proposals are received from States/UTs from time to time for seeking financial assistance under the various schemes of the Ministry of Tourism and are considered subject to fulfillment of the stipulated provisions and availability of funds.

STATEMENT-I

The details of projects sanctioned under Scheme for Special Assistance to States/Union Territories for Capital Investment (SASCI) - Development of Iconic Tourist Centers to Global Scale' by Government of India

List of the projects sanctioned under Swadesh Darshan Scheme**(Rs. in Crore)**

S. No.	State/UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned	Amount Released/ Authorized*	Amount Utilized #
1	Andaman & Nicobar Islands	Coastal Circuit 2016-17	Development of Long Island-Ross Smith Island- Neil Island- Havelock Island- Baratang Island-Port Blair	27.57	22.13	22.08
2	Andhra Pradesh	Coastal Circuit 2014-15	Development of Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam – Kotipally	67.83	67.83	67.83
3	Andhra Pradesh	Coastal Circuit 2015-16	Development of Nellore - Pulikat Lake - Ubbilamadugu Water Falls – Nelapattu- Kothakoduru- Mypadu - Ramateertham – Iskapalli	49.55	49.55	50.96
4	Andhra Pradesh	Buddhist Circuit 2017-18	Development of Buddhist Circuit: Shalihundam- Bavikonda- Bojjanakonda -Amravati- Anupu	35.24	30.02	30.02
5	Arunachal Pradesh	North-East Circuit 2014-15	Development of Bhalukpong- Bomdila and Tawang	49.77	47.28	47.28
6	Arunachal Pradesh	North East Circuit 2015-16	Development of Nafra- Seppa- Pappu, Pasa, Pakke Valleys- Sangdupota- New Sagalee- Ziro- Yomcha	96.72	91.88	91.88
7	Assam	Wildlife Circuit 2015-16	Development of Manas– Probitora– Nameri– Kaziranga– Dibru– Saikhowa	94.68	94.68	89.94
8	Assam	Heritage Circuit 2016-17	Development of Tezpur – Majuli – Sibsagar	90.98	90.97	86.42
9	Bihar	Tirthankar Circuit 2016-17	Development of Vaishali- Arrah- Masad- Patna- Rajgir- Pawapuri- Champapuri	33.96	30.04	29.36
10	Bihar	Spiritual Circuit 2016-17	Development of Kanwararia Route: Sultanganj – Dharmshala- Deoghar	44.76	42.52	42.17
11	Bihar	Buddhist Circuit 2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18	95.18	93.22
12	Bihar	Rural Circuit 2017-18	Development of Bhitiharwa- Chandrahia- Turkaulia	44.27	40.31	39.96

13	Bihar	Spiritual Circuit 2017-18	Development of Mandar Hill & Ang Pradesh	44.55	42.32	42.32
14	Chhattisgarh	Tribal Circuit 2015-16	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur - Maheshpur -Kurdar - Sarodhadadar- Gangrel- Kondagaon- Nathiyanaawagaon- Jagdalpur- Chitrakoot- Tirthgarh	96.10	94.23	94.23
15	Goa	Coastal Circuit 2016-17	Development of Sinquerim-Baga, Anjuna-Vagator, Morjim-Keri, Aguada Fort and Aguada Jail	97.65	97.65	97.50
16	Goa	Coastal Circuit 2017-18	Development of Coastal Circuit II: Rua De Orum Creek - Dona Paula -Colva - Benaulim	99.35	99.35	97.74
17	Gujarat	Heritage Circuit 2016-17	Development of Ahmedabad- Rajkot- Porbandar – Bardoli- Dandi	59.17	56.21	55.52
18	Gujarat	Heritage Circuit 2016-17	Development of Vadnagar- Modhera	91.12	87.25	85.63
19	Gujarat	Buddhist Circuit 2017-18	Development of Junagadh- GirSomnath- Bharuch- Kutch- Bhavnagar- Rajkot- Mehsana	26.68	22.28	19.96
20	Haryana	Krishna Circuit 2016-17	Development of Tourism Infrastructures at places related to Mahabharata in Kurukshetra	77.39	76.74	76.74
21	Himachal Pradesh	Himalayan Circuit 2016-17	Development of Himalayan Circuit: Kiarighat, Shimla, Hatkoti, Manali, Kangra, Dharamshala, Bir, Palampur, Chamba	68.34	64.54	62.56
22	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Jammu-Srinagar-Pahalgam-Bhagwati Nagar-Anantnag-Salamabad Uri-Kargil-Leh	77.33	67.37	59.30
23	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60	67.35	59.41
24	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities - Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43	74.70	67.07
25	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Mantalai and Sudhmahadev	91.99	91.93	91.93
26	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-ZanskarPadum - Daksum - RanjitSagar Dam	86.39	69.95	63.25
27	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla- Kupwara- Kargil - Leh	91.84	82.16	82.47

28	Jharkhand	Eco Circuit 2018-19	Development of Eco Tourism circuit: Dalma- Betla National park- Mirchaiya- Netarhat	30.44	28.04	28.04
29	Kerala	Eco Circuit 2015-16	Development of Pathanamthitta- Gavi- Vagamon- Thekkady	64.08	64.08	64.08
30	Kerala	Spiritual Circuit 2016-17	Development of Sabarimala - Erumeli-Pampa-Sannidhanam	46.54	33.39	36.27
31	Kerala	Spiritual Circuit 2016-17	Development of SreePadmanabhaArnamula	78.08	73.77	68.98
32	Kerala	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35	45.88	36.53
33	Kerala	Spiritual Circuit 2018-19	Development SivagiriSree Narayana Guru Ashram-Arruvipuram-KunnumparaSreeSubrahmanya- ChembazhanthiSree Narayana Gurukulam	66.42	42.01	16.19
34	Madhya Pradesh	Wildlife Circuit 2015-16	Development of Wildlife Circuit at Panna- Mukundpur- Sanjay- Dubri-Bandhavgarh- Kanha- Mukki- Pench	92.10	86.31	86.31
35	Madhya Pradesh	Buddhist Circuit 2016-17	Development of Sanchi-Satna-Rewa-Mandsaur-Dhar	74.02	72.75	72.75
36	Madhya Pradesh	Heritage Circuit 2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82	89.49	89.49
37	Madhya Pradesh	Eco Circuit 2017-18	Development of Gandhisagar Dam- Mandleshwar Dam- Omkareshwar Dam- Indira Sagar Dam- Tawa Dam- Bargi Dam- BhedaGhat- Bansagar Dam- Ken River	93.76	93.59	93.59
38	Maharashtra	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach & Creek), Mitbhav	19.06	18.10	17.61
39	Maharashtra	Spiritual Circuit 2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47	43.19	38.24
40	Manipur	North-East Circuit 2015-16	Development of Tourist Circuit in Manipur: Imphal-Khongjom	72.23	61.32	61.25
41	Manipur	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri BijoyGovindajee Temple – Shri Gopinath Temple – Shri Bungshibodon Temple – Shri Kaina Temple	45.34	45.33	43.04
42	Meghalaya	North East Circuit 2016-17	Development of Umium (Lake View), U LumSohpetbneng-Mawdiangdiang – Orchid Lake Resort	99.13	99.11	99.11
43	Meghalaya	North East Circuit 2018-19	Development of West Khasi Hills (Nongkhlaw-KremTiro – Khudoi&Kohmang Falls – Khri River-Mawthadraishan, Shillong), Jaintia Hills (Krang Suri Falls- Shyrmang- looksi), Garo Hills (Nokrek Reserve, KattaBeel, Siju Caves)	84.97	84.96	76.97
44	Mizoram	North East Circuit	Development of Thenzawl& South Zote, District Serchhip and Reiek.	92.26	92.26	92.26

		2015-16				
45	Mizoram	Eco Circuit 2016-17	Development of Eco-Adventure Circuit Aizawl - Rawpuichhip – Khawphawp – Lengpui – Chatlang-Sakawrhmutuaitlang - Muthee – Beratlawng -Tuirial Airfield – Hmuifang	66.37	53.09	53.09
46	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren- Kohima- Wokha	97.36	97.36	92.49
47	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung-Tuensang-Mon	98.14	98.14	98.14
48	Odisha	Coastal Circuit 2016-17	Development of Gopalpur, Barkul, Satapada and Tampara	70.82	67.28	59.47
49	Puducherry	Coastal Circuit 2015-16	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar - Nallavadu/ Narambai - Manapet- Kalapet - Puducherry - Yanam	58.44	58.44	58.44
50	Puducherry	Heritage Circuit 2017-18	Development of Franco- Tamil Village, Karaikal, Mahe and Yanam	49.44	45.70	45.50
51	Puducherry	Spiritual Circuit 2017-18	Development of Spiritual Circuit in Puducherry	34.96	31.40	31.40
52	Punjab	Heritage Circuit 2018-19	Development of Anandpur Sahib - Fatehgarh Sahib - Chamkaur Sahib - Ferozpur - Khatkar Kalan – Kalanour - Patiala	85.32	81.05	81.05
53	Rajasthan	Desert Circuit 2015-16	Development of Sambhar Lake Town and Other Destinations	50.01	50.01	55.89
54	Rajasthan	Krishna Circuit 2016-17	Development of Govind Dev ji temple (Jaipur), KhatuShyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80	73.85	77.49
55	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit– 'Development of Churu (SalasarBalaji)-Jaipur (Shri Samodke Balaji, Ghatke Balaji, BandhekeBalaji)- Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) - MehndipurBalaji-Chittorgarh (Sanwaliyaji)	87.05	75.03	75.03
56	Rajasthan	Heritage Circuit 2017-18	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) - Jaipur (Facade Illumination in Jaipur and Nahargarh Fort) -Jhalawar (Gagron Fort) - Chittorgarh (Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) - Hanumangarh (Gogamedi) - Udaipur (Pratap Gaurav Kendra) - Dholpur (Bagh-I-Nilofor and PuraniChawani) - Nagaur (Meera Bai Smarak, Merta) - Tonk (SunehriKothi)	70.61	66.99	67.04
57	Sikkim	North East Circuit 2015-16	Development of Tourist Circuit linking Rangpo (entry) – Rorathang- Aritar- Phadamchen- Nathang-Sherathang- Tsongmo- Gangtok-Phodong- Mangan-Lachung-Yumthang- Lachen- Thangu-Gurudongmer-Mangan- Gangtok-TuminLingee- Singtam (exit)	98.05	97.41	97.41

58	Sikkim	North East Circuit 2016-17	Development of Tourist Circuit Linking Singtam- Maka- Temi-BermoikTokel- Phongia- Namchi – Jorthang- Okharey- Sombaria-Daramdin- Jorethang-Melli (Exit)	95.32	95.32	90.55
59	Tamil Nadu	Coastal Circuit 2016-17	Development of (Chennai- Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari)	73.13	71.03	71.03
60	Telangana	Eco Circuit 2015-16	Development of Eco Tourism Circuit in Mahaboobnagar district	91.62	91.25	91.62
61	Telangana	Tribal Circuit 2016-17	Development of Mulugu-Laknavaram- Medavaram-Tadvai- Damaravi- Mallur- Bogatha Waterfalls	79.87	79.87	79.87
62	Telangana	Heritage Circuit 2017-18	Development of QutubShahi Heritage Park- Paigah Tombs- Hayat Bakshi Mosque- Raymond's Tomb	96.90	70.61	90.61
63	Tripura	North East Circuit 2015-16	Development of Agartala - Sipahijala - Melaghar - Udaipur - Amarpur- Tirthamukh- Mandirghat- Dumboor- NarikelKunja- Gandachara- Ambassa	82.85	77.76	73.29
64	Tripura	North East Circuit 2018-19	Development of SurmaCherra- Unakoti- Jampui Hills- Gunabati - Bhunaneshwari- Neermahal- Boxanagar- Chottakhola- Pilak- Avangchaarra	44.83	35.25	26.84
65	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, &Kapilwastu	87.89	72.56	68.43
66	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45	64.09	56.03
67	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh-Kasganj-Sarosi (Unnao)-Pratapgarh- Kausambi-Mirzapur- Gorakhpur-Domariyaganj-Basti-Barabanki- Azamgarh-Kairana- Baghpat- Shahjahanpur	71.91	69.63	69.63
68	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur- Kanpur Dehat- Banda- Ghazipur- Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur- Deoria- Mahoba- Sonbhadra- Chandauli- Mishrikh- Bhadohi	67.51	64.14	63.62
69	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)- MagharDham (SantKabir Nagar)- ChauriChaura, Shaheed Sthal (Fatehpur)- MahuarshaheedSthal (Ghosi)- Shaheed Smarak (Meerut)	36.65	36.65	36.65
70	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21	115.46	113.22
71	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri-Sikandrabad-Noida-Khurja-Banda	12.03	11.43	11.69
72	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyaganj)	18.30	18.12	18.12
73	Uttarakhand	Eco Circuit 2015-16	Integrated Development of Eco-Tourism, Adventure Sports, and Associated Tourism Related Infrastructure for Development of Tehri Lake & Surroundings as New Destination-District Tehri	69.17	69.17	69.20

74	Uttarakhand	Heritage Circuit 2016-17	Integrated Development of Heritage Circuit in Kumaon Region - Katarmal -Jogeshwar-Baijnath-Devidhura	76.32	68.91	68.91
75	West Bengal	Coastal Circuit 2015-16	Development of Beach Circuit: Udaipur- Digha-Shankarpur- Tajpur- Mandarmani- Fraserganj-Bakhlai- Henry Island	67.99	65.07	65.07
76	-	Wayside Amenities 2018-19	Development of Wayside Amenities in Uttar Pradesh and Bihar at Varanasi-Gaya; Kushinagar-Gaya-Kushinagar in collaboration with MoRTH	15.07	14.32	15.83
Total				5287.90	4956.39	4840.11

* Includes amount of authorization to CNA through TSA Model I for Central Sector Scheme.

As per UC submitted by Implementing Agency

List of sanctioned projects under Swadesh Darshan 2.0

(Rs. in Crore)

S. No.	State/UT	Destination	Name of the Experience	Sanctioned Cost	Date of Sanction
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87	05-03-2024
2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02	05-03-2024
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48	05-03-2024
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75	05-03-2024
5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67	05-03-2024
6	Assam	Jorhat	Reimagining Cinamara Tea Estate	23.91	05-03-2024
7	Goa	Porvorim	Porvorim Creek Experience	23.56	20-08-2024
8	Goa	Colva	Colva Beach Experience	15.65	20-08-2024
9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64	29-02-2024
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72	29-02-2024
11	Karnataka	Mysuru	Ecological Experience Zone	18.47	05-03-2024
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	05-03-2024
13	Ladakh	Leh	JulleyLeh Biodiversity Park	24.89	05-03-2024
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01	05-03-2024
15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	29-02-2024
16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	05-03-2024
17	Maharashtra	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	21-09-2024
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84	05-03-2024
19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45	04-03-2024
20	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	7.87	20-08-2024
21	Nagaland	Chumuoukedima	Tribal Cultural Experience at Midway Retreat	21.56	05-03-2024

22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29	05-03-2024
23	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06	05-03-2024
24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90	20-08-2024
25	Rajasthan	Bundi	Spiritual Experience Keshavraipatan	17.37	29-02-2024
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40	05-03-2024
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59	29-02-2024
28	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	30.02	29-02-2024
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81	29-02-2024
30	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.00	05-03-2024
31	Uttar Pradesh	Prayagraj	Azad Park and DekhoPrayagraj Trail Exp	13.02	05-03-2024
32	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	15.94	05-03-2024
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20	05-03-2024
34	Uttarakhand	Champawat	Tea Garden Experience	11.21	05-03-2024
TOTAL AMOUNT				791.25	

Details of Projects sanctioned under Special Assistance to States for Capital Investment (SASCI Scheme) - Development of Iconic Tourist Centers to Global Scale

(Rs. in

Crore)

S. No.	State/UT	Name of the Project	Sanctioned Cost	Date of Sanction
1.	Andhra Pradesh	Enriching the fort and Gorge Experience in Gandikota	77.91	26-11-2024
2.	Andhra Pradesh	Akhanda Godavari- (Havelok Bridge & Pushkar Ghat) in Raja Mahendravaram,	94.44	26-11-2024
3.	Arunachal Pradesh	Siang Adventure & Eco-Retreat in Pasighat	46.48	26-11-2024
4.	Assam	Assam State Zoo Cum Botanical Garden in Guwahati	97.12	26-11-2024
5.	Assam	Beautification of Rang Ghar in Sivasagar	94.76	26-11-2024
6.	Bihar	Development of Matsyagandha Lake in Saharsa	97.61	26-11-2024
7.	Bihar	Karamchat Eco-Tourism and Adventure Hub in Karamchat	49.51	26-11-2024
8.	Chhattisgarh	Development of Chitrotapala Film City in Raipur	95.79	26-11-2024
9.	Chhattisgarh	Development of Tribal & Cultural Convention Centre in Raipur	51.87	26-11-2024
10.	Goa	ChhatrapatiShivajiMaharaj Museum in Ponda	97.46	26-11-2024

11.	Goa	Townsquare in Porvorim	90.74	26-11-2024
12.	Gujarat	Ecotourism Destination at Kerly (Mokarsagar) in Porbandar	99.50	26-11-2024
13.	Gujarat	Tented City and Convention Centre in Dhordo	51.56	26-11-2024
14.	Jharkhand	Eco-Tourism Development of Tilaiyya" in Koderma	34.87	26-11-2024
15.	Karnataka	Ecotourism & Cultural Hub at Roerich and Devika Rani Estate Tataguni in Bengaluru	99.17	26-11-2024
16.	Karnataka	Development of SavadattiYallamagudda in Belgavi	100.00	26-11-2024
17.	Kerala	Ashtamudi Biodiversity and Eco-recreational Hub in Kollam	59.71	26-11-2024
18.	Kerala	Global Gateway to Malabar's Cultural Crucible in Sargaalayaa	95.34	26-11-2024
19.	Madhya Pradesh	Orchha A Medieval Splendour in Orchha	99.92	26-11-2024
20.	Madhya Pradesh	International Convention Centre for MICE in Bhopal	99.38	26-11-2024
21.	Maharashtra	INS-Guldar Underwater Museum, Artificial Reef, and submarine Tourism in Sindhudurg	46.91	26-11-2024
22.	Maharashtra	Development of RAM-KAL PATH in Nashik	99.14	26-11-2024
23.	Manipur	Loktak Lake Experience in Loktak	89.48	26-11-2024
24.	Meghalaya	MICE Infrastructure in Mawkhanu	99.27	26-11-2024
25.	Meghalaya	Redevelopment of Umiam Lake in Shillong	99.27	26-11-2024
26.	Odisha	Development of Hirakund	99.90	26-11-2024
27.	Odisha	Development of Satkosia	99.99	26-11-2024
28.	Punjab	Development of Heritage Street as a tribute to Shaheed-e-Azam, SardarBhaghat Singh at Khatkar Kalan in SBS Nagar	53.45	26-11-2024
29.	Rajasthan	Development at Amber-Nahargarh and Surrounding Area in Jaipur	49.31	26-11-2024
30.	Rajasthan	Development at Jalmahal in Jaipur	96.61	26-11-2024

31.	Sikkim	Skywalk, Bhaleydhunga, Yangang in Namchi	97.37	27-11-2024
32.	Sikkim	Border Experience in Nathula	68.19	27-11-2024
33.	Tamil Nadu	Development of Nandavanam Heritage Park in Mammallapuram	99.67	26-11-2024
34.	Tamil Nadu	Garden of Flowers in Devala	70.23	26-11-2024
35.	Telangana	Ramappa Region Sustainable Tourism Circuit in Ramappa	73.74	13-12-2024
36.	Telangana	Somasilla Wellness & Spiritual Retreat in Nallamala	68.10	13-12-2024
37.	Tripura	Shakti Peethas Park at Banduar in Gomati	97.70	26-11-2024
38.	Uttar Pradesh	Development of Bateshwar in District-Agra	74.05	26-11-2024
39.	Uttar Pradesh	Integrated Buddhist Tourism Development in Shrawasti	80.24	26-11-2024
40.	Uttarakhand	Iconic City Rishikesh: Rafting Base Station in Rishikesh	100.00	26-11-2024
TOTAL			3295.76	

List of projects sanctioned under PRASHAD Scheme

(Rs. in Crore)

State/UT	S. No.	Project Name	Sanction Year	Approved Cost	Amount Released	Physical Progress %
Andhra Pradesh	1	Development of Pilgrim Amenities at Amaravati	2015-16	27.77	27.77	100%
	2	Development of Srisailem Temple	2017-18	43.08	43.08	100%
	3	Development of Pilgrimage Amenities at Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam	2022-23	54.04	13.69	28%
	4	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33	-	0%
Arunachal Pradesh	5	Development of Parshuram Kund	2020-21	37.88	21.95	86%
Assam	6	Development of Pilgrimage amenities at Kamakhya Temple	2015-16	29.80	29.80	100%
Bihar	7	Development at Patna Sahib	2015-16	29.62	29.62	100%

	8	Development of basic facilities at Vishnupad temple	2014-15	3.63	3.63	100%
Chhattisgarh	9	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	2020-21	48.44	32.13	90%
Goa	10	Development of Bom Jesus Basilica	2024-25	16.46	-	0%
Gujarat	11	Development of Dwarka	2016-17	10.46	10.46	100%
	12	Development of Pilgrimage Amenities at Somnath	2016-17	45.36	45.36	100%
	13	Development of Promenade at Somnath	2018-19	47.12	47.12	100%
	14	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00	10.54	30%
Haryana	15	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	2019-20	48.53	34.68	74%
Jammu and Kashmir	16	Development at Hazratbal Shrine	2016-17	40.46	34.30	90%
Jharkhand	17	Development of Baba Baidya Nath Dham	2018-19	36.79	34.95	100%
Karnataka	18	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple	2023-24	45.71	0.00	0%
Kerala	19	Development at Guruvayur Temple	2016-17	45.19	45.19	100%
Madhya Pradesh	20	Development of Amarkantak	2020-21	49.99	34.73	81%
	21	Development of Omkareshwar	2017-18	43.93	43.93	100%
Maharashtra	22	Development of Trimbakeshwar	2017-18	42.18	29.93	93%
Meghalaya	23	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and Charantala Kali Temple	2020-21	29.29	24.92	100%
Mizoram	24	Development of Infrastructure for Pilgrimage and Heritage Tourism at Chite Vang, Zuingtai, Reiek and Aizawl	2022-23	44.89	13.18	28%
Nagaland	25	Development of Pilgrimage Infrastructure at Molungkimong, Noksen Church, Aizuto, Wokha and Kohima	2018-19	25.20	21.33	100%
	26	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022-23	18.18	10.91	62%
Odisha	27	Infrastructure Development at Puri	2014-15	50.00	10.00	-
Punjab	28	Development of Karuna Sagar Valmiki Sthal at Amritsar	2015-16	6.40	6.40	100%
	29	Development of Chamkaur Sahib	2021-22	31.57	17.49	79%

Rajasthan	30	Integrated Development of Pushkar/Ajmer	2015-16	32.64	26.11	100%
Sikkim	31	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	2020-21	33.32	28.31	87%
Tamil Nadu	32	Development of Kanchipuram	2016-17	13.99	13.99	100%
	33	Development of Velankanni	2016-17	4.86	4.86	100%
Telangana	34	Development of Jogulamba Devi Temple	2020-21	38.90	33.07	72%
	35	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple	2022-23	62.00	12.82	37%
	36	Development of Pilgrimage Infrastructure at Bhadrachalam	2022-23	41.38	8.43	15%
Tripura	37	Development of Tripura Sundari Temple	2020-21	34.43	25.62	63%
Uttar Pradesh	38	Development of Varanasi – Phase –I	2015-16	18.73	18.73	100%
	39	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98	10.98	100%
	40	Development of River Cruise Tourism at Varanasi	2017-18	9.02	9.02	100%
	41	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36	9.36	100%
	42	Development of Varanasi – Phase II	2017-18	44.60	31.77	100%
	43	Development of Infrastructure facilities at Govardhan	2018-19	37.59	30.97	100%
Uttarakhand	44	Integrated Development of Kedarnath	2015-16	34.77	34.77	100%
	45	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	2018-19	56.15	27.43	85%
	46	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and Yamunotri Dham	2021-22	54.36	10.22	100%
West Bengal	47	Development of Belur Math	2016-17	30.03	23.39	100%
Total				1594.40	1036.96	

List of Projects Sanctioned under the Scheme Assistance to Central Agencies
(Rs. in Lakh)

Sr. No.	Name of Project	State	Agency	Sanction Date	Amount sanctioned	Amount Released
1	Sound and Light Show at Dal Lake (Nigeen Lake)	J&K	ITDC	25-06-2012	500	400

2	Cruise Passenger Facilities Centre in the existing Passenger Terminal at Chennai Port.	Tamil Nadu	Chennai Port Trust	24-09-2012	1724.66	1724.66
3	Implementation of Multimedia /Laser show at Tilyar Lake	Haryana	ITDC	30-04-2013	500	224.05
4	Construction of Interpretation Centre at the World Heritage Site of Humayun's Tomb, New Delhi.	Delhi	Aga Khan Foundation	04-03-2014	4944.84	4944.84
5	Cruise Terminal Building at Mormugao Port Trust	Goa	Mormugao Port Trust	24-06-2014	879.04	767.18
6	Sound & Light Show at Diu Fort, Diu	Daman & Diu	ITDC	28-02-2015	775.54	620.43
7	Illumination of monuments in Varanasi/Sarnath (Dhamekh Stupa in SarnathChaukhandi Stupa in Sarnath, Tomb of Lalkan in Sarnath and Man Mahal in Banaras).	Uttar Pradesh	ITDC	28-02-2015	512.43	381.47
8	Development of KanojiAngre Lighthouse as a tourist Destination	Maharashtra	Mumbai Port Trust	09-08-2016	1500	1500
9	Development of a Walkway/ Promenade on Willingdon Island, Cochin, Kerala	Kerala	Cochin Port Trust	28-10-2016	901	826.29
10	Central Financial Assistance for upgrading of Births & Backup area of Ernakulam Wharf	Kerala	Cochin Port Trust	31-03-2017	2141	1912.8
11	Project for Up-gradation of Golf Course at SAI Trivandrum Golf Club by the Sports Authority of India	Kerala	SAI	31-03-2017	2464.99	1232.49
12	Sound and Light Show at Yadavindra Gardens, Pinjore, Haryana.	Haryana	ITDC	16-10-2017	600	300
13	Sound and Light Show at Puttaparthi , Andhra Pradesh	Andhra Pradesh	ITDC	27-11-2017	708.67	354.34
14	Up-gradation/ modernization to International Cruise terminal at Indira Dock, Mumbai.	Maharashtra	Mumbai Port Trust	29-12-2017	1250	1250
15	Illumination of three monuments in Varanasi, Uttar Pradesh- 1. Dashashwamedh Ghat to Darbhanga Ghat (stretch of 300 m) 2. Tulsi Manas Mandir 3. Sarnath Museum	Uttar Pradesh	CPWD	21-12-2017	293.55	293.55

16	Infrastructural Development at JCP Attari, Wagha Border	Punjab	BSF	12-06-2018	1312	1029.59
17	Improvement of immigration facility and deepening of existing cruise berth at Mormugao Port Trust	Goa	Mormugao Port Trust	24-08-2018	1316.4	658.2
18	Developing infrastructure at Cochin Port Cruise Terminal.	Kerala	Cochin Port Trust	12-12-2018	120.79	114.17
19	Creation of additional tourism facilities at the Cochin Port Trust Walkway	Kerala	Cochin Port Trust	12-12-2018	466.47	466.47
20	Construction of Cruise-Cum-Costal Cargo Terminal at Channel berth area in Outer Harbour of Visakhapatnam Port	Andhra Pradesh	Visakhapatnam Port Trust	14-12-2018	3850	2991
21	Restoration/ Renovation of 'Jallianwala Bagh Memorial' & Additional work to be taken at Jallianwala Bagh National Memorial at Amritsar, Punjab.	Punjab (GFR)	ASI	08-03-2019	2302	2250
22	Sound and Light Show at (Purana Quila) Delhi	Delhi	ITDC	05-08-2019	1404	685
23	Development of Additional infrastructure in the new Cochin Port Trust Terminal	Kerala	Cochin Port Trust	13-12-2019	1029.7	888.62
24	Illumination of Building of National Gallery of Modern Art	Delhi	NCSM	19-12-2019	380	304
25	Development & renovation of selected facilities of National Museum	Delhi	NCSM	26-12-2019	4373	2186
26	Development of Jetties at 9 main points of embarkation/ disembarkation of River Cruise on National Water ways No. 1 & 2	Assam	IWAI	28-04-2020	2803.05	700.76
27	Tourism Infrastructure at Beltaal Lake , Damoh, Madhya Pradesh by ITDC.	Madhya Pradesh	ITDC	29-09-2020	2315.30	1008.27
28	Sound & Light Show at Leh, Ladakh & Water Screen Projection Multimedia Show at Tourist Facilitation Centre, Kargil, Ladakh	Leh& Ladakh	ITDC	26-11-2020	2321.99	765.99
29	3D visual projection mapping of NGMA Building	Delhi	NCSM	31-03-2021	616.27	464.58
30	Development of Convention Centre and associated Infrastructure at Aizawl .	Mizoram	WAPCOS	31-03-2021	3994.75	3057.03

31	Development of International and Domestic Cruise Terminal and allied facilities at Murmugao Port Trust, Goa	Goa	Mormugao Port Trust	10-09-2021	5000	4000
32	Upgradation/Modernization to International Cruise Terminal at Indira Dock, Mumbai Port Trust	Maharashtra	Mumbai Port Trust	20-12-2021	3750	3000
33	Development of 22 viewpoints in North Eastern State (i) Nagaland (2 view points)- Rs.5.77 Cr. (ii) Meghalaya (3 view points) - Rs.6.26 Cr. (iii) Mizoram (9 view points)- Rs.12.78 Cr. (iv) Arunachal Pradesh (4 view points) - Rs.6.25 Cr. (v) Manipur (3 view points)- Rs.5.93 Cr. (vi) Sikkim/West Bengal (1 view point)- Rs.3.70 Cr.	NER	NHIDCL	11-10-2022	4444	3555.4
34	Development of Border Tourism at Shri Tanot Complex , Jaisalmer Sector	Rajasthan	BSF	05-07-2022	1767.66	883.83
35	Multimedia Laser Show with Water Screen and Musical Fountain at Sanjeevaiah Park , Hyderabad, Telangana	Telangana	BECIL	31-10-2022	5000.04	4090
36	Design, Supply, Installation, Testing & Commissioning of Digital Multimedia Technology and Lightings at Osmania Arts University , Hyderabad Telangana	Telangana	BECIL	22-12-2022	1179.93	943.47
37	Project 'Major Upgradation of National Science Centre	Delhi	NCSM	27-03-2023	3180	18
38	Installation of Musical Fountain & Water Screen Multimedia based projection show at Nawal Sagar Lake , Bundi	Rajasthan	ITDC	04-10-2023	925.67	92.57
39	Development of Light & Sound and Multimedia Show at Rashtrapati Bhawan	Delhi	ITDC	28-03-2024	4712.4	471
40	3D Mapping with Aqua Screen Projection and Sound Show at Buxar, Bihar and Dynamic Lighting & Motif at Ram Rekha Ghat , Bihar	Bihar	BECIL	10-06-2024	599.96	59.99
	Total (Lakhs)				78,861.10	51,416.04

STATEMENT-II**State wise list of fairs and festivals under DPPH Scheme****(Rs. in Lakh)**

Name of state	Year	Name of Fairs & Festivals	Amount sanctioned	Amount released
Assam	2021-22	Bhogali Festival	25.00	25.00
		Rongoli festivals	25.00	25.00
Arunachal Pradesh	2014-15	Nyokum Festival	14.00	14.00
	2015-16	(i) Kameng River Eco-Tourism Festival	30.00	30.00
		(ii) Menchuka Adventure Festival and		
		(iii) Orange Festival Dambuk		
	2020-21	Pedal to Pakke	25.00	25.00
	2021-22	Easterly Essence Ledum Festival	25.00	25.00
		Orange Festival of Music and Adventure	25.00	25.00
Chandigarh	2022-23	Si Donyi Festival	25.00	25.00
		Orange Festival	25.00	25.00
	2021-22	Chandigarh Carnival Festival and	10.00	10.00
		New Year Extravaganza	10.0	10.0
		50th Chandigarh Rose Festival	10.00	10.00
	2022-23	Chandigarh Carnival	15.00	15.00
		Rose Festival	15.00	15.00
Goa	2020-21	Carnival Festival	25.00	25.00
		Shigmo Festival	25.00	25.00
	2021-22	Carnival Festival	25.00	25.00
		Shigmo Festival	25.00	25.00
	2022-23	Carnival Festival	25.00	25.00
		Shigmo Festival	25.00	25.00
	2017-18	32nd Surajkund International Crafts Mela	30.00	30.00
		Pinjore Festival	25.00	25.00
	2018-19	Surajkund International Crafts Mela	30.00	30.00
	2019-20	Mango Mela	25.00	25.00

		Heritage festival	25.00	25.00
		Surajkund International Crafts Mela	30.00	30.00
	2021-22	Surajkund International Crafts Mela	30.00	30.00
	2022-23	Surajkund International Crafts Mela	30.00	30.00
Himachal Pradesh	2017-18	International KulluDussehra Festival	25.00	25.00
	2018-19	International Shivratri Festival	25.00	25.00
	2019-20	International KulluDussehra Festival	25.00	25.00
		Shivratri Festival	25.00	25.00
	2021-22	International Shivratri festival	25.00	25.00
	2022-23	International Shivratri festival	25.00	25.00
		International KulluDussehra Festival	25.00	25.00
	2024-25	1. International KulluDussehra Festival	25.00	-----
Jharkhand	2017-18	Itkhori Festival	25.00	25.00
	2019-20	BhairavnathMahotsav	25.00	25.00
		SharadMahotsav, Nehtrahat	25.00	25.00
Karnataka	2019-20	HampiUtsav	25.00	25.00
Kerala	2015-16	All India Craft Festival "Sargolsav	12.50	12.50
	2016-17	64th Nehru Trophy Boat Race	25.00	25.00
		President's Trophy Boat Race, Kollam	25.00	25.00
	2017-18	Home stay and Rural Tourism Travel Meet, Ernakulam, President Trophy Boat Race	35.00	35.00
	2018-19	66th Nehru Trophy Boat Race	25.00	25.00
		Sargalaya International Arts and Crafts Festival	25.00	25.00
	2019-20	Home Stay and Rural Tourism Travel Meet by Kerala Home Stay and Tourism Society	10.00	10.00
		67th Nehru Trophy Boat Race	25.00	25.00
		9thSargalaya International Arts and Crafts Festival	15.00	15.00
	2022-23	Sargalaya International Arts and Crafts Festival	25.00	25.00
Leh & Ladakh	2019-20	Losar festival	15.00	15.00
Madhya Pradesh	2014-15	Fairs, Festivals and events	33.00	33.00
	2015-16	Fairs and festivals	19.00	19.00

	2016-17	PachmarhiUtsav, Pachmarhi and JalMahotsav, Hanuwantiya	22.00	22.00
		World Tourism Day Celebration (ii) SharadUtsav, Bhedaghat (Jabalpur) and (iii) ManduUtsav	20.00	20.00
	2017-18	(ii) JalMahotsav, Hanuwantia	50.00	50.00
		(iii) Khajuraho Dance Festival		
	2018-19	PachmarhiUtsav&JalMahotsav	35.00	35.00
		Khajuraho Dance Festival	15.00	15.00
	2019-20	PachmarhiUtsav, Pachmarhi	10.00	10.00
		JalMahotsav, Hanuwantia	15.00	15.00
		Khajuraho Dance Festival	25.00	25.00
	2020-21	Baiga Olympics	20.00	20.00
	2021-22	PachmarhiUtsav, Pachmarhi	10.00	10.00
		JalMahotsav, Hanuwantia	25.00	25.00
		Khajuraho Dance Festival	15.00	15.00
	2022-23	JalMahotsav, Hanuwantia	25.00	25.00
		Khajuraho Dance Festival	15.00	15.00
	2023-2024	JalMahotsav, Hanuwantia	22.12	22.12
		Narmada Mahotsav	10.00	10.00
		Gandhi Sagar Floating Festival	35.00	35.00
	2024-25	1. Kuno Forest Festival	25.00	-----
		2. Chanderi Festival	25.00	-----
		3. JalMahotsav-Hanuwantiya	30.00	-----
Manipur	2014-15	Manipuri Festival and Youth, Adventure& Water sports festival	50.00	50.00
	2015-16	Manipur Sangai Festival and Youth, Adventure and Water Sports Festival Manipur 2015	50.00	50.00
	2016-17	Manipur Sangai Festival, and Youth Adventure and Water Adventure sports festival	50.00	50.00
	2017-18	Manipur Sangai Festival and "Youth Adventure & Water Sports Festival	50.00	50.00
	2019-20	Sangai Festival	25.00	25.00
		Youth Adventure & Water Sports festival	25.00	25.00

	2024-25			
Meghalaya	2016-17	Wangala Dance Festival and Nongkrem Dance Festival	42.22	42.22
	2017-18	Wangala Dance Festival, Nongkrem Dance Festival and Lasubon Festival	50.00	50.00
	2018-19	Wangala Dance Festival and Nongkrem Dance Festival	50.00	50.00
	2019-20	Wangala Dance	25.00	25.00
		Nongkrem Dance Festival	25.00	25.00
	2021-22	Wangala Dance	25.00	25.00
		Nongkrem Dance Festival	25.00	25.00
	2022-23	Wangala Dance	25.00	25.00
		Nongkrem Dance Festival	25.00	25.00
	2023-24	Nongkrem Dance Festival	25.00	25.00
	2024-25	1. The 100 Drums Wangala Dance Festival 2024	25.00	-----
		2. The Nongkrem Dance Festival 2024	16.00	-----
Mizoram	2014-15	Anthurium Festival,	25.00	25.00
		ThalfavangKut festival	25.00	25.00
	2015-16	Anthurium Festival	25.00	25.00
		ThalfavangKut Festival	25.00	25.00
	2017-18	Winter Festival	25.00	25.00
		ChapcharKut	25.00	25.00
	2018-19	ChapcharKut Festival	25.00	25.00
	2019-20	Anthurium Festival	25.00	25.00
		Winter Festival	25.00	25.00
	2020-21	Anthurium Festival	25.00	25.00
		Winter Festival	25.00	25.00
	2021-22	Anthurium Festival	25.00	25.00
		Winter Festival	25.00	25.00
	2022-23	Anthurium Festival	25.00	25.00
		Winter Festival	25.00	25.00
	2024-25	1. Winter Festival 2024	25.00	-----
		2. Leitlanpui Music Festival 2024	25.00	-----

Nagaland	2014-15	Hornbil Festival, 2014	25.00	25.00
	2015-16	0	0	0
	2016-17	Hornbill Festival	25.00	25.00
	2017-18	Sekrenyi Festival, Hornbill Festival, Rengma's Ngadah Festival	50.00	50.00
	2019-20	Hornbill Festival	25.00	25.00
		Thuwu-Ni Festival	10.00	10.00
		Sukhrunye Festival	15.00	15.00
	2021-22	Hornbill Festival	20.00	20.00
		The Angami's Sekrenyi Festival	10.00	10.00
	2022-23	Ahuna Festival	5.00	5.00
		Runa Festival	5.00	5.00
		Sekrenyi Festival	5.00	5.00
		Autumn Festival at Nagaland House Kolkata	5.00	5.00
		Autumn Festival at Nagaland House New Delhi	5.00	5.00
		Hornbill Festival	25.00	25.00
	2023-24	Autumn Festival at Nagaland House, New Delhi	10.00	10.00
		Cuisine and Music Festival at Naga Heritage Village, Kisama	25.00	25.00
	2024-25	1. Autumn Festival at Nagaland House	30.00	----
		2. Traditional Food & Folk Music Festival at Dimapur	25.00	----
		3. Cultural Fair at Tzurang Valley, Mokuchung District	25.00	----
Puducherry	2018-19	International Yoga Festival	15.00	15.00
		Karaikal Carnival	8.00	8.00
		Yanam People's Festival	7.00	7.00
	2021-22	27th Yoga Festival at Puducherry	15.00	15.00
		Yanam People's Festival	7.00	7.00
		Carnival Festival at Karaikal	8.00	8.00
Punjab	2014-15	Shree Baba Harivallabh Sangeet Sammelan & Sports Mela Kila, Ludhiana	30.00	30.00
		Sufi festival at Amritsar	20.00	20.00

	2015-16	HarivallabhSangeetSamelan, Jalandhar & Rural Sports MelaQuila, Raipur District Ludhiana	12.50	12.50
		Sufi festival at Mohali	20.00	20.00
	2017-18	Shree Baba HarivallabhSangeetSamemelan, Jalandhar	10.00	10.00
		HolaMohalla at Anandpur Sahib	10.00	10.00
	2018-19	Sufi Festival at Amritsar	20.00	20.00
		HarivallabhaSangeetSamelan at Jhallandhar	10.00	10.00
		Patiala Heritage Festival	20.00	20.00
	2019-20	Sufi festival	25.00	25.00
		Hola Mohalla Festival	25.00	25.00
	2021-22	HarivallabhSangeetSamemelan, Jalandhar	25.00	25.00
		Hola Mohalla at Shri Anandpur Sahib	25.00	25.00
	2022-23	Shri HarivallabhSangeetSammelan- Jalandhar	15.00	15.00
		Sufi festival, Amritsar	15.00	15.00
		Holla-Mohala at Shri Anandpur Sahib	10.00	10.00
	2024-25	HarivallabhSangeetSammelan-Jalandhar	20.00	----
		Harike Wetland Festival Ferozepur	20.00	----
		BathindaVirasti (Heritage) Festival	15.00	----
		RaagSammelan Amritsar	5.00	----
Rajasthan	2014-15	CFA for celebration of Fair and Festival and events in the State of Rajasthan	40.00	40.00
Sikkim	2015-16	(i) World Tourism Day, Gangtok, (ii) Sikkim Winter Carnival, Gangtok,	44.00	44.00
	2016-17	World Tourism Day, Gangtok	25.00	25.00
		Red Panda Winter Festival, Gangtok	25.00	25.00
	2017-18	World Tourism Day, Gangtok	25.00	25.00
		Red Panda Winter festival, Gangtok	25.00	25.00
	2018-19	World Tourism Day	25.00	25.00
		Red Panda Festival , Gangtok	25.00	25.00
	2019-20	World Tourism Day, Gangtok	25.00	25.00
		Red Panda Winter Festival	25.00	25.00

	2020-21	Red Panda Winter Carnival	25.00	25.00
		JorethangMagheyMela	12.50	12.50
		Pelling Winter Tourism Festival	12.50	12.50
	2021-22	Cherry Temi Tea & Tourism Festival Temi Tea Gardens South Sikkim	12.50	12.50
		Khangchendzonga Winter Carnival Festival	12.50	12.50
		JorethangMagheyMela	25.00	25.00
Tripura	2016-17	(i) Neermahal Festival at Rajghat, Melaghar in Sepahijala District (ii) Devali Festival at Maabari, Udaipur in Gomati District (iii) Pilak Festival at JulaibariSantirbazar in South Tripura	18.00	18.00
	2019-20	KharchiMela	25.00	25.00
		Neermahal Festival	2.00	2.00
		Diwali Mela	15.00	15.00
	2020-21	Bharat Bangla Festival	25.00	25.00
	2022-23	Neermahal Festival	10.00	10.00
		Diwali Festival	5.00	5.00
		Chabimura Festival	5.00	5.00
	2023-24	Neermahal Festival	9.80	9.80
		Diwali Festival	9.55	9.55
		Chabimura Festival	3.00	3.00
	2024-25	1. Diwali Festival	20.00	----
		2. Chabimura&Tirthamukh Festival	12.00	----
		3. Ashokastami Festival	5.00	----
		4. ChapcharKut Festival	5.00	----
Tamil Nadu	2015-16	Indian Dance Festival at Mamallapuram, Tamilnadu	8.00	8.00
	2016-17	India Dance Festival at Mamallapuram	25.00	25.00
	2017-18	India Dance Festival at Mamallapuram	25.00	25.00
	2018-19	India Dance Festival at Mamallapuram	25.00	25.00
	2019-20	Indian Dance Festival	25.00	25.00
		Kumari Festival	10.00	10.00
		Tourism Cultural Festival	15.00	15.00

	2021-22	India Dance Festival at Mamallapuram	25.00	25.00
	2022-23	India Dance Festival at Mamallapuram	25.00	25.00
	2023-24	India Dance Festival at Mamallapuram	25.00	25.00
	2024-25	1. Indian Dance Festival-Mamallapuram	25.00	---
		2. Marghali Music Festival - Chennai	25.00	---
		3. Madurai Pongal Festival	30.00	---
Telangana	2014-15	Kakatiya Festival at Warangal	25.00	25.00
		Golconda Festival at Hyderabad	25.00	25.00
	2017-18	3rd International Kite Festival& Golconda Masters Golf Championship at Hyderabad	45.00	45.00
	2018-19	Bathukamma Festival	25.00	25.00
		4th International Kite Festival	25.00	25.00
	2019-20	Bathukamma Festival	25.00	25.00
		Kite Festival	25.00	25.00
	2021-22	Bathukamma Festival	25.00	25.00
		MedaramJatara at Munugu	25.00	25.00
	2024-25	1. SampradayaSantha at Mahabubnagar	10.00	---
		2. Sweet & Kite Festival	25.00	---
Uttarakhand	2017-18	Yoga Festival	25.00	25.00
	2018-19	Tehri Festival& International Yoga Festival	50.00	50.00
	2019-20	International Yoga Festival &Tehri Festival	50.00	50.00
	2022-23	International Yoga Festival	25.00	25.00
	2023-24	International Yoga Festival	25.00	25.00
Uttar Pradesh	2016-17	Ganga Mahotsav, Varanasi	25.00	25.00
		Shilpotsav, Noida	30.00	30.00
	2017-18	Shilpotsav, Noida	25.00	25.00
		Organizing a two day seminar on Cultural/ Tourism Development at Naimisharanya, Sitapur	25.00	25.00
	2018-19	Shilpotsav, Noida	30.00	30.00
		Taj Mahotsav	25.00	25.00
		Ganga Mahotsav	25.00	25.00

	2019-20	Ganga Mahotsav-Varanasi	15.00	15.00
		Deepotsav, Ayodhya	25.00	25.00
		Taj Mahotsav, Agra	10.00	10.00
	2022-23	Firozabad Mahotsav	25.00	25.00
	2023-24	Firozabad Mahotsav	25.00	25.00
		Hathras Mahotsav	25.00	25.00

TRAINING UNDER DTNBWED SCHEME

109. SHRI KESINENI SIVANATH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has any data regarding the total number of persons trained under the Sponsored Short Term Training Programme [SSTTP] of Dattopant Thengadi National Board for Workers Education and Development (DTNBWED) scheme, if so, the details of the last five years, State-wise;
- (b) the details regarding the breakup of the total budget allocated to the different components of the DTNBWED scheme, the details of the last five years;
- (c) whether the Government is tracking the total number of people secured jobs after the training process, if so, the details thereof especially in the state of Andhra Pradesh; and
- (d) whether the Government has any proposals for expanding the number of programmes conducted in the organized and unorganized sector, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) The Sponsored Short Term Training Programme (SSTTP) is a demand-based programme for Trade Union/NGOs/Industries Association/Chamber of Commerce/Contractor/Mining Bodies etc. and it started in the Financial Year 2022-23.

A total of 1675199 workers have been trained during the last 03 years (FY-2022 to FY-2025) across the country by the Board, out of which 57151 workers have been covered under SSTTP Programmes. The year wise and state-wise details are enclosed at **STATEMENT**.

(b) The total budget allocated to the different components of the DTNBWED scheme for the last five years is as under:

(Amount in Rupees)

Sl. No.	Year	Salaries	General	Capital Assets	Total
1.	2020-21	68,00,00,000	16,50,00,000	-	84,50,00,000
2.	2021-22	83,76,00,000	25,24,00,000	99,00,000	1,09,99,00,000
3.	2022-23	89,18,00,000	13,97,00,000	-	1,03,15,00,000
4.	2023-24	88,60,50,000	16,52,00,000	-	1,05,12,50,000
5.	2024-25	86,12,00,000	17,14,00,000	-	1,03,26,00,000

(c) No, there is no such mechanism for tracking people after the training process.

(d) To amplify the reach of the training programme, DTNBWED has developed a synergized working platform wherein various working groups in the field of workers welfare collaborate to work together. As a pilot project, such joint effort-based workers' programmes have been conducted at Delhi, Bangalore and Mumbai,

resulting in an expanded outreach. Encouraged by these results, the Board is chalking out a plan to carry out similar joint efforts in other States/UTs as well.

STATEMENT

DETAILS OF TOTAL NUMBER OF TRAINED WORKERS OF DATTOPANT THENGADI NATIONAL BOARD FOR WORKERS EDUCATION AND DEVELOPMENT SCHEME (STATE-WISE)										
Sr. No.	State	2022 - 23			2023 - 24			2024 - 25 (01.04.2024 to 31.12.2024)		
		No. of workers trained under SSTTP	No. of workers trained under other programmes	Total	No. of workers trained under SSTTP	No. of workers trained under other programmes	Total	No. of workers trained under SSTTP	No. of workers trained under other programmes	Total
1	ANDHRA PRADESH	5100	8916	14016	900	28445	29345	--	18301	18301
2	ARUNACHAL PRADESH	--	80	80	--	296	296	--	-	0
3	ASSAM	1227	5354	6581	--	24874	24874	--	9964	9964
4	BIHAR	1203	6310	7513	--	16519	16519	170	8756	8926
5	CHANDIGARH	--	70	70	--	688	688	62	956	1018
6	CHHATISGARH	956	8635	9591	200	10140	10340	100	7811	7911
7	DELHI	--	10817	10817	--	16686	16686	169	23216	23385
8	GUJARAT	1471	23630	25101	542	52364	52906	270	31971	32241
9	HARYANA	1100	6911	8011	162	16526	16688	114	8439	8553
10	GOA	451	11890	12341	200	12379	12579	101	2818	2919
11	HIMACHAL PRADESH	380	4088	4468	100	8345	8445	115	4485	4600
12	JAMMU and KASHMIR	--	3615	3615	--	9496	9496	69	6873	6942
13	JHARKHAND	1705	20145	21850	1835	45932	47767	590	32903	33493
14	KARNATAKA	1236	27635	28871	100	59395	59495	146	36845	36991
15	KERALA	3160	11189	14349	616	19976	20592	241	11852	12093
16	LADAKH	--	--	--	--	778	778	--	--	--
17	MADHYA PRADESH	3484	35727	39211	600	68372	68972	--	34388	34388
18	MAHARASTHRA	2402	24440	26842	251	56244	56495	349	29199	29548
19	MANIPUR	199	9305	9504	--	7915	7915	--	7406	7406
20	ODISHA	2800	42492	45292	714	47472	48186	258	29189	29447
21	PUDUCHHERRY	--	--	--	--	243	243	--	--	--

22	PUNJAB	290	4482	4772	--	9015	9015	--	3663	3663
23	RAJASTHAN	3068	13315	16383	330	34295	34625	--	20927	20927
24	SIKKIM	--	--	--	--	286	286	--	--	--
25	TAMILNADU	3432	37152	40584	100	50347	50447	165	31284	31449
26	TELENGANA	670	7475	8145	--	14716	14716	--	4161	4161
27	TRIPURA	--	--	--	--	796	796	--	--	--
28	UTTER PRADESH	5519	46293	51812	2700	95392	98092	323	55539	55862
29	UTTARAKHAND	--	218	218	--	1041	1041	--	140	140
30	WEST BENGAL	2997	25474	28471	1451	58649	60100	258	33682	33940
TOTAL		42850	395658	438508	10801	767622	778423	3500	454768	458268

GENERAL VERIFICATION OF TRADE UNIONS MEMBERSHIP

110. SHRI K SUBBARAYAN:

SHRI SELVARAJ V:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of status of the general verification of trade union membership which was commenced in 2012-13 by the Government;
- (b) the details of the verification exercise which has been completed; and
- (c) the time by which the exercise is to be completed and the result of verified membership declared?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) to (c) The process of general verification of trade unions membership which started in 2012-13, was put on hold in view of the formulation of new Labour Codes containing various provisions, including recognition of the Trade Unions at Central and State level.

(b)

SEA-FORT TOURISM IN MAHARASHTRA

111. DR. SHIVAJI BANDAPPA KALGE:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government proposes to collaborate with the State Government to develop sea-fort tourism, as there are a number of on-shore and off-shore forts in Maharashtra;
- (b) if so, the details thereof;
- (c) whether the Government has prepared any time-bound plan to start sea-fort tourism; and
- (d) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d) While development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA), the Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)' and 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' complements the efforts of tourism infrastructure development by extending financial assistance to the SGs/UTAs in synergy with the scheme guidelines, availability of funds etc.

In the year 2015-16, under the Coastal Circuit theme of Swadesh Darshan Scheme, a project 'Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach & Creek), Mitbhav' was sanctioned. As informed by Government of Maharashtra the project is physically complete.

Ministry of Tourism has revamped the Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD 2.0) with the objective to develop sustainable and responsible tourism destinations, following a destination & tourist-centric approach.

Under 'Scheme for Special Assistance to States/Union Territories for Capital Investment (SASCI) - Development of Iconic Tourist Centers to Global Scale', Government of India has recently sanctioned 40 Projects in the country for Rs.3295.76 Crore.

The details of the projects sanctioned under the Swadesh Darshan, SD 2.0, PRASHAD and SASCI schemes in Maharashtra including interventions around sea-forts are enclosed as **STATEMENT**.

The proposals for projects at identified destinations are formulated and conceptualised by the concerned State Governments/UT Administrations. Proposals are received from States/UTs from time to time for seeking financial assistance for development of tourist spots including for development of sea-fort tourism, under the various schemes of the Ministry of Tourism. Reviewing and sanctioning of the projects is an ongoing process and is done as per procedures and requirements stipulated in the scheme guidelines.

STATEMENT

The details of the projects sanctioned under the Swadesh Darshan, SD 2.0, PRASHAD and SASCI schemes in Maharashtra including interventions around sea-forts

List of the projects sanctioned under Swadesh Darshan scheme in the State of Maharashtra: -

(Rs. in Crore)

S. No.	Circuit	Sanction Year	Name of the Project	Amount Sanctioned
1	Coastal Circuit	2015-16	Development of Sindhudurg Coastal Circuit - Sagarashwar, Tarkarli, Vijaydurg (Beach & Creek), Mitbhav	19.06

2	Spiritual Circuit	2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47

List of sanctioned projects under Swadesh Darshan 2.0, in the State of Maharashtra: -

S. No.	Destination	Name of the Experience	Sanctioned Cost (Rs. Crore)	Date of Sanction
1	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	21-09-2024

List of sanctioned projects under Special Assistance to States for Capital Investment (SASCI Scheme) - Development of Iconic Tourist Centers to Global Scale, in the State of Maharashtra: -

S. No.	Name of the Project	Sanctioned Cost (Rs. in Crore)	Date of Sanction
1	INS-Guldar Underwater Museum, Artificial Reef, and Submarine Tourism in Sindhudurg	46.91	26-11-2024
2	Development of RAM-KAL PATH in Nashik	99.14	26-11-2024

List of sanctioned projects under PRASHAD Scheme, in the State of Maharashtra: -

S. No.	Project Name	Sanction Year	Approved Cost (Rs. in Core)
1	Development of Trimbakeshwar	2017-18	42.18

CLOSURE OR MERGER OF SCHOOLS

112. SHRIMATI RACHNA BANERJEE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Government schools closed or merged during the last 10 years in the country, year-wise and State-wise;
- (b) whether the Government has identified the reasons for closure of these schools;
- (c) whether the Government has taken any steps to reopen these schools;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the number of private schools opened during the last ten years in the country, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) The Department of School Education and Literacy (DoSEL), Ministry of Education has developed the Unified District Information System for Education Plus (UDISE+) system to record data on indicators of school education provided by all the States and Union Territories. As per UDISE+, State/UT-wise number of Government schools from the year 2014-15 to 2023-24 are at **STATEMENT-I**.

(b) to (d) Education is in the Concurrent list of the Constitution and the opening, closing and rationalisation of schools are within the purview of respective State Government and UT Administration. The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides children's access to elementary schools within the defined area or limits of neighbourhood. In pursuance to Section 6 of the RTE Act, all States have notified area or limits of their neighbourhood norms. Further, Section 8 of the RTE Act,

2009 also mandates that the appropriate government shall provide free and compulsory elementary education to every child and will ensure availability of neighbourhood schools.

Also, central Government assist States and UTs through the Centrally Sponsored Scheme of Samagra Shiksha. Financial assistance is also provided to the States and UTs for various activities to reduce dropout in Govt. schools, which include opening/strengthening of new schools up to senior secondary level, strengthening school infrastructure, setting up, up gradation and running of Kasturba Gandhi Balika Vidyalayas (KGBV) upto class 12, setting up of residential schools/hostel named Netaji Subhas Chandra Bose Avasiya Vidyalayas, transport allowance, undertaking enrolment drives, seasonal hostels/residential camps, provision of vocational education and ICT facilities in schools, providing free text books and free uniform, transport/escort facility, etc, financial assistance is also provided for aids and appliances for children with special needs.

(e) As per UDISE+, State/UT-wise number of Private schools registered from the year 2014-15 to 2023-24 are at **STATEMENT-II**.

STATEMENT - I

State/UT-wise number of Government schools from the year 2014-15 to 2023-

24

India/State/UT	Number of Government Schools in the year									
	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
India	1107101	1104796	1101371	1094543	1083747	1032570	1032049	1022386	1016010	1017660
Andaman and Nicobar Islands	344	344	344	339	339	342	342	342	342	340
Andhra Pradesh	46666	44907	44700	44896	45013	45115	45145	45137	45167	45000
Arunachal Pradesh	3408	3492	3459	3447	3179	3056	3061	2985	2922	2847
Assam	52927	53020	53042	50965	47223	47157	46749	45490	44925	45008
Bihar	74291	74689	74908	73528	72630	72610	75555	75558	75550	78120
Chandigarh	113	115	116	121	121	121	121	123	119	119
Chhattisgarh	50061	47181	47216	48848	48671	48547	48619	48743	48728	48803

Dadra and Nagar Haveli	299	299	301	300	300	300	407	388	387	360
Daman and Diu	114	119	119	115	112	109				
Delhi	2844	2828	2791	2787	2784	2767	2751	2762	2673	2693
Goa	906	894	873	846	833	827	821	814	806	789
Gujarat	34817	34891	35122	35152	35202	35040	34967	34699	34651	34597
Haryana	14630	14640	14483	14450	14516	14484	14563	14562	14443	14374
Himachal Pradesh	15355	15386	15489	15465	15433	15398	15391	15380	15447	15217
Jammu and Kashmir	23874	23834	23855	23904	24080	23165	23167	23173	18785	18785
Jharkhand	41322	41159	40014	39703	35954	35931	35888	35840	35764	35795
Karnataka	50486	50424	49883	50066	50184	49834	49791	49679	49520	49306
Kerala	5104	4792	5073	4783	5011	5014	5020	5010	4811	4809
Ladakh	0	0	0	0	0	913	915	838	841	841
Lakshadweep	45	45	45	45	45	45	45	38	37	37
Madhya Pradesh	121849	121976	122880	122653	122056	99411	99152	92695	92741	92439
Maharashtra	67717	67629	67154	66750	66033	65886	65734	65639	65431	65157
Manipur	2372	3332	3323	3037	3073	2876	2878	2889	2922	2934
Meghalaya	7763	7775	7793	7805	7802	7799	7795	7783	7778	7779
Mizoram	2592	2591	2595	2582	2564	2552	2558	2563	2567	2587
Nagaland	2279	2101	2097	2080	2007	2011	1975	1960	1954	1952
Odisha	58697	58740	58052	56313	55483	53260	50256	49072	48767	48671
Puducherry	436	430	424	424	423	422	422	422	422	420
Punjab	20772	20529	20568	19515	19404	19377	19330	19259	19245	19242
Rajasthan	70210	70961	68039	66943	67607	67660	68813	68948	69538	70233
Sikkim	868	870	874	853	854	851	851	864	864	864
Tamil Nadu	37911	38209	38307	37634	37728	37579	37589	37636	37658	37672
Telangana	29268	29127	29427	29845	29822	30001	30015	30023	29997	30022
Tripura	4326	4322	4320	4314	4309	4275	4265	4262	4245	4238
Uttar Pradesh	162228	162645	162927	163114	163142	137638	137068	137024	137003	137102
Uttarakhand	17753	17752	17753	17629	16934	16741	16651	16484	16381	16201
West Bengal	82454	82748	83005	83292	82876	83456	83379	83302	82579	82307

Source: UDISE, UDISE+

STATEMENT - II**State/UT-wise number of Private schools from the year 2014-15 to 2023-24**

India/State/UT	Number of Private Schools in the year									
	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
India	288164	295059	303725	322201	326228	337499	340753	335844	323430	331108

Andaman and Nicobar Islands	68	68	69	76	72	73	73	72	70	70
Andhra Pradesh	14269	14846	14005	15787	15862	16173	15792	15058	15127	15232
Arunachal Pradesh	447	465	495	499	503	493	496	503	503	529
Assam	3554	4421	4745	5593	6084	6074	6045	5852	5677	5725
Bihar	3284	3944	4381	5647	6249	7630	7923	8097	8053	9167
Chandigarh	73	73	73	74	74	74	75	76	77	77
Chhattisgarh	5701	5946	6372	6667	6842	7008	7131	7063	6931	7153
Dadra and Nagar Haveli	32	32	33	35	35	42	63	63	63	63
Daman and Diu	22	22	22	24	23	23				
Delhi	2641	2669	2682	2682	2666	2652	2641	2610	2570	2565
Goa	140	150	152	146	139	138	138	139	140	141
Gujarat	11555	11745	12502	13253	13641	13898	13834	13559	13387	13490
Haryana	6415	6612	7138	7571	7913	8195	8235	8261	8315	8415
Himachal Pradesh	2614	2652	2718	2829	2778	2786	2753	2646	2613	2607
Jammu and Kashmir	5173	5256	5374	5425	5552	5585	5649	5526	5407	5452
Jharkhand	1431	1700	1417	1393	1400	1522	1542	1559	1583	1634
Karnataka	17331	17678	18760	19645	20604	20069	19915	19650	19531	19542
Kerala	2999	3449	3260	3533	3156	3282	3241	3164	3095	3082
Ladakh	0	0	0	0	0	112	112	112	111	114
Lakshadweep	0	0	0	0	0	0	0	0	0	0
Madhya Pradesh	25962	26073	27190	28103	29182	31201	31512	30345	28047	28910
Maharashtra	16012	16845	18091	19166	19400	19654	19632	19268	18723	18642
Manipur	894	927	927	954	1003	1015	1027	1010	996	1010
Meghalaya	2274	2354	2318	2476	2220	2198	2179	2120	2121	2152
Mizoram	971	1001	1009	1035	1025	1046	1050	1034	1023	1064
Nagaland	723	725	734	759	745	746	743	757	762	772
Odisha	3350	4043	4138	3959	4957	6375	6393	6104	6062	6042
Puducherry	263	268	280	276	283	286	286	281	274	282
Punjab	7395	6825	7038	8521	8495	8623	8893	7978	7886	7704
Rajasthan	34066	35071	35041	35936	35776	36056	36023	34826	34497	34729
Sikkim	403	406	439	426	417	407	393	376	368	374
Tamil Nadu	10782	10796	10862	11863	12439	12382	12402	12396	11969	12481
Telangana	15069	12129	12573	12031	11621	11688	12023	12193	11707	12126
Tripura	252	287	298	335	343	352	360	363	367	395
Uttar Pradesh	77330	80748	83116	88571	87433	93750	96741	97808	92348	96635
Uttarakhand	5353	5331	5281	5542	5519	5467	5396	5225	5140	5252
West Bengal	9316	9502	10192	11369	11777	10424	10042	9750	7887	7480

Source: UDISE, UDISE+

PPP MODEL IN HOTEL MANAGEMENT INSTITUTES

113. SHRI DUSHYANT SINGH:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government acknowledges the potential of Public-Private Partnership (PPP) models in addressing skill development challenges in the hospitality sector, particularly through collaboration between Central Institutes of Hotel Management (CIHMs) and hospitality industry leaders, if so, the details thereof, if not, the reasons therefor;
- (b) the details of steps taken by the Government to enhance skill development programmes in the hospitality sector through the partnership between CIHMs and leading national and global hospitality groups;
- (c) the details of the specific activities and areas of collaboration under this model;
- (d) whether the Government plans to expand the PPP model for skill development in hospitality and tourism across the country including additional partnerships with more hospitality groups to support student engagement, faculty development and institutional growth and if so, the details thereof; and
- (e) the measures taken/being taken by the Government to foster innovation and entrepreneurship in the hospitality sector through these partnerships?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e) Yes Sir, the Ministry of Tourism acknowledges the potential of Public Private Partnership (PPP) in addressing skill development challenges in the hospitality sector and has taken the following steps:

i. The Ministry of Tourism constituted a Task Force comprising of industry leaders and IHM academia to review the courses curriculum of Hospitality Institutes and other matter related to branding and marketing of hospitality courses.

ii. For achieving the objective of developing individuals & professionals who become practitioners of the highest standards of hospitality, service, and care, Memorandum of Understanding (MOU) were signed between 21 Central Institute of Hotel Management with 08 leading hospitality groups, these groups included Indian Hotels Company Ltd, IHG Hotels and resorts, Marriott Hotels, Lalit Hotel Group, ITC group of Hotels, Lemon Tree Hotels, Apeejay Surender Park Hotels and Radisson Hotel group.

The industry-academia collaboration is a pilot project with intent to expand it further including more hospitality chains as part of MOU. The MOU includes the component of supporting innovation and entrepreneurship initiatives within the institutes.

7TH UGC PAY REVISION ARREARS FOR COLLEGE TEACHERS IN KERALA

114. ADV DEAN KURIAKOSE:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the State Government of Kerala initially submitted a proposal to the Government within the stipulated time frame for claiming the 7th UGC pay revision arrears for college teachers;

(b) if so, whether the proposal submitted by the State Government of Kerala was complete and in accordance with all conditions required for financial assistance from the Government;

(c) if not, the specific aspects or conditions of compliance that were not met in the proposal; and

(d) whether there is any possibility to reconsider or make provisions for sanctioning these arrears to ensure that the college teachers receive the entitled pay benefits as per the 7th UGC pay revision?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d) The State Government of Kerala had submitted proposal to this Ministry for reimbursement of 50% central share on implementation of the scheme of revision of pay of teachers and equivalent cadres in universities and colleges following the revision of pay scales of Central Government employees on the recommendations of the 7th Central Pay Commission (CPC). The reimbursement of 50% central share is subject to implementation of the scheme along with the conditions stipulated in the guidelines of the scheme. The proposal received from the State Government of Kerala was examined in this Ministry and it was found to be incomplete as per the guidelines of the scheme. The State Government of Kerala was asked to furnish undertaking of the amount released by the State Government to the teachers, duly authenticated revised calculation sheet, check list and proforma for additional information and details of the universities/ colleges for which the reimbursement is

claimed, as per scheme's guidelines issued vide this Ministry's letters dated 02.11.2017 and 26.07.2018.

The last date for submission of complete proposal under the scheme by the State Governments was 31.03.2022 and all States, including Kerala, were asked to submit complete proposal as per the scheme's guidelines to this Ministry on or before 31.03.2022. The complete proposal, containing above mentioned requisite documents, from the State Govt. of Kerala was not received on or before the last date of the scheme i.e. 31.03.2022, hence, its proposal could not be considered for release of funds under this scheme. The scheme of reimbursement of central share to the State Government has been closed with effect from 01.04.2022.

DEVELOPMENT OF TOURISM INFRASTRUCTURE AND YAMUNA RIVERFRONT IN DELHI

115. SHRI MANOJ TIWARI:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government is taking steps to promote the Yamuna riverfront in Delhi as a major tourist destination;
- (b) the details of projects undertaken by the Union Government, in coordination with the State Government of Delhi, to develop the Yamuna riverfront for tourism and recreational purposes;
- (c) whether any funds have been allocated for the beautification, environmental restoration, and infrastructure development of the Yamuna riverfront, and if so, the details of fund utilized;

(d) whether issues like pollution and encroachments along the Yamuna riverbank are affecting its potential as a tourist spot along with the measures taken to address these challenges; and

(e) the steps being taken by the Government to integrate the Yamuna riverfront with other major tourist attractions in Delhi under initiatives like “Incredible India” and city tourism circuits?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e) The Ministry of Tourism through its multiple initiatives promotes various tourism destinations and products of the country including river fronts across the country. Such promotions are undertaken through different marketing initiatives undertaken on various platforms, events, websites, social media promotions, publicity material etc.

As informed by Government of NCT of Delhi, Delhi Tourism & Transportation Development Corporation Ltd. had announced a heritage walk as part of the “Delhi tourism Heritage Walk Festival”, titled “Serene riverside experience at Yamuna ke Ghat,” aimed at promoting tourism along the Yamuna Riverfront.

The Ministry of Tourism through its ongoing schemes of Swadesh Darshan, ‘Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)’ and ‘Assistance to Central Agencies for Tourism Infrastructure Development’ complements the efforts of the State Governments (SGs)/UT Administrations (UTs) by extending financial assistance to SGs/UTs/Central Agencies for tourism infrastructure development including development of facilities at river fronts.

The proposals for projects at identified destinations are formulated and conceptualised by the concerned State Governments/UT Administrations. Proposals are received from States/UTs from time to time for seeking financial assistance for development of tourist spots including riverfronts, under the various schemes of the Ministry of Tourism. Reviewing and sanctioning of the projects is an ongoing process and is done as per procedures and requirements stipulated in the scheme guidelines.

No Project has been sanctioned by Ministry of Tourism to develop the Yamuna riverfront for tourism and recreational purpose.

Water is a state subject, management and maintaining the quality of water and water bodies as per the applicable standards in urban areas are the responsibility of State Government/ULBs.

However, Ministry of Housing and Urban Affairs has taken several steps towards Sustainable management of water in urban areas through issuance of various guidelines and implementation of National Missions i.e., Atal Mission for Rejuvenation and Urban Transformation (AMRUT) & AMRUT 2.0.

To avoid the flow of untreated wastewater into water bodies, under AMRUT, UT of Delhi has taken up 07 sewerage and septage management projects worth ₹408.79 crore, which includes creation/augmentation of Sewage Treatment Plant (STPs) of capacity 68 MLD in Delhi under AMRUT.

A total number of 33 sewerage and septage management projects worth 2,003.05 crore have been approved in Delhi under AMRUT 2.0 which includes creation/augmentation of 178.15 MLD STP capacity.

Water body rejuvenation is an admissible component under AMRUT 2.0, a total number 45 water body rejuvenation projects worth ₹157.30 crore has been undertaken in Delhi under AMRUT 2.0.

MOUNTAINEERING AND SKIING INSTITUTE IN KARGIL

116. SHRI MOHMAD HANEEFA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether there is huge potential for mountaineering and skiing in Kargil District of UT Ladakh and there is need for establishing mountaineering and skiing institutes;
- (b) if so, the details thereof; and
- (c) whether the Government has any plan to establish the said institutes in Kargil along with the initiatives taken in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c) Jawahar Institute of Mountaineering and Winter Sports (JIMandWS), Pahalgam, under the aegis of Ministry of Defence has its training centres at Sonmarg, Gulmarg, Sanasar, Bhaderwah and Shey Leh (Ladakh) for conducting mountaineering and skiing courses. The participants from all over the country, including from the Union Territories of JandK and Ladakh, subscribe to these courses. The Institute is co-funded by Ministry of Defence, Ministry of Youth Affairs and Sports and Government of Jammu and Kashmir. Currently, there is no proposal for establishing Mountaineering and Skiing Institute in Kargil.

EDUCATIONALLY BACKWARD DISTRICTS

117. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number and names of districts categorized as educationally backward across the country during the last five years;
- (b) the proportion of SC and ST population in these districts as per the latest census or survey;
- (c) Whether the Government has introduced any schemes or initiatives to improve educational outcomes in these districts, such as special funds, scholarship programmes or infrastructural development; and
- (d) if so, the details thereof and if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHOUDHARY):

(a) and (b) The Department of School Education and Literacy is premised on universal access to schooling for all from pre-primary to Class XII through the Integrated Centrally Sponsored Scheme for School Education namely Samagra Shiksha launched with effect from the year 2018-19. Samagra Shiksha scheme is aligned with the recommendations of NEP 2020 and ensures that all children have access to quality education within an equitable and inclusive classroom environment which takes care of their diverse background, multilingual needs, and different academic abilities and make them active participants in the learning process.

This Department had identified Educationally Backward Blocks (EBB) in States/UTs, where the female rural literacy rate was below the national average. Under the erstwhile Sarva Shiksha Abhiyan, Kasturba Gandhi Balika Vidyalayas (KGBVs) were sanctioned in EBB as residential schools at upper primary level for girls belonging to disadvantaged groups such as SC, ST, OBC, Minority and Below Poverty Line (BPL).

However, with the launch of the Aspirational Districts Programme by NITI Aayog in January 2018 to improve the social outcomes of backward districts, the programs of the government are now aligned to fill in the infrastructure and learning gaps in the Aspirational Districts of the country. There are 112 Aspirational Districts, across 26 States and 1 Union Territory (**STATEMENT**).

The information on Basic Population Figures of India, States and Districts, including proportion of SC and ST population, as per Census 2011 is available in the public domain and may be accessed through the website www.censusindia.gov.in at the following link. i.e.

<https://censusindia.gov.in/nada/index.php/catalog/42557/download/46183/2011-IndiaStateDist-0000.xlsx>.

(c) and (d) The government through the Samagra Shiksha scheme supports States and UTs in strengthening their existing government and govt aided schools, creation and augmentation of infrastructure facilities based on the gaps determined from Unified District Information System for Education (UDISE+) and proposals received from respective State/ Union Territory. The need for schools and also the infrastructural facilities in schools are worked out every year by the respective State/Union Territory on incremental basis depending on their need and priority and reflected in their Annual Work Plan and Budget (AWP and B). These plans are then appraised and approved/estimated by the Project Approval Board (PAB) in the Department of School Education and Literacy in consultation with the States and Union Territories. Further, special focus for SC/ST/EBBs is provided through the following schemes under Samagra Shiksha:

- i. **Kasturba Gandhi Balika Vidyalayas (KGBVs):** Under Samagra Shiksha, there is a provision of KGBVs which are residential schools from Class VI to XII for girls

belonging to disadvantaged groups such as SC, ST, OBC, Minority and Below Poverty Line (BPL). The KGBVs are set up in Educationally Backward Blocks. The objective behind establishing KGBVs is to ensure access and quality education to girls from disadvantaged groups by setting up residential schools and to reduce gender gaps at all levels of school education. About 1.93 lakh SC, 1.83 lakh ST, 46,858 BPL, 2.59 lakh OBC and 28,761 Muslims are currently enrolled in 5133 KGBVs nationwide.

- ii. **Netaji Subhash Chandra Bose Awasiya Vidyalayas (NSCBAVs)**- Samagra Shiksha supports the provision of residential facilities under the intervention entitled NSCBAVs, with the primary purpose of reaching out to girls, urban deprived and other disadvantaged children and creating equitable access to school education in remote, sparsely populated and difficult to reach areas, hilly terrains, areas affected by Left Wing Extremism (LWE), large uninhabited areas with natural barriers like forests, waterways, rivers, etc. At present, there are 1182 residential schools/hostels sanctioned under Samagra Shiksha.
- iii. **Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN)** which aims to saturate Particularly Vulnerable Tribal Groups (PVTGs) households and habitations with basic facilities such as safe housing, clean drinking water and sanitation, improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in a mission mode. Ministry of Education is one of the participating Ministries in the Abhiyan and PM-JANMAN is being implemented in convergence with Samagra Shiksha Scheme. As on date, an amount of Rs. 476.16 crores have been approved for 194 hostels by this Ministry.

iv. National Means cum-Merit Scholarship Scheme:

The Central Sector Scheme 'National Means-cum-Merit Scholarship Scheme' is being implemented, with the objective to award scholarships to meritorious students of economically weaker sections to arrest their drop out at class VIII and encourage them to continue their education at secondary stage. One lakh fresh scholarships are awarded to selected students of class IX every year and their continuation / renewal in classes X to XII for study in State Government, Government-aided and Local body schools under the scheme. The amount of scholarship is Rs. 12000/- per annum.

v. RTE Entitlement-

Provision of Free Uniform: Samagra Shiksha provides support for two sets of uniform to all girls, SC, ST children and Below Poverty Line (BPL) children at an average cost of Rs. 600/- per child per annum, wherever State Governments have incorporated the provision of school uniforms as a child entitlement in their State RTE Rules.

Besides the above, the Department is also implementing schemes such as the Pradhan Mantri Schools for Rising India (PM SHRI) and PM POSHAN (Pradhan Mantri Poshan Shakti Nirman) to provide adequate school infrastructure (including digital), teaching learning material, teacher support, nutrition, scholarship for EWS so as to improve the learning outcomes of all students in all States and UTs, with special focus on aspirational districts.

Separately, Ministry of Social Justice and Empowerment is implementing the Centrally Sponsored Scheme; **Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY)**, since 2021-22. The scheme consists of three components namely Adarsh Gram, Grant-In-Aid and Hostel. One of its components namely

‘Hostel’ aims at providing central assistance for construction of new Hostel buildings for Scheduled Castes (SC) Students (separately for Boys and Girls). The hostels are taken up for construction based on the proposals received from respective State Governments/Central Universities.

STATEMENT

List of 112 Aspirational Districts

S. No.	State	District
1	Andhra Pradesh	Alluri Sitharamaraju
2	Andhra Pradesh	Parvathipuram Manyam
3	Andhra Pradesh	Y.S.R.
4	Arunachal Pradesh	Namsai
5	Assam	Goalpara
6	Assam	Barpeta
7	Assam	Hailakandi
8	Assam	Baksa
9	Assam	Darrang
10	Assam	Udalguri
11	Assam	Dhubri
12	Bihar	Sitamarhi
13	Bihar	Araria
14	Bihar	Purnia
15	Bihar	Katihar
16	Bihar	Muzaffarpur
17	Bihar	Begusarai

S. No.	State	District
18	Bihar	Khagaria
19	Bihar	Banka
20	Bihar	Sheikhpura
21	Bihar	Aurangabad
22	Bihar	Gaya
23	Bihar	Nawada
24	Bihar	Jamui
25	Chhattisgarh	Korba
26	Chhattisgarh	Rajnandgaon
27	Chhattisgarh	Mahasamund
28	Chhattisgarh	Kanker
29	Chhattisgarh	Narayanpur
30	Chhattisgarh	Dantewada
31	Chhattisgarh	Bijapur
32	Chhattisgarh	Bastar
33	Chhattisgarh	Kondagaon
34	Chhattisgarh	Sukma
35	Gujarat	Dahod
36	Gujarat	Narmada
37	Haryana	Mewat
38	Himachal Pradesh	Chamba
39	UT of Jammu and Kashmir	Kupwara
40	UT of Jammu and Kashmir	Baramulla

S. No.	State	District
41	Jharkhand	Garhwa
42	Jharkhand	Chatra
43	Jharkhand	Giridih
44	Jharkhand	Godda
45	Jharkhand	Sahibganj
46	Jharkhand	Pakur
47	Jharkhand	Bokaro
48	Jharkhand	Lohardaga
49	Jharkhand	Purbi Singhbhum
50	Jharkhand	Palamu
51	Jharkhand	Latehar
52	Jharkhand	Hazaribagh
53	Jharkhand	Ramgarh
54	Jharkhand	Dumka
55	Jharkhand	Ranchi
56	Jharkhand	Khunti
57	Jharkhand	Gumla
58	Jharkhand	Simdega
59	Jharkhand	Pashchimi Singhbhum
60	Karnataka	Raichur
61	Karnataka	Yadgir
62	Kerala	Wayanad
63	Madhya Pradesh	Chhatarpur

S. No.	State	District
64	Madhya Pradesh	Damoh
65	Madhya Pradesh	Barwani
66	Madhya Pradesh	Rajgarh
67	Madhya Pradesh	Vidisha
68	Madhya Pradesh	Guna
69	Madhya Pradesh	Singrauli
70	Madhya Pradesh	Khandwa
71	Maharashtra	Nandurbar
72	Maharashtra	Washim
73	Maharashtra	Gadchiroli
74	Maharashtra	Osmanabad
75	Manipur	Chandel
76	Meghalaya	Ribhoi
77	Mizoram	Mamit
78	Nagaland	Kiphire
79	Odisha	Dhenkanal
80	Odisha	Gajapati
81	Odisha	Kandhamal
82	Odisha	Balangir
83	Odisha	Kalahandi
84	Odisha	Rayagada
85	Odisha	Koraput
86	Odisha	Malkangiri

S. No.	State	District
87	Odisha	Nabarangpur
88	Odisha	Nuapada
89	Punjab	Moga
90	Punjab	Firozpur
91	Rajasthan	Dholpur
92	Rajasthan	Karauli
93	Rajasthan	Jaisalmer
94	Rajasthan	Sirohi
95	Rajasthan	Baran
96	Sikkim	Soreng
97	Tamil Nadu	Virudhunagar
98	Tamil Nadu	Ramanathapuram
99	Telangana	Asifabad
100	Telangana	Bhoopalapally
101	Telangana	Bhadradri-Kothagudem
102	Tripura	Dhalai
103	Uttar Pradesh	Chitrakoot
104	Uttar Pradesh	Fatehpur
105	Uttar Pradesh	Bahraich
106	Uttar Pradesh	Shrawasti
107	Uttar Pradesh	Balrampur
108	Uttar Pradesh	Siddharthnagar
109	Uttar Pradesh	Chandauli

S. No.	State	District
110	Uttar Pradesh	Sonbhadra
111	Uttarakhand	Udham Singh Nagar
112	Uttarakhand	Haridwar

SEVA BHOJ YOJANA

118. SHRI RAJESH NARANBHAI CHUDASAMA:

Will the **MINISTER OF CULTURE** be pleased to state:

- (a) the details of amount reimbursed by Government under Seva Bhoj Yojana since the inception of the scheme, year and State-wise;
- (b) the amount received by the organizations or trusts under this scheme during each of the last five years, organization and trust-wise;
- (c) the criteria for the selection of beneficiaries under this scheme; and
- (d) whether reimbursement to all the eligible applicants have been granted and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) Seva Bhoj Yojna was launched by the Ministry of Culture in August, 2018. The details of amount reimbursed by the Govt. under Seva Bhoj Yojna since its inception, year-wise and state-wise, is given as under:

(Rs.in lakhs)

Sl.	Financial	State	Fund Released
1.	2019-2020	Punjab	171.00
		Andhra Pradesh	24.90
2.	2020-2021	Punjab	169.45
3.	2021-2022	Punjab	154.92
4.	2022-2023	Punjab	143.00
5.	2023-2024	Punjab	146.00

(b) The organization-wise, trust-wise details of amount received by the organizations/trusts under this Scheme is enclosed as **STATEMENT**.

(c) The criteria for the selection of beneficiaries under this scheme is given as under:

(i) A Public Trust or society or body corporate, or organisation or institution covered under the provisions of section 10 (23BBA) of the Income Tax Act, 1961 (as amended from time to time) or registered under the provisions of section 12AA of the Income Tax Act, 1961, for charitable/religious purposes, or a company formed and registered under the provisions of section 8 of the Companies Act, 2013 or section 25 of the Companies Act, 1956, as the case may be, for charitable/ religious purposes, or a Public Trust registered as such for charitable/religious purposes under any Law for the time being in force, or a society registered under the Societies Registration Act, 1860, for charitable/religious purposes.

(ii) The applicant Public Trust or society or body corporate, or organisation or institution, as the case may be, must be involved in charitable/religious

activities by way of free and philanthropic distribution of food/ prasad/ langar (Community Kitchen)/ bhandara free of cost and without discrimination through the modus of public, charitable/religious trusts or endowments including maths, temples, gurdwaras, wakfs, churches, synagogues, agiaries or other places of public religious worship.

(iii) The institutions/organizations should have been in existence for preceding three years before applying for assistance.

(iv) Only those institutions would be eligible for financial assistance which have been distributing free food, langar and prasad to public for at-least past three years on the day of application. For this purpose, entities shall furnish a self- certificate.

(v) Financial Assistance under the scheme shall be given only to those institutions which are not in receipt any Financial Assistance from the Central/State Government for the purpose of distributing free food: self-certificate.

(vi) The institutions shall serve free food to at least 5000 people in a calendar month.

(vii) The Institution/Organization blacklisted under the provisions of Foreign Contribution Regulation Act (FCRA) or under the provisions of any Act/Rules of the Central/State Government shall not be eligible for Financial Assistance under the Scheme.

(d) Yes Sir. It has been the constant endeavor of the Government to ensure timely disbursement of the financial assistance to the selected beneficiaries on receipt of requisite documents and depending upon the budgetary allocation made against the scheme.

STATEMENT

The organization-wise, trust-wise details of amount received by the organizations/trusts under this Scheme

(Rs.in lakhs)

Sl. No.	Financial Year	Name of Organizations	Fund Released
1.	2019-2020	Sikh Gurudwara Parbandhak Committee (SGPC), Amritsar	171.00
		Tirumala Tirupati Devasthanams, Tirupati	19.63
		Sri Venkateswara Annaprasadam Trust, Tirupati	5.27
2.	2020-2021	Sikh Gurudwara Parbandhak Committee (SGPC)	159.39
		Dreams and Beauty Charitable Trust, Ludhiana	1.22
		Durgiana Temple, Amritsar	8.84
3.	2021-2022	Sikh Gurudwara Parbandhak Committee (SGPC)	149.83
		Dreams and Beauty Charitable Trust, Ludhiana	0.28
		Durgiana Temple, Amritsar	4.81
4.	2022-2023	Sikh Gurudwara Parbandhak Committee (SGPC)	140.44
		Dreams and Beauty Charitable Trust, Ludhiana	0.80
		Durgiana Temple, Amritsar	1.76
5.	2023-2024	Sikh Gurudwara Parbandhak Committee (SGPC)	142.12
		Durgiana Temple, Amritsar	3.88

USES OF AI IN SKILL DEVELOPMENT TRAINING

119. SUSHRI S JOTHIMANI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:-

- (a) whether the Government had incorporated Artificial Intelligence (AI) in skill development training under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY);
- (b) if so, the details thereof;
- (c) the total number of youth trained under PMKVY since its inception in Karur Parliamentary constituency in Tamil Nadu;
- (d) the total number of women trained under PMKVY along with their total percentage compared to men; and
- (e) the total number of youth trained under PMKVY who were subsequently employed in said State and constituency during the last five years?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY), since 2015, for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country including Tamil Nadu with aim to enhance the employability of the youth to access employment opportunities by equipping them with industry relevant skills including Artificial Intelligence.

Under PMKVY 4.0, the latest version of the scheme implemented since 2022, the details of trainings imparted in job roles pertaining to Artificial intelligence as on 31.12.2024 is as under:

Job Role Name	Trained / Oriented
AI - Business Intelligence Analyst	1,245
AI - Data Architect	575
AI - Data Engineer	997
AI - Data Quality Analyst	3,888
AI - Data Scientist	3,450
AI - Database Administrator	5,329
AI - DevOps Engineer	651
AI - Machine Learning Engineer	2,884
AI - Solution Architect	241
AI and ML - Jr. Telecom Data Analyst	254
AI Devices Installation Operator	165
Pharmacovigilance Case- Processing (Incidents /adverse event using software including AI tools)	95
Total	19,774

(c) Under the PMKVY scheme, district wise details of candidates skilled are maintained. Accordingly, the total no. of candidates trained/ oriented under PMKVY scheme since inception in Karur Parliamentary Constituency comprising 4 Districts viz. Dindigul, Karur, Pudukottai and Tiruchirappalli in Tamil Nadu is 91,296 as on 31.12.2024.

(d) Under the PMKVY Scheme, the total no. of women trained across the country is 72,37,043 which is 45 % of total candidates trained.

(e) Under the PMKVY scheme, placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0, the focus was to empower our trained candidates to choose their varied career path and they are suitably oriented for the same. Further various IT tools like skill India Digital Hub (SIDH) also gives this opportunity.

From FY 2019-20 to FY 2023-24, under the PMKVY scheme, a total of 3,29,107 candidates have been trained/ oriented in Tamil Nadu as on 31.12.2024. Out of which, 45,455 have been reported placed during the first three versions of PMKVY.

Further, from FY 2019-20 to FY 2023-24, under the PMKVY scheme, a total of 33,916 candidates have been trained/ oriented in Karur Parliamentary Constituency comprising 4 Districts viz. Dindigul, Karur, Pudukottai and Tiruchirappalli in Tamil Nadu as on 31.12.2024. Out of which, 4,845 have been reported placed during the first three versions of PMKVY.

SKILL DEVELOPMENT CENTRE IN JHARSUGUDA AND BARGARH

120. SHRI PRADEEP PUROHIT:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether number of young people in Jharsuguda and Bargarh districts in Odisha are struggling to find employment;

(b) if so, whether any specific skill development initiatives to enhance their employability in industries in these districts;

(c) whether the Government proposes to set up a skill development centre in above mentioned district to equip youth with the skills needed for employment in the local industrial sector; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) The official data on Employment and Unemployment is collected through Annual Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the data available in the latest Annual PLFS Reports, the estimated Unemployment Rate (UR) on usual status for youth of age 15- 29 years in the state of Odisha has decreased from 23.6 % in 2017-18 to 11.11% in 2023-24. Also, the estimated Worker Population Ratio (WPR) indicating employment on usual status for youth of age 15- 29 years in the state of Odisha has increased from 28.5 % in 2017-18 to 46.3 % in 2023-24.

(b) Ministry of Skill Development and Entrepreneurship (MSDE) imparts skill development training (skilling, re-skilling and upskilling) through its various flagship Schemes viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country.

(i) Under PMKVY, the skill development training is provided through Short-Term Training (STT) and the up-skilling and re-skilling is provided through Recognition of Prior Learning (RPL) to youth across the country with an aim of enhancing employability of the youth to access employment opportunities by equipping them with industry relevant skills. The age group covered is 15-45 yrs for STT and 18-59 yrs for RPL. The training duration is 200-600 Hrs for STT and 30-120 Hrs for RPL. Under the PMKVY scheme, placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from 2015-16 to 2021-22. Under PMKVY 4.0, the focus is on empowering our trained candidates to choose their varied career path and they are suitably oriented for the same. Total number of candidates trained in PMKVY from 2015-16 to 2024-25 (up to 31.12.2024) in the districts of Jharsuguda and Bargarh are 4,773 and 19,620 respectively.

(ii) The JSS Scheme aims to provide skill training in a non-formal mode at the doorstep of the beneficiary through registered societies (NGOs) with a 100 per cent grant from the Government of India. The objective of scheme is to increase the household income by promoting self/wage employment through skill development training. The main target of the JSS is to impart vocational skills to non-literates, neo-literates and persons having rudimentary level of education up to 8th standard and school dropouts up to 12th standard in the age group of 15-45 years. JSS offers flexible, affordable, and accessible skill training to women, Scheduled Castes (SC), Scheduled Tribes (ST), Other Backward Classes (OBCs), minorities, and other disadvantaged groups of the society. From 2021-22 to 2024-25 (up to 26.01.2025), the number of beneficiaries trained in Bargarh district under JSS are 6,760. However, there is no JSS operational in Jharsuguda.

(iii) The National Apprenticeship Promotion Scheme (NAPS) was launched in 2016 and was extended to continue as NAPS -2 from FY 2022-23. Under NAPS-2, financial support in the form of the partial stipend of Rs 1500/- per month to the apprentices is provided to the establishments. The stipend support by Government of India (GoI) is paid directly through Direct Benefit Transfer (DBT) to the bank account of apprentices, since August, 2023. Total number of apprentices engaged in these two districts are 1,979. In Jharsuguda and Bargarh, the number of apprentices engaged are 1,689 and 290, respectively. The figures are from 2018-19 to 2024-25 (up to 31.12.2024). For the same period, the number of establishments engaging apprentices in Bargarh are 22 and Jharusguda are 42.

(iv) Directorate General of Training (DGT) under the aegis of MSDE is implementing the LongTerm Training under its Craftsmen Training Scheme (CTS) through a network of Industrial Training Institutes (ITIs) for the youth of the country. There are a total number of 501 ITIs in the state of Odisha out of which 473 are private ITIs and 28 are Govt. ITIs. In the district of Jharsuguda, there are 7 ITIs (1 Govt and 6 private) and in Bargarh, there are 11 ITIs (3 Govt and 8 private). The total number of candidates enrolled in Jharusguda and Bargarh districts are 8,071 and 8,830 respectively (since 2014 to 2024).

(v) PM Vishwakarma Scheme was launched by the Hon'ble Prime Minister on 17.09.2023 in the entire country. The Scheme aims at upskilling the Vishwakarmas with the knowledge of modern tools, techniques and credit support for expanding their business. The minimum age of beneficiary under PM Vishwakarma Scheme is 18 years on the date of registration. MSDE is implementing the skill component of the scheme. As on 30.01.2025, 17.41 lakh candidates have been trained and

assessed on pan India, out of which 0.47 lakh candidates have been trained and assessed in the state of Odisha. Total number of 491 candidates have been trained and assessed in these two districts.

(c) and (d) Schemes of MSDE aim at enabling youth of India to get future ready and industry ready skills. These schemes are demand driven and new training centres (TCs) are set up/engaged on need basis to impart the training across the country. Details of training centres setup/engaged under various schemes of MSDE in Jharsuguda and Bargarh districts in Odisha are given as under:

Scheme	Jharsuguda	Bargarh
PMKVY	05	01
JSS	00	01
NAPS (number of establishments)	42	22
CTS (ITIs)	07	11
PM Vishwakarma	01	05

JNVS IN ANDHRA PRADESH

121. SHRI B K PARTHASARATHI:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **EDUCATION** be pleased to state:

(a) the total number of Jawahar Navodaya Vidyalaya (JNV) sanctioned and established in Andhra Pradesh till date, district-wise and year-wise;

(b) the details of the funds sanctioned and released for establishing JNV in Andhra Pradesh during the last five years, year-wise and district-wise;

- (c) the number of under construction JNVs in Andhra Pradesh, district-wise along with the timeline fixed by the Government for making them operational;
- (d) the number of districts in Andhra Pradesh which do not have any JNV; and
- (e) whether the Government has any proposal to set up new JNVs in Andhra Pradesh and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) As per information received from Navodaya Vidyalaya Samiti, total 15 Navodaya Vidyalayas (NVs) have been sanctioned, till date, in the State of Andhra Pradesh and are functioning from its permanent Vidyalaya building. District-wise and Year-wise details are enclosed as **STATEMENT**.

The budgetary support is provided to Navodaya Vidyalayas Samiti (NVS) every year as Grants-in-Aid under three distinct Heads of Account viz. Salaries, General and Creation of Capital Assets for opening and functioning of NVs. Funds are not allocated to NVS State/ UT/District-wise. The funds released to NVS during the last five years are as under:

(Rs. in crore)

Financial Year	Funds released
2019-20	3387.60

2020-21	3480.00
2021-22	3740.00
2022-23	4920.30
2023-24	5470.00

(d) and (e) The Navodaya Vidyalaya Scheme envisages for opening of one NV in each district of the country. With sanctioning of 62 new NVs in November 2016, all 638 districts (as on 31st May, 2014) of the States/UTs which have accepted the scheme, other than 6 districts with 100% urban population, have been covered under this scheme. All the districts of Andhra Pradesh (created up to 31.05.2014) have been covered under Navodaya Vidyalaya Scheme. Further, Government of India has recently sanctioned new NVs in 28 newly created/ carved out districts.

Opening of new NVs is a continuous process which depends on the willingness of the concerned State Government/UT administration to make available requisite suitable land, free of cost, for construction of the permanent building and making available required temporary building, free of rent, to run the Vidyalaya till the permanent building is constructed. Sanction and opening of new NVs depends on approval by the competent authority as per extant procedures.

STATEMENT**Year wise details of NVs sanctioned in the State of Andhra Pradesh**

S. No.	NV (District)	Year of Sanction	Building Status
1	Sri Sathya Sai (<i>Old Anantapur</i>)	1987-88	Permanent Building
2	Annamayya ** (<i>Old Chittoor</i>)	1986-87	
3	Kakinada (<i>Old East Godavari – I</i>) *	1987-88	
4	Alluriseetharama Raju (<i>Old East Godavari – II</i>) (ST Concentrated) *	2009-10	
5	Palnadu (<i>Old Guntur</i>)	1987-88	
6	Annamayya ** (<i>Old YSR Kadapa</i>)	1987-88	
7	Krishna	1989-90	
8	Kurnool	1987-88	
9	Nellore	1986-87	
10	Prakasham – I	1987-88	
11	Prakasham – II (SC Concentrated)	2009-10	
12	Srikakulam	1987-88	
13	Visakhapatnam	1987-88	
14	Vizianagaram	1988-89	

15	Eluru (<i>Old West Godavari</i>)	1988-89	

* The erstwhile East Godavari district was having 02 NVs, one as per the normal scheme and an additional second NV as ST concentrated district. After carving out of new districts, boundaries of 1st NV which was under normal scheme falls in new District i.e. Kakinada. The second NV which was sanctioned for ST concentrated district of East Godavari falls in newly carved out district Alluri Sitharamaraju.

** Annamayya district has been carved out from erstwhile YSR (Kadappa) and Chittoor Districts. Both the existing NVs of these two districts fall within the boundary of newly carved out Annamayya district.

STATUS OF ESI HOSPITALS IN KERALA

122. SHRI V K SREEKANDAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is considering to set up Employee State Insurance hospitals in the State of Kerala;
- (b) if so, the details thereof;
- (c) whether the Government has received any proposals in this regard from various stakeholders, if so, the details thereof;
- (d) whether the Employees State Insurance Corporation has any plan to increase the bed of the hospitals in the State of Kerala and/or expand the facilities at the existing ESI hospital in Palakkad; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c) Employees State Insurance (ESI) Corporation has accorded 'in-principle' approval for setting up of two 100 bedded ESI hospitals i.e. one each at Perambavoor (District: Ernakulam) and Kattappana (District: Idukki) after receiving proposal from the State Government of Kerala.

(d) and (e) ESI Corporation has given approval for upgradation of State-run ESIS Hospital, Ernakulam from 65 to 100 beds and ESIC Hospital, Udyogmandal from 100 to 150 beds to improve delivery of medical services to ESI beneficiaries. In case of ESI hospital, Palakkad, no proposal has been received from State Government for upgradation.

MEASURES TO SUPPORT YOUNG ARTISTS

123. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has undertaken any measures to support young artist financially, if so, the details thereof;
- (b) the number of beneficiaries of such schemes;
- (c) the amount of budget allocated and utilized under the scheme;
- (d) whether the Government has undertaken any measures to study India's Indigenous Culture and if so, the details of the studies undertaken by the Government; and
- (e) the amount of budget allocated and utilized under the scheme?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) Yes sir, the Ministry of Culture is implementing a financial grant Scheme by the name of 'Scholarships to Young Artists in Different Cultural Fields (SYA)' to support young artists specialising in various cultural fields such as classical dance forms, indigenous artwork and other traditional art-forms for undergoing advanced training in their respective fields. Under this scheme component, a Scholarship of Rs. 5,000/- per month is provided upto a maximum of 400 Scholars for a period of 02 years in four equal six monthly installments. The selected scholars should be in the age group of 18 years to 25 years and have been undergoing training under any Guru or Institution for a minimum of 5 years. The Scholars are selected on the basis of their performance in a personal interview / interaction before an Expert Committee constituted by the Ministry.
- (b) The number of beneficiaries awarded scholarship in the aforesaid scheme during last 03 batch years is given below:-

2019-20	2020-21	2021-22
400	400	400

In addition to above, the following number of artists (including young artists) have also been benefited under the scheme of Guru Shishya Parampara (Repertory Grant) during last 3 financial year:-

2021-22	2022-23	2023-24
9326	10140	10497

- (c) Ministry of Culture is administering, inter-alia, a Central Sector Scheme by the name of 'Scheme of Scholarship and Fellowship for Promotion of Art and Culture' of which 'Scholarships to Young Artists in different Cultural Fields' is one of the component. Funds are allocated for the said 'Scheme of Scholarship and Fellowship for Promotion of Art and Culture' having no separate further

component wise allocation of funds. Details of budget allocated and utilised under the Scheme of Scholarship and Fellowship for Promotion of Art and Culture (including scheme component of Scholarships to Young Artists in different Cultural Fields) during the last three and current financial years are given as under:-

Sl. No.	Financial Year	Budget Allocated (Rs. in crores)	Budget Utilised (Rs. in crores)
1.	2021-22	21.25	20.24
2.	2022-23	23.68	14.80
3.	2023-24	16.22	15.71
4.	2024-25 (as on 28.01.2025)	16.46	12.56

- (d) Yes sir, the Ministry of Culture is promoting study on different aspects of Indian Culture for undertaking research on Indian Culture, including the indigenous culture, in different fields viz. Indology, Epigraphy, Sociology of Culture, Cultural Economics, Structural and Engineering Aspects of Monuments, Numismatics etc. through its two scheme components namely (i) Award of Senior/Junior Fellowship to Outstanding Persons in the Field of Culture (ii) Tagore National Fellowship for Cultural Research.
- (e) Ministry of Culture is administering, inter-alia, a Central Sector Scheme by the name of 'Scheme of Scholarship and Fellowship for Promotion of Art and Culture' having following three scheme components:-
- (i) Scholarships to Young Artists in different Cultural Fields.

(ii) Award of Senior/Junior Fellowship to Outstanding Persons in the Field of Culture and

(iii) Tagore National Fellowship for Cultural Research

Funds are allocated for the said 'Scheme of Scholarship and Fellowship for Promotion of Art and Culture' having no separate further component wise allocation of funds. Details of budget allocated and utilised under the said scheme (including all its scheme components) during the last three and current financial years is mentioned above at Sl. No. (c).

औद्योगिक मूल्य संवर्धन के लिए कौशल को मजबूत करना

124. श्री दामोदर अग्रवाल:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार औद्योगिक मूल्य संवर्धन के लिए कौशल को मजबूत करने की योजना पर काम कर रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) सरकार द्वारा यह सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं कि हाशिए पर धकेले गए और वंचित समुदायों को उक्त पहल से लाभ मिले;

(घ) क्या सरकार अधिक से अधिक लोगों को लाभ पहुंचाने के लिए भविष्य में उक्त पहल का विस्तार करने का इरादा रखती है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख) जी हां। प्रधानमंत्री के रोजगार और कौशल पैकेज के अंतर्गत केंद्रीय बजट 2024 में उद्योग की आवश्यकताओं के अनुरूप औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के उन्नयन के लिए एक नई स्कीम की घोषणा की गई है। इस स्कीम का उद्देश्य हब-एंड-स्पोक व्यवस्था के माध्यम से 1,000

आईटीआई को उन्नत करना है, जो राज्य सरकारों और उद्योग सहयोग से परिणामोन्मुखीकरण पर ध्यान केंद्रित करेगा। बजट घोषणा के अनुसार, इस स्कीम के अंतर्गत पाठ्यक्रम सामग्री और डिजाइन को उद्योग की कौशल आवश्यकताओं के अनुरूप बनाया जाएगा, तथा भारत की अर्थव्यवस्था की गतिशील आवश्यकताओं को पूरा करने और औद्योगिक मूल्य संवर्धन को बढ़ाने के लिए भविष्य के लिए तैयार कौशल कार्यबल बनाने की उभरती जरूरतों को पूरा करने के लिए नए पाठ्यक्रम प्रदान किए जाएंगे।

(ग) इस स्कीम को अखिल भारतीय स्तर पर कार्यान्वित करने का प्रस्ताव है। इस पहल से सीमांत और वंचित समुदायों सहित समाज के सभी वर्गों को लाभ मिलने की उम्मीद है।

(घ) और (ङ) केंद्रीय बजट 2024 में घोषित स्कीम के अनुसार, 1,000 औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) और 5 राष्ट्रीय कौशल प्रशिक्षण संस्थानों (एनएसटीआई) के 20 लाख से अधिक प्रशिक्षुओं और प्रशिक्षकों को पांच वर्षों की अवधि में लाभ मिलेगा। यद्यपि इस स्कीम की अवधि पांच वर्ष है, लेकिन प्रस्तावित नई स्कीम के अंतर्गत बुनियादी ढांचे का उन्नयन, क्षमता-निर्माण पहल, उद्योग संरक्षण, प्रशिक्षकों का प्रशिक्षण जैसे प्रस्तावित हस्तक्षेप स्कीम अवधि से आगे भी उन्नत कौशल प्रशिक्षण को समर्थन प्रदान करते रहेंगे।

युवाओं का मार्गदर्शन करने के लिए 'युवा कनेक्ट' का शुभारम्भ

125. श्रीमती भारती पारधी:

श्री श्रीरंग आप्पा चंदू बारणे:

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या 2047 तक विकसित भारत के निर्माण में युवाओं द्वारा महत्वपूर्ण भूमिका निभाने की संभावना है;

(ख) यदि हां, तो क्या इस उद्देश्य को प्राप्त करने के लिए उचित योजना की आवश्यकता है;

(ग) यदि हां, तो वांछित उद्देश्य को प्राप्त करने के लिए सरकार द्वारा तैयार की गई योजना का ब्यौरा क्या है;

(घ) क्या सरकार ने 'विकसित भारत' के लक्ष्य को प्राप्त करने की दिशा में युवाओं को उनकी जिम्मेदारी के बारे में मार्गदर्शन करने के लिए 'युवा कनेक्ट' पहल शुरू की है;

(ड) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) विशेष रूप से बालाघाट, मध्य प्रदेश और महाराष्ट्र को विकसित भारत में योगदान करने के लिए माई भारत पोर्टल पर पंजीकृत छात्रों की राज्यवार संख्या कितनी है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख) जी हां।

(ग) युवाओं की क्षमता का दोहन करने तथा उनकी रचनात्मक ऊर्जा का सर्वोत्तम उपयोग करने के लिए, युवा कार्यक्रम विभाग, व्यक्तित्व निर्माण और राष्ट्र निर्माण के दोहरे उद्देश्यों को पूरा करता है अर्थात् युवाओं के व्यक्तित्व का विकास करना तथा उन्हें अपने क्षेत्रीय संगठनों और विभिन्न स्कीमों के माध्यम से राष्ट्र निर्माण की विभिन्न गतिविधियों में शामिल करना।

उदाहरण के लिए, राष्ट्रीय सेवा योजना (एनएसएस) स्वैच्छिक सामुदायिक सेवा के माध्यम से छात्र युवाओं के व्यक्तित्व और चरित्र को विकसित करने में लगी हुई है। एनएसएस का उद्देश्य 'सेवा के माध्यम से शिक्षा' है

इसी प्रकार से नेहरू युवा केन्द्र संगठन (एनवाईकेएस) अपने विभिन्न कार्यक्रमों और उपायों के माध्यम से ग्रामीण युवाओं के सशक्तिकरण और नागरिक सहभागिता के लिए कार्य करता है।

इसके अलावा, हाल ही में, एक व्यापक सक्षम तंत्र- मेरा युवा भारत (माई भारत) जो युवा कार्यक्रम विभाग के अंतर्गत एक स्वायत्त निकाय है, की स्थापना की गई, जो अमृत काल के दौरान 'कर्तव्य बोध और 'सेवा भाव' के माध्यम से युवाओं के विकास और युवा नेतृत्व जनित विकास के लिए प्रौद्योगिकी द्वारा संचालित है

माई भारत के लिए एक डिजिटल प्लेटफॉर्म विकसित किया गया है (<https://www.mybharat.gov.in/>), जिस पर देश भर के युवा पंजीकरण कर सकते हैं और पोर्टल पर उपलब्ध कराए जा रहे विभिन्न स्वयंसेवा अवसरों में साइनअप कर सकते हैं। परिकल्पित फिजिकल (भौतिक+डिजिटल) इकोसिस्टम का उद्देश्य युवा व्यक्तियों को सामुदायिक परिवर्तन के लिए उत्प्रेरक बनने के लिए सशक्त बनाना है। अब तक, 1.65 करोड़ से अधिक युवा माई भारत पोर्टल पर पंजीकरण करा चुके हैं।

घ) और (ड.) युवाओं के बीच 2047 तक विकसित भारत के लक्ष्य को आगे बढ़ाने के लिए, भारत के विकासात्मक परिवर्तन में युवाओं की भागीदारी और नेतृत्व को बढ़ावा देने के उद्देश्य से "युवा कनेक्ट"

कार्यक्रम की संकल्पना की गई है। ये कार्यक्रम पूरे भारत में शैक्षणिक संस्थानों में युवाओं के साथ विकसित भारत की अवधारणा पर चर्चा के लिए आयोजित किए जाते हैं। युवाओं को प्रख्यात वक्ताओं के साथ बातचीत करने का अवसर भी मिलता है।

इन कार्यक्रमों के माध्यम से राष्ट्रीय पहचान, नागरिक जुड़ाव, सामाजिक सामंजस्य, मानव पूंजी विकास, आलोचनात्मक सोच और सशक्तिकरण जैसे मूल्यों पर जोर दिया जाता है, ताकि छात्र अपने समाज में सकारात्मक योगदान देने के लिए बेहतर तरीके से तैयार हो सकें। ये बातचीत न केवल व्यक्तिगत विकास को बढ़ाती है बल्कि पूरे राष्ट्र के ताने-बाने को भी मजबूत करती है। आयोजित युवा कनेक्ट कार्यक्रमों और भाग लेने वाले छात्रों की संख्या का ब्यौरा **विवरण -I** में दिया गया है। >

(च): माई भारत पोर्टल पर राज्यवार पंजीकृत युवाओं की संख्या **विवरण -II** में दी गई है और महाराष्ट्र राज्य में माई भारत पोर्टल पर जिलेवार पंजीकृत युवाओं की संख्या **विवरण -III** में दी गई है। मध्य प्रदेश के बालाघाट जिले से कुल 18,545 युवाओं ने माई भारत पोर्टल पर पंजीकरण कराया है।

विवरण-I

आयोजित युवा कनेक्ट कार्यक्रमों का ब्यौरा और इसमें भाग लेने वाले छात्रों की संख्या:

क्र.सं.	संस्था का नाम	भाग लेने वाले छात्रों की संख्या
1.	एसपी कॉलेज, पुणे, महाराष्ट्र	600
2.	विश्वकर्मा इंस्टीट्यूट ऑफ टेक्नोलॉजी, पुणे, महाराष्ट्र	800
3.	टीकाराम जगनाथ कॉलेज ऑफ कॉमर्स, पुणे, महाराष्ट्र	550
4.	प्रोग्रेसिव एजुकेशन सोसाइटी (पीईएस) मॉडर्न कॉलेज ऑफ इंजीनियरिंग, पुणे, महाराष्ट्र	700
5.	नरसी मोनजी इंस्टीट्यूट ऑफ मैनेजमेंट के छात्र, मुंबई, महाराष्ट्र	900
6.	डेक्कन एजुकेशन सोसाइटी - फर्ग्यूसन कॉलेज, पुणे, महाराष्ट्र	800
7.	एमआईटी- डब्ल्यूपीयू, कोथरुड, पुणे, महाराष्ट्र	3,000

क्र.सं.	संस्था का नाम	भाग लेने वाले छात्रों की संख्या
8.	एमआईटी - एडीटी, लोनी कलभोर, पुणे, महाराष्ट्र	1,179
9.	रांची विश्वविद्यालय, रांची, झारखंड	495
10.	डॉ. श्यामा प्रसाद मुखर्जी विश्वविद्यालय, रांची, झारखंड	448
11.	डॉ. डी वाई पाटिल विश्वविद्यालय, मुंबई, महाराष्ट्र	489
12.	के जे सोमैया इंस्टीट्यूट्स, मुंबई, महाराष्ट्र	502
13.	एमिटी यूनिवर्सिटी, रांची, झारखंड	579
14.	हंसराज कॉलेज, दिल्ली विश्वविद्यालय, नई दिल्ली	712
15.	कमला नेहरू कॉलेज, दिल्ली विश्वविद्यालय, नई दिल्ली	1,206
	कुल प्रतिभागी:	12,960

विवरण -II

माई भारत पोर्टल पर पंजीकृत युवाओं की राज्यवार संख्या:

राज्य/संघ राज्य क्षेत्र	कुल पंजीकृत युवा
अंडमान और निकोबार द्वीप समूह	16,894
आंध्र प्रदेश	5,28,874
अरुणाचल प्रदेश	29,250
असम	4,62,396
बिहार	3,71,446
चंडीगढ़	49,323
छत्तीसगढ़	3,27,537

दिल्ली	3,17,328
गोवा	30,611
गुजरात	6,35,146
हरियाणा	4,18,483
हिमाचल प्रदेश	1,49,562
जम्मू और कश्मीर	4,53,840
झारखंड	2,45,531
कर्नाटक	4,86,017
केरल	3,16,932
लद्दाख	21,298
लक्षद्वीप	3,197
मध्य प्रदेश	8,47,784
महाराष्ट्र	9,18,180
मणिपुर	14,613
मेघालय	21,661
मिजोरम	45,702
नगालैंड	27,303
ओडिशा	3,37,766
पुदुचेरी	30,479
पंजाब	3,91,994
राजस्थान	15,21,695
सिक्किम	22,359

तमिलनाडु	6,76,430
तेलंगाना	1,92,503
दादरा और नगर हवेली और दमन और दीव	7,570
त्रिपुरा	60,127
उत्तर प्रदेश	16,49,358
उत्तराखंड	1,96,780
पश्चिम बंगाल	4,85,939
(राज्यों का मानचित्रण नहीं किया गया है)	42,39,024
कुल योग	1,65,50,932

विवरण -III

महाराष्ट्र राज्य में माई भारत पोर्टल पर जिलेवार युवा पंजीकरण:

ज़िला	कुल पंजीकृत युवा
अहमदनगर	28,303
अकोला	18,237
अमरावती	22,804

बीड	16,074
भंडारा	10,807
बुलढाना	18,597
चंद्रपुर	20,351
छत्रपति संभाजीनगर (औरंगाबाद)	18,906
धुले	15,292
गढ़चिरोली	9,318
गोंदिया	17,655
हिंगोली	7,370
जलगांव	30,249
जलना	11,427
कोल्हापुर	24,490
लातूर	21,164
मुंबई	33,752
मुंबई उपनगरीय	16,480
नागपुर	48,566
नांदेड	19,131
नंदुरबार	10,644
नासिक	37,448
उस्मानाबाद	10,607
पालघर	14,635
परभनी	12,111

पुणे	78,900
रायगढ़	18,788
रत्नागिरि	17,372
सांगली	18,924
सतारा	30,114

सिधदुर्ग	9,498
सोलापुर	26,011
थाणे	45,633
वर्धा	12,710
वाशिम	9,703
यवतमाल	25,963
(जिले मानचित्रित नहीं हैं)	1,30,146
कुल योग	9,18,180

NATIONAL MISSION ON CULTURAL MAPPING

126. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **CULTURE** be pleased to state :

- (a) the steps taken by the Government through National Mission on Cultural Mapping and Roadmap to protect Indian art and cultural heritage;

(b) the details of cultural mapping adopted to identify artists of different traditions; and

(c) the details of scheme being chalked out by Government with regard to cultural heritage in future?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) To preserve and promote India's rich cultural heritage, the Ministry of Culture has established the National Mission on Cultural Mapping (NMCM). Implemented by the Indira Gandhi National Centre for the Arts (IGNCA), the mission aims to document India's cultural heritage and its potential to revitalize rural economics.

As a part of Azadi Ka Amrit Mahotsav, NMCM launched Mera Gaon Meri Dharohar (MGMD) portal in June 2023 (<https://mgmd.gov.in/>). This initiative aims to document the cultural heritage of 6.5 lakh villages of India. Currently, 4.5 lakh villages are live on the portal with their respective cultural portfolios.

The MGMD portal captures a wide range of cultural elements, including oral traditions, beliefs, customs, historical significance, art forms, traditional food, prominent artists, fairs and festivals, traditional dress, ornaments and local landmarks.

NMCM is a significant step towards preserving India's cultural heritage and empowering rural communities. By documenting and promoting cultural assets, the mission aims to strengthen cultural identity and foster economic development.

(b) A set format has been adopted for identification and collection of data for different cultural domains, artist and traditional art forms on the MGMD portal.

(c) At present the primary objective of the Mission is to complete the database of 6.5 lakh villages in the country and upload their data on the MGMD Portal.

The other components of the Mission are Sanskriti Pratibha Khoj through Cultural Mapping, National Cultural Work Place and Outreach-Newsletter, magazine, booklets, advertisement, media and publicity, content designing etc.

SOLID WASTE MANAGEMENT IN TOURIST PLACES

127. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has implemented any initiatives to address solid waste management issues at tourist places of the country;
- (b) if so, the details thereof including the recorded positive outcomes of these initiatives, and if not, the reasons therefor; and
- (c) whether the Government has any plans to collaborate with State Governments to enhance solid waste management efforts and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Department of Drinking Water and Sanitation, in collaboration with the Ministry of Tourism has launched the Swachhata Green Leaf Rating in Hospitality Facilities, based on their compliance to Safe Sanitation practices. This rating system has been designed in line with the Travel for Life commitment of Ministry of Tourism under Mission LiFE and will bring in voluntary but focused efforts from the tourism and hospitality sector for achieving sanitation targets embedded in the Sustainable

Development Goals. The safe sanitation practices under the Swachhata Green Leaf Rating system are expected to enhance awareness and collaborative achievements for common goals in the tourism hospitality sector as follows:

- i. Improved and safe sanitation facilities and Faecal Sludge Management in these facilities.
- ii. Segregation of solid waste at source and promoting sustainable forward linkages.
- iii. Litter free facilities.
- iv. Encouraging 3Rs (Reduce, Reuse and Recharge) in Grey Water Management for circularity and resource sustainability.
- v. Promoting alternatives to single use plastics.

It is envisioned that this Rating System would be taken forward through active public participation of hospitality facilities such as Resorts, Hotels, Homestays, and Dharmshalas, with or without restaurants, to voluntarily engage and contribute towards cleaner and more sustainable tourism practices in India. It is further expected that the operators of these hospitality facilities will develop adequate infrastructure, adopt good practices, and provide support in creating awareness on sanitation and cleanliness as a part of responsible tourism.

Under the Swachh Bharat Mission (Grameen), 100 iconic heritages, spiritual and cultural places in the country are to be taken for a special clean- up campaign as Swachh Iconic Places (SIP). In four phases, 39 Iconic Places have been selected as of now and out of these 39 sites total 29 sites have been mapped with Public Sector Undertaking (PSU) partners. The SIP was launched with the vision of Clean India at the cultural heritage Sites with high footfalls. The objective of SIP is to achieve a distinctly higher level of Sanitation/Cleanliness at these places, especially on the peripheries and in approach areas. This project is being coordinated by Department of Drinking Water and Sanitation, Ministry of Jal Shakti in collaboration with Union Ministries Ministry of Housing and Urban Affairs, Ministry of Tourism, Ministry of Culture, State/UT Government, Municipal and local agencies with support from leading Public Sector Undertakings and Private Companies through CSR funds.

EXPANSION OF THE VIDYALAKSHMI SCHEME

128 SHRI D M KATHIR ANAND:

Will the Minister of be pleased to state:

- (a) the details of the effective measures taken by the Government to expand the Vidyalakshmi scheme to students outside top-ranked institutions;
- (b) the time by which the scheme is expected to be fully operational, and whether there is any interim support to students currently struggling with financial constraints, if so, the details thereof;
- (c) whether the Government has any plans to relax the norms and conditions with regards to CIBIL score for poor students to get loans under the said scheme, if so the details thereof;
- (d) the manner in which the Government ensure the sustainability of this scheme and whether there is a roadmap for increasing or adjusting the budget allocation as the number of beneficiaries grows, if so, the details thereof; and
- (e) whether there are any provisions to ease loan repayment terms or provide loan waiver for students who face financial challenges after graduation, if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. SUKANTA MAJUMDAR):

(a) to (c) The PM Vidyalaxmi, a new central sector scheme has been launched on 6th November 2024. Under the scheme, collateral-free and guarantor-free education loan is provided to students getting merit-based admission in top Quality Higher Education Institutions (QHEIs). These QHEIs are selected based on the following criteria:

- Top 100 ranked HEIs in the overall/ category-specific rankings in latest list of NIRF published by the Ministry of Education; plus
- Top 200 ranked HEIs under the governance of state/UT governments in the latest list of NIRF published by the Ministry of Education; plus
- all remaining HEIs under the governance of Government of India.

The NIRF 2024 ranking has been considered to prepare the list QHEIs for academic year 2024-25 and 860 QHEIs have been selected for this. CIBIL score of students is not a criterion for sanction of education loans under the PM Vidyalaxmi scheme.

(d) Further, for students with annual family income up to ₹ 8 lakh, the scheme provides 3% interest subvention on loans up to ₹ 10 lakhs. Up to one lakh fresh students not getting any other scholarship or interest subvention on education loan will get this interest subvention. Duration of this interest subvention is the moratorium period, i.e., course period plus one year. Total outlay of interest subvention from 2024-25 to 2030-2031 is ₹ 3,600 crore.

(e) Under the Pradhan Mantri Uchchatar Shiksha Protsahan Credit Guarantee Fund Scheme for Education Loans (PM-USP CGFSEL) of the central government, credit guarantee is provided for education loans sanctioned up to ₹ 7.50 lakh. The guarantee cover is up to 75% of outstanding default. Further, under the model education loan scheme of the Indian Banks Association, the repayment period for education loan is up to 15 years after moratorium period (course period plus one year).

हरित ऋण कार्यक्रम

129. श्री जुगल किशोर :

श्री ज्ञानेश्वर पाटील :

श्री संदिपनराव आसाराम भुमरे :

श्री नलिन सोरेन :

श्रीमती कलाबेन मोहनभाई देलकर :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) हरित ऋण कार्यक्रम (जीसीपी) 2023 के प्रमुख उद्देश्य और अपेक्षित परिणाम और हरित ऋण सृजन करने के लिए जीसीपी के तहत चिन्हित किए गए विशिष्ट क्षेत्र और गतिविधियों का ब्यौरा क्या है;
- (ख) जीसीपी के तहत पंजीकरण, निधि जारी करने और कार्यों की निगरानी के लिए निर्धारित पैरामीटर का ब्यौरा क्या है;
- (ग) झारखंड सहित देश में, विशेषकर दुमका संसदीय निर्वाचन क्षेत्र, जम्मू और कश्मीर, विशेषकर जम्मू संसदीय निर्वाचन क्षेत्र, मध्य प्रदेश, महाराष्ट्र के संभाजीनगर और देश में दादरा और नगर हवेली में उक्त कार्यक्रम के अंतर्गत हुई प्रगति का ब्यौरा क्या है;
- (घ) उपर्युक्त राज्यों/संघ राज्यक्षेत्रों सहित देश भर में उक्त कार्यक्रम को लागू करने के लिए प्रस्तावित समय-सीमा क्या है;
- (ङ) उक्त कार्यक्रम के बारे में लोगों में जागरूकता पैदा करने और इस संबंध में सामुदायिक भागीदारी को प्रोत्साहित करने के लिए क्या कदम उठाए गए हैं; और
- (च) क्या सतत कृषि का समर्थन करने, नवीकरणीय ऊर्जा को अपनाने और अन्य सरकारी नीतियों के अनुरूप अपशिष्ट को कम करने के लिए उक्त कार्यक्रम के तहत कोई विशिष्ट लक्ष्य निर्धारित किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्तवर्धन सिंह):

(क) से (च) केंद्रीय सरकार ने पर्यावरण के संबंध में स्वैच्छिक सकारात्मक कार्रवाइयों, जिनके परिणामस्वरूप ग्रीन क्रेडिट जारी किए जाते हैं, को प्रोत्साहित करने के लिए पर्यावरण संरक्षण अधिनियम, 1986 के तहत दिनांक 12 अक्टूबर, 2023 को ग्रीन क्रेडिट नियम, 2023 (**विवरण-I**) अधिसूचित किए हैं और इस प्रयोजन के लिए एक ग्रीन क्रेडिट कार्यक्रम (जीसीपी) पोर्टल (<https://moefcc-gcp.in/>) (**विवरण -II**) भी विकसित किया है।

वर्तमान में, ग्रीन क्रेडिट कार्यक्रम (जीसीपी) के तहत अवक्रमित वन भूमि की पारि-पुनर्बहाली के लिए वृक्षारोपण कार्यकलाप कार्यान्वित किया जा रहा है।

अब तक, 17 राज्य वन विभागों ने जीसीपी के अंतर्गत 2451 (56741 हेक्टेयर क्षेत्र को शामिल करते हुए) अवक्रमित वन भू-खंडों को पंजीकृत किया है। इसके अलावा, संपूर्ण भारत में 41 पीएसयू और सीपीएसयू ने जीसीपी पोर्टल पर स्वयं को इकाई के रूप में पंजीकृत कराया है।

झारखंड में, राज्य वन विभाग द्वारा जीसीपी के तहत 339 भू-खंड (5537.50 हेक्टेयर क्षेत्र को शामिल करते हुए) पंजीकृत किए गए थे, जिनमें से 131 (1748.78 हेक्टेयर क्षेत्र को शामिल करते हुए) भू-खंडों को अवक्रमित वन भूमि के भूमि बैंक में जोड़ा गया है। दुमका जिले में, 18 भू-खंड (129.58 हेक्टेयर क्षेत्र को शामिल करते हुए) पंजीकृत किए गए थे और वे सभी वर्तमान में विभिन्न विसंगतियों के कारण विचाराधीन हैं।

जम्मू और कश्मीर को जीसीपी के तहत अभी पंजीकृत किया जाना है।

मध्य प्रदेश में, राज्य वन विभाग द्वारा जीसीपी के तहत 339 भू-खंड (5537.50 हेक्टेयर क्षेत्र को शामिल करते हुए) पंजीकृत किए गए थे, जिनमें से 243 (11624.79 हेक्टेयर क्षेत्र को शामिल करते हुए) भू-खंडों को अवक्रमित वन भूमि के भूमि बैंक में जोड़ा गया है। महाराष्ट्र के संभाजीनगर जिले द्वारा जीसीपी के तहत अवक्रमित वन के किसी भी भू-खंड को पंजीकृत किया जाना शेष है।

दादरा और नगर हवेली संघ राज्य क्षेत्र को जीसीपी के तहत अभी पंजीकृत किया जाना है।

दिनांक 24.01.2025 तक की स्थिति के अनुसार देश में जीसीपी के कार्यान्वयन की राज्य-वार स्थिति (**विवरण -III**) के रूप में संलग्न है।

इस मंत्रालय ने ग्रीन क्रेडिट कार्यक्रम के लिए केंद्रीय मंत्रालयों/विभागों, विशेषज्ञों, उद्योगों, अनुसंधानकर्ताओं एवं शिक्षाविदों और अन्य हितधारकों के साथ विचार-विमर्श/वार्ता की है।

विवरण -I

केंद्रीय सरकार ने पर्यावरण के संबंध में स्वैच्छिक सकारात्मक कार्रवाइयों, जिनके परिणामस्वरूप ग्रीन क्रेडिट जारी किए जाते हैं, को प्रोत्साहित करने के लिए पर्यावरण संरक्षण अधिनियम, 1986 के तहत दिनांक 12 अक्टूबर, 2023 को अधिसूचित ग्रीन क्रेडिट नियम, 2023

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-13102023-249377
CG-DL-E-13102023-249377

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4287]

नई दिल्ली, बृहस्पतिवार, अक्तूबर 12, 2023/आश्विन 20, 1945

No. 4287]

NEW DELHI, THURSDAY, OCTOBER 12, 2023/ASVINA 20, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 12 अक्तूबर, 2023

का.आ. 4458(अ).—विभिन्न पणधारकों के पर्यावरण अनुकूल कार्यों को प्रोत्साहित करने के लिए ग्रीन क्रेडिट हेतु बाजार-आधारित दृष्टिकोण का लाभ उठाने के लिए राष्ट्रीय स्तर पर ग्रीन क्रेडिट कार्यक्रम आरंभ किया जा रहा है;

और भारत सरकार ने पर्यावरण की सुरक्षा एवं संरक्षण और पर्यावरण अनुकूल कार्यों, जो संरक्षण एवं संयम की परंपराओं एवं मूल्यों पर आधारित जीवन जीने के स्वस्थ एवं सतत तरीके का प्रचार करते हों, को बढ़ाकर अन्य पर्यावरणीय एवं जलवायु लाभों के लिए और सतत एवं पर्यावरण हितैषी विकास के लिए भू स्तर पर, जन आंदोलन के रूप में 'लाइफ' - 'पर्यावरण हेतु जीवन शैली' का प्रारम्भ है;

और पर्यावरण के प्रति सकारात्मक कार्यों को प्रोत्साहित करने के लिए बाजार-आधारित अभिनव तंत्र "लाइफ" आंदोलन को बढ़ावा देने में सहायता करेगा, जिसका उद्देश्य उपभोक्ताओं और समाज को पर्यावरण अनुकूल कार्यों को बढ़ावा देने वाले व्यवहारिक परिवर्तनों की ओर प्रेरित करके सतत जीवन शैली को प्रोत्साहित करना है;

और ग्रीन क्रेडिट कार्यक्रम, ऊर्जा संरक्षण अधिनियम, 2001 (2001 का 52) के अधीन बनाई गई कार्बन क्रेडिट व्यापार स्कीम, 2023 से पृथक् है, ग्रीन क्रेडिट प्रदान करने वाले पर्यावरणीय कार्यों से जलवायु संबंधी लाभ भी हो सकते हैं, जैसे कार्बन उत्सर्जन को कम करना या समाप्त करना और ग्रीन क्रेडिट कार्यक्रम के अधीन ग्रीन क्रेडिट प्रदान करने वाला कार्य, उक्त स्कीम के अधीन उसी कार्य के लिए कार्बन क्रेडिट भी प्राप्त किया जा सकेगा;

और ग्रीन क्रेडिट कार्यक्रम कार्यान्वयन नियम, 2023 का प्रारूप भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में अधिसूचना संख्या का.आ. 2779 (अ), तारीख 26 जून, 2023 द्वारा प्रकाशित किया गया था जिसमें सभी व्यक्तियों से आपत्तियाँ और सुझाव आमंत्रित किए गए थे;

और केंद्रीय सरकार द्वारा प्राप्त सभी आपत्तियों और सुझावों पर सम्यक रूप से विचार किया गया है;

अतः अब, केंद्रीय सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29), धारा 3, धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित नियम बनाती है, अर्थात्: -

1. संक्षिप्त नाम और प्रारंभ — (1) इन नियमों का संक्षिप्त नाम ग्रीन क्रेडिट नियम, 2023 है।

(2) ये राजपत्र में इनके प्रकाशन की तारीख को प्रवृत्त होंगे।

2. ग्रीन क्रेडिट कार्यक्रम के उद्देश्य. - (1) ग्रीन क्रेडिट कार्यक्रम बाजार-आधारित तंत्र के माध्यम से पर्यावरण हेतु सकारात्मक कार्यों को प्रोत्साहित करेगा और ग्रीन क्रेडिट प्रदान करेगा, जिससे व्यापार कर पाएंगे और ये घरेलू बाजार मंच पर व्यापार हेतु उपलब्ध कराए जाएंगे।

(2) ग्रीन क्रेडिट नियम 4 के उप-नियम (2) में निर्दिष्ट किसी भी पर्यावरणीय कार्य के लिए किसी व्यक्ति द्वारा किए गए उपाय से प्राप्त होगा।

(3) ग्रीन क्रेडिट कार्यक्रम उद्योगों, कंपनियों और अन्य संस्थाओं को वर्तमान में प्रवृत्त किसी भी विधि के अंतर्गत विद्यमान दायित्वों या अन्य दायित्वों को पूरा करने के साथ-साथ नियम 4 में निर्दिष्ट स्वैच्छिक पर्यावरणीय उपाय करने हेतु अन्य व्यक्तियों, और इकाइयों को सुविधा प्रदान करने के लिए ग्रीन क्रेडिट प्रदान कर या खरीदकर प्रोत्साहित करेगा;

परन्तु कि उस समय प्रवृत्त विधि की अनुपालना में पूरे किए गए दायित्व से सृजित या प्राप्त ग्रीन क्रेडिट व्यापार योग्य नहीं होगा।

3. परिभाषाएँ - (1) इन नियमों में, जब तक कि संदर्भ में अन्यथा अपेक्षित न हो, -

(क) "प्रशासक" से नियम 7 में निर्दिष्ट प्रशासक अभिप्रेत है;

(ख) "अभिहित अभिकरण" से नियम 13 के अधीन ऐसी अभिहित कोई इकाई अभिप्रेत है;

(ग) "ग्रीन क्रेडिट" से किसी विशिष्ट कार्य, जिसका पर्यावरण पर सकारात्मक प्रभाव पड़ता हो, हेतु प्रदान किए गए प्रोत्साहन की एकल इकाई अभिप्रेत है;

(घ) "रजिस्ट्री" से तात्पर्य नियम 10 के अधीन स्थापित ग्रीन क्रेडिट रजिस्ट्री अभिप्रेत है।

(2) उन शब्दों और पदों के जो इन नियमों में प्रयुक्त हैं और परिभाषित नहीं हैं किंतु पर्यावरण (संरक्षण) अधिनियम, 1986 में परिभाषित हैं, वही अर्थ होंगे जो उस अधिनियम में है।

4. ग्रीन क्रेडिट कार्यक्रम - (1) कोई व्यक्ति या इकाई पर्यावरण की सुरक्षा, परिरक्षण या संरक्षण के प्रयोजनार्थ उप-नियम (2) में निर्दिष्ट कोई भी उपाय कर सकेगा।

(2) उप-नियम (1) में निर्दिष्ट उपायों में निम्नलिखित कार्य सम्मिलित हैं, अर्थात्:-

(i) वृक्षारोपण - सम्पूर्ण देश में हरित आवरण बढ़ाने के लिए कार्यों को प्रोत्साहन हेतु;

(ii) जल प्रबंधन - जल संरक्षण, जल संचयन और जल के कुशल उपयोग या जल बचत को प्रोत्साहन हेतु, जिसमें अपशिष्ट जल का उपचार और पुनः उपयोग सम्मिलित है;

(iii) सतत कृषि - उत्पादकता, मृदा स्वास्थ्य और उत्पादित खाद्य के पोषण मूल्य में सुधार लाने हेतु प्राकृतिक एवं पुनर्योजी कृषि प्रथाओं और भूमि पुनरुद्धार को प्रोत्साहन हेतु;

(iv) अपशिष्ट प्रबंधन - संग्रहण, पृथक्करण और पर्यावरण की दृष्टि से सुदृढ़ प्रबंधन सहित अपशिष्ट प्रबंधन हेतु चक्रीयता, सततता और परिष्कृत प्रथाओं को प्रोत्साहन हेतु;

(v) वायु प्रदूषण में कमी लाना - वायु प्रदूषण में कमी लाने वाले उपायों और अन्य प्रदूषण उपशमन कार्यकलापों के प्रोत्साहन हेतु;

- (vi) मैंग्रोव संरक्षण और पुनरुद्धार - मैंग्रोव के संरक्षण और पुनरुद्धार के उपायों को प्रोत्साहन हेतु;
- (vi) इकोमार्क लेबल विकसित करना - विनिर्माताओं को अपने माल और सेवाओं हेतु इकोमार्क लेबल प्राप्त करने के लिए प्रोत्साहित करना;
- (vii) सतत भवन और बुनियादी ढांचा - पर्यावरण अनुकूल प्रौद्योगिकियों और सामग्रियों का उपयोग करके सतत भवनों एवं अन्य आधारभूत ढांचे के निर्माण को प्रोत्साहित करना।
- (3) ग्रीन क्रेडिट प्राप्त करने के इच्छुक व्यक्ति या संस्था को उप-नियम (2) में निर्दिष्ट किसी भी कार्य हेतु ग्रीन क्रेडिट लेने के लिए उनके द्वारा किए गए कार्य को प्रशासक के पास रजिस्टर करना होगा।
- (4) उप-नियम (3) के अधीन रजिस्ट्रीकरण हेतु आवेदन केंद्रीय सरकार द्वारा इस प्रयोजनार्थ स्थापित वेबसाइट के माध्यम से इलेक्ट्रॉनिक रूप से प्रशासक को किया जाएगा।
- (5) उप-नियम (4) के अधीन आवेदन प्राप्त होने पर, प्रशासक कार्य को किसी अभिहित अभिकरण द्वारा सत्यापित कराएगा।
- (6) अभिहित अभिकरण, इस संबंध में बनाए गए दिशानिर्देशों के अनुसार, सत्यापन एवं पूछताछ, यथावश्यक, के पश्चात, आवेदक द्वारा किए गए कार्यों की पुष्टि करते हुए प्रशासक को रिपोर्ट प्रस्तुत करेगा।
- (7) आवेदक द्वारा किए गए कार्यों की पुष्टि करते हुए उप-नियम (6) के अधीन रिपोर्ट प्राप्त होने पर, प्रशासक आवेदक को ग्रीन क्रेडिट का प्रमाण पत्र प्रदान करेगा।

5. ग्रीन क्रेडिट उत्पन्न करने की पद्धति - (1) किसी भी कार्य के संदर्भ में ग्रीन क्रेडिट की गणना करने की पद्धति इस प्रकार होगी, जो प्रशासक की सिफारिशों पर केंद्रीय सरकार द्वारा अधिसूचित की जाए।

- (2) किए गए किसी भी कार्य के संदर्भ में ग्रीन क्रेडिट की गणना वांछित पर्यावरणीय परिणाम प्राप्त करने हेतु आवश्यक संसाधन, समान स्केल, क्षेत्र, आकार एवं अन्य प्रासंगिक मापदंडों की समकक्षता पर आधारित होगी।
- (3) नियम (4) के अधीन निर्दिष्ट कार्यों हेतु ग्रीन क्रेडिट उत्पन्न करने और जारी करने की पद्धतियाँ केंद्रीय सरकार द्वारा अधिसूचित की जाएंगी।

6. ग्रीन क्रेडिट उत्पन्न करने की प्रक्रिया - (1) ग्रीन क्रेडिट की गणना के प्रयोजनार्थ किए गए कार्यों के मूल्यांकन और सत्यापन की पद्धति इस प्रकार होगी, जो प्रशासक द्वारा निर्धारित की जाए।

- (2) कार्यों के रजिस्ट्रीकरण का तरीका और इस प्रकार के रजिस्ट्रीकरण हेतु अपेक्षित विवरण प्रशासक द्वारा निर्धारित किया जाएगा।
- (3) प्रशासक कार्यों के रजिस्ट्रीकरण, किए गए कार्यों के मूल्यांकन एवं सत्यापन और इस प्रकार सत्यापित कार्यों के संबंध में इलेक्ट्रॉनिक रूप से ग्रीन क्रेडिट प्रदान करने हेतु वेबसाइट विकसित करेगा।

7. प्रशासक - (1) भारतीय वानिकी अनुसंधान एवं शिक्षा परिषद, सोसायटी रजिस्ट्रीकरण अधिनियम, 1860 का सं. 21 के अधीन रजिस्ट्रीकरण संख्या 596/1990-91 के अधीन रजिस्ट्रीकरण सोसायटी तारीख 12 मार्च, 1991 द्वारा स्थापित और तत्कालीन पर्यावरण और वन मंत्रालय, भारत सरकार द्वारा फा. सं. 1-8/89-आरटी, तारीख 22 जून, 1990 के माध्यम से यथाघोषित एक स्वायत्त निकाय, इन नियमों के अधीन प्रशासक होगा।

- (2) प्रशासक इन नियमों के अधीन इसके प्रबंधन और संचालन सहित ग्रीन क्रेडिट कार्यक्रम के प्रभावी कार्यान्वयन के लिए उत्तरदायी होगा।

(3) प्रशासक के उत्तरदायित्वों में निम्नलिखित सम्मिलित होंगे, अर्थात्:-

- (क) इन नियमों के अधीन ग्रीन क्रेडिट कार्यक्रम के कार्यान्वयन के लिए दिशानिर्देश, प्रक्रियाएं और कार्य प्रणाली विकसित करना;
- (ख) पद्धतियां, रजिस्ट्रीकरण प्रक्रिया, दिशानिर्देश और संबंधित माप, रिपोर्टिंग और सत्यापन हेतु तंत्र विकसित करना;
- (ग) ग्रीन क्रेडिट (डिजिटल ग्रीन क्रेडिट जारी करने सहित) और प्रत्येक चिह्नित कार्य से उत्पन्न ग्रीन क्रेडिट का समतुल्य जारी करने हेतु कार्यप्रणाली और प्रक्रियाएं स्थापित करना;

(घ) ग्रीन क्रेडिट रजिस्ट्री और व्यापार मंच की स्थापना और संचालन हेतु; ग्रीन क्रेडिट जारी करने हेतु किसी कार्य के रजिस्ट्रीकरण के लिए स्व-प्रमाणन या तृतीय पक्ष प्रमाणन हेतु; अभिहित अभिकरण द्वारा इसके निरीक्षण और सत्यापन हेतु और लेखा-परीक्षकों का पैनल बनाने एवं ऐसे लेखा-परीक्षकों द्वारा लेखा परीक्षा करने हेतु दिशानिर्देश विकसित करना;

(ङ) अनुमोदित दिशानिर्देशों के अनुसार ग्रीन क्रेडिट रजिस्ट्री व्यापार मंच सेवा प्रदाता की स्थापना या नामित करना;

(च) ग्रीन क्रेडिट प्रोग्राम पोर्टल, ज्ञान एवं डेटा मंच और रजिस्ट्रीकरण संस्थाओं से शुल्क के लिए दिशानिर्देश विकसित करना;

(छ) नामित अभिकरण, रजिस्ट्री, व्यापार मंच और ज्ञान एवं डेटा मंच द्वारा वार्षिक विवरणियां एवं प्रगति प्रतिवेदन दर्ज करने के लिए दिशानिर्देश विकसित करना;

(ज) ग्रीन क्रेडिट के व्यापार हेतु बाजार स्थिरता तंत्र के लिए दिशानिर्देश विकसित करना।

(झ) ग्रीन क्रेडिट प्रमाणपत्रों के व्यापार से संबंधित मामलों को विनियमित करना और विक्रेताओं और क्रेताओं दोनों के हितों की रक्षा करना और धोखाधड़ी या अविश्वास को रोकने के लिए निवारक एवं सुधारात्मक कार्रवाई करना।

(4) प्रशासक उपरोक्त उपनियम (3) के अधीन दिशानिर्देशों एवं पद्धतियों हेतु केंद्रीय सरकार का अनुमोदन प्राप्त करेगा।

8. संचालन समिति - (1) केंद्रीय सरकार द्वारा गठित की जाने वाली संचालन समिति इन नियमों के अधीन ग्रीन क्रेडिट कार्यक्रम के कार्यान्वयन की निगरानी हेतु उत्तरदायी होगी।

(2) संचालन समिति में मंत्रालयों या विभागों के प्रतिनिधि, पर्यावरण क्षेत्र के विशेषज्ञ, उद्योग संघ और अन्य प्रासंगिक पणधारक सम्मिलित होंगे जिन्हें केंद्रीय सरकार उचित समझे।

(3) संचालन समिति, समय-समय पर, इन नियमों के अधीन ग्रीन क्रेडिट कार्यक्रम की समीक्षा करेगी और निम्नलिखित के संबंध में केंद्रीय सरकार को सिफारिशें करेगी, अर्थात्:-

(क) ग्रीन क्रेडिट कार्यक्रम में सम्मिलित किए जाने वाले कार्य और क्षेत्र के संबंध में; और

(ख) केंद्रीय सरकार द्वारा इसको संदर्भित किसी भी मामले के संदर्भ में।

9. तकनीकी समिति — (1) केंद्रीय सरकार, प्रशासक की सिफारिशों के आधार पर प्रत्येक कार्य हेतु तकनीकी समितियों का गठन कर सकेगी, जो इन नियमों के अधीन ग्रीन क्रेडिट कार्यक्रम के कार्यान्वयन में प्रशासक की सहायता करेगी।

(2) प्रत्येक तकनीकी समिति के सदस्यों में मंत्रालयों एवं विभागों, संगठनों और उस कार्य से संबंधित क्षेत्र में ज्ञान और अनुभव रखने वाले विशेषज्ञ सम्मिलित होंगे;

(3) तकनीकी समिति सिफारिशें विकसित करेगी और प्रशासक को प्रेषित करेगी जिसमें अन्य बातों के साथ-साथ निम्नलिखित सम्मिलित भी होगा -

(क) वांछित पर्यावरणीय परिणाम प्राप्त करने हेतु आवश्यक संसाधन, समान स्केल, क्षेत्र, आकार एवं अन्य प्रासंगिक मापदंडों की समकक्षता के आधार पर ग्रीन क्रेडिट की एक इकाई की गणना के लिए पद्धति;

(ख) प्रत्येक कार्य के संबंध में रजिस्ट्रीकरण, सत्यापन, मूल्यांकन, माप और रिपोर्टिंग प्रक्रिया के लिए तंत्र।

(4) प्रशासक द्वारा तकनीकी समिति को निर्दिष्ट किसी भी अन्य तकनीकी मामले पर यह परामर्श देगी।

10. ग्रीन क्रेडिट रजिस्ट्री - (1) प्रशासक या नामित अभिकरण प्रत्येक ग्रीन क्रेडिट का रजिस्ट्रीकरण करने एवं जारी करने हेतु ग्रीन क्रेडिट रजिस्ट्री की स्थापना एवं रखरखाव करेगी।

(2) रजिस्ट्री इलेक्ट्रॉनिक डेटाबेस होगी, जिसमें अन्य बातों के साथ-साथ, रजिस्ट्रीकरण एवं ग्रीन क्रेडिट जारी करने से संबंधित सामान्य डेटा तत्व सम्मिलित होंगे।

(3) रजिस्ट्री निम्नलिखित कार्यों का निर्वहन करेगी, अर्थात्:-

- (क) कार्यों का रजिस्ट्रीकरण और ग्रीन क्रेडिट जारी करना;
- (ख) ग्रीन क्रेडिट जारी करने का सटीक लेखा-जोखा सुनिश्चित करना;
- (ग) सभी आवश्यक एवं अनिवार्य सुरक्षा प्रोटोकॉल के साथ सुरक्षित डेटाबेस बनाए रखना;
- (घ) प्रशासक द्वारा इसे सौंपा गया कोई अन्य कार्य।

11. ट्रेडिंग प्लेटफॉर्म - (1) प्रशासक केन्द्रीय सरकार के अनुमोदन से (व्यापार मंच) ट्रेडिंग प्लेटफॉर्म की स्थापना करेगा एवं उसका रखरखाव करेगा।

(2) ट्रेडिंग प्लेटफॉर्म केन्द्रीय सरकार के अनुमोदन से प्रशासक द्वारा बनाए गए दिशानिर्देशों के अनुसार, ग्रीन क्रेडिट के व्यापार संबंधी कार्य करेगा।

12. ज्ञान एवं डेटा मंच - (1) प्रशासक किए जा रहे विभिन्न कार्यों के संबंध में पारदर्शिता प्रदान करने और इन नियमों के अधीन क्षेत्रवार प्रगति की रिपोर्ट करने हेतु, केन्द्रीय सरकार के अनुमोदन से, ज्ञान एवं डेटा मंच विकसित करेगा एवं उसका रखरखाव करेगा।

(2) ज्ञान एवं डेटा मंच रजिस्ट्री से उत्पन्न प्रमुख डेटा बिंदुओं और अन्य जानकारी, जैसे क्षेत्रवार उपलब्धियां, सर्वोत्तम प्रथाएं, क्षमता निर्माण संबंधी जानकारी आदि को संगृहीत कर सकेगा।

13. अभिहित अभिकरण - (1) प्रशासक ऐसी संस्थाओं को केन्द्र सरकार द्वारा अनुमोदित दिशानिर्देशों के अनुसार अभिहित अभिकरण के रूप में कार्य करने के लिए संस्थाओं को नामित करेगा।

(2) अभिहित अभिकरण इन नियमों के अधीन ग्रीन क्रेडिट जारी करने हेतु आवेदक द्वारा किए गए कार्यों के सत्यापन के संबंध में दिशानिर्देशों के अनुसार सत्यापन करवाएगा और प्रशासक को रिपोर्ट प्रस्तुत करेगा;

(3) अभिहित अभिकरण दिशानिर्देशों के अनुसार प्रशासक को वार्षिक विवरणियां प्रस्तुत करेगा।

14. ग्रीन क्रेडिट हेतु मांग उत्पन्न करना - (1) इन नियमों के अधीन ग्रीन क्रेडिट कार्यक्रम में भागीदारी स्वैच्छिक भागीदारी पर आधारित होगी।

(2) संचालन समिति देश में ग्रीन क्रेडिट की मांग उत्पन्न करने के उपायों की सिफारिश करेगी।

15. लेखापरीक्षक - (1) प्रशासक, अभिहित अभिकरण, रजिस्ट्री, व्यापार मंच और ज्ञान एवं डेटा मंच के कार्यों की प्रत्येक तीसरे वित्तीय वर्ष की समाप्ति पर एक वर्ष के भीतर संचालन समिति की अनुशंसा पर केन्द्रीय सरकार द्वारा नियुक्त स्वतंत्र लेखा परीक्षकों द्वारा लेखा परीक्षा करवाई जाएगी।

(2) उप-नियम (1) में निर्दिष्ट लेखा परीक्षक अपना लेखा परीक्षा प्रतिवेदन प्रशासक को प्रस्तुत करेगा।

(3) प्रशासक लेखा परीक्षा प्रतिवेदन की प्राप्ति की तारीख से छह मास के भीतर लेखा परीक्षा प्रतिवेदन पर की गई कार्रवाई रिपोर्ट केन्द्रीय सरकार को प्रस्तुत करेगा।

[फा. सं.12/24/2023 – एचएसएम (पीटी2)]

नमिता प्रसाद, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th October, 2023

S.O. 4458 (E).—WHEREAS a Green Credit programme is being launched at national level to leverage a competitive market-based approach for green credit for incentivising environmental actions of various stakeholders;

AND WHEREAS the Government of India has introduced 'LiFE'-Lifestyle for Environment', as a grass-root, mass movement, for protection and conservation of environment and for other environmental and climate gains, by enhancing environmental actions that propagate a healthy and sustainable way of living based on traditions and values of conservation and moderation, and for sustainable and environment-friendly development;

AND WHEREAS an innovative market-based mechanism to incentivise environment positive actions will help promote the LiFE movement, which aims at encouraging sustainable lifestyles by driving consumer and community towards behavioural changes that promote environment friendly actions;

AND WHEREAS the Green Credit programme is independent of the carbon credit under the Carbon Credit Trading Scheme, 2023 made under the Energy Conservation Act, 2001 (52 of 2001), an environmental activity generating green credit may have climate co-benefits, such as reduction or removal of carbon emissions and an activity generating green credit under Green Credit programme may also get carbon credit from the same activity under the said Scheme;

AND WHEREAS the draft Green Credit Programme Implementation Rules, 2023 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), *vide* notification number S.O. 2779(E), dated the 26th June 2023 inviting objections and suggestions from all persons;

AND WHEREAS all the objections and suggestions received have been duly considered by the Central Government;

NOW, THEREFORE, in exercise of the powers conferred by section 3, section 6 and section 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules, namely:—

1. Short title and commencement.— (1) These rules may be called the Green Credit Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Objectives of Green Credit programme.— (1) The green credit programme shall incentivise environmental positive actions through market-based mechanism and generate green credit, which shall be tradable and made available for trading on a domestic market platform.

(2) The green credit will arise from taking measures by a person of any environment activities referred to in sub-rule (2) of rule 4.

(3) The green credit programme shall encourage industries, companies and other entities to meet their existing obligations or other obligations under any law for the time being in force, and encourage other persons and entities, to undertake voluntary environmental measures referred to in rule 4 by generating or buying green credit:

Provided that the green credit generated or procured to fulfil any obligation in compliance of any law for the time being in force shall not be tradable.

3. Definitions.— (1) In these rules, unless the context otherwise requires,—

(a) “Administrator” means the Administrator referred to in rule 7;

(b) “designated agency” means an entity designated as such under rule 13;

(c) “Green Credit” means a singular unit of an incentive provided for a specified activity, delivering a positive impact on the environment;

(d) “Registry” means the Green Credit Registry established under rule 10.

(2) Words and expressions used in these rules and not defined herein but defined in the Environment (Protection) Act, 1986, shall have the same meaning as assigned to them in the Act.

4. Green Credit programme.— (1) Any person or entity may take any measure specified under sub-rule (2) for the purposes of protection, preservation, or conservation of the environment.

(2) The measures referred to in sub-rule (1) may include the following activities, namely:—

(i) tree plantation—to promote activities for increasing the green cover across the country;

(ii) water management—to promote water conservation, water harvesting and water use efficiency or water savings, including treatment and reuse of wastewater;

(iii) sustainable agriculture—to promote natural and regenerative agricultural practices and land restoration to improve productivity, soil health and nutritional value of food produced;

(iv) waste management—to promote circularity, sustainable and improved practices for waste management, including collection, segregation, and environmentally sound management;

(v) air pollution reduction—to promote measures for reducing air pollution and other pollution abatement activities;

(vi) mangrove conservation and restoration—to promote measures for conservation and restoration of mangroves;

(vi) ecomark label development—to encourage manufacturers to obtain ecomark label for their goods and services;

(vii) sustainable building and infrastructure—to encourage the construction of sustainable buildings and other infrastructure using environment friendly technologies and materials.

(3) A person or entity desirous of obtaining green credit shall register the activity with the Administrator for any activity referred to in sub-rule (2) undertaken by him for grant of green credit.

(4) An application for registration under sub-rule (3) shall be made to the Administrator electronically through a website established by the Central Government for that purpose.

(5) On receipt of the application under sub-rule (4), the Administrator shall cause the activity to be verified by a designated agency.

(6) The designated agency shall, after making such verification and inquiry as it may deem necessary, in accordance with the guideline made in this behalf, submit a report to the Administrator verifying the activities undertaken by the applicant.

(7) On receipt of the report under sub-rule (6) verifying the activities undertaken by the applicant, the Administrator shall grant the applicant a certificate of green credit.

5. Methodology of generating green credit.—(1) The methodology for calculating the green credit in respect of any activity undertaken shall be such as may be notified by the Central Government on the recommendation of the Administrator.

(2) The calculation of green credit in respect of any activity undertaken shall be based on equivalence of resource requirement, parity of scale, scope, size and other relevant parameters required to achieve the desired environmental outcome.

6. Procedure for generation of green credit.— (1) The methodology for evaluation and verification of the activities undertaken for the purpose of calculation of green credit shall be such as may be determined by the Administrator.

(2) The manner of registration of the activities and the details required for such registration shall be determined by the Administrator.

(3) The Administrator shall develop the website for registration of activities, evaluation and verification of activities undertaken and award of green credit in respect of such verified activities, electronically.

7. Administrator.— (1) The Indian Council of Forestry Research and Education, a Society registered under the Societies Registration Act, 1860 (21 of 1860) vide Registration No.596/1990-91, dated the 12th March, 1991 and an autonomous body as declared by the then Ministry of Environment and Forests, Government of India vide Resolution No.1-8/89-RT, dated the 22nd June, 1990, shall be the Administrator under these rules.

(2) The Administrator shall be responsible for the effective implementation of the Green Credit programme, including its management and operation under these rules.

(3) The responsibilities of the Administrator shall include the following, namely:—

(a) develop guidelines, processes and procedures for the implementation of the green credit programme under these rules;

(b) develop methodologies, registration process, guidelines and associated measurement, reporting and verification mechanism;

(c) establish methodologies and processes for issuance of green credit (including issuance of digital green credit), and equivalence of green credit generated from each identified activity;

(d) develop guidelines for the establishment and operation of the Green Credit Registry and trading platform; for self-certification or third-party certification for the registration of an activity for issuance of green credits and its inspection and verification by designated agency, for empanelment of auditors and audit by such auditors;

(e) establish or designate the Green Credit Registry, and trading platform service provider in accordance with the approved guidelines;

(f) develop guidelines for the green credit programme portal, the knowledge and data platform, and for the fees from the registered entities;

(g) develop guidelines for filing of annual returns and progress reports by designated agency, Registry, trading platform and knowledge and data platform;

(h) develop guidelines for the market stability mechanism for trading of green credit.

(i) regulate matters relating to trading of green credit certificates and to safeguard interest of sellers and buyers; and take preventive and corrective actions to prevent fraud or mistrust.

(4) The Administrator shall seek approval of the Central Government for guidelines and methodologies under sub-rule (3).

8. Steering Committee.— (1) A Steering Committee to be constituted by the Central Government shall be responsible for the monitoring of the implementation of the Green Credit programme under these rules.

(2) The Steering Committee shall comprise of representatives from the Ministries or Departments, experts from the field of environment, industry associations and other relevant stakeholders as the Central Government may consider appropriate.

(3) The Steering Committee shall, from time to time, review the Green Credit programme under these rules and make recommendations to the Central Government in respect of following, namely:—

(a) activities and sectors to be included in the Green Credit programme; and

(b) any matter referred to it by the Central Government.

9. Technical Committee.— (1) The Central Government, based on the recommendations of the Administrator, may constitute Technical Committees for each activity which shall assist the Administrator in implementation of the Green Credit programme under these rules.

(2) Each Technical Committee shall comprise of members from the Ministries and Departments, organisations and experts having the knowledge and experience in the field related to the activity;

(3) Technical Committee shall develop and make recommendations to the Administrator which will inter alia include—

(a) methodology for calculation of one unit of Green Credit, on the basis of equivalence of resource requirement, parity of scale, scope, size and other relevant parameters required to achieve the desired environmental outcome;

(b) mechanism for registration, verification, evaluation, measurement and reporting process in respect of each activity.

(4) The Technical Committee shall advise on any other technical matter referred to it by the Administrator.

10. Green Credit Registry.— (1) The Administrator or designated agency shall establish and maintain a Green Credit Registry for the registration and issuance of each Green Credit.

(2) The Registry shall be an electronic database, which, inter alia, shall contain common data elements relevant to the registration and issuance of green credit.

(3) The Registry shall discharge the following functions, namely:—

(a) registration of activities and issuance of green credit;

(b) ensure accurate accounting of the issuance of green credit;

(c) maintain secure database with all required and essential security protocols;

(d) any other function assigned to it by the Administrator.

11. Trading platform.— (1) The Administrator shall establish and maintain a trading platform with the approval of the Central Government.

(2) The trading platform shall perform functions regarding the trading of green credit, in accordance with the guidelines made by the Administrator with the approval of the Central Government.

12. Knowledge and data platform.— (1) The Administrator shall develop and maintain a knowledge and data platform, with approval of the Central Government, for providing transparency on various activities being undertaken and for reporting sectoral progress under these rules.

(2) The knowledge and data platform may collate key data points generated from the Registry and other information, such as sectoral achievements, best practices, information on capacity building, etc.

13. Designated agency.— (1) The Administrator shall designate such entities to act as designated agency in accordance with the guidelines approved by the Central Government.

(2) The designated agency shall conduct verification and submit reports to the Administrator in accordance with the guidelines as regard to the verification of the activities undertaken by an applicant for issuance of green credit under these rules.;

(3) The designated agency shall file annual returns to the Administrator in accordance with the guidelines.

14. Demand generation for green credit.— (1) The participation to the Green Credit programme under these rules shall be based on voluntary participation.

(2) The Steering Committee shall recommend measures to generate demand for green credit in the country.

15. Auditors.— (1) The activities of the Administrator, designated agency, Registry, trading platform and knowledge and data platform shall be audited within a period of one year at the end of every third financial year by independent auditors to be appointed by the Central Government on the recommendation of the Steering Committee.

(2) The auditor referred to in sub-rule (1) shall submit its audit report to the Administrator.

(3) The Administrator shall submit an action taken report on the audit report to the Central Government within a period of six months from the date of the receipt of the audit report.

[F. No.12/24/2023–HSM(pt2)]

NAMEETA PRASAD, Jt. Secy.

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-26022024-252377
CG-DL-E-26022024-252377

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 844]

नई दिल्ली, सोमवार, फरवरी 26, 2024/फाल्गुन 7, 1945

No. 844]

NEW DELHI, MONDAY, FEBRUARY 26, 2024/PHALGUNA 7, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2024

का.आ. 884(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, 6, 25 के अधीन भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप खंड (ii) में तारीख 12 अक्टूबर, 2023 की अधिसूचना संख्या का.आ. 4458 (अ) द्वारा प्रकाशित ग्रीन क्रेडिट नियम, 2023 (जिसे इसमें इसके पश्चात् उक्त नियम रूप में कहा गया है) बनाए थे;

और, उक्त नियमों के नियम 5 में उपबंध है कि केंद्रीय सरकार, प्रशासक की सिफारिश पर, उक्त नियमों के अधीन की गई किसी भी क्रियाकलाप के संबंध में ग्रीन क्रेडिट की गणना के लिए कार्यप्रणाली को अधिसूचित करेगी;

अतः अब, केंद्रीय सरकार, ग्रीन क्रेडिट नियम, 2023 के नियम 5 के उप-नियम (1) के अनुसरण में, प्रशासक की सिफारिश पर, वृक्षारोपण के संबंध में ग्रीन क्रेडिट की गणना के लिए निम्नलिखित पद्धति को अधिसूचित करती है, अर्थात्: -

1. प्रत्येक राज्य और संघ राज्यक्षेत्र के वन विभाग अपने प्रशासनिक नियंत्रण और प्रबंधन के अधीन खुले वन और झाड़ीदार भूमि, बंजर भूमि और जलग्रहण क्षेत्रों सहित अवक्रमित भूमि क्षेत्र की अभिज्ञात करेंगे, जिन्हें वृक्षारोपण के लिए उपलब्ध कराया जाएगा जिसमें उक्त नियमों के अधीन ग्रीन क्रेडिट के सृजन के प्रयोजनों के लिए देश भर में हरित आवरण की वृद्धि करने के लिए क्रियाकलापों को बढ़ावा दिया जा सके।

2. पैरा 1 के अधीन वृक्षारोपण के लिए पहचान किए गए भूमि क्षेत्र को सभी ऋणधारों से मुक्त होना चाहिए और इसका आकार पांच हेक्टेयर या उससे अधिक होना चाहिए।
3. ग्रीन क्रेडिट के सृजन के प्रयोजनों के लिए वृक्षारोपण करने का इच्छुक कोई भी व्यक्ति या संस्था प्रशासक को आवेदन कर सकती है।
4. पैरा 3 के अधीन आवेदन प्राप्त होने पर, प्रशासक पैरा 1 में निर्दिष्ट किसी भी भूमि की पहचान करेगा और आवेदक को सौंपेगा और उसे उक्त नियमों के अधीन ग्रीन क्रेडिट के सृजन के लिए वृक्षारोपण करने हेतु एक प्रस्ताव प्रस्तुत करने के लिए कहेगा।
5. पैरा 4 के अधीन प्रस्ताव प्राप्त होने पर, प्रशासक एक डिमांड नोट तैयार करेगा और उसे आवेदक को जारी करेगा, जिसमें वृक्षारोपण की लागत और प्रशासनिक व्यय, यदि कोई हो, को डिमांड नोट में निर्दिष्ट अवधि के भीतर प्रशासक को भुगतान किया जाना सम्मिलित होगा।
6. आवेदक बैंक ड्राफ्ट या भुगतान के ऐसे अन्य साधनों, जो प्रशासक द्वारा तय किया जाए, के माध्यम से डिमांड नोट में निर्दिष्ट अवधि से पहले प्रशासक को राशि का भुगतान करेगा।
7. पैरा 6 के अधीन राशि के भुगतान पर, प्रशासक वन विभाग को प्रबंधन योजना या कार्य योजना के अनुरूप वृक्षारोपण करने का निदेश देगा और भुगतान की तारीख से दो वर्ष की अवधि के भीतर वृक्षारोपण कार्य पूरा किया जाएगा।
8. वृक्षारोपण पूरा होने पर, वन विभाग इस संबंध में प्रशासक को एक रिपोर्ट प्रस्तुत करेगा और आवेदक को वृक्षारोपण पूरा होने का प्रमाण पत्र जारी करेगा।
9. पैरा 8 के अधीन रिपोर्ट प्राप्त होने पर, प्रशासक, वृक्षारोपण के मूल्यांकन और सत्यापन के पश्चात्, उक्त नियमों के अधीन निर्दिष्ट भूमि क्षेत्र में लगाए गए वृक्षों की कुल संख्या और वृक्षारोपण क्रियाकलाप के पूरा होने की रिपोर्ट और प्रमाणन के आधार पर ग्रीन क्रेडिट सृजित कर सकता है और आवेदक को जारी कर सकता है।
10. ग्रीन क्रेडिट की गणना संबंधित वन विभाग द्वारा वृक्षारोपण के पूरा होने के संबंध में किए गए प्रमाणन के पश्चात्, स्थानीय वृक्ष-जलवायु और मिट्टी की स्थितियों के आधार पर प्रति हेक्टेयर 1100 वृक्षों के न्यूनतम घनत्व के अधीन ऐसे भूमि क्षेत्र पर वृक्षारोपण के माध्यम से उगाए गए प्रति वृक्ष के लिए एक ग्रीन क्रेडिट की दर से की जाएगी।
11. उक्त नियमों के अधीन सृजित ग्रीन क्रेडिट का आदान-प्रदान वन (संरक्षण एवं संवर्धन) अधिनियम, 1980 (1980 का 69), यथास्थिति, के अधीन गैर-वानिकी प्रयोजनों के लिए वन भूमि के अपवर्तन के मामले में प्रतिपूरक वनीकरण के अनुपालन को पूरा करने के लिए किया जा सकता है।
12. उक्त नियमों के अधीन वृक्षारोपण के बदले में सृजित ग्रीन क्रेडिट का उपयोग पर्यावरण, सामाजिक और शासन नेतृत्व संकेतक के अधीन या तत्समय प्रवृत्त किसी भी विधि के अधीन बनाए गए नियमों के अधीन कॉर्पोरेट सामाजिक उत्तरदायित्व के अंतर्गत रिपोर्टिंग के लिए किया जा सकता है।

[फा. सं. एचएसएम-12/24/2023-एचएसएम (पीटी 2)-पार्ट (1)]

नमिता प्रसाद, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2024

S.O. 884(E).— Whereas, the Central Government made the Green Credit Rules, 2023 (hereinafter referred to the said Rules) under section 3, 6, 25 of the Environment (Protection) Act, 1986 (29 of 1986) vide notification number S.O. 4458(E), dated the 12th October, 2023 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub Section (ii);

AND WHEREAS, rule 5 of the said Rules provides that the Central Government shall, on the recommendation of the Administrator, notify the methodology for calculating the green credit in respect of any activity undertaken under the said Rules;

NOW, THEREFORE, in pursuance of sub-rule (1) of rule 5 of the Green Credit Rules, 2023, the Central Government, on the recommendation of the Administrator, hereby notifies the following methodology, for calculation of green credit in respect of tree plantation, namely: -

1. The Forest Department of every State and Union territory shall identify degraded land parcels, including open forest and scrub land, wasteland and catchment areas, under their administrative control and management, which shall be made available for tree plantation to promote activities for increasing the green cover across the country for the purposes of generation of Green Credit under the said Rules.
2. The land parcel identified for plantation under paragraph 1 must be free from all encumbrances and must have size of five hectares or above.
3. Any person or entity desirous of undertaking tree plantation for the purposes of generation of Green Credit may apply to the Administrator.
4. On receipt of the application under paragraph 3, the Administrator shall identify any land referred to in paragraph 1 and assign the same to the applicant and require him to submit a proposal for undertaking tree plantation for generation of Green Credit in lieu thereof under the said Rules.
5. On receipt of the proposal under paragraph 4, the Administrator shall prepare and issue a demand note to the applicant which shall include the cost of tree plantation and administrative expenses, if any, to be paid to the Administrator within a period specified in the demand note.
6. The applicant shall pay the amount to the Administrator on or before the period specified in the demand note through a bank draft or such other means of payment as may be decided by the Administrator.
7. On the payment of the amount under paragraph 6, the Administrator shall direct the Forest Department to carry out tree plantation in line with the management plan or working plan and shall be completed within a period of two years from the date of payment.
8. On completion of tree plantation, the Forest Department shall submit a report in this regard to the Administrator and issue a certificate of completion of tree plantation to the applicant.
9. On receipt of the report under paragraph 8, the Administrator, after evaluation and verification of the tree plantation activity may generate and issue Green Credit to the applicant under the said Rules, based on the total number of trees planted in assigned land parcel and on the report and certification of completion of tree plantation activity.
10. The Green Credit shall be calculated at the rate of one Green Credit per tree grown through the tree plantation on such land parcel, subject to minimum density of 1100 trees per hectare, based on the local silvi-climatic and soil conditions, on the certification of completion of tree plantation provided by the Forest Department concerned.
11. The Green Credit generated under the said Rules, may be exchanged for meeting the compliance of the compensatory afforestation in case of diversion of forest land for non-forestry purposes under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 (69 of 1980), as applicable.
12. The Green Credit generated in lieu of tree plantation under the said Rules may be used for reporting under environmental, social and governance leadership indicator or under corporate social responsibility under the applicable rules made under any law for the time being in force.

[F. No. HSM-12/24/2023-HSM(pt2)-Part(1)]

NAMEETA PRASAD, Jt. Secy.

विवरण –II

ग्रीन क्रेडिट कार्यक्रम के तहत अवक्रमित वनों की पारि-पुनर्बहाली घटक के अंतर्गत वित्तीय और लेखांकन प्रक्रियाओं, निधि प्रवाह तंत्र, अभिलेखों के रखरखाव और लेखापरीक्षा के संबंध में दिशानिर्देश

फा. सं. एचएसएम-12/24/2023-एचएसएम(पार्ट2)-पार्ट(1), E-220847

भारत सरकार

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

एचएसएम प्रभाग

छठा तल, जल विंग,

इंदिरा पर्यावरण भवन, जोर बाग रोड,

नई दिल्ली-110003

दिनांक : 10 जुलाई, 2024

कार्यालय ज्ञापन

विषय : ग्रीन क्रेडिट कार्यक्रम के तहत अवक्रमित वनों की पारि-पुनर्बहाली घटक के अंतर्गत वित्तीय और लेखांकन प्रक्रियाओं, निधि प्रवाह तंत्र, अभिलेखों के रखरखाव और लेखापरीक्षा के संबंध में दिशानिर्देश – तत्संबंधी।

ग्रीन क्रेडिट कार्यक्रम (जीसीपी) के तहत वृक्षारोपण घटक के कार्यान्वयन के लिए विस्तृत कार्यरीतियां, दिनांक 22 फरवरी 2024 के का.ज्ञा. सं. एचएसएम-12/24/2023-एचएसएम(पार्ट2)-पार्ट(i), ई-220847 के द्वारा संसूचित की गईं राज्य वन विभाग द्वारा भू-खंडों के पंजीकरण, प्रशासक (आईसीएफआई) द्वारा भू-खंडों के सत्यापन और अनुमोदन, इकाइयों द्वारा भू-खंडों के चयन, लागत अनुमानों के प्रस्तुतीकरण, मांग पत्र तैयार करने आदि सहित वृक्षारोपण घटक के आद्योपांत कार्यान्वयन को सक्षम बनाने के लिए एक जीसीपी पोर्टल (<https://moefcc-gcp.in/>) विकसित किया गया है।

2. प्रशासक (आईसीएफआरई) और राज्य वन विभागों द्वारा निम्नलिखित वित्तीय और लेखांकन प्रक्रियाओं का अनुपालन किया जाएगा :

I. राज्य वन विभाग को निधि का संवितरण :

- i. प्रशासक, राज्य नोडल अधिकारी (एसएनओ), कार्यान्वयन अधिकारी (आईओ) और संबंधित रेंज वन अधिकारी द्वारा ग्रीन क्रेडिट कार्यक्रम के लिए किसी राष्ट्रीयकृत बैंक में पृथक बचत खाता खोला जाएगा और इसका रखरखाव किया जाएगा।
- ii. इकाई से निधियां प्राप्त होने के बाद संबंधित एसएनओ, जीसीपी प्रशासक को जीसीपी पोर्टल पर वार्षिक रूप से निधियां जारी करने का मांग-पत्र प्रस्तुत करेगा। जीसीपी पोर्टल पर निधि मांग-पत्र संबंधी इंटरफ़ेस विकसित किए जाने तक एसएनओ द्वारा जीसीपी प्रशासक को ईमेल के माध्यम से भी निधि जारी करने का मांग-पत्र प्रस्तुत किया जा सकता है।
- iii. निधि जारी करने संबंधी मांग-पत्र प्राप्त होने के बाद, प्रशासक अनुरोध की जांच करेगा और उसके बाद एसएनओ को निधियां जारी करेगा।
- iv. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा जारी का.ज्ञा. सं. 1-20/2023-आरटी, दिनांक 23.02.2024 के अनुसरण में पौधरोपण कार्य में हुई प्रगति के अनुसार एसएनओ को बाद में निधियां वार्षिक किस्तों में जारी की जाएंगी। निधियां, राज्यों और संघ राज्य क्षेत्रों में प्राधिकृत अधिकारी द्वारा विधिवत हस्ताक्षरित उपयोग प्रमाणपत्रों, प्रगति रिपोर्टों और अन्य संगत दस्तावेजों के अध्यधीन जारी की जाएंगी।
- v. प्रशासक, निधियां जारी होने के तुरंत बाद जीसीपी पोर्टल पर स्वीकृति पत्र और लेन-देन का विवरण अपलोड करेगा।
- vi. राज्य वन विभाग द्वारा, शक्तियों के प्रत्यायोजन के अनुसार प्रशासनिक और वित्तीय संस्वीकृतियों सहित संबंधित संघ राज्य क्षेत्र/राज्य सरकार द्वारा अपनाई गई विनिर्दिष्ट वित्तीय प्रक्रियाओं और नियमों का अनुपालन करके निधियों का उपयोग किया जाएगा।

- vii. एसएनओ द्वारा प्रशासक को, बाद की किसी किस्त के जारी किए जाने से पूर्व इससे पहले जारी की गई अंतिम निधि के संबंध में उपयोग प्रमाणपत्र, व्यय विवरण और वास्तविक प्रगति रिपोर्ट प्रस्तुत की जाएंगी।
- viii. प्रशासक (आईसीएफआरई) को जीसीपी पोर्टल में वैधता और डेटा की अखंडता के लिए पर्याप्त सुरक्षा और संरक्षण तंत्र सुनिश्चित करना चाहिए।
- ix. संचालन समिति की अनुसंशा पर केंद्रीय सरकार द्वारा नियुक्त किए जाने वाले स्वतंत्र लेखापरीक्षकों द्वारा हर तीसरे वित्तीय वर्ष के अंत में एक वर्ष की अवधि के भीतर प्रशासक, नामोद्विष्ट एजेंसी, रजिस्ट्री, व्यापार मंच तथा ज्ञान एवं डेटा प्लेटफॉर्म के कार्यकलापों की लेखापरीक्षा की जाएगी।
- x. ग्रीन क्रेडिट नियम 2023 के उप-नियम (1) में संदर्भित लेखापरीक्षक, प्रशासक को अपनी लेखापरीक्षा रिपोर्ट प्रस्तुत करेगा। प्रशासक, लेखापरीक्षा रिपोर्ट की प्राप्ति की तारीख से छह माह की अवधि के भीतर केंद्रीय सरकार को लेखापरीक्षा रिपोर्ट पर की गई कार्रवाई रिपोर्ट प्रस्तुत करेगा।

II. वित्तीय और लेखांकन प्रक्रियाएं

- i. प्रशासक, उचित लेखांकन तंत्रों को आरंभ करने और वित्तीय पारदर्शिता को बनाए रखने के लिए भारत के नियंत्रक और महालेखा परीक्षक द्वारा विधिवत सूचीबद्ध की गई किसी चार्टर्ड एकाउंटेंसी फर्म को नियुक्त करेगा। प्रशासक द्वारा सभी आवश्यक वित्तीय विवरणों और अभिलेखों का रखरखाव किया जाएगा।
- ii. समवर्ती लेखांकन के लिए अनुमोदित सीएजी पैनल से प्रशासक द्वारा नियुक्त चार्टर्ड एकाउंटेंसी फर्म, सीएजी अनुमोदित लेखांकन मानकों के अनुसार लेखांकन संरूप भी निर्धारित करेगी।

III. लेखापरीक्षा व्यवस्थाएं

- i. प्रशासक, भारत के नियंत्रक और महालेखा परीक्षक द्वारा विधिवत सूचीबद्ध चार्टर्ड एकाउंटेंसी फर्मों में से एक सांविधिक लेखापरीक्षक को नियुक्त करेगा। सांविधिक लेखापरीक्षक की नियुक्ति, आईसीएफआरई के शासक मंडल के अनुमोदन से की जाएगी।

- ii. प्रशासक, जीसीपी के तहत निधियों के पूर्ववर्ती वर्ष के वार्षिक लेखों को उत्तरवर्ती वर्ष के जून से पहले-पहले सीएजी लेखा मानक के अनुसार दर्शाते हुए संकलित करेगा :
- i. वार्षिक लेखा विवरण
 - ii. प्राप्ति और भुगतान लेखे;
 - iii. आय और व्यय लेखे; और
 - iv. तुलनपत्र
- iii. लेखापरीक्षक, जीसीपी के लेखों की वार्षिक लेखापरीक्षा रिपोर्ट तैयार करेगा, जो प्रशासक के वित्त संबंधी विवेक और उनकी लेखापरीक्षा के परिणामों के संबंध में सामान्य या विशिष्ट टिप्पणियां, जो भी वे आवश्यक समझें, देंगे।
- iv. लेखापरीक्षित लेखों को आईसीएफआरई के शासक मंडल के समक्ष प्रस्तुत किया जाएगा। लेखापरीक्षित लेखों की एक प्रति इस मंत्रालय को प्रस्तुत की जाएगी।
- इसे सक्षम प्राधिकारी के अनुमोदन से जारी किया जाता है।

ह/-

(डॉ. सत्येंद्र कुमार)

निदेशक (एचएसएमडी)

ईमेल : satyendrakumar07@nic.in

दूरभाष नंबर: 011-20819291

सेवा में,

1. महानिदेशक, आईसीएफआरई, देहरादून
2. सभी राज्यों/संघ राज्य क्षेत्रों के पीसीसीएफ/एचओएफएफ

प्रतिलिपि :

1. सचिव के वरिष्ठ पीपीएस/वन महानिदेशक एवं विशेष सचिव के पीपीएस
2. अपर सचिव/संयुक्त सचिव, प्रभारी जीसीपी
3. अपर वन महानिदेशक (एफसी)

विवरण- III

दिनांक 24.01.2025 तक की स्थिति के अनुसार ग्रीन क्रेडिट कार्यक्रम के कार्यान्वयन की राज्य-वार वर्तमान स्थिति

क्र.सं.	राज्य	वन विभागों द्वारा जीसीपी पोर्टल पर कुल पंजीकृत भू- खंड/ब्लॉक	
		संख्या	क्षेत्र (हेक्टेयर)
1	आंध्र प्रदेश	690	10580.56
2	असम	10	454.00
3	बिहार	57	4108.71
4	छत्तीसगढ़	94	1954.92
5	गोवा	2	10.00
6	गुजरात	342	6760.21
7	हरियाणा	14	128.00
8	झारखंड	339	5537.50
9	कर्नाटक	38	1027.60
10	मध्य प्रदेश	313	15128.94
11	महाराष्ट्र	107	1572.55
12	ओडिशा	106	1039.63
13	राजस्थान	17	908.00
14	तमिलनाडु	167	4708.40
15	तेलंगाना	77	1738.02
16	उत्तर प्रदेश	67	883.96
17	उत्तराखंड	11	200.03

18	कुल	2451	56741.03

SASCI SCHEME IN KARNATAKA

130. SHRI CAPTAIN BRIJESH CHOWTA:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of projects approved or implemented under the Special Assistance to States for Capital Investment (SASCI) scheme in Karnataka, particularly in Dakshina Kannada;
- (b) the procedure and eligibility criteria for State Governments or local authorities to propose projects under the SASCI scheme;
- (c) whether the Government proposes to allocate additional funds under the SASCI scheme for enhancing tourism-related capital infrastructure in Dakshina Kannada, if so, the details thereof; and
- (d) whether any new proposals have been submitted by the State Government of Karnataka under the SASCI scheme and if so, the current status thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d) Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' sanctioned 40 projects in 23 States for ₹3295.76 Crore in the country in Financial Year 2024-25, with the primary objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale. The details of the projects sanctioned under SASCI scheme in the State of Karnataka is as under:-

S. No.	Name of the Projects	Cost (In ₹ crore)
1	Ecotourism & Cultural Hub at Roerich and Devika Rani Estate Tataguni, Bengaluru	99.17
2	Development of Savadatti Yallammagudda, Belgavi	100.00

The Ministry of Tourism issued operational guidelines to all States for submission of project proposals. On receipt of the project proposals, the same were evaluated on the given parameters such as connectivity to the site, tourism eco-system, carrying capacity, sustainability measures, sustainable operation and management, project impact and value created, tourism marketing plans etc.

As of now, there is no proposal to consider more number of projects under this scheme.

खेल क्षेत्र में युवाओं के लिए विशेष योजना

131. श्री बिद्युत बरन महतो:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा खेल के क्षेत्र में युवा प्रतिभाओं को प्रोत्साहित करने के लिए कार्यान्वित की जा रही विशेष योजनाओं का ब्यौरा क्या है;

(ख) सरकार द्वारा उक्त योजनाओं के प्रभावी कार्यान्वयन को सुनिश्चित करने के लिए क्या कदम उठाए गए हैं; और

(ग) क्या सरकार देश के युवाओं के लिए रोजगार के अवसर सृजित करने हेतु 'प्रधानमंत्री कौशल विकास योजना' और 'प्रधानमंत्री रोजगार सृजन कार्यक्रम' के अंतर्गत कोई विशेष पहल कर रही है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ग) 'खेल' राज्य का विषय होने के कारण, देश में युवाओं के बीच खेलों के विकास और प्रोत्साहन की जिम्मेदारी मुख्य रूप से राज्य/संघ राज्य क्षेत्र सरकारों की है, तथा केंद्र सरकार केवल उनके प्रयासों में सहायता करती है। तथापि, सरकार देश भर में विभिन्न खेल प्रोत्साहन स्कीमों में चला रही है। इन स्कीमों में शामिल हैं: (i) खेलो इंडिया- राष्ट्रीय खेल विकास कार्यक्रम; (ii) राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता; (iii) अंतरराष्ट्रीय खेल स्पर्धाओं के विजेताओं और उनके कोचों को नकद पुरस्कार; (iv) राष्ट्रीय खेल पुरस्कार; (v) मेधावी खिलाड़ियों को पेंशन; (vi) पंडित दीनदयाल उपाध्याय राष्ट्रीय खेल कल्याण स्कीम; (vii) राष्ट्रीय खेल विकास निधि; और (viii) भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन। इन स्कीमों का विवरण मंत्रालय की वेबसाइट <https://yas.nic.in> पर सार्वजनिक डोमेन में उपलब्ध है। इन सभी स्कीमों का उनके प्रभावी कार्यान्वयन के लिए समय-समय पर समीक्षा और ऑडिट किया जाता है।

इसके साथ ही, सरकार ने प्रधानमंत्री कौशल विकास योजना भी शुरू की है। इस योजना (पीएमकेवीवाई) का उद्देश्य संबंधित क्षेत्रों में उद्योगों की मांग के आधार पर राष्ट्रीय कौशल योग्यता ढांचे (एनएसक्यूएफ) से जुड़ी नौकरी के हिसाब से गुणवत्तापूर्ण प्रशिक्षण प्रदान करके देश भर में उम्मीदवारों की रोजगार क्षमता में सुधार करना है। इसी प्रकार, प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) की शुरुआत की गई, जिसका उद्देश्य नए स्वरोजगार उपक्रमों/परियोजनाओं/सूक्ष्म उद्यमों की स्थापना के माध्यम से देश के ग्रामीण और शहरी क्षेत्रों में रोजगार के अवसर पैदा करना और बड़े पैमाने पर छितरे पारंपरिक कारीगरों/ग्रामीण और शहरी बेरोजगार युवाओं को एक साथ लाना है ताकि उन्हें यथासंभव उनके स्थान पर स्वरोजगार के अवसर प्रदान किए जा सकें।

जीवन बीमा निगम के अस्थायी कर्मचारियों की नियमित नियुक्ति

132. श्री अमरा राम:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय जीवन बीमा निगम के अस्थायी कर्मचारियों को उच्चतम न्यायालय के निर्णय के

बाद भी स्थायी नियुक्ति नहीं दी जा रही है और यदि हां, तो इसके क्या कारण हैं; और

(ख) उक्त नियुक्तियां कब तक किए जाने की संभावना है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख) एलआईसी बनाम डी वी अनिल कुमार के मामले में माननीय उच्चतम न्यायालय के दिनांक 18.1.2011 के आदेशानुसार, एलआईसी ने 5 वर्ष या उससे अधिक समय से कार्यरत चतुर्थ श्रेणी कर्मचारियों को नियमित करने के लिए एक योजना तैयार की थी और इसके परिणामस्वरूप 4770 व्यक्तियों को नियमित पदों पर नियुक्त किया गया।

इसके अलावा, भारतीय जीवन बीमा निगम, रणबीर सिंह बनाम एस के रॉय, अध्यक्ष, भारतीय जीवन बीमा निगम एवं अन्य नामक वर्ष 2009 की सिविल अपील संख्या 6950 में वर्ष 2017 की अवमानना याचिका (सिविल) संख्या 1921 में माननीय उच्चतम न्यायालय के दिनांक 27.04.2022 के आदेशानुसार कार्रवाई कर रहा है। माननीय उच्चतम न्यायालय ने आदेश दिया था कि पात्रता के सत्यापन का कार्य एक समिति के द्वारा किया जाए, जिसमें एक इलाहाबाद उच्च न्यायालय के पूर्व न्यायाधीश है और एक पूर्व जिला न्यायाधीश है जो की उत्तर प्रदेश उच्चतर न्यायिक सेवा (यूपीएचजेएस) के सदस्य है। पात्रता की प्रारंभिक शर्तों को पूरा करने के सत्यापन के बाद विधिवत योग्य पाए जाने वाले श्रमिकों के दावों का निपटान सेवा में शामिल किए जाने के स्थान पर उन्हें मौद्रिक मुआवजा प्रदान करके और सभी दावों और मांगों का पूर्ण और अंतिम निपटान करके किया जाएगा।

दिनांक 27.4.2022 को गठित उपर्युक्त सत्यापन समिति वर्तमान में स्वतंत्र रूप से व्यक्तिगत दावों के सत्यापन का कार्य कर रही है। माननीय उच्चतम न्यायालय के आदेशानुसार, समिति द्वारा रिपोर्ट प्रस्तुत करने के बाद निर्धारित समय के भीतर एलआईसी द्वारा मुआवजे का भुगतान किया जाएगा।

SKILLED WORKERS FOR MANUFACTURING INDUSTRIES

133. SHRI DILESHWAR KAMAIT:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the manufacturing industry is facing difficulties due to lack of skilled workers in the country;
- (b) if so, the details thereof;
- (c) whether the Government has formulated any concrete policy for imparting skill development training so that trained manpower may be provided to the manufacturing industries and the country moves ahead on the path of progress; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) As per the latest Period Labour Force Survey (PLFS 2023-24) estimates, percentage of persons in the age of 15-59 years who received vocational/technical training formally and informally are 4.1% and 30.6 % respectively.

(c) and (d) Under Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres/institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), across the country in various sectors including manufacturing.

National Skill Development Corporation (NSDC) under the aegis of Ministry of Skill Development and Entrepreneurship has formed 36 Sector Skill Councils (SSCs) which are industry led bodies. The SSCs catering to the needs of manufacturing sectors inter-alia include the skill councils for the sectors like

Aerospace and Aviation, Apparels and Made-ups, Automotive, Capital Goods, Electronics, Food Industry, Furniture and Fittings, Iron and Steel, Gems and Jewellery, Power, Logistics, and Telecom. These skill councils inter-alia carry out assessment of requirements of skilled manpower for their respective sectors, create occupational standards, and develop competency framework as per requirements of the industry.

To impart the skill development training to cater to the manufacturing sector, MSDE has taken the following measures:

(a) Under PMKVY 4.0, there are more than 800 job roles related to manufacturing including approx 200 futuristic/new age job roles pertaining to industry 4.0. These job roles are designed to meet the demand for skilled workers in sectors such as automotive, aerospace, agriculture, apparel, capital goods, construction, electronics, and general manufacturing, addressing the need for a workforce capable of operating modern machinery, ensuring quality standards, and enhancing production efficiency.

(b) Out of 33.5 lakh apprentice engaged under NAPS, 14.6 Lakh apprentices were engaged in manufacturing establishments.

(c) Industrial Training Institutes (ITIs) continues to be backbone of long-term skilling in India. During 2023-24 session of ITIs, 12.12 lakh candidates were enrolled in 88 Engineering Trades which primarily caters to manufacturing sector.

(d) Approx 29 course are being offered in new age/ future skills like robotics/ automation, additive manufacturing, AI/ML, Internet of Things.

(e) Directorate General of Training (DGT) under aegis of MSDE implements Dual System of Training (DST) which provides for advanced practical training in real

industry environment as part of regular training duration of specific trade, which strengthens industry connect.

(f) DGT also implements Flexi MoUs scheme which allows Industry Partners to train candidates as per their skill set requirements and provides trainees with an industry environment aligned with the market demand and latest technology

(g) Government has also announced scheme for Upgradation of 1000 ITIs in Hub and Spoke model and strengthening of five (05) national Skill Training Institutes (NSTIs).

PROGRESS IN ACHIEVING CLIMATE GOALS

134. SHRI DEEPENDER SINGH HOODA:

SHRI E T MOHAMMED BASHEER:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of progress made in Financial Year 2024-25 towards achieving country's climate goals as stated in international agreements;

(b) the details of status of roll-out of the carbon trading policy and the pricing of carbon credits;

(c) the details of cooperative measures taken/proposed to be taken by the Government to align its climate goals with global targets, particularly under the Paris Agreement; and

(d) the manner in which the Government is collaborating with other nations to develop sustainable energy sources and mitigate environmental degradation?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) The United Nations Framework Convention on Climate Change (UNFCCC) and its Paris Agreement does not subscribe to financial year wise reporting. India subscribes to its updated Nationally Determined Contributions (NDC), submitted in 2022, as per the Paris Agreement under the UNFCCC.

As per India's 4th Biennial Update Report (BUR-4) submitted to the UNFCCC on 30th December, 2024, between 2005 and 2020, India's emission intensity of Gross Domestic Product (GDP) reduced by 36% as against the NDC target of 45% to be achieved by 2030.

Regarding status on achievement of target under NDC related to the share of non-fossil fuel-based sources, the share in India's total installed electricity generation capacity is 47.10% in December 2024 as against the target of 50% to be achieved by 2030.

As compared to the base year of 2005, India has reached 2.29 billion tonnes of additional carbon sink as against the target of 2.5 to 3.0 billion tonnes by 2030 through additional forest and tree cover.

(b) and (c) The Government of India amended the Energy Conservation Act, 2001 (52 of 2001) in the year 2022 to facilitate the development of carbon market in the country. Subsequently under the act, the Government has notified the Carbon Credit Trading Scheme (CCTS) vide notification S.O. 2825(E), dated 28th June 2023 and amendment notification S.O. 5369(E), dated 19th December 2023.

The CCTS provides for two mechanisms namely, compliance mechanism and offset mechanism. In the compliance mechanism, the obligated entities are required to

comply with the prescribed GHG emission intensity reduction norms in each compliance cycle of CCTS. The obligated entities which reduce their GHG emission intensity below the prescribed GHG emission intensity are eligible for issuance of Carbon Credit Certificates. In the offset mechanism, the non-obligated entities can register their projects for GHG emission reduction or removal or avoidance for issuance of Carbon Credit Certificates.

The Government of India has also developed a plan to smoothly shift energy-intensive sectors and Designated Consumers (DCs) from the Perform, Achieve, and Trade (PAT) Scheme to the compliance mechanism under the CCTS. This plan ensures continuity, consistency, and alignment with national climate goals while avoiding duplication of targets. To initiate the transition, the Government has identified nine energy-intensive sectors for inclusion under compliance mechanism of the CCTS, namely, Aluminium, Cement, Steel, Paper, Chlor-Alkali, Fertiliser, Refinery, Petrochemical, and Textile. Under the offset mechanism, ten sectors has been approved, which include energy, industries, waste handling and disposal, agriculture, forestry, transport, construction, fugitive emissions, solvent use and Carbon Capture Utilisation and Storage.

The Government has also notified the National Designated Authority for the Implementation of Article 6 of the Paris Agreement (NDAIAPA), vide Gazette Notification, dated 30th May, 2022. The Authority has updated and finalized the list of 14 activities under Green House Gas (GHG) mitigation activities, alternate materials, and removal activities, which are eligible for trading of international carbon credits under bilateral/ cooperative approaches, under Article 6.2 and Article 6.4 of the Paris Agreement.

(d) The Government collaborates with other countries in the field of Renewable Energy sector and mitigating the environment degradation through mechanisms such as Memorandums of Understanding, Letters of Intent, Joint Declarations of Intent, Energy Dialogues and Partnerships.

The United Nations Environment Assembly (UNEA), at its Sixth Session held in Nairobi, Kenya, on 1st March, 2024, unanimously adopted the resolution on sustainable lifestyles. The resolution based on the precepts of Mission LiFE was moved by India and co-sponsored by Sri Lanka and Bolivia and is a significant step forward in the globalisation of the concept of Mission LiFE or Lifestyle for Environment (LiFE).

India hosted the 3rd Voice of Global South Summit on 17th August, 2024 with the overarching theme "An Empowered Global South for a Sustainable Future". In the Environment Ministers' Session, 18 countries and 1 bank from Global South participated. India emphasized the importance of encouraging sustainable consumption and production patterns, promoting sustainable lifestyles, reducing waste, and fostering a culture of conservation and respect for natural resources. The deliberations highlighted the call for climate justice and developing countries' demand for climate finance, technology transfer and capacity building.

Presently, India has cross border interconnections with Nepal, Bhutan, Bangladesh and Myanmar. An Agreement between India and Bhutan concerning Cooperation in the field of Hydroelectric Power was signed on 28th July, 2006. India and Nepal signed an agreement on 04.01.2024 which will facilitate export of 10,000 MW of electricity from Nepal to India in the next 10 years.

CENTRAL GOVERNMENT INDUSTRIAL TRIBUNALS**135. SHRI TANGELLA UDAY SRINIVAS:****DR. BYREDDY SHABARI:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the total number of Central Government Industrial Tribunals (CGITs) currently operational in the country, along with their location and jurisdiction;
- (b) the sanctioned strength of key posts, including Presiding Officers, in each CGIT and the number of vacancies in these posts;
- (c) the details of the duration from which these posts, especially of Presiding Officers, have been vacant in each tribunal;
- (d) the total number of cases pending before each CGIT, categorized by case type or nature;
- (e) the steps taken by the Government to address these vacancies and reduce the backlog of cases;
- (f) whether it is true that the Industrial Disputes Act, 1947 stipulates that industrial disputes referred to a tribunal or labour court should be resolved within six months; and
- (g) if so, the details of average time taken for case disposal in each CGIT during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) to (g) There are 22 Central Government Industrial Tribunals-cum-Labour Courts (CGIT-cum-LCs) in the Country and all are operational. Location and jurisdiction of each CGIT-cum-LCs is available in the links

<https://cgit.labour.gov.in/whos-who> and <http://cgit.labour.gov.in/jurisdiction> respectively.

Sanctioned strength of Presiding Officers in each CGIT-cum-LCs are at **STATEMENT-I**. Out of 22 CGIT-cum-LCs, the post of Presiding Officers is vacant in 8 CGIT-cum-LCs viz. Mumbai-I, Ernakulam, Chennai, Ahmedabad, Dhanbad-I, Dhanbad-II, Kanpur and Delhi – I. Filling up of post of Presiding Officer is a continuous process and is done through the Search cum Selection Committee (SCSC) chaired by sitting Judge of Hon'ble Supreme Court of India. Further, additional charge for the vacant posts of Presiding Officers is assigned to Presiding Officers of other CGIT-cum-LC with a view to continue the functioning of the Tribunal.

Number of cases pending before each CGIT-cum-LCs under the Industrial Disputes Act, 1947 and Employees' Provident Funds and Miscellaneous Provisions Act, 1952 is at **STATEMENT-II**.

For filling up the vacancies of Presiding Officers and reducing the backlog of cases, following steps have been taken:

- (i) Vacancy circulars are issued in advance and regular meetings of SCSC are being held;
- (ii) Additional charge of vacant post of Presiding Officer is being given to Presiding Officer of other CGIT-cum-LC for maintaining continuity;
- (iii) For other direct recruit posts, indent is regularly sent to the respective recruitment agencies for filling up vacant posts;
- (iv) Monitoring of disposal of cases is done every month;
- (v) Presiding Officers are to hold camp courts regularly.

With reference to time line of disposal of cases, Section 10(2A) of the Industrial Disputes Act, 1947 provides that where industrial dispute is connected with an individual workman, no such period shall exceed three months with further proviso that where the parties to an industrial dispute apply in the prescribed manner, whether jointly or separately, to the Labour Court, Tribunal or National Tribunal for extension of such period or for any other reason, and the presiding officer of such Labour Court, Tribunal or National Tribunal considers it necessary or expedient to extend such period, he may for reasons to be recorded in writing, extend such period by such further period as he may think fit. The link for the Industrial Disputes Act is.

https://labour.gov.in/sites/default/files/id_act_1947.pdf

Information relating to average time taken for disposal of cases is not centrally maintained in the Ministry.

STATEMENT-I

**Central Government Industrial Tribunals-cum-Labour Court (CGIT-cum-LC)
wise sanctioned strength of Presiding Officer**

Sr. No.	Name of CGIT-cum-LC	No. of Sanctioned post
1.	Ahmedabad	01
2.	Asansol	01
3.	Bangalore	01
4.	Bhubaneswar	01
5.	Chandigarh-I	01
6.	Chandigarh-II	01
7.	Chennai	01
8.	Delhi-I	01
9.	Delhi-II	01
10.	Dhanbad-I	01
11.	Dhanbad-II	01
12.	Ernakulam	01
13.	Guwahati	01
14.	Hyderabad	01
15.	Jabalpur	01
16.	Jaipur	01
17.	Kanpur	01
18.	Kolkata	01
19.	Lucknow	01
20.	Mumbai-I	01
21.	Mumbai-II	01
22.	Nagpur	01
Total		22

STATEMENT-II

Pendency of cases in each Central Government Industrial Tribunal cum Labour Court (CGIT-cum-LC) as on 31.12.2024

Sr. No	Name of CGIT-cum-LC	Under the Industrial Disputes Act, 1947		Under Employees' Provident Funds and Miscellaneous Provisions Act, 1952	
		Cases	Applications	Appeals	Applications
1	Ahmedabad	1608	671	404	6
2	Asansol	259	9	11	0
3	Bangalore	385	364	395	415
4	Bhubaneswar	612	335	122	0
5	Chandigarh I	743	385	384	48
6	Chandigarh II	598	64	158	72
7	Chennai	582	167	1927	0
8	Dhanbad I	811	109	78	0

9	Dhanbad II	661	26	189	0
10	Ernakulam	367	68	613	0
11	Guwahati	95	21	8	1
12	Hyderabad	897	115	440	0
13	Jabalpur	703	81	403	11
14	Jaipur	453	36	247	0
15	Kanpur	1066	164	229	0
16	Kolkata	252	81	112	0
17	Lucknow	533	59	282	5
18	Mumbai I	358	337	460	3
19	Mumbai II	641	612	962	4
20	Nagpur	557	1	443	36
21	New Delhi I	2193	8994	576	0

22	New Delhi II	1267	36	131	0
Total		15641	12735	8574	601

GREEN INDIA MISSION

136. SHRI ARVIND DHARMAPURI

SHRI Y S AVINASH REDDY

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of progress made in achieving updated Nationally Determined Contributions (NDCs) under the Paris Agreement;
- (b) whether implementation of the Green India Mission (GIM) Programme in the country launched to support the States in their effort of afforestation has achieved its objectives and if so, the details thereof;
- (c) the percentage hectares of degraded forest land that has been restored under the Green India Mission since its inception;
- (d) the details of funds earmarked, released and utilized during the last five years, State-wise; and
- (e) the details of the steps taken/proposed to be taken by the Government under Green India Mission to promote green cover in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) India updated its Nationally Determined Contribution (NDC) targets to the following quantifiable targets viz; (i) To achieve about 50

percent cumulative electric power installed capacity from non-fossil fuel-based energy resources by 2030 (ii) To create an additional carbon sink of 2.5 to 3 billion tonnes of CO₂ equivalent through additional forest and tree cover by 2030; and (iii) To reduce the Emissions Intensity of its GDP by 45 percent by 2030, from the 2005 level. Between 2005 and 2020, India's emission intensity of its GDP reduced by 36% and as of December 2024, the share of non-fossil fuel based power generation capacity in the country is at 47.1%, while during 2005-2021 period, additional carbon sink of 2.29 billion tonnes of CO₂ equivalent has been created.

- (b) to (e) National Mission for a Green India (GIM) is one of the eight Missions outlined under the National Action Plan on Climate Change. It aims at protecting, restoring, and enhancing India's forest cover and responding to Climate Change by undertaking eco-restoration activities in the forest and non-forest areas. The activities under GIM were started in the FY 2015-16. So far, an amount of Rs. 962.87 Crores has been released to seventeen States and one Union Territory for creation of plantation/eco-restoration over an area of 155130 ha. The States are considered for funding under GIM after evaluation of their Perspective Plan and Annual Plan of Operations prepared in accordance with the guidelines of GIM. Based on the targets proposed by the States/UTs and approved by National Executive Council of Green India Mission as per availability of funds and as per the actual progress done by the state, funds are released to the States/UTs in the subsequent years. The State-wise

details of funds earmarked/released and utilized under GIM during the last five years are given in **STATEMENT**. As per India State of Forest Report (ISFR) 2023, total forest and tree cover of the country has increased by 1445.81 km² as compared to the last assessment of 2021. The Ministry of Environment, Forest and Climate Change supports the States/UTs under various programmes/schemes including Green India Mission (GIM), for taking up the eco-restoration activities (including afforestation) to improve and increase the forest cover in the country.

STATEMENT

Funds earmarked/released and utilized during last five years (2019-20 to 2023-24) under Green India Mission

(Rs. in Crores)

Sl. No.	States	Release	Utilized
1	Andhra Pradesh	2.02	2.74
2	Arunachal Pradesh	34.71	10.56
3	Chhattisgarh	12.91	11.38
4	Haryana	17.15	16.82
5	Himachal Pradesh	17.09	9.01
6	Jammu and Kashmir	32.22	31.76
7	Karnataka	14.27	13.56
8	Kerala	16.32	16.32

9	Madhya Pradesh	75.49	88.92
10	Maharashtra	0.00	1.78
11	Manipur	35.19	26.28
12	Mizoram	107.96	86.83
13	Odisha	79.00	74.91
14	Punjab	14.62	12.50
15	Sikkim	27.16	27.16
16	Uttarakhand	122.22	130.84
17	West Bengal	10.95	10.18
18	Uttar Pradesh	5.43	3.98
	Total	624.71	575.55

Note: The fund utilized also include the utilization of unspent funds available with the States from release of previous year.

EXEMPTION OF GST TO TIRUMALA TIRUPATI DEVASTHANAM

137. SHRI MADDILA GURUMOORTHY:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has exempted the Tirumala Tirupati Devasthanam from GST in the interest of Devotees;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and GST collected during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a) and (b) GST rates and exemptions are prescribed on the recommendations of the GST Council, which is a Constitutional body comprising of members from the

Centre and the States/UTs. Certain exemptions from GST are available to all religious institutions, including the Tirumala Tirupati Devasthanam, such as on:-

- (I) supply of prasadam
- (II) conduct of any religious ceremony;
- (III) renting of precincts of a religious place meant for general public, owned or managed by an entity registered as a charitable or religious trust under section 12AA of the Income-tax Act, 1961 or a trust or an institution registered under sub clause (v) of clause (23C) of section 10 of the Income-tax Act or a body or an authority covered under clause (23BBA) of section 10 of the said Income-tax Act, as below:
 - a) Renting of rooms where charges are less than one thousand rupees per day;
 - b) Renting of premises, community halls, kalyanmandapam or open area, and the like where charges are less than ten thousand rupees per day;
 - c) Renting of shops or other spaces for business or commerce where charges are less than ten thousand rupees per month.

(c) The GST collected from Tirumala Tirupati Devasthanam (PAN AAATT4126G) for last five years is as follows:

Financial Year	GST Paid in Cash (Rs. Crores)
2024-25 (upto 31st December,2024)	36.28
2023-24	32.95

2022-23	32.15
2021-22	15.58
2020-21	14.70

Source: GSTN

झारखंड को जीएसटी और उपकर का भुगतान

138. श्री राजेश रंजन:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या झारखंड राज्य को जीएसटी और अन्य उपकर के हिस्से के रूप में एक लाख छत्तीस हजार करोड़ रुपये की बकाया राशि का भुगतान आज तक नहीं किया गया है;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) झारखंड को जीएसटी और उपकर का भुगतान किस तिथि तक जारी किए जाने की संभावना है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): झारखंड राज्य को जीएसटी और अन्य उपकर में राज्य के हिस्से के संबंध में कोई बकाया राशि देय नहीं है। केंद्र सरकार ने संविधान के अधिदेश के अनुसार झारखंड राज्य को कोविड-19 महामारी के दौरान जारी किए गए बैंक टू बैंक ऋण सहित जीएसटी क्षतिपूर्ति की पूरी राशि यानी लगभग 13,749 करोड़ रुपये पहले ही जारी कर दी है।

(ख) और (ग): उपरोक्त उत्तर (क) के मद्देनजर प्रश्न नहीं उठता।

विद्यालयों में शिक्षकों का अभाव

139. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) देशभर में विशेषकर महाराष्ट्र में कितने विद्यालयों में शिक्षकों का अभाव है;

(ख) सरकार द्वारा इस संबंध में उठाए गए/उठाए जा रहे कदमों का राज्यवार ब्यौरा क्या है;

(ग) क्या सरकार ने ग्रामीण क्षेत्रों के सरकारी विद्यालयों में डिजिटल शिक्षा को बढ़ावा देने के लिए कोई पहल की है और यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है; और

(घ) सरकार द्वारा विश्वविद्यालयों और महाविद्यालयों में शोध कार्य को बढ़ावा देने के लिए क्या कदम उठाए गए हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख) शिक्षा संविधान की समवर्ती सूची का विषय होने के कारण, देश के अधिकांश स्कूल राज्यों/संघ राज्य क्षेत्रों के प्रशासनिक नियंत्रण में आते हैं। शिक्षकों की भर्ती, सेवा शर्तें और तर्कसंगत तैनाती संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों के अधिकार क्षेत्र में आती है। इसके अतिरिक्त, भर्ती एक सतत प्रक्रिया है और रिक्तियां कई कारकों जैसे सेवानिवृत्ति, त्यागपत्र, बढ़ी हुई छात्र संख्या के कारण शिक्षकों की बढ़ती आवश्यकता आदि के कारण उत्पन्न होती हैं। महाराष्ट्र राज्य सहित देश भर में शिक्षकों की कमी वाले स्कूलों की संख्या से संबंधित आंकड़े संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों द्वारा अनुरक्षित किए जाते हैं।

यूडाइज़+ 2023-24 रिपोर्ट के अनुसार, महाराष्ट्र राज्य सहित देश भर के स्कूलों में कार्यरत शिक्षकों का विवरण https://www.education.gov.in/parl_ques पर उपलब्ध है।

केंद्र सरकार केंद्र प्रायोजित समग्र शिक्षा योजना के माध्यम से समय-समय पर यथा संशोधित निःशुल्क और अनिवार्य बाल शिक्षा के अधिकार (आरटीई) अधिनियम, 2009 में निर्धारित मानदंडों के अनुसार, स्कूल शिक्षा के विभिन्न स्तरों के लिए उपयुक्त छात्र-शिक्षक अनुपात (पीटीआर) बनाए रखने के लिए राज्यों और संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान करती है। राज्यों/संघ राज्य क्षेत्रों द्वारा आयोजित प्रतियोगी चयन परीक्षा के माध्यम से निरंतरता और शुचिता को ध्यान में रखते हुए शिक्षक रिक्तियों को भरने तथा प्रौद्योगिकी आधारित व्यापक शिक्षक आवश्यकता योजना और पूर्वानुमान प्रक्रिया के बाद, राज्यों/संघ राज्य क्षेत्रों के साथ स्कूल शिक्षा और साक्षरता विभाग द्वारा आवधिक रूप से उक्त के संबंध में प्रगति की समीक्षा की जाती है।

(ग) ग्रामीण क्षेत्रों सहित सरकारी स्कूलों में डिजिटल शिक्षा को बढ़ावा देने के लिए पीएम ई-विद्या नामक एक व्यापक पहल शुरू की गई है, जो शिक्षा तक बहु-मोड पहुंच को समर्थकारी बनाने के लिए

डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से संबंधित सभी प्रयासों को एकीकृत करती है। पीएम ई-विद्या के अंतर्गत प्रमुख पहलें निम्नानुसार हैं: -

- दीक्षा (डिजिटल इन्फ्रास्ट्रक्चर फॉर नॉलेज शेयरिंग) पोर्टल और दीक्षा मोबाइल ऐप - बड़ी संख्या में ई-पुस्तकों और ई-सामग्री का भंडार;
- स्व-गति से जीवन-पर्यन्त अधिगम के लिए स्वयं (युवा आकांक्षी मन के लिए सक्रिय वेब अध्ययन) पोर्टल;
- 200 पीएम ई-विद्या डीटीएच चैनल सभी राज्यों/संघ राज्य क्षेत्रों को कक्षा 1 से 12 तक भारतीय भाषाओं में पूरक शिक्षा प्रदान करने में सक्षम बनाएंगे;
- रेडियो, सामुदायिक रेडियो और सीबीएसई पॉडकास्ट-शिक्षा वाणी का व्यापक उपयोग;
- विशेष आवश्यकता वाले बच्चों (सीडब्लूएसएन) के लिए डिजिटली एक्सेसिबल इंफॉर्मेशन सिस्टम (डेजी) और भारतीय सांकेतिक भाषा (आईएसएल) संबंधी विकसित विशेष ई-सामग्री;
- एनसीईआरटी द्वारा डीटीएच और यूट्यूब चैनलों पर प्रसारित डिजिटल सामग्री;

इसके अतिरिक्त, केंद्र प्रायोजित समग्र शिक्षा योजना के तहत ग्रामीण स्कूलों सहित स्कूलों में आईसीटी लैब और स्मार्ट क्लासरूम स्थापित करने के लिए योजना के मानदंडों के अनुसार राज्यों/संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है।

(घ) विश्वविद्यालयों और कॉलेजों में शोध कार्य को बढ़ावा देने के लिए, विश्वविद्यालय अनुदान आयोग (यूजीसी) ने उच्च शिक्षा संस्थानों (एचईआई) में “अनुसंधान और विकास प्रकोष्ठ की स्थापना” के लिए दिशानिर्देश तैयार किए हैं, जिसका उद्देश्य राष्ट्रीय शिक्षा नीति (एनईपी), 2020 के प्रावधानों के अनुरूप उच्च शिक्षा संस्थानों के भीतर अनुसंधान पारिस्थितिकी तंत्र को विकसित और सुदृढ़ करने के लिए एक मजबूत तंत्र स्थापित करना है। दिसंबर, 2024 तक यूजीसी के निर्धारित दिशानिर्देशों के अनुसार 1,689 उच्च शिक्षा संस्थानों ने अनुसंधान एवं विकास प्रकोष्ठ स्थापित किए हैं। इसके अतिरिक्त, यूजीसी ने शोधार्थियों को उच्च शिक्षा प्राप्त करने में सहायता प्रदान करने के लिए यूजीसी राष्ट्रीय पात्रता परीक्षा (एनईटी)-जूनियर रिसर्च फेलोशिप (जेआरएफ) और सावित्रीबाई ज्योतिराव फुले एकल बालिका फेलोशिप योजनाएं शुरू की हैं।

ARCHAEOLOGICAL SURVEY REPORT

140. DR KALANIDHI VEERASWAMY:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether it is true that the archaeological survey report from South India is currently kept pending;
- (b) if so, the reasons for the delay in releasing the report;
- (c) the expected timeline for its completion and release; and
- (d) the steps being taken by the Government to expedite the process?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d) No report is kept pending. Publication of report, especially excavation report, is taken up after due process involving vetting, editing, proof reading and examination by the experts besides the process laid down. Recently various excavation reports have been vetted for the purpose of publication.

CHANGING INVESTMENT TRENDS

141. SHRI NAVEEN JINDAL:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the last decade has witnessed more than 100% increase in the investment in mutual funds and about 70% increase in pension and equity funds and if so, the reasons thereof;

- (b) whether it is a fact that there has been a decrease in fixed deposits, savings and current accounts deposits and if so, the details and the reasons thereof; and
- (c) the ramifications of these trends in short, medium and long term respectively on the economy?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) The last decade has witnessed a significant increase in investments in equity markets, mutual funds and pension funds. The amount raised by equity issuances has increased from Rs. 0.81 lakh crore at the end of 2013-14 to Rs. 1.97 lakh crore at the end of 2023-24, registering a Compound Annual Growth Rate (CAGR) of 9.2%. The Assets Under Management (AUM) of mutual funds grew from Rs. 8.25 lakh crore in 2013-14 to Rs. 53.41 lakh crore in 2023-24 with a CAGR of 20.5%. The AUM of National Pension System (NPS) and Atal Pension Yojana (APY) has grown from Rs. 0.48 lakh crore in 2013-14 to Rs. 11.73 lakh crore in 2023-24 with a CAGR of 37.6%. This increase can be attributed to increasing awareness amongst investors, rapid digitization, technology driven user-friendly investment mechanisms, robust economic growth prospects and measures taken by the financial sector regulators to foster ease of investment.

(b) Current and Saving Accounts deposits have shown an increase from Rs. 31.51 lakh crore in 2014-15 to Rs. 84.69 lakh crore in FY 2023-24, registering an increase of 168.7%. Term deposits have shown an increase from Rs. 59.59 lakh crore in 2014-15 to Rs. 128.9 lakh crore in FY 2023-24, registering an increase of 116.4%.

(c) The increasing trend of investments in mutual funds, equities, and pension funds has led to greater financial inclusion and increased capital inflow into financial markets which, in turn, has led to enhanced liquidity and depth in financial markets

and strengthened participation of domestic savings in capital formation. Higher pension and equity investments are also expected to enable better management of capital needs by individuals and improvement in their living standards. These trends strengthen the role the financial markets in supplying sustained resources for long-term economic growth and wealth creation.

FINANCIAL ASSISTANCE TO BIHAR

142. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of financial assistance provided by the Government to the State Government of Bihar during the last five years including the current year, scheme-wise and year-wise;
- (b) the details of funds released to the Government of Bihar during the last five years as per Finance Commission Recommendations and under the Heads of Grant-in-Aid and Special Assistance; and
- (c) the progress made in each scheme in Bihar during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (c) The Union Government provides funds to the State Governments including the state government of Bihar under various heads such as Tax Devolution, Finance Commission Transfers, Grant-in-Aid for Centrally Sponsored Schemes (CSS), Special Assistance (Grant) and Scheme for Special Assistance to States for Capital Expenditure/Investment. In addition, funds are released in various Central Sector Schemes to be utilized in the State of Bihar. Details of funds provided/released to

the state government of Bihar under these heads during the last five years and the current year are given in **STATEMENT**.

STATEMENT

Details of financial assistance provided by the Union Government to the State Government of Bihar during the last five years and the current year

(Rs. in crore)

Heads	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (as on 28.01.2025)
Tax Devolution	63406.33	59861.41	91352.62	95509.85	113604.49	108040.89
Finance Commission Transfers	7896.79	10105.27	8116.52	6732.65	7662.52	4477.89
Grant-in-Aid for Centrally Sponsored Schemes (CSS)	18,052.58	22,346.15	21893.52	25174.75	22991.69	17,898.75
Special Assistance (Grant)	0.00	195.73	250.00	0.00	0.00	0.00
Scheme for Special Assistance to States for Capital Expenditure /Investment	--	843.00	1246.50	8455.85	8814.80	11521.87

Details of funds released in various Central Sector Schemes to be utilized in the
State of Bihar

(Rs. in crore)

Heads	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (as on 28.01.2025)
Central Sector Schemes (CS) *	7,485.79	11,268.47	15289.36	18002.26	13020.61	11,176.47

*: As per data available in PFMS.

अनुभवी कलाकारों की वित्तीय सहायता के लिए योजना

143. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर :

श्री अरविंद गणपत सावंत :

श्री संजय हरिभाऊ जाधव :

श्री संजय उत्तमराव देशमुख :

श्री बलवंत बसवंत वानखडे :

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

- (क) देश में अनुभवी कलाकारों का ब्यौरा क्या है तथा क्या सरकार ने उक्त कलाकारों के हितों का संज्ञान लिया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या देश में अनुभवी कलाकारों की वित्तीय सहायता के लिए कोई योजना वर्तमान में लागू है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या उक्त योजना के अंतर्गत अनुभवी कलाकारों को कोई पेंशन प्रदान की जा रही है और यदि हां, तो महाराष्ट्र सहित राज्यवार ब्यौरा क्या है;
- (घ) इसके लिए क्या मापदंड निर्धारित किए गए हैं तथा क्या नीति बनाई गई है;

- (ड) पिछले दस वर्षों के दौरान अनुभवी कलाकारों के लिए वित्तीय सहायता योजना के अंतर्गत चयनित कलाकारों की संख्या कितनी है तथा मासिक पेंशन की राशि का राज्य-वार ब्यौरा क्या है;
- (च) उक्त योजना के अंतर्गत महाराष्ट्र में वित्तीय सहायता प्राप्त कर रहे अनुभवी कलाकारों की जिलावार संख्या कितनी है;
- (छ) उक्त योजना के अंतर्गत गत पांच वर्षों में से प्रत्येक वर्ष के दौरान महाराष्ट्र सहित विभिन्न राज्यों से प्राप्त पेंशन संबंधी लंबित आवेदनों की राज्यवार संख्या कितनी है;
- (ज) क्या महाराष्ट्र के कई अनुभवी कलाकारों को आवश्यक दस्तावेज जमा करने के बावजूद पिछले दो वर्षों से पेंशन की राशि नहीं मिल रही है और यदि हां, तो इसके क्या कारण हैं;
- (झ) दिसंबर 2024 तक महाराष्ट्र के उक्त कलाकारों को भुगतान के लिए लंबित पेंशन की कुल राशि कितनी है; और
- (ञ) क्या सरकार का उक्त सभी कलाकारों को पेंशन की लंबित राशि का शीघ्र भुगतान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) से (ग) संस्कृति मंत्रालय द्वारा अनुभवी और अभावग्रस्त कलाकारों की सहायता करने के उद्देश्य से 'वयोवृद्ध कलाकारों हेतु वित्तीय सहायता' नामक स्कीम का संचालन किया जाता है। इस स्कीम के अंतर्गत कलाकारों को प्रदान की जा रही वित्तीय सहायता औपचारिक रूप से प्रदान की जाने वाली किसी प्रकार की पेंशन नहीं है। इसके बजाय, यह उन वयोवृद्ध कलाकारों और विद्वानों की वित्तीय और सामाजिक-आर्थिक स्थिति में सुधार करने के लिए वित्तीय सहायता के रूप में प्रदान किया जाने वाला अनुदान है, जिन्होंने अपनी सक्रिय आयु में कला, साहित्य आदि के क्षेत्र में महत्वपूर्ण योगदान दिया है या अभी भी योगदान दे रहे हैं, परन्तु वृद्धावस्था के कारण नियमित आय जुटाने में असमर्थ हैं। इस स्कीम के अंतर्गत महाराष्ट्र सहित सभी राज्यों/संघ राज्य क्षेत्रों के चयनित कलाकारों को 6000/- रुपये प्रति माह की दर से वित्तीय सहायता प्रदान की जाती है। तथापि, चयनित कलाकारों को यदि उनके संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन की

ओर से कोई कलाकार पेंशन प्राप्त होती है तो ऐसे कलाकारों को सहायता राशि जारी करने से पहले, उसमें से पेंशन राशि को घटाया जाता है।

(घ) स्कीम दिशानिर्देशों में, स्कीम के अंतर्गत आवेदक के लिए वित्तीय सहायता पर विचार करने के लिए निम्नलिखित पात्रता मानदंडों का प्रावधान किया गया है:

- i. पारंपरिक विद्वान जिन्होंने कला और साहित्य आदि के अपने क्षेत्रों में महत्वपूर्ण योगदान दिया है
- ii. आवेदक की वार्षिक आय 72000/- रुपये से अधिक नहीं होनी चाहिए।
- iii. आवेदक कलाकार की आयु 60 वर्ष से कम नहीं होनी चाहिए।
- iv. आवेदक कलाकार संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन से कम से कम 500/- रुपये प्रतिमाह की कलाकार पेंशन प्राप्त कर रहा हो या आवेदक के कलात्मक पूर्ववृत्त संबंधित राज्य/संघ राज्य क्षेत्र के कला और संस्कृति विभाग या संबंधित क्षेत्रीय सांस्कृतिक केन्द्र (जेडसीसी), संस्कृति मंत्रालय द्वारा सत्यापित और अनुशंसित हों।
- v. आवेदक कलाकार संस्कृति मंत्रालय की किसी अन्य स्कीम के अंतर्गत वित्तीय सहायता प्राप्त न कर रहा हो।

(ड.) विगत 10 वर्षों के दौरान इस स्कीम के तहत सहायता प्राप्त कलाकारों की संख्या और प्रदान की गई वित्तीय सहायता की राशि **विवरण-I** पर दी गई है।

(च) विगत तीन वर्षों के दौरान इस स्कीम के तहत महाराष्ट्र से चयनित कलाकारों की संख्या **विवरण-II** पर दी गई है।

(छ) से (ज) चयनित कलाकारों को वित्तीय सहायता जारी करना कतिपय अनिवार्य दस्तावेजों जैसे कि, वर्ष में एक बार डिजिटल आयु प्रमाणपत्र (डीएलसी), 5 वर्ष में एक बार वार्षिक आय प्रमाणपत्र, संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन से कलाकार पेंशन, यदि कोई हो, की प्राप्ति को दर्शाने वाले दस्तावेज जमा करने पर निर्भर करता है। चयनित कलाकारों की ओर से अपेक्षित अनिवार्य दस्तावेज प्राप्त हो जाने पर, जो वर्ष भर चलने वाली सतत प्रक्रिया है, शीघ्रता से वित्तीय सहायता वितरित करने के लिए सभी प्रयास किए जाते हैं। तदनुसार, विगत पांच वर्षों के दौरान

इस स्कीम के अंतर्गत महाराष्ट्र राज्य से वित्तीय सहायता प्राप्त करने वाले वयोवृद्ध कलाकारों की संख्या निम्नानुसार है:

वित्तीय वर्ष	सहायता प्राप्त वयोवृद्ध कलाकारों की संख्या	संवितरित राशि (लाख रुपये में)
2021-22	448	190.49
2022-23	740	273.49
2023-24	1239	795.97
2024-25 (अब तक)	1248	450.28

विवरण-I

विगत 10 वर्षों के दौरान 'वयोवृद्ध कलाकारों हेतु वित्तीय सहायता' स्कीम के तहत सहायता प्राप्त कलाकारों की संख्या और प्रदान की गई वित्तीय सहायता की राशि

क्र. सं.	राज्य	वित्तीय वर्ष - 2014-15	वित्तीय वर्ष - 2015-16	वित्तीय वर्ष - 2016-17	वित्तीय वर्ष - 2017-18
1	आंध्र प्रदेश	304	295	312	324
2	असम	28	28	34	37
3	बिहार	38	38	41	41
4	राष्ट्रीय राजधानी क्षेत्र दिल्ली	38	38	42	42
5	गोवा	7	7	8	8
6	गुजरात	5	5	5	5
7	हरियाणा	28	28	28	29
8	हिमाचल प्रदेश	6	6	6	6
9	जम्मू और कश्मीर संघ राज्य क्षेत्र	0	0	2	2
10	झारखंड	6	6	7	13
11	कर्नाटक	613	588	673	673
12	केरल	219	212	288	315
13	मध्य प्रदेश	30	30	45	48
14	महाराष्ट्र	760	684	871	871
15	मणिपुर	109	97	117	124
16	मेघालय	1	1	1	1
17	मिजोरम	4	4	5	5
18	नागालैंड	0	0	2	2

19	ओडिशा	218	198	241	241
20	पुदुचेरी (संघ राज्य क्षेत्र)	6	6	6	6
21	पंजाब	3	3	7	7
22	राजस्थान	3	3	14	14
23	तमिलनाडु	185	165	229	229
24	तेलंगाना	90	90	103	103
25	त्रिपुरा	0	0	0	1
26	उत्तर प्रदेश	198	188	201	202
27	उत्तराखंड	8	8	11	11
28	पश्चिम बंगाल	60	60	77	77
	कुल	2967	2788	3376	3437

2014-15 से 2017-18 तक जारी कुल वित्तीय सहायता*	
वित्तीय वर्ष	राशि (करोड़ रुपए में)
2014-2015	15.63
2015-2016	13.86
2016-2017	13.17
2017-2018	15.30

* इन वर्षों के दौरान जारी की गई निधियों का राज्यवार ब्यौरा उपलब्ध नहीं है।

क्र म सं.	राज्य	वित्तीय वर्ष - 2018-19		वित्तीय वर्ष 2019-20		वित्तीय वर्ष - 2020-21		वित्तीय वर्ष - 2021-22		वित्तीय वर्ष - 2022-23		वित्तीय वर्ष - 2023-24	
		संवित रित राशि	लाभा र्थियों की संख्या	संवित रित राशि	लाभा र्थियों की संख्या	संवित रित राशि	लाभा र्थियों की संख्या	संवित रित राशि	लाभा र्थियों की संख्या	संवित रित राशि	लाभा र्थियों की संख्या	संवित रित राशि	लाभा र्थियों की संख्या
1	आंध्र प्रदेश	6.49	41	22.16	54	5.1	29	72.29	89	84.66	148	153.30	191
2	असम	1.68	4	1.92	5	0.96	2	0.48	1	1.57	1	2.41	3
3	बिहार	-	-	-	-	-	-	-	-	-	-	15.47	14
4	राष्ट्रीय राजधानी क्षेत्र दिल्ली	-	-	-	-	-	-	-	-	-	-	5.87	8
5	गोवा	-	-	-	-	-	-	-	-	-	-	-	-
6	गुजरा त	-	-	-	-	-	-	-	-	-	-	-	-
7	हरिया णा	0.44	7	0.04	1	-	-	0.93	1	0.56	2	3.69	4

8	हिमाचल प्रदेश	-		-	-	-	-	-	-	-	-	-	-
9	जम्मू और कश्मीर संघ राज्य क्षेत्र	-	-	-	-	-	-	-	-	-	-	-	-
10	झारखंड	2.57	42	1.11	8	2.28	8	3.00	5	3.59	7	3.88	4
11	कर्नाटक	64.42	168	30.29	102	29.97	144	59.55	146	64.32	130	341.98	344
12	केरल	27.57	108	13.34	83	8.18	24	24.49	57	25.3	51	64.21	67
13	मध्य प्रदेश	2.64	45	5.41	16	2.44	6	5.04	12	3.86	6	6.95	7
14	महाराष्ट्र	72.82	234	85.86	324	106.61	206	190.49	448	273.49	740	795.97	1239
15	मणिपुर	4.48	11	3.08	13	3.36	9	7.84	16	0.6	5	14.7	13
16	मेघालय	-	-	-	-	-	-	-	-	-	-	-	-
17	मिजोरम	-	-	-	-	-	-	-	-	-	-	-	-
18	नागालैंड	0.16	1	0.04	1	0.48	1	0.92	2	0.12	1	3.28	2
19	ओडिशा	156.28	436	84.04	238	119.46	355	276.95	828	306.77	966	1063.40	1460
20	पुदुचेरी (संघ राज्य क्षेत्र)	-	-	-	-	-	-	-	-	-	-	-	-
21	पंजाब	-	-	-	-	-	-	-	-	-	-	-	-
22	राजस्थान	1.27	10	0.87	5	0.07	2	1.23	2	0.71	2	1.36	2
23	तमिल नाडु	19.58	45	9.92	36	0.87	6	15.49	22	14.6	21	46.96	41
24	तेलंगाना	72.2	181	86.18	163	53.2	86	217.29	342	268.16	489	274.94	293
25	त्रिपुरा	0.78	2	0.06	2	0.24	1	0.92	2	0.12	1	-	-
26	उत्तर प्रदेश	1.8	21	3.2	8	5.12	9	13.08	46	15.46	58	67.24	82
27	उत्तराखंड	-	-	-	-	-	-	-	-	-	-	2.43	2
28	पश्चिम बंगाल	10.71	46	8.26	25	5.09	37	12.31	32	11.71	27	28.53	35
	कुल	445.93	1356	355.82	1084	343.46	925	902.30	2051	1075.6	2655	2896.57	3811

	एलआ ईसी	1527.6 6	2764	1461.7 8	2104	527.85	1075	639.87	978	783.58	996	0	0
	कुल योग	1973.5 9	4120	1817.6	3188	871.31	2000	1542.1 7	3029	1859.1 8	3651	2896.5 7	3811

विवरण-II

विगत तीन वर्षों के दौरान 'वयोवृद्ध कलाकारों हेतु वित्तीय सहायता' स्कीम के तहत महाराष्ट्र से चयनित कलाकारों की संख्या

क्रम सं.	ज़िला	2022	2023	2024
1	अहमदनगर	12	1	0
2	अकोला	0	0	0
3	अमरावती	0	1	1
4	औरंगाबाद	137	36	7
5	बीड	30	14	4
6	भंडारा	12	9	0
7	बुलढाना	5	6	1
8	चंद्रपुर	7	5	0
9	धुले	40	18	1
10	गडचिरोली	1	2	0
11	गोंदिया	2	4	0
12	हिंगोली	18	6	5
13	जलगांव	4	1	0
14	जलना	52	28	5
15	कोल्हापुर	14	0	0
16	लातूर	12	8	7
17	मुंबई	5	1	0
18	नागपुर	63	28	3
19	नांदेड़	59	52	14
20	नंदुरबार	2	0	0
21	नासिक	11	6	1
22	उस्मानाबाद	13	1	0
23	पालघर	0	0	0
24	परभनी	20	21	9
25	पुणे	3	1	2
26	रायगढ़	3	1	0
27	रत्नागिरि	0	0	0
28	सांगली	8	2	1
29	सतारा	1	0	0
30	सिंधुदुर्ग	0	1	0
31	सोलापुर	4	2	1
32	ठाणे	0	2	0

33	वर्धा	0	2	0
34	वाशिम	5	3	0
35	यवतमाल	5	6	6
	कुल	548	268	68

UNEMPLOYMENT RATE

144. DR. D RAVI KUMAR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware that the unemployment rate of India has dropped by 0.2% and stands at 6.4% as of July 2024 and that certain States like Goa, Kerala, Meghalaya, Haryana have a higher unemployment rate as compared to the national average despite the Skill India Mission;
- (b) if so, whether any additional measures are being taken to sustain and improve the situation and if not, the reasons therefor;
- (c) whether the Government is planning for collaborative measures between the Ministry of Education and Ministry of Labour and Employment to enhance the skills of the younger generations; and
- (d) if so, details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) to (d) The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the data available in latest Annual PLFS Reports, the estimated Unemployment Rate (UR) on usual status for persons of age 15 years and above has decreased from 6.0% in 2017-18 to 3.2% in 2023-24. State/UT-wise details are available in the PLFS reports which may be seen at the website of MoSPI at https://www.mospi.gov.in/download-reports?main_cat=ODU5andcat=Allandsub_category=All

Employment generation coupled with improving employability is a priority of Government. Various steps to expand job opportunities through various employment generation schemes/ programmes have been taken, such as: Prime Minister's Employment Generation Programme (PMEGP), Aatmanirbhar Bharat Rojgar Yojana (ABRY), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Standup India, Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), Pradhan Mantri Mudra Yojana (PMMY), Production Linked Incentive (PLI), Make in India, Startup India etc., which, along with increase in capital expenditure, seeks to boost employment creation, increase production and productivity. The details of various employment generation schemes/programmes being implemented by the Government of India may be seen at https://dge.gov.in/dge/schemes_programmes.

Government is implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS)

through Industrial Training Institutes (ITIs). The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

The Government has brought in National Education Policy (NEP) 2020 which aims to integrate vocational education programmes into mainstream education in all educational institutions in a phased manner. Beginning with vocational exposure at early ages in middle and secondary school, quality vocational education will be integrated smoothly into higher education.

Further, Government announced in the Budget 2024-25, Prime Minister's package of 5 schemes and initiatives to facilitate employment, skilling and other opportunities for 4.1 crore youth over a 5-year period with a central outlay of Rs. 2 lakh crores.

PUBLISHING KEEZHADI EXCAVATION REPORTS

145. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **CULTURE** be pleased to state:

(a) the time by which the Keezhadi Phase I and Phase II excavation reports would be published;

(b) the reasons for the delay in publishing of reports of excavations that were done between 2014 and 2016; and

(c) the details of the archaeological excavations done by the Union government across the country during the last ten years along with the date on which the reports of such excavations were published?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Excavations unearth a variety of remains of different materials and periods which require detailed scientific study and analysis in different laboratories which often take time. Report on the excavations conducted between 2014, and 2016 at Keezhadi was submitted in 2023. For publication of report, due process involving thorough examination by experts besides the process laid down is followed.

(c) The details of the archaeological excavations done by the Archaeological Survey of India (ASI) across the country during the last ten years are given in

STATEMENT.

Excavations were conducted at 82 sites by different field offices of ASI. Some of these excavations are taken up on a large scale and span many years. Periodical reports are submitted soon after the completion of a season's work. Final report on excavations at Saluvankuppam, Suabarei, Burzohom, Paithan, Kalibangan, Lalitgiri, Dhalewan, Adam, and Hulas, where detailed study and scientific analysis of excavated materials were completed, have been published during last ten years.

STATEMENT

STATE-WISE DETAILS OF EXCAVATIONS CARRIED OUT BY ASI

FROM 2015-16 to 2024-25:

Sl. No.	State/UT	Year	Name of Site
1.	Andhra Pradesh	2018-19 and 2019-20	Gottiprolu, Sri Potti Sriramulu Nellore

2.	Assam	2022-23	Gorakshana Mound, Gaurisagar, Sibsagar
3.	Bihar	2016-17	Rukministhan, Nalanda
		2016-17	Papur, Siwan
		2016-17 to 2018-19	Uren, Lakhisarai
		2018-19	Kesariya, East Champaran
		2021-22	Kurisarai, Gaya
		2023-24	Buddhist stupa, Kesariya, East Champaran
		2023-24	Jangalasthan ka Tila, Bhagalpur
		2023-24	Ajatshatru ka Qila Maidan/ New Rajgriha
4.	Delhi	2017-18, 2019-20, and 2022-23	Purana Qila, Delhi
5.	Goa	2022-23 and 2023- 24	St. Augustine Tower, Old Goa
6.	Gujarat	2015-16 to 2021- 22	Vadnagar, Mehsana
		2018-19	Taranga, Mehsana
		2018-19	Gunja, Mehsana
		2021-22 to 2022-23	Vihar, Gandhinagar
		2023-24	Sarwal, Patan
7.	Haryana	2018-19 and	Rakhigarhi

		2020-21 to 2024-25	
		2018-19 to 2020-21	Thed Mound, Sirsa
		2022-23 and 2023-24	Kaserua Khera, Palwal
		2023-24 and 2024-25	Kushan Stupa known as Jarasandha Ka Qila, Asandh
8.	Jammu and Kashmir	2020-21	Tibba Taliana, Jinder Mehlu Village
		2024-25	Karti-Wdre
9.	Jharkhand	2019-20 to 2021-22	Sitagarha, Hazaribagh
		2022-23	Obra, Chatra
		2023-24	Palace and temple complex at Navratangarh, Gumla
10.	Karnataka	2024-25	Brahmagiri, Chitradurga
		2020-21	Halebidu, Hassan
		2021-22, 2022-23 and 2024-25	Pan Supari Bazar, Kamalapura
11.	Kerala	2023-24	Pattanam, Ernakulam
		2016-17	Thiruvanchikulum, Thrissur
12.	Ladakh	2015-16	Choskor, Gangles
		2015-16	Saser, Nubra, Indian Side of Karakoram, Leh

13.	Madhya Pradesh	2019-20 and 2020-21	Eran, Sagar
		2020-21 and 2021-22	Tewar, Jabalpur
		2022-23	Group of temples Bateswar, Morena
		2022-23	Man Singh Palace, Gwalior Fort, Gwalior
		2023-24	Bhimbetka, Raisen
		2023-24	Nachna Kuthara, Panna
14.	Maharashtra	2017-18	Raigad fort, Raigad
		2017-18	Rithi-Rajna, Nagpur
		2017-18 and 2018-19	Phubgaon, Amaravati
		2019-20 and 2020-21	Mahurjhari, Nagpur
		2021-22 to 2023-24	Bibi-Ka-Maqbara, Aurangabad
		2023-24	Kohla, Nagpur
15.	Mizoram	2017-18 and 2018-19	Vangchhia
16.	Odisha	2015-16	Suabarei, Puri
		2017-18	Jharhiamba, Angul
		2017-18	Bharati Huda, Cuttack

		2018-19	Asurgarh, Kalahandi
		2019-20 and 2020-21	Lagundi Hills, Jajpur
		2021-22	Sari Deul, Bhubaneswar
		2021-22 to 2023-24	Nara Huda, Khurda
		2022-23	Parabhadi (Sukhuapada), Cuttack
		2023-24	Barabati Fort, Cuttack
		2024-25	Ratnagiri
17.	Rajasthan	2015-16 and 2016-17	Binjore
		2019-20 and 2020-21	Kalibanga, Hanumangarh
		2022-23	Ojiyana, Bhilwara
		2022-23	Bewan, Neem ka Thana
		2023-24	Bahaj, Deeg
18	Tamil Nadu	2015-16 and 2016-17	Keeladi, Sivaganga
		2017-18	Kodumanal, Erode
		2021-22 and 2022-23	Adichanallur and cluster of sites, Thoothukudi
		2022-23 and 2023-24	Vadakupattu, Kanchipuram

		2024-25	Chengalpattu
		2024-25	Kodumbalur
19.	Telangana	2018-19	Janampet, Badrari Kothagudam
20.	Uttar Pradesh	2015-16	Ramtal, Mathura
		2016-17	Harinagar, Bijnor
		2016-17	Sakatpur, Saharanpur
		2017-18	Shakra Tila, Meerut
		2017-18	Barnawa
		2017-18 and 2018-19	Sinauli
		2018-19	Erich
		2021-22	(Ultakhera) Hastinapur
		2021-22	Barnauli ki Dhari, Mathura
		2024-25	Kachhwa, Hamirpur
		2024-25	Tilwara Sakin
21.	West Bengal	2022-23	Dum Dum Mound, North 24 Parganas
		2022-23	Bharatpur, Purba Bardhaman
		2024-25	Bhadiwar, Birbhum

ओलम्पिक खेलों में कबड्डी

146. श्री रमाशंकर राजभर:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) कबड्डी को ओलंपिक खेलों में कब तक शामिल किए जाने की संभावना है;

(ख) उक्त प्रतियोगिता में रुचि रखने वाले देशों की कुल संख्या कितनी है; और

(ग) सरकार द्वारा उक्त खेल को ओलंपिक में शामिल करने के लिए क्या उपाय किए जा रहे हैं?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ग) ओलंपिक खेलों में किसी खेल विधा को शामिल करने का निर्णय अंतरराष्ट्रीय ओलंपिक समिति (आईओसी) द्वारा लिया जाता है। अन्य विषयों के अलावा, आईओसी ने निर्धारित किया है कि किसी खेल विधा को एक अंतरराष्ट्रीय परिसंघ द्वारा संचालित किया जाना चाहिए जो ओलंपिक चार्टर के नियमों का पालन करता है और जिसका दुनिया भर में व्यापक रूप से अभ्यास किया जाना चाहिए और विभिन्न मानदंडों को पूरा करना चाहिए।

इसके अलावा, अंतरराष्ट्रीय कबड्डी परिसंघ (आईकेएफ) की वेबसाइट पर उपलब्ध जानकारी के अनुसार, 36 देश आईकेएफ के सदस्य हैं।

GST LEVIED BY NBEMS

147. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that National Board of Examinations in Medical Sciences (NBEMS) has collected GST of an amount of 51 crore from candidates of Diplomate of National Board (DNB) and Rs. 11.5 crore from Foreign Medical Graduates (FMG), if so, the details thereof;

(b) whether the Government has stopped levying the GST as per directions of Court, if so, the details thereof;

(c) whether the Government has refunded the GST collected from the above candidates, if so, the details thereof along with amount collected and number of candidates traced and amount along with interest refunded;

(d) the details of the GST collected along with breakup of amount with NBEMS and amount transferred to hospitals, hospital-wise; and

(e) whether the Government has instituted an enquiry to review the issue, if so, the details thereof including findings of the investigation and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) As per the information provided by the Ministry of Health and Family Welfare, NBEMS has collected an amount of Rs. 39 crores from DNB/DrNB candidates and Rs 29 crore from FMGE candidates as GST on the course fee payment.

(b) As per the information provided by the Ministry of Health and Family Welfare, the NBEMS has stopped collecting/levying the GST, in compliance of the Hon'ble High Court order dated 1.11.2023.

(c) and (d) The Ministry of Health and Family Welfare has informed that:

(i) NBEMS has started processing the refunds of GST which was collected by them from the candidates.

(ii) The data regarding the details of refund processed and the breakup of the amount collected/transferred, is being compiled by NBEMS.

(e) The Ministry of Health and Family Welfare stated that no enquiry on this issue has been instituted.

SWADESH DARSHAN 2.0**148. SHRI DAGGUMALLA PRASADA RAO:**

Will the Minister of **TOURISM** be pleased to state:

- (a) the sites identified under the revamped Swadesh Darshan 2.0 since inception, State and year-wise;
- (b) the projects completed and in progress under the said scheme, State and year-wise;
- (c) the physical status of the ongoing projects along with the timeline required for their completion;
- (d) the funds sanctioned, released and utilized for the identified sites under the scheme till date, State and year-wise; and
- (e) whether the Government has received monthly progress report from the States/UTs to examine the progress of the ongoing projects, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e) While development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA), the Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)' complements the efforts of tourism infrastructure development in the country by extending financial assistance to the SGs/UTAs in synergy with the scheme guidelines, availability of funds etc.

Ministry of Tourism revamped the Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD2.0) with the objective to develop sustainable tourism destinations and has identified 58 destinations and sanctioned 34 projects in the country, the details of which is enclosed as **STATEMENT**. Multiple projects sanctioned under Swadesh Darshan 2.0 scheme are under various stages of implementation.

As per the scheme guidelines, the State/UTs are required to periodically submit project progress reports. The Ministry of Tourism reviews the progress of sanctioned projects under the scheme from time to time.

STATEMENT**List of identified destinations and details of projects sanctioned under Swadesh Darshan 2.0**

S. No.	States/Union Territory	Destinations Selected/Identified
1.	Andhra Pradesh	Gandikota, Arakku-Lambasingi
2.	Arunachal Pradesh	Nacho, Mechuka
3.	Assam	Jorhat, Kokrajhar (Manas)
4.	Bihar	Gaya, Nalanda
5.	Chhattisgarh	Bilaspur, Jagdalpur
6.	Goa	Porvorim, Colva
7.	Gujarat	Dholavira, Dwarka
8.	Haryana	Panchkula (Morni)
9.	Himachal Pradesh	Pong Dam
10.	Jammu & Kashmir	Basholi
11.	Jharkhand	Chandil
12.	Karnataka	Hampi, Mysuru
13.	Kerala	Kumarakom, Kozhikode (Beypore)
14.	Madhya Pradesh	Gwalior, Chitrakoot
15.	Maharashtra	Sindhudurg, Ajanta-Ellora, Pune
16.	Manipur	Moirang (Bishnupur)
17.	Meghalaya	Shillong, Sohra
18.	Mizoram	Aizawl, Champhai
19.	Nagaland	Niuland, Chumukedima
20.	Odisha	Koraput, Debrigarh
21.	Punjab	Amritsar, Kapurthala
22.	Rajasthan	Bundi (Keshoraipatan), Jodhpur
23.	Sikkim	Gangtok, Gyalshing
24.	Tamil Nadu	Mamallapuram, The Nilgiris
25.	Telangana	Bhongir, Ananthagiri
26.	Tripura	Agartala, Unakoti
27.	Uttar Pradesh	Prayagraj, Naimisharanya
28.	Uttarakhand	Pittoragarh, Champavat
29.	Chandigarh	Chandigarh
30.	Lakshadweep	Lakshadweep

S. No.	States/Union Territory	Destinations Selected/Identified
31.	Puducherry	Puducherry, Karaikal
32.	Ladakh	Leh, Kargil

List of sanctioned projects under Swadesh Darshan 2.0

(Amount in ₹ Crore)

S. No.	State/UT	Destination	Name of the Experience	Sanctioned Cost	Year of Sanction	Withdrawal limit assigned to Implementing Agency
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87	2023-24	2.98
2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02	2023-24	1.40
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48	2023-24	1.84
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75	2023-24	1.27
5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67	2023-24	-
6	Assam	Jorhat	Reimagining Cinnamara Tea Estate	23.91	2023-24	-

7	Goa	Porvorim	Porvorim Creek Experience	23.56	2024-25	-
8	Goa	Colva	Colva Beach Experience	15.65	2024-25	-
9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64	2023-24	-
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72	2023-24	0.27
11	Karnataka	Mysuru	Ecological Experience Zone	18.47	2023-24	1.84
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	2023-24	-
13	Ladakh	Leh	Julley Leh Biodiversity Park	24.89	2023-24	-
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01	2023-24	-

15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	2023-24	1.67
16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	2023-24	2.72
17	Maharashtra	Pune	Shivrushti Historical Theme Park-Phase 3	76.22	2024-25	7.62
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84	2023-24	-
19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45	2023-24	3.24
20	Nagaland	Chumoukedi ma	Eco-Tourism Exp at Chumoukedi ma viewpoint	7.87	2024-25	-
21	Nagaland	Chumuouke dima	Tribal Cultural Experience at Midway Retreat	21.56	2023-24	-
22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29	2023-24	-

23	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06	2023-24	-
24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90	2024-25	2.59
25	Rajasthan	Bundi	Spiritual Experience, Keshavraipat an	17.37	2023-24	-
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40	2023-24	-
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59	2023-24	-
28	Tamil Nadu	Mamallapura m	Immersive experience at Shore Temple	30.02	2023-24	-
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81	2023-24	-
30	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.00	2023-24	3.80

31	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Exp	13.02	2023-24	-
32	Uttar Pradesh	Naimisaranya	Vedic-wellness Experience	15.94	2023-24	-
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20	2023-24	-
34	Uttarakhand	Champawat	Tea Garden Experience	11.21	2023-24	-
TOTAL AMOUNT				791.25		

No Utilization Certificate is received as of now in respect of SD2.0 projects.

IMPACT OF IBC FRAMEWORK ON LOSS OF TAX REVENUE

149. SUSHRI IQRA CHOUDHARY:

SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Government has undertaken any assessment to evaluate the impact of the current Insolvency and Bankruptcy Code (IBC) framework on the loss of tax revenue;

(b) whether the Government is aware that under section 53 of the IBC, Government dues including indirect taxes collected from consumers have very low priority during insolvency processes;

- (c) whether the Government is aware that such indirect taxes paid by consumers to businesses must become a part of the Consolidated Fund of India;
- (d) whether the Government is considering any amendments to the IBC to ensure that taxes passed on to the consumers are given higher priority; and
- (e) whether the Government collects data on the amount of total tax revenue forgone and the proportion of indirect tax therein on account of tax waivers given under IBC law?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a) No such assessment has been undertaken by the Government.
- (b) and (c) As per Section 53 of the Insolvency and Bankruptcy Code, 2016, Government dues are positioned below the dues pertaining to secured creditors, workmen, employees, and unsecured financial creditors.
- (d) No such proposal, as of now, is under consideration of the Government.
- (e) No such data is collected/maintained by the Government as there is no provision of tax waivers under IBC law.

SPIKES IN HEALTH INSURANCE PREMIUMS

150. SHRI VE VAITHILINGAM:

Will the Minister of **Finance** be pleased to state:

- (a) whether the Insurance Regulatory and Development Authority of India (IRDAI) is keeping a close eye on the recent spikes in health insurance premiums across the industry;

(b) whether the Government is making efforts to ensure better understanding and co-ordination between payers (health insurers) and healthcare providers (hospitals) on medical treatment pricing;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (d) IRDAI has informed that insurance companies design and price the health insurance product based on Board approved underwriting policy of respective insurers, considering actuarial principles and parameters like age, morbidity data, inflation, interest rates, product features etc., for determining the premium. Further, IRDAI has issued 'IRDAI (Insurance Products) Regulations, 2024' and 'Master Circular on IRDAI (Insurance Products) Regulations 2024-Health Insurance' which inter alia, stipulate that insurers will ensure that the premium rates are fair and not excessive, inadequate or unfairly discriminatory and provide value for money. Insurers are also required to provide wider choice by offering diverse insurance products catering to all ages, regions, occupational categories, medical conditions/ treatments, all types of hospitals and health care providers to suit the affordability of the policyholders/prospects. Further, the insurers may reward the policyholder for claim free year by giving an option at the time of renewal of policy to choose the 'No Claim Bonus' either by increasing the sum insured or decreasing the premium amount.

To ensure better understanding and co-ordination between payers (health insurers) and healthcare providers (hospitals) and to provide seamless claims experience to customers in a cost-effective manner, IRDAI has issued Master Circular on IRDAI

(Insurance Products) Regulations, 2024 which provides that all the insurers shall have in place board approved policy on quality standards and benchmarks for empanelment of Hospitals and Health Care Providers. Insurers along with the Insurance Councils are advised to have in place common empanelment of hospitals/healthcare providers and provide seamless journey to the policyholder at each point of sale, service and claim. Insurance companies are mandated to display the list of their tie-up hospitals/healthcare service providers on their website and specifically indicate that reimbursement of claim will have to be filed with the insurer if the policyholder avails services in other hospitals/healthcare service providers. Further, all insurance companies have on-boarded the National Health Claim Exchange, an initiative of Ministry of Health and Family Welfare, intended to enable standardized and faster health insurance claim processing, enhance efficiency in the insurance industry and improve the patient experience.

उद्यमिता विकास सम्मेलन का उद्देश्य

151. श्रीमती कमलेश जांगड़े:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) उद्यमिता विकास सम्मेलन का उद्देश्य क्या है और यह सम्मेलन ग्रामीण और निचले स्तर पर उद्यमिता विकास के संबंध में सरकार के व्यापक दृष्टिकोण के साथ किस प्रकार संरेखित है;
- (ख) क्या सरकार विशेष रूप से इस सम्मेलन में हुई चर्चाओं के आलोक में ग्रामीण उद्यमियों के लिए कौशल विकास और क्षमता निर्माण कार्यक्रमों को सुगम बनाने के लिए पंचायती राज प्रणाली का लाभ उठाने के लिए कोई योजना बना रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या पंचायती राज व्यवस्था के माध्यम से छत्तीसगढ़ में ग्रामीण उद्यमियों को सशक्त बनाने के लिए कोई विशिष्ट उपाय किए जा रहे हैं; और
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) मतस्य, पशु पालन और डेयरी मंत्रालय के अंतर्गत पशु पालन और डेयरी विभाग ने 13 जनवरी 2025 को दो योजनाओं, अर्थात् नेशनल लाइवस्टॉक मिशन (एन एल एम) तथा एनिमल हस्बैन्ड्री इन्फ्रास्ट्रक्चर डेवलपमेंट स्कीम (ए एच आई डी एफ) का प्रचार करने के उद्देश्य से उद्यमशीलता विकास कन्क्लेव का आयोजन किया।

उक्त कन्क्लेव में उन राज्य सरकारों तथा उद्यमियों ने प्रतिभागिता की जिन्होंने अपनी सुविधाओं की स्थापना एन एल एम तथा ए एच आई डी एफ के अंतर्गत लाभ प्राप्त करने के बाद निवेश के माध्यम से की है।

कान्क्लेव में सर्वश्रेष्ठ निष्पादन करने वाले राज्यों को पुरस्कार प्रदान करके प्रोत्साहन दिया गया। इसी प्रकार उन उद्यमियों की परियोजनाओं को उक्त कन्क्लेव में प्रारंभ किया गया जिन्होंने एन एल एम योजना के अंतर्गत लाभ प्राप्त किया है। इसके अलावा बैंकों को भी योजना में उनकी प्रतिभागिता तथा ऋण प्रदान करने के लिए सम्मानित किया गया।

(ख) से (घ) वर्तमान में ऐसी कोई योजना तैयार नहीं की जा रही है।

DEMAT ACCOUNTS IN WEST BENGAL

152. SHRI SAUMITRA KHAN:

Will the Minister of **FINANCE** be pleased to state:

(a) the total number of DEMAT accounts and active DEMAT accounts in West Bengal, district wise;

(b) the Assets Under Management (AUM) of mutual funds in West Bengal during the last ten years, year-wise;

(c) the number of LIC policyholders in West Bengal along with the total amount insured, district-wise; and

(d) the total amount of fixed deposits held by residents of West Bengal, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) As of 22nd January 2025, the total number of DEMAT accounts and active DEMAT accounts in West Bengal is 1,12,13,769 and 50,50,006 respectively. The district-wise details are placed in **STATEMENT-I**.

(b) As of 31st March 2024, the assets under funds management (AUM) of mutual funds in West Bengal is Rs. 2,81,075.43 crore. The year-wise details are placed in **STATEMENT-II**.

(c) As of 30th September 2024, the number of LIC policies in West Bengal is 2,78,23,117 and the total amount insured is Rs. 6,82,978.3 crore. The district-wise details are placed in **STATEMENT-III**.

(d) As of September 2024, the amount in total deposits and term deposits held by residents of West Bengal is Rs. 7,85,869 crore and Rs. 4,67,141 crore respectively. The district-wise details are placed in **STATEMENT-IV**.

STATEMENT-I

DEMAT Accounts in West Bengal

The total number of DEMAT Accounts and active DEMAT accounts in West Bengal, district-wise as of 22 January 2025 are as under: -

S. No.	District	No. of Demat Accounts	No. of Active demat Accounts
1	Alipurduar	3,108	1,200
2	Bankura	3,30,613	1,66,580
3	Birbhum	2,34,472	1,13,463
4	Cooch Behar	2,23,188	1,00,834
5	Dakshin Dinajpur	1,06,494	50,080
6	Uttar Dinajpur	1,82,934	93,781
7	Darjeeling	2,45,105	1,12,632
8	Hooghly	8,05,141	3,68,548
9	Howrah	7,62,586	3,44,260
10	Jalpaiguri	3,09,340	1,54,085
11	Jhargram	9,091	2,854
12	Kalimpong	2,669	732
13	Kolkata	20,25,372	7,65,532
14	Malda	3,36,664	1,54,323
15	Murshidabad	4,39,868	2,15,720
16	Nadia	5,67,722	2,70,224
17	North 24 Parganas	14,85,086	6,88,571
18	South 24 Parganas	9,10,574	4,10,320
19	Paschim Bardhaman	1,15,083	36,584

20	Purba Bardhaman	8,34,668	3,98,408
	Paschim		
21	Medinipur	5,19,096	2,44,503
22	Purba Medinipur	5,29,962	2,53,219
23	Purulia	2,34,933	1,03,553
	Total	1,12,13,769	50,50,006

STATEMENT-II

Assets under fund Management in West Bengal

The assets under funds management (AUM) of mutual funds in West Bengal over the past ten years are as under: -

S. No.	Year	AUM (In Rs. Crores)
1	31-03-2024	2,81,075.43
2	31-03-2023	2,06,935.58
3	31-03-2022	1,96,262.33
4	31-03-2021	1,56,515.89
5	31-03-2020	1,22,855.52
6	31-03-2019	1,26,997.09
7	31-03-2018	1,11,435.36
8	31-03-2017	88,511.15
9	31-03-2016	60,670.59
10	31-03-2015	53,406.61

STATEMENT-III**LIC Policy Holders in West Bengal**

The number of LIC policyholders in West Bengal and the total amount insured as of 30 September 2024, district-wise are as under: -

S. No.	District	No. Of Policies	No. of Lives	Sum Assured (Rs. Crore)
1	Alipurduar	3,07,765	2,23,935	5778.2
2	Bankura	9,48,449	7,61,226	35407.5
3	Birbhum	8,56,945	6,95,335	13003.9
4	Dakshin Dinajpur	2,52,362	2,03,184	4184.9
5	Darjeeling And Kalimpong	6,68,942	5,11,222	16883.6
6	Howrah	16,60,032	12,25,311	29404.7
7	Hooghly	21,85,984	15,88,723	39926.1
8	Jalpaiguri	7,08,479	5,79,894	12827.7
9	Jhargram	2,53,952	2,07,085	35260.6
10	Cooch Behar	5,47,853	4,35,370	9296.6
11	Kolkata	47,67,178	33,21,289	143509.4
12	Malda	5,26,631	4,37,087	9302.2
13	Murshidabad	9,23,894	7,64,496	13988.4
14	Nadia	11,97,659	9,52,392	19564.1
15	North 24 Parganas	32,75,079	24,53,804	59952.1
16	Paschim Bardhaman	14,68,528	10,69,675	29484.2

17	Paschim Medinipur	11,19,170	8,86,660	19060.2
18	Purba Bardhaman	14,69,063	11,71,141	23190.7
19	Purba Medinipur	23,94,006	18,98,907	102422.7
20	Purulia	5,76,733	4,50,914	30407.4
21	South 24 Parganas	13,00,167	10,25,252	22921.1
22	Uttar Dinajpur	4,14,246	3,38,743	7202.1
	Total	2,78,23,117	2,12,01,645	682978.3

**Kalimpong District has Satellite Branch whose business is under Darjeeling District.*

Therefore, Darjeeling and Kalimpong Districts have been clubbed together.

STATEMENT-IV

Total deposits in West Bengal

The amount in total deposits and term deposits* held by residents of West Bengal district-wise as of September 2024 is as under: -

S. No.	District	Term Amount (Rs. Crore)	Total Deposits (Rs. Crore)
1	Alipurduar	2,027	5,252
2	Bankura	9,422	17,040
3	Birbhum	8,853	16,492
4	Dakshin Dinajpur	1,958	4,090
5	Darjiling	9,807	19,893
6	Haora	26,004	43,840
7	Hugli	31,030	51,250
8	Jalpaiguri	5,243	11,056

9	Jhargram	1,891	4,269
10	Kalimpong	633	1,600
11	Koch Bihar	4,089	8,614
12	Kolkata	1,56,282	2,35,743
13	Maldah	5,143	11,631
14	Murshidabad	9,217	20,177
15	Nadia	13,929	26,691
16	North 24 Parganas	83,726	1,32,351
17	Paschim Bardhaman	28,533	44,043
18	Paschim Medinipur	13,164	25,134
19	Purba Bardhaman	15,289	26,400
20	Purba Medinipur	10,488	21,681
21	Puruliya	6,028	12,099
22	South 24 Parganas	21,464	39,538
23	Uttar Dinajpur	2,921	6,985
	Total	4,67,141	7,85,869

*Total deposits include current deposit, savings deposit and term deposit. Term deposit includes fixed deposits along with other deposits such as recurring/ cumulative/ annuity/ reinvestment deposits, cash certificates etc. RBI collects data at the level of term deposits and total deposits which is provided above.

SAHITYA AKADEMI SEMINAR

153.SHRI DEVUSINH CHAUHAN:

SHRI JAGDAMBIKA PAL:

Will the Minister of **CULTURE** be pleased to state:

- (a) the main objective of the Sahitya Akademi Seminar on "Literary and Ideological Periodicals" held in December 2024;
- (b) the manner in which the Government proposes to support future initiatives for the growth of regional literature in the country especially through platforms like Sahitya Akademi; and
- (c) whether there would be any follow-up events or publications resulting from the seminar to further explore the themes discussed and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) Sahitya Akademi's Symposium titled "Literary and Ideological Journals in Marathi" *Marathitil Vangmayin Aani Vaicharik Niyatkalike* was held on 28th December 2024 in Nagpur, Maharashtra in collaboration with Vidharbh Sahitya Sangh. The main objectives of the Symposium was to discuss history and tradition, present situation and challenges, and new avenues and future of literary journals in Marathi.
- (b) The Government of India is engaged in preserving, promoting and enriching the literatures of India. The Sahitya Akademi publishes large volumes of material, confers a number of awards and grants, conducts numerous programmes, seminars, workshops, lectures, symposia, readings, discussions and performances in all the 24 languages recognized by it.
- (c) The decision on events/ publications in connection with the Symposium on *Literary and Ideological Journals in Marathi*, is taken by the Marathi Advisory Board of Sahitya Akademi which is a continuous activity of the Sahitya Akademi

AMENDMENTS IN UGC GUIDELINES

154. SHRI SACHITHANANTHAM R:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the proposed amendments to be brought in the UGC guidelines by the Government;
- (b) the timeframe within which the amendments are proposed to be adopted;
- (c) the rationale behind the proposal by UGC to make non-academics eligible for the Vice-Chancellor's post in the universities as proposed by UGC in its recently notified draft regulations; and
- (d) whether the recruitments of non-academics in the top positions like Vice-Chancellors will impact on the academic requirements of the universities?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) and (b) UGC has released the draft UGC (Minimum Qualifications for Appointment and Promotion of Teachers and Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations, 2025. It strives for driving transformations in the education system and propelling the country towards Viksit Bharat 2047 through quality education and research. It provides flexibility to universities in appointing and promoting teachers and academic staff in their institutions. UGC has uploaded these regulations on its website for public consultations. Comments of stakeholders on draft regulations has been sought by 5th February, 2025. The salient features of the draft UGC Regulations, 2025 are given below:-

- i. These regulations specify the minimum qualifications, experience, and accomplishments for appointment and promotion of Assistant Professor, Associate Professor, Professor, Assistant Librarian, Deputy Librarian, Additional Librarian, Librarian, Assistant Director of Physical Education and Sports, Deputy Director of Physical Education and Sports, Additional Director of Physical Education and Sports and Director of Physical Education and Sports, and appointment of Principal and Vice-Chancellor in higher education institutions (HEIs).
- ii. Promotion of Indian Languages has been included as one of the criteria for CAS. It also encourages the use of Indian languages in academic publications and degree programmes.
- iii. Candidates can pursue teaching careers in subjects they qualify for with NET/SET, even if different from their previous degrees. Ph.D. specialisation will be prioritised.
- iv It aims to eliminate score-based short-listing, focusing on a broader range of qualifications, including "Notable Contributions."
- v. It facilitates dedicated recruitment pathways for experts in arts, sports, and traditional disciplines.
- vi. It provides opportunities for accomplished sportspersons, including those with disabilities, to enter the teaching profession.
- vii. It revises the selection process for Vice-Chancellors with expanded eligibility criteria with transparency. Eligibility for VCs also include distinguished persons in industry, public policy, research or academic administration and streamlines the

criteria for promotions, emphasising teaching, research output, and academic contributions.

viii. It encourages continuous learning and skill enhancement for teachers through faculty development programs.

ix. It promotes transparent processes for recruitment, promotion, and addressing grievances.

x. PhD Degree has been made a mandatory qualification for promotion to Assistant Professor (Level 12), Associate Professor (Academic Level 13A) and Professor (Academic Level 14) in Universities and Colleges.

xi. For colleges coming under the purview of State Governments/Union Territories, direct recruitment to the post of teachers shall be either as per these regulations or as per the rules of the State Government by following the minimum qualifications as given in these regulations.

xii. Only One Selection Committee for Recruitment/promotion of Teachers in Universities has been prescribed.

xiii. Only One Selection Committee for Recruitment/promotion of Teachers in Colleges has been prescribed.

xiv. Composition of Search cum Selection Committee for appointment of a Vice Chancellor in the University has been specified.

xv. The teachers may be appointed against the vacant sanctioned faculty positions on a contract basis for a maximum period of six months, only when it is essential. The qualifications and selection procedure for appointing them should be the same

as those applicable to a regularly appointed teacher. The fixed total emoluments paid to such contract teachers should not be less than the monthly gross salary of a regularly appointed Assistant Professor. Such appointments should not be made for more than one academic session and may be renewed after review for another academic session.

(c) and (d) The NEP 2020 promotes strong industry-academic linkage to focus on research and innovation by setting up start-up incubation centres, technology development centres, centres in frontier areas of research, etc. The draft regulations say that candidates with ten years of experience at the senior level and persons possessing high academic qualifications and demonstrated administrative and leadership capabilities along with abilities to manage complex situations, demonstrate strong alignment to Constitutional values and the overall vision of the institution, along with attributes such as a strong social commitment, belief in teamwork, pluralism, ability to work with diverse people, and a positive outlook are eligible for appointment as Vice-Chancellor. In this way, the draft regulations expand the pool of potential candidates for Vice Chancellor positions by allowing distinguished individuals from industry, public policy, public sector undertakings, etc.

PROMOTION OF ART AND CULTURE IN KARNATAKA

155. SHRI GOVIND MAKTHAPPA KARJOL:

Will the minister of **CULTURE** be pleased to state

- (a) the details of the Scheme of Financial Assistance for the Promotion of Art and Culture during each of the last five years in the Karnataka State, district-wise;
- (b) the details of funds given to the State of Karnataka under each component of the said scheme;

- (c) whether the Government has regularly monitoring the proper utilization of funds in the State of Karnataka and if so the details thereof; and
- (d) the details of the special steps taken by the Government for promotion of art and culture in the State of Karnataka?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) Ministry of Culture implements a Central Sector scheme by the name of 'Financial Assistance for Promotion of Art and Culture. This scheme has eight sub-components under which financial assistance is provided directly to eligible cultural organizations working in the field of art and culture across the country including the State of Karnataka. The brief of these schemes is given at **STATEMENT – I.**

(b) There is no provision for state-wise allocation of funds under these schemes. However, the details of funds released to cultural organizations in the state of Karnataka under various schemes during last five years are given at **STATEMENT - II.**

(c) Ministry of Culture has been monitoring the proper utilization of funds by checking Utilization Certificate as per General Financial Rules (GFR) -2017, Bill vouchers and other evidentiary proofs such as photos/videos, completion certificate etc. This apart, there is also provisions of on-site physical inspections to monitor the progress and proper utilization of funds.

(d) Ministry of Culture has taken necessary steps to achieve its mandate i.e. preservation and conservation of cultural heritage and promotion of tangible and intangible art and culture through its attached, subordinate and autonomous organisations. Its activities and programmes are accomplished under several broad cultural heads viz. Preservation and conservation of Archaeological sites, Museums

and its artefacts, Public Libraries, Promotion and dissemination of Performing Arts, Buddhist, Tibetan studies, International Cultural Relation and Construction of cultural complexes etc. across the country including the state of Karnataka.

STATEMENT – I

FINANCIAL ASSISTANCE FOR PROMOTION OF ART AND CULTURE: This scheme has following sub-components:

i. Financial Assistance to Cultural organizations with National Presence

To promote and support cultural organisations with national presence involved in promotion of art and culture throughout the country, this grant is given to such organisations that have a properly constituted managing body, registered in India; having a pan-India character with national presence in its operation; adequate working strength; and have spent 1 crore or more during 3 of the last 5 years on cultural activities. The quantum of grant under this scheme is upto Rs. 1 crore which can be increased upto Rs. 5 crore in exceptional cases

ii. Cultural Function and Production Grant (CFPG)

The objective of this scheme component is to provide financial support to NGOs/ Societies/ Trusts/ Universities etc. for Seminars, Conference, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. The maximum grants provided under CFPG is Rs.5 Lakh for an organization which can be increased to Rs. 20.00 lakhs in exceptional cases

iii. Financial Assistance for the Preservation and Development of Cultural Heritage of the Himalayas

The objective of this scheme component is to promote and preserve the cultural heritage of the Himalayas through research, training and dissemination

through audio visual programmes. The financial support is provided to the organizations in the States falling under the Himalayan Region i.e. Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and Arunachal Pradesh. The quantum of funding is upto Rs. 10.00 lakhs per year for an organization which can be increased upto Rs. 30.00 lakhs in exceptional cases.

iv. Financial Assistance for the Preservation and Development of Buddhist/Tibetan Organization

Under this scheme component financial assistance is provided to the voluntary Buddhist/Tibetan organizations including Monasteries engaged in the propagation and scientific development of Buddhist/Tibetan Cultural and tradition and research in related fields. The quantum of funding under scheme component is upto Rs. 30.00 lakhs per year for an organization which can be increased upto 1.00 crore in exceptional cases

v. Financial Assistance for Building Grants including Studio Theatres

The objective of this scheme component is to provide financial support to NGO, Trust, Societies, Govt. Sponsored bodies, University, College etc. for creation of Cultural infrastructure (i.e. studio theatre, auditorium, rehearsal hall, classroom etc.) and provision of facilities like electrical, air conditioning, acoustics, light and sound systems etc. Under this scheme component, the maximum amount of grant is Rs.50 Lakh in metro cities and Rs.25 Lakh in non- metro cities.

vi. Financial Assistance for Allied Cultural Activities

The objective of this scheme component is to provide financial assistance to all eligible organizations for creation of assets for enhancing the audio-visual spectacle for allied cultural activities to give firsthand experience of live performances on regular basis and during festivals in open/closed areas/spaces.

vii. Intangible Cultural Heritage:

viii. Domestic Festivals and Fairs

STATEMENT – II

Details of funds released under various sub-schemes of Promotion of Art and Culture in the state of Karnataka

Sl. No.	State/UT	Financial Year									
		2019-2020		2020-2021		2021-2022		2022-2023		2023-2024*	
		No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal

											(Rs.)
	Financial Assistance to Cultural Organizations with National Presence	1	7.44	0	0	0	0	1	22.5	-	-
	Cultural Function and Production Grant	146	121.78	194	205.70	203	284.60	218	349.42	220	228.10
	Financial Assistance for the Development of Buddhist / Tibetan Culture and Art	7	23.5	27	204.02	38	212.59	33	272.8	13	72.78
	Financial Assistance for Building Grants including Studio Theatres	3	18.96	2	14	6	49.8	3	26.4	1	25

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

DECLINE IN FOREIGN TOURISTS

156. SHRIMATI SAJDA AHMED:

Will the Minister of **TOURISM** be pleased to state:

- (a) the number of foreign tourist arrivals in the country during each of the last two years, country-wise;

- (b) the major reasons for the dip in foreign tourist numbers to different destinations in the country; and
- (c) the special efforts made or proposed to address the decline in foreign tourists and attract more tourists to visit the country?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c) As per data from the Bureau of Immigration, India recorded 9.52 million Foreign Tourist Arrivals (FTAs) in 2023, reflecting a 47.9% increase compared to 2022. The details FTAs in India during 2022 and 2023 from major countries are given in **STATEMENT**.

Ministry of Tourism has taken several steps to attract more foreign tourists in the country as under:

- The Ministry of Tourism under the schemes of 'Swadesh Darshan', 'National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' provides financial assistance to State Governments/Union Territory Administrations/Central Agencies for the development of tourism related infrastructure and facilities at various tourism destinations in the country.
- Ministry of Tourism through its various campaigns and events promotes various tourism destinations and products of India in domestic and international markets. Some of the initiatives are Dekho Apna Desh campaign, Chalo India campaign, International Tourism Mart, Bharat Parv.

- The Incredible India Content Hub was launched which is a comprehensive digital repository, featuring a rich collection of high-quality images, films, brochures, and newsletters related to tourism in India. Promotions are also carried out through the web-site – www.incredibleindia.org and social media handles of the Ministry.
- Thematic tourism like wellness tourism, culinary tourism, rural, eco-tourism, etc. amongst other niche subjects are promoted so as to expand the scope of tourism into other sectors as well.
- Enhance the overall quality and visitor experience through initiatives focused on capacity building, skill development such as 'Capacity Building for Service Providers', 'Incredible India Tourist Facilitator' (IITF), 'Paryatan Mitra' and 'Paryatan Didi'.
- For improving air connectivity to important tourist destinations, Ministry of Tourism has collaborated with Ministry of Civil Aviation under their RCS-UDAN Scheme. As on date, 53 tourism routes have been operationalized.
- e-Visa scheme is now available to 167 countries and it is available for 9 sub-categories:
 - i. e-Tourist Visa
 - ii. e-Business Visa
 - iii. e-Medical Visa
 - iv. e-Conference Visa
 - v. e-Medical Attendant Visa
 - vi. e-Ayush Visa
 - vii. e-Ayush Attendant Visa

- viii. e-Student Visa
- ix. e-Student X Visa

STATEMENT

The Details of Foreign Tourist Arrivals (FTAs) in India from major Countries during 2022-2023:

S. No.	Country	Foreign Tourist Arrivals (FTAs)	
		2022	2023
1	Bangladesh	12,77,557	21,19,826
2	United States	14,03,399	16,91,498
3	United Kingdom	6,41,051	9,20,591
4	Australia	3,76,898	4,56,167
5	Canada	2,89,259	3,85,938
6	Sri Lanka	1,83,459	2,80,327
7	Malaysia	1,26,192	2,62,458
8	Germany	1,41,425	2,23,575
9	Nepal	1,38,203	1,95,445
10	France	1,20,282	1,88,981
11	Singapore	1,32,668	1,83,772

12	Russian Federation	97,911	1,64,125
13	Japan	64,196	1,50,521
14	Thailand	54,367	1,16,060
15	Italy	62,226	1,16,031
16	Rep. of Korea	49,423	97,726
17	Maldives	71,707	83,776
18	Netherlands	55,019	82,047
19	Portugal	69,522	81,916
20	Spain	39,658	73,412
21	New Zealand	54,974	72,458
22	Oman	56,474	71,980
23	United Arab Emirates	43,702	59,480
24	Vietnam	37,232	57,284
25	Myanmar	15,963	51,235
26	Philippines	28,379	50,064
27	Kenya	35,743	49,574
28	Israel	36,418	44,996
29	South Africa	25,860	41,969

30	Switzerland	25,255	41,004
31	Mauritius	24,743	40,442
32	Ireland	30,959	39,166
33	Saudi Arabia	18,513	39,127
34	Belgium	24,172	36,158
35	Iraq	36,277	36,012
36	Sweden	22,372	36,007
37	Poland	18,025	35,457
38	Bhutan	20,772	35,123
39	Turkey	18,996	33,590
40	Indonesia	13,961	32,677
41	China	11,762	30,585
42	Pakistan	16,637	28,329
43	Austria	18,375	27,420
44	Tanzania	18,581	26,790
45	Kazakhstan	9,546	22,342
46	Brazil	12,301	21,977
47	Yemen	19,022	21,400

48	Denmark	12,331	20,200
49	Norway	13,449	20,057
50	Iran	13,064	18,733
51	Mexico	8,915	16,095
52	Egypt	9,612	15,909
53	Sudan	24,930	14,791
54	Bahrain	9,959	13,932
55	Finland	8,781	12,241
56	Czech Republic	6,287	11,656
57	Ukraine	7,304	11,502
58	Nigeria	10,072	11,466
59	Argentina	4,720	9,985
60	Greece	4,988	9,206
61	Hungary	4,298	8,156
62	Afghanistan	1,617	1,204
	Others	2,07,704	3,68,957
	Grand Total	64,37,467	95,20,928

Source: Bureau of Immigration (BOI)

OUTCOMES OF RTE ACT**157. SHRI E T MOHAMMED BASHEER:**

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has evaluated the outcome of the implementation of Right to Free and Compulsory Education Act, if so, the details of the achievement made by the Government till date; and

(b) whether the Government has any plan to expand digital literacy programmes in the rural regions of the country, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) Education is in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration which are the appropriate Government for implementation of the provision of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Department of School Education and Literacy is implementing an Integrated Centrally Sponsored Scheme for School Education- Samagra Shiksha w.e.f. 2018-19. The monitoring system under Samagra Shiksha consists of :

- Regular meeting under Education Secretaries/SPDs
- Visits to States and UTs
- National Workshop/Review Meeting on Physical and Financial progress.
- Monitoring through PRABANDH system

- Review of UTs by Hon'ble Home Minister with Lt. Governors and Administrators
- Social Audit
- UDISE+: Data bank of Education Indicators, Linkages with School GIS portal
- Monitoring through Public Financial Management System (PFMS)

To monitor the impact of its umbrella schemes, Samagra Shiksha, the Department of School Education and Literacy developed a Management Information System, Unified District Information System for Education Plus(UDISE+) starting from the reference year 2018-2019. To further revolutionize the school data collection mechanism and to monitor learning outcome and track dropped-out students, starting from 2022-2023 UDISE+ was revitalized to collect individual student-wise data. Similarly, individual teacher-wise data is also being collected and maintained to promote Good Governance. This Department has made the UDISE+ 2023-2024 report available in public domain and the same may be accessed at ["https://udiseplus.gov.in/#/en/page/publications"](https://udiseplus.gov.in/#/en/page/publications).

(b) To ensure equitable digital access across rural areas, a comprehensive initiative called PM e-VIDYA is underway which unifies all efforts related to e-education including digital/online/on-air education to enable multi-mode access to education. The key components of this initiative are:-

- DIKSHA - the nation's digital infrastructure for providing quality e-content for school education in States/UTs and QR coded Energized Textbooks for all grades (one nation, one digital platform). DIKSHA currently hosts 7,080+ textbooks energized with QR codes, including 374 NCERT textbooks and ETBs.

- To promote, crucial and critical thinking skill, a vertical on Virtual Labs has also been created on DIKSHA platform. 280 Virtual Labs for Science and Mathematics for subjects Class 6th to 12th have been made available. Training on Virtual labs has been conducted through PM eVidya DTH TV channels for teachers and teacher educators across the country.
- DTH TV Channels - As per the Union Budget announcement for Financial Year 2022-23, the 12 DTH Channels have been expanded to 200 PM eVidya DTH TV Channels to enable all States/UTs to provide supplementary education in various Indian languages for classes 1-12. The channels have been allocated to the States/UTs and Autonomous bodies under MoE and other ministries and are operational.
- Extensive use of Radio, Community Radio and CBSE Podcast- Shiksha Vani.
- Special e-content for visually and hearing impaired developed on Digitally Accessible Information System (DAISY) and in sign language. This is available on NIOS website/ YouTube.
- Under Samagra Shiksha, under the ICT and Digital Initiatives financial assistance is provided for establishing ICT Lab and Smart Classrooms in schools.

FINANCIAL SUPPORT UNDER PM VIDYA-LAKSHMI SCHEME

158. SHRI RAJIV PRATAP RUDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of numbers of meritorious students provided financial support under the PM Vidya-lakshmi Scheme in the State of Bihar, particularly in the Saran Commissionerate and the State-wise details thereof;
- (b) whether it is a fact that very few students have been provided financial assistance under the scheme, if so, the reasons for the low outreach;
- (c) whether the lack of awareness about the scheme among students and educational institutions is one of the primary reasons for low participation, if so, the steps being taken to address the issue; and
- (d) the measures undertaken by the Government to improve awareness, simplify the application process and ensure better access to the scheme for students in rural and underprivileged areas?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d) The PM Vidyalaxmi, a new central sector scheme has been launched on 6th November 2024. Under the scheme, collateral-free and guarantor-free education loan is provided to all the students, including students in the state of Bihar who get merit-based admission in top Quality Higher Education Institutions (QHEIs) and who desire to avail the education loan. Further, for students with annual family income up to ₹ 8 lakh, the scheme provides 3% interest subvention on loans up to ₹ 10 lakhs. Up to one lakh fresh students not getting any other scholarship or interest subvention on education loan will get this interest subvention. In case number of fresh applicants for availing the benefit of interest subvention exceeds one lakh, all-India slots will be distributed across States based on population to ensure equitable inter-state representation, which translates to 10,302 slots for Bihar.

To improve awareness, the scheme guidelines have already been provided in the website of Ministry of Education at https://www.education.gov.in/sites/upload_files/mhrd/files/document-reports/PM_Vidyalaxmi_Scheme_Guidelines.pdf.

The Indian Banks Association has been requested to circulate the guidelines to all the member banks. A dedicated online platform, PM Vidyalaxmi portal is being developed on which students will be able to apply for the education loan as well as interest subvention, through a simplified application process to be used by all banks. The Portal is for all Public Sector Banks, Private Banks, Regional Rural Banks and Cooperative banks. All these measures aim to create widespread awareness about the scheme and help eligible students, including those from rural and underprivileged areas to avail the benefits of PM-Vidyalaxmi.

ESI HOSPITAL IN MURSHIDABAD PARLIAMENTARY CONSTITUENCY

159. SHRI ABU TAHER KHAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has any plan to set up a fully equipped ESI Hospital in Murshidabad Lok Sabha constituency as there are many workers working in various industries; and
- (b) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) and (b) At present, there is no such proposal under consideration of Employees State Insurance Corporation (ESIC) as ESIC has not received proposal from State

Government of West Bengal for setting up of ESI hospital at Murshidabad in prescribed proforma.

BENEFITS ACCORDED TO CLASSICAL LANGUAGE

160. SUSHRI MAHUA MOITRA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of benefits accorded to "classical languages";
- (b) the details of list of said benefit that has been already implemented and under implementation for Bengali language which has been recently declared as "classical language"; and
- (c) the details of the list of benefits accorded to other "classical languages" as well, language-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c) The support available to the languages notified as classical languages include awards in Classical Languages, centres of excellence for studies in classical languages, and creation of professional chairs in central universities. The Government of India had earlier notified the following languages as Classical Languages:

- Tamil, 2004
- Sanskrit, 2005
- Telugu, 2008
- Kannada, 2008
- Malayalam, 2013

- Odia, 2014

The Ministry of Education, through the Central Institute of Indian Languages (CIIL), Mysuru, works towards the promotion and development of all Indian languages, including Classical Languages. Various institutions and Centres of Excellence have been established to support research, documentation, and scholarly activities related to these languages:

- **Tamil:** The Central Institute of Classical Tamil (CICT), Chennai, established in 2008, is dedicated to the promotion and development of Classical Tamil.
- **Sanskrit:** The Government of India promotes Sanskrit through three Central Universities—Central Sanskrit University (New Delhi), Shri Lal Bahadur Shastri National Sanskrit University (New Delhi), and National Sanskrit University (Tirupati). These universities were granted Central University status in 2020 to strengthen Sanskrit education and research.
- **Telugu:** The Centre of Excellence for Studies under the in Classical Telugu functions at Nellore, Andhra Pradesh.
- **Kannada:** The Centre of Excellence for Studies in Classical Kannada is located in Mysuru, Karnataka.
- **Malayalam:** The Centre of Excellence for Studies in Classical Malayalam operates from Tirur, Malappuram, Kerala.
- **Odia:** The Centre of Excellence for Studies in Classical Odia is based in Bhubaneswar, Odisha.

Furthermore, very recently, The Government notified 5 more languages such as Marathi, Pali, Prakrit, Assamese, and Bengali as Classical Languages vide Gazette Notification dated 04.10.2024.

EDUCATION LOAN TO NEEDY STUDENTS

161 SHRI RAJEEV RAI:

Will the Minister of **EDUCATION** be pleased to state:

- a) the details of the steps taken by the Government to facilitate education loan to the needy students;
- b) the total number of Students who applied for education loan and the total amount sanctioned during the financial year 2023-24;
- c) the average time taken in the sanction of these education loans; and
- d) the details of reason for rejecting the remaining loan request?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) Loan is a subject matter of the Department of Financial Services (DFS). As per information provided by the DFS, all Scheduled Commercial Banks (SCBs) have been advised by Reserve Bank of India to adopt Model Education Loan Scheme (MELS), formulated by Indian Banks' Association (IBA). The Scheme has since been revised by IBA from time to time and its latest revision is MELS, 2022. The key features of the scheme are as under:

- i. The scheme provides need-based education loan.

- ii. No collateral security/third-party guarantee is required for loans amount up to Rs. 7.50 lakhs. The credit guarantee coverage is extended under the 'Credit Guarantee Fund Scheme for Education Loan' (CGFSEL).
- iii. No Margin for loans up to Rs. 4 lakhs.
- iv. Moratorium period is allowed up to study period plus one year in all cases.
- v. Repayment period (after moratorium) is available up to 15 years for all loans.

Public sector banks also provide collateral-free education loans beyond ₹ 7.5 lakhs, on case to case basis.

In addition, the PM Vidyalaxmi, a new central sector scheme has been launched on 6th November 2024. Under the scheme, collateral-free and guarantor-free education loan is provided to students getting merit-based admission in top Quality Higher Education Institutions (QHEIs). The NIRF 2024 ranking has been considered to prepare the list QHEIs for academic year 2024-25 and 860 QHEIs have been selected for this. All the students who get merit-based admission in the QHEIs and who desire to avail the education loan are eligible to get it.

(b) to (d) As per information provided by the Public Sector Banks, in the year 2023-24, there were about 4.66 lakh applicants of education loans and amount sanctioned was more than ₹41,600 crore. As informed by the IBA, in normal course, sanction/rejection is to be communicated within 15 days of receipt of duly completed application with supporting documents in the Bank. Further, as per Model Education Loan Scheme, rejection of loan application, if any, shall be done with the concurrence of the next higher authority and conveyed to the student stating reason for rejection.

INITIATIVES TO ENHANCE PM INTERNSHIP SCHEME

162. SHRI ANURAG SINGH THAKUR:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the details of initiatives taken by the Government to further enhance the PM Internship Scheme, particularly in terms of expanding the number of internships available, increasing sectoral representation and aligning the scheme with emerging industries and skill demands;
- (b) whether the Government has identified barriers such as geographic, socio-economic or digital divides that prevent under-represented groups from participating in the PM Internship Scheme and if so, the details of targeted measures being considered to address these challenges, ensuring inclusivity and diversity among interns; and
- (c) the details of these measures, including timelines, funding provisions, and collaborative frameworks with other stakeholders?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a) The Prime Minister's Internship Scheme (PMIS) was announced in the Budget 2024-25. It aims to provide internship opportunities to one crore youth in top 500 companies in five years. As an initiation to this Scheme, Ministry of Corporate Affairs has launched a Pilot Project of the Scheme on 3rd October, 2024, which is targeted to provide 1.25 lakh internship opportunities to the youth in the Financial Year 2024-25. The Scheme is being implemented through an online portal <https://pminternship.mca.gov.in>.

Partner Companies for the PM Internship Scheme- Pilot Project, include the top 500 companies selected on the basis of average Corporate Social Responsibility (CSR) expenditure in the last 3 years, which covers a large number of diverse sectors including Aviation and Defence, Automotive, Banking and Financial Services, Chemical Industry, Oil, Gas and Energy etc. Further, to promote internships in emerging sectors, Scheme guidelines have a provision that any company/ bank/ financial institution desirous of participating in the Scheme may approach the Ministry of Corporate Affairs (MCA), which would take a view keeping in view underrepresented sectors.

(b) and (c) The PM Internship Scheme Portal (Portal) is accessible in 12 different languages, to enhance inclusivity from different geographical regions of the country. Further, in the first round of the PMIS Pilot Project more than 1.27 lakh internship opportunities have been provided by the Partner Companies across 745 districts in all States/ UTs. As per the Guidelines of the PMIS- Pilot Project, a pool of candidates based on the number of applications received from all parts of the country, is shortlisted for each internship opportunity through the Portal. The shortlisting process is aimed at promoting diversity and social inclusivity in the internship program through providing for representation of Scheduled Castes, Scheduled Tribes, Other Backward Classes as well as Persons with Disabilities in the shortlist sent to the concerned company for further selection as per their respective processes and criterion.

An amount of Rs. 840 crores has been approved by the government for implementation of the PM Internship Scheme - Pilot Project. The first round of the Pilot Project commenced from 3rd October, 2024. The Second round of the PM Internship Scheme – Pilot Project has started from January 9th, 2025.

Ministry of Corporate Affairs is actively working with various stakeholders such as state governments, central government ministries and departments, and industry associations for promotion and implementation of the scheme. The Ministry is also carrying out Information, Education and Communication activities to reach out to the target groups across the country.

PRESERVATION OF TRIBAL ART IN TRIPURA

163. SHRI BIPLAB KUMAR DEB:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether any special programme has been organized for the folk arts and tribal artists of Tripura under Promotion and Preservation of Tribal and Folk Arts scheme;
- (b) if so, the details of these programmes; and
- (c) the number of tribal artists of Tripura who have been provided financial assistance under Promotion and Preservation of Tribal and Folk Arts scheme?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Government of India has set up Eastern Zonal Cultural Centre (EZCC) at Kolkata and North East Zone Cultural Centre (NEZCC) at Dimapur to promote, protect and preserve the various forms of folk/ tribal arts of its member States including the State of Tripura. EZCC and NEZCC organize various cultural activities and programmes on regular basis in their member States including Tripura for which annual grant-in-aid is provided to them. Folk/ tribal artists are engaged by these ZCCs who showcase their talents in the cultural programmes/ activities. These artists are paid honorarium, DA/TA, boarding and lodging etc. which enable them to

earn their livelihood. A list of programmes conducted in Tripura by both the ZCCs during the last three (03) years is enclosed at **STATEMENT**.

(c) There is no scheme in the name of Promotion and Preservation of Tribal and Folk Arts. However, details of financial assistance to the organizations/ beneficiaries in Tripura under Guru Shishya Parampara Scheme (Repertory Grant) and Veteran Artists Scheme during the last five (05) years by Ministry of Culture are as under:

Sl. No.	Year	Guru Shishya Parampara Scheme (Repertory Grant)		Financial Assistance to Veteran Artists	
		No. of organization	Amount (Rs. in lakh)	No. of beneficiaries	Amount (Rs. in lakh)
i.	2019-20	04	24.96	02	0.06
ii.	2020-21	01	6.36	01	0.24
iii.	2021-22	01	7.68	02	0.92
iv.	2022-23	01	6.24	01	0.12
v.	2023-24	14	57.12	--	--

NEZCC and EZCC have also provided financial assistance to 110 artists of Tripura under Guru Shishya Parampara Scheme.

STATEMENT

List of programmes conducted in Tripura by both the ZCCs during the last three (03) years

2021-22

Sl. No.	Name of programme
i.	Online Theatre Festival
ii.	Tribal Dance Festival
iii.	Online Young Talent Programme
iv.	Azadi Ka Amrit Mahotsav
v.	Online Young talent Programme
vi.	Umang Programme
vii.	Tribal Instrument Playing workshop (Champreng)
viii.	Combination of Bengali folk music/ song and Manipuri folk music/ song
ix.	Theatre Festival
x.	Guru Shishya Parampara Scheme - Mime
xi.	Guru Shishya Parampara Scheme – Craft (Manipuri dress costume design)
xii.	Tribute to Unsung Heroes under AKAM
xiii.	Border Area Programme

2022-23

Sl. No.	Name of programme
i.	Vande Bharat Painting Workshop

ii.	33 rd Industries and Commerce Fair
iii.	Tribal Instrument Making and Playing workshop(Champreng)
iv.	Hojagiri Dance
v.	Wooden and Bamboo Craft
vi.	Vande Bharatam Nritya Utsav under AKAM - State Competition
vii.	Ashtalakshmi Sant VichaarSammelan

2023-24

Sl. No.	Name of programme
i.	Kathak Dance Workshop
ii.	Amrit Kalash Yatra under Meri Maati Mera Desh
iii.	The Mask Making Workshop for Divyangjan
iv.	Mime Theatre Workshop
v.	Umang Programme - The Mask Making Workshop for Divyangjan
vi.	Hojagiri Dance
vii.	Wooden and Bamboo Craft

AIR AND WATER POLLUTION IN GORAKHPUR, UP

164. SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be
pleased to state:

- (a) the details of steps taken by the Government to control air and water pollution in Gorakhpur district of Uttar Pradesh;
- (b) whether there are any initiatives to improve waste management and recycling in urban and rural areas of Gorakhpur and if so, the details thereof;
- (c) the efforts made to preserve wetlands and natural habitats in the said district, especially around the Ramgarh Taal area; and
- (d) whether the Government has implemented any programs to raise awareness about environmental conservation in Gorakhpur and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d) Government has launched National Clean Air Programme (NCAP) in 2019 as a national level strategy to reduce air pollution levels across the country. Central Pollution Control Board (CPCB) has identified 130 non-attainment cities/ million plus [cities exceeding National Ambient Air Quality Standards (NAAQS), consecutively for five years] including Gorakhpur city of Uttar Pradesh. City Specific Clean Air Action Plans have been prepared and rolled out for implementation in all these 130 cities.

These city specific clean air action plans target city specific air polluting sources like Soil and Road Dust, Vehicles, Domestic Fuel, Municipal Solid Waste (MSW) Burning, Construction Material and Industries with short-term priority action as well as those to be implemented in a medium to longer time frame along with the responsible agencies.

Performance based fund of Rs. 66.87 Cr under NCAP has been released to Gorakhpur Municipal Corporation in the period from FY 21-22 to FY 23-24 for gap funding of activities of clean air action plan. As per the information available on Portal for Regulation of Air-pollution in Non-Attainment cities (PRANA), following actions have been undertaken utilizing NCAP funds by Gorakhpur Municipal Corporation for control of Air pollution and waste management:

- End-to-End paving of roads along with black-topping and maintaining potholes free roads.
- Regular cleaning of street surfaces and spraying of water to suppress dust.
- Regular collection, segregation and scientific disposal of municipal solid waste
- Greening of traffic corridors, open areas, gardens, community places, schools and housing societies

CPCB in collaboration with State Pollution Control Boards (SPCBs) in the States, and Pollution Control Committees (PCCs) in Union Territories has established a National Water Quality Monitoring Network (NWMP) in order to regularly assess status of water quality of water resources to facilitate prevention and control of pollution in water bodies. There are 06 water quality monitoring locations under NWMP in Gorakhpur district, 02 locations on River Rapti, 01 location on River Ghaghara, 01 location on Ramgarh Taal and 02 locations of groundwater.

As per the information received from Uttar Pradesh Pollution Control Board and Gorakhpur Forest Department, the initiatives for improving waste management and recycling in urban and rural areas of Gorakhpur are given below:

- District Environment Plan has been prepared for waste management in the district.

- 100% door to door garbage collection is done in 80 wards of the city. Source segregation is done at the local site by the municipal corporation and multi-storey residential welfare society, where wet garbage is put into a compost pit to make compost and dry garbage is sent to the Material Recovery Facility (MRF) center.
- The civil work of the processing plant for solid waste management in Suthni has been completed. In the said work, NTPC has proposed to make charcoal from garbage and the contract process for the said work has been completed. The tender process for making charcoal from garbage by NTPC has been completed and the firm has started the work and 25% of the work has been completed by NTPC.
- Construction of 50 TPD Construction and Demolition waste Processing Plant at Mahesara has been completed and the plant has started operation.

The efforts made to preserve wetlands and natural habitats in the Gorakhpur district *inter-alia* includes installation of STPs in Gorakhpur; initiation of pilot project for the conservation of selected wetlands of the district; identification and sealing of illegal constructions/development works; and formation of Village Wetland Committee for the conservation of wetlands at the Gram Panchayat level, etc.

Further, following programs have been implemented in Gorakhpur to raise awareness towards environmental protection:-

- Project Monitoring Unit (PMU) has been formed to conduct Information Education and Communication (IEC) activities under Swachh Bharat Mission.
- Various activities are conducted in Educational Institutions for environmental protection and tree plantation under Swachhta Pakhwada.

- A three-day film festival on 'Eco-tourism, forest, wildlife and environment' was organized under the Gorakhpur Festival in which students from various schools participated.
- The general public took the Shramdaan and Swachhata Pledge for cleanliness at the Rohin river ghat located at village Mirpur, Jungle Nath Kaudia under the 'Swachhata hi Seva' program on 23.09.2024. A Swachhata Rally, Swachhata Pledge and Painting Competition was organized at GCMD Inter College, Village Chandbari, District-Gorakhpur on 24.09.2024.
- A debate competition was organised at St. Andrews College to make students aware of the environment on the occasion of World Youth Day.

AROGYA PLUS HEALTH INSURANCE POLICY

165. SHRI N K PREMACHANDRAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the SBI General Insurance Company approached the Insurance Regulatory and Development Authority of India (IRDAI) for permitting them to stop Arogya Plus Health Insurance Policy and top-up;
- (b) if so, the details of application submitted by SBI General Insurance company, the process made by the IRDA and the decision taken thereon;
- (c) whether the Government has given permission to SBI General Insurance Company to withdraw the policy and if so, the details thereof;
- (d) whether it comes to the notice of Government that the SBI General Insurance Company promised to the policy holders that they will cover the insured amount

without increasing the premium and if so, the action taken by the Government to comply with the promise given by SBI General Insurance; and
(e) whether the Company is denying renewal of the Arogya Plus Health Insurance Policy and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (e) As per regulations issued by Insurance Regulatory and Development Authority of India (IRDAI) the Product Management Committee (PMC), a board constituted committee of the insurance company is authorized to take the decision to withdraw the product, based on the review and recommendations of the Appointed Actuary. The PMC then takes decision of withdrawal of a product after duly recording the reason. Wherever insurers wish to withdraw any product, the same is to be informed to IRDAI within 30 (thirty) days from the date of withdrawal. The PMC of insurer need not obtain permission from IRDAI for this purpose.

In line with the above procedure, the SBI General Insurance Company Ltd informed IRDAI about the withdrawal of Arogya plus health Insurance policy on 14th October, 2024.

The premium and benefits available under the policies cannot be altered during the term of the policy. Therefore, the terms and conditions, scope of coverage and the premiums payable under policies issued before withdrawal of a product remain unchanged till the end of the term.

Further, in case of withdrawal of a product, with a view to protect the interest of the policyholders, IRDAI has directed the insurers to provide the following options to the existing customers of the withdrawn product:

- a. A one-time option to renew the existing product, if renewal falls within the 90 days from the date of withdrawal of the product; or
- b. Migrate to any other suitable product as per the choice of the policyholder.

INCREASING POLLUTION IN DELHI

166. SHRI BENNY BEHANAN:

SHRI RAMPRIT MANDAL:

SHRI DINESH CHANDRA YADAV:

SHRIMATI LOVELY ANAND:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether air pollution levels have reached alarming heights in the National Capital Territory of Delhi and surrounding areas, if so, the steps taken by the Government to tackle this situation.
- (b) whether the Government is holding consultations with experts regarding the reasons for this dangerous situation and if so, the details thereof;
- (c) whether the Government has assessed the effectiveness of existing air pollution control measures, if so, the details in this regard; and;
- (d) the details of steps taken by the Government to enhance collaboration among States to address cross-border pollution, due to stubble burning?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d) Air pollution in Delhi - National Capital Region (NCR) is a collective result of multiple factors including high level of anthropogenic activities in the high-density populated areas in NCR, arising from various sectors viz. Vehicular Pollution, Industrial Pollution, Dust from Construction and Demolition Project activities, Road and Open Areas Dust, Biomass Burning, Municipal Solid Waste burning, Fires in Landfills, air pollution from dispersed sources, etc. During post-monsoon and winter months, lower temperature, lower mixing heights, inversion conditions and stagnant winds lead to trapping of the pollutants resulting in high pollution in the region. This is further aggravated due to the emissions from episodic events like stubble burning and firecrackers.

With a view to abate and control air pollution in Delhi NCR, the Commission for Air Quality Management in NCR and Adjoining Areas (CAQM) has issued a sector specific comprehensive Policy to Curb Air Pollution in the National Capital Region in July, 2022. Further, the Graded Response Action Plan (GRAP) is imposed during the winter months when AQI deteriorates due to unfavorable climatic and meteorological conditions.

Various initiatives have been taken for control of pollution from different sources (transport, CandD activities, industries etc.) in Delhi-NCR, which has resulted in overall improvement in air quality. However, effectiveness of each of these actions can't be evaluated in absolute terms as meteorological parameters like wind speed and mixing height which are variable factors also play crucial role in governing overall air quality. Due to the concerted efforts made by all stakeholders, gradual improvement has been observed in Delhi air quality. The number of days of Good-Moderate Air Quality Index (AQI) categories has increased to more than 200 for consecutive two years i.e. 2023 and 2024 in comparison of 110 days in 2016.

Regular review meetings are held with Government of Delhi, other neighbouring NCR States including Punjab, their agencies, Commission for Air Quality Management in NCR and Adjoining Areas (CAQM) and Central Pollution Control board (CPCB). The progress is also periodically monitored with the concerned agencies/Departments of GNCTD and NCR States by CAQM and its Sub-Committee on Safeguarding and Enforcements, through review meetings and seeking reports from the various agencies concerned.

An Inter-Ministerial Committee (IMC) has been constituted in December, 2023 by Ministry of Agriculture and Farmers' Welfare for monitoring implementation of various schemes/Initiatives supporting management of paddy straw in a convergent and synergistic manner. The IMC holds regular meetings with State Governments for effective monitoring and prevention of stubble burning incidents in these states. Various measures taken by the Government to reduce Air Pollution in Delhi-NCR from different sources, are enclosed as **STATEMENT**.

STATEMENT

Steps taken by the Government for abatement of Air Pollution in Delhi NCR

1. Air Quality Monitoring and Network:

- Ambient Air Quality Network: The country has a network of 1524 ambient air quality monitoring stations (558 continuous and 966 manual) covering 550 cities in the country including Delhi and NCR cities.
- A centralized air quality monitoring portal is operated by CPCB wherein, tracking of various information such as hourly PM concentrations, Live Air Quality Data of Monitoring stations and Live Air Quality Index is being carried out.

- Daily AQI Bulletin is published on CPCB website as well as social media platforms giving AQI information for cities across India. Various campaigns as well as informative posts related to air pollution, firecrackers, vehicular pollution, stubble burning, sustainable lifestyle, etc. are also posted regularly on social media platforms.
- CPCB issues a daily report comprising of AQI of Delhi and NCR towns, comparative AQI status, year-wise trends of PM concentration, hotspots for the day, stubble burning cases, contribution of stubble burning and meteorological forecast. This report is prepared based on the inputs available from various sources such as IMD, SAFAR, IARI, etc., and disseminated through CPCB website.

2. Regulatory Actions in Delhi-NCR:

- Graded Response Action Plan (GRAP) was formulated for Delhi-NCR to tackle the issue of sudden rise in air pollution levels which was notified by MoEFandCC in January 2017 on recommendation of CPCB for implementation. A comprehensive review of actions listed under GRAP was carried out by CPCB in 2020 based on actions taken and improvement observed in air quality in recent years. Based on the inputs given by CPCB, the revised GRAP was published by CAQM and further directions were issued for its implementation. Actions listed for different AQI levels under GRAP are invoked from time to time by a sub-committee constituted by CAQM.
- For air pollution abatement and control in Delhi / NCR, the Commission for Air Quality Management in NCR and Adjoining Areas has devised a comprehensive policy for air pollution abatement in NCR in July 2022,

stipulating sector-specific action points quantifying targets along with timelines and implementation plan by various agencies in NCR States. The policy framework details sector-wise interventions, quantified targets and timelines for various sectors contributing to air pollution.

- Directions prescribing measures for control of pollution from various sources such as implementation of RECD system/ dual fuel kits in DG sets, use of cleaner fuels in industries, shift to EV/ CNG/ BS VI diesel fuel in transport sector, implementation of dust control measures at CandD sites etc., have been issued by CAQM. Further, policy to curb air pollution in NCR has also been formulated.

3. Measures for control of emissions from Stubble Burning in Delhi-NCR:

- Ministry of Agriculture and Farmers Welfare (MoAandFW) in 2018 launched scheme for providing subsidy for purchase of crop residue management machinery and establishment of custom hiring centres (CHCs) in NCT of Delhi and the States of Punjab, Haryana and Uttar Pradesh for in-situ management of paddy straw. During the period from 2018 to 2024-25 (till 15.11.2024), a total of Rs. 3623.45 crores have been released (Punjab - Rs. 1681.45 crores, Haryana - Rs. 1081.71 crores, Uttar Pradesh - Rs. 763.67 crores, NCT of Delhi - Rs. 6.05 Crores and ICAR-Rs. 83.35 crores). The states have distributed more than 3.00 lakh machines to the individual farmers and to more than 40000 CHCs in these 4 States, which also include more than 4500 Balers and Rakes which are used for collection of straw in the form of bales for further ex-situ utilization. MoAandFW in 2023 revised guidelines under the scheme to support establishment of crop residue/paddy

straw supply chain, by providing financial assistance on the capital cost of machinery and equipment.

- Based on the deliberations and discussions held in series of meetings with the State Governments of Punjab, Haryana, UP, Rajasthan, Government of NCT of Delhi, State Pollution Control Boards of NCR States and Delhi Pollution Control Committee (DPCC) and various other stakeholders viz. ISRO, ICAR, Indian Agricultural Research Institute (IARI), CAQM has provided a Framework to the states concerned for control / elimination of crop residue burning and directed these to draw up detailed state-specific action plans based on the major contours of the framework.
- An Inter-Ministerial Committee has been constituted under the chairmanship of Special Secretary, MoAFW for convergence of scheme of Schemes/Initiatives supporting Ex-situ management of paddy straw.
- CAQM has issued directions permitting use of PNG or biomass as industrial fuel in NCR except Delhi where only PNG is permitted as industrial fuel. CAQM has also issued directions for co-firing of 5-10% biomass with coal in thermal power plants located within 300 kms of Delhi, and, in captive power plants of industrial units located in NCR.
- Directions issued by CAQM to State governments of Punjab, Haryana and Uttar Pradesh to strictly and effectively implement revised action plan to eliminate and control stubble burning.
- Based on the framework advised by CAQM through Direction dated 10.06.2021 to the concerned State Governments of Punjab, Haryana, Uttar Pradesh, Rajasthan and Government of NCT of Delhi to prepare state specific

detailed, monitorable action plans based on learnings from the years 2021, 2022 and 2023. Action plans were reviewed, updated and finalised by the all concerned State Governments for the year 2024. Accordingly, a statutory direction for strict implementation of the framework and revised action plan for prevention and control of paddy stubble burning during the year 2024, to eliminate the practice through strict enforcement was issued to the respective States on 12.04.2024.

- Central Pollution Control Board (CPCB) has framed Guidelines for grant of one-time financial support under Environment Protection Charge funds for establishment of pelletization and Torrefaction plants to promote utilisation of paddy straw. In case of setting up of palletisation plant, Rs. 28 lakhs per tonne per hour (TPH), or 40% of the capital cost considered for plant and machinery of a 01 TPH plant, whichever is lower, is provided as one-time financial assistance with a maximum total financial support of Rs. 1.4 crore per proposal. In case of setting up of torrefaction plants, Rs. 56 lakhs per TPH, or 40% of the capital cost considered for plant and machinery of a 01 TPH plant, whichever is lower, is provided as one-time financial assistance with a maximum total financial support of Rs. 2.8 crore per proposal.
- A total of 17 applications for establishment of pelletization and Torrefaction plants under the above mentioned CPCB Guidelines have been sanctioned so far, out of which 02 plants are not coming up. Pellet production capacity of 15 sanctioned plants is 2.07 lakh tonne/annum. These plants are expected to utilize 2.70 lakh tonne of paddy straw per annum.

- During stubble burning season of 2023 (10.11.23 onwards), 33 scientists of CPCB were deployed as flying squads for assisting CAQM in NCR and adjoining areas for intensifying monitoring and enforcement actions towards prevention of paddy stubble burning incidents in 22 districts of Punjab and 11 districts of Haryana. The flying squads coordinated with state govt/nodal officers//officers from respective districts and sent their daily report to CAQM.
- CPCB has deployed 26 teams (in 16 districts of Punjab and 10 districts of Haryana) for the period 01st October - 30th November, 2024 to intensify monitoring and enforcement actions regarding stubble burning. These teams are coordinating with concerned authorities/ officers deployed at the district level by the State Govt. and reporting to CAQM.
- MoAandFW had deputed 31 Central Teams, which have conducted Quality Survey work w.e.f. 1-15th September, 2024 in the States of Punjab, Haryana and Uttar Pradesh and the Teams had visited 275 manufacturers and conducted quality audit of 910 agricultural machines. Further, 10 Central Teams have conducted survey on utilization of machines in States of Punjab and Haryana during 15th October-31st October 2024. A Team comprising members from DAandFW, CAQM and ICAR and other stakeholders had visited to the State of Punjab to witness the activities of paddy straw management on 14th November, 2024.

4. Measures for control of vehicular emissions:

- Directions issued by CAQM to Government of NCT of Delhi and State Governments of Haryana, Rajasthan and Uttar Pradesh for migration of public transport services, especially buses in NCR to cleaner modes. All state govt.

bus services between Delhi and any city/town in the states of Haryana, Rajasthan and Uttar Pradesh to be operated only through EV /CNG/BS-VI diesel w.e.f. 01.11.2023.

- Installation of VRS system at 3256 petrol pumps in Delhi-NCR in compliance with orders of Hon'ble Supreme Court and Hon'ble NGT.

5. Measures for control of industrial emission:

- Installation of Online Continuous Emission Monitoring System (OCEMS) in red category air polluting industries in Delhi-NCR
- Industrial units in Delhi have shifted to PNG/cleaner fuels and, operational units in NCR have shifted to PNG/Biomass.
- Directions issued for conversion of brick kilns to zig-zag technology in Delhi and NCR. A total of 3003 out of 4608 brick kilns have converted to zig-zag technology including 1762 kilns in Haryana, 1024 kilns in U.P. and 217 kilns in Rajasthan. Brick kilns not converted to zig-zag technology are not permitted to operate.
- In order to control DG set emissions, CPCB also provides funds for retrofitment/ upgradation of DG sets in Govt. hospitals in Delhi-NCR and guidelines have been issued in this regard.
- Ban on use of pet coke and furnace oil as fuel in NCR States since October 24, 2017.
- An approved fuel list is in force in Delhi-NCR w.e.f. 01.01.2023. Industries operating on only PNG or biomass are permitted in NCR, except for specific requirement of other fuels by specific industries owing to technical, technological and process requirements. Out of 7759 fuel based industries in

NCR, 7449 have been shifted to approved fuels, with the balance 310 industries under closure.

- Stringent PM emission norms for biomass based boilers have been prescribed for compliance in NCR.

6. Construction and Demolition (CandD) Waste:

- Directions issued to DPCC and NCR SPCBs to enforce installation of anti-smog guns and other dust control measures at CandD sites.
- Directions issued for setting up of a “Dust Control and Management Cell” by road owning/ maintaining/ construction agencies for monitoring and effective implementation of dust control measures in the NCR.
- Online monitoring mechanism (through web portal) introduced for monitoring compliance of dust mitigation measures for construction sites.

7. Close Monitoring and Ground level implementation in Delhi-NCR:

- 40 teams have been deputed by CPCB since December 2021, to assist CAQM, for conducting incognito inspections of air polluting industries, CandD sites, DG sets in Delhi-NCR to check implementation status of pollution control measures and compliance of other provisions of the Air (PandCP) Act, 1981.

8. National Clean Air Programme:

- National Clean Air Programme (NCAP) has been launched by Ministry of Environment, Forest and Climate Change (MoEFCC) in January 2019 with an aim to improve air quality in 130 cities (non-attainment cities and Million Plus Cities) in 24 States by engaging all stakeholders.
- There are total 06 Non-attainment cities (NACs) in Delhi NCR, out of which 03 cities – Delhi, Alwar and Noida are funded under National Clean Air

Programme (NCAP) and 03 cities- Ghaziabad, Meerut and Faridabad are funded under Fifteenth Finance Commission (XV-FC).

- City Action Plans for improvement in air quality have been rolled out for implementation in all the 06 identified cities.

9. Others:

- 2.07 crore trees planted in Delhi-NCR states under the campaign “**Ek Ped Maa Ke Naam**” (2.06 lakh trees in Delhi, 61 lakh trees in Haryana, 1.11 crore trees in UP and 32.9 lakh trees in Rajasthan).

FUNDS ALLOCATED UNDER NCAP

167. SHRI YOGENDER CHANDOLIA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of the alarming levels of air pollution in Delhi, particularly during the winter months and the adverse impact it has on the health and well-being of its citizens;
- (b) the steps taken by the Government to address the issue of air pollution in Delhi including the measures to reduce the levels of particulate matter, nitrogen dioxide and other pollutants in the air;
- (c) the details of the funds allocated and utilized by the Government for implementing the National Clean Air Programme (NCAP) in Delhi and the progress made so far in achieving the programme's objectives; and
- (d) the details of the coordination and cooperation between the Central Government the Delhi Government and the Municipal Corporations to address the issue of air pollution in Delhi, and the outcomes of such efforts?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d) Air pollution in Delhi - National Capital Region (NCR) is a collective result of multiple factors including high level of anthropogenic activities in the high-density populated areas in NCR, arising from various sectors viz. Vehicular Pollution, Industrial Pollution, Dust from Construction and Demolition Project activities, Road and Open Areas Dust, Biomass Burning, Municipal Solid Waste burning, Fires in Landfills, air pollution from dispersed sources, etc. During post-monsoon and winter months, lower temperature, lower mixing heights, inversion conditions and stagnant winds lead to trapping of the pollutants resulting in high pollution in the region. This is further aggravated due to the emissions from episodic events like stubble burning and firecrackers.

With a view to abate and control air pollution in Delhi NCR, the Commission for Air Quality Management in NCR and Adjoining Areas (CAQM) has issued a sector specific comprehensive Policy to Curb Air Pollution in the National Capital Region in July, 2022. Further, the Graded Response Action Plan (GRAP) is imposed during the winter months when AQI deteriorates due to unfavorable climatic and meteorological conditions.

Due to the concerted efforts made by all stakeholders, gradual improvement has been observed in Delhi air quality. The number of days of Good-Moderate Air Quality Index (AQI) categories has increased to more than 200 for consecutive two years i.e. 2023 and 2024 in comparison of 110 days in 2016.

Under National Clean Air Programme (NCAP), an amount of Rs 42.69 Cr has been released to Delhi through Delhi Pollution Control Committee from FY 2021-22 to FY

2023-24, out of which Rs 13.56 Cr has been utilized. The fund has been utilized primarily for road dust management (Rs 13.53 Cr.) and construction and Demolition waste management (Rs 0.53 Cr.). Regular review meetings are held with Government of Delhi, other neighboring NCR States including Punjab, their agencies, Commission for Air Quality Management in NCR and Adjoining Areas (CAQM) and Central Pollution Control board (CPCB).

The progress is also periodically monitored with the concerned agencies/Departments of GNCTD and NCR States by CAQM and its Sub-Committee on Safeguarding and Enforcements, through review meetings and seeking reports from the various agencies concerned.

Various measures taken by the Government to reduce Air Pollution in Delhi-NCR from different sources, are enclosed as **STATEMENT**.

STATEMENT

Steps taken by the Government for abatement of Air Pollution in Delhi NCR

1. Air Quality Monitoring and Network:

- Ambient Air Quality Network: The country has a network of 1524 ambient air quality monitoring stations (558 continuous and 966 manual) covering 550 cities in the country including Delhi and NCR cities.
- A centralized air quality monitoring portal is operated by CPCB wherein, tracking of various information such as hourly PM concentrations, Live Air Quality Data of Monitoring stations and Live Air Quality Index is being carried out.

- Daily AQI Bulletin is published on CPCB website as well as social media platforms giving AQI information for cities across India. Various campaigns as well as informative posts related to air pollution, firecrackers, vehicular pollution, stubble burning, sustainable lifestyle, etc. are also posted regularly on social media platforms.
- CPCB issues a daily report comprising of AQI of Delhi and NCR towns, comparative AQI status, year-wise trends of PM concentration, hotspots for the day, stubble burning cases, contribution of stubble burning and meteorological forecast. This report is prepared based on the inputs available from various sources such as IMD, SAFAR, IARI, etc., and disseminated through CPCB website.

2. Regulatory Actions in Delhi-NCR:

- Graded Response Action Plan (GRAP) was formulated for Delhi-NCR to tackle the issue of sudden rise in air pollution levels which was notified by MoEFandCC in January 2017 on recommendation of CPCB for implementation. A comprehensive review of actions listed under GRAP was carried out by CPCB in 2020 based on actions taken and improvement observed in air quality in recent years. Based on the inputs given by CPCB, the revised GRAP was published by Commission for Air Quality Management in NCR and adjoining areas (CAQM) and further directions were issued for its implementation. Actions listed for different AQI levels under GRAP are invoked from time to time by a sub-committee constituted by CAQM, having CPCB as a member.

- Directions prescribing measures for control of pollution from various sources such as implementation of RECD system/ dual fuel kits in DG sets, use of cleaner fuels in industries, shift to EV/ CNG/ BS VI diesel fuel in transport sector, implementation of dust control measures at CandD sites etc., have been issued by CAQM, wherein CPCB is also a member and provided technical inputs to CAQM.

3. Measures for control of emissions from Stubble Burning in Delhi-NCR:

- MoAandFW in 2018 launched scheme for providing subsidy for purchase of crop residue management machinery and establishment of custom hiring centres (CHCs) in NCT of Delhi and the States of Punjab, Haryana and Uttar Pradesh. Under the said scheme, financial assistance is provided to the farmers for purchase of crop residue management machinery and establishment of custom hiring centres. 50% subsidy on the cost of crop residue management machinery is provided to the individual farmers and 80% subsidy is provided for establishment of Custom Hiring Centres (CHCs) of crop residue management machinery. During 2018-2024, total fund released to Delhi and other states under the said scheme is Rs 3532.88 crores using which, over 3 lakh crop residue machineries have been delivered to individual farmers and CHCs, and over 40,000 CHCs have been established. Further, MoAandFW in 2023 revised guidelines under the scheme to support establishment of crop residue/paddy straw supply chain, by providing financial assistance on the capital cost of machinery and equipment required for Establishment of crop residue/paddy straw supply chain.

- Based on the deliberations and discussions held in series of meetings with the State Governments of Punjab, Haryana, UP, Rajasthan, Government of NCT of Delhi, State Pollution Control Boards of NCR States and Delhi Pollution Control Committee (DPCC) and various other stakeholders viz. ISRO, ICAR, Indian Agricultural Research Institute (IARI), CAQM provided a Framework to the states concerned for control / elimination of crop residue burning and directed these to draw up detailed state-specific action plans based on the major contours of the framework. Action plans prepared by the states were reviewed by CAQM and subsequently based on the discussions these updated and finalized by the all concerned State Governments for the year 2024. A statutory direction for strict implementation of the framework and revised action plan for prevention and control of paddy stubble burning during the year 2024, to eliminate the practice through strict enforcement was issued by the CAQM to the respective States on 12.04.2024.
- An Inter-Ministerial Committee has been constituted under the chairmanship of Special Secretary, MoAFW for convergence of scheme of Schemes/Initiatives supporting Ex-situ management of paddy straw.
- CAQM has issued directions for co-firing of 5-10% biomass with coal in thermal power plants located within 300 kms of Delhi, and, in captive power plants of industrial units located in NCR.
- Directions issued by CAQM to State governments of Punjab, Haryana and Uttar Pradesh to strictly and effectively implement revised action plan to eliminate and control stubble burning.

- Central Pollution Control Board (CPCB) has framed Guidelines for grant of one-time financial support under Environment Protection Charge funds for establishment of pelletization and Torrefaction plants to promote utilisation of paddy straw. In case of setting up of palletisation plant, Rs. 28 lakhs per tonne per hour (TPH), or 40% of the capital cost considered for plant and machinery of a 01 TPH plant, whichever is lower, is provided as one-time financial assistance with a maximum total financial support of Rs. 1.4 crore per proposal. In case of setting up of torrefaction plants, Rs. 56 lakhs per TPH, or 40% of the capital cost considered for plant and machinery of a 01 TPH plant, whichever is lower, is provided as one-time financial assistance with a maximum total financial support of Rs. 2.8 crore per proposal.
- A total of 17 applications for establishment of pelletization and Torrefaction plants under the above mentioned CPCB Guidelines have been sanctioned so far, out of which 02 plants are not coming up. Pellet production capacity of 15 sanctioned plants is 2.07 lakh tonne/annum. These plants are expected to utilize 2.70 lakh tonne of paddy straw per annum.
- During stubble burning season of 2023 (10.11.23 onwards), 33 scientists of CPCB were deployed as flying squads for assisting CAQM in NCR and adjoining areas for intensifying monitoring and enforcement actions towards prevention of paddy stubble burning incidents in 22 districts of Punjab and 11 districts of Haryana. The flying squads coordinated with state govt/nodal officers//officers from respective districts and sent their daily reports to CAQM. During this year also, CPCB deployed 26 teams (in 16 districts of Punjab and

10 districts of Haryana) for the period 01st October - 30th November, 2024 for intensifying monitoring and enforcement actions regarding stubble burning.

4. Measures for control of vehicular emissions:

- Directions issued by CAQM to Government of NCT of Delhi and State Governments of Haryana, Rajasthan and Uttar Pradesh for migration of public transport services, especially buses in NCR to cleaner modes. All state govt. bus services between Delhi and any city/town in the states of Haryana, Rajasthan and Uttar Pradesh to be operated only through EV /CNG/BS-VI diesel w.e.f. 01.11.2023.
- Installation of VRS system at 3256 petrol pumps in Delhi-NCR in compliance with orders of Hon'ble Supreme Court and Hon'ble NGT.

5. Measures for control of industrial emission:

- Installation of Online Continuous Emission Monitoring System (OCEMS) in red category air polluting industries in Delhi-NCR
- Industrial units in Delhi have shifted to PNG/cleaner fuels and, operational units in NCR have shifted to PNG/Biomass.
- Directions issued for conversion of brick kilns to zig-zag technology in Delhi and NCR. A total of 3003 out of 4608 brick kilns have converted to zig-zag technology including 1762 kilns in Haryana, 1024 kilns in U.P. and 217 kilns in Rajasthan. Brick kilns not converted to zig-zag technology are not permitted to operate.
- In order to control DG set emissions, CPCB is also funding retrofitment/ upgradation of DG sets in Govt. hospitals in Delhi-NCR and guidelines have been issued in this regard.

- Ban on use of pet coke and furnace oil as fuel in NCR States since October 24, 2017.
- An approved fuel list is in force in Delhi-NCR w.e.f. 01.01.2023. Industries operating on only PNG or biomass are permitted in NCR, except for specific requirement of other fuels by specific industries owing to technical, technological and process requirements. Out of 7759 fuel based industries in NCR, 7449 have been shifted to approved fuels, with the balance 310 industries under closure.
- Stringent PM emission norms for biomass based boilers have been prescribed for compliance in NCR.

6. Construction and Demolition (CandD) Waste:

- Directions issued to DPCC and NCR SPCBs to enforce installation of anti-smog guns and other dust control measures at CandD sites.
- Directions issued for setting up of a “Dust Control and Management Cell” by road owning/ maintaining/ construction agencies for monitoring and effective implementation of dust control measures in the NCR.
- Online monitoring mechanism (through web portal) introduced for monitoring compliance of dust mitigation measures for construction sites.

7. Close Monitoring and Ground level implementation in Delhi-NCR:

- 40 teams have been deputed by CPCB since December 2021, to assist CAQM, for conducting incognito inspections of air polluting industries, CandD sites, DG sets in Delhi-NCR to check implementation status of pollution control measures and compliance of other provisions of the Air (PandCP) Act, 1981.

8. National Clean Air Programme:

- National Clean Air Programme (NCAP) has been launched by Ministry of Environment, Forest and Climate Change (MoEFCC) in January 2019 with an aim to improve air quality in 130 cities (non-attainment cities and Million Plus Cities) in 24 States by engaging all stakeholders.
- There are total 06 Non-attainment cities (NACs) in Delhi NCR, out of which 03 cities – Delhi, Alwar and Noida are funded under National Clean Air Programme (NCAP) and 03 cities- Ghaziabad, Meerut and Faridabad are funded under Fifteenth Finance Commission (XV-FC).
- City Action Plans for improvement in air quality have been rolled out for implementation in all the 06 identified cities.

9. Others:

- 2.07 crore trees planted in Delhi-NCR states under the campaign “**Ek Ped Maa Ke Naam**” (2.06 lakh trees in Delhi, 61 lakh trees in Haryana, 1.11 crore trees in UP and 32.9 lakh trees in Rajasthan).

नाबार्ड द्वारा किसानों के कल्याण के लिए योजनाएं

168. श्री रामप्रीत मंडल:

श्री दिनेश चंद्र यादव:

श्रीमती लवली आनंद:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) बिहार में किसानों के कल्याण के लिए राष्ट्रीय कृषि और ग्रामीण विकास बैंक द्वारा कौन-कौन सी योजना कार्यान्वित की हैं;
- (ख) विगत तीन वर्षों के दौरान राष्ट्रीय कृषि और ग्रामीण विकास बैंक द्वारा बिहार में जिला-वार कितनी

धनराशि वितरित की गई;

(ग) क्या सरकार का किसानों के कल्याण के लिए कोई अन्य योजना लागू करने का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख) नाबार्ड बिहार में किसानों के कल्याण के लिए विभिन्न योजनाएं कार्यान्वित कर रहा है जिनमें, अन्य बातों के साथ-साथ, निम्नलिखित भी शामिल हैं:-

- i. ग्रामीण अवसंरचना विकास निधि (आरआईडीएफ) के माध्यम से सिंचाई परियोजनाओं, ग्रामीण सड़कों, पुलों, गोदामों, कोल्ड स्टोरेज आदि जैसे बुनियादी ढांचे की स्थापना।
- ii. वाटरशेड विकास निधि (डब्ल्यूडीएफ), जनजातीय विकास निधि (टीडीएफ), कृषि क्षेत्र संवर्धन निधि (एफएसपीएफ) आदि के माध्यम से कृषि क्षेत्र विकास के लिए विभिन्न योजनाओं के लिए अनुदान सहायता।
- iii. उत्पादक संगठन विकास निधि (पीओडीएफ) और केंद्रीय क्षेत्र योजना-10,000 किसान उत्पादक संगठनों का गठन और संवर्धन(सीएसएस-एफपीओ) के अंतर्गत अनुदान सहायता।
- iv. कृषि उपज की खरीद और विपणन के लिए सहकारी बैंकों को ऋण प्रदान करना
- v. ब्याज की रियायती दरों पर कृषि ऋण के प्रावधान के लिए बैंकों/वित्तीय संस्थानों को पुनर्वित्त सहायता
- vi. किसानों के लिए वित्तीय साक्षरता शिविरों के आयोजन के लिए अनुदान सहायता

बिहार में पिछले तीन वर्ष के दौरान नाबार्ड द्वारा संवितरित निधियों का ब्यौरा **विवरण** में दर्शाया गया है।

(ग) और (घ) सरकार ने किसानों के कल्याण के लिए विभिन्न अन्य योजनाएं भी कार्यान्वित की हैं अर्थात् किसान क्रेडिट कार्ड (केसीसी) योजना के माध्यम से समय पर ऋण, पीएम किसान, प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के माध्यम से किसानों को आय सहायता, सूक्ष्म सिंचाई के अंतर्गत कवरेज का विस्तार करने के लिए सूक्ष्म सिंचाई निधि, किसान उत्पादक संगठनों (एफपीओ) को प्रोत्साहन, नेशनल बीकीपिंग एंड हनी मिशन (एनबीएचएम), कृषि अवसंरचना निधि (एआईएफ), नमो ड्रोन दीदी स्कीम आदि।

विवरण

बिहार में पिछले तीन वर्ष के दौरान नाबार्ड द्वारा संवितरित निधियों का ब्यौरा

I. ग्रामीण अवसंरचना विकास निधि (आरआईडीएफ)

(राशि करोड़ रुपए में)

पिछले 03 वर्षों (2021-22 से 2023-24) में आरआईडीएफ के अंतर्गत बिहार में संवितरित की गई जिलावार धनराशि				
क्रम सं.	जिला	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1	अररिया	34.37	28.02	77.06
2	अरवल	7.57	18.21	21.94
3	औरंगाबाद	23.27	44.03	21.87
4	बांका	3.32	19.60	23.92
5	बेगूसराय	20.59	20.52	19.12
6	भागलपुर	19.35	29.24	12.46
7	भोजपुर	36.90	28.26	48.79
8	बक्सर	17.18	13.36	8.83
9	दरभंगा	48.73	103.84	106.46
10	गया	1,366.62	78.59	260.72
11	गोपालगंज	9.27	4.65	90.67
12	जमुई	14.88	13.18	15.63
13	जहानाबाद	25.99	39.51	19.35
14	कैमूर	26.00	44.94	54.33
15	कटिहार	30.88	48.83	82.55
16	खगरिया	24.71	27.45	29.28

पिछले 03 वर्षों (2021-22 से 2023-24) में आरआईडीएफ के अंतर्गत बिहार में संवितरित की गई जिलावार धनराशि				
17	किशनगंज	17.14	34.40	114.19
18	लखीसराय	6.24	16.10	37.37
19	मधेपुरा	9.31	13.40	27.60
20	मधुबनी	21.91	20.04	41.44
21	मुंगेर	11.07	20.99	11.85
22	मुजफ्फरपुर	39.25	15.93	35.74
23	नालन्दा	37.70	38.40	37.54
24	नवादा	24.61	18.09	17.35
25	पश्चिमी चंपारण	64.69	40.79	71.23
26	पटना	63.32	94.95	82.13
27	पूर्वीचंपारण	30.19	130.06	126.23
28	पूर्णिया	70.67	57.31	50.78
29	रोहतास	104.64	76.99	50.49
30	सहरसा	21.12	11.29	42.64
31	समस्तीपुर	49.42	64.57	105.89
32	सारण	16.88	30.26	16.10
33	शेखपुरा	18.34	14.14	13.33
34	शिवहर	6.66	7.15	6.92
35	सीतामढ़ी	44.77	30.35	70.59
36	सिवान	2.75	8.84	29.42
37	सुपौल	3.57	11.25	17.34
38	वैशाली	26.11	11.52	34.61

पिछले 03 वर्षों (2021-22 से 2023-24) में आरआईडीएफ के अंतर्गत बिहार में संवितरित की गई जिलावार धनराशि			
कुल	2399.99	1329.05	1933.76

II. विभिन्न योजनाओं के माध्यम से कृषि क्षेत्र विकास सहायता के अंतर्गत अनुदानों का संवितरण

क्र. सं.	जिला	संवितरित राशि (करोड़ रुपए)		
		वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1	अररिया	1.31	0.08	0.09
2	अरवल	0.00	0.01	0.00
3	औरंगाबाद	0.64	0.94	0.46
4	बांका	15.39	1.99	2.26
5	बेगूसराय	0.08	0.00	0.00
6	भागलपुर	0.23	0.35	0.36
7	भोजपुर	0.05	0.05	0.00
8	बक्सर	0.05	0.00	0.00
9	दरभंगा	0.00	0.16	0.21
10	गया	9.05	2.26	3.63
11	गोपालगंज	0.23	0.00	0.25
12	जमुई	9.54	2.28	2.52
13	जहानाबाद	0.40	0.51	0.44
14	कैमूर	5.05	1.54	1.44
15	कटिहार	0.25	0.52	0.60
16	खगरिया	0.14	0.19	0.00

17	किशनगंज	3.97	0.92	0.53
18	लखीसराय	0.09	0.00	0.00
19	मधेपुरा	0.19	0.10	0.21
20	मधुबनी	0.35	0.28	0.51
21	मुंगेर	1.59	1.56	2.39
22	मुजफ्फरपुर	0.23	0.54	0.68
23	नालन्दा	0.38	0.49	0.56
24	नवादा	1.87	0.82	1.60
25	पश्चिमी चंपारण	0.47	1.45	0.36
26	पटना	0.00	0.00	0.10
27	रोहतास	1.58	0.36	1.20
28	सहरसा	0.55	0.41	0.49
29	समस्तीपुर	0.28	0.28	0.42
30	सारण	0.75	0.31	0.49
31	सीतामढ़ी	0.27	0.34	0.17
32	सिवान	0.34	0.98	0.82
33	सुपौल	0.30	0.00	0.30
34	पूर्णिया	0.19	0.00	0.04
35	वैशाली	0.17	0.00	0.00
36	पूर्वी चंपारण	2.76	0.34	3.49
कुल		58.74	20.05	26.63

III. अन्य

(क) बैंकों को नाबार्ड की पुनर्वित्त सहायता (अनुसूचित वाणिज्यिक बैंक, क्षेत्रीय ग्रामीण बैंक और राज्य सहकारी बैंक)

(राशि करोड़ रुपए में)

उत्पाद	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
अल्पावधि पुनर्वित्त	1,160.95	1,240	2,300
दीर्घावधि पुनर्वित्त	3,813.87	3,647.45	2,389.52

(ख) बिहार में सहकारी बैंकों को प्रत्यक्ष पुनर्वित्त सहायता के अंतर्गत नाबार्ड की सहायता

(राशि करोड़ रुपए में)

उत्पाद	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
सहकारी बैंकों को प्रत्यक्ष पुनर्वित्त सहायता	2,463.00	2,346.91	4,051.00

(ग) वित्तीय समावेशन निधि के अंतर्गत नाबार्ड द्वारा वित्तीय साक्षरता जागरूकता कार्यक्रम

(राशि करोड़ रुपए में)

वर्ष	वित्तीय साक्षरता जागरूकता कार्यक्रम	मोबाइल एटीएम वैन, माइक्रो एटीएम, भीम यूपीआई आदि जैसे अन्य मध्यवर्तियों के लिए सहायता	कुल संवितरण
वित्तीय वर्ष 2023- 24	5.81	1.29	7.09

वित्तीय वर्ष 2022- 23	3.69	0.34	4.03
वित्तीय वर्ष 2021- 22	4.16	3.48	7.64

SKILL DEVELOPMENT CENTRES IN KALAHANDI AND NUAPADA

169. SHRIMATI MALVIKA DEVI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:-

- (a) the details of the total number of skill development centres that will be set up in Kalahandi and Nuapada for helping the youth under the Pradhan Mantri Kaushal Vikas Yojana;
- (b) the steps being taken by the Government to encourage specific skill development programmes to help the unemployed youth of Kalahandi and Nuapada; and
- (c) the details of the skill development programmes to encourage the socially backward SC/ST in the said districts?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY), since 2015, for

imparting skill development training across the country including Kalahandi and Nuapada districts of Odisha through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country with aim to enhance the employability of the youth to access employment opportunities by equipping them with industry relevant skills.

Under PMKVY 4.0, the latest version of the scheme implemented since 2022, a demand-driven approach has been adopted for the empanelment of Training Centres through the process of accreditation and affiliation through online portal Skill India Digital Hub to enhance skill development among candidates. As on 31.12.2024, 01 Training centre has been empanelled in Kalahandi district and 03 Training centres have been empanelled in Nuapada District of Odisha for skilling in STT type trainings under PMKVY 4.0.

(b) Under the PMKVY scheme, placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0, the focus was to empower our trained candidates to choose their varied career path and they are suitably oriented for the same. Further various IT tools like skill India Digital Hub (SIDH) also gives this opportunity.

Under the PMKVY scheme, as on 31.12.2024 a total of 14,343 candidates have been trained/ oriented in Kalahandi District of Odisha, out of which, 1386 candidates have been reported placed during the first three versions of PMKVY. Further, 5,338 candidates have been trained/ oriented in Nuapada District of Odisha, out of which, 1028 candidates have been reported placed during the first three versions of PMKVY.

(c) Under PMKVY 4.0, National Skill Qualification Framework (NSQF)-aligned courses are offered to enhance industry-relevant skills. Short-Term Training (STT) provides courses ranging from 300 to 600 hours, while Recognition of Prior Learning (RPL) certifies candidates with prior experience or skills through assessments, offering courses between 30 to 132 hours. This initiative ensures youth gain valuable skill certifications, improving their employability and career prospects.

Under the PMKVY scheme, as on 31.12.2024 details of SC / ST candidates trained/ oriented and reported placed during the first three versions of PMKVY in the said two districts is as under:

District	No of SC Candidates		No of ST Candidates	
	Trained/ Oriented under PMKVY since inception	Reported placed under first three versions of PMKVY	Trained/ Oriented under PMKVY since inception	Reported placed under first three versions of PMKVY
Kalahandi	1562	222	1661	112
Nuapada	775	239	811	159

DROP IN ENROLLMENT RATE IN SCHOOLS

170. DR. RANI SRIKUMAR:

PROF. SOUGATA RAY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware of the decline in enrollment rate of students in school as per Unified District Information System for Education Plus (UDISE+) report;
- (b) the number of children enrolled in schools across the country during the last 10 years, year-wise and State-wise;
- (c) the ratio of enrollment of girls and boys in the country during the last 10 years, year-wise and State-wise;
- (d) the ratio of the boys and girls drop-outs from school in the country during the last ten years, year-wise and State-wise;
- (e) the reasons for the drastic fall in enrollment of children in school;
- (f) whether the school drop-out rate is going worse in some States; and
- (g) whether the Government has taken any steps in this regard, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) The Department of School Education and Literacy (DoSEL), Ministry of Education has developed the Unified District Information System for Education Plus (UDISE+) system to record data on indicators of school education provided by all the States and Union Territories. As per UDISE+, State/UT-wise Gross Enrolment Ratio from the year 2020-21 to 2023-24 are available at **STATEMENT-I** at https://www.education.gov.in/parl_ques.

(b) As per UDISE+, State/UT-wise number of children enrolled in schools across the country from the year 2014-15 to 2023-24 are available at **STATEMENT-II** at https://www.education.gov.in/parl_ques.

(c) Gender Parity Index (GPI) is the ratio of GER of girls to boys. As per UDISE+, State/UT-wise GPI from the year 2014-15 to 2023-24 are available at **STATEMENT-III** at https://www.education.gov.in/parl_ques.

(d) As per UDISE+, State/UT-wise ratio of boys and girls drop-outs from school in the country from the year 2014-15 to 2023-24 are available at **STATEMENT-IV** at https://www.education.gov.in/parl_ques.

(e) to (g) UDISE+ Data Capture Format (DCF) has been aligned with NEP 2020, with effect from 2022-23 to collect individual student wise data and to create student's registry for maintain dropout and learning outcome.

Further, Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. Central Government assist States and UTs through the Centrally Sponsored Scheme of Samagra Shiksha. Financial assistance is also provided to the States and UTs for various activities to reduce dropout in Govt. schools, which include opening/strengthening of new schools up to senior secondary level, strengthening school infrastructure, setting up, up gradation and running of Kasturba Gandhi Balika Vidyalayas (KGBV) upto class 12, setting up of residential schools/hostel named Netaji Subhas Chandra Bose Avasiya Vidyalayas, transport allowance, undertaking enrolment drives, seasonal hostels/residential camps, provision of vocational education and ICT facilities in schools, providing free text books and free uniform, transport/escort facility, etc, financial assistance is also provided for aids and appliances for children with special needs.

ESTABLISHMENT OF IIT IN NASHIK

171. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government will consider establishing an Indian Institute of Technology (IIT) in Nashik, given its location, cultural heritage and growing industrial base;
- (b) the manner in which the Government views the potential impact of an IIT in Nashik on local job creation, entrepreneurship and the economy enhancing Nashik's status as an educational and innovation hub in Maharashtra;
- (c) whether the Government has conducted/proposed to conduct any study to assess the benefits of sitting up an IIT in Nashik, aligning with the Government's focus on education and innovation growth;
- (d) whether there is any criteria in terms of numbers of IITs and IIMs set up in a State, if so, the details thereof; and
- (e) whether the size of the State in terms of area and population is considered in deciding this number?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (e) 16 IITs were functioning in the country till 2014. In pursuance to Budget Announcement 2014-15 and 2015-16, six new IITs have been established in the States/UT of Andhra Pradesh (IIT Tirupati), Kerala (IIT Palakkad), Chhattisgarh (IIT Bhilai), Jammu and Kashmir (IIT Jammu), Goa (IIT Goa) and Karnataka (IIT

Dharwad). Further, in pursuance to the Budget announcement 2015-16, the Indian School of Mines, Dhanbad (ISM Dhanbad) was accorded the status of IIT in the year of 2016. At present there are 23 IITs and 21 IIMs functioning in the Country including IIT Bombay, IIM Mumbai and IIM Nagpur in State of Maharashtra.

IIT Bombay (Indian Institute of Technology Bombay) is one of India's most prestigious engineering and research institutions, established in 1958. Institute has consistently been a leader in academics, research, and innovation with more than 14200 student strength. In the QS World University Rankings 2025, IIT Bombay has achieved notable position and placed at 118th Rank.

With an aim to ensure high quality education in Maharashtra, Government of India has established several premier Institutes like Visvesvaraya National Institute of Technology, Nagpur (VNIT Nagpur); Indian Institute of Management, Nagpur (IIM Nagpur); Indian Institute of Information Technology, Nagpur (IIIT Nagpur); Indian Institute of Information Technology, Pune (IIIT Pune); Mahatma Gandhi Antarrashtriya Hindi Viswavidyalaya, Wardha and Indian Institute of Science Education and Research, Pune (IISER Pune). Further, National Institute of Industrial Engineering (NITIE) in Mumbai has been converted into the Indian Institute of Management Mumbai (IIM Mumbai), in 2023.

DEARNESS ALLOWANCE OF CENTRAL GOVERNMENT EMPLOYEES

DURING COVID-19

172.SHRI ANAND BHADAURIA :

Will the Minister of **FINANCE** be pleased to state :

- (a) Whether dearness allowance and dearness relief for Central Government employees and pensioners during the Covid-19 were withheld for 18 months but not seized;
- (b) If so, the details thereof and the reasons for its seizure by the Government;
- (c) Whether the Government would release the same to ensure spending by the Government employees and thereby help in boosting the faltering economy of the Country;
- (d) If so, the details thereof ;
- (e) If not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a)and (b) The decision to freeze three installments of Dearness Allowance (DA) / Dearness Relief (DR) to Central Government employees/ pensioners due from 01.01.2020, 01.07.2020 and 01.01.2021 was taken in the context of COVID-19, which caused economic disruption, so as to ease pressure on Government finances.
- (a)No.
- (d) Does not arise.
- (e) The adverse financial impact of pandemic in 2020 and the financing of welfare measures taken by the Government had a fiscal spill over beyond FY 2020-21. Therefore, arrears of DA/DR were not considered feasible.

महाकुंभ मेला

173. डॉ. संबित पात्रा:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) मंत्रालय द्वारा संगम नगरी प्रयागराज में आयोजित होने वाले महाकुंभ मेले के लिए बनाई गई योजना के कार्यान्वयन की स्थिति क्या है;

(ख) क्या मंत्रालय ने विदेशी आगंतुकों/पर्यटकों के लिए कोई योजना तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) मंत्रालय द्वारा उक्त महाकुंभ मेले के दौरान प्रस्तावित/आयोजित किए जाने वाले कार्यक्रम का ब्यौरा क्या है; और

(घ) क्या देश-विदेश से दृश्य-श्रव्य मीडिया के माध्यम से विदेशी पर्यटकों को कुंभ मेले में लाने के साथ-साथ भारतीय संस्कृति के प्रचार-प्रसार और संरक्षण के लिए कोई योजना बनाई गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ) पर्यटन मंत्रालय विभिन्न प्रकार की पहलों के माध्यम से महाकुंभ 2025 का संवर्धन कर रहा है। मंत्रालय ने मेला क्षेत्र में विदेशी पर्यटकों, मीडिया, प्रभावशाली व्यक्तियों सहित पर्यटकों आदि को सूचना उपलब्ध कराने और उन्हें आकर्षित करने के लिए अतुल्य भारत मंडप स्थापित किया है। महाकुंभ के लिए नए प्रकार के क्रिएटिक्स, विभिन्न प्रकार के भ्रमण पैकेजों के डिजिटल ब्रोशर, विमान यात्राओं के विकल्प, रहने की सुविधाओं के विकल्प आदि तैयार कर वितरित किए गए हैं। इसके अलावा, पर्यटकों के लिए समर्पित महाकुंभ पर्यटक इंफोलाइन (1800111363) स्थापित की गयी है।

पर्यटन मंत्रालय के सोशल मीडिया हैंडलों के माध्यम से भी महाकुंभ को बढ़ावा दिया जा रहा है।

पर्यटन मंत्रालय के सार्वजनिक क्षेत्र के एक प्रतिष्ठान, भारत पर्यटन विकास निगम (आईटीडीसी) ने टेंट सिटी, प्रयागराज में 80 आरामदायक टेंट आवास स्थापित किए हैं।

देश में विशेषकर यवतमाल - वाशिम में खेलो इंडिया केंद्र

174. श्री संजय उत्तमराव देशमुख:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) खेलो इंडिया केंद्रों (केआईसी) के अंतर्गत प्रशिक्षित खिलाड़ियों की राज्यवार और जिलेवार कुल संख्या कितनी है;

(ख) उक्त खिलाड़ियों द्वारा राज्य, राष्ट्रीय और अंतर्राष्ट्रीय स्तर पर प्राप्त की गई उपलब्धियों का ब्यौरा क्या है;

(ग) संपूर्ण देश में, विशेषकर महाराष्ट्र के यवतमाल - वाशिम जिले में, खेलो इंडिया केंद्रों और खेल अकादमियों की राज्यवार और जिलेवार कुल संख्या कितनी है;

(घ) क्या सरकार का विचार महाराष्ट्र के उक्त संसदीय निर्वाचन क्षेत्र में उक्त केंद्र स्थापित करने का है;

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(च) पिछले तीन वर्षों और वर्तमान वर्ष के दौरान उक्त प्रयोजनार्थ हेतु उक्त केंद्रों के लिए आवंटित और उपयोग की गई निधि का राज्यवार ब्यौरा क्या है; और

(छ) उक्त केंद्र स्थापित करने के मानदंडों का ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख) महाराष्ट्र सहित खेलो इंडिया केंद्रों (केआईसी) में राज्यवार और जिलावार प्रशिक्षित एथलीट तथा इन एथलीटों की राज्य, राष्ट्रीय और अंतर्राष्ट्रीय स्तर पर उपलब्धियों का विवरण <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers> पर उपलब्ध है।

(ग) महाराष्ट्र सहित खेलो इंडिया स्कीम के तहत संचालित केआईसी और मान्यता प्राप्त अकादमियों का राज्यवार और जिलावार विवरण <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers> पर उपलब्ध है।

(घ) और (ङ) जी, हां। हॉकी के लिए यवतमाल में एक केआईसी और कबड्डी के लिए वाशिम में एक केआईसी को खेलो इंडिया स्कीम के तहत अधिसूचित किया गया है। इसका विवरण <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers> पर उपलब्ध है।

(च) पिछले तीन वर्षों और चालू वर्ष के दौरान केआईसी में खेल अवसंरचना के संस्थापन/निर्माण, संचालन और उन्नयन के लिए आवंटित और उपयोग की गई धनराशि का राज्यवार विवरण <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers> पर उपलब्ध है।

(छ) केआईसी के कार्यान्वयन के लिए विस्तृत दिशानिर्देश <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers> पर उपलब्ध हैं।

BIRDS POPULATION IN THE COUNTRY

175. SHRI JAGDAMBIKA PAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the current status of bird populations in the country over the past decade, particularly among species that rely on vertebrates, carrion, and invertebrates;
- (b) whether bird species endemic to the Western Ghats, The Himalayas, The Indo-Burma region and The Sundaland biodiversity hotspot, such as the Great Gray Shrike, Sarus Crane, Yellow-crowned Woodpecker, experienced significant declines in their numbers during the said period, if so, the details thereof;
- (c) the details of initiatives taken by the Government during the said period to address the challenges facing bird populations, particularly those at risk due to habitat loss and changing ecological conditions; and
- (d) whether there are any notable improvements in the population of specific bird species, particularly those at risk, as a result of the Government's conservation efforts and initiatives, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) To (d) The Ministry undertakes population estimation of flagship species like Asian Elephant, Tiger, Leopard and Snow Leopard. Population assessments are also carried out by the respective States/Union Territories for many other wild animals including birds. The steps taken by the Ministry for protection of wildlife including bird species of the country include:

- i. The Wild Life (Protection) Act, 1972 lists 208 species of birds in Schedule I and 1134 species of birds in Schedule-II, thereby according them protection from hunting.
- ii. Protected Areas, viz., National Parks, Wildlife Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the Wild Life (Protection) Act, 1972.
- iii. The ministry has notified the Wetlands (Conservation and Management) rules, 2017, for better protection of wetlands in the country.
- iv. A specific component of 'Recovery programmes for saving critically endangered species and habitats' is included in the ongoing Centrally Sponsored Scheme of 'Development of Wildlife Habitats' for focused conservation action on 22

critically endangered species including Bustards, Edible nest Swiftlets, Nicobar Megapode, Jerdon's Courser and Vultures.

- v. Financial and technical assistance is provided to the State/UT governments for protection and management of Protected Areas under the Centrally Sponsored Scheme of 'Development of Wildlife Habitats'.

SCHOOL DROP-OUTS AGED 6 TO 14 YEARS

176. SHRI K RADHAKRISHNAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has taken any assessment of the drop-out of children between 6 and 14 years of age from school during the last three years;
- (b) if so, the details thereof; and
- (c) whether the current budget includes any specific plan for bringing out-of-school children back to school, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) Education is in the Concurrent List of the Constitution and majority of the schools come under the domain of the State/UT Governments. Under the Samagra Shiksha scheme, the annual plans are prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP and B) Proposals. During the appraisal of AWP and B proposals, all States and UTs are requested to conduct household survey

annually for the purpose of identification of Out of School Children (OoSC). This includes dropout children and never enrolled. The identified OoSC are brought back to school and assessed for their learning gaps.

This Department has also developed an online module for compiling the data of Out of School Children (OoSC) identified by each State/UT and their mapping with Special Training Centres (STC) on the PRABANDH Portal. The concerned State/UT validates the child wise information of the identified OoSC and STC uploaded by the concerned Block Resource Centre of the State for monitoring the progress of mainstreaming of OoSC. The drop out rate of children at elementary level for the last three years is as under:

Year	Primary (1 to 5)	Upper Primary (6 to 8)
2021-22	1.5	3
2022-23	7.8	8.1
2023-24	1.9	5.2

Source: UDISE+

(c) Under the Samagra Shiksha scheme, financial assistance is provided to States and UTs for undertaking various activities for reducing the number of out of school children. For out of school children at 16 to 19 years of age, support is provided to SC, ST, disabled children, upto ₹ 2000 per child per grade to complete their secondary/senior secondary levels through NIOS/SIOS.

Further, special training for age appropriate admission of out of school children and residential as well as non-residential training for older children, seasonal hostels / residential camps, special training centres at worksites, transport/

escort facility are also supported as follows to bring out of school children to the formal schooling:

Up to ₹ 6,000/- per child per annum for non-residential courses.

- Up to ₹ 20,000/- per child per annum for residential courses.

The data in respect of out of school' children (OoSC) for the last three years is as under:

(Figures in lakh)

2022-23		2023-24		2024-25	
Phy.	Fin.	Phy.	Fin.	Phy.	Fin.
770374	42346.92	732291	32001.315	857900	44716.284

Source: Prabandh Portal

संग्रहालय अनुदान योजना के अंतर्गत नये संग्रहालयों की स्थापना

177. एडवोकेट गोवाल कागडा पाडवी :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- क्या सरकार ने 'संग्रहालय अनुदान योजना' के अंतर्गत नए संग्रहालयों की स्थापना के लिए विभिन्न राज्यों को कोई निधि उपलब्ध कराई है;
- यदि हां, तो उक्त योजना के लिए वर्ष 2023-24 और 2024-25 के दौरान आवंटित और वितरित निधि का महाराष्ट्र सहित राज्यवार ब्यौरा क्या है; और
- क्या सरकार ने देश में विशेषकर नंदुरबार लोक सभा संसदीय निर्वाचन क्षेत्र में जनजातीय संग्रहालय स्थापित करने के लिए कोई कदम उठाया है या उठाने का विचार है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): जी, हां।

(ख): संग्रहालय अनुदान स्कीम के अंतर्गत वर्ष 2023-24 और 2024-25 के दौरान नए संग्रहालयों की स्थापना/मौजूदा संग्रहालयों के विकास के लिए राज्यों को आवंटित और संवितरित निधियों का ब्यौरा विवरण पर दिया गया है।

(ग): जी, नहीं।

विवरण

संग्रहालय अनुदान स्कीम के अंतर्गत वर्ष 2023-24 और 2024-25 के दौरान नए संग्रहालयों की स्थापना/मौजूदा संग्रहालयों के विकास के लिए राज्यों को आवंटित और संवितरित निधियों का ब्यौरा

(लाख रुपये में)

क्र. सं.	राज्य	संगठन का नाम	संग्रहालय का प्रकार	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
1	आंध्र प्रदेश	पद्मश्री कल्लूरी सुब्बाराव मेमोरियल जिला पुरातत्व संग्रहालय अनंतपुर की स्थापना हेतु आंध्र प्रदेश सरकार	नया संग्रहालय	286.00	-
2.	अरुणाचल प्रदेश	सांस्कृतिक कार्य विभाग, अरुणाचल प्रदेश सरकार को जिला संग्रहालय, जीरो, अरुणाचल प्रदेश के विकास के लिए	नया संग्रहालय	360.00	-

3.	गुजरात	राजकोट राज्य प्रतिष्ठान, रजित विल्लास पैलेस, पैलेस रोड, राजकोट, गुजरात	नया संग्रहालय	125.00	-
4.	मध्य प्रदेश	मध्य प्रदेश पर्यटन बोर्ड, मध्य प्रदेश को मोती महल सिटी पैलेस के आधुनिकीकरण/विकास हेतु	संग्रहालय का आधुनिकीकरण	750.00	-
5.		हरिसिंह गौर विश्वविद्यालय, सागर, मध्य प्रदेश	नये संग्रहालय भवन की स्थापना एवं मौजूदा संग्रहालय भवन का विकास	250.00	-
6.	महाराष्ट्र	फंड्स एंड प्रोपर्टीज ऑफ द पारसी पंचायत बॉम्बे, ऑफ फ्रामजी दादाभाई अल्पीवाला संग्रहालय, डॉ. दादाभाई नौरोजी रोड, फोर्ट, मुम्बई	मौजूदा संग्रहालय	64.48	-
7.		सिम्बायोसिस सोसाइटी एफ्रो एशियाई सांस्कृतिक संग्रहालय,	मौजूदा संग्रहालय	8.90	-

		पुणे के विकास हेतु सिम्बायोसिस सोसाइटी			
8.	मणिपुर	राज्य पुरातत्व, मणिपुर सरकार को कांगला किले में तीन दीर्घाएं स्थापित करने हेतु	नया संग्रहालय	108.87	-
9.		खोंगजोम समर स्मारक न्यास, खोंगजोम बाजार, खोंगजोम पुलिस थाने के सामने, जिला थूबल, मणिपुर	नया संग्रहालय	125.00	-
10.		एनालोन क्रिश्चियन डेवलपमेंट कमेटी (एसीडीसी), चंदेल, मणिपुर को एक नए संग्रहालय की स्थापना हेतु	नया संग्रहालय	224.58	-
11.	मिजोरम	निदेशक, कला एवं संस्कृति विभाग, चानमारी, आइजोल को लुंगलेई, मिजोरम में	नया संग्रहालय	206.80	-

		जिला संग्रहालय स्थापित करने हेतु			
12.		चकमा स्वायत्त जिला परिषद, कमलनगर, मिजोरम, कमलनगर को लॉगताई जिले में जनजातीय संग्रहालय की स्थापना हेतु	नया संग्रहालय	225.00	-
13.		कला एवं संस्कृति विभाग, मिजोरम सरकार को सियाहा में क्षेत्रीय संग्रहालय स्थापित करने हेतु	नया संग्रहालय	450.65	-
14.	ओडिशा	जे. डी. सेंटर ऑफ आर्ट, वीआईपी कॉलोनी, नयापल्ली, भुवनेश्वर	नया संग्रहालय	93.24	-
15.	राजस्थान	महाराजा सवाई मान सिंह II संग्रहालय, सिटी पैलेस, जयपुर राजस्थान	मौजूदा संग्रहालय	200.00	-
16.	तेलंगाना	सालार जंग संग्रहालय, हैदराबाद, तेलंगाना, हैदराबाद में वीईएम की स्थापना हेतु	वीईएम	33.00	-

17.	उत्तर प्रदेश	इलाहाबाद उच्च न्यायालय, इलाहाबाद, उत्तर प्रदेश	मौजूदा संग्रहालय	10.48	-
18.		संग्रहालय निदेशालय, उत्तर प्रदेश सरकार को सीर गोवर्धनपुर, वाराणसी में संत रविदास संग्रहालय की स्थापना	नया संग्रहालय	500.00	-
19.		वृंदावन शोध संस्थान, रमन रेती मार्ग, वृंदावन मथुरा, उत्तर प्रदेश	वीआरआई ब्रज संस्कृति संग्रहालय में छह नई दीर्घाओं का निर्माण	-	170.52
20.	पश्चिम बंगाल	महानिदेशालय सीमा सुरक्षा बल (बीएसएफ) (पूर्वी कमान), कोलकाता	नया संग्रहालय	162.17	-

राजस्थान में समग्र शिक्षा अभियान के अंतर्गत स्कूलों का स्तरोन्नयन

178. श्री बृजेन्द्र सिंह ओला:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने समग्र शिक्षा अभियान के लिए कोई लक्ष्य निर्धारित किया है;

(ख) यदि हां, तो क्या सरकार ने लक्ष्य प्राप्त कर लिया है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(घ) झुंझुनू सहित राजस्थान में योजना के अंतर्गत स्तरोन्नयन किए गए प्राथमिक, माध्यमिक और उच्च माध्यमिक विद्यालयों की जिलेवार संख्या कितनी है; और

(ड) वर्तमान वर्ष सहित पिछले तीन वर्षों के दौरान योजना में आवंटित और व्यय की गई निधि का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग) समग्र शिक्षा योजना स्कूल शिक्षा के लिए एक एकीकृत योजना है जिसे 2018-19 से लागू किया जा रहा है, जिसमें प्री-स्कूल से लेकर कक्षा 12वीं तक का पूरा दायरा शामिल है। यह योजना स्कूल शिक्षा को एक निरंतरता के रूप में मानती है और शिक्षा के लिए सतत विकास लक्ष्य (एसडीजी-4) के अनुरूप है। यह योजना न केवल निःशुल्क और अनिवार्य बाल शिक्षा का अधिकार अधिनियम, 2009 के कार्यान्वयन के लिए सहायता प्रदान करती है बल्कि इसे राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सिफारिशों के अनुरूप बनाया गया है।

इस योजना का उद्देश्य यह सुनिश्चित करना है कि सभी बच्चों को एक समान और समावेशी कक्षा के माहौल के साथ गुणवत्तापूर्ण शिक्षा प्राप्त हो, जिसमें उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखा जाए और उन्हें सीखने की प्रक्रिया में सक्रिय भागीदार बनाया जाए। एनईपी 2020 के अनुरूप निम्नलिखित घटकों का समर्थन करने के लिए वित्तीय सहायता के प्रावधान हैं:

- एनईपी 2020 की सिफारिश को लागू करना;
- आरटीई अधिनियम, 2009 को लागू करने में राज्यों और संघ राज्य क्षेत्रों का समर्थन करना;
- प्रारंभिक बाल्यावस्था देखभाल और शिक्षा के सर्वसुलभीकरण पर ध्यान केंद्रित करना;
- मूलभूत साक्षरता और संख्याज्ञान पर बल देना;
- समग्र, एकीकृत, समावेशी और गतिविधि-आधारित पाठ्यक्रम और शिक्षाशास्त्र पर बल देना;
- गुणवत्तापूर्ण शिक्षा का प्रावधान और छात्रों के अधिगम परिणामों को बढ़ाना;

- स्कूल शिक्षा में सामाजिक और लैंगिक अंतर को पाटना;
- स्कूल शिक्षा के सभी स्तरों पर समता और समावेश सुनिश्चित करना;
- एससीईआरटी/एसआईई और डीआईईटी को सुदृढ़ और उन्नत करना;
- स्कूल शिक्षा के प्रावधानों में सुरक्षित, संरक्षित और अनुकूल अधिगम का माहौल और न्यूनतम मानक सुनिश्चित करना;
- शिक्षा को व्यवसायपरक बनाने हेतु बढ़ावा देना।

विभाग ने समग्र शिक्षा के तहत महत्वपूर्ण उपलब्धियाँ हासिल की हैं, जिसमें एनईपी कार्यान्वयन के लिए सार्थक (गुणवत्तापूर्ण शिक्षा के माध्यम से छात्रों और शिक्षकों की समग्र उन्नति), बुनियादी साक्षरता के लिए निपुण भारत, स्कूल की तैयारी के लिए विद्या प्रवेश और निष्ठा कार्यक्रम जैसी प्रमुख पहलें शामिल हैं। उल्लेखनीय घटनाक्रमों में फाउंडेशनल स्टेज के लिए राष्ट्रीय पाठ्यचर्या रूपरेखा (एनसीएफ एफएस) और स्कूल शिक्षा के लिए राष्ट्रीय पाठ्यचर्या रूपरेखा (एनसीएफ-एसई) का शुभारंभ शामिल है। मूल्यांकन के लिए परख, पीएम ई-विद्या के तहत दीक्षा और शिक्षा के विस्तार के लिए स्वयंप्रभा डीटीएच चैनल जैसी पहलें की गई हैं। देश भर में शिक्षा की गुणवत्ता और पहुँच बढ़ाने के लिए डीआईईटी उत्कृष्टता केंद्र, केजीबीवी स्कूल, 10 बैंगलेस डेज़ दिशा-निर्देश और करियर मार्गदर्शन संसाधनों जैसी अतिरिक्त परियोजनाएँ शुरू की गई हैं।

शिक्षा संविधान की समवर्ती सूची का विषय है, देश के अधिकांश स्कूल और शिक्षक राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनिक नियंत्रण में हैं। राज्य/संघ राज्य क्षेत्र जमीनी स्तर पर ऐसी योजनाओं की अवधारणा, कार्यान्वयन और उन्हें साकार बनाने में महत्वपूर्ण भूमिका निभाते हैं। इसलिए, यह केंद्र और राज्य सरकारों की सामूहिक जिम्मेदारी है कि भारत की मानकीकृत एकीकृत शिक्षा प्रणाली के साथ-साथ राज्यों की क्षेत्रीय विविधताओं को भी बरकरार रखा जाए।

(घ) राजस्थान में इस योजना के तहत स्तरोन्नत प्राथमिक, माध्यमिक एवं उच्चतर माध्यमिक विद्यालयों का जिलावार ब्यौरा विवरण में है।

(ड) पिछले तीन वर्षों और चालू वर्ष के दौरान इस योजना के तहत आवंटित निधि और जारी किए गए केन्द्रीय भाग का ब्यौरा इस प्रकार है:

(करोड़ रुपए में)

वर्ष	आवंटित निधियां	जारी किया गया केन्द्रीय भाग
2021-22	34671.73	24873.18
2022-23	44493.94	32151.94
2023-24	44872.27	32325.18
2024-25	45976.21	18531.16

विवरण

पिछले तीन वर्षों के दौरान राजस्थान में इस योजना के तहत स्तरोन्नत विद्यालयों का जिलावार ब्यौरा

क्र. सं.	ज़िला	2022-23		2023-24	2024-25
		प्राथमिक विद्यालय का उच्च प्राथमिक विद्यालय में स्तरोन्नयन	उच्चतर माध्यमिक विद्यालयों का स्तरोन्नयन	प्राथमिक विद्यालय का उच्च प्राथमिक विद्यालय में स्तरोन्नयन	प्राथमिक विद्यालय का उच्च प्राथमिक विद्यालय में स्तरोन्नयन
1	अजमेर	11	9	1	0
2	अलवर	3	4	5	0
3	बांसवाड़ा	0	15	11	0
4	बरन	0	6	1	0
5	बाड़मेर	38	24	12	0
6	भरतपुर	0	2	10	1

7	भीलवाड़ा	0	12	2	1
8	बीकानेर	13	10	0	1
9	बूंदी	0	11	0	0
10	चित्तौड़गढ़	9	1	0	1
11	चुरू	4	4	0	0
12	दौसा	0	10	0	0
13	धौलपुर	0	10	4	0
14	डूंगरपुर	7	11	3	0
15	गंगानगर	0	1	0	0
16	हनुमानगढ़	4	0	0	0
17	जयपुर	2	18	0	0
18	जैसलमेर	26	1	1	2
19	जालोर	1	17	1	0
20	झालावाड़	0	6	1	2
21	झुंझुनू	0	0	1	0
22	जोधपुर	36	18	6	1
23	करौली	1	4	1	0
24	कोटा	0	2	0	0
25	नागौर	13	3	0	0
26	पाली	0	10	1	0
27	प्रतापगढ़ (राज.)	0	15	2	0
28	राजसमंद	0	9	1	0
29	सवाई माधोपुर	0	3	0	0
30	सीकर	2	1	0	0

31	सिरोही	0	5	6	2
32	टोंक	0	3	1	0
33	उदयपुर	17	17	7	3

नोट: राज्य द्वारा उपलब्ध कराए गए आंकड़ों के अनुसार, 2023-24 और 2024-25 में किसी भी उच्चतर माध्यमिक विद्यालय का स्तरोन्नयन नहीं किया गया है

FOREIGN UNIVERSITIES IN INDIA UNDER UGC GUIDELINES

179. SHRI APPALANAIDU KALISSETTI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of number of foreign universities that have applied to establish campuses in India under the University Grants Commission (UGC) guidelines, State-wise, particularly for Andhra Pradesh;
- (b) the details of the current status of these applications, including the number of institutions that have been granted approval and issued a letter of intent under these guidelines with a focus on Andhra Pradesh;
- (c) the proposed academic infrastructure and programs that these foreign institutions plan to offer in India;
- (d) the details of funds allocated by the Government to support the establishment of these foreign campuses in the country, State-wise with specific attention to funds allocated to Andhra Pradesh; and
- (e) the oversight mechanisms put in place by the Government under the UGC guidelines to monitor the functioning of these foreign campuses in India?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c) The University Grants Commission (UGC) has notified the UGC (Setting up and operation of Campuses of Foreign Higher Educational Institutions in India) Regulations, 2023. As informed by UGC, it has received online applications, complete in all respects, on its portal for setting up of their campuses in India from the University of Southampton, UK; Lincoln University, Malaysia; Life Chiropractic College West, USA; and Istituto Europeo di Design, Italy. The application of University of Southampton, UK has been approved and Letter of Intent has been issued by UGC.

As per the application received from University of Southampton, the University plans to have its campus in Gurugram, Haryana and to offer courses in subjects focusing on business and management, computing, law, engineering, art and design, biosciences and life sciences.

(d) The aforesaid UGC Regulations, 2023 do not specify for allocation of funds by the Government to support establishment of campuses of Foreign Higher Educational Institutions in India.

(e) Clause 10 of the aforesaid UGC Regulations, 2023 provides that the UGC shall have the power to visit the campus and examine its operations to ascertain the infrastructure, academic programmes and overall quality and suitability.

कौशल विकास केंद्रों के माध्यम से रोजगार के अवसर

180. श्रीमती गनीबेन नागाजी ठाकोर:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या कौशल विकास केंद्रों के माध्यम से रोजगार के अवसर उपलब्ध कराए जा रहे हैं; और
- (ख) यदि हां, तो गुजरात में पिछले तीन वर्षों के दौरान उक्त केंद्रों के माध्यम से जिलेवार कुल कितने युवाओं को रोजगार के अवसर उपलब्ध कराए गए हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): कौशल विकास एवं उद्यमशीलता मंत्रालय (एमएसडीई) अपनी विभिन्न प्रमुख योजनाओं जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय प्रशिक्षुता संवर्धन योजना (एनएपीएस) और शिल्पकार प्रशिक्षण योजना (सीटीएस) के माध्यम से देश भर में समाज के सभी वर्गों को औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से कौशल प्रशिक्षण (कौशल, पुनः कौशल और अपस्किलिंग) प्रदान करता है।

(i) पीएमकेवीवाई के तहत, कौशल विकास प्रशिक्षण अल्पकालिक प्रशिक्षण (एसटीटी) के माध्यम से प्रदान किया जाता है और पूर्व शिक्षण की मान्यता (आरपीएल) के माध्यम से देश भर के युवाओं को अप-स्किलिंग और री-स्किलिंग प्रदान की जाती है, जिसका उद्देश्य युवाओं को उद्योग प्रासंगिक कौशल से लैस करके रोजगार के अवसरों तक पहुंचने के लिए उनकी रोजगार क्षमता को बढ़ाना है। पीएमकेवीवाई योजना के तहत, योजना के पहले तीन संस्करणों में अल्पकालिक प्रशिक्षण (एसटीटी) घटक में प्लेसमेंट को ट्रैक किया गया था, जो कि पीएमकेवीवाई 1.0, पीएमकेवीवाई 2.0 और पीएमकेवीवाई 3.0 हैं, जिन्हें वित्त वर्ष 2015-16 से वित्त वर्ष 2021-22 तक लागू किया गया था। पीएमकेवीवाई 4.0 के तहत, हमारे प्रशिक्षित उम्मीदवारों को अपने विविध करियर पथ चुनने के लिए सशक्त बनाने पर ध्यान केंद्रित किया गया है और वे इसके लिए उपयुक्त रूप से उन्मुख हैं। गुजरात में पिछले तीन वर्षों के दौरान प्रशिक्षित उम्मीदवारों की कुल संख्या **61,479** है। पिछले तीन वर्षों का जिलावार ब्यौरा **विवरण -I** में दिया गया है।

(ii) जेएसएस योजना का उद्देश्य भारत सरकार से 100 प्रतिशत अनुदान के साथ पंजीकृत समितियों (एनजीओ) के माध्यम से लाभार्थी के दरवाजे पर अनौपचारिक तरीके से कौशल प्रशिक्षण प्रदान करना है। योजना का उद्देश्य कौशल विकास प्रशिक्षण के माध्यम से स्व/मजदूरी रोजगार को बढ़ावा देकर घरेलू आय में वृद्धि करना है। जेएसएस का मुख्य लक्ष्य 15-45 वर्ष की आयु के गैर-साक्षर, नव-साक्षर और 8वीं कक्षा तक की प्राथमिक शिक्षा वाले और 12वीं कक्षा तक स्कूल छोड़ने वाले लोगों को व्यावसायिक कौशल प्रदान करना है। जेएसएस महिलाओं, अनुसूचित जातियों (एससी), अनुसूचित जनजातियों (एसटी), अन्य पिछड़ा वर्ग (ओबीसी), अल्पसंख्यकों और समाज के अन्य वंचित समूहों को लचीला, किफायती और सुलभ कौशल प्रशिक्षण प्रदान करता है। गुजरात में पिछले तीन वर्षों के दौरान प्रशिक्षित लाभार्थियों की कुल संख्या 57,305 है। जिलेवार जेएसएस और प्रशिक्षित लाभार्थियों की संख्या का ब्यौरा **विवरण -II** में दिया गया है।

(iii) राष्ट्रीय प्रशिक्षुता प्रोत्साहन योजना (एनएपीएस) 2016 में शुरू की गई थी और इसे वित्त वर्ष 2022-23 से एनएपीएस-2 के रूप में जारी रखने के लिए बढ़ाया गया था। एनएपीएस-2 के तहत, प्रशिक्षुओं को 1500/- रुपये प्रति माह के आंशिक वजीफे के रूप में वित्तीय सहायता प्रदान की जाती है। अगस्त, 2023 से भारत सरकार (जीओआई) द्वारा वजीफा सहायता का भुगतान प्रत्यक्ष लाभ हस्तांतरण (डीबीटी) के माध्यम से प्रशिक्षुओं के बैंक खाते में सीधे किया जाता है। पिछले तीन वर्षों के दौरान गुजरात राज्य में रोजगार प्राप्त प्रशिक्षुओं की कुल संख्या **2,00,872** है। गुजरात राज्य में लगे प्रशिक्षुओं की संख्या का जिलावार ब्यौरा **विवरण -III** में दिया गया है।

(iv) एमएसडीई के तत्वावधान में प्रशिक्षण महानिदेशालय (डीजीटी) देश के युवाओं के लिए औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के नेटवर्क के माध्यम से अपनी शिल्पकार प्रशिक्षण योजना (सीटीएस) के तहत दीर्घकालिक प्रशिक्षण लागू कर रहा है। गुजरात राज्य में कुल 488 आईटीआई हैं; जिनमें से 215 निजी आईटीआई हैं और 273 सरकारी आईटीआई हैं। पिछले तीन वर्षों के दौरान आईटीआई का जिलावार विवरण और सीटीएस योजना के तहत नामांकित उम्मीदवारों की संख्या **विवरण -IV** में दी गई है।

(v) माननीय प्रधानमंत्री द्वारा 17.09.2023 को पूरे देश में पीएम विश्वकर्मा योजना शुरू की गई थी। इस योजना का उद्देश्य विश्वकर्माओं को उनके व्यवसाय के विस्तार के लिए आधुनिक उपकरणों, तकनीकों और ऋण सहायता के ज्ञान के साथ कौशल प्रदान करना है। पीएम विश्वकर्मा योजना के तहत लाभार्थी की न्यूनतम आयु पंजीकरण की तिथि पर 18 वर्ष है। 27.01.2025 तक, पूरे भारत में 17.41 लाख उम्मीदवारों को प्रशिक्षित और मूल्यांकन किया गया है, जिनमें से 1.64 लाख उम्मीदवारों को गुजरात राज्य के 322 प्रशिक्षण केंद्रों में प्रशिक्षित और मूल्यांकन किया गया है। इसका जिलावार ब्यौरा विवरण -V में दिया गया है।

विवरण -I

पिछले तीन वर्षों के दौरान गुजरात राज्य में पीएमकेवीवाई के अंतर्गत प्रशिक्षित/उन्मुख अभ्यर्थियों का जिलावार ब्यौरा

जिला	2021-22	2022-23	2023-24	योग
अहमदाबाद	3,610	553	1,588	5,751
अमरेली	357	72	738	1,167
आनंद	543	320	313	1,176
अरवल्ली	0	20	171	191
बनास कंथा	4,386	102	592	5,080
भरुच	521	378	79	978
भावनगर	561	60	354	975
बोटाड	405	147	373	925
छोटाउदेपुर	200	240	523	963
डेंग	281	163	75	519
देवभूमि द्वारका	304	8	0	312
दाहोद	173	180	201	554

गांधीनगर	1,721	400	601	2,722
गिर सोमनाथ	385		96	481
जामनगर	1,393	406	709	2,508
जूनागढ़	766	394	621	1,781
कच्छ	1,544	389	309	2,242
खेड़ा	574	49	89	712
महेसाणा	2,566	95	2,201	4,862
महीसागर	260	111	440	811
मोरबी	320	20	240	580
नर्मदा	314	230	550	1,094
नवसारी	348	318	437	1,103
पंचमहल	279	240	454	973
पाटन	1,080	148	1,882	3,110
पोरबंदर	180	32	0	212
राजकोट	808	238	80	1,126
साबर कंथा	445	54	493	992
सूरत	8,018	487	4,808	13,313
सुरेंद्रनगर	200	0	101	301
तापी	387	236	532	1,155
वडोदरा	1,529	170	126	1,825
वलसाड	543	243	199	985
कुल	35,001	6,503	19,975	61,479

विवरण -II

पिछले तीन वर्षों के दौरान गुजरात राज्य में जेएसएस योजना के तहत प्रशिक्षित लाभार्थियों की संख्या और जिलावार जेएसएस का ब्यौरा

जिला	जेएसएस नाम	2021-22	2022-23	2023-24	योग
अहमदाबाद	जेएसएस अहमदाबाद	1560	2497	0	4057
बनास कंथा	जेएसएस बनास कांथा (पालनपुर)	1549	0	0	1549
भरुच	जेएसएस भरुच	1800	2540	1560	5900
गांधीनगर	जेएसएस गांधीनगर	1800	2700	1800	6300
कच्छ	जेएसएस कच्छ	1800	2700	1800	6300
महेसाणा	जेएसएस मेहसाणा	1800	2700	1800	6300
पाटन	जेएसएस पाटन	1800	2680	1800	6280
साबर कंथा	जेएसएस साबर कांथा	1799	2700	1800	6299
सूरत	जेएसएस सूरत	1800	2700	1800	6300
वडोदरा	जेएसएस वडोदरा	1720	0	0	1720
वलसाड	जेएसएस वलसाड	1800	2700	1800	6300
योग		19228	23917	14160	57305

विवरण -III

पिछले तीन वर्षों के दौरान गुजरात राज्य में एनएपीएस के तहत नियोजित प्रशिक्षुओं का जिलावार ब्यौरा

जिला	2021-22	2022-23	2023-24	योग

अहमदाबाद	11,677	17,279	20,751	49,707
अमरेली	785	1,041	814	2,640
आनंद	830	1,283	1,458	3,571
अरवल्ली	272	264	327	863
बनास कंथा	898	941	1,126	2,965
भरुच	4,350	4,466	4,437	13,253
भावनगर	1,238	1,566	1,421	4,225
बोटाड	212	295	533	1,040
छोटाउदेपुर	151	125	136	412
दाहोद	358	482	526	1,366
डांग	27	32	54	113
देवभूमि द्वारका	585	650	576	1,811
गांधीनगर	2,397	2,837	3,283	8,517
गिर सोमनाथ	429	415	340	1,184
जामनगर	634	834	809	2,277
जूनागढ़	802	873	939	2,614
कच्छ	2,373	2,146	3,035	7,554
खेड़ा	1,097	1,132	1,661	3,890
महेसाणा	1,881	2,115	2,271	6,267
महीसागर	156	188	258	602
मोरबी	519	712	1,033	2,264
नर्मदा	94	49	86	229
नवसारी	510	919	1,049	2,478

पंचमहल	1,511	2,314	3,015	6,840
पाटन	532	578	565	1,675
पोरबंदर	311	244	274	829
राजकोट	3,271	3,399	3,333	10,003
साबर कंथा	862	942	925	2,729
सूरत	4,518	5,016	5,873	15,407
सुरेंद्रनगर	799	738	800	2,337
तापी	473	491	511	1,475
वडोदरा	9,421	8,341	9,247	27,009
वलसाड	3,754	4,069	4,903	12,726
कुल	57,727	66,776	76,369	200,872

विवरण -IV

पिछले तीन वर्षों के दौरान आईटीआई का जिलावार ब्यौरा और सीटीएस योजना के तहत नामांकित उम्मीदवारों की संख्या

(क) गुजरात राज्य में आईटीआई का जिलावार विवरण

जिला	सरकारी आईटीआई की संख्या	निजी आईटीआई की संख्या	योग
अहमदाबाद	19	9	28
अमरेली	11	3	14
आनंद	9	16	25
अरवल्ली	7	8	15
बनास कंथा	14	7	21
भरुच	9	11	20
भावनगर	11	3	14
बोटाड	4	0	4
छोटाउदेपुर	6	1	7
डुंग	1	0	1
देवभूमि द्वारका	4	1	5
दाहोद	9	13	22
गांधीनगर	6	3	9
गिर सोमनाथ	5	3	8
जामनगर	8	1	9

जूनागढ़	10	10	20
कच्छ	11	3	14
खेड़ा	7	14	21
महेसाणा	11	18	29
महीसागर	4	4	8
मोरबी	4	3	7
नर्मदा	7	0	7
नवसारी	9	3	12
पंचमहल	10	20	30
पाटन	9	6	15
पोरबंदर	3	0	3
राजकोट	12	4	16
साबर कंथा	7	10	17
सूरत	12	12	24
सुरेंद्रनगर	9	7	16
तापी	6	0	6
वडोदरा	14	18	32
वलसाड	5	4	9
योग	273	215	488

(ख) पिछले तीन सत्रों के दौरान गुजरात राज्य में आईटीआई (सीटीएस के तहत) में नामांकित उम्मीदवारों का जिलावार ब्यौरा

जिला	2021	2022	2023	योग
अहमदाबाद	6,223	6,726	7,805	20,754
अमरेली	1,750	1,650	2,234	5,634
आनंद	2,684	2,789	3,408	8,881
अरवल्ली	2,939	3,099	3,794	9,832
बनास कंथा	3,414	4,022	4,414	11,850
भरुच	2,621	3,029	3,025	8,675
भावनगर	2,336	2,282	3,157	7,775
बोटाड	482	586	798	1,866
छोटाउदेपुर	903	975	1,311	3,189
डेंग	329	400	460	1,189
देवभूमि द्वारका	758	801	770	2,329
दाहोद	4,386	4,575	5,119	14,080
गांधीनगर	1,922	2,054	2,624	6,600
गिर सोमनाथ	1,026	1,052	1,166	3,244
जामनगर	1,895	1,800	2,240	5,935
जूनागढ़	2,176	2,344	2,729	7,249
कच्छ	2,256	2,629	2,589	7,474
खेड़ा	3,025	3,330	3,765	10,120

महेसाणा	4,591	4,592	5,820	15,003
महीसागर	1,937	1,543	1,945	5,425
मोरबी	571	671	659	1,901
नर्मदा	732	760	896	2,388
नवसारी	3,223	3,695	3,899	10,817
पंचमहल	4,982	5,226	5,786	15,994
पाटन	2,389	2,421	2,755	7,565
पोरबंदर	522	473	597	1,592
राजकोट	2,422	2,477	3,007	7,906
साबर कंथा	2,555	2,782	3,260	8,597
सूरत	4,231	3,876	4,555	12,662
सुरेंद्रनगर	2,540	2,544	2,786	7,870
तापी	1,624	1,562	1,862	5,048
वडोदरा	5,602	5,574	6,262	17,438
वलसाड	2,190	2,309	2,957	7,456
योग	81,236	84,648	98,454	264,338

विवरण-V

गुजरात राज्य में पीएम-विश्वकर्मा योजना के तहत प्रशिक्षित और मूल्यांकन किए गए उम्मीदवारों का जिलावार ब्यौरा

जिला	2023-24	2024-25 (27.01.2025 तक)	योग

अहमदाबाद	301	1,475	1,776
अमरेली	620	5,038	5,658
आनंद	2,498	10,645	13,143
अरवल्ली	176	4,164	4,340
बनास कंथा	3,937	19,390	23,327
भरुच	74	255	329
भावनगर	390	3,666	4,056
बोटाड	1,013	2,385	3,398
छोटाउदेपुर	60	677	737
दाहोद	3,284	13,952	17,236
डांग	-	676	676
देवभूमि द्वारका	-	1,630	1,630
गांधीनगर	236	1,956	2,192
गिर सोमनाथ	-	3,498	3,498
जामनगर	745	2,436	3,181
जूनागढ़	-	4,137	4,137
कच्छ	91	1,139	1,230
खेड़ा	514	2,395	2,909
महेसाणा	11,980	9,509	21,489
महीसागर	1,883	6,829	8,712
मोरबी	-	2,734	2,734

नर्मदा	-	743	743
नवसारी	209	1,192	1,401
पंचमहल	28	1,872	1,900
पाटन	5,403	6,842	12,245
पोरबंदर	-	1,172	1,172
राजकोट	221	7,005	7,226
साबर कंथा	214	1,876	2,090
सूरत	58	1,573	1,631
सुरेंद्रनगर	-	3,814	3,814
तापी	378	1,266	1,644
वडोदरा	742	2,452	3,194
वलसाड	95	781	876
योग	35,150	1,29,174	1,64,324

NATIONAL ADAPTATION FUND FOR CLIMATE CHANGE (NAFCC)

181. DR. SHASHI THAROOR:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the projects under National Adaptation Fund for Climate Change (NAFCC) are decided based on the areas identified under the State Action Plan on Climate Change (SAPCC);

- (b) if so, the areas identified as most vulnerable by Kerala's State Adaptation Fund for Climate Change 2023-2030 (Kerala's SAPCC 2.0);
- (c) whether it is true that NAFCC's sanctioned project in Kerala, (Promotion of Integrated Farming system of Kaipad Pokkali in Coastal Wetlands of Kerala) only includes two (Kannur and Alappuzha) of the nine identified districts; and
- (d) if so, whether the Union Government in coordination with the State Government of Kerala, is considering to sanction additional projects under the NAFCC covering other districts in Kerala identified as most vulnerable by the SAPCC?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) One of the major objectives of the National Adaptation Fund for Climate Change (NAFCC) is to fund concrete climate adaptation projects/programmes aligned with the relevant Missions under National Action Plan on Climate Change (NAPCC) and the State Action Plans on Climate Change (SAPCCs) to address climate change related issues. The respective State Governments in alignment with their SAPCCs formulated projects under NAFCC.

(b) As per Kerala's SAPCC 2.0, the following districts have been identified as highly vulnerable, sector wise:

- Palakkad, Wayanad, Kasaragod, Idukki, Kozhikode, Malappuram, Kottayam, Kannur and Thiruvananthapuram in terms of agriculture sector;
- Palakkad, Kasaragod, Idukki and Kollam in terms of livestock;

- Kasaragod, Kannur, Malappuram and Thiruvananthapuram in terms of coastal fisheries;
- Kollam, Kottayam, Wayanad and Kasaragod in terms of forest;
- Kasaragod, Malappuram, and Palakkad in terms of human health;
- Wayanad, Alappuzha, Kottayam and Kozhikode in terms of water sector.

(c) and (d) The NAFCC project “Promotion of Integrated Farming System of Kaipad and Pokkali in coastal wetlands of Kerala” was implemented in the districts of Kannur, Alappuzha, Thrissur, and Ernakulam. The NAFCC was established in 2015 for scaling up of concrete and pilot adaptation interventions in alignment with NAPCC and SAPCCs. Various components of the individual projects financed under NAFCC meant towards achievement of that objective. Union Budget 2020-21 states that India is implementing its climate actions in various sectors through the normal budgetary process with the participatory support from the stakeholders. The learnings are mainstreamed into the respective SAPCCs.

PROMOTION OF ODISHA CULTURE IN OTHER STATES OF THE COUNTRY

182. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the current programmes and initiatives taken by the Government to promote Odisha Culture in other States of the country

especially key Heritage Sites, Temples, Monuments, Tribal art and Centres etc.;

- (b) whether the Government has any plans to organize an inter-State cultural exchange programme, if so, the details thereof and the methods to be used for these initiatives;
- (c) whether the Union Government proposes to extend financial and logistics support for promoting unique Tribal extravaganza under National Culture fund; and
- (d) the funds allocated for promoting Odisha Culture and Festivals in the current financial year including proposal for next four years?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Government, under National Cultural Exchange Programme, organizes programmes/festivals through Zonal Cultural Centres (ZCCs), where artists from other zones/states are invited to participate and audiences get the chance to enjoy and understand art forms of different regions.

Further, Archaeological Survey of India organizes cultural awareness programmes on various occasions like World Heritage Day, World Heritage Week, International Museums Day, Republic Day, Independence Day, Gandhi Jayanti, etc. through exhibitions, workshops and other programmes involving school and college

students and general public to promote culture and monuments including monuments of Odisha in various states of the country.

(c) and (d) National Culture Fund (NCF) set up by Government, is mandated to preserve and promote tangible and intangible culture heritage of India, including tribal cultural heritage.

Ministry of Culture is administering two schemes namely “Cultural Function and Production Grant Scheme” and “Scheme of Scholarship and Fellowship for Promotion of Art and Culture” wherein financial assistance is provided to the eligible beneficiaries with the broader aim of Promotion and Preservation of Art and Culture. Brief of these schemes alongwith number of beneficiaries (belonging to the State of Odisha) supported during last three years and current financial year are at **STATEMENT**.

STATEMENT

BRIEF OF SCHEMES ALONGWITH NUMBER OF BENEFICIARIES (BELONGING TO THE STATE OF ODISHA) SUPPORTED DURING LAST THREE YEARS AND CURRENT FINANCIAL YEAR

1. Cultural Function and Production Grant Scheme

Under the scheme of Cultural Function and Production Grant (CFPG), financial assistance is provided to NGOs/ Societies/ Trusts/ Universities for organizing Seminars, Conference, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. The details of the number of organizations and

financial assistance provided during last 03 years in the State of Odisha under the aforesaid scheme are given below: -

(Rs. in lakhs)

Financial Year							
2021-22		2022-23		2023-24		2024-25	
						(As on 30-1-2025)	
No. of Org.	Fund Released	No. of Org.	Fund Released	No. of Org.	Fund Released	No. of Org.	Fund Released
108	171.40	89	129.60	90	93.60	33	55.80

2. **Scheme of Scholarship and Fellowship for Promotion of Art and Culture:** The scheme consists of three components. The names and details of the scheme components are as given below:

A. Scheme for Scholarships to Young Artists in Different Cultural Fields:

Upto 400 Scholarships are awarded in a batch year. Under this scheme financial assistance is given to young artists of outstanding promise in the age group of 18-25 years for advanced training within India in the field of Indian Classical Music, Indian Classical Dance, Theatre, Mime, Visual art, Folk, Traditional and Indigenous Arts and Light Classical Music etc. @ Rs. 5,000/- p.m. for 2 years. The Scholarship is released in four equal six monthly installments.

B. Scheme For The Award Of Fellowship To Outstanding Persons in The

Field Of Culture: Upto 400 fellowships (200 Junior and 200 Senior) are awarded in a batch year to outstanding persons in the age group of 25 to 40 years (Jr.) and above 40 years (Sr.) in different cultural fields @ of Rs. 10,000/- p.m. and 20,000/-p.m. for the period of 2 years for cultural research. The Fellowship is released in four equal six monthly installments.

C. Tagore National Fellowship for Cultural Research: The purpose of the Scheme Component is to invigorate and revitalize the various institutions under the Ministry of Culture (MoC) and other identified cultural institutions in the country, by encouraging scholars/academicians to affiliate themselves with these institutions to work on projects of mutual interest. Upto 15 Fellowships (Rs.80,000/- p.m. + Contingency Allowance) and 25 Scholarships (Rs.50,000/- p.m. + Contingency Allowance) for a maximum period of 2 Years. The Fellowship is released in four equal six monthly installments.

The details of the number of organizations and financial assistance provided during last 03 years in the State of Odisha under the aforesaid scheme are given below:

-

(Rs. in lakhs)

2021-22		2022-23		2023-2024		2024-25 (As on 30-1-2025)	
No. of Individual	Fund Released	No. of Individual.	Fund Released	No. of Individual	Fund Released	No. of Individual	Fund Released

183	193.90	114	137.10	187	122.70	52	61.80

INCENTIVES FOR INFORMERS OF CHILD LABOURS

183. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has any data about the incentives given by the State Governments to the informers about the employment of child labour;
- (b) if so, the details thereof;
- (c) whether the Union Government has any plan to announce such incentives to the informers who provide information about child labour employment;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) and (b) Labour being in the Concurrent List, the data is not maintained centrally.
- (c) to (e) At present, there is no such proposal under consideration of Ministry of Labour and Employment.

IMPLEMENTATION OF SASCI SCHEME WITH SPECIAL REFERENCE TO PALI REGION

184. SHRI P P CHAUDHARY:

Will the Minister of **TOURISM** be pleased to state:

- (a) the specific criteria used for selection of projects under Special Assistance to States for Capital Expenditure/Investment (SASCI) scheme, particularly for heritage and religious tourism sites along with the proposals if any, considered from Pali district thereof;
- (b) the strategies being implemented for development of lesser-known destinations including plans for promoting religious tourism circuits connecting Ranakpur Jain Temple and other heritage sites in Pali region;
- (c) whether any assessment has been conducted regarding tourism potential of lesser-known destinations in Pali district, particularly the ancient temples and traditional craft centres and if so, the details thereof; and
- (d) whether any specific international promotion initiatives have been planned to showcase religious and cultural heritage of Pali region along with major tourist circuits of Rajasthan and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d) The Ministry of Tourism issued operational guidelines for 'Special Assistance to States for Capital Investment – Development of Iconic Tourist Centres to Global Scale' (SASCI) with the objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale.

Salient features of this endeavour include developing end to end tourist experience, funding support to the shortlisted proposals, strengthening all points of the tourist value chain, harnessing quality expertise for design and development, sustainable operations and maintenance etc. The projects have been identified based on the project proposals submitted by the concerned State Governments, its examination on the prescribed parameters such as connectivity to the site, tourism eco-system, carrying capacity, sustainability measures, sustainable operation and management, project impact and value created, tourism marketing plans etc. The project will be implemented and managed by the concerned State Governments.

A total number of 40 tourism related projects have been sanctioned in this scheme by Government of India across 23 States of the country for an amount of ₹3295.76 Crore including 2 projects in the State of Rajasthan during the financial year 2024-25 as per the details given below:-

S. No.	Interventions Name	Cost in ₹ crore)
1	Development at Amber-Nahargarh and surrounding Area, Jaipur	49.31
2	Development at Jal Mahal, Jaipur	96.61

The State Government of Rajasthan did not submit any project proposal related to Pali Region under SASCI Scheme.

The Ministry of Tourism has not undertaken any assessment regarding tourism potential of lesser-known destinations in Pali district. However, the Ministry under its Swadesh Darshan and 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive

(PRASHAD)' complements the efforts of tourism infrastructure development of the State Governments/UT Administrations by extending financial assistance to them in synergy with the scheme guidelines, availability of funds etc. The detail of the projects sanctioned under the Swadesh Darshan and PRASHAD scheme in the State of Rajasthan is enclosed as **STATEMENT**.

The Ministry under Swadesh Darshan 2.0, the revamped destination centric version of Swadesh Darshan scheme, has sanctioned the project 'Spiritual Experience, Keshovraipatan' for ₹17.37 Crore in Bundi, Rajasthan.

Ministry of Tourism promotes India in a holistic manner, as a tourist destination including destinations of Rajasthan, in domestic and international markets through its various promotional initiatives such as website, social media promotions, participation in events, assistance to State Governments for organizing fairs and festivals etc.

STATEMENT

Details of the Projects sanctioned under Swadesh Darshan and PRASHAD Scheme in the State of Rajasthan

(Amount in ₹Crore)

S. No.	Name of the Project	Circuit/ Sanction Year	Sanctioned Amount
Swadesh Darshan			
1.	Development of Sambhar Lake Town and Other Destinations	Desert Circuit/ 2015-16	50.01

2.	Development of Govind Dev ji temple (Jaipur), Khatu Shyam Ji (Sikar) and Nathdwara (Rajsamand)	Krishna Circuit/ 2016-17	75.80
3.	Development of Spiritual Circuit– 'Development of Churu (Salasar Balaji)-Jaipur (Shri Samodke Balaji, Ghatke Balaji, Bandheke Balaji)- Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) - Mehndipur Balaji- Chittorgarh (Sanwaliyaji)	Spiritual Circuit/ 2016-17	87.05
4.	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) - Jaipur (Facade Illumination in Jaipur and Nahargarh Fort) - Jhalawar (Gagron Fort) - Chittorgarh (Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) - Hanumangarh (Gogamedi) - Udaipur (Pratap Gaurav Kendra) - Dholpur (Bagh-I-Nilofor and Purani Chawani) - Nagaur (Meera Bai Smarak, Merta) - Tonk (Sunehri Kothi)	Heritage Circuit 2017-18	70.61
PRASHAD			
1.	Integrated Development of Pushkar/Ajmer	2015-16	32.64

सीटीईटी में मैथिली भाषा को शामिल करना

185. श्री गोपाल जी ठाकुर:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या संविधान की आठवीं अनुसूची में 20 अन्य भारतीय भाषाओं के साथ-साथ शामिल मैथिली भाषा को केंद्रीय शिक्षक पात्रता परीक्षा (सीटीईटी) में शामिल करने के लिए केंद्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) की सलाहकार और कार्यान्वयन समिति में कोई चर्चा हुई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या राष्ट्रीय अध्यापक शिक्षा परिषद (एनसीटीई) द्वारा सीटीईटी परीक्षा में मैथिली भाषा को शामिल करने और पाठ्यक्रम में संशोधन करने के लिए किसी समिति का गठन किया गया है;

(ग) क्या सीबीएसई द्वारा दिनांक 18.07.2024 को उक्त मामला एनसीटीई द्वारा गठित समिति को भेज दिया गया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त समिति द्वारा क्या कार्रवाई की गई है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ) दिनांक 9 मई, 2024 को सीबीएसई की परामर्शदात्री और कार्यान्वयन समिति की बैठक में सीटीईटी परीक्षा में मैथिली भाषा सहित अधिक भाषाओं को शामिल करने के मामले पर चर्चा की गई। सीबीएसई की परामर्शदात्री और कार्यान्वयन समिति की सिफारिश पर सीटीईटी परीक्षा में अधिक भाषाओं को शामिल करने का मामला आगे की जांच के लिए एनसीटीई को भेजा गया था। एनसीटीई ने 5+3+3+4 शैक्षणिक और पाठ्यक्रम संरचना के बारे में एनईपी 2020 की सिफारिश के संदर्भ में टीईटी दिशानिर्देशों को संशोधित करने के लिए एक समिति का गठन किया है।

NO DETENTION POLICY

186. SHRI EATALA RAJENDER:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRIMATI D K ARUNA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is planning to remove 'no detention' policy for students from Classes V to VIII with a aim to improve the quality of education and learning outcomes among students;
- (b) whether Gross Enrolment Ratio has increased in some States including Tamil Nadu;
- (c) whether the quality of education measured through learning outcomes among school students had been deteriorating; and
- (d) if so, the details thereof, State-wise especially in Andhra Pradesh, Uttar Pradesh and Telangana and also the current status of the same?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) The Right of Children to Free and Compulsory Education (Amendment) Act, 2019 amending sections 16 and 38 of the RTE Act, 2009, was notified on 11th January, 2019. RTE (Amendment) Act, 2019 states as under:

“16(1) There shall be a regular examination in the fifth class and in the eighth class at the end of every academic year.

(2) If a child fails in the examination referred to in sub-section (1), he shall be given additional instruction and granted opportunity for re-examination within a period of two months from the date of declaration of the result.

(3) The appropriate Government may allow schools to hold back a child in the fifth class or in the eighth class or in both classes, in such manner and subject to such conditions as may be prescribed, if he fails in the re-examination referred to in sub-section (2):

Provided that the appropriate Government may decide not to hold back a child in any class till the completion of elementary education.

(4) No child shall be expelled from a school till the completion of elementary education.”

The Central Government has issued notification, duly amending the Right of Children to Free and Compulsory Rules, 2010 to give effect to the amended provision of Section 16 of the RTE Act, 2009 introduced vide RTE (Amendment) Act, 2019. The rules are applicable to the Central Government schools and the schools established, owned or controlled by the Union Territories having no legislature, for which the Central Government is the appropriate Government as per section 2(a) of the RTE Act, 2009. These rules were notified vide G.S.R 777 (E) dated 21st December, 2024.

As per Rule 16A of RTE(Amendment) Rules, 2024, the manner and conditions subject to which a child may be held back is:

“(1) There shall be regular examination in the fifth class and in the eighth class at the end of every academic year.

(2) After the conduct of regular examination, referred to in sub- rule (1), if a child fails to fulfil the promotion criteria, as notified from time to time, he shall be given

additional instruction and opportunity for re-examination within a period of two months from the date of declaration of results.

(3) If the child appearing in the re-examination referred in sub -rule (2), fails to fulfil the promotion criteria again, he shall be held back in fifth class or eighth class, as the case may be.

(4) During the holding back of the child, the class teacher shall guide the child as well as the parents of the child, if necessary, and provide specialised inputs after identifying the learning gaps at various stages of assessment.

(5) The Head of the school shall maintain a list of children who are held back and personally monitor the provisions provided for specialised inputs to such children and their progress with respect to the identified learning gaps.

(6) The examination and re-examination shall be competency-based examinations to achieve the holistic development of the child and not be based on memorisation and procedural skills.

(7) No child shall be expelled from any school till he completes elementary education.”

(b) As per UDISE+, the Gross Enrolment Ratio (GER) of Tamil Nadu in the year 2013-2014 for Secondary (Class 9-10) was 73.8 which has increased to 97.5 in the year 2023-2024. Details of GER National/State wise are available on the UDISE+ portal. The same may be accessed at [“https://dashboard.udiseplus.gov.in/udiseplus-archive/#/reportDashboard/sReport”](https://dashboard.udiseplus.gov.in/udiseplus-archive/#/reportDashboard/sReport).

(c) and (d) Ministry of Education has been implementing a rolling programme of sample based National Achievement Survey (NAS) at classes 3, 5, 8 and 10 at an interval of three years to assess children's progress and learning competencies. The latest round of NAS (now referred to as PARAKH Rashtriya Sarvekshan) was conducted on 4th December, 2024 across the country to assess the competencies developed by students at the end of foundational, preparatory and middle stages (i.e., Students currently in 3rd, 6th and 9th Grades) in the subjects, Language, Mathematics, the World Around Us, Science and Social Science.

State-wise report card indicating the grade-wise and subject-wise performance of students from all States/UTs including Andhra Pradesh, Telangana and Uttar Pradesh in NAS 2017 and NAS 2021 is available in the public domain and may be accessed at <https://nas.gov.in/report-card>. The NAS 2021 report card of Andhra Pradesh, Uttar Pradesh and Telangana is enclosed as **STATEMENT**.

STATEMENT

National Achievement Survey 2021-Aggregate percentage for the number of correct answers given

Grade	Subject	Andhra Pradesh
Grade 3	Language	57
	Mathematics	54
	EVS	53
Grade 5	Language	47

	Mathematics	40
	EVS	43
Grade 8	Language	49
	Mathematics	35
	Science	36
	Social Science	35
Grade 10	English	49
	Mathematics	32
	Science	35
	Social Science	37
	MIL	39

Grade	Subject	Uttar Pradesh
Grade 3	Language	58
	Mathematics	54
	EVS	54
Grade 5	Language	52
	Mathematics	41
	EVS	46
Grade 8	Language	47
	Mathematics	33
	Science	35

	Social Science	36
Grade 10	English	34
	Mathematics	29
	Science	31
	Social Science	33
	MIL	38

Grade	Subject	Telangana
Grade 3	Language	48
	Mathematics	44
	EVS	45
Grade 5	Language	43
	Mathematics	35
	EVS	38
Grade 8	Language	48
	Mathematics	32
	Science	35
	Social Science	34
Grade 10	English	48
	Mathematics	29
	Science	34
	Social Science	36

	MIL	36

MIL: Modern Indian Language, EVS: Environmental Studies

ENVIRONMENT PROTECTION (END-OF-LIFE VEHICLES) RULES, 2025

187. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has notified Environment Protection (End-of-Life Vehicles) Rules, 2025 and if so, the details thereof and the key features/highlights of the said Rules;
- (b) the aims and objectives behind implementation of the said Rules;
- (c) whether the Government has outlined the specific roles for both Central and State agencies/authorities in implementation of these Rules and if so, the details thereof;
- (d) whether the Government has started any online portal to ensure transparency in implementation and providing real time data on the disposal and recycling of end-of-life vehicles and if so, the details thereof; and
- (e) whether the Government has established any Implementation Committee to oversee the implementation of these Rules and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e) The Ministry of Environment, Forest and Climate Change (MoEFandCC) notified the Environment Protection (End-of-Life Vehicles) Rules, 2025 vide S.O. 98(E) dated 06th January, 2025 for environmentally sound management of end-of-life vehicles. The rules are based on the principle of extended producer responsibility (EPR) where producers of vehicles are given mandatory EPR targets for scrapping of end-of-life vehicles. The rules cover all types of transport and non-transport vehicles, except agricultural tractor, agricultural trailer, combine harvester and power tiller.

Under the said rules, producers have been mandated to fulfil the obligation of Extended Producer Responsibility for the vehicles that the producer has introduced or introduces in the domestic market, including vehicles put to self-use to ensure the specified scrapping targets.

Producers have been provided annual targets for scrapping of End-of-life vehicles starting from the year 2025-26 for the vehicles placed in the market 15 years ago in case of transport vehicles and 20 years ago in case of non-transport vehicles. They have been mandated to fulfil the Extended Producer Responsibility either through purchase of Extended Producer Responsibility certificate generated by its own Registered Vehicle Scrapping Facility or by any entity having Registered Vehicle Scrapping Facility.

Producers are required to obtain registration from Central Pollution Control Board through the centralised online portal. They are required to declare its Extended Producer Responsibility obligations for the current year by 30th April of the same year to the Central Board and furnish annual returns in Form 1 on centralised online portal to Central Board by 30th June regarding vehicles placed in the market, including vehicles put to

self-use in previous financial year and in respect of fulfilment of Extended Producer Responsibility obligations during the previous financial year.

Producers are required to take necessary measures to encourage End-of-Life vehicles are deposited at the Registered Vehicle Scrapping Facility or designated Collection Centres. They must make necessary arrangements to receive the End-of-Life vehicle from the registered owner at any designated Collection Centre, including its sales outlet and shall upload such list of designated Collection Centre, sales outlet on its website and at a conspicuous place of its sales outlets and service centres.

Producers are required to fulfil the Extended Producer Responsibility obligations by floating schemes such as buy back scheme, deposit refund scheme etc, or designate any other entity to fulfil the same. Every producer shall organise awareness campaigns and encourage customers by offering incentives to safe deposit of End-of-Life vehicles at the Registered Vehicle Scrapping Facility or the designated Collection Centre.

Bulk consumers and Registered Vehicle Scrapping Facilities (RVSFs) have been mandated to obtain registration from State Pollution Control Board through the centralised online portal. RVSFs have been mandated to receive unfit vehicles or End-of-Life vehicles for scrapping and must carry out treatment, depolluting, dismantling, segregation and scrapping activities.

RVSFs can exchange the Extended Producer Responsibility certificates upon processing of every End-of Life vehicle based on the quantity of steel from the End-of-Life vehicles on the centralized online portal for issuance of Extended Producer Responsibility certificates by Central Board for purchase by the producers.

Under the rules, Central Pollution Control Board (CPCB) has been mandated to establish a centralized online EPR portal within six months of the publication of the Rules for implementation of the provisions of the Rules inter-alia include registration of Producers, Bulk consumers and RVSFs, generation and exchange of EPR certificates, filing of returns regarding EPR obligations and scrapping of end-of-life vehicles, uploading the list of designated collection centres for receiving End-of-life vehicles. Central Pollution Control Board has been mandated to carry out the registration of producers on the centralised online portal. Rules enable CPCB to issue guidelines for handling, processing and recycling or refurbishing of materials of End-of-Life vehicles in environmentally sound manner and for implementation of these rules. CPCB is required to undertake periodic inspection and audit of the producer to ensure that such facility is complying with the requirement under the provisions of these rules. CPCB may undertake or cause to be undertaken by an authorised agency the periodic inspection and audit of the Registered Vehicle Scrapping facility. CPCB may take necessary actions against violations or for non-fulfilment of obligations under these rules against a producer or Registered Vehicle Scrapping Facility or any other person.

State Government and UT Administration is required to take steps to ensure that adequate number of RVSFs and Automated Testing Stations are established in the respective State and Union Territory, organise awareness campaigns, and encourage and incentivise customers to engage in safe deposition of End-of-Life vehicles at the Registered Vehicle Scrapping Facility or the designated Collection Centre.

State Pollution Control Board have been mandated to register the RVSF and bulk consumer on the centralized online portal. SPCB State Pollution Control Board is

required to undertake periodic inspection and audit, or cause to be inspected by an authorised agency, of the RVSF to ensure compliance of the rules. SPCB is required to undertake periodic inspection and audit, or cause to be inspected by an authorised agency, of the Registered Vehicle Scrapping Facility to ensure the compliance of these rules and may take necessary actions against violations or for non-fulfilment of obligations under these rules against a Registered Vehicle Scrapping Facility or bulk consumer or any other person.

In case, producer or Registered Vehicle Scrapping Facility or bulk consumer fails to comply with the provisions relating to handling and scrapping of End-of-Life vehicles in environmentally sound manner under these rules, are liable to pay environmental compensation for causing loss, damage or injury to environment or public health.

In line with the Rule 17, MoEFandCC has vide Order dated 30.01.2025 constituted the Implementation Committee under chairpersonship of Chairman, Central Pollution Control Board, with representatives from the concerned Ministries/ Departments/ stakeholders representing producers, recyclers and scrapping facilities, for effective implementation of these rules.

PM EVIDYA DTH CHANNEL

188. SHRI SURESH KUMAR KASHYAP:

SHRIMATI KRITI DEVI DEBBARMAN:

SHRI CHANDRA PRAKASH JOSHI:

SHRI DINESHBHAI MAKWANA:

SHRI SHANKAR LALWANI:

SHRI DEVUSINH CHAUHAN:

SHRI VIJAY BAGHEL:

SHRI VISHNU DAYAL RAM:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the type of contents broadcasted by the PM eVidya DTH channel;
- (b) whether the channel broadcast in regional languages also and if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government plans to integrate the PM eVidya DTH with other digital education initiatives such as Diksha platform;
- (d) the expected outcomes in terms of educational accessibility for the hearing impaired students; and
- (e) the details of the outcome in Himachal Pradesh by this initiative ?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) PM eVidya DTH TV Channels telecast primarily curriculum-based educational video programs in Indian languages. These programs cover various subjects including languages and vocational education as per the school curriculum prescribed by NCERT/CBSE and the SCERTs and school education boards of the States/Union Territories. In addition, PM eVidya DTH TV Channels also broadcast various programs having curricular/co-curricular/ extra-curricular values such as art and craft, health education, general knowledge, general awareness, value education, cultural heritage, yoga, sports, etc.

(b) PM eVidya DTH Channels currently telecast e-content in 30 Indian languages including Hindi and English. The other languages are 1. Assamese, 2. Bengali, 3. Galo, 4. Garo, 5. Gujarati, 6. Idu, 7. Indian Sign Language (ISL) 8. Kaman, 9. Kannada, 10. Khasi, 11. Kok Borak, 12. Konkani, 13. Malayalam, 14. Manipuri, 15. Marathi, 16. Mizo, 17. Nepali, 18. Nyishi, 19. Odia 20. Punjabi, 21. Sanskrit, 22. Tagin, 23. Tamil, 24. Tangsa, 25. Taraon, 26. Telugu, 27. Urdu, and 28. Wancho

(c) Yes, PM eVidya initiative is aimed at convergence of all efforts related to digital/online/on-air education to enable multi-modal access to education in a resilient and coherent way. To this effect, DIKSHA platform has been enabled for coherent access of the QR code embedded educational audio/video/multimedia programs disseminated through 200 PM eVidya DTH TV Channels and 400 radio stations and on iRadio in a simultaneous manner.

(d) PM eVidya DTH TV Channels' initiative includes India's first television channel in Indian Sign Language (ISL), on Channel # 31 to promote accessible education for students with hearing disabilities. The expected outcomes in terms of educational accessibility to be achieved through this novel initiative involves to disseminate learning content for school children, teachers, teacher educators, and other stakeholders in areas such as career guidance, skill training, mental health, class wise curricular content, communication skills, as well as the promotion of sign language as a subject, just like any other languages.

(e) The State of Himachal Pradesh has been allotted 5 DTH TV channels under PM eVidya (viz. DD PM eVIDYA HP88, 89, 90, 91, and 92). As on date, the State is

disseminating 3,683 numbers of e-content approximately equalling 638 hours of telecast based on NCERT/State syllabus.

In DIKSHA, Himachal Pradesh has its own tenant in which around 3542 e-resources (including 294 energized textbooks, 868 text documents, 2058 audios/videos and 320 interactive contents) have been uploaded. The DIKSHA platform use cases in Himachal Pradesh includes 1.9 Lakhs registered users and 829 daily active users. Also using NISHTHA courses on DIKSHA 100% teachers from Himachal Pradesh are trained on NISHTHA ECCE (342 master trainer teachers) NISHTHA Elementary (12020 teachers) and NISHTHA Secondary (19580 teachers) courses. In NISHTHA FLN, 5199 teachers completed certification course through DIKSHA platform.

एफईएमए विनियमों में संशोधन

189. श्री कौशलेन्द्र कुमार:

क्या **वित्त मंत्री** यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विदेशी मुद्रा उल्लंघन के मामलों को 5 करोड़ रुपये तक अर्थदंड अदा करते हुए निपटाने की अनुमति देने के लिए एफईएमए विनियमों में संशोधन किया है;

(ख) नीति में उक्त परिवर्तन से कितने लोगों को लाभ होगा;

(ग) क्या सरकार द्वारा लिए गए उपरोक्त निर्णय से पहले लंबित मामलों पर उक्त परिवर्तन लागू होगा; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) :

(क) और (ख) विदेशी मुद्रा प्रबंध अधिनियम, 1999 (फेमा) की धारा 15 (1) में प्रावधान किया गया है कि उक्त अधिनियम के किसी भी प्रकार के उल्लंघन के मामले में, ऐसा उल्लंघन करने वाले व्यक्ति द्वारा आवेदन करने

पर, केंद्र सरकार द्वारा इस संबंध में प्राधिकृत भारतीय रिजर्व बैंक (आरबीआई) और प्रवर्तन निदेशालय (डीओई) के अधिकारियों द्वारा शमन किया जा सकता है। केंद्र सरकार ने इन प्रदत्त शक्तियों का प्रयोग करते हुए, विदेशी मुद्रा (शमन कार्यवाही) नियम, 2000 जारी किए थे, जिन्हें दिनांक 12 सितंबर, 2024 को अधिसूचित विदेशी मुद्रा (शमन कार्यवाही) नियम, 2024 द्वारा अधिक्रमित किया गया था। इन नियमों में इस प्रकार की शमन की प्रक्रिया का प्रावधान किया गया है और आरबीआई तथा डीओई में विभिन्न स्तरों पर अधिकारियों को उक्त उल्लंघन में शामिल राशि के अनुसार शमन करने के लिए प्राधिकृत किया गया है।

(ग) और (घ) विदेशी मुद्रा (शमन कार्यवाही) नियम, 2024 शुरू होने की तारीख को शमन प्राधिकरण के समक्ष लंबित कोई भी शमन आवेदन विदेशी मुद्रा (शमन कार्यवाही) नियम, 2000 के प्रावधानों द्वारा शासित होगा।

OBJECTIVES OF PRASHAD SCHEME

190. SHRI MALAIYARASAN D:

SHRI C N ANNADURAI:

SHRI G SELVAM:

SHRI NAVASKANI K:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has implemented the Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD) scheme;
- (b) the objectives, scope and key targeted areas of the PRASHAD Scheme, including the criteria for selecting pilgrimage sites;
- (c) the steps taken under the PRASHAD Scheme to promote spirituals/sustainable tourism and improve infrastructure at pilgrimage sites;

- (d) the total funds allocated for the scheme particularly for Tamil Nadu and the progress made so far in its implementation including Kallakurichi Constituency of Tamil Nadu;
- (e) the key achievements of the PRASHAD Scheme since its inception along with challenges by the Government in implementing PRASHAD projects;
- (f) the number of pilgrimage sites identified and developed under the PRASHAD Scheme in Tamil Nadu;
- (g) the list of pilgrimage sites included in the PRASHAD Scheme along with the funds allocated to each State, State-wise;
- (h) whether there are any States where the PRASHAD Scheme is yet to be implemented and if so, the reasons therefor; and
- (i) the manner in which the Government monitor the progress of projects and conduct regular evaluations under the PRASHAD Scheme?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (i): Yes Sir, Ministry of Tourism, Government of India is implementing Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD) scheme.

The 'National Mission on Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive' (PRASHAD) has been launched by the Ministry of Tourism with the objective of integrated development of identified pilgrimage and heritage destinations. Under the scheme, Ministry of Tourism provides financial assistance to the State Governments and Union Territory Administrations for development of tourism infrastructure at important pilgrimage and heritage destinations. The vision of the scheme is to rejuvenate

pilgrimage and spiritual experience of the tourists through availability of well- planned tourism infrastructure enabling tourist convenience, accessibility, security, cleanliness, experience and revitalize/preserve the soul of the pilgrimage/heritage city through integrated, inclusive, and sustainable developments that would spur employment opportunities for the local communities.

The selection of pilgrimage sites under PRASHAD Scheme is based on various parameters, which, inter-alia, include the number of footfalls, cultural, historical and heritage significance of the locations, equitable representation to ensure nationwide development, availability of funds and other factors. This process is undertaken in consultation with State Governments (SGs)/UT Administrations (UTs).

Since the launch of the Scheme, the Ministry has sanctioned 47 projects in 27 States/UTs with an estimated cost of Rs.1594.40 crore and a total amount of Rs.1047.92 crore has been released for these projects till date.

Details of the projects sanctioned/sites identified along with the details of funds released till date under the scheme including the State of Tamil Nadu is given in the **STATEMENT.**

Receiving proposals from the State Governments/UT Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

The primary issue faced in the projects sanctioned under the scheme is ensuring their timely completion. Although the projects are implemented by the respective State

Governments/UT Administrations, the Ministry of Tourism regularly monitors their progress and actively encourages the concerned authorities to complete them within the stipulated timeframe.

In order to monitor and expedite progress of the sanctioned projects and to guide the State Governments/UT Administrations, the Ministry of Tourism holds regular review meetings at different levels. Further, Central Sanctioning and Monitoring Committee and Mission Directorate meetings are also held in accordance with the scheme guidelines.

STATEMENT

List of projects sanctioned under PRASHAD Scheme

(in Rs. Crore)

State/UT	S. No.	Project Name	Sanction Year	Approved Cost	Amount Released	Physical Progress %
Andhra Pradesh	48.	Development of Pilgrim Amenities at Amaravati	2015-16	27.77	27.77	100%
	49.	Development of Srisailem Temple	2017-18	43.08	43.08	100%
	50.	Development of Pilgrimage	2022-23	54.04	13.69	28%

		Amenities at Sri Varaha Lakshmi Narsimha Swami VariDevasthana m at Simhachalam				
	51.	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33	-	0%
Arunachal Pradesh	52.	Development of ParshuramKun d	2020-21	37.88	21.95	86%
Assam	53.	Development of Pilgrimage amenities at Kamakhya Temple	2015-16	29.80	29.80	100%

Bihar	54.	Development at Patna Sahib	2015-16	29.62	29.62	100%
	55.	Development of basic facilities at Vishnupad temple	2014-15	3.63	3.63	100%
Chhattisgarh	56.	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	2020-21	48.44	32.13	90%
Goa	57.	Development of Bom Jesus Basilica	2024-25	16.46	-	0%
Gujarat	58.	Development of Dwarka	2016-17	10.46	10.46	100%
	59.	Development of Pilgrimage Amenities at Somnath	2016-17	45.36	45.36	100%

	60.	Development of Promenade at Somnath	2018-19	47.12	47.12	100%
	61.	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00	10.54	30%
Haryana	62.	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	2019-20	48.53	34.68	74%
Jammu and Kashmir	63.	Development at Hazratbal Shrine	2016-17	40.46	34.30	90%
Jharkhand	64.	Development of Baba BaidyaNath Dham	2018-19	36.79	34.95	100%
Karnataka	65.	Development of Pilgrimage	2023-24	45.71	0.00	0%

		Amenities at Sri Chamundesw ari Devi Temple				
Kerala	66.	Development at Guruvayur Temple	2016-17	45.19	45.19	100%
Madhya Pradesh	67.	Development of Amarkantak	2020-21	49.99	34.73	81%
	68.	Development of Omkareshwar	2017-18	43.93	43.93	100%
Maharash tra	69.	Development o Trimbakeshwar	2017-18	42.18	29.93	93%
Meghalaya	70.	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and	2020-21	29.29	24.92	100%

		Charantala Kali Temple				
Mizoram	71.	Development of Infrastructure for Pilgrimage and Heritage Tourism at ChiteVang, Zuangtai, Reiek and Aizawl	2022-23	44.89	13.18	29%
Nagaland	72.	Development of Pilgrimage Infrastructure at Molungkimong, Noksen Church, Aizuto, Wokha and Kohima	2018-19	25.20	21.33	100%
	73.	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022-23	18.18	10.91	62%

Odisha	74.	Infrastructure Development at Puri	2014-15	50.00	10.00	-
Punjab	75.	Development of KarunaSagar Valmiki Sthal at Amritsar	2015-16	6.40	6.40	100%
	76.	Development of Chamkaur Sahib	2021-22	31.57	17.49	79%
Rajasthan	77.	Integrated Development of Pushkar/ Ajmer	2015-16	32.64	26.11	100%
Sikkim	78.	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	2020-21	33.32	28.31	87%

Tamil Nadu	79.	Development of Kanchipuram	2016-17	13.99	13.99	100%
	80.	Development of Velankanni	2016-17	4.86	4.86	100%
Telangana	81.	Development of Jogulamba Devi Temple	2020-21	38.90	33.07	72%
	82.	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple	2022-23	62.00	12.82	37%
	83.	Development of Pilgrimage Infrastructure at Bhadrachalam	2022-23	41.38	8.43	15%
Tripura	84.	Development of Tripura	2020-21	34.43	25.62	63%

		Sundari Temple				
Uttar Pradesh	85.	Development of Varanasi – Phase –I	2015-16	18.73	18.73	100%
	86.	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98	10.98	100%
	87.	Development of River Cruise Tourism at Varanasi	2017-18	9.02	9.02	100%
	88.	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36	9.36	100%
	89.	Development of Varanasi – Phase II	2017-18	44.60	31.77	100%

	90.	Development of Infrastructure facilities at Govardhan	2018-19	37.59	30.97	100%
Uttarakhand	91.	Integrated Development of Kedarnath	2015-16	34.77	34.77	100%
	92.	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	2018-19	56.15	38.38	85%
	93.	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and Yamunotri Dham	2021-22	54.36	10.22	100%
West Bengal	94.	Development of Belur Math	2016-17	30.03	23.39	100%

महाकुंभ 2025 के लिए पर्यटन अवसंरचना

191. श्री अरुण गोविल:

श्री मनीष जायसवाल:

श्री भोजराज नाग:

सुश्री कंगना रनौत:

श्री नव चरण माझी:

श्री परषोत्तमभाई रुपाला:

श्री चन्द्र प्रकाश जोशी:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

डॉ. राजेश मिश्रा:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा घरेलू और अंतर्राष्ट्रीय आगन्तुकों हेतु सुगम पहुंच और आरामदायक अनुभव सुनिश्चित करने के उद्देश्य से महाकुंभ 2025 के लिए प्रयागराज में पर्यटन अवसंरचना और सुविधाओं में वृद्धि करने के संबंध में कोई उपाय कार्यान्वित किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) महाकुंभ 2025 में लाखों आगंतुकों के आगमन की संभावना को ध्यान में रखते हुए पर्यटकों, तीर्थयात्रियों और अन्य हितधारकों की सुरक्षा, संरक्षा और कल्याण सुनिश्चित करने के लिए सरकार द्वारा क्या पहल की गई है; और
- (ग) क्या सीधी संसदीय निर्वाचन क्षेत्र से महाकुंभ में पवित्र डुबकी लगाने जा रहे लाखों श्रद्धालुओं को देखते हुए ब्योहारी से सिंगरौली होकर प्रयागराज तक विशेष रेलगाड़ी चलाने की व्यवस्था की जा रही है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) और (ख) महाकुंभ 2025 का आयोजन प्रयागराज, उत्तर प्रदेश में हो रहा है। आयोजन, अवसंरचना और सुविधाओं में वृद्धि करना राज्य सरकार का विषय है।

पर्यटन मंत्रालय विभिन्न प्रकार की पहलों के माध्यम से महाकुंभ 2025 का संवर्धन कर रहा है। मंत्रालय ने मेला क्षेत्र में विदेशी पर्यटकों, मीडिया, प्रभावशाली व्यक्तियों सहित पर्यटकों आदि को सूचना उपलब्ध कराने और उन्हें आकर्षित करने के लिए अतुल्य भारत मंडप स्थापित किया है। महाकुंभ के लिए नए प्रकार के सृजनशील कार्य, विभिन्न प्रकार के भ्रमण पैकेजों के डिजिटल ब्रोशर, विमान यात्राओं के विकल्प, रहने की सुविधाओं के विकल्प आदि तैयार किए गए हैं और उनका प्रचार किया गया है। इसके अलावा, पर्यटकों के लिए एक समर्पित महाकुंभ पर्यटक इंफोलाइन (1800111363) स्थापित की गयी है।

पर्यटन मंत्रालय के सोशल मीडिया हैंडलों के माध्यम से भी महाकुंभ का संवर्धन किया जा रहा है।

पर्यटन मंत्रालय के सार्वजनिक क्षेत्र के प्रतिष्ठान भारत पर्यटन विकास निगम (आईटीडीसी) ने टेंट सिटी, प्रयागराज में 80 आरामदायक टेंट आवास स्थापित किए हैं।

संस्कृति मंत्रालय ने नॉर्थ सेंट्रल जोन सांस्कृतिक केंद्र के माध्यम से मेला क्षेत्र में एक सांस्कृतिक गांव, यथा कलाग्राम की स्थापना की है, जो अनुभूत मंडप, कलाकारों का प्रदर्शन, फूड ज़ोन, पारंपरिक भारतीय हस्तशिल्प और हथकरघा का प्रदर्शन तथा बिक्री आदि को प्रदर्शित करता है।

(ग) रेल मंत्रालय से प्राप्त जानकारी के अनुसार, यात्रियों की आवश्यकताओं को पूरा करने तथा प्रयागराज पहुंचने/वापिस आने की उनकी यात्रा को सुविधाजनक बनाने के लिए, ब्यूहारी-कटनी सेक्टर पर 16 रेल सेवाओं (05609/05610 जबलपुर-बरगवां कुंभ मेला स्पेशल सहित) का संचालन किया जा रहा है। प्रयागराज जाने के लिए यात्रा हेतु, यात्री कटनी में ट्रेन बदल सकते हैं तथा कटनी-प्रयागराज सेक्टर में चल रही 176 ट्रेनों (32 विशेष ट्रेनों सहित) का लाभ उठा सकते हैं।

TREE PLANTATION

192. SHRI DEEPAK ADHIKARI (DEV):

SHRI JANARDAN SINGH SIGRIWAL

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the trees cut and deforestation caused due to construction of roads/highways under National Highway Authority of India in the country, State-wise;
- (b) whether the Government provides any financial assistance to the States for executing tree plantation programmes;
- (c) if so, the details thereof, State/UT-wise and if not, the reasons therefor;
- (d) the details of the schemes proposed by the Government to carry out plantation drives in villages across the country; and
- (e) whether the Government is contemplating to launch tree plantation programme in the country on large scale and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) The proposals for diversion of forest land including those for construction of roads/ highways under National Highways Authority are considered for approval on case to case basis under the provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. As per the conditions of approval, the States/UTs concerned have to ensure that minimum number of trees are felled and wherever possible translocation of trees is done. The permissions for felling of trees are given by the concerned States/UTs under various Acts, Rules, Guidelines and the directions of Hon'ble

Courts. The data of trees felled in such cases is not maintained at the level of the Ministry.

(b) to (e) National Mission for a Green India is one of the eight Missions outlined under the National Action Plan on Climate Change. It aims at protecting, restoring, and enhancing India's forest cover and responding to Climate Change by undertaking plantation activities in the forest and non-forest areas. GIM activities were started in the FY 2015-16. So far, a sum of ₹962.87 crores has been released to seventeen States and one union territory for creation of plantation/eco-restoration. The State/UT-wise funds released/financial assistance provided under Green India Mission is enclosed at **STATEMENT-I**.

Nagar Van Yojana (NVY) is being implemented to create forest/green spaces in urban areas by developing Nagar Vans/Vatikas and to protect forest land within cities/towns or its fringes from degradation and encroachment. The scheme is designed to actively engage local residents and different agencies in developing bio-diverse forests for social and environmental benefits in an urban landscape. The detail of the funds released to the States/UTs under the Nagar Van Yojana (NVY) scheme during last five years is attached at **STATEMENT-II**.

The Ministry is implementing the 'School Nursery Yojana' with an aim to provide an environment for the students to understand and

appreciate the significance of plants in maintaining and sustaining the natural eco-system.

The Ministry is also implementing 20 Point Programme (TPP) scheme wherein, *Afforestation targets of Item No 51-Afforestation - 51(a) - Area Covered under plantation on - Public and Forest Lands (Hectare) and 51(b)- Number of Seedlings to be planted on - Public and Forest Lands (Number)* are fixed annually by MoEFandCC to all States/UTs. These targets are achieved collectively by the States/UTs through various programmes of the Central Govt. Schemes, State Govt. plan and non-plan schemes and plantation efforts by NGOs, Private organizations, Civil Societies etc.

The details of the funds released to Eco task Force (ETF) Battalions during the last five years is as under:

(₹ in crore)					
Year	Total Allotted Budget		Release		
	BE	RE	ROI	NER	Total Release
2020-21	75.00	38.00	29.48	8.51	38.00
2021-22	50.00	110.00	50.00	60.00	110.00

2022- 23	70.00	80.00	55.00	25.00	80.00
2023- 24	64.34	64.34	54.20	10.14	64.34
2024- 25	68.34	90.00	55.00	13.34	68.34 ₹21.66 Crores is under process

Further, on the occasion of World Environment Day 5th June, 2024 the Hon'ble Prime Minister has launched 'Ek Ped Maa Ke Naam' (एक पेड़ माँ के नाम) campaign and urged all citizens to contribute to make our planet better and called upon everyone, in India and around the world, to plant a tree as a tribute to our mothers. The initiative encouraged people to plant a sapling as a tribute to their mothers, intertwining the themes of environmental care with the universal bond of maternal love.

<u>STATEMENT-I</u>		
The State/UT-wise funds released/financial assistance provided under Green India Mission		
Sl. No.	States	Total funds Released (₹in crore)
1	Andhra Pradesh	6.19
2	Arunachal Pradesh	34.71

3	Chhattisgarh	72.84
4	Haryana	47.73
5	Himachal Pradesh	17.09
6	Jammu and Kashmir	36.72
7	Karnataka	23.66
8	Kerala	25.47
9	Madhya Pradesh	123.26
10	Maharashtra	10.30
11	Manipur	62.66
12	Mizoram	160.21
13	Odisha	88.37
14	Punjab	26.95
15	Sikkim	42.73
16	Uttarakhand	167.59
17	West Bengal	10.95
18	Uttar Pradesh	5.43
Total		962.87

STATEMENT-II

The detail of the funds released to the States/UTs under the Nagar Van Yojana (NVY) scheme during last five years

(₹ in lakhs)

<u>S.No.</u>	State/UT	2020-21	2021-22	2022-23	2023-24	2024-25	Total
1	Andaman and Nicobar	0	56.35	0	0	0	56.35
2	Andhra Pradesh	0	117.41	358.61	5888.37	3549.55	9913.94
3	Arunachal Pradesh	0	0	56	0	24	80
4	Assam	0	169.61	0	0	0	169.61

5	Bihar	143.71	100.78	137.61	44.802	0	426.90
6	Chandigarh	0	0	13.41	0	0	13.41
7	Chhattisgarh	0	690.42	0	0	0	690.42
8	Goa	0	143.71	0	61.59	0	205.3
9	Gujarat	0	297.5	203	0	242.5	743
10	Haryana	0	449.02	0	0	0	449.02
11	Himachal Pradesh	0	166.46	319.4	0	0	485.86
12	Jammu and Kashmir	0	138.46	476.28	107.34	686.33	1408.41
13	Jharkhand	87.71	236.53	1341.41	145.29	0	1810.94
14	Karnataka	216.02	140.35	0	260.44	1598.65	2215.46
15	Kerala	0	949.93	0	0	0	949.93
16	Madhya Pradesh	216.86	870.35	1175.09	0	3260.97	5523.27
17	Maharashtra	158.06	156.86	193.87	0	0	508.79
18	Manipur	0	143.71	0	0	0	143.71
19	Meghalaya	0	0	242.76	0	0	242.76
20	Mizoram	0	284.06	1766.1	121.74	0	2171.9
21	Nagaland	0	129.29	0	1895.29	0	2024.58
22	Odisha	0	1871.04	0	0	0	1871.04
23	Punjab	0	233.73	0	360.53	0	594.26
24	Rajasthan	0	444.36	848.12	72.8	914.96	2280.24
25	Sikkim	0	0	390.97	42	279.44	712.4087
26	Tamil Nadu	0	593.11	630	0	0	1223.11
27	Telangana	0	0	582.88	0	1890	2472.88
28	Tripura	0	353.36	0	151.44	0	504.8
29	Uttar Pradesh	0	1964.94	5.6	0	831.6	2802.14
30	Uttarakhand	111.3	92.4	86.72	0	0	290.42
31	West Bengal	0	102.06	16.8	158.07	0	276.93
Total		933.66	10895.8	8844.63	9309.701	13278.0003	43261.79

छत्तीसगढ़ में एएसआई के अंतर्गत सूचीबद्ध मंदिर और स्मारक

193. श्री राधेश्याम राठिया:

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

(क) छत्तीसगढ़ में भारतीय पुरातत्व सर्वेक्षण (एएसआई) के नियंत्रणाधीन सूचीबद्ध मंदिरों और स्मारकों की जिला-वार संख्या कितनी है और इसका ब्यौरा क्या है;

(ख) क्या वर्तमान में रायगढ़ जिले में स्थित मंदिर का प्रशासन भारतीय पुरातत्व सर्वेक्षण के नियंत्रण में है;

(ग) यदि नहीं, तो मंदिरों को भारतीय पुरातत्व सर्वेक्षण के प्रशासन (एएसआई) के अधीन लाने के लिए क्या आवश्यक कदम उठाए जाने की आवश्यकता है;

(घ) क्या मंदिरों को एएसआई के प्रशासन के अधीन लाने के बाद इनके रखरखाव और विकास के लिए कोई धनराशि आवंटित किए जाने की संभावना है; और

(ड.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) छत्तीसगढ़ राज्य में, मंदिरों सहित राष्ट्रीय महत्व के 46 स्मारक और पुरातत्वीय स्थल जिनका रख-रखाव भारतीय पुरातत्व सर्वेक्षण द्वारा किया जाता है, का जिला-वार ब्यौरा **विवरण** में दिया गया है।

(ख) छत्तीसगढ़ राज्य के रायगढ़ जिले में राष्ट्रीय महत्व का कोई स्मारक नहीं है।

(ग) जब कभी केंद्र सरकार का यह मत होता है कि कोई प्राचीन स्मारक या पुरातत्वीय स्थल और अवशेष राष्ट्रीय महत्व के हैं, तो वह सरकारी राजपत्र में अधिसूचना द्वारा ऐसे प्राचीन स्मारक अथवा पुरातत्वीय स्थल और अवशेष को राष्ट्रीय महत्व का घोषित करने के अपने आशय की दो महीने की सूचना दे सकती है। दो महीने की उक्त अवधि के समाप्त होने पर केंद्र सरकार, उसको प्राप्त आपत्तियों, यदि कोई है तो, पर विचार करके, सरकारी राजपत्र में अधिसूचना द्वारा प्राचीन स्मारक या पुरातत्वीय स्थल और अवशेष, जैसा भी मामला हो, को राष्ट्रीय महत्व का घोषित कर सकती है।

(घ) और (ड.) भारतीय पुरातत्व सर्वेक्षण के तहत संरक्षित स्मारकों/संरक्षित क्षेत्रों के संरक्षण और रख-रखाव के लिए वास्तविक आवश्यकता अनुसार निधियां आवंटित की जाती हैं। रायगढ़ जिले में स्थित मंदिर भारतीय पुरातत्व सर्वेक्षण के संरक्षणाधीन नहीं है।

विवरण

छत्तीसगढ़ राज्य में राष्ट्रीय महत्व के स्मारकों का जिला-वार ब्यौरा

बस्तर	
1.	नारायण मंदिर, नारायणपाल
2.	महादेव मंदिर, बस्तर
3.	काम स्मारक या उरसगट्टा चौकी, दिलमिली
बस्तर दंतेवाड़ा	
4.	करली महादेव मंदिर, समलूर
बीजापुर	
5.	अर्धनारीश्वर प्रतिमा , भैरमगढ़
बिलासपुर	
6.	कंठी देवल, रतनपुर
7.	मंदिर, बेलपान
8.	मंदिर (खंडहर), गतौरा
9.	मल्हार किला, मल्हार
10.	पातालेश्वर महादेव मंदिर जिसमें आसपास के मंदिरों के सभी प्राचीन अवशेष, ब्राह्मण, बौद्ध और जैन देवताओं की विभिन्न मूर्तियां और शिलालेख, नक्काशीदार और बिना नक्काशी वाले पत्थर, मल्हार

11.	किले के उत्तरी प्रवेश द्वार के बगल में खंडहर दीवार में बना (बढ़िया) द्वार शामिल है, और गांव की सीमाओं के भीतर पड़े नक्काशीदार पत्थर और मूर्तियाँ, रतनपुर
12.	अजमेरगढ़ किला, आमानला
बामेतारा	
13.	सीता देवी का पुराना मंदिर और सत्ती स्तंभ (सीता देवी मंदिर और सती स्तम्भ), देवरबीजा, तहसील-बेरला
बलौदाबाजार-भाटपारा	
14.	शिवरीनारायण, नारायणपुर के महंत लालदास का मंदिर
15.	बैरागी के मठ और मंडप, नारायणपुर सहित महादेव का मंदिर दुर्ग
दुर्ग	
16.	पुराना खंडहर बलुआ पत्थर का मंदिर (शिव मंदिर), देवबलोदा दंतेवाड़ा
दंतेवाड़ा	
17.	दंतेश्वरी मंदिर, बारसूर में प्राचीन मूर्ति
18.	गणेश प्रतिमाएं, बारसूर
19.	चंद्रादित्य मंदिर, बारसूर
20.	मामा भांजा मंदिर, बारसूर
21.	दंतेश्वरी देवी मंदिर, दंतेवाड़ा
22.	महापाषाण स्थल जिसमें उर्स्कल्स, गम्मेवाड़ा शामिल है
गरियाबंद	
23.	राजीव-लोचनौ मंदिर के नाम से जाना जाने वाला मंदिर समूह, राजीम
24.	रामचन्द्र का मन्दिर (रामचन्द्र मन्दिर), राजीम
25.	सीता बारी, राजीम

खैरागढ़-छुईखदान-गंडई	
26.	गंडई के पास पुराना मंदिर (शिव मंदिर), गंडई
कोंडागांव	
27.	ईंट का टीला, गढ़धनोरा
जांजगीर चंपा	
28.	दोनों मंदिरों में से बड़ा मंदिर (पुराना वैष्णव मंदिर), जांजगीर
29.	छोटा मंदिर, जांजगीर
30.	काशीगढ़ किला, बावनबाड़ी
31.	गांव के दक्षिण में सावरी का ईंटों से बना मंदिर (सावरी का ईंटों से बना मंदिर), खारोद
32.	गांव के उत्तर में छोटा ईंटों से बना मंदिर, खारोद
33.	कोटगढ़ किला, बड़गांव के पास
34.	कोटमी किला, कोटमी-सोनार
35.	शिवरीनारायण मंदिर, उसी परिसर में खंडहर ईंटों से बना मंदिर और चंद्रचूड़ मंदिर, शिओरीनारायण की दीवार पर शिलालेख
36.	केशव नारायण मंदिर, शिओरीनारायण का आधा खंडहर मंदिर
कोरबा	
37.	महादेव मंदिर, पाली
38.	चैतुरगढ़ (चैतुरगढ़ किला), बागदरा के करीब
39.	एक बहुत प्राचीन मंदिर के अवशेष और मूर्तिकला तथा गैर-मूर्तिकला पत्थरों के टीले (महादेव मंदिर), तुमान
महासमुंद	
40.	स्मारक और मंदिर, सिरपुर

41.	जहां स्मारक पाए जाते हैं और आरंग के पूर्व में टीला, सिरपुर
मुंगेली	
42.	सेमरसेल, सेमरसेल में पाली शिलालेख पत्थर
रायपुर	
43.	भांड देवल, आरंग
शक्ति	
44.	अर्भर मंदिर, अर्भर
सरगुजा	
45.	जोगीमारा गुफाएँ, उदयपुर
46.	सीता-बेंगरा और जोगीमारा शैलकृत गुफाएँ, साथ ही पहाड़ी का निकटवर्ती क्षेत्र, उदयपुर

STRATEGIC PLANS FOR UPCOMING OLYMPICS AND PARALYMPICS EVENTS

194. SHRI KODIKUNNIL SURESH:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of funding allocated and utilized for India's participation in the recent Olympics and Paralympics, including expenditures on training, coaching, infrastructure and international exposure;

(b) the criteria and process followed to distribute funds among various sports federations and athletes in preparation for the Olympics and Paralympics;

(c) the specific challenges faced in the funding and preparation process for these events and whether any corrective measures are being implemented to improve efficiency and support and if so, the details thereof;

(d) whether the Government has any strategic plan for the upcoming Olympics and Paralympics including projected funding requirements to enhance the training facilities and measures to support emerging athletes; and

(e) the details of the targets set by the Government for medal outcomes in the next Olympics and Paralympics and the initiatives in place to achieve these goals?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e) Sir, preparation for International events including Olympics and Paralympics is an ongoing and continuous process. The Ministry of Youth Affairs and Sports supports the Indian sportspersons/teams through various schemes, such as Scheme of Assistance to National Sports Federations and Target Olympic Podium Scheme (TOPS).

The plans / proposals of the National Sports Federations (NSFs) relating to training, competitive exposure, coaches and support personnel including foreign coaches, for preparing sportspersons/teams for the international events including mega-sports events such as Olympics, Paralympics etc. are deliberated and finalized in the Annual Calendar for Training and Competition (ACTC) meetings. Further, the proposals received, under TOPS, are evaluated and approved on a case-by-case basis by the Mission Olympic Cell (MOC), and on approval, the funds are directly disbursed to the athletes to facilitate their training and participation in competitions.

For the Olympics 2024, athletes were provided facilities of coaching camps, exposure to international competitions, etc, which was funded to the tune of approximately Rs.

470 crore, through various Government Schemes and CSR funding from the Public and the corporate sector.

For the Paralympics 2024, overall funding to the tune of approximately Rs.74 crore was utilized for the preparation and participation of athletes, covering key areas such as training and coaching, International exposure and competitions, Sports infrastructure development.

The Sports Authority of India (SAI) creates / upgrades infrastructure in its SAI Centres. Over the last five years, Rs. 533.55 crore have been spent towards improving the infrastructure and facilities of SAI Centres, where Olympic bound athletes of different sports get trained.

After conclusion of the Paris Olympics 2024, the following learnings have emerged:

- Need for a clear selection policy and training plan of athletes by NSFs.
- Talent identification through strong domestic competition structure.
- Integration of sports science to enhance sporting performances.
- Development of coaches and Technical Officials and improving their competencies.

The Ministry of Youth Affairs and Sports, the NSFs, including the Indian Olympic Association, and the SAI are working in close coordination for providing best facilities, training, equipment support as also a wholesome nutritious diet required for preparation of the teams and sportspersons for the forthcoming international sports events, including Olympics and Paralympics. Furthermore, Government has also established the National

Centre of Sports Science and Research (NCSSR) at New Delhi to better integrate sports science into the overall sports ecosystem.

FAKE UNIVERSITIES

195. SHRI Y S AVINASH REDDY:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the University Grants Commission (UGC) has declared 21 universities as “fake” and not empowered to confer any degree, majority of which are in Delhi followed by Uttar Pradesh;

(b) if so, the details thereof and the action taken thereon, State-wise;

(c) whether the UGC has warned students not to take admission in these universities and among them, at least 21 self-styled, unrecognised institutions which are functioning in contravention of the UGC Act and are violating UGC guidelines, have been declared as fake universities;

(d) if so, the details thereof including the action taken by the Government thereon; and

(e) the steps taken/being taken by the Government to punish the fake universities in order to curb them along with action taken/penalty imposed since 2014, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (e) The list of fake universities is available on the website of the University Grants Commission (UGC) at <https://www.ugc.gov.in/universitydetails/Fakeuniversity>.

Currently, 21 Institutions figure in the list. Maintenance of Law and order is a subject matter of State Governments. Accordingly, the Central Government has requested to Chief Secretaries of all the States and U.T. Administration to take legal action for closure of these institutions and take appropriate action against those involved in defrauding and cheating students by misrepresenting themselves as "Universities", awarding degrees and using the word "University" with their name. It was also requested to intimate the Central Government /UGC if there are other fake universities functioning in their States/UTs which are not included in the UGC list of Fake Universities.

Apart from issuing public Notices for general awareness through social media and UGC website for cautioning the general public, students, parents and other stakeholder, the following steps have also been taken by the UGC/ Government against such fake Universities:

- i. The Government as well as the UGC have requested the Chief Secretaries of all State/UT Governments to take appropriate action against those involved in defrauding and cheating students by misrepresenting themselves as "Universities", awarding degrees and using the word "University" with their name.
- ii. FIRs have been lodged against several self-styled institutions/universities.
- iii. Show Causes Notices/Warning Notices have also been issued to the unauthorized institutes awarding invalid degrees.

As a result, 12 fake universities were closed since 2014.

IMPROVEMENT OF SPORTS INFRASTRUCTURE IN RURAL AREAS OF KERALA**196. SHRI RAJMOHAN UNNITHAN:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the key initiatives the Government is currently implementing to empower youth across the country, especially in Kerala;
- (b) the steps taken/being taken by the Government to improve the infrastructure for sports in rural areas in Kerala; and
- (c) whether the Government plans to implement new scheme for the promotion of sports development programmes for differently-abled youth, if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c) 'Sports' being a State subject, the responsibility of development of sports, including development of sports infrastructure and youth empowerment, implementation of new schemes for the promotion of sports development programmes for differently-abled youth in the country, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs and Sports implements the following schemes to promote sports in the country, including in the State of Kerala:

- (i) Khelo India- National Programme for Development of Sports; (ii) Assistance to National Sports Federations; (iii) Special Awards to Winners in International Sports Events and their Coaches; (iv) National Sports Awards; (v) Pension to Meritorious Sportspersons; (vi) Pandit Deendayal Upadhyay National Welfare Program for

Sportspersons; (vii) National Sports Development Fund; and (viii) Running Sports Training Centres through Sports Authority of India.

Details of the above schemes are available in the public domain on the websites of this Ministry and of Sports Authority of India (SAI).

Under the “Creation and upgradation of sports infrastructure” component of the Khelo India Scheme, this Ministry renders financial support for creation of basic sports infrastructure such as sports complex, synthetic athletic tracks, synthetic hockey fields, synthetic turf football grounds, multipurpose halls, swimming pools, etc. along with sports equipment. Further, under National Sports Development Funds (NSDF), Government supports various institutions and individuals for creation and upgradation of sports facilities across the country, including in the State of Kerala. The details of the sports infrastructure sanctioned under Khelo India Scheme and NSDF, across the country, including in the State of Kerala, are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>.

The Ministry of Youth Affairs and Sports implements various schemes to promote youth empowerment in the country, including in the State of Kerala viz (i) Mera Yuva Bharat (MY Bharat); (ii) Nehru Yuva Kendra Sangathan (NYKS); (iii) National Service Scheme (NSS). Further details may be seen on <https://yas.gov.in/youth-affairs>.

ESIC HOSPITALS IN TAMIL NADU

197. SHRI A MANI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the number of ESIC hospitals functioning in the State of Tamil Nadu;
- (b) whether the Government has any plans to set up new ESIC hospitals in Tamil Nadu and if so, the funds allocated for this purpose;
- (c) whether the Government intends to recruit more doctors in ESIC hospitals and dispensaries, if so, the details thereof; and
- (d) the steps taken by the Government to improve the basic infrastructure facilities provided in the ESIC hospitals?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b) At present, 11 Employees' State Insurance (ESI) hospitals are functioning in State of Tamil Nadu out of which 03 hospitals are directly run by ESI Corporation viz. Tirunelveli, K.K Nagar and Tirupur. ESI Corporation has given "in principle" approval for setting up of 7 new hospitals in Tamil Nadu. The details of 7 new hospitals and fund allocated are in **STATEMENT**.

(c) and (d) Recruitment of doctors in ESIC Hospitals and Medical Colleges is a continuous process. ESIC has recently issued offer of appointment to 1323 candidates, selected for the post of Insurance Medical Officer (IMO) Grade II, Specialist Gr II (Senior Scale/Junior Scale) and Teaching Faculty for posting in different ESIC Hospitals and Medical Colleges located in different states including Tamil Nadu.

The Employees' State Insurance Corporation (ESIC) takes regular measures to improve the infrastructure facilities within existing ESI hospitals across the country including upgradation of beds, renovation of existing infrastructure, annual maintenance, etc.

STATEMENT

Details of new ESI hospitals, approved by ESIC and allocation of fund in Tamil Nadu

Sl. No.	Project Name	No. of beds	Administrative Approval and Expenditure Sanctioned (In Rs.)
1	Sriperumbudur, Distt: Kanchipuram	100	178 Crores
2	Tuticorin, Distt: Thoothukudi	100	138.5 Crores
3	Erode, Distt: Erode	100	No fund allocated so far, the project is at land acquisition stage.
4	Dindigul, Dist: Dindigul	100	
5	Kanyakumari, Distt: Kanyakumari	100	
6	Vaniyambadi, Distt: Tirupattur	100	
7	Chengalpattu, Distt: Chengalpattu	100	

Source: Employees State Insurance Corporation (ESIC)

INTERNSHIP TO YOUTHS UNDER PMIS

198. SHRI EATALA RAJENDER:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRIMATI D K ARUNA:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the pilot scheme of the Prime Minister Internship Scheme received less applications against opportunities while it aims to provide internship to one crore youths in 500 companies;
- (b) the details of youths who have gained exposure to real life business environment across varied professions and employment opportunities;
- (c) the details of the interns who are provided with financial assistance of Rs. 5,000 per month and the details of the Departments/Ministries which have provided a one-time grant of Rs. 6,000 for incidentals to each intern; and
- (d) if so, the details thereof, State-wise particularly in Telangana and Andhra Pradesh along with the funds sanctioned/spent so far?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI HARSH MALHOTRA):**

- (a) to (d) No. The number of applications received were higher than the opportunities provided by the Companies in the first round of the Pilot Project of the Prime Minister Internship Scheme.

The Prime Minister's Internship Scheme (PMIS) announced in the Budget 2024-25, aims to provide internship opportunities to one crore youth in top 500 companies in five years. As an initiation to this Scheme, Ministry of Corporate Affairs has launched a Pilot Project of the Scheme on 3rd October, 2024, which is targeted to provide 1.25 lakh internship opportunities in the Financial Year 2024-25.

In the first round of the Pilot Project, which commenced from 3rd October, 2024, more than 1.27 lakh internship opportunities were provided by the partner companies across the country. Against these, approximately 6.21 lakh applications were received. In the first round of the Pilot Project, partner companies have made 82,077 internship offers to 60,866 candidates, out of which 28,141 candidates have accepted offers to join the internship. State wise details of internship opportunities provided, and internship offers received by the candidates is provided at **STATEMENT- I**.

Under the Scheme, a one-time grant for incidentals of ₹6,000 is to be disbursed to each intern by the government upon the intern's joining at the internship location, subject to verification by the company. In addition, monthly assistance of Rs. 5,000 is to be paid to the interns for the entire duration of the internship. Every month, the company, based upon the intern's attendance and related company policies regarding good conduct, releases Rs.500/- to each intern from its CSR funds. Once the company makes the payment, the government would release Rs.4,500 per month to intern through Direct Benefit Transfer. No other Ministry other than Ministry of Corporate Affairs is releasing any funds under this Scheme.

Against the accepted offers of 28,141 candidates in first round, total one-time grant for incidentals amounting to Rs.4.38 crore has been sanctioned and paid directly into the Aadhaar Seeded Bank Accounts of the Interns who have joined so far. State-wise details are at **STATEMENT-II**. Monthly assistance of approximately Rs 1.3 crore has been sanctioned so far to the Interns who have completed one month.

The second round of the PM Internship Scheme Pilot Project has started from 9th January, 2025, and the companies are in the process of posting new as well as editing unfilled internship opportunities.

STATEMENT I

STATE WISE DETAILS OF INTERNSHIP OPPORTUNITIES OFFERED IN PM INTERNSHIP SCHEME - PILOT PROJECT (ROUND-I)

S.No	State	No. of Internship Opportunities
1	ANDAMAN AND NICOBAR ISLANDS	12
2	ANDHRA PRADESH	4973
3	ARUNACHAL PRADESH	156
4	ASSAM	3457
5	BIHAR	2802
6	CHANDIGARH	523
7	CHHATTISGARH	3334
8	DELHI	2470

9	GOA	1017
10	GUJARAT	11690
11	HARYANA	7764
12	HIMACHAL PRADESH	1254
13	JAMMU AND KASHMIR	761
14	JHARKHAND	3535
15	KARNATAKA	10022
16	KERALA	2807
17	LADAKH	72
18	LAKSHADWEEP	2
19	MADHYA PRADESH	5627
20	MAHARASHTRA	13664
21	MANIPUR	73
22	MEGHALAYA	55
23	MIZORAM	25
24	NAGALAND	45
25	ODISHA	5142
26	PUDUCHERRY	310
27	PUNJAB	2314
28	RAJASTHAN	4653
29	SIKKIM	254
30	TAMIL NADU	14585

31	TELANGANA	7913
32	DADRA andNAGAR HAVELI AND DAMAN and DIU	232
33	TRIPURA	395
34	UTTAR PRADESH	9027
35	UTTARAKHAND	1966
36	WEST BENGAL	4577
	Grand Total	127508

STATE WISE NUMBER OF OFFERS RECEIVED BY THE CANDIDATES IN ROUND I OF THE PM INTERNSHIP SCHEME- PILOT PROJECT.

S.No	State of Applicants	No. of Offers
1	ANDAMAN AND NICOBAR ISLANDS	20
2	ANDHRA PRADESH	6164
3	ARUNACHAL PRADESH	29
4	ASSAM	3843
5	BIHAR	5668
6	CHANDIGARH	117
7	CHHATTISGARH	2284
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	40
9	DELHI	2698

10	GOA	28
11	GUJARAT	4541
12	HARYANA	5990
13	HIMACHAL PRADESH	929
14	JAMMU AND KASHMIR	769
15	JHARKHAND	2699
16	KARNATAKA	3098
17	KERALA	1938
18	LADAKH	34
19	MADHYA PRADESH	6244
20	MAHARASHTRA	3718
21	MANIPUR	71
22	MEGHALAYA	45
23	MIZORAM	5
24	NAGALAND	58
25	ODISHA	3267
26	PUDUCHERRY	105
27	PUNJAB	742
28	RAJASTHAN	4314
29	SIKKIM	15
30	TAMIL NADU	2347
31	TELANGANA	4439

32	TRIPURA	200
33	UTTAR PRADESH	11563
34	UTTARAKHAND	622
35	WEST BENGAL	3433
	Grand Total	82,077

STATEMENT II

State wise Amount of one-time grant of Rs. 6000 paid to the Interns

S.No	State	Amount of one-time grant of Rs. 6000 paid
1	ANDAMAN AND NICOBAR ISLANDS	24000
2	ANDHRA PRADESH	1992000
3	ARUNACHAL PRADESH	42000
4	ASSAM	5574000
5	BIHAR	3708000
6	CHANDIGARH	84000
7	CHHATTISGARH	1110000
8	DELHI	1860000

9	GOA	12000
10	GUJARAT	1182000
11	HARYANA	1380000
12	HIMACHAL PRADESH	330000
13	JAMMU AND KASHMIR	534000
14	JHARKHAND	1902000
15	KARNATAKA	1398000
16	KERALA	1188000
17	LADAKH	54000
18	MADHYA PRADESH	3264000
19	MAHARASHTRA	1866000
20	MANIPUR	138000
21	MEGHALAYA	54000
22	MIZORAM	6000
23	NAGALAND	30000
24	ODISHA	2478000
25	PUDUCHERRY	48000
26	PUNJAB	294000
27	RAJASTHAN	1794000
28	SIKKIM	6000
29	TAMIL NADU	864000
30	TELANGANA	1452000

31	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	12000
32	TRIPURA	186000
33	UTTAR PRADESH	6294000
34	UTTARAKHAND	390000
35	WEST BENGAL	2274000
	Grand Total	43824000

INVESTMENT IN THE CARE ECONOMY

199. SHRI GAURAV GOGOI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware of the International Labour Organization's (ILO's) report highlighting that 53% of women in India are outside the labour force due to care responsibilities, if so, the details thereof;
- (b) the specific steps taken by the Government during the last ten years to promote investment in the care economy and the progress made in this regard;
- (c) whether the Government has any plans to develop a robust care workforce including training and skill development programmes for workers in the care sector, if so, the details thereof;
- (d) the measures are in place to improve the working conditions, wages, and social security benefits for care workers, particularly for women; and
- (e) the steps taken by the Government to promote the use of technology in enhancing the delivery of care services and improving the efficiency of the care sector?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e) ILO's flagship report, ***World Employment and Social Outlook: Trends 2025***, highlights a significant increase in the labour force participation rate in Southern Asia, driven by increase in female participation, particularly in India. According to Periodic Labour Force Survey (PLFS), India's female Labour Force Participation Rate (LFPR) for ages 15+ has increased from 23.3% in 2017-18 to 41.7% in 2023-24.

The Government of India has undertaken various steps to promote care economy and increase women participation in the workforce.

Paid maternity leave has been increased from 12 to 26 weeks under the Maternity Benefit (Amendment) Act, 2017. The Act also requires the workplaces with 50 or more employees to provide day-care/creche facility.

Further, the Palna sub-scheme under Mission Shakti provides for Standalone crèches and Anganwadi cum crèches for all States/UTs w.e.f. 01 April 2022. In order to promote use of technology in this area, the Mission Shakti Dashboard was launched on 22.01.2025 for monitoring and implementation of the scheme.

In addition, the Pradhan Mantri Matru Vandana Yojana (PMMVY) is being implemented with the objective to provide cash incentive for partial compensation of the wage loss so that the woman can take adequate rest before and after delivery of the first child.

In order to promote skill development in this sector, the Home Management And Care Givers Sector Skill Council -HMCSSC, is an apex body, which is working under the aegis of Ministry of Skill Development and Entrepreneurship (MSDE) and National Skill Development Corporation (NSDC).

INITIATIVES TO INCREASE GIRLS STUDENTS IN SCHOOLS

200. SHRI C N ANNADURAI:

SHRI G SELVAM:

SHRI NAVASKANI K:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the current enrollment and retention rates of girls in schools under the Samagra Shiksha Abhiyan, State/UT-wise;
- (b) the specific initiatives taken by the Government under Samagra Shiksha Abhiyan to increase the enrollment of girls, particularly at secondary and senior secondary levels;
- (c) whether there are any scholarships, incentives or financial assistance available for girls under the Scheme, if so, the number of girls benefited during the last five years, year-wise;
- (d) whether awareness campaigns by engaging communities are conducted under the scheme to promote girls' education; and
- (e) the steps taken by the Government to ensure gender-sensitive infrastructure in schools, such as separate toilets, hygiene facilities and safe spaces to encourage girls' attendance in schools?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) State/UT-wise details of the current enrollment and retention rates of girls in schools under the Samagra Shiksha Abhiyan, are at **STATEMENT**.

(b) and (c) Under Samagra Shiksha, various interventions have been targeted for girls, which include opening of schools in the neighbourhood to make access easier for girls, free uniform and text-books to girls up to Class VIII, Self-Defence Training to Girls of class VI to XII of Govt. Schools, additional teachers and residential quarters for teachers in remote/hilly areas, appointment of additional teachers including women teachers, stipend @Rs. 200 per month for 10 months in a year to CWSN girls from class I to class XII, separate toilets for girls, teachers' sensitization programs to promote girls participation, gender-sensitive teaching-learning materials including text books etc.

Further, special state specific projects for varied interventions under equity are also emphasized for enhancing access, retention and quality for girls by promoting enrolment drives, retention and motivation camps, gender sensitization modules etc. Such projects include life skills, awareness programmes, incinerators, sanitary pad vending machines etc.

To reduce gender gaps at all levels of school education, there is a provision of Kasturba Gandhi Balika Vidyalayas (KGBVs) under Samagra Shiksha. KGBVs are residential schools from class VI to XII for girls belonging to disadvantaged groups such as SC, ST, OBC, Minority and Below Poverty Line (BPL).

Year-wise details of CwSN girls who received stipend during last five years are as under:

<i>(in lakh)</i>				
2020-21	2021-22	2022-23	2023-24	2024-25
4.65	6.12	5.8	5.57	5.50
<i>(Source: Prabandh)</i>				

(d) National Education Policy (NEP), 2020 emphasizes the participation of community and parents in helping the child to learn appropriately and in achievement of learning outcomes. Under Samagra Shiksha, there is a provision of Community Mobilization under Quality and Innovation interventions. With the help of Community, every year enrollment drives are conducted at the beginning of the academic session for identifying and bringing out-of-school or dropout girls back into the formal educational system. Parents are informed about various provisions of Samagra Shiksha which helps to reduce financial barriers in education through awareness programs.

(e) Under Samagra Shiksha, there is a provision of Separate toilets for girls in schools. As per UDISE+ 2023-24, 97.2% Govt. Schools have Separate toilets for girls in schools.

STATEMENT

State/UT-wise details of the current enrollment and retention rates of girls in schools under the Samagra Shiksha Abhiyan

SN	State/UTs Name	Girls Enrolment (All Mgt.) Schools (2023-24)				Girls Retention Rate (All Mgt.) - 2023-24			
		Primary	Upper Primary	Secondary	Higher Secondary	Primary	Elementary	Secondary	Higher Secondary
1	Andaman and Nicobar Islands	11663	8215	5677	5346	91.7	95.4	87.9	81.8
2	Andhra Pradesh	1651428	1076729	693690	514005	100.4	96.5	90.2	58.8
3	Arunachal Pradesh	70558	39964	22221	15005	56	43.9	34.3	20.9
4	Assam	1619769	902802	538873	258875	78.7	60.4	51.5	25.6
5	Bihar	5400064	2782793	1284075	835621	105.8	77.5	59.6	30.2
6	Chandigarh	40533	29500	19079	19545	118.4	133.8	112.2	121.5
7	Chhattisgarh	1214574	722754	422726	309982	93.5	83.2	68	51.3
8	Dadra and Nagar Haveli and Daman and Diu	28541	16586	10514	6141	94.4	95	84.1	76.1
9	Delhi	803758	545262	339792	298496	114.1	116.8	85.3	86.4
10	Goa	56332	34821	22274	19846	94.8	92.1	85.2	80.8
11	Gujarat	2190612	1477051	773819	505413	96.5	90.9	69.5	45.8
12	Haryana	1028748	673062	400736	313205	97.6	99.4	86.4	68.6
13	Himachal Pradesh	249843	158595	106542	91437	94.9	94.8	91	82.1
14	Jammu and Kashmir	508287	270040	162820	115202	78.5	74.9	57.1	34.7
15	Jharkhand	1613557	926616	488543	332601	83.8	73.8	51.7	33.7
16	Karnataka	2512173	1522077	1006353	645211	98.4	92.3	89.7	61.9
17	Kerala	1111939	729748	486212	446525	95.5	96.7	98.8	93.1
18	Ladakh	10826	5923	4230	2270	81.1	72	91.1	47.6
19	Lakshadweep	2505	1456	833	800	102.4	93	102.9	108.2
20	Madhya Pradesh	3184678	1910385	1018385	679549	84.9	78.5	52.8	32.4
21	Maharashtra	4385773	2601694	1686283	1323149	93	90.7	84.8	68.5
22	Manipur	141429	69288	42451	31638	61.7	52.5	45.7	32.1
23	Meghalaya	244695	115426	61485	31576	58.1	41.3	37.1	23.9
24	Mizoram	62783	32354	20576	12807	59.6	53.4	45.9	27.6
25	Nagaland	78368	44101	27490	20336	66.7	57.5	42.8	31.2
26	Odisha	1641941	1034948	610105	459009	101.4	87.6	77.2	51.1
27	Puducherry	40993	27811	19059	18083	94	91.4	93.7	86.7
28	Punjab	1029260	605113	383620	341730	91.9	85.8	78.1	69.6
29	Rajasthan	3470764	1958854	1136453	878417	83.8	74.6	60.7	50.1
30	Sikkim	19903	12715	9105	8554	90.1	82.3	81.1	70.5
31	Tamil Nadu	2307357	1541278	1007359	929274	100.7	97.6	88.5	75.1
32	Telangana	1430819	888823	544703	433144	102.8	84.9	80.5	64.2
33	Tripura	145261	86412	51070	41577	93.5	81.8	68.6	53.5
34	Uttar Pradesh	9256660	5085591	2654951	2207647	79.4	69.3	54.7	35.7

35	Uttarakhand	462517	269639	169872	152542	87.3	81.4	74.2	62.7
36	West Bengal	3588460	2184761	1541471	1159521	86.6	83.4	87.5	51.4
	INDIA	51617371	30393187	17773447	13464079	85.7	78.9	64.6	47.5

(Source: UDISE+ 2023-24)

MISHTI PROGRAMME

201. SHRI BASTIPATI NAGARAJU

SHRI KESINENI SIVANATH

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the mangrove cover in the country, State and year-wise since 2021;
- (b) the details of the States that have successfully mapped and delineated their target intervention areas under MISHTI (Mangrove Initiative for Shoreline Habitats and Tangible Incomes) programme;
- (c) the details of the area under mangroves identified for restoration, State-wise, especially from the State of Andhra Pradesh; and
- (d) whether any States have initiated mangrove plantation or restoration, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) The details of the mangrove cover in the country, State and year-wise since 2021, as per the India State of Forest Report (ISFR) 2023, is detailed in **STATEMENT-I**.

(b) to (d) Implementation of Mangrove Initiative for Shoreline Habitats and Tangible Incomes (MISHTI) programme commenced in the Financial Year 2023-24 with the objective of restoration of degraded mangroves, funded by Compensatory Afforestation Fund Management and Planning Authority (CAMPA). The programme is implemented in convergence with schemes such as Mahatma Gandhi National Rural Employment Guarantee Scheme MGNREGS, and other State specific schemes/programmes. Under the programme, 06 States/UT including Andhra Pradesh submitted their plans for taking up the activities viz mapping, delineation, nursery creation, eco-restoration etc. and funds were released through National Authority CAMPA in FY 2024-25. The State wise details of area proposed and funds released from CAMPA under MISHTI programme are detailed in **STATEMENT-II**.

STATEMENT-I

State and year wise break up of Mangrove Cover in the country

(in sq. km)

S. No.	State	Mangrove Cover (2021)	Mangrove Cover (2023)
1	Andhra Pradesh	408.42	421.43
2	Goa	29.39	31.34

3	Gujarat	1200.45	1164.06
4	Karnataka	11.66	14.20
5	Kerala	9.43	9.45
6	Maharashtra	302.70	315.09
7	Odisha	257.51	259.06
8	Tamil Nadu	41.91	41.91
9	West Bengal	2117.75	2119.16
10	Andaman and Nicobar Islands	612.94	608.29
11	Dadra and Nagar Haveli and Daman and Diu	3.30	3.86
12	Puducherry	3.65	3.83
	Total	4999.11	4991.68

STATEMENT-II

Details of Intervention Area and the funds released through National CAMPA under MISHTI during FY 2024-25

(Rs. in crores)

S. No.	State/UT	No. of districts	Area (in ha)	Total funds released as 1st installment

1	Gujarat	02	2500	6.20
2	West Bengal	03	478	3.74
3	Kerala	01	13	0.666
4	Puducherry	03	55	1.94
5	Andhra Pradesh	06	701	4.709
6	Odisha	04	89	0.7027
	Total		3836 ha	17.9617

DEVELOPMENT OF TOURISM IN MAHARASHTRA

202. PROF. VARSHA EKNATH GAIKWAD:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRIMATI SUPRIYA SULE:

SHRI NILESH DNYANDEV LANKE:

SHRI AMAR SHARADRAO KALE:

SHRI BAJRANG MANOHAR SONWANE:

SHRI SANJAY DINA PATIL:

DR. AMOL RAMSING KOLHE:

SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Union Government has taken any measures to develop tourism in Maharashtra which has the huge potential and if so, the details thereof;

- (b) whether the Government has identified new tourism spots for development across the country including Maharashtra and if so, the details thereof;
- (c) the estimated employment and economic benefits expected from developing new tourism spots;
- (d) the manner in which the Government prioritize areas for tourism development, particularly in remote or underserved regions like Dindori for Adivasi Tourism;
- (e) whether the focus is being placed on developing eco-tourism, heritage tourism or adventure tourism in the identified spots and if so, the details thereof;
- (f) whether the Government proposes to integrate these new tourism spots into existing tourism circuits and if so, the details thereof; and
- (g) whether the Government has identified heritage or culturally significant sites for tourism development and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (g) The Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)', 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' complements the efforts of State Governments/UT Administrations for the development of tourism infrastructure in the country by extending financial assistance to the State Governments/UT Administrations including the State of Maharashtra. The projects under the schemes are sanctioned on receipt of appropriate project proposals, its adherence to the Scheme Guidelines, availability of budget etc.

Eco, Heritage and Tribal Circuits were also identified as thematic circuits under the Swadesh Darshan Scheme.

Ministry of Tourism has revamped the Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD2.0) with the objective to develop sustainable and responsible tourism destinations.

Further, under 'Scheme for **Special Assistance to States/Union Territories for Capital Investment (SASCI)** - Development of Iconic Tourist Centers to Global Scale', Government of India has recently sanctioned 40 Projects in the country for Rs.3295.76 Crore.

Under its various schemes Ministry of Tourism evaluates project proposals on multiple parameters including existing tourist destinations around the proposed interventions.

While the projects undertaken enhance visitor experience they also increase employment opportunities and strengthen local economy.

The details of the projects sanctioned in the country including the State of Maharashtra under SD, SD 2.0, PRASHAD, Assistance to Central Agencies and SASCI schemes is enclosed as **STATEMENT**. The projects include eco-tourism, heritage tourism and adventure tourism sites.

Ministry of Tourism has formulated guidelines for 'Challenge Based Destination Development' as a sub scheme of Swadesh Darshan 2.0 Scheme to enhance tourist experience and to transform tourist destinations as sustainable and responsible destinations. 42 destinations have been selected in 4 categories viz. Ecotourism and Amrit Dharohar, Spiritual Tourism, Culture and Heritage and Vibrant Village Programme.

STATEMENT

The details of the projects sanctioned in the country including the State of Maharashtra under SD, SD 2.0, PRASHAD, Assistance to Central Agencies and SASCI schemes

List of the projects sanctioned under Swadesh Darshan scheme

S. No.	State/ UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned in ₹ Crore
1.	Andaman and Nicobar Islands	Coastal Circuit 2016-17	Development of Long Island-Ross Smith Island- Neil Island- Havelock Island- Baratang Island-Port Blair	27.57
2.	Andhra Pradesh	Coastal Circuit 2014-15	Development of Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam – Kotipally	67.83
3.	Andhra Pradesh	Coastal Circuit 2015-16	Development of Nellore - Pulikat Lake - Ubbilamadugu Water Falls – Nelapattu- Kothakoduru- Mypadu - Ramateertham – Iskapalli	49.55
4.	Andhra Pradesh	Buddhist Circuit 2017-18	Development of Buddhist Circuit: Shalihundam- Bavikonda- Bojjanakonda -Amravati- Anupu	35.24
5.	Arunachal Pradesh	North-East Circuit 2014-15	Development of Bhalukpong- Bomdila and Tawang	49.77
6.	Arunachal Pradesh	North East Circuit 2015-16	Development of Nafra- Seppa- Pappu, Pasa, Pakke Valleys- Sangdupota- New Sagalee- Ziro- Yomcha	96.72
7.	Assam	Wildlife Circuit 2015-16	Development of Manas– Probitora– Nameri– Kaziranga– Dibru– Saikhowa	94.68
8.	Assam	Heritage Circuit 2016-17	Development of Tezpur – Majuli – Sibsagar	90.98
9.	Bihar	Tirthankar Circuit	Development of Vaishali- Arrah- Masad- Patna- Rajgir- Pawapuri- Champapuri	33.96

		2016-17		
10.	Bihar	Spiritual Circuit 2016-17	Development of Kanwaria Route: Sultanganj – Dharmshala- Deoghar	44.76
11.	Bihar	Buddhist Circuit 2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18
12.	Bihar	Rural Circuit 2017-18	Development of Bhitiharwa- Chandrahia- Turkaulia	44.27
13.	Bihar	Spiritual Circuit 2017-18	Development of Mandar Hill and Ang Pradesh	44.55
14.	Chhattisgarh	Tribal Circuit 2015-16	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur - Maheshpur -Kurdar - Sarodhadadar- Gangrel- Kondagaon– Nathiyanawagaon- Jagdalpur- Chitrakoot- Tirthgarh	96.10
15.	Goa	Coastal Circuit 2016-17	Development of Sinquerim-Baga, Anjuna-Vagator, Morjim-Keri, Aguada Fort and Aguada Jail	97.65
16.	Goa	Coastal Circuit 2017-18	Development of Coastal Circuit II: Rua De Orum Creek - Dona Paula -Colva - Benaullim	99.35
17.	Gujarat	Heritage Circuit 2016-17	Development of Ahmedabad- Rajkot- Porbandar – Bardoli- Dandi	59.17
18.	Gujarat	Heritage Circuit 2016-17	Development of Vadnagar- Modhera	91.12
19.	Gujarat	Buddhist Circuit 2017-18	Development of Junagadh- GirSomnath- Bharuch- Kutch- Bhavnagar- Rajkot- Mehsana	26.68
20.	Haryana	Krishna Circuit 2016-17	Development of Tourism Infrastructures at places related to Mahabharata in Kurukshetra	77.39
21.	Himachal Pradesh	Himalayan Circuit 2016-17	Development of Himalayan Circuit: Kiarighat, Shimla, Hatkoti, Manali, Kangra, Dharamshala, Bir, Palampur, Chamba	68.34

22.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Jammu-Srinagar-Pahalgam-Bhagwati Nagar-Anantnag-Salamabad Uri-Kargil-Leh	77.33
23.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60
24.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities - Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43
25.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Mantalai and Sudhmahadev	91.99
26.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-ZanskarPadum - Daksum - RanjitSagar Dam	86.39
27.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla-Kupwara- Kargil - Leh	91.84
28.	Jharkhand	Eco Circuit 2018-19	Development of Eco Tourism circuit: Dalma- Betla National park- Mirchaiya- Netarhat	30.44
29.	Kerala	Eco Circuit 2015-16	Development of Pathanamthitta- Gavi- Vagamon-Thekkady	64.08
30.	Kerala	Spiritual Circuit 2016-17	Development of Sabarimala - Erumeli-Pampa-Sannidhanam	46.54
31.	Kerala	Spiritual Circuit 2016-17	Development of SreePadmanabhaArnamula	78.08
32.	Kerala	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35
33.	Kerala	Spiritual Circuit 2018-19	Development SivagiriSree Narayana Guru Ashram-Arruvipuram-	66.42

			KunnumparaSreeSubrahmania- ChembazhanthiSree Narayana Gurukulam	
34.	Madhya Pradesh	Wildlife Circuit 2015-16	Development of Wildlife Circuit at Panna- Mukundpur- Sanjay- Dubri-Bandhavgarh- Kanha- Mukki- Pench	92.10
35.	Madhya Pradesh	Buddhist Circuit 2016-17	Development of Sanchi-Satna-Rewa-Mandsaur-Dhar	74.02
36.	Madhya Pradesh	Heritage Circuit 2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82
37.	Madhya Pradesh	Eco Circuit 2017-18	Development of Gandhisagar Dam- Mandleshwar Dam- Omkareshwar Dam- Indira Sagar Dam- Tawa Dam- Bargi Dam- BhedaGhat- Bansagar Dam- Ken River	93.76
38.	Maharashtra	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach and Creek), Mitbhav	19.06
39.	Maharashtra	Spiritual Circuit 2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47
40.	Manipur	North-East Circuit 2015-16	Development of Tourist Circuit in Manipur: Imphal- Khongjom	72.23
41.	Manipur	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri BijoyGovindajee Temple – Shri Gopinath Temple – Shri Bungshibodon Temple – Shri Kaina Temple	45.34
42.	Meghalaya	North East Circuit 2016-17	Development of Umium (Lake View), U LumSohpetbneng-Mawdiangdiang – Orchid Lake Resort	99.13
43.	Meghalaya	North East Circuit 2018-19	Development of West Khasi Hills (Nongkhaw-KremTirof – KhudoianKohmang Falls – Khri River- Mawthadraishan, Shillong), Jaintia Hills (Krang Suri Falls- Shyrmang- looksi), Garo Hills (Nokrek Reserve, KattaBeel, Siju Caves)	84.97

44.	Mizoram	North East Circuit 2015-16	Development of Thenzawland South Zote, District Serchhip and Reiek.	92.26
45.	Mizoram	Eco Circuit 2016-17	Development of Eco-Adventure Circuit Aizawl - Rawpuichhip – Khawhpawp – Lengpui – Chatlang- Sakawrhmutuaitlang - Muthee – Beratlawng -Tuirial Airfield – Hmuifang	66.37
46.	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren- Kohima- Wokha	97.36
47.	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung-Tuensang-Mon	98.14
48.	Odisha	Coastal Circuit 2016-17	Development of Gopalpur, Barkul, Satapada and Tampara	70.82
49.	Puducherry	Coastal Circuit 2015-16	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar - Nallavadu/Narambai - Manapet- Kalapet - Puducherry - Yanam	58.44
50.	Puducherry	Heritage Circuit 2017-18	Development of Franco- Tamil Village, Karaikal, Mahe and Yanam	49.44
51.	Puducherry	Spiritual Circuit 2017-18	Development of Spiritual Circuit in Puducherry	34.96
52.	Punjab	Heritage Circuit 2018-19	Development of Anandpur Sahib - Fatehgarh Sahib - Chamkaur Sahib - Ferozpur - Khatkar Kalan – Kalanour - Patiala	85.32
53.	Rajasthan	Desert Circuit 2015-16	Development of Sambhar Lake Town and Other Destinations	50.01
54.	Rajasthan	Krishna Circuit 2016-17	Development of Govind Dev ji temple (Jaipur), KhatuShyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80
55.	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit– 'Development of Churu (SalasarBalaji)-Jaipur (Shri Samodke Balaji, Ghatke Balaji, BandhekeBalaji)- Viratnagar (Bijak,	87.05

			Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) - MehndipurBalaji-Chittorgarh (Sanwaliyaji)	
56.	Rajasthan	Heritage Circuit 2017-18	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) - Jaipur (Facade Illumination in Jaipur and Nahargarh Fort) -Jhalawar (Gagron Fort) - Chittorgarh (Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) - Hanumangarh (Gogamedi) - Udaipur (Pratap Gaurav Kendra) - Dholpur (Bagh-I-Nilofer and PuraniChawani) - Nagaur (Meera Bai Smarak, Merta) - Tonk (SunehriKothi)	70.61
57.	Sikkim	North East Circuit 2015-16	Development of Tourist Circuit linking Rangpo (entry) – Rorathang- Aritar- Phadamchen- Nathang-Sherathang- Tsongmo- Gangtok-Phodong- Mangan- Lachung- Yumthang- Lachen- Thangu-Gurudongmer- Mangan- Gangtok-TuminLingee- Singtam (exit)	98.05
58.	Sikkim	North East Circuit 2016-17	Development of Tourist Circuit Linking Singtam– Maka-Temi-BermoikTokel- Phongia- Namchi –Jorthang- Okharey- Sombaria-Daramdin- Jorethang- Melli (Exit)	95.32
59.	Tamil Nadu	Coastal Circuit 2016-17	Development of (Chennai- Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari)	73.13
60.	Telangana	Eco Circuit 2015-16	Development of Eco Tourism Circuit in Mahaboobnagar district	91.62
61.	Telangana	Tribal Circuit 2016-17	Development of Mulugu-Laknavaram- Medavaram- Tadvai- Damaravi- Mallur- Bogatha Waterfalls	79.87
62.	Telangana	Heritage Circuit 2017-18	Development of QutubShahi Heritage Park- Paigah Tombs- Hayat Bakshi Mosque- Raymond's Tomb	96.90

63.	Tripura	North East Circuit 2015-16	Development of Agartala - Sipahijala - Melaghar - Udaipur - Amarpur- Tirthamukh- Mandirghat- Dumboor- NarikelKunja- Gandachara- Ambassa	82.85
64.	Tripura	North East Circuit 2018-19	Development of SurmaCherra- Unakoti- Jampui Hills- Gunabati - Bhunaneshwari- Neermahal- Boxanagar- Chottakhola- Pilak- Avangchaarra	44.83
65.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, andKapilwastu	87.89
66.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45
67.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh-Kasganj-Sarosi (Unnao)- Pratappgarh- Kausambi-Mirzapur-Gorakhpur- Domariyaganj-Basti-Barabanki-Azamgarh-Kairana- Baghpat- Shahjahanpur	71.91
68.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur- Kanpur Dehat- Banda- Ghazipur- Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur- Deoria- Mahoba- Sonbhadra- Chandauli- Mishrikh- Bhadohi	67.51
69.	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)- MagharDham (SantKabir Nagar)- ChauriChaura, Shaheed Sthal (Fatehpur)- MahuarshaheedSthal (Ghosi)- Shaheed Smarak (Meerut)	36.65
70.	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21
71.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri-Sikandrabad-Noida- Khurja-Banda	12.03
72.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyaganj)	18.30
73.	Uttarakhand	Eco Circuit 2015-16	Integrated Development of Eco-Tourism, Adventure Sports, and Associated Tourism Related Infrastructure	69.17

			for Development of Tehri Lake and Surroundings as New Destination-District Tehri	
74.	Uttarakhand	Heritage Circuit 2016-17	Integrated Development of Heritage Circuit in Kumaon Region - Katarmal -Jogeshwar-Bajjnath-Devidhura	76.32
75.	West Bengal	Coastal Circuit 2015-16	Development of Beach Circuit: Udaipur- Digha- Shankarpur- Tajpur- Mandarmani- Fraserganj-Bakklhai- Henry Island	67.99
76.	-	Wayside Amenities 2018-19	Development of Wayside Amenities in Uttar Pradesh and Bihar at Varanasi-Gaya; Kushinagar-Gaya- Kushinagar in collaboration with MoRTH	15.07
Total				5287.90

List of sanctioned projects under Swadesh Darshan 2.0

S. No.	State/UT	Destination	Name of the Experience	Sanctioned Cost (₹ Crore)	Date of Sanction
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87	05-03-2024
2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02	05-03-2024
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48	05-03-2024

4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75	05-03-2024
5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67	05-03-2024
6	Assam	Jorhat	Reimagining Cinnamara Tea Estate	23.91	05-03-2024
7	Goa	Porvorim	Porvorim Creek Experience	23.56	20-08-2024
8	Goa	Colva	Colva Beach Experience	15.65	20-08-2024
9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64	29-02-2024
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72	29-02-2024
11	Karnataka	Mysuru	Ecological Experience Zone	18.47	05-03-2024
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	05-03-2024

13	Ladakh	Leh	JulleyLeh Biodiversity Park	24.89	05-03-2024
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01	05-03-2024
15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	29-02-2024
16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	05-03-2024
17	Maharashtra	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	21-09-2024
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84	05-03-2024
19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45	04-03-2024
20	Nagaland	Chumoukedim a	Eco-Tourism Exp at Chumoukedima viewpoint	7.87	20-08-2024

21	Nagaland	Chumuoukedim a	Tribal Cultural Experience at Midway Retreat	21.56	05-03-2024
22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29	05-03-2024
23	Punjab	Kapurthala	Eco Tourism experience at Kanqli wetland	20.06	05-03-2024
24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90	20-08-2024
25	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	17.37	29-02-2024
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40	05-03-2024
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59	29-02-2024

28	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	30.02	29-02-2024
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81	29-02-2024
30	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.00	05-03-2024
31	Uttar Pradesh	Prayagraj	Azad Park and DekhoPrayagraj Trail Exp	13.02	05-03-2024
32	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	15.94	05-03-2024
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20	05-03-2024
34	Uttarakhand	Champawat	Tea Garden Experience	11.21	05-03-2024
TOTAL AMOUNT				791.25	

Details of Projects sanctioned under Special Assistance to States for Capital Investment (SASCI Scheme) - Development of Iconic Tourist Centers to Global Scale

S. No.	State/UT	Name of the Project	Sanctioned Cost (₹ Crore)	Date of Sanction
1.	Andhra Pradesh	Enriching the fort and Gorge Experience in Gandikota	77.91	26-11-2024
2.	Andhra Pradesh	Akhandam Godavari- (Havelok Bridge and Pushkar Ghat) in Raja Mahendravaram,	94.44	26-11-2024
3.	Arunachal Pradesh	Siang Adventure and Eco-Retreat in Pasighat	46.48	26-11-2024
4.	Assam	Assam State Zoo Cum Botanical Garden in Guwahati	97.12	26-11-2024
5.	Assam	Beautification of Rang Ghar in Sivasagar	94.76	26-11-2024
6.	Bihar	Development of Matsyagandha Lake in Saharsa	97.61	26-11-2024
7.	Bihar	Karamchat Eco-Tourism and Adventure Hub in Karamchat	49.51	26-11-2024
8.	Chhattisgarh	Development of Chitrotpala Film City in Raipur	95.79	26-11-2024

9.	Chhattisgarh	Development of Tribal and Cultural Convention Centre in Raipur	51.87	26-11-2024
10.	Goa	ChhatrapatiShivajiMaharaj Museum in Ponda	97.46	26-11-2024
11.	Goa	Townsquare in Porvorim	90.74	26-11-2024
12.	Gujarat	Ecotourism Destination at Kerly (Mokarsagar) in Porbandar	99.50	26-11-2024
13.	Gujarat	Tented City and Convention Centre in Dhordo	51.56	26-11-2024
14.	Jharkhand	Eco-Tourism Development of Tilaiyya” in Koderma	34.87	26-11-2024
15.	Karnataka	Ecotourism and Cultural Hub at Roerich and Devika Rani Estate Tataguni in Bengaluru	99.17	26-11-2024
16.	Karnataka	Development of SavadattiYallammagudda in Belgavi	100.00	26-11-2024
17.	Kerala	Ashtamudi Biodiversity and Eco-recreational Hub in Kollam	59.71	26-11-2024
18.	Kerala	Global Gateway to Malabar's Cultural Crucible in Sargaalaya	95.34	26-11-2024

19.	Madhya Pradesh	Orchha A Medieval Splendour in Orchha	99.92	26-11-2024
20.	Madhya Pradesh	International Convention Centre for MICE in Bhopal	99.38	26-11-2024
21.	Maharashtra	INS-Guldar Underwater Museum, Artificial Reef, and submarine Tourism in Sindhudurg	46.91	26-11-2024
22.	Maharashtra	Development of RAM-KAL PATH in Nashik	99.14	26-11-2024
23.	Manipur	Loktak Lake Experience in Loktak	89.48	26-11-2024
24.	Meghalaya	MICE Infrastructure in Mawkhanu	99.27	26-11-2024
25.	Meghalaya	Redevelopment of Umiam Lake in Shillong	99.27	26-11-2024
26.	Odisha	Development of Hirakund	99.90	26-11-2024
27.	Odisha	Development of Satkosia	99.99	26-11-2024
28.	Punjab	Development of Heritage Street as a tribute to Shaheed-e-Azam, Sardar Bhaghat Singh at Khatkar Kalan in SBS Nagar	53.45	26-11-2024
29.	Rajasthan	Development at Amber-Nahargarh and Surrounding Area in Jaipur	49.31	26-11-2024

30.	Rajasthan	Development at Jalmahal in Jaipur	96.61	26-11-2024
31.	Sikkim	Skywalk, Bhaleydhunga, Yangang in Namchi	97.37	27-11-2024
32.	Sikkim	Border Experience in Nathula	68.19	27-11-2024
33.	Tamil Nadu	Development of Nandavanam Heritage Park in Mammallapuram	99.67	26-11-2024
34.	Tamil Nadu	Garden of Flowers in Devala	70.23	26-11-2024
35.	Telangana	Ramappa Region Sustainable Tourism Circuit in Ramappa	73.74	13-12-2024
36.	Telangana	Somasilla Wellness and Spiritual Retreat in Nallamala	68.10	13-12-2024
37.	Tripura	Shakti Peethas Park at Banduar in Gomati	97.70	26-11-2024
38.	Uttar Pradesh	Development of Bateshwar in District-Agra	74.05	26-11-2024
39.	Uttar Pradesh	Integrated Buddhist Tourism Development in Shrawasti	80.24	26-11-2024
40.	Uttarakhand	Iconic City Rishikesh: Rafting Base Station in Rishikesh	100.00	26-11-2024
TOTAL			3295.76	

List of projects sanctioned under PRASHAD Scheme

(Rs. In Crore)						
State/UT	S. No.	Project Name	Sanction Year	Approved Cost	Amount Released	Physical Progress %
Andhra Pradesh	1	Development of Pilgrim Amenities at Amaravati	2015-16	27.77	27.77	100%
	2	Development of Srisailem Temple	2017-18	43.08	43.08	100%
	3	Development of Pilgrimage Amenities at Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam	2022-23	54.04	13.69	28%
	4	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33	-	0%
Arunachal Pradesh	5	Development of Parshuram Kund	2020-21	37.88	21.95	86%

Assam	6	Development of Pilgrimage amenities at Kamakhya Temple	2015-16	29.80	29.80	100%
Bihar	7	Development at Patna Sahib	2015-16	29.62	29.62	100%
	8	Development of basic facilities at Vishnupad temple	2014-15	3.63	3.63	100%
Chhattisgarh	9	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	2020-21	48.44	32.13	90%
Goa	10	Development of Bom Jesus Basilica	2024-25	16.46	-	0%
Gujarat	11	Development of Dwarka	2016-17	10.46	10.46	100%
	12	Development of Pilgrimage Amenities at Somnath	2016-17	45.36	45.36	100%
	13	Development of Promenade at Somnath	2018-19	47.12	47.12	100%

	14	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00	10.54	30%
Haryana	15	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	2019-20	48.53	34.68	74%
Jammu and Kashmir	16	Development at Hazratbal Shrine	2016-17	40.46	34.30	90%
Jharkhand	17	Development of Baba Baidya Nath Dham	2018-19	36.79	34.95	100%
Karnataka	18	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple	2023-24	45.71	0.00	0%
Kerala	19	Development at Guruvayur Temple	2016-17	45.19	45.19	100%
Madhya Pradesh	20	Development of Amarkantak	2020-21	49.99	34.73	81%
	21	Development of Omkareshwar	2017-18	43.93	43.93	100%
Maharashtra	22	Development of Trimbakeshwar	2017-18	42.18	29.93	93%

Meghalaya	23	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and Charantala Kali Temple	2020-21	29.29	24.92	100%
Mizoram	24	Development of Infrastructure for Pilgrimage and Heritage Tourism at Chite Vang, Zuangtai, Reiek and Aizawl	2022-23	44.89	13.18	28%
Nagaland	25	Development of Pilgrimage Infrastructure at Molungkimong, Noksen Church, Aizuto, Wokha and Kohima	2018-19	25.20	21.33	100%
	26	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022-23	18.18	10.91	62%

Odisha	27	Infrastructure Development at Puri	2014-15	50.00	10.00	-
Punjab	28	Development of Karuna Sagar Valmiki Sthal at Amritsar	2015-16	6.40	6.40	100%
	29	Development of Chamkaur Sahib	2021-22	31.57	17.49	79%
Rajasthan	30	Integrated Development of Pushkar/Ajmer	2015-16	32.64	26.11	100%
Sikkim	31	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	2020-21	33.32	28.31	87%
Tamil Nadu	32	Development of Kanchipuram	2016-17	13.99	13.99	100%
	33	Development of Velankanni	2016-17	4.86	4.86	100%
Telangana	34	Development of Jogulamba Devi Temple	2020-21	38.90	33.07	72%
	35	Development of Pilgrimage and Heritage Tourism Infrastructure at	2022-23	62.00	12.82	37%

		Rudreshwara (Ramappa) Temple				
	36	Development of Pilgrimage Infrastructure at Bhadrachalam	2022-23	41.38	8.43	15%
Tripura	37	Development of Tripura Sundari Temple	2020-21	34.43	25.62	63%
Uttar Pradesh	38	Development of Varanasi –Phase –I	2015-16	18.73	18.73	100%
	39	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98	10.98	100%
	40	Development of River Cruise Tourism at Varanasi	2017-18	9.02	9.02	100%
	41	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36	9.36	100%
	42	Development of Varanasi – Phase II	2017-18	44.60	31.77	100%

	43	Development of Infrastructure facilities at Govardhan	2018-19	37.59	30.97	100%
Uttarakhand	44	Integrated Development of Kedarnath	2015-16	34.77	34.77	100%
	45	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	2018-19	56.15	27.43	85%
	46	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and Yamunotri Dham	2021-22	54.36	10.22	100%
West Bengal	47	Development of Belur Math	2016-17	30.03	23.39	100%
Total				1594.40	1036.96	

List of Projects Sanctioned under the Scheme Assistance to Central Agencies

Sr. No.	Name of Project	State	Agency	Sanction Date	Amount sanctioned (in Lakh)	Amount Released (in Lakh)
1	Sound and Light Show at Dal Lake (Nigeen Lake)	JandK	ITDC	25-06-2012	500	400
2	Cruise Passenger Facilities Centre in the existing Passenger Terminal at Chennai Port.	Tamil Nadu	Chennai Port Trust	24-09-2012	1724.66	1724.66
3	Implementation of Multimedia /Laser show at Tilyar Lake	Haryana	ITDC	30-04-2013	500	224.05
4	Construction of Interpretation Centre at the World Heritage Site of Humayun's Tomb, New Delhi.	Delhi	Aga Khan Foundation	04-03-2014	4944.84	4944.84
5	Cruise Terminal Building at Mormugao Port Trust	Goa	Mormugao Port Trust	24-06-2014	879.04	767.18
6	Sound and Light Show at Diu Fort, Diu	Daman and Diu	ITDC	28-02-2015	775.54	620.43
7	Illumination of monuments in	Uttar Pradesh	ITDC	28-02-2015	512.43	381.47

	Varanasi/Sarnath (Dhamekh Stupa in SarnathChaukhandi Stupa in Sarnath, Tomb of Lalkan in Sarnath and Man Mahal in Banaras).					
8	Development of KanojiAngre Lighthouse as a tourist Destination	Maharashtra	Mumbai Port Trust	09-08- 2016	1500	1500
9	Development of a Walkway/Promenade on Willingdon Island, Cochin, Kerala	Kerala	Cochin Port Trust	28-10- 2016	901	826.29
10	Central Financial Assistance for upgrading of Births and Backup area of Ernakulam Wharf	Kerala	Cochin Port Trust	31-03- 2017	2141	1912.8
11	Project for Up-gradation of Golf Course at SAI Trivandrum Golf Club by the Sports Authority of India	Kerala	SAI	31-03- 2017	2464.99	1232.49
12	Sound and Light Show at Yadavindra Gardens, Pinjore, Haryana.	Haryana	ITDC	16-10- 2017	600	300

13	Sound and Light Show at Puttaparthi , Andhra Pradesh	Andhra Pradesh	ITDC	27-11-2017	708.67	354.34
14	Up-gradation/modernization to International Cruise terminal at Indira Dock, Mumbai.	Maharashtra	Mumbai Port Trust	29-12-2017	1250	1250
15	Illumination of three monuments in Varanasi, Uttar Pradesh- 1. Dashashwamedh Ghat to Darbhanga Ghat (stretch of 300 m) 2. Tulsi Manas Mandir 3. Sarnath Museum	Uttar Pradesh	CPWD	21-12-2017	293.55	293.55
16	Infrastructural Development at JCP Attari, Wagha Border	Punjab	BSF	12-06-2018	1312	1029.59
17	Improvement of immigration facility and deepening of existing cruise berth at Mormugao Port Trust	Goa	Mormugao Port Trust	24-08-2018	1316.4	658.2
18	Developing infrastructure at Cochin Port Cruise Terminal.	Kerala	Cochin Port Trust	12-12-2018	120.79	114.17

19	Creation of additional tourism facilities at the Cochin Port Trust Walkway	Kerala	Cochin Port Trust	12-12-2018	466.47	466.47
20	Construction of Cruise-Cum-Costal Cargo Terminal at Channel berth area in Outer Harbour of Visakhapatnam Port	Andhra Pradesh	Visakhapatnam Port Trust	14-12-2018	3850	2991
21	Restoration/ Renovation of 'Jallianwala Bagh Memorial' and Additional work to be taken at Jallianwala Bagh National Memorial at Amritsar, Punjab.	Punjab (GFR)	ASI	08-03-2019	2302	2250
22	Sound and Light Show at (Purana Quila) Delhi	Delhi	ITDC	05-08-2019	1404	685
23	Development of Additional infrastructure in the new Cochin Port Trust Terminal	Kerala	Cochin Port Trust	13-12-2019	1029.7	888.62
24	Illumination of Building of National Gallery of Modern Art	Delhi	NCSM	19-12-2019	380	304

25	Development and renovation of selected facilities of National Museum	Delhi	NCSM	26-12-2019	4373	2186
26	Development of Jetties at 9 main points of embarkation/disembarkation of River Cruise on National Water ways No. 1 and 2	Assam	IWAI	28-04-2020	2803.05	700.76
27	Tourism Infrastructure at Beltaal Lake , Damoh, Madhya Pradesh by ITDC.	Madhya Pradesh	ITDC	29-09-2020	2315.30	1008.27
28	Sound and Light Show at Leh, Ladakh and Water Screen Projection Multimedia Show at Tourist Facilitation Centre, Kargil, Ladakh	Leh and Ladakh	ITDC	26-11-2020	2321.99	765.99
29	3D visual projection mapping of NGMA Building	Delhi	NCSM	31-03-2021	616.27	464.58
30	Development of Convention Centre and associated Infrastructure at Aizawl .	Mizoram	WAPCOS	31-03-2021	3994.75	3057.03

31	Development of International and Domestic Cruise Terminal and allied facilities at Mormugao Port Trust, Goa	Goa	Mormugao Port Trust	10-09-2021	5000	4000
32	Upgradation/Modernization to International Cruise Terminal at Indira Dock, Mumbai Port Trust	Maharashtra	Mumbai Port Trust	20-12-2021	3750	3000
33	Development of 22 viewpoints in North Eastern State (i) Nagaland (2 view points)- Rs.5.77 Crore (ii) Meghalaya (3 view points) – Rs.6.26 Crore (iii) Mizoram (9 view points)- Rs.12.78 Crore (iv) Arunachal Pradesh (4 view points) – Rs.6.25 Crore (v) Manipur (3 view points)- Rs.5.93 Crore (vi) Sikkim/West Bengal (1 view point)- Rs.3.70 Crore	NER	NHIDCL	11-10-2022	4444	3555.4

34	Development of Border Tourism at Shri Tanot Complex , Jaisalmer Sector	Rajasthan	BSF	05-07-2022	1767.66	883.83
35	Multimedia Laser Show with Water Screen and Musical Fountain at Sanjeevaiah Park , Hyderabad, Telangana	Telangana	BECIL	31-10-2022	5000.04	4090
36	Design, Supply, Installation, Testing and Commissioning of Digital Multimedia Technology and Lightings at Osmania Arts University , Hyderabad Telangana	Telangana	BECIL	22-12-2022	1179.93	943.47
37	Project 'Major Upgradation of National Science Centre	Delhi	NCSM	27-03-2023	3180	18
38	Installation of Musical Fountain and Water Screen Multimedia based projection show at Nawal Sagar Lake, Bundi	Rajasthan	ITDC	04-10-2023	925.67	92.57
39	Development of Light and Sound and	Delhi	ITDC	28-03-2024	4712.4	471

	Multimedia Show at Rashtrapati Bhawan					
40	3D Mapping with Aqua Screen Projection and Sound Show at Buxar, Bihar and Dynamic Lighting and Motif at Ram Rekha Ghat, Bihar	Bihar	BECIL	10-06- 2024	599.96	59.99
	Total (Lakhs)				78,861.10	51,416.04

LABOUR DEATHS REPORTED IN THE COUNTRY

203. SHRI ABHISHEK BANERJEE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has any data on the total number of labour deaths reported across the country during the last five years, including in hazardous industries and construction sectors;
- (b) if so, the details thereof, year, State and industries-wise;
- (c) the details of the total amount of compensation disbursed to the families of deceased labourers during the said period and the number of cases of compensation which are still pending, State-wise; and
- (d) the details of the measures taken by the Government to ensure workplace safety and timely disbursement of compensation to the affected families?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) The Government has enacted the Factories Act, 1948, which provides for safety, health and welfare of workers working in the factories registered under the Act. The Factories Act, 1948 and rules framed thereunder are enforced by the respective state governments through the Chief Inspectors of Factories (CIFs) /Directorates of Industrial Safety and Health (DISH) in their respective sphere. CIFs/DISH are empowered to take legal action against the occupier and manager of the factory for violating the provisions of the Factories Act, 1948 and rules framed thereunder. As per the data received from the States and Union Territories government, the details of fatal injuries under the Factories Act, 1948 during 2018, 2019, 2020, 2021 and 2022 were 1154, 1127, 1050, 988 and 1053 respectively.

In case of construction sector, provisions of the Building and Other Construction Workers (Regulation of Employment and Condition of Service) Act 1996 and Rules made thereunder stipulate all measures to ensure welfare, safety and health of construction workers.

The Employees' Compensation Act, 1923 provides, inter-alia, for payment of compensation to employees and their dependents in case of injury and accident arising out of and in the course of employment and resulting in disablement or death. The Act is implemented by the State Governments.

EXTERNALLY AIDED PROJECTS

204. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **FINANCE** be pleased to state:

(a) the details of projects approved/funded under the Externally Aided Projects category during the last five years, State-wise;

(b) whether the State Government of Andhra Pradesh has submitted any proposals for financial grants under the 'Externally Aided Projects' category;

(c) if so, the detailed description including funds sanctioned and utilised of the ongoing projects in Andhra Pradesh, district-wise;

(d) the details of funds sanctioned and utilized for the proposals submitted with regard to the Hudhud Cyclone, along with the current status of these projects; and

(e) whether any new proposals have been submitted by institutions in Visakhapatnam for external aid and if so, the current status of these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) The details are provided in **STATEMENT**.

(b) and (c) Financial grants-in-aid under Externally Aided Projects (EAP) category are availed from bilateral / multilateral institutions and are distinct from EAP loans. These grants are typically offered as aid without any repayment obligations. All requests for external assistance are submitted through the EAP Portal (<https://eapdea.gov.in/>)

managed by the Department of Economic Affairs. In this context, the Government of Andhra Pradesh submitted a proposal on 26 September 2024, bearing ID number 12425, titled *The Amaravati Inclusive and Sustainable Capital City Development Programme- Technical Assistance (TA)*, having a grant component of USD 1.5 million. The Asian Development Bank approved the grant component on 12 December 2024, and the agreement was signed between the Government of Andhra Pradesh and the Asian Development Bank on 20th December 2024. The disbursement of funds under this grant is yet to commence. Meanwhile, another on-going project, titled *Indo-German Global Academy for Agroecological Research and Learning* (Project ID: 11149), was signed on 30th June 2022 with the German bilateral agency KfW and has an approved grant component of Euro 20 million. As of December 2024, Euro 5.57 million has been disbursed to the Government of Andhra Pradesh.

(d) The High-Level Committee (HLC), under the Disaster Management Act, had recommended an amount of Rs. 737.60 crore from NDRF, subject to the adjustment of 75% of the balance available in the SDRF account of the State for the Hudhud disaster in 2014-15. After adjustment of 75% of the balance available in the SDRF account of Andhra Pradesh, Rs. 550.97 crore was released to the State Government from NDRF. An additional ₹8.13 crore was released from the special component of the National Rural Drinking Water Programme (NRDWP) for the repair of damaged drinking water supply infrastructure. The Government of Andhra Pradesh has reported full utilization of these funds. Subsequently, to restore, improve, and enhance the resilience of public services, environmental facilities, and livelihoods in Targeted Communities and to enhance the capacity of state entities to respond promptly and effectively to an eligible crisis or

emergency, the World Bank-funded *Andhra Pradesh Disaster Recovery Project* (IDA-56940) was approved by the World Bank Board on 17 June 2015. The project was initially approved for a loan component of USD 250 million. However, after a portion of the loan was cancelled, the revised loan amount stood at \$157.5 million. Out of this, the World Bank disbursed USD 141.4 million to the Government of Andhra Pradesh as of the project closure at the end of March 2022.

(e) No such proposal has been received through the DEA's EAP portal, which is the single window mechanism for seeking external financial aid from bilateral and multilateral development institutions.

<u>STATEMENT</u>							
Details of Projects approved/funded under the Externally Aided Projects category during the last five years i.e. 2019-20, 2020-21, 2021-22, 2022-23 and 2023-24 - State-wise							
Sl. No	Project Number and Name	Name of State	Funding Agency	Loan Currency	Loan Size (In millions)	Disbursement in LC Millions (as on 27th January, 2025)	Loan Signing date
	FY 2019-2020						
1	8945-IN Andhra Pradesh Health Systems Strengthening Project	Andhra Pradesh	IBRD	USD	328.00	289.19	27-06-2019
2	18029739E Andhra Pradesh Climate Resilient Zero budget Natural Farming Project	Andhra Pradesh	Germany	EUR	90.00	22.48	19-12-2019
3	19IN01 Assam Bridge Project	Assam	NDB	USD	300.00	229.25	08-08-2019
4	CIN1101H Assam Project on Forest and Biodiversity Conservation	Assam	France	EUR	50.00	24.17	19-08-2019
5	9026-IN Assam Inland Water Transport Project	Assam	IBRD	USD	85.00	52.65	16-01-2020
6	3795-IND Chhattisgarh Road Connectivity Project	Chhattisgarh	ADB	USD	334.61	259.19	03-09-2019

7	IDP-289 Project for Ecosystem Restoration in Gujarat	Gujarat	Japan	JPY	13,185.00	141.52	27-03-2020
8	IDP-289A Project for Ecosystem Restoration in Gujarat	Gujarat	Japan	JPY	572.00	-	27-03-2020
9	9041-IN Source Sustainability and Climate Resilient Rain-fed Agriculture in HP	Himachal Pradesh	IBRD	USD	80.00	42.73	11-03-2020
10	8911-IN Jharkhand Municipal Development Project	Jharkhand	IBRD	USD	77.00	36.59	24-06-2019
11	3836-IND Karnataka Integrated and Sustainable Water Resources Mgt Inves. Pgm. Prj 2	Karnataka	ADB	USD	81.00	65.39	18-11-2019
12	6464-IN First Resilient Kerala Program Development Policy Financing	Kerala	IDA	USD	90.40	90.40	28-06-2019
13	6463-IN First Resilient Kerala Program Development Policy Financing	Kerala	IDA	XDR	115.20	115.20	28-06-2019
14	11427020E Climate- Resilient Reconstruction after Flooding in Kerala, Phas II	Kerala	Germany	EUR	80.00	35.44	30-10-2019
15	12529315E Climate-Resilient Reconstruction after Flooding in Kerala, Phase-I.	Kerala	Germany	EUR	90.00	39.96	30-10-2019
16	CIN107401T Kochi Metro	Kerala	France	EUR	27.00	9.52	27-12-2019
17	3849-IND Public-Private Partnership in Madhya Pradesh Road Sector Project	Madhya Pradesh	ADB	USD	475.00	347.25	20-12-2019
18	IDP-287A Madhya Pradesh Rural Water Supply Project	Madhya Pradesh	Japan	JPY	3,061.00	-	27-03-2020
19	IDP-287 Madhya Pradesh Rural Water Supply Project	Madhya Pradesh	Japan	JPY	52,413.00	-	27-03-2020
20	3805-IND Maharashtra Rural Connectivity Improvement Project	Maharashtra	ADB	USD	195.00	155.53	06-09-2019
21	9031-IN State of Maharashtra's Agribusiness and Rural Transformation Project	Maharashtra	IBRD	USD	210.00	42.68	24-01-2020

22	IDP-282A Community Based Forest Managment and Livelihoods Improvment in Meghalaya	Meghalaya	Japan	JPY	352.00	76.85	27-03-2020
23	IDP-282 Community based Forest Managmnt and Livelihoods Improvement in Meghalaya	Meghalaya	Japan	JPY	10,045.00	2,706.92	27-03-2020
24	9011-IN Odisha Integrated Project for Climate Resilient Agriculture	Odisha	IBRD	USD	135.32	46.91	24-10-2019
25	8939-IN Rajasthan State Highways Development Program II Project	Rajasthan	IBRD	USD	250.00	206.55	27-06-2019
26	3815-IND Rajasthan State Highway InvestmentProgram - Project 2	Rajasthan	ADB	USD	170.00	144.75	11-10-2019
27	8934-IN Tamil Nadu Health System Reform Program	Tamil Nadu	IBRD	USD	287.00	287.00	04-06-2019
28	16897609E Climate-friendly Modernisation of Bus Services in Major Cities of Tamil Nad	Tamil Nadu	Germany	EUR	47.00	5.84	26-08-2019
29	18008033E Climate-friendly Modernisation of Bus Services in Major Cities of TN-IV	Tamil Nadu	Germany	EUR	153.00	19.00	26-08-2019
30	3850-IND Chennai-Kanyakumari Industrial Corridor: Power Sector Investment Project	Tamil Nadu	ADB	USD	451.00	285.00	28-11-2019
31	3862-IND Tamil Nadu Urban Flagship Investment Program - Project 2	Tamil Nadu	ADB	USD	206.00	133.36	02-12-2019
32	18027239E Sustainable Urban Infrastructure development-chennai storm water management	Tamil Nadu	Germany	EUR	122.50	40.98	06-12-2019
33	8940-IN Uttar Pradesh Core Road Network Development Project	Uttar Pradesh	IBRD	USD	126.50	126.50	11-10-2019
34	8928-IN Uttarakhand Public Financial Management Strengthening Project	Uttarakhand	IBRD	USD	27.42	25.25	25-06-2019
	FY 2020-2021						
1	19IN02 Andhra Pradesh Roads and Bridges Reconstruction Project	Andhra Pradesh	NDB	USD	323.00	15.81	06-01-2021

2	19IN03 AP Mandal Connectivity and Rural Connectivity Improvement Project	Andhra Pradesh	NDB	USD	323.00	15.81	06-01-2021
3	4029-IND Assa Power Sector Investment Program - Project 3	Assam	ADB	USD	231.00	194.66	30-12-2020
4	L0302A-IND Assam Intra-State Transmission System Enhancement Project	Assam	AIIB	USD	304.00	56.40	23-02-2021
5	9190-IN Chhattisgarh Inclusive Rural and Accelerated Agriculture Growth Project	Chhattisgarh	IBRD	USD	85.00	1.12	12-02-2021
6	9066-IN Himachal Pradesh State Roads Transformation Project	Himachal Pradesh	IBRD	USD	82.00	35.58	07-09-2020
7	6036-IND Himachal Pradesh Subtropical Horticulture Readiness Project (HPSHIVA-PRF)	Himachal Pradesh	ADB	USD	8.92	8.92	30-12-2020
8	IDP-290 Himachal Pradesh Crop Diversification promotion project(Phase-2)	Himachal Pradesh	Japan	JPY	10,538.00	2,196.81	26-03-2021
9	IDP-290A Himachal Pradesh Crop Diversification Promotion Project (Phase-2)	Himachal Pradesh	Japan	JPY	764.00	149.75	26-03-2021
10	4028-IND Bengaluru Smart Energy Efficient Power Distribuion Project	Karnataka	ADB	USD	100.00	97.49	31-12-2020
11	12656739E Climate Loan Kerala-(Programme)	Kerala	Germany	EUR	100.00	100.00	22-12-2020
12	3974-IND Madhya Pradesh Urban Services Improvement Project-Additional financing	Madhya Pradesh	ADB	USD	270.00	87.65	12-10-2020
13	3911-IND Maharashtra State Road Improvement Project	Maharashtra	ADB	USD	150.16	148.57	28-05-2020
14	3917-IND Maharashtra Rural High Voltage Distribution System Expansion Program	Maharashtra	ADB	USD	322.05	322.05	19-10-2020
15	13740669E Integrated and Green Urban Mobility for Mumbai Metropolitan Region	Maharashtra	Germany	EUR	200.00	-	02-11-2020

16	15890865E Integrated and Green Urban Mobility for the Mumbai Metropolitan Region	Maharashtra	Germany	EUR	68.00	-	02-11-2020
17	13741038E Integrated and Green Urban Mobility for the Mumbai Metropolitan Region	Maharashtra	Germany	EUR	197.00	-	02-11-2020
18	13741030E Integrated and Green Urban Mobility for the Mumbai Metropolitan Region	Maharashtra	Germany	EUR	58.00	-	02-11-2020
19	12630484E Integrated and Green Urban Mobility for the Mumbai Metropolitan Region	Maharashtra	Germany	EUR	22.00	-	02-11-2020
20	2000003648 Maharashtra Rural Women's Enterprise Development Project	Maharashtra	IFAD	USD	38.00	16.42	22-01-2021
21	19IN05 Manipur Water Supply Project	Manipur	NDB	USD	312.00	203.58	03-06-2020
22	9169-IN Meghalaya Integrated Transport Project	Meghalaya	IBRD	USD	120.00	83.31	19-11-2020
23	3996-IND Meghalaya Power Distribution Sector Improvement Project	Meghalaya	ADB	USD	132.80	69.56	01-12-2020
24	L0228A-IND Mumbai Urban Transport Project 3	Multi State	AIIB	USD	500.00	206.41	24-08-2020
25	9185-IN Nagaland: Enhancing Classroom Teaching and Resources	Nagaland	IBRD	USD	68.00	19.33	22-02-2021
26	3972-IND Rajasthan Secondary Town Development Sector Project	Rajasthan	ADB	USD	300.00	201.79	12-10-2020
27	IDP-292A Rajasthan Rural Water Supply and Fluorosis Mitigation Project Ph-2	Rajasthan	Japan	JPY	1,591.00	2.25	26-03-2021
28	IDP-292 Rajasthan Rural Water Supply and Fluorosis Mitigation Project (Nagaur) PH-2	Rajasthan	Japan	JPY	44,225.00	-	26-03-2021
29	9094-IN Tamil Nadu Housing and Habitat Development Project	Tamil Nadu	IBRD	USD	50.00	17.12	29-06-2020
30	9093-IN First Tamil Nadu Housing Sector Strengthening Program DPL	Tamil Nadu	IBRD	USD	200.00	200.00	29-06-2020

31	12537539E Sustainable Urban Infrastructure Development-chennai storm water management	Tamil Nadu	Germany	EUR	27.50	-	13-10-2020
32	15853595E Climate change adaptation in the Himalaya -component II Tripura	Tripura	Germany	EUR	23.00	1.69	19-06-2020
33	6037-IND Tripura Urban and Tourism Development Project	Tripura	ADB	USD	4.21	4.21	18-12-2020
34	4025-IND Uttar Pradesh Power Distribution Network Rehabilitation Project - Tranche 1	Uttar Pradesh	ADB	USD	300.00	208.97	18-12-2020
35	9025-IN West Bengal Major Irrigation and Flood Management Project	West Bengal	IBRD	USD	145.00	128.36	15-05-2020
36	L0054A-IND West Bengal Major Irrigation and Flood Management Project	West Bengal	AIIB	USD	145.00	128.37	15-05-2020
37	4004-IND West Bengal Public Finance Management Reform Programm	West Bengal	ADB	USD	50.00	50.00	02-12-2020
38	19826865E Renewable Energy Power Plant (WB)	West Bengal	Germany	EUR	75.00	69.73	22-12-2020
39	9176-IN West Benga Inland Water Transport, Logistics and Spatial Development Proj.	West Bengal	IBRD	USD	105.00	22.87	05-01-2021
	FY 2021-2022						
1	9259-IN Supporting Andhra's Learning Transformation Operation	Andhra Pradesh	IBRD	USD	250.00	117.95	18-11-2021
2	4166-IND Assam Skill University Project	Assam	ADB	USD	112.00	18.48	17-12-2021
3	IDP-302 Medical Education and Reserch Department - Assam	Assam	Japan	JPY	43,434.00	30.63	31-03-2022
4	IDP-302A Medical Education and Reserch Department - Assam	Assam	Japan	JPY	2,171.00	316.01	31-03-2022
5	2000003806 Chhattisgarh Inclusive Rural and Accelerated Agriculture Growth Project	Chhattisgarh	IFAD	USD	67.00	0.57	17-08-2021
6	9219-IN Gujarat Outcomes for Accelerated Learning (GOAL) Program	Gujarat	IBRD	USD	500.00	238.75	19-05-2021

7	L0479A-IND Gujarat Education Infrastrueture and Technology Modernisation Program	Gujarat	AIIB	USD	250.00	152.81	07-01-2022
8	9295-IN Shimla-Himachal Pradesh Water Supply and Sewerage Services Improvement Prog	Himachal Pradesh	IBRD	USD	160.00	50.47	09-12-2021
9	21IN02 Himachal Pradesh Rural Water Supply Project	Himachal Pradesh	NDB	USD	80.00	44.36	22-12-2021
10	4092-IND Jharkhand Urban Water Supply Improvement Project	Jharkhand	ADB	USD	112.00	34.72	08-09-2021
11	IDP-299A Bengaluru Water supply and Sewerage Project (Phase 3) (II)	Karnataka	Japan	JPY	8,221.00	-	31-03-2022
12	IDP-299B Bengaluru Water supply and Sewerage Project (Phase 3) (II)	Karnataka	Japan	JPY	1,267.00	-	31-03-2022
13	IDP-299 Bengaluru Water supply and Sewerage Project (Phase 3) (II)	Karnataka	Japan	JPY	27,580.00	12,913.56	31-03-2022
14	9248-IN The Resilient Kerala Program	Kerala	IBRD	USD	125.00	44.11	16-07-2021
15	L0463A-IND The Resilient Kerala Program	Kerala	AIIB	USD	125.00	36.21	10-08-2021
16	9208-IN Kerala Solid Waste Management Project	Kerala	IBRD	USD	105.00	7.66	12-01-2022
17	L0453A-IND Kerala Solid Waste Management Project	Kerala	AIIB	USD	105.00	7.66	21-01-2022
18	12787047E Energy Reform Programme Madhya Pradesh (MPPMCL)	Madhya Pradesh	Germany	EUR	140.00	9.67	23-12-2021
19	4097-IND Maharashtra Rural Connectivity Improvement Project - Additional Financing	Maharashtra	ADB	USD	300.00	206.93	08-09-2021
20	4117-IND Maharashtra Agribusiness Network Project	Maharashtra	ADB	USD	100.00	32.41	26-10-2021
21	9291-IN Meghalaya Health Systems Strengthening Project	Meghalaya	IBRD	USD	40.00	15.81	28-10-2021
22	9227-IN Mizoram Health Systems Strengthening Project	Mizoram	IBRD	USD	32.00	13.61	17-06-2021
23	6038-IND Aizawl Sustainable Urban Transport Project	Mizoram	ADB	USD	4.50	2.14	26-10-2021

24	9181-IN Second Dam Rehabilitation and Improvement Project	Multi State	IBRD	USD	250.00	91.65	04-08-2021
25	9314-IN Rejuvenating Watersheds for Agricultural Resilience through Innovative Deve	Multi State	IBRD	USD	115.00	39.84	18-02-2022
26	9226-IN Punjab Municipal Services Improvement Project	Punjab	IBRD	USD	105.00	19.05	10-08-2021
27	L0448A-IND Punjab Municipal Services Improvement Project	Punjab	AIIB	USD	105.00	19.02	12-10-2021
28	6033-IND Sikkim Major District Road Upgradation Project	Sikkim	ADB	USD	2.50	1.24	03-06-2021
29	4062-IND Tamil Nadu Industrial Connectivity Project	Tamil Nadu	ADB	USD	484.00	374.32	16-06-2021
30	L0301A-IND Chennai Metro Rail Phase 2 - Corridor 4 Project	Tamil Nadu	AIIB	USD	356.67	199.93	26-10-2021
31	4113-IND Integrated Urban Flood Management for the Chennai-Kosasthalaiyar Basin Proj	Tamil Nadu	ADB	USD	251.00	166.03	26-10-2021
32	L0477A-IND Chennai City Partnership: Sustainable Urban Services Program	Tamil Nadu	AIIB	USD	150.00	37.49	30-11-2021
33	9247-IN Chennai City Partnership: Sustainable Urban Services Program	Tamil Nadu	IBRD	USD	150.00	37.49	06-12-2021
34	4106-IND Inclusive, Resilient, and Sustainable Housing Unit Pj. for TN	Tamil Nadu	ADB	USD	150.00	34.00	07-12-2021
35	IDP-298 Chennai Metro Project (Phase 2) (II)	Tamil Nadu	Japan	JPY	70,055.00	-	31-03-2022
36	IDP-298A Chennai Metro Project (Phase 2) (II)	Tamil Nadu	Japan	JPY	2,945.00	-	31-03-2022
37	IDP-301A Tamil Nadu BiodiversityConservation and Greening Project for Climate Change	Tamil Nadu	Japan	JPY	225.00	-	31-03-2022
38	IDP-301 Tamil Nadu Biodiversity Conservation and Greening Project for Climate Chang	Tamil Nadu	Japan	JPY	10,310.00	2,184.29	31-03-2022
39	4133-IND Agartala City Urban Development Project	Tripura	ADB	USD	61.00	8.56	12-11-2021

40	4148-IND Uttarakhand Integrated and Resilient Urban Development Project	Uttarakhand	ADB	USD	125.00	55.05	07-12-2021
41	IDP-300 Uttarakhand Integrated Horticulture Development Project	Uttarakhand	Japan	JPY	5,820.00	-	31-03-2022
42	IDP-300A Uttarakhand Integrated Horticulture Development Project	Uttarakhand	Japan	JPY	581.00	-	31-03-2022
43	9301-IN West Bengal Electricity Distribution Grid Modernisation Project	West Bengal	IBRD	USD	135.00	67.37	13-01-2022
44	L0454A-IND West Bengal Electricity Distribution Grid Modernisation Project	West Bengal	AIIB	USD	135.00	67.34	28-01-2022
45	9329-IN WB Building State Capability for Inclusive Social Protection Operation	West Bengal	IBRD	USD	125.00	30.31	09-03-2022
FY 2022-2023							
1	L0315A-IND Assam Electricity Distribution System Enhancement and Loss Reduction Project	Assam	AIIB	USD	386.00	97.51	25-04-2022
2	L0440A-IND Assam Secondary Road Network Improvement Project	Assam	AIIB	USD	320.00	47.53	09-09-2022
3	4265-IND Assam South Asia Subregional Economic Corridor Connectivity Improvement Project	Assam	ADB	USD	300.00	32.75	28-12-2022
4	18IN01-T2 Bihar Rural Roads Project	Bihar	NDB	USD	161.63	104.89	09-11-2022
5	CIN109001R Water Supply for Pan City (Chandigarh)	Chandigarh	France	EUR	48.00	0.10	14-09-2022
6	9422-IN Additional Financing for Gujarat Outcomes for Accelerated Learning (GOAL)	Gujarat	IBRD	USD	250.00	41.36	26-07-2022
7	9440-IN Systems Reform Endeavours for Transformed Health Achievement in Gujarat Pg.	Gujarat	IBRD	USD	350.00	92.28	06-10-2022
8	4196-IND Himachal Pradesh Rural Drinking Water Improvement and Livelihood Project	Himachal Pradesh	ADB	USD	96.30	31.56	16-08-2022
9	12826291E Himalaya Hydro Power Project	Himachal Pradesh	Germany	EUR	80.00	-	10-10-2022

10	CIN1113 Himachal Water Supply and sanitation Project	Himachal Pradesh	France	EUR	40.00	4.42	03-03-2023
11	CIN1122 Resilient Kerala Programme (CFA)	Kerala	France	EUR	100.00	45.06	03-11-2022
12	10547804 Green Energy Corridor II Projects of Kerala State	Kerala	Germany	EUR	60.00	11.20	24-11-2022
13	11734331E Green Energy Corridor III (GEC III) and Energy Efficiency in the Indian Electricity Grid	Kerala	Germany	EUR	42.11	-	24-11-2022
14	2000004184 Maharashtra Rural Women's Enterprise Development Project (Additional Loan)	Maharashtra	IFAD	USD	12.00	0.04	10-11-2022
15	11737164E Energy Efficiency Programme I and II- Lift irrigation Project of Maharashtra	Maharashtra	Germany	EUR	120.00	-	19-12-2022
16	14973930E Energy Efficiency Programme I and II- Lift irrigation Project of Maharashtra	Maharashtra	Germany	EUR	10.00	-	19-12-2022
17	4242-IND Connecting economic Cluster for Inclusive Growth in Maharashtra Project	Maharashtra	ADB	USD	350.00	219.98	30-12-2022
18	IND-01 ITS Establishment of Nagpur-Mumbai Super Communication Expressway	Maharashtra	South Korea	KRW	2,15,098.00	-	31-03-2023
19	10547779E Protection of Vulnerable Catchment Areas in Meghalaya - Climate change adaptation in Himalaya.	Meghalaya	Germany	EUR	32.00	0.13	24-11-2022
20	2000004448 Meghalaya Livelihood and Access to Markets Project(Megha-Lamp)	Meghalaya	IFAD	USD	20.58	6.32	16-03-2023
21	IDP-306A Establishment of Mizoram State Super Specialty Cancer and Research Centre	Mizoram	Japan	JPY	724.00	-	27-02-2023
22	IDP-306 Establishment of Mizoram State Super Specialty Cancer and Research Centre	Mizoram	Japan	JPY	9,194.00	-	27-02-2023
23	L0449A-IND Second Dam Rehabilitation and Improvement Project	Multi State	AIIB	USD	250.00	35.01	19-05-2022

24	6045-IND Nagaland Urban Infrastructure Development Project	Nagaland	ADB	USD	2.00	0.98	11-04-2022
25	9438-IN Punjab: Building Fiscal and Institutional Resilience	Punjab	IBRD	USD	150.00	13.88	12-01-2023
26	17IN01_II Rajasthan Water Sector Restructuring Project for the Desert Areas Phase II)	Rajasthan	NDB	USD	245.00	123.57	29-07-2022
27	14974065E Green Energy Corridors III (GEC III)- Intra State Transmission system Rajasthan	Rajasthan	Germany	EUR	49.89	-	19-12-2022
28	4262-IND Rajasthan State Highway Investment Program - Project 3	Rajasthan	ADB	USD	110.00	69.21	20-12-2022
29	CIN1147 Rajasthan Forestry and Biodiversity Development Project	Rajasthan	France	EUR	140.00	35.90	03-03-2023
30	IDP-312A Rajasthan Water Sector Livelihood Improvement Project (II)	Rajasthan	Japan	JPY	912.00	-	29-03-2023
31	IDP-312 Rajasthan Water Sector Livelihood Improvement Project(II)	Rajasthan	Japan	JPY	17,982.00	-	29-03-2023
32	9414-IN Second Tamil Nadu Housing Sector Strengthening Dev. Policy Loan	Tamil Nadu	IBRD	USD	190.00	190.00	01-08-2022
33	9409-IN Rights : Inclusion, Accessibility and Opportunities for Persons with Disabilities in Tamil Nadu Pj	Tamil Nadu	IBRD	USD	162.00	21.09	26-09-2022
34	17193173E Sustainable Municipal Infrastructure Financing-Tamil Nadu III	Tamil Nadu	Germany	EUR	200.00	0.40	24-11-2022
35	13943939E Sustainable Municipal Infrastructure Financing-Tamil Nadu III	Tamil Nadu	Germany	EUR	140.00	0.40	24-11-2022
36	10547805E Sustainable Municipal Infrastructure Financing-Tamil Nadu III	Tamil Nadu	Germany	EUR	160.00	5.69	24-11-2022
37	10548011E Green Energy Corridors III(GEC III)- Intra State Transmission System Tamil Nadu	Tamil Nadu	Germany	EUR	58.00	-	24-11-2022
38	4253-IND Tamil Nadu Urban Flagship Investment Program - Project 3	Tamil Nadu	ADB	USD	125.00	29.84	27-12-2022
39	4273-IND Chennai Metro Rail Investment Project	Tamil Nadu	ADB	USD	350.00	225.72	29-12-2022

40	6046-IND Infrastructure Development of Industrial Estates in Tripura	Tripura	ADB	USD	2.00	1.86	17-05-2022
41	6047-IND Agartala Municipal Infrastructure Development Project	Tripura	ADB	USD	3.00	0.90	29-11-2022
42	4248-IND Tripura Power Distribution Strengthening and Generation Efficiency Improvement Project	Tripura	ADB	USD	220.00	42.78	30-12-2022
43	10549191E Green Energy Corridors IV- Intra-State Power Transmission Grid Uttar Pradesh	Uttar Pradesh	Germany	EUR	250.00	23.61	09-12-2022
44	2000004123 Rural Enterprise Acceleration Project(REAP)	Uttarakhand	IFAD	USD	105.00	16.52	02-06-2022
45	17195447E Environmentally Friendly Urban Development Programme in Ganga Basin States Phase II (UR)	Uttarakhand	Germany	EUR	30.00	1.38	19-12-2022
46	11737329E Rishikesh Integrated Urban Infrastructure Development (Rishikesh IUID)	Uttarakhand	Germany	EUR	70.00	-	19-12-2022
47	IDP-311A Project for Forest and Biodiversity Conservation for climate Change Response in West Bengal	West Bengal	Japan	JPY	369.00	-	29-03-2023
48	IDP-311 Project for Forest and Biodiversity Conservation for climate Change Response in West Bengal	West Bengal	Japan	JPY	8,939.00	98.80	29-03-2023
	FY 2023-2024						
1	4312-IND Visakhapatnam-Chennai Industrial Development Program - Tranche 2	Andhra Pradesh	ADB	USD	141.12	-	23-05-2023
2	9487-IN Assam Integrated River Basin Management Project-Phase 1	Assam	IBRD	USD	108.00	21.89	11-06-2023
3	9570-IN Assam State Secondary Healthcare Initiative for Service Delivery Transformation (ASSIST) Project	Assam	IBRD	USD	251.03	6.12	19-09-2023

4	4352-IND Climate Resilient Brahmaputra Integrated Floor and Riverbank Erosion Risk Management Project Assam	Assam	ADB	USD	200.00	11.05	05-02-2024
5	4322-IND Enhancing Connectivity and Sustainability in Bihar Roads Project	Bihar	ADB	USD	295.00	77.99	27-07-2023
6	9561-IN Chhattisgarh: Accelerated Learning for A Knowledge-Economy Operation	Chhattisgarh	IBRD	USD	300.00	0.75	22-09-2023
7	00102-IN Gujarat Rural Road Program	Gujarat	NDB	USD	500.00	-	09-01-2024
8	9449-IN Gujarat Resilient Cities Partnership: Ahmedabad City Resilience Project	Gujarat	IBRD	USD	280.00	1.98	08-03-2024
9	4357-IND Ahmedabad Peri Urban Livability Improvement Project	Gujarat	ADB	USD	181.00	-	13-03-2024
10	4437-IND Promoting Research and Innovation through GIFTCL at Gujarat International Finance Tec-City Project	Gujarat	ADB	USD	23.00	2.96	14-03-2024
11	L0370A-IND haryana Orbital Rail Corridor Part A Project	Haryana	AIIB	USD	128.00	0.32	08-06-2023
12	IDP-318A Project for Promoting Sustainable Horticulture in Haryana (I)	Haryana	Japan	JPY	1,055.00	-	20-02-2024
13	IDP-318 Project for Promoting Sustainable Horticulture in Haryana (I)	Haryana	Japan	JPY	15,160.00	-	20-02-2024
14	4291-IND Himachal Pradesh Subtropical, Horticulture, Irrigation, and Value Addition Project	Himachal Pradesh	ADB	USD	130.00	14.53	08-06-2023
15	9566-IN Himachal Pradesh Power Sector Development Program	Himachal Pradesh	IBRD	USD	200.00	28.53	06-11-2023
16	9496-IN Karnataka Sustainable Rural Water Supply Program	Karnataka	IBRD	USD	363.00	97.42	07-06-2023
17	9553-IN Additional Financing for Resilient Kerala Program	Kerala	IBRD	USD	150.00	1.88	02-08-2023
18	19IN06 Indore Metro Rail Project	Madhya Pradesh	NDB	USD	225.00	60.96	10-07-2023

19	4361-IND Enhancing Connectivity and Resilience of the Madhya Pradesh Road Network Project	Madhya Pradesh	ADB	USD	175.00	23.34	05-12-2023
20	11778430E Mumbai Metropolitan Urban Infrastructure Improvement Programme	Maharashtra	Germany	EUR	100.00	-	18-12-2023
21	10593371E Mahagenco 245 MW solar projects, Maharashtra	Maharashtra	Germany	EUR	130.00	-	19-12-2023
22	00098 Integrated Sewerage System For City of Imphal Phase-II Project	Manipur	NDB	USD	115.00	28.22	09-01-2024
23	22IN02 Lamphelpat Waterbody Rejuvenation Project	Manipur	NDB	USD	70.27	2.50	09-01-2024
24	22IN01 Meghalaya Ecotourism Infrastructure Development Project	Meghalaya	NDB	USD	79.05	15.90	10-07-2023
25	4335-IND Early Childhood Development in Meghalaya Project	Meghalaya	ADB	USD	40.50	-	01-03-2024
26	IDP-322 The Establishment of the Medical College Hospital at Nagaland Institute of Medical Sciences , Kohima	Nagaland	Japan	JPY	9,269.00	-	20-02-2024
27	IDP-322A The Establishment of the Medical College Hospital at Nagaland Institute of Medical Sciences , Kohima	Nagaland	Japan	JPY	739.00	-	20-02-2024
28	9484-IN Odisha State Capability and Resilient Growth Program	Odisha	IBRD	USD	100.00	11.25	14-07-2023
29	4325-IND Rajasthan Secondary Towns Development Sector Project - Additional Finanacing	Rajasthan	ADB	USD	200.00	53.79	27-07-2023
30	IDP-320A Project for Climate Change Response and Ecosystem Services Enhancement in Rajasthan	Rajasthan	Japan	JPY	702.00	-	20-02-2024
31	IDP-320 Project for Climate Change Response and Ecosystem Services Enhancement in Rajasthan	Rajasthan	Japan	JPY	25,431.00	-	20-02-2024
32	9629-IN Sikkim: Integrated Service Provision and Innovation for Reviving Economies Operation	Sikkim	IBRD	USD	100.00	11.57	06-02-2024
33	L0336A-IND Chennai Peripheral Ring Road Sections 2and3 Projects	Tamil Nadu	AIIB	USD	378.00	55.56	13-04-2023

34	L0368A-IND Chennai Metro Rail Phase 2 - Corridor 5 Project	Tamil Nadu	AIIB	USD	438.75	152.03	07-06-2023
35	14967-P Chennai Peripheral Ring Road Project (Sections II and III)	Tamil Nadu	OPEC	USD	100.00	11.09	16-06-2023
36	22IN03 Chennai Metro Rail Phase 2 - Corridor 4 Project	Tamil Nadu	NDB	USD	346.72	22.06	14-07-2023
37	9625-IN Tamil Nadu Climate Resilient Urban Development Operation	Tamil Nadu	IBRD	JPY	45,205.60	3,339.16	05-03-2024
38	IDP-314 The Construction of Chennai Peripheral Ring Road (Phase-2)	Tamil Nadu	Japan	JPY	46318		20-02-2024
39	IDP-314A Construction of Chennai Peripheral Ring Road(Phase-2)	Tamil Nadu	Japan	JPY	3529		20-02-2024
40	IDP-315A Project for Promoting Start-Up and Innovation in Telangana	Telangana	Japan	JPY	1,016.00	-	20-02-2024
41	IDP-315 Project for Promoting Start-Up and Innovation in Telangana	Telangana	Japan	JPY	22,681.00	-	20-02-2024
42	4375-IND Tripura Urban and Tourism Development Project	Tripura	ADB	USD	100.00	3.69	22-12-2023
43	9568-IN Tripura Rural Economic Growth and Service Delivery Project	Tripura	IBRD	USD	140.00	4.32	01-03-2024
44	11773968 Rishikesh Integrated Urban Infrastructure Development (Rishikesh IUID) Phase-II	Uttarakhand	Germany	EUR	100.00	-	08-12-2023
45	4402-IND Uttarakhand Climate Resilient Power System Development Project	Uttarakhand	ADB	USD	200.00	26.34	13-12-2023
46	4407-IND Uttarakhand Integrated and Resilient Urban Development Project - Additional Financing	Uttarakhand	ADB	USD	200.00	25.62	13-12-2023
47	IDP-317 Project for Improvement of Urban Water Supply System, Uttarakhand	Uttarakhand	Japan	JPY	14,976.00	-	20-02-2024
48	IDP-317A Project for Improvement of Urban Water Supply System, Uttarakhand	Uttarakhand	Japan	JPY	1,235.00	-	20-02-2024
49	9543-IN West Bengal Accelerated Development of Minor Irrigation Project- Phase II	West Bengal	IBRD	USD	148.00	6.51	18-09-2023

ALLOCATION AND UTILISATION OF FUNDS TO VIDYA-LAKSHMI SCHEME

205 SHRI RAJESH VERMA:

SHRIMATI SHAMBHAVI:

DR. SHRIKANT EKNATH SHINDE:

SHRI NARESH GANPAT MHASKE:

DR. D. PURANDESWARI:

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the total funds allocated and disbursed under the PM Vidya-lakshmi Scheme since 2019 and its contribution in improving higher education access;
- (b) the details of the beneficiaries benefitted from education loans facilitated through the Vidya-lakshmi Portal since 2019, year and State-wise;
- (c) the details of the steps taken by the Government to ensure that students from rural and economically weaker sections benefit from the above scheme and the funds are utilized only for the purposes demarcated under the scheme; and
- (d) whether the Government is planning to expand the Vidya-lakshmi Scheme to include more banks or to enhance the user experience on the portal, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

- (a) to (d) The PM Vidyaxmi, a new central sector scheme has been launched on 6th November 2024. Total outlay of Scheme from 2024-25 to 2030-2031 is ₹ 3600 crore. Under the scheme, collateral-free and guarantor-free education loan is provided to

students getting merit-based admission in top Quality Higher Education Institutions (QHEIs), thereby making quality higher education accessible to all the deserving and meritorious students who get admission in the QHEIs and are desirous of availing the benefits of PM-Vidyalaxmi.

To improve awareness, the scheme guidelines have already been provided in the website of Ministry of Education at:

https://www.education.gov.in/sites/upload_files/mhrd/files/document-reports/PM_Vidyalaxmi_Scheme_Guidelines.pdf.

The Indian Banks Association has been requested to circulate the guidelines to all the member banks. To enhance user experience, a dedicated online platform, PM Vidyalaxmi portal is being developed on which students will be able to apply for the education loan as well as interest subvention, through a simplified application process to be used by all banks. The Portal is for all Public Sector Banks, Private Banks, Regional Rural Banks and Cooperative banks. All these measures aim to create widespread awareness about the scheme and help eligible students, including those from rural and underprivileged areas to avail the benefits of PM-Vidyalaxmi.

Further, for students with annual family income up to ₹ 8 lakh, the scheme provides 3% interest subvention on loans up to ₹ 10 lakhs. To ensure that funds earmarked for the scheme will be utilised only for the purposes demarcated for the scheme, up to one lakh fresh students not getting any other scholarship or interest subvention on education loan will get this interest subvention. Duration of this interest subvention is the moratorium period, i.e., course period plus one year.

ASSESSMENT OF SKILL NEEDS AND FOCUSED TRAINING INITIATIVES

206. DR. HEMANT VISHNU SAVARA:

DR. RAJESH MISHRA:

SHRI PARBHUBHAI NAGARBHAI VASAVA:

SHRI PRADEEP KUMAR SINGH:

SHRI SURESH KUMAR KASHYAP:

SHRI BHARTRUHARI MAHTAB:

SHRI NABA CHARAN MAJHI:

SHRI KHAGEN MURMU:

SHRI PARSHOTTAMBHAI RUPALA:

SHRI DHARAMBIR SINGH:

SHRI BALABHADRA MAJHI:

DR. NISHIKANT DUBEY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the manner in which the Government assess the present and future skill requirements in various industries and sectors;
- (b) the scheme proposed to be formulated by the Government to align skill development initiatives with the changing employment market and technological advancements;
- (c) whether there is any mechanism in place to incorporate feedback received from trainees and employers to improve the standards and requirements;
- (d) if so, the details thereof;

(e) the total number of people from Sidhi Parliamentary Constituency who were trained so far along with the number of such people who were employed after receiving the said training; and

(f) the details of skill development initiative started in Palghar district during the last five years?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) National Skill Development Corporation (NSDC) under the aegis of Ministry of Skill Development and Entrepreneurship has formed 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors. These SSCs are mandated to identify the skill development needs of respective sectors as well as to determine skill competency standards. Further, District Skill Committees (DSCs), set up across all States/UTs, are mandated with formulating District Skill Development Plans (DSDPs) to promote decentralized planning for skill development and implementation at the grassroots level. The DSDPs identify sectors with employment opportunities as well as the associated demand for skilling in the district, and map the available facilities for Skill Training. Skill Development Programmes of the Government are designed and implemented to bridge identified skill gaps across sectors.

To ensure the skills imparted through various scheme of MSDE are aligned with the current industry requirements and technological advancements, the following specific steps have been taken:

- (i) Since 2020, National Council for Vocational Education and Training (NCVET) has approved 4387 new qualifications as per the industry requirements and archived 4419 qualifications which are not relevant.
- (ii) 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up which are mandated to identify the skill development needs of respective sectors as well as to determine skill competency standards. NSDC, under the Market led program, provides support to training providers that collaborate and align skill courses with industry demand.
- (iii) DGT is implementing Flexi MoU Scheme and Dual System of Training (DST) which are meant to provide training to ITI students in industrial environment as per their requirements.
- (iv) Government of India has signed Memorandum of Understanding (MoU)/Memorandum of Cooperation (MoC) in the field of skill development and vocational education and training with twelve countries to align the skilling efforts as per the global requirements.
- (v) Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements.
- (vi) General of Training (DGT) under the aegis of MSDE has introduced 29 new age /future skills courses in Industrial Training Institutes (ITIs) and National Skill Training Institutes (NSTIs) under CTS to provide training in emerging areas such as Artificial Intelligence, Mechatronics, Internet of Things, Cybersecurity, Semiconductor, etc.

(vii) DGT has signed MoU with IT Tech companies like IBM, CISCO, Future Skill Rights Network, Amazon Web Services (AWS) and Microsoft to ensure industry linkages for the institutes at the state and regional levels under Corporate Social Responsibility (CSR) initiatives. These partnerships facilitate the provision of technical and professional skills training in modern technologies.

(viii) Indian Institute of Skills (IIS) established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) Mode, aims to cultivate an industry-ready workforce for Industry 4.0, equipped with cutting-edge technology and hands-on training.

(ix) National Skill Development Corporation under the aegis of MSDE has partnered with a number of international organizations such as AWS, Microsoft, Intel, Redhat, Pearson VUE, Boston Consulting Group (BCG), Cisco Networking Academy for providing digital courses.

(c) and (d) To improve the skill training delivery, appropriate mechanism has been established for seeking feedback of trainees. For instance, the feedback under PMKVY are sought on parameters like lab sufficiency, satisfaction with trainer, fairness of assessors, assessment in local language, recommending the training to others, etc. As regards skill requirements, the Sector Skill Councils (SSCs) identify the skill development needs of respective sectors as well as determine skill competency standards. The new courses/qualifications developed by Awarding Bodies including SSCs are validated by the industry players to ensure that they match the standards and requirements of the industry players.

(e) and (f) Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill

training through an extensive network of skill development centres / institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

Details of number of candidates trained under schemes of MSDE in Sidhi Parliamentary Constituency (covering Sidhi, Singrauli and Shahdol districts) are given as under:

PMKVY (Since inception to 31 st December, 2024)	JSS (Since 2018-19 to 26 th January 2025)	NAPS* (Since 2018-19 to 31 st December, 2024)	CTS (Session 2019 to Session 2023)
36,225	11640	4,021	10,644

*Apprentice engaged

Amongst the schemes of MSDE, placements were tracked under the Short Term Training component of PMKVY in the first three versions, which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 up to FY 2021-22. Under PMKVY 4.0, the focus is on empowering the trained candidates to choose their varied career path and they are suitably oriented for the same.

No JSS is functional in Palgarh district of Maharashtra. However, the details of number of candidates trained in Palghar district of Maharashtra under schemes of MSDE during last five years are given as under:

PMKVY (FY 2019-20 to FY 2023-24)	NAPS* (FY 2019-20 to FY 2023-24)	CTS (Session 2019 to Session 2023)
3,111	6,294	9,525

*Apprentice engaged

अत्यधिक प्रदूषण फैलाने वाले उद्योगों की निगरानी

207. श्री चंदन चौहान:

श्री सतपाल ब्रह्मचारी:

श्री चन्द्र प्रकाश चौधरी:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा घोषित अत्यधिक प्रदूषण फैलाने वाले उद्योगों (जीपीआई) की निगरानी और विनियमन के लिए कोई विस्तृत कार्य योजना तैयार की गई है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) विशेष रूप से झारखंड राज्य में और हरियाणा राज्य में सोनीपत लोक सभा निर्वाचन क्षेत्र में जीपीआई की स्थिति का ब्यौरा क्या है; और
- (घ) क्या सरकार ने उक्त उद्योगों द्वारा जल निकायों में अपशिष्ट के प्रवाहित किए जाने को रोकने और खतरनाक पदार्थों के प्रबंधन को विनियमित करने के लिए कोई विशेष कदम उठाए हैं, यदि हां, तो तत्संबंधी राज्य-वार और जिला-वार, विशेषकर झारखंड और हरियाणा का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्तवर्धन सिंह):

(क) और (ख) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मुख्य रूप से केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी) के माध्यम से देश भर में औद्योगिक इकाइयों की निगरानी करता है। गंगा और यमुना के मुख्य प्रवाह वाले राज्यों अर्थात् उत्तराखंड, हरियाणा, एनसीटी-दिल्ली, उत्तर प्रदेश, बिहार, झारखंड और पश्चिम बंगाल में संचालित होने वाले अत्यधिक प्रदूषणकारी उद्योगों (जीपीआई), जो गंगा, यमुना और उनकी सहायक नदियों में विसर्जन की संभावना रखते हैं, का वार्षिक निरीक्षण, आईआईटी, एनआईटी और राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी)/प्रदूषण नियंत्रण समिति (पीसीसी) जैसे तृतीयक पक्ष के तकनीकी संस्थानों के संयुक्त दलों द्वारा किया जाता है।

गंगा के मुख्य प्रवाह वाले राज्यों अर्थात् उत्तराखंड, उत्तर प्रदेश, बिहार, झारखंड और पश्चिम बंगाल में वर्ष 2017 में 1109 जीपीआई, वर्ष 2018 में 961 जीपीआई, वर्ष 2019 में 1072 जीपीआई, वर्ष 2020 में 1080 जीपीआई, वर्ष 2022 में 1051 जीपीआई और वर्ष 2023 में 1229 जीपीआई का निरीक्षण किया गया था।

यमुना और उसकी सहायक नदियों वाले राज्यों अर्थात् उत्तराखंड, उत्तर प्रदेश, हरियाणा और दिल्ली में वर्ष 2020 में 1660 जीपीआई, वर्ष 2022 में 1655 जीपीआई और वर्ष 2023 में 1957 जीपीआई का निरीक्षण किया गया।

(ग) वर्ष 2023 के दौरान झारखंड राज्य में 05 जीपीआई और सोनीपत लोकसभा निर्वाचन क्षेत्र (जिला सोनीपत-129, जिला जींद-03) में 132 जीपीआई का निरीक्षण किया गया था।

- i. झारखंड में, 05 में से 02 जीपीआई अनुपालन कर रहे थे और 03 विसर्जन संबंधी मानदंडों का उल्लंघन कर रहे थे या उनके पास संचालन के लिए वैध सहमति नहीं थी। सभी उल्लंघन करने वाले जीपीआई को झारखंड राज्य प्रदूषण नियंत्रण बोर्ड (जेएसपीसीबी) द्वारा कारण बताओ नोटिस जारी किए गए थे, जिन्हें बाद में जेएसपीसीबी द्वारा किए गए निरीक्षणों के दौरान उनके अनुपालन के बाद वापस ले लिया

गया था। इन जीपीआई से अनुमानित विसर्जन लगभग 523 केएलडी था, जिसमें बीओडी के संदर्भ में प्रदूषण भार 5.23 किलोग्राम/दिन का था।

- ii. हरियाणा के सोनीपत और जींद जिलों के क्षेत्र को शामिल करते हुए सोनीपत लोकसभा क्षेत्र में, 132 जीपीआई में से 113 जीपीआई प्रचालनरत थे और शेष 19 स्वतः बंद हो गए थे। 113 प्रचालनरत जीपीआई में से 97 अनुपालन कर रहे थे और 16 विसर्जन संबंधी मानदंडों (12) और/या संचालन के लिए वैध सहमति नहीं होने (4) के संबंध में उल्लंघन कर रहे थे। उल्लंघन करने वाले सभी 16 जीपीआई को हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड (एचएसपीसीबी) द्वारा कारण बताओ नोटिस जारी किए गए थे, जिन्हें बाद में एचएसपीसीबी द्वारा किए गए निरीक्षणों के दौरान उनके अनुपालन के बाद वापस ले लिया गया था। स्वतः बंद जीपीआई को एचएसपीसीबी द्वारा बंद करने के निर्देश जारी किए गए थे। 113 चालू जीपीआई से अनुमानित विसर्जन लगभग 7.35 एमएलडी था जिसमें बीओडी के संदर्भ में प्रदूषण भार 0.69 टीपीडी था।

(घ) जल प्रदूषण की रोकथाम और नियंत्रण के लिए सरकार द्वारा उठाए गए उपाय नीचे दिए गए हैं।

- i. भारत सरकार ने जल निकायों सहित पर्यावरण के संरक्षण के लिए जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और पर्यावरण (संरक्षण) अधिनियम, 1986 अधिनियमित किया।
- ii. पल्प एवं पेपर, चीनी, डिस्टिलरी, टेक्सटाइल और टेनरी जैसे प्रमुख औद्योगिक क्षेत्रों में प्रसंस्करण प्रौद्योगिकी और अपशिष्ट शोधन संयंत्र प्रणाली के उन्नयन के एक स्वैच्छिक कार्यक्रम का कार्यान्वयन किया गया, जिसके परिणामस्वरूप स्वच्छ जल की खपत, अपशिष्ट जल विसर्जन और प्रदूषण में कमी आई और अनुपालन की स्थिति में सुधार हुआ।
- iii. नवीन और सिद्ध स्वच्छ प्रौद्योगिकियों, विशिष्ट स्वच्छ जल की खपत और अपशिष्ट विसर्जन मानदंडों को शामिल करते हुए मॉडल समेकित सहमति और प्राधिकरण (सीसीए) को गंगा और यमुना मुख्य प्रवाह वाले सात राज्यों द्वारा अपनाया गया है।

- iv. सीपीसीबी द्वारा जारी निर्देशों के अनुसार देश में 17 श्रेणियों के उद्योगों और जीपीआई द्वारा ऑनलाइन सतत बहिःस्त्राव निगरानी प्रणाली (ओसीईएमएस) की स्थापना की गई है। यह पहल बहिःस्त्राव गुणवत्ता के बारे में वास्तविक समय की जानकारी प्रदान करती है, जिससे उल्लंघनकर्ता इकाइयों की पहचान और सुधारात्मक कार्रवाई के कार्यान्वयन में मदद मिलती है।
- v. सीपीसीबी ने सिंचाई में शोधित अपशिष्ट जल के उपयोग के लिए दिशा-निर्देशों के साथ-साथ व्यवहार्य औद्योगिक क्षेत्रों में संरक्षण और शून्य विसर्जन (जेडएलडी) के लिए दिशा-निर्देश तैयार किए हैं। शुद्ध जल पर निर्भरता कम करने, संधारणीयता बढ़ाने और प्रभावी जल संसाधन प्रबंधन को बढ़ावा देने के लिए विभिन्न औद्योगिक क्षेत्रों में शोधित अपशिष्ट जल का पुनः उपयोग किया जा सकता है।
- vi. वर्ष 2018 में अभिज्ञात किए गए प्रदूषित नदी खंडों (पीआरएस) के पुनरुद्धार के लिए, संबंधित राज्य/संघ राज्य क्षेत्र के पर्यावरण प्रमुख सचिव के समग्र पर्यवेक्षण और समन्वय के तहत संबंधित राज्य सरकार/ संघ राज्य क्षेत्र प्रशासन द्वारा गठित नदी पुनरुद्धार समिति (आरआरसी) द्वारा कार्य योजनाएं तैयार की गईं, ताकि सीपीसीबी द्वारा अभिज्ञात किए गए सभी प्रदूषित नदी खंडों को स्नान के प्रयोजनों के लिए उपयुक्त (अर्थात् बीओडी <3 मिलीग्राम/एल और एफसी <500 एमपीएन/100 एमएल) बनाया जा सके।
- vii. स्रोत नियंत्रण (नगर सीवेज प्रबंधन, औद्योगिक प्रदूषण नियंत्रण, अपशिष्ट प्रबंधन), नदी जलग्रहण/बेसिन प्रबंधन (अच्छी सिंचाई पद्धतियों को अपनाना, शोधित सीवेज का उपयोग, भूजल पुनर्भरण पहलू), बाढ़ मैदान क्षेत्र संरक्षण और उसका प्रबंधन (जैव-विविधता पार्कों की स्थापना, अतिक्रमण हटाना, वर्षा जल संचयन, नदी के दोनों किनारों पर वृक्षारोपण), पारिस्थितिकी/पर्यावरणीय प्रवाह (ई-फ्लो) और वाटरशेड प्रबंधन जैसे पहलुओं को शामिल करते हुए कार्य योजनाएं तैयार की गईं।

STRENGTHENING ITIs IN NELLORE AND TADA THROUGH STRIVE

208. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be please to state:

- (a) whether it is true that two Government ITIs in Nellore and one Government ITI in Tada has been identified to strengthen, upgrade and enhance the learning infrastructure under Skills Strengthening for Value Enhancement (STRIVE) project;
- (b) if so, the details of steps taken for upgradation and infrastructure provided in these ITIs;
- (c) the details of fund allocated, sanctioned, released and spent on the above ITIs;
- (d) whether the Government is considering to take up other ITIs under STRIVE or other project in Nellore, Andhra Pradesh; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) Sir, Directorate General of Training under Ministry of Skill Development and Entrepreneurship implemented the Skills Strengthening for Value Enhancement (STRIVE) project, which was a Government of India project with the assistance of World Bank. Under the STRIVE Project, a total of 500 ITIs (which included 467 Government ITIs and 33 Private ITIs) were selected for upgradation. Funds were provided to the State Governments/UTs for upgradation of training infrastructure of these ITIs.

Yes Sir, Two Government ITIs in Nellore {i.e. Government ITI, Nellore and Government ITI (Women), Nellore} and one Government ITI in Tada were identified to strengthen, upgrade and enhance the learning infrastructure under the STRIVE Project.

(b) Under the STRIVE project, funds were released to the State governments for the upgradation of ITIs. The States have utilized these funds for procurement of latest tools, equipment's and machinery in various trades such as Electrician, Fitter, Motor Mechanic Vehicle (MMV), Electronic Mechanic, RandAC and Welder as per the Institutes Strategic Plan (ISP).

(c) The details of funds allocated, sanctioned, released and spent on the above ITIs is tabulated below:

(Amount in Rs.)

Sl. No.	Name of the ITI	NCVT MIS Code	Funds Allocated / Sanctioned	Funds released	Funds utilised/spent
1	Govt. ITI, Nellore	GR28000145	1,43,00,000	1,43,00,000	1,43,00,000
2	Govt. ITI (W), Nellore	GR28000270	1,49,00,000	1,49,00,000	1,48,99,852
3	Govt. ITI TADA	GR28000308	1,23,00,000	1,23,00,000	1,22,99,154

(d) and (e) Sir, the STRIVE project has already been closed on 31st May, 2024.

पारिस्थितिकी (इको) पर्यटन परियोजनाएं

209. श्रीमती कलाबेन मोहनभाई देलकर:

श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का पारिस्थितिकी पर्यटन को बढ़ावा देने के लिए कोई प्रस्ताव अथवा स्वीकृत परियोजनाएं हैं, यदि हां, तो तत्संबंधी राज्य-वार विशेषकर दादरा और नगर हवेली, मध्य प्रदेश और महाराष्ट्र के संभाजीनगर के संबंध में ब्यौरा क्या है;
- (ख) सरकार द्वारा देश के विभिन्न भागों में पारिस्थितिकी (इको) पर्यटन परियोजनाओं को बढ़ावा देने के लिए उक्त राज्यों सहित राज्य-वार क्या कदम उठाए गए हैं;
- (ग) विगत पांच वर्षों में प्रत्येक वर्ष के दौरान उक्त राज्यों सहित देश के विभिन्न राज्यों को प्रदान की गई वित्तीय सहायता और इस संबंध में उपयोग की गई धनराशि का ब्यौरा क्या है;
- (घ) क्या सरकार को उक्त राज्यों से पारिस्थितिकी पर्यटन के विकास और संवर्धन के लिए कोई प्रस्ताव प्राप्त हुआ है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त प्रस्तावों की वर्तमान स्थिति क्या है तथा इस पर सरकार की क्या प्रतिक्रिया है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ङ) यद्यपि इको-पर्यटन सहित पर्यटन का संवर्धन एवं विकास मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन की ज़िम्मेदारी है, तथापि पर्यटन मंत्रालय 'स्वदेश दर्शन', 'तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद) संबंधी राष्ट्रीय मिशन' और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता' नामक केंद्रीय क्षेत्र की योजनाओं के तहत राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों/केंद्रीय एजेंसियों को देश में विभिन्न पर्यटन गंतव्यों पर पर्यटन संबंधी अवसंरचना और सुविधाओं के विकास के लिए वित्तीय सहायता प्रदान करता है। "इको-परिपथ" को स्वदेश दर्शन विषय के अंतर्गत विषयगत परिपथ में से एक के रूप में चिह्नित किया गया था।

पर्यटन मंत्रालय ने पर्यटक और गंतव्य केन्द्रित दृष्टिकोण अपनाते हुए स्थायी और जिम्मेदारीयुक्त गंतव्यों के विकास के उद्देश्य से स्वदेश दर्शन योजना को अब स्वदेश दर्शन 2.0 (एसडी 2.0) के नाम से नया रूप दिया है।

'पूँजीगत निवेश के लिए राज्यों/संघ राज्यक्षेत्रों को विशेष सहायता (एसएससीआई) - वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास' योजना के तहत भारत सरकार ने हाल ही में देश में 3295.76 करोड़ रुपये की 40 परियोजनाओं को मंजूरी दी है।

इको-पर्यटन परियोजनाओं सहित उपर्युक्त योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा विवरण में दिया गया है।

पर्यटन मंत्रालय ने पर्यटक अनुभव को बढ़ाने और पर्यटन स्थलों को स्थायी और जिम्मेदारीयुक्त गंतव्यों में परिवर्तित करने के लिए स्वदेश दर्शन 2.0 योजना की 'चुनौती आधारित गंतव्य विकास' नामक उप योजना के लिए दिशानिर्देश तैयार किए हैं। 4 श्रेणियों में 42 गंतव्यों का चयन किया गया है। इको पर्यटन और अमृत धरोहर स्थलों की श्रेणी के अंतर्गत निम्नलिखित गंतव्यों का चयन किया गया है:—

क्र. सं.	राज्य	गंतव्य
1	अरुणाचल प्रदेश	बिचोम बांध स्थल
2	असम	शिवसागर
3	छत्तीसगढ़	मयाली बागीचा
4	गोवा	मायेम गांव
5	गुजरात	थोल गांव
6	कर्नाटक	उडुपी
7	लद्दाख	मुश्कोह गांव
8	लक्षद्वीप	लक्षद्वीप

9	नागालैंड	दोयांग जलाशय
10	तेलंगाना	कामारेड्डी

भारत को विश्व स्तर पर इको-पर्यटन के लिए एक पसंदीदा गंतव्य के रूप में स्थापित करने के लिए, पर्यटन मंत्रालय ने इको-पर्यटन हेतु राष्ट्रीय कार्यनीति तैयार की है।

पर्यटन मंत्रालय की विभिन्न योजनाओं के तहत वित्तीय सहायता प्राप्त करने के लिए समय-समय पर राज्यों/संघ राज्यक्षेत्रों से प्रस्ताव प्राप्त होते हैं। इन प्रस्तावों को निर्धारित प्रावधानों की पूर्ति और निधियों की उपलब्धता के अध्यधीन परियोजनाओं का रूप दिया जाता है।

विवरण

इको-पर्यटन परियोजनाओं सहित 'पूँजीगत निवेश के लिए राज्यों/संघ राज्यक्षेत्रों को विशेष सहायता (एसएससीआई) - वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास' योजना के तहत भारत सरकार द्वारा मंजूर की गई योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाओं की सूची:-

(करोड़ रु. में)

क्र. सं.	राज्य/संघ राज्यक्षेत्र	परिपथ/ स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि	जारी/ प्राधिकृत* राशि	उपयोग की गई राशि #
1.	अंडमान और निकोबार द्वीप समूह	तटीय परिपथ 2016-17	लॉन्ग द्वीप - रॉस स्मिथ द्वीप - नील द्वीप - हैवलॉक द्वीप- बाराटांग द्वीप - पोर्ट ब्लेयर का विकास	27.57	22.13	22.08

2.	आंध्र प्रदेश	तटीय परिपथ 2014-15	काकीनाडा - होप आइलैंड - कोरिंगा वन्यजीव अभयारण्य - पासरलापुडी - अडुरु - एस यानम - कोटिपल्ली का विकास	67.83	67.83	67.83
3.	आंध्र प्रदेश	तटीय परिपथ 2015-16	नेल्लोर – पुलिकट झील - उब्बलमाडुगु जल प्रपात - नेलापट्टू - कोठाकोडुरु - मायपाडु - रामतीर्थम – इस्कापल्ली का विकास	49.55	49.55	50.96
4.	आंध्र प्रदेश	बौद्ध परिपथ 2017-18	बौद्ध परिपथ: शालीहंडम – बाविकोंडा – बोज्जनकोंडा – अमरावती - अनूपु का विकास	35.24	30.02	30.02
5.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2014-15	भालुकपोंग - बोमडिला और तवांग का विकास	49.77	47.28	47.28
6.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2015-16	नफरा – सेप्पा - पप्पू, पासा, पक्के घाटियाँ – संगदूपोटा-न्यू सगाली – जीरो-योम्चा का विकास	96.72	91.88	91.88

7.	असम	वन्यजीव परिपथ 2015-16	मानस – प्रोबितोरा – नामेरी – काजीरंगा – डिब्रू - सैखोवा का विकास	94.68	94.68	89.94
8.	असम	विरासत परिपथ 2016-17	तेजपुर – माजुली - शिवसागर का विकास	90.98	90.97	86.42
9.	बिहार	तीर्थकर परिपथ 2016-17	वैशाली – आरा – मसाद – पटना – राजगीर – पावापुरी - चंपापुरी का विकास	33.96	30.04	29.36
10.	बिहार	आध्यात्मिक परिपथ 2016-17	कांवरिया मार्ग: सुल्तानगंज – धर्मशाला - देवघर का विकास	44.76	42.52	42.17
11.	बिहार	बौद्ध परिपथ 2016-17	बौद्ध परिपथ का विकास - बोधगया में कन्वेंशन सेंटर का निर्माण	95.18	95.18	93.22
12.	बिहार	ग्रामीण परिपथ 2017-18	भित्तिहरवा – चंद्रहिया - तुर्कोलिया का विकास	44.27	40.31	39.96
13.	बिहार	आध्यात्मिक परिपथ 2017-18	मंदार हिल और अंग प्रदेश का विकास	44.55	42.32	42.32

14.	छत्तीसगढ़	जनजातीय परिपथ 2015-16	जशपुर – कुनकुरी – मैनपाट – कमलेशपुर – महेशपुर – कुर्दार – सरोधदादर – गंगरेल – कोंडागांव – नाथियानवागांव – जगदलपुर – चित्रकूट – तीर्थगढ़ का विकास	96.10	94.23	94.23
15.	गोवा	तटीय परिपथ 2016-17	सिक्वेरिम - बागा, अंजुना - वागाटोर, मोरजिम - केरी, अगुआड़ा किला और अगुआड़ा जेल का विकास	97.65	97.65	97.50
16.	गोवा	तटीय परिपथ 2017-18	तटीय परिपथ II: रुआ डी ओरम क्रीक - डोना पाउला - कोलवा - बेनौलिम का विकास	99.35	99.35	97.74
17.	गुजरात	विरासत परिपथ 2016-17	अहमदाबाद – राजकोट – पोरबंदर – बारदोली - दांडी का विकास	59.17	56.21	55.52
18.	गुजरात	विरासत परिपथ 2016-17	वडनगर - मोढेरा का विकास	91.12	87.25	85.63

19.	गुजरात	बौद्ध परिपथ 2017-18	जूनागढ़ - गिर सोमनाथ – भरुच – कच्छ – भावनगर – राजकोट - मेहसाणा का विकास	26.68	22.28	19.96
20.	हरियाणा	कृष्ण परिपथ 2016-17	कुरुक्षेत्र में महाभारत से संबंधित स्थानों पर पर्यटन अवसंरचना का विकास	77.39	76.74	76.74
21.	हिमाचल प्रदेश	हिमालयन परिपथ 2016-17	हिमालय परिपथ: कियारीघाट, शिमला, हाटकोटी, मनाली, कांगड़ा, धर्मशाला, बीर, पालमपुर, चंबा का विकास	68.34	64.54	62.56
22.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू – श्रीनगर – पहलगाम - भगवती नगर – अनंतनाग - सलामाबाद, उरी – कारगिल - लेह का विकास	77.33	67.37	59.30
23.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू-राजौरी-शोपियां- पुलवामा में पर्यटक सुविधाओं का विकास।	81.60	67.35	59.41
24.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	पर्यटक सुविधाओं का विकास - पीएम विकास पैकेज के तहत 2014 में	90.43	74.70	67.07

			बाढ़ में नष्ट हुई परिसंपत्तियों के बदले परिसंपत्तियों का निर्माण			
25.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	मंतलाई और सुधमहादेव में पर्यटक सुविधाओं का विकास	91.99	91.93	91.93
26.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	अनंतनाग – पुलवामा – किश्तवर – पहलगाम - जांस्कर पदुम – दक्सुम - रंजीत सागर बांध में पर्यटक सुविधाओं का विकास	86.39	69.95	63.25
27.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	गुलमर्ग – बारामूला – कुपवाड़ा - कारगिल - लेह में पर्यटक सुविधाओं का विकास	91.84	82.16	82.47
28.	झारखंड	इको परिपथ 2018-19	इको पर्यटन परिपथ: दलमा - बेतला नेशनल पार्क – मिरचैया - नेतरहाट का विकास	30.44	28.04	28.04
29.	केरल	इको परिपथ 2015-16	पथनमथिट्टा – गवी – वागामोन - तेक्कडी का विकास	64.08	64.08	64.08

30.	केरल	आध्यात्मिक परिपथ 2016-17	सबरीमाला – एरुमेली – पम्पा - सन्निधानम का विकास	46.54	33.39	36.27
31.	केरल	आध्यात्मिक परिपथ 2016-17	श्रीपद्मनाभ अर्नामूला का विकास	78.08	73.77	68.98
32.	केरल	ग्रामीण परिपथ 2018-19	मालानाड मालाबार क्रूज पर्यटन परियोजना का विकास	57.35	45.88	36.53
33.	केरल	आध्यात्मिक परिपथ 2018-19	शिवगिरीश्री नारायण गुरु आश्रम - अरुवीपुरम - कुन्नुमपारा श्री सुब्रह्मनिया - चेम्बझंथी श्री नारायण गुरुकुलम का विकास	66.42	42.01	16.19
34.	मध्य प्रदेश	वन्यजीव परिपथ 2015-16	पन्ना-मुकुंदपुर-संजय- दुबरी- बांधवगढ़-कान्हा – मुक्की - पेंच में वन्यजीव परिपथ का विकास	92.10	86.31	86.31
35.	मध्य प्रदेश	बौद्ध परिपथ 2016-17	सांची – सतना – रीवा – मंदसौर - धार का विकास	74.02	72.75	72.75
36.	मध्य प्रदेश	विरासत परिपथ	ग्वालियर – ओरछा – खजुराहो – चंदेरी –	89.82	89.49	89.49

		2016-17	भीमबेटका - मांडू का विकास			
37.	मध्य प्रदेश	इको परिपथ 2017-18	गांधीसागर बांध - मंडलेश्वर बांध - ओंकारेश्वर बांध - इंदिरा सागर बांध - तवा बांध - बरगी बांध - भेड़ाघाट - बाणसागर बांध - केन नदी का विकास	93.76	93.59	93.59
38.	महाराष्ट्र	तटीय परिपथ 2015-16	सिंधुदुर्ग तटीय परिपथ - सागरेश्वर, तारकरली, विजयदुर्ग (बीच और क्रीक), मितभव का विकास	19.06	18.10	17.61
39.	महाराष्ट्र	आध्यात्मिक परिपथ 2018-19	वाकी - अदासा - धापेवाड़ा - पारदसिंघा - तेलनखेडी - गिराड का विकास	45.47	43.19	38.24
40.	मणिपुर	उत्तर-पूर्वी परिपथ 2015-16	मणिपुर में पर्यटक परिपथ: इम्फाल -खोंगजोम का विकास	72.23	61.32	61.25
41.	मणिपुर	आध्यात्मिक परिपथ 2016-17	श्री गोविंदजी मंदिर, श्री बिजॉय गोविंदजी मंदिर - श्री गोपीनाथ मंदिर - श्री	45.34	45.33	43.04

			बंगशीबोदोन मंदिर – श्री कैना मंदिर का विकास			
42.	मेघालय	उत्तर-पूर्वी परिपथ 2016-17	उमियम (लेक व्यू), यू लुम सोहपेटबनेंग - मावडियांगडियांग - आर्किड लेक रिजॉर्ट का विकास	99.13	99.11	99.11
43.	मेघालय	उत्तर-पूर्वी परिपथ 2018-19	वेस्ट खासी हिल्स (नोंगखलाव- क्रेम तिरोट - खुदोई और कोहमांग जलप्रपात - खरी नदी- मावथाद्रीशन, शिलांग), जयंतिया हिल्स (क्रांग सूरी फॉल्स- शिरमंग-इयूक्सी), गारो हिल्स (नोकरेक रिजर्व, कट्टाबील, सिजू गुफाएं) का विकास	84.97	84.96	76.97
44.	मिजोरम	उत्तर-पूर्वी परिपथ 2015-16	थेनजोल और साउथ ज़ोटे, जिला सेरछिप और रईक का विकास	92.26	92.26	92.26
45.	मिजोरम	इको परिपथ 2016-17	इको-एडवेंचर परिपथ आइजोल -रावपुइचिप - खवफाप - लेंगपुई -	66.37	53.09	53.09

			चटलांग- सकाब्रहमुइतुइतलांग - मुथी - बेराटलांग - तुइरियल एयरफील्ड - हमुइफांग का विकास			
46.	नागालैंड	जनजातीय परिपथ 2015-16	जनजातीय परिपथ पेरेन- कोहिमा- वोखा का विकास	97.36	97.36	92.49
47.	नागालैंड	जनजातीय परिपथ 2016-17	मोकोकचुंग – तुएनसांग - मोन का विकास	98.14	98.14	98.14
48.	ओडिशा	तटीय परिपथ 2016-17	गोपालपुर, बरकुल, सतपाड़ा और तंपारा का विकास	70.82	67.28	59.47
49.	पुडुचेरी	तटीय परिपथ 2015-16	दुबरायापेट – अरिकामेडु – वीरमपट्टिनम – चुन्नम्बर – नल्लावाडु/नरमबाई – मनापेट - कालापेट - पुडुचेरी - यानम का विकास	58.44	58.44	58.44
50.	पुडुचेरी	विरासत परिपथ 2017-18	फ्रेंको - तमिल गांव, कराईकल, माहे और यानम का विकास	49.44	45.70	45.50

51.	पुडुचेरी	आध्यात्मिक परिपथ 2017-18	पुडुचेरी में आध्यात्मिक परिपथ का विकास	34.96	31.40	31.40
52.	पंजाब	विरासत परिपथ 2018-19	आनंदपुर साहिब - फतेहगढ़ साहिब - चमकौर साहिब - फिरोजपुर - खटकर कलां - कलानौर - पटियाला का विकास	85.32	81.05	81.05
53.	राजस्थान	मरुस्थल परिपथ 2015-16	सांभर लेक टाउन और अन्य स्थलों का विकास	50.01	50.01	55.89
54.	राजस्थान	कृष्ण परिपथ 2016-17	गोविंद देव जी मंदिर (जयपुर), खाटूश्याम जी (सीकर) और नाथद्वारा (राजसमंद) का विकास	75.80	73.85	77.49
55.	राजस्थान	आध्यात्मिक परिपथ 2016-17	आध्यात्मिक परिपथ - 'चुरु (सालासर बालाजी) - जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बंधेके बालाजी) - विराटनगर (बीजक, जैनसिया, अंबिका मंदिर) -	87.05	75.03	75.03

			भरतपुर (कमान क्षेत्र) - धौलपुर (मुचकुंड) - मेहंदीपुर बालाजी - चित्तौड़गढ़ (सांवलियाजी) का विकास			
56.	राजस्थान	विरासत परिपथ 2017-18	विरासत परिपथ राजसमंद (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले में अग्रभाग की प्रकाश व्यवस्था) -झालावाड़ (गागरोन किला) - चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग-ए-निलोफर और पुरानी छावनी) - नागौर (मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी कोठी) का विकास	70.61	66.99	67.04
57.	सिक्किम	उत्तर-पूर्वी परिपथ	रंगपो (प्रवेश) – रोराथांग – अरितार – फादमचेन –	98.05	97.41	97.41

		2015-16	नाथंग – शेराथांग – सोंगमो – गंगटोक – फोडोंग – मंगन – लाचुंग – युमथांग – लाचेन – थांगु – गुरुडोंगमेर - मंगन – गंगटोक – तुमिनलिंगी - सिंगतम (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास			
58.	सिक्किम	उत्तर-पूर्वी परिपथ 2016-17	सिंगतम-मका-टेमी – बेरमोइक टोकेल – फोंगिया – नामची – जोरथांग – ओखारे – सोम्बारिया – दारमदिन - जोरेथांग - मेल्ली (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	95.32	95.32	90.55
59.	तमिलनाडु	तटीय परिपथ 2016-17	(चेन्नई - मामल्लापुरम - रामेश्वरम - मानपाडु - कन्याकुमारी) का विकास	73.13	71.03	71.03
60.	तेलंगाना	इको परिपथ 2015-16	महबूबनगर जिले में इको पर्यटन परिपथ का विकास	91.62	91.25	91.62

61.	तेलंगाना	जनजातीय परिपथ 2016-17	मुलुगु - लकनावरम - मेदवरम - तड़वई - दमारवी - मल्लूर - बोगाथा झरनों का विकास	79.87	79.87	79.87
62.	तेलंगाना	विरासत परिपथ 2017-18	कुतुबशाही विरासत पार्क- पैगाह मकबरे- हयात बख्शी मस्जिद - रेमंड का मकबरा का विकास	96.90	70.61	90.61
63.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2015-16	अगरतला - सिपाहीजला - मेलाघर - उदयपुर - अमरपुर - तीर्थमुख - मंदिरघाट - डंबूर - नारिकेलकुंज - गंडाचरा - अंबासा का विकास	82.85	77.76	73.29
64.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2018-19	सूरमाचेर्रा - उनाकोटी - जम्पुई हिल्स - गुनाबती - भुवनेश्वरी-नीरमहल - बॉक्सनगर - चोट्टाखोला - पिलक - अवांगचारा का विकास	44.83	35.25	26.84
65.	उत्तर प्रदेश	बौद्ध परिपथ 2016-17	श्रावस्ती, कुशीनगर और कपिलवस्तु का विकास	87.89	72.56	68.43

66.	उत्तर प्रदेश	रामायण परिपथ 2016-17	चित्रकूट और श्रृंगवेरपुर का विकास	69.45	64.09	56.03
67.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	आहर - अलीगढ़ - कासगंज - सरोसी (उन्नाव)-प्रतापगढ़- कौशांबी-मिर्जापुर - गोरखपुर - डुमरियागंज - बस्ती - बाराबंकी - आजमगढ़ - कैराना - बागपत - शाहजहांपुर का विकास	71.91	69.63	69.63
68.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	बिजनौर-मेरठ-कानपुर - कानपुर देहात - बांदा- गाजीपुर-सलेमपुर- घोसी - बलिया - अम्बेडकर नगर-अलीगढ़-फतेहपुर- देवरिया-महोबा- सोनभद्र - चंदौली - मिश्रिख - भदोही का विकास	67.51	64.14	63.62
69.	उत्तर प्रदेश	विरासत परिपथ 2016-17	कालिंजर किला (बांदा) - मगहरधाम (संतकबीर नगर) - चौरीचौरा, शहीद स्थल	36.65	36.65	36.65

			(फतेहपुर) - महुअर शहीद स्थल (घोसी) - शहीद स्मारक (मेरठ) का विकास			
70.	उत्तर प्रदेश	रामायण परिपथ 2017-18	अयोध्या का विकास	127.21	115.46	113.22
71.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	जेवर - दादरी - सिकंदराबाद - नोएडा - खुर्जा - बांदा का विकास	12.03	11.43	11.69
72.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	गोरखनाथ मंदिर (गोरखपुर), देवीपट्टन मंदिर (बलरामपुर) और वटवाशनी मंदिर (डुमरियागंज) का विकास	18.30	18.12	18.12
73.	उत्तराखंड	इको परिपथ 2015-16	टिहरी झील और निकटवर्ती क्षेत्रों का नए गंतव्य के रूप में विकास के लिए इको-पर्यटन, एडवेंचर स्पोर्ट्स और संबद्ध पर्यटन संबंधी अवसंरचना का एकीकृत विकास - जिला टिहरी	69.17	69.17	69.20

74.	उत्तराखंड	विरासत परिपथ 2016-17	कुमाऊं क्षेत्र में विरासत परिपथ – कटारमल – जोगेश्वर – बैजनाथ – देवीधुरा का एकीकृत विकास	76.32	68.91	68.91
75.	पश्चिम बंगाल	तटीय परिपथ 2015-16	तटीय परिपथ: उदयपुर – दीघा – शंकरपुर – ताजपुर – मंदारमणि – फ्रेजरगंज - बक्खलाई - हेनरी द्वीप का विकास	67.99	65.07	65.07
76.	-	मार्गस्थ सुविधाएं 2018-19	सड़क परिवहन और राजमार्ग मंत्रालय के सहयोग से उत्तर प्रदेश और बिहार में वाराणसी - गया; कुशीनगर – गया - कुशीनगर में मार्गस्थ सुविधाओं का विकास	15.07	14.32	15.83
कुल				5287.90	4956.39	4840.11

* इसमें केंद्रीय क्षेत्र की योजना के लिए टीएसए मॉडल-1 के माध्यम से सीएनए के लिए प्राधिकार की राशि शामिल है।

कार्यान्वयन एजेंसी द्वारा प्रस्तुत किए गए यूसी के अनुसार

स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजनाओं की सूची

(करोड़ रु. में)

क्र. सं.	राज्य	गंतव्य	एक्सपीरियंस का नाम	स्वीकृत लागत	स्वीकृति की तिथि
1.	आंध्र प्रदेश	अरक्कू-लम्बासिंगी	अरक्कू में बोर्न केव एक्सपीरियंस	29.87	05-03-2024
2.	अरुणाचल प्रदेश	नाचो	अनलॉक नाचो अभियान	14.02	05-03-2024
3.	अरुणाचल प्रदेश	मेचुका	मेचुका सांस्कृतिक हाट	18.48	05-03-2024
4.	अरुणाचल प्रदेश	मेचुका	मेचुका एडवेंचर पार्क	12.75	05-03-2024
5.	असम	कोकराझार	कोकराझार वेटलैंड एक्सपीरियंस	26.67	05-03-2024
6.	असम	जोरहाट	रीइमेंजिनिंग सिन्नामारा टी एस्टेट	23.91	05-03-2024
7.	गोवा	पोर्वोरिम	पोर्वोरिम क्रीक एक्सपीरियंस	23.56	20-08-2024
8.	गोवा	कोलवा	कोलवा बीच एक्सपीरियंस	15.65	20-08-2024
9.	कर्नाटक	हम्पी	'ट्रैवलर नूक्स' की स्थापना	25.64	29-02-2024
10.	कर्नाटक	मैसूरु	टोंगा राइड हेरिटेज एक्सपीरियंस जोन	2.72	29-02-2024
11.	कर्नाटक	मैसूरु	ईकोलोजिकल एक्सपीरियंस जोन	18.47	05-03-2024
12.	केरल	कुमारकोम	कुमारकोम पक्षी अभयारण्य एक्सपीरियंस	13.92	05-03-2024

13.	लद्दाख	लेह	जूले लेह जैव विविधता पार्क	24.89	05-03-2024
14.	लद्दाख	कारगिल	एक्सप्लोरिंग एलओसी और हुंडरमन विलेज एक्सपीरियंस	12.01	05-03-2024
15.	मध्य प्रदेश	ग्वालियर	फूलबाग एक्सपीरियंस जोन	16.73	29-02-2024
16.	मध्य प्रदेश	चित्रकूट	चित्रकूट में आध्यात्मिक एक्सपीरियंस	27.21	05-03-2024
17.	महाराष्ट्र	पुणे	शिवसृष्टि ऐतिहासिक थीम पार्क-फेज 3	76.22	21-09-2024
18.	मेघालय	सोहरा	वॉटरफॉल ट्रेल्स एक्सपीरियंस	27.84	05-03-2024
19.	मेघालय	सोहरा	मेघालयन एज केव एक्सपीरियंस	32.45	04-03-2024
20.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा व्यू पॉइंट पर इको-पर्यटन एक्सपीरियंस	7.87	20-08-2024
21.	नागालैंड	चुमुकेदिमा	मिडवे रिट्रीट में जनजातीय सांस्कृतिक एक्सपीरियंस	21.56	05-03-2024
22.	पुडुचेरी	कराईकल	कराईकल बीच और वाटरफ्रंट एक्सपीरियंस	20.29	05-03-2024
23.	पंजाब	कपूरथला	कांजिली वेटलैंड में इको पर्यटन एक्सपीरियंस	20.06	05-03-2024
24.	पंजाब	अमृतसर	अटारी में सीमा पर्यटन एक्सपीरियंस	25.90	20-08-2024
25.	राजस्थान	बूंदी	केशोरायपाटन में आध्यात्मिक एक्सपीरियंस	17.37	29-02-2024

26.	सिक्किम	ग्यालशिंग	युकसोम क्लस्टर में इको-वेलनेस एक्सपीरियंस	15.40	05-03-2024
27.	सिक्किम	गंगटोक	गंगटोक सांस्कृतिक गांव	22.59	29-02-2024
28.	तमिलनाडु	मामल्लापुरम	शोर मंदिर में इमर्सिव एक्सपीरियंस	30.02	29-02-2024
29.	तेलंगाना	भोंगीर	भोंगीर किला एक्सपीरियंशियल जोन	56.81	29-02-2024
30.	तेलंगाना	अनंतगिरि	अनंतगिरि वन में इको पर्यटन जोन	38.00	05-03-2024
31.	उत्तर प्रदेश	प्रयागराज	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस	13.02	05-03-2024
32.	उत्तर प्रदेश	नैमिषारण्य	वैदिक - वेलनेस एक्सपीरियंस	15.94	05-03-2024
33.	उत्तराखंड	पिथौरागढ़	गुंजी में ग्रामीण पर्यटन क्लस्टर एक्सपीरियंस	32.20	05-03-2024
34.	उत्तराखंड	चंपावत	टी गार्डन एक्सपीरियंस	11.21	05-03-2024
कुल योग				791.25	

पूँजीगत निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई) – वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास के तहत स्वीकृत परियोजनाओं का ब्यौरा

(करोड़ रुपये में)

क्र. सं.	राज्य	परियोजना का नाम	स्वीकृत लागत	स्वीकृति की तिथि
1.	आंध्र प्रदेश	गंडीकोटा में फोर्ट एवं गोर्ज एक्सपीरियंस को बढ़ाना	77.91	26-11-2024
2.	आंध्र प्रदेश	अखंड गोदावरी - (हैवलॉक ब्रिज और पुष्कर घाट), राजमहेंद्रवरम	94.44	26-11-2024

3.	अरुणाचल प्रदेश	पासीघाट में सियांग एडवेंचर और इको-रिट्रीट	46.48	26-11-2024
4.	असम	गुवाहाटी में असम राज्य चिड़ियाघर सह वनस्पति उद्यान,	97.12	26-11-2024
5.	असम	शिवसागर में रंग घर का सौंदर्यीकरण	94.76	26-11-2024
6.	बिहार	सहरसा में मत्स्यगंधा झील का विकास	97.61	26-11-2024
7.	बिहार	करमचट में करमचट इको पर्यटन और एडवेंचर हब	49.51	26-11-2024
8.	छत्तीसगढ़	रायपुर में चित्रोत्पला फिल्म सिटी का विकास	95.79	26-11-2024
9.	छत्तीसगढ़	रायपुर में जनजातीय एवं सांस्कृतिक सम्मेलन केंद्र का विकास	51.87	26-11-2024
10.	गोवा	पोंडा में छत्रपति शिवाजी महाराज संग्रहालय	97.46	26-11-2024
11.	गोवा	पोरवोरिम में टाउनस्कवायर,	90.74	26-11-2024
12.	गुजरात	केरली (मोकरसागर), पोखंडर में इको पर्यटन गंतव्य	99.50	26-11-2024
13.	गुजरात	धोर्दों में टेंटेड सिटी और कन्वेंशन सेंटर	51.56	26-11-2024
14.	झारखंड	कोडरमा में तिलैया का इको पर्यटन विकास	34.87	26-11-2024
15.	कर्नाटक	बेंगलुरु में रोएरिच और देविका रानी एस्टेट टाटागुनि में इको पर्यटन और सांस्कृतिक केंद्र	99.17	26-11-2024
16.	कर्नाटक	बेलगावी में सवादत्ती यल्लम्मागुड्डा का विकास	100.00	26-11-2024
17.	केरल	कोल्लम में अष्टमुडी जैव विविधता और इको मनोरंजन केंद्र	59.71	26-11-2024
18.	केरल	सरगालया में मालाबार के सांस्कृतिक क्रूसिबल का ग्लोबल गेटवे	95.34	26-11-2024

19.	मध्य प्रदेश	ओरछा में एक मध्यकालीन वैभव, ओरछा	99.92	26-11-2024
20.	मध्य प्रदेश	भोपाल में एमआईसीई के लिए अंतर्राष्ट्रीय कन्वेंशन सेंटर	99.38	26-11-2024
21.	महाराष्ट्र	आईएनएस-गुलदार अंतर्जालीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन, सिंधुदुर्ग	46.91	26-11-2024
22.	महाराष्ट्र	नासिक में "राम-काल पथ" का विकास	99.14	26-11-2024
23.	मणिपुर	लोकटक में लोकटक झील अनुभव	89.48	26-11-2024
24.	मेघालय	मावखानू में एमआईसीई अवसंरचना	99.27	26-11-2024
25.	मेघालय	शिलांग में उमियम झील का पुनर्विकास	99.27	26-11-2024
26.	ओडिशा	हीराकुंड का विकास	99.90	26-11-2024
27.	ओडिशा	सतकोसिया का विकास	99.99	26-11-2024
28.	पंजाब	एसबीएस नगर में खटकर कला पर शहिदे-ए-आज़म सरदार भगत सिंह को श्रृंखाजंली के रूप में हेरिटेज स्ट्रीट का विकास	53.45	26-11-2024
29.	राजस्थान	जयपुर में आमेर-नाहरगढ़ एवं आसपास के क्षेत्र का विकास	49.31	26-11-2024
30.	राजस्थान	जयपुर में जल महल का विकास	96.61	26-11-2024
31.	सिक्किम	भालेदुंगा, यांगांग, नामची में स्काईवॉक	97.37	27-11-2024
32.	सिक्किम	नाथुला में सीमा का अनुभव	68.19	27-11-2024
33.	तमिलनाडु	मामल्लापुरम में नंदवनम हेरिटेज पार्क का विकास	99.67	26-11-2024
34.	तमिलनाडु	देवला में फूलों का बगीचा	70.23	26-11-2024
35.	तेलंगाना	रामप्पा में रामप्पा क्षेत्र स्थायी पर्यटन परिपथ	73.74	13-12-2024

36.	तेलंगाना	नल्लामाला में सोमसिल्ला निरोगता और आध्यात्मिक रिट्रीट	68.10	13-12-2024
37.	त्रिपुरा	बंडुआर, गोमती में 51 शक्ति पीठ पार्क	97.70	26-11-2024
38.	उत्तर प्रदेश	जिला आगरा में बटेश्वर का विकास	74.05	26-11-2024
39.	उत्तर प्रदेश	श्रावस्ती में एकीकृत बौद्ध पर्यटन विकास	80.24	26-11-2024
40.	उत्तराखंड	प्रतिष्ठित शहर ऋषिकेश: ऋषिकेश में राफ्टिंग बेस स्टेशन	100.00	26-11-2024
कुल			3295.76	

प्रशाद योजना के तहत स्वीकृत परियोजनाओं की सूची

(करोड़ रु. में)

राज्य/संघ राज्यक्षेत्र	क्र. सं.	परियोजना का नाम	स्वीकृति वर्ष	अनुमोदित लागत	जारी राशि	वास्तवि क प्रगति %
आंध्र प्रदेश	1	अमरावती में तीर्थ सुविधाओं का विकास	2015-16	27.77	27.77	100%
	2	श्रीशैलम मंदिर का विकास	2017-18	43.08	43.08	100%
	3	सिंहाचलम में श्री वराह लक्ष्मी नरसिम्हा स्वामी वारी देवस्थानम में तीर्थ सुविधाओं का विकास	2022-23	54.04	13.69	28%

	4	अन्नावरम मंदिर शहर में तीर्थ पर्यटन अवसंरचना का विकास	2024-25	25.33	-	0%
अरुणाचल प्रदेश	5	परशुराम कुंड का विकास	2020-21	37.88	21.95	86%
असम	6	कामाख्या मंदिर में तीर्थ सुविधाओं का विकास	2015-16	29.80	29.80	100%
बिहार	7	पटना साहिब में विकास	2015-16	29.62	29.62	100%
	8	विष्णुपद मंदिर में मूलभूत सुविधाओं का विकास	2014-15	3.63	3.63	100%
छत्तीसगढ़	9	मां बमलेश्वरी देवी मंदिर में तीर्थ सुविधाओं का विकास	2020-21	48.44	32.13	90%
गोवा	10	बोम जीसस बेसिलिका का विकास	2024-25	16.46	-	0%
गुजरात	11	द्वारका का विकास	2016-17	10.46	10.46	100%
	12	सोमनाथ में तीर्थ सुविधाओं का विकास	2016-17	45.36	45.36	100%
	13	सोमनाथ में सैरगाह का विकास	2018-19	47.12	47.12	100%
	14	अंबाजी मंदिर में तीर्थ सुविधाओं का विकास	2022-23	50.00	10.54	30%

हरियाणा	15	माता मनसा देवी मंदिर और नाडा साहिब गुरुद्वारा का विकास	2019-20	48.53	34.68	74%
जम्मू और कश्मीर	16	हजरतबल दरगाह में विकास	2016-17	40.46	34.30	90%
झारखंड	17	बाबा बैद्यनाथ धाम का विकास	2018-19	36.79	34.95	100%
कर्नाटक	18	श्री चामुंडेश्वरी देवी मंदिर में तीर्थ सुविधाओं का विकास	2023-24	45.71	0.00	0%
केरल	19	गुरुवायूर मंदिर में विकास	2016-17	45.19	45.19	100%
मध्य प्रदेश	20	अमरकंटक का विकास	2020-21	49.99	34.73	81%
	21	ओंकारेश्वर का विकास	2017-18	43.93	43.93	100%
महाराष्ट्र	22	त्र्यंबकेश्वर का विकास	2017-18	42.18	29.93	93%
मेघालय	23	नॉगस्वालिया चर्च, नर्तियांग शक्ति पीठ, ऐतनार पूल और चरणतला काली मंदिर में तीर्थयात्रा सुविधा का विकास	2020-21	29.29	24.92	100%
मिजोरम	24	चिते वांग, जुआंगताई, रइक और आइजोल में तीर्थयात्रा और विरासत	2022-23	44.89	13.18	28%

		पर्यटन के लिए अवसंरचना का विकास				
नागालैंड	25	मोलुंगकिमोंग, नोकसेन चर्च, ऐजुतो, वोखा और कोहिमा में तीर्थयात्रा अवसंरचना का विकास	2018-19	25.20	21.33	100%
	26	जुन्हेबोटो में तीर्थयात्रा पर्यटन अवसंरचना का विकास	2022-23	18.18	10.91	62%
ओडिशा	27	पुरी में अवसंरचना का विकास	2014-15	50.00	10.00	-
पंजाब	28	अमृतसर में करुणा सागर वाल्मीकि स्थल का विकास	2015-16	6.40	6.40	100%
	29	चमकौर साहिब का विकास	2021-22	31.57	17.49	79%
राजस्थान	30	पुष्कर/अजमेर का एकीकृत विकास	2015-16	32.64	26.11	100%
सिक्किम	31	फोर पेट्रन सेंट, युक्सोम में तीर्थ सुविधा का विकास	2020-21	33.32	28.31	87%
तमिलनाडु	32	कांचीपुरम का विकास	2016-17	13.99	13.99	100%
	33	वेलंकन्नी का विकास	2016-17	4.86	4.86	100%

तेलंगाना	34	जोगुलम्बा देवी मंदिर का विकास	2020- 21	38.90	33.07	72%
	35	रुद्रेश्वर (रामप्पा) मंदिर में तीर्थयात्रा और विरासत पर्यटन अवसंरचना का विकास	2022- 23	62.00	12.82	37%
	36	भद्राचलम में तीर्थ अवसंरचना का विकास	2022- 23	41.38	8.43	15%
त्रिपुरा	37	त्रिपुरा सुंदरी मंदिर का विकास	2020- 21	34.43	25.62	63%
उत्तर प्रदेश	38	वाराणसी का विकास -चरण-I	2015- 16	18.73	18.73	100%
	39	मथुरा-वृंदावन का मेगा पर्यटक परिपथ के रूप में विकास (चरण-II)	2014- 15	10.98	10.98	100%
	40	वाराणसी में नदी क्रूज पर्यटन का विकास	2017- 18	9.02	9.02	100%
	41	वृंदावन में पर्यटक सुविधा केंद्र का निर्माण	2014- 15	9.36	9.36	100%
	42	वाराणसी का विकास –चरण-II	2017- 18	44.60	31.77	100%
	43	गोवर्धन में अवसंरचना सुविधाओं का विकास	2018- 19	37.59	30.97	100%

उत्तराखंड	44	केदारनाथ का एकीकृत विकास	2015-16	34.77	34.77	100%
	45	बदरीनाथ जी धाम में तीर्थ सुविधा के लिए अवसंरचना का विकास	2018-19	56.15	27.43	85%
	46	गंगोत्री और यमुनोत्री धाम में तीर्थ संबंधी अवसंरचना सुविधाओं का विस्तार	2021-22	54.36	10.22	100%
पश्चिम बंगाल	47	बेलूर मठ का विकास	2016-17	30.03	23.39	100%
कुल				1594.40	1036.96	

केन्द्रीय एजेंसियों की सहायता योजना के तहत स्वीकृत परियोजनाओं की सूची

(लाख रु. में)

क्र. सं.	परियोजना का नाम	राज्य	एजेंसी	स्वीकृति की तिथि	स्वीकृत राशि	जारी राशि
1.	डल झील, (निगीन झील) में साउंड और लाइट शो,	जम्मू और कश्मीर	आईटीडीसी	25-06-2012	500	400
2.	चेन्नई पोर्ट में मौजूदा यात्री टर्मिनल में क्रूज यात्री सुविधा केंद्र	तमिलनाडु	चेन्नई पोर्ट ट्रस्ट	24-09-2012	1724.66	1724.66

3.	तिलयार झील में मल्टीमीडिया/लेजर शो का कार्यान्वयन	हरियाणा	आईटीडीसी	30-04-2013	500	224.05
4.	विश्व विरासत स्थल हुमायूँ का मकबरा, नई दिल्ली में व्याख्या केंद्र का निर्माण	दिल्ली	आगा खान फाउंडेशन	04-03-2014	4944.84	4944.84
5.	मोरमुगाओ पोर्ट ट्रस्ट में क्रूज टर्मिनल बिल्डिंग	गोवा	मोरमुगाओ पोर्ट ट्रस्ट	24-06-2014	879.04	767.18
6.	दीव किला, दीव में साउंड और लाइट शो	दमन एवं दीव	आईटीडीसी	28-02-2015	775.54	620.43
7.	वाराणसी/सारनाथ में स्मारकों का प्रदीप्तीकरण (सारनाथ में धमेख स्तूप सारनाथ में चौखंडी स्तूप, सारनाथ में लालकान का मकबरा और बनारस में मन महल)	उत्तर प्रदेश	आईटीडीसी	28-02-2015	512.43	381.47
8.	एक पर्यटक गंतव्य के रूप में कानोजी आंग्रे लाइटहाउस का विकास	महाराष्ट्र	मुम्बई पोर्ट ट्रस्ट	09-08-2016	1500	1500

9.	विलिंगडन द्वीप, कोचीन, केरल में वॉकवे/प्रोमेनेड का विकास।	केरल	कोचीन पोर्ट ट्रस्ट	28-10-2016	901	826.29
10.	एर्नाकुलम घाट के बर्थ और बैकअप क्षेत्र के उन्नयन के लिए केंद्रीय वित्तीय सहायता	केरल	कोचीन पोर्ट ट्रस्ट	31-03-2017	2141	1912.8
11.	भारतीय खेल प्राधिकरण द्वारा एसएआई त्रिवेंद्रम गोल्फ क्लब में गोल्फ कोर्स के उन्नयन के लिए परियोजना	केरल	एसएआई	31-03-2017	2464.99	1232.49
12.	यादवेंद्र गार्डन, पिंजौर, हरियाणा में साउंड और लाइट शो	हरियाणा	आईटीडीसी	16-10-2017	600	300
13.	पुष्टापार्थी, आंध्र प्रदेश में साउंड और लाइट शो	आंध्र प्रदेश	आईटीडीसी	27-11-2017	708.67	354.34
14.	इंदिरा डॉक, मुंबई में अंतर्राष्ट्रीय क्रूज	महाराष्ट्र	मुंबई पोर्ट ट्रस्ट	29-12-2017	1250	1250

	टर्मिनल का उन्नयन/ आधुनिकीकरण।					
15.	वाराणसी, उत्तर प्रदेश में तीन स्मारकों में प्रकाश व्यवस्था : 1. दशाश्वमेधघाट से दरबंगाघाट (300 मीटर का विस्तार) 2. तुलसी मानस मंदिर 3. सारनाथ संग्रहालय	उत्तर प्रदेश	केंद्रीय लोक निर्माण विभाग	21-12-2017	293.55	293.55
16.	जेसीपी अटारी, बाघा बोर्डर में अवसंरचना विकास	पंजाब	बीएसएफ	12-06-2018	1312	1029.59
17.	मोरमुगाओ में आब्रजन सुविधा में सुधार और मौजूदा क्रूज बर्थ को गहरा करना	गोवा	मोरमुगोवा पोर्ट ट्रस्ट	24-08-2018	1316.4	658.2
18.	मोरमुगाओ पोर्ट क्रूज टर्मिनल में अवसंरचना का विकास	केरल	कोचीन पोर्ट ट्रस्ट	12-12-2018	120.79	114.17
19.	कोचीन पोर्ट ट्रस्ट वॉकवे पर अतिरिक्त	केरल	कोचीन पोर्ट ट्रस्ट	12-12-2018	466.47	466.47

	पर्यटन सुविधाओं का निर्माण					
20.	विशाखापत्तनम पोर्ट के बाहरी बंदरगाह में चैनल बर्थ क्षेत्र में क्रूज-सह-तटीय कार्गो टर्मिनल का निर्माण	आंध्र प्रदेश	विशाखापत्तनम पोर्ट ट्रस्ट	14-12-2018	3850	2991
21.	अमृतसर, पंजाब में 'जलियांवाला बाग स्मारक' के जीर्णोद्धार/नवीनीकरण और जलियांवाला बाग राष्ट्रीय स्मारक पर किये जाने वाला अतिरिक्त कार्य	पंजाब (जीएफआर)	भारतीय पुरातत्व सर्वेक्षण	08-03-2019	2302	2250
22.	(पुराना किला) दिल्ली में साउंड और लाइट शो	दिल्ली	आईटीडीसी	05-08-2019	1404	685
23.	नए कोचीन पोर्ट ट्रस्ट टर्मिनल में अतिरिक्त अवसंरचना का विकास	केरल	कोचीन पोर्ट ट्रस्ट	13-12-2019	1029.7	888.62

24.	नेशनल गैलरी ऑफ मॉडर्न आर्ट के भवन में प्रकाश व्यवस्था	दिल्ली	एनसीएसएम	19-12-2019	380	304
25.	राष्ट्रीय संग्रहालय की चयनित सुविधाओं का विकास और नवीनीकरण	दिल्ली	एनसीएसएम	26-12-2019	4373	2186
26.	राष्ट्रीय जल मार्ग संख्या 1 और 2 पर नदी क्रूज के चढ़ने/उतरने के मुख्य बिंदुओं पर जेटी का विकास	असम	आईडब्ल्यूए आई	28-04-2020	2803.05	700.76
27.	भारत पर्यटन विकास निगम द्वारा बेलताल झील, दमोह, मध्य प्रदेश में पर्यटन अवसंरचना	मध्य प्रदेश	आईटीडीसी	29-09-2020	2315.30	1008.27
28.	लेह, लद्दाख में साउंड और लाइट शो और पर्यटक सुविधा केंद्र, कारगिल, लद्दाख में	लेह और लद्दाख	आईटीडीसी	26-11-2020	2321.99	765.99

	वाटर स्क्रीन प्रोजेक्शन मल्टीमीडिया शो					
29.	एनजीएमए भवन की 3डी विजुअल प्रोजेक्शन मैपिंग	दिल्ली	एनसीएसएम	31-03-2021	616.27	464.58
30.	आइजोल में कन्वेंशन सेंटर और संबद्ध अवसंरचना का विकास	मिजोरम	वैपकोस	31-03-2021	3994.75	3057.03
31.	मोरमुगाओ पोर्ट ट्रस्ट, गोवा में अंतर्राष्ट्रीय और घरेलू क्रूज टर्मिनल और संबंध सुविधाओं का निर्माण	गोवा	मोरमुगाओ पोर्ट ट्रस्ट	10-09-2021	5000	4000
32.	इंदिरा डॉक, मुंबई पोर्ट ट्रस्ट में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/आधुनिकीकर ण	महाराष्ट्र	मुंबई पोर्ट ट्रस्ट	20-12-2021	3750	3000
33.	उत्तर-पूर्वी राज्य में 22 व्यू पॉइंट का विकास	एनईआर	एनएचआईडी सीएल	11-10-2022	4444	3555.4

	(i) नागालैंड (2 व्यू पॉइंट) – 5.77 करोड़ रुपए। (ii) मेघालय (3 व्यू पॉइंट) – 6.26 करोड़ रुपये (iii) मिजोरम (9 व्यू पॉइंट) – 12.78 करोड़ रुपये। (iv) अरुणाचल प्रदेश (4 व्यू पॉइंट) – 6.25 करोड़ रुपये। (v) मणिपुर (3 व्यू पॉइंट) – 5.93 करोड़ रुपये (vi) सिक्किम/पश्चिम बंगाल (1 व्यू पॉइंट) – 3.70 करोड़ रुपए।					
34.	श्री तनोट कॉम्प्लेक्स, जैसलमेर सेक्टर में सीमा पर्यटन का विकास	राजस्थान	बीएसएफ	05-07-2022	1767.66	883.83

35.	संजीवैया पार्क, हैदराबाद, तेलंगाना में वॉटर स्क्रीन और म्यूजिकल फाउंटेन सहित मल्टीमीडिया लेजर शो	तेलंगाना	बीईसीआईएल	31-10-2022	5000.04	4090
36.	उस्मानिया कला विश्वविद्यालय, हैदराबाद तेलंगाना में डिजिटल मल्टीमीडिया प्रौद्योगिकी और प्रकाश व्यवस्था की डिजाइन, आपूर्ति, स्थापना, परीक्षण एवं शुरुआत	तेलंगाना	बीईसीआईएल	22-12-2022	1179.93	943.47
37.	परियोजना राष्ट्रीय विज्ञान केंद्र का बड़े स्तर पर उन्नयन	दिल्ली	एनसीएसएम	27-03-2023	3180	18
38.	नवलसागर झील, बूंदी में म्यूजिकल फाउंटेन और वाटर स्क्रीन मल्टीमीडिया आधारित प्रोजेक्शन शो की स्थापना	राजस्थान	आईटीडीसी	04-10-2023	925.67	92.57

39.	राष्ट्रपति भवन में साउंड और लाइट और मल्टीमीडिया शो का विकास	दिल्ली	आईटीडीसी	28-03-2024	4712.4	471
40.	बक्सर, बिहार में एक्वास्क्रीन प्रोजेक्शन और साउंड शो सहित 3डी मैकिंग और रामरेखा घाट, बिहार में डायनामिक लाइटिंग और मोटिफ	बिहार	बीईसीआईएल	10-06-2024	599.96	59.99
	कुल				78,861.10	51,416.04

GLITCHES IN MCA-21 PORTAL

210. DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) Whether the Government is aware of the glitches in the corporate filing portal- MCA-21;

(b) Whether the Government has taken any measures to improve the functioning of the portal;

(c) if so, the details thereof;

(d) whether any measures are taken to protect the data of companies being filed via portal; and

(e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI HARSH MALHOTRA):**

(a) MCA21 is the first Mission Mode e-Governance Project under National eGovernance Plan (NeGP). The Ministry of Corporate Affairs has been operating it from end-to-end for registry and incorporation related services of Companies and LLPs since 2006 and corporates have been making filings on this portal since then. During the recent period from 01.04.2024 to 27.01.2025, a total of 80.26 lakh forms have been filed on the MCA21 portal, compared to 73.29 lakh forms filed during the corresponding period in the previous year. Also, on the newly developed MCA21 V3 platform, 53.08 lakh forms were filed from 01.04.2024 to 27.01.2025, as against 47.72 lakh forms filed during the same period in the preceding year indicating an overall increase in the number of filings, enhanced stakeholder engagement with the system as also the robustness and reliability of the MCA21 platform.

(b) and (c) The MCA21 V3 platform facilitates Ease of Doing Business, and has introduced web-based forms, enabling real-time validation of the data entered by stakeholders. Additionally, a user registration process has been implemented to enhance user identification and authentication. This process enables users to track the status of their filed forms and download challans and certificates directly from their

application dashboard. To further support stakeholders, a live chat feature has been integrated into the helpdesk, providing real-time assistance and enhancing the overall user experience.

(d) and (e) The security and confidentiality of information submitted through the MCA21 portal are ensured by adhering to established data security standards, including the MEITY guidelines, CERT-In regulations, ISO 27001, and Information Security Protocols. Multi-factor authentication has been introduced to verify the identity of users accessing the system. Additionally, measures such as masking private information from public view have been implemented to maintain the confidentiality and integrity of the data.

CAPACITY BUILDING FOR SERVICE PROVIDERS

211. SHRI G M HARISH BALAYOGI:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of initiatives undertaken by the Government for capacity building for tourism service providers under Capacity Building for Service Providers (CBSP) scheme;
- (b) the funds allocated and utilized under the said scheme, during each of the last five years in Andhra Pradesh;
- (c) the number of people trained and placed under the CBSP scheme, especially women, during each of the last five years, district-wise particularly in Konaseema district of Andhra Pradesh;

- THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):**

In the districts of Tirupati and Kadapa of Andhra Pradesh a total of 211 candidates have been trained during the last five years under the Skill Testing and Certification – an up skilling programme for existing service providers and under the initiative of ‘Paryatan Mitra / Paryatan Didi’, the detail are enclosed as **STATEMENT**

STATEMENT

Detail of programmes conducted during last five years in Andhra Pradesh under Capacity Building for Service Providers Scheme.

[illegible]

2.	2021-22	State Institute of Hotel Management (SIHM)	Tirupati	Skill Testing and Certification (STandC)	Waiters	02	0	06	13	02	4	11	0	N/A
2i	2021-22	SIHM	Tirupati	STandC	Waiters	02	02	13	26	0	02	08	16	N/A
2 ii.	2021-22	SIHM	Tirupati	STandC	Cooks	01	02	13	22	0	1	17	4	N/A
3.	2022-23	Nil												
4.	2023-24	Nil												
5.	2024-25	Ministry of Tourism	Kadapa	Paryatan Mitra / Paryatan Didi	Tour Guides, Cab drivers, hotel/ dhabba staff						158			N/A

*programme conducted for existing service providers, total of 63 under STandC and 158 under Paryatan Mitra/Didi

INTEGRATED JOB OPPORTUNITIES

212. SHRI TEJASVI SURYA:

SHRI DINESHBHAI MAKWANA:

SHRI BHARTRUHARI MAHTAB:

SHRI DHARAMBIR SINGH:

SHRI ANUP SANJAY DHOTRE:

SHRI TAPIR GAO:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the specific details of the MoU signed between the Ministry of Labour and Employment with Amazon India;
- (b) whether the Government is planning to integrate the job opportunities posted by Amazon India on the NCS portal with other Government employment schemes

and initiatives, such as skill development programs or rural employment projects and if so, details thereof; and

- (c) whether the Government is planning to ensure equitable access to these job opportunities for individuals in rural and underserved regions, particularly in constituencies like Bhiwani-Mahendergarh, and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c) The National Career Service (NCS) Portal is a one-stop solution for providing career related services including jobs from private and government sectors, information on online and offline job fairs, job search and matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in] to all stakeholders across the country including rural and underserved regions like constituencies of Bhiwani-Mahendergarh.

The Ministry has signed partnership agreement with several private job portals like Quikr, Foundit, Quess Corp, Teamlease etc. and companies like Cygnus Medicare Pvt Ltd, TMI group and Amazon India etc. for providing opportunity for the job seekers. The vacancies available in these portals are also made available on NCS portal through the integrations.

NCS portal is integrated with Skill India Digital Hub (SIDH) that is specially designed and developed to skill, reskill and upskill individuals through an online training platform for jobs and entrepreneurial opportunities. The integration of NCS Portal with

SIDH has paved the way for the skilled jobseekers (employed/unemployed) on SIDH to avail the benefits of NCS Portal and the jobseekers (employed/unemployed) to avail the skilling services offered by SIDH. Also, the NCS portal has integrated with Government portals such as Udhyam, e-Shram, Skill India portal, EPFO, ESIC, MHRD, DigiLocker and employment portals of various States; linkages with Government recruitment bodies like Union Public Service Commission, Staff Selection Commission, Agricultural Scientists Recruitment Board, Railway Recruitment Boards etc. for making available scores of non-recommended candidates to other employers to enable them to identify employable candidates.

MENACE OF WILD BOARS

213. SHRI B MANICKAM TAGORE:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the steps taken to address the growing menace of wild boars in the agricultural regions of Ramanathapuram, Sivagangai and Virudhunagar districts in the State of Tamil Nadu, which are causing extensive crop damage;
- (b) whether the Government has considered including wild boars in the non-protected species list, as has been done in the State of Kerala, to enable better population control measures, such as culling or relocation, to mitigate the damage caused to crops in the State of Tamil Nadu;

- (c) the details of compensation and relief measures proposed for farmers who have suffered substantial financial losses due to wild boar damage to their crops in the above said districts;
- (d) the measures taken by the Government to ensure that State authorities, including the Forest, Revenue, and Agriculture departments, collaborate effectively to implement a long-term solution for managing the wild boar menace in Tamil Nadu; and
- (e) the details of immediate actions taken/proposed to be taken by the Government to provide protective measures in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) As informed by the State Government of Tamil Nadu, following steps are taken to address human-wild pig conflicts in the districts of Ramanathapuram, Sivagangai and Virudhunagar:

Monthly Farmer's grievance day meetings are conducted to address wildlife related issues.

Prompt visits by the forest department staff at the sites where crop damage due to wild pigs is reported.

Speedy action for disposal of ex-gratia relief payments.

(b) Wild pig is listed in the Schedule II of the Wild Life (Protection) Act, 1972. The Chief Wild Life Warden or the authorised officer in this behalf are empowered to permit any person to hunt any wild animal specified in Schedule II which has become dangerous to human life or property including crops.

(c) As informed by the State Government of Tamil Nadu, no cases of crop damage due wild pigs were reported from Sivaganga district during the last three years. An amount of Rs. 13.495 Lakhs and Rs. 5.383 Lakhs was paid as ex-gratia relief for the crop damages caused by wild pigs in Virudhunagar and Ramanathapuram districts respectively in the last three years.

(d) and (e) The important steps taken by the Government to address human-animal conflicts in the country including the State of Tamil Nadu are as follows:

An advisory on dealing with human-wildlife conflict has been issued by the Ministry in February 2021. The advisory recommends coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief, and issuing guidance/instructions for expedited payments etc.

The Ministry has also issued Guidelines to States/UTs during June, 2022 on managing Human Wildlife conflict including damage to crops.

Species specific guidelines for mitigation of conflicts arising from various wild animals including Wild Pig have been issued by the Ministry during March 2023.

Financial assistance is provided by the Ministry to the States/UTs under the Centrally Sponsored schemes – ‘Development of Wildlife Habitats’, ‘Project Tiger and Elephant’ for various interventions including animal proof fencing, anti-depredation squads, rapid response teams, ex-gratia relief, technology based animal tracking etc.

The Ministry provides support to State Governments to organize awareness generation, training and capacity building programmes on human-wildlife conflict.

STATUS OF NAPS 2.0 IN ANDHRA PRADESH**214 SHRI G LAKSHMINARAYANA:****SHRI TANGELLA UDAY SRINIVAS:****SHRI APPALANAIDU KALISETTI:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state :

- (a) the current-status of National Apprenticeship Promotion Scheme (NAPS) 2.0 in Andhra Pradesh, including the total number of apprenticeships provided in the State, district-wise;
- (b) the number of employers and industries in Andhra Pradesh enrolled under NAPS 2.0 for apprenticeship opportunities;
- (c) the total number of apprentices that have completed training under the said scheme along with the number of persons absorbed into full-time employment in the said State, sector-wise;
- (d) the financial allocation and disbursement under the said scheme, including amount spent on apprenticeship incentives and the plans for further fund releases to expand apprenticeship opportunities in Andhra Pradesh;
- (e) the number of apprentices from the said State engaged in CPSUs/SPSUs and Central/State Government departments, year-wise; and
- (f) the total number of women apprentices who have participated in the said scheme in the said State and efforts made to increase their participation in traditionally male-dominated sectors?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY) :

(a) National Apprenticeship Promotion Scheme (NAPS) was launched in August 2016. The scheme was extended to continue as NAPS-2 from FY 2022-23. Under, NAPS 2.0, the stipend support by Government of India (GoI) is paid through Direct Benefit Transfer (DBT) to the bank account of apprentices. The number of apprentices engaged in the State of Andhra Pradesh from FY 2022-23 till FY 2024-25 (upto 31.12.2024) is **52,964**. The details of district-wise engaged apprentices in the State of Andhra Pradesh are given in the Table I of **STATEMENT**.

(b) Apprenticeship training is conducted within an establishment/industry. The number of establishment/ industries in Andhra Pradesh which have engaged apprentices under NAPS 2.0 (FY 2022-23 till FY 2024-25 (upto 31.12.2024)) are **998**.

(c) The total number of apprentices who have completed training under NAPS 2.0 (FY 2022-23 till FY 2024-25 (upto 31.12.2024) in Andhra Pradesh are **28,582**. The details of sector-wise bifurcation of the apprentices who have completed training in the State of Andhra Pradesh is given in the Table II of **STATEMENT**. The scheme promotes apprenticeship training which is governed by the Apprentices Act 1961 and Rules thereunder. Accordingly, it is not obligatory on the part of the employer to offer employment to the apprentice on completion of the apprenticeship training period.

(d) The details of the fund released to the State of Andhra Pradesh is given below:

(Fig in Rs in Crores)

S. No	Financial Year	Amount Disbursed	
		Claim Reimbursement	DBT
1	FY 22-23	3.34	Nil
2	FY 23-24	2.72	11.55
3	FY 24-25	1.19	6.48
Grand Total		7.25	18.03

Under NAPS-2, the government share of stipend is released directly to the apprentices through DBT. Further fund release under the scheme in the FY 2025-26 will be based on the apprentice engagement by the establishments in the State.

(e) The total number of apprentices engaged in Andhra Pradesh in CPSUs/SPSUs and Central/State Government departments under NAPS 2.0 (FY 2022-23 till FY 2024-25 (as on 31.12.2024)) is given below:

Establishment Type	FY-2022-23	FY2023-24	FY-2024-25 (as on 31.12.2024)	Grand Total
Central Government	1,647	1,880	346	3,873
CPSUs	920	746	193	1,859

State				
Government	5	38	44	87
SPSUs	1,007	916	427	2,350
Grand Total	3,579	3,580	1,010	8,169

(f) The total number of women apprentices engaged under NAPS-2 in Andhra Pradesh is **10,189** [from FY 2022-23 to FY 2024-25 (upto 31.12.2024)]. The monthly Pradhan Mantri National Apprenticeship Mela (PMNAM) which is conducted pan-India level in at 1/3rd districts of each State prioritizes the mobilization of women candidates. Moreover, during all stakeholder engagements, including interactions with States, Regional Directorates of Skill Development and Entrepreneurship (RDSDE), Third-Party Aggregators (TPAs), a strong emphasis is placed on engaging female apprentices, across all sectors.

STATEMENT

The details of sector-wise bifurcation of the apprentices who have been engaged and completed training under NAPS 2.0 (FY 2022-23 till FY 2024-25 (upto 31.12.2024) in the State of Andhra Pradesh

The district-wise engagement of apprentices in the State of Andhra Pradesh from FY 2022-23 till FY 2024-25 (upto 31.12.2024) are given in the table below:

S.No	District	Engaged Apprentices
1	Anakapalli	174
2	Ananthapuramu	7,990
3	Annamayya	41
4	Bapatla	77
5	Chittoor	8,649
6	Dr. B.R. Ambedkar Konaseema	504
7	East Godavari	2,199
8	Eluru	332
9	Guntur	3,162
10	Kakinada	559
11	Krishna	5,294
12	Kurnool	1,552
13	Nandyal	83
14	Ntr	833
15	Palnadu	31
16	Parvathipuram Manyam	7
17	Prakasam	511
18	Sri Potti Sriramulu Nellore	1,263
19	Sri Sathya Sai	2,618
20	Srikakulam	1,289
21	Tirupati	2,858

S.No	District	Engaged Apprentices
22	Visakhapatnam	9,630
23	Vizianagaram	521
24	West Godavari	955
25	Y.S.R	1,832
	Grand Total	52,964

The sector-wise bifurcation of the apprentices who have completed training in the State of Andhra Pradesh from FY 2022-23 till FY 2024-25 (upto31.12.2024) is given below:

S.N o	Sector Name	Apprentices Trained
1	Aerospace and Aviation	14
2	Agriculture	145
3	Agriculture and Allied Services	4
4	Apparel	4
5	Apparel Made upsand Home Furnishing	259
6	Automobile	2,532
7	Automotive	1,061
8	Banking, Financial Services and Insurance (BFSI)	430
9	Beauty and Wellness	20
10	Capital Goods	130
11	Chemical	91

S.No	Sector Name	Apprentices Trained
12	Construction	276
13	Domestic Workers	40
14	Electrical (Including New and Renewable Energy)	3,206
15	Electronics	2,921
16	Fabrication	714
17	Food Processing	191
18	Food Processing and Preservation	5
19	Furniture and Fittings	2
20	Green Jobs	1
21	Healthcare	23
22	Healthcare and Wellness	13
23	Hydrocarbon	4
24	Industrial Automation and Instrumentation	107
25	Iron and Steel	88
26	IT-ITeS	993
27	Leather	82
28	Life Sciences	1,068
29	Logistics	1,192
30	Management and Entrepreneurship and Professional Skills	312

S.N o	Sector Name	Apprentices Trained
31	Marine	43
32	Media and Entertainment	5
33	Paints and Coatings	9
34	Persons with Disability	3
35	Plumbing	8
36	Power	7
37	Production and Manufacturing	3,674
38	Retail	7,476
39	Rubber	387
40	Services including Repair and Maintenance	348
41	Sports, Physical Education, Fitness and Leisure	10
42	Telecom	128
43	Textile	182
44	Tourism and Hospitality	171
45	Sector not available	203
	Grand Total	28,582

TAX COLLECTED FROM TOBACCO PRODUCTS

215. SHRI RAJA RAM SINGH:

Will the Minister of **FINANCE** be pleased to state:

(a) the share of taxes collected from Tobacco, Cigarettes, Bidi and allied products in the Gross Tax Revenue of Government for the financial year 2016-17 to 2023-24;

(b) whether the Government seek to divert a part of the taxes collected from tobacco and allied products towards the development of the healthcare sector and if so, the details thereof; and

(c) the initiatives and action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) The share of taxes [inclusive of GST, Compensation Cess, Basic Excise Duty, National Calamity Contingent Duty (NCCD) and duties of customs] collected from Tobacco and tobacco products covered under Tariff Headings 2401, 2402, 2403 and Pan Masala in the Gross Tax Revenue of Government for the financial years 2016-17 to 2023-24 is as follows:-

Financial Year	% share of taxes collected from Tobacco and tobacco products in Gross Tax Revenue
2016-17	1.27
2017-18	2.3
2018-19	2.58
2019-20	2.75
2020-21	2.62

2021-22	2.29
2022-23	2.39
2023-24	2.2*

**based on revised estimates for FY 2023-24*

(b) and (c) Taxes collected from tobacco, similar to taxes collected from other sources, together form part of the overall Gross Tax Revenues (GTR) of the Government of India and are used to fund all schemes and programmes of the Government. In Budget 2024-25, an amount of Rs. 87,657 Crores has been allocated to fund the requirements of the Department of Health and Family Welfare. This will be met from both capital and revenue receipts of the Government of India.

TOURIST ARRIVALS AND TOURISM DEVELOPMENT INITIATIVES IN INDIA AND UTTAR PRADESH

216. SHRI SHASHANK MANI:

SHRI DILESHWAR KAMAIT:

Will the Minister of **TOURISM** be pleased to state:

- (a) the number of foreign tourists arrived in the country during each of the last three years, State and district-wise particularly Uttar Pradesh, Bihar and Jharkhand;
- (b) whether the Government is targeting 100 million foreign tourist in the long run, if so, the number of tourists expected to visit the country in the next five years;

- (c) whether the Government has prepared a roadmap to boost the tourism industry in country including Bihar and Jharkhand;
- (d) if so, the specific initiatives taken/being taken by the Government for infrastructure development, sustainable tourism and improvement of facilities at key destinations; and
- (e) the aims and objectives of the Swadesh Darshan Scheme and the details of projects executed under the Scheme, State-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) State-wise Foreign Tourist Visits (FTVs) during the 2021-2023 is placed in the **STATEMENT-I**.

(b) to (e) Based on data from Bureau of Immigration (BOI), Foreign Tourist Arrivals (FTAs) are expected to reach pre-pandemic levels by 2025.

Ministry of Tourism has taken several steps/initiatives over the years to give boost to the tourism sector in the country, details of which are:

- The Ministry of Tourism under the schemes of 'Swadesh Darshan', 'National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' provides financial assistance to State Governments/Union Territory Administrations/Central Agencies for the development of tourism related

infrastructure and facilities at various tourism destinations in the country including Bihar and Jharkhand. The details of projects sanctioned under Swadesh Darshan Scheme is placed at **STATEMENT-II**.

- Ministry of Tourism through its various campaigns and events promotes various tourism destinations and products of India in domestic and international markets. Some of the initiatives are Dekho Apna Desh campaign, Chalo India campaign, International Tourism Mart, Bharat Parv.
- The Incredible India Content Hub was launched which is a comprehensive digital repository, featuring a rich collection of high-quality images, films, brochures, and newsletters related to tourism in India. Promotions are also carried out through the web-site – www.incredibleindia.org and social media handles of the Ministry.
- Thematic tourism like wellness tourism, culinary tourism, rural, eco-tourism, etc. amongst other niche subjects are promoted so as to expand the scope of tourism into other sectors as well.
- Enhance the overall quality and visitor experience through initiatives focused on capacity building, skill development such as 'Capacity Building for Service Providers' 'Incredible India Tourist Facilitator' (IITF), 'Paryatan Mitra' and 'Paryatan Didi'.
- For improving air connectivity to important tourist destinations, Ministry of Tourism has collaborated with Ministry of Civil Aviation under their RCS-UDAN Scheme. As on date, 53 tourism routes have been operationalized.

- e-Visa scheme is now available to 167 countries and it is available for 9 sub-categories:
 - i. e-Tourist Visa
 - ii. e-Business Visa
 - iii. e-Medical Visa
 - iv. e-Conference Visa
 - v. e-Medical Attendant Visa
 - vi. e-Ayush Visa
 - vii. e-Ayush Attendant Visa
 - viii. e- Student Visa
 - ix. e-Student X Visa

STATEMENT - I

State-wise Foreign Tourist Visits (FTVs) in India during 2021, 2022 and 2023

S. No.	States/UTs	FTV 2021	FTV 2022	FTV 2023
1	Andaman and Nicobar Islands	1,687	4,461	9,025
2	Andhra Pradesh	27,551	1,65,845	60,426

3	Arunachal Pradesh	182	1,055	4,496
4	Assam	536	9,001	23,818
5	Bihar	1,046	86,829	5,46,576
6	Chandigarh	5,451	28,439	31,498
7	Chhattisgarh	8	238	953
8	UT of Dadra and Nagar Haveli and Daman and Diu	185	1,791	4,048
9	Delhi*	1,00,178	8,15,713	18,28,116
10	Goa	22,128	1,74,799	4,52,692
11	Gujarat	11,319	17,77,215	28,06,871
12	Haryana	4,578	2,439	1,346
13	Himachal Pradesh	4,932	29,333	62,806
14	Jammu and Kashmir	1,650	19,985	55,337
15	Jharkhand	1,637	1,92,319	1,89,261
16	Karnataka	72,487	1,28,520	4,09,333
17	Kerala	60,487	3,45,549	6,49,057
18	Lakshadweep	4	125	755

19	Ladakh	1,054	21,259	40,970
20	Madhya Pradesh	41,601	2,04,454	1,82,685
21	Maharashtra*	1,85,643	15,11,623	33,87,739
22	Manipur	648	3,908	3,668
23	Meghalaya	411	7,774	19,973
24	Mizoram	234	2,611	3,754
25	Nagaland	325	2,923	4,725
26	Odisha	2,269	22,121	45,173
27	Puducherry	321	862	31,214
28	Punjab	3,08,135	3,29,458	7,41,734
29	Rajasthan	34,806	3,96,684	16,99,869
30	Sikkim	11,508	68,645	93,908
31	Tamil Nadu	57,622	4,07,126	11,74,899
32	Telangana	5,917	68,401	1,60,912
33	Tripura	5	8,493	66,708
34	Uttar Pradesh	44,737	6,48,986	16,01,503
35	Uttarakhand	8,532	61,561	1,43,027

36	West Bengal	34,828	10,37,017	27,06,942
Total		10,54,642	85,87,562	1,92,45,817

Source: States/UTs Tourism Department;

*: Data for FTVs for Delhi and Maharashtra have been estimated using all India growth rate for that year.

STATEMENT - II

Details of the projects sanctioned under Swadesh Darshan Scheme is as under:

(₹ in crore)

S. No.	State/UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned
1.	Andaman and Nicobar Islands	Coastal Circuit 2016-17	Development of Long Island-Ross Smith Island- Neil Island- Havelock Island- Baratang Island- Port Blair	27.57
2.	Andhra Pradesh	Coastal Circuit 2014-15	Development of Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam – Kotipally	67.83
3.	Andhra Pradesh	Coastal Circuit 2015-16	Development of Nellore - Pulikat Lake - Ubbilamadugu Water Falls – Nelapattu- Kothakoduru- Mypadu - Ramateertham – Iskapalli	49.55
4.	Andhra Pradesh	Buddhist Circuit	Development of Buddhist Circuit: Shalihundam- Bavikonda- Bojjanakonda - Amravati- Anupu	35.24

		2017-18		
5.	Arunachal Pradesh	North-East Circuit 2014-15	Development of Bhalukpong- Bomdila and Tawang	49.77
6.	Arunachal Pradesh	North East Circuit 2015-16	Development of Nafra- Seppa- Pappu, Pasa, Pakke Valleys- Sangdupota- New Sagalee- Ziro- Yomcha	96.72
7.	Assam	Wildlife Circuit 2015-16	Development of Manas– Probitora– Nameri– Kaziranga– Dibru– Saikhowa	94.68
8.	Assam	Heritage Circuit 2016-17	Development of Tezpur – Majuli – Sibsagar	90.98
9.	Bihar	Tirthankar Circuit 2016-17	Development of Vaishali- Arrah- Masad- Patna- Rajgir- Pawapuri- Champapuri	33.96
10.	Bihar	Spiritual Circuit 2016-17	Development of Kanwaria Route: Sultanganj – Dharmshala- Deoghar	44.76
11.	Bihar	Buddhist Circuit 2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18
12.	Bihar	Rural Circuit 2017-18	Development of Bhitiharwa- Chandrahia- Turkaulia	44.27
13.	Bihar	Spiritual Circuit 2017-18	Development of Mandar Hill and Ang Pradesh	44.55
14.	Chhattisgarh	Tribal Circuit	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur - Maheshpur -Kurdar -	96.10

		2015-16	Sarodhadadar- Gangrel- Kondagaon- Nathiyanaawagaon- Jagdalpur- Chitrakoot- Tirthgarh	
15.	Goa	Coastal Circuit 2016-17	Development of Sinkerim-Baga, Anjuna- Vagator, Morjim-Keri, Aguada Fort and Aguada Jail	97.65
16.	Goa	Coastal Circuit 2017-18	Development of Coastal Circuit II: Rua De Orum Creek - Dona Paula -Colva - Benaullim	99.35
17.	Gujarat	Heritage Circuit 2016-17	Development of Ahmedabad- Rajkot- Porbandar –Bardoli- Dandi	59.17
18.	Gujarat	Heritage Circuit 2016-17	Development of Vadnagar- Modhera	91.12
19.	Gujarat	Buddhist Circuit 2017-18	Development of Junagadh- Gir Somnath- Bharuch-Kutch- Bhavnagar- Rajkot- Mehsana	26.68
20.	Haryana	Krishna Circuit 2016-17	Development of Tourism Infrastructures at places related to Mahabharata in Kurukshetra	77.39
21.	Himachal Pradesh	Himalayan Circuit 2016-17	Development of Himalayan Circuit: Kiarighat, Shimla, Hatkoti, Manali, Kangra, Dharamshala, Bir, Palampur, Chamba	68.34
22.	Jammu and Kashmir	Himalayan Circuit	Development of Jammu-Srinagar-Pahalgam- Bhagwati Nagar-Anantnag-Salamabad Uri- Kargil-Leh	77.33

		2016-17		
23.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60
24.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities - Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43
25.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Mantalai and Sudhmahadev	91.99
26.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-Zaskar Padum - Daksum - Ranjit Sagar Dam	86.39
27.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla- Kupwara- Kargil - Leh	91.84
28.	Jharkhand	Eco Circuit 2018-19	Development of Eco Tourism circuit: Dalma-Betla National park- Mirchaiya- Netarhat	30.44
29.	Kerala	Eco Circuit 2015-16	Development of Pathanamthitta- Gavi-Vagamon- Thekkady	64.08
30.	Kerala	Spiritual Circuit	Development of Sabarimala - Erumeli-Pampa-Sannidhanam	46.54

		2016-17		
31.	Kerala	Spiritual Circuit 2016-17	Development of Sree Padmanabha Arnamula	78.08
32.	Kerala	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35
33.	Kerala	Spiritual Circuit 2018-19	Development Sivagiri Sree Narayana Guru Ashram- Arruvipuram- Kunnumpara Sree Subrahmania- Chembazhathi Sree Narayana Gurukulam	66.42
34.	Madhya Pradesh	Wildlife Circuit 2015-16	Development of Wildlife Circuit at Panna- Mukundpur- Sanjay- Dubri-Bandhavgarh- Kanha- Mukki- Pench	92.10
35.	Madhya Pradesh	Buddhist Circuit 2016-17	Development of Sanchi-Satna-Rewa- Mandsaur-Dhar	74.02
36.	Madhya Pradesh	Heritage Circuit 2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82
37.	Madhya Pradesh	Eco Circuit 2017-18	Development of Gandhisagar Dam- Mandleshwar Dam- Omkareshwar Dam- Indira Sagar Dam- Tawa Dam- Bargi Dam- Bheda Ghat- Bansagar Dam- Ken River	93.76
38.	Maharashtra	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach and Creek), Mitbhav	19.06
39.	Maharashtra	Spiritual Circuit 2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47

40.	Manipur	North-East Circuit 2015-16	Development of Tourist Circuit in Manipur: Imphal- Khongjom	72.23
41.	Manipur	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri Bijoy Govindajee Temple – Shri Gopinath Temple – Shri Bungshibodon Temple – Shri Kaina Temple	45.34
42.	Meghalaya	North East Circuit 2016-17	Development of Umium (Lake View), U Lum Sohpetbneng-Mawdiangdiang – Orchid Lake Resort	99.13
43.	Meghalaya	North East Circuit 2018-19	Development of West Khasi Hills (Nongkhlaw-KremTiro – Khudoi and Kohmang Falls – Khri River- Mawthadraishan, Shillong), Jaintia Hills (Krang Suri Falls- Shyrmang- looksi), Garo Hills (Nokrek Reserve, Katta Beel, Siju Caves)	84.97
44.	Mizoram	North East Circuit 2015-16	Development of Thenzawl and South Zote, District Serchhip and Reiek.	92.26
45.	Mizoram	Eco Circuit 2016-17	Development of Eco-Adventure Circuit Aizawl - Rawpuichhip – Khawhphawp – Lengpui – Chatlang- 46.Sakawrhmutuaitlang - Muthee – Beratlawnng -Tuirial Airfield – Hmuifang	66.37
46.	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren- Kohima- Wokha	97.36
47.	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung-Tuensang-Mon	98.14
48	Odisha	Coastal Circuit 2016-17	Development of Gopalpur, Barkul, Satapada and Tampara	70.82

49.	Puducherry	Coastal Circuit 2015-16	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar - Nallavadu/Narambai - Manapet- Kalapet - Puducherry - Yanam	58.44
50.	Puducherry	Heritage Circuit 2017-18	Development of Franco- Tamil Village, Karaikal, Mahe and Yanam	49.44
51.	Puducherry	Spiritual Circuit 2017-18	Development of Spiritual Circuit in Puducherry	34.96
52.	Punjab	Heritage Circuit 2018-19	Development of Anandpur Sahib - Fatehgarh Sahib - Chamkaur Sahib - Ferozpur - Khatkar Kalan – Kalanour - Patiala	85.32
53.	Rajasthan	Desert Circuit 2015-16	Development of Sambhar Lake Town and Other Destinations	50.01
54.	Rajasthan	Krishna Circuit 2016-17	Development of Govind Dev ji temple (Jaipur), Khatu Shyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80
55.	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit– 'Development of Churu (Salasar Balaji)-Jaipur (Shri Samodke Balaji, Ghatke Balaji, Bandheke Balaji)- Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) - Mehndipur Balaji- Chittorgarh (Sanwaliyaji)	87.05
56.	Rajasthan	Heritage Circuit	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) - Jaipur (Facade Illumination in Jaipur and Nahargarh Fort) -Jhalawar (Gagron Fort) - Chittorgarh	70.61

		2017-18	(Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) - Hanumangarh (Gogamedi) - Udaipur (Pratap Gaurav Kendra) - Dholpur (Bagh-I-Nilofor and Purani Chawani) - Nagaur (Meera Bai Smarak, Merta) - Tonk (Sunehri Kothi)	
57.	Sikkim	North East Circuit 2015-16	Development of Tourist Circuit linking Rangpo (entry) – Rorathang- Aritar- Phadamchen- Nathang-Sherathang- Tsongmo- Gangtok- Phodong- Mangan- Lachung-Yumthang- Lachen- Thangu-Gurudongmer- Mangan- Gangtok-TuminLingee- Singtam (exit)	98.05
58.	Sikkim	North East Circuit 2016-17	Development of Tourist Circuit Linking Singtam– Maka- Temi-BermoikTokel- Phongia- Namchi –Jorthang- Okharey- Sombaria- Daramdin- Jorethang- Melli (Exit)	95.32
59.	Tamil Nadu	Coastal Circuit 2016-17	Development of (Chennai- Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari)	73.13
60.	Telangana	Eco Circuit 2015-16	Development of Eco Tourism Circuit in Mahaboobnagar district	91.62
61.	Telangana	Tribal Circuit 2016-17	Development of Mulugu-Laknavaram- Medavaram- Tadvai- Damaravi- Mallur- Bogatha Waterfalls	79.87

62.	Telangana	Heritage Circuit 2017-18	Development of Qutub Shahi Heritage Park- Paigah Tombs- Hayat Bakshi Mosque- Raymond's Tomb	96.90
63.	Tripura	North East Circuit 2015-16	Development of Agartala - Sipahijala - Melaghar - Udaipur - Amarpur- Tirthamukh- Mandirghat– Dumboor- NarikelKunja- Gandachara– Ambassa	82.85
64.	Tripura	North East Circuit 2018-19	Development of Surma Cherra- Unakoti- Jampui Hills- Gunabati - Bhunaneshwari- Neermahal- Boxanagar- Chottakhola- Pilak- Avangchaarra	44.83
65.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, and Kapilwastu	87.89
66.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45
67.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh-Kasganj-Sarosi (Unnao)-Pratapgarh- Kausambi-Mirzapur- Gorakhpur-Domariyaganj-Basti-Barabanki- Azamgarh-Kairana- Baghpat- Shahjahanpur	71.91
68.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur- Kanpur Dehat- Banda- Ghazipur- Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur- Deoria- Mahoba- Sonbhadra- Chandauli- Mishrikh- Bhadohi	67.51
69.	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)- Maghar Dham (Sant Kabir Nagar)- Chauri Chaura, Shaheed Sthal (Fatehpur)- Mahuar shaheed Sthal (Ghosi)- Shaheed Smarak (Meerut)	36.65

70.	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21
71.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri-Sikandrabad-Noida-Khurja-Banda	12.03
72.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30
73.	Uttarakhand	Eco Circuit 2015-16	Integrated Development of Eco-Tourism, Adventure Sports, and Associated Tourism Related Infrastructure for Development of Tehri Lake and Surroundings as New Destination-District Tehri	69.17
74.	Uttarakhand	Heritage Circuit 2016-17	Integrated Development of Heritage Circuit in Kumaon Region - Katarmal -Jogeshwar-Bairnath-Devidhura	76.32
75.	West Bengal	Coastal Circuit 2015-16	Development of Beach Circuit: Udaipur- Digha-Shankarpur- Tajpur- Mandarmani- Fraserganj-Bakkhlai- Henry Island	67.99
76.	-	Wayside Amenities 2018-19	Development of Wayside Amenities in Uttar Pradesh and Bihar at Varanasi-Gaya; Kushinagar-Gaya- Kushinagar in collaboration with MoRTH	15.07
Total				5287.90

Details of the projects sanctioned under Swadesh Darshan 2.0 Scheme is as under:

S. no	State/UT	Destination	Name of the Experience	Sanctioned Cost (₹ Crore)	Date of Sanction
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87	05-03-2024
2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02	05-03-2024
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48	05-03-2024
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75	05-03-2024
5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67	05-03-2024
6	Assam	Jorhat	Reimagining Cinnamara Tea Estate	23.91	05-03-2024

7	Goa	Porvorim	Porvorim Creek Experience	23.56	20-08-2024
8	Goa	Colva	Colva Beach Experience	15.65	20-08-2024
9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64	29-02-2024
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72	29-02-2024
11	Karnataka	Mysuru	Ecological Experience Zone	18.47	05-03-2024
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	05-03-2024
13	Ladakh	Leh	Julley Leh Biodiversity Park	24.89	05-03-2024
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01	05-03-2024

15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	29-02-2024
16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	05-03-2024
17	Maharashtra	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	21-09-2024
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84	05-03-2024
19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45	04-03-2024
20	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	7.87	20-08-2024
21	Nagaland	Chumuoukedima	Tribal Cultural Experience at Midway Retreat	21.56	05-03-2024
22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29	05-03-2024

23	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06	05-03-2024
24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90	20-08-2024
25	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	17.37	29-02-2024
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40	05-03-2024
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59	29-02-2024
28	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	30.02	29-02-2024
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81	29-02-2024
30	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.00	05-03-2024

31	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Exp	13.02	05-03-2024
32	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	15.94	05-03-2024
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20	05-03-2024
34	Uttarakhand	Champawat	Tea Garden Experience	11.21	05-03-2024
TOTAL AMOUNT				791.25	

RECOVERY OF TAX ARREARS

217. DR. C M RAMESH:

Will the Minister of **FINANCE** be please to state:

- (a) whether it is a fact that the tax arrears of the country has been reached to Rs. 47 lakh crores which constitutes 14 per cent of the GDP;
- (b) if so, the details thereof; and
- (c) the efforts being made by the CBDT, CBIC and legal cells of the Government to recover tax arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) and (b) The quantum of direct tax arrears is Rs.41,63,435 crore and indirect tax arrears is Rs.1,01,332 crore as on 31/12/2024.

(c) Following steps have been undertaken by CBDT for tackling the direct tax arrears:

(i) Demand Facilitation Centre (DFC) for facilitation of arrear demand management has been set up.

(ii) Monitoring the arrear demand reduction in respect of top 5000 cases of arrear demand in all the jurisdictions.

(iii) Targets have been given to field formations for annual cash collection and reduction of the demand.

(iv) Specific steps have been outlined such as litigation management, appeal/rectification effects, demand segregation, etc.

(v) Efforts of the assessing officer to collect/recover the outstanding demand are regularly reviewed/monitored by the superior authorities.

(vi) Databases like Individual Transaction Statement and 360-degree profile generated by the Department and those maintained by other agencies like FIU-IND have been made available to the field units for identification of assets for recovery.

(vii) Guidelines for Tax Recovery Officers for recovery and guidelines to filed authorities for dealing with stay petitions have been issued.

CBIC has issued Master Circular No. 1081/02/2022-CX dated 19.01.2022 for recovery of tax arrears. As per the said circular "There should be a dedicated 'Tax

Recovery Cell" headed by a Joint/ Additional Commissioner level officer in each Commissionerate. The monitoring of arrear recovery shall be done by the Jurisdictional Pr. Commissioners/ Commissioners on monthly basis and the progress shall be monitored by the Zonal Principal Chief Commissioner/ Chief Commissioner."

Some of the tools of recovery adopted by CBIC are as under:

- (i) Detain and auction movable/immovable properties of defaulters under Customs and Central Excise Acts.
- (ii) Utilize guarantees provided for duty-free imports to offset arrears.
- (iii) Publication of Defaulter Names:
- (iv) Guidelines for publishing names under Section 37E of the Central Excise Act, 1944
- (v) Incentives for officials and informers aiding recovery efforts.

STAND UP INDIA SCHEME

218. SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRI NAVASKANI K:

SHRI C N ANNADURAI:

Will the Minister of **FINANCE** be pleased to state:-

(a) the key objectives of the Stand Up India Scheme and the way by which the scheme has contributed to foster entrepreneurship among SC/ST and women entrepreneurs since its inception;

- (b) whether the Government has any details on the number of enterprises established under the scheme, categorized by SC, ST and women beneficiaries;
- (c) whether the Government has any data on the number of beneficiaries and loans disbursed under the Stand Up India Scheme and if so, the details of beneficiaries including women beneficiaries under the Scheme during the last three years, State/UT-wise including Maharashtra;
- (d) the steps taken/being taken to ensure digital inclusion for SC, ST and women entrepreneurs, especially in remote and rural areas to enable them to leverage the benefits of Scheme;
- (e) the role played by public and private sector banks in the successful implementation of the Scheme; and
- (f) the mechanisms put in place by the Government to monitor the implementation and impact of the Scheme at the national and State levels?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (f) The Stand-up India Scheme was launched on 05th April, 2016 with an objective to facilitate loans from Scheduled Commercial Banks (SCBs) of value between Rs.10 lakh and Rs.1 Crore to at least one Scheduled Caste (SC) or Scheduled Tribe (ST) borrower and one woman borrower per Bank branch for setting up a greenfield enterprise in the manufacturing, services or trading sector and also for activities allied to agriculture.

The Scheme is being implemented by both Public and Private Sector Banks.

The total number of loans sanctioned under Stand-up India Scheme to SC, ST and Women entrepreneurs since inception as on 27.01.2025 is as under:

SC (incl. Women)	ST (incl. Women)	Women
49,031	15,962	1,94,804

State/ UT-wise details of the total number of loans disbursed under Stand Up India Scheme including Women entrepreneurs during the last three years including the State of Maharashtra is attached as **STATEMENT**.

The prospective borrowers can apply for loan under Stand Up India Scheme through the online portal (www.standupmitra.in) and Jan Samarth portal.

Apart from linking prospective borrowers with banks for loans, the online portal also provides guidance to prospective SC, ST and Women entrepreneurs, including that of remote and rural areas, in their endeavour to set up business enterprises, starting from training to filling up of loan applications as per Bank requirements.

Performance of the Scheme is monitored and is being reviewed periodically at various levels such as the District Level Consultative Committees (DLCCs), the State Level Implementation Committees (SLICs), the State Level Bankers' Committees (SLBCs) and with Banks through video conference etc. DFS also monitors and reviews the Scheme at regular intervals.

<u>STATEMENT</u>		
State/ UT -wise details of beneficiaries under Stand Up India Scheme including Women entrepreneurs during the last three years i.e. from April 2021 to March 2024		
Sr. No.	State/ UT	No. of Loans Disbursed
1	ANDAMAN AND NICOBAR ISLANDS	61
2	ANDHRA PRADESH	4711
3	ARUNACHAL PRADESH	130
4	ASSAM	403
5	BIHAR	2582
6	CHANDIGARH	93
7	CHHATTISGARH	1158
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	37
9	DELHI	465
10	GOA	148
11	GUJARAT	2958
12	HARYANA	1338
13	HIMACHAL PRADESH	335
14	JAMMU AND KASHMIR	217

15	JHARKHAND	984
16	KARNATAKA	4079
17	KERALA	2242
18	LADAKH	203
19	LAKSHADWEEP	0
20	MADHYA PRADESH	3698
21	MAHARASHTRA	4248
22	MANIPUR	86
23	MEGHALAYA	139
24	MIZORAM	114
25	NAGALAND	169
26	ODISHA	2061
27	PUDUCHERRY	61
28	PUNJAB	1394
29	RAJASTHAN	2316
30	SIKKIM	114
31	TAMIL NADU	1749
32	TELANGANA	3136
33	TRIPURA	155
34	UTTAR PRADESH	4245
35	UTTARAKHAND	761
36	WEST BENGAL	2358

Grand Total	48948
<i>Source: SIDBI</i>	

Rat-hole Coal Mining in Reserved Forests

219. SHRI PRADYUT BORDOLOI:

SHRI ANTO ANTONY:

SHRI JOYANTA BASUMATARY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state

- (a) whether the Government is aware of the illegal practice of rat-hole coal mining in North Eastern Region;
- (b) if so, the details of action taken after the incident of Dehing Patkai Wildlife Sanctuary and other protected areas and reserve forests in Assam's Tinsukia district;
- (c) the details regarding the number of such mines present in the region and the area of forests that have been affected;
- (d) the steps being taken by the Government to clamp down on these illegal mines and the coal mafia that operates them;
- (e) whether the Government is aware of the number of accidents taking place in these mines and the number of fatalities that have taken place, if so, the details thereof; and
- (f) the measures are being implemented to restore and rehabilitate areas damaged by rat-hole mining?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) Rat hole mining is illegal and its prevention and control primarily falls under the purview of the State/District administration. The State/District Administration is mandated to take all necessary action under the extant Acts/Rules/Regulations.

(b) to (d) The Hon'ble National Green Tribunal (Eastern Zone Bench, Kolkata) registered a Suo Motu Case under Original Application No. 48/2023/EZ following the incident of rat-hole mining in the Dehing Patkai Wildlife Sanctuary and other protected areas in Assam's Tinsukia district and passed judgement on 22nd August, 2023. The judgement, inter-alia, directed the Deputy Commissioner, Tinsukia, Assam to ensure that the mines in question are perfectly secured and no rat-hole mining is permitted and access of ordinary persons to the mines is completely barred. The North Eastern Coal Field Limited (NECL) is guarding the area through their own security personnels. The State Government of Assam has taken several actions, inter-alia, drone surveillance, imposition of restrictions under section 144 CrPC, eviction operation and joint patrolling with District Civil Administration and Police and development of border villages to curb the illegal coal mining.

(e) and (f) The State Government took necessary actions to rescue the miners trapped inside rat-hole and also clamp down the illegal rat-hole mining operation after accident in illegal coal Mine at Umrangshu, Assam. Several projects have been implemented for restoration of the environment affected by the rat-hole coal mining which includes providing safe drinking water, treatment of acidic rivers, afforestation works, providing

alternate livelihood projects. In addition, creation of plantations, regional wildlife and biodiversity management plan has been prepared for management of area in and around areas operated by Coal India Limited.

DECRIMINALIZE MINOR OFFENCES IN DIRECT TAX MATTERS

220. SHRIMATI POONAMBEN HEMATBHAI MAADAM:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has undertaken any steps to decriminalize minor offences in direct tax matters to promote ease of doing business, especially for medium and small businesses;
- (b) if so, the details thereof;
- (c) whether the Government has introduced initiatives for litigation management in direct tax matters; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a) Yes, Sir.
- (b) The Income-tax Act, 1961 ('the Act') has been amended to decriminalise Section 276A (entailing imprisonment of minimum six months extending up to two years) relating to failure of liquidator to give notice of his appointment to the Jurisdictional Assessing Officer within 30 days or failure to set aside notified amount from, or part with, any of the assets of company under liquidation. The Finance Act, 2023, with effect from 01.04.2023, has introduced a sunset clause in section 276A of the Act,

which prescribes that no fresh proceedings shall be initiated under section 276A on or after 01.04.2023.

Under clause (a) of section 276B of the Act, a deductor was liable to be prosecuted if payment of Tax Deducted at Source (TDS) to the credit of the Central government was made beyond the prescribed due date. The provision has now been amended by Finance Act (No. 2), 2024 with effect from 01.10.2024, which prohibits prosecution proceedings against the deductor, if the TDS deducted is paid to the government's credit, on or before the due date prescribed for filing of the TDS statement for relevant quarter.

Further, CBDT has issued revised guidelines for compounding of offences under section 279(2) of the Act on 17.10.2024, wherein several simplification measures have been taken which, inter-alia, include making offences under section 275A and 275B of the Act compoundable, removing limitations on occasions and time to file compounding applications, abolishing interest chargeable on delayed payment of compounding charges, reducing compounding charges for various offences, removing separate compounding charge from co-accused, etc.

(c) And(d) The Government has undertaken several measures to improve litigation management in direct tax matters which, inter-alia, include:

- i. Creation of 100 new posts of Joint Commissioner (Appeals), which are currently fully operational.
- ii. Notification of e-Dispute Resolution Scheme, 2022 (e-DRS) by CBDT, to enable delivery of quick and effective dispute resolution to small taxpayers.
- iii. Upward revision of monetary limits for filing appeals before the ITAT, High

Court and Supreme Court to Rs. 60 lakh, Rs.2 crore and Rs.5 crore respectively.

- iv. Administrative measures by CBDT such as identification of old and high demand appeals for early disposal, augmentation of manpower through assignment of additional charges, etc.
- v. Notification of Vivad se Vishwas Scheme, 2024 to reduce litigation and develop trust amongst tax payers.
- vi. Empowering Commissioner (Appeals) to set aside ex-parte assessment orders, vide Finance Act (No. 2), 2024.

LONG-TERM INTEREST-FREE LOANS TO SUPPORT INFRASTRUCTURE INVESTMENT

221. SHRI P V MIDHUN REDDY:

Will the Minister of **FINANCE** be pleased to state:

- (a) the criteria for the 1.5 lakh crore for long-term interest-free loans to support infrastructure investments by State Governments;
- (b) the process for States like Andhra Pradesh to utilize these funds; and
- (c) whether the Government monitors the utilization of these loans by the States to ensure timely completion of infrastructure projects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (c) The Scheme for Special Assistance to States for Capital Investment 2024-25 with an outlay of Rs. 1.5 lakh crore to provide long term interest free loans to States was announced in the Union Budget of 2024-25. Out of the total allocation, an amount of Rs. 55,000 crore under Part-I of the Scheme is untied. This amount has been allocated to the States in proportion to their share of central taxes and duties as per the award of the 15th Finance Commission. The remaining amount of Rs. 95,000 crore is earmarked for reforms in certain citizen centric areas and taking up sector specific projects like Development of Iconic Tourist Centers to Global Scale; Incentive for Scrapping of Old Vehicles; Stimulating Industrial Growth; Development of National Capital Region; Incentives for Land- Related Reforms by State Governments in Rural Areas; Incentives for Land- Related Reforms by State Governments in Urban Areas; State's Share of Centrally Sponsored Schemes Including in Urban and Rural Infrastructure Projects; Construction of Working Women Hostel; Incentives for Implementation of SNA SPARASH Model for Just-in

Time Released of Funds under Centrally Sponsored Schemes, Urban Planning Reforms and Incentives for Achieving Target Fixed for Capital Expenditure for 2024-25. The Special Assistance (loan) under the Scheme to States, including Andhra Pradesh is released by the Department of Expenditure on fulfilling of conditions prescribed for release of funds. In case of reform based Parts, release is based on recommendations of nodal ministry concerned. State governments have been requested to utilize the funds released for capital projects as per the scheme guidelines.

महाराष्ट्र के विद्यालयों में स्मार्ट कक्षाएं

222. श्री अरविंद गणपत सावंत:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री संजय हरिभाऊ जाधव:

श्री संजय उत्तमराव देशमुख:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार देश भर के विद्यालयों में स्मार्ट कक्षाओं को बढ़ावा देने को प्राथमिकता दे रही है और यदि हां, तो सरकार द्वारा इस संबंध में क्या मानदंड निर्धारित किए गए हैं;

(ख) क्या सरकार ने देश भर के विद्यालयों में स्मार्ट कक्षाओं के कार्यान्वयन हेतु कोई लक्ष्य निर्धारित किया है और यदि हां, तो इस लक्ष्य को कब तक प्राप्त किए जाने की संभावना है;

(ग) क्या उक्त योजना के अंतर्गत आकांक्षी जिलों को भी शामिल किया गया है;

(घ) यदि हां, तो महाराष्ट्र राज्य और विशेषकर उस्मानाबाद जिले सहित तत्संबंधी ब्यौरा क्या है और उक्त लक्ष्य को कब तक प्राप्त किए जाने की संभावना है;

(ङ) विगत पांच वर्षों और चालू वर्ष के दौरान महाराष्ट्र में उक्त योजना के अंतर्गत विशेषकर परभणी, यवतमाल-वाशिम और उस्मानाबाद संसदीय निर्वाचन क्षेत्रों में स्थापित स्मार्ट कक्षाओं का जिला-वार ब्यौरा क्या है;

(च) क्या सरकार का देश भर के सभी विद्यालयों की प्रत्येक कक्षा में स्मार्ट क्लास सिस्टम स्थापित करने का विचार है;

(छ) सरकार द्वारा इस संबंध में क्या समय-सीमा निर्धारित की गई है; और

(ज) विगत पांच वर्षों के दौरान उक्त प्रयोजनार्थ आवंटित और उपयोग की गई निधियों का महाराष्ट्र सहित राज्य-वार ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ड.): स्कूल शिक्षा और साक्षरता विभाग वर्ष 2018-19 से स्कूल शिक्षा हेतु एक एकीकृत योजना - समग्र शिक्षा को कार्यान्वित कर रहा है। यह स्कूल शिक्षा क्षेत्र के लिए प्री-स्कूल से लेकर कक्षा 12वीं तक का एक व्यापक कार्यक्रम है और इसका उद्देश्य आकांक्षी जिलों सहित स्कूल शिक्षा के सभी स्तरों पर समावेशी और समान गुणवत्तापूर्ण शिक्षा सुनिश्चित करना है।

शिक्षा संविधान की समवर्ती सूची में है और अधिकांश स्कूल संबंधित राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के प्रशासनिक नियंत्रण में हैं। केंद्र सरकार राज्य/संघ राज्य क्षेत्र सरकारों से प्राप्त प्रस्तावों के आधार पर स्कूल शिक्षा के लिए केंद्र प्रायोजित योजना- समग्र शिक्षा के तहत डिजिटल पहल घटक के लिए निधि उपलब्ध कराती है। तथापि, राज्य/संघ राज्य क्षेत्र अपनी आवश्यकता के अनुसार अतिरिक्त धनराशि प्रदान करने के लिए स्वतंत्र हैं। समग्र शिक्षा को सभी राज्यों और संघ राज्य क्षेत्रों के साथ साझेदारी में कार्यान्वित किया जाता है और स्मार्ट क्लासरूम सहित विभिन्न घटकों के लिए वित्तीय सहायता प्रदान की जाती है। आज तक, राज्यों/संघ राज्य क्षेत्रों को 1,31,158 स्मार्ट क्लासरूम स्वीकृत किए गए हैं।

वर्ष 2019-20 से 2023-24 तक परभणी, यवतमाल, वाशिम और उस्मानाबाद सहित महाराष्ट्र में स्थापित स्मार्ट कक्षाओं का जिलावार ब्यौरा **विवरण -I** में है।

(च) से (ज): समग्र शिक्षा के स्मार्ट क्लासरूम घटक में कक्षा VI से XII वाले सरकारी और सहायता प्राप्त स्कूल शामिल हैं। इस घटक के तहत स्कूलों में स्मार्ट क्लासरूम स्थापित करने के लिए वित्तीय सहायता प्रदान की जाती है जिसमें इंटरैक्टिव डिजिटल बोर्ड/डिस्प्ले यूनिट, ऑपरेटिंग सिस्टम (ओएस), एलसीडी/एलईडी/प्लाज्मा स्क्रीन, प्रिंटर, स्कैनर, लैपटॉप/टैबलेट/डेस्कटॉप आदि शामिल हैं।

वित्तीय प्रावधान:

स्मार्ट क्लासरूम: स्मार्ट क्लास रूम (प्रति स्कूल 2 स्मार्ट क्लासरूम) के लिए गैर-आवर्ती अनुदान 2.40 लाख रुपये और आवर्ती अनुदान 38000 रुपये (ई कंटेंट और डिजिटल संसाधन, बिजली के लिए शुल्क सहित) है।

पिछले पांच वर्षों के दौरान समग्र शिक्षा के स्मार्ट क्लासरूम घटक के अंतर्गत आवंटित और उपयोग की गई धनराशि का महाराष्ट्र सहित राज्यवार ब्यौरा **विवरण -II** में दिया गया है।

विवरण -I

वर्ष 2019-20 से 2023-24 तक महाराष्ट्र में स्थापित स्मार्ट कक्षाओं का जिलावार ब्यौरा

सरकारी स्कूल (कक्षा VI और उससे ऊपर)							
क्र.सं.	राज्य	जिला	2019-20	2020-21	2021-22	2022-23	2023-24
1.	महाराष्ट्र	अहमदनगर	39	39	433	469	509
2.	महाराष्ट्र	अकोला	70	71	319	336	354
3.	महाराष्ट्र	अमरावती	42	39	649	691	708
4.	महाराष्ट्र	औरंगाबाद (महाराष्ट्र)	33	33	597	626	688
5.	महाराष्ट्र	भंडारा	18	16	203	227	226
6.	महाराष्ट्र	बीड़	21	26	474	501	517
7.	महाराष्ट्र	बुलढाणा	31	35	536	571	596
8.	महाराष्ट्र	चंद्रपुर	46	50	564	572	575
9.	महाराष्ट्र	धुले	8	10	52	57	65
10.	महाराष्ट्र	गडचिरोली	18	39	382	401	416
11.	महाराष्ट्र	गोंदिया	21	24	297	314	324
12.	महाराष्ट्र	हिंगोली	8	13	260	268	292
13.	महाराष्ट्र	जलगांव	26	25	344	360	383
14.	महाराष्ट्र	जलना	12	50	423	448	490
15.	महाराष्ट्र	कोल्हापुर	46	47	891	923	945
16.	महाराष्ट्र	लातूर	14	15	403	420	445
17.	महाराष्ट्र	मुंबई (उपनगरीय)	720	719	561	775	856
18.	महाराष्ट्र	मुंबई II	9	9	12	12	14

19.	महाराष्ट्र	नागपुर	53	61	263	295	329
20.	महाराष्ट्र	नांदेड	63	70	474	539	594
21.	महाराष्ट्र	नंदुरबार	14	32	169	189	201
22.	महाराष्ट्र	नासिक	92	87	679	716	783
23.	महाराष्ट्र	उस्मानाबाद	30	53	415	442	454
24.	महाराष्ट्र	पालघर	57	55	337	360	403
25.	महाराष्ट्र	परभनी	35	60	330	362	388
26.	महाराष्ट्र	पुणे	175	179	1023	1086	1140
27.	महाराष्ट्र	रायगढ़ (महाराष्ट्र)	59	60	400	437	457
28.	महाराष्ट्र	रत्नागिरि	61	62	489	550	611
29.	महाराष्ट्र	सांगली	27	28	386	488	504
30.	महाराष्ट्र	सतारा	45	51	624	658	691
31.	महाराष्ट्र	सिंधुदुर्ग	57	58	362	376	395
32.	महाराष्ट्र	सोलापुर	119	120	538	592	638
33.	महाराष्ट्र	ठाणे	202	219	445	493	568
34.	महाराष्ट्र	वर्धा	23	23	218	232	242
35.	महाराष्ट्र	वाशिम	13	13	241	271	279
36.	महाराष्ट्र	यवतमाल	159	185	610	649	699

स्रोत: यूडाईज +

विवरण -II

पिछले पांच वर्षों के दौरान समग्र शिक्षा के स्मार्ट क्लासरूम घटक के अंतर्गत आबंटित और उपयोग की गई निधियों का राज्यवार ब्यौरा ।

(लाख रुपए में)

क्र. सं.	राज्य	2020-21		2021-22		2022-23		2023-24		2024-25	
		आबंटित निधियां	उपयोग की गई निधियां	आबंटित निधियां	उपयोग की गई निधियां	आबंटित निधियां	उपयोग की गई निधियां	आबंटित निधियां	उपयोग की गई निधियां	आबंटित निधियां	उपयोग की गई निधियां (जनवरी 2025 तक)
1.	अंडमान और निकोबार द्वीप समूह	0	0	0	0	0	0	0	0	0	0
2.	आंध्र प्रदेश	0.	0	2630.4	0	1044.0	849.6	7552.8	10377.6	1461.1	33.6
3.	अरुणाचल प्रदेश	0	0	0	0	128.4	0	244.8	0	81.6	0.0
4.	असम	0	0	8743.2	0	576.0	0	4082.4	7780.73	2099.5	54.6
5.	बिहार	0	0	6573.6	0	302.4	2399.14	4754.4	2878.52	999.1	0.0
6.	चंडीगढ़	0	0	213.6	0	134.4	87.04	2.4	103.61	2.4	0.0
7.	छत्तीसगढ़	6297.6	0	6513.6	0	0	2421.6	1245.6	0	10864.8	0.0
8.	डीएनडी-डीएनएच	0	0	201.6	0	150.4	0	43.2	0	87.16	0.0

9.	दिल्ली	85.8	0	2306.5	1700	108.0	448	1350.0	0	0	0.0
10.	गोवा	0	0	0	0	0	0	0	0	0	
11.	गुजरात	4347.4	0	10959.0	0	0.0	3535.2	1072.8	7868.98	1187.3	0.0
12.	हरियाणा	3650.2	0	2769.6	0	820.8	1938.71	1046.7	1649.3	476.88	0.0
13.	हिमाचल प्रदेश	0	0	3916.8	0	1478.4	0	0	0	22.12	0.0
14.	जम्मू और कश्मीर	0	0	1243.2	0	2001.6	0	892.8	0	4014.2	0.0
15.	झारखंड	0	0	1245.6	0	290.4	1165.54	820.8	34.2	827.4	0.0
16.	कर्नाटक	0	0	0.0	0	4243.2	328.8	735.0	0	150.1	0.0
17.	केरल	0	0	276.0	276	616.8	336	276.0	0	54.38	0.0
18.	लद्दाख	0	0	45.6	0	9.6	0	48.0	0	151.02	0.0
19.	लक्षद्वीप	0	0	0	0	0	0	0	0	0	0
20.	मध्य प्रदेश	0	0	1680.0	1089.34	1579.2	14.39	7807.2	1987.48	7829.5	80.9
21.	महाराष्ट्र	0	0	2128.8	0	5772.0	1097.73	501.6	1097.73	66.36	0
22.	मणिपुर	0	0	746.4	774.4	336.0	175.2	136.8	62.4	86.4	0
23.	मेघालय	151.0	0	0	0	33.6	0	0	0	7.2	0
24.	मिजोरम	0	0	482.4	482.4	67.2	0	0	482.4	24.76	0
25.	नगालैंड	1927.4	0	177.6	0	112.8	461.29	31.2	860.26	124.8	0
26.	ओडिशा	921.6	921.6	10730.4	10730.4	5085.6	4068.48	0.0	0	1382.4	0
27.	पुदुचेरी	0	0	240.0	0	108.0	274.74	0.0	0	0	0
28.	पंजाब	0	0	7153.2	0	1683.6	0	720.0	0	43.2	0

29.	राजस्थान	3948.0	0	6610.8	228.33	979.2	229.89	8208.0	11.71	680.6	0
30.	सिक्किम	64.0	0	571.2	571.2	76.8	57.58	0	0	64.8	0
31.	तमिलनाडु	0	0	2076.0	0	0	2076	0	0	14995.5	0
32.	तेलंगाना	0	0	7224.0	0	0	7224	1672.8	0	1078.6	0
33.	त्रिपुरा	0	0	597.6	0	1351.2	1752.22	100.8	1752.22	48.9	0
34.	उत्तर प्रदेश	0	0	1303.2	0	44265.6	35335.49	10149.6	0	10376	4234.8
35.	उत्तराखंड	6509.0	0	1701.6	0	468.0	0	234.0	0	17.38	0
36.	पश्चिम बंगाल	0	0	0	0	0	0	0	0	1079.6	0
कुल		27902.05	921.6	91092.71	15852.07	73823.2	66276.64	53729.71	36947.14	60385.06	4403.97
स्रोत-प्रबंध											

SMUGGLING OF NARCOTIC SUBSTANCES**223. SHRI MAGUNTA SREENIVASULU REDDY:****SHRI PUTTA MAHESH KUMAR:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has undertaken any study/survey recently regarding the movement and smuggling of narcotic substances in the country;
- (b) if so, the details of the total volume and number of seizures of such narcotic substances during the last five years, especially from the ports and border areas of the country;
- (c) the details of the total valuation of such seized narcotics in a year-wise manner and the country of origin of the same;
- (d) the details of the total number of arrests and convictions in regard to movement and smuggling of narcotic substances, State-wise; and
- (e) the steps taken by the Government to reduce the movement and smuggling of narcotic substances across the country during the last five years, especially in Andhra Pradesh, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a) No Study/ Survey has been conducted specifically regarding the movement and smuggling of narcotic substances in the country. However, Narcotics Control Bureau (NCB) collects and collates data from all Drug Law Enforcement Agencies (DLEAs) in connection with drug seizures. Further, the Ministry of Social Justice and Empowerment (MoSJE) conducted a nationwide survey in 2004 and 2019

on drug consumption and abuse, which provides insights into the extent and patterns of drug use in India.

- (b) and (c) The details of drug seizures effected at ports during last 05 years are attached as **STATEMENT-I**. Further, all India seizure data during last 05 years including bordering States of the country is attached as **STATEMENT-II**. The data of drug seizures on the basis of origin of country is not maintained.
- (d) The state-wise details of the total number of arrests is attached as **STATEMENT-III**. Further, the state-wise conviction data of NCB and Central Bureau of Narcotics (CBN) cases is attached as **STATEMENT-IV**.
- (e) The steps taken by the Government to reduce the movement and smuggling of narcotic substances across the country during the last five years, especially in Andhra Pradesh are attached as **STATEMENT-V**.

STATEMENT-I

Details of Total volume, number of seizures and value of NDPS seized at Ports from 2019-2024 (Nov)

Year	Seizure	No. of Cases	International Illicit Market Value of Seized drugs
2019	130 Kg	1	260 Crores

2020	191 Kg	1	382 Crores
2021	3610 Kg	4	8,129 Crores
2022	1161 Kg	10	2,417 Crores
2023	1 Kg	1	5 Crores
2024*	94,19,000 no. of tablets	2	376 Crores

* Year 2024 Provisional data

(Source: NCB)

STATEMENT-II

Details of Total volume, number of seizures and value of NDPS seized across All-India from 2019-2024

Year	Seizure (In Kg)	No. of Cases	International Illicit Market Value of seized drugs
2019	6,86,171	57,867	12,201 Crores
2020	10,82,511	55,622	14,982 Crores
2021	16,33,592	68,144	23,931 Crores
2022	12,53,662	1,02,769	19,275 Crores
2023	13,89,725	1,09,546	16,123 Crores
2024 *	10,87,173	72,496	16,966 Crores

* Provisional Data

Source: NCB

STATEMENT-III**Total number of Arrests in NDPS Cases State wise from 2019-2024**

State/UT	2019	2020	2021	2022	2023	2024*
Andaman and Nicobar	166	96	52	74	103	117
Andhra Pradesh	2040	2388	4204	3350	5359	3707
Arunachal Pradesh	216	231	462	541	389	323
Assam	1267	1731	3918	4753	4843	3765
Bihar	345	1087	1518	1837	1989	687
Chandigarh	288	187	132	224	195	111
Chhattisgarh	963	1239	1531	1756	1945	1827
DNH and DD	0	13	12	9	10	15
Goa	236	198	155	194	165	162
Gujarat	453	495	876	849	803	757
Haryana	3229	4061	3400	5025	4801	2685
Himachal Pradesh	1931	1895	2235	2215	3004	2234
Jammu and Kashmir	1700	1769	2217	2755	3072	1673
Jharkhand	342	550	966	648	789	844
Karnataka	1732	5841	6834	6884	3843	1258
Kerala	11009	6025	7271	29527	33191	24517

Ladakh	0	0	8	3	0	0
Lakshadweep	0	0	0	0	6	0
Madhya Pradesh	4287	4460	5500	6082	4969	4179
Maharashtra	1565	1349	4016	11400	14372	7433
Manipur	422	381	417	643	354	95
Meghalaya	159	120	117	243	349	157
Mizoram	1244	707	714	1129	1458	1026
Nagaland	183	54	201	291	492	273
New Delhi	1125	1140	917	1573	1655	946
Odisha	1491	2078	2683	3521	4585	3896
Puducherry	45	66	129	273	356	199
Punjab	15449	10251	13345	16831	15870	9734
Rajasthan	2945	3898	3941	4515	6001	5745
Sikkim	24	26	80	68	38	27
Tamil Nadu	5631	7198	9632	588	421	113
Telangana	1103	1097	2999	3036	3066	3596
Tripura	509	406	454	768	1059	730
Uttar Pradesh	10138	9171	7507	10732	10212	7460
Uttarakhand	1494	1479	2152	1760	1721	1135
West Bengal	889	2154	2943	2419	1469	1304

*Provisional Data

Source: NCB

STATEMENT-IV**Total number of conviction of cases State wise by NCB from 2019-2024**

State/UT	2019	2020	2021	2022	2023	2024*
Andaman and Nicobar	0	0	0	0	0	0
Andhra Pradesh	0	0	0	0	0	0
Arunachal Pradesh	0	0	0	0	0	0
Assam	1	3	0	2	2	1
Bihar	7	0	9	6	15	16
Chandigarh	8	7	0	1	0	0
Chhattisgarh	0	0	0	0	0	1
DNH and DD	0	0	0	0	0	0
Goa	0	0	0	1	2	0
Gujarat	1	4	4	2	11	4
Haryana	0	0	2	0	4	2
Himachal Pradesh	0	0	0	0	2	0
Jammu and Kashmir	1	0	1	1	0	1
Jharkhand	9	3	1	4	8	2
Karnataka	0	0	2	4	3	1
Kerala	0	1	3	0	0	1
Ladakh	0	0	0	0	0	0

Lakshadweep	0	0	0	0	0	0
Madhya Pradesh	5	3	2	2	11	9
Maharashtra	2	3	2	0	1	1
Manipur	13	2	1	1	3	0
Meghalaya	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0
New Delhi	15	4	5	3	1	0
Odisha	2	0	0	0	1	0
Puducherry	0	0	0	0	0	0
Punjab	0	0	4	3	9	6
Rajasthan	4	3	3	2	4	12
Sikkim	0	0	0	0	0	0
Tamil Nadu	10	9	2	12	9	7
Telangana	0	0	0	0	0	2
Tripura	0	0	0	0	0	0
Uttar Pradesh	4	1	3	6	12	19
Uttarakhand	1	1	0	1	0	0
West Bengal	6	0	4	3	6	5

* Provisional data

Source: NCB

Total number of conviction of cases State wise by CBN from 2019-2024

State/UT	2020 to 2024
Madhya Pradesh	9
Rajasthan	9

Source: CBN

STATEMENT-V**Steps taken by the Government to reduce the movement and smuggling of narcotic substances across the country**

1. Considering the international obligations, or having regard to the available information and evidence with respect to the nature and effects of, and the abuse or scope for abuse, Narcotics Control Division, Department of Revenue has scheduled 134 narcotics drugs under section 2(xi)(b), 173 psychotropic substances under section 3, and 45 controlled substances under section 9A of NDPS Act, 1985 in order to exercise due regulation, control or prohibition in public interest while ensuring availability of narcotic drugs and psychotropic substances for medical and scientific use subject to the relevant provisions to the NDPS Act and rules/regulations made thereunder.
2. To deter smuggling of narcotic substances, DRI and Customs field formations keep a constant vigil and take operational measures, inter alia, based on intelligence, passenger profiling with the aid of Advance Passenger Information System (APIS), risk-based interdiction and targeting, non-intrusive inspection like baggage and container scanning and coordination with other agencies. Field formations are regularly sensitized to newer methods of smuggling. On detection and seizure of

narcotic substances, action is taken in accordance with law, including arrest and prosecution of the persons involved.

3. To reduce demand reduction, NCB has initiated **Mission SPANDAN** and MOU have been signed with 05 organisations to tackle drug abuse and addiction to Psychotropic substance through spirituality awareness and collective action.
4. MHA, GoI has established a **4-tier Narco-Coordination Centre (NCORD)** mechanism for ensuring better coordination between Central and State Drug Law Enforcement Agencies and other stake holders in the field of controlling drug trafficking and drug abuse in India. An NCORD portal has been developed by NCB. It is an all in one portal for information related to drug law enforcement. Topics like NCORD, Training and Capacity Building, Narco-offenders data, legal information, exemplary initiatives taken by states etc are covered on the NCORD portal.
5. As outcome of the 5th Apex Level Committee meeting of NCORD, a dedicated **Anti Narcotics Task Force (ANTF)** headed by ADG/IG level Police Officer has been established in each State/UT to function as the NCORD Secretariat for the State/UT and follow-up on compliance of decisions taken in NCORD meetings at different levels.
6. NCB coordinates with state ANTF of Andhra Pradesh to conduct joint operations to control the drug trafficking.
7. Operation 'Parivarthana' was launched to destroy Ganja plantation in Andhra/ Odisha border in Alluri Sitarama Raju (ASR) district in the year 2021-22. . The crop destruction operation was carried out in 08 phases (from 30.10.2021 to 11.01.2022), which resulted into total destruction of 7552 acres of Ganja worth about Rs.9250 crores out

of which about 400 acres was destructed by the villagers themselves owing to the sensitization efforts by the agencies. A total of 6,131 cases have been registered in which 17,278 persons have been arrested under NDPS Act, 1985

8. To monitor the investigation of significant and important drug cases including cases of narco-terrorism, a **Joint Coordination Committee (JCC)** with DG, NCB as its Chairman has been set up by Govt. of India on 19 July 2019. So far, 09 JCC meetings at the Central level and 07 JCC at the State level have been conducted.
9. Towards the capacity building of drug law enforcement agencies of the country, NCB is continuously imparting training to the officers of other drug law enforcement agencies.
10. Assistance is being provided by Central Govt. to the states for Up gradation of existing forensic science laboratory in the states under different schemes.
11. Police Modernisation Scheme: Scheme for assistance to states / UTs for narcotics control assistance from directorate of Forensic Science Services.
12. Financial assistance is being provided to eligible States for strengthening their anti-narcotics units under the scheme "Assistance to States and UTs".
13. A task force on Darknet and Crypto-Currency has been set up under the MAC mechanism with a focus on monitoring all platforms facilitating Narco-trafficking, sharing of inputs on drug trafficking amongst Agencies/MAC members, interception of drug networks, continuous capturing of trends, modus operandi and nodes with regular database updates and review of related rules and laws.
14. Border Guarding Forces (BSF, Assam Rifles and SSB) and other agencies like RPF and NIA have been empowered to take action under the NDPS Act 1985.

15. Intelligence Sharing and Controlled Delivery (CD) Operations within India and with foreign countries are being carried out regularly.
16. To strengthen NCB and to increase its pan India presence, 425 posts in different level has been created in NCB. The sanctioned strength of NCB has been augmented to **1598**.
17. NCB representatives are visiting Schools and colleges on regular basis for conducting drug Awareness programmes making the vulnerable classes of society aware against abuse of narcotic drugs and its ill effects.
18. Drug Awareness Programme: Power Point Presentation compiling information on drug abuse and its health and economic costs useful for teachers, students and parents sent to all District Magistrates/Collectors of the Country to conduct awareness programmes in the schools/colleges falling in their jurisdiction.
19. NCB organizes International Day against Drug Abuse and Illicit Trafficking on 26th June every year in all field units of NCB to spread awareness among the general public about the ill effects of drug abuse and drug trafficking.
20. Rallies, Dramas are conducted regularly in association with NGOs to spread awareness programmes all over the country.
21. SMS alerts of Drug Awareness are flashed through mobile service providers on special occasions.
22. Organization of Workshops and Seminars in coordination with various Govt. agencies and NGOs in the country about ill effects of drug abuse and trafficking.
23. Intensive preventive and interdiction efforts are taken along drug routes.

24. Increased international cooperation for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals.
25. On the directions of Hon'ble HM, a committee has been constituted by MHA to counter the drug trafficking through darknet. NCB is in process of hiring cyber experts to strengthen its fight against illicit trafficking of drugs specifically on the darkweb using crypto currency.
26. As per direction of Hon'ble Union Home Minister, a National Narcotics Helpline **“Madak-Padarth Nished Asoochna Kendra” (MANAS)** was created as a 24x7, toll-free National Narcotics Call Centre. Accordingly MANAS has been envisioned as an integrated system providing a single platform for citizens to log, register, track and resolve drug related issues/problems through various mode of communications like call, SMS, Chat-bot, e-mail and web-link.
27. The Central Government (Ministry of Finance, Department of Revenue) has constituted National Fund for Control Drug Abuse (NFCDA), under Section 7A of the NDPS Act, 1985 vide notification dated 29.05.1989, which provides for incurring expenditure for taking the following measures:-
 - a) Combating illicit traffic in narcotic drugs, psychotropic substances or controlled substances;
 - b) Controlling the abuse of narcotic drugs and psychotropic substances;
 - c) Identifying, treating, rehabilitating addicts;
 - d) Preventing drug abuse;
 - e) Educating public against drug abuse; and

- f) Supplying drugs to addicts where such supply is a medical necessity.

The Department of Revenue, aids and assists in awareness programmes on Drug abuse, de-addiction and rehabilitation etc. by granting funds under National Fund for Control of Drug Abuse (NFCDA) to eligible applicants as per procedure prescribed in NFCDA Rules, 2006 and guidelines thereunder. The details of funds sanctioned under the NFCDA in last three financial years, are as under:-

Financial Year	Amount Sanctioned
2021-22	1,30,83,900.00
2022-23	57,92,375.00
2023-24	20,61,721.00

सीबीडीडी योजना

224. डॉ. मन्ना लाल रावत:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान में स्वदेश दर्शन एवं प्रसाद योजनाओं के अंतर्गत शुरू की गई पर्यटन क्षेत्र की परियोजनाओं का स्थान-वार ब्यौरा क्या है और तत्संबंधी विशिष्ट घटक क्या-क्या हैं;
- (ख) क्या राजस्थान के उदयपुर जिले में या उसके आस-पास किसी स्थल की पहचान चुनौती आधारित गंतव्य विकास (सीबीडीडी) योजना के अंतर्गत की गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) राजस्थान, विशेषकर उदयपुर जिले में पर्यटकों को अपने बजट का 5-10 प्रतिशत स्थानीय वस्तुओं पर खर्च करने के लिए प्रोत्साहित करने हेतु नियोजित विशिष्ट उपायों का ब्यौरा क्या है; और

(घ) चलो इंडिया ग्लोबल डायस्पोरा अभियान के माध्यम से राजस्थानी डायस्पोरा को शामिल करने की रणनीतियों का ब्यौरा क्या है और उक्त पहल के माध्यम से राजस्थान में अंतर्राष्ट्रीय पर्यटकों की संख्या बढ़ाने के लिए क्या लक्ष्य निर्धारित किए गए हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख) चूंकि पर्यटन गंतव्यों और उत्पादों का विकास और संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा किया जाता है, पर्यटन मंत्रालय स्वदेश दर्शन (एसडी) और तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक विरासत संवर्धन अभियान संबंधी राष्ट्रीय मिशन (प्रशाद)' की अपनी केंद्रीय क्षेत्र की योजनाओं के माध्यम से योजना दिशानिर्देशों, निधियों की उपलब्धता आदि के सामंजस्य में एसजी/यूटीए को वित्तीय सहायता प्रदान करके उनके पर्यटन अवसंरचना विकास के प्रयासों को संपूरित करता है। राजस्थान में स्वदेश दर्शन और प्रशाद योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा विवरण में दिया गया है।

पर्यटन मंत्रालय ने स्वदेश दर्शन योजना की एक उप-योजना, चुनौति आधारित गंतव्य विकास (सीबीडीडी) के तहत देश में 42 गंतव्यों को चिह्नित किया है जिसमें राजस्थान का कोई गंतव्य शामिल नहीं है। हालांकि, मंत्रालय ने स्वदेश दर्शन 2.0 (एसडी 2.0) के तहत 'बूंदी (केशोरायपाटन)' और 'जोधपुर' को चिह्नित किया है एवं 17.37 करोड़ रुपये की परियोजना 'आध्यात्मिक अनुभव, केशोवरायपाटन' को मंजूरी दी है।

“पूँजीगत निवेश के लिए राज्यों/संघ राज्य क्षेत्रों को विशेष सहायता योजना (एसएससीआई) - वैश्विक स्तर पर प्रतिष्ठित पर्यटक केन्द्रों का विकास” के तहत भारत सरकार ने हाल ही में राजस्थान राज्य में निम्नलिखित परियोजनाओं को मंजूरी दी है—

क्र.सं.	परियोजना का नाम	स्वीकृत लागत (करोड़ रु. में)	स्वीकृति का समय
1	जयपुर में आंबेर-नाहरगढ़ एवं आसपास के क्षेत्र में विकास	49.31	26-11-2024

2	जयपुर के जलमहल में विकास	96.61	26-11-2024

(ग) पर्यटन मंत्रालय अपने द्वारा किए जा रहे प्रयासों के भाग के रूप में संवर्धनात्मक गतिविधियों, कार्यक्रमों, वेबसाइट, सोशल मीडिया प्रचार-प्रसार आदि के माध्यम से राजस्थान सहित देश के विभिन्न पर्यटन गंतव्यों और उत्पादों का संवर्धन करता है। ऐसे संवर्धनों में कम ज्ञात गंतव्यों के साथ-ही कला और शिल्प, व्यंजन, संस्कृति आदि जैसे विभिन्न प्रकार के पर्यटन उत्पादों का प्रचार शामिल है।

(घ) चलो इंडिया अभियान का उद्देश्य भारतीय प्रवासी को अतुल्य भारत दूत बनने में सक्षम बनाना है। अभियान के तहत, विदेशी पर्यटकों के लिए एक लाख मुफ्त ई-पर्यटक वीजा की घोषणा की गई। चलो इंडिया पोर्टल के माध्यम से, राजस्थानी प्रवासी सहित प्रत्येक प्रवासी सदस्य, स्वयं को पंजीकृत कर सकते हैं एवं मुफ्त वीजा का लाभ लेने के लिए एक रेफरल कोड अपने गैर-भारतीय दोस्तों को साझा करने हेतु प्राप्त कर सकते हैं। निःशुल्क ई-पर्यटक वीजा चालू वित्त वर्ष तक ही जारी करना सीमित है।

विवरण

राजस्थान में स्वदेश दर्शन और प्रशाद योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा

I. राजस्थान राज्य के लिए स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाओं का विवरण

परियोजना सं. 1

परियोजना का नाम	स्वीकृत राशि	स्वीकृति का समय
जयपुर जिले में सांभर झील कस्बे और अन्य स्थलों का विकास	50.01 करोड़ रु.	सितम्बर 2015

गंतव्य-वार/घटक-वार विवरण

क्र. सं.	गंतव्य	स्वीकृत राशि (करोड़ रु. में)	प्रमुख घटक
1	सॉल्ट ट्रेन और डाइनिंग का अनुभव	20.51	● रेल ट्रैक का उन्नयन ● लोकोमोटिव इंजन/सवारी डिब्बों की खरीद ● रखरखाव डिपो ● बुकिंग कियोस्क, सॉल्ट ट्रेन, वाटर डेक के लिए अवसंरचना और बोर्डिंग प्लेटफार्मों को सहायता
2	सांभर सॉल्ट लि. कॉम्प्लेक्स	4.38	● साइट विकास ● कारों और बसों के लिए पार्किंग ● गेट कॉम्प्लेक्स उन्नयन
3	कारवां पार्क	2.59	● साइट का विकास
4	क्राफ्ट हाट	1.20	● क्राफ्ट हाट का विकास ● प्रशासनिक ब्लॉक
5	महोत्सव/मेला मैदान	1.53	● साइट विकास और चारदीवारी ● स्थानीय बाजार ● बुनियादी सुविधाएं
6	नलियासर	13.75	● मिनी डेजर्ट नाइट सफारी,

			● पहुंच मार्ग का उन्नयन ● झील तटरेखा का विकास ● कैम्पिंग और लॉग हट्स ● अवसंरचना सहायता ● पर्यटक सूचना केंद्र ● ओपन एयर थियेटर ● वाटर डेक
7	नारायणा	2.19	● घाटों का विकास, ● पहुंच मार्ग ● मुलभूत पर्यटक सुविधाएं ● संकेतक आदि।
8	गूढा से झापोक	1.9	● बाई-साइकिल ट्रेक का विकास
9	नलियासर, नारायणा और बाईसाइकिल ट्रेल	0.98	● सौर स्ट्रीट लाइटिंग
कुल		49.03	
परामर्श प्रभार @2%		0.98	
आकस्मिक शुल्क @3%		0.00	

कुल योग	50.01	

परियोजना सं. 2

परियोजना का नाम	स्वीकृत राशि	स्वीकृति का समय
गोविंद देव जी मंदिर (जयपुर), खाटू श्याम जी (सीकर) और नाथद्वारा (राजसमंद) का एकीकृत विकास	75.80 करोड़ रु.	सितंबर 2016

गंतव्य-वार/घटक-वार विवरण

क्र. सं.	गंतव्य	स्वीकृत राशि (करोड़ रु. में)	प्रमुख घटक
1	गोविंदजी मंदिर	8.64	- पुरानी संरचना का संरक्षण - पाथ-वे - पर्यटक सुविधाएं और संकेतक - अग्रभाग में सुधार - बेंच, संकेतक, शू रैक आदि
2	जय निवास उद्यान	8.04	- लाइट एंड साउंड शो - पाथ-वे - लैंडस्केप - संकेतक - कम ऊंचाई वाले प्लांटर्स - भूदृश्यांकन

			• ओपन एयर थियेटर • पर्यटक सुविधाएं,
3	तालकटोरा	0.08	• प्रवेश द्वार प्लाजा का विकास
4	पौंडरिक उद्यान	0.85	• भूदृश्यांकन • पाथ-वे • गेट की बहाली • स्टोन रेलिंग
5	कनक वृंदावन	1.17	• भूतल पार्किंग • पाथ-वे • बेंच, संकेतक, कूड़ेदान
6	गलताजी	0.31	• भूनिर्माण और साइट विकास • पाथ-वे • भूतल पार्किंग • संकेतक, बेंच, कूड़ेदान
7	सीकर	29.49	• भूतल पार्किंग, • सार्वजनिक सुविधाएं • कैफेटेरिया • पर्यटक सूचना केंद्र • टूरिस्ट सीटिंग शेड ड्राइवर रेस्टिंग हॉल • यात्री शेड

			• पर्यटक सुविधाएं • भूदृश्यांकन कार्य • सोलर लैंप पोस्ट • पाथ-वे • संकेतक, बेंच • सुविधा एवं सुविधा ब्लॉक
8	नाथद्वारा	23.60	• पर्यटक व्याख्या सह सांस्कृतिक केंद्र • भूतल पार्किंग • पैदल यात्री मार्ग पर भूदृश्य • संकेतक • पेयजल हट • हाई मास्ट लाइट
कुल		72.19	
परामर्श प्रभार @2%		1.44	
आकस्मिक शुल्क @3%		2.17	
कुल योग		75.80	

परियोजना सं. 3

परियोजना का नाम	स्वीकृत राशि	स्वीकृत का समय
आध्यात्मिक परिपथ- 'चुरू (सालासर बालाजी) का विकास - जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बांधे बालाजी)-	87.05 करोड़ रु.	मार्च 2017

विराटनगर (बीजक, जैनसिया, अंबिका मंदिर)- भरतपुर (कमान क्षेत्र)- धौलपुर (मुचकुंड) - मेहंदीपुर बालाजी- चित्तौड़गढ़ (सांवलियाजी) का विकास		

गंतव्य-वार/घटक-वार विवरण

क्र. सं.	गंतव्य	स्वीकृत राशि (करोड़ रु. में)	प्रमुख घटक
1	सालासर बालाजी	6.77	• पार्किंग स्थल • पार्किंग के लिए पहुंच मार्ग • शौचालय ब्लॉक, • हाई मास्ट लाइट्स • बुनियादी सुविधाएं • संकेतक
2	श्री सामोद बालाजी	1.72	• पर्यटक सुविधा केंद्र • स्वास्थ्य केंद्र • पर्यटकों के लिए बुनियादी सुविधाएं • पेयजल की सुविधा • शौचालय ब्लॉक • बेंच • हाई मास्ट लाइट्स • सोलर लाइट्स • संकेतक

3	घाट के बालाजी	4.58	• तीर्थयात्री विश्राम क्षेत्र • पार्किंग • पर्यटक सुविधाएं
4	बंधे के बालाजी	0.62	• बुनियादी पर्यटक सुविधाएं • पार्किंग • संकेतक • सोलर लाइट्स
5	बीजक बौद्ध मठ	5.85	• सांस्कृतिक सह व्याख्या केंद्र • संकेतक • बेंच
6	महादेव गणेश मंदिर और अन्य स्थान	0.41	• सीसीटीवी निगरानी प्रणाली • संकेतक • पर्यटक सुविधा केंद्र
7	अशोक इंडिक्ट	0.07	• संकेतक • बेंच • पेयजल की सुविधा • सोलर लाइट
8	जैन नासिया और परिवेश	0.60	• भूतल पार्किंग • भूदृश्यांकन • पर्यटक सुविधा केंद्र • पेयजल की सुविधा

			• सोलर लाइट
9	अंबिका मंदिर (शक्ति पीठ)	1.07	• अंतिम छोर तक संपर्कता • संकेतक • पेयजल की सुविधा • बेंच • सौर प्रकाश
10	विमल कुंड	5.25	• विमल कुंड का पुनरुद्धार • पाथ-वे विकास • पर्यटक सुविधा केंद्र • बुनियादी सुविधाएं
11	मुच कुंड	19.30	• लाइट एंड साउंड शो • सांस्कृतिक सह व्याख्या केंद्र • पर्यटक विश्राम केंद्र • पार्किंग • पर्यटक सुविधाएं • केबलों को भूमिगत करना
12	गोपीनाथजी मंदिर	0.04	• पर्यटक सुविधाएं
13	वृंदा रानी मंदिर	0.06	• संकेतक • बेंच
14	चंद्रमा मंदिर	0.05	• संकेतक • बेंच

15	मदन मोहन मंदिर	0.08	• संकेतक • कूड़ेदान
16	कामन महल और स्टेडियम	0.49	• पर्यटक सुविधा केंद्र • पर्यटक सुविधाएं
17	मेहंदीपुर बालाजी	17.97	• तीर्थयात्री विश्राम क्षेत्र • पार्किंग • तीर्थयात्री प्रतीक्षा क्षेत्र • यात्री शेड और बुनियादी सुविधाएं
18	सांवलिया सेठजी मंदिर	17.97	• पर्यटक सुविधा केंद्र • एम्फीथिएटर • कैफेटेरिया • लेजर वाटर शो • बुनियादी सुविधाएं
कुल		82.9	
परामर्श प्रभार @2%		1.66	
आकस्मिक शुल्क @3%		2.49	
कुल योग		87.05	

परियोजना सं. 4

परियोजना का नाम	स्वीकृत राशि	स्वीकृति का समय
राजसमंद विरासत परिपथ (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले में अग्रभाग की प्रकाश व्यवस्था) - झालावाड़ (गागरोन किला) - चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग-ए-नीलोफोर और पुरानी छावनी) - नागौर (मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी कोठी) परिपथ विकास	70.61 करोड़ रु.	जून 2017

गंतव्य-वार/घटक-वार विवरण

क्र. सं.	गंतव्य	स्वीकृत राशि (करोड़ रु. में)	प्रमुख घटक
1	कुंभलगढ़ किला	5.5	• लाइट एंड साउंड शो
2	नाहरगढ़ किला	1.00	• विश्रामालय • संकेतक, • लॉकर्स • क्लोक रूम • बेंच, पेयजल, आदि • शौचालय
3	गागरोन किला	1.06	• पर्यटक सुविधा केंद्र

			• पाथ-वे का विकास, • भूतल पार्किंग • चालक का विश्राम क्षेत्र • भूदृश्यांकन • रोशनी • शौचालय, कूड़ेदान, बेंच, संकेतक आदि।
4	चित्तौड़गढ़ किला	5.5	• लाइट एंड साउंड शो
5	जैसलमेर का किला	6.23	• गडसीसर झील में लेजर वाटर शो
6	प्रताप गौरव केंद्र	7.16	• लेजर वाटर शो • भूदृश्यांकन • पार्किंग • प्रतिमा की ओर जाने वाले मार्ग के लिए रेलिंग • हाई मास्ट लाइट • सोलर लाइट्स • वाईफ़ाई
7	बाग-ए-नीलोफर	0.55	• पहुंच मार्ग • संकेतक • स्टोन प्लाजा
8	पुरानी छावनी, धौलपुर	0.69	• भूतल पार्किंग • भूदृश्यांकन • स्टोन प्लाजा

			• कूड़ेदान, बेंच, संकेतक आदि।
9	मीरा बाई स्मारक, मेड़ता	2.09	• लाइट एंड साउंड शो • मुख्य द्वार की प्रकाश व्यवस्था
10	गोगामेड़ी, हनुमानगढ़	6.85	• तीर्थयात्री/पर्यटक विश्राम केंद्र का विकास • पार्किंग • भूदृश्यांकन
11	जयपुर शहर	29.86	• गेटों, चारदीवारों, बाजार के अग्रभागों की प्रकाश व्यवस्था • प्रकाश प्रबंधन प्रणाली • बिजली कार्य
12	सुनहरी कोठी	0.75	• भूदृश्यांकन, हार्डस्केपिंग और बेंच • ट्यूबवेल • शौचालय • सोलर लाइट्स • सीसीटीवी
कुल		67.24	
परामर्श प्रभार @2%		1.35	
आकस्मिक शुल्क @3%		2.02	
कुल योग		70.61	

II. स्वदेश दर्शन 2.0 के तहत स्वीकृत परियोजना का विवरण

परियोजना का नाम	स्वीकृत राशि	स्वीकृति का समय
केशोरायपाटन में आध्यात्मिक अनुभव	17.37 करोड़ रु.	फरवरी, 2024

घटक-वार विवरण

क्र. सं.	घटक	लागत (लाख रु. में)
1	पार्किंग और एंट्री प्लाजा	98.42
2	ऑनलाइन टिकटिंग के लिए वेबसाइट विकास	14.41
3	इंटरप्रिटेशन सेंटर और टिकटिंग क्षेत्र	60.02
4	घाट विकास और आरती मंच	354.41
5	संकेतक और वे फाइंडिंग	0.98
6	शौचालय और शावर क्षेत्र	69.44
7	भोजनालय और पर्यटक सुविधाएं	169.69
8	मंदिर पुनरुद्धार और गढ़ की दीवारों का पुनरुद्धार;	479.05
9	मंदिर अग्रभाग की प्रकाश व्यवस्था, फ्लड लाइटिंग और संबद्ध अवसरचर्चा	108.06
10	बोट एवं जेड्डी	46.63
उप-योग (क)		1,401.11
जीएसटी (क का 18%)		252.20
एसआईए शुल्क (क का 3%)		42.03

आकस्मिकता (क का 2%)	28.02
डीएमओ शुल्क (क का 1%)	14.01
कुल (ख)	1,737.38

III. राजस्थान राज्य में प्रशाद योजना के तहत स्वीकृत परियोजना

क्र. सं.	परियोजना का नाम	स्वीकृत राशि/ स्वीकृति वर्ष	प्रमुख घटक
1	पुष्कर/अजमेर का एकीकृत विकास	32.64 करोड़ रु. 2015-16	अजमेर शरीफ दरगाह में (अग्रभाग का नवीनीकरण, टेनसाइल फेब्रिक स्ट्रक्चर, छायांकन उपकरण) का विकास दिल्ली गेट और दरगाह गेट चौक के सुधार कार्य (प्रकाश व्यवस्था, नवीनीकरण कार्य) रेलवे और बस स्टैंड पर पर्यटक सूचना कियोस्क पुष्कर सरोवर, पुष्कर मार्केट स्ट्रीट में बहाली और विकास कार्य ब्रह्मा मंदिर, सावित्री माता मंदिर एवं परिक्रमा पथ, पुष्कर में विकास कार्य

EQUAL OPPORTUNITY CELLS IN UNIVERSITIES/HELS**225. SHRI S VENKATESAN:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Universities/Higher learning institutions under the ambit of UGC, category-wise (Central and State etc.);
- (b) whether these institutes constituted "Equal Opportunity Cells" as prescribed by "The UGC (Promotion of Equity in Higher Educational Institutions) Regulations, 2012";
- (c) if so, the details thereof,
- (d) the details of the universities/higher learning institutions that have not yet constituted "Equal Opportunity Cells" as per 2012 regulations; and
- (e) the action initiated by the Government/UGC against such Universities/HEIs?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR) :

- (a) According to the information received from the University Grants Commission (UGC), there are 47 Central Universities, 495 State Universities, 502 Private Universities and 131 Deemed to be Universities under the ambit of UGC.
- (b) to(e) UGC had formulated Guidelines for the Scheme of Equal Opportunity Centres for Colleges under the XII Plan (2012-2017). As per the XII Plan data, 1680 Colleges recognized by the UGC established Equal Opportunity Cells (EOCs).

Further, the UGC notified UGC (Promotion of Equity in Higher Educational Institutions) Regulations, 2012. As per the information available with UGC, all the Central Universities; except the newly established Sindhu Central University, Ladakh and

Sammakka Sarakka Central Tribal University, Mulugu, Telangana; have established EOCs. Out of the 06 UGC funded Deemed to be Universities (DTBUs), 05 have established EOCs. Majority of State Public Universities, State Private Universities and un-aided DTBUs have also set up EOCs.

UGC, vide its letter dated 10.01.2025, has requested all the Universities and Colleges to establish Equal Opportunity Cell and SC/ST Cell to ensure the effective and transparent redressal of grievances of the disadvantaged groups, in compliance to the UGC (Promotion of Equity in Higher Educational Institutions) Regulations, 2012.

MULTILINGUAL FUNCTIONALITY ON THE e-SHRAM PORTAL

226. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI CHAVAN RAVINDRA VASANTRAO:

SHRI SUDHEER GUPTA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has launched multilingual functionality on the e-Shram portal to provide seamless access to various Government schemes for unorganised workers and if so, the details thereof;
- (b) the total number of registration done on the e-Shram portal by the unorganised workers since its launch along with the average number of registration done per day during last one year;
- (c) the details of social security schemes being facilitated through registration on the e-Shram portal at present; and

(d) the other steps taken/being taken by the Government to provide comprehensive social protection to unorganised workers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis.

As on 28th January 2025, over 30.58 crore unorganised workers have Registered on eShram portal. During the last year, i.e., from 1st January 2024 to 31st December 2024, the eShram portal recorded over 1.23 crore registration with an average of 33.7 thousand registrations per day.

The eShram facilitates to provide welfare cover to the unorganised workers through its following key features:

(i) eShram has been integrated with National Career Service (NCS) Portal. An unorganised worker can register on NCS using his/ her Universal Account Number (UAN) and search for suitable job opportunities. An option/ link has also been provided to registrants' on eShram portal to seamlessly register on NCS.

(ii) eShram is integrated with Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM). PM-SYM is a pension scheme for unorganised workers who are aged between 18-40 years. It provides a monthly pension of Rs. 3000/- after attaining the age of 60 years. Using

UAN any unorganised worker can easily enrol under PM-SYM. In the scheme 50 percent of the contribution is borne by the Government of India and the rest is being contributed by the worker.

(iii) Provision has been added in eShram to capture family details of migrant workers.

(iv) Provision has been added in eShram to share construction workers' data with States/ Union Territories to facilitate their registration in respective Building and other Construction Workers (BoCW) boards.

(v) To provide skill enhancement and apprenticeship opportunities to unorganised worker, eShram has been integrated with Skill India Digital portal of Ministry of Skill Development and Entrepreneurship.

(vi) eShram is also integrated with myScheme portal. myScheme is a National Platform that aims to offer one-stop search and discovery of the Government schemes. It provides an innovative, technology based solution to discover scheme information based upon the eligibility of the citizen.

In keeping with the vision of the Budget Announcement recently on developing eShram as a One-Stop-Solution for unorganised workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram– “One-Stop-Solution” on 21st October 2024. eShram– “One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e., eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, 12 schemes of different Central Ministries/Departments have already been integrated/ mapped with the eShram including Pradhan Mantri Suraksha

Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana, Prime Minister Street Vendors AtmaNirbhar Nidhi (PM-SVANidhi), PM Awas Yojana- Urban (PMAY-U), PM Awas Yojana- Gramin (PMAY-G), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA).

To enhance the accessibility of the eShram portal, the Ministry of Labour and Employment launched multilingual functionality on the eShram portal on 7th January 2025, using the Bhashini platform. This enhancement now allows workers to interact with eShram portal in 22 Indian languages, improving accessibility and promoting inclusivity for all.

एस.सी.ई.आई. के लिए विशेष सहायता योजना

227. श्री नलिन सोरेन:

एडवोकेट डीन कुरियाकोस:

श्री जुगल किशोर:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने पूंजीगत व्यय/निवेश हेतु राज्यों को विशेष सहायता नामक एक नई योजना शुरू की थी;
- (ख) यदि हां, तो जम्मू और कश्मीर सहित उक्त योजना के अंतर्गत राज्यों को अब तक प्रदान किए गए ब्याज मुक्त ऋण/सहायता का राज्य/वर्ष-वार ब्यौरा क्या है;
- (ग) सरकार द्वारा देश भर में पूंजीगत व्यय/निवेश के लिए अन्य क्या कदम उठाए गए हैं/उठाए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार ने विगत दो वर्षों के दौरान केरल राज्य के लिए पूंजी निवेश योजना हेतु राज्यो को विशेष सहायता के अंतर्गत निधियां स्वीकृत की हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और और यदि नहीं, तो इसके क्या कारण हैं; और

(ङ) विगत दो वर्षों के दौरान इस योजना के अंतर्गत राज्य-वार कुल कितनी परियोजनाएं स्वीकृत की गई हैं और कितनी धनराशि स्वीकृत की गई है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख) जी हाँ। केंद्र सरकार ने वित्तीय वर्ष 2020-21 में 'पूंजीगत व्यय के लिए राज्यों को विशेष सहायता योजना' की शुरुआत की थी, जिसे वित्तीय वर्ष 2021-22 में भी जारी रखा गया था। इसके पश्चात, योजनाओं को वित्तीय वर्ष 2022-23 और 2023-24 में 'पूंजीगत निवेश के लिए राज्यों को विशेष सहायता योजना' के रूप में लागू किया गया था और इसे वित्तीय वर्ष 2024-25 में भी जारी रखा जा रहा है। अभी तक राज्यों को योजनाओं के तहत प्रदान की गई विशेष सहायता (ऋण) का राज्य-वार और वर्ष-वार ब्यौरा **विवरण -I** में दिया गया है। जम्मू और कश्मीर केंद्रशासित प्रदेश (यूटी) को कोई निधि जारी नहीं की गई है क्योंकि यह योजना केवल राज्यों के लिए है, न कि केंद्रशासित प्रदेशों के लिए। केंद्रशासित प्रदेशों के मामले में, गृह मंत्रालय द्वारा विभिन्न शीर्षों के तहत वित्तीय सहायता प्रदान की जाती है।

(ग) वर्ष 2021-22 के लिए राज्यों की सामान्य निवल उधारी सीमा (एनबीसी) पंद्रहवें वित्त आयोग (15वें वित्तआयोग) की सिफारिश के अनुसार, सकल राज्य घरेलू उत्पाद (जीएसडीपी) का 4% निर्धारित की गई थी। वर्ष 2021-22 के लिए अनुमानित जीएसडीपी के 4% की सामान्य एनबीसी में से, अनुमानित जीएसडीपी के 0.50% की उधारी सीमा वर्ष 2021-22 के दौरान राज्यों द्वारा किए गए वृद्धिशील पूंजीगत व्यय के लिए निर्धारित की गई थी, जिसके लिए, प्रत्येक राज्य के लिए पूंजीगत व्यय का लक्ष्य निर्धारित किया गया था। वित्त वर्ष 2024-25 में, उन राज्यों के लिए 25,000 करोड़ रुपये की प्रोत्साहन राशि निर्धारित की गई है जिन्होंने अपने स्वयं के संसाधनों से पूंजीगत व्यय में 10% से अधिक की वृद्धि हासिल कर ली है।

(घ) वित्त वर्ष 2022-23 में, केरल राज्य के लिए 1902.74 करोड़ रुपये जारी किए गए थे। वित्त वर्ष 2023-24 में, पूर्व में जारी की गयी निधियों का उपयोग न किए जाने और योजना दिशानिर्देशों का अनुपालन न किए जाने के कारण केरल राज्य को कोई निधि जारी नहीं की जा सकी।

(ङ) पिछले दो वर्षों के दौरान इस योजना के तहत स्वीकृत परियोजनाओं की संख्या का राज्य-वार ब्यौरा **विवरण-II** में दिया गया है। इन योजनाओं के तहत राज्यों को प्रदान की गई विशेष सहायता (ऋण) का राज्य-वार और वर्ष-वार ब्यौरा **विवरण-I** में दिया गया है।

विवरण-I

वर्ष 2020-21 से 2024-25 तक पूंजीगत व्यय/निवेश के लिए राज्यों को विशेष सहायता के लिए योजना के तहत राज्यों को जारी की गयी निधियाँ:

(करोड़ रु. में)

क्र. सं.	राज्य	2020-21	2021-22	2022-23	2023-24	2024-25 (28.01.2025 तक)
1	आंध्र प्रदेश	688.00	501.79	6,105.56	4090.81	5604.71
2	अरुणाचल प्रदेश	232.97	371.19	1,564.10	2363.42	606.02
3	असम	450.00	600.00	4,300.14	5804.43	6200.18
4	बिहार	843.00	1,246.50	8,455.85	8814.80	11521.88
5	छत्तीसगढ़	286.00	423.00	2,941.97	3365.25	5768.40
6	गोवा	97.66	111.04	572.75	695.20	1185.18
7	गुजरात	285.00	432.00	4,045.82	4254.32	3893.35
8	हरियाणा	91.00	135.00	1,267.00	1702.05	807.30

9	हिमाचल प्रदेश	533.00	800.00	650.80	1515.97	1050.26
10	झारखंड	277.00	246.00	2,964.32	4580.61	1233.74
11	कर्नाटक	305.00	451.50	3,399.35	3879.24	4795.21
12	केरल	81.50	238.50	1,902.74	0.00	1272.27
13	मध्य प्रदेश	1,320.00	1,512.36	7,360.20	12636.21	10166.58
14	महाराष्ट्र	514.00	771.73	6,744.16	5376.31	5223.31
15	मणिपुर	317.16	212.85	467.22	542.70	568.30
16	मेघालय	200.00	281.20	1,049.02	1293.06	1669.40
17	मिजोरम	200.00	299.99	297.50	743.28	630.00
18	नागालैंड	200.00	300.00	504.16	973.20	462.48
19	ओडिशा	471.50	517.12	75.00	3532.14	5573.81
20	पंजाब	296.50	223.50	798.22	0.00	1244.47
21	राजस्थान	1,002.00	692.41	5,595.64	8513.42	6876.79
22	सिक्किम	200.00	300.00	551.36	797.85	1130.27
23	तमिलनाडु	-	505.50	4,011.27	5326.42	4958.94
24	तेलंगाना	358.00	214.14	2,500.98	1948.34	1368.21
25	त्रिपुरा	300.00	118.54	349.79	662.92	812.82
26	उत्तर प्रदेश	976.00	1,483.00	7,940.50	19215.08	10795.16
27	उत्तराखंड	675.00	263.92	1,124.01	1911.71	898.56
28	पश्चिम बंगाल	630.00	933.00	3,655.92	5015.58	9728.94
कुल		11,830.29	14,185.78	81,195.35	109554.32	106046.54

विवरण -II

पिछले दो वर्षों के दौरान 'पूँजीगत व्यय के लिए राज्यों को विशेष सहायता के लिए योजना' के तहत अनुमोदित परियोजनाओं की संख्या का राज्य-वार ब्यौरा

क्र. सं.	राज्य	2022-23	2023-24
1	आंध्र प्रदेश	107	63
2	अरुणाचल प्रदेश	202	30
3	असम	244	562
4	बिहार	147	4
5	छत्तीसगढ़	442	8
6	गोवा	39	41
7	गुजरात	144	306
8	हरियाणा	21	244
9	हिमाचल प्रदेश	55	58
10	झारखंड	337	10
11	कर्नाटक	25	26
12	केरल	125	40
13	मध्य प्रदेश	187	352
14	महाराष्ट्र	276	318
15	मणिपुर	36	36
16	मेघालय	147	169
17	मिज़ोरम	91	149

18	नागालैंड	78	102
19	ओडिशा	0	155
20	पंजाब	84	2
21	राजस्थान	301	336
22	सिक्किम	14	3
23	तमिलनाडु	33	21
24	तेलंगाना	83	6
25	त्रिपुरा	190	2
26	उत्तर प्रदेश	43	269
27	उत्तराखंड	110	19
28	पश्चिम बंगाल	319	493

RANBHOO MI APP

228. SHRI ANTO ANTONY:

Will the Minister of **TOURISM** be pleased to state:

- the details of sites included in the Ranbhoomi App for promotion of tourism;
- the safety measures put in place for visitors to remote and sensitive sites listed in the App; and
- whether there are any plans to enhance infrastructure and amenities at the 77 sites featured in the Ranbhoomi App and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) (i) As informed by the Ministry of Defence, the Ranbhoomi App and the Bharat Ranbhoomi Darshan initiative have been launched to open areas of historical importance and valour, for the citizen of India, which signify the sacrifice of the Indian Armed Forces.

(ii) State-wise details of 77 Shaurya Gantavya sites are attached as **STATEMENT**.

(b) The Indian Army in collaboration with the State governments and Ministry of Tourism, has put in place risk mitigation and safety measure to ensure the well-being of visitors to these sensitive and remote locations as follows:

- (i) Military Point of Contact and Assistance- In high-risk border zones, visitors are required to coordinate with army units for safety and clearances, facilitated via single window, in high altitude areas, precautions to be adopted and acclimatization protocols are also being advised.
- (ii) Controlled Access and Permits- Entry to certain high-altitude locations is regulated and special permits are issued to ensure security.
- (iii) Emergency Response and Medical Aid- Incidental availability of district hospitals in the area. Emergency evacuation protocols by the Army are in place to provide immediate medical assistance.
- (iv) Weather Advisory- Weather advisories are issued to prevent mishaps in extreme conditions.
- (v) Tourism and Environment Guidelines- Sustainable tourism practices are promoted to protect fragile ecosystem and ensure responsible travel.

(c) Infrastructure Enhancement and Amenities Development:

- (i) The “Bharat Ranbhoomi Darshan” initiative serves as an awareness and digital engagement’ platform.
- (ii) Currently these places have war memorials/museums and some facilities for refreshment etc. Infrastructure enhancement is done through respective state-led Schemes.

STATEMENT**State-wise details of 77 Shaurya Gantavya sites**

STATE	SHAURYA GANTAVYA SITES	TOTAL NUMBER OF SITES
Jammu and Kashmir	Gurez Sector	11
	Bangus Valley	
	Aru Vally	
	Yusmarg Valley	
	Warman Valley	
	Chandigram	
	Keren	
	Machil	
	Teetwal	
	Baramulla	
	Uri	
Himachal Pradesh	Spiti Valley	04
	Kinnaur Valley	

	Kalpa Valley	
	Sangla Valley	
Rajasthan	Longewala	07
	Tanot	
	Ramgarh	
	Sundra	
	Munabao	
	Gadra Road	
	Bhakasar	
Gujarat	Koteshwar	05
	Suigam Rann Reigon	
	Kutch Region	
	Lakhpur	
	Bhuj	
Ladakh	Galwan Valley	14
	Kargil	
	Siachen Base Camp	
	Karakoram Pass	
	Pangong TSO	
	Demchok	
	Padum Valley	
	Hanle	

	Chushul	
	Hunder	
	Tayakshi	
	Turtuk	
	Tasking	
	Panamik	
Sikkim	Doklam	07
	Gurudongmar	
	Thangu Region	
	Lachung Region	
	Geyzing	
	Yuksom	
	East Sikkim Reigon	
Arunachal Pradesh	Tawang	21
	Walong	
	Dirang	
	Bum La	
	Sungetsar	
	Zemithang	
	Gorsam	
	Lumpo	
	Bomdila	

	Lohit	
	Kameng Region	
	Bishum Valley	
	Dibang Region	
	Anini	
	Menchuka Region	
	Siang Region	
	Yingkiong	
	Gelling	
	Upper Subansiri Valley	
	Tsari Chu Valley	
	Tuting Valley	
Uttarakhand	Lipulekh Pass	08
	Pithoragarh	
	Harsil Sector	
	Mana Sector	
	Malari Sector	
	Kumaon Region	
	Dharchula	
	Gunji	

STEM EDUCATION

229. DR. AMAR SINGH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that storytelling can serve as a powerful tool to demystify complex STEM (Science, Technology, Engineering and Mathematics) concepts, foster critical thinking and ignite a passion for discovery;
- (b) if so, the details thereof; and
- (c) the initiatives proposed to be taken by the Government to integrate storytelling into STEM education keeping in mind that narrative techniques help children better understand and retain scientific information, making abstract ideas tangible and relatable?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) to (c) The Government recognizes the effectiveness of storytelling in making children understanding the complex concepts and fostering critical thinking as a part of the STEM (Science, Technology, Engineering and Mathematics) Education. The National Education Policy (NEP) 2020 provides that assessments of educational approaches in undergraduate education that integrate the humanities and arts with Science, Technology, Engineering and Mathematics (STEM) have consistently showed positive learning outcomes, including increased creativity and innovation, critical thinking and higher-order thinking capacities, problem-solving abilities, teamwork, communication skills, more in-depth learning and mastery of curricula across fields, increases in social

and moral awareness, etc., besides general engagement and enjoyment of learning. Research is also improved and enhanced through a holistic and multidisciplinary education approach.

The National Curriculum Framework for School Education (NCF-SE) 2023 states that stories are a particularly good medium for learning about social relationships, ethical choices, understanding and experiencing emotions, and becoming aware of life skills. While listening to stories, children learn new words, thus expanding their vocabulary, and learn sentence structure and problem-solving skills. Children with very short attention spans concentrate for a longer time when engrossed in a story. Through culturally contextual stories, we can acquaint children with their culture and social norms and create awareness about their surroundings. NCERT uses storytelling pedagogy in almost every subject area including science and mathematics for creating interesting narratives for children. The vision to create a joyful and expressive learning environment, contributing to the overall development of students and society has led to introduction of Traditional Story telling in the 10th National Kala Utsava, a flagship programme of the Department of School Education and Literacy (DSEandL), Ministry of Education (MoE), in 2024. In textbooks developed as a follow-up of the NCF-SE 2023, storytelling pedagogy has been integrated. The Science textbook for Grade 6, namely, 'Curiosity', and its Hindi version 'Jigyasa', presents concept using storytelling mode.

Web link of textbooks: Curiosity: <https://ncert.nic.in/textbook.php?fecu1=0-12>

Jigyasa: <https://ncert.nic.in/textbook.php?fhcu1=0-12>

UNCONTROLLED INFLATION

230. DR. KIRSAN NAMDEO:

DR. KALANIDHI VEERASWAMY:

SHRI BALYA MAMA SURESH GOPINATH MHATRE:

SHRI DINESH CHANDRA YADAV:

Will the Minister of **FINANCE** be pleased to state:

(a) whether common people are facing a lot of difficulties due to uncontrolled inflation and the cost of meals for the common people has increased due to 25-50 per cent rise in prices of food items, groceries and household items;

(b) if so, the details thereof;

(c) the steps taken/being taken by the Government to control inflation and prices of essential commodities such as food items, fuel, etc.;

(d) whether low income, unemployment, high cost of petroleum products and low productivity of crops due to climate change are the main reasons for high inflation and price rises in the country;

(e) if so, the details thereof;

(f) whether the Government is aware of the huge impact of rising commodity prices on the country, leading to stress among people, business facing losses and some even shutting down due to increased costs; and

(g) whether the Goods and Services Tax (GST) has imparted the rising prices of goods and services in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) and (b) Headline retail price inflation, which is based on the prices of food, fuel and other items of household consumption, moderated to 4.9 per cent in 2024-25 (April-December), compared to 5.4 per cent in 2023-24, making essential items more affordable to the common man

(c) The government is regularly taking measures to control prices of essential commodities. These measures include building buffers of key food items, periodically releasing these items into the open market, adopting trade policies to enhance domestic food availability, preventing hoarding by setting and revising stock limits, distributing select food items at subsidised prices through designated retail outlets and periodic reduction in the retail selling prices of domestic LPG.

(d) and (e) The per capita net national income of the country at constant prices is estimated to grow at an average rate of 6.3 per cent during 2023-24 and 2024-25. As per the Periodic Labour Force Survey, the unemployment rate in usual status has declined from 4.1 per cent in 2021-22 to 3.2 per cent in 2023-24. Retail inflation in petroleum products (LPG, diesel and petrol) was negative during April-December 2024. However, food inflation is affected by weather-affected production losses and supply chain disruptions.

(f) Retail inflation moderated from 2023-24 to 2024-25 (April-December). The wholesale price inflation that broadly tracks the cost of production remained low at 2.2 per cent during 2024-25 (April-December). The number of unincorporated non-agricultural enterprises increased from 6.5 crore in 2022-23 to 7.34 crore in 2023-24 as per the

Annual Survey of Unincorporated Sector Enterprises. Similarly, the number of factories in the country also increased from 2021-22 to 2022-23, as per the Annual Survey of Industries.

(g) The GST rates on a number of items have been suitably changed from time to time by the GST Council to provide relief to consumers.

माननीय अध्यक्ष: प्रश्न काल समाप्त हो गया है।

माननीय अध्यक्ष: माननीय सदस्यगण, मैं आप सबसे आग्रह करना चाहता हूँ कि जिन मुद्दों को, जिन विषयों को आप उठाना चाहते हैं, महामहिम राष्ट्रपति जी के अभिभाषण में आप उन सारे मुद्दों और विषयों को उठा सकते हैं। मैं आप सबको पर्याप्त समय और पर्याप्त अवसर दूंगा।

... (व्यवधान)

माननीय अध्यक्ष: मैंने पहले भी कहा है कि कई संसदीय प्लेटफार्म्स, यहां और दूसरी जगह भी निर्णय हुआ है कि प्रश्न काल कभी-भी स्थगित नहीं होना चाहिए। आपको भी इसका प्रयास करना चाहिए। यह आप सबकी सामूहिक जिम्मेदारी है कि प्रश्न काल चले और प्रश्न काल के बाद आप जो भी विषय उठाना चाहें, बारह बजे उठाएं। आप इस परंपरा को कायम करें।

... (व्यवधान)

माननीय अध्यक्ष: आप वर्षों से वरिष्ठ सदस्य रहे हैं, इसलिए मैं आपसे आग्रह करता हूँ कि हम संसद की बेहतरीन व्यवस्था को लागू करने का प्रयास करें। हम प्रश्न काल के अंदर संकल्प लें कि प्रश्न काल कभी-भी स्थगित नहीं करने देंगे। ऐसा मेरा आग्रह है।

... (व्यवधान)

माननीय अध्यक्ष: अगर आप नारेबाजी करने आए हैं, सदन को नियोजित तरीके से स्थगित करने आए हैं, मेजें थपथपाने आए हैं तो मैं आपसे कुछ नहीं कह सकता, मैं आपसे आग्रह ही कर सकता हूँ। मेरा आग्रह करने का अधिकार है इसलिए मैं आपसे आग्रह कर रहा हूँ।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनमति प्रदान नहीं की है। लेकिन माननीय सदस्य उन सारे विषयों को महामहिम राष्ट्रपति जी के अभिभाषण की चर्चा में उठा सकते हैं। उस समय उनके पास पर्याप्त अवसर रहेगा।

... (व्यवधान)

12.02 hrs

At this stage, Sushri S. Jothimani, Dr. Amar Singh and some other hon. Members went back to their seats.

12.03 hrs**PAPERS LAID ON THE TABLE**

माननीय अध्यक्ष: अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2, श्री अश्विनी वैष्णव।

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव) : माननीय अध्यक्ष जी, मैं वर्ष 2025-2026 के लिए रेल मंत्रालय की अनुदानों की विस्तृत मांग (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 1873/18/25]

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत) : माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) राष्ट्रीय विज्ञान संग्रहालय परिषद, कोलकाता के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय विज्ञान संग्रहालय परिषद, कोलकाता के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1874/18/25]

- (2) (एक) उत्तर क्षेत्र सांस्कृतिक केन्द्र, पटियाला के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) उत्तर क्षेत्र सांस्कृतिक केन्द्र, पटियाला के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1875/18/25]

- (3) (एक) बौद्ध सांस्कृतिक अध्ययन केंद्र, तवांग के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) बौद्ध सांस्कृतिक अध्ययन केंद्र, तवांग के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1876/18/25]

- (4) (एक) पूर्वी क्षेत्र सांस्कृतिक केंद्र, कोलकाता के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) पूर्वी क्षेत्र सांस्कृतिक केन्द्र, कोलकाता के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1877/18/25]

- (5) (एक) पश्चिम क्षेत्र सांस्कृतिक केन्द्र, उदयपुर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) पश्चिम क्षेत्र सांस्कृतिक केन्द्र, उदयपुर के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1878/18/25]

- (6) प्राचीन संस्मारक तथा पुरातत्व स्थल और अवशेष अधिनियम, 1958 की धारा 20ड की उप-धारा(6)के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) कसिया, जिला कुशीनगर, उत्तर प्रदेश में बौद्ध अवशेषों (रामाभार स्तूप, निर्वाण मंदिर और मठ-कुआर-का-कोट) के लिए राष्ट्रीय स्मारक प्राधिकरण विरासत उप-

विधि ।

- (दो) चोर मीनार सं. 289, खंड तीन, हौज़ खास , नई दिल्ली के लिए राष्ट्रीय स्मारक प्राधिकरण विरासत उप-विधि ।
- (तीन) कोतवाली चबूतरा, चंपावत, जिला- अल्मोड़ा, देहरादून के लिए राष्ट्रीय स्मारक प्राधिकरण विरासत उप-विधि ।
- (चार) खरेहरा ईदगाह, संख्या 287, खंड तीन, हौज़ खास, दिल्ली के लिए राष्ट्रीय स्मारक प्राधिकरण विरासत उप-विधि ।

[Placed in Library, See No. LT 1879/18/25]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Hon. Speaker, Sir, with your kind

permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the STARS, Kerala, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS, Kerala, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 1880/18/25]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2023-2024, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 1881/18/25]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2023-2024.

[Placed in Library, See No. LT 1882/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, with your permission, I rise to lay on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2025-2026.

[Placed in Library, See No. LT 1883/18/25]

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) क्षेत्रीय ग्रामीण बैंक अधिनियम, 1976 की धारा 30 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण: -
- (एक) चैतन्य गोदावरी ग्रामीण बैंक (कर्मचारी) पेंशन (संशोधन) विनियम, 2024, जो दिनांक दिनांक 6 नवंबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या

099/3/एस/4240 में प्रकाशित हुए थे।

- (दो) ओडिशा ग्राम्य बैंक (कर्मचारी) पेंशन (संशोधन) विनियम, 2024, जो दिनांक 21 नवम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सीएच/एचआरडी/830/2024-25 में प्रकाशित हुए थे।
- (तीन) पुडुचाई भारथिअर ग्राम बैंक (कर्मचारी) पेंशन (संशोधन) विनियम, 2024 जो दिनांक 6 नवंबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या पीबीजीबी/एचआरएम/पीआर/ 05/2024 में प्रकाशित हुए थे।
- (चार) आर्यावर्त बैंक (अधिकारी एवं कर्मचारी) सेवा (संशोधन) विनियम, 2024, जो दिनांक 13 अगस्त, 2024 के भारत के राजपत्र में अधिसूचना संख्या एबी / सेवा (संशोधन)/2024 में प्रकाशित हुए थे।
- (पांच) बड़ौदा राजस्थान क्षेत्रीय ग्रामीण बैंक (अधिकारी एवं कर्मचारी) सेवा (संशोधन) विनियम, 2024, जो दिनांक 10 अक्टूबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या एचआरएम/एचओ/2024-25/251 में प्रकाशित हुए थे।
- (छह) चैतन्य गोदावरी ग्रामीण बैंक (अधिकारी और कर्मचारी) सेवा (संशोधन) विनियम, 2024 जो दिनांक 6 नवंबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या 099/3/एस/4199 में प्रकाशित हुए थे।
- (सात) एलाक्वाय देहाती बैंक (अधिकारी और कर्मचारी) सेवा (संशोधन) विनियम, 2024 जो दिनांक 9 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या ईडीबी/एचओ/ एचआरडी/984/2024-25 में प्रकाशित हुए थे।
- (आठ) नागालैंड ग्रामीण बैंक (अधिकारी और कर्मचारी) सेवा (संशोधन) विनियम, 2024 जो दिनांक 4 नवंबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या एनआरबी/सेवा (संशोधन)/विनियम 2024 में प्रकाशित हुए थे।
- (नौ) पुडुचाई भारथिअर ग्राम बैंक (अधिकारी और कर्मचारी) सेवा (संशोधन)

विनियम, 2024 जो दिनांक 28 अगस्त , 2024 के भारत के राजपत्र में अधिसूचना संख्या पीबीजीबी/एचआरएम/एसआर/04/2024 में प्रकाशित हुए थे।

[Placed in Library, See No. LT 1884/18/25]

- (2) राष्ट्रीय आवास बैंक अधिनियम, 1987 की धारा 35बी के अंतर्गत 'तरल परिसंपत्तियों का न्यूनतम प्रतिशत बनाए रखने' को अधिसूचित करने वाली अधिसूचना संख्या डीओआर.फिन.34/03.10.136/2024-25 की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1885/18/25]

- (3) भारतीय प्रतिभूति और विनियम बोर्ड, मुम्बई के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

[Placed in Library, See No. LT 1886/18/25]

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, Sir, with your kind permission, on behalf of Shri Kirti Vardhan Singh, I rise to lay on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2025-2026.

[Placed in Library, See No. LT 1887/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Hon. Speaker, Sir, with your permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

Institute of Hotel Management Catering Technology and Applied Nutrition, Ahmedabad, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Ahmedabad, for the year 2023-2024.

[Placed in Library, See No. LT 1888/18/25]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Chennai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Chennai, for the year 2023-2024.

[Placed in Library, See No. LT 1889/18/25]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Bangalore, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Bangalore, for the year 2023-2024.

[Placed in Library, See No. LT 1890/18/25]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bhubaneswar, for the year 2023-2024.

[Placed in Library, See No. LT 1891/18/25]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh, for the year 2023-2024.

[Placed in Library, See No. LT 1892/18/25]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering & Nutrition, New Delhi, for the year 2023- 2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering & Nutrition, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 1893/18/25]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 2023-2024.

[Placed in Library, See No. LT 1894/18/25]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Nutrition (Society), Gurdaspur, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Nutrition (Society), Gurdaspur, for the year 2023-2024.

[Placed in Library, See No. LT 1895/18/25]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai, for the year 2023-2024.

[Placed in Library, See No. LT 1896/18/25]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 2023-2024.

[Placed in Library, See No. LT 1897/18/25]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management & Catering Technology, Thiruvananthapuram, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management & Catering Technology, Thiruvananthapuram, for the year 2023-2024.

[Placed in Library, See No. LT 1898/18/25]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering & Nutrition, Kufri, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering & Nutrition, Kufri, for the year 2023-2024.

[Placed in Library, See No. LT 1899/18/25]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur, for the year 2023-2024.

[Placed in Library, See No. LT 1900/18/25]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata, for the year 2023-2024.

[Placed in Library, See No. LT 1901/18/25]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Vidyanagar, Hyderabad, for the year 2023-2024,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Vidyanagar, Hyderabad, for the year 2023-2024.

[Placed in Library, See No. LT 1902/18/25]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Culinary Institute, Tirupati & Noida, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Culinary Institute, Tirupati & Noida, for the year 2023-2024.

[Placed in Library, See No. LT 1903/18/25]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Govindpuri, Gwalior, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Govindpuri, Gwalior, for the year 2023-2024.

[Placed in Library, See No. LT 1904/18/25]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management & Catering Technology, Noida, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management & Catering Technology, Noida, for the year 2023-2024.

[Placed in Library, See No. LT 1905/18/25]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Shillong, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Shillong, for the year 2023-2024.

[Placed in Library, See No. LT 1906/18/25]

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Alto-Porvorim, Goa, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Alto-Porvorim, Goa, for the year 2023-2024.

[Placed in Library, See No. LT 1907/18/25]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied

Nutrition, Guwahati for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Guwahati, for the year 2023-2024.

[Placed in Library, See No. LT 1908/18/25]

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Maharajpura, Gwalior for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Maharajpura, Gwalior, for the year 2023-2024.

[Placed in Library, See No. LT 1909/18/25]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bhopal, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bhopal, for the year 2023-2024.

[Placed in Library, See No. LT 1910/18/25]

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Jaipur, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Jaipur, for the year 2023-2024.

[Placed in Library, See No. LT 1911/18/25]

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान भोपाल, भोपाल के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान भोपाल, भोपाल के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान भोपाल, भोपाल के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1912/18/25]

- (2) (एक) भारतीय सूचना प्रौद्योगिकी संस्थान, सूरत के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) भारतीय सूचना प्रौद्योगिकी संस्थान, सूरत के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

- (तीन) भारतीय सूचना प्रौद्योगिकी संस्थान, सूरत के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1913/18/25]

- (3) (एक) आईआईआईटी श्री सिटी चित्तूर, तिरुपति के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) आईआईआईटी श्री सिटी चित्तूर, तिरुपति के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1914/18/25]

- (4) (एक) गनी खान चौधरी इंस्टीट्यूट ऑफ इंजीनियरिंग एंड टेक्नोलॉजी, मालदा के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) गनी खान चौधरी इंस्टीट्यूट ऑफ इंजीनियरिंग एंड टेक्नोलॉजी, मालदा के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1915/18/25]

- (5) (एक) राष्ट्रीय तकनीकी प्रशिक्षण एवं अनुसंधान संस्थान, चेन्नई के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) राष्ट्रीय तकनीकी प्रशिक्षण एवं अनुसंधान संस्थान, चेन्नई के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1916/18/25]

- (6) (एक) प्रशिक्षु प्रशिक्षण बोर्ड (पश्चिमी क्षेत्र), मुंबई के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) प्रशिक्षु प्रशिक्षण बोर्ड (पश्चिमी क्षेत्र), मुंबई के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1917/18/25]

- (7) (एक) भारतीय प्रौद्योगिकी संस्थान रोपड़, पंजाब के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय प्रौद्योगिकी संस्थान रोपड़, पंजाब के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (तीन) भारतीय प्रौद्योगिकी संस्थान रोपड़, पंजाब के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1918/18/25]

- (8) (एक) भारतीय सूचना प्रौद्योगिकी संस्थान वडोदरा, गांधीनगर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) भारतीय सूचना प्रौद्योगिकी संस्थान वडोदरा, गांधीनगर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1919/18/25]

- (9) (एक) भारतीय प्रौद्योगिकी संस्थान (बनारस हिंदू विश्वविद्यालय), वाराणसी के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय प्रौद्योगिकी संस्थान (बनारस हिंदू विश्वविद्यालय), वाराणसी के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (तीन) भारतीय प्रौद्योगिकी संस्थान (बनारस हिंदू विश्वविद्यालय), वाराणसी के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1920/18/25]

- (10) (एक) भारतीय प्रौद्योगिकी संस्थान, गांधीनगर, गांधीनगर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय प्रौद्योगिकी संस्थान, गांधीनगर, गांधीनगर के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) भारतीय प्रौद्योगिकी संस्थान, गांधीनगर, गांधीनगर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1921/18/25]

- (11) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान आंध्र प्रदेश, ताडेपल्लीगुडेम के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) राष्ट्रीय प्रौद्योगिकी संस्थान आंध्र प्रदेश, ताडेपल्लीगुडेम के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1922/18/25]

- (12) (एक) मौलाना आज़ाद राष्ट्रीय प्रौद्योगिकी संस्थान, भोपाल के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) मौलाना आज़ाद राष्ट्रीय प्रौद्योगिकी संस्थान, भोपाल के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1923/18/25]

- (13) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान पुदुचेरी, पुदुचेरी के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) राष्ट्रीय प्रौद्योगिकी संस्थान पुदुचेरी, पुदुचेरी के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1924/18/25]

- (14) (एक) सरदार वल्लभभाई राष्ट्रीय प्रौद्योगिकी संस्थान, सूरत के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) सरदार वल्लभभाई राष्ट्रीय प्रौद्योगिकी संस्थान, सूरत के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1925/18/25]

- (15) (एक) डॉ. बी.आर. अंबेडकर, राष्ट्रीय प्रौद्योगिकी संस्थान जालंधर, जालंधर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) डॉ. बी.आर. अंबेडकर , राष्ट्रीय प्रौद्योगिकी संस्थान जालंधर, जालंधर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1926/18/25]

- (16) (एक) भारतीय प्रौद्योगिकी संस्थान इंदौर, इंदौर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (दो) भारतीय प्रौद्योगिकी संस्थान इंदौर, इंदौर के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) भारतीय प्रौद्योगिकी संस्थान इंदौर, इंदौर के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1927/18/25]

- (17) (एक) भारतीय प्रौद्योगिकी संस्थान जम्मू, जम्मू के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय प्रौद्योगिकी संस्थान जम्मू, जम्मू के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) भारतीय प्रौद्योगिकी संस्थान जम्मू, जम्मू के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1928/18/25]

- (18) (एक) भारतीय प्रौद्योगिकी संस्थान गोवा, पोंडा के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय प्रौद्योगिकी संस्थान गोवा, पोंडा के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (तीन) भारतीय प्रौद्योगिकी संस्थान, गोवा, पोंडा के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1929/18/25]

- (19) (एक) भारतीय प्रौद्योगिकी संस्थान तिरुपति, तिरुपति के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय प्रौद्योगिकी संस्थान तिरुपति, तिरुपति के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा

प्रतिवेदन ।

- (तीन) भारतीय प्रौद्योगिकी संस्थान तिरुपति, तिरुपति के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1930/18/25]

- (20) (एक) भारतीय प्रौद्योगिकी संस्थान रुड़की, रुड़की के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय प्रौद्योगिकी संस्थान रुड़की, रुड़की के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) भारतीय प्रौद्योगिकी संस्थान, रुड़की, रुड़की के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1931/18/25]

- (21) (एक) भारतीय प्रौद्योगिकी संस्थान भिलाई, दुर्ग के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी और अंग्रेजी संस्करण) ।
- (दो) भारतीय प्रौद्योगिकी संस्थान भिलाई, दुर्ग के वार्षिक लेखाओं की प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) भारतीय प्रौद्योगिकी संस्थान भिलाई, दुर्ग के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1932/18/25]

- (22) (एक) मालवीय राष्ट्रीय प्रौद्योगिकी संस्थान जयपुर, जयपुर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) मालवीय राष्ट्रीय प्रौद्योगिकी संस्थान जयपुर, जयपुर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1933/18/25]

- (23) (एक) भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान तिरुपति के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (दो) भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान तिरुपति के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

- (तीन) भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान तिरुपति के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1934/18/25]

- (24) (एक) भारतीय प्रबंध संस्थान तिरुचिरापल्ली, तिरुचिरापल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी और अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) भारतीय प्रबंध संस्थान तिरुचिरापल्ली, तिरुचिरापल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1935/18/25]

- (25) (एक) भारतीय सूचना प्रौद्योगिकी संस्थान, कल्याणी के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) भारतीय सूचना प्रौद्योगिकी संस्थान, कल्याणी के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1936/18/25]

- (26) (एक) भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान, कोलकाता के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान, कोलकाता के वार्षिक लेखाओं की प्रति (हिन्दी और अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान, कोलकाता के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1937/18/25]

- (27) (एक) विश्वेश्वरैया राष्ट्रीय प्रौद्योगिकी संस्थान, नागपुर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) विश्वेश्वरैया राष्ट्रीय प्रौद्योगिकी संस्थान, नागपुर के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1938/18/25]

- (28) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान कर्नाटक, सूरतकल के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) राष्ट्रीय प्रौद्योगिकी संस्थान कर्नाटक, सूरतकल के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1939/18/25]

- (29) (एक) व्यवहारिक प्रशिक्षण बोर्ड (पूर्वी क्षेत्र), कोलकाता के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) व्यवहारिक प्रशिक्षण बोर्ड (पूर्वी क्षेत्र), कोलकाता के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1940/18/25]

- (30) (एक) असम विश्वविद्यालय, सिलचर के वर्ष 2022-2023 के वार्षिक प्रतिवेदन की एक

प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) असम विश्वविद्यालय, सिलचर के वर्ष 2022-2023 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) असम विश्वविद्यालय, सिलचर के वर्ष 2022-2023 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(31) उपरोक्त (30) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1941/18/25]

(32) (एक) असम विश्वविद्यालय, सिलचर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) असम विश्वविद्यालय, सिलचर के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) असम विश्वविद्यालय, सिलचर के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1942/18/25]

(33) (एक) नॉर्थ-ईस्टर्न हिल यूनिवर्सिटी, शिलांग के वर्ष 2022-2023 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) नॉर्थ-ईस्टर्न हिल यूनिवर्सिटी, शिलांग के वर्ष 2022-2023 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) असम विश्वविद्यालय, सिलचर के वर्ष 2022-2023 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (34) उपरोक्त (33) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1943/18/25]

- (35) (एक) इंग्लिश एंड फॉरेन लैंग्वेज यूनिवर्सिटी, हैदराबाद के वर्ष 2022-2023 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) इंग्लिश एंड फॉरेन लैंग्वेज यूनिवर्सिटी, हैदराबाद के वर्ष 2022-2023 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) इंग्लिश एंड फॉरेन लैंग्वेज यूनिवर्सिटी, हैदराबाद के वर्ष 2022-2023 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (36) उपरोक्त (35) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1944/18/25]

- (37) (एक) कश्मीर केन्द्रीय विश्वविद्यालय, गांदरबल के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) केंद्रीय विश्वविद्यालय कश्मीर, गांदरबल के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (तीन) कश्मीर केन्द्रीय विश्वविद्यालय, गांदरबल के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1945/18/25]

- (38) (एक) महात्मा गांधी अंतरराष्ट्रीय हिन्दी विश्वविद्यालय, वर्धा के वर्ष 2022-2023 के वार्षिक प्रतिवेदन (हिन्दी एवं अंग्रेजी संस्करण) की एक प्रति।
- (दो) महात्मा गांधी अंतरराष्ट्रीय हिन्दी विश्वविद्यालय, वर्धा के वर्ष 2022-2023 के

वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) महात्मा गांधी अंतरराष्ट्रीय हिन्दी विश्वविद्यालय, वर्धा के वर्ष 2022-2023 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(39) उपरोक्त (38) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1946/18/25]

(40) (एक) दिल्ली विश्वविद्यालय, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन (भाग एक एवं दो) की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) दिल्ली विश्वविद्यालय, नई दिल्ली के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1947/18/25]

(41) आईजीएनटीयू अधिनियम, 2007 की धारा 49 की उप-धारा (2) के अंतर्गत इंदिरा गांधी राष्ट्रीय जनजातीय विश्वविद्यालय, अमरकंटक (इसके पश्चात आईजीएनटीयू, अमरकंटक, विश्वविद्यालय) (पीएचडी उपाधि प्रदान करने के लिए न्यूनतम मानक एवं प्रक्रिया) विनियम, 2022 जो 29 जनवरी, 2024 के भारत के राजपत्र में अधिसूचना संख्या आईजीएनटीयू/आरओ/2024/88 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(42) उपरोक्त (40) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1948/18/25]

(43) भारतीय प्रबंध संस्थान अधिनियम, 2017 की धारा 37 के अंतर्गत 29 नवम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. आईआईएम/मुंबई/बीएस/2024/01 में

प्रकाशित भारतीय प्रबंध संस्थान मुंबई विनियम, 2024 की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1949/18/25]

12.05 hrs

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table the Appropriation (No.3) Bill, 2024 passed by the Houses of Parliament during the Third Session of Eighteenth Lok Sabha and assented to by the President since a report was last made to the House on the 27th November, 2024.

I also lay on the Table a copy of the Bharatiya Vayuyan Vidheyak, 2024 passed by the Houses of Parliament and assented to by the President, duly authenticated by the Secretary-General, Rajya Sabha.

12.05½ hrs

COMMITTEE ON EXTERNAL AFFAIRS

4th Report

SHRI RAVI SHANKAR PRASAD (PATNA SAHIB): I rise to present the Fourth Report (Hindi and English versions) of the Committee on External Affairs (Eighteenth Lok Sabha) on "Demands for Grants of the Ministry of External Affairs for the year 2024-2025".

... (*Interruptions*)

12.06 hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

370th to 374th Reports

SHRI VISHWESHWAR HEGDE KAGERI (UTTARA KANNADA): I rise to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Seventieth Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Fifty-first Report on the subject "Functioning of National Akademis and other Cultural Institutions".
- (2) Three Hundred Seventy-first Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Fifty-fourth Report on "Construction Of Road-Over Bridges (ROBs), Road-Under Bridges (RUBs), Service Roads And Review Of Road Survey Guidelines, etc."
- (3) Three Hundred Seventy-second Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Fifty-seventh Report on "Development of Niche Tourism (including Spiritual Tourism), Theme-based Tourist Circuits and Potential Tourist Spots".
- (4) Three Hundred Seventy-third Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its

Three Hundred-fifty Eighth Report on “Development and Expansion of Existing and National Inland Waterways”.

- (5) Three Hundred Seventy-fourth Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Sixty Eighth Report on “Status of Ship Building, Ship Repair and Ship Breaking Industries in the Country”.

... (*Interruptions*)

12.07 hrs

STATEMENT BY MINISTER

Status of PM Suryaghar: Muft Bijli Yojana under the Awareness and Outreach Program Component (Contingency Fund of India)*

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): I rise to make a statement. ... (*Interruptions*)

The Union Cabinet approved the PM Surya Ghar: Muft Bijli Yojana on 29th February 2024, aimed at boosting solar rooftop capacity and enabling residential households to generate their own electricity. ... (*Interruptions*) With a budget of Rs. 75,021 crore, the scheme will be implemented until Financial Year 2026-2027. ... (*Interruptions*)

Due to exigent circumstances, an advance of Rs. 100 crore was sanctioned

* Placed in Library, See No. LT 1872/18/25

from the Contingency Fund of India *vide* letter of Ministry of Finance, DEA OM No. 4(8)-B(SD)/2024 dated 4th October, 2024. ... (*Interruptions*) An amount of Rs. 50.29 crore has been drawn till 20-12-2024, including Rs. 15,81,88,347/- drawn during the Parliament Session on 04-12-2024. ... (*Interruptions*) The Contingency Fund advance has been recouped through First Supplementary Demand for Grants. ... (*Interruptions*) Thank you, Sir. ... (*Interruptions*)

12.08 hrs

ELECTION TO COMMITTEES

(i) Committee on Estimates

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ:

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 311 के उप-नियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2025 से आरंभ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए प्राक्कलन समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से तीस सदस्य निर्वाचित करें।”

माननीय अध्यक्ष : प्रश्न यह है:

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 311 के उप-नियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2025 से आरंभ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए प्राक्कलन समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से तीस सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

12.09 hrs

(ii) Public Accounts Committee

SHRI K. C. VENUGOPAL (ALAPPUZHA): I rise to move the following:-

“That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2025 and ending on the 30th April, 2026.”

माननीय अध्यक्ष : प्रश्न यह है:

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 309 के उप-नियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2025 से आरंभ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए लोक लेखा समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से पंद्रह सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

SHRI K. C. VENUGOPAL (ALAPPUZHA): Sir, I rise to move:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2025 and ending on the 30th April, 2026 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

माननीय अध्यक्ष : प्रश्न यह है:

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2025 से आरम्भ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए सभा की लोक लेखा समिति के साथ सहयोजित होने के लिए राज्य सभा से सात सदस्य नामनिर्दिष्ट करने पर सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

प्रस्ताव स्वीकृत हुआ।

12.10 hrs

(iii) Committee on Public Undertakings

श्री चन्द्र प्रकाश जोशी (चित्तौड़गढ़) : माननीय अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ:

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 312ख के उपनियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2025 से आरम्भ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए सरकारी उपक्रमों संबंधी समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से पन्द्रह सदस्य निर्वाचित करें।”

माननीय अध्यक्ष : प्रश्न यह है:

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 312ख के उपनियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2025 से आरम्भ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए सरकारी उपक्रमों संबंधी समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से पन्द्रह सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।

12.11 hrs**WELCOME TO PARLIAMENTARY DELEGATION FROM THE
RUSSIAN FEDERATION**

माननीय अध्यक्ष : माननीय ससदस्यगण, मुझे आप सबको यह सूचित करते हुए बहुत प्रसन्नता हो रही है कि हमारे सदन के विशिष्ट बॉक्स में रशियन फेडरेशन की फेडरल असेम्बली के स्टेट ड्युमा के चेयरमैन महामहिम व्याचेस्लाव विक्टोरोविच वोलोदिन जी के नेतृत्व में रूसी संघ का संसदीय शिष्टमंडल उपस्थित हुआ है। मैं अपनी ओर से तथा सदन की ओर से, माननीय शिष्टमंडल का हार्दिक अभिनन्दन करता हूँ, स्वागत करता हूँ।

माननीय श्री वोलोदिन और उनके उच्चस्तरीय प्रतिनिधिमंडल की यात्रा भारत-रूस संबंधों की गहराई का प्रतीक है। यह यात्रा दोनों देशों के बीच साझेदारी को और मजबूत करेगी। भारत और रूस के बहुत गहरे और दीर्घकालीन संबंध रहे हैं। इस यात्रा से हमारी दीर्घकालिक रणनीति, साझेदारी व संसदीय संबंध और मजबूत होंगे। हम भारत में उनके सुखद, सफल एवं मंगलमय प्रवास की कामना करते हैं। उनके माध्यम से हम रूस की संसद तथा वहाँ की मित्रवत जनता को बधाई और शुभकामनाएं देते हैं।

12.12 hrs**ELECTION TO COMMITTEES-Contd.**
(iii) Committee on Public Undertakings

माननीय अध्यक्ष : आइटम नम्बर 18 - श्री चन्द्र प्रकाश जोशी।

श्री चन्द्र प्रकाश जोशी (चित्तौड़गढ़) : माननीय अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ:

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2025 से आरम्भ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए सभा की सरकारी उपक्रमों संबंधी समिति के साथ सहयोजित होने के लिए राज्य सभा से सात सदस्यों को नामनिर्दिष्ट करने पर सहमत

हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

12.13 hrs

(Shrimati Sandhya Ray in the Chair)

माननीय सभापति : प्रश्न यह है:

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2025 से आरम्भ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए सभा की सरकारी उपक्रमों संबंधी समिति के साथ सहयोजित होने के लिए राज्य सभा से सात सदस्यों को नामनिर्दिष्ट करने पर सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

प्रस्ताव स्वीकृत हुआ।

12.13 hrs

(iv) Committee on the Welfare of Scheduled Castes and Scheduled Tribes

डॉ. फगन सिंह कुलस्ते (मंडला) : महोदया, मैं प्रस्ताव करता हूँ:

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 331ख के उपनियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2025 से आरम्भ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से बीस सदस्य निर्वाचित करें।”

माननीय सभापति: प्रश्न यह है:

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 331ख के उपनियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2025 से आरम्भ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से बीस सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति : आइटम नंबर 20, डॉ. फगन सिंह कुलस्ते जी।

डॉ. फगन सिंह कुलस्ते (मंडला) : महोदया, मैं प्रस्ताव करता हूँ:

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2025 से आरंभ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए सभा की अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के साथ सहयोजित होने के लिए राज्य सभा से दस सदस्यों को नामनिर्दिष्ट करने पर सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

माननीय सभापति : प्रश्न यह है :

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2025 से आरंभ और 30 अप्रैल, 2026 को समाप्त होने वाली अवधि के लिए सभा की अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के साथ सहयोजित होने के लिए राज्य सभा से दस सदस्यों को नामनिर्दिष्ट करने पर सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

प्रस्ताव स्वीकृत हुआ।

12.16 hrs

TRIBHUVAN SAHKARI UNIVERSITY BILL, 2025*

माननीय सभापति : आइटम नंबर 21, माननीय श्री कृष्ण पाल जी।

सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदया, मैं श्री अमित शाह जी की ओर से प्रस्ताव करता हूँ कि इंस्टीट्यूट आफ रूरल मैनेजमेंट, आणंद, “त्रिभुवन” सहकारी यूनिवर्सिटी के रूप में ज्ञात विश्वविद्यालय की स्थापना करने और उसे राष्ट्रीय महत्व की संस्था घोषित करने; सहकारी क्षेत्र में तकनीकी और प्रबंधन शिक्षा तथा प्रशिक्षण प्रदान करने; सहकारी अनुसंधान और विकास की प्रोन्नति करने तथा ‘सहकार से समृद्धि’ के दर्शन को चरितार्थ करने के क्रम में इसमें वैश्विक श्रेष्ठता के मानकों को

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 03.02.2025.

प्राप्त करने और संस्थाओं के तंत्र के माध्यम से देश में सहकारी आंदोलन को मजबूत करने के लिए और उस संस्थान को विश्वविद्यालय के एक स्कूल के रूप में घोषित करने और उससे संबद्ध तथा उसके आनुषंगिक विषयों के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

माननीय सभापति : प्रश्न यह है:

“कि इंस्टीट्यूट आफ रूरल मैनेजमेंट, आणंद, “त्रिभुवन” सहकारी यूनिवर्सिटी के रूप में ज्ञात विश्वविद्यालय की स्थापना करने और उसे राष्ट्रीय महत्व की संस्था घोषित करने; सहकारी क्षेत्र में तकनीकी और प्रबंधन शिक्षा तथा प्रशिक्षण प्रदान करने; सहकारी अनुसंधान और विकास की प्रोन्नति करने तथा ‘सहकार से समृद्धि’ के दर्शन को चरितार्थ करने के क्रम में इसमें वैश्विक श्रेष्ठता के मानकों को प्राप्त करने और संस्थाओं के तंत्र के माध्यम से देश में सहकारी आंदोलन को मजबूत करने के लिए और उस संस्थान को विश्वविद्यालय के एक स्कूल के रूप में घोषित करने और उससे संबद्ध तथा उसके आनुषंगिक विषयों के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।”

प्रस्ताव स्वीकृत हुआ।

श्री कृष्ण पाल : महोदया, मैं विधेयक को पुरःस्थापित@ करता हूँ।

12.17 hrs

MATTERS UNDER RULE 377*

माननीय सभापति : जिन माननीय सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, वे अपने मामले के अनुमोदित पाठ को तुरन्त व्यक्तिगत रूप से सभा पटल पर रखने की कृपा करें।

@ Introduced with the recommendation of the President.

* Treated as laid on the Table.

(i) Need to formulate a comprehensive policy for rehabilitation of people whose land was acquired for industrial purposes in Jharkhand

श्री बिद्युत बरन महतो (जमशेदपुर) : मैं आज झारखंड राज्य के औद्योगिक क्षेत्र में भूमि अधिग्रहण से प्रभावित परिवारों के पुनर्वास और उनके अधिकारों की रक्षा के विषय पर कुछ शब्द रखना चाहता हूँ। झारखंड की खनिज संपदा और औद्योगिक विकास ने राज्य को एक प्रमुख आर्थिक केंद्र बना दिया है, लेकिन इस विकास की कीमत पर जो हमारे किसान और आदिवासी भाई-बहन अपनी ज़मीन खो चुके हैं, उनके जीवन में अत्यधिक कष्ट और असमंजस पैदा हो रहा है। हम सभी जानते हैं कि जब-जब भूमि अधिग्रहण की आवश्यकता होती है, तो स्थानीय समुदायों को उचित मुआवजा और पुनर्वास की व्यवस्था करना अत्यंत आवश्यक है। दुर्भाग्यवश, अब तक की कई परियोजनाओं में प्रभावित परिवारों को न तो पर्याप्त मुआवजा मिला है और न ही उनकी नई जीवनशैली के लिए उपयुक्त योजनाएं बनाई गई हैं। मेरा माननीय मंत्री जी से निवेदन है कि प्रभावित परिवारों के लिए एक समग्र और संरचित पुनर्वास नीति बनाई जाए। पुनर्वास केवल जमीन के बदले एक घर देने तक सीमित न हो, बल्कि उन्हें शिक्षा, स्वास्थ्य, रोजगार, और अन्य बुनियादी सेवाओं की भी गारंटी मिले, ताकि वे अपने पुराने जीवन को खोने के बाद एक नई शुरुआत कर सकें।

(ii) Need to increase the distance between two toll plazas on national highways to 100 kilometres

श्री दिलीप शङ्कीया (दारंग-उदालगुड़ी) : देश के नेशनल हाईवे पर इस वक्त 983 टोल प्लाजा चल रहे हैं। वर्तमान में इन टोल प्लाजों पर वाहन चालकों को भारी भरकम टोल चुकाना पड़ रहा है, जिससे देश के आम नागरिकों पर आर्थिक बोझ बढ़ रहा है। टोल दरों में वार्षिक स्तर पर संशोधन हो रहा है, जिससे आवश्यक वस्तुओं की परिवहन लागत भी बढ़ रही है और आम नागरिकों पर अतिरिक्त बोझ पड़ रहा है। वर्तमान में देश के कुल राष्ट्रीय राजमार्ग की लंबाई लगभग 1,46,000 किलोमीटर है, जो दूसरा सबसे बड़ा वैश्विक सड़क नेटवर्क है। वर्ष 2018-19 में टोल संग्रह करीब 25 हजार करोड़ रुपये था, जो वर्ष 2022-23 में बढ़कर 54 हजार करोड़ रुपये हो गया था। केंद्र सरकार के दिशा-निर्देशों के अनुसार 2 टोल प्लाजा के मध्य कम से कम 60 किमी. की दूरी होनी चाहिए, लेकिन असम राज्य में गुवाहाटी

राष्ट्रीय राजमार्ग पर केवल 50 किमी. के मध्य 2 टोल प्लाजा चल रहे हैं। केंद्र सरकार से अनुरोध है कि देश के नागरिकों पर बढ़ते टोल प्लाजा और टोल टैक्स के भार को कम करने और 2 टोल प्लाजों के मध्य दूरी को कम से कम 100 किमी. करने के विषय में जल्द से जल्द सकारात्मक कदम उठाने का कष्ट करें।

(iii) Need to restore the stoppage of trains at various railway stations in Janjgir-Champa Parliamentary Constituency, Chhattisgarh

श्रीमती कमलेश जांगड़े (जांजगीर-चांपा) : मेरे लोकसभा क्षेत्र जांजगीर चांपा में स्थित बाराद्वार, सक्ती, जांजगीर, चांपा, बिल्हा और अकलतरा रेलवे स्टेशनों पर कोरोना काल के पहले कई ट्रेनों का स्टापेज था लेकिन कोरोना काल के दौरान इन स्टेशनों पर कई प्रमुख ट्रेनों का ठहराव बंद कर दिया गया था जो अभी भी उक्त स्टेशनों पर कोरोना काल से बंद ट्रेनों का ठहराव सुचारू रूप से संचालित नहीं हो पाया है। ट्रेनों का ठहराव नहीं होने के कारण मेरे लोकसभा क्षेत्र जांजगीर चांपा के लगभग लाखों लोगों को यात्रा करने में काफी समस्याओं का सामना करना पड़ रहा है। अतः माननीय रेल मंत्री जी से निवेदन है कि बाराद्वार, सक्ती, जांजगीर, चांपा, बिल्हा और अकलतरा रेलवे स्टेशनों पर कोरोना काल से बंद ट्रेनों का ठहराव को पुनः संचालित किया जाए, जिससे रेलवे को राजस्व में बढ़ोत्तरी होने के साथ साथ लोगों को यात्रा आवागमन में हो रही असुविधा को समाप्त किया जा सके।

(iv) Need to introduce train services from Kesinga to Bhubaneswar in Odisha
SHRIMATI MALVIKA DEVI (KALAHANDI):

I would like to request Hon'ble Minister of Railways for starting a direct train from Kesinga to Bhubaneswar. Kesinga is a major business hub of my district Kalahandi, Odisha and maximum number of business are operated here. It is like the trading centre of Kalahandi and there is no direct train from Kesinga to Bhubaneswar, our state capital. This leads to difficulties for businessmen as they have to travel to other areas and catch the train or change trains for trading activities. It is a long pending demand of my people of Kesinga, Kalahandi district and I would be really grateful if you could kindly start a

train from Kesinga to Bhubaneswar at the earliest.

(v) Regarding proper rehabilitation of people displaced due to Sanjay Dubri Tiger Reserve in Sidhi Parliamentary Constituency, Madhya Pradesh

डॉ. राजेश मिश्रा (सीधी) : मैं आज अपने संसदीय क्षेत्र सीधी (मध्य प्रदेश) के अति महत्वपूर्ण विषय पर सरकार का ध्यान आकृष्ट कराना चाहता हूँ। मेरे संसदीय क्षेत्र में संजय दुबरी टाईगर रिजर्व द्वारा कई ग्रामों में विस्थापन किया गया है, परंतु उचित मुआवजा व अन्य सुविधाएं न मिलने के कारण ये ग्रामवासी विस्थापित होने को तैयार नहीं हैं। महोदय, जब कोई परिवार वर्षों से किसी गाँव में रहता है, तो उसका लगाव पेड़-पौधों तक से हो जाता है, विस्थापित होने पर कई जीवन यापन के साधन छिन जाते हैं। ऐसे में विस्थापित होने वाले लोगों के लिए मेरी निम्नलिखित मांगें हैं-

1. विस्थापित को न्यूनतम 50 लाख रुपए का मुआवजा दिया जाय। अथवा आवास बनाकर देने के साथ 30 लाख रुपए की राशि दी जाय क्योंकि विस्थापित का अपना स्थान छोड़ने पर रोजगार भी छिन जाता है, ऐसे में उन्हें रोजगार भी उपलब्ध कराया जाय।
2. विस्थापित होने के पश्चात जिस गाँव में वो निवासरत होंगे उस गाँव को आदर्श ग्राम के रूप में विकसित किया जाय।
3. जब तक वो विस्थापित नहीं हो रहे तब तक उनके गाँव में सड़क, बिजली, पानी जैसी मूलभूत सुविधाएं उपलब्ध कराई जाय।

(vi) Need to bring a comprehensive policy for proper distribution of human organs obtained through donations

SHRI PARSHOTTAMBHAI RUPALA (RAJKOT): In the rural areas of our country, thousands of poor people are blind and disabled. These individuals are not only physically suffering but are also in an extremely vulnerable position socially and economically. If these differently-abled individuals could receive donations of human organs and eyes, it could bring a new hope and light into their lives. However, unfortunately, thousands of poor blind and disabled individuals in rural

areas are not able to receive donations of human organs and eyes. The main reason for this is that they lack information about this process. Due to a lack of awareness, they miss out on this important opportunity. Additionally, the facilities for organ and eye transplants in Government hospitals are also very limited. Because of lack of facilities in Government Hospitals, those who could receive help through donations also, remain unable to do transplantations. So far, no concrete policy has been implemented for the distribution of human organs obtained through organ donation, which is why the poor are not able to benefit from these organs. The Central Government should work with State Governments to create a clear and transparent policy in this direction.

(vii) Regarding Jhalawar-Ujjain Railway Line

श्री रोडमल नागर (राजगढ़) : मेरा संसदीय क्षेत्र राजगढ़ अति पिछड़ा क्षेत्र था जिसे माननीय प्रधानमंत्री जी ने आकांक्षी से आशान्वित जिले में सम्मिलित कर मोहनपुरा ,कुंडालिया तथा रेशई-पार्वती डैम के साथ ही पार्वती-कालीसिंध-चंबल सिंचाई लिंक परियोजना से क्षेत्र में 6 लाख हेक्टेयर कृषि भूमि सिंचित करने की दिशा में कदम बढ़ाये है । राष्ट्रीय राजमार्गों एवं रामगंज मंडी भोपाल रेल लाइन की सौगात देकर राजगढ़ संसदीय क्षेत्र को विकासशील क्षेत्र की दौड़ में सम्मिलित किया है । मैं सरकार से झालावाड़-उज्जैन रेल लाइन हेतु अनुरोध करता हूं इससे संसदीय क्षेत्र राजगढ़ के डोंगरगांव, सोयत,सुसनेर, आगर को कम दूरी की अनेक रेल सेवाओं का लाभ मिलेगा एवं देश के विभिन्न भागों से मां बगलामुखी मंदिर नलखेड़ा आने वाले श्रद्धालुओं हेतु सुगमता सहित राजगढ़ संसदीय क्षेत्र के समग्र विकास का मार्ग प्रशस्त होगा ।

(viii) Need to recognize the aborigines of Santhal Parganas as Scheduled Tribes

DR. NISHIKANT DUBEY (GODDA): I want to place a piece of great historical record – a book titled: "The Little World of an Indian District Officer", written by R. Carstairs and

published by Macmillan & Co., London in 1912. In this book there is a detailed, historical record of the fact that the Santhal Parganas was created and named in 1855, and thus was the youngest of the Bengal districts. The writer provides a wonderful account and description of the Ghatwals (guardians of the passes) and the Khetowrie (Khetauri) and how at the time of the Permanent settlement in 1790, every part of the territory was occupied. This details that at the time of the Permanent Settlement, there was NOT a single Sonthal in the whole of this area. "Bhunyas, Khetowries, Hindoos, Mahomedans, Highlanders – yes, but Sonthals, no". It is a fact that when these findings were recorded and when the book in question was published, the dispensation of Scheduled Castes and Tribes did not exist in the context of what it means administratively today. Thus the aborigines of the region are the ones who are deprived of their rightful status and claim to be recognized as Scheduled Tribes.

(ix) Need to establish a regulatory authority for private coaching institutes
DR. K. SUDHAKAR (CHIKKBALLAPUR): In recent decades, coaching centers have proliferated across various regions, including metropolitan areas as well as tier 2 and tier 3 cities. The unchecked expansion of these institutions, which aim to assist students in successfully navigating national-level entrance examinations such as NEET and the Joint Entrance Examination (JEE), as well as state-level engineering entrance tests, has raised significant concerns. Under the guise of providing coaching services, many of these institutions exploit students and their families financially. Despite the Union Government's introduction of guidelines requiring the establishment of websites for the registration of coaching centers and the prohibition of misleading advertisements, these institutions often exploit legal loopholes, leading families into precarious debt situations.

It is imperative for the Government of India to establish a regulatory authority for private coaching institutes. There must be stringent regulations concerning coaching fees, unethical practices, standards of coaching, exorbitant pricing, and the high-stress environment often associated with these institutions. Furthermore, regulation should also encompass competitive coaching establishments. I urge the Government of India to take proactive measures in establishing entrance coaching institutes specifically designed for the economically disadvantaged and most vulnerable segments of society.

(x) Need for comprehensive measures to curb cyber crimes in the country

SHRI P. P. CHAUDHARY (PALI): I draw the attention of the Hon'ble Minister of Home Affairs to the alarming rise in digital scams targeting our senior citizens. Recent cases reveal a disturbing pattern where fraudsters exploit the digital vulnerability of the elderly. A retired engineer in Delhi lost ₹10 crore through an investment scam, a 72-year-old in Chennai was duped of ₹4.72 crore through fake banking alerts, and an 82-year-old in Hyderabad lost ₹1.38 crore to impersonators claiming to be Government officials. These scammers often use sophisticated tactics, including deep-fake technology and official-looking documents, making it increasingly difficult for seniors to distinguish legitimate communications from fraudulent ones. The lack of accessible digital literacy resources, combined with isolation and limited access to immediate verification mechanisms, makes our elderly particularly vulnerable. Current cybercrime reporting systems, while robust, often prove challenging for seniors to navigate effectively. I urge the Ministry to establish Physical Aadhaar Assistance Centers with dedicated senior citizen help desks, implement real-time transaction monitoring systems, and create a simplified

emergency response mechanism for immediate fund freezing. Additionally, we need mandatory digital literacy programs at bank branches and regular security audits of Aadhaar-linked services.

(xi) Need to extend pension benefits under CCS (Pension) Rules, 1972 to teaching and non-teaching employees of Jawahar Navodaya Vidyalayas

डॉ. हेमंत विष्णु सवरा (पालघर) : मैं सरकार का ध्यान जवाहर नवोदय विद्यालय के शैक्षणिक और गैर-शैक्षणिक कर्मचारियों के काफी समय से लंबित पेंशन संबंधित माँगों की ओर दिलाना चाहता हूँ। मैं जवाहर नवोदय विद्यालय का पूर्व छात्र रहा हूँ, इसलिए नवोदय विद्यालय के कर्मचारी और शिक्षक गण मुझसे अक्सर मिलते रहते हैं। मैं आपका ध्यान देश के 590 जवाहर नवोदय विद्यालयों के शिक्षण और गैर-शिक्षण कर्मचारियों के पेंशन शुरू करने की लंबे समय से लंबित मांग की ओर आकर्षित करना चाहता हूँ। जवाहर नवोदय विद्यालय शिक्षा मंत्रालय के तहत केंद्र सरकार का संगठन है। यहाँ के कर्मचारी केंद्रीय सिविल सेवा (पेंशन) नियम, 1972 के तहत पेंशन लाभ की मांग कर रहे हैं। शिक्षण और गैर-शिक्षण कर्मचारियों के पेंशन का मामला काफी लंबे समय से मंत्रालय में लंबित है। केंद्रीय तिब्बती स्कूलों, राष्ट्रीय मुक्त विद्यालयों, इंदिरा गांधी राष्ट्रीय मुक्त विश्वविद्यालय, एनसीईआरटी और अन्य स्वायत्त निकायों के कर्मचारियों को पेंशन का लाभ मिलता है परंतु नवोदय विद्यालय के शिक्षकों और कर्मचारियों को अभी पेंशन का लाभ नहीं मिलता है। हमारे शिक्षा मंत्री सकारात्मक सोच वाले मंत्री हैं। मेरा माननीय शिक्षा मंत्री से निवेदन है कि जवाहर नवोदय विद्यालय के शिक्षण और गैर-शिक्षण कर्मचारियों की पेंशन शुरू करने की माँगों पर जल्द से जल्द पुनर्विचार करें।

(xii) Need for underground power cables at Parkota, a heritage wall in Jaipur

श्रीमती मंजू शर्मा (जयपुर) : मैं मंत्री जी का ध्यान एक महत्वपूर्ण विषय की तरफ आकर्षित करना चाहूंगी। मेरा संसदीय क्षेत्र जयपुर जो की राजस्थान की राजधानी है एवं स्मार्ट सिटी योजना के अंतर्गत भी चयनित है। जयपुर शहर का परकोटा जो कि यूनेस्को विश्व धरोहर स्थल है, यहां कई स्मारक एवं पर्यटन स्थल स्थित हैं, जिन्हें देखने लाखों पर्यटक देश-विदेश से आते हैं। परकोटे में जगह-जगह पर बिजली के तार झूल रहे हैं, जिससे शहर का सौन्दर्य खराब होने के साथ-साथ आमजन के लिये खतरा

बना रहता है। मेरा आपसे निवेदन है स्मार्ट सिटी योजना के तहत परकोटे में बिजली के तारों को अंडरग्राउंड करवाने का कार्य करवाने का श्रम करावें।

(xiii) Need for establishment of an Ayurvedic Medical College in Kandhamal district of Odisha

SHRI SUKANTA KUMAR PANIGRAHI (KANDHAMAL): I would like to bring Government's attention to a pressing matter regarding the establishment of a new Ayurvedic Medical college in the tribal district of Kandhamal, Odisha. This region is renowned for its rich biodiversity and abundance of medicinal herbs, making it an ideal location for an institution dedicated to the study and research of Ayurveda. The objectives of this proposed college would be to provide education and training in Ayurvedic Medical, and facilitate research in the field of Ayurveda, with a focus on the medicinal herbs found in the Kandhamal region, to establish a conservatory for the medicinal herbs found in the region and promote sustainable harvesting practices to ensure their availability for future generations and to provide healthcare services to the local residents, utilizing the principles of Ayurveda and promoting holistic health and wellness. I urge the Minister of AYUSH to consider this proposal and provide necessary support for the establishment of the Ayurvedic Medical college in Aspirational Kandhamal district. This initiative would not only promote the development of Ayurveda but also contribute to the socio-economic development of the region.

(xiv) Need for upgradation and modernization of Changanassery Market in Kerala

SHRI KODIKUNNIL SURESH (MAVELIKKARA): I would like to draw the kind attention of the House to the pressing need for the upgradation and modernization

of the Changanassery Market, which serves as a vital hub for the trade of fish and vegetables in the region. The current state of the market is inadequate to meet the needs of both vendors and consumers. Poor infrastructure, lack of hygienic conditions, and insufficient storage facilities are significant concerns. The absence of modern amenities such as proper waste management systems, cold storage units for perishables, and well-ventilated trading spaces is affecting the livelihoods of vendors and the quality of produce available to the public. I urge the Government to allocate necessary funds and initiate a comprehensive development plan for the Changanassery Market. This plan should include the construction of modern stalls, installation of cold storage facilities, provision for proper drainage and waste disposal systems, and the creation of a clean and organized trading environment. Such measures will not only improve the market's efficiency but also enhance public health and ensure fair prices for both consumers and traders. I request the concerned Ministry to prioritize this matter and take immediate action to ensure the upgradation of the Changanassery Market.

(xv) Regarding construction of roads under Pradhan Mantri Gram Sadak Yojna in Banaskantha Parliamentary Constituency, Gujarat

श्रीमती गनीबेन नागाजी ठाकोर (बनासकांठा) : आज हम देश की आजादी के 75वें वर्ष पूर्ण होने के पश्चात आजादी का अमृत महोत्सव मना रहे हैं वहीं आज भी मेरे संसदीय क्षेत्र बनासकांठा में काफी गांवों में सड़कों की समस्या बनी हुई है। यहाँ पर एक गाँव से दूसरे गांवों में जाने के लिए सड़कों की हालत बिल्कुल अच्छी नहीं है अभी भी यहाँ पर कच्ची सड़के हैं। बच्चों को स्कूल जाने तथा ग्रामीणों को एक गाँव से दूसरे गाँव में जाने के लिए काफी परेशानियों का सामना करना पड़ता है, तथा खास तौर पर बारिश के समय में तो यहाँ की सड़कें कीचड़ में तब्दील हो जाती हैं और लोगों को गाँव से निकलना काफी कठिन हो जाता है तथा वहीं गांवों में किसी की तबीयत बिगड़ती है तो उसे अस्पताल ले जाना

मुश्किल हो जाता है और ऐसे में कुछ मरीजों की इलाज के अभाव में मृत्यु हो जाती है। यहाँ पर सड़कों का निर्माण किया जाना नितांत आवश्यक है। इसलिए, मैं सरकार से मांग करती हूँ कि यहाँ पर ग्रामीण सड़कों का सर्वे कराया जाय और फिर प्रधान मंत्री ग्रामीण सड़क योजना के तहत इन खराब सड़कों का निर्माण कराया जाय जिससे ग्रामीणों को आवागमन की सुविधा हो सके।

(xvi) Need to restore the services of Delhi-Panipat Express (Train No. 04909)

श्री सतपाल ब्रह्मचारी (सोनीपत) : मैं सरकार का ध्यान दिल्ली-पानीपत एक्सप्रेस (ट्रेन नम्बर 04909) जो कि पुरानी दिल्ली रेलवे स्टेशन से पानीपत के लिए सांय 7:25 पर पिछले 40 साल से चलती आ रही है लेकिन अब अज्ञात कारणों से रेलवे द्वारा उक्त ट्रेन को बिना कोई कारण स्पष्ट किये बन्द कर दिया गया है जिससे प्रतिदिन हजारों की संख्या में लोगों आने-जाने में परेशानी का सामना करना पड़ रहा है। उक्त ट्रेन के बन्द होने से हजारों की संख्या में चाँदनी चौक, चावड़ी बाजार, भगीरथ पैलेस, खारी बावली, सदर बाजार के दुकानदार व कर्मचारी जिनमें महिला कर्मचारी भी शामिल हैं, बुरी तरह प्रभावित हुए हैं। उक्त ट्रेन पानीपत के लिए आखिरी ट्रेन थी जिसका उपयोग उपरोक्त क्षेत्र के सभी दुकानदार व कर्मचारी पिछले काफी लम्बे समय से करते आ रहे थे क्योंकि उक्त क्षेत्रों की दुकाने लगभग 7 बजे बन्द हो जाती हैं और इन दुकानों में काम करने वाले नियमित रूप से इस ट्रेन का उपयोग करते आ रहे हैं। अतः सरकार से अनुरोध है कि व्यापक जनहित में उपरोक्त ट्रेन का संचालन पुनः बहाल किया जाये ताकि आम जनता को सुविधा मिल सके।

(xvii) Need to address the plight of farmers in the country

SHRI AMRINDER SINGH RAJA WARRING (LUDHIANA): I am deeply concerned about the plight of farmers in various parts of our Country. For years now, the brave farmers of Punjab, Haryana, and UP have been protesting in harsh conditions. They demand what is rightfully theirs—fair prices for their crops, dignity in their work, and respect for their labour. I stand here in solidarity with farmer leaders who have been sitting on a fast unto death & several farmers who have made the

ultimate sacrifice as a testament to the dire urgency of this cause. These demands are so pressing, because agriculture in India is failing. Once a proud sector, it has become a loss-making endeavour. Rising input costs, falling market prices, and the lack of Government support have left farmers struggling for survival. I urge Central Government to act now and when they sit with farmer leaders on 14th February they must do so with a desire and honesty to fulfil their just demands and provide them relief.

(xviii) Need to bring legislation for protection of humans from wild animal menace in the country

SHRI ANTO ANTONY (PATHANAMTHITTA): I rise to bring to the attention of the Government to the growing attacks by wild animals on humans, which pose a serious threat to lives and livelihoods, particularly for people living near forest areas. Recent incidents occurred on last week in Mananthavady, Wayanad District where a woman named Radha, who was plucking coffee at the Priyadarshini Estate was attacked and killed by a tiger and a man named Mani (40) killed by wild elephant in Malappuram District. The number of wild animal attacks are increasing every day in Kerala. This is not an isolated case. Across the country, there has been an increase in such incidents, resulting in loss of life and injuries. These attacks are creating fear among people living near forests, disrupting their daily lives and livelihoods. The farmers are fully dependent on their cultivation and if it is destroyed, they do not have any other choice to survive. The Government needs to revise the estimation methods for crop loss due to wild animals to ensure fair compensation for affected farmers. I urge the Government to introduce a

comprehensive law to protect humans from wildlife attacks and safeguard livelihoods.

(xix) Regarding various railway related issues of Kairana Parliamentary Constituency, Uttar Pradesh

सुश्री इकरा चौधरी (कैराना) : मैं मेरे संसदीय क्षेत्र कैराना (उत्तर प्रदेश) की रेल संबंधी मांगों समस्या को सरकार के समक्ष रखना चाहती हूँ। थाना भवन-ऊन रोड अंडरपास पर टिन शेड न होने के कारण बारिश के समय पानी भर जाता है जिससे यात्रियों को भारी असुविधा होती है। इस समस्या को हल करने के लिए वहां टिन शेड लगाना अत्यंत आवश्यक है। इसके अलावा, जंबुगढ़ और भनेड़ा खेमचंद गांवों के बीच, जहां सड़क बहुत संकरी है और पास में वाटर बॉडी स्थित है वहां अंडरपास के स्थान पर रेलवे ओवरब्रिज बनाना अधिक उपयुक्त रहेगा। जनता लंबे समय से जनता एक्सप्रेस को थानाभवन टाउन स्टेशन पर रोकने की मांग कर रही है जिससे व्यापारियों और स्थानीय निवासियों को दिल्ली आने-जाने में सुविधा होगी। इसके अतिरिक्त, यदि किसी लंबी दूरी की ट्रेन जैसे राजधानी एक्सप्रेस को इस मार्ग से होकर पंजाब और चंडीगढ़ के लिए चलाया जाए तो यात्रा अधिक सुविधाजनक होगी। इससे शामली बागपत बड़ौत के निवासियों को सुविधा मिलेगी। नगर पंचायत जलालाबाद का रेलवे स्टेशन वर्तमान में पासस्थित नगर पंचायत थानाभवन के नाम पर दर्ज है, जिससे बाहर से आने वाले यात्रियों में भ्रम की स्थिति उत्पन्न होती है। जलालाबाद नगर पंचायत के रेलवे स्टेशन का नाम थानाभवन से बदलकर जलालाबाद रखा जाना अति आवश्यक है।

[محترمہ اِقرآ چودھری (کیرانہ): محترم چیرمین صاحب، میں اپنے پارلیمانی

حلقہ کیرانہ (اتر پردیش) کی ریل سے متعلق مانگوں اور سمسایوں کو سرکار کے سامنے رکھنا چاہتی ہوں۔ تھانہ بھون-اون روڈ انڈر پاس پر ٹین شیڈ نہ ہونے کی وجہ سے بارش کے وقت پانی بھر جاتا ہے، جس سے مسافروں کو بہت پریشانی کا سامنا کرنا پڑتا ہے۔ اس پریشانی کو حل کرنے کے لئے وہاں ٹین شیڈ لگانا بہت ضروری ہے۔ اس کے علاوہ جمبوں گڑھ اور بھنیڑا کھیم چند گاؤں کے بیچ، جہاں

سڑک بہت سنکری ہے اور پاس میں واٹر بوڈی ہے وہاں انڈر پاس کی جگہ پر ریلوے اور برج بنانا زیادہ مفید ہوگا۔ جنتا لمبے وقت سے جنتا ایکسپریس کو تھانا بھونہ ٹاؤن اسٹیشن پر روکنے کی مانگ کر رہی ہے جس سے ویپاریوں اور مقامی لوگوں کو دہلی آنے جانے میں سہولیات ہوگی اس کی علاوہ، اگر کسی لمبی دوری کی ٹرین جیسے راجدھانی ایکسپریس کو اس راستے سے ہو کر پنجاب اور چندی گڑھ کے لئے چلایا جائے تو سفر زیادہ آرام دہ ہوگا۔ اس سے شاملی، باغپت، بڑوت کے لوگوں کو سہولیات ملے گی۔ نگر پنچایت جلال آباد کا ریلوے اسٹیشن موجودہ وقت میں پاستھت نگر پنچایت تھانہ بھون کے نام پر درج ہے، جس سے باہر سے آنے والے یاتریوں میں برہم کی استتھی پیدا ہو جاتی ہے۔ جلال آباد نگر پنچایت کے ریلوے اسٹیشن کا نام تھانہ بھون سے بدل کر جلال آباد رکھا جانا بہت ضروری ہے۔

(xx) Regarding alleged violation of land rights of SC/ST Communities in Robertsganj Parliamentary Constituency, Uttar Pradesh

श्री छोटेलाल (राबर्ट्सगंज) : मेरे संसदीय क्षेत्र रॉबर्ट्सगंज सोनभद्र के कुलडोमरी, ओबरा, दूधी, म्योरपुर, बभनी, नगवा ब्लॉक के केवटम, घोरावल, चकिया, नौगढ़ इत्यादि जगहों पर SC/ST आदिवासियों का घर गिराया गया है तथा गिराया जा रहा है। SC/ST के लोगों को नियमानुसार पट्टा नहीं दिया जा रहा है। वन अधिकार कानून का उल्लंघन किया जा रहा है। न्याय नहीं मिल रहा है। उनके वन की जमीन पुश्तैनी बाहरी व्यक्तियों को पट्टा कर दिया गया है, उसे री-सर्वे करा कर उनकी जमीन वापस कर दी जाए तथा मौके पर जितना कब्जा है, 4 बीघा से 16 बीघा तक पट्टा देने का नियम है, नियमानुसार पट्टा कर देना चाहिए। गंभीर धारा को विवेचना कर अधिकारी निकाल देते हैं, इससे आदिवासी पीड़ित है। उनके साथ अन्याय हो रहा है।

(xxi) Need to expedite introduction and passage of Prevention of Cruelty to Animals (Amendment) Bill, 2022

SHRIMATI JUNE MALIAH (MEDINIPUR): I urgently request the expedited introduction and passage of the Prevention of Cruelty to Animals (Amendment) Bill, 2022. Released for public consultation on 21.11.2022, this Bill is crucial for enhancing animal protection and promoting societal welfare.

The Prevention of Cruelty to Animals Act, 1960 has not been updated for over sixty years, rendering it ineffective in the face of rising incidents of animal cruelty. Current penalties, ranging from 10 to 100, are grossly inadequate and do not serve as a deterrent. Furthermore, many offences remain non-cognizable and bailable, allowing offenders to evade accountability. This fosters a troubling mindset that disregards legal boundaries, posing risks to societal wellbeing.

The proposed Bill includes vital reforms such as increased penalties, the introduction of additional cognizable offences and the establishment of State Animal Welfare Boards. Despite widespread public support-evidenced by the backing of 144 Members of Parliament-the Bill remains unIntroduced. Following the completion of inter-ministerial and stakeholder consultations, including input from animal welfare organizations and legal experts, and after the bill was published on the Ministry of Fisheries, Animal Husbandry, and Dairying's website for public comments, the tabling in Parliament has experienced significant delays.

I respectfully urge the concerned department to prioritise the introduction of this Bill and facilitate its swift passage.

(xxii) Need to ensure timely settlement of claims by insurance companies

SHRI KIRTI AZAD (BARDHAMAN-DURGAPUR): Despite the initiatives taken by the Insurance Regulatory and Development Authority of India (IRDAI) to improve service standards, nearly one-third of all insurance claims registered and outstanding in FY 2024 remain unpaid, as revealed by the IRDAI 2023-24 report. Insurers registered over 3 crore claims amounting to Rs. 1.1 lakh crore during the year, in addition to the more than 17 lakh claims worth Rs. 6,290 crores outstanding from earlier years. However, 18% of the claims by volume and 28.7% by value were unsettled, leaving policyholders to struggle for legitimate claims. Rs. 15,100 crores worth of claims were disallowed based on policy terms and conditions, and civil society organizations have raised concerns over a lack of transparency, delayed settlements, and conditional settlements. These issues persist despite IRDAI's recent directives, highlighting the ineffectiveness of regulatory measures on the ground. This situation is unacceptable as it places an undue burden on citizens, who, after enduring illnesses and other crises, are forced to fight the system to claim their rightful dues. I urge the Government to direct IRDAI and insurance companies to take immediate and effective measures to address these grievances, ensuring timely and transparent claim settlements.

(xxiii) Need to include Anganwadi centres under PM Surya Ghar Muft Bijli Scheme

SHRI KESINENI SIVANATH (VIJAYAWADA): The PM Surya Ghar Muft Bijli Yojana, with an outlay of ₹ 75,021 crore to be implemented until FY 2026-27, is a visionary initiative. A key component of this scheme is the saturation of Government buildings with rooftop solar installations by 2025, reflecting a commitment to

sustainable energy and cost efficiency. In Andhra Pradesh, there are 55,607 Anganwadi centres, yet electricity is unavailable in 8,455 centres of them. During summer, power supply becomes erratic, especially in rural areas, causing immense discomfort for children in these centres. This adversely impacts attendance and deprives children of essential care. Expanding the scope of PM Surya Ghar to include Anganwadi centres alongside other Government buildings would ensure consistent electricity supply, significantly improving conditions for children. Moreover, it would help reduce Government expenditure on electricity bills, providing long-term financial and energy sustainability. Therefore, I urge the Government to extend support and include Anganwadi centres under this scheme, ensuring basic amenities for children.

(xxiv) Regarding development of Sabeya Airport, Gopalganj, Bihar

डॉ. आलोक कुमार सुमन (गोपालगंज) : सबैया (हथुआ) एयरपोर्ट आरसीएस यू. डी. ए. एन. में शामिल है। यह 473 एकड़ में है जिसमें 280 एकड़ भूमि खाली है मेरे सांसद फंड से एयरपोर्ट की पिलरिंग हुई है। रक्षा संपदा विभाग दानापुर ने पक्की बाउंड्री एवं फेंसिंग के लिए 4 करोड़ 41 लाख रुपए की स्वीकृति के बाद बाउंड्री एवं फेंसिंग का कार्य चालू है इस एयरपोर्ट के रनवे की लंबाई 167 मीटर है। केवल गोपालगंज सिवान जिले से सर्वाधिक संख्या में (लगभग 1.5 से 2 लाख) लोग खाड़ी देशों में नौकरी करते हैं। गोपालगंज जिसमें विदेशी मुद्रा का आगमन देश के अन्य जिलों की तुलना में सर्वाधिक है एवं बिहार में प्रथम है। इस एयरपोर्ट के चालू होने से गोपालगंज एवं आसपास के लगभग पांच जिलों का त्वरित विकास होगा। पर्यटन को भी बढ़ावा मिलेगा। नेपाल से नजदीक होने के कारण इसका विशेष महत्व है। सबैया एयरपोर्ट पर कमर्शियल वायबिलिटी के साथ-साथ ट्रैफिक डिमांड भी है। उड़ान 5 बिडिंग राउंड्स तक कोई भी एयरलाइन ऑपरेटर सबैया एयरपोर्ट से उड़ान के लिए बिडिंग राउंड्स में शामिल नहीं हुए हैं। टर्मिनल बिडिंग डिजाइन का काम भी जरूरी है। अतः नागर विमानन मंत्री जी से निवेदन है कि

सबैया एयर फील्ड हथुआ रूट पर ऑपरेशनल एक्टिविटी शुरू करने के लिए बिल्डिंग राउंड्स में एयरलाइन ऑपरेटर आमंत्रित किए जाएं ताकि सबैया एयरपोर्ट का रिवाइवल हो सके।

(xxv) Need to fix the minimum price of Soybean at Rs. 6000 per quintal

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर (उस्मानाबाद) : देश में महाराष्ट्र सहित अन्य राज्यों के किसानों की सोयाबीन मुख्य फसल है, इनकी आय और जीविका इसी पर निर्भर है! कुछ साल पहले सोयाबीन की दर 10 हजार प्रति क्विंटल के आसपास थी। लेकिन वर्तमान में केंद्र सरकार की सोयाबीन आयात-नीति के कारण इसकी दर कम हुई जिससे किसानों को आर्थिक क्षति पहुंची। गत वर्षों में देश में सोयाबीन का उत्पादन अच्छा हुआ, लेकिन व्यापारी लॉबी और सरकार द्वारा सोयाबीन तथा अन्य उत्पाद (सोया डी.ओ.सी.) अनेक देशों जैसे कि ब्राजील, टोगो, इत्यादि देशों से लगभग 672 अरब डॉलर आयात की है, इसके कारण देश के किसानों को न्यूनतम दरों में सोयाबीन की बिक्री करनी पड़ी और प्रति क्विंटल 3800 रुपये से लेकर 4200 रुपये तक के निचले स्तर पर पहुंच गया है! सरकार द्वारा किसानों को बाजार दरों के अंतर पर अनुदान देने की घोषणा और सोयाबीन खरीदी की दर 4800 रुपये प्रति क्विंटल घोषित की गई है। लेकिन अभी तक मान्य खरीदी केंद्र को स्वीकृति न देने के कारण व्यापारियों द्वारा किसानों से औने पौने दामों पर सोयाबीन खरीदी जा रही है। मैं सरकार से मांग करता हूं कि सोयाबीन की दर 6 हजार रुपये प्रति क्विंटल की जाय एवं आयात हो रहे सोयाबीन और अन्य उत्पाद पर ज्यादा से ज्यादा आयात ड्युटी लगाई जाए।

(xxvi) Need to expedite the construction of Kalyan-Murbad Railway Line Project in Maharashtra

श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे (भिवंडी) : भिवंडी लोकसभा क्षेत्र की मुरबाड तहसील भारतीय रेल के जनक नाना शंकर सेठ की जन्मस्थली है। यह क्षेत्र लगभग 50 वर्षों से रेल सेवा का इंतजार कर रहा है। कल्याण से अंबिवली होते हुए मुरबाड तक 28 किलोमीटर लंबी नई रेलवे लाइन के निर्माण को रेलवे बोर्ड ने वर्ष 2022-23 में मंजूरी दी थी। हालांकि, अभी तक इस परियोजना का मात्र 5% कार्य ही पूर्ण हुआ है। परियोजना की धीमी गति से मुरबाड के निवासियों में निराशा है। इसके अतिरिक्त, भूमि

अधिग्रहण की प्रक्रिया भी अभी तक पूरी नहीं हुई है, जिससे काम और प्रभावित हुआ है। मैं माननीय रेल मंत्री जी से यह निवेदन करता हूँ कि मुरबाड की रेल परियोजना में गति लाने के लिए आवश्यक दिशा-निर्देश संबंधित विभाग और अधिकारियों को जारी किए जाएं, ताकि इस ऐतिहासिक क्षेत्र को रेल सेवा का लाभ शीघ्र मिल सके और विकास की दिशा में यह महत्वपूर्ण कदम पूरा हो सके।

(xxvii) Need for a comprehensive policy to address the problems being faced by working women experiencing menopause

DR. D. RAVI KUMAR (VILUPPURAM): I rise today to draw attention to the absence of a comprehensive policy for women experiencing menopause. This physiological transition, which will be affecting approximately 401 million Indian women by 2026 according to the Office of the Registrar General, has been stigmatized for decades, leading to significant professional and economic consequences. Research by Simply Health indicates 23% of working women aged 40-60 contemplate resignation due to menopausal symptoms, while 14% are actively planning to leave their positions. In the US alone, the Mayo Clinic estimates productivity losses at \$1.8 billion annually. In India, where 49% of women aged 45-54 are in the labour force, the impact is expected to be more severe. While overall menopause affects 15% of Indian women, early-onset menopause shows a 5% prevalence in rural areas compared to 3% in urban regions. This healthcare crisis is exacerbated by the fact that hysterectomy procedures account for 84% of the disparity in menopause rates between women of different educational backgrounds, necessitating interventions to structurally address the plight of women undergoing menopause. Therefore, I urge the Ministry of Labour and Employment to implement a comprehensive national workplace policy framework that includes flexible working arrangements, menopause awareness programs, and

occupational health support.

(xviii) Need for desiltation of water bodies in Ramanathapuram

Parliamentary Constituency through MGNREGA

SHRI NAVASKANI K. (RAMANATHAPURAM): My Ramanathapuram Parliamentary Constituency is a dry area, an area where there are no water bodies to the extent of being called perennial water bodies. Therefore, in order to meet the water needs of the farmers and the public, I request the Union Government to announce a special scheme to desilt all the water bodies in my Ramanathapuram Parliamentary Constituency through the Mahatma Gandhi National Rural Employment Guarantee Scheme, so that the water of the Vaigai river flows to all the water bodies in and around Ramnad District to facilitate the farmers and agriculture. I request the Union Government to announce a special scheme to implement projects such as rainwater harvesting, recharge bore wells in the inflow canals whenever river floods occur, and also to increase the resources for groundwater level, and to create recharge bore wells at all towns villages and at all streets throughout the Ramanathapuram Parliamentary Constituency, thereby improving the groundwater level to supply clean and pure drinking water to all.

(xxix) Regarding probe into alleged shoddy construction of roads and

ROBs in Nagaur, Rajasthan

श्री हनुमान बेनीवाल (नागौर) : मैं सड़क परिवहन एवं राजमार्ग मंत्री जी का नागौर में केंद्र सरकार द्वारा पुराने एनएच 89 पर किमी 166 से 172.2 तक स्वीकृत फॉर लेन सड़क, नागौर में ही विजय वल्लभ चौराहे से मानासर ब्रीज तक फॉर लेन सड़क मय डिवाइडर के कार्य में बरती गई अनियमितता व लापरवाही तथा नागौर शहर में मानासर रेलवे क्रोसिंग सी 64 पर बने आरओबी की मूल डिजाइन के साथ छेड़छाड़ व रखी गई खामियां व बीकानेर रेलवे क्रोसिंग सी 61 पर बने आरओबी के निर्माण में बरती

गई अनियमितता तथा सीआरआईएफ के तहत स्टेट हाइवे 39 पर नागौर जिले में मेड़ता सिटी से मुंडवा तक बनी 61.20 किमी सड़क, जोरावरपुरा से मुंदीयाड़ तक एमडीआर 37 बी पर बनी 16 किमी सड़क व नागौर से बासनी- भेड़-बैराथल-पांचला मार्ग पर बनी 32 किमी सड़क के सुदृढीकरण व चौड़ाईकरण के कार्यों में बरती गई अनियमितताएँ, रखी गई तकनीकी खामियां के साथ उक्त सभी कार्यों में हुए करोड़ों रुपये के राजकोष दुरुपयोग से जुड़े मामलों की तरफ ध्यान आकर्षित करते हुए मांग करूंगा कि इन सभी कार्यों की विशेष केन्द्रीय टीमें भेजकर जाँच करवाए व ठेकेदारों तथा जिम्मेदार अभियंताओं के खिलाफ आपराधिक मुकदमा दर्ज करवाया जाये ताकि केंद्र के कार्यों में कोताही बरतने वालों में एक सन्देश जाये।

माननीय सभापति : आइटम नंबर 23, राष्ट्रपति जी के अभिभाषण पर धन्यवाद प्रस्ताव।

माननीय श्री रामवीर सिंह बिधूड़ी जी, आप प्रस्ताव करें।

... (व्यवधान)

अनेक माननीय सदस्य : महोदया, आज जीरो ऑवर नहीं हुआ।

माननीय सभापति : बाद में लेंगे।

12.17 hrs

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

श्री रामवीर सिंह बिधूड़ी (दक्षिण दिल्ली) : महोदया, मैं प्रस्ताव करता हूँ:-

“कि राष्ट्रपति जी की सेवा में निम्नलिखित शब्दों में एक समावेदन प्रस्तुत किया जाए:-

‘कि इस सत्र में समवेत लोक सभा के सदस्य राष्ट्रपति के उस अभिभाषण, जो उन्होंने 31 जनवरी, 2025 को एक साथ समवेत संसद की दोनों सभाओं के समक्ष देने की कृपा की है, के लिए उनके अत्यंत आभारी हैं।’

महोदया, मैं इस पवित्र और सम्मानित सदन में माननीय राष्ट्रपति जी के अभिभाषण के समर्थन में अपनी बात रखने के लिए खड़ा हुआ हूँ।

सभापति महोदया, मेरे लिए यह बेहद सौभाग्य की बात है कि मुझे आदरणीय राष्ट्रपति महोदया के अभिभाषण पर चर्चा की शुरुआत करने का अवसर प्राप्त हुआ है। इसके लिए मैं आपके प्रति आभार व्यक्त करना चाहता हूँ। माननीय राष्ट्रपति जी का अभिभाषण न केवल भारत के सर्वाधिक लोकप्रिय प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी के नेतृत्व वाली सरकार की नीतियों का दर्पण है, बल्कि यह देश के उज्ज्वल भविष्य की दिशा को भी स्पष्ट करने वाला है। यह भारत का सौभाग्य है कि आज हमारे देश का नेतृत्व एक ऐसे दूरदर्शी और विश्व प्रसिद्ध राजनेता माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के हाथों में है, जिनके हृदय में देश की 140 करोड़ जनता के लिए प्रेम का सागर उमड़ता है। उन्हें इस देश की मिट्टी से बेइंतहा लगाव है और उनकी आंखों में भारत को विश्व गुरु बनाने का सपना निरंतर पलता है। जैसा कि आदरणीय राष्ट्रपति जी ने अपने अभिभाषण में कहा है कि आज हमारा देश चहुंमुखी विकास के रास्ते पर है। बीते दस वर्षों में भारत ने तरक्की और विकास के लिए प्रतिमान स्थापित किए हैं। माननीय प्रधान मंत्री जी के नेतृत्व में उनकी सरकार का तीसरा काल भारत की समृद्धि का नया इतिहास रचेगा। जनकल्याण की नीतियों को तेजी से लागू किया जा रहा है। यह सचमुच भारत में समृद्धि का अमृतकाल है।

आदरणीय सभापति महोदया, मैं प्रधान मंत्री जी के प्रति बहुत-बहुत आभार व्यक्त करना चाहता हूँ कि उन्होंने आम बजट में 12 लाख रुपये तक की आय पर कोई टैक्स नहीं लगाया है। इसकी घोषणा भी इस सदन में भारत की माननीय वित्त मंत्री महोदया ने की है। देश के मध्यम वर्ग के लोगों के लिए यह एक ऐतिहासिक फैसला है। देश की किसी भी सरकार ने आज तक मध्यम वर्ग को इतनी बड़ी राहत नहीं दी है। आठवें वेतन आयोग का गठन भी किया गया है।

महोदया, इस वर्ष भारतीय संविधान के 75 वर्ष पूरे हुए हैं। इस अवसर पर संविधान के निर्माता पूज्य डॉ. भीम राव अम्बेडकर को सारा देश नमन करता है। पूरे देशवासियों को इस बात की खुशी है कि माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी देश के पहले प्रधान मंत्री हैं, जिन्होंने बाबा साहब की 125वीं

जयंती पर उनके जन्म स्थान महू में जाकर उन्हें श्रद्धा सुमन अर्पित किए हैं। बाबा साहब के जीवन से जुड़े पांच प्रमुख स्थलों का पंच तीर्थ के रूप में विकास किया गया है। ये पंच तीर्थ उनका जन्म स्थान महू, दीक्षा स्थान नागपुर, मुम्बई में स्मारक, लंदन में स्मारक और दिल्ली में अलीपुर रोड स्मारक। इसके अलावा दिल्ली में जनपथ पर भी बाबा साहब की स्मृति में डॉ. भीम राव अम्बेडकर इंटरनेशनल सेंटर का निर्माण भी किया गया है। वर्ष 1990 से पहले संसद के सेंट्रल हाल में बाबा साहब की तस्वीर नहीं थी। जब वर्ष 1990 में भारतीय जनता पार्टी के समर्थन से देश में सरकार बनी, देश के भूतपूर्व प्रधान मंत्री भारत रत्न श्रद्धेय श्री अटल बिहारी वाजपेयी जी ने उस समय जो सरकार भारतीय जनता पार्टी के सहयोग से चल रही थी, उस सरकार से आग्रह किया कि देश की संसद में सेंट्रल हाल में बाबा साहब की तस्वीर लगाई जाए। बाबा साहब को भारत रत्न की उपाधि जी जाए और इसके साथ-साथ बाबा साहब के जन्म दिन पर छुट्टी घोषित की जाए। माननीय अटल बिहारी वाजपेयी जी के आग्रह पर यह सब कुछ संभव हो पाया।

महोदया, भारत विश्व की तीसरी सबसे बड़ी अर्थव्यवस्था बनने जा रहा है। मैं आज सदन में कहना चाहता हूं कि आज पूरा राष्ट्र देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के प्रति गौरव महसूस कर रहा है, उनका अभिनंदन कर रहा है। मैं एक किसान परिवार से ताल्लुक रखता हूं। हमारे प्रधान मंत्री जी के हृदय में किसानों के प्रति गहरा लगाव है। प्रधान मंत्री किसान सम्मान निधि के तहत देश के करोड़ों किसानों के बैंक खातों में लगभग तीन लाख करोड़ रुपयों से ज्यादा रकम भेजी गई है। देश के किसानों की आय में वृद्धि हुई है। भारत में 332 मिलियन टन अनाज का रिकार्ड उत्पादन हुआ है। हमारा देश लगातार दूध, दलहन, मसालों का दुनिया का सबसे बड़ा उत्पादक देश बना हुआ है। किसानों को दिए जाने वाले न्यूनतम समर्थन मूल्य में लगातार वृद्धि हुई है और महान किसान नेता देश के भूतपूर्व प्रधान मंत्री श्रद्धेय चौधरी चरण सिंह जी को भारत रत्न की उपाधि देकर सम्मानित किया है। यह सभी किसानों के लिए गौरव की बात है।

आदरणीय सभापति महोदया, जहां तक प्रधान मंत्री आवास योजना की बात है, तो माननीय प्रधान मंत्री जी ने अपने दस सालों के शासन काल में लगभग साढ़े चार करोड़ गरीब लोगों के मकान

बनाने का लक्ष्य रखा, उसमें से पौने तीन करोड़ मकान बन चुके हैं।

महोदया, मुझे यह बताते हुए बहुत कष्ट हो रहा है कि दिल्ली की आम आदमी पार्टी की सरकार ने दिल्ली में प्रधान मंत्री आवास योजना को लागू नहीं होने दिया। दिल्ली में लाखों लोग रहते हैं। इनमें ज्यादातर वे लोग हैं, जो पूर्वांचल से आए हैं। यदि दिल्ली की आम आदमी पार्टी की सरकार दिल्ली में प्रधान मंत्री आवास योजना को लागू हो जाने देती तो दिल्ली के लाखों लोगों को प्रधान मंत्री आवास योजना के तहत पक्के मकान मिल जाते। मैं देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के प्रति आभार व्यक्त करना चाहता हूँ कि मोदी जी ने दिल्ली में लाखों झुग्गी-झोपड़ी वासियों के लिए, 'जहां झुग्गी वहीं मकान' बनाने की योजना शुरू की है। 7,000 झुग्गी वासियों को पक्के फ्लैट्स दिए गए हैं। झुग्गी वासियों को जो फ्लैट दिए गए हैं, उस एक फ्लैट की मार्केट वैल्यू 40 लाख रुपये है।

आदरणीय सभापति महोदया, मैं आपको बताना चाहता हूँ कि केन्द्र सरकार की सहायता से दिल्ली के झुग्गी-झोपड़ी वासियों के लिए दिल्ली में 53,000 फ्लैट्स बनाए गए। मोदी जी की सरकार ने दिल्ली की आम आदमी पार्टी की सरकार से बार-बार आग्रह किया कि ये जो 53,000 फ्लैट्स बनाए गए हैं, जो केन्द्र सरकार की सहायता से बनाए गए हैं, इन फ्लैट्स को दिल्ली के झुग्गी-झोपड़ी वासियों को एलॉट किया जाए। दिल्ली के अन्दर अरविन्द केजरीवाल की सरकार ने सैकड़ों झुग्गी-झोपड़ी वासियों को उजाड़ा, लेकिन उसने एक भी झुग्गी वासी को किसी फ्लैट में पुनर्वासित नहीं किया, जिससे आज फ्लैट्स की हालत जर्जर हो गयी है। यह स्थिति आज दिल्ली के अन्दर पैदा हुई है। एक तरफ मोदी जी दिल्ली के झुग्गी-झोपड़ी वासियों के लिए 'जहां झुग्गी वहीं मकान' बनाने की व्यवस्था कर रहे हैं, वहीं दूसरी तरफ दिल्ली के पूर्व मुख्यमंत्री अपने रहने के लिए 179 करोड़ रुपये खर्च करके 'शीशमहल' बनाते हैं, कानून-कायदे का उल्लंघन करके 'शीशमहल' बनाते हैं।

आदरणीय अध्यक्ष महोदया, पूरे देश में आयुष्मान भारत योजना लागू हो गयी। पूरे देश में लगभग 7 करोड़ लोगों को इसका फायदा पहुंचा है। मोदी जी की सरकार ने इस योजना के ऊपर लगभग 1 लाख करोड़ रुपये खर्च किए हैं, लेकिन दिल्ली में आम आदमी पार्टी की जो सरकार है, उसने दिल्ली के अन्दर आयुष्मान भारत योजना को लागू नहीं होने दिया। हम आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी

के प्रति आभार व्यक्त करना चाहते हैं कि उन्होंने यह फैसला लिया कि जो हमारे वरिष्ठ नागरिक हैं, जिनकी उम्र 70 साल से ज्यादा है, चाहे वे अमीर हैं, चाहे वे गरीब हैं, सभी के लिए 5 लाख रुपये तक के मुफ्त इलाज की व्यवस्था की जाएगी। इस 5 लाख के अलावा और 5 लाख रुपये इसके लिए दिल्ली में बनने वाली भाजपा सरकार देगी। 10 लाख रुपये वरिष्ठ नागरिकों के इलाज पर मोदी जी की सरकार खर्च करेगी। आम आदमी पार्टी की सरकार ने दिल्ली में इसे लागू नहीं होने दिया।

आदरणीय सभापति महोदया, मैं आपको बताना चाहता हूँ कि जब किसी गरीब का बेटा बीमार होता है, उसे अस्पताल में दाखिल किया जाता है और मोदी जी की जो आयुष्मान भारत योजना है, उस योजना के चलते जब अस्पताल में उसका ठीक-ठाक से इलाज हो जाता है और जब वह इलाज कराकर ठीक होकर घर लौट कर आता है तो उस बेटे के माँ-बाप भगवान का शुक्रिया अदा करते हैं और उसके बाद उसकी माँ कहती है - 'मेरा बेटा ठीक हो गया, मेरी उम्र भी मोदी जी को लग जाए।' यह उसके अन्दर से आवाज़ आती है। ऐसी योजना को दिल्ली की आम आदमी पार्टी की सरकार ने दिल्ली में लागू नहीं होने दिया। मैं इसकी कड़ी निंदा करना चाहता हूँ।

आदरणीय सभापति महोदया, दिल्ली के अंदर पीएम-विश्वकर्मा योजना को लागू नहीं होने दिया गया। लगभग दो करोड़ 62 लाख लोग अभी तक पूरे देश में रजिस्ट्रेशन करा चुके हैं। हमारे कारीगर चाहे लुहार, खाती, कुम्हार, मोची या राजमिस्त्री हैं, ऐसे जो लोग हैं, जिनके पास हाथ का हुनर है, जो अपना कारोबार करना चाहते हैं, सम्मान के साथ कारोबार करना चाहते हैं, लेकिन कहीं न कहीं आर्थिक संकट उनके सामने आ जाता है तो मोदी जी की सरकार ने पीएम-विश्वकर्मा योजना शुरू की। यदि किसी कारीगर को अपना कारोबार शुरू करने के लिए धन की आवश्यकता है, तो रजिस्ट्रेशन करवाइए, एक लाख रुपये से लेकर तीन लाख रुपये 15 दिनों के अंदर उपलब्ध हो जाएंगे। इस पीएम-विश्वकर्मा योजना को भी दिल्ली की आम आदमी पार्टी की सरकार ने लागू नहीं होने दिया।

आदरणीय सभापति महोदया, दिल्ली में ही नहीं, पूरे देश भर में मोदी जी की सरकार ने 12 करोड़ शौचालय बनाए हैं। दिल्ली में हमारे लाखों झुग्गीवासी हैं, जिनके पास शौचालय नहीं है। मोदी जी की सरकार चाहती थी कि दिल्ली के अंदर भी शौचालय बनाए जाएं, लेकिन आम आदमी पार्टी की

सरकार ने, दिल्ली के पूर्व मुख्य मंत्री ने दिल्ली में शौचालय बनाने की अनुमति नहीं दी। यह जानकारी भी मैं इस हाउस के अंदर देना चाहता हूँ।

आदरणीय सभापति महोदया, देश के यशस्वी प्रधान मंत्री आदरणीय मोदी जी देश के 80 करोड़ लोगों को हर महीने मुफ्त राशन उपलब्ध करा रहे हैं। दिल्ली के अंदर मोदी जी की सरकार 72 लाख लोगों को चार किलो गेहूँ, एक किलो चावल मुफ्त उपलब्ध करा रही है। लेकिन पिछले दस सालों से दिल्ली की आम आदमी पार्टी की सरकार ने दिल्ली के गरीब लोगों को राशन कार्ड बना कर नहीं दिए। यदि दिल्ली के गरीब लोगों को राशन कार्ड मिल जाएगा तो इससे मोदी जी की लोकप्रियता गरीब लोगों में बढ़ जाएगी। अरे! दिल्ली में आम आदमी पार्टी के नेताओं, कम से कम यदि गरीबों के लिए कोई योजना देश के प्रधान मंत्री मोदी जी के द्वारा चलाई जा रही है, आप उसमें अड़चन क्यों उत्पन्न कर रहे हो। मैं इसकी कड़ी निंदा करना चाहता हूँ।

आदरणीय सभापति महोदया, दिल्ली के अंदर उज्ज्वला योजना के अंतर्गत 10 करोड़ महिलाओं को लाभ पहुंचा है। देश भर में 14000 जन औषधी केंद्र खोले गए हैं। मैं दिल्ली के बारे में जानकारी देना चाहता हूँ कि 642 जन औषधी केंद्र बनाए गए हैं। जो दवाई मार्केट में 100 रुपये की मिलती है, वही जन औषधी केंद्र से 20 रुपये में उपलब्ध हो जाती है। हजारों-करोड़ रुपये का फायदा मोदी जी की सरकार के द्वारा जन औषधी केंद्र खोल कर पहुंचाया गया है।

आदरणीय सभापति महोदया, बेहतर कौशल और नए अवसरों के सृजन के लिए दो लाख करोड़ रुपये का पैकेज स्वीकृत किया गया है। इससे रोजगार के नए अवसर पैदा हुए हैं। मैं आपको दिल्ली के बारे में जानकारी देना चाहता हूँ, कांग्रेस के लोग भी यहां बैठे हुए हैं, दिल्ली में जब शीला दीक्षित की सरकार थी, तब वर्ष 2012 में सिंगापुर के साथ मिल कर एक वर्ल्ड क्लास स्किल सेंटर की नींव 40 एकड़ ज़मीन पर रखी गई। वहां कम से कम दस हजार बच्चों को ट्रेनिंग मिलती। मोदी जी की सरकार ने लैंड यूज चेंज कर दिया। लेकिन वर्ष 2012 से लेकर आज तक, जौनापुर में सिंगापुर सरकार की सहायता से जो वर्ल्ड क्लास स्किल सेंटर बनना था, दिल्ली की आम आदमी पार्टी की सरकार ने उसको नहीं बनने दिया। यह दिल्ली देहात के युवाओं की पीठ में छुरा घोंपा गया है, उनके साथ विश्वासघात

किया गया है।

आदरणीय सभापति महोदया, आज मैं आम आदमी पार्टी के राष्ट्रीय अध्यक्ष का एक स्टेटमेंट देख रहा था कि भाजपा के पास न नेता है और न कोई विज़न है। मैं उनको आपके माध्यम से बताना चाहता हूँ कि हमारे पास अभी वर्ष 2025 का जो सर्वे है, उसके मुताबिक हमारे पास दुनिया के सबसे लोकप्रिय नेता नरेंद्र मोदी जी हैं। उनके पास काम करने की नीति भी है और काम करने की नीयत भी है।

उन्होंने आज इस बात की चर्चा की है कि भाजपा के पास कोई विज़न नहीं है। मैं भारतीय जनता पार्टी की ओर से और केन्द्र सरकार की ओर से माननीय हाउस को जानकारी देना चाहता हूँ कि पिछले दस सालों में श्री नरेन्द्र मोदी जी की सरकार ने दिल्ली को अनेकों विकास के तोहफे दिए हैं। आम आदमी पार्टी के राष्ट्रीय अध्यक्ष जरूर अपने कान खोलकर सुनें। मोदी जी के प्रधानमंत्री बनने के बाद दिल्ली के चारों तरफ ईस्टर्न और वेस्टर्न पेरिफेरल रोड बनाया गया।

सभापति महोदय, यह विकास की बात हो रही है, सुन लीजिए। मैं हाउस को जानकारी देना चाहता हूँ कि मोदी जी प्रधानमंत्री बनने के बाद दिल्ली के चारों तरफ पेरिफेरल रोड बनाया गया, 43 हजार करोड़ रुपये उस पर खर्च हुए, दिल्ली की आम आदमी पार्टी की सरकार को 3700 करोड़ रुपये उसके लिए देने थे लेकिन एक पाई पैसा नहीं दिया गया। जब देश के यशस्वी प्रधानमंत्री जी के ध्यान में यह बात लायी गई तो मोदी जी ने कहा कि काम को रोकना नहीं है, दिल्ली के अंदर हर रोज 60 हजार ट्रक एंटर करते हैं और दिल्ली को प्रदूषित बनाते हैं, आज पेरिफेरल रोड बनकर तैयार हो गया है, 60 हजार ट्रक की एंट्री दिल्ली में बैन हो गई है। मैं आदरणीय प्रधानमंत्री जी के प्रति आभार प्रकट करना चाहता हूँ। अपोजिशन के लोग जरा सुनने का माद्दा रखिए, हम भी आपको सुनते हैं।

मोदी जी ने साउथ दिल्ली के बदरपुर में दुनिया का सबसे ... (व्यवधान) आप सुनने का माद्दा रखिए। आपको जब बोलने का अवसर मिलेगा तब आपको जो बोलना होगा, बोलिएगा। मोदी जी ने साउथ दिल्ली के बदरपुर में दुनिया का सबसे बड़ा ईको पार्क बनाया है, उसी ईको पार्क में जॉर्गिंग ट्रैक है, साइकिल ट्रैक है, ईको पार्क में सफारी है, चिड़ियाघर है, उसी ईको पार्क में डेढ़ लाख दरख्त लगाए

गए हैं। आपको मालूम है कि यह ईको पार्क कहां बनाया गया है। वहां एनटीपीसी का राख का ढेर था, 885 एकड़ जमीन पर राख का ढेर था। आज उस राख के ढेर पर दुनिया का सबसे बड़ा ईको पार्क दिया है, जिसमें सफारी है, चिड़ियाघर है और डेढ़ लाख दरख्त भी लगाए गए हैं।

सभापति महोदय, मैं आपको जानकारी देना चाहता हूं कि उस ईको पार्क में राख के ढेर पर बोटिंग लेक बनाया गया है, हमारे बच्चे बोटिंग करेंगे, आज मैं यह बात कहने के लिए खड़ा हुआ हूं, इस धरती पर अगर भगवान आ जाए तब यह काम संभव है या जो यह चमत्कार दिल्ली की धरती पर हुआ है, ऐसा चमत्कार देश के यशस्वी प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी कर सकते हैं, कोई भी दूसरा व्यक्ति नहीं कर सकता है।

प्रगति मैदान के साथ डेढ़ किलोमीटर लंबी टनल बनायी गई है, दिल्ली में ट्रैफिक की समस्या है, एक हजार करोड़ रुपये डेढ़ किलोमीटर की टनल बनाने में खर्च किये गये, दिल्ली की आम आदमी पार्टी सरकार को 20 परसेंट देना था, हमारे कॉमर्स मिनिस्टर अभी नहीं हैं। मैं आपको जानकारी देना चाहता हूं कि एक नया पैसा उस टनल को बनाने के लिए आम आदमी पार्टी की सरकार ने कंट्रीब्यूट नहीं किया।

जब देश के माननीय प्रधानमंत्री जी के सामने यह मामला लाया गया तो उन्होंने कहा कि दिल्ली ट्रैफिक व्यवस्था को ठीक करना है, पैसा जितना भी लग जाए। दिल्ली की आम आदमी पार्टी एक पैसा न भी दे, लेकिन टनल के काम को नहीं रोकना है।

सभापति महोदय, मैं साउथ दिल्ली को रिप्रेजेंट करता हूं। आप कभी मथुरा रोड पर गई होंगी। ऑपोजिशन के सारे माननीय सदस्य भी जाते हैं। मथुरा रोड पर घंटों-घंटों जाम लगा रहता था। मैं देश के यशस्वी प्रधानमंत्री आदरणीय मोदी जी के प्रति आभार व्यक्त करना चाहता हूं कि उन्होंने सराय काले खान से कालिंदी कुंज होते हुए और मीठापुर, फरीदाबाद, पलवल, सोहना होते हुए बड़ौदा, मुम्बई हाइवे तक 6500 करोड़ रुपये खर्च करके छः लेन का हाइवे दिया है। मथुरा रोड पर अब ट्रैफिक जाम नहीं लगता है। मैं दिल्ली के लोगों की ओर से आदरणीय मोदी जी के प्रति आभार व्यक्त करना चाहता हूं।

सभापति महोदय, दिल्ली में कोई वर्ल्ड क्लास कन्वेंशन सेंटर नहीं था। हमारे पास केवल एक

विज्ञान भवन था। आदरणीय मोदी जी ने यशोभूमि द्वारका में 6500 करोड़ रुपये खर्च करके वर्ल्ड क्लास कन्वेंशन सेंटर बनाया है। मोदी जी ने एशिया का सबसे बड़ा कन्वेंशन सेंटर प्रगति मैदान में बनाया है। द्वारका में जो कन्वेंशन सेंटर बना है, उसमें 25,000 लोग एक साथ बैठ सकते हैं। क्या इस हाउस को इसके लिए मोदी जी को धन्यवाद नहीं देना चाहिए? क्या उनके प्रति आभार व्यक्त नहीं करना चाहिए?

सभापति महोदया, दिल्ली में कोई वर्ल्ड क्लास पार्क नहीं था। मोदी जी के मार्गदर्शन में द्वारका में 137 एकड़ जमीन पर 'वंदना पार्क' विकसित किया गया, जिसके ऊपर 560 करोड़ रुपये खर्च हुए हैं। उसकी नींव देश के यशस्वी गृह मंत्री आदरणीय अमित शाह जी ने रखी थी। वह बनकर तैयार हो गया है। आज दिल्ली के लाखों लोग उसमें मॉर्निंग वाक करते हैं। उसमें ओपन जिम लगे हुए हैं। जब बच्चे उसमें कसरत करते हैं तो मन से वे मोदी जी को दुआ देते हैं। यह मैं आपकी जानकारी में लाना चाहता हूँ।

सभापति महोदया, यदि हम इंडिया गेट की तरफ चलें तो वहां नेशनल वार मेमोरियल बनाया गया है। मोदी ने नेशनल वार मेमोरियल दिया है। देश के शहीदों को, देश के फौजियों को, पैरामिलिट्री फोर्सों में जो लोग काम करते हैं, जो देश के लिए शहीद हो गए, उनकी याद में जो नेशनल वार मेमोरियल बनाया है, मैंने वशिंगटन में अमेरिका का भी नेशनल वार मेमोरियल देखा है, वशिंगटन का वह नेशनल मेमोरियल इसके सामने कहीं नहीं टिकता है। इसके लिए क्या हमें मोदी जी के प्रति आभार व्यक्त नहीं करना चाहिए? हमें इस बात की खुशी है कि इंडिया गेट पर, जहां कभी इंग्लैंड के राजा की प्रतिमा लगती थी, आज उस स्थान पर मोदी जी ने नेता सुभाष चंद्र बोस जी की प्रतिमा लगाकर देश के शहीदों को जो सम्मान दिया है, यह पूरा राष्ट्र उनका ऋणी रहेगा। यह देश उनके प्रति आभार व्यक्त करता है।

सभापति महोदया, आज मैं जिस ऐतिहासिक इमारत में खड़ा होकर बोल रहा हूँ, यह इमारत भी मोदी जी ने बनाकर दी है।

सभापति महोदया, मोदी जी ने जो कर्तव्य पथ दिया है, आज लाखों लोग हर रोज कर्तव्य पथ पर, इंडिया गेट पर एकत्रित होते हैं और मोदी जी के प्रति आभार व्यक्त करते हैं। हजारों खोखा पट्टी के लोगों को, जो फल, आइसक्रीम और पानी बेचते हैं, उनको रोजगार मिला है। कर्तव्य पथ की जो रौनक

बढ़ी, वह देखने में अपने आप में बिल्कुल अलग है। दिल्ली के लोग मोदी जी के प्रति आभार व्यक्त करना चाहते हैं।

सभापति महोदया, मैं यह जानकारी देना चाहता हूँ कि आजादी के बाद से लेकर मोदी जी के प्रधानमंत्री बनने तक दिल्ली पुलिस के पास अपना कोई पुलिस हेडक्वार्टर नहीं था। मोदी जी की सरकार ने जयसिंह रोड पर, कनॉट प्लेस में 1000 करोड़ रुपये खर्च करके दिल्ली पुलिस के लिए वर्ल्ड क्लास पुलिस हेडक्वार्टर बनाया है। मैं इसके लिए भी उनको बहुत-बहुत धन्यवाद देना चाहता हूँ।

सभापति महोदया, वर्ष 2014 में दिल्ली-एनसीआर में मेट्रो का जो कुल नेटवर्क था, वह 200 किलोमीटर था। अब वह बढ़कर दोगुना हो गया है।

मैं दिल्लीवासियों की ओर से प्रधानमंत्री जी को बहुत-बहुत धन्यवाद देना चाहता हूँ कि अभी हाल ही में उनके कर-कमलों द्वारा दिल्ली में रिठाला-नरेला-कुंडली कॉरिडोर बनाने का काम शुरू हो गया है। देश के यशस्वी प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी जी ने उसका फाउंडेशन स्टोन रखा है। मैं दिल्ली के लोगों की तरफ से उनके प्रति आभार व्यक्त करना चाहता हूँ।

आदरणीय सभापति महोदया, यहां उत्तर प्रदेश के भी माननीय सदस्य बैठे हुए हैं। क्या यह हमारे लिए खुशी की बात नहीं है कि दिल्ली-मेरठ आरआरटीएस ट्रेन केवल 45 मिनट्स में दिल्ली से मेरठ पहुंच रही है। नमो मेट्रो दिल्ली और एनसीआर को जोड़ रही है। दिल्ली एयरपोर्ट द्वारका-गुरुग्राम की कनेक्टिविटी, एयरपोर्ट टर्मिनल वन से एयरोसिटी तक मेट्रो की कनेक्टिविटी, तुगलकाबाद से कालिंदी कुंज तक मेट्रो की कनेक्टिविटी, दिल्ली से सहारनपुर-नीमराना-बहरोड़ 'नमो भारत' कॉरिडोर के द्वारा हो रहा है। गुरुग्राम-फरीदाबाद-नोएडा 'नमो भारत' कॉरिडोर और सेन्ट्रल विस्टा से मेट्रो कनेक्टिविटी की मंजूरी देश के यशस्वी प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी जी ने दी है। मैं उनके प्रति आभार व्यक्त करना चाहता हूँ।

आदरणीय सभापति महोदया, दिल्ली में पब्लिक ट्रांसपोर्ट सिस्टम पूरी तरह से ध्वस्त हो गया है। मैं देश के प्रधानमंत्री आदरणीय मोदी जी के प्रति आभार व्यक्त करना चाहता हूँ कि उनकी सरकार ने दिल्ली के लोगों के लिए 1,600 इलेक्ट्रिक बसेज मुफ्त में दी हैं। मैं आपको जानकारी देना चाहता हूँ

कि जब दिल्ली में आम आदमी पार्टी की सरकार आई थी, तो डीटीसी के बास 6,000 बसेज थीं, आज वे घटकर 2,500 रह गई हैं। जो 2,500 बसेज हैं, वे भी आउटडेटेड हैं। सुरक्षा की दृष्टि से उनको सड़कों पर नहीं चलाया जा सकता है। यदि मोदी जी ने 1,600 इलेक्ट्रिक बसेज न दी होतीं, तो आप सोचिए कि हमारा क्या हाल होता? मैं देश के यशस्वी गृह मंत्री आदरणीय अमित शाह जी का आभार व्यक्त करना चाहता हूं कि उन्होंने इस बात की घोषणा की है कि दिल्ली को 13,000 नई इलेक्ट्रिक बसेज दी जाएंगी। मैं दिल्ली के लोगों की ओर से उनका आभार व्यक्त करना चाहता हूं।

आदरणीय सभापति महोदया, दिल्ली दुनिया की सबसे ज्यादा प्रदूषित राजधानी बन गई है। यह मैं नहीं कह रहा हूं, यह डब्ल्यूएचओ कह रहा है। सुप्रीम कोर्ट ने कहा है कि यदि आज दिल्ली सबसे ज्यादा प्रदूषित राजधानी बनी है, तो उसके दो कारण बताए गए हैं। एक कारण है कि दिल्ली में पब्लिक ट्रांसपोर्ट सिस्टम ध्वस्त कर गया है। दूसरा कारण है कि दिल्ली की सड़कें टूटी पड़ी हैं जर्जर हालत में हैं। जब उन सड़कों पर गाड़ी चलती है, जिससे धूल उड़ती है, तो पीएम2.5 सबसे ज्यादा धूल से जेनरेट होता है। सुप्रीम कोर्ट ने यह बात कही है कि यदि दिल्ली में पब्लिक ट्रांसपोर्ट सिस्टम ठीक हो जाए, आम आदमी पार्टी की सरकार ने दिल्ली की सड़कों के बारे में कहा था कि हम पेरिस और लंदन जैसी सड़कें बनाएंगे, उस पार्टी के नेता को दिल्ली के लोगों से माफी मांगनी पड़ी है। वे यमुना नदी को भी साफ नहीं कर पाएं, वे ट्रांसपोर्ट सिस्टम को भी ठीक नहीं कर पाएं, वे दिल्ली के लोगों को पीने का पानी भी नहीं दे पाएं। वे कह रहे हैं कि हमें पांच साल और दे दीजिए, हम इसको ठीक कर देंगे। अब तो मोदी जी की पार्टी की सरकार ही दिल्ली की हालत ठीक करेगी, दिल्ली को विकसित करेगी। मैं उनको यह जानकारी जरूर देना चाहता हूं।

आदरणीय सभापति महोदया, दिल्ली के अंदर हर रोज उत्तर प्रदेश, हरियाणा और पंजाब से 40,000 कॉमर्शियल वाहन आते हैं। उनको रोकने के लिए देश के यशस्वी प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी के नेतृत्व में जो कदम उठाए गए हैं, मैं उसकी जानकारी देना चाहता हूं। दिल्ली में अर्बन एक्सटेंशन रोड, जिसको हम तीसरा रिंग रोड भी कहते हैं। उसके ऊपर मोदी जी की सरकार 12,500 करोड़ रुपये खर्च कर रही है। वह लगभग बनकर तैयार हो गया है। मैं आपको जानकारी देना चाहता हूं

कि यह जो तीसरा रिंग रोड बनाया जा रहा है, इसमें 27 फ्लाईओवर्स हैं और 18 अंडरपासेज हैं। मैं इस माननीय सदन को यह जानकारी देना चाहता हूँ कि जिस सरकार के पास हर साल 80,000 करोड़ रुपये का बजट है।... (व्यवधान) वह दिल्ली की ट्रैफिक व्यवस्था को ठीक करने के लिए एक भी फ्लाईओवर नहीं बना पाए हैं। मैं आपको इसकी जानकारी जरूर देना चाहता हूँ।

आदरणीय सभापति महोदया, दिल्ली से मुंबई तक नेशनल हाईवे, दिल्ली से मेरठ एक्सप्रेसवे, अक्षरधाम से सहारनपुर तक नेशनल हाईवे दिया है। शिव मूर्ति से नेल्सन मंडेला मार्ग तक सुरंग बनेगी। उसका हाल ही में प्रधानमंत्री जी ने शिलान्यास किया है और जिसकी घोषणा भी की है। दिल्ली अमृतसर कटरा एक्सप्रेस वे को केएमपी एक्सप्रेसवे से जोड़ा जाएगा, ताकि एयरपोर्ट तक अलग से जाने के लिए रास्ता मिले। दिल्ली देहरादून एक्सप्रेसवे को ट्रॉनिका सिटी के निकट गाजियाबाद से जोड़ा जा रहा है। दिल्ली देहरादून एक्सप्रेसवे से गाजियाबाद, नोएडा के लिए अलग रास्ता मिलेगा।

आदरणीय सभापति महोदया, आपको यह जानकर खुशी होगी कि दिल्ली में कड़कड़डूमा क्षेत्र के विकास के लिए मोदी जी ने 1,168 करोड़ रुपये दिए हैं। वहां लगभग काम पूरा हो गया है। मैं दिल्ली के लोगों की ओर से भारत के प्रधानमंत्री जी के प्रति आभार व्यक्त करना चाहता हूँ। आपको जानकर खुशी होगी कि दिल्ली में आम आदमी पार्टी की सरकार दिल्ली को एक भी स्पोर्ट्स कॉम्प्लेक्स नहीं दे पाई है। आदरणीय मोदी जी का सहयोग और उनके मार्गदर्शन में द्वारका में इंटरनेशनल स्पोर्ट्स कॉम्प्लेक्स बनाया गया है, जिसके ऊपर 572 करोड़ रुपये खर्च हो रहे हैं। मैं यह जानकारी उनको दे रहा हूँ, जो यह कहते हैं कि इनके पास विज्ञान नहीं है। मैं विज्ञान की जानकारी दे रहा हूँ। ... (व्यवधान) आप चिंता मत कीजिए। आपकी भी लड़ाई उन्हीं से है। आपको मुझे सपोर्ट करना चाहिए। उन्होंने आपके नेता के बारे में क्या कहा है, मेरा मुंह मत खुलवाइए, इसी में भलाई है।

आदरणीय सभापति महोदया, हम सभी दिल्ली के लोग आदरणीय प्रधानमंत्री जी के प्रति आभार व्यक्त करना चाहते हैं कि नरेला सिटी में एजुकेशन हब की मंजूरी प्रधानमंत्री जी ने दे दी है। मैं दिल्लीवासियों की ओर से उनके प्रति आभार व्यक्त करना चाहता हूँ। नरेला में इंटरनेशनल स्पोर्ट्स स्टेडियम और क्रिकेट स्टेडियम प्रधानमंत्री श्री नरेंद्र मोदी जी के सहयोग और उनके मार्गदर्शन में बनाया

जा रहा है। मैं दिल्ली के लोगों की ओर से उनके प्रति बहुत-बहुत धन्यवाद देना चाहता हूँ। दिल्ली में मोदी जी की सरकार के मार्गदर्शन में यमुना के किनारे 12 डायवर्सिटी पार्क बनाए गए हैं। दिल्ली में आम आदमी पार्टी की सरकार एक भी पार्क नहीं बना पाई। मैं यह जानकारी भी इस हाउस को देना चाहता हूँ कि ये पार्क्स दिल्ली में यमुना के किनारे बनाए गए हैं। आप जाकर देखिए। आप मेरे साथ चलिए। मैं आपको एयर कंडीशन बस में लेकर चलूंगा और देसी घी का खाना खिलाऊंगा। आप मेरे साथ चल कर देखिए। जो कुछ मोदी जी ने दिया है, उसके लिए आप मोदी जी को दिल से धन्यवाद देंगे। यमुना के किनारे जो असिता पार्क दिया है, वह मोदी जी की सरकार ने दिया है, जहां पर भगवान बुद्ध की प्रतिमा लगाई गई है। आप वहां चलकर देखिए। उसके साथ-साथ वहां पर यमुना वाटिका दी है। आप सराय काले खां जाकर देखिए। वहां पर बहुत बेहतरीन वर्ल्ड क्लास पार्क मोदी जी की सरकार ने दिल्ली के लोगों को दिया है। वह भगवान बिरसा मुंडा के नाम पर दिया है। उसके ऊपर लगभग 843 करोड़ रुपये खर्च हुए हैं। उस पार्क में भगवान बिरसा मुंडा की प्रतिमा लगाई गई है और उसको देखकर आपका मन गदगद हो जाएगा। मैं यह जानकारी आपको देना चाहता हूँ। उस पार्क का नाम बांसेरा पार्क है। वहां पर भगवान बिरसा मुंडा जी की प्रतिमा लगाई गई है।

आदरणीय सभापति महोदया, दिल्ली में लाखों खोखा-पटरी वाले लोग हैं। आदरणीय प्रधान मंत्री श्री नरेंद्र मोदी जी ने दिल्ली के दो लाख खोखा-पटरी के लोगों को 10000 रुपये से लेकर 50000 रुपये तक उपलब्ध कराए हैं, ताकि वे सम्मान और इज्जत के साथ अपना कारोबार कर सकें। आज खोखा-पटरी के लोग दिल्ली से देश के आदरणीय प्रधान मंत्री मोदी जी को दुआएं दे रहे हैं। अभी हाल ही में 30000 रुपये तक बैंक एटीएम से निकासी की सुविधा भी मोदी जी की सरकार ने खोखा-पटरी के लोगों को दे दी है। यह सुविधा कभी अमीर लोगों के पास होती थी। खोखा-पटरी के लोगों को मोदी जी ने यह सुविधा देकर जो सम्मान दिया है, मैं दिल्ली के लाखों खोखा-पटरी के लोगों की ओर से उनके प्रति आभार प्रकट करना चाहता हूँ।

आदरणीय सभापति महोदय, दिल्ली में लगभग 30 लाख लोग झुग्गी-झोपड़ी में रहते हैं। मोदी जी ने जहां झुग्गी, वहीं मकान योजना को शुरू किया है। सात हजार फ्लैट्स बनाकर दे दिए हैं। बाकी

झुग्गी-झोपड़ीवासियों के लिए फ्लैट्स बनाने का कार्य शुरू हो गया है। अभी हाल ही में प्रधानमंत्री जी ने अपने कर-कमलों द्वारा लगभग साढ़े तीन हजार झुग्गी-झोपड़ीवासियों को फ्लैट्स दिए, उनकी चाबी दी और उनके मन से मोदी जी के लिए दुआ निकल रही थी कि मोदी जी, हम जीवन में सोच नहीं सकते थे कि हमारे पास कभी दिल्ली शहर में, जहां अगल-बगल में अमीर लोग रहते हैं, हम लोगों को भी इतना शानदार फ्लैट बनाकर दे देंगे। केवल फ्लैट ही बनाकर नहीं दिया, बल्कि उनके बच्चों के खेलने के लिए खेल का मैदान, पार्क, प्राइमरी स्कूल, पीने का पानी, घर में बिजली देकर मोदी जी ने दिल्ली में इतिहास रचा है। दिल्ली में अरविंद केजरीवाल की आम आदमी पार्टी की सरकार ने दिल्ली में बड़ी संख्या में झुग्गी-झोपड़ीवासियों को उजाड़ा है।

आदरणीय सभापति महोदया, मैं जानकारी देना चाहता हूं कि लंबे समय से दिल्ली में हमारे जो दुकानदार भाई हैं, जिनकी दुकानें दिल्ली की सड़कों पर चल रही हैं, मोदी जी की सरकार ने 50 हजार दुकानों को फ्री होल्ड में परिवर्तित कर दिया है। दिल्ली में आम आदमी पार्टी की सरकार ने ऐसी 352 सड़कों, जिन सड़कों के बारे में, जब दिल्ली नगर निगम में भाजपा थी, तो दिल्ली की आम आदमी पार्टी की सरकार से आग्रह किया कि इन 352 सड़कों को कमर्शियल डिक्लेयर कर दिया जाए, क्योंकि इनके ऊपर सीलिंग की तलवार लटकती रहती है, लेकिन आम आदमी पार्टी की सरकार ने 352 सड़कों को कमर्शियल रोड डिक्लेयर नहीं किया, अब चूंकि उनकी किस्मत में ही नहीं है तो 8 फरवरी, 2025 को जब हम दो तिहाई से ज्यादा बहुमत से दिल्ली में सरकार बनाएंगे तो मोदी जी के नेतृत्व में इन सारी रोड्स को कमर्शियल रोड्स डिक्लेयर कर देंगे ताकि वहां के लोग इज्जत के साथ रोजी-रोटी कमा सकें। जिन 13000 दुकानों को सील किया गया था, उनको डी-सील करने का फैसला लिया गया है। मैं देश के प्रधानमंत्री आदरणीय मोदी जी के प्रति बहुत-बहुत आभार व्यक्त करना चाहता हूं।

आदरणीय सभापति महोदया, दिल्ली में लगभग 1700 अनअथोराइज्ड कालोनियां हैं। इनमें 60 लाख लोग रहते हैं, जिनमें ज्यादातर बिहार और उत्तर प्रदेश के लोग हैं। पूरे देश भर से लोग इन अनअथोराइज्ड कालोनियों में रहते हैं। वे नारकीय जीवन जी रहे थे। मोदी जी की सरकार ने फैसला किया कि हम दिल्ली की सभी 1700 अनअथोराइज्ड कालोनियों को नियमित करेंगे। इनमें नागरिक

सुविधाएं उपलब्ध करवाएंगे। हम इनको मालिकाना अधिकार देंगे। सभापति महोदया मैं आपके माध्यम से बताना चाहता हूँ कि मोदी जी की सरकार आने से पहले यदि कोई व्यक्ति इन अनोथराइज्ड कालोनियों में घर बनाता था तो एमसीडी और उस एरिया के आम आदमी पार्टी के काउंसलर जबरन वसूली करते थे। अब क्या व्यवस्था की गयी है, यह सुनने वाली बात है। दिल्ली की जिन 1700 अनोथराइज्ड कालोनियों को मोदी जी की सरकार ने मालिकाना अधिकार दिया है, उनकी रजिस्ट्री की जा रही है और कोई अनोथराइज्ड कालोनी का निवासी अब रजिस्ट्रार के ऑफिस में नहीं जा रहा है, बल्कि सब-रजिस्ट्रार अनोथराइज्ड कालोनी में कैम्प लगाता है। लोग लाइन में खड़े होकर रजिस्ट्रेशन करवाते हैं और वहीं उनको रजिस्ट्री करके दे दी जाती है। यह है मोदी जी का न्याय, यह है मोदी जी का गरीब लोगों के प्रति इंसाफ।

13.00 hrs

आज हमें इसे सुनने की जरूरत है। इससे आगे मोदी जी की सरकार ने जो एक कदम उठाया है, उसके लिए मैं दिल्ली के 60 लाख अनअथॉराइज्ड कॉलोनीयों के निवासियों की ओर से उनके प्रति आभार व्यक्त करना चाहता हूँ। उन्होंने यह फैसला लिया कि दिल्ली की अनअथॉराइज्ड कॉलोनीज़ में यदि गरीब आदमी अपना घर बनाएगा तो बिल्डिंग बायलॉज के मुताबिक वह अपना घर शान के साथ, सम्मान के साथ, बिना किसी डर के बना सकता है। यदि वह अपना घर तोड़कर बनाना चाहता है तो उसको नक्शा पास नहीं करवाना पड़ेगा। वह बिल्डिंग बायलॉज के मुताबिक अपना घर बना सकता है। यह ऐतिहासिक फैसला आदरणीय मोदी जी ने दिल्ली की 1700 कॉलोनीयों के लिए लिया है। मैं दिल्ली के अनअथॉराइज्ड कॉलोनीज़ के 60 लाख लोगों की ओर से आदरणीय मोदी जी के प्रति बहुत-बहुत आभार व्यक्त करना चाहता हूँ।

आदरणीय सभापति महोदया, मैं इस ऑनरेबल हाउस को जानकारी भी देना चाहता हूँ कि आम आदमी पार्टी की सरकार ने दिल्ली को दुनिया की सबसे ज्यादा प्रदूषित राजधानी बना दिया है। लोग दिल्ली छोड़कर जा रहे हैं। हर साल प्रदूषण की वजह से दिल्ली में 12 हजार लोगों की मौत हो रही है। दिल्ली के लोग कैंसर जैसी बीमारी से पीड़ित हो रहे हैं। आदरणीय मोदी जी की सरकार ने फैसला लिया

कि दिल्ली के अंदर अब जो इंडस्ट्रीज़ लगाई जा रही हैं इंडस्ट्रियल इलाकों में, केवल और केवल सर्विस और हाइटेक इंडस्ट्रीज़ ही लगेंगी। यह ऐतिहासिक फैसला आदरणीय मोदी जी की सरकार ने लिया है। हम दिल्लीवासियों की ओर से उनके प्रति आभार व्यक्त करना चाहते हैं। दिल्ली की सभी इंडस्ट्रीज़ के मालिक यह चाहते थे, दिल्ली के लोग यह चाहते थे।

आदरणीय सभापति महोदया, मैंने आपको यह बताया कि दिल्ली प्रदूषित क्यों हुई। मैं एक छोटा सा उदाहरण इस ऑनरेबल हाउस के सामने रखना चाहता हूँ। दिल्ली की आम आदमी पार्टी की सरकार के मुख्य मंत्री ने घोषणा की कि अब हम पराली से खाद बनाएंगे और एक केमिकल घोल तैयार किया गया। उसके ऊपर 30 हजार रुपये का खर्चा हुआ, लेकिन थोड़ी सी भी पराली से खाद नहीं बनी और दिल्ली के मुख्य मंत्री ने अपना चेहरा चमकाने के लिए 24 करोड़ रुपये प्रचार और विज्ञापन के ऊपर खर्च कर दिए। आप बताइए कि 24 करोड़ रुपये प्रचार पर खर्च किए जा रहे हैं और पराली से थोड़ी सी भी खाद नहीं बनी है। दिल्ली में जो स्मॉग टावर लगाए गए, जिसके ऊपर 23 करोड़ रुपये खर्च किए गए, वे बंद पड़े हुए हैं। दिल्ली का पब्लिक ट्रांसपोर्ट सिस्टम पूरी तरह से बर्बाद कर दिया गया है। दिल्ली की सड़कें टूटी पड़ी हैं। दिल्ली के लोग प्रदूषण से दुखी हैं। वे दिल्ली को छोड़कर जा रहे हैं। हमने दिल्ली के लोगों से आग्रह किया है कि आप कृपा करके दिल्ली छोड़कर मत जाइए। हम प्रदूषण से दिल्ली के लोगों को छुटकारा दिलाएंगे।

आदरणीय सभापति महोदया, हमने दिल्ली के लोगों को इसका विश्वास दिलाया है। मैं आपको जानकारी देना चाहता हूँ कि मोदी जी की सरकार ने दिल्ली में तीन नए कॉलेज भी दिए हैं। मोदी जी की सरकार ने हाल ही में सूरजमल विहार में दिल्ली विश्वविद्यालय का ईस्ट कैंपस दिया है। मोदी जी की सरकार ने हाल ही में द्वारका में दिल्ली विश्वविद्यालय का वेस्ट कैंपस भी दिया है। रोशन पुरा नजफगढ़ में वीर सावरकर जी के नाम पर कॉलेज की नींव भी रखी गई है।

मैं दिल्ली के लोगों की ओर से आदरणीय प्रधान मंत्री जी के प्रति आभार व्यक्त करना चाहता हूँ। इसके अलावा मैं इस ऑनरेबल हाउस को यह जानकारी भी देना चाहता हूँ कि किसी समय दिल्ली में श्री मदन लाल खुराना जी की सरकार थी, वे दिल्ली के मुख्य मंत्री थे। उसके बाद डॉ. साहिब सिंह

वर्मा दिल्ली के मुख्य मंत्री बने। उन्होंने दिल्ली को फुली फंडेड बाय दिल्ली गवर्नमेंट 12 नए कॉलेजेस दिए। दिल्ली की आम आदमी पार्टी की सरकार टीचिंग स्टाफ को और नॉन टीचिंग स्टाफ को हाई कोर्ट के डायरेक्शन के बाद वेतन नहीं दे पा रही है। यह है – आम आदमी पार्टी की सरकार।

सभापति महोदया, मैं आपको बताना चाहता हूँ कि मोदी जी ने दिल्ली के लोगों के लिए शिक्षा के क्षेत्र में जो कुछ भी व्यवस्था की हैं, मैंने उसकी चर्चा की है। दिल्ली के अंदर एक नया कॉलेज पिछले 10 सालों में आम आदमी पार्टी की सरकार नहीं खोल पाई। दिल्ली के अंदर 50 नए कॉलेजेज खोलने का वायदा किया गया था। दिल्ली के अंदर 500 नए स्कूल खोलने की बात कही गई थी। दिल्ली में 78 स्कूल बंद कर दिए गए।

आदरणीय सभापति महोदया, आज दिल्ली के 60 प्रतिशत स्कूल में प्रिंसिपल्स नहीं हैं, 40 प्रतिशत स्कूल में वाइस प्रिंसिपल्स नहीं हैं और दिल्ली के 70 प्रतिशत स्कूल में साइंस की पढ़ाई नहीं है एवं 45 प्रतिशत स्कूल में कॉमर्स की पढ़ाई नहीं है। मैं पूछना चाहता हूँ कि हमारे बच्चे डॉक्टर्स-इंजीनियर्स कैसे बनेंगे? गेस्ट टीचर्स के साथ वायदा किया जाता है कि हम सरकार में आएं, तो हम दिल्ली के 25 हजार गेस्ट टीचर्स को रेग्युलराइज करेंगे। आज गेस्ट टीचर्स को नौकरी से बाहर किया गया है। आज दिल्ली के स्कूल में 25 हजार टीचर्स की कमी है।...व्यवधान)

आप इनके कारनामों सुन लीजिए। ये कहते हैं कि हमारा वर्ल्ड क्लास एजुकेशन मॉडल है। मैं आपको जानकारी देना चाहता हूँ कि 12वीं क्लास में दिल्ली छठे स्थान पर रही है, जबकि 10वीं क्लास में दिल्ली का स्थान 15वाँ रहा है।... (व्यवधान) दिल्ली का स्थान पटना, भोपाल, प्रयागराज और भुवनेश्वर के बाद है। ये है – वर्ल्ड क्लास एजुकेशन।... (व्यवधान) आप जरा सुनने का माद्दा रखिए।... (व्यवधान) आप सुनिए।

आदरणीय सभापति महोदया, मैं आज इस हाउस में विश्वास के साथ कह सकता हूँ कि इस दिल्ली को बहुत ही बेदर्दी के साथ आम आदमी पार्टी की सरकार ने लूटा भी है और इसको बर्बाद भी किया है। मैं यह कह सकता हूँ कि दिल्ली को महमूद गजनी ने भी लूटा, मोहम्मद गोरी ने भी लूटा, तैमूर लंग ने भी लूटा, नादिरशाह ने भी लूटा, अहमदशाह अब्दाली ने भी लूटा, अंग्रेजों ने भी लूटा और इस

दिल्ली को बहुत बेदर्दी के साथ आम आदमी पार्टी के नेताओं ने भी लूटा है।

आदरणीय सभापति महोदया, देश के प्रधान मंत्री जी के पास अपने रहने के लिए घर नहीं है। दिल्ली के मुख्यमंत्री कहते थे कि मैं मुख्यमंत्री बनूंगा तो दो कमरे के घर में रहूंगा, मैं आज इस ऑनरेबल हाउस को जिम्मेवारी के साथ जानकारी देना चाहता हूँ कि दिल्ली के मुख्यमंत्री ने, जो उनका पुराना घर था, कॉम्पिटेंट अथॉरिटी से अनुमति नहीं ली और उसको तोड़ दिया गया। उसके स्थान पर 179 करोड़ रुपये खर्च करके शीश महल बनाया। आदरणीय सभापति महोदया, उस पर 179 करोड़ रुपये खर्च हुए और उसके निर्माण पर 53 करोड़ रुपये खर्च हुए। अंग्रेज के समय के जो पेड़ लगे हुए थे, कॉम्पिटेंट अथॉरिटी से उनको काटने के लिए अनुमति नहीं ली गई और उनको काट दिया गया। जो शीश महल बनाया गया है, उन्होंने सबसे बड़ा पाप किया है कि उन्होंने कॉम्पिटेंट अथॉरिटी से उसका नक्शा भी पास नहीं करवाया है। बगैर नक्शा पास कराए, शीश महल बना दिया गया।

आदरणीय सभापति महोदया, उनके घर के बगल में 21 क्लास वन ऑफिसर्स के फ्लैट्स थे। उसमें एक जज भी रह रहे थे। उनके फ्लैट को तोड़ दिया गया। जज सभी को न्याय देते हैं, वे दिल्ली के मुख्यमंत्री से गुहार करते रहे कि मुझे थोड़ा समय दे दीजिए, मेरे बच्चे स्कूल जा रहे हैं, मैं थोड़े समय के बाद यह फ्लैट खाली कर दूंगा, लेकिन उनकी एक नहीं सुनी गई और 21 के 21 फ्लैट्स को तोड़ कर चीफ मिनिस्टर रेसिडेंस का हिस्सा बना लिया गया।

मैं आपको यह जानकारी भी देना चाहता हूँ कि उनके बगल में दिल्ली के होम सैक्रेट्री की कोठी थी, उनके बगल में डीडीए के वाइस चेयरमैन की कोठी थी, दोनों कोठियों को दिल्ली मुख्यमंत्री निवास का हिस्सा बना लिया गया। सीपीडब्ल्यूडी के नॉर्म्स क्या कहते हैं? यदि आप सड़क बना रहे हैं, घर बना रहे हैं, बनाइए, लेकिन क्या आप पीडब्ल्यूडी नॉर्म्स का पालन करेंगे या नहीं? दस करोड़ रुपये उस घर पर खर्च हो रहा था, उसे बढ़ाकर 53 करोड़ रुपये कर दिए गए और टेंडर नहीं बुलाए गए। मैं समझता हूँ कि देश में इससे बड़ा भ्रष्टाचार का दूसरा उदाहरण देखने को नहीं मिलेगा।

सभापति जी, मैं ऑनरेबल हाउस से कहना चाहता हूँ कि हमारा दिल रोता है कि कैसी दिल्ली थी और अब दिल्ली को कितना बदहाल बना दिया गया है। दिल्ली की यमुना को साफ करने के लिए

मोदी जी की सरकार ने साढ़े आठ हजार करोड़ रुपये उपलब्ध कराए। भारत सरकार के जल मंत्री, पहले नितिन गडकरी साहब थे फिर शेखावत जी हो गए, ने बार-बार दिल्ली की आम आदमी पार्टी सरकार के मुख्यमंत्री को चिट्ठी लिखी कि साढ़े आठ हजार करोड़ रुपये आखिर कहां खर्च हुए, इसकी जानकारी दें, इसका हिसाब-किताब दें। जल बोर्ड के खातों की तो सीएंडएजी से जांच नहीं करवाई जाती है जबकि हाई कोर्ट ने भी डायरेक्शन दी है। साढ़े आठ हजार करोड़ रुपये दिए थे ताकि दिल्ली के 24 गंदे नाले जो यमुना में गिरते हैं, वहां 24 सीवेज ट्रीटमेंट प्लांट्स बनाए जाएं, लेकिन दिल्ली में एक भी सीवेज ट्रीटमेंट प्लांट नहीं बनाया गया। दिल्ली की यमुना पहले से तीन गुना ज्यादा दूषित हो गई है।

सभापति जी, मैं इस ऑनरेबल हाउस को एक और इंटरस्टिंग बात बताना चाहता हूं। मैं आपको एक जानकारी देना चाहता हूं और आपको सुनकर हैरानी होगी कि सुप्रीम कोर्ट यमुना को साफ करवाते-करवाते थक गया तो उन्होंने एनजीटी को जिम्मेदारी दी कि यमुना की सफाई करवाए। एनजीटी भी यमुना की सफाई करवाते-करवाते थक गया क्योंकि दिल्ली की आम पार्टी सरकार सुनने के लिए तैयार नहीं थी। एनजीटी ने क्या आदेश दिया? एनजीटी ने दिल्ली के माननीय एलजी को आदेश दिया कि आप दिल्ली की यमुना को साफ करवाने की जिम्मेदारी लीजिए, इसके लिए हम एक कमेटी का गठन कर रहे हैं और इसका चेयरमैन आपको बनाया जा रहा है। दिल्ली के ऑनरेबल लैफ्टिनेंट गवर्नर ने दिन-रात लगकर कमेटी के मैम्बर्स के साथ, दिल्ली सरकार के अधिकारियों के साथ मिलकर यमुना का 11 किलोमीटर स्ट्रेच साफ करवाया और इसके बाद दिल्ली की आम आदमी पार्टी की सरकार सुप्रीम कोर्ट चली गई है कि एनजीटी ने दिल्ली के माननीय लैफ्टिनेंट गवर्नर को जो काम दिया है, इसे रोका जाए और सुप्रीम कोर्ट ने स्टे कर दिया। दिल्ली के ऑनरेबल एलजी ने एनजीटी के आदेश पर यमुना की सफाई का काम शुरू किया गया था, अगर स्टे नहीं दिया जाता तो आज यमुना की सफाई हो जाती।

मैं आज इस हाउस में खड़े होकर कह रहा हूं, आम आदमी पार्टी के नेताओं, आपने यमुना मैया के साथ पाप किया है। 8 फरवरी, 2025 को जब नतीजे आएंगे, यमुना मैया का श्राप आपको लगेगा, आज मैं यह बात इस हाउस में कह रहा हूं। आपका झगड़ा रामवीर सिंह से हो सकता है, आपका झगड़ा मोदी जी के साथ हो सकता है, लेकिन यमुना दूषित हो गई और इसी यमुना का पानी ट्रीटमेंट के बाद

लुटियंस जोन में हम सब लोग पीते हैं। यदि दिल्ली के ऑनरेबल एलजी ने एक शानदार और ऐतिहासिक पहल की थी तो उसका स्वागत होना चाहिए था, लेकिन उसका विरोध किया गया।

सभापति जी, केंद्र सरकार ने दिल्ली में पीने की पानी की समस्या को समाप्त करने के लिए दिल्ली जल बोर्ड को लगभग 7000 करोड़ रुपये से ज्यादा रकम उपलब्ध करवाई।

जो 7 हजार करोड़ रुपये दिए गए, उनका कोई हिसाब-किताब केन्द्र सरकार को दिया नहीं जा रहा है। दिल्ली के लोग बूंद-बूंद पानी के लिए तरस रहे हैं। दिल्ली के अंदर दिल्ली जल बोर्ड ने, यह बात मैं नहीं कह रहा हूँ, बल्कि दिल्ली जल बोर्ड की रिपोर्ट कह रही है। दिल्ली जल बोर्ड ने साढ़े सात हजार सैम्पल्स उठाये और उनमें से ढाई हजार सैम्पल्स फेल हो गए। डॉक्टर्स की रिपोर्ट यह है कि इस पानी को पीकर दिल्ली के लोगों का पेट खराब हो रहा है, लोगों की किडनी खराब हो रही है, लिवर खराब हो रहा है। आपके शासन में जल बोर्ड, हमारे एमपी साहब यहां बैठे हुए हैं, 600 करोड़ रुपये के मुनाफे में था और आज 75 हजार करोड़ रुपये के घाटे में चल रहा है। जल बोर्ड में सैकड़ों करोड़ रुपये के घोटाले हुए हैं। हाई कोर्ट ने बार-बार कहा कि खातों की जांच सी एंड एजी से कराई जाए। हाई कोर्ट के आदेश का पालन नहीं हुआ। आज तक खातों की जांच नहीं हुई, क्योंकि सैकड़ों रुपये का ... (व्यवधान) 2800 करोड़ रुपये का, चूंकि आगे जब दिल्ली में भाजपा की सरकार आ रही है, तो उसकी जांच-पड़ताल तो कराई जाएगी और उनके खिलाफ कार्रवाई तो होगी।

आदरणीय सभापति महोदया, दिल्ली के अंदर अनेक ऐतिहासिक विकास के कार्य आदरणीय श्री नरेन्द्र मोदी जी के द्वारा किए गए हैं और दूसरी तरफ आप देखते हैं कि जिन लोगों ने वायदा किया था कि हम दिल्ली में 50 कॉलेज खोलेंगे। हम दिल्ली में नए 500 स्कूल खोलेंगे। उन लोगों ने 500 स्कूल तो नहीं खोले, 50 नए कॉलेज तो नहीं खोले, लेकिन दिल्ली में एक ऐसी नई शराब नीति लाई गई, जिसके बारे में कहा गया कि यह वर्ल्ड क्लास एक्साइज पॉलिसी है। मैं बताना चाहता हूँ कि जब हाउस में इसके ऊपर चर्चा हो रही थी तो मैं लीडर ऑफ अपोजिशन था। यह कहा गया कि यह जो नई एक्साइज पॉलिसी लाए हैं, दिल्ली के युवाओं को, महिलाओं को आसानी से शराब सुलभ हो जाएगी। यह भी कहा गया कि दिल्ली सरकार की आय बढ़ जाएगी। यह भी कहा गया कि यह वर्ल्ड क्लास

एक्साइज पॉलिसी है। शराब के ठेकेदारों का कमीशन 2 परसेंट से बढ़ा कर 12 परसेंट कर दिया। दिल्ली के अंदर 20 हजार करोड़ रुपये की शराब हर साल बेची जाती है। कई हजार करोड़ रुपये शराब के ठेकेदारों की जेब में डाल दिया गया। शराब बेचने का समय रात को 10 बजे तक होता था, उसको बढ़ाकर 3 बजे तक कर दिया गया।

आदरणीय सभापति महोदया, रेजिडेंशियल एरियाज़ में जब शराब के हजारों ठेके खोले तो हमने दिल्ली के मुख्य मंत्री की आंख में आंख डालकर हाउस में खड़े होकर कहा था कि हम दिल्ली में रिहायशी क्षेत्रों में शराब के ठेके नहीं खुलने देंगे। अपने युवाओं को बर्बाद नहीं होने देंगे। हम भगवान की सौगंध खाते हैं कि यदि हम विफल हो गए तो हाउस की मैम्बरशिप छोड़कर चले जाएंगे। अरे, स्कूल खोलने वालों, कॉलेज खोलने वालों एक बोतल के साथ एक बोतल फ्री देने का काम शुरू कर दिया। स्कूल-कॉलेज खुले नहीं, अद्धा के साथ पच्चा फ्री, बोतल के साथ बोतल फ्री, यह हाल हमने दिल्ली का होते हुए देखा है। चूंकि आपने घंटी बजा दी है, मैं अंत में एक बात जरूर कहना चाहता हूं। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप अपनी बात कम्पलीट कीजिए।

श्री रामवीर सिंह बिधूड़ी : अभी शीश महल पर सुनाया तो है। ... (व्यवधान)

माननीय सभापति : रामवीर बिधूड़ी जी, प्लीज आप अपनी बात कम्पलीट कीजिए।

श्री रामवीर सिंह बिधूड़ी : सभापति महोदया, घंटी बज गई है। इन शब्दों के साथ, मैं अपने भाषण को समाप्त करने जा रहा हूं। 18 फरवरी, 2025 को हम आएंगे, दिल्ली को भ्रष्टाचारमुक्त, मोदी जी के सपनों की विकसित दिल्ली बनाएंगे।

मैं इन शब्दों के साथ राष्ट्रपति महोदया के अभिभाषण का जोरदार तरीके से समर्थन करता हूं। उनके प्रति बहुत-बहुत आभार व्यक्त करना चाहता हूं। आपने मुझे बोलने का अवसर दिया, आपके प्रति भी बहुत-बहुत आभार व्यक्त करना चाहता हूं।

हमारे जो अपॉजिशन के साथी हैं, वे छोटी-मोटी टोका-टाकी करते रहे, लेकिन दिल से तो वे भी सुनना चाहते थे कि जिस आदमी ने दिल्ली को पूरी तरह से बर्बाद करके रख दिया, इसको जितना भी टोका जाए, यह हाउस भी सुनना चाहता है, मैंने हाउस की यह भावना देख ली। यदि दिल्ली के लो सुन

रहे होंगे, तो आज उनके मुँह से आवाज़ निकल रही होगी कि दिल्ली की आम आदमी पार्टी की सरकार ने इस दिल्ली को बेदर्दी से लूटा है, इस दिल्ली को नरक में तब्दील कर दिया है। 8 फरवरी को, मोदी जी के मार्गदर्शन में दिल्ली में 50 से ज्यादा सीटें जीतकर भाजपा की सरकार बनेगी और मोदी जी का जो सपना है कि दिल्ली को वर्ल्ड क्लास सिटी बनाया जाए। दिल्लीवासियों का यह सपना मोदी जी के मार्गदर्शन में दिल्ली में बनने वाली भाजपा की सरकार पूरा करेगी। बहुत-बहुत धन्यवाद। जय हिंद।

श्री रवि शंकर प्रसाद (पटना साहिब) : माननीय सभापति जी, महामहिम राष्ट्रपति जी द्वारा दिये गये अभिभाषण पर माननीय सदस्य बिधूड़ी जी ने धन्यवाद का प्रस्ताव प्रस्तुत किया है, मैं उसका समर्थन करता हूँ।

भारत के संविधान के 75 वर्ष पूरे हो गये हैं। महामहिम राष्ट्रपति संसद के दोनों सदनों को संबोधित करती हैं। बजट सत्र है, बाकी सत्र हैं, नया सत्र होता है। यह एक स्थापित परम्परा है। सदन को यह बताना जरूरी है कि राष्ट्रपति भारत के सर्वोच्च संवैधानिक पद पर बैठते हैं या बैठती हैं। वे सेना के कमांडर-इन-चीफ भी होते हैं और भारत के संविधान के आर्टिकल 79 के मुताबिक वे संसद के पार्ट भी होते हैं। मुझे यह बताना बहुत जरूरी है कि,

“There shall be a Parliament for the Union, which shall consist of the President and two Houses, to be known respectively as the Council of States and the House of the People”.

महामहिम राष्ट्रपति संसद के पार्ट हैं। हम सभी का नैतिक दायित्व है, संवैधानिक दायित्व है कि हम उनका सम्मान करें।

महामहिम राष्ट्रपति द्रौपदी मुर्मू जी बहुत ही साधारण परिवार से आगे बढ़ी हैं। वे अपनी मेहनत, शिक्षा, लगन और सेवा-भाव से राज्यपाल बनीं। मैं कहना चाहूंगा कि राज्यपाल के पद से हटने के बाद वे अपने गाँव चली गईं। उनके परिवार में कई कष्ट हुए। उन्होंने बेटियों को पढ़ाने के लिए स्कूल खोला। बाद में, मुझे भारत के प्रधानमंत्री जी पर गर्व है कि उन्होंने एक वंचित आदिवासी समाज की एक योग्य नेत्री को भारत का राष्ट्रपति बनाया गया।

मैं यह बात बहुत ही शालीनता से कहना चाहूँगा कि पिछले दो वर्षों में, जब से वे राष्ट्रपति हैं, उन्होंने अपनी गरिमा, अपनी शालीनता से राष्ट्रपति के पद को एक नयी ऊँचाई दी है, यह मैं इस सदन में कहना चाहूँगा।

राजनीति में विरोध होता है, हम अपनी बात कहेंगे, वे अपनी बात कहेंगे, लेकिन विरोध का कोई स्तर होगा कि नहीं होगा, विरोध की कोई गरिमा होगी या नहीं होगी? यह सवाल मैं बड़ी जिम्मेवारी से आज इस सदन में रखना चाहता हूँ। महामहिम राष्ट्रपति जी के उद्बोधन के बाद, विपक्ष के एक बड़ी पार्टी की बड़ी नेत्री ने उनके बारे में क्या कहा- पूअर लेडी। ये शब्द हैं क्या? इसका क्या मतलब है? आज मैं बहुत गम्भीरता से यह विषय उठाना चाहता हूँ।... (व्यवधान) सभापति जी, मैंने किसी का नाम नहीं लिया है।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आपको भी बोलने का अवसर दिया जाएगा।

... (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू) : माननीय सदस्य ने किसी का नाम नहीं लिया है।... (व्यवधान)

SHRI RAVI SHANKAR PRASAD: I am not yielding. आप बैठ जाइए।... (व्यवधान)

महोदया, मैंने किसी का नाम नहीं लिया है।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप बैठ जाएं। आपको बोलने का अवसर दिया जाएगा।

... (व्यवधान)

श्री रवि शंकर प्रसाद : सभापति जी, राष्ट्रपति भवन को शायद पहली बार एक प्रेस रिलीज करके इसका प्रतिकार करना पड़ा और मैं उसे पढ़ना चाहता हूँ। The President office believes it might be the case that these leaders have not acquainted themselves with the idiom and discourse in the Indian language of Hindi and thus, formed a wrong impression. In any case, such comments are in poor taste, unfortunate and entirely avoidable. राष्ट्रपति जी के द्वारा जो टिप्पणी की गई है, वह मेरे पास है। मैं आज इस सदन में अपने भाषण में

महामहिम राष्ट्रपति जी के ऊपर जिम्मेदार लोगों के द्वारा जो टिप्पणी की गई है, उसकी बहुत भर्त्सना करना चाहता हूँ। यह गलत है, यह नहीं होना चाहिए था और हम सभी को महामहिम द्रौपदी मुर्मू जी पर बहुत गर्व है, जिस तरह से उन्होंने आचरण किया है, उन्होंने भाषण दिया है।... (व्यवधान)

महोदया, यह कोई नयी बात नहीं है, आज जब विषय निकला है तो उसको रखना जरूरी है। क्या यह पहली बार हुआ है? इस देश के विपक्ष का यह बड़ा परिवार है। वह समझता है कि हमारा इनटाइटलमेंट है इस देश पर राज करना। याद करिए, आज मैं कुछ कहना चाहता हूँ, देश के प्रथम राष्ट्रपति डॉ. राजेन्द्र प्रसाद जी के साथ क्या-क्या व्यवहार किया गया था। आज मैं डॉक्यूमेंट रखूँगा। वे देश के महान देता थे। वे मेरे अपने प्रदेश बिहार से आते थे। आज मैं सदन को बताना चाहता हूँ कि राजेन्द्र प्रसाद जी साधारण परिवार से, छपरा के स्कूल से उन्होंने कोलकाता बोर्ड में मैट्रिक में टॉप किया मतलब आज के बिहार, आज के झारखंड, आज के बंगाल, आज के बांग्लादेश, आज के ओडिशा और आज के असम में वे टॉप नंबर पर आये थे। ये राजेन्द्र प्रसाद जी थे। कोलकाता यूनिवर्सिटी में भी एलएलबी में टॉप, बीए ऑनर्स में टॉप, बहुत बड़े वकील बने, पटना हाई कोर्ट में वकालत की। मुझे लोगों ने बताया कि वर्ष 1920 में गांधी जी के कॉल पर उन्होंने वकालत छोड़ी, 20 हजार प्रति महीना उनकी वकालत थी, उसका त्याग कर दिया। बाद में वे जेल गए और संविधान सभा के अध्यक्ष के रूप में जो उन्होंने काम किया, सब लोग कहते हैं कि संविधान बनाने में उनकी बहुत महत्वपूर्ण भूमिका रही है। पंडित जवाहर लाल नेहरू कभी उनको राष्ट्रपति नहीं बनाना चाहते थे।... (व्यवधान)

सभापति जी, दुर्गादास देश के एक बहुत बड़े पत्रकार थे, उन्होंने 1959 में एक किताब लिखी इंडिया फ्रॉम कर्जन टू नेहरू एंड आफ्टर, इसके चैप्टर 13 में इसका विस्तार से जिक्र है कि नेहरू जी 1952 में उनको राष्ट्रपति नहीं बनाना चाहते थे। 1957 में भी उन्हें राष्ट्रपति नहीं बनाना चाहते थे।... (व्यवधान) जो व्यक्ति सरदार पटेल और मौलाना आजाद, इन दोनों ने कहा है, ... (व्यवधान) दुर्गादास जी देश के बड़े पत्रकार थे। एक बात और जानिए, यह बहुत जरूरी है। डॉ. राजेन्द्र प्रसाद का निधन वर्ष 1963 में हुआ, उस समय भारत के राष्ट्रपति राधाकृष्णन जी थे।

राधाकृष्णन जी ने नेहरू जी से कहा कि मैं उनके अंतिम संस्कार में पटना जाना चाहता हूँ और

आप भी चलिए। नेहरू जी ने कहा कि मैं फंड कलेक्शन करने के लिए राजस्थान जा रहा हूं इसलिए मैं नहीं जाऊंगा और आपको भी नहीं जाना चाहिए। मैं इस किताब से पढ़ रहा हूं और इसमें कोई छिपाने की बात नहीं है। मैं इस किताब के पेज 339 को पढ़ रहा हूं।

“Nehru told Radhakrishnan that he was going to Rajasthan to collect money for the Prime Minister's Relief Fund and would not be able to attend the former President's funeral in Patna. He added, I do not see any reason for you to go. Radhakrishnan replied, no, I think I must go and attend the funeral. That respect is due to him and must be paid. I think you should also give up your tour programme and come with me. But Nehru stuck to his programme.”

ये सभी रिकार्ड की बातें हैं। नेहरू जी भारत के प्रथम राष्ट्रपति के अंतिम संस्कार में नहीं गए। आज यहां बात हो रही है, तो इस किताब की एक बात और कोट करना चाहता हूं। मैं सदन के सामने रखना चाहूंगा कि मौलाना आजाद के साथ दुर्गादास जी हर रविवार को कॉफी पीते थे और उन्होंने अपने मरने से दो साल पहले एक बात कही थी क्योंकि हर रविवार दुर्गादास जी मौलाना आजाद से मिलते थे। मैं उस बात को सदन के सामने रखना चाहता हूं।

“Azad revised his opinion of Nehru in the last two years of his life”

... (*Interruptions*)

आप इस बात को सुनें।

“Indeed, he went to the extent of expressing regret for being unfair to Patel and asserting that he was sure the country would have been better off if Sardar Vallabhbhai Patel had been the Prime Minister.

What motivated this change? Toward the end of his life, Azad realised that the best protection for Muslims was the goodwill of Hindus and a strong Government. He told me that he had come to the conclusion that Nehru's

policies had weakened the administration.”

मैं साठ साल पहले की किताब पढ़ रहा हूँ।... (व्यवधान) महोदया, यह सवाल सिर्फ डॉ. राजेन्द्र प्रसाद का नहीं है, याद कीजिए फ़ख़रुद्दीन अली अहमद भारत के राष्ट्रपति थे। इमरजेंसी लगाई गई थी। हम लोगों ने संघर्ष किया था और उनसे बिना केबिनेट की अप्रूवल के इमरजेंसी साइन कराई गई, यह सम्मान ये लोग राष्ट्रपति को देते हैं।... (व्यवधान) ज्ञानी जैल सिंह के साथ राजीव गांधी का क्या व्यवहार था, यह सब रिकार्ड की बात है और हम सभी जानते हैं।... (व्यवधान) मैं यह कहना चाहता हूँ कि इन लोगों का बस चलता तो प्रणब मुखर्जी जी को ये कभी भारत का राष्ट्रपति नहीं बनने देते। उन्होंने सम्मान से काम किया और यह हमारी सरकार है जिसने उन्हें भारत रत्न भी दिया।... (व्यवधान) माननीय राष्ट्रपति महामहिम द्रौपदी मुर्मू जी के साथ जो टिप्पणी की गई, वह कोई नई बात नहीं है। यह इनकी परम्परा में है। यह इनका पालिटिकल डीएनए है।... (व्यवधान) माननीय मित्रों ने साफ कहा कि they have got a chronic habit of insulting the Rastrapati of India यह उनकी परम्परा बन गई है और यह बात मैं बहुत जिम्मेदारी से बोल रहा हूँ। डॉ. राजेन्द्र प्रसाद, डॉ. राधा कृष्णन, श्री फ़ख़रुद्दीन अली अहमद, ज्ञानी जैल सिंह, श्री प्रणब मुखर्जी और अब माननीय द्रौपदी मुर्मू के साथ ऐसा किया, यह समझना बहुत जरूरी है।

महोदया, राष्ट्रपति जी ने अपने अभिभाषण में कहा है कि तीसरी बार जीतने पर सरकार की विकास की गति को नई दिशा मिली है। वे पहली जीत पर ही वर्ष 2014 में परेशान थे। वर्ष 2019 में और ज्यादा परेशान हो गए। अब तीसरी बात जीत गए तो कहने लगे कि कमजोर हो गए हैं। जनता ने जवाब दिया और हरियाणा में कस कर पिट गए। उसके बाद जनता को लगा कि मोदी जी को और मजबूत करना है तो महाराष्ट्र में इन्हें और कस कर पीट दिया और अब आठ तारीख को दिल्ली की बारी है।

सभापति महोदया, ये इतने सिमट गए हैं, इतने सिमटते जा रहे हैं, फिर भी इनमें वही अहंकार है, वही गुरुर है, यह मुझे आज तक समझ में नहीं आया। थोड़ा तो सम्मान करना सीखिए।

कल मैंने हमारे विपक्ष के गुणी नेता का एक वक्तव्य देखा कि ‘हम संविधान बदलना चाहते हैं, वे संविधान बदलने नहीं देंगे।’ बदलने की बात कौन कह रहा है? यह आलाप तो आप दो सालों से, तीन

सालों से कर रहे हैं। लेकिन, मैं उनसे कहूंगा कि आप संविधान बचाने की बात करते हैं तो पहले संविधान के संरक्षक राष्ट्रपति जी का सम्मान करना सीखिए। यह मैं कहना चाहता हूं। मैंने आर्टिकल-75 को जान-बूझ कर पढ़ा कि राहुल गांधी जी पढ़ें और समझें। वे तो होमवर्क करते नहीं हैं, आप जानती हैं।... (व्यवधान)

सभापति जी, माननीय राष्ट्रपति जी ने एक नयी ऊर्जा की बात की है। कुम्भ में जो महान आयोजन चल रहा है, राष्ट्रपति जी ने उसकी भी चर्चा की है। कल रात तक खबर मिली कि उसमें 35 करोड़ लोग स्नान कर चुके हैं। जो एक हादसा हुआ, उसके लिए उन्होंने दुःख भी प्रकट किया। उसकी भी जांच चल रही है और उस जांच में भी षड्यंत्र की बू आ रही है। जब पूरी जांच रिपोर्ट सामने आएगी तो वह हादसा किसने करवाया, उन्हें शर्म से झुकना पड़ेगा, यह भी मैं कहना चाहता हूं।... (व्यवधान)

सभापति जी, मुझे एक बात जरूर कहनी है कि कुम्भ का नाम सुनते ही और सनातन का नाम सुनते ही उनको परेशानी क्यों हो जाती है, उन्हें क्या हो जाता है? इस सदन में एक बात मैं साफ-साफ कहना चाहता हूं कि 'सनातन का अपमान, नहीं सहेगा हिन्दुस्तान', यह आप जान लीजिए।... (व्यवधान) हमें गर्व है कि हमारे देश में सनातन परम्परा है।

सभापति जी, मैं बड़ी विनम्रता के साथ एक बात और कहूंगा, हजारों सालों में तो लोग सनातन को कमजोर नहीं कर सके, तो ये लोग क्या हैं, जो सनातन को कमजोर कर पाएंगे? ... (व्यवधान)

सभापति जी, माननीय राष्ट्रपति जी ने नयी ऊर्जा की बात की है, देश में बदलाव का भी संकल्प लिया है। बदलाव कैसे होता है? कुछ लोग बदलाव की बात करते हैं और कुछ लोग बदलाव की बात ही नहीं करते, बल्कि बदलाव को करके दिखाते हैं। यह आप जान लीजिए। जैसे 'गरीबी हटाओ' का एक बहुत बड़ा नारा चला था, लेकिन क्या हुआ? यहां पर अगर मोदी जी ने कहा कि 'मेरी सरकार गरीबों के लिए जीएगी, किसानों के लिए जीएगी', तो उसे उन्होंने करके दिखाया है। राष्ट्रपति जी ने अपने अभिभाषण में उसकी चर्चा की है। 80 करोड़ लोगों को खाना मिल रहा है या नहीं और वह कितने वर्षों से मिल रहा है? सैकड़ों की संख्या में शौचालय बने हैं या नहीं? 11 करोड़ किसानों के अकाउंट्स में 41,000 करोड़ रुपये जाते हैं या नहीं जाते हैं? आज गांव की सड़कें बनी हैं या नहीं बनी हैं? ये सारे

स्कूल्स हों, अस्पताल हों, आयुष्मान भारत योजना हो, गरीबों की सेवा हो, 'लखपति दीदी' हो या 'ड्रोन दीदी' हो, ये भारत के बदलाव के लिए नए कार्यक्रम हैं, जो बिना किसी घोटोले के चल रहे हैं, ईमानदारी से चल रहे हैं।

जब वर्ष 2014 में मोदी जी की सरकार आई थी, पहली बार जिसका ज़िक्र माननीय राष्ट्रपति जी ने किया है, तो उस समय क्या था? सभापति जी, मैं उस समय उस हाउस में था। हमने कहा कि अब एक-दो घोटाला हो गया है, थोड़ी शांति हो। फिर नया घोटाला आ गया। कभी कोयला घोटाला है, कभी 2जी घोटाला है, कभी कॉमनवेल्थ घोटाला है, कभी अंतरिक्ष का देवास घोटाला है। सभापति जी, यह शरीर पंच तत्व से बनता है। बाद में मालूम हुआ कि उनकी सरकार को यह बताया गया था कि पंचतत्व का सिद्धांत तब तक सफल नहीं होगा, जब तक पांचों तत्वों में घोटाला नहीं करोगे। अब आप देख लीजिए कि ज़मीन का घोटाला कर के दिखाया। आकाश का घोटाला, हैलिकॉप्टर घोटाला कर के दिखाया। वायु का 2जी घोटाला कर के दिखाया। जल में सबमरीन घोटाला कर के दिखाया। यह नहीं छोड़ा तो पाताल में भी चले गए और कोयला घोटाला कर दिया। ये लोग क्या बोलेंगे? आज जो स्थिति आ रही है, मोदी जी की सरकार ईमानदारी से काम करती है। ... (व्यवधान) मैं इनकी खीज को समझता हूँ। राजीव गांधी का एक वक्तव्य था कि मैं दिल्ली से एक रुपया भेजता हूँ, और ज़मीन पर 15 पैसे पहुंचते हैं। मोदी जी की सरकार में सौ रुपये भेजते हैं, तो गांवों में सौ रुपये डिजिटल तरीके से पहुंचते हैं। यह अंतर है।

सभापति जी, मैं थोड़ा देश की अर्थव्यवस्था के बारे में बोलना चाहता हूँ। क्योंकि महामहिम राष्ट्रपति जी ने उसकी चर्चा की है। बाकी हमारे बहुत ही गुणी मित्र रामवीर बिधुड़ी जी ने शौचालय कितने बने, क्या बने, वह चर्चा की है तो मैं उसको रिपीट नहीं करूंगा। लेकिन अर्थव्यवस्था पर कुछ बोलना ज़रूरी है। याद कीजिए कांग्रेस वालो! वर्ष 2014 में भारत की अर्थव्यवस्था फ्रेजाइल फाइव थी। मलतब इतनी कमज़ोर पांच में कि कब गिर जाए, पता नहीं। आज मैं अपना एक व्यक्तिगत अनुभव इस हाउस में बताना चाहता हूँ। सभापति जी, मैं वर्ष 2013 में एक सेमिनार को एड्रेस करने न्यूयॉर्क गया था। उस समय मैं राज्य सभा में विपक्ष का उपनेता था। मैं एक निजी यात्रा पर था। जब वहां मालूम हुआ कि मैं

आया हूँ, तो जितने भी भारत में पूंजी निवेशक थे, वे सभी कहने लगे कि हम आपसे मिलना चाहते हैं। वे बोले कि हमारा पैसा सेफ है कि नहीं है? क्या हिंदुस्तान की अर्थव्यवस्था डूबने जा रही है? सभापति जी हम उनकी तरह नहीं हैं, जो विदेश में जा कर भारत की आलोचना करें। हमने एक ही बात कही कि भारत ठीक होगा। उन्होंने पूछा कि क्या आपकी सरकार आ रही है? हमने कहा कि जरूर आ रही है और भारत की अर्थव्यवस्था मजबूत करेगी। आज फ्रेजाइल फाइव से भारत की इकोनॉमी टॉप फाइव में पहुंच गई है।

सभापति जी, क्या वर्ल्ड बैंक, क्या इनवेस्टर्स, इन सभी ने भारत की अर्थव्यवस्था की भूरि-भूरि प्रशंसा की है। मुझे मालूम है कि यह उनको पचता नहीं है। इसलिए उनकी परेशानी मैं समझता हूँ। अगर आपको पांचवीं अर्थव्यवस्था से परेशानी है, तो हम तीसरी भी कर के दिखाने वाले हैं। आप देखिए, भारत की अर्थव्यवस्था दुनिया की तीसरी सबसे बड़ी अर्थव्यवस्था बन कर दिखाएगी।

महोदया, पूंजी निवेश कैसे होता है, यह बहुत बेसिक बात समझने की जरूरत है। आपके यहां सरकार कैसी है। सरकार स्टेबल है कि नहीं, पॉलिसी स्टेबल है या नहीं, निर्णय ईमानदारी से होते हैं या नहीं, ये सब बातें देखनी पड़ती हैं। जब यह होता है, तो जनता भारत की उद्यमशीलता पर विश्वास करती है। आज देखिए, माननीय राष्ट्रपति जी ने भारत के डिजिटल बदलाव की चर्चा की है। डिजिटल बदलाव क्या है? डिजिटल इंडिया, मेक इन इंडिया, स्टार्टअप इंडिया, स्टैंडअप इंडिया, ये सब जो कार्यक्रम शुरू किए गए, आधार का कितना विरोध इन लोगों ने किया था। आज आधार के माध्यम से जो डिजिटल बायोमीट्रिक्स हैं, वह सीधा आपके अकाउंट में पहुंच रहा है। 135 करोड़ आधार कार्ड हैं।

सभापति महोदया, 120 करोड़ मोबाइल फोन्स हैं, जिसमें 95 करोड़ स्मार्ट फोन्स हैं और सभी में इंटरनेट है। आज गांव-गांव में लोग मोबाइल का उपयोग करते हैं, गुगलिंग करते हैं, सर्फिंग करते हैं, यह देश में बदलाव हुआ है। कोरोना के समय वर्क फ्रॉम होम हुआ या नहीं, अदालतों में सुनवाई हुई या नहीं, स्कूलों में पढ़ाई हुई या नहीं। पूरा देश डिजिटल इन्फ्रास्ट्रक्चर से चला, आज डिजिटल पेमेंट की चर्चा महामहिम राष्ट्रपति जी ने की। भारत की डिजिटल पेमेंट दुनिया का 50 परसेंट है। जब गरीब आदमी इम्पॉवर होता है तो इनको परेशानी होती है। एक ऑटो वाला, एक रिक्शा वाला, सब्जी वाला

भी आजकल डिजिटल पेमेंट कर रहा है। इससे इनको परेशानी होती है कि मोदी जी ने क्या कर दिया। हम करते रहेंगे क्योंकि हमारे पास बदलने की हिम्मत है, हमारे नेता की जो सोच है उसको हम जमीन पर उतारते हैं।

एक-दो बात विदेश नीति और रक्षा नीति पर कहना चाहता हूँ, जिसकी चर्चा महामहिम राष्ट्रपति जी ने अपने अभिभाषण में की है। याद कीजिए, इनकी सरकार में क्या आलम था, देश के सैनिकों के पास बुलेटप्रूफ जैकेट नहीं थी, इसकी चर्चा सदन में बहुत हुई है, याद है न। आप रिकार्ड देख लीजिए, अगर बाहर से वेपन नहीं पहुँची तो लड़ाई करना मुश्किल। आज मोदी जी की अगुवाई में भारत में मेड इन इंडिया केवल डिफेंस प्रोडक्ट्स ही नहीं बना रहा है बल्कि दूसरे देशों को लगभग बीस हजार करोड़ रुपये का एक्सपोर्ट भी कर रहा है। अभी दो बड़े-बड़े युद्धपोत मेड इन इंडिया माननीय प्रधानमंत्री जी ने डेडिकेट किये हैं। सरहद पर सड़कें बनी हैं, लद्दाख से निकलकर अरुणाचल पहुँच जाइए, आपको हर जगह सड़कें मिलेंगी।

आज मैं सदन में एक बात कहना चाहता हूँ, पहले क्या हाल था? इनके पूर्व के डिफेंस मिनिस्टर का स्टेटमेंट ऑन रिकार्ड है कि सरहद पर सड़कें नहीं बनाएंगे, क्योंकि हमें चीन को इर्रिटेट नहीं करना है, ... (व्यवधान) यह रिकार्ड पर है। मैंने किसी का नाम नहीं लिया है। ... (व्यवधान) गडकरी जी हमारी पार्टी के अध्यक्ष थे, उन्होंने कश्मीर की स्थिति का अध्ययन करने के लिए एक कमेटी बनायी थी, राजनाथ जी उसके अध्यक्ष थे। मैं उसका सचिव था, हम लोग लद्दाख गए थे। हमें वहां बताया गया।

SHRI HIBI EDEN (ERNAKULAM): Hon. Chairperson, I have a Point of Order.

....(Interruptions)

माननीय सभापति : क्या पाइंट ऑफ ऑर्डर है?

SHRI RAVI SHANKAR PRASAD: I am not yielding.(Interruptions)

SHRI HIBI EDEN: Madam, I have a Point of Order under Rule 352 – Rules to be Observed while speaking, which says,

‘A Member shall not make a personal reference by way of making an allegation

imputing a motive to or questioning the bona fides of any member of the House.'

The hon. Member has been continuously referring to Shri Rahul Gandhi ji and the former Defence Minister while speaking. He himself was the former Law Minister. He knows the rules and procedures of the House.(Interruptions) He is making an allegation with regard to China, which is baseless.(Interruptions) It is totally politically motivated. So, it has to be removed from the records.(Interruptions)

श्री रवि शंकर प्रसाद : सभापति महोदय, मैं अपनी सीमाओं को समझता हूँ, इसका कोई आधार नहीं है। मैं एक सार्थक आलोचना कर रहा हूँ, मैंने राष्ट्र की सुरक्षा के मामले में किसी का नाम नहीं लिया है। हम लोग लद्दाख गए थे, वहां पर मुखिया लोगों ने कहा कि ग्रामीण सड़कें नहीं बन रही हैं, क्यों नहीं बनती हैं।

उन्होंने कहा कि उधर से विरोध होता है। हमने सेना के लोगों से बात की। उन्होंने कहा कि दिल्ली से आदेश है कि चीन को इरिटेड नहीं करना है। ... (व्यवधान) यहां पर आकर मैंने सवाल किया था। मैं राज्य सभा में था। मुझे कहा गया कि रवि जी, यह सवाल मत पूछिए। यह बहुत सेंसिटिव है। आज हमारे मोदी जी की सरकार है। कोई कुछ भी कहे, लद्दाख से अरुणाचल प्रदेश तक सड़कें बन गई हैं और उस पर सेना की गाड़ी दौड़ती है। ... (व्यवधान) ये क्या बात करेंगे? एक पिटाई उरी में की थी और दूसरी पिटाई कहीं और की है। क्या अब कोई दिल्ली और मुंबई जैसे हमले की हिम्मत कर सकता है? ... (व्यवधान) पुलवामा में अटैक हुआ तो पिटाई करके ठंडा कर दिया। यह हमारी हिम्मत है। ... (व्यवधान)

सभापति महोदय, आज कश्मीर का चुनाव हो गया। ये लोग हल्ला करते थे कि अनुच्छेद – 370 हटेगा तो तूफान आ जाएगा, भूचाल आ जाएगा। अभी हमारे एक साथी ने सही कहा कि ये लोग बोलते थे कि खून की नदी बहेगी। आज मुझे अपने नेता नरेंद्र मोदी जी के लीडरशिप पर गर्व है। उन्होंने

हिम्मत दिखाई और करके दिखाया।

आज मैं माननीय गृह मंत्री अमित शाह जी का भी अभिनन्दन करना चाहूंगा कि उन्होंने हिम्मत के साथ पूरे मामले को क्रियान्वित किया। आज वहां कितनी शांति है, यह आपने देखा है। जिस लाल चौक पर पाकिस्तान का झंडा लहरता था, आज वहां तिरंगा लहरता है और भारत माता की जय होती है। ... (व्यवधान) अगर कोई पाकिस्तान की शह पर घुस गया तो उसकी जिन्दगी दो दिन की होती है। उसमें उसका सफाया हो जाता है। क्या अंतर है? अंतर यही है कि हमारे प्रधानमंत्री जी ने एक बात साफ कही है कि पहली गोली तुम नहीं चलाओगे, लेकिन अगर उधर से गोली चली तो तुम गिनती नहीं करोगे, जब तब ठंडा नहीं कर दोगे। यह फ्रीडम उन्होंने दी है। जब देश के नेता देश की सेना के साथ बहादुरी के साथ खड़े होते हैं तो देश के जवानों में नई हिम्मत आती है।

सभापति महोदया, आज मैं बहुत गर्व से बोलता हूं। मैं राजपथ पर अपने देश की बेटियों को कमांड करते हुए देखता हूं। आजकल मैं देखता हूं कि जब देश की पायलट बेटियां राफेल फाइटर प्लेन उड़ाती हैं तो देश में एक नया उत्साह बनता है, चाहे वह ड्रोन दीदी हो, जेट की पायलट दीदी हो, बीमा सखी हो या बीएसएफ, सीआरपीएफ की हमारी बहनें हों, जो सरहद पर सुरक्षा करती हैं। उन्होंने देश की बेटियों को एक नया सम्मान दिया है। इसके बारे में महामहिम राष्ट्रपति जी ने अपने अभिभाषण में भी कहा है। यह इसीलिए हुआ, क्योंकि जब हम कहते हैं 'सबका साथ, सबका विकास, सबका प्रयास' तो इस देश की बेटियां भी उसमें आती हैं। मोदी जी ने कहा है कि देश की बेटियों का विकास बहुत जरूरी है। यही सोच थी, जिसके कारण एक वंचित समाज की अपनी नेत्री द्रौपदी मुर्मू जी को भारत का राष्ट्रपति बनाया गया। यह भी उसी सोच का परिणाम है। ये लोग हम लोगों से क्या बात करेंगे? देश का बदलाव कैसे होता है, यह हम लोगों ने करके दिखाया है। क्या अर्थशास्त्र, सुरक्षा, एम्पॉवरमेंट, महिलाओं का एम्पॉवरमेंट या डिजिटल आप सभी क्षेत्रों में देखिए, इसे कहते हैं बदलाव। किसान और किसानों की बात तो बहुत की गई है, मैं उसको नहीं दोहराऊंगा, लेकिन किसानों के बारे में हम लोगों की सोच क्या है? ... (व्यवधान) अरे भाई जरा 1984 की घटना को याद रखो। हमसे बहस मत करो, चुप रहो। 1984 में क्या हुआ था, आप उनके साथ खड़े हों और शांत हो जाइए। ... (व्यवधान)

सभापति महोदया, मैं आपसे एक बात कहना चाहूंगा और यह बात बताना बहुत महत्वपूर्ण है। क्या सबकी चिंता की गई है या नहीं?

मैं आज इस सदन में बहुत जिम्मेवारी के साथ एक बात कहना चाहता हूँ। अगर प्री गैस दी गई, तो क्या उसमें हिन्दू-मुसलमान देखा गया? अगर ग्रामीण सड़कें बनी हैं, तो क्या यह कहा गया कि यहां पर अल्पसंख्यक का परिवार रहता है, यहां की सड़क को साइड कर दो? क्या ऐसा कहा गया? अगर नेशनल हाइवे बना, तो क्या कुछ लोगों को छोड़ दिया गया? कभी नहीं, हमें कोई वोट दे या न दे, हम कहते हैं कि सबका साथ, सबका प्रयास, तो हम सबके लिए काम करते हैं। यह काम करके दिखाया है।

सभापति जी, उत्तर प्रदेश-बिहार की बात कहने की जरूरत नहीं है। मैं बिहार से आता हूँ। अभी मैं उसकी चर्चा करने जा रहा हूँ। वहां पर क्या हुआ? मुख्यमंत्री कहते थे कि यहां पर सड़क मत ले जाओ, हमें वोट नहीं मिला है। क्या यह सच्चाई है या नहीं? यूपी की सच्चाई है या नहीं? यह सोच हमारे मोदी जी की है और हम लोगों ने इतनी ईमानदारी से कहा कि सबको एक निगाह से देखो।

सभापति जी, मैं बिहार से आता हूँ। अब बिहार में मखाना बोर्ड बनेगा, तो बड़ी हाय-तौबा मची हुई है। गोपाल जी ठाकुर कहां हैं? यहां पर हैं। मैंने उस क्षेत्र में बहुत काम किया है। गोपाल जी हैं, अशोक यादव जी हैं, हम लोग बहुत घूमे हैं। मखाना कौन उगाता है? जो सबसे दलित होते हैं, वे मखाना उगाते हैं। मखाना की संभावना बहुत थी, हम लोगों का भी आग्रह था, वहां के सांसदों ने भी कहा था। वे पूछ रहे हैं कि बिहार में मखाना बोर्ड क्यों बन रहा है।

सभापति जी, मेरी बुद्धि थोड़ी चकरा गई। मुझे लगा कि इस सदन में कुछ बताना जरूरी है। चाय बोर्ड कहां है- कोलकाता में है। रबड़ बोर्ड कहां है- कोट्टयम (केरल) में है। असम के बाद पश्चिम बंगाल में सबसे अधिक चाय पैदा होती है। केरल में रबड़ पैदा होती है। कॉफी बोर्ड कहा है- कर्नाटक में है। कॉटन कॉर्पोरेशन ऑफ इंडिया कहां है- मुंबई में है, क्योंकि महाराष्ट्र में सबसे अधिक कॉटन का उत्पादन होता है। तंबाकू बोर्ड कहां है- गुंटूर (आंध्र प्रदेश) में है। भारतीय मसाला बोर्ड कहां है- कोचीन (केरल) में है। क्या केरल में मखाने का उत्पादन होता है? इसका क्या मतलब है? अरे बिहार में मखाने का उत्पादन होता है, तो मखाना बोर्ड तो बिहार में ही खुलेगा।...(व्यवधान)

सभापति जी, हम लोग बचपन में एक नारा सुनते थे कि पढ़ना-लिखना सीखो। मैं आज कांग्रेस के मेरे मित्रों से कहूंगा कि होमवर्क करना सीखो, पढ़ना-लिखना सीखो।...(व्यवधान) बिहार का विकास क्यों नहीं होगा? बिहार इस देश का हिस्सा है। अब कह रहे हैं कि सिर्फ दिल्ली और बिहार के चुनाव के लिए यह बजट आया है। आप वन नेशन, वन इलेक्शन की बात मान जाइए, जो मोदी जी कह रहे हैं कि एक देश, एक चुनाव, तो सारी परेशानी खत्म हो जाएगी।

सभापति जी, क्या मिडिल क्लास के लोग सिर्फ दिल्ली में रहते हैं? क्या बिहार में नहीं हैं, क्या मुंबई में नहीं हैं, क्या गुजरात में नहीं हैं, क्या कोलकाता में नहीं हैं, क्या चेन्नई में नहीं हैं, क्या केरल में नहीं हैं? यह कौन-सी सोच है कि मिडिल क्लास को जो दिया गया है, वह सिर्फ यहां के लिए दिया गया है? यह सोच बहुत गलत है।...(व्यवधान) जहां तक बिहार की बात है। मैं आज बिहार के बारे में एक बात कहना चाहूंगा कि मुझे गर्व है कि मैं पूर्वांचली हूं।...(व्यवधान)

डॉ. मोहम्मद जावेद (किशनगंज) : एएमयू किशनगंज का क्या हुआ?...(व्यवधान)

माननीय सभापति : माननीय सदस्य, आप बैठ जाइए।

... (व्यवधान)

श्री रवि शंकर प्रसाद : सभापति जी, महामहिम राष्ट्रपति जी ने अपने अभिभाषण में पूर्वोत्तर के विकास की चर्चा की है और पूर्वोदय की भी चर्चा की है। मुझे गर्व है कि मैं भारतीय हूं, मुझे गर्व है कि मैं बिहारी हूं और पटना का सांसद हूं। विकास होना चाहिए, सबका विकास होना चाहिए।...(व्यवधान)

14.00 hrs

माननीय सभापति जी, आज जो लोग कह रहे हैं तो मेरा एक परिचय और भी है कि मैं सांसद भी हूं तथा पेशे से वकील भी हूं। मुझे प्रभु रामलला और हिंदुओं के अयोध्या के केस में बहस करने का लखनऊ हाई कोर्ट बेंच में सौभाग्य मिला। चारा घोटाला और अलकतरा घोटाले में सीबीआई इन्क्वायरी कराने वाला वकील भी मैं ही हूं। स्वर्गीय सुशील मोदी हमारे पिटीशनर थे। उन 15 सालों में बिहार में क्या होता था, कितनी लूट होती थी, कितना भ्रष्टाचार था, यह सभी जानते हैं। जब आज बिहार बदल रहा है तो परेशानी हो रही है?

14.01 hrs*(Hon. Speaker in the Chair)*

जब आज बिहार आगे बढ़ रहा है तो दर्द हो रहा है। आज बिहार का विकास हो रहा है, हमें बहुत प्रसन्नता है। ... (व्यवधान) ठीक है, आप बैठिए। इस पूर्वांचल से बाबू कुंवर सिंह आते हैं, पूर्वांचल से विद्यापति आते हैं, इसी पूर्वांचल से भिखारी ठाकुर आते हैं, इसी पूर्वांचल से स्वर्गीय राजेंद्र प्रसाद और लोक नायक जयप्रकाश नारायण आते हैं, इसी पूर्वांचल से रामधारी सिंह दिनकर आते हैं और इसी पूर्वांचल से भारत रत्न गरीबों के मसीहा कर्पूरी ठाकुर आते हैं, जिन्होंने विकास का काम किया है। पूर्वांचल में पूर्वी उत्तर प्रदेश भी है। हमारे प्रधानमंत्री जी तो काशी से ही सांसद हैं, पूर्वांचल से सांसद हैं। यहां पूर्वांचल से काफी सदस्य बैठे हुए हैं। हमारे धर्मेन्द्र यादव जी कहां बैठे हुए हैं? क्या वह है या गायब हो गए हैं? धर्मेन्द्र बाबू ध्यान रखिए कि आजमगढ़ भी पूर्वांचल में आता है। ... (व्यवधान)

सर, आज पूर्वांचली दिल्ली में बसे हुए हैं, देश भर में बसे हुए हैं। आप मुझे पांच मिनट का समय दीजिए, मैं सदन में आज एक बात कहना चाहूंगा। ये पूर्वांचली, पूर्वी उत्तर प्रदेश और बिहार के लोग 150 वर्ष पहले अंग्रेजों के द्वारा गुलाम बनाकर मॉरीशस, टोबैगो, फिजी कहां-कहां नहीं गए? वहां पर एक गिरमिटिया घाट है। मैंने यह जानने की कोशिश की कि वह गिरमिटिया क्यों है? यह बताया गया कि उनको गिरमिट घाट पर लेकर आते थे। आज उस संघर्ष से वहां से राष्ट्रपति और प्रधानमंत्री बने। हमें उन पूर्वांचलियों का सम्मान करना चाहिए। आज पूर्वांचलियों को लेकर कुछ लोगों के मन में परेशानी है, लेकिन भारत का भी विकास होगा, नॉर्थ ईस्ट का भी विकास होगा और पूर्व उदय भी होगा। महामहिम राष्ट्रपति जी ने यह एक बात कही है।

सर, जो एक अंतिम बात मुझे कहनी है, वह यह है कि सरदार पटेल के 150 वर्ष पूरे हो गए हैं और आज हम उनकी जयंती मना रहे हैं। क्या हमने उनके साथ न्याय किया? बड़े सम्मान से महामहिम राष्ट्रपति ने उनको याद किया है। मैंने दुर्गादास की किताब से कई चीजें पढ़ी और मैं फिर रिपीट करना चाहूंगा कि सरदार पटेल वर्ष 1950 मरे, लेकिन उनको भारत रत्न वर्ष 1991 में मिला। ऐसा क्यों? वह देश के रत्न थे। उन 550 रियासतों में एक को छोड़कर बाकी सब रियासतें सरदार पटेल ने हैंडल की थीं और वहां कोई समस्या नहीं है। उनमें से एक कश्मीर को नेहरू जी ने हैंडल किया और नरेंद्र मोदी

को उसको संभालने के लिए आना पड़ा तथा आज वहां पर चुनाव हुए हैं। सरदार पटेल के साथ यह अन्याय क्यों? मैं आज उनकी 150वीं जयंती पर यह बात उठाना चाहूंगा। इस बात को समझना बहुत जरूरी है कि वर्ष 1991 में भारत के प्रधानमंत्री कौन थे? उस समय नरसिम्हा राव प्रधानमंत्री थे। अगर वर्ष 1991 में परिवार के लोग प्रधानमंत्री होते, फिर भी यह काम नहीं होता। यह काम अटल बिहारी वाजपेई को ही करना पड़ता। मौलाना आजाद वर्ष 1959 में मरे। वह एक महान देशभक्त थे। आपने उनको भारत रत्न नहीं दिया, क्यों नहीं दिया?

आपने बीच में बहुतों को दिया, इसमें हमें कोई आपत्ति नहीं है। लेकिन सरदार पटेल को क्यों नहीं दिया गया, मौलाना आजाद को क्यों नहीं दिया गया? मौलाना आजाद को भारत रत्न वर्ष 1992 में मिला। वह वर्ष 1959 में मरे और इतने दिनों के बाद उनको दिया गया। यह इनकी सोच है। अटल जी की बात याद आती है कि छोटी सोच से कोई बड़ा नहीं होता। लेकिन सरदार पटेल की आलोचना क्यों, मौलाना आजाद की आलोचना क्यों? क्योंकि दोनों नेहरू जी से सवाल पूछते थे। मैंने डॉक्यूमेंट्स से उनको दिखाया है। आज भारत को आजाद हुए 75 वर्ष हो गए हैं तो हमें लगता है कि हमें इन सवालों को ईमानदारी से देखना पड़ेगा। इन सवालों को ईमानदारी से समझना पड़ेगा।

स्पीकर सर, माननीय राष्ट्रपति जी ने एक और बात कही है और वह सांस्कृतिक चेतना के पुनर्जागरण की बात है। यह बहुत ही महत्वपूर्ण विषय है, जिसके बारे में मैं कहना चाहता हूं। डॉ. श्यामा प्रसाद मुखर्जी की 125वीं जयंती हम मनाएंगे। आज डॉ. श्यामा प्रसाद मुखर्जी के बारे में इस सदन में कुछ कहने की इच्छा है। बहुत से मित्रों को मालूम होगा, आपको भी मालूम होगा कि डॉ. श्यामा प्रसाद मुखर्जी बैरिस्टर थे। 33 साल की उम्र में वे कलकत्ता यूनिवर्सिटी के वाइस चांसलर बने और उनके पिता जी सर आशुतोष मुखर्जी कलकत्ता हाई कोर्ट के बहुत प्रमाणिक जज थे। जब उन्होंने राष्ट्रवाद के नाम पर इस्तीफा दिया और जनसंघ के पहले अध्यक्ष बने तो वह कश्मीर गए थे। उन्होंने कहा था कि बिना परमिट के कश्मीर जाऊंगा और उनके 25 साल के एक सेक्रेटरी थे, उनका नाम था श्री अटल बिहारी वाजपेयी और जब वह माधोपुर की चौकी से घुसे तो उन्होंने कहा कि अटल बिहारी जाकर देश को बताओ कि मैं कश्मीर में बिना परमिट के घुस गया हूं। हम लोग बचपन से एक बात कहते हैं कि जहां हुए

बलिदान मुखर्जी वो कश्मीर हमारा है। एक देश में दो निशान, दो विधान, दो प्रधान नहीं चलेंगे, नहीं चलेंगे! आज जब कश्मीर में तिरंगा लहरा रहा है तो लगता है कि श्यामा प्रसाद मुखर्जी का सपना पूरा हुआ।

अध्यक्ष जी, राजेन्द्र बाबू आर्टिकल 370 के पक्ष में नहीं थे और सरदार पटेल भी नहीं थे। सरदार पटेल के सेक्रेटरी वी. शंकर, आईसीएस थे। उन्होंने एक किताब लिखी है और उस किताब में जब सरदार पटेल लौटकर के आए तो पूछा कि आपने क्यों मान लिया? उन्होंने कहा कि नेहरू जी मुझ से बात करके अमेरिका चले गए कि सरदार पटेल इसको देख लीजिएगा। अब गोपाल स्वामी अयंगर जी ने इसको मूव किया। सारे कांग्रेसी इसके खिलाफ थे कि यह हम क्यों कर रहे हैं? हैदराबाद को नहीं दिया, जूनागढ़ को नहीं दिया तो हम कश्मीर को क्यों दे रहे हैं? सरदार पटेल ने उन सब को समझाया। उनके सेक्रेटरी ने बाद में कहा कि सर, क्या यह ठीक हुआ? उनका जवाब था- गलत तो हुआ है। जिस दिन इस देश में एक बहादुर प्रधान मंत्री आएगा, इसको खत्म कर देगा। यह उनके सेक्रेटरी ने कहा और मैं उनको कोट कर रहा हूँ। वी. शंकर, आईसीएस उनके प्राइवेट सेक्रेटरी थे, उन्होंने अपनी किताब में कहा है और मैं उसको कोट कर रहा हूँ। जब श्यामा प्रसाद मुखर्जी जी के 125 वर्ष पूरे हो रहे हैं तो हमें देश को आगे बढ़ाना है।

महोदय, आज हमारे प्रधान मंत्री जी ने जिस तरह से भारत के सांस्कृतिक केंद्रों के प्रतिष्ठापन की बात कही है, वह अपने आप में बहुत ही महत्वपूर्ण है। मैं उसकी भी चर्चा यहां करना चाहूंगा। जिसमें भगवान महावीर की जयंती, महाकवि संत तिरुवल्लुवर की स्मृति में कई सांस्कृतिक कार्यक्रम, काशी-तमिल संगम, काशी-तेलुगु संगम, सौराष्ट्र-तमिल संगम है। इन लोगों को काशी-तमिल संगम की बात कभी क्यों नहीं सूझती है? इन लोगों ने इतने साल राज किया है। My friends from Tamil Nadu never thought that there is a need to bring Tamil Nadu and Kashi together because of the great historical and cultural linkage.

इसलिए वोट बैंक की बात उठती है। अध्यक्ष महोदय, यह वोट बैंक की पॉलिटिक्स कब तक चलेगी? तीन तलाक, तो वोट बैंक, वक्फ की बात, तो वोट बैंक। ये हार गए, सिमटते जा रहे हैं, फिर भी

वोट बैंक की बात करते हैं। मैं कांग्रेस के लोगों से एक बात कहना चाहूंगा कि मैं बिहार से आता हूँ। सन् 1990 में यूपी में कांग्रेस स्वर्गीय मुलायम सिंह जी के पीछे चली और लालू प्रसाद यादव जी के साथ बिहार में चली। आज लगभग 35 साल हो चुके हैं। 35 सालों में वे कहां पहुंच गए और आप कहां से कहां पहुंच गए। क्या कभी आप सोचते हैं कि वोट बैंक पर विचार करना चाहिए? यहां पर विपक्ष के नेता बैठे हुए हैं, मैं उनसे कहना चाहता हूँ कि आप कहां पहुंच गए और हम कहां पहुंच गए, उसे भी देखिए। यह देश कैसे बदल रहा है, उसको समझिए। यह देश अब राष्ट्रवाद पर चलेगा। यह देश अब सांस्कृतिक राष्ट्रवाद की अवधारणा से प्रेरित होकर चलेगा। यह देश राष्ट्रीय सुरक्षा को मजबूत करके चलेगा। यह देश भारत को दुनिया की एक बड़ी ताकत बनाना चाहता है और यह बनकर रहेगा।

अध्यक्ष जी, इनको एक बात समझ में नहीं आती है कि दुनिया कैसे बदल रही है। गल्फ कंट्रीज़ के जितने भी लोग हैं, उन सबने अपने देश का सर्वोत्तम सम्मान हमारे देश के प्रधान मंत्री जी को दिया है। उन्होंने प्रेम से दिया है। उनके काम के कारण दिया है। उसके बाद भी क्या संकेत है? अध्यक्ष जी मुझे वह गाना याद आता है कि “समझने वाले समझ गए, न समझे जो अनाड़ी हैं।” ये कब समझेंगे? आज वोट बैंक के कीचड़ के दलदल में फंसी हुई हिंदुस्तान की राजनीति को बदलना जरूरी है। देशभक्तों में बिना विभेद के, बिना किसी डिस्क्रिमिनेशन के बदलना जरूरी है। अभी हमारे प्रधान मंत्री जी ने वक्फ बोर्ड के लिए हिम्मत दिखाई है।

अध्यक्ष जी, मैं वक्फ बोर्ड के बारे में बोलकर अपना भाषण समाप्त करूंगा। मैं बताना चाहता हूँ कि वक्फ की संपत्ति का कितना गलत इस्तेमाल होता है। हमारे पटना संसदीय क्षेत्र के शहर में दो एकड़ का एक बड़ा प्लॉट है। वहां छठ पर अर्घ्य होता है। उसके बदले में कब्रिस्तान की जमीन अंग्रेजों ने सन् 1920 में दे दी थी। वहां पर कब्रिस्तान है फिर भी ये दावा करते हैं कि वह वक्फ प्रॉपर्टी है। यह मामला जब हाई कोर्ट में गया तो सरकार ने कहा कि यह वक्फ की जमीन नहीं है तो फिर ट्रिब्यूनल ने बिना किसी नोटिस के डिक्लेयर कैसे कर दिया कि वह वक्फ की जमीन है? अभी उस पर लड़ाई चल रही है। वक्फ एक बहुत पावन चीज है। ईमानदारी से जो लोग अपनी सम्पत्ति देते हैं, उसका अल्लाह के नाम पर सदुपयोग कीजिए, दुरुपयोग मत कीजिए और अगर दुरुपयोग होगा तो वक्फ का कानून आएगा,

जो ईमानदारी के साथ आ भी रहा है।

अध्यक्ष जी, मैं इतना ही कहूंगा कि महामहिम राष्ट्रपति जी का भाषण समग्रता का है। सर्वव्यापी स्पर्शी है। यहां गरीब की चिंता है। यहां बदलाव की चिंता है। यहां भारत के आर्थिक विकास का आत्मविश्वास है। मोदी जी की सरकार के द्वारा भारत की सेना-सुरक्षा के बारे में एक नया संकल्प दिखाई दिया है। जिस तरह से आज कश्मीर की स्थिति है और जिस तरह से इंफ्रास्ट्रक्चर के मामले में कश्मीर से कन्याकुमारी और सिलचर से सूरत तक भारत जुड़ा है, उसकी भी कहानी है।

यही तो एकता होती है। अगर आज कोई सूरत से निकलता है तो उसका मन करता है कि गाड़ी से ही कामख्या चला जाए और दर्शन करके आ जाए। मैंने कन्याकुमारी में वह जगह देखी है, जहां कश्मीर से कन्याकुमारी की सड़क समाप्त होती है।

मैं वहां गया था। मैं उस गोल चक्कर पर रुका और मैंने स्वर्गीय अटल बिहारी वाजपेयी जी को सम्मान दिया और प्रधान मंत्री नरेन्द्र मोदी जी को भी सम्मान दिया कि एक सपना होता है। इनके द्वारा कितना विरोध हुआ था कि क्या कर रहे हैं, कहां से जमीन आएगी, कहां से लोहा आएगा, कहां से सिमेंट आएगा? आज देखिए, कश्मीर से कन्याकुमारी तक सड़क बन गई।

सर, विकास की भूख होती है। पार्टी के काम से मुझे असम के पांच लोक सभा क्षेत्र देखने का दायित्व मिला था। मैं लौट रहा था, तो रास्ते में लगभग एक हजार आदिवासी खड़े थे। उन्होंने कहा कि आप आए हैं, हमारे इस नेशनल हाइवे में 25 किलोमीटर नहीं बना है, आप इसे बनवा दीजिए। हमने पहले विरोध किया था। यह होता है - विकास की भूख, जब ईमानदारी से काम किया जाता है।

सर, वे जितना बोलें, देश आगे बढ़ेगा, दुनिया में नाम करेगा, हमारे नेता दुनिया के एक लोकप्रियतम नेता हैं। उनकी बात दुनिया सुनती है और सुनेगी। आप भी थोड़ा बहुत सुनना सीख जाइए, तो अच्छा रहेगा, आपका भी कल्याण होगा।

सर, मैं एक बात कहूंगा कि वे जितना भी विरोध करें, देश अब सकारात्मक सोच, रचनात्मक सोच, भारतीय संस्कार, भारतीय प्रेरणा, भारतीय संस्कृति के साथ चल पड़ा है और यह रुकने वाला नहीं है। राष्ट्रपति जी के पूरे अभिभाषण में इसका बहुत बड़ा जिक्र है। आपने मुझे बोलने का समय दिया

है, इसके लिए मैं कृतज्ञ हूँ। मैं अपने इन्हीं शब्दों के साथ महामहिम राष्ट्रपति जी को बहुत सम्मान के साथ साधुवाद देता हूँ कि उन्होंने संबोधित किया। बहुत-बहुत धन्यवाद, अभिनंदन।

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ :

“कि राष्ट्रपति जी की सेवा में निम्नलिखित शब्दों में एक समावेदन प्रस्तुत किया जाए:-

‘कि इस सत्र में समवेत लोक सभा के सदस्य राष्ट्रपति के उस अभिभाषण, जो उन्होंने 31 जनवरी, 2025 को एक साथ समवेत संसद की दोनों सभाओं के समक्ष देने की कृपा की है, के लिए उनके अत्यंत आभारी हैं।”

माननीय सदस्यगण, महामहिम राष्ट्रपति जी के अभिभाषण पर जिन माननीय सदस्यों के संशोधन परिचालित किए गए हैं। यदि वे अपने संशोधनों को प्रस्तुत करने के इच्छुक हैं, तो 15 मिनट के भीतर सभा पटल पर अपनी पर्चियां भेज सकते हैं, जिनमें उन संशोधनों की क्रम संख्या दर्शाई गई हो, जिन्हें वे प्रस्तुत करना चाहते हैं। केवल उन संशोधनों को ही प्रस्तुत किया समझा जाएगा, जिनके संबंध में पर्चियां बताए गए समय के भीतर सभा पटल पर प्राप्त होगी। इस प्रकार प्रस्तुत किए गए संशोधनों की क्रम संख्या को दर्शानेवाली सूची कुछ समय पश्चात सूचना पट्ट पर लगा दी जाएगी। माननीय सदस्य यदि सूची कोई विसंगति बातें हैं, तो कृपया उसे तत्काल सभा पटल पर अधिकारियों को अवगत कराने की कृपा करें।

माननीय श्री राहुल गांधी जी।

SHRI RAHUL GANDHI (RAEBARELI): Thank you, Speaker Sir for allowing me to speak on the President's Address. I heard the President's Address. I sat there with Kharge ji and I listened to it. I must say that I struggled through the President's Address to maintain my attention on what was being said because I had heard pretty much the same President's Address the last time, the time before that and the time before that. It was the same laundry list of things that the Government has done – we have done this; we have done this; we have done this – 50 or 100 things

that the Government has done. So, while I was sitting there, I was thinking, okay I am being critical about what is being said. I am saying that this is not the type of President's Address that should be delivered. Well, the question came to my mind, what type of an Address would the INDIA *Gathbandhan* Government deliver?

How would that Address be different from the Address we heard because it is no point me saying that it is a laundry list and then, not providing an alternative idea? And so, today, I would like to lay out some dimensions of what an alternative Address would look like; what the INDIA *Gathbandhan* would probably focus on and where we would lay emphasis. The future of this country is going to be decided by the young men and women of this country, the youth of this country. So, I think, anything we say, has to be addressed to them; has to be spoken to them.

The first thing in front of us – and this is something I am sure the Prime Minister would accept and pretty much everybody in this room will accept – is that even though we have grown fast, we are growing slightly slower now but we are still growing. A universal problem that we have faced is that we have not been able to tackle the problem of unemployment. Neither the UPA Government nor today's NDA Government has given a clear-cut answer to the youth of India about employment. I do not think anybody in this room will disagree with me.

I will give little statistics for the Prime Minister. The Prime Minister proposed the Make-in-India programme. It is something I would agree with directionally. I think it is a good idea. We saw the statues. We saw the functions. We saw the so-called investment and the result is right in front of you. The manufacturing fell from 15.3 per cent of GDP in 2014 to 12.6 per cent of GDP today. That is the lowest

share of manufacturing in 60 years. I am not even blaming the Prime Minister because, I think, it would not be fair to say that he did not try. I could say that the Prime Minister tried, and I think, conceptually, Make-in-India was the good idea, but it is pretty clear that he failed because manufacturing went from 15.3 per cent of GDP to 12.6 per cent. So, the first question that any alternative vision would answer to the youngsters of our country is: what and how are we going to solve this problem of employment?

Any country basically organises two things. You can organise consumption and then, you can organise production. The modern way of saying 'organising consumption' is services. The modern way of saying 'organising production' is manufacturing. But there is more to production than simply manufacturing. For example, agriculture also is about production. Now, pretty much, every Government since 1990 has done a decent job on consumption, on organising consumption. Which are the companies that organise consumption? Uber organises consumption. Reliance organises consumption. Adani organises consumption. But we have, as a country, failed in organising production. We have excellent companies that try to organise production. The Mahindra is of this world. The Bajaj is of this world. Part of Tata organises production. But the record of the country in organising production is dismal. And essentially, what we have done is that we have handed over the organisation of production to the Chinese.

So, regarding mobile phone, even though we are saying that we make this mobile phone in India, that is not a fact. This phone is not made in India. This phone is assembled in India. All the components of this phone are made in China. The

network that has produced this phone is made in China and is owned by China.

So, every time we use a phone, every time we wear a Chinese shirt or a Bangladeshi shirt, every time we wear a pair of Chinese sneakers, we are paying a tax to China because some Chinese youngster is earning a salary to make or produce that product. So, the first message I would give in a Presidential Address would be that India has to focus completely on production because if we do not focus on production and we continue to focus only on consumption, we will find that we will run huge deficits, we will increase inequality and eventually, we will run into a serious problem, and then social problem because of unemployment which we are already facing. If you look at the numbers of the amount of people who are in jail, if you look at the numbers that are spent on internal security, if you look at the numbers spent on our police forces, they have all spiralled; they are all rising and everybody understands this social tension is on rise in India.

So, now, the next question comes. So, where is this employment going to come from and what is India going to produce? And for that, I would like to tell all the youngsters of this country that there is a revolution taking place. It is an exciting revolution. The world is transforming completely and the change is taking place. At the heart of the change that is taking place, we are moving from the world of the internal combustion engine to the world of the electric motor. We are moving from petrol to batteries, we are moving towards wind, solar and potentially, nuclear energy. So, our entire way of moving is changing and this is going to change every single thing. It is going to change warfare. It is going to change medical treatment. It is going to change education. It is going to change how we eat. It is going to

change every single thing.

Now, there was a revolution called the computer revolution. The Government of India had a clear focus. We looked at that revolution. It was the Congress Government that looked at the revolution, and we decided clearly that we are going to focus on the development of software and we wrote the wave of revolution and today, you can see the result. I remember people laughing when the computer was being talked about. You mentioned Mr. Vajpayee. I respect Mr. Vajpayee. But Mr. Vajpayee gave a speech saying that computers are of no consequence to India. So, what is important when there is a revolution? What is important is that you understand what are the drivers of that revolution and where exactly do you need to focus, where exactly do you need to sit in that revolution. I said that there is revolution which is going to change everything. And I want the youngsters in this country to think about it.

There is a war going on in Ukraine. The war in Ukraine is actually a war between the internal combustion engine and the electric motor. The electric motor is inside the drone; the engine is inside the tank. And if you look at what is going on in Ukraine, the tanks are dying by the thousands and small little drones with electric motors, small batteries, not much bigger than that phone, are destroying the entire tank, artillery, infrastructure of both Ukraine and Russia. So, the drone is the electric motor. The drone is the battery. The drone also needs to see. So, the drone is the camera. In the same way, electric car is a motor. Electric car is a battery. Electric car is camera. Robots are exactly the same thing. Robots are electric motors, multiple electric motors with cameras with batteries. And this is

what the revolution is going to look like.

So, there are basically four technologies that are driving this entire change in mobility – electric motors, batteries, optics and then on top of that, you can apply AI.

People talk about AI. But it is important to understand that AI, on its own, is absolutely meaningless because AI operates on top of data. Without data, AI means nothing. If we look at data today, there is one thing which is very clear. Every single piece of data that comes out of the production system in the world, the data that is used to make this phone, the data that is used to make electric cars, the data that is used to make basically all electronics on the planet today is owned by China and the consumption data is owned by the United States.

In China, the consumption data is owned by China. But in India, companies like Google, companies like Facebook, companies like Instagram, X own our consumption data. So, if India wants to talk about AI, it has to first answer the question, what data is going to power that AI? And the answer today is that India does not have that data. Neither does India have production data nor does India have consumption data. We have handed our consumption data to the big American companies and we do not have the production data anyway.

So, what would that vision look like? The first thing is, we would start getting youngsters excited about this revolution. We would start to introduce the idea of a completely new way of moving, a complete revolution in how things move. We would start teaching our children in schools about batteries, about electric motors, about how these things combine, about how drones, robots, electric cars are

structured, how they will work together etc., and most importantly, we have to start building a production network so that we can get access to production data.

Now, what would we focus on? We would not give you a laundry list. China has at least a ten-year lead on India in this space. China has been working on batteries, robots, motors, optics for the last ten years and we are lagging behind. So, what would our President's Address say to the youngsters? We will choose critical areas in each one of these technologies and we will start to build capabilities in those areas.

The second thing we would do is we would ensure that our banking system is not captured by two or three companies which basically do not allow you to build a production system. But our banking system is open, dynamic, and accessible to small and medium businesses and to millions and millions of entrepreneurs who want to take part in this revolution.

Our foreign policy would take into account this revolution. When we talk to the United States, we would not send our Foreign Minister to invite our Prime Minister to his coronation. We would not send him three or four times to say please invite our Prime Minister. If we had a production system and if we were working on these technologies, the American president would come here and invite the Prime Minister. So, it is important to understand... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU): Sir, the Leader of Opposition cannot make such a serious unsubstantiated statement. ... (*Interruptions*) This is related to the relationship between the two countries and he is making an unverified

statement about invitation of the Prime Minister of our country.... *(Interruptions)* It is a matter of our dignity. How can you make such kind of a statement? He is the Leader of Opposition. He should be responsible for making such a statement. ... *(Interruptions)* This is not right ... *(Interruptions)*

SHRI K. C. VENUGOPAL (ALAPPUZHA): Sir, LOP is giving us very, very positive suggestions. Why are they worried?

SHRI KIREN RIJJU: Has the Leader of Opposition got this information from any official source? ... *(Interruptions)* He must inform the House... *(Interruptions)* If Leader of Opposition has the information, he may please inform the House who has told him that Foreign Minister has visited US for the purpose which you have mentioned. You must specify it.

SHRI RAHUL GANDHI: I am sorry, that this question disturbed you. I apologize for disturbing your peace of mind. ... *(Interruptions)* It is okay. ... *(Interruptions)* I have apologized. I have apologized for disturbing your peace of mind. I am sorry.... *(Interruptions)*

SHRI KIREN RIJJU: You should apologize for lying to the House. ऐसा नहीं होता है । ... (व्यवधान) लीडर ऑफ अपोजिशन को गंभीर होना चाहिए ।... (व्यवधान) कम से कम देश के मामले में तो एक हों ।... (व्यवधान) देश के मामले में तो एक आवाज से बोलना चाहिए ।... (व्यवधान) यह गलत बात है ।... (व्यवधान) यह ठीक नहीं है ।... (व्यवधान) लीडर ऑफ अपोजिशन को इस तरह की बयानबाजी नहीं करनी चाहिए ।... (व्यवधान) यह 67 गंभीर विषय पर चर्चा चल रही है ।... (व्यवधान)

SHRI RAHUL GANDHI: So, we would start by telling our young men and women that they have to be at the forefront of this revolution. We cannot afford that the Chinese are at the forefront of this revolution. This is number one.

Secondly, we should ensure that the absolute best experts on these technologies would talk to our students, youngsters, and guide them on what these future technologies are going to do. We would make them partners in this revolution.

Now, we talk about defense. Today, we have the Chinese, and the Prime Minister has denied it, and the army has contradicted the Prime Minister.... *(Interruptions)* It is true. The Prime Minister has denied it. ... *(Interruptions)* The Prime Minister has denied it, and the Army has disagreed with the Prime Minister that China is sitting on 4,000 square kilometres of land. ... *(Interruptions)*

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी) : सर, ये क्या बोल रहे हैं?... (व्यवधान)

श्री किरें रिजिजू : इस सदन में आप मनचाही बात नहीं बोल सकते हैं।... (व्यवधान) सर, यह बिल्कुल ठीक नहीं है।... (व्यवधान) यह सीरियस मामला है।... (व्यवधान) आप फॉरेन पॉलिसी पर, बार्डर इश्यू पर कैसे मजाक में बात कर सकते हैं।... (व्यवधान) आप अपने मनमाफिक कहानियाँ बनाकर बोल रहे हैं।... (व्यवधान) यह बहुत गंभीर मामला है।... (व्यवधान)

माननीय अध्यक्ष : माननीय प्रतिपक्ष के नेता, जो विषय आप बोल रहे हैं, उसके तथ्यों को आप सदन के पटल पर रखना।

... (व्यवधान)

SHRI RAHUL GANDHI: Let me speak. ... *(Interruptions)*

श्री किरें रिजिजू : सर, मेरा अनुरोध है कि लीडर ऑफ अपोजिशन बोलें, हम लोग शांति से सुनेंगे। ... (व्यवधान) बोलने का आपका अधिकार है, मगर आप ऐसे गंभीर इश्यू पर मनचाहे तरीके से कैसे बोल सकते हैं? ... (व्यवधान) यह गंभीर मामला है।... (व्यवधान)

माननीय अध्यक्ष : आप सदन में बोल रहे हैं, आपको तथ्य तो पेश करने पड़ेंगे।

... (व्यवधान)

श्री किरन रिजजू : आप अपनी मर्जी से बोलते हो ।... (व्यवधान) आप फॉरेन मिनिस्टर की बात क्यों करते हो? ... (व्यवधान) आप सीमा की बात करते हो ।... (व्यवधान) आप ऑफिशियल मैटर पर अलग बात करते हो ।... (व्यवधान) आप ऐसा मत बोलिए, यह देश के लिए ठीक नहीं है ।... (व्यवधान)

माननीय अध्यक्ष : आपको तथ्य पेश करने पड़ेंगे । डिफेंस महत्वपूर्ण विषय हैं । आप इन विषयों पर जो बोलें, उनके संदर्भ में तथ्य पेश कर दें ।

... (व्यवधान)

श्री किरन रिजजू : लीडर ऑफ अपोजिशन, आपको सीरियस होना पड़ेगा ।... (व्यवधान) इस गंभीर मामले पर आप ऐसा नहीं बोल सकते हैं ।... (व्यवधान)

SHRI RAHUL GANDHI: The Prime Minister has denied that Chinese forces are inside our territory. But for some reason, our Army keeps talking to the Chinese about their entry into our territory. Our Chief of Army Staff has said that the Chinese are inside our territory. This is a fact.... (*Interruptions*) This is not an invention. This is a fact. ... (*Interruptions*) Now, it is important to know the reason why China is inside our territory. It is because people think that wars are fought between armies and their weapons. But, the fact of the matter is that wars are fought by industrial systems. The fact of the matter is that China has an industrial system that is far stronger, far bigger than our industrial system. And, that is why, they have the guts to come inside this country. The reason China is sitting inside this country is because 'Make in India' has failed. ... (*Interruptions*) The reason China is sitting inside this country is because India is refusing to produce.

And, I am worried that India is going to give up this revolution to the Chinese once again. ... (*Interruptions*) The reason I made this reference is because

everything is connected. If and when we fight a war with China, we will be fighting with Chinese electric motors, Chinese batteries, Chinese optics, and we will be buying Chinese motors, Chinese optics, Chinese batteries. ... (*Interruptions*) It is a non-sustainable proposition. ... (*Interruptions*) That is why for our security, for the future of our children, for the future of our country, we have to build a production system and we cannot allow this revolution to go by.

Now, the next step, we have a strategic partner called the United States. The partnership should focus on how India and the United States can work together to take advantage of this revolution. That is what the conversation should be on. Please understand that India is as important as the United States for the simple reason that they cannot build an industrial system without us. They cannot build a production system without us. No matter what they say, the Americans simply cannot do what India can do because their cost structure is much, much, much more expensive than ours. We can build things that the Americans would never imagine. India can do that. So, that would be the first part of the President's Address. We would talk to the youngsters in India and say to them, 'We want you to be partners in this revolution, we want to change the Indian banking system so that you can have access to it; we believe in you; we have trust in you; and we believe that you can take on the Chinese.' That is the first part.

The second part would be about participation. We have done a caste census in Telangana, and what we have found is shocking. Almost 90 per cent of Telangana's population is either Dalit, Adivasi, backward, or minority. It is almost 90 per cent. And, I am convinced that that is the story across the country. I am

absolutely convinced that the OBC population of this country is not one less than 50 per cent, possibly 55 per cent. About 16 per cent are Dalits, 9 per cent are Adivasis, and 15 per cent are minorities. During the last Budget, there was a photograph. You remember the photograph. ... (*Interruptions*) वह मक्खन बांटने वाली फोटो, हलवा बांटने वाली फोटो। मैं हैरान हो गया कि इस बार फोटो ही हटा दी। हलवा खिलाया, लेकिन दिखाया नहीं कि किसे हलवा खिलाया है।... (व्यवधान)

माननीय अध्यक्ष : आप चेयर को संबोधित कीजिए।

... (व्यवधान)

SHRI RAHUL GANDHI: So, at the center of any new development paradigm for this country, which runs parallel with the production paradigm I spoke of, which works together with the production paradigm I spoke of, is the participation of lower castes, OBCs, Dalits, Adivasis, in the wealth of this country. If we look at the largest corporates in this country, they are all owned. None of them are owned by OBCs; none of them are owned by Dalits; none of them are owned by tribals. If we look at the biggest Media companies that support the Prime Minister – every day we see the Prime Minister's pleasant face, smiling face on these Media channels – none of them are owned by OBCs; none of them are owned by Dalits; none of them are owned by Adivasis. ... (*Interruptions*) This is a fact. So, central to any new development paradigm is the architecture of a new paradigm. And, that architecture of a new paradigm can only be built once the caste census is placed on this Table. ... (*Interruptions*) It is because once the caste census is placed on the Table, we will know exactly how much of this country's wealth, how much of this country's power, and how many of this country's institutions are owned by 90 per cent

population of this country.

There are OBC MPs in the BJP. There are Dalit MPs in the BJP. There are Adivasi MPs in the BJP. Remember, you are OBCs. You have 50 per cent of the population and you have absolutely no power. I know that you are sitting there and you cannot even open your mouth. That is the truth of the country.(Interruptions)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : क्या आपको प्रधान मंत्री जी का चेहरा दिखाई नहीं देता है?... (व्यवधान) क्या आप ... * हो गए हैं? ... (व्यवधान) क्या देश के सबसे बड़े नेता का चेहरा आपको दिखाई नहीं देता है? ... (व्यवधान) क्या 'लीडर ऑफ ऑपोजीशन' को कुछ दिखाई नहीं देता है?... (व्यवधान)

SHRI RAHUL GANDHI: Speaker, Sir, the idea is, on one side, allow India and the Indian youngsters to participate in the coming mobility revolution, allow them to participate in building robots, in building drones, in building electronic items, in building EVs(Interruptions)

श्री गौरव गोगोई : सर, यह नसीहत केवल हमें मिलती है ।... (व्यवधान)

माननीय अध्यक्ष : नहीं, ऐसा नहीं है । मैंने उनको भी मना किया है । आप भी बहुत डिस्टर्बेस करते हैं ।

SHRI RAHUL GANDHI: Sir, there are parallel ideas. One idea is, participate in the mobility revolution. Whether you are thinking of the economy, weapons, production or healthcare, India should participate in this revolution. India should become the master of the electric motor, master of the battery, master of optics, and master of AI applied on top of that production system.

Now, imagine the power of AI when we apply it to the caste census. You

* Expunged as ordered by the Chair.

imagine what we will do with AI, and what we will do with the social revolution in this country when we start to apply AI on the data that we get from the caste census. So, we are going to run a parallel track. On one side, revolutionizing the participation of Dalits, OBCs, Adivasis in the ruling of this country, in the institutions of this country, in distribution of wealth of this country, and, on the other side, there would be a parallel track, challenge the Chinese and participate in the revolution, defeat the Chinese in electric motors, batteries, solar panels, and wind. These are the first two parts of any Presidential Address that any INDIA *gatbandhan* leader would give you.

Finally, of course, we go back to the Constitution. Just like the production system is a weapon, just like *jatiya jangana* is a weapon of transformation. This is what the entire architecture is built on. I remember before the elections, all of you were saying *400 paar*, and you were saying you would change this. Then, I was glad to see that the Prime Minister walked in and was forced to bow his head in front of the Constitution. It was a moment of pride for all Congress people that we had explained to the Prime Minister and to the whole country that no force will dare touch this.

I know that the RSS has never accepted this. ... * has said that India did not get Independence in 1947.(Interruptions) He has said that this Constitution is meaningless.(Interruptions) I know that is in your heart. We will never let your dream come true. This Constitution is going to rule India always.(Interruptions)

* Expunged as ordered by the Chair.

माननीय अध्यक्ष : माननीय सदस्य, एक मिनट। आप प्रतिपक्ष के नेता हैं। मेरा आपसे आग्रह है कि जो विषय आप रखें, उनको आप तथ्यों के आधार पर रखें। यह उचित होगा। मैंने आपको पहले भी कहा है कि जो सदन के सदस्य नहीं हैं, उनकी चर्चा न करें। आप नियम-प्रक्रियाओं का पालन करें। यही आपसे अपेक्षा है।

... (व्यवधान)

श्री राहुल गांधी : सर,... *ने स्टेटमेंट दिया है।

Speaker Sir, ...* made a statement saying: "India did not receive Independence in 1947. It received Independence when the Ram Mandir was inaugurated." We will place it on the Table.

Now, I would like to mention one small thing, but very important thing. Speaker Sir, this Constitution is supported by the vote of our people. Without the secure vote of the Indian people, this Constitution means nothing. Now I want to bring to the notice of this House, some data, some information about the Maharashtra election. It is very simple stuff. Between the Lok Sabha election, which the INDIA Alliance won, and the Vidhan Sabha election, the voting population of Himachal Pradesh was added to the voting roll of Maharashtra. It means the entire population of Himachal Pradesh was added to the voter rolls of Maharashtra. Please understand what I am saying. The difference of voters between Lok Sabha elections and the Vidhan Sabha elections was the population of Himachal Pradesh. The entire population of almost 70 lakh new voters suddenly arrived between Lok Sabha and Vidhan Sabha elections. Now the most interesting part is this. The Prime Minister is not looking at me. ... (*Interruptions*)

श्री किरन रिजिजू : कोई नहीं सुन रहा है।... (व्यवधान) आप तर्क पर बात करो। ... (व्यवधान) सब

सुनेंगे। ... (व्यवधान)

श्री राहुल गांधी : उन्होंने सडनली मुंह नीचे कर लिया। ... (व्यवधान) The most interesting part is more voters were added in five months in Maharashtra than were added in five years in Maharashtra. जितने पांच सालों में एड हुए, उससे ज्यादा पांच महीनों में एड हो गए हैं, आखिरी पांच महीनों में, लोक सभा चुनावों के बाद। सर, शिरडी में एक बिल्डिंग में सात हजार नए वोटर्स एड हुए। ... (व्यवधान) एक बिल्डिंग में सात हजार नए वोटर्स एड हुए हैं। ... (व्यवधान) मैं कोई आरोप नहीं लगा रहा हूँ। ... (व्यवधान) मैं सिर्फ यह कह रहा हूँ कि इसमें कुछ न कुछ प्रॉब्लमैटिक है कि हिमाचल प्रदेश जितने बड़े प्रदेश के बराबर की संख्या में वोटर्स लोक सभा चुनावों के बाद जादू से आ जाते हैं। अब हम क्या कह रहे हैं? हमने इलेक्शन कमीशन से रिपीटिडली कहा है कि हम आरोप नहीं लगा रहे हैं। आप एक काम कीजिए कि हमें लोक सभा की वोटर्स लिस्ट दे दीजिए, नेम, एड्रेस और इलेक्ट्रॉनिकली दीजिए और विधान सभा। ... (व्यवधान) नहीं सर, नहीं है। ... (व्यवधान)

माननीय अध्यक्ष : वह सब वेबसाइट पर रहती है, सब जानते हैं। कभी भी कोई भी निकाल सकता है।

SHRI RAHUL GANDHI: Speaker Sir, we are asking this question. ... (*Interruptions*)

The population of Himachal Pradesh has voted extra in Maharashtra. We are saying to the Election Commission to please give us the names, addresses and polling booths of all the voters in the Lok Sabha and all the voters in the Vidhan Sabha so that we can calculate who these new voters are.

Interestingly, the new voters are mostly in the constituencies that BJP has swept. Please understand this. The new voters have been added mostly in the constituencies where BJP has swept. I am still not making an allegation. I am saying on the floor of the House that the Election Commission has to give the data of the Maharashtra elections to the Congress Party, Shiv Sena and NCP so that we can see exactly where these voters have been added, who has been subtracted and

where they have been added. This is not an irresponsible request. This is a very simple request for them to fulfil. ... (*Interruptions*)

The reason I am saying this is because the rules have been changed. This is not just said in isolation. The Election Commissioner used to be chosen by the Prime Minister, the Leader of Opposition and the Chief Justice. The Chief Justice was removed from that Committee. Why is it so? ... (*Interruptions*) This is a question to the Prime Minister. Why was the Chief Justice removed from the Committee? In a few days, I am to go to the meeting where there will be Mr. Amit Shah and Mr. Modi ji and there is going to be me. It would be 2:1. Why am I even going to the meeting? What is the purpose of me going to the meeting? I am only going to the meeting to certify what Modi ji and Amit Shah ji are going to say. Right? Whereas, if the Chief Justice was there, then there could be a discussion. The Chief Justice and the Leader of Opposition could say that "No, we do not agree". So, there seems to be a calculated strategy.

Now, just prior to the Lok Sabha elections, the Election Commissioner was changed and two new Election Commissioners were replaced. ... (*Interruptions*) We know that the election dates were changed. We know that the elections were postponed. These are facts. These are not things that I am inventing. So, in order to safeguard this Constitution, the entire Opposition requests the data for the Maharashtra elections. ... (*Interruptions*) We request the data and the electoral voters list for the Lok Sabha elections and the corresponding list for the Vidhan Sabha elections. And I am very confident that the Election Commission will not give us this information. ... (*Interruptions*)

Speaker Sir, the third element of our President's Address would be a determined defence of India's institutions, of our democratic system, and a relook at our entire democratic framework and looking again at all the institutions that have been taken away from the people of India. So, those would be the type of things that we would say in a Presidential Address.

Finally, I would like to say one thing. ... (*Interruptions*) So, in the last, there is a philosophical background to what I am saying. Essentially, what I am saying to the youngsters of India and to this House is that instead of focussing on multiple things, instead of telling us a laundry list, give us a strategy and give us a vision. Make it clear. Right? Now, there is a philosophical basis to this. ... (*Interruptions*) There is even a deep philosophical basis to this. I showed you the picture of Shiv ji, which you did not allow me to show. I showed that picture for a reason.

15.00 hrs

What does that picture tell us? If you look at that picture carefully, it tells us, "Focus carefully, do not get distracted, do not look here and there, do the job at hand". So, there is a philosophical basis to the speech I have given. I have not told the House and the country that we will do this, this, this, this, this and this. This is the philosophy of Shiv ji. Say what you have to say, but be clear that you are going to do that one thing, not 50, 60 or 70 different things. So, there is a link between our philosophical tradition, our religious tradition, and what I am saying and that is what India needs to do. India needs to connect the past, the values of the past. You talk about Sardar Patel ji, but you destroy Sardar Patel ji's values every day. You talk about Ambedkar ji, you destroy his values every day. You talk about Nehru ji,

no, you do not talk about Nehru ji. You bow in front of Buddha, you destroy what he says. So, the point is, you have to be truthful to what you are.

And it is important that when you are giving a way forward to the nation, there is clarity, there is clarity of purpose, there is no hatred, there is no violence, and there is no anger, because these things are destroying our country. So, my speech has not been angry, has not been nasty. My speech has been very polite, and very kind, and I thank the hon. Prime Minister, Modi ji, for coming and listening to it.

TEXT OF AMENDMENTS

SHRI AMRA RAM (SIKAR): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the growing unemployment in the country." (1)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the inability of the Government to curb the price rise particularly the price of petrol and diesel."(2)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the economic slowdown and steps taken to revive the Indian economy."(3)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about bribery allegations and favouritism against an Indian conglomerate."(5)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about digitisation, which allegedly is trampling the rights of rural poor as evident in the dreadful plight of MNREGA workers."(6)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the denial of relief fund by Central Government for the Wayanad landslides."(7)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the administrative mismanagement in the arrangements of Mahakumbh resulting into loss of lives and injury at the Mahakumbh."(8)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the growing attacks against minority communities like Muslims and Christians and Scheduled Castes/Scheduled Tribes."(9)

That at the end of the motion, the following be added, namely:-

“but regret that there is no mention in the Address about the proposal to guarantee minimum support price for the purchase of all Kharif and Rabi crops, including moong and groundnut from Rajasthan.”(53)

PROF. SOUGATA RAY (DUM DUM): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the alleged failure of the Government in controlling the Manipur violence."(4)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about any special package for the State of West Bengal."(20)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about any concrete step taken to control price rise, especially the prices of essential items in the country."(21)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about establishing a permanent mechanism for controlling the price of petroleum products and a special scheme for reduction of petroleum prices." (22)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the continuing protest demanding legal support for Minimum Support Price to various agricultural products and welfare schemes of farmers in the country."(23)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the employment generation for the lakhs of unemployed youth." (24)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the release of central funds due for the State of West Bengal." (25)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the steps taken to regulate central agencies like ED and CBI to ensure fairness in their

working." (26)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the measures countering the influence of China in neighbouring countries." (27)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the importance of maintaining communal harmony and steps to control the atrocities on women and children across the country." (28)

SHRI N. K. PREMACHANDRAN (KOLLAM): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about a special package for women empowerment and sustainable development." (10)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about any project/scheme for management of man-animal conflict." (11)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the programme for increasing the food production in the country by giving special assistance, subsidy and support to the farmers." (12)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about any effective programme and project for providing more employment opportunities to the youth. (13)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about any special scheme for protecting the cashew industry, providing employment and ensuring welfare of cashew workers." (14)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about any programme and measure for controlling and regulating inflation and price rise." (15)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about increasing the minimum pension in Employees' Provident Fund Scheme and time bound implementation of Supreme Court judgment on pension and higher wages." (16)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about increasing the wages and other benefits of Anganwadi workers, ASHA workers and other categories of workers in the unorganised sector and extend the benefit of Employees' State Insurance Corporation to all the workers in the unorganised sector." (17)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about any programme or project for protecting child health and for reducing the death rate of children due to malnutrition." (18)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about any schemes/ programmes or project for ensuring livelihood of fisherfolk and for improving their living standard." (19)

श्री सुधाकर सिंह (बक्सर) : मैं प्रस्ताव करता हूँ :

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किन्तु खेद है कि अभिभाषण में बिहार को विशेष राज्य का दर्जा प्रदान किए जाने के बारे में कोई उल्लेख नहीं है। (29)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किन्तु खेद है कि अभिभाषण में कृषि संकट और कृषि उत्पाद के लिए न्यूनतम समर्थन मूल्य (एमएसपी) की कानूनी गारंटी देने में विफलता के कारण किसानों का बिचौलियों और बाजार द्वारा शोषण किए जाने के बारे में कोई उल्लेख नहीं है।"(30)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किन्तु खेद है कि अभिभाषण में निजीकरण और रेलवे में भर्ती के अभाव के कारण रोजगार संकट तथा एसएससी, रेलवे, एनटीपीसी और यूपीएससी जैसी परीक्षाओं में पेपर लीक और देरी का कोई उल्लेख नहीं है।(31)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किन्तु खेद है कि अभिभाषण में महंगाई तथा एलपीजी, सीएनजी, पेट्रोल, डीजल, ऊर्वरक और खाद्य पदार्थों की कीमतों में भारी वृद्धि से गरीब, मध्यम वर्ग और किसानों के बुरी तरह से प्रभावित होने के बारे में कोई उल्लेख नहीं है।"(32)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किन्तु खेद है कि अभिभाषण में बिहार में लाखों लोगों का जीवन प्रभावित करने वाली हर साल आने वाली बाढ़ के दौरान आपदा प्रबंधन के लिए किए गए उपायों और आपदा राहत कोष को समय पर जारी किए जाने के उपायों के बारे में कोई उल्लेख नहीं है।"(33)

प्रस्ताव के अंत में निम्नलिखित बातें जोड़ा जाए, अर्थात्:-

"किन्तु खेद है कि अभिभाषण में देश के संघीय ढांचे पर कथित हमले के बारे में कोई उल्लेख नहीं है।"(34)

प्रस्ताव के अंत में निम्नलिखित बातें जोड़ा जाए, अर्थात्:-

"किन्तु खेद है कि अभिभाषण में बिहार और पूरे भारत में शिक्षा और स्वास्थ्य सेवाओं की खराब स्थिति, विशेष रूप से केंद्रीय सरकार द्वारा बजट में एम्स-पटना और अन्य सरकारी अस्पतालों के लिए विशेष प्रावधान तथा पटना विश्वविद्यालय को केंद्रीय 'विश्वविद्यालय का दर्जा' दिए जाने तथा गरीब और अन्य पिछड़ा वर्ग छात्रों के लिए उच्चतर शिक्षा को सस्ता किए जाने के बारे में कोई उल्लेख नहीं है।"(35)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किन्तु खेद है कि अभिभाषण में उत्तर प्रदेश, मध्य प्रदेश और बिहार जैसे राज्यों में नफरती अपराधों और सांप्रदायिक हिंसा की बढ़ती घटनाओं के बारे में कोई उल्लेख नहीं है।"(36)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किन्तु खेद है कि अभिभाषण में चीन द्वारा लद्दाख और अरुणाचल प्रदेश में सीमाओं पर भारतीय क्षेत्र में घुसपैठ से उत्पन्न चुनौतियों और सीमा विवादों को सुलझाने के लिए कोई ठोस कदम उठाए जाने की आवश्यकता के बारे में कोई उल्लेख नहीं है।"(37)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किन्तु खेद है कि अभिभाषण में डॉलर के मुकाबले रुपये के गिरते मूल्य के चलते मुद्रास्फीति और आयातित वस्तुओं (तेल, गैस, इलेक्ट्रॉनिक्स, दवा आदि) के दाम बढ़ने तथा परिणामस्वरूप निर्यात में गिरावट और व्यापार घाटे में वृद्धि के बारे में कोई उल्लेख नहीं है।"(38)

श्री लालजी वर्मा (अम्बेडकर नगर) : मैं प्रस्ताव करता हूँ :

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े

वर्गों के आरक्षण कोटे को पूरा करने में सरकार की विफलता के बारे में कोई उल्लेख नहीं है ।"(87)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किंतु खेद है कि अभिभाषण में किसानों के ऋण माफ किए जाने के बारे में कोई उल्लेख नहीं है ।"(88)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किंतु खेद है कि अभिभाषण में विद्युतकरघा बुनकरों को सस्ती दरों पर विद्युत उपलब्ध कराने के बारे में कोई उल्लेख नहीं है ।"(89)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किंतु खेद है कि अभिभाषण में उच्चतर न्यायिक सेवा आयोग की स्थापना करने और अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों से संबंधित लोगों को उच्च न्यायालयों और उच्चतम न्यायालय में आरक्षण प्रदान करने के बारे में कोई उल्लेख नहीं है ।"(90)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:- "किंतु खेद है कि अभिभाषण में देश में नागरिकों को निःशुल्क चिकित्सा उपचार प्रदान करने के बारे में कोई उल्लेख नहीं है ।"(91)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:- "किंतु खेद है कि अभिभाषण में उत्तर प्रदेश के अम्बेडकर नगर जिले में केन्द्रीय विद्यालय खोले जाने के बारे में कोई उल्लेख नहीं है ।"(92)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किंतु खेद है कि अभिभाषण में बेरोजगार युवाओं को रोजगार प्रदान करने में सरकार की विफलता के बारे में कोई उल्लेख नहीं है ।"(93)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:- "किंतु खेद है कि अभिभाषण में उत्तर प्रदेश में अयोध्या से वाराणसी तक एक्सप्रेसवे के निर्माण के बारे में कोई उल्लेख नहीं है ।"(94)

SHRI VISHALDADA PRAKASHBAPU PATIL (SANGLI): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need for a permanent solution to the recurring floods across flood-prone areas such as Sangli, which lead to massive displacement, destruction of crops, and economic distress for farmers and small businesses." (124)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the strengthening of the cooperative banking sector, which plays a crucial role in supporting small farmers, traders, and entrepreneurs across Maharashtra and particularly in Sangli, but is currently facing financial instability and policy neglect." (125)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the measures to support the sugarcane farmers particularly in Sangli, who face challenges such as rising input costs, unpredictable climate conditions, and the need for policies that ensure long-term sustainability and profitability in the sugar sector." (126)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the growing unemployment and the jobless growth phenomenon in the country and concerns over layoffs in the formal sector and lack of opportunities for skilled youth." (127)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the urgent need to control rising inflation, and falling rupee which is significantly impacting the affordability of essential commodities, burdening the middle class and poor households across India." (128)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the increase in incidences of paper leaks in recruitment examinations for government jobs, leading to frustration among lakhs of aspiring youth eroding faith in the system." (129)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the growing economic inequality in the country, with a widening wealth gap between the rich and poor, exacerbating social and economic disparities." (130)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the underfunding of Scheduled Caste and Scheduled Tribe welfare programs, including critical scholarships, rehabilitation schemes for manual scavengers, and initiatives aimed at reducing crimes against Dalit community." (131)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about comprehensive measure to address India's water crisis, including groundwater depletion, inefficient irrigation practices, and the urgent need for large-scale

rainwater harvesting initiatives." (132)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the inadequate budgetary allocation for climate resilience, with funding cuts in key environmental programs, lack of district-level vulnerability mapping, and insufficient focus on adaptation measures for sectors critically impacted by climate change." (133)

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the steps taken by the Government to curb the unprecedented rise in prices of all essential commodities." (152)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the alleged loss of 20 crore jobs and failure to tackle the huge unemployment problem in the country." (153)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about failure to allocate six per cent of GDP for education." (154)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the failure to develop road infrastructure in Tamil Nadu and to reduce the toll rates on

National Highways in Tamil Nadu." (155)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to find a solution to the row over fishing rights in the Palk Bay Strait and Gulf of Mannar and the need to provide proper protection to the fishermen from the harassment by navy of neighbouring country." (156)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the urgent need to discontinue NEET in the state of Tamil Nadu in view of large scale injustice imposed on the rural poor students who do not have the wherewithal to prepare for the costly NEET exams." (157)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the inequitable inter-se share of tax devolution to Tamil Nadu, despite its significant contribution to the nation's GDP and tax revenues." (158)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about ensuring equitable allocation of funds to states for climate change mitigation and disaster management, on the basis of their vulnerability to coastal and environmental hazards, and about increasing disaster relief allocations to Tamil Nadu, while ensuring equitable distribution of funds under SDRF and NDRF." (159)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about expeditious approval and funding of the metro rail projects in Madurai and Coimbatore to meet the urban transport needs of Tamil Nadu." (160)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need for immediate release of pending funds under Samagra Shiksha Abhiyan for sustaining Tamil Nadu's exemplary educational achievements." (161)

श्री नरेश चंद्र उत्तम पटेल (फतेहपुर) : अध्यक्ष जी, मैं सबसे पहले आपको धन्यवाद देना चाहता हूँ कि आपने महामहिम राष्ट्रपति अभिभाषण के धन्यवाद प्रस्ताव पर मुझे बोलने का मौका दिया। इस सदन पर बोलते हुए सबसे पहले मैं महाकुम्भ में हुई दुःखद घटना का स्मरण करना चाहता हूँ। उन सभी श्रद्धालुओं और भक्तों को मेरी भावपूर्ण श्रद्धांजलि। उन्होंने अपने जीवन की आस्था और भक्ति के साथ पवित्र स्नान करने का संकल्प लिया था, लेकिन दुर्भाग्यवश प्रशासनिक कुप्रबंधन और लापरवाही के चलते वे काल के गाल में समा गए। यह कोई प्राकृतिक आपदा नहीं थी, बल्कि सरकार की नाकामी का यह एक जीता-जागता उदाहरण है। महाकुम्भ, जिसे दुनिया का सबसे बड़ा आध्यात्मिक आयोजन माना जाता है, जो लाखों-करोड़ों श्रद्धालुओं की आस्था और विश्वास का केंद्र है। यह केवल एक धार्मिक आयोजन नहीं था, बल्कि भारत की सांस्कृतिक और आध्यात्मिक धरोहर का प्रतीक है। जिस प्रकार की अव्यवस्था इस बार रही, वह न केवल दुर्भाग्यपूर्ण है, बल्कि सरकार की संवेदनहीनता और प्रशासनिक कुप्रबंधन को उजागर करती है।

मान्यवर, सरकार को क्या यह पता नहीं था कि इतने विशाल आयोजन में भारी संख्या में श्रद्धालु आएंगे? क्या योजनाएं केवल कागज में बनती हैं, जो जमीनी स्तर पर कुछ नहीं हैं? इस महाकुम्भ में बड़ी-बड़ी बातें की गईं कि हम इस तरीके का प्रबंधन कर रहे हैं, लेकिन आज तक सरकार ने महाकुम्भ में मरने वालों की सूची जारी नहीं की। हमारे नेता माननीय अखिलेश यादव जी ने सदन में पहले दिन कहा था कि महाकुम्भ पर चर्चा हो। यह दुनिया का बड़ा मेला, इस मेले में इतनी बड़ी अव्यवस्था, डबल इंजन की

सरकार है और डबल इंजन की सरकार में जिस तरीके का जनता के साथ मजाक हुआ, वह घोर निन्दनीय है।

मान्यवर, इस सरकार की असफलताओं की बहुत लंबी सूची है। शिक्षा, जो किसी राष्ट्र की बुनियाद होती है, आज शिक्षा भ्रष्टाचार की वजह से गर्त में जा चुकी है, आज हर प्रतियोगी परीक्षा मजाक बनकर रह गई है। बिहार से लेकर उत्तर प्रदेश, महाराष्ट्र और गुजरात में जगह-जगह पेपर्स लीक हो रहे हैं। सरकार ने नेशनल टेस्टिंग एजेंसी का गठन बड़े-बड़े वादों के साथ किया था और कहा गया था कि यह संस्था निष्पक्षता और पारदर्शिता की नयी मिसाल कामय करेगी, लेकिन आज हालत यह है कि परीक्षा प्रारंभ होने से पहले सोशल मीडिया में पेपर लीक हो जाता है। यही सरकार की पारदर्शिता है, क्या यही डिजिटल इंडिया का सच है? नीट की परीक्षा में लाखों मेडिकल छात्रों का भविष्य तय होता है, उसमें भी बार-बार पेपर लीक की घटनाएं होती हैं।

मान्यवर, रेलवे भर्ती परीक्षा, एसएससी या यूजीसी हो, कोई भी परीक्षा इस सरकार की अक्षमता से बच नहीं पायी है। एनटीए स्थापित करने पर सरकार ने जो बड़े-बड़े दावे किए थे, वे सभी खोखले निकलें। महामहिम राष्ट्रपति जी के अभिभाषण में किसानों के फसलों के मूल्य के लिए एमएसपी गारंटी का कोई जिक्र नहीं है। देश के किसान लगातार इस बात की आशा लगाए बैठे हैं कि भारतीय जनता पार्टी ने चुनाव के समय कहा था कि हम एमएसपी की गारंटी देंगे, स्वामीनाथन आयोग की रिपोर्ट लागू करेंगे, हम किसानों को फसलों का लाभकारी मूल्य देंगे। आज हमारे देश का किसान दर-दर की ठोकरें खा रहा है। देश के अंदर किसानों में जिस तरह की निराशा है, वह लोकतंत्र के लिए बहुत ही शर्मनाक घटना है। भारतीय जनता पार्टी के बड़े-बड़े नेता जो इस देश और प्रदेश को चलाते हैं, जब चुनाव में जाते हैं, चुनाव के समय किसानों से कहते हैं कि हम किसानों को लाभकारी मूल्य देंगे, हम किसानों को मालामाल कर देंगे, भारतीय जनता पार्टी ने किसानों की आय दोगुना करने की बात की थी। आज किसानों का देश के साथ भारतीय जनता पार्टी जिस तरीके से दोहरा मापदंड अपनाए हुए है, उससे हमारे लोकतंत्र को बहुत आघात पहुंचा है।

मान्यवर, हम उत्तर प्रदेश के फतेहपुर जिले से लोक सभा के सदस्य चुन कर आए हैं। हमारे नेता

अखिलेश यादव जी ने अपने जमाने में किसानों के लिए खाद, बीज और कीटनाशक दवाओं का प्रबंध किया था। लेकिन आज उत्तर प्रदेश में बुआई के समय खाद की जितनी बड़ी किल्लत हुई, डीएपी नहीं मिली, यूरिया ब्लैक में मिल रही है, किसानों को पानी नहीं मिला, लेकिन भारतीय जनता पार्टी की सरकार ने इस पर कोई ध्यान नहीं दिया। डबल इंजन की सरकार डबल असत्य भाषण पर विश्वास करती है। आज भारतीय जनता पार्टी जिस तरीके का काम किसानों के साथ कर रही है, हम किसान के बेटे हैं। हमारे यहां आज किसानों के साथ डबल दुख हो रहा है। हमारे जिले में और प्रदेश में छूटा जानवरों से किसानों की फसलें बर्बाद हो जाती हैं, लेकिन फसल बीमा के अंतर्गत उनको कोई लाभ नहीं मिलता है। इसका जिक्र महामहिम राष्ट्रपति महोदया जी के अभिभाषण में नहीं है। किसान बीमा की दुर्घटना की शुरुआत समाजवादी पार्टी के समय में पार्टी के संस्थापक स्वर्गीय मुलायम सिंह यादव जी ने की थी, पहले किसानों को कोई भी दुर्घटना बीमा का लाभ नहीं मिलता था, माननीय मुलायम सिंह यादव जी ने किसानों को बीमा दुर्घटना के नाम पर एक लाख रुपये की राशि निर्धारित की थी, जिसे बढ़ाकर समाजवादी पार्टी के राष्ट्रीय अध्यक्ष माननीय श्री अखिलेश यादव जी पांच लाख रुपये कर दिया था। काफी समय बीत गया, महंगाई बढ़ती जा रही है लेकिन किसान बीमा दुर्घटना पर आज पांच लाख रुपये की राशि वही बनी हुई है, हमारी मांग है कि किसान बीमा दुर्घटना की राशि को कम से कम 15 लाख रुपये करना चाहिए।

15.09 hrs

(Shri Krishna Prasad Tenneti *in the Chair*)

मान्यवर, भारतीय जनता पार्टी ने कहा था कि हम मुफ्त सिंचाई देंगे, किसानों को हम मुफ्त सिंचाई देंगे, लेकिन आज उत्तर प्रदेश में मुफ्त सिंचाई नहीं है, बिजली महंगी हो गई, डीजल का दाम बढ़ गया, खाद का दाम बढ़ गया, इससे किसान परेशान है। भारतीय जनता पार्टी ने मुफ्त सिंचाई की बात करके किसानों के साथ बहुत बड़ा मजाक किया है।

मान्यवर, समाजवादी पार्टी के नेता अखिलेश यादव जी ने उत्तर प्रदेश के किसानों के लिए सरकारी नलकूपों का पानी और नहरों का पानी फ्री किया था। उसी साल के बाद भारतीय जनता पार्टी ने चुनाव के समय कहा था कि हम किसानों के निजी नलकूपों का बिजली बिल माफ करेंगे। आज उत्तर

प्रदेश कृषि प्रधान प्रदेश है, लेकिन किसानों को बिजली फ्री नहीं मिल रही है। उनके ऊपर बिजली का भार दुगुना किया जा रहा है। निजी नलकूपधारक के ऊपर बिल के ऊपर बिल लगाया जा रहा है। जिन किसानों के पास ट्यूबवेल है, वह फेल हो चुका है, लेकिन उनके ऊपर भी बिजली के बिल लगाये जा रहे हैं।

मान्यवर, उत्तर प्रदेश किसानों का प्रदेश है। अभी धान की फसल आई है, जिसका जिक्र इस अभिभाषण में नहीं है। धान की फसल में धान के किसान परेशान हैं। उनका धान लागत मूल्य से भी कम दाम में लिया जा रहा है। किसान आत्महत्या करने पर मजबूर है। आज प्रदेश के अंदर जिस तरह से किसानों में निराशा है, उसका जिक्र महामहिम के अभिभाषण में नहीं है।

मान्यवर, आज हमारे मनरेगा के मजदूर सबसे ज्यादा परेशान हैं। उनको मनरेगा की मजदूरी समय से नहीं मिलती है और न आज उनकी मजदूरी बढ़ाई गई है। आज महंगाई लगातार बढ़ती जा रही है। महंगाई को रोकने के बारे में भारतीय जनता पार्टी की सरकार का कोई ध्यान नहीं है। आज हर चीज महंगी है। उपभोक्ता और उत्पादक के बीच में असंतुलन है। उस असंतुलन की वजह से जो किसान हैं, जो कमाता है, वह आज सबसे ज्यादा परेशान है। जिस आदमी को उनकी फसल खरीदनी पड़ती है, वह भी परेशान है। उपभोक्ता और उत्पादक के बीच में असंतुलन की वजह से आज चारों तरफ हाहाकार मचा हुआ है। इसको हम लोग दिल्ली में देखते हैं। आज किसान अपनी फसल का लागत मूल्य नहीं पा रहा है। लेकिन, आज खाने वाले को वही महंगा मिल रहा है। यही भारतीय जनता पार्टी का दोहरा चरित्र है।

मान्यवर, मैं आपके माध्यम से सरकार से कहना चाहता हूँ कि हमारे देश में रुपये की वैल्यू, हमारे देश में मुद्रा की वैल्यू लगातार घटती जा रही है। आज हमारा रुपया बहुत ही कमजोर है।

माननीय सभापति : कृपया अब आप समाप्त कीजिए।

श्री नरेश चंद्र उत्तम पटेल : मान्यवर, उसकी मजबूती के लिए महामहिम के अभिभाषण में कोई जिक्र नहीं है। हमारे देश में विदेशी कर्ज लगातार बढ़ रहा है। विदेशी कर्ज कैसे कम हो, उसके बारे में भी महामहिम के अभिभाषण कोई जिक्र नहीं है।

माननीय सभापति: माननीय डॉ. काकोली घोष दस्तीदार जी ।

श्री नरेश चंद्र उत्तम पटेल : मान्यवर, किसानों को दर-दर की ठोकरें न खानी पड़े, इसलिए मैं कहना चाहता हूं कि आज हमारे किसान जो पिछड़े, दलित, अल्पसंख्यक और आदिवासी हैं, उनका रिजर्वेशन भी भारतीय जनता पार्टी ने पूरी तरह से चौपट कर दिया है । जो किसानों के बच्चे हैं, वे पिछड़े वर्ग, दलित समाज और अल्पसंख्यक समाज से आते हैं, लेकिन भारतीय जनता पार्टी ने संविधान में प्रदत्त जो आरक्षण है, उस आरक्षण को खत्म करने का काम किया है । ... (व्यवधान)

माननीय सभापति: अब आप समाप्त कीजिए ।

श्री नरेश चंद्र उत्तम पटेल : मान्यवर, भारतीय जनता पार्टी लगातार महिलाओं के साथ भी अन्याय करती जा रही है । मान्यवर, 'नारी शक्ति वंदन अधिनियम' लागू करने की भी बात की गई थी । ... (व्यवधान)

माननीय सभापति: माननीय डॉ. काकोली घोष दस्तीदार जी ।

... (व्यवधान)

माननीय सभापति: अब आप बैठ जाइए ।

श्री नरेश चंद्र उत्तम पटेल : मान्यवर, आपने मुझे महामहिम राष्ट्रपति के अभिभाषण पर बोलने का मौका दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं ।

DR. KAKOLI GHOSH DASTIDAR (BARASAT): Sir, thank you. I stand here on behalf of All India Trinamool Congress and my leader, Ms. Mamata Banerjee, to take part in the Motion of Thanks on the speech addressed to both the Houses by Mahamahim Rashtrapati ji, Shrimati Droupadi Murmu ji. Today is Basant Panchami, so, I also express my greetings to all Members here and to all the citizens, and I wish there was a holiday for us. हम इत्मीनान से पूजा करते, लेकिन वह नहीं हुआ । I am a very religious person, a devout Hindu, but I believe and respect all religions, and that is why, like me, there were millions of Indians who were preparing

for the Maha Kumbh Mela that was supposed to take place after 144 years. Some of the poor people were saving money to go and take the *maha snan* on the Mauni Amavasya. Sad to say, Mahamahim Rashtrapati ji, in her message, spent only 61 words to express her sorrow and has not condemned the death, has not given condolence message to the families of the dead.

We are very sorry for it because she has totally neglected the dead people. There is definitely a discrepancy between the number of dead bodies in the morgues as said by the doctors and the number of dead bodies or the people missing that we see. The same thing had happened in the State during the COVID-19 times. So, in this State how much ever the advertisement they did, but as far as the preparedness is concerned, disaster management is concerned, they have failed. They are giving zero because they should not be given this kind of a responsibility where they play with the lives of the common man like this.

After we go on to her speech where she mentions about the middle-class, you know the National Council of Applied Economic Research says that 30 per cent of the total population of India belongs to the middle-class. We had the Budget on the next day in which a lot of promises were made. Who is the middle-class? People who earn between Rs.2 lakh and Rs.10 lakh per year are supposed to be the middle class. But what about inflation? What about food inflation? What about support to the farmers? What about waiving of the loans for the farmers? Nothing is mentioned in the speech of *Mahamahim* Rashtrapati ji. I am sorry to say that loans of the multinationals and the billionaires have been waived by the banks but not that of the farmers. This is absolutely unwarranted in a country where we

depend on the farmers for our food. We live in the cities. We do not grow our foods. The farmers do. They toil in and out. They were sitting at the Singhu border. In the border, they were tortured, but they were not given the waivers.

I would also like to draw attention to the hon. Rashtrapati ji's speech where she talks about teaching. She says that the number of colleges has been increased; the number of universities has been increased. But is it not an irony that there are no teachers? The number of teachers has not been increased and the amount is absolutely ridiculous. What is being taught in certain States? I do not want to name those States because there also, as in the Maha Kumbh, there is failure. In the same State, teaching is such a failure. The teachers do not know how to add nine plus thirteen, what to talk about the students.

Mahamahim Rashtrapati ji talks about the medicines where she says that some drugs have been made customs duty free. That is definitely welcome. But there are many, many other drugs which need to be made custom duty free. Also, there are certain equipment because only medicines do not help patients. Some of the equipment that are being used for the patients in different hospitals of the country are charged 300 per cent customs duty. But nothing is happening. I would just like to draw the attention of *Mahamahim* Rashtrapati ji.

* Life of a human being is not measured in years or days. Their work is the yardstick for this.*

It should be realised that the work we do, the work we do for people is more

..... English translation of this part of speech originally delivered in odia.

important than the statistics we give.

Here, it is said 'Housing for All'. A huge number is being promised for three-crore families with a budget of Rs.5,36,000 crore. But I would like to draw the attention of this august House and also *Mahamahim* Rashtrapati ji that more than 11 lakh families in West Bengal are suffering and spending their nights under the open sky since 2022. When these families received sanction after we applied, more than 60 teams went from the Central Government and they checked all the data. An Action Taken Report was also sent from the State of West Bengal for this money to go, the Central Government's part of the money, to more than 11 lakh families. It appears that there is some kind of an economic blockade or some kind of an economic betrayal for West Bengal from the Central Government.

This has not been mentioned here. This is for the Awas Yojana. We are requesting again for these people and for the common men. The poor person, who is spending with his family under the open sky, has done no mistake and he is not a political person. Why did they spite on him? It is because people of West Bengal have never voted for the Bharatiya Janata Party and they have always defeated. So, this is not the right thing to do.

15.20 hrs

(Shri Jagdambika Pal *in the Chair*)

She has said that there is a multi-fold increase in the number of seats in medical colleges. Well, it has definitely increased. But sometimes, the college fees are exorbitant. She is saying that there is a neo middle-class which is coming up. There is no middle-class at all. It is because of the inflation that the middle-class is shrinking; the middle-class cannot afford to pay the bills; the middle-class cannot

afford to buy the fuel; and the middle-class cannot afford to buy food. There is food inflation in the country. And the Government has done nothing to take care of the middle-class.

Ms. Mamata Banerjee, my leader, has been taking care of the people by giving them free food, free education, and free clothes. The whole country should follow her example. You beat a lot of drums when you say that the Nari Shakti Vandan Adhiniyam was passed. Yes, it was passed in this august House. But when the elections came, we did not see so many ladies coming from the Bharatiya Janata Party, neither during nomination nor being present in the House. The only political Party in the country, which has fielded women and which has more than 33 per cent women, is the All India Trinamool Congress. It is due to Ms. Mamata Banerjee. She respects women. She has brought them here. Not only here, but also, in the local bodies and in each step of the administration, she is giving respect to the women and she is bringing them to the mainstream.

Somebody might stand up from there and say that you cannot take her name as she is not the Member of the House. She is the Chief Minister of West Bengal. She is taking care of the poor. She is taking care of the *Dalits*. She is taking care of the women. She is taking care of the children. But look at the state of affairs here where the Adivasis are neglected and all the other poor people are neglected. The Awas Yojana has not reached those people. The sanction was given in 2022 but till now, in 2025, the poor people have not received it.

In the speech, she lauds the daughters of the country by saying that they bring us medals. That is appreciable. But let me tell you that these golden girls हमारी

सरताज हैं। इस पर हमें नाज है। But the hon. MP, sitting here, molested them. He was not punished. It is so shameful that his son has come back here. So, does it show that the women are respected; that the golden girls are respected; and that the sports women are respected, by this Government? So, the speech is absolutely wrongly written. I would request that when the speech is written, then they should consider what they are writing for the Mahamahim Rashtrapati ji because it is coming out from the highest Office. People are listening to her. They should not feed her with wrong information which goes against the ethos of our Constitution. Just now, the LoP was speaking about the Constitution of India. At every step, the Constitution is not respected. We must keep in mind that our Constitution forms the backbone, and our country became Independent in 1947 and not last year in 2024.

Any person can have their own religious belief. I am a devout Hindu but I respect all religions, and we celebrate all festivities. Like my leader, Ms. Mamata Banerjee says, "*Dharmo Jar Jar, Utsav Sobar*". Everybody can take part. So, when they did this, they should not have spoken like that. That is disrespecting the Constitution. You should not be doing it.

The Global Hunger Index puts our country at 105th rank out of 127 countries. The index is 27.3.

About child wasting, it is the highest in the world. The children of different States are not getting enough to eat. During the 2014 elections, a lot of jobs were promised. Where are those jobs now? Sir, 46 per cent of unemployment is there in the country. Out of the total population, 28 per cent of the population is between the age of 15-29 years looking for jobs and you will be astonished Sir that more the

education, more the joblessness. A graduate is more akin to get jobless than an unskilled labour. Persons, who have passed graduation, post-graduation, Ph.D., are applying for menial labour or unskilled labour. When the advertisement is coming for such jobs, they are applying because there is no job. It is like the LOP was saying that there is no projection for production and for having more production. There is a telephone Public Sector company where 48,000 people lost their jobs. Was it done just to let one private telephone communication company thrive? Those 48000 people, who lost their jobs, were working in private sector but the Government did not take care of them.

Foreign Direct Investment has entered into insurance where people keep their hard-earned money. A person gets it at the end of the day or when he is not there, his family gets it. So, you have the FDI coming into that.

You have the FDI coming into seeds. When the Seed Bill was passed, the farmers protested. Nobody listened to them. Is this a democracy where nobody listens to the common people? And you just go on passing Bills. We also protested when the common NEET was brought. It was National Eligibility Entrance Test. We requested let it happen in regional languages throughout the country because students used to study in their mother tongue and when they are applying for it in Class XI and XII standards, let them sit and write in their own language. But the Government did not listen. They have a common test for which many poor students cannot apply for the NEET. So, this also should be undone and they should be allowed to sit and write exam in their own mother tongue.

When this initiative is giving rise to digital commerce, well, it is appreciable.

But do you know how many lakhs of crores of rupees have been lost by people? Either the message comes on the Whatsapp or the message comes in email or there is a phone call saying your electric bill is due, you either pay just now by pressing zero. And as soon as you press zero, all your bank accounts get empty. Lakhs of crores of rupees have been lost by people through this cybercrime. Who are these people operating this nexus or this cybercrime? It is sometimes from outside the country also. I am to understand from very reliable sources, I do not want to quote because we are not supposed to discuss Committee things outside. We have about 500 students of IIT, different IIT engineers, trying to find out who is operating this from where, from which part of the country and which part of the world. We know some places. I do not want to say this here but they are operating like this and they are siphoning off money from people's bank accounts. This cybercrime is taking place at a large scale. A video call from some people comes and somebody puts on the phone to talk. That picture is taken and superimposed and then, he is black-mailed. So, these things are happening. The cybercrime is destroying the peace of the country. The sanctity of the ladies of the country is being destroyed. What is the Government doing for that? So, they were not prepared before they started this online transaction. Without learning how to swim, they jumped into the pool. And that is why, people are getting this kind of messages. So, we would request that the Government should take up cybercrime very seriously and look at it, so that the people do not lose their hard-earned money.

So, we would like also to request about the Eastern side. There are eight States. Not one word was used to talk about Manipur. For one whole year, Manipur

is burning. More than that, houses have burned in Manipur. Ladies have been gangraped. Children have been born in the camps, and none of our hon. Ministers, not our Prime Minister had the time.

He has time to visit the States where there is election. But he has no time to go to Manipur where our hon. Chief Minister, Shrimati Mamata Banerjee sent a team. We went there and saw how babies are in the makeshift relief camps. There is no baby food. More than 6,000 houses have been burnt. There is an ethnic war going on and there was not a single word about how many square kilometres of India is occupied by foreigners.

I do not want to name but foreign power is occupying parts of Arunachal Pradesh and parts of Ladakh. Why should we allow my motherland be occupied by foreigners and bow down to them? Do we not have the courage to stand up and protect my motherland? Thank you, Sir.

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): Sir, I rise to speak on the Motion of Thanks on the President's Address on behalf of my Party, the DMK. Firstly, I would like to express my grief and empathy to the families of the people who died in the stampede at Kumbh Mela. These people trusted the Union Government and the State Government and gathered there, hoping that they will protect them. But unfortunately, no one protected them.

When religion and politics merge, it is the innocent people who suffer and this is an example of that. Sadly – I do not know whether we are waiting for the elections – we do not even know the numbers of the people who died in the stampede. Is this not inhumane? You do not even want to allow a discussion in

Parliament on this.

Sir, the President of India ended her speech saying, “Our Bharat is a country of 140 crore people and we have diverse States, diverse regions and diverse languages.” I am happy that the President of India still believes in the diverseness of this great nation. India is a country with almost eight major religions, more than 100 ethnic groups, 700 tribes and 121 languages. As a nation, we have always celebrated this diversity and our unity is deeply rooted in this diversity.

But the Government today has chosen the politics of forced cultural assimilation and cultural elimination. The President started her speech mentioning the 75th anniversary of adoption of our Constitution. She expressed great pride in the achievements during Amrit Kaal.

She mentioned in her speech in this very House that we recently celebrated the 75th anniversary of the Indian Republic. But none of us in this House can forget that just two years ago, in this very same House, in the very first Session, a Muslim member of Parliament faced derogatory communal remarks by a colleague from the ruling party. It was a dark day, a day of dark, abysmal despair to our nation. They have divided the society into us and them and I must remind this august House that it will take ages to repair this divide.

If we just look around, we will find a decreasing number of Muslim Members in Parliament, a decreasing number of officials, bureaucrats from the SC, ST, OBC and minority communities. The President glorified India’s civilizational nationalism, a phrase increasingly used to justify a monolithic culture. India is a living, breathing entity which has been enriched by centuries of interactions from across the world,

creating a vibrant cultural tapestry.

When you talk about Indian history, according to you, it started 3,500 years ago with the Vedic age. But today, we know that the Iron Age in India has been traced to begin around 5,345 years ago. Our Chief Minister, M.K. Stalin, has proudly proclaimed to the world, based on scientific evidence validated by international labs like Beta Analytics in Florida, that Sivagalai, a small, steep, and sleepy village in the Tuticorin district, today holds within it the proof of iron smelting and usage. This is the oldest finding in India till today. The Union Government till today has not even commented about this finding, which is very important internationally. When you exclude this truth, you just not only exclude us, but you are excluding yourselves from the great legacy of Dravidian civilization.

The proponents of Hindutva ideology have this question, who is an Indian and who is not? V.D. Savarkar came up with the answer many years ago and said: "A loyal Indian is one who is attached to the geography of India, who is born in India and whose religion has indigenous roots. A Hindu means a person who regards this land from the Indus to the Seas as his Father-land as well as his holy land." But, let me remind this House of the words of Sardar Vallabhbhai Patel, a Congress leader, who you seem to have taken over and invoked frequently. In 1947, when it was suggested to him that India should be declared as a Hindu State, Sardar Patel replied: "We must not forget that there are other minorities whose protection is our primary responsibility." In 1950, he stated, "Ours is a secular state." I would like to underline, he said: "Ours is a secular state, and we cannot fashion our politics in the way Pakistan is doing. Here, every Muslim should feel that he is an Indian

citizen, and has equal rights as an Indian.” The Government celebrates Sardar Vallabhbhai Patel, but it disregards most of his fundamental principles. If the Government truly respects him, they should protect every citizen, honour every culture, and stop selective imposition of one ideology over the rest. Building a 3,000-crore Statue of Unity is not paying respect to him. Please understand his words and implement them. That will be a true tribute to any leader. But, this Government ensures in every possible way that the minorities of this country do not feel comfortable. They are kept on the edge and feel like outsiders. The CAA, Triple Talaq, the Waqf Board Bill, the Uniform Civil Code, mob lynching, and state excesses are the unending examples of how you push the minorities and make them feel threatened. In August 2019, this Government revoked the autonomy of Kashmir, the only Muslim majority State in India, and made it a Union Territory. Around the same time, you passed a new amendment to the anti-terror law. This amendment ensured and gave you the right to classify individuals as terrorists, and promoters of terrorism. Under this law, hundreds of Kashmiri politicians, activists were jailed, civil liberties were suspended, and protests were banned.

A few months later CAA came. This provided a fast track to citizenship for many minority communities. The law specified that communities which could use this law were Buddhists, Christians, Hindus, Jains, Parsis and Sikhs.

These communities made it to the list. But the Muslims were omitted despite their presence in the countries where they are minorities and have been persecuted and even suffered violent attacks. In many of the BJP-ruled States, you have coined a term, ‘Love Jihad’, where adult men and women are not allowed to get married

to each other because they belong to different religious groups. And, your reasoning is that Hindus will become a minority in this country. India has 14 per cent Muslim population and almost 80 per cent Hindu population. Creating false narratives like this is your way of politics, but at least let people, individuals, who have a right to make a personal choice in their private lives, live a life.

We have seen, in most of the BJP-ruled States, mobs assaulting minorities while the police stand idle. I cannot even say that mobs assault them because in some States, the authorities themselves bulldoze Muslim homes and businesses. Lynchings cannot become widespread without the atmosphere of impunity which you are ready to give. The attacks on civil society groups are surging. Any voice of dissent is called anti-national.

In November 2021, the National Security Advisor, Shri Ajit Doval told the graduating class of the National Police Academy in Hyderabad that the new frontier of war is the civil society. The National Security Advisor tells the National Police Academy in Hyderabad that the new frontier of war is the civil society. ... *(Interruptions)* Since 2015, close to 17,000 civil society organizations have been denied registration or renewal.

Next, the Christian NGOs are disproportionately losing their FCRA licenses. Out of the 2,257 NGOs which have lost their FCRA licenses, about 1,626 are affiliated with Christian social programmes. This is a targeted financial stranglehold on organizations that serve the India's most vulnerable population. The Christian community, which constitutes around 11.54 per cent of the total religious minority population, operates 72 per cent of all religious minority schools in India and over

5,000 hospitals in rural places. But still, you do not want them to help the marginalized and the underprivileged. ... (*Interruptions*) Attacks on Christian organizations and churches have escalated over the years, with Uttar Pradesh emerging as the hotspot. This Government campaigns under the banner, 'Sabka Saath', but seems to be unable or unwilling to safeguard its minorities and the marginalized Indians.

The hon. President, in her Address, mentioned the spirit of 'Sabka Saath, Sabka Vikas, Sabka Vishwas, Sabka Prayaas'. I got a copy of the English translation of the President's Speech. When I got the copy, I was very confident that I would be able to read through it without anybody's help or support. But I was mistaken. Even to get through one page, I needed the help of translators because this speech has been studded and sprayed liberally with Hindi and Sanskrit phrases, which happen to be the names of the schemes or the policies of the Ruling Government, which is in slogans.

So, how can you talk about 'we together' if even translations do not include us, and they are excluding us?

The President and the hon. Member who initiated the Motion of Thanks on the President's Address from BJP also spoke about the Kashi-Tamil *Sangamam* and the Saurashtra-Tamil *Sangamam*. You remember all these only during elections. Okay, let us leave that alone. For you, Tamil seems to start in Kashi and end in Gujarat. But I would like to tell you that it is a living language.

You quoted 'Thirukkural' also. I think that only mention of Tamil Nadu or anything Tamil in the Budget was Thirukkural, nothing apart from that. Between

2014 and 2022, the Union Government has allocated Rs.74 crore for the Central Institute of Classical Tamil in Tamil Nadu whereas the allocation to the Central Sanskrit University has been Rs.1487.81 crore. We do not have staff in the Central Institute of Classical Tamil. We do not have Epigraphists to decipher Tamil inscriptions.

The President in her speech proudly proclaimed that manuscripts are being digitized. I would like to bring it to the notice of this House that the Tamil manuscripts in Tamil University, Thanjavur are being digitized with the help of the British Library in London instead of the support of the Union Government.

The Legislature, the Judiciary and the Executive are the three pillars of democracy. But this Government is undermining all three. The key democratic institutions may have formally remained in place, but the norms and practices which hold democracy have deteriorated. The V-DEM Report on democracy says that India has been downgraded to the State of electoral autocracy.

In the past 11 years, we have seen that several Bills have been brought without proper consultation with the stakeholders and they undermine the rights of the State Governments. In 1994, the Supreme Court ruling in the SR Bommai case underscored that the States were not mere extensions of the Union, rather they possess supremacy within their Constitutionally defined domain. I would like to remind the Union Government about this case and you seem to have forgotten that the States have their rights, which have been promised and secured under the Constitution of this country.

I would like to just go through a list of the Bills which were passed in this

House. The Electricity (Amendment) Act, 2022 sought to allow multiple private distributors in the State-controlled power sector reducing State Governments' control over the electricity distribution. Then, the Mines and Minerals (Development and Regulation) Amendment Act enabled the Union Government to auction tungsten in Arittapatti in Madurai without the consent of the Tamil Nadu Government. The Chief Minister had to bring a Resolution in the Assembly against this, and it is only after the continuous protests of the people of Arittapatti that you did withdraw this.

The Dam Safety Act, 2021 further gave the Union Government the power over dams across States. The Forest (Conservation) Amendment Act diluted State control over forests, allowing infrastructure development in forests without State approval affecting tribal and environmental rights. Similarly, the three criminal laws, which are called the Bharatiya Nyaya Sanhita, when I asked a very senior lawyer to explain me what this Bill was about, the first thing he told me was, "first let me get the translation, and then I will be able to explain it to you."

The National Education Policy, which you are very, very proud of, imposes a uniform education policy disregarding the distinctive linguistic and educational priorities of the States like Tamil Nadu, Karnataka, Andhra Pradesh, Kerala, and Telangana. I do not have to talk about the farm laws. The Union Government seems to have forgotten that education is under the Concurrent List and it is not in the Union List. The UGC Draft Regulations, 2025, ultimately want to centralize control over university leadership, particularly through appointment of Vice Chancellors, undermining the federalism of overriding State laws and imposing Central criteria

on State University. This limits the autonomy of universities and hinders the ability to function according to regional needs. 'One nation, one election' is being brought so that during an election the issues which are important to State Governments are wiped away, are lost and the national parties can set the agenda for the election and the States do not matter.

Sir, we insist on caste census, but we have to oppose delimitation based on the Census. States which have done well, which have controlled population, which have advanced education, health, and employment, are the ones which are going to suffer. Just because we have reduced the population and just because we have been responsible States, it does not mean we have to suffer. Then once again the balance of power will become lopsided. This Government has failed its citizens even in providing basic amenities such as food, employment, education, and shelter. You keep talking about Amrit Kaal. I do not think we have even arrived at '*acche din*', which you started with. So where is the possibility of talking about the Amrit Kaal? You are talking about protecting farmers. Do you know that 1,00,474 farmers have committed suicide between 2014 and 2022? It is because the insurance companies which collected around Rs. 57,620 crore have only given back Rs. 3,878 crore to the farmers. You have not protected the farmers. Regarding the MGNREGS workers, this Government has taken away work from rural India. This Bill was brought to ensure 100 days of employment for people who had no other means of income. But you have cut down 84.7 lakh workers from the list and this is from your own register.

The Government in its budget has reduced food subsidy by Rs. 8,000 crore.

Is this Amrit Kaal? I think the LoP has spoken about youth and employment. But when you were in your campaign mode, you were talking about two crore jobs. But in the speech of the President, it has come to 10 lakh per year.

HON. CHAIRPERSON: Kindly conclude. You have already taken more than 25 minutes. Your Party's time is only 29 minutes.

... (*Interruptions*)

HON. CHAIRPERSON: She has already taken more than 25 minutes of time.

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, there was a mention about education. In an Unstarred Question, the Government has replied that 13,500 students from SC, ST, OBC communities have dropped out of Central Universities because of discrimination faced by them. ... (*Interruptions*)

It is just not the students. Professor Gopal Das from Bangalore had to write to the President of this country for justice, and in the investigation it has been confirmed that there was workplace discrimination involving the Dean and the Director. The stories of Rohit Vemulas still continue. His words "My birth is my fatal accident" still hurts our minds.

HON. CHAIRPERSON: Kanimozhi ji, kindly conclude now.

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, I am concluding. ... (*Interruptions*)

HON. CHAIRPERSON: Kindly conclude now. You have already taken more than 25 minutes.

... (*Interruptions*)

HON. CHAIRPERSON: The total time allotted to your Party is 29 minutes.

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: You are holding a strangled hold over the media. I think many people have spoken about how the media is being owned by some corporates who will never go against you. And, the journalists are threatened. There have been so many arrests without any rhyme or reason, and there is no protection for journalism and the media houses in this country.

In order to threaten the Opposition you have been using Income Tax, CBI, and ED, but now you have found another new way -- the ... * ... (*Interruptions*)

SHRI A. RAJA (NILGIRIS): There is one more channel. ... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: In non-BJP ruled States you use your ... * to create confusion. ... (*Interruptions*) Sir, I would just like to ... (*Interruptions*) Sir, every day he is getting a 'Zero Hour'. ... (*Interruptions*)

HON. CHAIRPERSON: Kanimozhi ji, you cannot discuss about the conduct of the Governor and whatever you are saying ...

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: Why can I not? ... (*Interruptions*)

HON. CHAIRPERSON: No, it will not be part of the record.

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: This is the Parliament. ... (*Interruptions*)
Why can it not be said? ... (*Interruptions*)

* Not recorded.

HON. CHAIRPERSON: Mr. Raja, I think that you are aware as to what she is mentioning.

... (*Interruptions*)

HON. CHAIRPERSON: No, it will not be part of the record.

... (*Interruptions*)

HON. CHAIRPERSON: Kindly conclude now.

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, we have seen our ...* walk in and walk out of our Assembly insulting the State anthem and the National anthem. ... (*Interruptions*)

SHRIMATI SUPRIYA SULE (BARAMATI): Sir, she is not criticising. ... (*Interruptions*)

डॉ. निशिकान्त दुबे (गोड्डा) : सर, मेरा पॉइंट ऑफ ऑर्डर है ।... (व्यवधान)

माननीय सभापति : हो गया, हमने कह दिया है ।

... (व्यवधान)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, you have been using the ...* as your representatives. ... (*Interruptions*)

HON. CHAIRPERSON: Kindly wait for a minute. Nishikant ji has raised a Point of Order.

... (*Interruptions*)

माननीय सभापति : निशिकान्त जी, आप क्या कहना चाहते हैं?

* Not recorded.

डॉ. निशिकान्त दुबे : सर, वे सीनियर मेंबर ऑफ पार्लियामेंट हैं। जो उनको सपोर्ट कर रहे हैं, वे भी सीनियर मेंबर ऑफ पार्लियामेंट हैं। सबको नियम 352(5) पता है, जो हाई अथॉरिटी पर बैठे हुए लोगों के बारे में है, चाहे प्रेसीडेंट हों, चाहे गवर्नर हों, चाहे चीफ इलेक्शन कमिश्नर हों। लीडर ऑफ दी अपोजिशन राहुल गाँधी भी गलत बोल गए, बोलते रहे, बोलते रहे, सब ताली थपथपाते रहे, कनिमोझी जी भी वैसा ही गवर्नर के बारे में बोल रही हैं, यदि इस तरह से पार्लियामेंट चलेगा तो इस पार्लियामेंट का क्या मतलब है?... (व्यवधान)

माननीय सभापति : वह पार्ट ऑफ प्रोसीडिंग्स नहीं होगा। ऑलरेडी मैंने रूलिंग दे दी है। It will not be part of the proceeding.

... (*Interruptions*)

HON. CHAIRPERSON: Please conclude now.

... (*Interruptions*)

HON. CHAIRPERSON: All of you please take your seats.

... (*Interruptions*)

HON. CHAIRPERSON: Kindly conclude now. I think that your Party has only 29 minutes and you have already taken 27 minutes. How will other Members from your Party speak on this issue?

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, that is between my Party colleagues.

... (*Interruptions*)

HON. CHAIRPERSON: But there is a time constraint.

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, it is between me and my colleagues.

... (*Interruptions*)

HON. CHAIRPERSON: Please do not pass any remarks on the Chair.

... (*Interruptions*)

HON. CHAIRPERSON: Kindly conclude now.

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, you are depriving the States of their rights and their fiscal autonomy. I would like to say, please learn from the Dravidian Model in Tamil Nadu which is inclusive.

I would like to finish with a quote by our Chief Minister, Muthuvel Karunanidhi Stalin who said :

"The Dravidian Model does not destroy! It creates!

The Dravidian Model does not break! It repairs!

The Dravidian Model does not divide! It unites!

The Dravidian Model does not demean! It treats everyone equally!

The Dravidian Model does not exclude anyone!

Standing shoulder to shoulder It embraces everyone!"

Learn to embrace."

This is one country. Do not destroy it.

16.00 hrs

SHRI SRIBHARAT MATHUKUMILLI (VISAKHAPATNAM): Sir, I would like to thank the hon. President for her address. I would like to focus my speech on the celebration of 75 years of our Constitution, our democracy and the Constitutional protection that we are all enjoying.

An hon. Member spoke before me about our powerful neighbour which has

a lot of development happening. But is the development worth without freedom? I have studied and grown up in India. I have seen the diversity thriving in India. If we do not protect the diversity, development is not possible. Development is possible but the allegations of the Opposition will become even more perpetuated on power and wealth being concentrated in a very few people's hands.

Last night, I was supposed to prepare for this speech but I got really late. For some reason, I have been wanting to watch a movie, 'V for Vendetta', last week. I first watched this movie almost 20 years ago, and it had a profound impact on me, but I still wanted to watch it again. I do not know why I watched it. As I watched the movie, the parallel to my State of Andhra Pradesh during the last five years became so clear. On 9th September, 2023, my leader, Chandrababu Naidu Garu, was arrested. Mr. Lokesh's Yuva Galam Padayatra was abruptly stopped after 229 days. He is our leader. We were all shocked.

16.01 hrs

(Shri A. Raja *in the Chair*)

After less than a week, the leader of Janasena Party, Mr. Pawan Kalyan, a senior leader in our party and popular actor, Mr. Balakrishna, and Mr. Lokesh went to meet our leader, Mr. Chandrababu Naidu, in jail. Mr. Kalyan came out and announced that we are going in this together. Today, it is not about me, it is not about the TDP, it is about the future of the State of Andhra Pradesh and the future of the people of Andhra Pradesh. That went on for 52 days with him being in jail. On 31st October, he was released. And I was fortunate to be outside as he was coming out of the jail. I was standing by my car and had a vantage point. As he was greeting the people who were there to see him after so long, we were able to lock

eyes. As I could see his eyes, there were tears rolling down my cheeks. All of us went to Amravati. There were leaders of the Party, the cadre, and the family. He reached there 14 hours later at 6 a.m. Someone who was in jail for 52 days, who is over 70 years of age, was still sitting in the car, not getting up and greeting people across the way wherever people were there to see him. It gave us strength to fight. Then six months later, campaigning started, elections started, 90 public meetings were held, almost three meetings every day, and all of this was not about him, it was about the future of Andhra Pradesh. I was thinking what he was feeling. His hope was to remind the world that fairness, justice, and freedom are more than just words. They are perspectives. I will be taking quotes from the movie. At that point, he realized that the people were feeling something that he knew all along.

HON. CHAIRPERSON: Sribharat ji, please address the Chair.

SHRI SRIBHARAT MATHUKUMILLI: It was a long dialogue in the movie that really struck me. I want to paraphrase it because it appeared very true to me. I want to paraphrase what my leader was saying to the people in his address.

If you have seen nothing, if the crimes of this Government remain unknown to you, then I would suggest you allow the 13th of May to pass unmarked. But if you see what I see, if you feel as I feel, and if you would seek as I seek, then I ask you to stand beside me six months from today outside your voting booth and together we shall give them a 13th of May that shall never ever be forgotten. That is what the people have spoken. We got a historic result of winning 164 seats in the alliance with a vote share margin that was never seen in the history of Andhra Pradesh for over 40 years. But I would like to go back, Sir. What led to this moment? What led

to this epiphany? In 2019, when we lost power and a new government came into force in Andhra Pradesh, we very soon realized that fear became the tool of the government; there were demolitions across the State; there were house arrests, and assets being taken away. The recent example is the Kakinada port which was taken over in a hostile manner. Fortunately, it has been reversed today.

There was a financial and psychological warfare and as the COVID-19 started, we just saw that continuing. I would like to make a quote from Macbeth: "I dare do all that may become a man, who dares do more is none." What does that mean? I have a responsibility to stand up and fight, but not to protect myself but for the State. There was a psychological environment where many people wanted to compromise with the Government to ensure that their assets are protected or they are protected. The University that I lead was attacked and there was an intention to coerce, but with the support of our leader, we stood strong.

As time progressed, I could see that there were many people wearing masks. If you wear a mask for too long, you forget who you are beneath it. Many people in society, in the services, seemingly decent people, started behaving differently. Among the people who were being oppressed, I could see hate building up. It imprisoned many people. But then what I felt was that it is not about giving back that hate. I would rather die than give up. Freedom is worth dying for. These fighters, our leaders, our well-wishers across the State kept us going. All we realized is that we need an inch, an inch is all we need of hope to fight. Aiding our leader Chandrababu Naidu, we had our young leader Mr. Lokesh who started his padyatra on January 27th and continued that over 3132 kilometres. We had Mr.

Pawan Kalyan fighting against the oppression of the Government and speaking up for those who did not have a voice themselves.

Finally, as we came closer to the elections, the tide started shifting and people started realizing that every action will have an equal and opposite reaction. We had our graduate MLC elections where unanimously we won all three graduate MLC elections across different regions of the State, sending a signal to the people that time has come. But as that happened, the ones in power, the more power they felt they had, the more jealous they became and that is what led to the arrest of our leader in false cases. I had to argue with some people who were supporting the Government that if there is something, they will arrest you. As I debated with a friend of mine on what is right and what is wrong, I found myself wondering that there is no absolute right and absolute wrong as we work in this world, in this Kalyug. There are some mistakes on both sides. But more than individual right and wrong, there is something that the people will collectively decide as to what is right or wrong. That is what people have shown. In Andhra Pradesh, they have given an overwhelming mandate for a change. The Opposition here in the Central Government has made many accusations against the Government that we are part of today. My reply to them is that people have decided, in spite of all these allegations, that India is in the safe hands of the NDA with the leadership of Narendra Modiji and the alliance with Telugu Desam party, Jan Sena and all other alliance partners from all over the country.

Difficult times are what tests our democracy, but people have believed in our institutions. There is a popular saying that I get reminded of. We may have lost in

2019. So, the saying goes like this, 'you can fool some people all of the time or you can fool all of the people for some time, but you cannot fool all of the people all of the time', and I am glad that people have showed up and have given us the much-needed relief to put the State back on track. I am thankful for all the support. We have won the elections. We are here in front of you representing the Government. And I would like to come back to the Macbeth quote, 'I dare do all that may become a man; who dares do more is none.' I see an environment where people want retribution, revenge, but I feel that it is time to fulfil our responsibilities to restore balance and justice but not to go overboard. If we behave the same way that the Government before behaved, then we are disrespecting the mandate that has been given. The State needs more than that. It needs hope for our citizens, for our youth.

I would like to conclude. I do not know how I saw this movie last night. As I was speaking on the President's Address today in the Parliament, and as I have been in this journey long enough, I realized that coincidences do not happen just by chance. There is something greater at play. My takeaway is that when the intentions are good, when the intentions are pure, the universe reciprocates and I think that it is reciprocated here also with a renewed resolve. As a team we are going to work together to build a better Andhra Pradesh, to build a better India and a better democracy for all of us to thrive in.

Thank you for this opportunity. With these words, I conclude my speech.

श्री दिलेश्वर कामैत (सुपौल) : सभापति महोदय, आपने मुझे महामहिम राष्ट्रपति जी के अभिभाषण पर प्रस्तुत धन्यवाद प्रस्ताव पर हो रही चर्चा में भाग लेने की अनुमति दी है, इसके लिए बहुत-बहुत धन्यवाद।

महोदय, माननीय प्रधानमंत्री जी का यह तीसरा कार्यकाल चल रहा है। देश आर्थिक प्रगति के पथ पर आगे बढ़ रहा है। जल्द ही भारत विश्व की तीसरी अर्थव्यवस्था बनने वाला है। यह माननीय प्रधानमंत्री जी का संकल्प है। इसी संकल्प को पूरा करने के लक्ष्य के प्रारूप को महामहिम राष्ट्रपति महोदय ने अपने अभिभाषण में देश के सामने रखा है। देश में आर्थिक काल चल रहा है। अभी हाल ही में संविधान की 75वीं वर्षगांठ मनाई गई है। यह हमारे राष्ट्र के लिए गौरव की बात है। महामहिम राष्ट्रपति जी ने देश की आर्थिक उन्नति का रोडमैप के साथ सरकार के कार्यों के लेखा-जोखा को सबके सामने प्रस्तुत किया है। आज सरकार का मूल मंत्र 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' परिलक्षित होता प्रतीत होता है।

सभापति महोदय, नीति आयोग की रिपोर्ट और सरकार के प्रयास के कारण ही वर्ष 2024 तक देश में करीब 25 करोड़ लोग गरीबी रेखा से ऊपर उठ चुके हैं और अपने जीवन में आगे बढ़ रहे हैं। यह उल्लेखनीय प्रगति है। आयुष्मान योजना के तहत पांच करोड़ परिवारों को मेडिकल सुविधाएं और 70 वर्ष से अधिक के नागरिकों को आयुष्मान योजना के तहत मिल रही मेडिकल सुविधा देना काफी सराहनीय कार्य है।

सभापति महोदय, प्रधानमंत्री ग्राम सड़क योजना का चौथा चरण प्रारंभ हो चुका है। इसके तहत देश के कोने-कोने से सुदूर ग्रामीण इलाकों को सड़कों के द्वारा जोड़ने का काम लगभग पूरा होता जा रहा है। इसने देश के विकास में अहम योगदान देने का काम किया है।

विश्व स्तर पर भारत का सिर ऊंचा होता जा रहा है। माननीय प्रधानमंत्री जी विश्व के अति लोकप्रिय नेता की सूची में अग्रणी पंक्ति में आ गए हैं। यह हमारे लिए और देश की जनता के लिए अति उत्साहित करने वाला क्षण है।

सभापति महोदय, सरकार की एक महत्वपूर्ण योजना का मैं जिक्र करना चाहता हूँ। सरकार देश के अत्यंत पिछड़े इलाकों में आकांक्षी जिला योजना कार्यक्रम चला रही है। इसमें देश के 112 जिलों को लिया गया है। मेरे बिहार राज्य में इस योजना में 13 जिलों को शामिल किया गया है। इसे बढ़ाकर बिहार के सभी 38 जिलों को शामिल करने की आवश्यकता है। सरकार द्वारा 500 ब्लॉकों को आकांक्षी

योजना में शामिल किया गया है, जिनमें से बिहार के 61 ब्लॉकों को शामिल किया गया है।

इस कार्यकाल में पिछड़े इलाकों के स्वास्थ्य, पोषण, कृषि, सामाजिक विकास और शिक्षा के क्षेत्र में विभिन्न मापदंडों में उल्लेखनीय प्रगति हुई है।

माननीय सभापति जी, महामहिम जी के अभिभाषण में ऐसे राष्ट्र के निर्माण की परिकल्पना की गई है, जो अतीत के गौरव से जुड़ा है। इसमें आधुनिकतावाद का हर स्वर्णिम अध्याय है, जो आत्मनिर्भर है और अपने मानवीय दायित्वों को पूरा करने में समर्थ है। हमारा मध्यम वर्ग भी वैभव से युक्त है।

माननीय सभापति जी, भारत के यशस्वी प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी जी के जो दूरदर्शी एवं प्रगतिशील आर्थिक नीतियां और योजनाएं हैं, वह समाज के अंतिम व्यक्ति के साथ सभी वर्गों को समानांतर एवं सार्थक लाभान्वित करती हैं। इसके लिए मैं आदरणीय प्रधानमंत्री जी का हृदय से हार्दिक अभिनंदन एवं आभार करता हूं।

सभापति महोदय, मैं अपनी बातों को समाप्त करते हुए बताना चाहता हूं कि सरकार 25 करोड़ गरीब लोगों को गरीबी रेखा से बाहर निकालने में सफलता हासिल की है। इसके लिए मैं बधाई देता हूं। विकसित भारत के निर्माण के लिए देश के गरीब, युवा, नारी शक्ति और किसान कैसे सशक्त होंगे, सरकार इसके लिए प्रतिबद्ध है। इन्हीं कामनाओं के साथ मैं महामहिम राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव का समर्थन करता हूं। धन्यवाद।

श्री अरविंद गणपत सावंत (मुम्बई दक्षिण) : माननीय चेयरमैन सर, आदरणीय महामहिम राष्ट्रपति जी के अभिभाषण के अभिनंदन प्रस्ताव पर मैं अपने विचार प्रकट करने के लिए खड़ा हूं। मुझे खेद होता है कि किस तरह से आदरणीय महामहिम राष्ट्रपति जी ने जो भाषण यहां रखा, मुझे नहीं लगा कि यह उनके मन की बात है। हम भी जानते हैं कि महामहिम राष्ट्रपति हों या राज्यपाल जी हों, वे जब भी भाषण करते हैं, तो उनके पास सरकार की तरफ से लिखित भाषण जाता है और वही उनको पढ़ना पड़ता है। हमें अपेक्षा थी कि महामहिम राष्ट्रपति जी कुछ अपने भी ख्याल या विचार उसमें प्रकट करेंगी, लेकिन वह नहीं हुआ। उन्होंने शुरू में ही प्रयागराज और डॉ. मनमोहन सिंह जी के बारे में संवेदना जतायी। मैं भी उसका अनुमोदन करता हूं। मैं भी बहुत गहरी संवेदना जताता हूं। खासकर प्रयागराज में जो हुआ, वह

बहुत ही वेदना देने वाली दुर्घटना हुई है।

अगर मैं मनमोहन सिंह जी के बारे में बात करूँ तो इस सरकार को याद दिलाना चाहता हूँ कि वर्तमान प्रधानमंत्री जी जब गुजरात राज्य के मुख्यमंत्री थे, तब जीएसटी का सबसे कड़वा विरोध करने वाला कौन था तो भारतीय जनता पार्टी थी। आधार कार्ड का कड़वा विरोध करने वाला कौन था तो भारतीय जनता पार्टी थी। डॉ. मनमोहन सिंह जी ने जो सारे विचार रखे थे, उसका ही आज अवलंबन करना पड़ रहा है। इसी से हम समझ जाएं कि दूरदर्शी विजन किसे कहते हैं। हमारे पूर्व प्रधानमंत्री आदरणीय श्री मनमोहन सिंह जी बहुत ही विजनरी थे।

उस वक्त पूरे विश्व में जिस तरह की व्यवस्था थी, वैसी स्थिति में भी उन्होंने भारत को संवारा था। इसकी जितनी भी सराहना की जाए, वह कम ही होगी। ये लोग भूल जाते हैं कि इन्होंने पहले क्या कहा था और आज क्या कह रहे हैं।

सर, इन्होंने हाउसिंग फॉर ऑल के बारे में बोला है। मुझे समझ में नहीं आता है और मैं पिछले दस वर्षों से बात करते आ रहा हूँ। जब भी यह विषय आता है, you know, I know and everyone knows that there is encroachment on the Government land. अब सरकार ने हमारे मुम्बई में वहां के बंदरगाह की जगह मुम्बई पोर्ट किया। वहां बहुत बड़ी झुग्गी-झोपड़ियाँ हैं। वैसी ही रेलवे की जगहों पर भी झुग्गी-झोपड़ियाँ हैं। हमारे आदरणीय शिव सेना प्रमुख बाला साहब ठाकरे जी ने एक सपना देखा था कि हमारा कोई भी गरीब आदमी झुग्गी-झोपड़ी में नहीं रहेगा। उनको अपने हक का घर मिलेगा, इसलिए उन्होंने एसआरएस स्कीम लाई थी। उस समय स्लम रिहैबिलिटेशन अथॉरिटी बनी। उसके तहत गरीबों को मुफ्त में घर दिया जाता था। वहां जो गरीब लोग बसे हुए हैं, हर बार उनके लिए प्रधानमंत्री आवास योजना, हाउसिंग फॉर ऑल, पक्का घर, नल से पानी की बात की जाती है, लेकिन ये सब कहाँ है और यह कब होगा?

मेरी महामहिम राष्ट्रपति से प्रार्थना है। मैं खेद प्रगट करता हूँ। आपको यह पता नहीं है कि आज भी लोग ऐसे रहते हैं। आपने किसको पक्का घर दिया? हम शहरों में रहते हैं। आप किसको पक्का घर दे रहे हैं? ये झुग्गी-झोपड़ी वाले ऐसे ही हैं। राज्य की सरकार कोई एक स्कीम बनाती है, अगर उस स्कीम

से कुछ लोगों को जो केंद्र की सरकार की जमीन पर रहते हैं, उनको लाभ मिलता है तो उन्हें केंद्र सरकार लाभ नहीं देती है। वह कहती है कि यह राज्य की योजना है, हमारे केंद्र की यहां नहीं चलेगी। हमारे यहां बीडीडी चॉल है। उसका पुनर्विकास होने का जो प्रकल्प है, उसे हमारी राज्य सरकार ने लाया। शिवड़ी की बीडीडी चॉल के जो लोग हैं, उनको नहीं मिलेगा, क्योंकि केंद्र सरकार की जमीन पर वह बिल्डिंग खड़ी है। इसकी अनुमति कौन देगा? सोनोवाल साहब सामने बैठे हुए हैं। यह इनकी जगह पर है। मुंबई के बंदरगाह की जगह पर है। आपको तो कुछ करना नहीं है, विन-विन सिचुएशन है। राज्य की सरकार उसे कर रही है, कोई निजी संस्था या व्यापारी नहीं कर रहा है, लेकिन आप दस वर्षों से अनुमति नहीं दे रहे हैं। हाउसिंग फॉर ऑल की चर्चा होती है। बिल्डिंग ढहने को आई, आप परमीशन नहीं देते हैं। आप लिखते हैं कि हाउसिंग फॉर ऑल। आप कहां से देंगे? यह बताइए। हम जो बोल रहे हैं, सच्चाई बोल रहे हैं। मुझे इसलिए खेद प्रगट करना पड़ता है कि महामहिम राष्ट्रपति जी को इसकी जानकारी आज भी नहीं है और आप जानकारी देना भी नहीं चाहते हैं। वह ... * आपका दिया हुआ पढ़ती हैं। मैं आगे चलकर और भी बताता हूं। ... (व्यवधान) मैंने हाल ही में कहा था कि भारतीय जनता पार्टी का हर निर्णय ... (व्यवधान) आप बीच में क्यों बोल रहे हैं? ... (व्यवधान)

डॉ. निशिकान्त दुबे : ये राष्ट्रपति जी को ... * कह रहे हैं। इस शब्द को निकालना चाहिए। ... (व्यवधान)

SHRI ARVIND GANPAT SAWANT: Sir, I am addressing you only. किसान सम्मान योजना में आप छः हजार रुपये दे रहे हैं। ... (व्यवधान)

HON. CHAIRPERSON: I will check the record.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Members, I will check the record. If there is anything objectionable, I will remove it.

... (*Interruptions*)

* Expunged as ordered by the Chair.

SHRI ARVIND GANPAT SAWANT: What is that? ... (*Interruptions*) Forget about the sentence, you just tell me the word. ... (*Interruptions*) I am saying that it is perfectly correct. ... (*Interruptions*)

HON. CHAIRPERSON: Nishikant ji, I will check the record. If there is anything objectionable, it will be removed from the record.

... (*Interruptions*)

SHRI ARVIND GANPAT SAWANT: No, Sir, I have not yielded at all. मैंने एक भी शब्द ऐसा नहीं बोला, वाक्य तो छोड़ो, शब्द भी गलत नहीं बोला है ।... (व्यवधान) अनुमति आप नहीं देते हैं । ... (व्यवधान) पक्के घर का वादा करते हो, इतना झूठा वादा करते हो ।... (व्यवधान)

HON. CHAIRPERSON: Please address the Chair.

श्री अरविंद गणपत सावंत : किसान सम्मान योजना, हर कदम जो भारतीय जनता पार्टी उठाती है, वह राजनीतिक होता है, सामाजिक नहीं होता है । 12 लाख रुपये की घोषणा हुई, कोड ऑफ कंडक्ट है, यह घोषणा किसके लिए हुई? किसानों को छः हजार रुपये और यहां 12 लाख रुपये तक इनकम टैक्स फ्री करने वाले हैं । किसानों की राशि बढ़ाइए, वह ज्यादा अच्छा होता ।

फोकस ऑन एजुकेशन, काहे का फोकस, आप क्या करते हैं? आज भी इस देश में, आप भी जानते हैं, हम भी जानते हैं, यहां बैठी हमारी बहन भी जानती हैं कि ऐसे गांव हैं जहां एक ही शिक्षक है । Quality and equality both should be maintained. आज भी एजुकेशन सिस्टम में, there is a disparity and discrimination. Both are existing. Disparity is by virtue of the education institute where it is situated. स्कूल कहां पर है, गांव में है । कोविड के समय में डिजिटल एजुकेशन चल रही थी । नेटवर्क ही नहीं मिलता था, तो गांव में वे क्या पढ़ाएंगे? एक ही टीचर है । एक ही क्लास में फर्स्ट, सेकेंड, थर्ड, फोर्थ के बच्चे बैठे हैं । आज भी यह अवस्था है । आपका डॉयलॉग बड़ा अच्छा होता है । आपकी कथनी और करनी में बहुत फर्क है । कथनी सुनने में बहुत अच्छी लगती है । कोई सुनेगा तो बोलेगा कि कितनी संवेदनशील सरकार है, यह बच्चों के लिए सोच रही है । आप इक्विलिटी करते हैं,

सीबीएसई, आईसीएसई, इंटरनेशनल बोर्ड। हाल ही में हमारे यहां एक छोटी सी क्लिप घूम रही है। उन बच्चों से पूछा कि क्या छत्रपति शिवाजी महाराज को जानते हो? आईसीएसई के बच्चे को मालूम नहीं है। आपको पढ़ाया है, तो बोलता है कि हमारे बुक्स में नहीं है, किताबों में नहीं है। एक लड़का कहता है कि सिर्फ एक पैराग्राफ छत्रपति शिवाजी महाराज का है। यह हमारी नई जेनरेशन है, जिनको इतिहास नहीं मालूम। छत्रपति शिवाजी महाराज नहीं मालूम, राणा प्रताप सिंह मालूम नहीं है, गुरु गोविंद सिंह जी मालूम नहीं है। ये आगे चलकर अपने देश को, मिट्टी को प्यार करने वाले हैं। उसको पूछा कि छत्रपति शिवाजी महाराज के पिता जी का नाम बताओ, तो उसको नहीं मालूम। This is the system. That is what is happening in education. यह जरा सोचो तो सही। हम इसे दर्द से बोल रहे हैं। मैं महामहिम राष्ट्रपति जी से कहता हूं कि जरा इस पर भी ध्यान दें तो बहुत अच्छा होगा।

आपने 50 परसेंट पेंशन के बारे में बात की, अभी भी पुराने लोग पेंशन के लिए तड़प रहे हैं, डेढ़ हजार या बारह सौ रुपये पेंशन के रूप में मिल रही है, हम कितने सालों से यहां बोल रहे हैं, उनकी पेंशन नहीं बढ़ रही है, आप किसको पेंशन दे रहे हैं, अभी गवर्नमेंट सर्वेंट हैं? नौकरी में भर्ती कितने सालों से बंद है। आपकी कथनी और करनी में फर्क रहता है, यूनिफाइड पेंशन स्कीम लेकर आए, आपने महिलाओं के सम्मान की बात की। ओलंपिक प्राइज वाली हमारी बहनें धरने पर बैठी थीं, आपकी तरफ से एक भी आदमी उसको देखने नहीं गया, आपकी तरफ से कोई महिला भी नहीं गयी, वहां से भगा दी गई। आपकी कथनी और करनी में फर्क है। आत्मनिर्भर भारत ने बीएसएनएल का सत्यानाश किया, आपको पता है, फाइव-जी सर्विसेज कौन देने वाला है, बीएसएनएल दे रही है, एमटीएनएल दे रही है, गांव में फोर-जी सर्विस शुरू किया है, धंधा मुंबई, दिल्ली, कोलकाता, मद्रास में नहीं करेंगे, गांव में करेंगे नहीं तो दोस्तों का नुकसान होगा? दोस्तों को तकलीफ होगी, अपने बच्चे को देखो, बीएसएनएल आपका बच्चा है, आज भी नहीं देख रहे हो।

चांद पर हमारा यान गया, उसका जितना खर्च हुआ है, उससे ज्यादा खर्च मुंबई-गोवा रोड जो पनवेल से मानगांव तक है, उसमें हुआ, अभी तक रास्ता नहीं बना। इन्फ्रास्ट्रक्चर के चक्कर में प्रकृति का कितना नाश करते हो, मेट्रो रेल के लिए गोरेगांव का फॉरेस्ट बर्बाद कर दिया। क्लाइमेट चेंज की

बात करते हैं, संवेदना वहां जताते हो, हजारों पेड़ काटते हो, तब याद नहीं आता है। विकास की बात करते हैं, विकास की परिभाषा क्या होनी चाहिए। How do you define 'vikas'? प्रकृति का सत्यानाश करके विकास की बात करोगे। यही दुर्भाग्य है, मुंबई-गोवा रास्ता आज भी नहीं बना है। एयरपोर्ट का एक्सपैन्शन चल रहा है, चिपी एयरपोर्ट बंद है, पालघर जिले में वधावन पोर्ट के विरोध में वहां के लोगों ने आंदोलन किया, फिर भी आप पोर्ट बना रहे हो, deep in the sea, they are going to create a port. देश के इतिहास में मुंबई बंदरगाह का नाम आता है, आपने कभी सोचा कि मुंबई बंदरगाह के बारे में सोचा जाए। आदरणीय गडकरी साहब ने एक प्लॉन बनाया था, प्लॉन बनाकर सभी को बताया था, फाइल पड़ी है, कभी उस फाइल की तरफ देखो, क्यों मुंबई पर अपना रोष निकाल रहे हो, मुंबई ने क्या गुनाह किया है, क्या मुद्रा पोर्ट के लिए मुंबई बंदरगाह का विकास रोका है? मुंबई बंदरगाह का विकास क्यों नहीं करते हो। माननीय महामहिम राष्ट्रपति महोदया जी को मुंबई का बंदरगाह मालूम नहीं है, लेकिन वधावन याद आया। मुंबई बंदरगाह का विकास याद नहीं आया, यही तो दुख है, खेद प्रकट करता हूं। सबका साथ, सबका विकास, सबका विकास में मुंबई नहीं आता, सबका विकास में महाराष्ट्र नहीं आता, महाराष्ट्र से सारी कंपनियां लेकर गुजरात जाते हो, विकास की बात याद नहीं आती। छीन कर क्यों लेकर जाते हो, आप दस कारखाने गुजरात में खड़ा करो, , एक राज्य आगे बढ़ेगा तो मुझे बुरा नहीं लगेगा लेकिन महाराष्ट्र से छीन कर क्यों लेकर जाते हो, विश्व में सभी को पता है कि मुंबई कमर्शियल सेंटर है, इंटरनेशनल फाइनेन्शियल सर्विस सेंटर का ऑफिस मुंबई में बनने वाला था, गिफ्ट सिटी गुजरात को दे दिया, सारे कारखाने वहां लेकर गए। यह समान विकास है, सबका साथ है, सबका विकास है, क्यों कर रहे हो?

अफोर्डेबल हेल्थ केयर, मुंबई में महानगर पालिका का बढ़िया हॉस्पिटल है, जेएस मेडिकल कॉलेज में एडमिशन के लिए बच्चे तड़पते हैं। आज ऐसी हालत है कि दवा नहीं दे सकते, दवा बंद है, दवा नहीं मिल रही है, जेजे हॉस्पिटल में दवा नहीं मिल रही है, एमआरआई बंद है, सीटी स्कैन बंद है।

HON. CHAIRPERSON: Please conclude.

... (Interruptions)

SHRI ARVIND GANPAT SAWANT: Within two minutes, I will be concluding.

HON. CHAIRPERSON: You already exceeded your time.

... (*Interruptions*)

SHRI ARVIND GANPAT SAWANT: I do understand it. I will take care of it.

HON. CHAIRPERSON: Please conclude within a minute.

Arvind Sawant ji, please conclude. `

श्री अरविंद गणपत सावंत : सर, मन में बहुत सारे विषय रहते हैं। यह मुम्बई शहर की हालत है। मुम्बई शहर में महात्मा गांधी हॉस्पिटल है। वह किसी ट्रस्ट का है। किसी जमाने में वह हमारा इंडस्ट्रियल एरिया था। वह कारखानों के कामगारों के लिए बनाया गया था। अभी वह वर्करो के लिए बनाया गया है। वह अस्पताल नहीं चलता है। वहां टाटा हॉस्पिटल में बहुत भीड़ रहती है। हम बार-बार प्रार्थना करते हैं कि महात्मा गांधी हॉस्पिटल है, आप उस बिल्डिंग को ले लीजिए। उसको टाटा हॉस्पिटल को दे दीजिए। उसको आप ले लीजिए। हमें नहीं चाहिए। उसको टाटा हॉस्पिटल को दे दीजिए। देश भर के लोग टाटा कैंसर हॉस्पिटल में आते हैं। वहां जगह नहीं है। वहां जगह की कमी है। आप भी कभी वक्त निकालकर सुबह टाटा हॉस्पिटल में जाइए। जैसे स्टेशन पर भीड़ रहती है, वैसे ही वहां भीड़ रहती है। वहां चलने के लिए रास्ता नहीं रहता है। महात्मा गांधी हॉस्पिटल खाली पड़ा है। वह किसी ट्रस्ट का था, लेकिन अब सरकार का है। आप उसको लीजिए। वह लोगों के लिए उपलब्ध होगा। उससे कैंसर और हेल्थकेयर के लिए प्रोविजन होगा। आपके पास हेल्थकेयर के लिए क्या प्रोविजन है? जब मुम्बई शहर में मशीन नहीं है तो गाँव में क्या होगा। कथनी और करनी में फर्क है।

सर, आगे मैं ज्यादा नहीं बोलूंगा।

HON. CHAIRPERSON: Arvind Sawant ji, please conclude now.

SHRI ARVIND GANPAT SAWANT: Sir, I am concluding in one sentence. सुबह हमारे माननीय विपक्ष के नेता राहुल गांधी जी ने याद दिलाया था। मैं वापस इलेक्शन कमीशन पर आ रहा हूँ। उन्होंने सुप्रीम कोर्ट के जज को हटाने वाली बात कही थी। मैं आगे दूसरी बात बताता हूँ। हाल ही

मैं आपने एक नियम बदल डाला। जो पराजित हुए थे, उन्होंने कहा था कि हमें काउंटिंग को देखना है। We want to see that data. उन्होंने क्या किया? इलेक्शन कमीशन ने नियम बदल डाला। नियम में मॉक पोल करने की बात की। हमने पूछा कि इतनी भीड़ शाम के पाँच बजे के बाद हुई है। आप मुझे सीसीटीवी दे दीजिए। वे हमें सीसीटीवी नहीं दे रहे हैं। यह आपका संविधान के प्रति आदर है। इसलिए, मैं खेद प्रकट करता हूँ। महामहिम राष्ट्रपति जी ने जो अपना अभिभाषण प्रकट किया है, उसके लिए मैं खेद प्रकट करता हूँ। मैं सोचता हूँ कि जो कुछ बोला गया था, उसके ऊपर अभी भी ध्यान नहीं है। मुम्बई बंदरगाह विकास बोर्ड आपके 'फेदर इन द कैप' में रहेगी। आप उस पर काम करेंगे, ऐसी मैं अपेक्षा करता हूँ। धन्यवाद।

डॉ. अमोल रामसिंग कोल्हे (शिरूर) : धन्यवाद सभापति महोदय। महामहिम राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर बोलने के लिए मैं अपनी पार्टी राष्ट्रवादी कांग्रेस शरद चंद्र पवार पार्टी की तरफ से खड़ा हूँ। मैं सबसे पहले भूतपूर्व प्रधानमंत्री स्वर्गीय मनमोहन सिंह जी के प्रति अपनी पार्टी की ओर से श्रद्धांजलि अर्पित करना चाहूंगा।

सभापति महोदय, चूंकि हमारी पार्टी से दो मेम्बर बोलने वाले हैं, इसलिए मैं बहुत संक्षेप में अपनी बात कहूंगा। महामहिम राष्ट्रपति जी ने अपने अभिभाषण में प्रयागराज में चल रही महाकुंभ की बात की। वैसे ही मिडिल क्लास की भी बहुत बात की। इस मिडिल क्लास के नजरिये से महाकुंभ क्या है? इस पर हमने कुछ पंक्तियां लिखी है। मैं वही पंक्तियां सुनाना चाहूंगा-

“आजकल खुद के हिन्दू होने पर, मैं कुछ ज्यादा ही गौरवान्वित महसूस कर रहा था। हालांकि, मेरे हिन्दू होने में, मेरा खुद का योगदान कुछ भी नहीं था। लेकिन, सनातन की समृद्ध परम्पराओं में मेरा अटूट विश्वास है। वैसे भी देशप्रेमी कहलवाने के लिए हिन्दुत्व का प्रदर्शन हो, यह आज का राजनीतिक माहौल है। महाकुंभ में सनातन के विराट वैश्विक अनुभव के साथ पाप धोने का अनोखा अवसर था, इसीलिए लाखों श्रद्धालुओं की तरह, मैं भी उस दिन प्रयागराज महाकुंभ में था। दिल्ली से आती यमुना में चुनावी जुमलों का प्रभाव था, बिहार जाने वाली धारा में बजट का कुछ ज्यादा ही बहाव था। लेकिन, लुप्त रही सरस्वती मइया, क्योंकि शायद आज की

राजनीति में सद्-सद् विवेक का थोड़ा सा अभाव था। धन्य हो गंगा मइया, जिसने सारे पापों के साथ सभी को अपनाया। महंगाई बेरोजगारी और तमाम विफलताओं को किसी ने आस्था की चादर के आड़ छुपा दिया। उसी आस्था के साथ डुबकी लेने वाला मैं यह देखकर हैरान रह गया। मुझसे भी गहरे पानी में कोई लगातार गोते खा रहा था। अनजाना नहीं था, जाना-पहचाना था वह, वह मेरे देश का रुपया था।

नजरअंदाज करते हुए मैंने खुद को समझाया, चिंता की कोई बात नहीं है, अर्थव्यवस्था तो 5वें पायदान पर है, तभी कानों में फुसफुसाई गंगा मैया, पर कैपिटल जीडीपी में बालक हम 141वें स्थान पर हैं।

लेकिन यह सब सोचने की मुझे क्या जरूरत है,

मैं तो एक साधारण-सा मिडिल क्लास हूँ,

जो बजट में टैक्स रिबेट देखकर खुश होता हूँ,

लेकिन रोजमर्रा की चीजों पर 5 से 18 प्रतिशत जीएसटी भरता हूँ।

चप्पल, कपड़े, खाना, साबुन, खाद, यहां तक कि कफन, शर्म आनी चाहिए,

कोई भी चीज नहीं छूटी है, दर्द तो होता है,

लेकिन जख्म नहीं दिखता, इनडॉयरेक्ट टैक्स, जीएसटी की यही तो खूबी है।

वैसे हेल्थ और एजुकेशन सेस भी मुझसे ही वसूला जाता है,

लेकिन पढ़ाई के लिए प्राइवेट स्कूल और इलाज के लिए प्राइवेट अस्पताल में भर्ती होना पड़ता है,

खुद की गाड़ी पर जीएसटी और रोड टैक्स भी भरता हूँ,

लेकिन गड्ढे, टोल और पेट्रोल सेस से कहां राहत पाता हूँ।

महंगाई तो बढ़ती है लगातार, तुलना में सैलरी नहीं बढ़ती है,

लेकिन कहां शिकायत कर पाता हूँ,

लोकल ट्रेनों में लटकता हूँ, ट्रैफिक जाम में फंसता हूँ,

मानो प्रीमियम और ईएमआई चुकाने के लिए मैं जीता हूँ।

ईएमआई से याद आया कि पिछली बार चुका नहीं पाया, तो बैंक मेरे दरवाजे पर आया था, उसी बैंक से करोड़ों की ऋण माफी लेने वाला पूंजीपति कुछ दिन पहले ही शाही स्नान कर चुका था। गुस्सा तो आता है, पर कर भी क्या सकता हूँ,

ज्यादा से ज्यादा ताव में सोशल मीडिया पर लिख देता हूँ।

क्योंकि मैं हूँ ही कौन, मेरा वजूद क्या है, मैं एक साधारण-सा मिडिल क्लास हूँ,

लेकिन विचारों की इस श्रृंखला को तोड़ अगली डुबकी लेने ही वाला था,

तभी कानों पर शोर आया कि पुण्य की आस में आया हर कोई, जिंदगी की सांस के लिए भागता नजर आया।

भगदड़ में हाथ से हाथ छूट गए, अपनों से अपने बिछड़ गए,

सपने सारे बिखर गए, इंसानों तले इंसान कुचल गए।

जहां सजा था आस्था का उत्सव, वहीं अब मौत का तांडव उफान पर था,

लेकिन प्रशासन लाशों से ज्यादा अपनी नाकामी और विफलता को ढकने में तत्पर था।

कितने खोए, कितने मरे, कितने लापता हुए, लोगों के साथ सरकारी आंकड़ा भी गायब था,

शासन, प्रशासन, मीडिया, हर कोई चुप्पी साधे शायद किसी के लिए मानवता से ज्यादा यह इवेंट होना जरूरी थी।

मानो महाकुंभ की आस्था की आड़ में, सत्ता की लालसा मचल रही थी,

गंगा किनारे इंसानों के बाद, अब इंसानियत कुचल रही थी।

थर्रायी गंगा मैया फिर संभलकर बोली, किनारे पर लाशों के अंबार नए नहीं हैं मेरे लिए,

पाप तो धो दूंगी तुम्हारे, लेकिन यह वचन देना होगा कि इस सत्ता की लालसा में एक दिन लोकतंत्र भी लाश न बन जाए, ध्यान रखना होगा तुम्हे, भारत के भविष्य के लिए।

भावभीनी नजरों से मैंने आखिरी डुबकी लगाई,

पापों का तो पता नहीं, अंधभक्ति की पट्टी जरूर खुल गई,

धन्य हो गंगा मैया, जिसने भावनाओं से बढ़कर जिम्मेदारी की जोत जलाई,

एक मिडिल क्लॉस को उसके भारतीय होने के कर्तव्य की याद दिलाई।

धन्यवाद, जय हिन्द।

श्री श्रीरंग आप्पा चंदू बारणे (मावल) : माननीय सभापति महोदय, सर्वप्रथम मैं देश के पूर्व प्रधानमंत्री मनमोहन सिंह जी और प्रयागराज कुंभ में दिवंगत श्रद्धालुओं को श्रद्धांजलि अर्पित करता हूँ।

महोदय, महामहिम राष्ट्रपति महोदय के अभिभाषण का मैं अपनी पार्टी शिवसेना की ओर से समर्थन करता हूँ। यह अभिभाषण हमारे देश के लिए एक दिशा दिखाने वाला दस्तावेज है। माननीय राष्ट्रपति का अभिभाषण सरकार के कामकाज का एक आईना है। माननीय पंतप्रधान मोदी जी के नेतृत्व में सरकार द्वारा बीते दस साल से ज्यादा समय में देश की हुई प्रगति का पूरा रूप माननीय राष्ट्रपति के अभिभाषण में रखा गया है। मैंने विपक्ष के माननीय नेता राहुल गांधी जी का भी भाषण सुना है। उन्होंने जो भी आरोप लगाए हैं या जो बातें रखी हैं, मैं सदन के माध्यम से उनसे कहना चाहता हूँ कि अगर उनके पास कुछ भी दस्तावेज हों तो सदन के पटल पर रखने चाहिए। सदन के विपक्ष के नेता के रूप में अपनी बात कहते हुए उन्होंने जो-जो बातें कहीं हैं, कुछ देश के सीमावर्ती भागों की बात कही है और कुछ देशों का उल्लेख यहां पर किया और उनका नाम लिया है, लेकिन मैं उन देशों का नाम नहीं लेना चाहता हूँ। एक जिम्मेदार विपक्षी नेता होने के नाते उन्होंने जो-जो आरोप लगाए हैं, उनका तथ्य सदन के पटल पर रखना आवश्यक है। विपक्षी नेता अपनी बात कहकर मीडिया में आते हैं, जिससे देश की प्रतिमा मलिन होने की संभावना है।

माननीय राष्ट्रपति के अभिभाषण में सबसे पहले 'प्रधानमंत्री आवास योजना' की सफलता का उल्लेख हुआ है। 'प्रधानमंत्री आवास योजना' गरीबों के लिए एक क्रांतिकारी कदम है, जिससे लाखों गरीब लोगों को पक्के घर मिल सकते हैं। बेहतर निगरानी में वित्तीय समर्थन के साथ इस वर्ष करीब तीन लाख घर गरीब लोगों को देने की बात अभिभाषण में रखी गयी है। मैं यह भी कहना चाहता हूँ कि आज भी देश में बड़ी संख्या में ऐसे लोग हैं, जिनके पास सरकारी दस्तावेज नहीं हैं, जिनके पास आधार कार्ड नहीं है, जिनके पास वोटर कार्ड नहीं है। जो बड़े शहरों में रास्ते के किनारे रहते हैं, उनको दस्तावेज

देकर उनके सपनों के घर का प्रश्न हल करने की बात रखता हूँ। पंतप्रधान योजना में जो लाभार्थी है, उस लाभार्थी को कुछ रकम भरनी पड़ती है, लेकिन जो गरीब है, वह उस रकम को भर नहीं सकता है और बैंक भी सहायता नहीं करते हैं तो बैंकों को भी सूचित करना चाहिए कि गरीब लोगों को आवास दिलाने में सहायता करने की आवश्यकता है।

हमारे देश में कृषि एक मुख्य साधन है। इस कारण कृषि के क्षेत्र में सरकार उल्लेखनीय कार्य कर रही है। हमारी सरकार किसानों की उपज और उचित मूल्य दिलाने के लिए सहायता कर रही है। सरकार ग्रामीण अर्थव्यवस्था में मजबूती लाने के लिए अन्नदाता को सशक्त बना रही है। हमारे देश और पूरी दुनिया में शहरीकरण तेजी से बढ़ रहा है। गांव से शहरों की ओर जनसंख्या बढ़ रही है। आधुनिक विकास कार्यों के कारण कृषि योग्य भूमि लगातार घट रही है। इसके साथ ही साथ शहरीकरण से प्रदूषण की समस्या बढ़ती जा रही है।

पर्यावरण प्रदूषण से जन स्वास्थ्य पर नकारात्मक प्रभाव पड़ रहा है। जमीन कम होने के कारण किसान मजबूरी में पलायन कर रहा है। इस पर भी सरकार को ध्यान देने की आवश्यकता है। देश की अर्थव्यवस्था अगले तीन-चार वर्ष में विश्व की सबसे बड़ी अर्थव्यवस्था बनने जा रही है। मजबूत नीतियों, निवेश, डिजिटल क्रांति और आत्मनिर्भरता के साथ भारत ने केवल जीडीपी के मामले में वैश्विक नेतृत्व और नवाचार में भी अपना स्थान मजबूत किया है। यह गर्व का विषय है।

आर्थिक क्षेत्र में लगातार आगे बढ़ रही हमारे देश की अर्थव्यवस्था दुनिया की तीसरी सबसे बड़ी अर्थव्यवस्था बनने की ओर हमारा देश बढ़ रहा है। मेक इन इंडिया, पीएलआई स्कीम, डिजिटल इंडिया और आत्मनिर्भर भारत अभियान के तहत सरकार ने विनिर्माण और स्टार्टअप को बढ़ावा दिया है। यह उपलब्धियां माननीय प्रधान मंत्री जी के नेतृत्व में पिछले दस सालों में हो रही हैं। इन नीतियों और प्रगतिशील दृष्टिकोण के परिणामस्वरूप अपने तीसरे कार्यकाल में सरकार ने तीन गुना गति से काम किया है, जो हमारे देशवासियों की प्रगति और प्रतिबद्धता को दर्शाता है। इसलिए माननीय प्रधान मंत्री और उनके मंत्रिमंडल के सभी मंत्रीगण का मैं आभार प्रकट करना चाहता हूँ।

माननीय सभापति महोदय, जम्मू-कश्मीर हमारे देश का अभिन्न हिस्सा है। लेकिन पिछली

सरकारों ने इसके विकास कार्यों पर ध्यान नहीं दिया। जबकि माननीय मोदी जी के नेतृत्व में जम्मू-कश्मीर लगातार विकास के पथ पर बढ़ रहा है। इंफ्रास्ट्रक्चर के क्षेत्र में उधमपुर-बारामुला-श्रीनगर रेल परियोजना का पूरा होना एक ऐतिहासिक कदम है। यह परियोजना कश्मीर को शेष भारत से जोड़ेगी। इससे पर्यटन, व्यापार, रोजगार के नये अवसर पैदा होंगे। कश्मीर में निरंतर विकास हो रहा है।

अनुच्छेद 370 को हटाने पर विपक्ष के कई नेताओं ने इसे अलग मुद्दा बनाकर देश में अलग सा माहौल बनाने की कोशिश की थी। लेकिन जिस जम्मू-कश्मीर में युवा पत्थरबाजी करते थे, उसकी समृद्धि के लिए सरकार कदम उठा रही है। ग्रामीण अर्थव्यवस्था में कृषि विकास बहुत महत्वपूर्ण भूमिका निभाता है। माननीय मोदी जी के नेतृत्व में कृषि पर सरकार काम कर रही है।

माननीय सभापति महोदय, सरकार द्वारा पिछले दस साल में की गयी प्रगति और देश के पूरे विकास हेतु प्रगति पथ पर है। सरकार के निर्णयों में लोक सभा और विधान सभाओं में महिलाओं को 33 परसेंट आरक्षण, वक्फ बोर्ड और एक देश, एक चुनाव शामिल है। ये निर्णय प्रशासनिक सुधारों और पारदर्शिता की दिशा में मील का पत्थर साबित होगा। मध्यम वर्ग देश की अर्थव्यवस्था की रीढ़ होता है। इसलिए सरकार ने मध्यम वर्ग की जरूरतों को पूरा करने के लिए महत्वपूर्ण कदम उठाए हैं। इसमें आवास योजनाएं, रोजगार सृजन और जीवनयापन के कई सारे प्रयास शामिल हैं इसके साथ ही साथ आयुष्मान भारत योजना के तहत 70 वर्ष की आयु से अधिक 6 करोड़ नागरिकों को स्वास्थ्य बीमा देने का निर्णय लिया है जो हमारे बुजुर्गों के प्रति सरकार की संवेदना को दर्शाता है।

आर्थिक क्षेत्र भारत की अर्थव्यवस्था का एक महत्वपूर्ण हिस्सा है। इस क्षेत्र को सशक्त बनाने के लिए केन्द्र सरकार ने क्रेडिट गारंटी योजना और ई-कॉमर्स एक्सपोर्ट हब की पहल शुरू की है। एमएसएमई क्षेत्र में क्रेडिट गारंटी योजना और ई-कॉमर्स एक्सपोर्ट हब के माध्यम से व्यापार को प्रोत्साहन दिया है। यह कदम देश को सशक्त बनाने में सहायक सिद्ध हो रहा है। वित्तीय वर्ष 2023-24 में इस योजना के लिए फंड में वृद्धि की गयी है।

जब कोविड-19 महामारी ने पूरे देश को अपनी चपेट में ले लिया था, तब माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में भारत में आए इस संकट का प्रभावी रूप से सामना किया गया था।

लॉकडाउन, वैश्विक अभियान और अन्य स्वास्थ्य योजनाओं द्वारा मोदी सरकार ने भारत को मजबूत रखने का संकल्प लिया था। स्वास्थ्य हमारे लिए एक महत्वपूर्ण विषय है और देश का हर नागरिक स्वस्थ रहे, उसके लिए माननीय प्रधान मंत्री मोदी जी द्वारा देश भर में स्वास्थ्य योजनाओं के तहत 1.75 लाख आरोग्य मंदिर स्थापित करने का भी एक बड़ा निर्णय लिया गया था।

अनुच्छेद 370 हटाने के बाद जम्मू-कश्मीर की परिस्थिति में सुधार हुआ है। माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार ने जो भी कदम उठाए हैं, वे देश की समृद्धि, सुरक्षा और विकास के लिए बहुत महत्वपूर्ण हैं। हम सबको मिलकर इन उपलब्धियों की सराहना करनी चाहिए और राष्ट्र के उज्ज्वल भविष्य के लिए कदम बढ़ाने चाहिए। हमारी सरकार ने प्रगति के नए आयाम स्थापित किए हैं। यह अभिभाषण हमारे देश के सुनहरे भविष्य का पूर्ण रूप प्रस्तुत करता है। मैं महामहिम राष्ट्रपति जी के अभिभाषण का समर्थन करता हूँ।

डॉ. फगन सिंह कुलस्ते (मंडला) : माननीय सभापति जी, मैं महामहिम राष्ट्रपति जी के अभिभाषण का समर्थन करते हुए एक बात कहना चाहता हूँ। हमारे कांग्रेस के मित्रों ने भारत की महामहिम राष्ट्रपति जी के साथ किस प्रकार का व्यवहार किया था, वह सबको पता है। इनके द्वारा अभद्र टिप्पणी की गई थी, वह भी एक आदिवासी महिला पर की गई थी, जो इस देश के लिए अच्छी बात नहीं है। इनको स्वयं विचार करना चाहिए कि अगर हाउस के अंदर एक माननीय सदस्य देश की राष्ट्रपति के लिए ऐसा व्यवहार करते हैं तो वह बहुत ही अशोभनीय होता है। जहां तक महामहिम राष्ट्रपति जी के अभिभाषण का सवाल है तो मैं देख रहा था कि कई ऐसे महत्वपूर्ण निर्णय, जो कि सरकार द्वारा किए गए हैं तथा उनको लेकर महामहिम राष्ट्रपति जी का अभिभाषण हुआ। आज देश में गरीब और गरीब कल्याण की योजनाओं का जिक्र हुआ है। आज हमारे कई माननीय सदस्यों ने कहा है कि पिछले समय लगभग 4 करोड़ लोगों के पास घर नहीं होते थे। आज आवास योजना के तहत 4 करोड़ घर बनाए गए हैं। अभी पिछले बजट के दौरान तीन करोड़ घरों का और एलॉटमेंट किया गया था।

आप सोच सकते हैं कि लगभग 7 करोड़ मकान गरीबों के लिए बनेंगे। यह हमारे देश के लिए और गरीबों के लिए उत्साहजनक बात है। इसके बारे में हमारी महामहिम राष्ट्रपति जी अपने भाषण में उल्लेख

करती है तो हमें गर्व होता है। आज जनजातीय समाज के लोग, 5 करोड़ ऐसे लोग हैं, जिनके लिए 'धरती आबा जनजातीय ग्राम उत्कर्ष अभियान' प्रारंभ हुआ है। इसके अंदर 80 हजार करोड़ रुपये का प्रावधान किया गया है।

महामहिम राष्ट्रपति जी ने इस योजना के बारे में अपने भाषण में उल्लेख किया है। मुझे लगता है कि इसके बारे में कभी सरकार के संज्ञान में, अगर पुरानी सरकारों के बारे में या कांग्रेस सरकार के बारे में कहा जाए तो कभी भी इस देश के जनजातीय लोगों के बारे में नहीं सोचा गया। आज पीएम-जनमन योजना है, जिसके तहत हमारे देश में 75 ऐसी प्रिमिटिव ट्राइब्स हैं, जिन्हें सरकार ने विशेष जनजाति का दर्जा दिया है। उनकी 50 परसेंट की आबादी है और उनमें भी लोग गरीबी रेखा के नीचे हैं तथा 75 विशेष जनजाति समुदाय के लोग हैं।

आप छत्तीसगढ़, बस्तर में देखिए। मध्य प्रदेश में बैगा जनजाति और सहरिया जनजाति है। जारवा जनजाति के लोग हैं।...(व्यवधान) देश भर में ऐसी अनेक जनजातियां हैं। इसके लिए सरकार ने क्या किया है, मैं यह बता सकता हूं।

हमारी सरकार बनने के बाद पहली बार वर्ष 2002 में 16 जिलों में उनको जनजाति का स्टेटस दिया गया। अभी हम ने और चार जिलों को शामिल किया है। राष्ट्रपति जी के अभिभाषण में इन सभी बातों का उल्लेख हुआ है। मैं नेता प्रतिपक्ष का भाषण सुन रहा था कि देश को कैसे आगे बढ़ाना चाहिए। शायद उनको पता नहीं है। जब अटल जी की सरकार थी, तो उस समय पहली बार देश में आईटी के क्षेत्र में क्रांतिकारी परिवर्तन हुआ। यहां पर पूर्वोत्तर के कई माननीय सदस्यगण हैं। हम लोग वर्षों से देख रहे हैं कि उन परिवारों से वर्षों से उनका कोई संबंध नहीं था। आज हम पूर्वोत्तर क्षेत्र के बारे में कह सकते हैं कि देश में बहुत बड़ा परिवर्तन और विशेष कर पूर्वोत्तर क्षेत्र के भाइयों और बहनों के लिए किया गया है, उसका उल्लेख इसमें किया गया है। महामहिम राष्ट्रपति जी के भाषण में नए-नए इनिशिएटिव्स लिए गए हैं। इसीलिए नेता प्रतिपक्ष जी क्या कहते हैं, उनकी सोच क्या है, मैं यह नहीं कह सकता हूं, परंतु आज वास्तव में नरेन्द्र भाई मोदी जी के नेतृत्व में यह देश उन ऊंचाइयों तक पहुंच रहा है। हमने यह उस समय से देखा है।

आज मैं प्रधानमंत्री ग्राम सड़क योजना के बारे में कांग्रेस के मित्रों को बताना चाहता हूँ कि जिस समय अटल बिहारी जी हमारे प्रधानमंत्री थे, पहली बार एनडीए की सरकार बनी थी, जब इस योजना को लॉन्च किया गया, तो वे हमेशा कहते थे कि यह भारत, ग्रामीण भारत है, गांवों का भारत है। यह टाइटल हुआ करता था। जब उस समय निर्णय हुआ तो उस समय की सरकार ने एक-एक गांव को पक्की सड़क से जोड़ने का फैसला किया। यह पहले भी हो सकता था।

हम गांव की गरीबी के बारे में बात करते हैं। अभी हमारे साथियों ने कहा कि उस गरीबी से उबरने के लिए हमारे पास क्या-क्या मापदंड हो सकते हैं, हम देश में कौन-कौन सा फार्मूला अपना सकते हैं, इसके बारे में चर्चा नहीं होती है। आज मैं कह सकता हूँ कि नरेन्द्र भाई मोदी जी की सरकार बनने के बाद मैंने वर्ष 2014 में हेल्थ सेक्टर को देखा है। यहां पर हेल्थ सेक्टर के बारे में बहुत उल्लेख किया गया है। हम ने उस समय मोदी जी के नेतृत्व में प्रयास किया। आज मेडिकल के क्षेत्र में सीटों की वृद्धि हुई है। हमारे देश में एमबीबीएस के लिए 50 हजार सीट्स होती थीं। वर्ष 2014 के बाद वर्ष 2015-16 में हमने एमबीबीएस के लिए लगभग 75000 सीट्स की वृद्धि की है। हमने पीजी के लिए 25 हजार सीट्स की वृद्धि की है। आज हम इनको निरंतर आगे बढ़ा रहे हैं। आज भी हमारे देश में जनजाति क्षेत्र हैं, जनजाति जिले हैं। देश के उन जिलों को भी कवर करने का प्रयास इसके अंदर किया गया है। आप राष्ट्रपति जी की सोच को देखिए, उनके भाषण को देखिए। मैं गर्व के साथ कहता हूँ कि इस प्रकार के प्रयास का उल्लेख हमारे राष्ट्रपति जी के अभिभाषण में हुआ है।

मुझे याद है कि जब आयुष्मान भारत योजना की घोषणा हुई। प्रधान मंत्री नरेन्द्र भाई मोदी जी ने यह घोषणा की तो हमारा टारगेट था कि इसका लाभ 50 करोड़ लोगों को मिलेगा। आज धीरे-धीरे लगभग पूरे देश में, अपवाद स्वरूप कुछ प्रदेशों को छोड़ दें तो पूरे देश में 75 से 80 प्रतिशत लोग इस योजना का लाभ उठा रहे हैं।

17.00 hrs

पहले हम रेलवे के मामलों को लेकर लोगों से मिलते थे, माननीय प्रधान मंत्री जी से मिलते थे तो बहुत प्रयास करने के बाद ही रेलवे लाइन मिलती थी। आज मुझे यह कहते हुए प्रसन्नता हो रही है कि

देश में रेलवे के क्षेत्र में अमान परिवर्तन के काम हो रहे हैं जैसे अमृत भारत मिशन, नमो भारत ट्रेन, वंदे भारत ट्रेन । अब फास्ट ट्रेनों की संख्या दिन प्रतिदिन बढ़ रही है । विकसित भारत के विज़न में जनभागीदारी का सामूहिक समर्थन, देश की आर्थिक उन्नति का रोड मैप तैयार होना, डिजिटल क्रांति के रूप में टेक्नोलॉजी की ताकत और आधुनिक इन्फ्रास्ट्रक्चर का आधार शामिल है । महामहिम राष्ट्रपति जी ने अभिभाषण में इस देश के विज़न को सामने रखते हुए सब बातों का उल्लेख किया है । विपक्ष के नेता कह रहे थे कि देश के बारे में विज़न नहीं है । मैं कहना चाहता हूँ कि यह बहुत बड़ा लक्ष्य है और देश उंचाइयों तक जा रहा है, आगे बढ़ रहा है ।

सभापति जी, अर्थव्यवस्था की दृष्टि से अगर हम भारत को देखें तो हम 11वें नंबर पर थे और अब हम पांचवें नंबर पर हैं । भारत आने वाले समय में आर्थिक दृष्टि से दुनिया में तीसरे नंबर पर होगा । इस अभिभाषण में आने वाले समय में, वर्ष 2047 में विकसित भारत की बड़ी कल्पना की गई है । पिछले दिनों हमने देश की आजादी का अमृत महोत्सव मनाया गया था । अब देश की आजादी के 75 साल पूरे हो गए हैं और हमने इसी हाउस में इस विषय पर चर्चा भी की थी । मुझे कहते हुए खुशी होती है कि महामहिम राष्ट्रपति जी के अभिभाषण में सारी बातों का उल्लेख किया गया है । माननीय प्रधान मंत्री जी ने नारा दिया – सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास । इस मंत्र को ध्यान में रखते हुए इस देश के अंदर सरकार काम कर रही है और इसी विज़न को महामहिम राष्ट्रपति जी ने मेशन किया है ।

मैं उज्ज्वला योजना के बारे में बताना चाहता हूँ । दस करोड़ गैस कनेक्शन्स और 80 करोड़ जरूरतमंदों को निःशुल्क राशन देने का बहुत बड़ा विज़न है । यह अभिभाषण देश की और माननीय प्रधान मंत्री जी की सोच को दर्शाता है । कोविड जैसे संकट के समय हमने देश के लोगों को, गरीबों को उबारने के लिए बहुत बड़े विज़न को सामने रखकर काम को आगे बढ़ाया और अब 80 करोड़ लोगों को इसका लाभ मिल रहा है । महामहिम राष्ट्रपति जी ने अभिभाषण में इसका भी उल्लेख किया गया है ।

हम ग्रामीण क्षेत्र से आते हैं । हम देखते हैं कि जितने औषधि केंद्र हैं, वहां 80 परसेंट सब्सिडी मिल रही है । इससे गरीब लोगों को सुविधाओं का लाभ मिल रहा है । औषधि केंद्र चाहे किसी अस्पताल

के सामने हो, चाहे किसी कस्बे में हो, चाहे किसी गांव में हो, लगातार वृद्धि हो रही है। छोटे और गरीब लोगों का जीवन स्वास्थ्य लाभ की दृष्टि से सुरक्षित हो, इसके लिए सरकार विज्ञान को लेकर आगे बढ़ रही है। महामहिम राष्ट्रपति जी ने अभिभाषण में इसका भी उल्लेख किया है जबकि वास्तव में यह देश के लिए और देशवासियों के लिए चुनौती थी।

पिछली लोक सभा में आप सब लोगों ने आरक्षण के बारे में माननीय प्रधान मंत्री जी का विज्ञान देखा था। उनका विज्ञान था कि लोक सभा, विधान सभा में 33 परसेंट महिलाओं का रिजर्वेशन हो। वर्ष 2026 के बाद जब डिमिलिमिटेशन होगा, उस समय हमारी बहुत बहनें इस हाउस में आएंगी। इतना बड़ा संकल्प कोई कभी ले नहीं सकता था। हमने पिछले दिनों देखा था कि हाउस में बिल फाड़ दिया गया था। उस समय हमने इस प्रकार की घटनाएं देखी हैं। आज मुझे यह कहते हुए प्रसन्नता होती है कि भारत के राष्ट्रपति के अभिभाषण में इस प्रकार के निर्णयों को मेन्शन किया गया है। मैं एसएचजी के बारे में कहना चाहता हूं कि हमारे स्वयं सहायता समूह देश भर में काम करते हैं। वे बहुत बड़ी संख्या में हैं। मुझे याद है कि वर्ष 2014 के पहले देश में 1 करोड़ 34 लाख बहनें एसएचजी के अंदर काम करती थीं। वर्ष 2014 के बाद आप देखिये कि आज 10 करोड़ महिलाएं एसएचजी के अंदर हैं। उनका समावेश हुआ है। नारी शक्ति वंदन अधिनियम के द्वारा हमारी बहनों के लिए लोक सभा और विधान सभाओं के अंदर आरक्षण का प्रावधान इसी को ध्यान में रखकर किया है। हमारी बहनों का जो सशक्तिकरण है, आज यह धीरे-धीरे इतना आगे बढ़ रहा है।

आपको यह याद होगा कि 9 लाख करोड़ रुपये से अधिक की राशि बैंक लिंकेज के माध्यम से वितरित की गई है। यह कितना बड़ा एमाउंट है। मैं एक बात और कहूंगा। उनकी जो रिकवरी है, आज पूरे देश में देखेंगे कि कई ऐसे फ्रॉड केस होते हैं, परंतु बैंकों ने जो ग्रांट दी है, उनका 99 परसेंट बहनों ने ईमानदारी के साथ उसका परिचय देश के अंदर दिया है। बैंकों का विश्वास जागा है। यह बहुत बड़ा काम एसएचजी के अंदर हुआ है। एक करोड़ 15 लाख से अधिक लखपति दीदी की कल्पना इसके अंदर हुई है। मैंने पिछले दिनों देखा है कि महिला राष्ट्रपति होने के कारण इस विज्ञान को उन्होंने अपने सामने रखा है और हमारे कॉन्स्टीट्यूशन में इसका उल्लेख बार-बार हुआ है। वास्तव में अगर हम इस प्रकार

की योजनाओं के बारे में, कार्यक्रमों के बारे में, महिलाओं के बारे में, उनके सशक्तिकरण के बारे में देखेंगे तो बहुत बड़े विजन के साथ यह देश आगे बढ़ रहा है। मैं राष्ट्रपति जी को बधाई देना चाहता हूँ। आज हमारी बहनों के बारे में, ड्रोन दीदी के बारे में, पूरे देश में एग्रीकल्चर सेक्टर में देखिये कि पिछले दशक में मेक इन इंडिया, आत्मनिर्भर भारत, स्टार्ट-अप इंडिया, स्टैंड-अप इंडिया, डिजिटल इंडिया जैसी पहल से युवाओं को रोजगार देने की बात की गई है। आज मैं कह सकता हूँ और मुझे बहुत स्थानों पर जाने का अवसर मिला है। जो शिक्षित बेरोजगार लोग हैं, चाहे वह व्यवसाय की दृष्टि से हो, चाहे सरकारी सेवाओं के अंदर हो, 'बी' और 'सी' ग्रेड के अंदर हो, लगभग 10 लाख लोगों को प्रत्यक्ष रूप से रोजगार देने का फैसला सरकार ने किया है। आज हम उसका भी कहीं न कहीं उल्लेख करते हैं और उसके कारण देश में परिवर्तन का वातावरण दिख रहा है।

एमएसएमई के लिए क्रेडिट गारंटी स्कीम और ई-कॉमर्स एक्सपोर्ट हब्स सभी प्रकार के उद्योगों को बढ़ा दे रहे हैं। मुझे याद है कि इस भाषण के अंदर इस बात का उल्लेख किया गया है और थोड़ा सा बजट का भी उल्लेख करूँ तो पहली बार एससी, एसटी के लिए एमएसएमई के अंदर इसका उल्लेख हुआ है और उनके लिए विशेष व्यवस्था की गई है। इससे पहले यह कभी नहीं हुआ था। यह जो विजन है, मैं राष्ट्रपति जी को बधाई देना चाहता हूँ कि छोटे-छोटे अनेक तरह के जो व्यवसाय हैं, उद्योग हैं, हम डिजिटाइज करने का काम कर रहे हैं। मैंने एक बहुत बड़े विजन टेक्नोलॉजी के बारे में प्रारंभ में उल्लेख किया था। 5जी सर्विस की शुरुआत इसका एक बहुत बड़ा उदाहरण है। हम टेलीकॉम के क्षेत्र में कितने तरह के उदाहरण देख सकते हैं। मुझे यह कहते हुए प्रसन्नता है और मैं महामहिम राष्ट्रपति जी को बधाई देना चाहता हूँ कि हमने ऐसे क्षेत्र को ऊँचाइयों तक पहुंचाया है। आज देश का कोई भी ऐसा क्षेत्र, राज्य, चाहे वह यूनियन टेरिटरी हो, चाहे राज्य सरकारों के अंदर हो, आज हमारी ग्राम पंचायतों तक पहुंच बढ़ी है। आज इसका ही उदाहरण है कि ई-पंचायतें हैं। एक समय ऐसा भी होता था कि हमारे देश के ही पूर्व प्रधान मंत्री कहते थे कि हम यहां से 100 रुपये भेजते हैं तो गांव में 15 रुपये पहुंचते हैं।

आज इसका ही उदाहरण है कि ई-पंचायतें हैं। एक समय ऐसा भी होता था, जैसा कि पूर्व प्रधानमंत्री कहते थे कि हम एक सौ रुपए यहाँ से भेजते हैं, तो गांवों में 15 रुपए ही पहुंचते हैं। आज

डीबीटी के माध्यम से एक प्रत्यक्ष उदाहरण देख सकते हैं कि ऐसे करोड़ों लोग हैं, गांव के गरीब लोग हैं, मजदूर हैं, जो पंचायतों और ग्रामीण क्षेत्रों के अन्दर काम करते हैं। आज इसमें उनके बारे में इतना बड़ा परिवर्तन हुआ है। आज इसमें पारदर्शिता है। यही कारण है, इस पारदर्शिता के कारण हमारा जो मैकेनिज्म डेवलप हुआ है, वह सरकार की इच्छाशक्ति को प्रमाणित करता है।

माननीय सभापति जी, मैं प्रधानमंत्री जी को बधाई देना चाहता हूँ कि वे इस देश के इंफ्रास्ट्रक्चर के क्षेत्र में नागरिकों के लिए एक बेहतर जीवन, देश को एक नयी पहचान देना अपने-आप में ही देश को एक नया आत्मविश्वास देता है। बीते दशक में, भारत ने वर्ल्ड क्लास इंफ्रास्ट्रक्चर निर्माण के कई माइलस्टोन तय किये। ये इसके उदाहरण हैं। आज हम भारत के बारे में सोचते हैं, हमने देखा है कि वास्तव में, अगर हम कहें, तो कुछ समय पहले लोगों की क्या स्थिति थी, राज्य सरकारों की क्या स्थिति थी। हमने देखा है कि आज कनेक्टिविटी को बढ़ाने के लिए क्या काम किये गये हैं, चाहे हाइवेज हों, रेलवेज हों, एयरपोर्ट्स हों, एयर सर्विसेज हों या बंदरगाह हों। आज एक बहुत बड़ा सेक्टर लॉजिस्टिक्स है। इस क्षेत्र में, आज इसका बहुत बड़ा प्रभाव देखने को मिलता है। इसके कारण हमारे व्यवसाय, अनेक लोगों को काम और रोजगार के अवसर प्राप्त होते हैं।

माननीय सभापति, यह हमारे देश में माननीय प्रधानमंत्री जी का एक विज़न है। मेट्रो के क्षेत्र में लोगों ने कभी कल्पना नहीं की होगी, लेकिन आज धीरे-धीरे देश में मेट्रो का कितना नेटवर्क बढ़ा है। इस क्षेत्र में, यह दुनिया का तीसरा बड़ा देश बन गया है। आज हम गर्व के साथ कह सकते हैं कि हमारे देश में मेट्रो का जितना विस्तार हुआ है, वह इच्छाशक्ति के कारण ही हुआ है। इसी इच्छाशक्ति के कारण आज हम इस मुकाम तक पहुंच पा रहे हैं। अभी कुछ दिन पहले राष्ट्रीय टीबी उन्मूलन के बारे में कहा गया था। देश में लोगों को टीबी मुक्त करने का निर्णय लिया गया था। विशेषकर ग्रामीण क्षेत्रों में सरकार ने इसके लिए एक अभियान प्रारंभ किया है। इस पर हमने फोकस किया है। सरकार ने इस बात पर चिन्ता जाहिर की है। माननीय राष्ट्रपति जी ने इसके अन्दर उसका उल्लेख किया है। उन्होंने सभी देशवासियों और सभी माननीय सांसदों से भी कहा है कि प्रधानमंत्री जी ने टीबी मुक्त भारत की कल्पना की है। इसलिए इसके लिए एक बहुत बड़ा संकल्प लिया गया है, माता-बहनों के लिए संकल्प लिया गया

है। मैंने कहा कि आने वाले समय में, अगर हम देखें तो हम इसको और ज्यादा आगे बढ़ा सकते हैं। कई क्षेत्रों के अन्दर टीबी मुक्त भारत की कल्पना कर सकते हैं, जहाँ सिकल सेल एनीमिया जैसी परम्परागत बीमारी होती है। ऐसे कई क्षेत्र हैं, जैसे आदिवासी क्षेत्र हैं, जनजातीय क्षेत्र और पहाड़ी क्षेत्र हैं, जहाँ इसका कितना बड़ा दुष्प्रभाव है। आज इसके लिए इतना बड़ा कदम उठाया गया है। इसके लिए स्पेशल बजट का प्रॉविजन करना है, इसके लिए विशेष अभियान चलाना है। इसलिए मैं कह सकता हूँ कि माननीय राष्ट्रपति जी के अभिभाषण में इसका उल्लेख किया गया है। यह अपने-आप में एक गर्व करने वाली बात है।

माननीय सभापति जी, मैं मध्य प्रदेश में, अपने क्षेत्र में, सिंचाई के लिए विशेषकर बाबा साहब अम्बेडकर जी के विज्ञान पर चलते हुए देश के सूखाग्रस्त इलाकों में सिंचाई और पीने का पानी उपलब्ध कराने के लिए प्रधानमंत्री जी ने 'नल-जल योजना' प्रारम्भ किया है। यह जो पानी का संकट है, हमारे पास इसका सोर्स कम है, इसलिए हमारे सामने यही एक विकल्प है कि बड़ी नदियों को जोड़कर, जैसे माननीय अटल जी ने उस समय इस योजना को प्रारम्भ किया था, आज हम इसको फलीभूत होते हुए देख रहे हैं। आज इस विज्ञान से किसान के खेतों को भी पानी मिलेगा, आम जनता को भी पीने के लिए पानी मिलेगा। इसलिए जल-जीवन मिशन को पूरा करने का लक्ष्य माननीय प्रधानमंत्री ने रखा है। मुझे यह भी कहते हुए प्रसन्नता है कि उन क्षेत्रों के अन्दर ऐतिहासिक रिवर लिंकिंग परियोजनाओं का, विशेष रूप से 44 हजार करोड़ रुपए से अधिक की लागत से बनने वाली केन-बेतवा लिंक परियोजना शुरू की गई है। मैं इसके लिए माननीय प्रधानमंत्री जी को बधाई देता हूँ। उनका विज्ञान देखिए। माननीय राष्ट्रपति जी ने अपने अभिभाषण में इस विज्ञान के बारे में उल्लेख किया है।

महामहिम राष्ट्रपति जी ने अपने अभिभाषण में इस विज्ञान का उल्लेख किया है। हमारी संशोधित पार्वती-कालीसिंध-चम्बल लिंक परियोजना राजस्थान, मध्य प्रदेश में सिंचाई और पीने के पानी के लिए आज इसकी जरूरत है। आज इतने बड़े विज्ञान के साथ कोई ऐसा सेक्टर बाकी नहीं है। आज मुझे एक बात और कहनी है। मैं महामहिम राष्ट्रपति जी को बधाई देना चाहता हूँ कि सरकार के प्रयासों का सबसे अधिक लाभ देश में हमारे दलितों, पिछड़ों और आदिवासी समाज को मिला है। आजादी के दशकों बाद

भी हमारे जनजाति समाज, आदिवासी समाज की जो उपेक्षा हो रही थी, राष्ट्रपति जी ने कहा है कि मेरी सरकार ने उसको प्राथमिकता दी है। हमारे कांग्रेस के मित्रों ने राष्ट्रपति जी के अभिभाषण के समय जो टिप्पणी की, वह उचित नहीं है। पीएम जन-मन योजना का मैंने प्रारंभ में उल्लेख किया था। आज देश में उन क्षेत्रों के अंदर प्रावधान किया गया है। 470 से अधिक एकलव्य आदर्श विद्यालय खोले गए हैं। वर्ष 1999 में इस योजना को प्रारंभ किया गया था। इसके पहले शिक्षा के क्षेत्र में, खास तौर से ट्राइबल लोगों की शिक्षा के लिए ऐसा कोई विजन नहीं था। शिक्षा की गुणवत्ता पर पहले कभी विचार नहीं हुआ। उस समय ऐसे 100 आवासीय विद्यालय प्रारम्भ किए गए। आज ऐसे 470 एकलव्य विद्यालय हमारे देश के अंदर खोले गए हैं। इनमें क्वालिटी एजुकेशन दी जाती है। इसके लिए स्पेशल प्लान प्रधानमंत्री जी ने किया है। मुझे खुशी है कि आज हमारे सवा लाख आदिवासी बच्चों को स्कूली शिक्षा दी जा रही है। पिछले 10 वर्षों में तीस नए मेडिकल कॉलेज खास तौर से आदिवासी क्षेत्रों में खोले गए हैं। यह अपने आप में एक बहुत बड़ा क्रांतिकारी फैसला सरकार ने किया है। हमारे ट्राइबल क्षेत्रों के अंदर तीस नए मेडिकल कॉलेज खोलना, पहले हम लोग सोचते थे, देखते थे कि इसके लिए कितनी बार सरकारों को कहना पड़ता था, विभाग को कहना पड़ता था, परन्तु आज अपने आप में इस बहुत बड़े चैलेंज को सरकार ने स्वीकार किया है। भगवान बिरसा मुंडा जी की 125वीं जयंती को पूरे देश में जनजातीय गौरव वर्ष के रूप में मनाया जा रहा है। मुझे याद है कि जब यह निर्णय सरकार ने किया, पूरे देश भर में सम्मान के साथ भगवान बिरसा मुंडा जी की जयंती और जनजातीय गौरव वर्ष में कार्यक्रम हुए। भगवान बिरसा मुंडा जी देश के वह स्वतंत्रता संग्राम सेनानी हैं, हमारे जनजातीय समाज के पहले ऐसे आदिवासी स्वतंत्रता संग्राम सेनानी हुए, जो वास्तव में जंगल के अधिकार को दिलाने के लिए अंग्रेजों के खिलाफ लड़े। आज जो यह वन अधिकार का कानून बना है, इसके माध्यम से चाहे वह सामूहिक दावे हों, चाहे व्यक्तिगत हों, बहुत बड़ी संख्या में आज हमारे जनजातीय क्षेत्रों के भाई-बहनों और जो भी व्यक्ति वहाँ उन क्षेत्रों के अंदर रह रहा है, उस कानून के अंदर यह भी प्रावधान है कि किसी को बेदखल नहीं किया जाएगा। इस प्रकार के प्रावधान इसके अंदर किए गए हैं। पूर्वोत्तर क्षेत्रों के बारे में मैंने कहा, पर्यटन की दृष्टि से, हमारे नॉर्थ-ईस्ट के भाई-बहनों की भावनाओं को ध्यान में रखकर हमारी भारत सरकार ने,

पूर्वोत्तर के अंदर जो गैप था, इस गैप को भरने का काम सरकार ने किया है।

महोदय, वास्तव में यह काम सरकार की इच्छा शक्ति के कारण हुआ है। हमारे पूर्व क्षेत्र के भाई-बहनों के लिए सरकार योजनाबद्ध तरीके से काम कर रही है। मैं महामहिम राष्ट्रपति द्रौपदी मुर्मू जी को इस बात के लिए भी बधाई देना चाहता हूँ कि उन्होंने जम्मू-कश्मीर का भी जिक्र किया। मैं केवल एक बात जोड़ना चाहता हूँ कि वहां रिजर्वेशन की कोई व्यवस्था नहीं है। धारा 370 हटने के साथ 35-ए भी हटाया गया। मुझे इस बात की प्रसन्नता है कि प्रधान मंत्री जी ने बहुत क्रांतिकारी कदम उठाया है और मुझे उम्मीद है कि इन धाराओं का हटाने का पूरा लाभ हमारे जम्मू-कश्मीर के लोगों को मिलेगा।

महोदय, राष्ट्रपति जी के अभिभाषण में जिन छोटी-छोटी चीजों का उल्लेख किया गया है, जिन्हें किसी ने छूने का भी कभी प्रयास नहीं किया, परन्तु इन सबका समावेश उन्होंने अपने भाषण में किया है। इसके लिए मैं राष्ट्रपति जी को बहुत-बहुत बधाई देता हूँ। मैं देश के प्रधान मंत्री श्री नरेन्द्र मोदी जी को भी बहुत बधाई देता हूँ कि उन्होंने इस विजन को पूरी ईमानदारी के साथ जन-जन तक पहुंचाने का काम किया है। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

श्री राजेश वर्मा (खगड़िया) : सभापति जी, आपने मुझे महामहिम राष्ट्रपति जी के अभिभाषण पर धन्यवाद प्रस्ताव के ऊपर हो रही चर्चा में भाग लेने का अवसर दिया और साथ ही साथ मैं महामहिम राष्ट्रपति जी द्वारा देश को दिए गए संबोधन के लिए अपनी लोक जन शक्ति पार्टी (रामविलास) अपने नेता चिराग पासवान जी, हमारे प्रदेश बिहार और अपनी लोक सभा खगड़िया की जनता की तरफ से महामहिम राष्ट्रपति महोदय जी का कोटि-कोटि धन्यवाद और आभार प्रकट करता हूँ।

महोदय, राष्ट्रपति का अभिभाषण एक संवैधानिक दायित्व है और इस दायित्व की जिम्मेदारी की ताकत उन्हें बाबा साहब भीम राव अम्बेडकर जी का संविधान देता है। जिस तरीके से महामहिम राष्ट्रपति महोदय को प्रत्येक वर्ष सरकार क्या काम कर रही है, इसे देश के समक्ष रखना होता है और जिस खूबसूरती से महामहिम राष्ट्रपति जी ने सभी वर्गों को ध्यान में रखते हुए पूरे देश के हर वर्ग के लोगों को ध्यान में रखते हुए चाहे वह किसानों की बात हो, चाहे युवाओं की बात हो, चाहे महिलाओं की बात हो, चाहे दलित वंचितों की बात हो, चाहे बुजुर्गों की बात हो, सभी को ध्यान में रखते हुए उन्होंने अपना

संबोधन देश के सामने रखा था। महोदय, मुझे यह कहते हुए दुख होता है कि जब एक महिला होने के बावजूद और विपक्ष में वरिष्ठ सदस्य होने के बावजूद एक महिला राष्ट्रपति पर ऐसा कमेंट पास करना कि वह पुअर थिंग है, वह बोरिंग है और आज जिस तरीके से लीडर ऑफ ओपोजिशन ने इस बात को कहा कि राष्ट्रपति का अभिभाषण प्रत्येक साल एक जैसा ही होता है। मैं आपके माध्यम से लीडर ऑफ ओपोजिशन को बताना चाहता हूँ कि राष्ट्रपति का अभिभाषण योजनाएं प्रत्येक वर्ष कमोवेश वही होती हैं। अंतर केवल आंकड़ों में होता है इसलिए आंकड़ों पर ध्यान दिया जाए, न कि योजनाओं के नाम पर ध्यान देने की जरूरत है। मैं आपके माध्यम से जो विपक्ष बार-बार कहता है कि सरकार 'सबके साथ सबके विश्वास' की बात करती है, तो कहां ऐसा काम हो रहा है। मैं आपके माध्यम से विपक्ष के उन सभी साथियों का ध्यान हर एक मुद्दे पर ध्यान केंद्रित कराना चाहता हूँ कि किस तरीके से यह सरकार सभी को एक साथ लेकर चल रही है। जिस तरीके से 5,36,000 करोड़ रुपये प्रधान मंत्री आवास योजना के तहत सरकार नए आवासों को बनाने के लिए खर्च कर रही है और आने वाले इस कार्यकाल में लगभग तीन करोड़ नए आवास यह सरकार बनाने का काम करेगी।

सभापति महोदय, हम लोगों ने अपने खगड़िया लोक सभा संसदीय क्षेत्र में भी चुनावों के वक्त सैकड़ों घरों को जलते हुए देखा है, जो कच्चे मकान थे। हम लोगों को भी इस बात की ललक थी कि सरकार की इस योजना का लाभ ज्यादा से ज्यादा मेरी कंस्टीट्यून्सी को मिले। यह कहते हुए गर्व होता है कि इस कार्यकाल में मेरी कंस्टीट्यून्सी में लगभग 40,000 नए घरों की स्वीकृति मिली है और यह देन हमारी इस एनडीए सरकार की है।

महोदय, लोग कहते हैं कि सरकार कैसे ध्यान रख रही है तो मैं बताना चाहता हूँ कि आयुष्मान कार्ड योजना के तहत आज लगभग 55 करोड़ लोगों को इसका लाभ मिल रहा है। पहले कभी किसी गरीब परिवार के घर में किसी को कोई गम्भीर बीमारी होती थी तो उसके घर के जेवर गिरवी रख दिए जाते थे, उसका घर गिरवी रख दिया जाता था और बड़े-बड़े लोग बड़े ब्याज दरों पर उन्हें पैसे देते थे और उनका शोषण करते थे। पर, माननीय प्रधान मंत्री जी की यह सोच है कि आयुष्मान कार्ड योजना के तहत आज उन 55 करोड़ लोगों को सुगम, सुलभ और निःशुल्क इलाज मिल पा रहा है।

सभापति महोदय, हमारी यह सरकार युवाओं के लिए कैसे काम कर रही है तो आपके माध्यम से मैं विपक्ष के हमारे साथियों को यह बताना चाहता हूँ कि एक करोड़ युवाओं को मल्टीनेशनल कम्पनीज़ में इंटरनशिप दिलाने के लिए सरकार ने पूरी तरह से प्लान किया है और आने वाले समय में सरकार सभी एक करोड़ नौजवान युवा साथियों को इंटरनशिप कराने का काम करेगी।

महोदय, अमेरिका के पूर्व राष्ट्रपति जॉन कैनेडी ने कहा था, “American roads are not good because America is rich, but America is rich because American roads are good”. मैं आपसे यह कहना चाहता हूँ कि इसी विचारधारा के साथ हमारी सरकार भी काम कर रही है। यदि हम लोग आर्थिक रूप से मजबूत होना चाहते हैं, यदि हम लोग अपने प्रदेश को, अपने जिले को सम्पन्न देखना चाहते हैं, तो इसके लिए रोड कनेक्टिविटी बहुत जरूरी है। यह कहते हुए गर्व होता है कि हमारी सरकार ने प्रधान मंत्री ग्राम सड़क योजना के तहत 70,000 करोड़ रुपये की स्वीकृति देने का काम किया है, जिसे महामहिम राष्ट्रपति जी ने भी अपने अभिभाषण में कहा है। जहां यह सरकार एक तरफ सड़क मार्ग से एक प्रदेश से दूसरे प्रदेश को जोड़ने का काम कर रही है, वहीं दूसरी तरफ यह सरकार 71 अमृत भारत और वन्दे भारत ट्रेनों के माध्यम से रेल मार्ग से भी लोगों को जोड़ने का काम कर रही है।

विपक्ष किस तरह से किसानों की बात करता है, हमारी सरकार में ही किसानों को तीन लाख रुपये के क्रेडिट कार्ड देने का काम किया गया और उसको अब बढ़ाकर पाँच लाख रुपये तक के क्रेडिट कार्ड लोन की स्कीम को लागू करने का काम किया गया है।

विपक्ष दलितों की बात करता है और बार-बार इस बात को कहता है कि यह दलित विरोधी सरकार है। इसी सरकार ने एस.सी., एस.टी. की महिलाओं को बिना किसी कोलैटरल के पाँच लाख रुपये तक के लोन्स देने का काम किया है।

आम लोगों की आवाज़ को अपनी आवाज़ बनाकर सरकार ने 12 लाख रुपये तक की आय वाले लोगों की आय को टैक्स-फ्री करने का काम किया है। यह जो एक बड़ा निर्णय हमारी सरकार ने लिया है, इसके लिए मैं सरकार का तहे दिल से आभार और धन्यवाद व्यक्त करना चाहता हूँ।

17.28 hrs

(Shrimati Sandhya Ray in the Chair)

महोदया, स्वच्छ भारत अभियान के तहत इसी सरकार ने 12 करोड़ शौचालय बनाने का काम किया। उज्ज्वला योजना के तहत 10 करोड़ घरों तक गैस कनेक्शंस पहुंचाने का काम हमारी सरकार ने किया। यह कहते हुए गर्व होता है कि आज लगभग 80 करोड़ लोगों को राशन उपलब्ध कराने का काम यह सरकार कर रही है। विपक्ष के जो साथी यह बार-बार कहते हैं कि यह सरकार कहां 'सबका साथ, सबका विकास' की बात करती है तो हम बात नहीं करते हैं, बल्कि हमारी सरकार काम करती है और सरकार ने यह करके दिखाया है। इसी का नतीजा है कि आज एक बड़ी आबादी गरीबी रेखा से ऊपर उठकर इस सरकार पर अपना विश्वास दिखा रही है। हमारी सरकार 'रिफॉर्म, परफॉर्म और ट्रांसफॉर्म' की विचारधारा के साथ निरंतर काम करने का काम कर रही है।

सभापति महोदया, इसके साथ-साथ आपके माध्यम से मैं यह कहना चाहता हूँ कि मैं बिहार से आता हूँ। पिछले दो बजट से, जब-जब बजट में बिहार के लिए थोड़ी योजनाएं भी चलायी जाती हैं तो विपक्ष के लोग शोर मचाकर कहते हैं कि यह बजट तो बिहार का बजट था, तो मैं उनसे कहना चाहता हूँ, मैंने पिछली दफा भी यह कहा था कि आप बिहार के प्रति अपना रुख सकारात्मक रखिए, क्योंकि ऐसा शायद ही कोई प्रदेश होगा और शायद ही ऐसे बड़े कारखाने होंगे, जहां उन कारखानों को चलाने में अगर किसी का मूलभूत योगदान है, और यदि आप वहां जाकर देखेंगे तो वहां आपको कोई न कोई बिहारी ही मिलेगा। इसलिए बिहार के प्रति आप अपने रुख को सकारात्मक रखिए।

दिल्ली में अपने आपको ईमानदार कहने वाले एक नेता ने अभी कुछ ही दिन पहले ही बिहारियों के लिए अपमानजनक शब्दों का इस्तेमाल किया था।

हम लोग बस यही कहना चाहते हैं कि यह बदलता हुआ बिहार है। जिस तरीके से केंद्र सरकार, राज्य सरकार, एनडीए की सरकार ने बिहार को लगातार सहयोग देने का काम किया है, उसके लिए हम लोग जहां एक तरफ कोटि-कोटि उनको धन्यवाद देते हैं, वहीं दूसरी तरफ यह विश्वास दिलाते हैं कि यह बदलता हुआ बिहार आने वाले वक्त में खुद से रोज़गार भी सृजन करेगा, उद्योग भी सृजन करेगा, साथ ही, आर्थिक रूप से धीरे-धीरे अपने आप को मज़बूत कर के बिहार और बिहार की अस्मिता को बचाने का संकल्प भी हरेक बिहारी लेगा। मैं अंत में बस यही कहते हुए अपनी बात समाप्त करता हूँ, बिहारियों

के लिए कहना चाहता हूँ कि हम पत्थर पर लिखी इबादत हैं, शीशे से कब तक हमको तोड़ोगे? मिटने वाले हम नाम नहीं, तुम बिहार को कब तक रोकोगे?

बहुत-बहुत धन्यवाद ।

श्री उज्ज्वल रमण सिंह (इलाहाबाद) : सभापति महोदया, आपने मुझे राष्ट्रपति के अभिभाषण पर प्रस्तुत धन्यवाद प्रस्ताव पर बोलने का मौका दिया है, इसके लिए आपका धन्यवाद । मैं राष्ट्रपति महोदया को बहुत धन्यवाद देना चाहता हूँ कि उन्होंने बाबा साहब अंबेडकर को नमन कर के अपने अभिभाषण की शुरुआत की और जो लोग इसको एक फैशन बताते थे, आज कहीं न कहीं यह साबित कर दिया कि बाबा साहब भीम राव अंबेडकर का नाम लेना फैशन नहीं, बल्कि हर भारतीय की आस्था है । उस महान आदमी, जिसने भारत का शानदार संविधान दिया, आज हम सब लोग उनके विचारों को बचाने के लिए, भारत के संविधान को बचाने के लिए संघर्ष कर रहे हैं । हमें फख्र है कि हमारे नेता विपक्ष राहुल गांधी जी के नेतृत्व में, कांग्रेस पार्टी के नेतृत्व में, हम इस लड़ाई को लड़ रहे हैं और लड़ते रहेंगे । हमने बाबा साहब का अपमान न सहा है, न सहेंगे और सौ बार नहीं हजार बार संविधान हाथ में लेते रहेंगे । हम सब मिल कर यह कहना चाहते हैं कि भारतवासियों के लिए इससे ज्यादा खुशी की बात नहीं है कि माननीय राष्ट्रपति जी ने बाबा साहब भीम राव अंबेडकर के नाम से अपने अभिभाषण की शुरुआत की ।

महोदया, मैं इलाहाबाद से चुनकर आता हूँ । वहां पर कुंभ मेला का आयोजन किया जा रहा है । मैं सबसे पहले उन श्रद्धालुओं को, जिन्होंने अपनी जान गंवाई है, उनकी स्मृतियों को नमन करता हूँ, श्रद्धांजलि देता हूँ । मैं एक चीज़ कहना चाहता हूँ, जो लोग कुंभ मेला, अर्ध कुंभ और कुंभ को नहीं जानते कि कुंभ की असली आस्था गांव में है । भक्ति के रंग में रंगल गांव देखा । धर्म में, कर्म में सनल गांव देखा । अगल में, बगल में सगल गांव देखा । अमावस्या नहाय चलल गांव देखा । मौनी अमावस्या का नहान कैलाश गौतम जी ने अपनी कविता के माध्यम से चरितार्थ किया है । मौनी अमावस्या में लाखों-करोड़ों लोग आए हैं और उत्तर प्रदेश की सरकार ने कहा था कि दस करोड़ लोग नहान के लिए आएंगे । अगर कोई सामान्य आदमी भी अपने घर में व्यवस्था करता है, किसी को न्योता देता है, बुलाता है तो उसके खाने-पीने और रहने की व्यवस्था करता है । लेकिन उत्तर प्रदेश की सरकार ने उन श्रद्धालुओं

को, जो आम श्रद्धालु आए थे, उनकी व्यवस्था नहीं की। वे 30-30 किलोमीटर पैदल चल कर गए। गंगा के स्नान के लिए जिस आस्था के साथ गए, मैं कहना चाहता हूँ कि उनके लिए न शौचालय की व्यवस्था थी, न पानी पीने की व्यवस्था थी, न उनके रहने की व्यवस्था थी। इसलिए मैं कहना चाहता हूँ कि आप कभी जा कर देखें, मैं सभी लोगों से कहना चाहूँगा कि कभी कुंभ मेले में जा कर देखिए तो वहां का माहौल कैसा है। उल्लास और उमंग का माहौल था, जब लोग 27, 28 और 29 तारीख को पैदल चलते हुए जा रहे थे। उल्लास और उमंग का माहौल था। जो हमारे तंबू और कनात लगाए गए, वे तंबू कनात नहीं थे। मैं कविता के माध्यम से कहना चाहता हूँ:-

“अजर हो गया, अमर हो गया है, शहर तंबूओं का शहर हो गया है।

महाकुंभ की आस्थाओं में डूबा यह यह लाखों-करोड़ों का घर हो गया है।”

इस तरीके से महाकुंभ का हमारा नगर बसा। उस नगर में सरकार ने जिस तरीके की व्यवस्था की, उसमें कहीं क्राउड मैनेजमेंट नहीं था। कहने को कहा गया कि 144 सालों बाद संजोग बना, जब अमृतपान करने के लिए लोगों को आपने बुलाया।

आज तक बुलाया नहीं जाता था। पहली बार उत्तर प्रदेश की सरकार ने बुलाया और बुलाने के बाद व्यवस्था राम भरोसे छोड़ दी। वहां तीन जगह भगदड़ हुई। मैं कहना चाहता हूँ कि आज तक उत्तर प्रदेश की सरकार यह बतलाने को तैयार नहीं कि कितनी जगहों पर भगदड़ हुई, कितने लोग मारे गए। आज तक हम लोगों को उनका नाम नहीं बताया जा रहा है। कितने लोग अपने लोगों से बिछड़ गए, लेकिन उनका नाम नहीं बताया जा रहा है। कितनी गाड़ियाँ लावारिस खड़ी हैं। मैं कहना चाहता हूँ कि इसका मुख्य कारण क्या था। इस घटना का मुख्य कारण था, पॉन्टून के जो तीस ब्रिजेज बने हुए थे, 27 तारीख से तीस के तीस ब्रिज, 15 आने के और 15 जाने के, सारे के सारे ब्रिजेज को बंद कर दिया गया। एक ही मार्ग से आना था, एक ही मार्ग से जाना था। इस कारण यह व्यवस्था खराब हुई।

महोदया, मैं कहना चाहता हूँ कि जब आदमी इतनी दूर से चल कर आएगा, वह 20-20, 30-30 किलोमीटर दूर से चल कर आएगा, तो वह उसी रेती में जा कर सो जाएगा। एक तरफ सोते हुए लोग और दूसरी तरफ चलता हुआ जन सैलाब। कहीं न कहीं जिला प्रशासन, कहीं न कहीं मेला प्रशासन,

कहीं न कहीं पुलिस प्रशासन फेल हो गया। उत्तर प्रदेश की सरकार के दावे खोखले साबित हुए और इतनी बड़ी दुर्घटना घटित हो गई। मैं कहना चाहता हूँ कि यह वीआईपी मेला नहीं था, यह आम श्रद्धालुओं का मेला है। यह आम श्रद्धालुओं का महाकुंभ है। लेकिन, जिस तरह से वीआईपी लोगों की हूटर लगी गाड़ियाँ, सायरन बजाती हुई गाड़ियाँ, उसमें संतों की वाणी खो गई। कहीं न कहीं संतों की आवाज दब गई और हूटर एवं सायरन में लोग दौड़ते चले गए। अगर इस दुर्घटना के प्रमुख कारणों की जांच होगी तो एक बहुत बड़ा कारण है, जिस तरह से वीआईपी लोगों की दौड़ लगी थी, वीआईपी लोगों के चिंता थी, अपनी फोटो खिंचवाने की, फोटो ऑप्चुनिटी लेने की। सरकार की चिंता थी, इवेंट मैनेजमेंट कराने की, अपनी ब्रांडिंग कराने की, लेकिन यह वह जगह नहीं थी।

माननीय अधिष्ठाता महोदया, मैं कहना चाहता हूँ कि यह वह जगह नहीं थी। यहां आस्था का समुद्र था। लोग उस आस्था और विश्वास के साथ आए कि अब अमृत वर्षा होगी, उस अमृत का पान करेंगे, लेकिन हजारों लोग मर गए। आपने देखा होगा, वह दृश्य देखे होंगे कि किस तरीके से जेसीबी लगा कर लोगों का समान उठाकर फिकवाया गया। आज भी कूड़े के ढेर में लाशें मिल रही हैं। लोग उठाने को तैयार नहीं हैं, लेकिन जबरदस्ती पुलिस वाले मार-मार कर लाशें उठवा रहे हैं। मैं कहना चाहता हूँ कि इसकी गहनता से जांच हो, इसकी गहराइयों से जांच हो ताकि दूध का दूध और पानी का पानी हो। इसके लिए जो लोग जिम्मेदार हैं, उनके खिलाफ कठोर से कठोर कार्रवाई हो। यह मैं आपसे कहना चाहता हूँ। मैंने प्रैस और टेलीफोन के माध्यम से पहले ही सचेत किया था कि मकर संक्रांति के बाद मौनी अमावस्या के दिन चार गुना ज्यादा लोग आएंगे। वहां चार गुना ज्यादा लोग आए, लेकिन सरकार ने मेरी बात को अनदेखा कर दिया। हमारी बात को सरकार ने अनसूना कर दिया। कहीं न कहीं वीआईपी के पीछे मेला प्रशासन, जिला प्रशासन, पुलिस प्रशासन भागता गया। वीआईपी लोगों ने उनको काम नहीं करने दिया। रोज के रोज फोटो खिंचवाने की होड़ लगी रही। मैं कहना चाहता हूँ कि इस मेले में भ्रष्टाचार भी हुआ। शाल की लकड़ी का 300 करोड़ रुपये का घोटाला हुआ। पहले यह सरकार से सरकार को जाता था। अब चुने हुए कुछ चिन्हित ठेकेदारों को यह काम दिया गया। खराब लकड़िया दी गईं और अंत में पुल बन कर तैयार हुआ। इसकी वजह से यह बड़ी दुर्घटना हुई। आज यह घटना आप

सब के सामने है। आज भी आंकड़े छुपाए जा रहे हैं। जो लोग मरे हैं, उनका नाम नहीं बताया जा रहा है। इसलिए, मैं आप लोगों से कहना चाहता हूँ और जेपीसी की मांग करता हूँ। इस संसदीय समिति के सभी सांसद वहां जाएं। वे वहां जाकर देखें कि यह दुर्व्यवस्था क्या है, अव्यवस्था क्या है? मैं एक कविता के माध्यम से कहना चाहता हूँ-

झूठ के सैलाब में सच के किनारे बह गए,
चांद की झूठी तरफदारी में तारे रह गए,
पूछिए मत कौन दोषी है, गिरावट का यहां,
मुल्क के मजबूत पाए सबसे पहले ढह गए।

महोदया, यह हालात प्रयागराज का है। आज प्रयागराज के लोग पीड़ा में हैं। वे आंसुओं से रो रहे हैं। जो मायूसी छाई हुई है, उसकी जवाबदारी और गुनाहगार कौन है, इसे हम उत्तर प्रदेश और केंद्र की सरकार से जानना चाहता हैं। इन सरकारों ने इतने पहले आयोजन की व्यवस्था की। उन्होंने कहा कि मेट्रो बनेगा, गंगा एक्सप्रेस-वे बनेगा, सिक्स-लेन ब्रिज बनेगा, लेकिन आज एक भी चीज बन कर तैयार नहीं है।

यह है केंद्र सरकार की, उत्तर प्रदेश सरकार की विफलता। एक भी मजबूत काम नहीं हो पाया, एक भी ढांचागत काम नहीं हो पाया, जिससे क्राउड मैनेजमेंट की बेहतर व्यवस्था हो। अगर दुर्घटना हुई थी, उसके इवैक्युएशन की कोई तैयारी नहीं थी। रात डेढ़ बजे घटना हुई, उसके बाद दूसरी घटना झूंसी में साढ़े पांच बजे की है, लेकिन प्रदेश की सरकार उसको मानने को तैयार नहीं है। मैं कहना चाहता हूँ कि इसकी जांच जेपीसी के द्वारा नहीं होगी, तो दूध का दूध, पानी का पानी नहीं होगा। लोग कहते हैं कि जो लोग मरे, उनको मोक्ष प्राप्त हो गया। इससे बड़ी हास्यास्पद बात क्या हो सकती है? गरीब की मौत का मजाक अगर उड़ाया जा रहा है, तो इस सरकार के द्वारा उड़ाया जा रहा है। कोई सरकारी व्यक्ति मोक्ष को प्राप्त नहीं हुआ, कोई बड़ा व्यक्ति मोक्ष को प्राप्त नहीं हुआ। गरीब किसान मरा, वहां गरीब किसान ने अपना दम तोड़ा, जिनकी लाशों की गिनती करने को आप तैयार नहीं हैं। मैं पूछना चाहता हूँ कि क्या था बताओ उनका पाप? हादसे, नाकामियों, गलतियों के बाद भी थपथपाते दिख रहे अभी भी अपनी

पीठ आप। इतनी नाकामियों के बाद भी आप अपनी पीठ थपथपा रहे हो। मैं कहना चाहता हूँ कि इसकी जांच होनी चाहिए।

महोदया, जो नेता विरोधी दल ने संशोधन का प्रस्ताव रखा है, मैं उससे अपने को संबद्ध करना चाहता हूँ। आज बेरोजगारी की दर 8 पर्सेंट से बढ़कर 8.3 पर्सेंट हो गई। इसका जिक्र राष्ट्रपति जी के अभिभाषण में नहीं है। आधी हकीकत, आधा फसाना। राष्ट्रपति जी ने जो अभिभाषण दिया, उसमें सरकारी पूंजीगत में पिछले 6 महीने में 37 पर्सेंट रह गया, जो पिछले वर्ष 49 पर्सेंट था। कहीं पर राष्ट्रपति जी ने उन बातों, उन तथ्यों को छिपाया जो देश को जानना चाहिए। वर्ष 2004 से 2014 तक डॉलर की कीमत क्या थी? वर्ष 2003 में 46.5 रुपये और वर्ष 2013 में 56.50 पैसे थी, यानी 10 सालों में 10 रुपये की बढ़ोत्तरी। पिछले 12 सालों में 30 रुपये की बढ़ोत्तरी डॉलर की कीमत में हुई। देश की इज्जत घटी है या देश की इज्जत बढ़ी है, इसका फैसला सदन को करना पड़ेगा।

मैं आपके माध्यम से राष्ट्रपति जी को कहना चाहता हूँ कि देश की इज्जत लगातार गिरती जा रही है, लेकिन सरकार इसको अनदेखा कर रही है। मैं आपसे कहना चाहता हूँ कि आदमी की इन्कम नहीं तो इन्कम टैक्स में आप कमी करते हैं। आज डॉ. मनमोहन सिंह जैसे अर्थशास्त्री की जरूरत थी, जिन्होंने दीर्घकालिक नीतियां बनाकर देश की अर्थव्यवस्था को बेहतर बनाने का काम किया। आज इस सरकार के पास डॉ. मनमोहन सिंह जैसा व्यक्तित्व नहीं है। आज इस सरकार के पास ऐसा कोई नेता नहीं, जो आर्थिक नीतियां बना सके।

आज आप कहते हैं कि तीसरी सबसे बड़ी अर्थव्यवस्था है, राष्ट्रपति जी ने अपने अभिभाषण में इसके बारे में कहा है। तीसरी सबसे बड़ी अर्थव्यवस्था में अगर आप देखें तो प्रति व्यक्ति आय हमारी कहां है? आप प्रति व्यक्ति आय को देखें तो हमारी प्रति व्यक्ति आय 2,480 अमेरिकी डॉलर है। अगर हमें वर्ष 2047 तक विकसित देश बनाना है तो 12,500 डॉलर हमारी प्रति व्यक्ति आय होनी चाहिए। अगर हम पांच गुना भी इसको बढ़ा दें, तब भी हम वहां तक नहीं पहुंच सकते। आज हमारी जीडीपी की ग्रोथ 5.6 पर्सेंट है। 6.5 पर्सेंट के हिसाब से भी अगर हम जीडीपी की ग्रोथ ले जाएं तब भी हम 12,500 डॉलर तक नहीं पहुंच सकते। आज भारत कहां विकसित हो रहा है? हमारे यहां एक बड़ोखर न्याय

पंचायत है, वहां पानी पीने की व्यवस्था नहीं है। शंकरगढ़ न्याय पंचायत हमारे यहां टाउन एरिया है, वहां गर्मी में लोग पानी को तरस जाते हैं। मांडा ब्लॉक में परोध इलाका है, वहां सिंचाई के पानी की व्यवस्था नहीं है। आप कौन सा विकसित भारत बनाना चाहते हैं? ऐसा विकसित भारत, जहां अमीर और अमीर हो रहा है, गरीब और गरीब हो रहा है। प्रति व्यक्ति आय हमारी बढ़ती नहीं, गांव में पानी मिलता नहीं, सिंचाई के पानी की व्यवस्था नहीं। मैं इसलिए आपसे कहना चाहता हूं कि आज देश के हालात अच्छे नहीं हैं।

राष्ट्रपति महोदया को सही जानकारी न देकर कहीं न कहीं दिगभ्रमित किया गया, सही बात नहीं बताई गयी। मैं गालिब के शेर के साथ अपनी बात खत्म करना चाहूंगा।

तेरे वादे पर जिए हम तो ये जान झूट जाना

कि खुशी से मर न जाते अगर एतिबार होता

यह गालिब ने कहा है, इस सरकार का रवैया ऐसा है। जिस तरीके से कुंभ में अव्यवस्थाओं का हाल रहा, जिस तरीके से अर्थव्यवस्था का हाल है, पूरे देश का हाल है, इस पर सरकार को सोचना चाहिए। सरकार को सोच कर फैसला करना चाहिए कि अगर हम लोगों ने दीर्घकालिक नीतियां नहीं बनायीं, अभी कुछ साथी कह रहे थे कि कुंभ मेले में कहीं न कहीं साजिश है, षडयंत्र है। हर जगह आपको साजिश और षडयंत्र नजर आता है। आप अपने अंदर झांककर देखिए कि क्या कमियां थीं। कमियों को दूर करने का प्रयास कीजिए। आज पूरा प्रयागराज रो रहा है, प्रयागराज के लोग आज रो रहे हैं, इसलिए रो रहे हैं कि सरकार ने झूठे वादे किए थे कि हम भव्य तरीके से कुम्भ का आयोजन करेंगे, उसको करने में नाकाम रहे हैं इसलिए आपको देश से माफी मांगनी चाहिए। उत्तर प्रदेश सरकार और केन्द्र सरकार को जिसने लोगों को न्योता दिया, लेकिन सही तरीके से व्यवस्था नहीं की। इतनी बड़ी दुर्घटना अभी तक नहीं हुई। पूरा देश इसका संज्ञान लें, इस पर कोई न कोई कार्रवाई होनी चाहिए।

***SHRI SUNIL DATTATREYA TATKARE (RAIGAD):** Hon'ble Madam Chairperson, today I rise to support and welcome the motion of thanks on the President's Address. I am thankful for giving me this opportunity to speak. I also pay homage to Hon'ble Ex Prime Minister of India Shri Manmohan Singhji on behalf of my party NCP.

Madam, I am really pained to listen the speeches of opposition party leaders on the motion of thanks on President's Address. I would like to thank our Hon'ble Prime Minister Shri Narendra Modi for upholding the democratic values enshrined in our constitution written by Dr. Babasaheb Ambedkar. Our Prime Minister was present in the House to listen leader of opposition and other opposition party leaders. But, unfortunately, the opposition leaders showed the hatred towards our Prime Minister and crores of people have witnessed it.

Hon'ble President of India delivered her speech but later she was referred as poor lady by opposition leaders. Today, I want to protest against the treatment given by opposition leader to our President who belongs to a tribal community.

After independence, Shri Pandit Jawaharlal Nehru became the Prime Minister of India thrice since 1952. But, Smt. Indira Gandhi failed to secure power in continuation and could not become Prime Minister thrice. People of India have elected Prime Minister Narendra Modi for the third continuous term this time. Congress Party is still languishing in despair and disappointment.

Today, our party leaders are talking about One Nation-One Election. This is

** English translation of this part of speech originally delivered in Marathi.

not a new concept. After independence, we used to hold National and State Assembly election at same time. But, this was disrupted in 1971 when Bangladesh came into existence Congress Party ruling at centre used to dismiss the State Government's ruled by Opposition Parties.

I know about the policies and actions of Congress Party very well. How they behaved with Shri Sharad Pawarji you also know. Therefore, we have taken this decision to join NDA after knowing the reality of Congress Party.

In the year 1980, Choudhary Charan Singh Government had there at centre which was supported by Congress Party. Eventually they withdrew the support and mid-term Elections had to take place and Congress Party was responsible for it.

In the year 1989, when Shri V.P. Singh came to power but he had to resign after Mandal Commission Report implementation. Then, Shri Chandrashekhar Government came to power and Congress Party extended its outside support to it. Then, Congress Party again withdrew the support on petty issue and this country had to face midterm polls.

There is a provision of five-year term for Lok Sabha and State Assemblies in our constitution but, our country had to face many mid-term elections just because of Congress Party and today, they are talking about constitution. Later, in the year 1991, P.V. Narsimha Rao Government came to power and continued for six long years. Even the Pulod Government, under the Chief Minister ship of Shri Sharad Pawar, was also dismissed by Congress Party when he opposed the leadership of Sanjay Gandhi.

Today, we need 'One Nation-One Election', but, they are opposing it

intentionally out of fear and insecurity. So, now it is clear that the Congress Party and its coalition partners in Maharashtra have not still been recovered of the shock and setback they received in assembly elections.

You secured a victory in Lok Sabha Elections and that time, you did not care for EVM, voter list, numbers of vote etc. You preached about a fake narrative of threat to our constitution throughout the country. I have been elected to this 18th Lok Sabha and I am proud of it. During Assembly Elections in Maharashtra, there were many contenders for the post of CM from Mahavikas Aghadi but, our CM Shri Eknath Shinde, Devendra Fadanvis and Ajitdada Pawar took some revolutionary decisions and faced the elections in a victorious way.*

माननीय सभापति : माननीय सदस्य, मैं आपसे कहना चाहती हूँ कि आप या तो अंग्रेजी भाषा में बोलिए या हिन्दी भाषा में बोलिए, क्योंकि कुछ तकनीकी दिक्कत है।

SHRI SUNIL DATTATREY TATKARE: Yes, I can speak in English. That is not the matter, but the way in which the Leader of Opposition has insulted the people of Maharashtra's mandate has made me decide to speak in Marathi.

It is pertinent to mention here that our Hon'ble Prime Minister came to visit the Raigad Fort of Chhatrapati Shivaji Maharaj twice. No other Prime Minister of India ever visited this place.

माननीय सभापति : आप हिन्दी या अंग्रेजी भाषा में अपनी बात रखिए।

SHRI SUNIL DATTATREY TATKARE: The people of Maharashtra have given the mandate to the NDA. Still, the frustration of these people has not gone. Hence, the

* English translation of this part of speech originally delivered in Marathi.

LoP has said so. Therefore, I am expressing my views in Marathi. I may please be allowed to speak in Marathi because all our Maharashtrians are just looking at my speech here.

Somebody told here that all the voters from Himachal Pradesh were shifted to Maharashtra. But, this is not true Madam, I have been elected from Raigad Lok Sabha Constituency once again and I have scored 50,000 more votes this time.

माननीय सभापति : माननीय सदस्य, कुछ तकनीकी खराबी है, इसलिए आप हिन्दी या अंग्रेजी भाषा में बोलिए।

श्री सुनील दत्तात्रेय तटकरे : महोदया, मैं एक मिसाल देना चाहता हूँ। I just wanted to give an example from my Raigad Parliamentary constituency. My Raigad Parliamentary constituency consists of four Assembly constituencies, namely Pen, Alibag, Shrivardhan and Mahad, and neighbouring Dapoli and Bhangar.

I just wanted to quote the figure of voters. Total voters in Pen were 3,01,427; in Alibag it was 2,93,832; in Shrivardhan -- from where my daughter got elected -- it was 2,59,822; and in Mahad it was 2,81,721.

माननीय सभापति : माननीय सदस्य, आप हिन्दी या अंग्रेजी भाषा में बोलिए, क्योंकि कुछ तकनीकी खराबी है।

SHRI SUNIL DATTATREY TATKARE: In Pen Assembly Constituency in Assembly election voting done was 3,07,979. Nearly, 6,000 votes were increased as the Election Commission had conducted a Special Drive to increase the votes for those who had completed 18 years. Hence, only 5,000 votes were increased in the Assembly constituency.

My daughter's constituency, from where Mr. A. R. Antulay happened to be

the Chief Minister of Maharashtra, he was the founder when Indira ji had formed the Indian National Congress. He was the General Secretary at that time and at the end of his political career I know who has done what. So, I do not want to say anything about it. In her constituency the voting was 2,65,286.

18.00 hrs

There was an increase of 6000 votes. महाराष्ट्र का निर्माण वर्ष 1960 में हुआ था। स्वर्गीय चव्हाण साहब मंगल कलश शिवाजी पार्क के ऐतिहासिक पार्क में लेकर गए थे। वर्ष 1962 से लेकर वर्ष 1967, वर्ष 1972, वर्ष 1978, वर्ष 1980, वर्ष 1984, वर्ष 1990, वर्ष 1995, वर्ष 1999, वर्ष 2004, वर्ष 2009, वर्ष 2014, वर्ष 2019 तक ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, एक मिनट रुकिए माननीय सदस्यों, मेरे पास एक लंबी सूची है। अतः सभा की सहमति हो तो सभा की कार्यवाही 10 बजे तक के लिए बढ़ा दी जाए।

अनेक माननीय सदस्य : हां।

SHRI SUNIL DATTATREY TATKARE: Though the Congress was the single largest party in the State, such kind of alliance never got a glorious victory with a huge figure of votes in Maharashtra but this is the first time in the history, the people of Maharashtra have given such a glorious mandate to NDA in Maharashtra. They are still in a dilemma. They cannot digest the election result. That is why they are making allegations against the Election Commission and the EVM machine. When they won with the same EVM machine, that was a mandate of the people, and when they lost miserably, they said it is an EVM game.

माननीय सभापति : प्लीज, अपनी बात कंप्लीट कीजिए।

... (*Interruptions*)

*** SHRI SUNIL DATTATREY TATKARE:** No, that is not true.

Today, we are standing tall on our own and not because of Congress Party. We strengthened our party, so please do not try to teach us.

I have been in politics for the last 40 years. So, please do not teach me. Our Prime Minister Narendra Modi is a world class leader and he belongs to OBC category. I also belong to a very small OBC community. I am an only member of my party. I am thankful to Hon'ble Home Minister Shri Amitbhai Shah for nominating me as a Chairman of Petroleum and Natural Gas Committee.

You are saying that trade, business, industries and major projects have been shifted to Gujarat but Shri Narendra Modi ji has sanctioned a mega Refinery project in Maharashtra and you were opposing it.

It is going to provide employment to the unemployed youths of Konkan Region. You have been rejected by people of Maharashtra as you have committed a sin of opposing it.

Lastly, I would like to congratulate our President of India and Prime Minister Shri Narendra Modi too for taking India on the path of overall and inclusive progress. Very soon, we are going to become the third largest economy in the world. But, the opposition parties are not happy with it.

I would also like to mention here that there is no threat to our constitution because it is eternal. Our Prime Minister relentlessly trying to strengthen our country through our constitution.

..... English translation of this part of speech originally delivered in Marathi.

Once again, I support the motion of thanks on the President's Address and conclude.

Jai Hind.

Jai Maharashtra.*

श्री वीरेन्द्र सिंह (चन्दौली) : धन्यवाद अधिष्ठाता महोदय, मैं वीरेन्द्र सिंह, सांसद, लोक सभा क्षेत्र चन्दौली, उत्तर प्रदेश, समाजवादी पार्टी की तरफ से महामहिम राष्ट्रपति के द्वारा सदन में दिए गए अभिभाषण पर कुछ सुझाव और संशोधन रखने के लिए खड़ा हुआ हूँ।

महोदया, हमने पूरी तन्मयता से महामहिम राष्ट्रपति के अभिभाषण को सुना। उनके अभिभाषण में यह होना चाहिए था कि देश किस दिशा में और किस तरीके से प्रगति करेगा। लेकिन अफसोस है कि केवल पुरानी बातों को दोहराने के अलावा महामहिम राष्ट्रपति जी के अभिभाषण में बहुत कुछ देखने को नहीं मिला। महामहिम राष्ट्रपति ने किसानों की आय कैसे बढ़े, इस संदर्भ में अपने अभिभाषण में पूरी तरह से खुलासा नहीं किया। इस देश के किसान की आमदनी को कैसे बढ़ाया जाएगा, इसकी कोई ठोस योजना उनके अभिभाषण में नहीं थी। किसानों के द्वारा उपयोग की जाने वाली खाद, बीज, दवाइयाँ कैसे सस्ती मिलें, कृषि यंत्रों पर जीएसटी कैसे कम हो, जिससे किसानों को लाभ मिल सके। किसानों द्वारा लिए गए ऋण से कैसे माफी मिलेगी, इसका कोई जिक्र उनके अभिभाषण में नहीं था। सबसे महत्वपूर्ण बात है कि जो बटाईदार किसान हैं, जो बड़े किसानों से जमीन ठेके पर लेकर खेती करते हैं और दैवीय आपदा और तमाम कारणों से उनकी फसलें नष्ट हो जाती हैं। लेकिन इस सरकार के पास उनको राहत देने के लिए कोई उपाय अभिभाषण में नहीं था। मैं मांग करता हूँ कि बटाईदार कृषि मजदूर हैं, उनकी भलाई के लिए, चाहे बीमा का सवाल हो, चाहे किसान की खेती करते समय मृत्यु का सवाल हो, उनके परिवार के भरण-पोषण को सरकार गंभीरता से ले। उनके लिए कोई ठोस योजना सरकार को बनानी चाहिए।

महामहिम राष्ट्रपति ने अपने अभिभाषण में कुंभ में मृतक श्रद्धालुओं के प्रति संवेदना तो व्यक्त की लेकिन तमाम ऐसे श्रद्धालु जो अपने घरों से पुण्य की प्राप्ति के लिए प्रयागराज गए थे, लेकिन आज

भी हजारों की संख्या में वे लापता हैं, उनके परिजन परेशान हैं और उनकी कोई सुधि यह सरकार नहीं ले पा रही है और न ही उनकी कोई खोज हो पा रही है। मैं बनारस का रहने वाला हूँ। हमारे बनारस के सांसद इस देश के प्रधान मंत्री हैं, लेकिन अफसोस के साथ यह कहना पड़ता है कि करीब हजारों-लाखों की संख्या में बसों के जरिए करोड़ों ऐसे श्रद्धालु थे जो प्रयागराज से लौटकर काशी में बाबा विश्वनाथ के दर्शन के लिए आते थे। आस-पास के जिलों से स्नान करने के लिए और बाबा के दर्शन के लिए घरों से चले थे, वे करीब तीस घंटे तक रिंग रोड पर इंतजार करते रहे, लेकिन उत्तर प्रदेश की असंवेदनशील सरकार ने उनकी कोई सुधि ली। उनके खाने-पीने और बच्चों के लिए दूध का इंतजाम भी नहीं किया, जिसके कारण हमारी माताओं-बहनों को बहुत ही बुरी स्थिति में समय गुजारना पड़ा। यह सरकार इतनी असंवेदनशील है कि वह इसके बारे में चर्चा नहीं करना चाहती है और न ही उनके बारे में कोई सुधि लेना चाहती है।

सभापति महोदया, मैं जनपद चंदौली से आता हूँ। जनपद चंदौली आज से 27 वर्ष पूर्व बनारस का अंग हुआ करता था। 27 वर्ष पूर्व उसे अलग जनपद के रूप में स्थापित किया गया, लेकिन बड़े अफसोस के साथ कहना पड़ रहा है कि हमारे जनपद चंदौली में न तो इंफ्रास्ट्रक्चर है, न न्यायालय भवन है, न वहां पर अधिवक्ताओं के बैठने के लिए जगह है, न वहां से आने जाने के लिए ट्रांसपोर्ट की व्यवस्था है और न ही वहां के स्टेशनों पर कोई ट्रेन रुकती है। इसलिए मजदूर और किसानों को बड़ी कठिनाई और दिक्कतों का सामना करना पड़ रहा है।

सभापति महोदया, आप जानती हैं कि जनपद चंदौली आकांक्षी जिले में चयनित हुआ है। माननीय प्रधान मंत्री जी ने हमारे जिले को विशेष जिले का दर्जा दिया है। हमारे जनपद का आधे से ज्यादा क्षेत्र वनवासी और आदिवासी बहुल का है। आप सब जानते हैं कि आदिवासी और वनवासी क्षेत्रों में खेल के प्रति तमाम प्रतिभाएं उन लोगों में छिपी रहती हैं, लेकिन संसाधन के अभाव में उनकी प्रतिभाएं देश के काम नहीं आती हैं। मैं सरकार से निवेदन करता हूँ कि उसका ध्यान मेरे जिले की तरफ आए और उन लोगों की प्रतिभा का निखार हो। उन्हें चिह्नित किया जाए और वहां पर उनके लिए एक अच्छा सा स्टेडियम बनाया जाए, ताकि वे देश में अपनी सेवाएं दे सकें और देश का नाम भी रोशन कर सकें।

सन् 1947 में जब यह देश आजाद हुआ तो खाद्यान्न की कमी को दूर करने के लिए हरित क्रांति की योजना लाई गई और जनपद चंदौली में जितने भी क्षेत्र हैं, वहां पर नहरों का जाल, पम्प, कैनाल आदि बनाए गए। वे उसी समय बनाए गए थे, लेकिन अफसोस की बात है कि आज तक उन नहरों की मरम्मत नहीं हुई है। उन नहरों की हालत बहुत जर्जर है। उस जर्जर हालत में सिंचाई ठीक तरह से नहीं हो पाती है। हमारा देश कृषि प्रधान देश है, लेकिन किसानों की स्थिति बहुत खराब है।

मैं सरकार का ध्यान स्वास्थ्य के क्षेत्र की तरफ भी आकर्षित करना चाहता हूँ। हमारे जनपद में एक बाबा कीनाराम मेडिकल कॉलेज है, लेकिन अफसोस की बात है कि न तो वहां पर अस्पताल है, न ही योग्य डॉक्टर्स हैं और न ही किसी तरीके से इलाज होता है। वहां 80-80 किलोमीटर दूर तक ग्रामीण क्षेत्र है। वहां आकस्मिक इलाज की कोई व्यवस्था नहीं होने के कारण उनकी स्थिति बहुत ज्यादा खराब है।

मैं माननीय सड़क परिवहन मंत्री जी को धन्यवाद देना चाहता हूँ कि उन्होंने बड़ी-बड़ी सड़कों की घोषणाएं तो की हैं, लेकिन जनपद चंदौली से कोई सड़क नहीं जाती है। मैं सरकार से मांग करता हूँ कि कृषि पर आधारित उद्योग यदि वहां पर लगाए जाएं, एक गन्ना चीनी मिल लगाई जाए तो निश्चित रूप से किसानों को उससे लाभ होगा और नौजवानों को रोजगार भी मिल सकेगा।

मैं सदन का ध्यान एक और विषय की ओर आकर्षित करना चाहता हूँ कि दिल्ली और लखनऊ की लड़ाई में हमारा जनपद वाराणसी पिसता जा रहा है, क्योंकि बनारस से होकर एक भी एक्सप्रेस वे नहीं गुजरता है। वहां गोरखपुर के लिए लिंक रोड बनी है। हर जगह के लिए एक्सप्रेस वे बना है, लेकिन बनारस जनपद, जो कि प्रधान मंत्री जी का क्षेत्र है, वहां से कोई एक्सप्रेस वे का लिंक नहीं बना है। मैं मांग करता हूँ कि बनारस को अयोध्या से जोड़ने के लिए एक ग्रीन रोड, एक्सप्रेस वे का निर्माण करवाया जाए, ताकि जो श्रद्धालु बनारस आए, उनको उसका लाभ मिल सके और पर्यटन को भी बढ़ावा मिल सके।

मैं आपको धन्यवाद देते हुए अपनी बात को यहीं पर समाप्त करता हूँ। मैंने जितनी भी बातें कही हैं, वे जनहित की बातें हैं और माननीय मंत्री जी सरकार के द्वारा इन मुद्दों पर काम करेंगी, ऐसी मैं आशा

करता हूँ।

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): Thank you very much, Madam. On behalf of my party, Indian Union Muslim League, and on my own behalf, I express my *shradhanjali* for the sadful demise of a large number of brothers, sisters and kids.

Coming to the Motion of Thanks, there is nothing substantial in this. It is superficial and far away from the Indian reality. Most of the points are reproduced from the websites of the various Departments. There is nothing important in it. As far as development is concerned, there is a definition in the speech which I would like to reproduce, and I quote:

“Development is truly meaningful when its benefits reach the person standing at the last rung of society.”

It is a correct definition. But I would like to ask whether there is any kind of honesty in your saying. There is nothing like that. I understand that even though we have said so many things, we have forgotten the ill fate of the downtrodden section and the marginalised section of the society. When we are measuring the wealth, the progress, and the prosperity, we are aiming at the upper class, the multinationals and things like that. Poor people, who are living below the poverty line, have not been considered properly in that. Regarding Emergency also, you have given an emphasis. You are saying about 1975 in your speech. You have said about Emergency. But you have conveniently forgotten that undeclared emergency is continuing in this country during your period. That is happening. I do not want to go into the details of it.

Similarly, what is happening in the country now? The entire democracy is at the doldrums. Take the example of the Parliament. This House is having a glorious tradition. Unfortunately, what is happening? Law-making in this House has become a mockery. That is for victimisation. That kind of thing is going on. Similarly, the Executive is in a deplorable condition. Judiciary also is moving like that. There is a lot of criticism about the credibility of the Judiciary also. Similar is the case with the freedom of expression, freedom of the media. All these things are condemnable; that is what is happening in our country now.

My complaint is small one. You have not even mentioned a single word, a single sentence about the minorities in this country. Why have you forgotten them? What is their ill fate? You have to realise what is happening in this country. Legislations are made against them. For them only, legislations are coming. There are many examples. I do not go into it. What is happening? The topmost leaders in this country have been put in jails just before the election by fabricating stories against them. That is happening. Similarly, activists, environmental activists, student leaders, media persons and cultural leaders were put behind the bar without any reason, for political reason only. Is it not a shame for this country? There are these kinds of things which should be curtailed.

There are atrocities against the minorities. What is happening in this country? They are demolishing the houses. People are thrown to streets. In North India, that is happening. In UP, that is happening. Nobody is there to question this. Similarly, in the name of cow protection, how many people are killed in this country? There is nobody to question it. You are saying wonderful things. But this country

is getting a bad shape. It is going from bad to worse. Those kinds of things are going on. In seven States in the country, they have made their own legislation. What is anti-conversion? There is a provision in the Indian Constitution, Article 25. When that is there, what is the *locus standi* of the States, except with the BJP's blessing, to have this kind of a legislation. Those kinds of things are going on. Actually, the Government is watching as a silent spectator. All these kinds of things are going on. They are not reacting.

Why is it so? That is with the blessing of the Ruling Party.

Madam, I do not want to go into the details. Now, I come to Waqf Act. What is this for? The Waqf Act is only to victimise the minorities. There is nothing more than that. The Home Minister has already declared that the Government will go for Uniform Civil Code and that kind of things. You are talking about unity. It has been mentioned in the speech. But instead of unity, you are developing enmity in this country. You have to realise one thing that in this country, you are taking a partisan attitude. It is a very sad thing.

I am quoting from the President's Address. It says, "A significant measure of 'Viksit Bharat' is balanced development of the country. No region should feel left behind in the journey of progress". It is a beautiful sentence. But is there any iota of truth in dealing with all these things? You have no moral right to talk about the unity.

HON. CHAIRPERSON : Please conclude.

SHRI E. T. MOHAMMED BASHEER : Madam, I am concluding.

When you are talking about balanced development and when you are

distributing the wealth, programmes, projects, etc., are you giving justice? There also there is a partisan attitude. I would like to say one thing. In the southern end of India, there is a beautiful place; a tiny place; a green State, which is Kerala. That is my own home State. Are you aware of it? Your plans; the speech of the hon. President; and your Budget, are totally ignoring the State. I express my vehement objection to this negative stand taken against Kerala.

Madam, now, I am going to conclude. We have to understand one thing. Towards the end, I would like to say one more thing which is about Haj. I met the hon. Minister, who is the incharge of Haj. Calicut is the biggest embarkation point for Haj. After U.P., Calicut is the biggest embarkation point. Cochin, Kannur and Kozhikode are embarkation points. The flight charge at Kozhikode is above Rs. 40,000. What is the justification? They are going for a good thing. They are victimised. You have to find out a solution for that. I met the hon. Minister. I am really thankful to him. He had given me a sympathetic response.

What I am saying is that there may be politics; there may be ideas; there may be ideologies; and there may be a fight over an ideology, but justice should be ensured. That is what is lagging behind in this country now.

Through you, Madam, I once again request that justice should be given. The minorities are denied justice. There must be justification for these kinds of activities also. There should not be a denial of justice.

With these few words, I conclude.

Thank you very much.

DR. ANGOMCHA BIMOL AKOIJAM (INNER MANIPUR): Thank you, Madam Chairperson for the time and for allowing me to take part in this discussion on the hon. President's Address in this House.

Very honestly speaking, I was expecting the President's speech to mention something on Manipur because I thought that the Government will outline through her speech the steps being taken by the Government of India to deal with the issues and this tragedy that we have been witnessing in my home State. But call it arrogance or a reflection of a peculiar form of '*Rastriya Chetna*' followed by the Ruling Party, they have chosen to remain silent in an effort to make the crisis invisible to the rest of the country as well as to the globe. So, I expect, Madam Chairperson, to give me a little more time than the usual so that I can register the pain and anguish of the people of my State, in particular, and those fellow countrymen who are worried about the happenings in my home State. It is my sincere appeal to you. Please do give me some extra time.

The President's speech says that the Government is trying to take along all these people; an inclusive and an all-encompassing approach based on the principle enshrined in the Constitution.

But the fact of the matter is this Government and their ideological moorings clearly do not believe in inclusive politics. I say this for one reason not only for what has happened vis-à-vis with the Manipur crisis and the manner in which the Government of India have responded but also generally the manner in which they have tinkered the Constitution principles and the manner in which they have imagined this nation to be. Their attitude and response to Manipur is nothing but a

specific form of reflection of their general conception of what this nation is all about.

Then, we start with a particular tinkering that this Government has done which we do not see. Babasaheb Ambedkar said we have this document now but how we inject flesh and blood to the soul, to this document, is what matters through our practice, what has been happening since the last ten years. Like all liberal Constitutions, we have this beautiful phrase in our Preamble called 'We the people' and this 'We the people' is like old liberal Constitution that conceptualized the population. The nation has a stratified population. But this Government is pushing for a kind of imagination of a nation which is cultural and organic in nature. When the Prime Minister took over in 2014, he has said that on many occasions across many platforms in the West, in UK, UAE, Netherlands or in various meetings in this country. He invoked a very familiar phrase that we have seen in the Nazi Germany in the 1920s and 1930s, that is, *Blut-und-Boden* 'Blood and the soil'. He said in his speech in Wimble as well as in Netherland or UAE or in my part of the world in Silchar. He asks whether one should be given emphasis on the colour of the passport or the colour of the blood or in our relation to the soil. This invocation of the blood and the soil is what the Nazis have shouted in the 1920s and 1930s. It is these conceptions of the people of this country that lead to various exclusions. So, there is no surprise that today we have a party which swears by nationalist ethos and you have none of the Members from the Muslim communities which constitute 15 per cent of the population. That is the reflection of that imagination of the nation. It is a similar kind of an exclusion that you have continued through your response through the crisis in Manipur.

Allow me to cite four specific issues that tell you that the crisis in Manipur is not an isolated issue. Its gravity is such that it is a national crisis. Let me explain the four specific issues. Under the Indian Constitution, we have the State Government and the Assembly which has been reduced to a farce. We had the shortest Assembly session in August 2023 which barely lasted less than half an hour. Instead of discussing the crisis, the Assembly was cut short. The Government of Manipur openly claims that its power has been shrivelled by the Union Government. We do not know who is in charge of this State of Manipur. The leaders of the Government in the State say that the police did not report to the hon. CM and the Home Minister. To whom are they reporting then? And the appointment of big officials to deal with law and order, such as the Chairman of the Unified Command which takes care of the security and law and order situation and coordinates with the various security agencies, has been done away and they appointed some ex-bureaucrat from the Centre.

For instance, the CM says that some part of Manipur is under my command and some part of the State is under the command of the Union Home Minister. Can you tell the Chief Minister of Maharashtra that Mumbai is under my control and the rest of Maharashtra is under the control of the Union Government? That is an illegal subversion of the Constitutional mechanism and democracy in this country in the 75 years of our experience. That is the subversion that we have experienced. We do not realize this. The Chief Minister orders something. The Central Security Forces refuses to obey the order.

There are images where the Central Armed Police Forces stopped the

Manipur Police from responding to armed attacks on innocent villagers. We witnessed this complete chaos in the 75th year of our Constitution on which we have been given lectures in this House as well. It is a reality which is happening in Manipur. But who cares?

You have sent 60,000 plus troops there. Under whose command those troops are working? If Article 355 or Article 365 has been invoked, where is the written document? There is nothing of that kind. So, it is an extra constitutional subversion of the Constitution of our country in a State called Manipur. The Indian state has become nothing but a ... * in the State of Manipur.

Madam Chairperson, have you ever seen elected Members being beaten up publicly in this country and the country thinks that constitutional order is in order in Manipur? The dignity of the elected Members, the authority of the Assembly – everything has been subverted by this Union Government in collusion with their satraps who are running the show on their behalf in Imphal. Please keep in mind that this is a complete subversion of a constitutional order on the 75th year of our Constitution.

Incidentally, this has happened not for the first time in Manipur. When the Constitution was adopted 75 years ago, we had an Assembly of our own and a constitutional monarchy which was bulldozed on 15th October, 1949. That insult should be bygone and we should look forward. But the manner in which the crisis has been handled and the contemptuous manner in which this has not been talked

* Expunged as ordered by the Chair.

about even in our hon. President's Address is making us to remember that humiliation once more as we are trying to look forward. This is the most saddening and unfortunate part as we are celebrating the 75th year of our Constitution.

When Babasaheb Ambedkar was asked, which Article in the Constitution do you think is the most important one? He pointed out Article 32 and said that this Article is the soul and the heart of the Constitution ... (*Interruptions*) Madam, I have seen people getting more time. Please give me two or three minutes more.

Habeas Corpus under Article 32 is one of the legal rights which the citizens have. But in the most secured place in Manipur, the Red Shield Division, 57 Mountain Division, an army garrison, a civilian, called Laishram Kamal Babu, disappeared without a trace since last November. The Defence Minister kept quiet; the Army Chief kept quiet. How secured are the people of Manipur even when you are not secured in the military garrison, the biggest army headquarters, 57 Mountain Division in the State of Manipur? Who will answer this?

I am elected by my people and I am supposed to voice in this House as a part of a democratic culture, as a part of a constitutional scheme of things. Now, how do I speak? People have been killed. Children and women have been assaulted. We have seen the situation of hostage. Women and children were not only taken hostage but they were killed in cold blooded manner and in a most gruesome manner in Jiribam including an 8-month-old infant. The post-mortem report is a chilling reminder. People have been killed in gruesome manner throughout this 21-month-old crisis. This kind of hostage and killing has never happened.

I, as an MP, cannot go to some parts of Manipur. Where is my right to free movement which comes under Article 19? People are not able to go everywhere. The Chief Minister himself cannot go to certain places. Some MLAs belonging to tribal groups cannot come and attend the Assembly and we think that Article 19 is working in the State of Manipur and we are celebrating 75th year of the Constitution! Where is Article 19?

Madam Chairperson, there are still thousands and thousands of people in relief camps. Partition is a living reality in the State of Manipur and we think the constitutional order is intact in the State of Manipur!

I have been hearing our ministers and leaders saying that Kukis and Meiteis should talk to each other. Have you ever heard, when the communal violence happens, Hindus and Muslims should talk to each other? It is the responsibility of the State. First, you should rein in the violence. The authority of the Indian State has been challenged by armed groups. Many of them have been propped up by the Indian security agencies, as many observers have pointed out. Many of these Kuki armed groups are under Suspension of Operations (SoO). They have been propped up by Indian security forces, and, unfortunately, on media you see BJP entering into an understanding with them to win elections. Now, they are playing havoc. They are running wild.

Similarly, in the valley areas, there are armed groups which are reportedly nurtured by political leadership from the Ruling Party. This is where the Government wanted to keep silent. The Government does not want the rest of the country to know about this. Hindus and Muslim conflict in India was a product of a

colonial process during the Britishers time. It is not inherent in our country. Many scholars have written this. The Government should not essentialize this conflict. It is a part of a colonial State process. Unfortunately, while we are talking about decolonization, and trying to change the law created by the British, we are talking like the Britishers saying that this is an essential conflict between the Hindu just like the Britishers have done as if the Kukis and the Meiteis have an essentialized conflict. It is a product of a State process. We need to decolonize our mind.

Last but not least, we talk about progress and development in Viksit Bharat. I must inform the House that the highest inflation rate in the country today is in the State of Manipur. All the small-scale, medium, micro-entrepreneurs have shut down. We are losing investment. People are losing jobs. In unemployment rate, Manipur is among the top five States in this country. We talk about the Eastern States. Many of the Eastern States including Andaman are in the list of the top ten States where most of the people are unemployed in this country. You are not talking about this economic crisis. There is no relief, tax or otherwise. You are trying to push it under the carpet as if nothing has happened.

Despite all this, you know what happened. People are not able to travel because of this communal violence. The flight fare is soaring to the sky. They are looting the tragedy-stricken people. A flight fare from Delhi to Kolkata is around Rs. 6,000, which is a two-and-a-half hours journey, but a flight from Imphal to Kolkata is around Rs. 13,000 or Rs.14,000. It has been going on for the last 20 months. The Government of India is not interested in that.

The Government thinks that we are talking about Manipur as if it is an

exception. I want to end with this remark. The Danish philosophers have reminded us. Søren Kierkegaard said: "If you want to understand the general, pick up an exceptional, true exception. Because the exception will explain the general as well as the exception itself." If you want to understand what this country is and how it is imagined, how this constitution is working, and how it is being lied to the rest of the country, take Manipur as an exceptional case. The moment we are honest about it; the Government will be able to answer. We think that alienation of the North-East people will be okay, but the Government should check how the youth are asking about the relationship between India and Manipur because of this crisis. It is a danger written on the wall, and I draw the attention of all our Members cutting across party lines to please respond. We need a JPC to inquire into this crisis and do justice to the people of the State of Manipur.

Thank you, Madam Chairperson.

SHRI BALASHOWRY VALLABHANENI (MACHILIPATNAM): Madam, thank you for giving me an opportunity to extend my thanks to the President of India for her Address.

It was indeed a pleasure to listen to her speech. The hon. President spoke at length about the collective achievements of the Government during the last one decade, and has given a roadmap of what is going to happen in the coming years. I, on behalf of my party under the leadership of Shri Pawan Kalyan garu, strongly believe that hon. President's speech is a visionary blueprint of the country's path towards building a Viksit Bharat.

The hon. President has highlighted various initiatives, programmes and

schemes of the Government. This Government is committed to give 'Housing for All', particularly poor and economically weaker sections of this society with Rs. 5 lakh crore plus budget for the scheme.

Madam, it is one of the great initiatives taken by the NDA Government through which many families have been benefited till date. The NDA Government will continue to run this programme.

Madam, the financial assistance to our entrepreneurs through MUDRA scheme have been increased to Rs. 20 lakh from Rs. 10 lakh. As we all know with rising population, unemployment is becoming one big concern in the country. With such schemes, more and more youth are attracted to become self-sufficient.

Madam, I only wish to focus on two issues. The first is, interlinking of rivers. Firstly, I would like to speak regarding the Godavari-Banakacherla Interlinking of River Project. In Para 19 of her Address, the hon. President has mentioned about the importance of interlinking of rivers. As we all know, water is a big concern for every State, particularly drinking water and irrigation water. There is a drought like situation in many States during summers. This has to be taken up very seriously and immediately. The hon. President has rightly mentioned about it in her speech.

Madam, I come from Andhra Pradesh, and we have understood its importance. One such interlinking project in Andhra Pradesh also needs to be taken up. This would provide irrigation to new ayacut of three lakh hectares, stabilizing 9.1 lakh hectares of area. Importantly, it will provide drinking water to 80 lakh people of Uttarandhra and Rayalaseema districts, and 20 TMC water for industrial use. This project links Godavari and Krishna rivers and gives immense benefits.

Madam, this interlinking is needed, because Krishna River does not have reliable inflows due to excessive use by upstream States and full utilization by the Krishna Basin States. But Godavari has reliable inflow, and it is very unfortunate that nearly 3000 TMC of average water flows into the sea every year. It means, 3000 TMC of water is going waste, which is unacceptable. So, to address the irrigation and drinking water needs of the whole State of Andhra Pradesh, Krishna Delta, Uttarandhra and Rayalaseema, the Government of Andhra Pradesh has proposed to divert Godavari flood waters of 200 TMC at 2 TMC per day from Polavaram to Banakacherla regulator to overcome drought in the State. The project is proposed in three Phases. One is, Godavari River to Krishna River; second is from Krishna River to Bollapalle Reservoir; and the third is from Bollapalle Reservoir to Banakacherla Regulator. The cost of the project is estimated to be Rs. 80,000 crore. Andhra Pradesh has successfully linked Vamsadhara and Nagavali Rivers, and now there is a need to take up the Godavari-Banakacherla Link Project.

The hon. Chief Minister of Andhra Pradesh, Shri Chandrababu Naidu, and the hon. Deputy Chief Minister, Shri Pawan Kalyan Garu discussed about this project with the Minister concerned in the Government of Andhra Pradesh. So, I appeal to the hon. Prime Minister and the hon. Finance Minister to approve this Project and provide required funds in the form of grant to complete this project which would make Andhra Pradesh drought-proof State in the country.

Madam, secondly, I would like to talk about cyclones which occur more often in Andhra Pradesh. My entire Lok Sabha Constituency of Machilipatnam in Krishna district is prone to floods, and cyclones have become the order of the day.

I still remember the 1977 Super Cyclone, which hit Diviseema and devastated the entire Krishna delta region. Thousands of people lost their lives and properties. Whatever cyclone shelters are there, they are old and have got damaged. Therefore, I appeal to the hon. Prime Minister, who is also the Chairman of the NDMA, to get the new cyclone shelters constructed in Machilipatnam and Diviseema regions. It will help the people of those areas.

Finally, before I conclude, I would extend my thanks to our leader Shri Pawan Kalyan Garu and every *karyakarta* of my Jansena Party to walk over the NDA *mantra* – *Sabka Saath, Sabka Vikas, Sabka Prayas*. I believe that we will definitely achieve our dream of *Viksit Bharat*.

Thank you, Madam. Namaskar.

SHRIMATI MALVIKA DEVI (KALAHANDI): Thank you, Madam, for giving me an opportunity to speak on the Motion of Thanks on the President's Address. Today I would like to begin my speech by saying that I come from Odisha from where our hon. President comes. वे ओड़िशा की लड़की हैं, ट्राइबल कम्युनिटी की लड़की हैं, भारत की लड़की हैं। I just feel one thing that whenever we say something against anybody, it is not that you are raising a finger only at a person, a lady, but you are actually questioning 140 crore Indians, which is not right because she has come and really worked hard and has reached a position which is the highest position in the country. We should be respecting her for that, looking up to her for that. She has come from adverse situations and shown the world where she is today. She is respected all over the world. It is sad that people in our own country, in our own Parliament are not showing the same respect that the world shows her today.

I would also like to say that the enthusiasm with which she started her speech is the same enthusiasm with which she ended the speech, speaking for one hour. For one hour, our hon. President spoke about all the development works that happened in 10 years after 2014. अगर ये सब काम वर्ष 2014 से पहले हुए होते तो यह उनकी स्पीच में आता, पर कुछ हुआ ही नहीं था, तो वर्ष 2014 के बाद जितने काम हुए, उनको बार-बार दोहराना जरूरी है। अगर कोई गौर से सुने, तभी पता चलेगा कि नम्बर्स बदल रहे हैं, नम्बर्स बढ़ रहे हैं। जीडीपी बढ़ रहा है। भारत का सब कुछ बढ़ रहा है, पर काश कि सब यह बात समझ पाते और सोच सकते!

Modi ji's dream of *Viksit Bharat*, which was never a dream for anybody before 2014, is a dream today, and it is a dream which is being fulfilled in every aspect of the world. अगर हम प्रधान मंत्री आवास योजना की बात करें, an amount of Rs.5,36,000 crore has been allocated in it. अगर हम पी.एम. किसान सम्मान निधि स्कीम की बात करें, an amount of Rs.41,000 crore has been given to it in the recent months.

स्मॉल ऑन्ट्रप्रेन्योर्स के लिए मुद्रा स्कीम जो पहले 10 लाख रुपये की थी, वह अब बढ़ कर 20 लाख रुपये हो गयी है। पर, हम इन सब चीजों पर क्यों नहीं गौर करते? इसलिए हमारी राष्ट्रपति जी के लिए जरूरी है कि वे हमें बार-बार यह याद दिलाएं कि यह सब काम भारत में हो रहा है।

In Pradhan Mantri Gram Sadak Yojana, an amount of Rs.70,000 crore has been spent to connect about 25,000 habitations. This kind of work has never happened before. A total of 71 Vande Bharat, Amrit Bharat, Namo Bharat trains have been started. Out of the new 71 Vande Bharat trains that have just been started, एक वन्दे भारत ट्रेन मेरे कालाहांडी में स्टार्ट हुई है, जो खरिअर रोड से केसिंगा जाती है। वे दो स्टेशंस मेरे ही ओड़िशा में हैं। 'विकसित भारत' का सपना पूरा हो रहा है। We are living in a world where we are going to see *Viksit Bharat*, Modiji's dream of *Viksit Bharat*.

मैं ओडिशा से हूँ, जहाँ पहले लोग शौचालय के लिए बाहर जाते थे, पर आज वहाँ पर भी बाथरूम्स हैं। वहाँ लेडीज़ जाती हैं। उनका आज ध्यान रखा जा रहा है।

हमारे प्रधान मंत्री जी ही केवल एक ऐसे आदमी हैं, जो गरीब, महिला और किसानों के बारे में सोचते हैं। उन्होंने सबके बारे में सोच कर ही काम किया है, सिर्फ अपने बारे में सोच कर अपने परिवार के बारे में सोच कर काम नहीं किया है। उड़ान स्कीम जो ओडिशा में भी है, कालाहांडी में भी है, केसिंगा में है, उत्काला में है, आज 1.5 करोड़ लोग उड़ान योजना के तहत हवाई यात्रा कर पा रहे हैं। जन औषधी केंद्र खुले हैं। नेशनल रूरल लाइवलीहुड मिशन में 91 लाख सेल्फ हैल्प ग्रुप्स को एम्प्लॉयमेंट मिला है। नारी शक्ति वंदन अधिनियम की वजह से आज हम सब महिलाएं लोक सभा में हैं और हम अपनी बात को आगे रख पा रही हैं। ड्रोन दीदी योजना से सब लोगों को फायदा हुआ है। चाहे वह ड्रोन दीदी हो, चाहे वह जेट फ्लाइट्स की पायलट हों, आज लेडीज़ यहाँ से ले कर वहाँ तक पहुंची हैं, क्योंकि प्रधान मंत्री जी यह चाहते हैं। वे चाहते हैं कि पूरा भारत विकसित बने। सभी क्षेत्र विकसित हों। 10 लाख परमानेंट जॉब्स दी गयी हैं। One crore youth is being provided hands on experience with real kind of work environment. 1.5 लाख स्टार्टअप्स किए गए हैं। खेलो इंडिया टारगेट ओलंपिक पोडियम स्कीम, नेशनल स्पोर्ट्स यूनिवर्सिटी, ये कुछ चीज़ें हैं, जो मोदी जी ने की हैं। बहुत सारी चीज़ें हैं, जिनके बारे में मैं नहीं बोलूंगी, नहीं तो शायद कोई बोले कि आपकी स्पीच बहुत बोरिंग है।

10 हज़ार से ज्यादा अटल टिकरिंग लैब्स, रिसर्च फाउंडेशंस, 10 हज़ार करोड़ रुपये हमारी विज्ञान धारा योजना पर खर्चा किये गये हैं। आर्टिफिशल इंटेलिजेंस, इंडियन एआई मिशन के बारे में बात हो रही है। बायो इथ्री पॉलिसी को किया गया है, जो बायो को बूस्ट करती है। वन नेशन वन टैक्स – जीएसटी लाया गया है। मेक इन इंडिया, मेड इन इंडिया आगे बढ़ रहा है। आज कई चीज़ों पर मेड इन इंडिया लिखा जाता है, क्योंकि सबने ग्लोबली हमें पहचाना है। We have been recognised globally, which is a very big thing for us today. Earlier, we only imported and there was nothing which said, 'Made in India', but today we have products which say,

‘Made in India’. There is launch of 5G services in India along side other leading nations. More than 50 per cent of the world’s real-time digital transactions now take place in India.

Hon. Members, the first deep water mega port at Vadhavan worth Rs. 76,000 crore has been approved. An amount of Rs. 28,000 crore has been approved to establish 12 industrial nodes. There are Metro projects in Delhi, Pune, and everywhere. The Metro network has now crossed the milestone of 1,000 kilometres. The Government is providing affordable, accessible, and quality healthcare to everybody. There are about 1,75,000 Ayushman Arogya *mandirs*. Several cancer drugs have been exempted from customs duty. Nine crore women have been screened for cervical cancer. As regards TB eradication, TB was a big problem in Odisha, especially in Kalahandi. I am very happy to say that मोदी जी जिस हिसाब से टीबी इरैडिकेशन पर काम कर रहे हैं, वह पहले कभी नहीं हुआ।

In 2023-24, India achieved a record production of 332 million ton of food grains. The Minimum Support Price for Kharif and Rabi has gone up. Rice, wheat, pulses, oilseeds, all have tripled. The release of 109 climate-resilient bio-fortified, high yielding advanced crops have been done. There is packaging for ensuring availability of DAP for everyone. Mission Mausam has been launched. The Government has undertaken initiatives to preserve tribal heritage. This year, 150th birth anniversary of Bhagwan Birsa Munda, which was only known in Odisha earlier, is now being celebrated across the country as Janjatiya Gaurav Varsh. ये सब छोटी बातें नहीं हैं। ये बहुत बड़ी बातें हैं, जो मोदी जर के कार्यकाल में ही मुमकिन हुई हैं। After the abrogation of Article 370, Jammu & Kashmir is facing new life today. इलेक्शंस

नहीं हो सकते, यह नहीं हो सकता है, वह नहीं हो सकता, यह सब कहा गया। आज जम्मू-कश्मीर में सब कुछ हो पा रहा है। वह भी मोदी जी का ही सपना था।

One crore diyang ID cards have been given. Namaste yojana has been launched. We are strengthening self-reliance, self-employment by establishing a defence industrial corridor. There is Atal tunnel, Sela tunnel, and Sonamarg tunnel. Elimination of left-wing extremism has also begun.

Our Bharat is a country of 140 crore people. We have diverse States, diverse regions, diverse languages, yet as one nation we have only one identity. We are Bhartiyas. We are Bharatvasis.

मैं केवल एक चीज बोलूंगी। आज हम सबने एलओपी की स्पीच सुनी। हममें से कोई नहीं बोलेगा कि वह बोरिंग स्पीच थी, क्योंकि वह हमारे लिए एंटरटेनिंग थी। हमने सुना और हमने सुना ही सुना, क्योंकि हमें लगा कि शायद हम चाइना में हैं, इंडिया में नहीं। मैं केवल एक ही चीज पूछना चाहूंगी। जब आप चाइना पर इतना रिसर्च करके आ सकते हैं तो थोड़ी सी रिसर्च हमारे भारत पर भी कर लेते तो हम सबका भला होता।

लास्ट में, मैं सिर्फ इतना ही कहना चाहूंगी कि जिस हिसाब से हमारे ऑनरेबल प्रेसीडेंट ने स्पीच दी, उसे सब लोगों ने सुना। आज पूरे भारत को हमारे प्रेसीडेंट ने बताया कि दस सालों में कैसे काम किया जाता है और किसने करके दिखाया है। वह काम आगे भी वैसे ही होगा। धन्यवाद।

We heard the best speech from our President, and a Vote of Thanks to her for her speech -- thank you, Madam!

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): Madam, thank you very much for giving me an opportunity to speak on the Motion of Thanks on the President's Address.

Madam, we all know it is customary. Though it is her Address, we know it is

not her views and it is the views of the Government which has prepared the speech for her. So, whatever comments or criticisms are made, it can be understood that it is not made against the hon. President and it is against the Government which has prepared this draft for her. ... (*Interruptions*)

I cannot hear you. Anyway, let me continue with this. Actually, I am surprised that not many senior Ministers are here to listen to what the Opposition has to speak. This has been the problem where anytime when the Opposition Members are raising some issues, neither is it answered nor is it reflected upon.

Coming to the speech, the first point that the President has spoken is about the 75th Anniversary of adoption of our Constitution. In that we are talking so much about the Constitution, but it is sad to note the 17th Lok Sabha and the 18th Lok Sabha have not had a Deputy Speaker. The Deputy Speaker is a Constitutionally-provided post, which has to be filled. This Government, in the first paragraph itself, have broken the Constitution. They have made it a ... * thing that they do not have the confidence in having even a Member from one of your allies like TDP or JD(U) to be made the Deputy Speaker. So, I hope that the Government will look into this and make sure that a Deputy Speaker is appointed for the Lok Sabha.

The next paragraph talks about the Mahakumbh. Everybody is talking about the Mahakumbh, which happens once in 144 years. And it is very sad to note that so many deaths have happened. So far, what has been reported is 30 deaths and 60 people injured. But we are suspicious of these news articles because whenever

* Expunged as ordered by the Chair.

a major calamity of this extent happens in this country, we expect the Home Minister to come and give a statement in this House to mention what exactly has happened and what measures have been taken for relief and for support of the people over there, and what safety measures are taken to ensure that it does not happen again in the future. Actually, I am sad that this Government has not bothered about it. Though they claim themselves to be a Hindutva Party, they do not care about the people who have died over there.

The next point that they are talking about is 'housing for all'. When they are talking about 'housing for all' the Government says that the Union Government is providing funds for 'housing for all'. But actually, if you look into the amount of money which has been sanctioned, most of the amount which has been sanctioned is from the State Governments. The State Governments are the ones which are doing it. If you note the amount which has been allocated, the funds are not being utilised because only in southern States or developed States these funds are fully utilised and most of the other States are not utilising it, and these funds are totally wasted.

The Government is also talking so much about trains -- the Vande Bharat and so many other trains that this Government has launched. Earlier, in my speech I had spoken when I was talking about Chandrayan, I had said that we can always boast saying that we are the first nation to land in the south pole of the moon, but you have to take into account that development of a nation is not based only on one particular event. So, you also have to see how many accidents are happening in these trains. We see in the news, of late, every month there is some kind of an

incident like there is a derailment or there is a collision where we are losing so many lives and the Government has been mum about that. Usually, in the earlier years we have noticed that when some major calamity happens, the Minister concerned takes responsibility for it and steps down. But here, we are not even bothered about the loss of lives and we continue as if nothing has happened though hundreds of people lose their lives.

We are comparing ourselves with developed nations like Japan. They are running something called 'Bullet Train' which they have been doing it for several decades.

19.00 hrs

Not even a single instance of fatality or minor crash has ever happened. I hope the Government would be able to achieve something like that so that we can call ourselves a developed nation.

The hon. Prime Minister constantly talks about Viksit Bharat. I would like to understand what they mean by 'Viksit Bharat'. The economic criteria for a 'developed nation' is that you have to have a per capita income of 15,000 US dollars. Though China has achieved a per capita income of 6,500 US dollars, it is not considered as a developed nation. We are at a paltry amount of 2,500 US dollars and the Government says that we are going to achieve the target of five trillion dollars by 2030. Even if you achieve five trillion dollars, your per capita income will only be 3,250 US dollars. When you are talking about this, I cannot understand how the Government can say that they are working towards a Viksit Bharat.

The hon. Prime Minister is always mentioning 'Make in India'. When you say 'Make in India', you can only become a manufacturing hub. The present requirement for the whole world is to think in your own country, to be able to think and come out with some kind of intellectual properties. If you look at the largest companies which are performing well, if you look at the amount of development and growth that has happened in the developed nations, it is not because they are manufacturing goods in their own country. Most of the manufactured goods have been exported by countries like China, Indonesia, India, and Vietnam. The developed nations are developing things like Facebook, Instagram, and Twitter which generate a lot more revenue. So, I hope the country will focus on developing artificial intelligence and making sure that we will be able to achieve heights of growth by 15 per cent or 20 per cent. Unless you do that, we can never dream of becoming a developed India in the next 100 years also.

Madam, our hon. Chief Minister has brought out a book called 'Antiquity of Iron' which is translated in Tamil – 'Irumbin Thonmai'. This pushes the Iron Age back to 3,450 BC. I am surprised that the hon. Prime Minister has not even mentioned this in any of his social media accounts like Twitter etc. There was also no mention of it in the President's Address. This is something which is not a proud moment for Tamils alone. It is a proud moment for the whole of India that the Iron Age started in India. It started in Tamil Nadu. The archaeologists world over are looking at us with awe. They are so shocked to know that it was our technology in 3,450 BC when we could smelt iron. This is sad that it is not being appreciated and acknowledged by the hon. Prime Minister. I hope that the Government passes a

resolution over here congratulating the archaeologists and all the people who are involved in getting this happening.

Madam, if you look at China and India, China has an economy of almost 18 trillion dollars or more. We are still struggling to achieve five trillion dollars and you are talking about making India 'Atmanirbhar Bharat', where you want to make everything here. But sadly in the last 10 years, our trade deficit was 600 billion US dollars where you have lost out the amount of money which could have made India export surplus. We could have been trade positive, but that has not been achieved in the last 10 years. I hope this country focuses on ensuring that we are a trade surplus country. The hon. President in the last line of her Address told that this is a country of 140 crore people, but the Government is not behaving in such a way. The Government has ensured that the minorities, the Dalits and the other communities, are oppressed. You are treating us as though India has only 60 crore people and you are neglecting all of them. I am hoping that you will be able to rectify that. There is a Muslim community of 20 crore people. When the Government is talking about bulldozers, they are pushing those people into a brink where you are inciting their emotions, which is not healthy for this nation. I hope the Government will stop this.

डॉ. राजकुमार सांगवान (बागपत) : सभापति महोदया, आपने मुझे महामहिम राष्ट्रपति जी के अभिभाषण पर धन्यवाद प्रस्ताव पर बोलने का मौका दिया, धन्यवाद। राष्ट्रपति जी ने अपने अभिभाषण में भारत की विकास यात्रा, सरकार की नीतियों, देश के भविष्य के लिए उठाए गए ठोस कदमों की चर्चा की। उन्होंने भारत को एक मजबूत, आत्मनिर्भर और समृद्ध राष्ट्र बनाने की दिशा में सरकार की प्रतिबद्धता को दर्शाया। राष्ट्रपति जी ने भारत को आत्मनिर्भर बनाने, विकासशील से विकसित राष्ट्र

बनाने की यात्रा पर जोर दिया।

उन्होंने बताया कि सरकार का प्रयास न केवल आर्थिक प्रगति बल्कि देशवासियों के जीवन स्तर को बेहतर बनाने में भी कारगर है। अभिभाषण में बताया गया कि डिजिटल इंडिया अभियान के जरिए सरकारी सेवाओं को सरल और पारदर्शी बनाया गया है। विकास के हर पहलू को डिजिटलीकरण से जोड़ा गया है, जिससे ग्रामीण और शहरी क्षेत्रों के बीच की खाई कम हो रही है। सरकार द्वारा चलायी जा रही योजनाएं युवाओं को रोजगार और नए अवसर प्रदान करने में सहायक है। स्टार्ट-अप इंडिया और मेक इन इंडिया जैसे अभियानों ने देश में नवाचार और उद्यमशीलता को बढ़ावा दिया है। किसानों की स्थिति सुधारने और कृषि उत्पादन बढ़ाने के लिए उठाए गए कदमों पर चर्चा की गई। आधुनिक कृषि तकनीकों, सिंचाई की बेहतर सुविधा और फसल बीमा योजना के जरिए किसानों की आय दोगुनी करने का लक्ष्य रखा गया। राष्ट्रपति जी ने यह भी बताया कि वर्तमान सरकार रिफार्म, परफार्म और ट्रांसफार्म के सिद्धांत पर काम कर रही है। यह न केवल प्रशासनिक कार्यों को कुशल बना रहा है, बल्कि वैश्विक मंच पर भारत की प्रतिष्ठा को बढ़ा रहा है। भारत ने हरित ऊर्जा और सतत विकास के लिए महत्वपूर्ण कदम उठाया हैं, ये नीतियां भारत को न केवल ऊर्जा के क्षेत्र में आत्मनिर्भर बनाएगा बल्कि पर्यावरण संरक्षण में भी अहम भूमिका निभाएंगी।

सरकार ने आठवें वेतन आयोग के गठन को मंजूरी दी है, जिससे लाखों सरकारी कर्मचारियों को लाभ मिलेगा, यह कदम आर्थिक सशक्तीकरण और कर्मचारियों के कल्याण की दिशा में महत्वपूर्ण है। महामहिम राष्ट्रपति द्रौपदी मुर्मू ने बजट अभिभाषण में आत्मनिर्भर भारत, आर्थिक सुधार, सामाजिक समावेश और वैश्विक नेतृत्व को मजबूत करने की दिशा में एक महत्वपूर्ण दस्तावेज है। यह सरकार की दूरदर्शिता, प्रतिबद्धता और नीतिगत स्थिरता को दर्शाता है। यह अभिभाषण भारत को एक विकसित राष्ट्र बनाने की दिशा में मील का पत्थर साबित होगा।

महोदया, मैं उत्तर प्रदेश से आता हूं, कई माननीय सदस्यों ने महाकुम्भ की चर्चा की। जो हादसा वहां पर हुआ, उस पर महामहिम राष्ट्रपति जी ने दुख व्यक्त किया है, जिनकी जानें गई हैं, उनके प्रति शोक-संवेदनाएं व्यक्त की गई हैं, जो घायल हुए हैं, सरकार उनका उपचार भी करा रही है। मैं इसलिए

इसकी चर्चा कर रहा हूँ क्योंकि कुछ माननीय सदस्यों ने हादसे की बात रखी है, वर्ष 1954 में कुंभ में हादसा हुआ तो हजारों लोगों की जान चली गई, उस समय की सरकार ने पूरी घटना छिपाने का काम किया और लाशों को इकट्ठा करके जलाने का काम किया था, जो बड़ा अशोभनीय काम था। 1989 में भी ऐसी ही घटना घटी, जिसमें सैंकड़ों लोगों की जान चली गई। वर्ष 2013 में जिनकी सरकार थी, वहां पर भी कुंभ में अनेकों श्रद्धालुओं की जान चली गई, लेकिन सरकार ने जरा भी संवेदना व्यक्त नहीं की थी।

आज प्रदेश की सरकार, माननीय मुख्यमंत्री योगी आदित्य नाथ जी जिस तरीके से महाकुम्भ का आयोजन सफलतापूर्वक सम्पन्न करा रहे हैं, रात-दिन चिंता कर रहे हैं, वहां पर हर श्रद्धालु को स्नान करने का अवसर मिले, उनके रहने और खाने-पीने, आने-जाने की सुविधा मिले, हर प्रकार के प्रबंधन पर खुद मोनिटरिंग कर रहे हैं, लेकिन उनके ऊपर सवाल उठाए जा रहे हैं। जो घटना घटी, उसके लिए सरकार ने जांच आयोग का गठन किया है, सारी बातें सामने आएंगी, इससे पता चलेगा कि इसके पीछे कौन लोग हैं।

मैं माननीय सदस्यों से आग्रह करना चाहता हूँ कि महाकुम्भ हमारी आस्था का पर्व है, लोग गंगा, यमुना और सरस्वती के संगम में स्नान करने जाते हैं। सरकार द्वारा उठाए गए कदम और प्रबंधन के साथ हमें खड़ा होना चाहिए। श्रद्धालु लोग वहां स्नान करने जा रहे हैं, उनके साथ कोई गंभीर घटना न घटे और उनकी कुशलतापूर्वक स्नान करने, रहने, आने-जाने की सारी व्यवस्था सम्पन्न हो।

हम सरकार के फैसले के साथ खड़े रहें, आदरणीय मुख्यमंत्री जी के फैसले के साथ खड़े रहें, ऐसी कोशिश हमें करनी चाहिए। मुझे इस बात की तकलीफ है कि वर्ष 1820 में, वर्ष 1840 में और वर्ष 1854 में भी ऐसी घटना घटी थी। उस समय अंग्रेजी हुकूमत थी। उस समय भी घटनाएं घटी थीं। ये हादसे हैं। मेरा बागपत लोक सभा क्षेत्र है। उसी दिन एक घटना मेरे बागपत लोक सभा क्षेत्र में घटी थी। उस दिन जैन समाज का धार्मिक आयोजन था। उस आयोजन में लाखों की भीड़ नहीं थी। लेकिन, घटना घटी और 10 लोगों की जान चली गई तथा 70-80 लोग घायल हुए थे। प्रदेश की सरकार ने तत्काल उसका संज्ञान लिया था। जो घायल लोग थे, उनको बड़े अस्पतालों में, दिल्ली, नोएडा,

गाजियाबाद और मेरठ में उपचार करवाया। चूंकि बागपत जनपद में कोई बड़ा अस्पताल नहीं था। सरकार उसके प्रति गंभीर थी। जिनकी जान चली गई, सरकार ने उन परिवारों के प्रति संवेदनाएं व्यक्त की और उनकी आर्थिक मदद करने की भी घोषणा की।

आज हमारी प्रदेश की सरकार, आदरणीय मुख्यमंत्री जी भी हमारे महाकुंभ को सकुशल संपन्न कराने में पूरी मुस्तैदी के साथ लगे हुए हैं। प्रयागराज के महाकुंभ में जितनी बार उत्तर प्रदेश के मुख्यमंत्री गए हैं, आज तक के इतिहास में जब भी कुंभ का मेला लगा है, किसी भी सरकार के मुखिया ने वहां इतनी बार जाने का काम नहीं किया है। आज आप उन्हीं पर सवाल उठाने का काम कर रहे हैं। मैं तो फिर आग्रह करूंगा कि यह समय ऐसा नहीं है कि आप आलोचना करें। यह समय ऐसा है कि जिनकी जान गई है, उनके साथ हम खड़े रहें और उनको संबल प्रदान करें। जो घायल हुए हैं, उनके उपचार के लिए हम ईश्वर से दुआएं करें कि वे ठीक हों। हमारा जो महापर्व है, स्नान का पर्व है, महाकुंभ है, जो आस्था से जुड़ा है, वह सकुशल संपन्न हो। हम सरकार के साथ मजबूती के साथ खड़े रहें। यह वह समय है। इसके लिए मैं सभी से आग्रह करूंगा।

अंत में, मैं महामहिम राष्ट्रपति जी को धन्यवाद देना चाहता हूं कि उन्होंने आदरणीय प्रधानमंत्री जी के नेतृत्व में राष्ट्र को विकसित भारत बनाने के प्रयासों की चर्चा की और उनके प्रयासों की सराहना की।

आपने मुझे बोलने का अवसर प्रदान किया, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री आगा सैय्यद रुहुल्लाह मेहदी (श्रीनगर) : धन्यवाद सभापति महोदया। मेरे पास वक्त ज्यादा नहीं है। मेरे पास समय कम है, इसलिए मैं प्वाइंट पर आ जाता हूं। जब मैंने एक पैराग्राफ को सुना और पढ़ा तो मुझे हैरत हुई। पेज नम्बर-19 में, प्रेसिडेंशियल एड्रेस में जम्मू-कश्मीर के हवाले से जिक्र किया गया और यह बताया गया कि अनुच्छेद-370 हटाने के बाद वहां पर पार्लियामेंट इलेक्शन और असेम्बली इलेक्शन हुआ। मुझे ताज्जुब है कि कैसे इस मुल्क को बेवकूफ बनाया जाता है। जम्मू-कश्मीर में असेम्बली का इलेक्शन और पार्लियामेंट का इलेक्शन पहली बार नहीं हुआ है। अनुच्छेद-370 के रहते हुए भी होता था। आपने नाजायज तरीके से अनुच्छेद-370 को हटाया और उसके बाद भी इलेक्शन

हुआ। अनुच्छेद-370 के दौरान भी लोगों ने जम्हूरियत पर यकीन दिखाया था और जम्हूरियत के जरिए अपने फैसले किए। अनुच्छेद-370 को हटाने के बाद भी लोगों ने जम्हूरियत के जरिए जवाब दिया। वहां इलेक्शन होना कोई पहली बार नहीं है, कोई खास बात नहीं है। इलेक्शन इससे पहले भी हुए हैं, आज भी होते हैं और आगे भी होते रहेंगे। जो चीज बतानी चाहिए थी, वह प्रेसिडेंशियल एड्रेस में नहीं बताई गई कि जम्मू-कश्मीर में अनुच्छेद-370 हटाने से क्या नुकसान हुए और अनुच्छेद-370 के होने से क्या फायदे थे। जो बात मुल्क को नहीं बताई नहीं जाती है, जो बात इस ऐवान को नहीं बताई जाती है, जो बात प्रेसिडेंशियल एड्रेस में होनी चाहिए थी, उसका जिक्र नहीं हुआ। मैं कुछ प्वाइंट्स की तरफ इशारा करूंगा, जिनके बारे में बात होनी चाहिए थी। हकीकत यह है कि आप अनुच्छेद-370 के होते हुए और अनुच्छेद-370 के हटने के बाद ह्यूमेन डेवलपमेंट इंडेक्स उठाकर देखें, अनुच्छेद-370 के होते हुए जम्मू-कश्मीर कोई पिछड़ा हुआ राज्य नहीं था और पसमांदा रियासत नहीं थी। अनुच्छेद-370 के होते हुए ह्यूमेन डेवलपमेंट इंडेक्स में जम्मू-कश्मीर का शुमार छठे रियासत के रूप में होता था। अगर आप बीजेपी गवर्नर रियासतों से कंपेयर करेंगे तो बिल-खुसूस आपकी मख्सूस और खास रियासत जो गुजरात है, जम्मू-कश्मीर का ह्यूमेन डेवलपमेंट इंडेक्स अनुच्छेद-370 रहते हुए 0.712 था, वहीं गुजरात का 0.677 था, जो जम्मू-कश्मीर से कम था। हरियाणा का 0.702 था, जो जम्मू-कश्मीर से कम था। उत्तर प्रदेश का उससे भी कम 0.596 था। मध्य प्रदेश का जम्मू-कश्मीर से बहुत ज्यादा कम 0.606 था। बिहार का 0.76 था। काश उस तरफ भी तवज्जो दी गई होती है। आप जम्मू-कश्मीर पर तोहमतें लगाते हैं, जबकि हकीकत कुछ और है।

जम्मू-कश्मीर में अनुच्छेद 370 के होते हुए इन सब रियासतों से, जिसमें गुजरात भी शामिल है, वह बहुत ज्यादा बेहतर था।

गरीबी दर है, जिसका यहां पर जिक्र नहीं हुआ है, जो बताया जाना चाहिए था, इस मुल्क का जो आखिरी सर्वे हुआ था, जम्मू-कश्मीर में 10.3 प्रतिशत गरीबी दर थी, जो कि गुजरात से कहीं ज्यादा बेहतर है। गुजरात में गरीबी दर 16.6 प्रतिशत है, उत्तर प्रदेश में 29.4 प्रतिशत गरीबी दर है, मध्य प्रदेश में 31.7 प्रतिशत गरीबी दर है, बिहार में 33.7 प्रतिशत गरीबी दर है। जम्मू-कश्मीर में अनुच्छेद 370 के

होते हुए वहां की गरीबी दर सिर्फ और सिर्फ 10.3 प्रतिशत थी। आप यह बताना भूल गए हैं। आप इस मुल्क को बेवकूफ बनाते हैं। आप इस मुल्क को मिसलीड करते हैं।

अगर मैं जीवन प्रत्याशा की बात करूं। वर्ष 2009 से 2016 के दौरान इस मुल्क में जो सर्वे हुआ था, अगर आप तुलना करेंगे, तो जम्मू-कश्मीर में जीवन प्रत्याशा की जो दर थी, वह 73.5 थी। गुजरात में उससे कम यानी 68.5 थी। गुजरात की तुलना में जम्मू-कश्मीर में जीवन प्रत्याशा ज्यादा थी। हरियाणा में जीवन प्रत्याशा 69.4 है, उत्तर प्रदेश में जीवन प्रत्याशा 60.3 है, मध्य प्रदेश में जीवन प्रत्याशा 60.2 है, बिहार में जीवन प्रत्याशा 68 है। इन सबके मुकाबले जम्मू-कश्मीर में जीवन प्रत्याशा सबसे ज्यादा थी, वहां 73.5 थी।

अगर मैं एजुकेशन के हवाले की बात करूं, तो मैं एक ही इंडीकेटर की बात करूंगा। ग्रॉस एनरोलमेंट रेशियो फॉर हायर एजुकेशन है, हायर एजुकेशन में जो लोग दाखिला लेते थे या एनरोल करते थे, जम्मू-कश्मीर में अनुच्छेद 370 के होते हुए इन सब रियासतों से सबसे ज्यादा ग्रॉस एनरोलमेंट रेशियो थी। अनुच्छेद 370 के होते हुए जम्मू-कश्मीर में ग्रॉस एनरोलमेंट रेशियो 30.9 प्रतिशत थी। जम्मू-कश्मीर की तुलना में गुजरात में ग्रॉस एनरोलमेंट रेशियो बहुत कम थी, यानी 20.4 थी। जम्मू-कश्मीर में अनुच्छेद 370 के होते हुए हायर एजुकेशन में आबादी की ग्रॉस एनरोलमेंट रेशियो 31 प्रतिशत थी। गुजरात में उससे बहुत कम यानी 20 प्रतिशत थी। हरियाणा में 29.4 प्रतिशत, उत्तर प्रदेश में 25.8 प्रतिशत, मध्य प्रदेश में 22.6 प्रतिशत और बिहार में सिर्फ और सिर्फ 14 प्रतिशत है। यह हालत जम्मू-कश्मीर की थी।

कश्मीर जिस राह पर था, अगर मैं इन्कम की बात करूं, मैं ज्यादा इंडेक्सेज़ में नहीं जाऊंगा। मैंने गरीबी दर की बात कही है। जम्मू-कश्मीर गुजरात से भी बेहतर था, हरियाणा से भी बेहतर था, उत्तर प्रदेश से भी बेहतर था, मध्य प्रदेश से भी बेहतर था और बिहार से भी बेहतर था।... (व्यवधान)

महोदया, मैं सिर्फ दो मिनट में अपनी बात समाप्त करूंगा। मुझे पता है कि मेरे पास ज्यादा वक्त नहीं है। पोस्ट एब्रोगेशन का डेटा है। एक ही इंडीकेटर है। जब जम्मू-कश्मीर में अनुच्छेद 370 था, तो ये सारे इंडीकेटर्स थे, जो यहां पर बताया नहीं गया है। अगर पोस्ट एब्रोगेशन का एक ही इंडीकेटर उठाकर

देखें, चूंकि मेरे पास वक्त नहीं है, तो ऐसी रियासतों में जहां पर ये इंडीकेटर्स थे, आज जो रोजगार दर है, वह 32 प्रतिशत पर पहुंचा है। हमने पहली बार देखा है। अनुच्छेद 370 को हटाने का यह नतीजा है।

अनुच्छेद 370 हटाने के बाद यह बताया गया है, मुल्क को बेवकूफ बनाने की कोशिश की गई है कि चुनाव हुए हैं। उससे पहले भी चुनाव होते थे। यह नहीं बताया गया है कि चुनाव के जरिए वहां के लोगों ने क्या पैगाम दिया है। उन्होंने चुनाव के जरिए पैगाम दिया है, वहां की विधान सभा में रिजोल्यूशन पास हुआ है। न सिर्फ अनुच्छेद 370 है, बल्कि संविधान के जरिए जम्मू-कश्मीर को सन् 1953 से पहले जो स्टेटस मिला हुआ था, विधान सभा ने वह रिजोल्यूशन पास किया है। हमें तब तक यह स्टेटस कबूल नहीं है, जब तक उस स्टेटस को बहाल न किया जाए।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप अपनी बात पूरी करिए।

श्री आगा सैय्यद रूहुल्लाह मेहदी : महोदया, हालांकि मेरी वह ख्वाहिश नहीं है, सिर्फ स्टेटहुड बहाल किया जाए।... (व्यवधान) मगर विधान सभा के जरिए ऐसे बहुत सारे लोग हैं, जो आपके उन वादों पर उम्मीद लगाए हुए हैं, आपने यहां पर स्टेटहुड की बहाली के हवाले से वादे किए हैं, आपने सुप्रीम कोर्ट में वादे किए हैं, आप वे वादे कब पूरा करेंगे? आप रिजोल्यूशन पर कब अमल करेंगे? सन् 1953 से पहले जम्मू-कश्मीर का जो स्टेटस था, एक दिन इस मुल्क को उसको वापस करना पड़ेगा।... (व्यवधान)

महोदया, पूरे मुल्क में मुसलमानों की जो हालत है, आप उस हालत के बारे में यहां पर जिक्र करना भूल गए हैं। सुबह एलओपी ने एआई रिजोल्यूशन का जिक्र किया है, विजन के बारे में बताया है। उस विजन के साथ ओबीसीज़ को जोड़ा गया, उनको जोड़ना भी चाहिए, पिछड़ों को जोड़ा गया, जोड़ना भी चाहिए, लेकिन आप मुसलमानों को जोड़ना भूल गए।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप अपनी बात पूरी करिए।

श्री आगा सैय्यद रूहुल्लाह मेहदी : क्या सिर्फ मुसलमान इसलिए हैं, ताकि उनको बीजेपी से डराकर चुनावों में वोट्स हासिल किए जाएं। मैं यह बताना चाहूंगा कि यह गलतफहमी पालना बंद कर दीजिए। मुसलमान किसी से डरने वाला नहीं है। न तो वह बीजेपी से डरता है, न ही किसी और से डरता है। अगर वह डरता है, तो सिर्फ और सिर्फ इसी बात से डरता है कि आरएसएस और बीजेपी ने जिस तरह

का रवैया अपनाया है।... (व्यवधान)

डॉ. आलोक कुमार सुमन (गोपालगंज) : सभापति महोदया, मैं आपका आभार व्यक्त करता हूँ कि आपने मुझे महामहिम राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर बोलने के लिए मौका दिया।
... (व्यवधान)

महोदया, राष्ट्रपति जी के विज्ञनरी अभिभाषण ने हम सब एवं 140 देशवासियों का मार्गदर्शन किया है। इसमें आर्थिक सुधार, इंफ्रास्ट्रक्चर डेवलपमेंट, स्वास्थ्य सेवा में प्रगति, शिक्षा, डिजिटल, इकोनॉमी, रिन्यूएबल एनर्जी, ग्रामीण विकास से लेकर अंतरिक्ष तक हर पहलू को रेखांकित किया गया है। राष्ट्रपति जी के अभिभाषण में वर्ष 2047 का लक्ष्य रखा गया है, जिसमें देश को विकसित भारत बनना है। आज सरकार के प्रयास से भारत की अर्थव्यवस्था विश्व की तीसरी अर्थव्यवस्था बनने जा रही है। पिछले दस सालों के रिकॉर्ड का अध्ययन करने से पता चलता है कि विश्व की अर्थव्यवस्था में 35 प्रतिशत की बढ़ोतरी हुई है, जबकि भारत की अर्थव्यवस्था 90 प्रतिशत तक बढ़ी है। यह एक सस्टेन ग्रोथ है, जिसको देश ने हासिल किया है। वर्तमान सरकार के कारण भविष्य में भी सस्टेन ग्रोथ बनी रहेगी।

महोदया, माननीय राष्ट्रपति जी के अभिभाषण में रिफॉर्म, परफॉर्म एवं ट्रांसफॉर्म की बात की गई है, ताकि गुड गवर्नेंस को मजबूती के साथ आगे बढ़ाया जा सके। सरकार के प्रयास से ही 25 करोड़ देशवासियों को गरीबी रेखा से ऊपर लाया गया है और आज नियो मिडिल क्लास के रूप में जिंदगी जी रहे हैं तथा आगे बढ़ रहे हैं। सरकार ने तीन करोड़ नए घर गरीबों के लिए, यूनिफाइड पेंशन स्कीम की घोषणा और कृषि इंफ्रास्ट्रक्चर के लिए एक लाख करोड़ रुपये दिए गए हैं। देश में सौ से ज्यादा वैराइटीज के बीज बांटे गए हैं। आज देश विश्व में सबसे बड़ा दूध, दाल और मसालों का उत्पादन करने वाला देश बन गया है। चार करोड़ युवाओं को डायरेक्ट बेनिफिट देने के लिए दो लाख करोड़ रुपये का अनुदान दिया गया है। पहले अधिकतम युवाओं को मेडिकल की पढ़ाई करने के लिए विदेश में जाना पड़ता था, लेकिन सरकार ने एक लाख नई सीट्स बढ़ाई हैं, जिससे अब 1 लाख 80 हजार एमबीबीएस और एमडी की सीट्स हो गई हैं। 15 अगस्त, 2024 को माननीय प्रधानमंत्री जी ने यह घोषणा की थी कि आने वाले

पांच सालों में 75 हजार और सीटों को मेडिकल सेक्टर में जोड़ा जाएगा। इससे हेल्थ एंड वेलनेस सेंटर में हम विश्व में महत्वपूर्ण भूमिका निभा पायेंगे। जैसा कि हम सब जानते हैं कि पिछले वर्ष इंटरनेशनल ईयर ऑफ मिलेट्स मनाया गया। यह भारत देश का ही इनिशिएटिव था। विश्व में हम सबसे बड़े मिलेट्स उत्पादन करने वाले देशों में शामिल हैं। यह माननीय प्रधानमंत्री जी के कुशल नेतृत्व का परिणाम है कि हम विश्व के फूड बास्केट के रूप में तैयार हो रहे हैं और मेड इन इंडिया का भोजन विश्व की हर टेबल पर मिले, यह संभव हो रहा है।

महोदया, माननीय राष्ट्रपति जी के संबोधन में जी-20 के सफलतापूर्वक समापन की भी चर्चा की गई है। देश में ग्रीन हाइड्रोजन इनिशिएटिव का सपोर्ट सभी पार्टिसिपेटेड देशों ने किया। देश ने वर्ष 2030 तक 5 मिलियन टन्स उत्पादन करने का लक्ष्य रखा है। इसके साथ ही वर्ष 2030 तक ही 500 गीगावाट रिन्यूएबल एनर्जी जनरेट करने का लक्ष्य रखा गया है। यह एक सराहनीय कदम है। आउटसोर्सिंग ऑफ गवर्नमेंट जॉब्स या कंसल्टेटिव सर्विसेज में एससी, एसटी और ओबीसी के पार्टिसिपेशन के लिए सरकार कृत संकल्पित है। इसके साथ ही अगर इसमें नियमावली बना दी जाती है तो दलित आदिवासी और नियो मिडिल क्लास के उत्थान में और गतिशीलता आएगी। आज भारत ने 17 टोटल सस्टेनेबल डेवलपमेंट गोल्स में काफी हद तक कई गोल्स को पूरा कर लिया है या पूरा करने के नजदीक है। यह देश की सामर्थ्य दिखता है। माननीय राष्ट्रपति जी के संबोधन में उड़ान स्कीम के तहत डेढ़ करोड़ लोगों का सपना पूरा हुआ है। हमारे संसदीय क्षेत्र गोपालगंज के हथुआ मंडल में सबेरा एयरपोर्ट, जो उड़ान योजना में शामिल है, उसके कार्य को कराने के लिए सरकार क्रियाशील है। मेरा आग्रह है कि उसमें गतिशीलता प्रदान की जाती है तो पूरे देश के आम नागरिक का सपना साकार होगा। गोपालगंज के डेढ़ से दो लाख लोग विदेश में रहते हैं।

मैं इन्हीं शब्दों के साथ माननीय राष्ट्रपति जी के अभिभाषण को अपना समर्थन देते हुए अपनी बात समाप्त करता हूँ। धन्यवाद।

***SHRI S. VENKATESAN (MADURAI):** Hon. Chairperson, Vanakkam. Although India constitutes 20 per cent of the population of the world, it has only a share of 2 per cent in the world trade. India's share is just 4.6 per cent in Services sector and 1.5 per cent in International tourists' arrival. We are the reason for this backwardness. DeepSeek AI of China has made an impact worldwide recently. Even countries like USA have started taking actions aimed at overcoming the impact of DeepSeek AI. But what are we doing in India? The Director of a very reputed institution of higher learning, IIT-Chennai talks about drinking cow urine everyday as it has medicinal values. There are such people spreading the fake practices of science and medicine. You talk very high about 'One Nation One Tax'. One per cent of the population has 40 percent of the income. If you levy adequate tax on this 1 percent super rich, there is no need to levy tax on the rest of 99 percent of our population. But on whose side you stand is very much visible from your actions. Where is One Tax? You are levying three types of taxes for just a Popcorn. If popcorn is not pre-packaged, 5 percent GST is levied. If Popcorn is pre-packaged and labelled in a carton box, then the GST rate is 12 per cent and caramelised Popcorn has a GST of 18 per cent. Friends, while talking on the President's Address I must say that this Government is ignoring the needs, rights and pride of the Tamil Nadu government. The Union Government claims that they have created a metro rail network for 1000 kilometres in the country and India is the third nation to have such a big network of metro rail. But only a metro rail network of 54

* English translation of the speech originally delivered in Tamil.

kilometres is operational in Tamil Nadu. We have metro rail network in 5 cities of Uttar Pradesh. We have metro rail network in 4 cities of Maharashtra and 2 cities of Gujarat. We have metro rail connectivity in 2 cities of Madhya Pradesh. But we have metro rail only in one city of Tamil Nadu, i.e. Chennai spreading over just 54 kilometres. Where is the metro rail network for Madurai? Where is the metro rail network for Coimbatore? Tamil Nadu government has been raising these questions time and again. We also raise this question in this august House. But the Union government has failed to answer these questions till now. It refuses to allocate adequate funds for metro rail expansion in Tamil Nadu. At the same time, we can say one thing with pride in this august House. We the Hon. MPs from Tamil Nadu are here standing with pride in this House after upsetting your conspiracy relating to Tungsten mining. Hon. Chief Minister of Tamil Nadu passed a resolution in the State Assembly of Tamil Nadu against Tungsten mining. We even passed resolutions in all the Panchayat Unions and local bodies of Melur in Tamil Nadu against Tungsten mining. Even then the Union Minister issued statements not once or twice but thrice saying that the Union Government will not give up Tungsten mining activities. But we never gave up. After organising non-stop agitations for 77 days we have come up victorious now. After this victory of ours, the Hon. Union Minister says that the people of this area can sleep peacefully. It is true that people of this area will have peaceful sleep. But actually who disturbed their sleep? You are the ones who disturbed their peace and sleep. After cancelling the Tungsten mining activities, hon. Union Minister now says that the people of that area can hereafter sleep peacefully. But who gave this suffering to them? It is none other

than you. That is why people through their non-stop agitations have forced you to withdraw Tungsten mining activities. But what do you say in hon. President's Address? You mentioned in the Address that the private sector will be allowed to get into mining activities of rare mineral wealth. After taking away one piece of meal, you are giving them a feast rather. This is in favour of the private companies. We saved one Arittapatti from mining activities. But you say that you will create many number of such Arittappatis. I want to raise another important issue here. As mentioned with great pride by our hon. Member of Parliament of Tuticorin, the legacy of iron technology in history is very worth-mentioning. Qutub Minar in Delhi is a rust-free Iron Pillar. Use of iron in Kohinoor temple and iron pillar of Thar are examples of attraction for the great legacy of India in the world history. Now another prideful aspect has been added to the glory of this legacy. The era of iron technology, as announced by hon. Chief Minister of Tamil Nadu, dates back to 5300 years. This is an important message to the world history that there was use of iron and its technology in Tamil Nadu almost 5300 years ago. Below the Vindhya at the time when copper was only in use, iron has been into use particularly in Tamil Nadu. There existed a knowledge based society in Tamil Nadu who rationally approached the nature and created their life and wealth. I want to make a request to the hon. Speaker of Lok Sabha. Lok Sabha Secretariat has informed that there will be a special screening of an animation film on Ramayana in the Parliament House complex exclusively for the MPs. I say that you can very well screen this animation film on Ramayana. But prior to that I humbly request in this august House that you have to screen the documentary film produced by Tamil Nadu on the

finding of existence of iron technology in Tamil Nadu about 5300 years ago. Similarly, Governors are making the rights of the State Government a question mark. They think themselves as kings of a small kingdom. Even after the hon. Courts have pronounced on the functioning Governors within the limits of the Constitution, they do not pay heed to such directions. One cannot become a king by just wearing the dress of a king. He can only become an actor in a drama. How can we make him understand this truth? Governors are questioning about the rights of the Legislatures and make frequent walk out from the Legislative Assemblies. If we elected members of this House walk out of this House then it can be called as 'walk out'. How can it be called a 'walk out' when anyone and everyone coming to this House walks out. The people of Tamil Nadu are not knowing as to how one can wipe out his ignorance as he thinks that he has all powers. I wish to say in this august House once again. Hon. President has mentioned about classical language. I wish to humbly state here that what transpired during the debates in the constituent assembly during the framing of our Constitution. There was a long debate that took place in the Constituent Assembly on how to name the post of hon. President. When many MPs said that particularly that position should be called as 'Rashtrapati', hon. Ambedkar mentioned that it should be mentioned as "President of India" as he was writing the Constitution in English. He refused to mention as "Rashtrapati" in the Constitution. He further said that it will be written in English and one can translate it in their respective mother tongue later. This was the statement of Dr. Ambedkar. But when we celebrated the 75th year of adoption of the Indian Constitution, in this very House, in the Joint Session of Parliament,

hon. President read out the Preamble in Hindi. As we were waiting for hon. President to read the Preamble in English, it was read in Hindi by the hon. President. We the MPs from non-Hindi speaking constituencies were totally shocked to see this. This was a challenge to the democracy of India. I want to categorically stress that if you want to bring this House under the control of one particular language, the representatives of other major languages in this House would never ever allow.

Thank you. Vanakkam.

श्री वरुण चौधरी (अम्बाला) : सभापति महोदया, आपने मुझे बोलने का मौका दिया, उसके लिए आपको मैं धन्यवाद देता हूँ।

हमें गर्व है कि हम भारत देश के नागरिक हैं। हमें बाबा साहेब डॉ. भीमराव अम्बेडकर जी पर गर्व है, जिनके माध्यम से हमें बराबरी का अधिकार मिला है। हमें पीड़ा होती है, जब देश की मौजूदा सरकार देश की समस्याओं को सुलझाने की जगह लोगों का ध्यान भटकाने का काम करती है। वर्ष 2014 में महामहिम राष्ट्रपति जी के अभिभाषण में कहा गया था कि श्रेष्ठ भारत बनाया जाएगा।

उसमें श्रेष्ठ भारत का संकल्प लिया गया है और वर्ष 2019 में नए भारत के निर्माण की बात की गई है और अब विकसित भारत की बात की जा रही है। उस नए भारत का क्या हुआ, उसके निर्माण का क्या हुआ, श्रेष्ठ भारत के निर्माण का क्या हुआ, कुछ नहीं। विकसित भारत का रोड मैप आज तक भी नहीं बताया गया है, सार्वजनिक नहीं किया गया है कि क्या हो जाएगा, क्या मानदंड हैं कि कब यह मान लिया जाएगा कि भारत विकसित हो गया? फिर स्व-घोषित अमृतकाल आ जाता है कि अमृत काल आ गया है। फिर विश्व गुरु की बात की जाती है। कई साथी कहते हैं कि विश्व गुरु बन गए, कई साथी कहते हैं कि नहीं, अभी विश्व गुरु बनना है और चेले देशों का कोई नाम नहीं लेता। ये चेले देश कौन हैं, उनका पंजीकरण कहां हो रहा है, कौन पंजीकरण कर रहा है, कौन सा विभाग है जो चेले देशों का पंजीकरण कर रहा है और क्या शर्तें हैं, क्या नियम हैं कि जो चेले देशों को अपनाने होंगे? केवल और केवल ध्यान

भटकाने की बातें हैं - कहीं धर्म के नाम पर, कहीं जाति के नाम पर। ये हालात हैं कि 80 करोड़ से भी अधिक भारतवासी अपना भोजन तक अर्जित नहीं कर पा रहे हैं। यह हालत हमारे देश की है। विश्व के सबसे अधिक कुपोषित बच्चे आज हमारे भारत देश के अंदर हैं जो हमारे देश के भविष्य हैं। वेस्टिंग रेट 18.7 प्रतिशत है। जीडीपी पर कैपिटा में हमारे देश का स्थान 188 देशों में से 140वां है। ये हमारे हालात हैं। युवा देश छोड़कर जा रहे हैं, नशा बढ़ रहा है, महिलाएं अपने-आप को सुरक्षित नहीं महसूस करती हैं, पूरे विश्व में सड़क हादसों में सबसे अधिक मौतें भारत देश में होती हैं, किसानों को सड़कों पर रोका गया है, दीवारें खड़ी की जाती हैं, कोई सुनवाई नहीं, ना महंगाई पर बात है, ना बेरोजगारी पर, मणिपुर जाने तक का समय नहीं मिलता है। एक देश - एक टैक्स की बात की गई थी। एक देश - एक टैक्स, लेकिन भारतवासी अभी तक कंप्यूजन में हैं, अस्पष्टता यह है कि उस एक टैक्स का नाम इनकम टैक्स है, जीएसटी है, कॉरपोरेट टैक्स है, एक्साइज है, वैट है, या क्या इसका नाम है? देशवासियों के साथ झूठ बोला जाता है।

वंदे भारत ट्रेन की बात हुई, अमृत भारत ट्रेन की बात हुई, पर पैसेंजर भारत ट्रेन कहां है, जिसके माध्यम से देश के आम आदमी एक जगह से दूसरे जगह जाते थे। पैसेंजर ट्रेनों को बंद कर दिया गया। गरीब आदमी किसी माध्यम से, उन ट्रेनों के माध्यम से अपनी आजीविका कमाते थे, लेकिन अब वे कहीं नहीं जा सकते हैं और अपनी आजीविका भी नहीं कमा सकते हैं।

भारत देश का विकास भारत देश के राज्यों के माध्यम से हो सकता है, लेकिन उनके हालात क्या हैं? राजकोषीय घाटा बढ़ता जा रहा है, देनदारी बढ़ती जा रही है और हालात ऐसे ही चलते रहे तो वर्ष 2047 तक हमारा भारत कर्ज भरा भारत बन जाएगा और उस कर्ज को उतारने की जिम्मेदारी आने वाली पीढ़ियों की बन जाएगी। आने वाली पीढ़ियों को यह मिलेगा, इतना कर्ज होगा कि उन्हें उतारना भी मुश्किल हो जाएगा।

आज भारत देश में देशवासियों की ही सुनवाई नहीं हो रही है। एक साल से अधिक समय हो गया है, किसानों को सड़कों पर रोका हुआ है। विश्व में कहीं भी ऐसा नहीं हुआ होगा कि सड़कों और नेशनल हाईवेज़ पर दीवारें खड़ी कर दी गई हों, कीलें लगा दी गई हों। भारत देश के अंदर ही भारत देश के

नागरिक आ और जा नहीं सकते, उनकी कहीं सुनवाई नहीं है, वे देश की राजधानी में नहीं आ सकते।

महोदया, शंभु बार्डर एक साल से बंद है, किसान परेशान हैं क्योंकि उन्हें रोका हुआ है। कर्मचारी और व्यापारी परेशान हैं क्योंकि व्यापार ठप हो गया है, लेकिन इनकी सुनवाई करने के लिए सरकार के पास कोई समय नहीं है। कहां व्यस्त है? मैं जानना चाहता हूं कि कितने विकसित देशों के नागरिकों ने भारत देश की नागरिकता ली है? हमें इसका पता तो चले। अब तो ये हालात पैदा हो गए कि हमारे देश के नागरिक देश छोड़कर जा रहे हैं। यह शर्म की बात है। उनको क्यों मजबूरन देश छोड़कर जाना पड़ रहा है?

महोदया, प्रति वर्ष दो करोड़ नौकरियां देने की बात हुई थी और इस अभिभाषण में दो साल में दस लाख नौकरियां देकर पीठ थपथपाई जा रही है। स्वच्छ भारत किसे देखने को मिल रहा है? यह कहां है? पैसा खर्च हो रहा है लेकिन स्वच्छता अभी-भी कहीं दिखाई नहीं पड़ रही है। अनुसूचित जातियों के उत्थान के लिए कोई कार्यक्रम नहीं है, कुछ नहीं है। यह बताया गया कि बुनियादी ढांचे का बजट लगभग दो लाख करोड़ रुपये था जो 10 सालों में अब 11 लाख करोड़ रुपये हो गया है। एमपीलैंड स्कीम का पैसा वर्ष 2011 से वहीं का वहीं खड़ा है, 15 साल होने को हैं, पांच करोड़ रुपये ही है। संसद सदस्य कहीं भी जाते हैं तो लोग खुश होते हैं कि चुने हुए नुमाइंदे हमारे बीच पहुंचे हैं। उन्हें अपने क्षेत्र के सांसद से उम्मीद होती है कि अब गांव या वार्ड की तरक्की के लिए या आधारभूत संरचना बनाने के लिए कुछ देकर जाएंगे, लेकिन यह अमाउंट इतना कम होता है कि कुछ भी नहीं हो पाता है। इसे क्यों नहीं बढ़ाया जाता? बहुत से माननीय सदस्यों ने बार-बार कहा है कि इसे बढ़ाया जाए, इसे क्यों नहीं बढ़ाया जाता? आप सीपीडब्ल्यूडी के रेट्स देखिए कि वर्ष 2011 में कंस्ट्रक्शन का क्या रेट था? लेबर का क्या रेट था? 15 साल बीत चुके हैं, आप देखिए कि आज क्या रेट है? आप सीपीडब्ल्यूडी के रेट्स ही देख लीजिए।

मेरी आपके माध्यम से यही प्रार्थना है, यही आग्रह है कि देश की सरकार देशवासियों की सुनवाई करे, उनकी समस्याओं का समाधान करे, उनका ध्यान भटकाने का काम न करे। आपका बहुत धन्यवाद। जय भीम, जय हिंद।

श्री सौमित्र खान (बिष्णुपुर) : भारत माता की जय । मैं कांग्रेस और कांग्रेस साथियों से पूछना चाहता हूँ कि आप लोग किसके साथ हैं? अगर आप मुस्लिम्स के पक्ष में हैं तो डॉ. ए.पी.जे. अब्दुल कलाम जी जब राष्ट्रपति बन रहे थे, उस समय आपने विरोध किया । दलित समाज से रामनाथ कोविंद जी के राष्ट्रपति बनने के समय आपने विरोध किया । हमने भारत माता को नहीं देखा लेकिन महामहिम राष्ट्रपति जी की चेयर पर भारत माता की बेटी बैठी तो उसका भी आप लोगों ने विरोध किया । आप विरोध करते-करते कहां पहुंच गए? यह आप लोगों को सोचना चाहिए । आप लोग किसी के नहीं हैं । पहले आप कहते थे कि हमने बहुत कुछ किया । मैं वर्ष 2014 में सांसद बनकर आया था, फाइनेंस मिनिस्टर बोल रहे थे, आप कह रहे थे कि गरीबों को कैसे डिजिटल पेमेंट होगी । ऑटो चलाने वाला कैसे पेमेंट लेगा, यह तो एकदम फ्लाप हो जाएगा । यह बोला गया था । तब मैं पहली बार सांसद बनकर आया था, लेकिन आज लग रहा है कि सबसे ज्यादा डिजिटल पेमेंट यही लोग यूज करते हैं । किसान, खेत मजदूर, ऑटो वाले, सब्जी वाले, ग्रांसरी वाले लोग ही इसे यूज करते हैं ।

आप लोग बोलते हैं कि हमने विकास देखा नहीं है । अभी हमारे एक माननीय सदस्य बोल रहे थे कि विकास तो हुआ नहीं । अरे, आपने चश्मा पहना है या आपकी आंखें बंद हैं, किसी को मालूम नहीं है । ... (व्यवधान) आप मुम्बई जाएंगे तो आपको सागरमाला का प्रोजेक्ट दिखाई देगा । आप यहां से इलाहाबाद चले जाइये । आपको कितना अच्छा रास्ता दिखाई देगा । आप कहीं भी जाइये । इतना अच्छा काम हुआ है कि आप कन्याकुमारी से कश्मीर तक बाय रोड जा पाएंगे । जो महाकुम्भ हो रहा है, इस पर भी टिप्पणी हो रही है । कांग्रेस वालों ने और उसके सहयोगी ने, एक दुर्गा मंदिर बनाने के लिए पुलिस वाले बंद कर देते हैं, काकोली जी बहुत कुछ बोल रही थीं । दुर्गा मंदिर बनने के लिए जो हाइट होती है, वहां दो लाख लोग जमा हुए थे, उसने काम बंद कर दिया । यहां पर 20 करोड़ आदमी महाकुम्भ में आ रहे हैं । आप इस पर ध्यान दीजिए । टिप्पणी करने का काम नहीं है, बल्कि काम को आगे लेकर जाइये ।

आज बसंत पंचमी है । जो बंगाली दिल्ली में रहते हैं, पूरे देश में बसंत पंचमी की पूजा होती है । आज शर्म की बात है कि यहां पर तृणमूल कांग्रेस के 29 सांसद हैं । वहां पर सरस्वती की पूजा को बंद कर दिया, उस पर किसी ने नहीं बोला । जोगेश चंद्र चौधरी कॉलेज में सरस्वती पूजा को बंद कर दिया

और पुलिस को लेकर पूजा करनी पड़ रही है। यह कितने शर्म की बात है?

मैं पश्चिम बंगाल से आता हूँ। मैंने देखा है कि डेवलपमेंट क्या होता है? मेट्रो रेल प्रोजेक्ट के बारे में कभी सोचा नहीं था। आज मोदी जी के समय में कोलकाता में मेट्रो रेल प्रोजेक्ट हुआ है। हम लोग हावड़ा से एयरपोर्ट तक जा पाएंगे। सिलिगुड़ी से सिक्किम तक आप नेशनल हाईवे से बाय रोड जा सकते हैं। सेन्ट्रल गवर्नमेंट का हर जगह काम होता है।

पश्चिम बंगाल में गरीबों का जो घर होता है, उनका भी वे पैसा चोरी करते हैं। उस महिला का सम्मान नहीं है। आरजी कर अस्पताल में एक डॉक्टर महिला के ऊपर अत्याचार हुआ, रेप हुआ, फिर भी चीफ मिनिस्टर ने कहा कि इसको डेथ पैनल्टी नहीं होगी। यहां पर शर्म की बात बोल रहे हैं। हर दिन पश्चिम बंगाल में महिलाओं का रेप हो रहा है। आज पूरे भारत में देखिए कि कितना अच्छा डेवलपमेंट हो रहा है। प्रधान मंत्री नरेन्द्र मोदी जी की सरकार आज इतना अच्छा काम कर रही है। आज उड़ान स्कीम के तहत डेढ़ करोड़ पैसेंजर्स फ्लाइट्स से जा रहे हैं। आज माय भारत पोर्टल में, आत्मनिर्भर भारत में, स्टार्ट-अप इंडिया में कितने सारे लोग बिजनेस का काम कर रहे हैं। मैं आज सिर्फ यही बोलूंगा कि आज हम लोग काम कर रहे हैं।

मैं भारत माता की बेटी राष्ट्रपति महोदया का तो समर्थन करता ही हूँ, साथ ही इस पार्लियामेंट से मेरी रिक्वैस्ट है कि बांग्लादेश के बॉर्डर को बंद कीजिए। उसे बंद करने के लिए मैंने छः महीने पहले भी बोला था और आज भी बोल रहा हूँ। आप उस बॉर्डर को बंद कीजिए, नहीं तो वहां से काफी रोहिंग्या दिल्ली में आ रहे हैं और नक्सली काम कर रहे हैं। ये लोग पूरे देश को खराब कर रहे हैं, लेकिन इनको देखने वाला कोई नहीं है। आज वहां पर तृणमूल कांग्रेस रोहिंग्या को रहने के लिए जमीन दे रही है। इससे यह देश सुरक्षित नहीं रहेगा। अगर इस देश को सुरक्षित करना है तो सबसे पहले बांग्लादेश के पूरे बॉर्डर को सील करना चाहिए। जितने भी रोहिंग्या दूसरे देश से यहां पर आए हैं, उनको पहले बाहर कीजिए। सीएए लागू हुआ है, मैं भी चाहता हूँ कि एनआरसी हो जाए, क्योंकि हमारा देश एक सुरक्षित देश होना चाहिए। हम रोड्स पर तब चलेंगे, जब हम बचे रहेंगे। आप लोग बोलते हैं कि भाजपा के कार्यकाल में मुस्लिम सुरक्षित नहीं हैं। 80 करोड़ लोगों को राशन मिलता है, उसमें हम हिन्दू-मुस्लिम नहीं देखते हैं।

आज आप केरल में चले जाइये, पश्चिम बंगाल के मालदा में चले जाइए, वहां पर हिन्दू को ओपन थ्रेट मिलती है कि उनको हिंदुत्व नहीं करने देंगे, सनातनी को खत्म कर देंगे। आप वहां पर जाकर देखिये। फिर आप लोग बोलेंगे।

मैं यही रिक्वेस्ट करता हूँ कि भारत माता की बेटी को, जिस तरह से हमारी सरकार चल रही है, मोदी जी की सरकार चल रही है, इतने अच्छे काम हो रहे हैं, हमें इनको आगे लेकर जाना है। हमें इसलिए आगे लेकर जाना है, क्योंकि हमारी महिलाएं सुरक्षित हैं, देश सुरक्षित है। पूरे वर्ल्ड में भारत का सम्मान है, एक पहचान है।

भारत माता की जय। जय श्री राम।

श्री राजा राम सिंह (काराकाट) : माननीय सभापति महोदया, माननीय राष्ट्रपति जी के अभिभाषण पर जो धन्यवाद प्रस्ताव पेश किया गया है, मैं उसके खिलाफ में बोलने के लिए खड़ा हुआ हूँ।

सबसे पहले महाकुम्भ में जिन लोगों की मौतें हुई हैं, मैं उनको श्रद्धांजलि देता हूँ। यह लगातार हो रहा है। पिछले दिनों, मध्य प्रदेश, गुजरात में धार्मिक आयोजनों के दौरान सैकड़ों लोगों की मौत हुई। इसलिए ऐसा लग रहा है कि जैसे सरकार ने एक रणनीति बना ली है कि भगदड़ होगा, तो माना जाएगा कि देश में बड़ी आस्था है। एक रणनीति के तहत ये चीजें हो रही हैं। यह बहुत ही चिन्ताजनक है। पिछली बार सदन में संविधान पर बहस चल रही थी। प्रधानमंत्री जी काफी तैयारी के साथ आए थे और अम्बेडकर जी के पक्ष में कैसे हमारी पार्टी रही है और नेहरू जी ने कैसी अवमानना की थी, उन्होंने विस्तार से इसकी चर्चा की थी। लेकिन राज्य सभा जाते-जाते दिल की बात जुबाँ पर आई। कहा गया कि क्या कहते हो, अम्बेडकर-अम्बेडकर। यह बात सेकेंड नम्बर की कुर्सी पर बैठने वाले एक मंत्री ने कही थी। जुबान नहीं फिसली थी, असल में दिल की बात जुबाँ पर आ गई, तो पूरी पोल खुल गयी।

मैं कहना चाहता हूँ कि देश में 13 महीने तक किसान आन्दोलन हुआ, जिसमें साढ़े सात सौ किसान मर गये। सरकार को इसी सदन में पारित हुए कानूनों को वापस लेना पड़ा। इसके बावजूद, अभी एक दूसरे रास्ते से, सरकार एनपीएफएएम (नैशनल पॉलिसी फ्रेमवर्क ऑन एग्रीकल्चर मार्केटिंग) के नाम से एक नयी पॉलिसी लाने जा रही है, जिसके तहत उन्हीं कानूनों को छद्म रूप से लागू करने की

कोशिश है। इससे किसानों की मार्केटिंग पर बहुराष्ट्रीय कम्पनियों को हावी कर देना है। किसानों की खेती को कारपोरेट फार्मिंग के रूप में तब्दील कर देना है। इस तरह से, मल्टी नेशनल कम्पनियों को भारतीय कृषि बाजार पर हावी कर देना है। उसमें न तो पीडीएस (जन वितरण प्रणाली) के तहत अनाज देने की गारंटी की बात की गई है और न ही किसानों को एमएसपी देने की बात की गई है। बात हो रही है कि किसान आत्महत्या कर रहे हैं, वे कर्ज में डूब रहे हैं, इससे उनको बचाने के लिए स्वामीनाथन आयोग की सिफारिशों के अनुरूप उनको सी-2 प्लस 50 परसेंट देना होगा। लेकिन सरकार अपने छुपे हुए इरादे को बार-बार विभिन्न तरीके से लाने से बाज नहीं आ रही है। मैं यह कहना चाहूंगा कि इसे रोकना पड़ेगा।

महोदया, मैं अपने क्षेत्र से संबंधित कुछ मांगों को रखना चाहूंगा। बिहार में अभी जो राशि गई, बिहार के कुछ सांसदों ने कहा कि सरकार बिहार के लिए बहुत कुछ कर रही है। आज तक बिहार को विशेष राज्य का दर्जा नहीं मिला है। पिछड़े हुए राज्य के नाते जो पैसे वहाँ जा रहे हैं, वे पिछड़े और दलितों तक कहाँ पहुँच रहे हैं? जब नीतीश बाबू इंडिया गठबंधन के साथ थे, तो पिछले साल एक सर्वे हुआ था, जिससे पता चला कि 34 परसेंट लोग ऐसे हैं, जिनकी आमदनी छः हजार रुपए प्रति माह से भी कम है। 10 हजार रुपए की आमदनी वाले 63 परसेंट लोग हैं। यह सवाल उठा है कि जो पैसे जा रहे हैं, वे कहाँ जा रहे हैं? इसलिए मैं कहना चाहता हूँ कि बिहार को विशेष राज्य का दर्जा दीजिए।

19.53 hrs

(Shri Dilip Saikia in the Chair)

सोन नहर अंग्रेजी राज में बना था, जिसकी लगातार उपेक्षा की जा रही है। बिहार की कृषि अर्थव्यवस्था और देश की कृषि अर्थव्यवस्था में उसका काफी योगदान है। इंद्रपुरी डैम की माँग पुरानी है, उसे आप पूरा करें। सोन नहर का आधुनिकीकरण कीजिए। औरंगाबाद-बिहटा रेल लाइन, डिहरी-जपला रेल लाइन, डिहरी-बलिया नई रेल लाइन का निर्माण कराया जाए। दाऊदनगर और डिहरी में हर जगह पर प्रशासन की सुविधा की माँग हो रही है, इसे जिला बनाने की बात है। सुअरा हवाई अड्डा का निर्माण और दुधैला, डेहरी में मेडिकल कॉलेजों को ठीक करने और नये मेडिकल कॉलेजेज बनाने की बात है।

सोन नहर में सुपर बिजली ग्रिड बनाने की बात है। इसके साथ-साथ अंत में मैं यह बात कहूँगा। अभी एक बात हो रही थी कि सत्ताधारी दल बीजेपी अपने को बहुत संस्कार वाला दल कहती है। आपका संस्कार हाथरस में कहाँ गया था, अभी-अभी कुम्भ में आपका संस्कार कहाँ गया था। मरने के बाद परिवार वालों को लाश दी जाती है कि वे उसका दाह कर्म करें, लेकिन दलितों, आम नागरिकों के साथ यह सरकार क्या कर रही है, यह सरकार लाश छिपाने में लगी हुई है। जो डबल इंजन की सरकार डबल बुलडोजर बनकर कल मुसलमानों के घर तोड़ रही थी, आज उसने जेसीबी को लाश छिपाने में लगाया हुआ है। यही उसका काम बन गया है। हम कहना चाहते हैं कि संस्कार की बात आपके मुँह से शोभा नहीं देती है। जो आप तमिल काशी संगमम् पर पीठ ठोक रहे हैं कि देखिए हम सांस्कृतिक एकता के पक्ष में खड़े हैं, आप क्या खड़े होंगे, आपने तो इसी सदन से, आपने सुप्रीम कोर्ट में एफिडेविट दिया कि सेतु समुद्रम नाम की कोई चीज नहीं थी, राम-रावण युद्ध कभी हुआ ही नहीं, इसलिए ये बेकार की बातें हैं। यह सुप्रीम कोर्ट में आप ही की पुरानी सरकार ने एफिडेविट देकर कहा है। जहाँ पर कॉरपोरेट हितों से मामला टकराता है, वहाँ पर आस्था की बात पीछे छूट जाती है। इसीलिए हम कहना चाहते हैं कि यह सांस्कृतिक राष्ट्रवाद नहीं है, यह मतलब की बात है। अपने स्वार्थ में जो आपको सूट करता है, उसको आप लागू करते हैं। आप कॉरपोरेट हितों का संरक्षण करते हैं। कॉरपोरेट धीरे-धीरे विकास के ऐसे मॉडल पर ले जा रहे हैं कि वे 50 लाख रुपये के पेड़ काटने का ठेका लेते हैं और तीन करोड़ रुपये के पेड़ काट लेते हैं। पूरे खनिज को बर्बाद करके छोड़ दे रहे हैं। पर्यावरण संकट में है। इसलिए मैं कहना चाहता हूँ कि इस मॉडल को रोकिए, यह भारत के विकास का रास्ता नहीं है। आप अपनी पीठ अपने आप मत थपथपाते रहिए। यह भारत को विनाश की तरफ ले जा रहा है। हमारा पर्यावरण संकट में पड़ रहा है और खेती चौपट हो रही है।

महोदय, बहुत-बहुत धन्यवाद।

डॉ. राज कुमार चम्बेवाल (होशियारपुर) : महोदय, मैं आपको बहुत धन्यवाद देता हूँ कि आपने मुझे भारत की राष्ट्रपति श्रीमती द्रौपदी मुर्मू जी ने जो संसद के समक्ष अभिभाषण दिया, उस पर मुझे बोलने का मौका दिया। मैं आपको यह भी बताना चाहता हूँ कि यह मेरी मेडेन स्पीच है और यदि आप मुझे एक-

दो मिनट का अतिरिक्त समय दे देंगे तो मैं आपका आभारी रहूँगा।

उन्होंने अपने अभिभाषण में कहा कि हमारे लोकतंत्र को जो 75 वर्ष हुए हैं, जो 26 जनवरी को हमने सेलिब्रेट किया, हमारा देश गणतंत्र बना, उस पर माननीय राष्ट्रपति जी ने बात की। मुझे गर्व है कि बाबा साहेब भीम राव अंबेडकर, जो ड्राफ्ट कमेटी के चेयरमैन थे, उन्होंने संविधान को प्रारूप दिया, मुझे बड़ा खेद और दुख होता है कि लोक सभा के चुनाव के पहले बीजेपी के कुछ लीडर्स के स्टेटमेंट्स आ रहे थे। कर्नाटक के एक्स एमपी, अयोध्या के एक्स एमपी, बीजेपी के नागपुर से कैंडिडेट, उनकी स्टेटमेंट्स आयीं कि अगर दो तिहाई सीटें बीजेपी को मिल जाएं, 400 सीटें मिल जाएं तो संविधान खत्म कर देंगे, संविधान बदल देंगे। वही बात जब दोबारा सदन में उठी, माननीय मंत्री जी ने जो बोला कि मान्यवर, अब यह फैशन हो गया है, अंबेडकर, अंबेडकर, अंबेडकर, अंबेडकर, अंबेडकर, अंबेडकर, यदि इतनी बार भगवान का नाम लेते तो स्वर्ग मिल जाता। यह बात उनकी मनोवृत्ति को दर्शाती है। यह बात बीजेपी की मनोवृत्ति को प्रकट करती है। इसके विपरीत अगले दिन ऐसा षड़यंत्र रचा गया कि उस पर चर्चा करने का, उस पर बोलने का भी मौका नहीं दिया गया।

20.00 hrs

महोदय, सबसे बड़ी बात यह है कि हमारी राष्ट्रपति माननीय द्रौपदी मुर्मू दलित समाज से यदि राष्ट्रपति बनी हैं तो बाबा भीम राव अम्बेडकर साहब जी की कृपा से बनी हैं। मैं आम आदमी पार्टी से हूँ और मैं अपने पंजाब के मुख्य मंत्री जो पहले लोक सभा से सांसद रहे हैं, उन्होंने पंजाब में ऐसा काम किया है जो मेरे खयाल से पूरे देश में, यहां तक कि पार्लियामेंट में भी वह काम नहीं हुआ। वह काम यह है कि एडवोकेट जनरल आफिस में पंजाब सरकार ने रिजर्वेशन दी है। यह रिजर्वेशन केवल पंजाब में है और देश के अंदर कहीं भी नहीं है। मैं विनती करता हूँ कि इसे देश के अन्य राज्यों में और केंद्र सरकार में भी लागू करना चाहिए। आम आदमी पार्टी ने दिल्ली में दलित विद्यार्थियों को विदेशों में मुफ्त शिक्षा देने की बात की है और बाबा साहब के सपनों को साकार करने का काम किया है। मैं समझता हूँ कि यह बहुत बड़ी सोच है।

महोदय, मैं सुबह श्री रामवीर सिंह बिधूड़ी जी को सुन रहा था। वे बहुत चिंतित दिखाई दिए।

उन्होंने देश की बात नहीं कही, राष्ट्रपति के अभिभाषण पर बात नहीं की लेकिन उन्होंने दिल्ली के बारे में लगातार बोला कि हमने यह किया, हमने वह किया। सच्चाई यह है कि इसी पार्लियामेंट में नेशनल केपिटल टेरिटरी एक्ट में जो अमेंडमेंट वर्ष 2023 में हुई, उसमें दिल्ली के चुने हुए विधायकों की और चुनी हुई सरकार की सारी पावर्स एलजी को दे दी। लोकतंत्र की इससे बड़ी हत्या और क्या हो सकती है? इसके बावजूद मुझे उनके भाषण से यही लगा कि यहां से दिल्ली के लिए प्रचार हो रहा है और वे दिल्ली के लिए डरे हुए हैं। वे दिल्ली की विकास क्रांति से परेशान हैं। दिल्ली की आम आदमी पार्टी के जो सुप्रीमो हैं, उनकी गारंटियों से वे परेशान हैं। यह जो 'गारंटी' शब्द ईजाद किया है, वह सबसे पहले आम आदमी पार्टी ने किया और बाद में आपने उसे अपना लिया। बात यह है कि गारंटी की बात आपने जरूर की है लेकिन कभी गारंटी दी नहीं। दिल्ली में मुफ्त बिजली पानी मिल रहा है, मुफ्त शिक्षा मिल रही है, मुफ्त दवाई मिल रही है, मुफ्त पढ़ाई हो रही है और महिलाओं का सफर फ्री हो रहा है, इससे ये परेशान हैं। मुझे ये सुबह बहुत परेशान दिखे और इससे भी ज्यादा परेशानी तब हुई जब उन्होंने यह पढ़ा कि यहां महिलाओं के लिए 2100 रुपये महीना हो रहा है और सबसे ज्यादा उन्होंने ओफेंडेड महसूस किया जब पुजारियों और ग्रंथियों को 18000 रुपया देने का वायदा किया। इस बात पर उन्होंने महसूस किया कि हमारा एजेंडा तो आम आदमी पार्टी ने ले लिया है।

महोदय, हमारे सुप्रीमो की मैं प्रशंसा करूंगा कि वे मानते हैं कि यमुना का काम थोड़ा रहता है और उसे हमें करना है। मैं इनसे पूछना चाहता हूं कि यहां इतने बजट पेश हुए, क्या कभी किसी ने बोला है कि हमारा ग्रोथ रेट कम है और हमें इसे ऊपर करना है। हमारा कर्ज 205 लाख करोड़ रुपये हो गया है, हमें उसे कम करना है।

महोदय, मैं आपको धन्यवाद देता हूं कि आपने मुझे बोलने का मौका दिया और मैं बिधूड़ी जी को यह विश्वास दिलाना चाहता हूं कि 8 फरवरी को दिल्ली में आम आदमी पार्टी की ही सरकार बनेगी।

एडवोकेट चन्द्र शेखर (नगीना) : सभापति जी, राष्ट्रपति जी के अभिभाषण पर आपने मुझे अपनी कहने का मौका दिया, इसके लिए आपको धन्यवाद देता हूं। मैं जातिगत जनगणना से अपनी बात शुरू करूंगा, जिसकी देश को जरूरत है, क्योंकि जनगणना होगी तो आंकड़े आएंगे और आंकड़े आएंगे तो बजट सही

तरह से लोगों तक पहुंच पाएगा और लोगों को फायदा पहुंचेगा। अयोध्या में तीन दिन तक पुलिस ने कार्रवाई नहीं की और इसका खामियाजा एक बेटी को अन्याय के रूप में उठाना पड़ा और मुख्य मंत्री जी यहां खड़े होकर राजनीतिक स्पीच में उस बेटी के अपमान का तमाशा बना रहे थे, यह बहुत दुखदायी है।

इसके साथ-साथ कुम्भ में जिनकी जान गयी, उनको मैं श्रद्धांजलि देता हूं और आपके माध्यम से मुख्य मंत्री जी से कहता हूं कि वे उनकी सूची दे दें तो सभी लोगों तक मुआवजा पहुंच जाए। यह बहुत अच्छी बात है।

सर, मुझे देश भर की सरकारों को एक आईना दिखाना है। बागपत के एक बच्चे जितेन्द्र को न्याय नहीं मिला, उसने इसी पार्लियामेंट के सामने आत्महत्या कर ली।

परभणी में बाबा साहेब अम्बेडकर की मूर्ति को तोड़ा गया। वहां सोमनाथ सूर्यवंशी को पुलिस ने मार दिया।

पंजाब में अमृतसर में बाबा साहेब अम्बेडकर की प्रतिमा का किस तरह से अपमान किया गया? गोरखपुर में दो दलित बच्चों की हत्या हुई। सूरत में एक दलित बच्ची को फीस न चुका पाने के कारण अपमानित किया गया। उसने आत्महत्या कर ली। झुंझुनू, राजस्थान में दोबारा मटकी छूने पर पिटाई की गयी। जम्मू के कठुआ में एक नाबालिग बच्ची के साथ सामूहिक बलात्कार किया गया। सहारनपुर में भू माफियाओं ने देवबंद में श्मशान की भूमि पर जबरन कब्जा करने की कोशिश की, गोलीबारी की। आजमगढ़ में सूरज की हत्या हुई और पुलिस अपराधियों को बचाने का काम कर रही है।

सर, पहले एस.सी., एस.टी. को जमीन मिलती थी। कई सरकारों ने उसे पट्टे के रूप में दी। उन जमीनों को पहले तो दबंगों ने कब्जा करके रखा और अब उन जमीनों को सरकार भी छीन रही है। शहर में रहने वाले एस.सी., एस.टी. को आवासीय पट्टा दिया जाना चाहिए। आज़ादी के 75 सालों के बाद भी उनके पास घर नहीं है।

एस.सी., एस.टी. के बच्चों को स्कॉलरशिप्स दी जाती थीं। केन्द्र और राज्य के बीच आपसी विवाद है कि 60 प्रतिशत आप देंगे, 40 प्रतिशत हम देंगे। इस चक्कर में कई बार उनके बीच स्कॉलरशिप्स

समय पर नहीं पहुंच पाती हैं। इससे उनकी मानसिक प्रताड़ना होती है। उन्हें स्कूल और कॉलेज प्रशासन परेशान करता है। इसलिए मेरी राय है कि जीरो बैलेंस पर उन बच्चों की एडमिशन करायी जाए। अगर सरकार कुछ करना चाहती है तो उन बच्चों का कुछ फायदा हो जाए।

सर, देश भर में बहुत सारे छात्रावास बने हैं, लेकिन उन छात्रावासों की स्थिति वैसी ही जर्जर है, जैसी हमारे स्कूलों की है। उन छात्रावासों का जीर्णोद्धार कराया जाए, उनके रखरखाव का ख्याल रखा जाए, क्योंकि वहां देश का भविष्य तैयार हो रहा है। ऐसी ही हालत स्कूलों की है।

सर, मैं उत्तर प्रदेश के नगीना क्षेत्र से आता हूं। वहां के स्कूल ऐसे हैं कि किसी भी दिन वे गिर जाएंगे और उससे बहुत बड़ा हादसा हो जाएगा। उसे कोई पूछने वाला नहीं है।

सर, ओबीसी समुदाय की बात की जाए। अब वक्त आ गया है कि ओबीसी समुदाय को विधान सभा और लोक सभा में आरक्षण मिलना चाहिए, जिससे यहां लोक सभा में और सभी राज्यों की विधान सभाओं में उनकी पर्याप्त संख्या आ पाए। यह सामाजिक समानता की दिशा में एक जरूरी कदम है। ओबीसी को भी एस.सी.. एस.टी. की तरह प्रमोशन में रिजर्वेशन मिले। ओबीसी आरक्षण में जो क्रीमी लेयर जोड़ा गया है, वह असंवैधानिक है। उसको खत्म किया जाए। सरकारी स्वायत्त संस्थानों में भी सरकारी विभागों के समतुल्य पदों को चिह्नित किया जाए तथा उनकी समतुल्यता स्थापित की जाए, ताकि इन संस्थानों में कार्यरत ओबीसी कर्मचारियों के बच्चों को भी आरक्षण का लाभ मिल जाए।

सर, आज पत्रकार सुरक्षित नहीं हैं। भ्रष्टाचार के खिलाफ आवाज उठाने पर पत्रकार मुकेश चन्द्राकर की हत्या की गयी। इस स्थिति में कौन पत्रकार ईमानदारी के साथ पत्रकारिता करेगा?

किसानों को एमएसपी की कोई लीगल गारंटी नहीं है। डल्लेबाल जी एक बड़े किसान हैं। वे 69 दिनों से आमरण अनशन पर हैं। क्या पता किसी दिन उनकी जान चली जाए, सरकार को उनकी बातों को संज्ञान में लेना चाहिए।

सर, माइनोंरिटीज़ की बात करूंगा, धार्मिक आस्था की बात है। हम तो सभी का सम्मान करते हैं क्योंकि हमने शपथ ली है। हम संविधान को मानने वाले लोग हैं। बड़ौत में भगवान आदिनाथ निर्वाण लड्डू पर्व के दौरान दुर्घटना हुई। उसमें 8 श्रद्धालुओं की जान चली गयी। उसमें 75 घायल हैं। सरकार

ने इसका संज्ञान नहीं लिया। अयोध्या की तरह उनको भी मुआवजा दे देते तो उनमें मन में भी माइनोंरिटी होने की जो पीड़ा है, वह खत्म हो जाती।

न्यायालय द्वारा आदेश पारित होने के बावजूद भी जैन समाज को जैन महातीर्थ गिरनार, जूनागढ़, गुजरात में पूजा करने से रोका जा रहा है, जो उनके मौलिक अधिकारों का उल्लंघन है।

बरेली में सार्वजनिक रूप से हज़रत पैगम्बर मोहम्मद साहब के खिलाफ सार्वजनिक अपमानित गाने चलाए गए। क्या मुसलमानों की धार्मिक आस्था का सम्मान नहीं होना चाहिए? आज़ादी में उनका भी तो योगदान है। इन अपराधियों को किसका संरक्षण प्राप्त है कि वे खुले आम इस तरह के गाने बजाकर अपमानित कर रहे हैं।

सर, संभल की हिंसा में अब तक 74 लोगों की गिरफ्तारी हुई है। वहां के मुस्लिम डर के साये में हैं। सरकार बेगुनाहों की गिरफ्तारी बंद करे।

सर, महाराष्ट्र में चन्द्रपुर जिला है। वहां मैं अभी गया था। वहां के चिमुर तालुका में ताडोबा फॉरेस्ट में संघारामगिरी पहाड़ पर एक बहुत पुराना बौद्ध स्थल है। वहां बौद्ध भिक्षुओं के लिए सरकार बिजली नहीं देती, उनके लिए रास्ता नहीं देती। उनकी बहुत बुरी हालत है। यह उनकी धार्मिक आस्था का सवाल है।

तथागत बुद्ध की ज्ञान स्थली होने के कारण बोध गया, जो बौद्ध धर्म के अनुयायियों के लिए एक बहुत ही महत्वपूर्ण स्थल है, इस स्थल पर अवैध कब्जा हटा कर उसे बौद्ध धर्म के अनुयायियों को सौंपा जाए। उनके मन में बहुत चिंता है। वहां देश-विदेश से बहुत लोग आते हैं। इससे हमारे देश की छवि भी खराब हो रही है।

महोदय, अभी 12 फरवरी को सतगुरु रविदास जी महाराज की जयन्ती है और 14 अप्रैल को बाबा साहेब अम्बेडकर की जयन्ती है। 11 अप्रैल को राष्ट्रपिता ज्योतिबा फुले की जयन्ती है। इनको मानने वाले लोग एक कार्यक्रम करना चाहते हैं। अभी जिस विचार की सरकार है, वे तो कोई भी कार्यक्रम कर लेते हैं, लेकिन अगर ये कोई कार्यक्रम करना चाहते हैं तो इनको कोई छूट नहीं है और इन्हें इसकी कोई परमिशन नहीं दी जाती है।

मैं अंत में थोड़ा सा और कहूंगा, सरकार से मैं यह जानना चाहता हूँ कि क्या सरकारी पैसे पर एक ही धर्म का अधिकार है? दूसरे धर्म के धार्मिक आयोजनों का क्या होगा? अभी कुंभ में आपने 7.5 हजार करोड़ रुपये खर्च किए हैं। आप रविदास जयंती पर कितना खर्च करेंगे? 14 अप्रैल को बाबा साहब डॉक्टर अंबेडकर जयंती होती है, जिनकी जय-जयकार होती है, उनकी जयंती पर कितना खर्च करेंगे? उनके विचारों को आगे बढ़ाने के लिए आप क्या सहयोग करेंगे? यह सवाल बहुत बड़ा है। मुझे आपके माध्यम से सरकारों से कहना है कि क्या इस देश से दलितों, मुसलमानों, पिछड़ों और आदिवासियों को सरकार निकाल देना चाहती है? जिस तरह से उनके अधिकारों को, स्कॉलरशिप को, उनकी पढ़ाई को रोका जा रहा है और हेल्थ सैक्टर में कोई पैसा नहीं खर्च हो रहा है। क्या उनको निकाल कर इस देश को एक ऐसा देश बनाना चाहते हैं, जहां कुछ ही धर्म के लोग रहेंगे? सर, मैं यह कहना चाहता हूँ कि देश सबका है और अगर सरकार यह तय कर के बैठ गई कि वह दलितों, मुसलमानों, पिछड़ों और आदिवासियों को निकाल देगी तो यह संभव नहीं है। इतनी बड़ी आबादी है। हम अंबेडकरवादी लोग उनके पक्ष में खड़े हैं क्योंकि हमने शपथ ली है कि हम हर व्यक्ति का संरक्षण करेंगे।

सर, मैं आपके माध्यम से सरकार को चेतावनी के तौर पर कहना चाहता हूँ कि सरकार अपनी इस आदत में सुधार करे, वर्ना इसके परिणाम सड़कों पर बहुत भारी होंगे। अगर मुसलमानों को, दलितों को आप लोग निकालने के बारे में सोचेंगे और उनकी धार्मिक आस्था का अपमान करेंगे तो यह हम किसी भी कीमत पर बर्दाश्त नहीं करेंगे।

सर, अंत में अपनी बात को समाप्त करते हुए मैं यह कहना चाहता हूँ कि सरकार सभी का ध्यान रखे और उनमें भी गरीबों का ज्यादा ध्यान रखे, क्योंकि अभी जेब कटाई हुई, प्रयागराज का 2800 रुपये का टिकट है, कुंभ की वजह से कुछ दिनों से 56,000 रुपये का हो गया था। मैंने मंत्री जी से कहा, तब जा कर उन्होंने संज्ञान लिया, तब आधे रेट हुए हैं। मैं इसलिए कह रहा हूँ कि धर्म के नाम पर धंधा और लूट नहीं होनी चाहिए। इसकी जिम्मेदारी सरकार की है। धन्यवाद।

श्री गणेश सिंह (सतना) : सभापति महोदय, सबसे पहले तो मैं महामहिम राष्ट्रपति महोदय का आभार एवं धन्यवाद प्रकट करना चाहूंगा कि जिस प्रकार से उन्होंने हमारी सरकार द्वारा पिछले दस वर्षों में किए

गए हर क्षेत्र में विकास कार्यों का उल्लेख किया तथा भविष्य में, यानि वर्ष 2047 तक, जब देश आजादी की 100वीं वर्षगांठ मनाएगा, उन लक्ष्यों का जो देश हित एवं राष्ट्र हित में संकल्प लिया है, संसद के सामने रखा है, उसकी मैं तहेदिल से प्रशंसा करता हूँ और पुनः उनका आभार प्रकट करता हूँ।

महोदय, सबसे पहले तो उन्होंने भारत की सनातन एवं सांस्कृतिक परंपरा के तहत ऐतिहासिक महाकुंभ की सराहना की। वहीं मौनी अमावस्या के दिन हुए हादसे पर गहरा दुख व्यक्त किया। अभी दो माह पहले हमने संविधान को अपनाने की 75वीं वर्षगांठ मनाई है और कुछ दिन पहले ही भारतीय गणतंत्र ने 75 वर्षों की यात्रा भी पूरी की है। यह अवसर लोकतंत्र की जननी के रूप में भारत के गौरव को नई ऊंचाई देगा। भारत की विकास यात्रा के इस अमृत काल को आज मेरी सरकार अभूतपूर्व उपलब्धियों के माध्यम से नई ऊर्जा दे रही है। तीसरे कार्यकाल में तीन गुना तेज़ गति से काम हो रहा है। आज देश बड़े निर्णयों और नितियों को असाधारण गति से लागू होते देख रहा है। लेकिन दुर्भाग्य है और दुख भी होता है कि कांग्रेस की एक बहुत बड़ी नेता, जो कांग्रेस पार्टी की राष्ट्रीय अध्यक्ष रही हैं, वे महामहिम राष्ट्रपति जी को ... * कहती हैं। यह बहुत दुर्भाग्यपूर्ण है। महामहिम राष्ट्रपति जनजातीय समाज से हैं और 140 करोड़ लोगों का प्रतिनिधित्व कर रही हैं। इस नाते भी उनका अपमान हुआ। नारी समाज का अपमान हुआ और राष्ट्रपति पद का अपमान हुआ है। इस तरह से उन्होंने जो राष्ट्रपति जी के बारे में कहा है, मैं तो आज सभा के माध्यम से यह कहना चाहता हूँ कि वे माफी मांगे, सार्वजनिक रूप से माफी मांगे।

देश प्रधान मंत्री नरेंद्र मोदी जी के नेतृत्व में तेज़ गति से बदल रहा है। जहां एक ओर देश की अर्थव्यवस्था दुनिया में तीसरे स्थान पर पहुंचने के लिए तैयारी कर रही है, वहीं दूसरी तरफ देश में पीएम-गतिशक्ति योजना के माध्यम से अधोसंरचना के विकास के कार्य जम्मू-कश्मीर से ले कर कन्याकुमारी तक और कच्छ से ले कर कोहिमा तक, बिना किसी भेदभाव के, बिना कोई पक्षपात के किए जा रहे हैं।

देश की सबसे बड़ी चुनौती गरीबी है। यह चुनौती आज की नहीं है, बल्कि देश की आजादी के

* Not recorded.

बाद से ही रही है। पिछले दस वर्षों में प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में आजादी के बाद पहली बार गरीबी पर काबू पाने का काम शुरू हुआ। जहां एक तरफ उनकी बुनियादी जरूरतें पूरा करने के लिए प्रधानमंत्री आवास योजना, मुफ्त में अनाज योजना, हर घर में बिजली योजना, हर घर में खाना पकाने के लिए रसोई गैस योजना, बीमारी के लिए पाँच लाख रुपये का आयुष्मान कार्ड योजना और हमारी माँ, बहन, बेटियों के सम्मान में निशुल्क रसोई गैस दी गई है। इसी तरह से 12 करोड़ से ज्यादा घरों में माँ, बहन और बेटियों के सम्मान के लिए शौचालय बनाया गया है। ये काम बहुत छोटे-छोटे थे, लेकिन उनको देश की आजादी के बाद वर्षों तक इंतजार करना पड़ा। जब नरेन्द्र मोदी जी देश के प्रधानमंत्री बने तो उन्होंने इन सारे कामों को पूरा किया। 10 सालों में मोदी जी ने 4 करोड़ गरीबों के घर बना दिए। अभी 3 करोड़ और नए घर बनाने का उन्होंने संकल्प ले लिया है। 80 करोड़ गरीबों को मुफ्त में खाद्यान्न दिया गया है। जो गरीब हमेशा रोटी की चिंता करता था, उनको रोटी की चिंता से मुक्त कराया। आज 50 करोड़ों लोगों को पाँच लाख रुपये का मुफ्त में इलाज किया जा रहा है। अब 70 साल से अधिक के जितने भी वरिष्ठ नागरिक हैं, उनको भी इस सुविधा के साथ जोड़ने का काम शुरू कर दिया गया है। हमारे मध्य प्रदेश की सरकार और वहां के मुख्यमंत्री डॉ. मोहन यादव जी ने आयुष्मान के जितने कार्डधारी हैं, उन सबको निःशुल्क एम्बुलेंस और एयर एम्बुलेंस की सुविधा प्रदान की है। 10 करोड़ घरों में निःशुल्क रसोई गैस सिलेंडर दिए गए हैं। 12 करोड़ घरों में बहन-बेटियों के सम्मान में शौचालय बना है। 25 करोड़ लोग गरीबी रेखा की सीमा से बाहर पहली बाहर आए हैं। आजादी की इतिहास में पहली बार देखा गया कि इतनी बड़ी संख्या में लोग गरीबी रेखा की सीमा से ऊंचे उठे हैं। पीएम गति शक्ति योजना के तहत चल रहे जो अधोसंरचना के कार्य हैं, उसमें तेजी लाने के लिए 11 करोड़ रुपये का फिर से एक नया प्रावधान हुआ है। आज देश में सड़कों का जाल बिछा हुआ है। जो लोग कहते थे कि देश में कुछ नहीं हुआ। आज वे सचमुच में जब अपने आत्मा पर हाथ रखकर बोलेंगे तो देखेंगे कि राष्ट्रीय राजमार्ग कहां नहीं बने है। कहां गांव में सड़के नहीं बनी है। सब जगह सड़कें बनी हैं। रेल यात्रा में आधुनिक सुविधाएं दी जा रही हैं। विश्वस्तरीय रेलवे स्टेशन बन रहे हैं। आज बंदे भारत ट्रेन चल रही है। नमो भारत ट्रेन चल रही हैं। इन सभी ट्रेनों का उत्पादन भी यहीं हो रहा है, जो पहले कभी नहीं होता

था। 100 हवाई अड्डों को क्षेत्रीय उड़ान सेवा में शामिल किया गया। उनमें से बहुत सारे हवाई अड्डे बन कर तैयार हो गए हैं। मेरे लोक सभा क्षेत्र सतना का हवाई अड्डा भी बनकर तैयार है। यह लोकार्पण की स्थिति में आ चुका है। वहां से हवाई परिचालन का इंतजार है।

महोदय, आज मैं इस कार्यक्रम के माध्यम से मांग करूंगा कि सतना हवाई अड्डे की लंबाई बढ़ाई जाए। वहां रात की लैंडिंग की सुविधा भी दी जाए। हर जिले में एक मेडिकल कॉलेज बनाया जा रहा है। आज 100 से अधिक औद्योगिक पार्क बनाने की घोषणा की जा रही है। यह एमएसएमई को बढ़ावा देने के लिए जबरदस्त काम है। इससे नए रोजगार सृजित हो सकते हैं। इससे हमारे युवाओं को रोजगार मिल सकता है। बैंकों के साथ उनका टाइ-अप हो ताकि उनको अधिक से अधिक लोन मिल सके।

महोदय, दुर्गम क्षेत्रों में जो ब्रिजेज बने हैं, वे अद्भूत हैं। दुनिया की सबसे बड़ी सुरंग और केबल ब्रिज कश्मीर में बनी है। अभी कश्मीर के हमारे साथी कह रहे थे कि वहां कुछ भी काम नहीं हुआ है। नॉर्थ-ईस्ट के जितने भी प्रदेश हैं, उन सभी में एयर कनेक्टिविटी, रोड कनेक्टिविटी, रेल कनेक्टिविटी के साथ जोड़ा जा रहा है। जो नदी जोड़ो अभियान था, यह अटल जी की कल्पना थी। यह बाबा साहब अंबेडकर जी की भी कल्पना थी। उसका सबसे पहला काम हमारे मध्य प्रदेश में हुआ। वहां केन-बेतवा योजना का काम 44 हजार करोड़ रुपये की लागत से शुरू हो चुका है और दो नए प्रोजेक्ट्स भी लिए गए हैं। एक पार्वती-काली सिंध परियोजना है और दूसरा, पोलावरम सिंचाई परियोजना है। इसके लिए 12 हजार करोड़ रुपये का प्रावधान किया गया है। मेडिकल की 75 हजार सीटें बढ़ाई जा रही हैं। आज खेल विश्वविद्यालय बना है। कृषि अनुसंधान विश्वविद्यालय बने हैं। नए एम्स खोले जा रहे हैं। कई जगह आईआईटी खोले जा रहे हैं। अभी त्रिभुवन सहकारी विश्वविद्यालय की भी स्थापना हो रही है। अभी हमारे गृह मंत्री जी ने इस बिल को इंट्रोड्यूस किया है।

महोदय, नई शिक्षा नीति में हमारे 13 देशी भाषाओं के माध्यम से पढ़ाई होगी। प्रधानमंत्री ग्राम सड़क योजना का चौथा चरण भी ले लिया गया है। इसमें 25 हजार नए गांव जोड़े जाएंगे। धन धान्य योजना के माध्यम से जहां कृषि का उत्पादन कम है, उनको शामिल किया गया है। देश के अति पिछड़े आकांक्षी जिलों में बहुत तेज गति से विकास के काम चल रहे हैं। ढाई लाख पंचायतों में ऑप्टिकल

लाइन बिछा कर डिजिटल बनाने का काम हुआ है। 1000 किलोमीटर से अधिक मेट्रो ट्रेन की रूट तैयार हो गई है। यह दुनिया में दूसरे नंबर पर है। 100 औद्योगिक पार्क बनाए जा रहे हैं।

आज प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में तीसरी बार जो सरकार काम कर रही है, वह अद्भुत है। यह सभी क्षेत्रों में हो रहा है।

युवाओं को पांच सौ कंपनियों में इंटरनशिप दिए जाने का भी लक्ष्य निर्धारित हुआ है। मेधावी छात्रों के लिए विद्या लक्ष्मी योजना शुरू हो रही है। आज लगभग 10 करोड़ महिलाएं स्वयं सहायता समूह से जुड़ी हुई हैं और 9 लाख करोड़ रुपये से ज्यादा का बैंक का ट्रांजैक्शन उनके लिए हुआ है। लगभग 1.15 करोड़ दीदियां लखपति बन चुकी हैं। दीदियां ड्रोन चला रही हैं। आज बेटियां लड़ाकू विमान चला रही हैं, सेना में भर्ती हो रही हैं, कॉरपोरेट कंपनीज़ में नियुक्त हो रही हैं। देश के युवा स्टार्ट अप से लेकर स्पेस फील्ड में देश का नाम रोशन कर रहे हैं। 'माई भारत' पोर्टल के जरिए लाखों युवा जुड़ रहे हैं। पिछले एक दशक में 'मेक इन इंडिया', 'स्टार्ट अप इंडिया', 'स्टैंडर्ड इंडिया', 'डिजिटल इंडिया' जैसी पहल से युवाओं को रोजगार के अवसर प्रदान किए गए। पिछले दो वर्षों में हमारी सरकार ने दस लाख स्थायी नौकरियां दीं। प्रधान मंत्री नरेन्द्र मोदी जी की सरकार के तीसरे कार्यकाल में मुद्रा ऋण भी बढ़ाया गया।

जो लोग कहते हैं कि कुछ नहीं हुआ, वे शायद पुराने जमाने के लोग हैं। आज भारत बोल रहा है, गली-गली से आवाज आ रही है। देश में डिजिटल क्रांति हुई है। जो जूता सिलने वाला है, जो सब्जी बेचने वाला है, जो चाट की दुकान लगाने वाला है, जो चाय बेचता है, वह भी डिजिटल पेमेंट ले रहा है। यह किसी ने सोचा नहीं था। पूर्व वित्त मंत्री जब यहां के सांसद थे, तब कहते थे कि यह हमारे देश में संभव ही नहीं है। वे कांग्रेस के वित्त मंत्री थे। आज वह सब कुछ सम्भव हो चुका है। भारत में 50 परसेंट से ज्यादा लेन-देन डिजिटल हो चुका है। छोटे दुकानदारों का इसमें सबसे बड़ा विश्वास जुड़ा हुआ है। आज आधुनिक इन्फ्रास्ट्रक्चर से नागरिकों का बेहतर जीवन हुआ है। पिछले दशक में भारत ने जो कार्य किए हैं, उनमें कई तो माइलस्टोन बन चुके हैं। हमारा भारत सबसे बड़ा दूध, दाल और मसाले का उत्पादक देश बन चुका है।

सभापति जी, केंद्र सरकार के कर्मचारियों के आठवें वेतन आयोग का गठन हुआ है। इसकी सराहना हो रही है। 12 लाख रुपये तक जिनकी इनकम है, वे टैक्स से मुक्त हुए हैं। हमारे यहां डेढ़ करोड़ लोग हवाई यात्रायें कर रहे हैं, उसको चार करोड़ तक ले जाने का संकल्प है। प्रधान मंत्री जी का जो मंत्र है, 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास', इस मंत्र का सिर्फ एक ही लक्ष्य है विकसित भारत का निर्माण। नेता प्रतिपक्ष पिछड़ों के लिए बड़े घड़ियाली आंसू बहा रहे थे। वे शायद भूल गए कि वे जो बात कह रहे हैं, जब उनकी सरकार वर्ष 2011 में थी, मैं तब भी सांसद था और वे भी सांसद थे। उस समय पर उनके सहयोगी साथी, आरजेडी के, जेडीयू के, इवेन भारतीय जनता पार्टी ने भी कहा था कि जातीय गणना करा दो। उस समय पर सरकार पीछे हट गई और नहीं करा पाई। आज वे उनके लिए घड़ियाली आंसू बहा रहे हैं। आज जो भी पिछड़े वर्गों के लोगों को मिला है, चाहे वह नीट परीक्षा में, चाहे वह केंद्रीय विद्यालय में, चाहे वह सैनिक स्कूल में, चाहे नवोदय विद्यालय में बच्चों को जो आरक्षण मिला है, वह प्रधान मंत्री नरेन्द्र मोदी जी ने दिया, पिछड़ा वर्ग आयोग को संवैधानिक दर्जा मोदी जी ने दिया और क्रीमी लेयर का दायरा मोदी जी ने बढ़ाया। नेता प्रतिपक्ष कह रहे हैं कि पिछड़ों के लिए कुछ नहीं हुआ। इसके लिए अगर कोई जवाबदार है तो वे खुद हैं। हमारे देश के प्रधान मंत्री स्वयं पिछड़ी जाति के हैं। आज उनके नेतृत्व को दुनिया सराह रही है। आज वे पूरे विश्व के सबसे लोकप्रिय नेता हैं। सबका साथ, सबका विकास उन्होंने सिर्फ कहा ही नहीं, उसको जमीन में उतारकर दिखा दिया। विपक्ष के साथियों को यह तकलीफ हो रही है। प्रयागराज में जो महाकुम्भ हो रहा है, इसकी सफलता को देखकर विपक्ष के लोगों को बहुत परेशानी हो रही है। वहां पर इतनी सारी जो व्यवस्था हुई है, उसको पूरी दुनिया सराह रही है। जो व्यक्ति वहां जाते हैं, उनकी जुबान से उसकी प्रशंसा निकलती है। यह सनातन संत का सबसे बड़ा आध्यात्मिक आयोजन है, जो 140 वर्षों के बाद हो रहा है।

प्रधान मंत्री मोदी जी के नेतृत्व में देश प्रगति कर रहा है। इसमें देश के सभी नागरिकों का साथ जुड़ा हुआ है। उनकी सरकार के कोई काम भेदभावपूर्ण नहीं हैं, सब पक्षपात रहित है। मैं एक बार फिर से कहूंगा कि भारत विकसित देश बनने जा रहा है, आप सब लोग उनके साथ चलें और देश की तरक्की में भागीदार बनें। मैं एक बार फिर राष्ट्रपति जी को बहुत-बहुत धन्यवाद ज्ञापित करता हूं। उन्होंने जो

अभिभाषण किया, मैं उसके समर्थन में अपनी बात रख रहा हूँ और हृदय से बहुत-बहुत आभार व्यक्त कर रहा हूँ।

***SHRIMATI PRATIBHA SURESH DHANORKAR (CHANDRAPUR):** Hon'ble Chairperson, thank you, I rise to express my views on the motion of thanks on President's Address. In the President's Address there was a mention about the extension of PMAY. But I am sorry to say that the Aid under this scheme has not been released yet and it is always distributed very late. The monetary assistance given is very meager in rural area in comparison to urban area.

In the President's Address, there was a mention about distribution of property cards for ownership rights. But, in my district, the farmers who have been doing farming for generations, still have not received permanent ownership rights. We must think about how would they get the benefits of this scheme?

There was a mention about the Government's focus on education and employment for youths in President's Address, but the Modi Government's promise to provide 2 crore jobs proved to be fake and baseless. The youths are continuously registering their names on Rojgar Portal, but they are not getting the jobs. This government has registered a record of the highest unemployability during its tenure of last 10 years.

This government has started the trains like Vande Bharat, Amrit Bharat and Namo Bharat from various places, but no new trains from the tribal district of Chandrapur have been started. So, it is my request to the Government to restart

* English translation of the speech originally delivered in Marathi.

the trains for Pune and Mumbai which were discontinued during Corona Pandemic.

Hon'ble President has mentioned about the Digital India. We can see that cybercrimes are increasing day by day. These cyber criminals are fooling the people at large, but no concrete action is being taken against these criminals.

Hon'ble President of India talked about the pensionary benefits to the employees, but the old pension scheme is not being implemented for the State Government employees of Maharashtra. It is very important to them and that is why the Central Government needs to take a concrete decision in this regard.

Our President talked about Nari Shakti Vandan, but in our Maharashtra there is an urgent need to implement 'Shakti law'. We have been repeatedly requesting the Union Government in this connection but nothing has been done in this regard. If you really want to grant equal rights to women, it is necessary to implement this law.

The Union Government took the credit for crop insurance scheme, but it is now more than a year, the crop insurance benefits have not been credited to farmer's account. This issue of MSP is also still pending. The MSP has not been declared by the Union Government but it is very important for farmers survival.

In the President's Address, it is talked about air connectivity and new airports. In my Chandrapur district, it was proposed to construct a new airport at Murti, but it is still a distant dream. My district is a mineral rich district with deposits of iron ore. A steel hub is there. In the adjoining district of Gadchiroli, Surjagarh Mega Project is there. Many coalfields are located in my district and hence, air connectivity is very much needed there.

Many goals were set about modern and self-reliant farming in President's Address, but in reality, the story is totally different. No relief and assistance was given to the poor and needy farmers when they faced natural calamities like, unseasonal rains and hailstorming, floods and draught. They neither received crop insurance benefits nor the loan waiver relief. We, as Government, must stand with them in distress.

The Union Government has spent crores of rupees under Amrit Yojna to provide tap water. We have also spent the same amount of rupees under Jal Jiwan Mission, but it has provided no benefits for irrigation and drinking water facilities. If we are spending this much of public money, then the positive results should also be delivered to the people.

Sir, I have also served Maharashtra Assembly as an MLA for five years term and today I am an MP here. But the Government is providing only Rs 5 crore under MPLADS Fund. It should be increased up to Rs.30 to 40 crore, so that more developmental works can be done for lacs of people.

This President's Address depicts only the hollow promises made by the Modi Government and hence I register my protest. I oppose this motion of thanks on the President's Address.

*** SHRI BALYA MAMA SURESH GOPINATH MHATRE (BHIWANDI):** Hon. Chairperson, thank you. I am speaking in this august House today for the first time after the oath taking ceremony. I am really thankful to Hon. Shri Sharadchandra ji

* English translation of the speech originally delivered in Marathi.

Pawar for his blessings, due to which I have been elected as an M.P., Lok Sabha.

I am also thankful to Supriyatai Sule. Before, I start my speech, I want to make it clear that I would like to focus on my State Maharashtra and my Lok Sabha Constituency Bhiwandi.

Sir, we all are well aware that the maximum tax collection is generated from Maharashtra. But, as you know, every time Maharashtra is ignored and injustice is done to Maharashtra State. Today, at Centre as well as at State, BJP is in power but still nothing has been changed. Out of total tax collection, at least 50% funds should be given to our State. But unfortunately, it is not more than 10-15% and I register my protest against this injustice.

Secondly, bullet train route is passing through my Lok Sabha constituency. Its car shed is also situated in my constituency. Sir, thousands of crores have been spent for this project. But there are cases of corruption in this Mega project. I have talked to collector and SP. This is a dream project of Modiji and I would like to congratulate Modiji.

There are rampant cases of improper valuation of lands and structures related to this project. They are changing the valuation of the construction every year and in this way, they have minted money. These corruption cases must be unearthed. You should look into it properly and you would come to know how they are doing corruption in bullet train project.

Late Nana Shankarsheth is regarded as a pioneer of railway system in India. He was born in Murbad. But this Murbad Tehsil is waiting for railway connectivity. In the year 2022-23, the railway line project worth Rs. 864 crore was sanctioned.

But it needed Rs. 1300 crore for land acquisition to complete this project. Still, this amount has not been sanctioned. I would like to request the Union Government to sanction this fund to complete this Rail project. By completing this project in Murbad, we can pay homage to Nana Shankarsheth.

On one hand, we are talking about bullet train, but on the other hand, we are ignoring the basic facilities to railway passengers. At many railway stations like Washind, Asangaon, Adgaon, Badlapur, no basic amenities like, benches, toilets and sheds are available there. I request railway administration to provide these facilities to the middle-class railway passengers.

You talked about farmers' welfare. But this Government is doing nothing for farmers. It is completely ignoring the issues like doubling the farmers' income, increasing the farm yield and MSP. We know that the number of farmers suicide cases is highest in India. The geographical condition is different in Maharashtra.

So, it is Government's duty to support these farmers in this condition. Government should also try to change these geographical conditions following the other countries in the world.

Recently, there was a Kumbh Mela and a historic event took place at Prayagraj after 144 years. We cannot make arrangement for such a huge gathering within 2-3 months' time. It takes years together for preparation. Many people have been died there due to stampede. I pay my homage to them but, who is responsible for this?

The Government school's condition is very pathetic. All schools should be made digital. The school students should get free medical treatment. If we care

for better health and education, it would definitely help to build our country's future.

There were no law and order in Beed and Parbhani districts of Maharashtra and same kind of situation is developing in my Bhiwandi region too. There is one notorious criminal in my Lok Sabha Constituency. He has committed all kinds of crimes like murders, attempt to murder etc. But he is still going scot-free and nobody dares to arrest him.

Lastly, I would like to request to increase the MPLADS fund.

You heard me patiently. I am really thankful to you.

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : सभापति जी, मैं ऑनरेबल मिनिस्टर ऑफ पार्लियामेंट अफेयर्स की तरफ से अनाउंसमेंट के लिए खड़ा हुआ हूँ।

A dinner has been arranged for the Members in MP Dining Hall, First Floor, Parliament House. आप डिनर 8 बजे के बाद से ले सकते हैं।

श्री पुष्पेंद्र सरोज (कौशाम्बी) : सभापति महोदय, आपने मुझे राष्ट्रपति के अभिभाषण पर बोलने का मौका दिया, इसके लिए मैं आपका धन्यवाद करता हूँ। मेरी यह मेडेन स्पीच है और आज मैं बड़े गर्व और सम्मान के साथ कौशाम्बी की जनता को दिल से बधाई देने के लिए यहां खड़ा हूँ, जिन्होंने इस देश के इतिहास में मुझ सबसे नौजवान सांसद को चुनने का गौरव दिया। उनका बहुत-बहुत धन्यवाद।

सर, सबसे पहले माननीय राष्ट्रपति जी ने महाकुम्भ में हुई स्टैम्पीड में जो श्रद्धालु मरे, उनके प्रति संवेदना व्यक्त की, मैं उनका धन्यवाद देता हूँ। सदन के माध्यम से पूरा देश उनसे जानना चाहता है कि सरकार के द्वारा दिए गए आंकड़े, जो 30 या 40 हैं, क्या माननीय राष्ट्रपति जी ने उनके प्रति ही संवेदना व्यक्त की है या 700 से ज्यादा जमीनी आंकड़े, जिनको सरकार पेश नहीं कर रही है, उनके प्रति भी संवेदना व्यक्त की है? मैं राष्ट्रपति द्वारा दिए गए अभिभाषण के महत्वपूर्ण बिंदुओं को रखना चाहूंगा, जिनमें उन्होंने कहा है कि सेवा, सुशासन, समृद्धि और गर्व के स्तम्भों पर देश का दृष्टिकोण रखा है,

लेकिन पिछले साल की हकीकत को नजदीक से देखें तो यह दावा असली अनुभवों से बिल्कुल अलग दिखाई पड़ता है। सत्ता में सरकार का कम मार्जिन से जीत पाना यह स्पष्ट करता है कि देश के लोगों की सरकार के प्रति बढ़ती निराशा एक सच्चाई है। अगर यह सरकार सच में सेवा और सुशासन का प्रतीक होती तो भारत की जनता इसे जोरदार समर्थन देती, लेकिन मतदाता का स्पष्ट संदेश इस सरकार को यह है कि अब वे परिवर्तन चाहते हैं।

Sir, within the first year of this third-term Government, the Government has trampled upon the spirit of the Constitution by introducing controversial legislations like the Waqf Bill and the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024

The Waqf Bill marked as a step towards empowerment and modernisation is in reality a direct assault on the secular fabric of our nation. It is yet another attempt to tighten Government's control over the religious and cultural traditions of the Muslim community, undermining their autonomy in the name of religion.

Meanwhile, the proposal for 'One-Nation, One-Election' poses an existential threat to India's federal structure. It is nothing more than an attempt to centralize power, diminish the political, economic and social autonomy of the States. Even today, the States are struggling under an unfair fiscal arrangement, particularly after the introduction of the GST. The Centre's political agenda has overshadowed the rightful allocation of tax revenues, pushing many States into financial distress, forcing them into debt rather than empowering them with their due resources. This Government claims to uphold the Constitution, but its action speaks otherwise. It is our duty to call out these contradictions and defend the very principles that define India's democracy.

सभापति महोदय, सरकार खुद को गरीब का रखवाला कहती है, गरीब कल्याण, 'सबका साथ, सबका विकास' जैसे स्लोगन्स देती है, लेकिन असली सच्चाई सबसे परे नहीं है। ये लोग गरीबों का भला करने का वादा तो जरूर करते हैं, लेकिन देश में इनकम इनइक्वेलिटी और बढ़ती चली जा रही है।

ऑक्सफेम रिपोर्ट के अनुसार सिर्फ एक परसेंट अमीर लोग इस देश की 40 प्रतिशत से ज्यादा सम्पत्ति को कंट्रोल करते हैं, बाकी गरीब लोग कहीं के नहीं बचे हैं। अर्बन एरियाज में युवा बेरोजगारी 23 प्रतिशत से ज्यादा हो गयी है। अगर हम रूरल इंडिया की बात करें तो मनरेगा का बजट 30 प्रतिशत से ज्यादा कम कर दिया गया है। इससे हजारों मजदूर बेरोजगार हो गए हैं।

सर, विश्वगुरु भारत। विश्वगुरु भारत का दुर्भाग्य यह है कि गरीब अन्न योजना के तहत 80 करोड़ लोगों को मुफ्त राशन दिया जा रहा है। लेकिन भारत के 75 परसेंट मजदूरों के पास कोई सोशल सिक्योरिटी नहीं है। चाइल्ड मालन्यूट्रिशन 35 प्रतिशत से ज्यादा हो चुका है। एक अलार्मिंग सिचुएशन इस देश के रूरल इंडिया में पनप रही है। इसके बावजूद सरकार का ध्यान बड़े-बड़े इवेंट्स ऑर्गेनाइज करवाने में है। महंगे इंफ्रास्ट्रक्चर प्रोजेक्ट्स और कोरपोरेट टैक्स पर है, जबकि गरीब अपनी हालात से खुद लड़ने को मजबूर है। यह डिसकनेक्ट छोटे व्यापारियों के साथ भी क्लीयरली दिखायी देता है, जो देश की इकोनॉमी का बैकबोन कहे जाते हैं। उनका भी बुरा हाल है। बड़ी कम्पनीज़ बिना किसी रुकावट के एक्सपैंड कर रही हैं, लेकिन छोटे दुकानदार और व्यापारी सरकार की अनदेखी का शिकार हो रहे हैं। सरकार फाइनेंशियल इनक्लूजन और लोन्स प्रमोट करने की बात तो करती है, लेकिन उसमें लोगों को नहीं जोड़ती है। अगर हम बनारस की बात करें, जो कि माननीय प्रधान मंत्री जी का क्षेत्र है तो वहां 40 साल से ज्यादा बीएचयू के पास काम कर रहे छोटे-मोटे दुकानदारों को हटा दिया गया, सिर्फ वीआईपी कॉन्वॉयज़ के लिए, ... * इन व्यापारियों को फेक स्कीम्स और खोखले वायदे नहीं चाहिए, उनको अपना काम बिना डर के करना है और उनको अपना अधिकार चाहिए।

श्री राजीव प्रताप रूडी (सारण) : सर, यह उचित नहीं है कि ...*

* Not recorded as ordered by the Chair.

HON. CHAIRPERSON: Expunge the unparliamentary words.

श्री पुष्पेंद्र सरोज : लेकिन यह प्रधान मंत्री जी का संसदीय क्षेत्र है, जिसके बारे में मैं बोल रहा था और यह हकीकत है।

माननीय सभापति : वह रिकॉर्ड में नहीं जाएगा।

श्री पुष्पेंद्र सरोज : उन व्यापारियों को फेक स्कीम्स नहीं चाहिए, उनको अपना हक और अधिकार चाहिए। जो लोग इकोनॉमी का फाउंडेशन कहे जाते हैं, उन्हीं को सरकार इज्जत नहीं देती है तो इसका मतलब क्लीयर है कि सरकार सिर्फ अमीरों के लिए काम कर रही है, जबकि गरीबों के लिए सिर्फ कोरे वायदे कर रही है।

सरकार प्राउडली फार्मर्स को अन्नदाता कहती है। फाइनेंस मिनिस्टर ने सदन में खड़े होकर फार्मर्स को अन्नदाता कहा, लेकिन उनकी पॉलिसीज़ उनको सिर्फ धोखा दे रही है। वर्ष 2024 की बात करें तो फार्मर्स के प्रोटेस्ट फिर से देखने को मिले जिसमें मिनिमम सपोर्ट प्राइस, लोन वेवर, रेज़िंग इनपुट कॉस्ट और डिलेयड पेमेंट्स के प्रोमिसिस पूरे न होने की वजह से सरकार के खिलाफ प्रोटेस्ट हो रहे हैं। एमएसपी की लीगल गारंटी का अब तक कोई सॉल्यूशन नहीं निकला है। जिस वजह से किसान अपनी फसल उसके असली दाम से बहुत कम प्राइस पर बेचने को मजबूर है। फार्मर्स सूसाइड एक और बड़ी प्रॉब्लम है। वर्ष 2023 में 10000 से ज्यादा फार्मर्स और लेबरर्स ने सूसाइड की थी जो एग्रीकल्चर सेक्टर की असलियत दिखाता है। लोन वेवर का जो वादा किया गया था, वह सिर्फ डॉक्यूमेंट्स तक सीमित रहा और असली रिलीफ मिलना अब तक मुश्किल है। इसके अलावा डीएपी और यूरिया जैसी जरूरी फर्टिलाइजर्स की शॉर्टेज ने किसानों की दिक्कत और बाधा को बढ़ा दिया है। लेकिन सेंटर और स्टेट दोनों क्राइसिस को एक्सैप्ट करने के लिए तैयार नहीं है। अगर उत्तर प्रदेश के गन्ना किसानों की मैं बात करूं, गन्ना बेल्ट की बात करूं तो सरकार ने नये सीजन के लिए अब तक शुगर केन प्राइस डिक्लेयर नहीं किया है। जिस वजह से फार्मर्स अपनी इनकम और फाइनेंशियल प्लानिंग को लेकर अधर में हैं। गन्ना मिलों के द्वारा टाइम पर पैसा न देना एक पुरानी प्रॉब्लम है, जिस वजह से फार्मर्स को मजबूरन और ज्यादा कर्ज लेना पड़ता है जिससे सूसाइड रेट और बढ़ते हैं। जब महामहिम राष्ट्रपति यह कहती

हैं कि यह सरकार फार्मर्स को सही दाम और उनके इनकम बढ़ाने के लिए काम कर रही है तो यह जमीनी हकीकत से बिल्कुल ओपोजिट लगता है। वर्ष 2020 का किसान आंदोलन एक बहुत बड़ा एग्जाम्पल है कि किस तरह से फार्मर्स को सरकार के अंगेस्ट प्रोटेस्ट करना पड़ा ताकि उनका हक और अधिकार उनको मिल जाए। लेकिन अभी भी एमएसपी की गारंटी, लोन रिलीफ, क्लाइमेट प्रोटेक्शन और फेयर मार्केट एक्सेस जैसे कोर इश्यूज पर सरकार सीरियस नहीं है।

माननीय सभापति : प्लीज, अपनी बात समाप्त कीजिए।

श्री पुष्पेंद्र सरोज : सर, दो मिनट और दीजिए।

माननीय सभापति : नहीं-नहीं, आप समाप्त कीजिए।

श्री पुष्पेंद्र सरोज : सर, सरकार के वायदे असली रियलिटी से बहुत दूर हैं। क्राइम अंगेस्ट विमन की बात की जाती है। यह सरकार नारी शक्ति की बात करती है। Yet its action tells a different story, one of neglect injustice and apathy towards the safety and dignity of women in India. While grand speeches celebrate women-led development, the ground reality exposes a disturbing contradiction. Crime against women has surged alarmingly with over 4.5 lakh cases reported in 2024 alone. Sexual violence, domestic abuse, and workplace harassment remain rampant and yet conviction rates remain abysmally low. The horrific incidents in Manipur where women were paraded naked and assaulted shook the nation's conscience, and yet this Government remained silent for 77 days.

We have demanded it so many times in the Parliament, but the Government is yet to speak on Manipur.

HON. CHAIRPERSON : Please conclude now.

SHRI PUSHPENDRA SAROJ : The Government boasts about youth empowerment. यूथ हमारी सोसायटी का बहुत बड़ा सैक्शन है। Unemployment is soaring,

and the unemployment rate is at more than eight per cent as of December, 2024. Nearly, 35.6 million people are jobless and yet the Government's negligence continues. UPPSC, RO, ARO exams were cancelled due to paper leak triggering widespread protest. This is not an isolated incident. We have seen multiple such incidents where the students and people in Prayagraj were beaten up because of their protests. This has been happening in the entire country.

We have also seen protests like Agnipath in 2022 where frustrated youth were stripped of stable career opportunities. ... (*Interruptions*)

माननीय सभापति : माननीय सदस्य, प्लीज कनक्लूड कीजिए।

... (व्यवधान)

HON. CHAIRPERSON: The next speaker is Shri Abhay Kumar Sinha. Please start your speech.

... (*Interruptions*)

HON. CHAIRPERSON: No. Shri Abhay Kumar Sinha ji, please start your speech.

... (*Interruptions*)

श्री पुष्पेंद्र सरोज : सर, मुझे एक मिनट दे दीजिए। मेरा एक बहुत महत्वपूर्ण मुद्दा है। ... (व्यवधान) सर, मैं आज मुसलमान और शेड्यूल कास्ट के खिलाफ बढ़ते हुए अत्याचार, भेदभाव और हेट स्पीच पर बात करने के लिए खड़ा हुआ हूँ। उत्तर प्रदेश और दूसरे बीजेपी शासित राज्यों में कावड़ यात्रा के दौरान मुस्लिम रेस्टोरेंट मालिक को अपना नाम डिस्प्ले करने पर मजबूर किया गया। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप महामहिम राष्ट्रपति जी के अभिभाषण पर बोलिए।

... (व्यवधान)

श्री पुष्पेंद्र सरोज : सर, मैं दलित समाज से आता हूँ। मैं जब इलेक्शन लड़ने के लिए गया तो मेरे हाथों से पर्चा नहीं लिया गया। आज यह समाज की हालत है, क्योंकि मैं दलित समाज से आता हूँ। मैं लास्ट

में इतना ही कहना चाहता हूँ कि हमने हिंदुस्तान की बहुत बात की, आत्मनिर्भर हिंदुस्तान हो गया, विकसित भारत हो गया, लेकिन मैं यह कहना चाहता हूँ कि हमें वह भारत चाहिए, जहां सब चैन, अमन और प्यार से रहे।

सभापति महोदय, मैं चार पंक्तियों से अपनी बात खत्म करना चाहता हूँ :-

“वतन को संवारने के लिए मोहब्बत की किताब होनी चाहिए,

मुल्क के अंदर अपने दिलों में अपना संविधान होना चाहिए,

हो मस्जिदों में वेद का उच्चारण,

अमन की खातिर हिंदुस्तान में मोहब्बत बेहिसाब होनी चाहिए।”

श्री अभय कुमार सिन्हा (औरंगाबाद) : सभापति महोदय, आपने मुझे महामहिम राष्ट्रपति महोदया जी के अभिभाषण पर धन्यवाद प्रस्ताव पर बोलने का अवसर प्रदान किया है, उसके लिए मैं आपको धन्यवाद देता हूँ और मैं धन्यवाद प्रस्ताव के विपक्ष में बोलने के लिए खड़ा हुआ हूँ।

सभापति महोदय, मैं अपनी पार्टी के सम्मानित नेता और समाजवाद के पुरोधा परम आदरणीय लालू प्रसाद यादव जी को, बिहार के लिए नई रोशनी की किरण, भाई तेजस्वी यादव जी को और औरंगाबाद लोक सभा के सभी मतदाताओं को धन्यवाद देता हूँ कि उन्होंने हमें इस तरह का अवसर प्रदान किया है।

सभापति महोदय, महामहिम राष्ट्रपति महोदया ने अपने अभिभाषण में एक से बढ़कर एक सुनहरे सपने दिखाने का काम किया है, लेकिन हकीकत में जनता को क्या मिला? जनता के हाथ आया – आश्वासन, वादे और वर्ष 2047 के सपने। ये वर्ष 2047 के लिए सपने दिखाने का काम कर रहे हैं।

सभापति महोदय, महाकुंभ की भगदड़ में श्रद्धालुओं की मौत पर मैं गहरी संवेदना व्यक्त करता हूँ और मैं यह जरूर कहना चाहूंगा कि महाकुंभ की भगदड़ सरकार की प्रशासनिक कुव्यवस्था का महायज्ञ था। सब कुछ कंट्रोल में है, फिर भी भगदड़ मच जाती है।

महोदय, चाहे वे स्टेशंस हों, अस्पताल हों या रोजगार के कार्यालय हों, वहां भगदड़ मच जाती है। इन्होंने आस्था को इवेंट बनाने का काम किया है। मैं निश्चित तौर पर कर सकता हूँ कि इन्होंने

आस्था को इवेंट बनाने का काम कुंभ में किया है और इवेंट के बहाने वहां पर श्रद्धालुओं की भीड़ तो जुटा ली गई लेकिन कुव्यवस्था के कारण अनेकों श्रद्धालुओं ने अपनी जान गवां दीं। मैं निश्चित तौर पर कहना चाहूंगा कि सरकार उसका संज्ञान ले और जिन श्रद्धालुओं की मौतें हुई हैं, उनका आकलन करके कम से कम एक करोड़ रुपए का मुआवजा प्रत्येक परिवार को दें। आप इवेंट कर रहे हैं, आस्था को इवेंट के रूप में मना रहे हैं, आप करोड़ों रुपए कमा रहे हैं लेकिन श्रद्धालु अपनी जान गंवा रहे हैं।
...(व्यवधान)

महोदय, हम यह जरूर कहना चाहेंगे कि आप हमारे गार्जियन हैं। हम लोग सदन में नए-नए आए हैं। आप लोग हमारे सीनियर्स हैं। हमें आप लोगों का संरक्षण मिलना चाहिए। हम चाहेंगे कि जो बातें हैं, वे सामने आए।

महोदय, सरकार कहती है कि अर्थव्यवस्था फल-फूल रही है लेकिन जनता की जेब खाली हो रही है। बेरोजगारी आठ परसेंट से बढ़कर 8.3 परसेंट हो गई है। महोदय, हम निश्चित तौर पर कहना चाहेंगे कि आप वर्ष 2014 में 2 करोड़ नौकरी देने का झांसा देकर के आए थे, लेकिन आज हमारे युवा रोजगार के लिए दर-दर भटक रहे हैं और यह सरकार वर्ष 2047 का सपना दिखाने में मग्न है।

महोदय, प्रधानमंत्री किसान सम्मान योजना के तहत 6000 रुपए प्रत्येक साल किसानों को दिए जा रहे हैं और ये 12 लाख रुपए इनकम की उम्मीद कर रहे हैं। ये हर किसान को छः हजार रुपए खाते में दे रहे हैं और 12 लाख रुपए इनकम की उम्मीद कर रहे हैं। ये आधी आबादी को पांच किलोग्राम राशन फ्री में दे रहे हैं और ये 12 लाख रुपए इनकम की उम्मीद लगाए बैठे हैं। महोदय, यह किस तरह की सरकार है? आप कहते हैं कि आधी आबादी गरीबी रेखा से नीचे हैं, हम उन्हें पांच किलोग्राम अनाज दे रहे हैं। मैं मानता हूं कि आप 5 किलोग्राम अनाज दे रहे हैं, तो इसका मतलब है कि वे 75-80 करोड़ लोग गरीबी रेखा से नीचे जीवन बसर करते हैं और आप उनकी गाढ़ी कमाई से जीएसटी वसूल लेते हैं। अगर आप रियल में गरीबी उन्मूलन के लिए काम कर रहे हैं तो उन 80 करोड़ लोगों को आप जीएसटी फ्री का एक अकाउंट बनाकर कार्ड बांटने का काम कीजिए, तब मैं समझूंगा कि आप जो 5 किलोग्राम अनाज दे रहे हैं, वह सही है। आप जीएसटी के लिए एक फ्री कार्ड बांट दीजिए। आपके पास सारा

आकलन किया हुआ है।

महोदय, मैं कहना चाहूंगा कि बिहार का नाम महामहिम के अभिभाषण में बड़े ही जोर-शोर से गूँजा। इस बजट में भी वायदों का कटोरा मिला। कोई विशेष आर्थिक पैकेज की इसके पहले घोषणा हुई? कोई ठोस निवेश नहीं, बस चुनावी भाषणों जैसी घोषणाएं हुई हैं। हमारे माननीय अभिभावक यहां बैठे हुए हैं। हम उनका सम्मान करते हैं। हमें याद है कि बिहार को विशेष राज्य का दर्जा दिलाने के लिए हमारे माननीय अभिभावक, हम सभी लोगों ने, बिहार के तमाम लोगों ने हस्ताक्षर अभियान चला करके, पटना से यहां आकर हस्ताक्षर की कॉपी महामहिम महोदय को सौंपी थी। हम माननीय अभिभावक से कहेंगे कि आप सत्ता में हैं और यह पूरा देश जान रहा है कि आज यह जो केंद्र की सरकार है, वह बिहार की बैसाखी के सहारे है। हम चाहेंगे कि आप बिहार के हित के लिए, अगर आप बिहार को आगे ले जाना चाहते हैं तो आप इस सरकार से बिहार को विशेष राज्य का दर्जा दिलाएं।

21.00 hrs

मैं तब जाकर समझूंगा कि आप बिहार के हित की बात कर रहे हैं। इसे विशेष राज्य का दर्जा मिले ताकि निवेश बढ़े।

मैं एक बात और कहते हुए अपनी वाणी को विराम दूंगा, हम इशारा समझ गए हैं। हाईवे 139 पटना से विक्रम, अरवल, औरंगाबाद होते हुए हरिहरगंज, झारखंड से जुड़ेगा। यह हाईवे फोर-लेन बना हुआ है। इससे पहले सदन में माननीय मंत्री जी ने कहा था कि बहुत जल्द इसका डीपीआर बना देंगे, इसके निर्माण का काम शुरू हो। गया इंटरनेशनल पैलेस ज्ञान स्थली है और मोक्ष की भी धरती है। गया में दक्षिण बिहार केंद्रीय विश्वविद्यालय है। मैंने पहले भी सदन में प्रस्ताव रखा था कि केंद्रीय विश्वविद्यालय का नाम बौद्ध धर्म के सबसे बड़े प्रचारक अशोक सम्राट के नाम पर नामकरण किया जाए। गया में मेट्रो लाइन का काम होना है, यहां मेट्रो चलनी है, इसका विस्तार केंद्रीय विश्वविद्यालय तक विस्तार किया जाए। झारखंड में कुटकू डैम का फाटक कई वर्षों से लंबित है, इसे लगाने का काम किया जाए। हड़ियाही सिंचाई परियोजना को जल्द से जल्द चालू कराया जाए।

21.02 hrs

(Shri Krishna Prasad Tenneti in the Chair)

महोदय, जातीय जनगणना तो नहीं करा रहे हैं, कम से कम जनगणना तो करा लीजिए। जनगणना को कितने साल हो गए? आप मत कराइए जातीय जनगणना। माननीय अभिभावक यहां बैठे हैं, महागठबंधन की सरकार बनी, बिहार में जातीय जनगणना हुई और गणना के अनुसार, आबादी के अनुसार, आरक्षण देने का काम किया गया। नौवीं अनुसूची में शामिल करना चाहा, नहीं हुए, आप ही लोगों ने रिट दायर करके फिर बंद कराया। हम आपसे आग्रह करते हैं कि जातीय जनगणना तो नहीं करा रहे लेकिन कम से कम जनगणना तो करा लीजिए।

सभापति जी, आपने मुझे इस अवसर पर बोलने का मौका प्रदान किया, इसके लिए मैं आपको धन्यवाद देता हूं, बहुत-बहुत प्रणाम।

डॉ. इन्द्रा हांग सुब्बा (सिक्किम) : मैं आज महामहिम राष्ट्रपति जी के अभिभाषण पर धन्यवाद प्रस्ताव के समर्थन में खड़ा हुआ हूं। मैं सिक्किम राज्य से रिप्रेजेंट करता हूं। सिक्किम भारत का 22वां राज्य बना और अब 50 साल पूरे हो गए हैं। भारत देश को गणतंत्र बने 75 साल हो चुके हैं। वर्ष 1975 से अब तक भारत देश ने सिक्किम के लिए धारा 371एफ का पूर्ण समर्थन किया है और इसे अंतर्गत सिक्किमवासियों की सुरक्षा निहित की गई है। हमें पूरा विश्वास है कि भविष्य में धारा 371एफ के अंतर्गत सिक्किमवासी सुरक्षित रहेंगे।

महामहिम राष्ट्रपति जी के अभिभाषण पर देश की प्रगति और उन्नति के विषय में बातें कही गई हैं। सबसे पहली बात है कि किसी भी देश की प्रगति शिक्षा नीति पर निर्भर करती है। देश के युवाओं को कितनी शिक्षा मिली है और किसी भी देश का कोई भी राज्य क्यों न हो, शिक्षा में किस तरह की प्रगति हुई है, यह बहुत महत्वपूर्ण है।

जहां तक सिक्किम की बात है, वर्ष 1975 में राज्य बनने के बाद आज तक 50 सालों में बहुत प्रगति हुई है। वर्ष 1971 में सिक्किम में 17 परसेंट ही लिटरेसी रेट था, लेकिन आज लेटेस्ट वर्ष 2011 का सेंसस कंसीडर करें तो यहां 82 परसेंट लिटरेसी रेट है। अगर वर्ष 2024 में देखेंगे तो इससे भी ज्यादा है। सिक्किम ने बहुत सारी कठिनाइयों के बावजूद भी लिटरेसी रेट और शिक्षा में बहुत प्रगति की है। सिक्किम को केवल एक सेंट्रल यूनिवर्सिटी वर्ष 2007 में मिली और एक एनआईटी वर्ष 2010 में

मिला। सिक्किम में कोई आईआईटी नहीं है, सिक्किम में कोई आईआईएम नहीं है। फिर भी सिक्किम के युवाओं ने देश की उन्नति में अपनी भागीदारी लेने का प्रयास किया है। यहां पर जैसे क्वांटम मिशन की बात की गई। अभी न्यूक्लियर मिशन की बात की गई है। इसका जितना भी रिसर्च है, रिसर्च के लिए जितना भी अनुदान दिया जाता है, सिक्किम जैसे छोटे राज्य ऑटोमैटिकली एक्सक्लूड हो जाते हैं, क्योंकि जितना भी अनुदान है, जितने भी ग्रांट्स हैं, रिसर्च के लिए जितना भी बजट रखा जाता है, वह आईआईटी, आईआईएम, आईआईएससी को बोल कर रखा जाता है। इसी सेंटेंस से स्टेट पूरी तरह से एक्सक्लूड हो जाता है। एट लीस्ट एनआईटी बोल दिया होता या अगर सेंट्रल यूनिवर्सिटी बोल दिया होता तो शायद सिक्किम भी इनक्लूड होता। मैं भारत सरकार से यही निवेदन करता हूं कि इसमें सिक्किम को भी इनक्लूड करने की कोशिश करें।

आप जानते हैं कि सिक्किम इस देश का पहला ऑर्गेनिक राज्य है। प्रधान मंत्री जी ने फूड प्रोसेसिंग इंडस्ट्री को बढ़ावा देने के लिए बहुत सारे प्रोग्राम्स लागू किए हैं। मैं यही रिक्वेस्ट करना चाहता हूं कि सिक्किम को आर्गेनिक फूड प्रोसेसिंग हब बनाया जा सकता है। अगर इसमें भारत सरकार विचार करें तो मुझे लगता है कि ऑर्गेनिक प्रोड्यूसर्स और ऑर्गेनिक प्रोसेस्ड प्रोडक्ट्स में भी सिक्किम लीड कर सकता है, क्योंकि हमारा एक्सपीरियंस रहा है। आज भी हम ऑर्गेनिक की प्रेक्टिस कर रहे हैं। आज सिक्किम को 50 साल हुए हैं। वर्ष 1975 में जब सिक्किम इंडिया में 22वें स्टेट के रूप में मर्ज हुआ था, तब भूटिया, लेप्चा और नेपाली सिक्किमवासी थे, सब एक साथ भारत में मर्ज हुए थे। लेकिन उस टाइम भूटिया, लेप्चा को शेड्यूल्ड ट्राइब्स का दर्जा दे दिया गया। वर्ष 2003 में लिंबू और तमांग कम्युनिटी को ट्राइबल का दर्जा दे दिया गया, लेकिन आज तक भी 12 लेफ्ट आउट कम्युनिटीज़, जो नेपाली स्पीकिंग पॉपुलेशन है, उनमें से 12 कम्युनिटीज़ को आज तक भी ट्राइबल का दर्जा नहीं मिला है। मैं भारत सरकार से रिक्वेस्ट करता हूं कि सरकार इसमें विचार करें। जिसको मिला है, जैसे भूटिया, लेप्चा की अपनी सीट रिजर्व्ड है, लेकिन लिंबू और तमांग जो शेड्यूल्ड ट्राइब्स कम्युनिटी हैं, उनको आज तक भी अपनी सीट नहीं मिली है। इसमें आर्टिकल 332 और 371(एफ) दोनों का वायलेशन हुआ है। वर्ष 2003 से लेकर आज तक भी रिजर्वेशन नहीं हो पाया है। मैं इसके लिए भी भारत सरकार से निवेदन करता हूं

कि इस इश्यु को एट लीस्ट 50 ईयर्स ऑफ स्टेटहुड में, सिक्किम के हर सेक्शन को न्याय देने के लिए इन मुद्दों को भारत सरकार कंसीडर करें और सिक्किमवासियों को न्याय दें।

हम मेक इन इंडिया की बात करते हैं। यह बहुत ही बड़ा विजन है। हम जानते हैं कि मेक इन इंडिया के तहत ही हम भारत देश को आगे ले जा सकते हैं। सिक्किम जैसे जो छोटे स्टेट्स हैं और हिमालयन राज्य में जो स्टेट्स हैं, ये इस वजह से एक्सक्लूडेड हैं कि वहां पर सही तरह से कनेक्टिविटी हो नहीं पाई है। हम जानते हैं कि रेलवे का बहुत बड़ा प्रोजेक्ट बन रहा है। हम सरकार को धन्यवाद देते हैं कि वर्ष 2026 तक संचालन होने का वचन दिया है और हम पूरी आशा करते हैं कि वह संचालन हो। लेकिन उसके बावजूद भी एनएच 10, जो सिक्किम को कनेक्ट करता है, अभी इसकी जो हालत है, अगर आप सिक्किम जाएंगे और जो भी रिसेंटली सिक्किम गए होंगे, सब को पता है कि एनएच 10 की हालत आज भी बिल्कुल खराब है। इसको सही कनेक्टिविटी न देने की वजह से सिक्किम भी मेक इन इंडिया प्रोग्राम से कहीं न कहीं एक्सक्लूडेड है। मैं भारत सरकार से यह निवेदन करता हूं कि जो कनेक्टिविटी सिक्किम के लिए बननी चाहिए, इसमें पूरी तरह से सहयोग करें। सिक्किम सरकार भी इस कनेक्टिविटी को आगे ले जाने के लिए पूरा काम कर रही है। ... (व्यवधान) सर, मैं कनक्लूड कर रहा हूं।

हिमालयन रीजन्स के बारे में मैं कहना चाहता हूँ कि जो नॉर्थ सिक्किम है, सिक्किम में नॉर्थ सिक्किम, वेस्ट सिक्किम सहित तीन इंटरनैशनल बॉर्डर्स हैं। एक भूटान से लगा है, एक नेपाल से लगा है और एक चाइना से लगा है। इन बॉर्डर्स पर जाने के लिए जितने भी रोड्स हैं, इनमें नॉर्थ सिक्किम जाने वाला रोड आज तक ठीक से कनेक्ट नहीं हो पाया है। हमने डिफेन्स मिनिस्टर साहब से भी मिलकर इसके लिए रिक्वेस्ट किया है। आज मैं इस सदन में भी यह बात रखना चाहता हूँ कि अगर हम नैशनल इंटर्रेस्ट को कोर में रखते हैं और नैशनल सिक्युरिटी को हम सीरियसली कंसीडर करते हैं, तो नॉर्थ सिक्किम और वेस्ट सिक्किम की नेपाल बॉर्डर की ओर जाने वाली जो सड़कें हैं, उनको ठीक करना बहुत जरूरी है।

माननीय सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए आपका बहुत-बहुत

धन्यवाद ।

***SHRI SANJAY UTTAMRAO DESHMUKH (YAVATMAL-WASHIM):** Hon. Chairman, thank you. Through the President's Address, this Government talked only about tall promises and assurances, but if we look at the actions of this Government closely, we will find them completely baseless, misguiding and without any substance. Today, we can see that the unemployment rate is at the highest level in our country. Inflation has brought an ill effect on the people. The number of farmers suicides is increasing day by day. Crimes against women are also increasing. No employment opportunities are being provided to the youth and the Government of the day is busy with making only hollow promises and misleading slogans.

Chairman Sir, this Government declared many mega schemes like Make in India, startup India, Digital India, but in vein. These Schemes proved to be bogus and formed only the part of Government's advertisement and propaganda policy. Even today the MSME sector is struggling for its existence.

This Government promised to generate employment but, unfortunately no vacancies are being filled. On the contrary, Government is pushing for privatization.

In my Lok Sabha Constituency, Yavatmal-Washim, many students are still unemployed even after taking higher education. Farmers' children are looking for jobs in cities but it is of no use. This Government talked about development of

* English translation of the speech originally delivered in Marathi.

trade and industry but the industrial units are shutting down. There is a depression in manufacturing sector and hence it stops new investments.

India is an agriculture dominated country and farmer is a backbone of our economy. But, they continue to suffer and their condition is deteriorating day by day. The concept of MSP is on the paper only. The benefits of crop insurance scheme are not being provided to farmers. And these debt ridden farmers had to commit suicide because that is the only option left for them.

These farmers desperately need the MSP, loan waiver and a long term agriculture policy. If you look at the number of farmers' suicide cases, you can easily understand that the agriculture policies of this Government have been failed completely.

In Yavatmal district, 1,91,326 farmers suffered the losses over the 1,76,600 hectare of land due to heavy rains. But still dues of approximately Rs. 214 crore are pending. The farmers did not receive a single penny.

In Amravati Division, at many places like Amravati, Akola, and Buldhana, the standing crops were washed away completely and the farmers had to suffer heavy losses.

Around, Rs. 386 crore are still lying with Maharashtra Government. But it did not distribute it till date.

In Washim District, there were also huge losses due to heavy downpour. But this district was not included under the Scheme. Farmers suffered losses, but they were not included in Government list.

In the President's Address, the Government talked about Jal Jiwan Mission

Scheme and also made tall claims. Through the 'Har Ghar Jal' Scheme, it is claimed to provide tap water to every household. But the situation in my Lok Sabha Constituency is totally different. They never check ground realities because people in rural area still roam here and there to fetch water. This Government also talked about interlinking of rivers project. In Vidarbha region they are making tall promises.

Vainganga and Nalganga rivers interlinking project is really a visionary project, but an injustice done to Washim district because this district is excluded. This is an aspirational, backward and drought ridden district. If this project is a life changing project, for the Vidarbha region, then why Washim district is ignored completely?

In Pusad Tehsil, the people of 42 villages, are searching for water endlessly. During summer, they had to suffer a lot even for a single drop of water. The people of Mahapathar area are urging the Government to kindly look into it sympathetically. Water is needed for drinking and irrigation purposes. Availability of water can change everything in this region. Why this Govt. is giving step motherly treatment to the people of Washim district?

The Union Government should consider the problem of unemployed and educated youth of this country seriously. Do not indulge only in sloganeering. You should know about the ground reality and actual problems of the people at large. You cannot run this country only by false propaganda and marketing tactics. Your advertising skills would not help you in long run.

So, face the reality and know what is happening actually. This country can

be run only by honesty, truthfulness and democratic values.

Thank you.

***DR. THOL THIRUMAVALAVAN (CHIDAMBARAM):** Hon Chairman, Vanakkam. I sincerely thank you for giving me this Opportunity to speak on the Motion of Thanks to the Hon President's Address. We can say that the Hon President's Address can be called as a prelude the General Budget. It is so natural that the Hon President's Address remains a prelude announcing the aspects of the forthcoming Budget in advance.

I should say that both the Hon President's Address and Budget are not boosting our confidence. I am pained to state that the Hon President's Address is very disappointing for the marginalised sections of the people including the Scheduled Castes, Scheduled Tribes, minorities and OBCs. I want to pinpoint several aspects of the President's Speech here. Hon President has taken pride for having rescued about 25 Crore people from poverty. But we still have Crores of people suffering in poverty and facing difficulties due to price rise.

I am left with sadness in mind to ask whether or not Hon President is aware of this? Hon President has also stated with pride that 3 Crore new houses would be built by the Government. Madam President has made a repetition of several announcements that were uttered by her during the previous Joint Session of Parliament. One such announcement pertains to the construction of Houses under PM Awas Yojana. Last time, as much as Rs 54,500 Crore was allocated for this

* English translation of the speech originally delivered in Tamil.

Scheme and only Rs 32,400 Crore was spent by the Government. The spending was cut almost to half of the total allocation of this Scheme. The Government did not spend Rs 22,100 Crore allocated for this Housing Scheme. As a result this Scheme could not be completed in several places. Many such works are incomplete. Funds allocated are spent without reaching completion. People have not been given constructed Houses as the targets were not achieved. This is a matter of great concern.

I request you to ponder over this. Union Government allocates 1 lakh and 20 thousand for constructing one Unit. Remaining 40 per cent has to be borne by the State Government which comes to Rs 70,000. Whereas the State Government gives an additional Rs 50,000 matching the grant of Union Government and makes its contribution as Rs 1,20,000 per unit. Along with this under MGNREGA Scheme, Rs 27,000 is also allocated by the State Government.

I want to ask you that how a House measuring 280 sq. ft. can be constructed with just a meagre amount of Rs 2 lakh and 67 thousand. That is why I say this President's Address seems very ornamental and very disappointing. If we take for instance, at least Rs 2500 is required for constructing one sq. ft., Rs 5 lakh would be required for constructing a House in an area of 280 sq. ft. Kalaingar Dream House Scheme in Tamil Nadu provides Rs 5 lakh for constructing a House as this was implemented successfully by the Hon Chief Minister of Tamil Nadu. The State Government has taken up this responsibility. I therefore urge that at least Rs 5 lakh should be allocated for the PM Awas Yojana for construction of Houses besides monitoring at all levels of its execution.

Next important point I wish to raise is about the SC and ST Sub-Plan. We have separate Sub-Plans for SCs and STs. As per the population of our country, 15 percent of the funds are to be allocated to the welfare of SCs and 7.5 percent of funds for the welfare of STs. This forms the basis of these Sub-Plans. Our total spending is of Rs 50 lakh and 65 thousand. This was announced by the Government. If we calculate 15 percent of this amount. It comes to Rs 7, 59,081 Crore. This is the justifiable amount of allocation. But only 1, 68,478 Crore was allocated to the welfare of SCs. By this reduced allocation, the Union Government takes away the share of Rs 5, 91,000 Crore, almost 6 lakh Crore. This amount they do not want to allocate or spend for the welfare of SCs. This is against the interests of the people belonging to SC community. Similarly the STs are also ignored.

I will conclude by saying an important thing. Pre-matric and Post-matric Scholarships are being provided to the students belonging to SCs, STs and minorities. During the previous Budget, Rs 6, 360 Crore was allocated for this.

But Rs 7, 60 Crore remained unspent. There is inadequate or very less allocation of funds made for Overseas Scholarships for such students. This is not doing justice to the students belonging to these communities. Particularly during the previous Budget, there was an allocation of Rs 326 Crore for the pre-matric scholarships meant for the minority students. That too, out of this Rs 326 Crore only as little as Rs 90 Crore was spent for this purpose. Now they have reduced this allocation for Pre-matric scholarships to just Rs 195 Crore. As regards Post-matric Scholarships, as against the allocation of Rs 1, 145 Crore during previous Budget, only Rs 344 Crore could be spent by this Government. Even that allocation has

been reduced now to Rs 413.9 Crore for providing Post-matric Scholarships. This has seen a drastic reduction of almost Rs 700 Crore.

I must say that this will lead to a planned destruction of denying education to minorities and it may be seen as a worst conspiracy to keep them in darkness. I therefore want to say that this Hon President's Address is just ornamental and appreciative of BJP Government in power and nothing is visionary. I urge that this Government should think of uplifting the common masses including SCs, STs, OBCs and Minorities. Thank you.

श्री राजकुमार रोट (बांसवाड़ा) : सभापति महोदय, आज आपने मुझे महामहिम राष्ट्रपति महोदय के अभिभाषण पर धन्यवाद प्रस्ताव के ऊपर बोलने का जो अवसर प्रदान किया, उसके लिए आपका धन्यवाद, जोहार।

महोदय, एक तरफ हम और पूरा देश, विशेषकर जो सत्ताधारी लोग हैं, हम इस बात की खुशी मना रहे हैं कि हमारे देश की महामहिम राष्ट्रपति महोदय एक आदिवासी समुदाय से आती हैं और इसके साथ ही वे एक महिला हैं। लेकिन, वर्तमान में देखा गया है कि पूरे देश में अगर कोई सबसे ज्यादा पीड़ित है, अगर किसी के ऊपर अत्याचार हो रहा है तो वह आदिवासी समुदाय है और महिलाएं हैं। आज मणिपुर का उदाहरण देख लें।

हम यह कह रहे हैं कि हमारे देश की महामहिम उस समुदाय से हैं, हमें भी खुशी है, लेकिन दूसरी तरफ इस बात की तकलीफ है कि देश में आदिवासी समुदाय के साथ सबसे ज्यादा अत्याचार हो रहा है और महिलाओं के साथ भी सबसे ज्यादा अत्याचार हो रहे हैं। इसका ताजा उदाहरण मणिपुर का देख लीजिए। राजस्थान, मध्य प्रदेश, छत्तीसगढ़ के अन्दर देख लीजिए। विकास के नाम पर आदिवासियों को विस्थापित किया जा रहा है। एक दौर था, जब आज़ादी के बाद इस देश की आम जनता ने, गरीब ने, आदिवासी ने यह राहत की साँस ली थी कि अब 'अच्छे दिन' आएंगे, उज्ज्वल भविष्य होगा। हमने उस दौर को देखा है, जब आज से 20-25 साल पहले आदिवासी गरीब दलित व्यक्ति अपनी जरूरतें पूरी

करने के लिए, अपने बच्चों को पढ़ाने के लिए, अपनी बीमारी का इलाज कराने के लिए जमीन और जेवरात को गिरवी रखता था, लेकिन आज वह इतना मजबूर हो गया है कि कई इलाकों में यह देखा गया है कि आदिवासी समुदाय अपनी बहन-बेटियों या अपने छोटे बच्चों को गिरवी रख रहा है।

हमारे राजस्थान में आज 'डबल इंजन' की सरकार है। कोटड़ा, राजस्थान में आए दिन घटनाएं हो रही हैं। इन पहाड़ों में आदिवासी समुदाय की कैसी हालत हो गयी है? सरकार की योजनाएं कागजों में ही रहती हैं, वे धरातल तक नहीं पहुंच पाती हैं। कई ऐसी घटनाएं सामने आयी हैं, जिसमें इन परिवारों ने अपने नाबालिग बच्चों को गिरवी रखा है। गुजरात के अंदर कई इलाकों में यह घटना सामने आयी है। यह एक छोटा-मोटा आंकड़ा नहीं है, बल्कि यह सैकड़ों में है और हम यहां बड़ी-बड़ी बातें कर रहे हैं।

माननीय सभापति महोदय, आज हम आत्मनिर्भरता की बात कर रहे हैं। हमारे बड़े-बुजुर्ग भी यह कहा करते थे कि बच्चे को अपने पैरों पर खड़े होना सिखाना है, यानी कि उसको आत्मनिर्भर बनाना है, लेकिन आज देखा गया है कि देश की आम जनता कम आत्मनिर्भर होती जा रही है और ऐसा माहौल बनाया जा रहा है कि वे किसी न किसी पर निर्भर होते जा रहे हैं। विशेषकर आदिवासी, दलित और पिछड़े वर्गों में यह देखा गया है।

माननीय सभापति महोदय, महामहिम राष्ट्रपति जी के अभिभाषण में आदिवासी इलाकों में 30 मेडिकल कॉलेजों की बात हुई। यह अच्छी बात है। हम भी चाहते हैं, लेकिन धरातल पर इन मेडिकल कॉलेजों की स्थिति क्या है? कई ऐसे केस आए हैं। एक केस आया कि एक महिला डिलीवरी के लिए उस मेडिकल कॉलेज में गयी। वह सोनोग्राफी के लिए चिट्ठी लिखवा रही है और उसका नम्बर एक महीने के बाद आ रहा था। तब तक तो बच्चा पैदा हो गया और बच्चे का नामकरण भी हो गया। कई ऐसे केसेज सामने आए। कुछ समय पहले हमारे डूंगरपुर का एक केस आया था, जिसमें एक व्यक्ति इलाज के लिए गया। उसका नम्बर एक महीने के बाद आया और तब तक उसका अंतिम संस्कार हो गया था। यह स्थिति बनी हुई है, मतलब कि धरातल पर पी.एच.सी., सी.एच.सी. से भी बदतर स्थिति मेडिकल कॉलेजों की बन गयी है। अगर आप वहां जाएंगे तो आपको यह दिखेगा। मैं खुद एक सांसद हूं। मैंने

अपने संसदीय क्षेत्र बांसवाड़ा, डूंगरपुर में कई विजिट किए हैं। वहां जाने को मेरा ज़मीर नहीं मानता है, क्योंकि वहां ऐसी हालत बनी हुई है। वहां लोग पड़े रहते हैं। उनका नम्बर नहीं आता है। उनकी जांच नहीं हो पा रही है। हम चाहते हैं कि जो योजनाएं हैं, उनको धरातल पर इम्प्लीमेंट किया जाए।

माननीय सभापति महोदय, आयुष्मान कार्ड की बात की गयी। यह बहुत अच्छी बात है। यह होना चाहिए। लेकिन, पिछले दो-तीन सालों में देश में ऐसे कई किस्से आए हैं, जिसमें दवाई के पैसे न मिलने से वह अपने परिवार का पालन नहीं कर पाया, उनका इलाज नहीं करा पाया और इसलिए उसने आत्महत्या कर ली।

माननीय सभापति महोदय, बिरसा मुंडा जी के लिए जनजातीय गौरव दिवस मनाया गया। इसकी घोषणा हुई। हम भी इसका स्वागत करते हैं। लेकिन, सिर्फ घोषणा होने से, मनाने से काम नहीं चलेगा, बल्कि यह सोचना पड़ेगा कि बिरसा मुंडा जी क्या चाहते थे, उनके विचार क्या थे, उनके उद्देश्य क्या थे, इन पर हमें काम करने की जरूरत है। वे जल, जंगल, जमीन की बात करते थे। 'अबुआ दिशुम अबुआ राज' की बात करके वे गए थे, लेकिन आज क्या हो रहा है? आज जल, जंगल और जमीन उद्योगपतियों को भेंट में दिए जा रहे हैं और वहां पर खत्म किया जा रहा है। बिरसा मुंडा जी के उपदेशों पर जाना पड़ेगा, उनके विचारों पर जाना पड़ेगा, सिर्फ जनजातीय गौरव दिवस मनाने से काम नहीं चलेगा।

माननीय सभापति महोदय, जनगणना को लेकर अभी एक बात सामने आई। मुझे एक बात समझ में नहीं आई, यह मैं नहीं बोल रहा हूं, यह देश की आम जनता बोल रही है, जो विवेकशील है। वह यह बोल रही है कि सरकार और मीडिया के पास कुम्भ में कितने लोगों ने डुबकी लगाई, उसका आंकड़ा है, लेकिन कितने लोग मरे हैं, उसका आंकड़ा नहीं है।

30-35 करोड़ लोगों ने डुबकी लगाई, वह आंकड़ा है, लेकिन मरे कितने लोग हैं, घायल कितने हैं, किस राज्य से कितने लोग हैं, यह आंकड़ा अभी तक सामने नहीं आ पाया है।

माननीय सभापति महोदय, जल-जीवन मिशन की बात हुई। जल-जीवन मिशन से हमें भी लगा कुछ काम तो अच्छा होगा। लेकिन मैंने इसी सदन में क्वेश्चन लगा कर उत्तर निकलवाया है कि आदिवासी बाहुल्य क्षेत्र के अंदर, मैं अपने संसदीय क्षेत्र की बात करूं, जल-जीवन मिशन में जैसे हमारा जिला

प्रतापगढ़ है, वहां तीस प्रतिशत उपलब्धियां प्राप्त हुईं। उदयपुर में 31 प्रतिशत, डूंगरपुर में 27 प्रतिशत और बांसवाड़ा में 24 प्रतिशत घरों तक नल पहुंचाने के लिए अभी तक टारगेट ट्राइबल इलाके के अंदर हुआ है। वह भी कागज़ों पर है, धरातल पर स्थिति कुछ और है।

माननीय सभापति महोदय, हमारे वहां पर कडाणा बैकवॉटर इसी सरकार में सैंक्शन कराया गया था, लेकिन आज तक उसका वर्क ऑर्डर नहीं गया है।

सर, मैं यह कहना चाहता हूँ कि यह देश तब महत्वपूर्ण या मज़बूत रहेगा, जब इस देश में प्रत्येक धर्म और प्रत्येक जाति के अंदर भाईचारा रहेगा। राजस्थान के अंदर धर्मांतरण को ले कर एक विधेयक आया। हम शांति से रहना चाहते हैं। हम नहीं चाहते कि एक आदिवासी को दूसरे आदिवासी से लड़ाया जाए।

सर, हकीकत यह है, मैं यह ऑथेंटिक आंकड़े के साथ बोल रहा हूँ कि जिस सरकारी स्कूल के अंदर आज से दस साल पहले दो सौ बच्चे पढ़ रहे थे, उसी स्कूल में आज पचास बच्चे पढ़ रहे हैं। ट्राइबल इलाके के अंदर तीन-तीन क्लास के बच्चे एक रूम में बैठ रहे हैं। उनको किस क्वालिटी की एजुकेशन मिल पाएगी? मैं आपके माध्यम से सरकार से यही अनुरोध करना चाहूंगा कि हमें कुछ नहीं मिले तो चलेगा। गरीब आदिवासी और दलित को अच्छी एजुकेशन और अच्छी हेल्थ मिलनी चाहिए, वह अपने आप सारी चीज़ें कर लेगा।

इन्हीं शब्दों के साथ धन्यवाद और आभार।

SHRI ASADUDDIN OWAISI (HYDERABAD): Thank you, Sir, for giving me this opportunity. I stand to oppose the Motion of Thanks on the President's Address.

Sir, I start by putting to this House how the foreign policy of our country has been compromised from what its traditional position has been. Take the case of Palestine. About 61,709 Palestinians have been killed, and about 1,11,588 have been injured. India is a party to Genocide Convention. The Genocide Convention says that anyone who is party to the Genocide Convention must contribute to

ensure that it prohibits from contributing to genocide and also requires to take steps to prevent it.

Sir, not a single hospital is there in Gaza. This country, this great nation of mine had constructed two floors of a library in a university. Those universities and that library has been finished. You have 1.2 million people being made homeless, deliberate starvation has happened, and people do not have access to drinking water. And, what do we see now? We have heard the Prime Minister saying, 'Stop the war in Ukraine.' Where is my Prime Minister; where is this Government? Why are they keeping quiet on this genocide which is being perpetrated on the Palestinians? What has been the traditional stance of our country, from Mahatma Gandhi up to all the Prime Ministers? Why can we not oppose genocide? We are a party to Genocide Convention. I am warning this Government that when the genocide history of Gaza will be written, this Prime Minister will also be on the list of accomplices. I demand from the Government that let this Government, let our country take the responsibility of constructing the health sector in Gaza, invite more Palestinians to India on scholarship; let them rebuild Gaza. We cannot be a party. How can we allow arms to be exported to Israel? An Indian ship was stopped in Spain. We are signatory to this Genocide Convention.

How will history remember us? With what face can we face the world?

Secondly, Sir, India's moral voice is dead in Palestine. It is completely dead.

With regard to China, the Army Chief in an interview to an English newspaper ruled out any troop cut along LAC. He said, 'no troop normalization can happen'. Why are we back to business as usual? Mansarovar Yatra will start, direct flights

will start, visas will be issued, and Chinese investments will be welcomed with open arms. Can we patrol those 25 patrolling points which we have lost? Can we go and patrol in the buffer zones of Galwan, Pangong Tsu, Gogra, Hot Spring and Kailash? No. We have lost 2,000 square kilometres of land, and it is back to business with China! I strongly condemn this step which this Government is taking in the fear of China.

Now, let us come to USA. A Pew Research Study says that 7.25 lakh unauthorized immigrant Indians are in USA, and about 18,000 are in the final list for removal. Are we going to accept all these 7.25 lakh people? Are we going to accept these 18,000 people who are in the final list for removal? How many aircraft do you require? You would require about 300 aircraft. Can this Government imagine the loss of remittance? What will be their employment over here? They have no policy.

Sir, with respect to Bangladesh, I would like to say that we are destroying our relationship with Bangladesh for the sake of one person. When will my Prime Minister meet his counterpart in Bangladesh? I fear that we will be out of the game. When I say the term 'game', the Government understands that.

So far as minorities are concerned, I would submit that in 2023-24, out of a budgetary allocation of Rs.3,000 crore, an amount of Rs.2,064 crore was surrendered by the Ministry of Minority Affairs. For the last about 10-11 years, I have been consistently demanding that the Pre-Metric, Post-Metric and Merit cum-Means Scholarships should be made demand-driven because only Rs.2,000 crore are required. Because of its not being demand-driven, you have thousands of

Muslim students who are out of education. There have been empirical studies like the Kundu Committee which said that the reason for Muslim out-of-school children is financial wherewithal. You are not interested to ensure that Muslim children study.

My community has the highest illiteracy rate in women. Out of 100 students, I have only three graduates. You are after Jamia Millia; you are after AMU and you have cut down the funding for Madarsas. Yes, you do not read. You have cut down the money on Madarsas also. I mean, if you read, you will know it. Why can you not do it, Sir?

Then, I would ask you to come to Mustafabad and Okhla and see. You have the Mount Everest of garbage which is being dumped right inside the Muslim area. Why? Because it is a Muslim area. Then, you have this person who was given birth politically through surrogacy by an institute which has an allegiance to the person who wrote 'We, or Our Nationhood Defined' and 'Bunch of Thoughts'. That person day in and day out lies and lies. His start and end points are lies only. But what I am hearing from the ground, which I have seen, a pure, organic Muslim leadership will emerge on Wednesday.

Sir, I am cautioning and warning this Government. If you bring in and make a Waqf law in the present form, which will be a violation of Articles 25, 26 and 14, it will lead to social instability in this country. It has been rejected by the entire Muslim community. No waqf property will be left. Nothing will be left, I say. If you want to make India a Viksit Bharat, we also want a Viksit Bharat. Do you want to take this country back into the early 80s and 90s? It will be your responsibility

because as a proud Indian Muslim, I will not lose an inch of my Masjid. Forget about a Masjid, I will not lose an inch of my *dargah*. I will not allow that.

We will no more come and give a diplomatic talk over here. This is the House where I have to stand up and say honestly on behalf of my community, which says that we are proud Indians, that it is my property, not given by anyone. You cannot snatch it away from me. Waqf is a form of worship for me.

Sir, let me talk about unemployment. Youth unemployment has increased to 45 per cent. I will give you an example. At Mumbai airport, for about 1800 jobs, 15,000 graduates turned up.

I must congratulate the Prime Minister. In Bihar and UP, train stations overflow with aspirants every time there is an exam for a Government job. In public sector, in oil and gas sector, 15,000 jobs have been lost even though their revenue doubled. Central PSUs eliminated 2.7 lakh jobs over the past decade. During April-August 2024, 11,500 MSMEs have been shut down. Employment in manufacturing sector fell from 12.6 per cent in 2011-12 to 11.4 per cent in 2022-23.

Sir, in conclusion, I would like to say this. What is the Government showing us? I really feel pity for the allies of NDA. Despite the fact that they are 240 in number, they are irrelevant now. You can take something here and there but what about the country at large? What about the youth of this country? The only nation in the world which has demographic dividend is India. This Government has failed to uplift the youth. That is why, on the grounds which I have submitted, I oppose the Motion of Thanks on the President's Address.

Thank you.

डॉ. निशिकान्त दुबे (गोड्डा) : सभापति महोदय, धन्यवाद। माननीय स्पीकर साहब ने 115(1) में एक डायरेक्शन दिया और लीडर ऑफ दी अपोजीशन को यह कहा कि जब आप कोई चीज बोल रहे हैं तो उसको ऑथेंटिकेट करिए। राष्ट्रपति अभिभाषण में 6 ऐसे पॉइंट्स हैं, जिनके समर्थन में मैं बोलने के लिए खड़ा हुआ हूँ। मुझे लगता है कि इस पूरे पार्लियामेंट का जो बनने का उद्देश्य है, कौल एंड शकधर कहता है कि लीडर ऑफ दी अपोजीशन ऐसा होना चाहिए जिसको पार्लियामेंटी स्किल के बारे में, रूल के बारे में, कंट्री के बारे में, देश के प्रधान मंत्री के बारे में, देश की स्वतंत्रता के बारे में, सॉवरेनिटी के बारे में पूरी जानकारी होनी चाहिए। मैं बड़े दुःखी मन से यह बात बोलने जा रहा हूँ कि वर्षों बाद, यह मेरा चौथा टर्म है, इस चौथे टर्म में मुझे पहली बार एक ऐसा लीडर ऑफ दी अपोजीशन दिखाई दे रहा है, जो दुनिया में भारत कैसे कमजोर हो, देश के कैसे टुकड़े हों, किस तरह की विदेशी ताकतों के साथ मिलकर यहां की सोसाइटी को बरगलाया जाए, गलत बयानी की जाए और इस पार्लियामेंट में जो हमें आर्टिकल 105 में फ्री एंड फेयर डिस्कशन का अधिकार मिला हुआ है, उस फोरम का मिसयूज करके पूरे देश को गुमराह किया जाए, ऐसी सोच वाला है। मेरा आपके माध्यम से विपक्ष के नेता पर आरोप भी है और उनको चैलेंज भी है और आपसे आग्रह भी है कि मैं जितनी बातें कह रहा हूँ, उन सबको मैं ऑथेंटिकेट करूंगा और यदि राहुल गांधी जी में, लीडर ऑफ दी अपोजीशन में हिम्मत है तो वे सारी बातों को ऑथेंटिकेट करें, नहीं तो वे ऑन दी फ्लोर ऑफ दी हाउस इस्तीफा दें।

उन्होंने 6 ऐसे पॉइंट्स कहे, मैं उन 6 विषयों को आपके सामने और पूरे देश को बताना चाहता हूँ। सबसे पहले उन्होंने कहा कि “This phone is not made in India. This phone is assembled in India.” ऐसे करके उन्होंने फोन दिखाया। अपने दिल से जानिए पराए दिल का हाल। कांग्रेस ने इस देश को किस तरह से विदेशियों के हाथों में गिरवी रख दिया। मैं यह कहानी बताना चाहता हूँ। मैं यह पेपर लेकर आया हूँ। जब चिदम्बरम जी इस देश के वित्त मंत्री थे, इस देश के कॉमर्स मिनिस्टर थे, वर्ष 1996-97 में इंटरनेशनल टेलीकॉम एग्रीमेंट, आईटीए-1, यह पूरे देश को जानने का सवाल है। आईटीए-1 में उस वक्त केवल 14 कंट्रीज़ सिगनेट्री थीं। पूरी दुनिया में 195 कंट्रीज़ हैं। चाइना उसका सिगनेट्री नहीं था, उसका पार्ट नहीं था, लेकिन इस देश को बेचने के लिए जो साफ्टवेयर, हार्डवेयर,

इलेक्ट्रॉनिक टॉयज़, ये सब जो पूरी दुनिया में मैन्युफैक्चरर बनाते थे, यूरोपियन यूनियन के दबाव में उस सरकार ने और तत्कालीन वित्त मंत्री ने पैसे लेकर उस एग्रीमेंट को साइन कर दिया। आईटीए-1 में क्या साइन किया? यह कहा कि आप कोई भी कंपोनेंट लेकर आ जाओ, हार्डवेयर का, इलेक्ट्रॉनिक का, टॉय का, कोई भी कंपोनेंट लेकर आ जाओ, उस पर जीरो परसेंट ड्यूटी लगेगी।

जब आपने उस एग्रीमेंट को साइन कर लिया तो धीरे-धीरे करके सभी चीजों पर जीरो परसेंट ड्यूटी हो गया। टॉय में हम नम्बर वन हुआ करते थे लेकिन खिलौने सभी चीनी आ गए, मोबाइल चीनी आ गया, इसके इक्विपमेंट्स चीनी आ गए। आपने जब देश को बेच दिया। रोपा पेड़ बबूल का तो आम कहां से होय। आपने देश को बेच दिया, देश को गिरवी रख दिया।

वर्ष 2014 के बाद जब इस देश में माननीय मोदी जी प्रधानमंत्री बने तो उन्होंने कहा कि हम मेक इन इंडिया को आगे करेंगे, देश में मैन्युफैक्चरिंग सेक्टर आगे जाएगा, सारी टेलीकॉम कंपनियों को कहा, आज असेम्बलिंग हो रही है। वर्ष 2015 आईटीए-॥ आया, इसको साइन करना है, माननीय प्रधानमंत्री जी के आदेश पर आईटीए-॥ का सदस्य आज तक हम नहीं बने, यही कारण है कि हम आज इस मोबाइल के नम्बर वन मैन्युफैक्चरर्स हैं। आप ऑथेंटिक करो, आप एआई की बात कर रहे हैं, प्रधानमंत्री जी को मैन्युफैक्चरिंग समझा रहे हो, प्रोडक्शन समझा रहे हो, कन्ज्यूमर्स समझा रहे हो। आपने देश को गिरवी रखा, आपने देश को बेचा, यदि आपके पास प्रमाण है कि माननीय प्रधानमंत्री जी ने यहां के मैन्युफैक्चरिंग सेक्टर को नहीं बढ़ाया है, चीन को उन्होंने बैन नहीं किया। चीन को यदि हम कम्पटीशन नहीं दे रहे हैं तो आप ऑथेंटिक करो, नहीं तो आप देश से माफी मांगो कि आपने माननीय प्रधानमंत्री जी के इमेज को खराब किया।

दूसरा, बार्डर का सवाल है। मैं कई किताबों को कोट करके आया हूं, वैसे राजीव रंजन सिंह जी बहुत कह रहे थे, चौकीदार वाला बात कहा और सुप्रीम कोर्ट के जजमेंट से भाग गये, ऐसे ही भगोड़ा है, झूठ बोलने की आदत है, कभी झूठ बोल दिया, कभी दबाव आ गया तो वापस ले लेते हैं। इस देश के बार्डर और सैनिकों के लिए बहुत इम्पोर्टेंट बात कही, क्या बात कहा। माननीय प्रधानमंत्री जी तीसरी बार देश के प्रधानमंत्री बनें, 140 करोड़ लोगों का विश्वास माननीय प्रधानमंत्री जी पर है इसीलिए वह

तीसरी बार प्रधानमंत्री बने हैं। दुनिया के फोरम पर वह जाते हैं, रूस-यूक्रेन वार हो रहा हो या यूरोपियन यूनियन में परेशानी हो रही हो, चाहे इजराइल में परेशानी हो रही हो, फिलिस्तीन में परेशानी हो रही हो, पूरी दुनिया भारत की तरफ देखती है, लेकिन यह किसने पैदा किया।

आचार्य कृपलानी कांग्रेस के बड़े नेता थे, उनकी पत्नी सुचेता कृपलानी उत्तर प्रदेश की मुख्यमंत्री भी बनीं, कांग्रेस पार्टी से आचार्य कृपलानी ने इस्तीफा क्यों दिया? यह देश को जानने वाला सवाल है, जब पंचशील समझौते पर हिन्दी चीनी भाई-भाई के नाम पर पंचशील एग्रीमेंट साइन करने का विचार किया तो आचार्य कृपलानी ने कांग्रेस पार्टी में उसका विरोध किया। उन्होंने कहा कि आप देश को बेच रहे हो, आप तिब्बत को उसके साथ जाने के लिए मजबूर कर रहे हो। हमारे ऊपर एक दुश्मन को पैदा कर रहे हो, यह चलने वाला नहीं है, एक दिन चीन हमारे ऊपर अटैक करेगा। इस गांधी परिवार ने नेहरू जी के नेतृत्व में आचार्य कृपलानी को ही कांग्रेस पार्टी से बाहर कर दिया।

जब उन्होंने यह बात कही कि प्रधानमंत्री जी कुछ बोलते हैं और आर्मी के चीफ या सेना के जवान कुछ अलग बात बोलते हैं। मैं कोट कर रहा हूँ, उस वक्त के फील्ड मार्शल रार्बट्स थे, उन्होंने कहा कि पंचशील सिद्धांत के बाद चीन हमारे ऊपर अटैक करेगा और हमारी आर्मी इतनी मजबूत नहीं है कि हम उसका मुकाबला कर पाएं। जब यह स्टेटमेंट बाहर आया तो इसी फ्लोर पर नेहरू जी ने कहा कि आर्मी के लोग गलत बयानी कर रहे हैं। मुझे अपने देश पर भरोसा है, मेरे पास इतनी सेना की ताकत है कि हम किसी भी देश का मुकाबला कर सकते हैं, चीन की क्या बात है? यह उनका स्टेटमेंट वर्ष 1960 का इसी फ्लोर ऑफ द हाउस में दिया हुआ है। मैं उसी को कोट कर रहा हूँ। वर्ष 1961 में फील्ड मार्शल करियप्पा जी रिटायर हो रहे थे, उन्होंने कहा कि मुझे इस बात का फर्क है कि मैं सैनिकों को मरते हुए नहीं देख पाया, मैं उसके पहले ही रिटायर हो गया।

जो वर्ष 1962 में हुआ, वह पूरी दुनिया जानती है। उसके बाद क्या हुआ? लगातार हम चाइना के साथ बॉर्डर डिस्प्यूट में लगे हुए हैं। मैं एक पेपर लेकर आया हूँ। वर्ष 1981 में राहुल गांधी जी की दादी इंदिरा गांधी जी ने एक एग्रीमेंट साइन किया था। जब उस एग्रीमेंट को साइन किया था, उस वक्त चाइना के वित्त मंत्री, फॉरेन मिनिस्टर और ऑर्मी डिफेंस मिनिस्टर हुआंग हुआ थे। हुआंग हुआ और

इंदिरा गांधी के बीच में वर्ष 1981 में समझौता हुआ था। वर्ष 1981 से लेकर वर्ष 1987 तक इनके पिताजी भी इस देश के प्रधानमंत्री बन गए थे। हमने चाइना के साथ बाइलैटरल जमीन के लिए, बॉर्डर के लिए लगातार आठ बार मीटिंग की, जो फेल हो गयी। यदि चाइना ने नेहरू जी से जमीन नहीं ली थी तो इंदिरा गांधी जी ने वह कमेटी क्यों बनाई थी? राजीव गांधी जी ने वह कमेटी क्यों बनाई थी? आपने वर्ष 1981 से वर्ष 1987 तक आठ बार मीटिंग क्यों की? आप चाइना को पूरा का पूरा अक्साई चीन से लेकर पाकिस्तान, जो आपने बनाया, मैं उस पर नहीं जाता, आपने सेना को घुसने दिया, आप लद्दाख तक पहुंच गए, आप अरुणाचल तक पहुंच गए, आपने तिब्बत को देकर हमारे माथे पर चाइना को बैठा दिया। आज माननीय प्रधानमंत्री जी के कारण एक बॉर्डर डिस्प्यूट रिजॉल्व होता हुआ नजर आ रहा है। माननीय जयशंकर जी ने यही बयान दिया था कि वे हमारे साथ बाइलैटरल टॉक में हैं। जहां लाइन ऑफ एक्चुअल कंट्रोल था, वहां पर दोनों सेना चली गई है। इस प्रधानमंत्री जी की जिस मजबूती के कारण आज चाइना पूरी दुनिया में परेशान नजर आ रहा है, आप उस प्रधानमंत्री जी को प्रेज करने के बदले, पूरे देश में उनकी वाहवाही करने के बदले ऐसी बातें कर रहे हैं। आपने चाहे वह नेहरू जी की समस्या हो, इंदिरा जी की समस्या हो या राजीव गांधी जी की समस्या हो, उस समस्या को चूंकि आप रिजॉल्व नहीं कर पाए, आपने चाइना को माथे पर बैठा दिया। आज माननीय प्रधानमंत्री जी उसको रिजॉल्व कर देंगे तो आपका सारा विषय खत्म हो जाएगा, क्योंकि चाइना के साथ आपका एग्रीमेंट है। चाइनीज कम्युनिस्ट पार्टी के साथ कांग्रेस पार्टी ने क्या एग्रीमेंट किया है, वह आज तक पूरी दुनिया को नहीं पता है। आप चाइना के एजेंट के तौर पर बैठे हुए हैं, इसी कारण माननीय प्रधानमंत्री जी को बदनाम करने के लिए, देश को गुमराह करने के लिए आप यह बात कह रहे हैं। आप फ्लोर ऑफ द हाउस माफी मांगिए और इन चीजों को ऑथेंटिकेट कीजिए।

सर, उन्होंने तीसरी बात जयशंकर जी के बारे में और अमेरिका के बारे में कही है कि जयशंकर जी लगातार जाते रहे कि माननीय प्रधानमंत्री जी कैसे ट्रंप से मिलें। आप आर्टिफिशियल इंटेलिजेंस की बात करते हैं। आपने कम्प्यूटर की बात की है। हम लोग अटल जी का 100 वां साल मना रहे हैं। आपने अटल जी को भी कोट किया है। मैं उनका बयान लेकर आया हूं। उन्होंने क्या कहा था? उन्होंने यह

कहा था कि कम्प्यूटर का कोई बहुत बड़ा प्रभाव हमारे समाज में नहीं पड़ेगा। यही छोटा सा स्टेटमेंट है। यही बात उन्होंने भी कही है। यह फैक्ट है। कम्प्यूटर का हमारे समाज में क्या इम्पैक्ट पड़ा? आज अमेरिका में भी, सॉफ्टवेयर में भारत के लोग ही मजबूत हैं। हमारा स्किल पावर पूरी दुनिया में आगे है। उन्होंने यही बात कही थी कि इससे रोजगार नहीं जाएगा, इससे रोजगार बढ़ेगा। आप उस मृतात्मा, देश के ऐसे प्रधानमंत्री, जिनके बारे में आज भी पूरी दुनिया गर्व करती है, हम गर्व करते हैं कि भारतीय जनता पार्टी के वे प्रधानमंत्री थे, आप उनको भी नहीं छोड़ते हैं। आज आप आर्टिफिशियल इंटेलिजेंस की बात करते हैं, माननीय प्रधानमंत्री जी फरवरी में जा रहे हैं, कम्प्यूटर हमारे यहां वर्ष 1987-88 में आया था, जबकि अमेरिका में कम्प्यूटर 1960 के दशक में आया था। यूके में कम्प्यूटर 1960 के दशक में आया था। तीस साल बाद आप कम्प्यूटर लाते हैं।

कोरोना की वैक्सीन में भी माननीय प्रधानमंत्री जी ने दुनिया को दिखाया कि हम दुनिया के साथ कंधे से कंधा मिलाकर वैक्सीन बना सकते हैं और हमने बनाया। आज आर्टिफिशियल इंटेलिजेंस पर भी माननीय प्रधानमंत्री जी ने पूरी दुनिया को दिखाया कि जितना आप आगे होने की बात करते हैं, उससे ज्यादा हम हैं। अभी माननीय प्रधानमंत्री जी के कहने पर अश्विनी वैष्णव जी का बयान आया है कि जो चाइना का डीपसीक है, उसको हम छः महीने के अंदर समाप्त कर देंगे और हम उससे बढ़िया आर्टिफिशियल इंटेलिजेंस बनाएंगे। डाटा हमारे पास है, मैन्युफैक्चरिंग हमारे पास है, बुद्धि हमारे पास है, लेकिन आप क्या कह रहे हैं? आप कह रहे हैं कि अमेरिका में जयशंकर जी गए।

मैं पूरे हाउस की जानकारी के लिए बताना चाहता हूं। 27 जनवरी, 2025 को व्हाइट हाउस का जो स्टेटमेंट है, मैं उसको पढ़ना चाहता हूं। वे कहते हैं कि अमेरिका के राष्ट्रपति ने भारत के प्रधानमंत्री से बात की है। व्हाइट हाउस का स्टेटमेंट है, देश का स्टेटमेंट नहीं है। वे यह कहते हैं कि हम भारत के साथ और भारत के प्रधानमंत्री के साथ अच्छे संबंध रखना चाहते हैं। हमने उनको इन्वाइट किया है। यदि जयशंकर जी ने यह काम किया होता, तो क्या व्हाइट हाउस पर भी भारत सरकार का इतना अधिकार है कि वे जो चाहें, वह स्टेटमेंट दे दें? यदि यह अधिकार जयशंकर जी और माननीय प्रधानमंत्री जी के कारण व्हाइट हाउस पर भी है, तो इस देश को गर्व करना चाहिए कि हमने व्हाइट हाउस को भी

कंट्रोल कर लिया है। लेकिन फिर मैं कहूंगा कि समस्या कहाँ है, समस्या यह है कि अमेरिका से इनके पूरे परिवार के साथ संबंध खराब रहे हैं।

अभी मैं सन् 1971, 1972 और 1973 की सीआईए की रिपोर्ट्स देख रहा था। वह यह कह रही है कि भारत की इकोनॉमी रसातल में जा रही है, यह पाकिस्तान को अटैक करके एक्सटेंशन के मोड में जाना चाहती है, लेकिन इसका अपना कुछ नहीं है, यह रूस के साथ मिलकर जाना चाहते हैं और हम भारत को बैन करेंगे। सन् 1971-72 की सीआईए की जो रिपोर्ट है, मैं आपको बताऊँ कि इंदिरा जी को सन् 1982 में रोनाल्ड रीगन से माफी मांगनी पड़ी थी। आप उस परिवार के आदमी हो। मैं नहीं बोलना चाहता था, मैं मुंह नहीं खोलना चाहता था, लेकिन सन् 1982 में इंदिरा जी ने अमेरिका जाकर रोनाल्ड रीगन से माफी मांगी कि जो हो गया, सो हो गया, हमको माफ कर दीजिए। एक वह देश था और आज माननीय प्रधानमंत्री जी के नेतृत्व में यह देश है कि ट्रंप खुद से फोन करते हैं और ट्रंप पूरे व्हाइट हाउस को बताते हैं कि हमने उनको बुलाया है, हम उनके साथ अच्छे संबंध रखना चाहते हैं। देश कहाँ चला गया और आप कहाँ खड़े हो?

मेरा तीसरा सवाल है, इन्होंने महाराष्ट्र चुनाव की बात कही। चौथा, इन्होंने इलेक्शन कमिश्नर के अपाइंटमेंट की बात कही। मैंने सुप्रीम कोर्ट का जजमेंट देखा है। सुप्रीम कोर्ट के जजमेंट ने कहा है कि इलेक्शन कमिश्नर का जो अपाइंटमेंट है, वह ट्रांसपैरेंट नहीं है। आज सुप्रीम कोर्ट में केस दायर हुआ, तो यह जजमेंट आया और यह भी कहा गया कि मैं यह टेम्परेरी जजमेंट दे रहा हूँ, लेकिन पार्लियामेंट को यह अधिकार है कि वह कानून बनाए। कानून कैसे बनाना है? इसी पार्लियामेंट ने एक बिल पास किया कि कौन-कौन लोग होंगे और इलेक्शन कमिश्नर का अपाइंटमेंट कैसे होगा, लेकिन मैं जो महत्वपूर्ण बात कह रहा हूँ कि आपने चुनाव आयोग पर इतने आरोप लगाए हैं।

एम. एस. गिल मुख्य चुनाव आयुक्त थे। वह रिटायर हुए, कांग्रेस पार्टी के सदस्य हो गए और राज्य सभा के मेंबर हो गए। देश में स्पोर्ट्स मंत्रालय के मंत्री बन गए। नवीन चावला जी हैं, मैं उनको श्रद्धांजलि देता हूँ, अभी उनकी मृत्यु हुई है, लेकिन पूरी दुनिया जानती है कि जो विदेशी लॉबी है, उन्होंने मदर टेरेसा पर बहुत अच्छी किताब लिखी थी। सोरोस के साथ जो लॉबी गांधी परिवार की मदद करती

है और जो देश के टुकड़े-टुकड़े करना चाहती है, वह उस लॉबी के सबसे बड़े समर्थक थे। जो सेक्रेटरी एम्पैनल नहीं था, मैं आपकी जानकारी के लिए बताऊँ, उसको जबरदस्ती सेक्रेटरी एम्पैनल कराया और सीधे मुख्य चुनाव आयुक्त बना दिया गया।

यदि आज सुप्रीम कोर्ट के आदेश के बाद हम कानून चेंज करके लाएं और उसमें आप भी बैठेंगे, हम पैनल देंगे, तो इसके पहले तो आपने कभी भी लीडर ऑफ द ओपोजिशन को नहीं पूछा था। जब वर्ष 2014 तक आपकी सरकार रही है, मैं राहुल गांधी जी, पूरी कांग्रेस पार्टी और पूरे विपक्ष को चैलेंज करता हूँ कि क्या आपने मुख्य चुनाव आयुक्त के अपाइंटमेंट में एक बार भी किसी विपक्ष के आदमी से कंसल्ट किया है? सन् 1950 से लेकर 2014 तक आप अपने चपरासी को, कार्यकर्ता को, आपने जिसको चाहा, उसको चुनाव आयुक्त बना दिया। 100 चूहे खाकर बिल्ली चली हज को। आज हम ट्रांसपैरेंसी के साथ आगे बढ़ रहे हैं। कुछ ऐसी ताकतें हैं, जो भारत के लोकतंत्र को कमजोर करना चाहती हैं, आपने उन ताकतों के साथ मिलकर पूरे के पूरे महाराष्ट्र चुनाव का हिसाब-किताब दे दिया। मैं कुछ सीटें लेकर आया हूँ। मैं दो-चार मिनट्स में अपनी बात समाप्त कर दूंगा।

22.00 hrs

माननीय सभापति : आप बैठिए। मैं आपको मौका दूंगा। इस महत्वपूर्ण विषय पर चर्चा के लिए वक्ताओं की लंबी सूची है। अगर सभा की अनुमति हो तो सभा की कार्यवाही 11 बजे तक बढ़ा दी जाए।

अनेक माननीय सदस्य : हां।

डॉ. निशिकान्त दुबे : सभापति महोदय, महाराष्ट्र इलेक्शन में कहा गया कि सभी ईवीएम पर आ जाइए, ईवीएम पर आ जाइए, लेकिन ईवीएम कौन लाया? क्या ईवीएम हम लेकर आए? जब मैं वर्ष 2009 में पहली बार सांसद बना तो ईवीएम से ही जीत कर आया था। जब आपकी सरकार ईवीएम से बनी तो इसका मतलब है कि आप ईवीएम में चोरी करते थे। आप देश को बताइए कि ईवीएम मैनिपुलेट होती है और नवीन चावला के माध्यम से आपने मैनिपुलेट की, एमएस गिल के माध्यम से अपने मैनिपुलेट की। आप माफी मांगिए। यदि आप माफी मांगते हो तो शायद इसके बारे में माननीय प्रधानमंत्री जी चर्चा कर सकते हैं। ईवीएम तो आप ही लेकर आए हैं। अपने जनता के मन में डेमोक्रेसी के खिलाफ, महाराष्ट्र के

रिजल्ट के खिलाफ बोला और महाराष्ट्र की जनता का अपमान किया तथा मेनडेट का अपमान किया। उसका हिसाब-किताब कौन देगा?

सभापति महोदय, मैं केवल कुछ सीटों के बारे में आंकड़े पढ़ना चाहता हूं। अकोला वेस्ट सीट पर 18000 वोट बढ़े। ठीक है, मैंने आपकी बात मान ली है कि 1000 से लेकर 70000 तक वोट किसी-किसी विधानसभा में बढ़े हैं। अकोला वेस्ट में 18000 वोट बढ़े, लेकिन जीता कौन – कांग्रेस, नागपुर वेस्ट में 22000 वोट बढ़े, लेकिन जीता कौन – कांग्रेस, नागपुर नॉर्थ में 23000 वोट बढ़े, लेकिन जीता कौन – कांग्रेस, यवतमाल में 13000 वोट बढ़े, लेकिन जीता कौन – कांग्रेस, मालेगांव में 40000 वोट बढ़े, लेकिन जीता कौन - ओवैसी साहब की पार्टी, धानुआ में 17000 वोट बढ़े, लेकिन सीपीएम जीती, भिवंडी में 40000 वोट बढ़े, लेकिन समाजवादी पार्टी जीती, मुंबई नॉर्थ में 41000 वोट बढ़े, लेकिन एनसीपी शरद पवार जी की पार्टी जीती। आप यह समझिए कि विधानसभावाइज सभी पॉलिटिकल पार्टिज चुनाव जीती हैं। आप किस तरह की बातें करते हो? हम लोक सभा में वहां पर कम सीटें लाए तो उछलने लगे कि जनता आपके खिलाफ है। जब आज हम जीत गए तो डेमोक्रेसी और इलेक्शन कमीशन के खिलाफ आप जनता को गुमराह कर रहे हो। आप टुकड़े-टुकड़े गैंग के सरदार हो और उस टुकड़े-टुकड़े गैंग की इस देश को टुकड़े-टुकड़े करने की जो साजिश है, वह आप कर रहे हैं। आप ऑथेंटिकेट कीजिए कि आपने गलती की है और आप गलत बात बोल रहे हैं।

सर, मैं अपने अंतिम पॉइंट को बोलना चाहता हूं। जातिगत जनगणना हो और ओबीसी को अधिकार मिले, एससी को अधिकार मिले, एसटी को अधिकार मिले, इससे कोई भी आदमी परहेज नहीं करता है। तेलंगाना की जनगणना हाउस के लिए आई है। माननीय प्रधानमंत्री जी ने यहां पर कहा और यह देश को जानने वाला सवाल है, खासकर, पिछड़ों और अति पिछड़ों को जानने का सवाल है। इस देश में 27 परसेंट रिजर्वेशन इसलिए मिला है कि ओबीसी की पापुलेशन 54 परसेंट है। तेलंगाना की रिपोर्ट आई है और सभापति महोदय वह आपके बगल का पड़ोसी राज्य है, वह कह रहा है कि 46 परसेंट ओबीसी है। इस तरह से क्या होगा? वे ओबीसी में मुसलमानों को जोड़ रहे हैं। माननीय प्रधानमंत्री जी ने कहा है कि जब तक मैं इस देश का प्रधानमंत्री हूं और भारतीय जनता पार्टी का एक भी कार्यकर्ता है,

वह ओबीसी के आरक्षण को बैंक डोर से कभी मुसलमानों के पास नहीं जाने देगा। यह जो वोट बैंक की राजनीति है, ये वोट बैंक की राजनीति यही करने के लिए प्रेरित कर रही है। आप जिस पिछड़े की बात कर रहे हो, उस पिछड़े का सबसे बड़ा नेतृत्वकर्ता माननीय प्रधानमंत्री खुद सामने बैठे हैं। क्या आपको यह दिखाई नहीं दिया कि ओबीसी इस देश का प्रधानमंत्री है? ललन जी, मनमोहन सिंह जी की अभी डेथ हुई है। उनको वह भी नहीं दिखा कि माइनोरिटी के आधार पर दस साल मनमोहन सिंह जी एक माइनोरिटी इस देश के प्रधानमंत्री थे।

श्रीमती द्रौपदी मुर्मु जी, शेड्यूल्ड ट्राइब्स की महिला, इस देश की राष्ट्रपति हैं। श्री रामनाथ कोविंद, शेड्यूल्ड कास्ट से हैं और इस देश के राष्ट्रपति हुए। आप किस तरह की बात करते हो। आप बिजनेसमैन की बात करते हो। आज ही अखबार में बड़ी-बड़ी तुलसी तांती की ऐड छपी। तुलसी तांती कौन है? शेड्यूल्ड कास्ट से नहीं हैं? टाटा एक पारसी हैं और क्या माइनोरिटी से नहीं हैं? क्या अडाणी जी जैन नहीं हैं? वेदांता के अनिल अग्रवाल साहब क्या ओबीसी नहीं हैं? हमारे राज्य से आते हैं और हमारे यहां तो मारवाड़ी भी ओबीसी हैं। आप किस तरह की बातें कर रहे हैं? जिस आदमी को न कुछ अता है, न पता है। इनको लिखकर देने वाले जो स्क्रिप्ट राइटर हैं, वे भी किस बियाबान में रहते हैं, क्योंकि जब इटली से लिखवाकर आओगे, सोरोस से जब लिखवाकर आओगे तो इस देश के टुकड़े कैसे किए जाएं, इसके अलावा आपके पास कोई विषय नहीं हैं। मैं कनक्लूड करते हुए आपके माध्यम से यह आग्रह करता हूं कि इन छः पॉइंट्स को वे ऑथोन्टिकेट करें, नहीं तो स्पीकर के डायरेक्शन के खिलाफ उनके ऊपर प्रिविलेज की कार्यवाही हो और उनको इस पार्लियामेंट से बाहर कीजिए, तभी यह देश बचेगा। आपने मुझे बोलने का मौका दिया, इन्हीं शब्दों के साथ जय हिंद, जय भारत।

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू) : सर, आज जब लीडर ऑफ ओपोजिशन बोल रहे थे तो माननीय स्पीकर ने खुद चार बार दोहराया कि जो बात लीडर ऑफ ओपोजिशन रख रहे हैं, उसको ऑथोन्टिकेट करें। लेकिन लीडर ऑफ ओपोजिशन बोलकर चले गए। उन्होंने जो मुद्दे रखे हैं, निशिकांत जी ने अभी जो मुद्दे रखे हैं, मैं इसी बात पर बल देना चाहता हूं कि इस संसद की गरिमा को ध्यान में रखते हुए लीडर ऑफ ओपोजिशन बहुत रिस्पोंसिबिलिटी वाला पोस्ट है।

इसलिए जो भी तर्क रखे, भविष्य में भी कोई भी नेता प्रतिपक्ष होगा तो बात को गंभीरता से रखेगा। यह प्रक्रिया हमेशा चलती रहनी चाहिए। अगर हम आज श्रीमान राहुल गांधी जी को छूट देंगे तो कल को कोई भी नेता प्रतिपक्ष यहां कोई भी बात बोलकर चले जाएंगे, ऐसा तो बिलकुल नहीं होना चाहिए। इसलिए जिन छः पॉइंट्स को रखा गया है, उनको ऑथोन्टिकेट जरूर करना चाहिए। अन्यथा जो उचित कार्यवाही है, वह चेयर की ओर से की जानी चाहिए। इसी बात को लेकर मैं दो पॉइंट सदन के सामने रखना चाहता हूँ। एक तो चीन के प्रवक्ता से भी ज्यादा चीन की तारीफ आज नेता प्रतिपक्ष ने सदन में की। भारत की संसद में चीन का इतना गुणगान किया गया कि मैंने आज तक जिंदगी में इतना सुना नहीं है। ... (व्यवधान) दूसरी बात, नेता प्रतिपक्ष उसी पार्टी से आता है, इसीलिए मैं कह रहा हूँ वर्ष 1959 में और 1962 में जितनी जमीन हमारे देश की जमीन, चाहे वह लद्दाख में हो या अरुणाचल प्रदेश में हो या कहीं भी हो। ... (व्यवधान)

SHRI KODIKUNNIL SURESH (MAVELIKKARA): The hon. Minister is misleading the House. ... (*Interruptions*)

HON. CHAIRPERSON: Let him speak. Please sit down. You will be given a chance.

... (*Interruptions*)

श्री किरन रिजिजू : वर्ष 1959 और 1962 में चीन ने जितनी जमीन कब्जा की है, उसके लिए श्रीमान राहुल गांधी को माफी मांगनी चाहिए। ... (व्यवधान) उसके परिवार के ही, उनके नाना जी उस समय प्रधान मंत्री थे। इसलिए मैं आज यह मांग करना चाहता हूँ। ... (व्यवधान)

SHRI KODIKUNNIL SURESH : He is misleading the House. ... (*Interruptions*) Sir, how are you allowing him to speak? ... (*Interruptions*)

श्री किरन रिजिजू : सुरेश जी, आप सीनियर मैम्बर हैं और आप आठ बार चुनाव जीतकर आए हैं। ... (व्यवधान) आप राहुल गांधी जी को समझा दीजिए। ... (व्यवधान) राहुल गांधी जी यहां बोलकर चले गए हैं, लेकिन आप उनको समझा दीजिए कि यह भारत की संसद है और इस देश की संसद में हम भारत

का अपमान नहीं सह सकते हैं। ... (व्यवधान)

SHRI SASIKANTH SENTHIL (TIRUVALLUR): You are misleading the House. ...

(Interruptions)

HON. CHAIRPERSON: Now, Shri Sasikanth Senthil.

SHRI SASIKANTH SENTHIL (TIRUVALLUR): Hon. Chairperson, Sir, first of all, I would like to thank the hon. Member, who spoke before me, for giving his acceptance speech for the allegations that the LoP has made. Yes, he gave justification why they are doing it. तब हुआ तो हम भी करेंगे, हम भी करेंगे। That is the whole point.

So, in fact, inadvertently, he has justified and he has accepted what the hon. LoP has said, and he just could not say anything else. So, that means that on the Floor of the House, there is an hon. Member who is accepting everything that the LoP has alleged.

Now, I come to the President's Address. I come from Tamil Nadu where our great leader Periyar once said, and I quote:

"yaar solli irunthalam, yenge padichu irunthalam, naane sonnalum, un buddhikkum podhu arivukkum porunthatha ethaiyum nambadhe."

It translates to 'do not believe anything that does not match your intelligence and commonsense'. No matter who says it or where you read it or even if I say, we are not going to read the entire President's Address because we are bored of this; our country is completely bored of this rhetoric Address. It is just a wish list, laundry list and nothing else. There is no vision. There is nothing which has talked about the macro-economic condition. I am not saying this without any reasoning. It

appears that the Government has mastered this art of grand announcements where statistics are cherry-picked and brushed under the carpet. This is what is happening. I am not saying this without any reason.

Sir, what is the biggest problem? Getting jobs is the biggest problem. Where is the employment? There is no employment. Did even a word occur in the President's Address about the employment? Unemployment is around 45 per cent. In 2014, I remember the Prime Minister's speech where he used to say 'अच्छे दिन आएंगे, अच्छे दिन आएंगे।' हम दो करोड़ जॉब्स दे देंगे। Where are those two crore jobs? आपने 20 लाख जॉब्स भी प्रोड्यूस नहीं की है।

Let us come to GDP. They said that GDP will just grow at the lightning speed. It is seven per cent or 7.5 per cent. 7.5 परसेंट कहाँ पर है? Even in your term, it has fallen down to 6.4 per cent. In this quarter, it is 5.4 per cent. Why do they not speak about these things? Even in the worst times, during Manmohan Singh Ji's period, the average GDP was 7.6 per cent. That is the growth we had. You do not talk about all these things.

Let us come to the real people of this country. What has happened to their wages? Wages have either stagnated or declined. In fact, we are now running 39 per cent of our GDP. Now, these are all macro-economic things. There is no discussion about these things.

Now, I come to the issue of household savings. People used to save in our country. That is our mainstay. The household savings are low in 50 years. There are no savings happening. The entire macroeconomic situation is in a very bad shape.

Now, I will come to BJP's economic policy. जब हम बच्चे थे we used to read about Robinhood. Robinhood used to steal from the rich and give it to the poor. Now, the BJP's economic policy is reverse of what Robinhood's policy was. They steal from the poor and give to the rich. They are so friendly; they are so understanding of their friends that in the last five or in the last ten years, they have waived Rs. 9.9 lakh crore of loans that too from our Public Sector Banks. Now, where does this money come from? It is the tax-payers' money. So, the fastest thing, which is actually happening, is the vanishing of the tax- payers' money in this regime or maybe, the fastest thing happening is the inflation which is happening in this regime. That is the only fastest thing which is happening.

In the Budget, there was a huge thing about the tax rebate which they have given. I just checked the numbers. This year, they had collected around Rs. 12 lakh crore from direct tax, that is income tax. Now, for next year, they are projecting that they are going to collect Rs. 14.38 lakh crore. I just cannot understand it. If that is such a great rebate, how is your tax income growing and that too from individual tax-payers?

Sir, 57 per cent of the tax is being taken away from individual tax-payers. In the case of corporates, a very nice approach is followed. Nothing should pain them. In fact, it is a very charitable Government. They actually donate a lot only to the people who are in the boardrooms and they steal from the people on the ground.

Let us come to the issue of farmers. They said that by 2022, they will double their income. What have they done? They have doubled the debt of the farmers.

Sir, regarding Kisan Credit Card, this Government is the biggest loan giving

Government we have ever seen. The biggest programme for farmers is the Kisan Credit Card. किसान क्रेडिट कार्ड पर अभी तक दो लाख लोन था और अभी पांच लाख लोन हो गया। You have doubled the debt of the farmers. That is exactly what he did.

When the farmers demanded MSP, you just barricaded them, lathi- charged them and used tear gas on them. In fact, one of the Members today was talking about how Mr. Modi, the Prime Minister, instructed his army 'गोली चलाओ, गोली चलाओ।' I think he instructed his security forces to फार्मर्स पर गोली चलाओ। That is what is happening.

They do not have any concern for our farmers. Sir, not only the farmers, the Scheduled Castes, the Scheduled Tribes, women – everybody is in big trouble in this country.

Sir, today we talked about the Drone Didi Scheme. I verified as to what the Drone Didi Scheme is. I cannot understand what this Drone Didi Scheme is. They have given drones to women. We have seen women in the rural areas. Just by doing some PR exercise does not work. In fact, 60 per cent of these drones do not have enough battery which can run for ten minutes and all the drones are landed.

In fact, our LOP has talked about it. If the government has a little bit of concern, a little bit of common sense, it will understand what the LOP is saying and create a vision for this country rather than going back to the history of Shri Motilal Nehru and his father. Come to reality, Sir! The youngsters of this country want to know about the policy for their future. That is exactly what they want.

Regarding federalism, I want to state that this is a Union of States. I come from Tamil Nadu. I wonder whether this Government even thinks that we are part

of this country. They talk about Kashi Tamil Sangamam. Who has asked for Kashi Tamil Sangamam? Did we ask for it? Did anybody in Tamil Nadu ask for it? We do not want Kashi Tamil Sangamam. We want you to respect our Sangam. Did you respect our Sangam?

Today, by our own Archaeological Department, we have found that the Iron Age dates back to 5000 BC in Tamil Nadu. Did you speak about it? Did you even bother about the culture of this country? Did you even bother about this country? So, the whole point is, you want to run your narrative and want to forget everything.

Sir, Tamil Nadu has been requesting Rs. 6,675 crore for disaster relief and Rs. 2,152 crore for Samagra Shiksha Abhiyan. They have not paid the salaries of our teachers. They have made our children sit without paying the salaries of our teachers. Why are you talking about federal system?

Sir, I want to conclude by saying only one thing. This country is not made by big rulers or ruling class. This country is made by the working class, the oppressed section of this country, the Scheduled Castes, the Scheduled Tribes, the OBCs of this country. We are not going to sit and listen to all these things.

Sir, I will also tell you one thing that when the concept of *achchhe din* got faded out, they came with this new idea of Amrit Kaal. When this concept got faded out, they have come out with a new idea of Viksit Bharat. Investors are running from this country. Maybe they should add one more Viksit and make it Viksit Viksit Bharat to make sure that the economy is alright.

Finally, I conclude by saying the most irritating thing for them – Ambedkar, Ambedkar, Ambedkar, Ambedkar, Ambedkar. Thank you, Sir.

श्री रामप्रीत मंडल (झंझारपुर) : आदरणीय सभापति महोदय, आपने मुझे महामहिम राष्ट्रपति महोदय जी के अभिभाषण पर धन्यवाद प्रस्ताव पर चर्चा में भाग लेने की अनुमति दी है, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ।

महोदय, माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी के कार्यकाल में देश में स्वर्णिम युग चल रहा है। देश में बहुमुखी विकास हो रहा है। गरीबों, पिछड़ों, दलितों एवं वंचितो वर्ग के लोगों के कल्याण के लिए काम हो रहा है।

महोदय, सरकार की सभी योजनाओं का लाभ आम जनता को समान रूप से मिल रहा है। हमारे यशस्वी प्रधानमंत्री जी के सारे संकल्प पूरे हो रहे हैं। देश को माननीय प्रधानमंत्री जी पर गर्व है कि उनका मूल मंत्र "सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास" पूरे विश्व में प्रचारित किया जा रहा है और सफल हो रहा है। मैं अपने विश्व प्रिय प्रधानमंत्री जी का अभिनन्दन करता हूँ। ऐसे महान नेता धरती पर सदियों में पैदा होते हैं। यह मेरा सौभाग्य है कि मैं पिछले 6 वर्षों से उनके साथ सदन में कार्य कर रहा हूँ। आज विश्व में भारत की अपनी अलग पहचान बनी है। विश्व के प्रमुख राजनेताओं से इनका आत्मीय संबंध बढ़ा है। यह देश के लिए गौरव की बात है।

महोदय, माननीय प्रधानमंत्री जी का सह तीसरा कार्यकाल प्रारम्भ हुआ है और सरकार भी तीन गुणा तेजी से काम कर रही है, इसका परिणाम होगा कि भारत जल्द ही विश्व की तीसरी सबसे बड़ी अर्थव्यस्था वाला देश बनने जा रहा है। यह एक अभूतपूर्व उपलब्धी होगी।

आदणीय महोदय, देश में सभी के लिए आवास के उद्देश्य की पूर्ति के लिए जो काम हो रहा है, वह सराहनीय कदम है। हाल ही में माननीय प्रधानमंत्री जी द्वारा स्वामित्व योजना इस दिशा में अगला कदम है।

महोदय, सरकार नई दिशा नीति लागू कर चुकी है। इससे युवाओं की शिक्षा और उनके लिए रोजगार के नए अवसर मिलेंगे। शिक्षा के इस आधुनिक युग में मुझे अफसोस के साथ कहना पड़ रहा है कि मेरे संसदीय क्षेत्र झंझारपुर, बिहार में आजादी के 75 वर्षों के बाद एक भी केन्द्रीय विद्यालय नहीं है। इसके लिए मैं पिछले कार्यकाल से ही प्रयासरत हूँ, किन्तु अभी तक यह मामला केन्द्र सरकार के पास

लम्बित है। आशा है कि माननीय शिक्षा मंत्री इस ओर जल्द से जल्द कदम उठाने का काम करेंगे और मधुबनी के झंझारपुर में केन्द्रीय विद्यालय की स्थापना की स्वीकृति प्रदान करने का प्रयास करेंगे।

महोदय, सीतामढ़ी से जयनगर, लदनियां, लौकहा-लौकही, निर्मली, सुपौल जिला, सहरसा जिला को जोड़ने वाली रेल परियोजना के लिए वर्ष 2004 में उस समय के रेल मंत्री, श्रद्धेय अटल बिहारी वाजपेयी जी के समय में माननीय नीतीश कुमार जी थे, उन्होंने यह प्रस्ताव लाया, लेकिन अभी तक माननीय के द्वारा उस पर विचार नहीं किया गया है।

मेरा सरकार से अनुरोध है इस क्षेत्र के आर्थिक व सामाजिक विकास की दृष्टि से इस परियोजना को जल्द से जल्द पूर्ण कराने का काम करेंगे। मैं माननीय प्रधान मंत्री जी और माननीय वित्त मंत्री जी का कृषि आधारित बिहार राज्य में केसीसी की सीमा तीन लाख से पांच लाख किए जाने पर संपूर्ण बिहार की तरफ से धन्यवाद और आभार प्रकट करता हूँ।

आदरणीय महोदय, सरकार की पीएम किसान सम्मान निधि योजना से देश भर में मात्र तीन करोड़ किसानों को ही लाभ दिया जा रहा है, इसे बढ़ाने की आवश्यकता है क्योंकि काफी संख्या में जरूरतमंद लाभार्थी इस योजना से वंचित हैं। मेरा कहना है कि उन्हें भी सामान रूप से लाभ मिलना चाहिए। इस योजना की समीक्षा करना अति आवश्यक हो गया है।

महोदय, देश के विकास में हमारे किसानों का ही महत्वपूर्ण योगदान है। आज देश की अर्थव्यवस्था तीसरी सबसे बड़ी अर्थव्यवस्था बनने जा रही है, यह किसानों की बदौलत ही संभव हो पा रहा है किन्तु देश के किसान अभी भी खुशहाल नहीं हैं उनकी स्थिति दयनीय बनी हुई है। सरकार प्रयासरत है किन्तु अपेक्षित परिणाम नहीं आ रहे हैं। आज एमएसपी पर सरकार का फोकस है किन्तु अभी भी हमारे किसान भाई आंदोलन करने के लिए मजबूर हैं। यह दुर्दशा क्यों है? इस दिशा में सरकार को विचार करना चाहिए।

आज हमारे किसान 332 मिलियन टन अनाज पैदा कर रहे हैं, यह देश के लिए गर्व की बात है। हमारा देश विश्व का सबसे बड़ा दूध, दालों और मसालों का उत्पादक है, फिर भी देश में किसानों की आय को दो गुना करने का जो लक्ष्य सरकार ने रखा है वह भी पूरा नहीं हो पा रहा है। मेरे संसदीय क्षेत्र

में एक एग्रीकल्चर कॉलेज की अति आवश्यकता है। मेरा क्षेत्र बाढ़ प्रभावित क्षेत्र है। खेतीबाड़ी ही वहां के लोगों का मुख्य स्रोत है। अतः माननीय कृषि मंत्री जी इस ओर जरूर ध्यान देने का काम करें और मेरे संसदीय क्षेत्र में एक कृषि महाविद्यालय की स्थापना की मंजूरी देने का काम करें। मैं इन्हीं शब्दों के साथ धन्यवाद प्रस्ताव का समर्थन करता हूँ।

किसान के पसीने की अब कद्र हो रही है,
 धरती माँ की गोद फिर से हरी हो रही है।
 सरकार के फैसले नई रोशनी ला रहे हैं,
 अन्नदाता के सपने हकीकत बनते जा रहे हैं।

जय हिन्द, जय जवान, जय किसान जय विज्ञान ।

श्री विशालदादा प्रकाशबापू पाटील (सांगली) : माननीय सभापति जी, महामहिम राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर बोलने का मौका देने लिए मैं आपको धन्यवाद देता हूँ।

सरकार ने महामहिम राष्ट्रपति जी को अच्छी बातें पढ़ने का अवसर दिया और कड़वी सच्चाई छिपाने की बहुत अच्छी कोशिश की। प्रेजिडेंट एड्रेस किसी बैलेंस सीट की तरह होता है, इसमें एसेट्स जो सरकार की उपलब्धियां होती हैं और लाएबिलिटीज़ भी होती हैं, जहां कोई चूक हो गई या कुछ रह गया हो तो वहां से बहुत कुछ सीखने को मिलता है। यह अभिभाषण सरकार के लिए इलैक्शन का एक पार्टी मेनिफेस्टो है, दिल्ली और बिहार इलैक्शन एनाउंसमेंट का भाषण है। इन्होंने कुछ चुनिंदा उपलब्धियों के जश्न पर अभिभाषण में समय बिताया।

लेकिन चुनौतियां हैं, उस पर पूरी तरह चुप्पी साधे रखी। ये आत्मनिर्भर भारत की बात करते हैं और उस पर बहुत लोग बोलें। अगर आधे से ज्यादा आबादी आत्मनिर्भर न होकर सरकार की जनकल्याण की स्कीमों जैसे अनाज के लिए उन्हें जाना पड़ता है तो क्या यह सही मायने में आत्मनिर्भरता है या यह आर्थिक विफलता का एक प्रमाण पत्र है?

सर, मैं सरकार से यह पूछना चाहता हूँ कि ये गरीबी हटाना चाहती है या गरीबों को सरकार पर निर्भर रखना चाहती है? यह दुर्दशा ऐसी है, it is across. किसानों के बारे में भी मैं अकेला नहीं कहता,

मेरी पार्टी या हमारे अलायंस के लोग नहीं कहते, बल्कि संविधान की जो सैंकेंड पोस्ट है, उपराष्ट्रपति जी, उन्होंने कृषि मंत्री जी को कहा है कि कृषि मंत्री का हरेक पल भारी है और उन पर कालचक्र घूम रहा है। यह उपराष्ट्रपति जी ने कहा है। मैं न्यूफैक्चरिंग में there is a drop. The job share has dropped to 11.4 per cent.

ईज ऑफ डूइंग बिजनेस इंडेक्स में ये वाहवाही करते रहे, लेकिन इसके लिए लॉ एंड ऑर्डर सही होना बहुत जरूरी है। मैं अभिभाषण की प्रशंसा करूंगा कि कुम्भ मेले में जो जानें गईं, उनके बारे में उन्होंने वहां पर उल्लेख किया, लेकिन सरकार इसमें इफेक्टिव स्टेप्स लेने में क्या कहीं चूकी है? उनको यह भी कहना बहुत जरूरी था। महाराष्ट्र में हम साहू, फुले, अम्बेडकर, शिवाजी महाराज जी के आदर्शों पर चलते हैं। लेकिन हमारे महाराष्ट्र में भी आज समाज में, जातियों में डिविजन पैदा करने की कोशिशें इस सरकार के द्वारा की गई हैं। मराठा आरक्षण के लिए लड़ते हैं, लेकिन इन्होंने मराठा आरक्षण की लड़ाई को मराठा विरुद्ध ओबीसी की लड़ाई बना दिया।

सर, मैं धनगर आरक्षण के लिए बोलूंगा। धनगर चाहते हैं कि उनको एसटी में आरक्षण मिले, लेकिन एसटी विरुद्ध धनगर का झगड़ा लगाकर बीजेपी की सरकार झगड़ा बढ़ाती जा रही है। हमारे महाराष्ट्र में जैन समाज, जैन समाज में श्वेताम्बर और दिगम्बर आते हैं। हमारे वाशिम जिले में शिरपुर में एक मंदिर है – पार्श्वनाथ मंदिर। मंदिर में पूजा के अधिकारों के लिए वहां पर मारा-पिट्टी होती है। जब दिगंबर समाज के लोग वहां पूजा करने जाते हैं, तो उन्हें मारा जाता है। ये एक ही धर्म के, एक ही समाज के लोग अगर झगड़ रहे हैं तो इनका झगड़ा खत्म करने, सॉल्यूशन निकालने का कोई भी प्रयास इस सरकार ने नहीं किया। क्या सरकार यह चाहती है कि लोग झगड़ते रहे और इसमें से हम जीतते रहे। अभी-अभी दुबे जी ने ओबीसी को धर्म से जोड़ लिया। ओबीसी का धर्म से क्या लेना-लेना? Caste is agnostic. It has nothing to do with religion. Every time, they want to convert this caste issue into a religious thing. सर, सरकार मिडिल क्लास को एक एटीएम की तरह इस्तेमाल करने की कोशिश करती है। आरबीआई के आंकड़ों के अनुसार नेट हाउसहोल्ड सेविंग 50 साल के सबसे नीचे स्तर पर पहुंच चुकी है।

Sir, there is something called as the middle-income trap, and it is a real thing. Unfortunately, it looks like that this Government is leading all of us into that middle-income trap.

Anyway, Sir, in short, I could say that we have many opportunities. Thanks for allowing me to speak till now. यह सपनों का भारत नहीं, यह संघर्ष का भारत बनता जा रहा है। जनता महंगाई, बेरोजगारी, गरीबी के बोझ तले दबी हुई है। सरकार सिर्फ जुमले और नारों की घुट्टी पिलाने में व्यस्त है। सरकार से मैं अनुरोध करता हूँ कि विज्ञापन की सरकार न चलायें और काम करने वाली सरकार चलायें। मैं इतना बोलकर अपना भाषण खत्म करता हूँ।

जय हिंद, जय महाराष्ट्र, जय भीम।

श्री प्रताप चंद्र षडङ्गी (बालासोर) : माननीय अधिष्ठाता महोदय, मैं माननीय राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव के समर्थन पर बोलना चाहता हूँ। आपने मुझे इसकी अनुमति दी, इसके लिए मैं आपका आभार व्यक्त करता हूँ।

राष्ट्रपति जी का अभिभाषण नाना दृष्टि से ऐतिहासिक है। यह भारत की उपलब्धि, आशा, आकांक्षा, स्वप्न और सम्भावना, सत्य और स्वाभिमान का प्रतीक है। सम्पन्न राष्ट्र चेतना का झंझकोर करने वाला यह भाषण ऐतिहासिक उपलब्धि से भरा है।

मैं इसके समर्थन में बोलना चाहता हूँ। दुर्भाग्य है कि आज अपोजिशन पार्टी के लीडर ने इतना बचपना किया। प्रधानमंत्री जी उनका मुख-दर्शन नहीं करते हैं, उन्होंने ऐसा आरोप लगाया। यह क्या बकवास है? प्रधानमंत्री जी क्यों उनका मुख-दर्शन करेंगे? वे तो दर्शन करने लायक नहीं हैं। लोकतंत्र का ... @, जिन्होंने संविधान को लेकर, संविधान का अपमान करते आये हैं, मान्यवर प्रधानमंत्री जी उनका मुख-दर्शन क्यों करेंगे? देश के लिए समर्पित प्राण, मान्यवर प्रधानमंत्री जी ऐसे लोगों का मुख-दर्शन क्यों करेंगे?

वर्ष 1975 में, जो आज संविधान को पकड़कर चलते हैं, वे उस खानदान से बिलांग करते हैं,

@ Expunged as ordered by the Chair.

उस खानदान ने हमारे संविधान का अपमान किया था। माननीय सुप्रीम कोर्ट की राय का उल्लंघन करके निर्लज्जतापूर्वक संविधान में संशोधन किया और अपनी कुर्सी बचाने के लिए ही किया और बार-बार किया और उनके पिताजी ने भी कई बार किया। ऐसे खानदान से, ऐसे व्यक्ति का मुख-दर्शन करना जरूरी नहीं है। उन्होंने इमरजेंसी जारी करके गणतंत्र की आत्मा की हत्या की है। इसलिए राष्ट्रपति और प्रधानमंत्री जी का अपमान करने वाले, हमारे संवैधानिक मूल्यों का अपमान करने वाले लोगों का मुख-दर्शन करना जरूरी नहीं है।

भूतपूर्व प्रधानमंत्री मनमोहन सिंह के सामने पेपर फाड़कर जिन्होंने बता दिया कि राजकुमार प्रधानमंत्री से, राष्ट्रपति से और संविधान से ज्यादा महत्वपूर्ण है। वे उनका मुख-दर्शन क्यों करेंगे? मान्यवर प्रधानमंत्री जी लोकतंत्र के महानायक हैं।

सर, ऐसा लगता है कि शैतान का वेद-पाठ है। Even devils can quote Scriptures for their own purpose. कोलकाता में एक व्यक्ति था, जो बोलता था कि:

I steal; I drink alcohol; I go to the brothel as well. But I have maintained the dignity of my character.

उस संविधान को पकड़कर इतना बवंडर करने वाले ने संविधान की कितनी बार हत्या की, इसके बारे में सोचना चाहिए। उनके मुँह से संविधान और लोकतंत्र जैसे शब्द शोभा नहीं देते हैं। इसलिए इस प्रसंग में बिल्कुल विरोध करते हैं, क्योंकि वे संविधान का विरोध करते हैं। डॉ. अम्बेडकर का नाम लेकर, उनको प्रणाम करके और संविधान निर्माताओं को प्रणाम करके राष्ट्रपति जी ने अपना अभिभाषण शुरू किया। उनको यह सहन नहीं होता है। अम्बेडकर जी दलित वर्ग से आते हैं और दलितों का अपमान करने वाले ने अम्बेडकर का कितनी बार अपमान किया, उनको पराजित करने के लिए कितना दुष्चक्र किया, कितना दुष्कर्म किया, उस अम्बेडकर का सम्मान मान्यवर मोदी जी ने ही किया। चाहे पंच तीर्थ का निर्माण हो, अम्बेडकर जी की जन्म-जयंती का पालन हो, ये सारे काम मोदी जी ने किये। यह उनको

..... English translation of this part of speech originally delivered in Bengali.

सहन नहीं होता है।

सर, महाकुम्भ के बारे में माननीय राष्ट्रपति जी ने उल्लेख किया। महाकुम्भ भारत की सनातन आत्मा का प्रतीक है। 144 साल के बाद यह दुर्लभ महाकुम्भ आया है। कुम्भ मेला एक मिनी भारत का प्रतीक है। सम्पूर्ण विश्व से लोग इसमें आते हैं। विश्व का सबसे बड़ा मेला- महाकुम्भ है। यह न केवल एक मेला है, बल्कि यह त्रिवेणी संगम पर, गंगा, यमुना और सरस्वती के संगम पर जो मेला होता है, यह संत गंगा, ज्ञान गंगा और अध्यात्म गंगा की त्रिवेणी है और सुख-समृद्धि के साथ यह होता है। लाखों साधु-संत, भिन्न-भिन्न वर्ग के लोग, हरेक सम्प्रदाय के लोग, शैव, शाक्त, गाणपत्य, पंचरात्र, वैखानस, वेदांती आदि सभी प्रकार के लोगों का यहाँ समागम होता है। यहाँ ज्ञान गंगा का निरंतर प्रवाह होता है।

हमारा राष्ट्र एक सनातन राष्ट्र है। किसी सोशल कांट्रैक्ट थ्योरी के द्वारा इसका आविर्भाव नहीं हुआ है। पतित-पावनी गंगा जैसे हिमाचल की गिरी गुफाओं से निकल करके, कलकल, छल-छल, निनादिनी, भीमकांत गर्जन में, सारी धरती को प्रकम्पित करते हुए, वह समस्त भूमि को पवित्रता, स्निग्धता प्रदान करती हुई आती है और अंत में सागर में पतित होती है। ऐसा हमारा सनातन राष्ट्र चिन्तन है। हमारा वैदिक सनातन ऋषियों के ध्यान से निकलता है और यह राष्ट्र सनातन है।

यह राष्ट्र कभी प्राचीन नहीं होता है। ब्रजेन्द्र नाथ सील महोदय ने लिखा है : “India is ever aging but never old.” यह प्राचीन है, परन्तु आज भी हिमालय जैसा सनातन अनन्त तारम्य से अक्षय तेज में भारत माता विद्यमान है।

सर, हमारा कुम्भ मेला भारत का प्रतीक है, भारत के अध्यात्म का प्रतीक है। अतीत के गौरव का प्रतीक है, भारत के भविष्य का महिमामयी चित्र इसमें समुद्घाषित होता है। यह वही भारत है, जो वैदिक ऋषियों से लेकर ऋषि दयानन्द तक, बुद्ध से लेकर नागसेन तक, चैतन्य से चन्द्रधर तक, महाराणा प्रताप से प्रताप आदित्य तक और समर्थ स्वामी रामदास से रामकृष्ण, विवेकानन्द तक, राजा अश्वपति और अश्वघोष से श्री अरविन्द तक, करोड़ों ऋषि, मुनि, साधु, संत, योद्धा, राष्ट्रनायकों का पवित्र पदरज में पवित्र कृत हुआ है। इस पावन भूमि को हम वंदन करते हैं। इसका बिन्दु-बिन्दु यज्ञ भूमि है। जिन्होंने इस भूमि को बेचा, जिन्होंने अपने स्वार्थ के लिए देश को तोड़ा, कोई राजनैतिक, भौगोलिक, अर्थनैतिक,

सांस्कृतिक आधार पर नहीं है, साम्प्रदायिक आधार पर जिन्होंने इस देश को तोड़ा, देश के साथ गद्दारी की है, वे आज संविधान की बात करते हैं। इनका क्या अधिकार है?

सर, हिन्दुस्तान से पाकिस्तान का भाग नहीं हुआ है, बंटन हुआ, तीन बीघा, किसने किया, एक ही खानदान ने किया। आज ये संविधान, अखंडता की बात करते हैं। देश को तोड़ने वाले आज देश जोड़ने का नाटक करते हैं। यह नाटक जनता को भलीभाँति मालूम है। हमारा मार्ग भिन्न हो सकता है, परन्तु लक्ष्य एक है। साधन भिन्न हो सकता है, साध्य एक है। रचना भिन्न हो सकती है, साहित्य एक है। भाषा भिन्न हो सकती है, भाव एक है। रीति भिन्न हो सकती है, संस्कृति एक, यह भारतीय संस्कृति है।

सर, जिस हिन्दुत्व के बारे में ये इतनी बकवास करते हैं, यह हिन्दुत्व ही भारतीय संस्कृति है। मनु महाराज ने बोला यत्र नार्यस्तु पूज्यन्ते रमन्ते तत्र देवताः, जहाँ पर नारी का पूजन होता है, वहाँ देवता विहार करते हैं। माननीय राष्ट्रपति जी ने आज गरीब, महिला, छात्र, शिक्षक, कृषक, श्रमिक सबके कल्याण के लिए मान्यवर प्रधानमंत्री जी के आवेगपूर्ण आवाह और प्रचेष्टा के बारे में उल्लेख किया है। स्वामी विवेकानन्द जी कहते थे : “Our great national sin is the neglect of women and tyranny over masses.” गरीबों के ऊपर, सामान्य जनता पर जो अत्याचार, जो अवहेलना और महिलाओं के ऊपर जो अत्याचार होता है, यह हमारे राष्ट्र का पाप है।

आज मान्यवर मोदी जी की प्रचेष्टा से भारत में महिलाओं का सम्मान बहुगुणित हो गया है। सुरक्षा बहुगुणित हो गई है। आज नाबालिग से बलात्कार पर मृत्युदंड की व्यवस्था है। ये सब लोग तो विरोध कर रहे थे। हजारों साल पहले हमारे देश में ऐसी व्यवस्था थी। कीचक ने देवी द्रौपदी का अपमान किया, उनको भीम ने मृत्युदंड दिया। द्रौपदी के अपमान के कारण कौरवों का समूल विनाश किया गया, उन्हें मृत्युदंड दिया गया। सीता माता के अपमान के प्रतिकार के लिए रावण का वध किया गया। इस तरह मृत्युदंड की व्यवस्था हजारों साल पहले थी।

आज भी इसको मान्यवर मोदी जी ने पुनः प्रतिष्ठापित किया है। महिलाओं के सम्मान के लिए क्या कुछ नहीं किया गया है। कोई इक्का-दुक्का घटना हो जाती है, तो हम उसका विरोध करते हैं,

प्रतिकार करते हैं और ये इसको लेकर उछाल करते हैं। महाकुम्भ में जो दुर्घटना हुई, उसने हमारी आत्मा को झकझोर दिया। सब लोग बहुत दुखी हैं, हम भी इसके लिए संवेदना ज्ञापित करते हैं। ऐसी घटना भविष्य में कभी न हो, यह प्रार्थना करते हैं, इसके लिए प्रयास भी करेंगे।

सर, मान्यवर प्रधानमंत्री जी ने हमारे राष्ट्र का गौरव बढ़ाने के लिए क्या कुछ नहीं किया है। महामहिम राष्ट्रपति जी ने इस सबके बारे में उल्लेख किया है। हमारा देश अत्यंत प्राचीन देश है। महामहिम राष्ट्रपति जी ने लोगों के मेडिकल असिस्टेंस के लिए जिस व्यवस्था का उल्लेख किया है, प्रधानमंत्री आयुष्मान भारत योजना से लेकर सारे विषयों की चर्चा की है। हाईस्ट रेलवे लाइन, हाईस्ट टनल हमारे देश के वर्चस्व, ताकत, शक्ति का प्रमाण करती है। आज भारत भीख मांगने नहीं जाता है।

भारत ने 100 से ज्यादा देशों को कोविड की वैक्सीन दी है। हाइड्रोक्सीक्लोरीक्वीन अमेरिका को दी है। भारत का गौरव आकाश जैसा ऊँचा हो गया है। रूस-यूक्रेन के युद्ध के समय में, इतनी प्रतिकूल परिस्थिति में, कोविड के समय में, प्रधानमंत्री जी ने अपने पुरुषार्थ के द्वारा इस राष्ट्र चेतना को जाग्रत करके जनभागीदारी के द्वारा अद्भुत काम किया है।

प्रधान मंत्री जी भारत की अर्थ नीति को 11वें नम्बर से 5वें नम्बर तक लाए हैं और वर्ष 2047 तक भारत विश्व की सबसे बड़ी अर्थ नीति बनेगी, यह संकल्प माननीय मोदी जी ने किया है। यह सेल्फ कांफिडेंस का भाव इस वक्तव्य से पूरे देश में झलक रहा है।

माननीय सभापति : आप कृपया अपनी बात समाप्त कीजिए।

श्री प्रताप चंद्र षडङ्गी : सभापति जी, भारत के इस बढ़ते कदम को जो सहन नहीं कर पा रहे हैं, उस देश के साथ इनका सम्पर्क बहुत मधुर है। मैं इस वक्तव्य का समर्थन करता हूँ। यह भारत का विजन फार साइट और अत्यंत प्रभावी वैश्विक नेतृत्व को दर्शाता है। जी-20 में भारत ने एंटायर थीम को बदल दिया। सिर्फ आर्थिक विषय पर नहीं, वसुधैव कुटुम्बकम् का महान भारतीय आदर्श का उद्बोधन करके सारे विश्व में भारत की चिंता, चेतना का प्रसारण किया। इससे सारे विश्व में भारत का संवर्धन हुआ। मैं इसका समर्थन करता हूँ और अपनी बात समाप्त करता हूँ।

श्री मुरारी लाल मीना (दौसा) : महोदय, मैं सबसे पहले महाकुम्भ में हुए हादसे में मृतकों के प्रति

श्रद्धांजलि अर्पित करता हूं और घायलों के शीघ्र स्वस्थ होने की कामना करता हूं।

महोदय, सरकार रोजाना कुम्भ में स्नान करने वालों की संख्या बताती है। कभी एक करोड़ लोग, कभी दो करोड़ लोगों द्वारा स्नान करने की संख्या सरकार बताती है। मैं आपके माध्यम से पूछना चाहता हूं कि जब करोड़ों की संख्या को गिना जा सकता है तो जो मृत श्रद्धालु थे, उनकी संख्या क्या सरकार बता नहीं सकती है? मैं समझता हूं कि यह सनातन धर्म और हम सभी के लिए भी बहुत दुख की बात है कि आज तक मृतकों की संख्या बताई नहीं गई है। महामहिम राष्ट्रपति महोदया ने भारत सरकार की विभिन्न उपलब्धियों को रेखांकित किया है। सरकार अपनी नीतियों की सराहना कर रही है जबकि निष्पक्ष मूल्यांकन किया जाए तो हकीकत कुछ और है। सरकार लगातार यह दावा कर रही है कि भारत दुनिया की सबसे तेजी से बढ़ती अर्थव्यवस्था में से एक है लेकिन जमीनी हकीकत यह है कि आर्थिक असमानता बढ़ती जा रही है। देश की दस प्रतिशत आबादी के पास 77 प्रतिशत सम्पत्ति है, जबकि आम आदमी महंगाई और बेरोजगारी से जूझ रहा है। सरकार की नीतियां पूंजीवाद को बढ़ावा दे रही हैं। वर्ष 2024 में भारत में अरबपतियों की संख्या 200 को क्रॉस कर गई है, जो वर्ष 2013 के मुकाबले 41 प्रतिशत अधिक है। वर्ष 2021 की रिपोर्ट के अनुसार देश की 40 प्रतिशत सम्पत्ति केवल एक प्रतिशत लोगों के पास है। क्या सरकार पूंजीवाद के खिलाफ कोई कदम उठाने का विचार रखती है? यदि इस प्रकार असमानता बनी रही और बेरोजगारी बढ़ती गई, तो मान्यवर एक दिन ऐसा आएगा कि देश में जो बेरोजगार हैं, असहाय हैं वे इन पूंजीपतियों के खिलाफ बहुत बड़ा आंदोलन खड़ा कर देंगे जो हमारे प्रजातंत्र के लिए भी मुश्किलें खड़ी कर सकता है।

सभापति जी, मैं राजस्थान की दौसा लोक सभा सीट से आता हूं, जहां अधिकतर जनसंख्या एसटी, एससी, ओबीसी और किसान-मजदूरों की है लेकिन सरकार की प्राथमिकताओं में ये समाज कहीं नहीं दिखाई देते हैं। सरकार लगातार 'सबका साथ, सबका विकास' का नारा देती है लेकिन जब नीति निर्माण की बात आती है तो यह नारा मात्र एक जुमला बनकर रह जाता है। बेरोजगारी वर्तमान में चरम पर है लेकिन सरकार न तो नई नौकरियों का सृजन कर रही है और न पुरानी नौकरियों के रिक्त पदों को भर रही है। 40 लाख पद देश के अंदर हैं, इनमें से 25 परसेंट सरकारी पद वर्तमान में खाली हैं। करीब

9 लाख पद के आस-पास वेकेंट पोस्ट्स देश में हैं। मनरेगा योजना, जो ग्रामीण भारत की रीढ़ थी, उसमें भी कटौती हो रही है। चार करोड़ से ज्यादा जॉब कार्ड्स पिछले सालों में रद्द हो गए हैं। मजदूरी महंगाई के अनुपात में बढ़ नहीं रही है। एक रिपोर्ट के अनुसार देश में 34 प्रतिशत लोग 100 रुपये प्रतिदिन में अपना घर चला रहे हैं और 80 प्रतिशत लोग 200 रुपये प्रतिदिन के हिसाब से अपना घर चला रहे हैं। यह सरकार 80 करोड़ लोगों को मुफ्त में राशन देने की बात कह रही है और एक तरफ सरकार कह रही है कि 25 करोड़ लोगों को हमने गरीबी रेखा से पार कर दिया है। इन दोनों बातों में भिन्नता है। सत्य क्या है, इसे सरकार को स्पष्ट करना चाहिए।

मान्यवर, जहां तक किसानों का सवाल है, एमएसपी की मांग किसान लम्बे समय से करते आ रहे हैं, लेकिन सरकार ने अभी तक किसानों को, एमएसपी की गारंटी को कानून का दर्जा नहीं दिया।

जो फसल बीमा योजना है, उसके बारे में मैं निवेदन करना चाहूंगा कि प्राइवेट कंपनियां किसानों से करोड़ों रुपये वसूल कर रही हैं। मैं समझता हूं कि जितने पैसे बीमे के प्रीमियम के रूप में ले रहे हैं, उसका दस प्रतिशत भी वे किसानों को वापस नहीं कर रही हैं, क्योंकि किसान विधिवत रूप से समय पर उसके लिए आवेदन नहीं कर पाते हैं। उनकी पॉलिसी ऐसी है कि समय पर उसे एप्लाइ नहीं करने की वजह से हजारों करोड़ रुपये कंपनियां कमा रही हैं। मैं समझता हूं कि इसमें सरकार को सुधार करना चाहिए।

मान्यवर, वर्ष 2014 में आपने वायदा किया था कि हम हर साल 2 करोड़ लोगों को नौकरी देंगे। मैं जानना चाहूंगा कि पिछले 11 सालों में सरकार ने कितनी नौकरियां दी हैं? मैं समझता हूं कि इसके उलट सरकार ने लाखों पदों को समाप्त कर दिया।

आप एस.सी., एस.टी., ओबीसी की बात करते हैं। नौकरियों के कम होने से यदि सबसे ज्यादा किसी को नुकसान होता है तो वह एस.सी., एस.टी., ओबीसी को ही होता है। आप एक सोची समझी नीति के तहत काम कर रहे हैं। बीजेपी, आरएसएस की मूल भावना है कि आरक्षण खत्म होना चाहिए। आप सीधे तौर पर आरक्षण को खत्म नहीं कर सकते हैं, लेकिन अप्रत्यक्ष तरीके से पदों को समाप्त करके, निजीकरण करके आरक्षण को समाप्त कर रहे हैं। चाहे शिक्षा का निजीकरण हो, चाहे स्वास्थ्य का

निजीकरण हो, चाहे रेलवे का निजीकरण हो, चाहे हमारे पब्लिक सेक्टर्स का निजीकरण हो, आपने सारे ऐसे काम किए हैं, जिससे लाखों नौकरियां खत्म हो गयीं और एक तरह से अप्रत्यक्ष रूप से हमारा आरक्षण समाप्त हो गया। यह इस बात को सिद्ध करता है कि आपकी हमारे प्रति क्या सोच है। यदि वास्तव में आप एस.सी., एस.टी., ओबीसी के पक्ष में हैं, तो बहुत से ऐसे विभाग हैं, जिनमें आपको आरक्षण की व्यवस्था को लागू करना चाहिए। मेरा आपसे निवेदन है। पिछली बार भी मैंने निवेदन किया था। एक तरफ तो मुझे खुशी है कि महामहिम राष्ट्रपति महोदया जी ने भी एक रोज इसके बारे में कहा था। देश में सुप्रीम कोर्ट और हाई कोर्ट्स में एस.सी., एस.टी., ओबीसी के ज़ीरो जजेज हैं। मेरा आपसे निवेदन है कि आप ऐसी कोई व्यवस्था करें कि देश में जिस तरह से भारतीय प्रशासनिक सेवा है, उसी तर्ज पर ज्युडिशियल सेवा भी लागू की जाए और उसमें आरक्षण को लागू किया जाए, ताकि न्यायिक सेवाओं में भी एस.सी., एस.टी. के लोगों की भर्ती हो सके। इसके अलावा, राज्य सभा और दूसरे संस्थान हैं, जिनमें आरक्षण को लागू किया जाए।

महोदय, सबसे बड़ी बात यह है कि संविधान के अन्दर पॉपुलेशन के प्रोपोर्शन में आरक्षण की व्यवस्था है। देश में 10 प्रतिशत के आस-पास एस.टी. के लोग हैं, 16-17 प्रतिशत एस.सी. के लोग हैं। हर सर्वे में कई बार एस.सी., एस.टी. की संख्या भी बढ़ती जा रही है। इसलिए पॉपुलेशन के अनुपात में आरक्षण को भी बढ़ाया जाए। एस.टी. के आरक्षण को बढ़ा कर 10 प्रतिशत और एस.सी. के आरक्षण को बढ़ाकर 17 प्रतिशत किया जाए।

महोदय, मेरा एक और बहुत महत्वपूर्ण मुद्दा है। जो सांसद निधि है, इसके बारे में हमारे और साथियों ने भी कहा है। आप इस सांसद निधि को खत्म कर दीजिए या फिर विधायक के अनुपात में इसको बढ़ा दीजिए। हमारे राजस्थान में ही एक सांसद के क्षेत्र के अन्तर्गत आठ विधायक आते हैं। एक विधायक की विधायक निधि 5 करोड़ रुपये की होती है, 8 विधायकों की विधायक निधि कुल मिलाकर 40 करोड़ रुपये हो गयी और एक सांसद को मात्र 5 करोड़ रुपये मिलते हैं। स्थिति यह है कि एक सांसद एक ग्राम पंचायत में एक लाख रुपये भी नहीं दे सकता है, इसलिए मेरा आपके माध्यम से सरकार से, माननीय प्रधान मंत्री महोदय से, माननीय वित्त मंत्री महोदया से निवेदन है कि आप इस सांसद निधि को

एम.एल.ए. निधि के पैरेलल 40 करोड़ रुपये कर दें या फिर इसे खत्म कर दें, ताकि सांसदों को बेइज्जती महसूस न हो।

महोदय, राजस्थान के बारे में मेरा एक अंतिम निवेदन है। आपको पता है कि राजस्थान में पानी का बहुत अभाव रहता है। जब बीजेपी की सरकार थी, उस समय राजस्थान के 13 जिलों के लिए पीने के पानी के लिए ई.आर.सी.पी. के नाम से एक नहर परियोजना बनी थी। उसके लिए राजस्थान का मध्य प्रदेश के साथ समझौता हुआ था। वह समझौता 50 प्रतिशत निर्भरता पर हुआ था। उसको राष्ट्रीय परियोजना घोषित करने की फाईल बहुत लम्बे समय तक पड़ी रही, लेकिन उसे राष्ट्रीय परियोजना घोषित नहीं किया गया। अभी जब राजस्थान में आपकी सरकार बनी है, तो अभी 75 प्रतिशत जल निर्भरता पर वह समझौता किया गया है। इससे राजस्थान को मिलने वाला पानी आधा ही रह गया है। राजस्थान को सिंचाई का पानी नहीं मिलेगा। इससे राजस्थान को बहुत घाटा हो गया है। इसलिए इसकी तरफ भी ध्यान दिया जाए।

***SHRI NILESH DNYANDEV LANKE (AHMEDNAGAR):** Hon. Chairman Sir, thank you very much. Today, I rise to participate in the discussion on motion of thanks on the President's Address. Sir, our life is very busy nowadays and that is why our health is also very important. In this year's budget, there are many announcements made by Central Government regarding health schemes, but still there are some shortcomings.

In this budget, Many major health related issues have been completely ignored. The total allocation for health has been increased but, it is still very less in comparison to the GDP. We have a population of 140 crore people and that is why it is a meager allocation. More primary health centers in rural areas and District

* English translation of the speech originally delivered in Marathi.

Hospitals in urban areas are needed as the number of health centers is very less and not up to the mark.

In many hospitals and health centers, doctors and medical staff is not available. So, the recruitment of doctors and nursing staff in sufficient numbers is very necessary. All kind of medical infrastructure should also be developed at such centers.

This Government is implementing Ayushman Bharat Scheme, but it is beneficial only to the private hospitals and doctors. Public health service is deteriorating day by day and a common man is not benefitted out of it, but the private medical institutions are taking advantage of it.

Sir, we must focus on research in pharmaceutical sciences and new medical techniques and more fund should be allocated for this purpose. As you know, we had to face Corona Pandemic in the year 2019-20 and lakhs of people died during Covid. Keeping this in mind, the Government should allocate maximum fund for health sector. There is a medical emergency in our country because small children falling prey to the diseases like cancer. Neonatal and newborns are also facing the liver and kidney diseases. Considering this situation, we must allocate maximum fund for Health Ministry. In western countries, they prefer public health service and not the private one. These countries are providing all kinds of medical facilities to their citizens. But, in India, we are lacking behind and not providing sufficient and satisfactory health services to our citizens. Many schemes like Mahatma Jyotirao Phule Jan Arogya Yojana, Mukhyamantri Sahayata Nidhi, or Ayushman Bharat are being run by state and central Governments. But the financial assistance which is

provided under these schemes is meagre and it cannot even match the hospital expenses. The cancer like diseases require Rs. 30-40 lakh for treatment, and for kidney and liver transplant you need Rs. 20-25 lakh.

A common poor person cannot afford this huge medical expenses. Hence, it is need of the hour that we must allocate more funds commensurate with our GDP growth. I seriously feel that this government has completely ignored the interests of farmers. No concrete decisions have been taken for farmers' welfare in this year's budget. There was no clear announcement regarding granting the legal sanctity to MSP.

There is a significant cut back in the subsidy for fertilizers, diesel and seeds and due to this, there is a higher possibility of increasing the production cost. But, the loan waiver and improved crop insurance still remains a distant dream for crores of farmers. Everybody was waiting for it, but it has been completely ignored while drafting the budget. This government is inviting big corporate players in agriculture business and that is why there is a potential threat to small and marginalized farmers. So, it is clear that, there was no focus on farmers in this budget.

The Union Government should start new schemes to increase milk rates. MSP should be given for the milk production and its procurement. It is at Rs. 35-40 per litre considering the production cost. But, the procurement rate should be based on the actual production cost of milk. Government should act strictly against the milk adulteration because the milk adulteration is causing cancer to small children. It is also very important to look into it seriously.

Please give me half a minute more.

श्री रोडमल नागर (राजगढ़) : सभापति महोदय, आपने महामहिम राष्ट्रपति जी के अभिभाषण के समर्थन में मुझे बोलने का अवसर दिया, मैं आपके प्रति धन्यवाद प्रकट करता हूँ। सरकार गरीब, युवा, किसान, महिला उत्थान के दृढ़ संकल्प एवं समावेशी संकल्प के साथ-साथ आगे बढ़ रही है। संरचनात्मक सुधार एवं पिछले दस सालों के दौरान किए गए परिवर्तनकारी कार्य सरकार के विकास के ट्रैक रिकॉर्ड की तरफ ध्यान आकर्षित कर रहे हैं।

महोदय, सरकार ने देश में नागरिकों तक बेहतर स्वास्थ्य सेवाएं पहुंचाने के लिए एक लाख पचहत्तर हजार आयुष्मान आरोग्य केंद्र बनाए हैं। यह समाज के लिए मंदिर ही है। देश में कैंसर मरीजों की बढ़ती संख्या और इलाज में होने वाले खर्च को देखते हुए अनेक कैंसर दवाओं को कस्टम ड्र्यूटी से मुक्त कर दिया है। प्रधानमंत्री जन औषधि केंद्र पर अब आधी कीमत पर सस्ती दवाएं उपलब्ध हो रही हैं। सर्वाङ्गकल कैंसर के लिए अब तक करीब नौ करोड़ महिलाओं की स्क्रीनिंग की जा चुकी है। भारत में आधुनिक आत्मनिर्भर कृषि व्यवस्था का लक्ष्य सरकार द्वारा तय किया गया है। सरकार किसानों को फसलों का उचित दाम दिलाने और उनकी आय बढ़ाने के लिए समर्पित भाव से काम कर रही है। आज भारत विश्व का सबसे बड़ा दूध, दाल और मसालों का उत्पादन कर रहा है। सरकार खरीब और रबी फसलों की एमएसपी निरंतर बढ़ा रही है और खरीदी भी कर रही है। पिछले एक दशक में धान, गेहूं, दलहन, तिलहन और मोटे अनाज की खरीदी पर तीन गुना ज्यादा राशि दी गई है। किसानों की आमदनी अधिक बढ़ाने के लिए सीमित जमीन में अधिक उत्पादन करने के लिए पिछले छह महीने में फसलों की जलवायु अनुकूल करके अच्छी उपज देने वाली 109 उन्नत प्रजातियों को विकसित किया गया है।

महोदय, सहकारिता के माध्यम से अधिकतम लोगों को जोड़कर आठ लाख सहकारी संस्थाएं एवं उनके 29 करोड़ हितधारक सदस्य ग्रामीण भारत के करीब 90 प्रतिशत क्षेत्र का प्रतिनिधित्व करते हैं। बीते वर्षों में शहरी क्षेत्रों में सरकारी संस्थाओं का विस्तार सरकार द्वारा किया गया है। सरकार के प्रयास से 25 करोड़ लोग गरीबी रेखा से ऊपर आए हैं। पंडित अटल बिहारी वाजपेयी जी का जो सपना था, नदियों से नदियों को जोड़ना, उसी को ध्यान में रखते हुए सरकार ने सूखा ग्रस्त इलाकों में सिंचाई और पीने का पानी उपलब्ध कराने के लिए दो ऐतिहासिक नदी जोड़ो परियोजनाओं पर कार्य आगे बढ़ाया

है। 40 हजार करोड़ रुपये की लागत से केन-बेतवा लिंक परियोजना से मध्य प्रदेश और उत्तर प्रदेश के लाखों ग्रामीण भाई-बहनों को लाभ मिलेगा। 72 हजार करोड़ रुपये की संशोधित पार्वती-काली सिंध-चम्बल लिंक परियोजना से राजस्थान और मध्य प्रदेश में सिंचाई और पीने के पानी की आवश्यकता की पूर्ति होगी। इस परियोजना से मेरे अपने लोक सभा क्षेत्र राजगढ़ में भी एक लाख हेक्टेयर जमीन सिंचित होगी। पोलावरम सिंचाई परियोजना को पूरा करने के लिए 12 हजार करोड़ रुपये की अतिरिक्त राशि भी सरकार ने स्वीकृत की है।

महोदय, हमारे यशस्वी प्रधानमंत्री माननीय नरेन्द्र मोदी जी का कोई निजी मकान नहीं है। उनकी कृपा व आशीर्वाद से मेरे अपने लोक सभा क्षेत्र में दो लाख से अधिक मकान बने हैं। पूरे देश में चार करोड़ से अधिक मकान बने हैं, लेकिन उनका स्वयं का कोई मकान नहीं है। ऐसे हमारे यशस्वी प्रधानमंत्री जी हैं। आजादी के दो दशकों के बाद भी हमारे आदिवासी समाज की उपेक्षा होती रही है। सरकार ने उनके कल्याण को पहली प्राथमिकता दी।

महोदय, शिक्षा के क्षेत्र में देश भर में 470 से अधिक एकलव्य मॉडल आवासीय विद्यालयों के माध्यम से लगभग सवा लाख आदिवासी बच्चों को शिक्षा दी जा रही है।

23.00 hrs

माननीय सभापति : नागर जी, एक मिनट रुकिए। सभा का समय तीन मिनट और आगे बढ़ाया गया।

अब आप बोलिए।

श्री रोडमल नागर : जो लोग अंतिम पंक्ति में खड़े हैं, उनके चेहरे पर इस सरकार के कार्यक्रम से खुशहाली आ रही है। बड़ी खुशी की बात है कि मेरे स्वयं के जिले में, जो आकांक्षी जिला है, आदरणीय प्रधान मंत्री जी के सहयोग से वहां एक मेडिकल कॉलेज की स्थापना की गई है। पिछले दस वर्षों में आदिवासी बहुल इलाकों में तीस नए मेडिकल कॉलेज खोले गए हैं। विशेष राष्ट्रीय मिशन चलाकर आदिवासी समुदाय की सिकल सेल से जुड़ी स्वास्थ्य समस्याओं पर ध्यान दिया जा रहा है। इस मिशन के अंतर्गत लगभग पांच करोड़ व्यक्तियों की स्क्रीनिंग की जा चुकी है। जनजातीय विरासत को सहेजने के लिए सरकार ने कई कदम उठाए हैं। इस वर्ष भगवान बिरसा मुंडा का 150वां जयंती पर्व पूरे देश में जनजातीय गौरव वर्ष

के रूप में मनाया जा रहा है। चाहे धरोहर एवं सांस्कृतिक चेतना के पुनर्जागरण की बात हो, विश्व के सांस्कृतिक मंच पर भारत ने अपनी पहचान ग्लोबल लीडर के रूप में बनाई है। सरकार ने रिफॉर्म, परफॉर्म, ट्रांसफॉर्म, ये तीन मजबूत स्तम्भ विकसित किए हैं, जो पूरी दुनिया में भारत के नए गवर्नेंस मॉडल का पर्याय बन गए हैं। वैश्विक अस्थिरता के वातावरण में भारत आर्थिक, सामाजिक और राजनैतिक स्थिरता का स्तम्भ बनकर विश्व के सामने आदर्श प्रस्तुत कर रहा है। चाहे जी-7 समिट हो, क्वाड, ब्रिक्स, एससीओ हो या जी-20, भारत के सामर्थ्य, नीति और नीयत पर पूरे विश्व ने भरोसा जताकर समृद्धि की दिशा में सरकार द्वारा किए गए सकारात्मक आमूलचूल परिवर्तनों को सार्थकता प्रदान की है।

महोदय, मैं राष्ट्रपति महोदया के अभिभाषण का समर्थन करता हूँ।

माननीय सभापति : सभा की कार्यवाही कल मंगलवार, दिनांक 4 फरवरी, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

23.03 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, February 4, 2025/Magha 15, 1946 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. D. Purandeswari	4
2	Dr. Shrikant Eknath Shinde	4
3	Dr. T Sumathy Alias Thamizhachi Thangapandian	20
4	Md. Rakibul Hussain	15
5	Ms Kangna Ranaut	2
6	Shri Alok Sharma	10
7	Shri Anto Antony	11
8	Shri Anurag Sharma	19
9	Shri Balabhadra Majhi	18
10	Shri Bhartruhari Mahtab	18
11	Shri Bhumare Sandipanrao Asaram	14
12	Shri Chandra Prakash Choudhary	17
13	Shri Dhairyasheel Sambhajirao Mane	12
14	Shri Eatala Rajender	3
15	Shri G Lakshminarayana	1
16	Shri Gyaneshwar Patil	14
17	Shri Hanuman Beniwal	8
18	Shri Jagannath Sarkar	6
19	Shri Joyanta Basumatary	9
20	Shri Manickam Tagore B	7
21	Shri Manish Tewari	5
22	Shri Naba Charan Majhi	10

SI No.	Member's Name	Question Number
23	Shri Patel Umeshbhai Babubhai	13
24	Shri Pradyut Bordoloi	9
25	Shri Sanatan Pandey	17
26	Shri Sudheer Gupta	12
27	Shri Suresh Kumar Kashyap	2
28	Shri Utkarsh Verma Madhur	16
29	Shri Vijayakumar Alias Vijay Vasanth	7
30	Smt. D K Aruna	3

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Dean Kuriakose	114, 93, 227
2	Adv Gowaal Kagada Padavi	177
3	Adv. Adoor Prakash	66
4	Com. Selvaraj V	110
5	Dr. Alok Kumar Suman	34
6	Dr. Amar Singh	229, 86
7	Dr. Amol Ramsing Kolhe	63, 45, 17, 202
8	Dr. Bachhav Shobha Dinesh	147
9	Dr. Bholu Singh	22, 3
10	Dr. Byreddy Shabari	102, 135
11	Dr. C M Ramesh	48, 217
12	Dr. D Ravi Kumar	144
13	Dr. D. Purandeswari	205, 24
14	Dr. Ganapathy Rajkumar P	92
15	Dr. Hemant Vishnu Savara	26, 206, 38
16	Dr. K Sudhakar	77, 15
17	Dr. Kalanidhi Veeraswamy	140, 230
18	Dr. Kalyan Vaijinathrao Kale	36
19	Dr. Kirsan Namdeo	230, 71
20	Dr. Manna Lal Rawat	64, 224
21	Dr. Nishikant Dubey	100, 206
22	Dr. Rajesh Mishra	39, 206, 191, 3

SI No.	Member's Name	Question Number
23	Dr. Rani Srikumar	170
24	Dr. Sambit Patra	173
25	Dr. Shashi Tharoor	49, 181
26	Dr. Shivaji Bandappa Kalge	111, 50
27	Dr. Shrikant Eknath Shinde	24, 205
28	Dr. T Sumathy Alias Thamizhachi Thangapandian	210
29	Dr. Thirumaavalavan Tholkappiyan	183
30	Md Abu Taher Khan	159
31	Mr Pathan Yusuf	20
32	Ms Iqra Choudhary	149
33	Ms Kangna Ranaut	3, 191
34	Ms Mahua Moitra	160, 13
35	Ms. Praniti Sushilkumar Shinde	127
36	Ms. S Jothimani	119
37	Prof. Sougata Ray	104, 170
38	Prof. Varsha Eknath Gaikwad	202, 17, 63, 45
39	Shri Selvaganapathi T.M.	81
40	Shri Abhishek Banerjee	203, 13
41	Shri Adhikari Deepak Dev	192, 4
42	Shri Ajay Kumar Mandal	42
43	Shri Amar Sharadrao Kale	63, 202, 45, 17
44	Shri Amra Ram	132
45	Shri Amrinder Singh Raja Warring	87
46	Shri Anand Bhadauria	172
47	Shri Anto Antony	228, 219

Sl No.	Member's Name	Question Number
48	Shri Anup Sanjay Dhotre	25, 212, 38
49	Shri Anurag Sharma	30, 39
50	Shri Anurag Singh Thakur	162, 39, 38
51	Shri Appalanaidu Kaliseti	179, 214
52	Shri Arun Bharti	27
53	Shri Arun Govil	3, 191, 39
54	Shri Arun Kumar Sagar	90
55	Shri Arvind Dharmapuri	136
56	Shri Arvind Ganpat Sawant	59, 222, 143, 53
57	Shri Asaduddin Owaisi	76
58	Shri Azad Kirti Jha	89
59	Shri B K Parthasarathi	121, 35
60	Shri Baijayant Panda	107
61	Shri Bajrang Manohar Sonwane	63, 202, 45, 17
62	Shri Balabhadra Majhi	206, 38, 39
63	Shri Balashowry Vallabhaneni	93, 13
64	Shri Balwant Baswant Wankhade	105, 36, 143, 53
65	Shri Balya Mama Suresh Gopinath Mhatre	139, 230
66	Shri Basavaraj Bommai	82
67	Shri Bastipati Nagaraju	13, 201, 35
68	Shri Benny Behanan	166
69	Shri Bhartruhari Mahtab	212, 206, 38, 39
70	Shri Bhaskar Murlidhar Bhagare	45, 17, 202, 63
71	Shri Bhausaheb Rajaram Wakchaure	73
72	Shri Bhojraj Nag	191, 25
73	Shri Bhumare Sandipanrao Asaram	31, 129, 209

SI No.	Member's Name	Question Number
74	Shri Bidyut Baran Mahato	131, 15, 39
75	Shri Biplab Kumar Deb	163
76	Shri Brijendra Singh Ola	178
77	Shri Brijmohan Agrawal	68
78	Shri C N Annadurai	200, 12, 190, 218
79	Shri Captain Brijesh Chowta	130
80	Shri Chamala Kiran Kumar Reddy	186, 198
81	Shri Chandan Chauhan	28, 207
82	Shri Chandra Prakash Choudhary	207
83	Shri Chandra Prakash Joshi	188, 5, 191, 25
84	Shri Charanjit Singh Channi	16
85	Shri Chavan Ravindra Vasantryao	187, 226
86	Shri Daggumalla Prasada Rao	148, 121
87	Shri Damodar Agrawal	124, 38
88	Shri Darshan Singh Choudhary	91
89	Shri Deepender Singh Hooda	134
90	Shri Devusinh Chauhan	153, 188
91	Shri Dhairyasheel Sambhajirao Mane	226, 187
92	Shri Dharambir Singh	21, 25, 212, 206
93	Shri Dileshwar Kamait	133, 216
94	Shri Dilip Saikia	54, 5, 39
95	Shri Dinesh Chandra Yadav	168, 166, 230
96	Shri Dineshbhai Makwana	212, 15, 188, 39
97	Shri Dulu Mahato	78
98	Shri Durai Vaiko	19
99	Shri Dushyant Singh	113, 47

SI No.	Member's Name	Question Number
100	Shri E T Mohammed Basheer	157, 134
101	Shri Eatala Rajender	198, 186
102	Shri Eswarasamy K	62
103	Shri G Lakshminarayana	214, 102
104	Shri G M Harish Balayogi	211, 35
105	Shri Gaurav Gogoi	11, 199
106	Shri Gopal Jee Thakur	185
107	Shri Govind Makthappa Karjol	155
108	Shri Gurmeet Singh Meet Hayer	108
109	Shri Gyaneshwar Patil	209, 129, 31
110	Shri Harish Chandra Meena	79, 98
111	Shri Hibi Eden	69
112	Shri Jagdambika Pal	175, 153, 5
113	Shri Janardan Singh Sigriwal	142, 192
114	Shri Joyanta Basumatary	219
115	Shri Jugal Kishore	129, 80, 98, 227
116	Shri K C Venugopal	85
117	Shri K Radhakrishnan	176
118	Shri Kali Charan Singh	56
119	Shri Kaushalendra Kumar	1, 189
120	Shri Kesineni Sivanath	109, 201
121	Shri Khagen Murmu	206, 25, 38, 39
122	Shri Khalilur Rahaman	40
123	Shri Kodikunnil Suresh	194, 7
124	Shri Kota Srinivasa Poojary	126, 38
125	Shri Krishna Prasad Tenneti	51

SI No.	Member's Name	Question Number
126	Shri Lavu Sri Krishna Devarayalu	46, 35
127	Shri Lumba Ram	54, 15, 39
128	Shri M K Raghavan	96
129	Shri Maddila Gurumoorthy	137
130	Shri Magunta Sreenivasulu Reddy	60, 223
131	Shri Mahesh Kashyap	5, 3, 38
132	Shri Malaiyarasan D	190, 2
133	Shri Mani A	197, 10
134	Shri Manickam Tagore B	213
135	Shri Manish Jaiswal	191, 3, 39
136	Shri Manoj Tiwari	115
137	Shri Dhairyasheel Rajsinh Mohite Patil	63, 45, 17, 202
138	Shri Mohmad Haneefa	116
139	Shri Muhammed Hamdullah Sayeed	97
140	Shri Mukeshkumar Chandrakaant Dalal	123
141	Shri Murari Lal Meena	32
142	Shri N K Premachandran	165
143	Shri Naba Charan Majhi	3, 191, 206, 39
144	Shri Nalin Soren	80, 227, 129
145	Shri Narayan Tatu Rane	37
146	Shri Naresh Ganpat Mhaske	205, 24
147	Shri Navaskani K	218, 12, 200, 190
148	Shri Naveen Jindal	141
149	Shri Nilesh Dnyandev Lanke	63, 45, 202, 17
150	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	143, 222, 59, 53
151	Shri P C Mohan	14

SI No.	Member's Name	Question Number
152	Shri P P Chaudhary	184, 15, 38, 39
153	Shri P V Midhun Reddy	58, 221
154	Shri Parbhubhai Nagarbhai Vasava	206, 25
155	Shri Parshottambhai Rupala	191, 206, 38, 39
156	Shri Prabhakar Reddy Vemireddy	208, 30
157	Shri Pradeep Kumar Singh	206, 25, 38, 39
158	Shri Pradeep Purohit	120
159	Shri Pradyut Bordoloi	219, 106
160	Shri Praveen Patel	15, 39, 38
161	Shri Putta Mahesh Kumar	65, 223
162	Shri Radheshyam Rathiya	193, 6
163	Shri Rahul Gandhi	83
164	Shri Rahul Kaswan	101
165	Shri Raja A	67
166	Shri Raja Ram Singh	215, 43
167	Shri Rajabhau Parag Prakash Waje	171
168	Shri Rajeev Rai	161
169	Shri Rajesh Naranbhai Chudasama	118
170	Shri Rajesh Ranjan	138
171	Shri Rajesh Verma	205, 24
172	Shri Rajiv Pratap Rudy	158
173	Shri Rajmohan Unnithan	196, 9
174	Shri Raju Bista	95
175	Shri Ramasahayam Raghuram Reddy	117
176	Shri Ramashankar Rajbhar	146
177	Shri Ramprit Mandal	168, 166

SI No.	Member's Name	Question Number
178	Shri Ramvir Singh Bidhuri	98
179	Shri Ravindra Dattaram Waikar	205, 24
180	Shri Ravindra Shukla Alias Ravi Kishan	164
181	Shri S Jagathratchakan	99
182	Shri S Venkatesan	225, 70
183	Shri Sachithanantham R	154, 70
184	Shri Sanatan Pandey	28
185	Shri Sanjay Dina Patil	63, 202, 45, 17
186	Shri Sanjay Haribhau Jadhav	53, 222, 143
187	Shri Sanjay Uttamrao Deshmukh	174, 143, 222, 53
188	Shri Saptagiri Sankar Ulaka	88
189	Shri Sasikanth Senthil	106
190	Shri Satpal Brahamchari	55, 207, 28
191	Shri Saumitra Khan	152
192	Shri Selvam G	12, 200, 190
193	Shri Shafi Parambil	103
194	Shri Shankar Lalwani	5, 188
195	Shri Shashank Mani	216, 47
196	Shri Shrirang Appa Chandu Barne	72, 125
197	Shri Shyamkumar Daulat Barve	57, 149
198	Shri Sribharat Mathukumilli	204, 23
199	Shri K Subbarayan	110
200	Shri Sudama Prasad	41
201	Shri Sudheer Gupta	226, 187
202	Shri Sukanta Kumar Panigrahi	182
203	Shri Sukhjinder Singh Randhawa	5

SI No.	Member's Name	Question Number
204	Shri Sunil Kumar	39
205	Shri Suresh Kumar Kashyap	188, 206, 39
206	Shri Tangella Uday Srinivas	135, 214
207	Shri Tanuj Punia	94
208	Shri Tapir Gao	212, 3, 38
209	Shri Tariq Anwar	61, 13
210	Shri Tejasvi Surya	212, 38, 3
211	Shri Tharaniventhan M S	84
212	Shri V K Sreekandan	122
213	Shri Varun Chaudhry	44
214	Shri Ve Vaithilingam	150
215	Shri Vijay Baghel	15, 3, 188
216	Shri Vijayakumar Alias Vijay Vasanth	213
217	Shri Vishaldada Prakashbapu Patil	218, 50
218	Shri Vishnu Datt Sharma	29
219	Shri Vishnu Dayal Ram	188
220	Shri Vishweshwar Hegde Kageri	38, 39
221	Shri Y S Avinash Reddy	8, 195, 136
222	Shri Yogender Chandolia	167, 25, 38, 39
223	Smt. Aparajita Sarangi	21, 5
224	Smt. Bharti Pardhi	125, 72
225	Smt. D K Aruna	186, 198
226	Smt. Delkar Kalaben Mohanbhai	209, 31, 129
227	Smt. Geniben Nagaji Thakor	180
228	Smt. Kamlesh Jangde	151, 38, 39
229	Smt. Kanimozhi Karunanidhi	145

SI No.	Member's Name	Question Number
230	Smt. Kriti Devi Debbarman	188, 39, 25, 38
231	Smt. Lovely Anand	168, 166
232	Smt. Mala Roy	74
233	Smt. Malvika Devi	169
234	Smt. Manju Sharma	33
235	Smt. Poonamben Hematbhai Maadam	220, 52
236	Smt. Rachna Banerjee	112
237	Smt. Sajda Ahmed	156
238	Smt. Shambhavi	24, 205
239	Smt. Shobhanaben Mahendrasinh Baraiya	54, 38, 191, 39
240	Smt. Smita Uday Wagh	21, 5
241	Smt. Supriya Sule	45, 17, 202, 63
242	Thiru Arun Nehru	75
243	Thiru D M Kathir Anand	128
244	Thiru Dayanidhi Maran	18

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Corporate Affairs	: 17
Culture	: 1, 5, 15, 19, 20
Education	: 6, 9, 13
Environment, Forest and Climate Change	:
Finance	: 2, 4, 7, 8, 11, 18
Labour and Employment	: 14
Skill Development and Entrepreneurship	:
Tourism	: 12
Youth Affairs and Sports	: 3, 10, 16

(ii) Ministry-wise Index to Unstarred Questions

Corporate Affairs	: 13, 38, 48, 62, 79, 98, 149, 162, 198, 210
Culture	: 4, 8, 16, 28, 42, 64, 73, 76, 85, 89, 118, 123, 126, 140, 143, 145, 153, 155, 160, 163, 177, 182, 193
Education	: 7, 10, 14, 20, 22, 27, 29, 36, 37, 39, 40, 41, 43, 44, 45, 58, 61, 63, 77, 78, 80, 81, 82, 86, 94, 96, 101, 102, 103, 104, 107, 112, 114, 117, 121, 128, 139, 154, 157, 158, 161, 170, 171, 176, 178, 179, 185, 186, 188, 195, 200, 205, 222, 225, 229
Environment, Forest and Climate Change	: 3, 5, 11, 24, 26, 32, 33, 50, 52, 67, 106, 129, 134, 136, 164, 166, 167, 175, 181, 187, 192, 201, 207, 213, 219
Finance	: 18, 23, 30, 31, 46, 47, 49, 53, 56, 57, 70, 74, 75, 90, 91, 93, 97, 132, 137, 138, 141, 142, 147, 150, 152, 165, 168, 172, 189, 204, 215, 217, 218, 220, 221, 223, 227, 230
Labour and Employment	: 9, 12, 17, 19, 66, 69, 87, 95, 109, 110, 122, 135, 144, 159, 183, 197, 199, 203, 212, 226
Skill Development and Entrepreneurship	: 6, 15, 51, 54, 60, 71, 119, 120, 124, 133, 151, 169, 180, 206, 208, 214
Tourism	: 1, 21, 34, 59, 65, 72, 88, 100, 105, 108, 111, 113, 115, 127, 130, 148, 156, 173, 184, 190, 191, 202, 209, 211, 216, 224, 228
Youth Affairs and Sports	: 2, 25, 35, 55, 68, 83, 84, 92, 99, 116, 125, 131, 146, 174, 194, 196

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
